

Eighteenth Series, Vol. VI No. 10

Monday, March 10, 2025
Phalguna 19, 1946 (Saka)

LOK SABHA DEBATES

(Original Version)

Fourth Session
(Eighteenth Lok Sabha)



सत्यमेव जयते

(Vol. VI contains Nos.1 to10)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Mamta Kemwal

Joint Secretary

Bishan Kumar

Director

Narad Prasad Kimothi

Sunita Thapliyal

Joint Director

Maneesha Bhushan

Deputy Director

Krishna Bist

Editor

© 2025 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. VI, Fourth Session, 2025/1946 (Saka)
No. 10, Monday, March 10, 2025/ Phalguna 19, 1946 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
Starred Question Nos. 141 to 143	11-34
WRITTEN ANSWERS TO QUESTIONS	34-888
(i) Starred Question Nos. 144 to 160	34-82
(ii) Unstarred Question Nos. 1611 to 1840	83-888

ANNOUNCEMENT BY THE CHAIR

Message from the President 889

FELICITATION BY THE SPEAKER

Congratulations to the Indian Cricket Team on
Winning The ICC Champions Trophy 889-890

SUBMISSION BY MEMBER

Re: Three Language Formula in New Education Policy 890-892

PAPERS LAID ON THE TABLE 892-922

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

1st Report 922

STANDING COMMITTEE ON RAILWAYS

2nd and 3rd Reports 922-923

STANDING COMMITTEE ON HOME AFFAIRS

251st and 253rd Reports 923

BUSINESS ADVISORY COMMITTEE

7th Report 1048

**DEMANDS FOR SUPPLEMENTARY GRANTS, (2024-2025)-
SECOND BATCH**

924

DEMANDS FOR EXCESS GRANTS, (2021-2022) 924

MANIPUR BUDGET, (2025-2026) 924

**DEMANDS FOR SUPPLEMENTARY GRANTS, (2024-2025)-
STATE OF MANIPUR**

925

MATTERS UNDER RULE 377 953-974

(i) Regarding Polavaram Multi-purpose Project

Shri Bhartruhari Mahtab 953-954

- (ii) Regarding payment of compensation and proper rehabilitation of persons displaced from Sanjay Dubri Tiger Reserve in Sidhi Parliamentary Constituency, Madhya Pradesh
Dr. Rajesh Mishra 954-955
- (iii) Need to include adivasi community and tribal areas of Dadra and Nagar Haveli in the V and VI Schedule to the Constitution
Shrimati Kalaben Mohanbhai Delkar 955
- (iv) Need to extend Namma Metro (Bengaluru Metro) to Chikkaballapur
Dr. K. Sudhakar 956
- (v) Regarding interlinking of Ganga River with Darwa River
Dr. Nishikant Dubey 956-957
- (vi) Need to establish an AIIMS or a hospital for treatment of cancer patients in Phulpur Parliamentary Constituency, Uttar Pradesh
Shri Praveen Patel 957-958
- (vii) Need to introduce a superfast train between Ahmedabad and Karaikal (Puducherry)
Shri Dineshbhai Makwana 958
- (viii) Regarding alleged diversion of tea garden for non-tea purposes in West Bengal
Shri Raju Bista 958-959

- (ix) Need to include Tulu language in the Eighth Schedule to the Constitution
Shri Kota Srinivasa Poojary 959-960
- (x) Need to upgrade and modernize Dhanbad Radio Station, Jharkhand
Shri Dulu Mahato 960
- (xi) Regarding alleged irregularities in implementation of Jal Jeevan Mission in Chhattisgarh
Shrimati Roopkumari Choudhary 960-961
- (xii) Need to set up coaching centres for NEET and JEE in Eklavya Model Residential Schools and Tribal Schools in the country
Dr. Hemant Vishnu Savara 961
- (xiii) Regarding setting up silkworm rearing units in Anakapalli district, Andhra Pradesh
Dr. C. M. Ramesh 962
- (xiv) Need to establish a Regional Centre for Oil Palm Research in Telangana
Shri Ramasahayam Raghuram Reddy 962-963
- (xv) Need to promote awareness about genuine Solapur Chaddars and take action against trade of fake Solapur Chaddars
Sushri Praniti Sushilkumar Shinde 963-964
- (xvi) Need to address the grievances of ASHA workers of Kerala
Shri M. K. Raghavan 964

- (xvii) Need to accord approval to various development projects pertaining to development of fishing harbours along coastal belt in Kasargod Parliamentary Constituency
Shri Rajmohan Unnithan 964-965
- (xviii) Need to establish an ESI hospital in Perumbavoor in Chalakudy Parliamentary Constituency, Kerala
Shri Benny Behanan 965-966
- (xix) Need to enhance the pension of EPF pensioners and provide other social security benefits
Shri Rajeev Rai 966-967
- (xx) Need to take immediate steps to correct the voters list for fair and transparent election process
Prof. Sougata Ray 967-968
- (xxi) Regarding release of pending funds under various centrally sponsored development schemes in West Bengal
Shri Kirti Azad 968
- (xxii) Need to set up a world class training centre and research facility at Thippampatti in Pollachi, Tamil Nadu
Shri Eswarasamy K. 969-970
- (xxiii) Need to take necessary steps to prevent displacement from villages surrounding Kolleru Lake
Shri Putta Mahesh Kumar 970

- (xxiv) Need to restart production in textile mills under National Textiles Corporation closed during Covid period

Shri Arvind Ganpat Sawant 971

- (xxv) Need to include Bhiwandi in smart city project

Shri Balya Mama Suresh Gopinath Mhatre 971-972

- (xxvi) Need to increase production and export of shrimps

Shri Balashowry Vallabhaneni 972

- (xxvii) Regarding recent statements by industry leaders on the need to increase working hours

Shri Raja Ram Singh 972-973

- (xxviii) Need to stop discharge of industrial effluents and sewage water in Bandi, Jojari and Luni rivers in Rajasthan

Shri Hanuman Beniwal 973-974

BILLS OF LADING BILL, 2024 974-1072

Motion to Consider 974-976

Shri Sarbananda Sonowal 974-976,
1063-1069

Shri Hamdullah Sayeed 976-980

Shri Bibhu Prasad Tarai 980-983

Shrimati Pratima Mondal 983-988

Dr. Kalanidhi Veeraswamy 988-997

Dr. Alok Kumar Suman 998-999

Shri Sribharat Mathukumilli	999-1001
Shri Virendra Singh	1001-1003
Shri Arvind Ganpat Sawant	1003-1007
Shri Ravindra Dattaram Waikar	1007-1010
Shri Bhaskar Murlidhar Bhagare	1010-1012
Captain Viriato Fernandes	1012-1017
Shri Abhijit Gangopadhyay	1017-1020
Shri Maddila Gurumoorthy	1020-1021
Adv. Chandra Shekhar	1021-1022
Dr. Pradeep Kumar Panigrahy	1022-1024
Shri Sachithanantham R.	1024-1025
Shri Raja Ram Singh	1025-1026
Shri N. K. Premachandran	1026-1031
Dr. Nishikant Dubey	1031-1037
Shrimati Supriya Sule	1037-1041
Shri Anil Yeshwant Desai	1042-1045
Shri Darshan Singh Choudhary	1045-1047
Prof. Sougata Ray	1048-1051
Shri Hanuman Beniwal	1052-1054
Shri Vishaldada Prakashbapu Patil	1054-1056
Dr. Hemant Vishnu Savara	1056-1058
Shri Selvaraj V.	1058-1061
Shri Anand Bhadauria	1061-1063

Clauses 2 to 6 and 1 1069-1071

Motion to Pass 1072

ANNEXURE – I 1073-1084

(i) Member-wise Index to Starred Questions 1073-1074

(ii) Member-wise Index to Unstarred Questions 1075-1084

ANNEXURE – II 1085-1087

(i) Ministry-wise Index to Starred Questions 1085

(ii) Ministry-wise Index to Unstarred Questions 1086-1087

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Monday, March 10, 2025/ Phalguna 19, 1946 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWERS TO QUESTIONS***Starred Question Nos. 141 to 143**

HON. SPEAKER: Question Hour. Question No.141, Dr. C.M. Ramesh.

... (*Interruptions*)

**SCHOOLS SELECTED IN ANAKAPALLI, ANDHRA PRADESH
UNDER PM-SHRI SCHEME**

*** 141 DR. C. M. RAMESH:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether 35 schools in Anakapalli, Andhra Pradesh have been selected as PM School for Rising India (PM-SHRI) under Phase-I;
- (b) if so, the details of elementary, primary, secondary and senior secondary schools so selected out of the above 35 schools;
- (c) whether the Government has also selected 51 more schools from Anakapalli, Andhra Pradesh as PM-SHRI schools under Phase-II, if so, the details thereof;
- (d) whether it is true that 402 schools under Phase-I and 376 schools under Phase-II from Anakapalli have been passed after District Verification under PM-SHRI; and
- (e) if so, whether the Government has any plans to select more schools under PM-SHRI from Anakapalli, Andhra Pradesh?

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e) A statement is laid on the table of the House.

STATEMENT

(a) to (c) Under PM SHRI scheme, a total of 35 schools have been selected as PM SHRI schools thorough the selection process under Phase I and Phase II from the district of Anakapalli, Andhra Pradesh. Of these, 32 schools are secondary and 3 schools are senior secondary schools.

(d) Yes.

(e) The selection of PM SHRI schools is done through the transparent Challenge Method. A total of 855 schools have been selected in the first and second phase of PM SHRI school selection from the State of Andhra Pradesh.

DR. C. M. RAMESH: Thank you, Speaker Sir. The people, parents and children of Anakapalle are thankful to hon. Prime Minister Narendra Modi ji and hon. Education Minister for selecting 35 schools as Pradhan Mantri Schools for Rising India. The hon. Minister is aware that the State Government has recommended 82 schools, that is, 31 schools under Phase-I and 51 schools under Phase-II. But the Ministry has approved only 35 schools, that is, 24 schools in Phase-I and 11 schools in Phase-II.

I would like to know from the hon. Minister whether he will consider including the remaining 47 schools under the PM School for Rising India (PM-SHRI) from Anakapalle in the second or in the next phase. Thank you.

SHRI JAYANT CHAUDHARY: Sir, as per the scheme, a total of 14,500 schools are given the recognition of PM-SHRI. They are recognised as exemplar schools. This is to implement the National Education Policy, 2020. I can understand the concern raised by the hon. Member. He has said that in Anakapalle, there are 35 schools under the PM-SHRI scheme that have been given the status. The number is also being reviewed. We will follow the due process in the selection criteria because it is the Challenge Method that has to be fulfilled. Thank you.

DR. C. M. RAMESH : Sir, I am grateful to the hon. Minister for giving more than Rs. 1,000 crore in the second year for PM-SHRI schools in Andhra Pradesh. For PM School for Rising India (PM-SHRI), there is a need for additional requirements like lab technicians, computer operators, separate rooms for vocational education, teaching and learning material, sanitary pad disposable machines, solar panels for sustainability.

So, I would like to know from the hon. Minister whether he will consider providing these facilities for PM-SHRI schools in Anakapalle, or giving recurring grant to the State for 3-4 years to sustain this scheme.

SHRI JAYANT CHAUDHARY: Sir, to implement the scheme, a National School Quality Assessment Framework is there. Our Ministry regularly reviews the status of implementation. A total of 35 PM-SHRI schools are there in Anakapalle, and 22 metrics as per the NEP are regularly tracked. The hon. Member talked about physics lab and chemistry lab. I would like to inform him that 82 per cent of coverage is there in these metrics. Of course, if the State sends a firm proposal, we will follow the due process.

श्री गुरजीत सिंह औजला : माननीय अध्यक्ष महोदय, जो बार्डर स्टेट्स हैं, वहां स्कूलों की हालत बहुत खस्ता है। क्या सरकार कोई ऐसी स्कीम बनाएगी, जैसे अमृतसर मेरा डिस्ट्रिक्ट है, पंजाब एक बार्डर स्टेट है। वहां ज्यादा से ज्यादा स्कूलों को इस योजना में शामिल किया जाए। मैं मंत्री जी से जानना चाहता हूं कि क्या सरकार इसके ऊपर ध्यान देगी?

श्री जयंत चौधरी : अध्यक्ष महोदय, जैसा मैंने कहा कि 14,500 स्कूल्स पूरे देश में दिए गए हैं तो यह एक भौगोलिक स्थिति को देखते हुए कि कितने ब्लॉक्स हैं, कितने अर्बन बॉडीज हैं, उसके तहत ही एक मात्रा तय की गई है कि आइडियल नम्बर ऑफ स्कूल्स हों और कवरेज यूनिवर्सल हो। हर राज्य को उसमें कवरेज दिया गया है।

अगर माननीय सदस्य पंजाब में शिक्षा पद्धति और व्यवस्था में सुधार लाने के लिए कोई विशेष सुझाव देंगे तो we will consider it. Thank you.

DR. BYREDDY SHABARI: Thank you, hon. Speaker, Sir.

I would like to ask a question to the hon. Minister. During the financial year 2023-24, about Rs. 212 crore were sanctioned but only fifty per cent was released. In 2024-25, about Rs. 420 crore were sanctioned and 21 per cent was released. The guidelines show that it is the duty of the State Government to transfer it to the accounts, both the State's share and the Central share. But that did not happen with the previous Governments.

This has impacted the implementation of PM-SHRI in our State of Andhra Pradesh. I would like to ask the hon. Minister as to what steps are taken for the smooth implementation of PM-SHRI in our State of Andhra Pradesh to protect the students.

SHRI JAYANT CHAUDHARY: A total of 855 PM-SHRI schools have been recognised in the State of Andhra Pradesh. The hon. Member has spoken about

the pace of expenditure as per financial guidelines. In the State of Andhra Pradesh, in the year 2024-25, a total of almost Rs. 177 crore have been released. And that is the Central share that I am talking about.

DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN: Thank you very much, hon. Speaker, Sir.

Sir, around Rs. 2,000 crore originally meant for Tamil Nadu for PM-SHRI have been diverted to other States due to the State's opposition to NEP-2020.

Sir, through you, I would like to raise a concern which has been expressed by our Chief Minister Shri M.K. Stalin that this is a death knell on cooperative federalism. Sir, through you, I would like to ask the hon. Minister a question. Is it right to use financial allocation -- which is meant for actually spending on school education for children -- as a revengeful tool against the State Government, which is actually affecting the education of the school children?

Sir, through you, I would like to ask one question to the Union Government. Will it assure the Parliament that no State will face fund cuts for rejecting a policy not mandated by law?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): Hon. Speaker, Sir, today is 10th March. Twenty more days are within March. The last date of the financial year of 2024-25 is up to 31st March. The Government of India is open and ready with the kind of a discussion we had with the Tamil Nadu Government in the previous months. It is not that they have now changed their stance. At one point of time, Tamil Nadu Government was ready to sign an MoU with the Government of India for accepting PM-SHRI ... (*Interruptions*).

A few of my MP colleagues came to see me. ... *(Interruptions)* They came to me. ... *(Interruptions)* The hon. Member, who raised the question, also came to see me with the hon. Education Minister of the State Government of Tamil Nadu. ... *(Interruptions)* They agreed. ... *(Interruptions)* They went back. ... *(Interruptions)* They had a U-turn. It is their problem. ... *(Interruptions)* Let them come. The Government of India is open on this issue. ... *(Interruptions)*

Hon. Speaker, Sir, many more non-BJP ruled States, especially the Congress-ruled State of Karnataka ... *(Interruptions)* Let me give an example. The State of Karnataka is accepting NEP and they have some reservation verbally on NEP. But they are implementing the PM-SHRI scheme. In Himachal, they are implementing the PM-SHRI scheme. ... *(Interruptions)* Right now, my friend from the Congress Party from Amritsar raised a question. It is a non-BJP ruled State.

In the same State of Tamil Nadu, the Government of India is giving financial allocation to PM POSHAN. ... *(Interruptions)* They are dishonest. ... *(Interruptions)* My dear friends, they are dishonest. ... *(Interruptions)* They are not committed to Tamil Nadu students. They are ruining the future of the Tamil Nadu students. ... *(Interruptions)* Their only job is to raise language passion. ... *(Interruptions)* They are doing politics. ... *(Interruptions)* They are doing mischief. ... *(Interruptions)*

11.09 hrs

At this stage, Thiru Dayanidhi Maran and some other hon. Members came and stood on the floor near the Table.

This is unfortunate in the federal State. They cannot put allegations against the Government of India. They are misleading. ... *(Interruptions)* They are doing

injustice to the students of Tamil Nadu. They are ruining the future of the students of Tamil Nadu. ... (*Interruptions*)

They are not doing justice. They are undemocratic, ... * They are debarring the right of Tamil Nadu students to have a pan-Indian education model. ... (*Interruptions*) The Government of India is ready with the funds. Let them come back with what they have promised. I can give a date. 15th March is the date to sign the MoU. Where is their account? Let them tell us. My information is, their Chief Minister was ready to accept that. ... (*Interruptions*) Some super Chief Minister, a new person came up. My dear sister Kanimozhi Ji is here. Let her be honest to the people of Tamil Nadu. She only came to know today. Their Higher Education Minister wrote to us. They are dishonest. ... (*Interruptions*) It is unfortunate. It is unfortunate in democracy. They are trying to cover up their failure. Here, they are trying to do politics. ... (*Interruptions*)

माननीय अध्यक्ष : क्वेश्चन नं. 142, श्री नलिन सोरेन ।

पुरातात्विक स्थलों की सुरक्षा एवं संरक्षण

*142. †श्री नलिन सोरेन:

डॉ. राजेश मिश्रा:

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि:

- (क) ऐतिहासिक महत्व के पुरातात्विक स्थलों की सुरक्षा और संरक्षण के लिए वर्तमान में किए गए विशिष्ट उपायों का ब्यौरा क्या है;

* Expunged as ordered by the Chair.

- (ख) क्या सरकार द्वारा विभिन्न पुरातात्विक स्थलों की सुरक्षा को सुदृढ़ करने के लिए किसी नई नीति या कानून पर विचार किया जा रहा है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) सरकार द्वारा चलाई जा रही संरक्षण संबंधी परियोजनाओं पर काम करने वाले शोधकर्ताओं और पुरातत्वविदों के लिए उपलब्ध विभिन्न वित्तपोषण और संसाधनों का ब्यौरा क्या है;
- (ङ) क्या सरकार राजस्थान के भीलवाड़ा में स्थित 1800 साल पुराने नांदसा यूपा स्तंभ की सुरक्षा और संरक्षण के लिए कोई योजना बनाने पर विचार कर रही है; और
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (च) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) भारतीय पुरातत्व सर्वेक्षण देश में 3698 संरक्षित स्मारकों और संरक्षित क्षेत्रों की देखभाल करता है। उनका संरक्षण, परिरक्षण और रख-रखाव भारतीय पुरातत्व सर्वेक्षण द्वारा आवश्यकता, प्राथमिकता और संसाधनों की उपलब्धता के अनुसार किया जाता है, जो कि एक नियमित प्रक्रिया है। स्मारकों की स्थिति का आकलन करने के लिए भारतीय पुरातत्व सर्वेक्षण के कार्मिकों/अधिकारियों द्वारा समय-समय पर स्मारकों का निरीक्षण किया जाता है और तदनुसार संरक्षण और रख-रखाव के लिए वार्षिक कार्य योजना तैयार की जाती है। संरक्षित स्मारकों और स्थलों की सुरक्षा के लिए आवश्यकता अनुसार चाहरदीवारी, बाड़ आदि उपलब्ध करायी जाती है। देश में चुनिंदा संरक्षित स्मारकों और संरक्षित क्षेत्रों की संरक्षा और सुरक्षा के लिए नियमित पहरा और निगरानी स्टॉफ के अलावा निजी सुरक्षा कार्मिक और केंद्रीय औद्योगिक सुरक्षा बल को भी तैनात किया गया है।

(ख) और (ग) स्मारकों और पुरातत्वीय स्थलों की सुरक्षा की व्यवस्था पहले से ही मौजूद है। प्राचीन संस्मारक तथा पुरातत्वीय स्थल और अवशेष अधिनियम, 1958 की धारा 4 में किसी प्राचीन स्मारक

अथवा पुरातत्वीय स्थल और अवशेष को राष्ट्रीय महत्व के रूप में घोषित करने का प्रावधान है। इसके अलावा संरक्षित स्मारकों और संरक्षित क्षेत्रों का संरक्षण और परिरक्षण राष्ट्रीय संरक्षण नीति, 2014 का पालन करते हुए किया जाता है।

(घ) भारतीय पुरातत्व सर्वेक्षण में संरक्षण के क्षेत्र में अनुसंधान हेतु अलग से किसी बजट शीर्ष की व्यवस्था नहीं है। भारतीय पुरातत्व सर्वेक्षण के अधिकार क्षेत्र के अंतर्गत स्मारकों का संरक्षण और रख-रखाव सरकार द्वारा आवंटित बजट से किया जाता है। तथापि, संरक्षण संबंधित किसी चुनौती के लिए जब भी आवश्यकता होती है, भारतीय पुरातत्व सर्वेक्षण सीबीआरआई, आईआईटी आदि जैसी विशेषज्ञ एजेंसियों से विशेष सहायता लेती है।

(ड.) और (च) भीलवाडा, राजस्थान स्थित नोदंसा यूपा स्तंभ की सुरक्षा के लिए वर्तमान में भारतीय पुरातत्व के पास ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

श्री नलिन सोरेन : महोदय, मैं माननीय संस्कृति मंत्री जी से पूछना चाहता हूँ कि ऐतिहासिक महत्व के बहुत से पुरातात्विक स्थल हैं, उनके संरक्षण हेतु क्या व्यवस्था की गई है?... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, प्लीज बैठ जाइए।

... (व्यवधान)

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, माननीय सदस्य को धन्यवाद देना चाहता हूँ कि उन्होंने देश के ऐतिहासिक महत्व की धरोहरों के संरक्षण के बारे में एक महत्वपूर्ण प्रश्न सदन के संज्ञान में लाने का प्रयास किया है। ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, मैंने माननीय सदस्य को प्रश्न पूछने का मौका दिया है। मंत्री जी जवाब दे रहे हैं, आप उसको सुनिए। आपका यह तरीका ठीक नहीं है कि आप पीठ पीछे करके मंत्री जी से सवाल-जवाब कर रहे हैं। आप ऐसा नहीं कर सकते हैं। यह गलत परंपरा है। आप संसद की मर्यादाओं का उल्लंघन मत कीजिए।

... (व्यवधान)

माननीय अध्यक्ष : आपका यह तरीका और रवैया उचित नहीं है। कृपया आप अपनी-अपनी सीट्स पर

वापस जाइए। अगर प्रश्न काल में हो रही चर्चा को सुनना है, तो आप अपनी-अपनी सीट्स पर वापस जाइए।

... (व्यवधान)

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, मैं इस सदन और देश की ओर से माननीय सदस्य को धन्यवाद ज्ञापित करना चाहता हूँ कि उन्होंने इतने महत्वपूर्ण विषय पर प्रश्न पूछा है।... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, अगर आप ऐसा तरीका अपनाएंगे, तो मुझे कार्रवाई करनी पड़ेगी। यह बात ठीक नहीं है।

... (व्यवधान)

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, आर्कियोलॉजिकल सर्वे ऑफ इंडिया भारत सरकार के संस्कृति मंत्रालय का एक उपक्रम है। हमारे देश की आजादी के पहले यानी सन् 1871 में जब इसकी स्थापना हुई थी, तब से लेकर अब तक निरंतर ऐसे महत्वपूर्ण स्थानों के संरक्षण और उनके रख-रखाव के लिए, आर्कियोलॉजिकल एक्सप्लोरेशंस और एक्सकैवेशंस के लिए निरंतर काम करता है।... (व्यवधान) अभी देश में 3,698 साइट्स हैं, जो एएसआई के अंतर्गत आती हैं। एएसआई लगातार ऐसी सारी ऐतिहासिक मूल्य की धरोहरों के संरक्षण के लिए निरंतर काम कर रहा है।... (व्यवधान)

माननीय अध्यक्ष महोदय, आर्कियोलॉजिकल सर्वे ऑफ इंडिया इन 3,698 धरोहरों के संरक्षण के साथ-साथ जो ऐसे संभावित स्थान हैं, जहां हमारे ऐतिहासिक या प्रागैतिहासिक महत्व के स्थानों को आईडेन्टीफाई किया जा सकता है या खोजा जा सकता है, जिससे हमारी ऐतिहासिक विरासत और उसकी कंटिन्यूटी पर और अधिक प्रमाणिक रूप से बात की जा सके।... (व्यवधान) वह ऐसे एक्सकैवेशंस और एक्सप्लोरेशंस निरंतर करता है।... (व्यवधान)

इसके साथ ही साथ मॉन्यूमेंट्स, टेम्पल्स और बिल्डिंग्स का सर्वे करना, एंटीग्रॉफिक रिसर्च करना, आर्कियोलॉजी की ट्रेनिंग प्रदान करना, ऐसी महत्वपूर्ण साइट्स पर म्यूजियम्स की स्थापना करना इत्यादि है। इसके साथ ही साथ, वर्ल्ड हैरिटेज लिस्ट में इन साइट्स को इन्क्लूड कराने के लिए डोजियर्स बनाकर ऐसी साइट्स को बनाने और इनलिस्ट कराने के लिए तथा उनको अंकित कराने के

लिए सारी व्यवस्थाओं को सुनिश्चित करना है। यह इन सब विषयों पर निरंतर काम करती है।
...(व्यवधान)

माननीय सदस्य ने जो प्रश्न किया है, उसमें निरंतर भारत सरकार के द्वारा उपलब्ध कराई गई राशि और बजटीय प्रावधान के अतिरिक्त 'अडोप्ट ए हैरिटेज' नीति के तहत भी प्राइवेट पब्लिक पार्टनरशिप में हमारे ऐसे सारे ऐतिहासिक महत्व की धरोहरों के संरक्षण के लिए आर्कियोलॉजिकल सर्वे ऑफ इण्डिया के माध्यम से भारत सरकार काम करती है। ... (व्यवधान) इसके साथ-साथ राज्य सरकारें भी अपने-अपने यहां चिन्हित धरोहरों, जो स्टेट आर्कियोलॉजी डिपार्टमेंट की लिस्ट में आती हैं, उन सबके संरक्षण के लिए अपने स्तर पर प्रयास करती हैं। ... (व्यवधान)

श्री नलिन सोरेन : महोदय, झारखण्ड राज्य के दुमका जिला के मालुटी गांव में स्थित मलुटी मंदिर टेराकोटा में 108 मंदिर बने हुए हैं, लेकिन आज इनमें से 72 मंदिर शेष रह गए हैं। क्या सरकार इनके संरक्षण के बारे में विचार रखती है? ... (व्यवधान)

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, माननीय सदस्य ने दुमका जिले के मंदिरों की चर्चा की है। झारखण्ड में आर्कियोलॉजिकल सर्वे ऑफ इण्डिया 13 ऐसे मॉन्यूमेंट्स हैं, जिनके सर्वेक्षण के लिए काम कर रहा है। ... (व्यवधान) दुमका के मंदिरों के लिए किसी भी तरह का ऐसा कोई प्रस्ताव अभी वर्तमान में विचाराधीन नहीं है। ... (व्यवधान)

माननीय अध्यक्ष : क्वेश्चन नं. 143।

... (व्यवधान)

माननीय अध्यक्ष : डॉ. राजेश मिश्रा।

... (व्यवधान)

डॉ. राजेश मिश्रा : अध्यक्ष महोदय, मेरे संसदीय क्षेत्र मध्य प्रदेश के सीधी जिले में 10वीं शताब्दी में निर्मित चंदरेह शिव मंदिर है, जिसका निर्माण चेदि वंश के राजा प्रबोध ने कराया था। वर्तमान में यह मंदिर भारतीय पुरातत्व सर्वेक्षण के संरक्षण में है। ... (व्यवधान) मंदिर का निर्माण बलुआ पत्थर से हुआ है तथा गर्भगृह गोलाकार है। मंदिर के चारों ओर प्राकृतिक सौंदर्य तथा सुंदर पहाड़ियां हैं। इस स्थान को

विकसित करने की क्या योजना है? यदि हां, तो तत्संबंधी ब्यौरा क्या है? ... (व्यवधान)

मेरे क्षेत्र में बीरबल की जन्मस्थली तथा साधना स्थली घोघरा स्थान में है, जो अकबर के नौ रत्नों में से थे। इस स्थान को भारतीय पुरातत्व सर्वेक्षण में शामिल कर विकसित करने की योजना क्या है? अगर है, तो तत्संबंधी ब्यौरा क्या है? ... (व्यवधान) मेरे ही क्षेत्र माड़ा में प्राचीन गुफाएं हैं, जो अभी मध्य प्रदेश के पुरातत्व सर्वेक्षण के संरक्षण में है। माड़ा की गुफाओं को भारतीय पुरातत्व सर्वेक्षण में शामिल कर संरक्षित व विकसित करने की क्या योजना है? यदि हां, तो तत्संबंधी ब्यौरा क्या है? यदि नहीं, तो क्या कारण है? ... (व्यवधान)

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, आपने प्रश्न संख्या 143 के संदर्भ में ... (व्यवधान)

माननीय अध्यक्ष : नहीं, अभी प्रश्न संख्या 143 बाद में लेंगे। अभी प्रश्न 142 ही चल रहा है।

... (व्यवधान)

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, प्रश्न संख्या 142 के संदर्भ में सप्लीमेंट्री प्रश्न पूछते हुए माननीय सदस्य ने अपने क्षेत्र में स्थित प्राचीन स्थलों के लिए ... (व्यवधान)

माननीय अध्यक्ष : उनका सप्लीमेंट्री प्रश्न नहीं था। उनका लिस्ट में नाम था। मेरी तरफ से गलती हो गई थी। उनका नाम लिस्ट में था।

... (व्यवधान)

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, माननीय सदस्य ने अपने क्षेत्र में स्थित मंदिरों और अन्य पुरा संपदाओं के आर्कियोलॉजिकल सर्वे ऑफ इण्डिया के माध्यम से संरक्षण किए जाने की योजना पर प्रश्न किया है। मैं माननीय सदस्य के संज्ञान के लिए निवेदन करना चाहता हूं कि किसी भी ऐसी ऐतिहासिक महत्व की संपदा या किसी मंदिर की धरोहर को आर्कियोलॉजिकल सर्वे ऑफ इण्डिया की सूची में सूचीबद्ध होने के बाद ही उसके ऊपर आर्कियोलॉजिकल सर्वे ऑफ इण्डिया काम करती है। सूचीबद्ध करने की अपनी एक प्रक्रिया है। राज्य सरकार के द्वारा इस तरह का प्रस्ताव आने के बाद या अन्यथा इस तरह के महत्व के विषय को हमारे रीजनल ऑफिस के द्वारा संसूचित करने के बाद इस तरह की संपदाओं को उस धरोहर सूची में सम्मिलित किया जाता है। इस तरह का अभी कोई प्रस्ताव

या संरक्षण गतिविधियों को लेकर न राज्य सरकार से ऐसा प्रस्ताव प्राप्त हुआ है और न ही कोई ऐसा प्रस्ताव वर्तमान में विचाराधीन है।

माननीय अध्यक्ष: क्वेश्चन नं. 143, श्री असादुद्दीन ओवैसी।

SHORTAGE OF MANPOWER IN ASI

***143. SHRI ASADUDDIN OWAISI:**

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Ministry, its attached offices and autonomous bodies/organizations under it, particularly the Archaeological Survey of India (ASI) are facing a shortfall of manpower against their respective sanctioned strengths;
- (b) if so, the details thereof;
- (c) the details of the sanctioned and actual strength in ASI for each group of posts (i.e., Group A, Group B, etc.), along with the duration of vacancies;
- (d) the details of the sanctioned and actual strength in ASI for each branch, particularly the Conservation Branch, along with the period of vacancy;
- (e) the details of the sanctioned strength against the filled strength and vacant posts in each National Museum under the Ministry along with the period of vacancy; and
- (f) the details of the measures being taken by the Government to fill the vacancies (if any) and the outcome thereof so far?

संस्कृति मंत्री; तथा पर्यटन मंत्री (गजेन्द्र सिंह शेखावत):

(क) से (च) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख) जी, हां। संस्कृति मंत्रालय (मुख्यालय), इसके संबद्ध, अधीनस्थ और स्वायत्त संगठनों के संबंध में पदों की कुल संस्वीकृत संख्या और भरे हुए पदों की संख्या का ब्यौरा संलग्न **अनुबंध-1** पर दिया गया है।

(ग) एसआई में संस्वीकृत और वास्तविक पदों की समूह-वार संख्या निम्नानुसार है:

क्र.सं.	समूह	संस्वीकृत संख्या	वास्तविक संख्या	एसएससी/यूपीएससी जैसी भर्ती एजेंसियों को सूचित की गई रिक्तियां
1.	समूह-क	319	153	71
2.	समूह-ख	946	515	244
3.	समूह-ग	7490	4177	2888
कुल		8755	4845	3203

पदों की रिक्तियों की औसत अवधि लगभग दो वर्ष की है।

(घ) एसआई में संस्वीकृत और वास्तविक पदों की शाखा-वार संख्या निम्नानुसार है:

क्र.सं.	शाखा का नाम	संस्वीकृत संख्या	वास्तविक संख्या
1.	पुरातत्व	420	236
2.	संरक्षण	831	270
3.	विज्ञान	134	80
4.	पुरालेख	34	22
5.	बागवानी	127	76
6.	नक्शानवीस	89	48
7.	सर्वेक्षक	53	31
8.	प्रशासनिक	620	400

9.	आशुलिपिक	50	15
10.	पुस्तकालय	39	24
11.	फोटोग्राफर	73	46
12.	एमटीएस	6152	3514
13.	विविध	133	83
कुल		8755	4845

(ड.) राष्ट्रीय संग्रहालय, नई दिल्ली में संस्वीकृत पदों और भरे हुए पदों का विवरण निम्नानुसार है:

स्वीकृत संख्या	भरे हुए पद	एसएससी जैसी भर्ती एजेंसियों को सूचित की गई/प्रक्रियाधीन रिक्तियां
197	94	59

(च) संस्कृति मंत्रालय के विभिन्न संबद्ध/अधीनस्थ कार्यालयों और स्वायत्त संगठनों में रिक्तियों को पदोन्नति, प्रतिनियुक्ति और सीधी भर्ती के माध्यम से भरा जा रहा है। पात्रता मानदंडों को पूरा करने के अध्यक्षीन, पदोन्नति के माध्यम से रिक्त पदों को भरने के लिए विभागीय पदोन्नति समिति (डीपीसी) की बैठकें नियमित अंतराल पर आयोजित की जाती हैं। प्रतिनियुक्ति द्वारा भरे जाने वाले पदों को निर्धारित प्रक्रिया के अनुसार विज्ञापित किया जाता है। सीधी भर्ती (डीआर) कोटे के अंतर्गत आने वाली रिक्तियों की सूचना भर्ती एजेंसियों अर्थात यूपीएससी और एसएससी को तुरंत दी जाती है। इसके अतिरिक्त, सीधी भर्ती कोटे के अंतर्गत आने वाले अधिकांश रिक्त पदों की सूचना भर्ती एजेंसियों अर्थात यूपीएससी और एसएससी को दे दी गई है।

अनुबंध-I

संस्कृति मंत्रालय, इसके संबद्ध अधीनस्थ कार्यालयों और स्वायत्त संगठनों में संस्वीकृत और भरे हुए पदों का ब्यौरा

क्र. सं.	संगठन का नाम	संस्वीकृत पद	भरे हुए पद
1.	संस्कृति मंत्रालय (मुख्यालय)	280	201
संबद्ध कार्यालय			
2.	भारतीय पुरातत्व सर्वेक्षण, नई दिल्ली	8755	4845
3.	राष्ट्रीय अभिलेखागार, नई दिल्ली	450	218
अधीनस्थ कार्यालय			
4.	राष्ट्रीय आधुनिक कला संग्रहालय, नई दिल्ली	135	53
5.	राष्ट्रीय संग्रहालय, नई दिल्ली	197	94
6.	राष्ट्रीय सांस्कृतिक संपदा अनुसंधानशाला, लखनऊ	103	25
7.	केंद्रीय संदर्भ पुस्तकालय, कोलकाता	64	39
8.	राष्ट्रीय पुस्तकालय, कोलकाता	450	289

9.	भारतीय मानवविज्ञान सर्वेक्षण, कोलकाता	448	245
स्वायत्त संगठन			
10.	राष्ट्रीय संस्मारक प्राधिकरण, नई दिल्ली	13	4
11.	इलाहाबाद संग्रहालय, प्रयागराज	82	35
12.	एशियाटिक सोसाइटी, कोलकाता	254	119
13.	सांस्कृतिक स्रोत एवं प्रशिक्षण केंद्र, नई दिल्ली	86	43
14.	केंद्रीय बौद्ध अध्ययन संस्थान, लद्दाख	178	140
15.	केंद्रीय उच्च तिब्बती अध्ययन संस्थान, वाराणसी	228	227
16.	केंद्रीय हिमालयी संस्कृति अध्ययन संस्थान, अरुणाचल प्रदेश	22	20
17.	दिल्ली पब्लिक लाइब्रेरी, नई दिल्ली	274	127

18.	गांधी स्मृति एवं दर्शन समिति, नई दिल्ली	129	19
19.	इंदिरा गांधी राष्ट्रीय मानव संग्रहालय, भोपाल	118	78
20.	भारतीय संग्रहालय, कोलकाता	138	62
21.	इंदिरा गांधी राष्ट्रीय कला केंद्र, नई दिल्ली	247	146
22.	खुदा बख्श ओरिएंटल पब्लिक लाइब्रेरी, पटना	52	19
23.	कलाक्षेत्र प्रतिष्ठान, चेन्नई	120	85
24.	ललित कला अकादमी, नई दिल्ली	170	59
25.	मौलाना अबुल कलाम आज़ाद एशियाई अध्ययन संस्थान, कोलकाता	14	12
26.	राष्ट्रीय विज्ञान संग्रहालय परिषद, कोलकाता	894	733
27.	प्रधानमंत्री संग्रहालय एवं पुस्तकालय, नई दिल्ली	229	196
28.	राष्ट्रीय नाट्य विद्यालय, नई दिल्ली	125	70

29.	भारतीय विरासत संस्थान, नोएडा	19	15
30.	नव नालंदा महाविहार, बिहार	71	57
31.	राजा राम मोहन राय पुस्तकालय प्रतिष्ठान, कोलकाता	68	28
32.	रामपुर रजा पुस्तकालय, रामपुर	31	21
33.	संगीत नाटक अकादमी, नई दिल्ली	120	42
34.	साहित्य अकादमी, नई दिल्ली	175	135
35.	सालार जंग संग्रहालय, हैदराबाद	130	85
36.	विक्टोरिया मेमोरियल हॉल, कोलकाता	175	53
37.	उत्तर क्षेत्र सांस्कृतिक केंद्र, पटियाला	33	22
38.	दक्षिण क्षेत्र सांस्कृतिक केंद्र, तंजावुर	33	13
39.	दक्षिण मध्य क्षेत्र सांस्कृतिक केंद्र, नागपुर	33	8

40.	उत्तर पूर्व क्षेत्र सांस्कृतिक केंद्र, नागालैंड	33	29
41.	पश्चिम क्षेत्र सांस्कृतिक केंद्र, उदयपुर	33	20
42.	पूर्वी क्षेत्रीय सांस्कृतिक केंद्र, कोलकाता	34	21
43.	उत्तर मध्य क्षेत्र सांस्कृतिक केंद्र, प्रयागराज	33	8
कुल		15276	8760

SHRI ASADUDDIN OWAISI: Speaker, Sir, out of a sanctioned strength of 15,276, there are 6516 vacancies in the Ministry of Culture, its attached offices, and autonomous organisations. It must be remembered that this Government has been in power for the last 11 years.

Sir, my first supplementary to the hon. Minister is that with over 67 per cent vacancies in ASI's Conservation Branch, and significant shortfalls across key divisions like Archaeology and Epigraphy, how does the Ministry assure this House that the Centrally-protected monuments are being adequately maintained and preserved? What specific measures are being taken to address the impact of shortages on research, heritage management, and routine conservation?

The reason I asked this question is, the CAG Report of 2023 highlighted 92 untraceable monuments. In 2021, they have accepted that 24 remain missing

alongside 501 untraceable objects in the Anthropology Section. Why has the Government failed to prioritise filling critical vacancies in ASI? Does the Ministry know that there are water leaks, cracks, and vegetation growth on the Taj Mahal? How does the Government justify its failure to ensure proper upkeep even for India's most iconic monuments? I would like to know whether the Government has proper manpower in ASI to protect Taj Mahal and the beautiful Charminar.

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, सम्माननीय सदस्य ने विस्तृत और पांच-छः विषयों को एक साथ लेकर प्रश्न किया है। ... (व्यवधान) मैं आपके माध्यम से माननीय सदस्य और पूरे राष्ट्र के संज्ञान में लाने के लिए निवेदन करना चाहता हूँ कि माननीय सदस्य ने ओवरऑल मंत्रालय में शोर्टेज ऑफ़ स्टाफ़ की बात की है। ... (व्यवधान) आर्कियोलॉजिकल सर्वे ऑफ़ इंडिया के परिप्रेक्ष्य में माननीय सदस्य ने प्रश्न किया है तो मैं बताना चाहता हूँ कि 8755 की हमारे यहां टोटल स्ट्रेंथ है। यह सही है कि वर्तमान में 4845 कर्मचारी यहां विभिन्न स्तरों पर कार्यरत हैं। ... (व्यवधान) लेकिन मंत्रालय और विभाग के द्वारा यूपीएससी और एसएससी को 3200 पदों पर भर्ती के लिए ऑलरेडी रिकमेंडेशन भेजी जा चुकी है और यूपीएससी और एसएससी के लेवल पर भर्ती प्रक्रियाधीन है। इसके अतिरिक्त 317 पद पेंशन के माध्यम से भरे जाने हैं, उनकी प्रक्रिया भी विभाग में चल रही है। ... (व्यवधान) इसके अतिरिक्त 300 के आस-पास ऐसे पद हैं, जिनके बारे में एसएससी और यूपीएससी को संसूचित करने की प्रक्रिया अभी चल रही है। कुल-मिलाकर 8755 पदों में से 8500 से ज्यादा पदों पर या तो भर्ती हुई है या भर्ती प्रक्रियाधीन है। माननीय सदस्य ने कंजर्वेशन ब्रांच को लेकर के प्रश्न किया है, वहां भी 831 पदों में से 270 पद फिल्लड हैं। ... (व्यवधान) 561 वेकेंसीस के अंगेस्ट में 490 वेकेंसीस ऑलरेडी यूपीएससी और एसएससी में विचाराधीन हैं। यह प्रक्रिया पूरी होने के बाद, क्योंकि मोदी सरकार ईमानदारी और ट्रांसपेरेंसी के साथ भर्ती प्रक्रिया को सुनिश्चित कराने को प्राथमिकता देती है। ... (व्यवधान) यह भर्ती प्रक्रिया पूरी होने के बाद शीघ्र ही इन पदों पर नियुक्ति हो जाएगी।

माननीय सदस्य ने दूसरी चिंता व्यक्त करते हुए कहा है और मैं माननीय सदस्य के संज्ञान के

लिए निवेदन करना चाहता हूँ कि 3200 पद जो खाली हैं, उनमें से अधिकांश पद एमटीएस के खाली हैं।... (व्यवधान) एमटीएस पोजिशन पर काम इम्पैक्ट न हो इसके लिए हमने कॉन्ट्रैक्टुअल लेबर अपॉइंट किए हुए हैं। जहां तक ताज महल के रखरखाव का विषय है। मैं सदस्य और माननीय सदन के संज्ञान में लाने के लिए निवेदन करना चाहता हूँ कि यह सही है कि उसमें वॉटर लीक का एक इंसिडेंट्स ऑब्जर्व हुआ था, लेकिन लगातार बरसात होने के कारण जो परिस्थिति उत्पन्न हुई उसको तुरंत ठीक किया गया। ... (व्यवधान) भारत सरकार पूरी तरह से संवेदनशील है और पूरी जवाबदेही के साथ अपने ऐतिहासिक धरोहरों के संरक्षण के लिए काम कर रही है। मैं सदन के माध्यम से पूरे राष्ट्र को पूरी जिम्मेदारी के साथ कहना चाहता हूँ कि माननीय प्रधान मंत्री जी के नेतृत्व में हम विरासत का सम्मान और संरक्षण करते हुए विकास का काम प्रतिबद्धता के साथ कर रहे हैं। ... (व्यवधान)

SHRI ASADUDDIN OWAISI: Sir, has the Ministry considered the Standing Committee's recommendation to develop a dedicated management cadre within ASI for the daily administration of Centrally-protected monuments, including visitor management, safety and accessibility measures?(Interruptions)

Do you have any plan to implement the suggested bifurcation of ASI into two Wings – one focused on exploration, excavation and conservation and the other for handling revenue-generating activities?(Interruptions)

The National Research Department for Conservation of Cultural Property is operating only at 24 per cent sanctioned strength with 25 employees against 103 sanctioned posts. Is it not true that it impacts the Ministry's critical research, preservation and restoration?(Interruptions)

Lastly, what steps is this Government taking to ensure that the ASI is

detoxified because for the last 50 years, the ASI has become a ... * ? Will they ensure that the ASI works according to the cause of our Constitution, that is, secularism and pluralism?(Interruptions)

श्री गजेन्द्र सिंह शेखावत : माननीय अध्यक्ष महोदय, माननीय सदस्य ने एक ही सप्लीमेंट्री में 3 तरह के प्रश्न आपके माध्यम से पूछे हैं । ... (व्यवधान) जहां तक एसआई के कैडर के बायफरकेशन की अलग-अलग एक्टिविटीज़ को लेकर प्रश्न है, ... (व्यवधान) मैं माननीय सदस्य और सदन के संज्ञान में लाने हेतु निवेदन करना चाहता हूं कि इस तरह का कोई प्रस्ताव वर्तमान में विचाराधीन नहीं है । ... (व्यवधान) माननीय सदस्य ने एक पर्टिकुलर विभाग में वैकेंसीज को लेकर प्रश्न किया, इस हेतु मैंने अपने पहले पूरक प्रश्न के उत्तर में निवेदन किया है कि भर्ती का कार्य प्रक्रियाधीन है और इन सारी रिक्तियों के अगेन्स्ट में, लगभग सभी रिक्तियों के अगेन्स्ट में, जहां रिक्तियों भरी जानी हैं, हमने यूपीएससी और एसएससी को ऑलरेडी रिपोर्ट कर दिया है और उस पर कार्रवाई चालू है । ... (व्यवधान)

महोदय, माननीय सदस्य ने तीसरी चिंता पिछले 50 सालों के कालखंड के बारे में व्यक्त की है । मैं पिछले 50 सालों के बारे में तो टिप्पणी नहीं कर सकता, लेकिन पिछले 10 साल व 8 महीनों से माननीय नरेंद्र मोदी जी के नेतृत्व में सरकार काम कर रही है । ... (व्यवधान) । यह सरकार 'सबका साथ, सबका विकास, सबका विश्वास और सबका प्रयास' की विचारधारा पर काम करती है ।... (व्यवधान) । कुछ लोग ऐसे हैं, जिनको पहले कुछ प्रिविलेजेस पूजा पद्धति या वोट बैंक की ताकत के आधार पर मिला करते थे, अब समानता की कैटेगरी में आने के कारण वे प्रिविलेजेस मिलना जब से बंद हुए, शायद हो सकता है, इस तरह का विचार किसी के मन में आता होगा, लेकिन भारत सरकार पूरी निष्पक्षता के साथ, माननीय नरेंद्र मोदी जी के नेतृत्व में सरकार सबका विकास और सबको साथ लेकर टीम इंडिया के रूप में को-ऑपरेटिव फेडरेलिज्म के नारे के आधार पर काम करती है । ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, मैं आपसे पुनः आग्रह करता हूं कि प्रश्न काल सदन का सबसे

* Expunged as ordered by the Chair.

महत्वपूर्ण समय होता है। मैं माननीय सदस्यों से आग्रह करता हूँ कि वे कृपया अपनी-अपनी सीट्स पर जाकर विराजें।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, सदन को चलने दें, सदन आपका है। अच्छे उत्साह व उमंग में आज सदन शुरू हुआ है।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, आप अपनी-अपनी सीट्स पर जाइए। यदि कोई बात है, तो आप बताइए।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, आप कृपया अपनी-अपनी सीट्स पर जाइए। क्या आप बोलने का मौका नहीं देंगे?

... (व्यवधान)

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 144 to 160

RESTRUCTURED SKILL INDIA PROGRAMME

***144. PROF. VARSHA EKNATH GAIKWAD:**

SHRIMATI SUPRIYA SULE:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state: -

- (a) the details of key changes made in the restructured Skill India Programme (SIP) including the purpose of continuation and restructuring of the SIP till 2026;
- (b) whether the programme has been expanded to cover new-age skills such as AI, IoT and Robotics and whether any employment targets has been set by the Government under the scheme and if so, the details thereof;
- (c) the details of the partnerships with industries and training institutions under the programme and the steps taken to ensure job placements for trained individuals;
- (d) the key sectors identified for skill development under the programme;
- (e) whether any incentives are provided to private sector companies to promote skill training along with the number of training centers upgraded under the scheme, if so, the details thereof;
- (f) whether the Government is monitoring the employment rate of individuals trained under SIP and if so, the percentage of trainees who secured jobs after completion of skill training;
- (g) whether the restructured SIP includes provisions for skill training in rural and backward areas along with the role of Pradhan Mantri Kaushal Kendras (PMKKs) in implementing SIP and if so, the details thereof; and
- (h) whether the Government has introduced any digital platforms for skill training under SIP?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) The Union Cabinet has approved the continuation and restructuring of the Central Sector Scheme 'Skill India Programme (SIP)' till 2026 with an overall outlay

of Rs.8,800 crore from the period 2022-23 to 2025-26. The Scheme includes three components (i) Pradhan Mantri Kaushal Vikas Yojana 4.0 (PMKVY 4.0), (ii) Pradhan Mantri National Apprenticeship Promotion Scheme (PM-NAPS), and (iii) Jan Shikshan Sansthan (JSS) Scheme. The continuation and restructuring of the SIP underscore the Government's commitment to build a skilled, future-ready workforce by integrating demand-driven, technology-enabled, and industry-aligned training across the country. The key changes made in the restructured SIP are given below:

- i. Demand driven skilling responding to national priorities and industry requirements contributing through skill gap studies and curriculum design, trainers, training infrastructure have been introduced.
- ii. Integration of On-the-Job Training (OJT) within short-term skilling programs, ensuring that trainees gain real-world exposure and industry experience;
- iii. Leveraging of existing infrastructure through cross utilization of the facilities and infrastructure available in Educational Institutions, Institutes of National Importance, Schools, Higher Education Institutions (HEIs), Central and State Government Institutes, and Industries;
- iv. Under PMKVY 4.0, a whole-of-government approach has been adopted to drive inter-ministerial convergence, ensuring the seamless execution of skilling initiatives across sectors;
- v. Supports education-to-work transition from apprenticeship to formal employment, emphasizing industry-specific roles and through real life exposure to the world of work;

- vi. Sharing of 25% of the stipend payment upto a maximum of Rs. 1,500 per month per apprentice through Direct Benefit Transfer (DBT) during the training period;
- vii. Encourages apprenticeship opportunities in prevailing manufacturing including emerging fields such as AI, robotics, blockchain, green energy, and Industry 4.0 technologies;
- viii. The scheme JSS caters to local needs and empowers them for self-reliance by offering technical skills along with life skills and access to entrepreneurial opportunities, particularly in aspirational districts and difficult regions.
- ix. Candidate-centric approach covering pre-registration, counseling, financial contribution, flexible training delivery models, through Skill India Digital Hub (SIDH) platform;
- x. Improved training lifecycle management, Aadhaar authenticated enrolment and biometric attendance. Training allowed only through certified trainers and assessment through certified assessors;

(b) Under SIP, in PMKVY 4.0, to keep pace with evolving industry demands and advent of new age technology, 400+ new courses on AI, 5G technology, Cyber security, Green Hydrogen, Drone Technology, have been introduced, focusing on emerging technologies and future skills. Under PM-NAPS, apprenticeship training is being offered in prevailing manufacturing including emerging fields such as Data Scientist, Business Intelligence Analyst, IoT Software Analyst, Machine Learning Engineer, and Mechanic EV.

(c) Under PMKVY 4.0, skilling is being imparted in National Skill Qualification Framework (NSQF) aligned job roles developed by industry-led Sector Skill Councils (SSCs). Training is also conducted in industry premises and trainers are on-boarded from industries as well. Under PM-NAPS, 25.7 lakh apprentices have been engaged through more than 36,000 establishments since FY 2022-23. Under PMKVY 4.0, the focus is to empower our trained candidates to choose their varied career path and they are suitably oriented for the same. To ensure active interaction between establishments/employers and candidates, Rozgar Melas and Pradhan Mantri National Apprenticeship Melas (PMNAM) are organised across the country. Further, a Livelihood Cell has been set up at each Jan Shikshan Sansthan (JSS), to orient the candidates for entrepreneurship and livelihood promotion. PMKVY 4.0 identifies priority sectors that align with India's economic goals and emerging global trends. These include Digital Technologies (AI, IoT, Data Science), Green Energy (Solar, EVs, Sustainable Infrastructure), Healthcare (Medical Devices, Geriatric Care), Agriculture (Precision Farming, Organic Cultivation), Financial Services (Digital Banking), and E-Commerce (Retail, Logistics & Supply Chain Management). Under PM-NAPS, apprenticeship training is being offered in prevailing manufacturing including emerging fields such as Data Scientist, Business Intelligence Analyst, IoT Software Analyst, Machine Learning Engineer, and Mechanic EV. Under JSS, skill courses are aligned with the One District One Product (ODOP) and local needs of the respective district.

(d) Under PMKVY 4.0, cost of training and certification of candidate is borne by the scheme. There is no provision to provide financial support for up-gradation of training

centres. Under PM-NAPS, Government is encouraging establishments to engage apprentices by supporting them through partial stipend support of maximum Rs.1,500 per month per apprentice during the training period through DBT to the apprentice's bank account.

(e) Under SIP, in PMKVY 4.0, the focus is to empower our trained candidates to choose their varied career path and they are suitably oriented for the same. However, to enable the opportunities for employments, Skill India Digital Hub (SIDH) platform has been launched as a one-stop platform that integrates skilling, education, employment, and entrepreneurship ecosystems to provide a lifelong array of services targeting a wide range of stakeholders. Details of the trained candidates are available on SIDH portal for connecting with potential employers. Through Skill India Digital Hub, candidates can have access to jobs and apprenticeship opportunities. Also, On-Job-Training (OJT) has been made an inherent component of the PMKVY. Further, under PMKVY 4.0, post certification tracking of candidates for a period of one year is included.

(f) Under SIP, skill, re-skill and up-skill training are provided to all the sections of the society across the country including rural and urban areas. Under PMKVY, skill training is being imparted through empanelled training centres (TCs) including Pradhan Mantri Kaushal Kendras (PMKKs).

(g) The Ministry has launched Skill India Digital Hub (SIDH) platform in September, 2023, to facilitate digital access to skill development, integrating the skilling ecosystem, enhancing employability and entrepreneurship, promoting lifelong learning, serving as an information gateway, and leveraging data-driven decision-

making. SIDH is designed on the principles of India's Digital Public Infrastructure (DPI) for skill development, education, employment, and entrepreneurship landscape.

उच्च शिक्षा के लिए कुल नामांकन अनुपात

*145. श्री सनातन पांडेय:

श्री धवल लक्ष्मणभाई पटेल:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत में उत्तर प्रदेश और गुजरात में राष्ट्रीय स्तर पर उच्च शिक्षा के लिए कुल नामांकन अनुपात (जीईआर) क्या था;

(ख) उच्च शिक्षा संस्थानों में नामांकन का महिला/पुरुषवार ब्यौरा क्या है;

(ग) उत्तर प्रदेश के बलिया लोक सभा निर्वाचन क्षेत्र और गुजरात के वलसाड लोक सभा निर्वाचन क्षेत्र में उच्च शिक्षा की सुलभता को बढ़ावा देने के लिए छात्रवृत्ति और वित्तीय सहायता संबंधी कार्यक्रमों का ब्यौरा क्या है; और

(घ) सरकार द्वारा कुल नामांकन अनुपात को बढ़ाने और विशेष रूप से अल्प-सेवित क्षेत्रों में उच्च शिक्षा की सुलभता की स्थिति में सुधार के लिए क्या उपाय और पहल की गई है और तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क) उच्चतर शिक्षा संबंधी अखिल भारतीय सर्वेक्षण (एआईएसई) के नवीनतम आंकड़ों के अनुसार, राष्ट्रीय स्तर पर सकल नामांकन अनुपात (जीईआर) वर्ष 2022-23 (अनंतिम) के लिए 29.5 है। उत्तर प्रदेश और गुजरात के लिए वर्ष 2022-23 (अनंतिम) में जीईआर क्रमशः 26.2 और 25.4 है। इसकी तुलना में, एआईएसएचई के अनुसार, राष्ट्रीय स्तर पर वर्ष वर्ष 2014-15 के लिए जीईआर 23.7 था, जिसमें उत्तर प्रदेश का जीईआर 23.4 और गुजरात का जीईआर 20 था।

(ख) एआईएसएचई 2022-23 (अनंतिम) के अनुसार, कुल नामांकित 4.46 करोड़ छात्रों में से 2.29 करोड़ (51.3%) **पुरुष** और 2.17 करोड़ (48.7%) महिलाएं हैं।

(ग) सरकार सभी छात्रों तक उच्चतर शिक्षा की पहुँच को बढ़ावा देने के लिए उत्तर प्रदेश के बलिया लोकसभा निर्वाचन क्षेत्र और गुजरात के वलसाड लोकसभा निर्वाचन क्षेत्र सहित पूरे देश में विभिन्न छात्रवृत्ति और अध्येतावृत्ति योजनाओं के साथ-साथ वित्तीय सहायता कार्यक्रम कार्यान्वित कर रही है। छात्रवृत्ति/अध्येतावृत्ति और वित्तीय सहायता योजनाओं का विवरण नीचे दिया गया है:

1. शिक्षा मंत्रालय

- प्रधानमंत्री उच्चतर शिक्षा प्रोत्साहन (पीएम-यूएसपी) 4 घटकों के साथ:
 - (क) पीएम-यूएसपी केंद्रीय क्षेत्र ब्याज सब्सिडी (पीएम-यूएसपी सीएसआईएस)
 - (ख) शिक्षा ऋण के लिए पीएम-यूएसपी क्रेडिट गारंटी फंड योजना (पीएम-यूएसपी सीजीएफएसईएल)
 - (ग) कॉलेज और विश्वविद्यालय के छात्रों के लिए पीएम-यूएसपी केंद्रीय क्षेत्र छात्रवृत्ति योजना (पीएम-यूएसपी सीएसएसएस)
 - (घ) जम्मू एवं कश्मीर और लद्दाख के लिए पीएम-यूएसपी विशेष छात्रवृत्ति योजना (पीएम-यूएसपी एसएसएस जेकेएल)
- प्रधानमंत्री विद्यालक्ष्मी (प्रधानमंत्री-विद्यालक्ष्मी)
- प्रधान मंत्री अनुसंधान अध्येतावृत्ति (पीएमआरएफ)

2. विश्वविद्यालय अनुदान आयोग (यूजीसी):

- ईशान उदय एनईआर के लिए विशेष छात्रवृत्ति योजनाएं
- स्नातकोत्तर अध्ययन के लिए राष्ट्रीय छात्रवृत्ति
- यूजीसी राष्ट्रीय पात्रता परीक्षा -जूनियर रिसर्च अध्येतावृत्ति (नेट-जेआरएफ)
- सावित्रीबाई ज्योतिराव फुले एकल बालिका अध्येतावृत्ति

3. अखिल भारतीय तकनीकी शिक्षा परिषद (एआईसीटीई):

- एआईसीटीई स्नातकोत्तर (पीजी) छात्रवृत्ति योजना
- विशेष रूप से लड़कियों के लिए एआईसीटीई प्रगति छात्रवृत्ति योजना (डिग्री और डिप्लोमा)
- लड़कों और लड़कियों के लिए एआईसीटीई सक्षम छात्रवृत्ति योजना (डिग्री और डिप्लोमा)
- कोविड के दौरान माता-पिता को खोने वाले छात्रों के लिए एआईसीटीई - स्वनाथ छात्रवृत्ति योजना (डिग्री और डिप्लोमा)
- एआईसीटीई डॉक्टरल अध्येतावृत्ति (एडीएफ)
- छात्राओं के लिए एआईसीटीई सरस्वती छात्रवृत्ति योजना (बीबीए, बीसीए और बीएमएस डिग्री)
- एआईसीटीई यशस्वी (यंग अचीवर्स स्कॉलरशिप और समग्र शैक्षणिक कौशल उद्यम पहल) योजना 2024
- एआईसीटीई पोस्ट-डॉक्टरल अध्येतावृत्ति (पीडीएफ)

4. सामाजिक न्याय और अधिकारिता मंत्रालय

- एससी के लिए पोस्ट मैट्रिक छात्रवृत्ति योजना
- ओबीसी, ईबीसी और डीएनटी छात्रों के लिए पोस्ट मैट्रिक छात्रवृत्ति योजना
- ओबीसी, ईबीसी और डीएनटी छात्रों के लिए कॉलेजों में उच्च श्रेणी की शिक्षा
- विकलांग छात्रों के लिए पोस्ट मैट्रिक छात्रवृत्ति
- अनुसूचित जातियों (एससी) के यंग एचीवर्स के लिए उच्चतर शिक्षा के लिए छात्रवृत्ति (श्रेयस) जिसमें 4 उप-योजनाएँ शामिल हैं-
(क) अनुसूचित जाति के छात्रों के लिए शीर्ष श्रेणी की छात्रवृत्ति योजना (टीसीएस)

(ख) एससी, ओबीसी और पीएम केयर्स चिल्ड्रन स्कीम (एफसीएस) के लाभार्थियों के लिए निःशुल्क कोचिंग

(ग) अनुसूचित जातियों आदि के लिए राष्ट्रीय समुद्रपारीय छात्रवृत्ति योजना (एनओएस) और

(घ) अनुसूचित जाति के छात्रों के लिये राष्ट्रीय अध्येतावृत्ति (एनएफएससी)।

5. जनजातीय कार्य मंत्रालय

- एसटी छात्रों के लिए पोस्ट मैट्रिक छात्रवृत्ति (कक्षा XI और ऊपर)
- एसटी छात्रों के लिए उच्चतर शिक्षा के लिए राष्ट्रीय छात्रवृत्ति (शीर्ष श्रेणी)
- अनुसूचित जनजाति के छात्रों के लिए उच्चतर शिक्षा के लिए राष्ट्रीय अध्येतावृत्ति
- अनुसूचित जनजाति के छात्रों के लिए राष्ट्रीय समुद्रपारीय छात्रवृत्ति।

6. विज्ञान और प्रौद्योगिकी मंत्रालय

- प्रेरित अनुसंधान के लिए विज्ञान की खोज में नवोन्मेष (इन्सपाइर)"

7. पूर्वोत्तर परिषद (एनईसी), उत्तर पूर्वी क्षेत्र विकास मंत्रालय

- उच्चतर व्यावसायिक पाठ्यक्रमों के लिए उत्तर पूर्वी क्षेत्र (एनईआर) के छात्रों को वित्तीय सहायता (एनईआर मेरिट छात्रवृत्ति)

(घ) शिक्षा संविधान की समवर्ती सूची में है और अधिकांश उच्चतर शिक्षा संस्थान संबंधित राज्यों के अधिकार क्षेत्र में हैं। केंद्र और राज्य मिलकर देश के छात्रों, विशेष रूप से वंचित क्षेत्रों और वंचित समुदायों के छात्रों की शैक्षिक स्थिति को ऊपर उठाने का प्रयास करते हैं। केंद्र सरकार की कुछ पहल इस प्रकार हैं:

1. राष्ट्रीय शिक्षा नीति 2020 (एनईपी 2020) में व्यावसायिक शिक्षा सहित उच्चतर शिक्षा में सकल नामांकन अनुपात (जीईआर) को वर्ष 2035 तक 50% तक बढ़ाने की परिकल्पना की गई है

और सरकार ने उच्चतर शिक्षा में जीईआर को बढ़ाने के लिए विभिन्न उपाय किए हैं, जिनमें अन्य बातों के साथ-साथ निम्नलिखित शामिल हैं:

- i) अधिक उच्चतर शिक्षा संस्थानों स्थापित करना- वर्ष 2014-15 से 8 केंद्रीय विश्वविद्यालय, 7 आईआईटी, 8 आईआईएम और 16 आईआईआईटी स्थापित किए गए हैं।
- ii) अनुसूचित जाति/अनुसूचित जनजाति/अन्य पिछड़ा वर्ग और अल्पसंख्यक छात्रों तथा वंचित क्षेत्रों के छात्रों को वित्तीय सहायता प्रदान करने के लिए विभिन्न छात्रवृत्ति और अध्येतावृत्ति योजनाओं का कार्यान्वयन करना।
- iii) विश्वविद्यालय अनुदान आयोग (यूजीसी) द्वारा अच्छा प्रदर्शन करने वाले उच्चतर शिक्षा संस्थानों (एनएएसी और एनआईआरएफ रैंकिंग के आधार पर) को गुणवत्ता मापदंडों के आधार पर पूर्ण मुक्त दूरस्थ शिक्षा/ऑनलाइन कार्यक्रम संचालित करने की अनुमति देना।
- iv) उच्चतर शिक्षा प्रणाली में अत्यंत आवश्यक लचीलापन और उपयुक्त निकास तथा पुनः प्रवेश के विकल्प उपलब्ध कराना, ताकि विद्यार्थियों को अपनी अधिगम की दिशा चुनने में सुविधा हो।
- v) एक साथ दो शैक्षणिक कार्यक्रमों को जारी रखने की अनुमति देना।
- vi) उच्चतर शिक्षा संस्थानों को एक शैक्षणिक वर्ष में दो बार प्रवेश की अनुमति देना।
- vii) युवा आकांक्षी व्यक्तियों के लिए सक्रिय शिक्षण हेतु स्टडी वेब्स (स्वयं) मंच के माध्यम से सभी शिक्षार्थियों को किसी भी समय, कहीं भी अधिगम के अवसर प्रदान करना, जो कई विषयों में उच्च गुणवत्ता वाले संरचित ऑनलाइन पाठ्यक्रम संचालित करता है।
- viii) स्वयं प्लेटफॉर्म का उपयोग करके नियमित पाठ्यक्रमों में 40% तक क्रेडिट की अनुमति देना।

ix) छात्रों की सुविधा के लिए जेईई, नीट (यूजी) और कॉमन यूनिवर्सिटी एंट्रेंस टेस्ट (सीयूईटी) परीक्षाओं को 13 भाषाओं में आयोजित करना और विशेष रूप से स्थानीय/ग्रामीण पृष्ठभूमि के छात्रों की सुविधा के लिए भारतीय भाषाओं में पाठ्य पुस्तकें उपलब्ध कराना।

2. शैक्षिक रूप से असेवित/अल्पसेवित क्षेत्रों की जरूरतों को पूरा करने के लिए, शिक्षा मंत्रालय प्रधानमंत्री उच्चतर शिक्षा अभियान (पीएम-यूएसएचए) योजना को लागू कर रहा है, जिसमें विभिन्न घटकों जैसे बहु-विषयक शिक्षा और अनुसंधान विश्वविद्यालय (एमईआरयू), विश्वविद्यालयों को सुदृढ़ करने के लिए अनुदान (मान्यता प्राप्त और गैर-मान्यता प्राप्त विश्वविद्यालय), कॉलेजों को सुदृढ़ करने के लिए अनुदान (मान्यता प्राप्त और गैर-मान्यता प्राप्त कॉलेज), नए मॉडल डिग्री कॉलेज और जेंडर समावेशन और समानता पहल के तहत सहयोग के माध्यम से राज्य उच्चतर शिक्षा प्रणाली में पहुंच, समानता और उत्कृष्टता में सुधार की परिकल्पना की गई है।

3. इंदिरा गांधी राष्ट्रीय मुक्त विश्वविद्यालय (इग्नू) भी दूरस्थ शिक्षा के माध्यम से उच्चतर शिक्षा तक पहुँच और समानता बढ़ाने की दिशा में प्रयासरत है। यह पिछड़े क्षेत्रों और जिलों में अध्ययन केंद्र स्थापित करके समाज और क्षेत्रों के वंचित वर्गों पर विशेष ध्यान देता है।

4. उपरोक्त के अतिरिक्त, पूर्वोत्तर क्षेत्र (एनईआर), जम्मू और कश्मीर तथा लद्दाख में उच्च शिक्षा/अनुसंधान करने के लिए छात्रों/शोधार्थियों को सहायता प्रदान करने हेतु छात्रवृत्ति और अध्येतावृत्ति योजनाओं का विवरण इस प्रकार है:

- जम्मू-कश्मीर और लद्दाख के लिए पीएम-यूएसपी विशेष छात्रवृत्ति योजना का उद्देश्य जम्मू-कश्मीर और लद्दाख के युवाओं में उच्च शिक्षा को बढ़ावा देना है। यह योजना इन क्षेत्रों के छात्रों को संघ राज्य क्षेत्रों जम्मू-कश्मीर और लद्दाख के बाहर के संस्थानों में स्नातक और एकीकृत डिग्री पाठ्यक्रम करने के लिए वित्तीय सहायता प्रदान करती है।
- उच्चतर व्यावसायिक पाठ्यक्रमों के लिए पूर्वोत्तर क्षेत्र के छात्रों को वित्तीय सहायता (एनईआर मेधा छात्रवृत्ति): इस छात्रवृत्ति का उद्देश्य किसी मान्यता प्राप्त भारतीय संस्थान

में विभिन्न विषयों में अध्ययन कर रहे पूर्वोत्तर क्षेत्र के छात्रों को वित्तीय सहायता प्रदान करना है।

- यूजीसी द्वारा पूर्वोत्तर क्षेत्र (पूर्वोत्तर क्षेत्र) के लिए ईशान उदय विशेष छात्रवृत्ति योजना कार्यान्वित की जा रही है, जिसका उद्देश्य स्नातक स्तर पर पढ़ाई छोड़ने की प्रवृत्ति को रोकना, उच्चतर शिक्षा को बढ़ावा देना तथा पूर्वोत्तर क्षेत्र के आर्थिक रूप से कमजोर वर्ग के बच्चों को प्रोत्साहित करना है।

WELFARE OF WORKERS

***146. SHRIMATI MALVIKA DEVI :**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of steps being taken by the Government to ensure that the people get employment in their hometowns so that they don't have to go to far off places to work;
- (b) the manner in which the Government ensures that in case of a mishap, the body of workers is returned to the hometown as soon as possible and the family doesn't have to suffer; and
- (c) the details of the steps being taken by the Government to ensure that pensions are given without much effort and running around to the families of those who lost their sole earning members?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

- (a) to (c) Employment generation coupled with improving employability of the youth is a priority of the Government. Accordingly, Government is implementing various

employment generation schemes/ programmes. These inter-alia include Prime Minister's Employment Generation Programme (PMEGP), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), Rural Self Employment and Training Institutes (RSETIs), Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY-NULM), Pradhan Mantri Mudra Yojana (PMMY), etc. The details of various employment generation schemes/programmes being implemented by the Government may be seen at https://dge.gov.in/dge/schemes_programmes.

Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including jobs from private and government sectors, information on online & offline local job fairs, job search & matching (on the basis of residence, educational qualification, etc), career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in]. As on 28.02.2025, more than 4.7 crore vacancies have been mobilised on NCS Portal.

As per Section 16 (g) of Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979; " 16. It shall be the duty of every contractor employing inter-State migrant workmen in connection with the work of an establishment to which this Act applies,-(g) in case of fatal accident or serious bodily injury to any such workman, to report to the specified authorities of both the States and also the next of kin of the workman".

Further, in the Occupational Safety Health & Working Condition Code, 2020, provisions for inter-state migrant workers include suitable condition of work, in case of fatal accident or serious bodily injury, employer/ contractor has to report to the specified authorities of both the States and also to the next of kin of the worker, journey allowance once in a year, a toll free helpline number.

Significant improvement has been made by Employees' Provident Fund Organisation (EPFO), Ministry of Labour and Employment (MoLE) in the system to ensure timely settlement of all pension cases including cases where the retired members shift to a different location. A Centralized Pension Payment System (CPPS) has also been approved by EPFO, MoLE which provides for crediting the pension directly to the bank account of the pensioner regardless of the jurisdiction under which he / she retires.

ACCOUNTS OPENED UNDER PMJDY IN TAMIL NADU

***147. SHRI MALAIYARASAN D.:**

Will the Minister of **FINANCE** be pleased to state:

- (a) the number of Pradhan Mantri Jan Dhan Yojana (PMJDY) accounts opened in Tamil Nadu till date and the total amount of deposits made in these accounts;
- (b) the steps being taken by the Government to improve the implementation of PMJDY in rural and underserved areas of Tamil Nadu and Kallakurichi Parliamentary Constituency especially focusing on financial inclusion and digital banking;

- (c) whether the Government has identified any specific challenges in reaching unbanked populations in Tamil Nadu and if so, the measures being implemented to address these challenges effectively;
- (d) the number of RuPay debit cards issued to PMJDY beneficiaries in Tamil Nadu and the efforts made to encourage the usage of these cards for digital transactions and financial empowerment; and
- (e) the number of PMJDY accounts in Tamil Nadu that have been linked to Direct Benefit Transfer (DBT) schemes and the overall impact of the PMJDY on welfare delivery in the State?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN):**

(a) to (e) The details of number of Jan Dhan accounts, deposit balance in these accounts and RuPay Debit cards issued in the country including Kallakurichi Parliamentary Constituency, consisting of Kallakurichi and Salem districts in Tamil Nadu, as on 19.02.2025, is as under:

	PMJDY accounts (in lakh)	Deposit in PMJDY accounts (in crore)	RuPay cards issued to PMJDY account holders (in lakh)
Kallakurichi district	2.7	67.55	1.58
Salem district	10.13	248.82	7.02
Tamil Nadu	169.57	5,669.50	122.69
Country	5,490.65	2,49,410.41	3,753.41

To give impetus to financial inclusion initiatives of the Government, Pradhan Mantri Jan Dhan Yojana (PMJDY) was extended beyond 14.08.2018 by making the Scheme more attractive with following modifications:

- (i) Overdraft (OD) limit has been revised from Rs. 5,000 to Rs. 10,000;
- (ii) Age limit for availing OD facility revised from 18-60 years to 18-65 years;
- (iii) Accident insurance cover for new RuPay card holders raised from existing Rs.1 lakh to Rs.2 lakh for new PMJDY accounts opened after 28.8.2018;
- (iv) Focus shifted from 'every household' to 'every unbanked adult'.

With the purpose of improving implementation of PMJDY, Scheduled Commercial Banks including Private Sector Banks have been conducting regular awareness camps at the grassroots level to promote PMJDY. Additionally, a review mechanism is in place to regularly monitor the implementation and effectiveness of the Scheme with Banks and other relevant stakeholders.

The endeavour of the Government is to ensure availability of banking outlet (Bank branch/Business Correspondent/ India Post Payments Bank) within 5 kilometres of all inhabited villages in the country. Availability of banking outlets is monitored by a Geographic Information System (GIS) based App., namely, Jan Dhan Darshak (JDD) App. Based on the data uploaded by Banks on the JDD App, out of total 6,01,328 inhabited villages in the country, 6,00,750 (99.90%) villages are covered with banking outlets (Bank branch / BC / IPPB) within a radius of 5 Km. Whereas out of total 15,425 inhabited villages in the state of Tamil Nadu, 15,424 (99.99%) villages are covered with banking outlets, as on 31.01.2025. Moreover, all villages in Kallakurichi Parliamentary

Constituency consisting of Kallakurichi and Salem districts in Tamil Nadu, are covered with banking outlets (Bank branch / BC / IPPB) within a radius of 5 Km.

Banks conduct regularly Financial Literacy camps in villages and rural areas to educate customers about benefits available on RuPay Debit Card, Direct Benefit Transfer (DBT) withdrawals using RuPay Debit cards and safe digital payments instead of cash transactions. Business Correspondents (BCs) are trained to help customers to use RuPay Debit cards at micro-ATMs. Further, Banks communicate to customers regularly through SMS/email for nudging them to use their RuPay Debit cards at Point of Sale (PoS) & e-Commerce Channel.

The data regarding the number of PMJDY accounts linked to DBT Schemes is not centrally maintained. However, PMJDY guidelines envisage channeling Direct Benefit Transfer (DBT) from the Government to the beneficiaries' Jan-Dhan accounts. Beneficiaries of different Government schemes are being given benefits directly in their bank accounts including PMJDY accounts.

जबलपुर में कौशल विकास विश्वविद्यालय

***148. श्री आशीष दुबे:**

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का मध्य प्रदेश के जबलपुर में कौशल विकास विश्वविद्यालय स्थापित करने का कोई प्रस्ताव है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) यदि नहीं, तो इसके क्या कारण हैं;

(घ) क्या जबलपुर में कौशल विकास की अपार संभावनाएं हैं; और

(ड) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग) कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) के पास राज्यों/संघ राज्य क्षेत्रों में कौशल विश्वविद्यालय स्थापित करने के लिए कोई विशिष्ट योजना नहीं है। हालांकि, राज्य/संघ राज्य क्षेत्र सामान्य शिक्षा के साथ एकीकृत और समग्र तरीके से व्यावसायिक शिक्षा को बढ़ावा देने के लिए कौशल विश्वविद्यालय स्थापित कर सकते हैं ताकि शिक्षा और कौशल के विभिन्न रूपों में प्रगति और गतिशीलता के लिए मार्ग सुनिश्चित किया जा सके।

(घ) और (ड) भारत को प्राप्त जनसांख्यिकीय लाभांश को ध्यान में रखते हुए, कौशल विकास के माध्यम से उत्पादकता लाभ प्राप्त करने की अपार संभावना है। तदनुसार, भारत सरकार, कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) के कुशल भारत मिशन (एसआईएम) के तहत, विभिन्न स्कीमों प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), राष्ट्रीय शिक्षुता संवर्धन स्कीम (एनएपीएस) और औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के माध्यम से शिल्पकार प्रशिक्षण स्कीम (सीटीएस) के जरिए मध्य प्रदेश राज्य सहित देश भर में समाज के सभी वर्गों को कौशल विकास केंद्रों के व्यापक नेटवर्क के माध्यम से कौशल, पुनर्कौशल और कौशलान्तरण प्रशिक्षण प्रदान करता है। एसआईएम का उद्देश्य भारत के युवाओं को भविष्य के लिए तैयार करना और उद्योग प्रासंगिक कौशल से लैस करना है।

जबलपुर में कोई जेएसएस कार्यात्मक नहीं है। तथापि, मध्य प्रदेश राज्य के जबलपुर जिले में एमएसडीई की अन्य स्कीमों के तहत प्रशिक्षित उम्मीदवारों की संख्या और स्थापित / लगे हुए प्रशिक्षण केंद्रों का विवरण इस प्रकार है:

प्रशिक्षित उम्मीदवारों की संख्या

पीएमकेवीवाई (वर्ष 2015-16 से दिनांक 31.12.2024 तक)	75,762
एनएपीएस (वर्ष 2021-22 से दिनांक 28.02.2025 तक)	7,978
सीटीएस (आईटीआई) (सत्र वर्ष 2018-19 से वर्ष 2023-24 तक)	17,516

आज की तिथि के अनुसार प्रशिक्षण केन्द्रों की संख्या

पीएमकेवीवाई केंद्र	79
एनएपीएस प्रतिष्ठान	112
सीटीएस (आईटीआई)	38

रोजगार सृजन एवं बेरोजगारी भत्ता

*149. श्री मुरारी लाल मीना:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत पांच वर्षों के दौरान सरकारी क्षेत्र, निजी क्षेत्र और विभिन्न सार्वजनिक क्षेत्र के उपक्रमों में राज्यवार कितनी नौकरियां सृजित और प्रदान की गईं तथा उनमें आरक्षित पद कितने हैं;
- (ख) क्या सरकार का बेरोजगार युवाओं को कोई बेरोजगारी भत्ता प्रदान करने का विचार है;
- (ग) यदि हां, तो बेरोजगारी भत्ता किस प्रकार प्रदान किया जा रहा है और इसे कब तक लागू किए जाने की संभावना है; और
- (घ) यदि नहीं, तो इसके क्या कारण हैं?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ मनसुख मांडविया):

(क) से (घ) आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) रोजगार और बेरोजगारी का आधिकारिक डेटा स्रोत है, जो वर्ष 2017-18 से सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) द्वारा आयोजित किया जाता है। सर्वेक्षण अवधि प्रतिवर्ष जुलाई से जून होती है।

नवीनतम वार्षिक पीएलएफएस रिपोर्ट में उपलब्ध आंकड़ों के अनुसार, वर्ष 2020-21 से 2023-24 के दौरान सामान्य स्थिति के आधार पर 15-29 वर्ष की आयु के युवाओं का रोजगार को दर्शाने वाला अनुमानित कामगार जनसंख्या अनुपात (डब्ल्यूपीआर) निम्नानुसार है:

(% में)

वर्ष	डब्ल्यूपीआर
2020-21	36.1
2021-22	36.8
2022-23	40.1
2023-24	41.7

स्रोत: पीएलएफएस, एमओएसपीआई

यह आंकड़े दर्शाते हैं कि देश में पिछले कुछ वर्षों में युवाओं (15-29 वर्ष) के लिए रोजगार दर्शाने वाले कामगार जनसंख्या अनुपात में वृद्धि की प्रवृत्ति रही है। वर्ष 2020-21 से वर्ष 2023-24 के दौरान सामान्य स्थिति के आधार पर युवाओं (15-29 वर्ष) के लिए राज्य/संघ राज्य क्षेत्र-वार अनुमानित कामगार जनसंख्या अनुपात (डब्ल्यूपीआर) संलग्न **विवरण** में दिया गया है।

युवाओं के लिए रोजगार सृजन के साथ-साथ नियोजनीयता में सुधार करना सरकार की प्राथमिकता है। तदनुसार, सरकार विभिन्न रोजगार सृजन योजनाओं/कार्यक्रमों को लागू कर रही है। इनमें अन्य बातों के साथ-साथ प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी), महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (एमजीएनआरईजीएस), दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई), ग्रामीण स्वरोजगार और प्रशिक्षण संस्थान (आरएसईटीआई), दीनदयाल अंत्योदय योजना-राष्ट्रीय शहरी आजीविका मिशन (डीएवाई-एनयूएलएम), प्रधानमंत्री मुद्रा योजना (पीएमएमवाई) आदि शामिल हैं। सरकार द्वारा लागू की जा रही विभिन्न रोजगार सृजन योजनाओं/कार्यक्रमों का ब्यौरा https://dge.gov.in/dge/schemes_programmes पर देखा जा सकता है।

इसके अलावा, भारत सरकार का श्रम और रोजगार मंत्रालय, राष्ट्रीय करियर सेवा (एनसीएस) पोर्टल चला रहा है, जो निजी और सरकारी क्षेत्रों की नौकरियों, ऑनलाइन और ऑफलाइन रोजगार मेलों की जानकारी, नौकरी खोज और मिलान, करियर परामर्श, व्यावसायिक मार्गदर्शन, कौशल विकास पाठ्यक्रमों की जानकारी, कौशल/प्रशिक्षण कार्यक्रम आदि सहित करियर से संबंधित सेवाएं एक डिजिटल प्लेटफॉर्म [www.ncs.gov.in] के माध्यम से प्रदान करने के लिए वन-स्टॉप समाधान है।

दिनांक 28.02.2025 तक, एनसीएस पोर्टल पर 4.7 करोड़ से अधिक रिक्तियां (जिसमें अन्य के साथ-साथ सरकारी, निजी और सार्वजनिक क्षेत्र के उपक्रम शामिल हैं) जुटाई गई हैं।

कर्मचारी राज्य बीमा निगम (ईएसआईसी) की अटल बीमित व्यक्ति कल्याण योजना (एबीवीकेवाई) के तहत, रोजगार गंवाने वाले बीमित कामगारों को उनकी पात्रता के अनुसार बेरोजगारी लाभ का भुगतान किया जाता है। एबीवीकेवाई के तहत बेरोजगारी लाभ को औसत दैनिक कमाई के 25% से बढ़ाकर 50% कर दिया गया है, जो 90 दिनों तक देय है।

विवरण

15-29 वर्ष की आयु के युवाओं के लिए सामान्य स्थिति के आधार पर राज्य/संघ राज्य क्षेत्र-वार अनुमानित कामगार जनसंख्या अनुपात (डब्ल्यूपीआर)

राज्य/संघ राज्य क्षेत्र-वार	कामगार जनसंख्या अनुपात (डब्ल्यूपीआर)			
	2020-21	2021-22	2022-23	2023-24
आंध्र प्रदेश	40.2	40.6	40.7	37.7
अरुणाचल प्रदेश	24.3	20.0	35.1	40.0
असम	31.3	37.6	44.6	44.0
बिहार	21.3	21.8	27.0	31.2
छत्तीसगढ़	45.3	47.9	55.6	57.8
दिल्ली	31.9	34.1	33.2	33.3
गोवा	31.2	30.1	36.6	33.5
गुजरात	44.8	47.3	50.3	55.8
हरियाणा	31.6	28.7	30.8	34.6
हिमाचल प्रदेश	49.4	51.3	54.6	52.9
झारखंड	46.1	49.2	46.7	49.3
कर्नाटक	39.3	37.1	40.5	38.1
केरल	25.3	28.9	28.9	28.5
मध्य प्रदेश	47.0	44.7	49.8	56.6
महाराष्ट्र	36.5	38.0	39.6	40.1
मणिपुर	17.4	18.7	26.3	24.3
मेघालय	37.5	38.8	41.6	53.1
मिजोरम	28.3	25.0	25.1	22.5

नागालैंड	21.5	31.3	38.9	36.5
ओडिशा	37.5	36.3	42.2	46.3
पंजाब	33.8	37.0	39.2	37.8
राजस्थान	38.2	37.6	41.1	44.1
सिक्किम	46.0	50.2	47.2	52.6
तमिलनाडु	35.3	34.5	32.9	35.0
तेलंगाना	35.2	38.2	36.3	40.7
त्रिपुरा	33.2	34.2	36.4	43.9
उत्तराखंड	30.9	32.3	37.5	44.2
उत्तर प्रदेश	33.1	34.7	38.5	39.0
पश्चिम बंगाल	39.7	39.1	43.3	44.6
अंडमान एवं निकोबार द्वीप समूह	42.4	39.2	45.9	43.3
चंडीगढ़	27.8	29.6	34.3	44.9
दादरा और नगर हवेली तथा दमन और दीव	40.0	57.9	60.9	56.9
जम्मू एवं कश्मीर	33.4	40.2	41.2	40.2
लद्दाख	14.3	29.1	25.0	31.0
लक्षद्वीप	19.4	19.4	21.0	31.4
पुडुचेरी	31.3	35.8	31.6	36.5
अखिल भारत	36.1	36.8	40.1	41.7

स्रोत: पीएलएफएस, एमओएसपीआई

SWIMMING POOL AT STADIA COMPLEX, MACHILIPATNAM

***150. SHRI BALASHOWRY VALLABHANENI:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the proposal for construction of swimming pool at Stadia Complex, Machilipatnam in Krishna district of Andhra Pradesh with an estimated cost of Rs. 5 crore has not been considered;
- (b) if so, the details thereof and the reasons therefor;

(c) whether the Government has any plan to reconsider the proposal; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (d) 'Sports' being a State subject, the responsibility of development of sports, including construction of swimming pool, rests primarily with the respective State/Union Territory Governments. The Union Government only supplements their efforts by bridging critical gaps. One proposal, namely, Construction of Swimming pool (50m X 25m) with Water Purifier at Krishna University, Machilipatnam, Krishna District, Andhra Pradesh, has been received under the Khelo India Scheme. The proposals received from the State/UT Governments and other eligible entities are considered for financial support, subject to their completeness, technical feasibility and availability of funds under the Scheme.

चित्रकूट में पर्यटन विकास

***151. श्रीमती कृष्णा देवी शिवशंकर पटेल:**

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा चित्रकूट में धार्मिक और सांस्कृतिक पर्यटन को बढ़ावा देने के लिए क्या कदम उठाए गए हैं; और
- (ख) सरकार द्वारा चित्रकूट को विभिन्न अन्य राज्यों के नए निकटवर्ती पर्यटन स्थलों के साथ जोड़ने के लिए बनाई जा रही नई योजनाओं का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) धार्मिक और सांस्कृतिक पर्यटन सहित पर्यटन स्थलों और उत्पादों के संवर्धन और विकास का कार्य संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है। पर्यटन मंत्रालय विभिन्न योजनाओं और पहलों के माध्यम से चित्रकूट में धार्मिक और सांस्कृतिक पर्यटन सहित देश के विभिन्न पर्यटन उत्पादों का विकास और संवर्धन करके राज्यों/संघ राज्यक्षेत्रों के प्रयासों को संपूरित करता है।

पर्यटन मंत्रालय अपनी केंद्रीय क्षेत्र की योजनाओं 'तीर्थस्थल जीर्णोद्धार एवं आध्यात्मिक, विरासत संवर्धन अभियान (प्रशाद)' और 'स्वदेश दर्शन' के माध्यम से पर्यटन अवसंरचना विकास के लिए राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को वित्तीय सहायता प्रदान करके उनके प्रयासों को संपूरित करता है। यह प्रक्रिया राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों के परामर्श से चलाई जाती है।

स्वदेश दर्शन योजना के अंतर्गत, मंत्रालय ने रामायण परिपथ के अंतर्गत चित्रकूट के आसपास 'चित्रकूट और श्रृंगवेरपुर का विकास' नामक एक परियोजना को मंजूरी दी है, जिसकी लागत 69.45 करोड़ रु. है।

इसके अलावा, पर्यटन मंत्रालय ने अपनी नयी योजना स्वदेश दर्शन 2.0 (एसडी 2.0) के अंतर्गत 27.21 करोड़ रु. की लागत वाली 'चित्रकूट में आध्यात्मिक अनुभव' नामक एक परियोजना को मंजूरी दी है।

(ख) सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार से प्राप्त जानकारी के अनुसार, चित्रकूट से अयोध्या को वाया प्रतापगढ़-सुल्तानपुर जोड़ने वाले रामवन गमन मार्ग (एनएच-731ए) का विकास किया जा रहा है।

DEVELOPMENT OF RANJANKUDI FORT, TAMIL NADU

***152. SHRI ARUN NEHRU:**

Will the Minister of **CULTURE** be pleased to state:

- (a) whether Ranjankudi Fort, located about 16 km north of Perambalur town in Tamil Nadu, has been recognized as a monument of national importance by the Archaeological Survey of India (ASI), if so, the details thereof;
- (b) if not, the reasons therefor despite its historical significance and growing tourism potential; and
- (c) the details of the steps being taken by the Government to ensure the preservation, protection and development of Ranjankudi Fort, particularly in the light of increasing tourist interest in the site?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) and (b) Ranjangudi Fort, situated in Perambalur district is a monument of national importance, looked after by the Archaeological Survey of India.
- (c) Conservation, preservation and maintenance of this fort is taken up as per need, priority and availability of resources, which is a regular process. Inspection of monuments is taken up by ASI's officials/officers from time to time to assess its condition and annual works programme is drawn accordingly for conservation and maintenance including provision for tourist facilities such as drinking water, washroom, pathways, ramps, signeges, etc.

CREDIT DISBURSEMENT TO PRIORITY SECTORS

***153. DR. SRIKANT EKNATH SHINDE:**

SHRIMATI SHAMBHAVI:

Will the Minister of **FINANCE** be pleased to state:

- (a) the details of the increase in credit disbursement to priority sectors, such as agriculture, MSMEs and infrastructure, as a result of the banks' financial growth since 2019, bank-wise and year-wise;
- (b) the way by which the Indian banks have leveraged fintech collaborations to expand their service portfolio and enhance customer satisfaction;
- (c) the mechanism in place to monitor the compliance of banks with regulatory norms to maintain financial stability and prevent future crises;
- (d) the steps taken by the Government to help Indian banks in reducing Non-Performing Assets (NPAs) and their outcomes; and
- (e) whether the Government is considering any policy reforms to ensure the sustainable financial performance of Indian banks and if so, the details thereof?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN):**

(a) The overall credit disbursement to priority sectors including Agriculture, MSME and Social Infrastructure by banks in 2019 was ₹23,01,567 crores, which has risen to ₹42,73,161 crores in 2024, recording an increase of 85% over the six-year period.

The bank-wise and year-wise details of credit disbursement to priority sectors, such as agriculture, Micro Small and Medium Enterprises (MSMEs), and Social Infrastructure from 2019 to 2024, as reported by Reserve Bank of India (RBI) is given at the enclosed **Statement**.

(b) As the financial landscape continues to evolve and to enhance quality of banking services for customers, banks have been collaborating with FinTechs for provisioning of various services to the customers. Some of the major areas where FinTechs are further augmenting Banking products / services with seamless delivery thereby enhancing customer experience are:

- Openings of savings account through e-KYC, V-KYC processes leveraging Artificial Intelligence (AI) technology for Face recognition and Name match etc.
- Digital Loan journeys such as account statement analysis, leveraging alternate data in Underwriting etc. for quick credit assessment and real-time decision making.
- Development of innovative products for customers using APIs of banks.

(c) The Reserve Bank of India (RBI) has informed that compliance to its guidelines issued is examined on sample basis during the Supervisory Assessment and any non-compliance observed are taken up with the concerned supervised entities for rectification apart from initiating supervisory/ enforcement action, as deemed fit. As regards financial stability, in terms of the mandate given by the Banking Regulation Act, 1949 and the Reserve Bank of India Act, 1934, the regulatory and supervisory framework of RBI is guided towards the overarching principles of safeguarding customers interest and preservation of financial stability, among others. Further, the regulatory and supervisory frameworks for the regulated entities have been designed on the principle of proportionality consistent with their risk profiles. RBI

has taken several measures to strengthen supervisory approach to make it more forward looking, risk-oriented and analytical, which is aimed at identifying vulnerable sectors, borrowers as well as supervised entities.

(d) and (e) Government and RBI have taken various measures to improve financial soundness of banks and to address the issues related to credit discipline, responsible lending and improved governance, adoption of technology, recovery and reduction of NPAs. These measures include, inter alia, the following:

- i. Public Sector Banks have set-up specialized stressed assets management verticals and branches for effective monitoring and focused follow-up of NPA accounts, which facilitates quicker and improved resolution/ recoveries. Deployment of Business correspondents and adoption of Feet-on-street model have also boosted the recovery trajectory of NPAs in banks.
- ii. Prudential Framework for resolution of stressed assets was issued by RBI to provide a framework for early recognition, reporting and time bound resolution of stressed assets, with a build-in incentive to lenders for early adoption of a resolution plan.
- iii. Minimum provisioning requirements have been prescribed for both standard and non-performing advances.
- iv. Credit discipline was instilled through the enactment of the Insolvency and bankruptcy Code, set up of the Central Repository of Information on Large Credits and systematic checking of high-value accounts for wilful default and fraud.

- v. The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 and the Recovery of Debt and Bankruptcy Act have been amended to make it more effective.
- vi. Institution of comprehensive, automated Early Warning Systems in banks to proactively detect stress and reduce slippage into NPAs.
- vii. A Reform Agenda of PSBs through a unique Enhanced Access & Service Excellence (EASE) Reforms has been initiated. It has enabled objective and benchmarked progress on all key areas in PSBs viz., governance, prudential lending, risk management, technology, data-driven banking and outcome-centric HR.
- viii. The amalgamation of banks, the efficacy and effectiveness of the banking sector has been enhanced by leveraging economies of scale and synergies.

STATEMENT

Credit disbursement to Priority sectors including s Agriculture, MSMEs and Social infrastructure from 2019-2024						
(Amount in ₹ crores)						
Category	Year	Public Sector Banks	Private Banks	Foreign Banks	Small Finance Bank	Grand Total
Overall PSL	2019	1168693	841206	241348	50321	2301567
	2020	1165301	935266	221134	60576	2382277
	2021	1344415	953808	250288	38905	2587416

	2022	1089869	1315571	298793	68122	2772356
	2023	1293632	1670355	347487	98862	3410336
	2024	1853161	1978188	339016	102797	4273161
Agriculture*	2019	525617	305124	36807	19242	886791
	2020	580226	374673	35520	22428	1012847
	2021	644780	412374	43446	18360	1118959
	2022	623244	490808	56907	27866	1198824
	2023	745126	589507	347487	43249	1725369
	2024	1036866	678637	66654	45509	1827666
MSME	2019	549694	456402	72620	20339	1099055
	2020	495986	527993	77990	25473	1127443
	2021	507459	512141	81963	9032	1110595
	2022	389129	755014	109210	19331	1272684
	2023	465157	1051815	153234	31080	1701286
	2024	726254	1264447	153202	29776	2173679
Social Infrastructure #	2019	374	232	0	78	684
	2020	285	263	0	124	671
	2021	255	295	0	12	562
	2022	237	564	0	6	806
	2023	119	520	0	5	644
	2024	79	574	0	23	676

* Data for Agriculture includes credit disbursement towards agriculture infrastructure by banks

No specific sub-target has been assigned to banks under this category, however, counted under the overall PSL target.

Source: RBI

DEVELOPMENT OF MAA RAMCHANDI TEMPLE

***154. SHRI PRADEEP PUROHIT:**

Will the Minister of **TOURISM** be pleased to state:

- (a) the whether the Government has any plan to develop Maa Ramchandi Temple which is of religious and historical importance at Brajrajnagar of Jharsuguda District, Odisha;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has sent a delegation of experts to visit this heritage place and to prepare DPR for the protection, development and beautification of the said site;
- (d) whether the Government has received any proposals/suggestions from the State Government of Odisha for the development of said site; and
- (e) if so, the details thereof along with the progress made so far in this regard?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c) The Ministry of Tourism through its ongoing schemes of “Swadesh Darshan” and “Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)” and “Assistance to Central Agencies for Tourism Infrastructure Development” complements the efforts of the State Governments (SGs)/UT Administrations (UTs) by extending financial assistance on receipt of proposal from SGs/UTs/Central Agencies for tourism infrastructure development at various tourism destinations in the country including the State of Odisha. Submission of projects under the schemes is a continuous process. The projects under the scheme are identified for development in consultation with the State Governments/UT Administrations and are sanctioned subject to availability of

funds, submission of suitable detailed project reports, adherence to scheme guidelines and utilization of funds released earlier.

(d) and (e) No Proposal for the development of Maa Ramchandi Temple at Brajrajnagar of Jharsugudsa District, Odisha has been received in the prescribed format from the State Government. However, Ministry of Tourism has sanctioned a project named 'Infrastructure Development at Puri' at the cost of Rs.50.00 Crore and 2 sites named 'Chausath Yogini Temple, Ranipur, Jharia, Balangir District' and 'Maa Kichakeswari Temple in Kiching, Mayurbhanj District' are identified for development in Odisha under PRASHAD Scheme. Additionally, 1 project named 'Development of Gopalpur, Barkul, Satapada and Tampara' is sanctioned at the cost of Rs.70.82 Crore under its Swadesh Darshan Scheme and 2 destinations named 'Koraput' and 'Debrigarh' are identified under Swadesh Darshan 2.0 Scheme.

The Government of India under the guidelines for Special Assistance to States/Union Territories for Capital Investment (SASCI) for Development of Iconic Tourist Centres to Global Scale has approved 40 projects across 23 States including 2 projects in the State of Odisha named 'Development of Hirakud' and 'Development of Satkosia' at the cost of Rs.99.90 Crore and Rs.99.99 Crore respectively.

**केंद्रीय विश्वविद्यालयों, भारतीय प्रबंध संस्थानों और भारतीय प्रौद्योगिकी संस्थानों
में आरक्षित पद भरना**

***155. श्री धर्मेन्द्र यादव:**

श्री टी. आर. बालू:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2014 से 2024 तक देश भर के आईआईएम और आईआईटी सहित केंद्रीय विश्वविद्यालयों में आरक्षित और अनारक्षित पदों पर पदवार और विश्वविद्यालयवार नियुक्तियों की संख्या और उनका ब्यौरा क्या है;

(ख) क्या केंद्रीय विश्वविद्यालयों में किन्हीं आरक्षित पदों को अनारक्षित कर दिया गया है;

(ग) यदि हां, तो इसके कारणों सहित विश्वविद्यालयवार और पदवार तत्संबंधी ब्यौरा क्या है;

(घ) उक्त पदों को पुनः आरक्षित श्रेणी में कब तक बहाल किए जाने की संभावना है;

(ङ) सरकार द्वारा आरक्षित पदों को अविलंब भरने के लिए क्या कदम उठाए गए हैं;

(च) विगत पांच वर्षों के दौरान अन्य पिछड़े वर्गों, अनुसूचित जातियों और अनुसूचित जनजातियों के संकाय और छात्रों से संबंधित रिक्तियों का ब्यौरा क्या है;

(छ) क्या सरकार इस तथ्य से अवगत है कि आईआईटी और आईआईएम सहित केंद्रीय विश्वविद्यालयों में संकाय की नियुक्ति में आरक्षण नियमों को समुचित रूप से लागू नहीं किया जा रहा है;

(ज) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(झ) क्या सरकार द्वारा इस मुद्दे का अध्ययन करने के लिए कोई समिति गठित की गई है और कोई कदम उठाए गए हैं?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क) से (झ) शिक्षा मंत्रालय (एमओई) के अंतर्गत केंद्रीय उच्चतर शिक्षा संस्थाएं (सीएचईआई) जिनमें केंद्रीय विश्वविद्यालय (सीयू), भारतीय प्रबंध संस्थान (आईआईएम) और भारतीय प्रौद्योगिकी संस्थान (आईआईटी) शामिल हैं, संसद के संबंधित केंद्रीय अधिनियमों के तहत स्थापित सांविधिक स्वायत्त संगठन हैं और उसके तहत बनाए गए अधिनियमों/संविधियों/अध्यादेशों/विनियमों के प्रावधान द्वारा वे शासित होते हैं। स्वायत्त संस्थाओं के रूप में, संकाय की भर्ती संस्थाओं के भीतर ही उनके संबंधित अधिनियमों और विनियमों के अनुसार तथा केंद्रीय शैक्षिक संस्था (शिक्षक संवर्ग में आरक्षण) अधिनियम,

2019 के अनुसार भी की जाती है। भर्ती की शक्तियां संबंधित बोर्ड ऑफ गवर्नर्स (बीओजी)/कार्यकारी समिति/प्रबंधन बोर्ड के पास निहित हैं और इसमें मंत्रालय की कोई सक्रिय भूमिका नहीं है।

रक्तियों का होना और उसे भरा जाना एक सतत प्रक्रिया है। पदोन्नति, सेवानिवृत्ति, त्यागपत्र, मृत्यु, नए संस्थाओं के खुलने, योजनाओं अथवा परियोजनाओं को शुरू करने तथा मौजूदा संस्थाओं में छात्रों की संख्या में वृद्धि और क्षमता विस्तार की वजह से अतिरिक्त आवश्यकताओं के कारण रक्तियां उत्पन्न होती हैं।

आईआईएम और आईआईटी के लिए आदर्श संकाय छात्र अनुपात 1:10 के रूप में परिकल्पित किया गया है। केंद्रीय विश्वविद्यालय अपने संबंधित सांविधिक निकायों द्वारा यथाअनुमोदित संकाय छात्र अनुपात का पालन करते हैं। आईआईएम और आईआईटी अत्याधुनिक शैक्षिक कार्यक्रम और विश्व स्तरीय अवसंरचना प्रदान करते हैं जो नवाचार और विवेचनात्मक सोच की संस्कृति को बढ़ावा देती है। अनुसंधान, अभियांत्रिकी, प्रौद्योगिकी, प्रबंधन और उद्यमिता में अग्रणी पूर्व छात्र तैयार करने के लिए विश्व स्तर पर मान्यता प्राप्त, इन संस्थानों ने दुनिया भर में महत्वपूर्ण प्रभाव डाला है। उनके स्नातकों की उपलब्धियां न केवल संस्थान की वैश्विक प्रतिष्ठा को बढ़ाती हैं बल्कि नवाचार, प्रौद्योगिकी और नेतृत्व के केंद्र के रूप में भारत की स्थिति को भी सुदृढ़ करती हैं।

सरकार ने सीएचईआई में आरक्षण मानदंडों को अपनाने में एकरूपता और एससी, एसटी और ओबीसी श्रेणी के संकाय पदों का पर्याप्त प्रतिनिधित्व सुनिश्चित करने के लिए, इन सीएचईआई में शिक्षक संवर्ग में अनुसूचित जातियों, अनुसूचित जनजातियों, सामाजिक और शैक्षिक रूप से पिछड़े वर्गों तथा आर्थिक रूप से कमजोर वर्गों के व्यक्तियों की सीधी भर्ती द्वारा नियुक्तियों में पदों के आरक्षण का प्रावधान करने के लिए केंद्रीय शैक्षिक संस्था (शिक्षक संवर्ग में आरक्षण) अधिनियम, 2019 अधिनियमित किया। इस मंत्रालय ने दिनांक 12.07.2019 की अधिसूचना द्वारा अनुसूचित जातियों हेतु 15%, अनुसूचित जनजातियों के लिए 7.5%, सामाजिक और शैक्षिक रूप से पिछड़े वर्गों के लिए 27% तथा आर्थिक रूप से कमजोर वर्गों के लिए 10% आरक्षण विनिर्दिष्ट किया। यह अधिनियम विश्वविद्यालय/केंद्रीय शैक्षिक

संस्था को आरक्षण के उद्देश्य से अलग-अलग विभागों के बजाय एक संवर्ग या इकाई मानकर नियुक्ति में पदों के आरक्षण से संबंधित कठिनाई को दूर करता है।

केंद्रीय विश्वविद्यालय, आईआईएम और आईआईटी प्रासंगिक विनियमों और उनके संविधियों के अनुसार विशिष्ट संकाय/छात्र अनुपात का पालन करते हैं। आईआईटी और आईआईएम संकाय भर्ती के लिए आवर्ती विज्ञापन जारी करते हैं जो संस्था में सर्वश्रेष्ठ प्रतिभा को आकर्षित करने के लिए पूरे वर्ष खुले रहते हैं। आईआईटी और आईआईएम अपनी विशिष्ट आवश्यकताओं को पूरा करने के लिए संकाय पदों पर फ्लेक्सी कैडर सिस्टम का पालन करते हैं, तथा संकाय सदस्यों को स्तरों या विभागों में कठोरतापूर्वक विभाजित नहीं करते हैं, जिससे प्रतिभा को पहचानने और भर्ती करने में लचीलापन सुनिश्चित होता है।

गुणवत्तायुक्त संकायों को आकर्षित करने के लिए कई कदम उठाए गए हैं, जिनमें वर्ष भर खुला विज्ञापन, खोज-सह-चयन प्रक्रियाओं के माध्यम से भर्ती, विशेष भर्ती अभियान, मिशन मोड में भर्ती और पूर्व छात्रों/वैज्ञानिकों/संकाय को आमंत्रण आदि शामिल हैं। संकाय भर्ती प्रक्रियाएं बहु-चरणीय एवं सुदृढ़ जांच प्रक्रिया के भाग के रूप में पारदर्शी तरीके से आवेदन आमंत्रित करके केन्द्रीय उच्चतर शैक्षिक संस्थाओं द्वारा पूरी की जाती हैं। विभिन्न संस्थाओं के अधिनियमों और संविधियों में चयन समितियों की संरचना, विभिन्न स्तरों के संकाय की भर्ती के लिए जिम्मेदार प्राधिकारियों, स्वतंत्र विषय विशेषज्ञों और कुलाध्यक्ष द्वारा नामित व्यक्तियों आदि का प्रावधान निर्दिष्ट किया गया है, ताकि भर्तियों में पारदर्शिता और शैक्षिक दृढ़ता सुनिश्चित की जा सके। यूजीसी ने संकाय भर्ती के लिए एक साझा पोर्टल 'सीयू-चयन' शुरू किया है, जिसमें सभी केंद्रीय विश्वविद्यालयों में रिक्तियों/विज्ञापनों/नौकरियों को सूचीबद्ध करने का प्रावधान किया गया है, तथा इस प्रकार पूर्ण भर्ती प्रक्रिया और अधिक पारदर्शी और सुलभ हो गई है।

अगस्त, 2021 में, सभी सीएचईआई से अनुरोध किया गया था कि वे अपने संस्थानों में अनुसूचित जातियों (एससी), अनुसूचित जनजातियों (एसटी) और अन्य पिछड़ी जातियों के बैकलॉग रिक्तियों को मिशन मोड में भरने के लिए विशेष भर्ती अभियान चलाएं। सीएचईआई ने ऐसी रिक्तियों को भरने के लिए विशेष भर्ती अभियान चलाए। सितंबर, 2022 में इस मंत्रालय ने सभी सीएचईआई को

एससी, एसटी और ओबीसी सहित सभी रिक्तियों को मिशन मोड में भरने के लिए प्रेरित किया था। सितंबर, 2022 से सीयू, आईआईएम और आईआईटी ने भी एससी, एसटी और ओबीसी की रिक्तियों सहित इन रिक्तियों को भरने के लिए मिशन मोड में भर्ती अभियान शुरू किया है।

मई, 2014 से दिसंबर, 2024 तक, सभी सीएचईआई ने संकाय और गैर संकाय पदों पर कुल 53456 भर्तियां की हैं। मई, 2014 से मार्च, 2022 तक, इन सीएचईआई ने 26705 रिक्तियों को भरा जबकि सितंबर, 2022 से दिसंबर, 2024 तक मिशन मोड में भर्ती अभियान के दौरान दो वर्ष की छोटी अवधि में 15637 संकाय पदों सहित कुल 26751 पदों को भरा गया। सितंबर, 2022 से दिसंबर, 2024 तक मिशन मोड में भर्ती अभियान के दौरान सीयू, आईआईएम और आईआईटी ने सामूहिक रूप से 18757 रिक्तियों को भरा है, जिनमें से 10857 संकाय पद हैं जिनमें 1347 एससी, 579 एसटी और 2219 ओबीसी शामिल हैं।

WELFARE OF DOMESTIC WORKERS

***156. SHRI G. M. HARISH BALAYOGI:**

SHRIMATI SAJDA AHMED:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has conducted any survey of domestic workers across the country, if so, the details thereof;
- (b) the details of the steps taken by the Government for the welfare of domestic workers;
- (c) the details of measures taken by the Government to create awareness among domestic workers about the various welfare schemes available to them;

- (d) whether the Government is aware of the rising number of complaints regarding the exploitation of domestic workers, brought illegally from Northeast to metropolitan cities and towns;
- (e) if so, the details thereof and the action taken by the Government to tackle the issue;
- (f) the details of the measures taken by the Government so far to address the issues of exploitation, low wages and lack of job security faced by domestic workers across the country;
- (g) whether the Government maintain a database of registered domestic workers, if so, the details thereof, city-wise;
- (h) whether the Government has any proposal to consider to include domestic workers under the purview of existing labour laws or creating a dedicated legislation to protect their rights, if so, the details thereof; and
- (i) whether the Government has formulated a comprehensive legal framework to regulate domestic workers for ensuring their protection against exploitation and guaranteeing social security benefits for them, if so the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (i) Labour Bureau, an attached office of the Ministry of Labour and Employment, has undertaken an All India Survey on Domestic Workers based on multi stage sampling design. The field work of the survey has been completed.

Government is implementing various social security and welfare measures for unorganized workers, including domestic workers, such as (i) Pradhan Mantri

Jeevan Jyoti Beema Yojana (PMJJBY) and Pradhan Mantri Suraksha Beema Yojana (PMSBY) for life and disability cover respectively, (ii) Pradhan Mantri Shram Yogi Man Dhan Yojana (PM-SYM) for old age pension, (iii) Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (PMJAY) for secondary and tertiary health benefits, (iv) Pradhan Mantri Awas Yojna for housing needs to name a few. Further, the Domestic Workers Sector Skill Council (DWSSC) under Ministry of Skill Development and Entrepreneurship is imparting various skill development training programmes to domestic workers.

State Governments regulate the conduct of private placement agencies, if necessary, by making their own Policy/ Act in this regard.

Ministry of Labour & Employment has launched on 26th August, 2021 the e-Shram portal which is a National Database of the Unorganised Workers, including domestic workers, seeded with Aadhaar. The portal has been made available to the States/UTs for registration of various categories of unorganized workers on e-Shram portal. As on 04.03.2025, over 30.68 crore unorganized workers, including domestic workers, are registered on e-Shram.

In keeping with the vision of the Budget Announcement, 2024-25, on developing e-Shram as a "One-Stop-Solution" for unorganized workers to have access to various social security schemes, Ministry of Labour and Employment launched the e-Shram-"One-Stop-Solution" on 21st October 2024. e-Shram-"One-Stop-Solution" entails integration of different social security/ welfare schemes at single portal i.e. e-Shram. This enables unorganised workers, including domestic

workers, registered on e-Shram to access social security schemes and see benefits availed by them so far, through e-Shram.

So far, 13 schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram including Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PM-SVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), National Family Benefit Scheme (NFBS), Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Awas Yojana - Gramin (PMAY-G), Ayushman Bharat - Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana - Urban (PMAY-U) and Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY).

The Unorganised Workers' Social Security Act, 2008, subsumed in the Code on Social Security, 2020, provides for social security for unorganized workers including domestic workers. In the Code on Social Security, 2020, the Central and State Governments are mandated to formulate suitable social security and welfare schemes for unorganized workers including domestic workers.

INCREASE IN DEPOSIT INSURANCE LIMITS

***157. SHRI SURESH KUMAR SHETKAR:**

DR. K. SUDHAKAR:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government is considering for raising the current limit of Rs. 5 lakh to Rs. 50 lakh for deposit insurance to protect the interests and confidence of the small investors;
- (b) if so, the details and the present status thereof and if not, the reasons therefor; and
- (c) the views of investors, local banks and States in this regard?

**THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS
(SHRIMATI NIRMALA SITHARAMAN):**

(a) to (c) Total deposit insurance cover in terms of section 16(1) of the Deposit Insurance and Credit Guarantee Corporation (DICGC) Act is upto ₹5 Lakh per depositor for deposits held by the account holder in “the same capacity and the same right” of all the deposits such as savings, fixed, current, recurring etc. kept at all the branches of a bank taken together. As per section 16(1) of the DICGC Act, DICGC may, from time to time, having regard to its financial position and to the interest of the banking system of the country as a whole, raise, with the previous approval of the Central Government, the aforesaid deposit insurance limit. Consequently, deposit insurance coverage limit was raised from ₹1 Lakh to ₹5 Lakh with effect from 04.02.2020. DICGC considers its financial position and the interest of financial system of the country to make a suitable proposal to Government for enhancing the deposit insurance limit as per section 16(1) of the DICGC Act. All commercial banks, small finance banks, payment banks, regional rural banks and local area banks and all co-operative banks, namely, primary (urban) co-operative

banks, state co-operative banks and district central co-operative banks are covered under the deposit insurance scheme.

FAECAL COLIFORM LEVELS IN GANGA RIVER

***158. SHRI ANAND BHADAURIA:**

SHRI K. SUDHAKARAN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Central Pollution Control Board (CPCB) has informed the National Green Tribunal (NGT) recently that the quality of water at the confluence of river Ganga and Yamuna at Prayagraj, during the Maha Kumbh, is failing to meet the primary standards for bathing;
- (b) if so, the details thereof along with faecal coliform levels from Haridwar to Hugli, location-wise;
- (c) the reasons for such high level of faecal coliform in Ganga water;
- (d) whether the CPCB has recently published any report stating that faecal coliform levels at all monitored locations were above the permissible limit of 2,500 units per 100 ml, indicating significant sewage contamination, if so, the details thereof and if not, the reasons therefor;
- (e) the action taken by the Government on the said issue as the State Government of Uttar Pradesh failed to maintain water quality in Prayagraj; and

- (f) the details of fund allocated, released and utilised for cleaning river Ganga during 2022-23, 2023-24 and 2024-25 till 9th March, 2025, year-wise and State-wise?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BHUPENDER YADAV):

(a) to (d) The Hon'ble National Green Tribunal (NGT) in the matter of Kamlesh Singh Vs State of Uttar Pradesh & Ors. in OA No. 310/2022 with M.A No. 59/2024 in OA No. 56/2024 vide order dated 23.12.2024 directed the following:

“During the Maha Kumbh 2025 regular monitoring of the water quality of the river Ganga and Yamuna is necessary at frequent intervals to meet primary water quality criteria.”.

In pursuance to above order of Hon'ble NGT, Central Pollution Control Board (CPCB) carried out regular water quality monitoring at seven locations (twice a week) in the stretch from Shringverpur ghat (upstream of Prayagraj) to Deehaghat (downstream of Prayagraj) including at Sangam nose (confluence point of river Ganga and Yamuna) since 12th January, 2025 covering auspicious bathing (Amrit Snan) days including pre and post days of such auspicious bathing days.

Thereafter, CPCB submitted its initial monitoring report dated 03.02.2025 before Hon'ble NGT wherein, the river water quality data collected during 12th – 26th January, 2025 including monitoring data of 10 Sewage Treatment Plants (STPs) installed at Prayagraj and 07 Geosynthetic Dewatering Tubes (Geo-tube) filtration was reported.

Further, CPCB added three more water quality monitoring locations and increased monitoring frequency to twice daily with effect from 21.02.2025 to augment availability of water quality data, thus taking the total number of water quality monitoring locations to 10.

A comprehensive report dated 28.02.2025 was submitted before Hon'ble NGT in compliance of order dated 23.12.2024.

As per the said report, median value of pH, Dissolved Oxygen (DO), Biochemical Oxygen demand (BOD) and Faecal Coliform (FC) for all the monitored locations was within the respective criteria/permissible limits for bathing water.

(e) Initiatives taken by State Government of Uttar Pradesh to maintain the water quality for Green Maha Kumbh 2025 were as follows:

- i. 10 STPs were installed to treat wastewater ensuring that effluents meet environmental standards before being released.
- ii. 07 geotubes were installed as interim remedial measure for waste water treatment of 21 untapped drains.
- iii. Three pre-fabricated temporary STPs were installed, each with capacity of 500 KLD in the Mela area.
- iv. Three Faecal Sludge Treatment Plants (FSTPs) with total capacity 200KLD (100 KLD, 50 KLD, 50 KLD) were installed.
- v. The UP Jal Nigam used advanced oxidation techniques to treat wastewater, preventing untreated water from entering the Ganga River.
- vi. Adequate number of toilets and urinals were established across the Mela area to accommodate the large number of pilgrims.

- vii. Adequate number of dustbins, each equipped with liner bags were strategically placed and were available for waste disposal.
- viii. The event was supported by a dedicated team of sanitation staff and a fleet of adequate number of tippers, hoppers and refuse compactors were deployed for efficient waste transportation.
- ix. Two Bio-composting plants of 600 TPD and 300 TPD capacity were in operation.
- x. Campaigns like 'Plastic Unmulan Mahaabhiyan' and 'Arambh ' were undertaken with the aim to eliminate single-use plastics.
- xi. Eco-friendly alternatives, such as 10 lakh traditional leaf plates (dona-pattal), were distributed to replace plastic items.
- xii. A 'one bag, one thali' drive was undertaken to encourage pilgrims to use reusable cloth bags and steel plates, distributing 1.5 million steel plates and 2 million cloth bags to reduce waste generation.
- xiii. Jute and cloth bags were made available free of cost in the Mela area. Further clay kullad , dona pattal pltaes, dona pattal bowl, bio-degradable disposable cups, plates & bowls are provided in the area.
- xiv. Every local shop was provided with 02 dustbins under drive- 'Every Shop A Touch'. Bag vending machines were placed along with plastic bottle crushers.

(f) Namami Gange Programme was launched in June 2014 for a period up to 31st March 2021 to rejuvenate River Ganga and its tributaries. The programme was subsequently extended up to 31st March, 2026.

The year-wise details of the amount allocated and released by the Government of India to the National Mission for Clean Ganga (NMCG) and amount disbursed by the NMCG to various agencies for implementation of projects/ interventions to abate pollution, as well as to rejuvenate river Ganga and its tributaries during financial year (FY) 2022-23, 2023-24 and 2024-25 (till 03rd March, 2025) are given in the enclosed **Statement-I**.

The State-wise amount disbursed to various agencies including State Missions for Clean Ganga, for implementation of projects/interventions in the states under the Namami Gange Programme during FY 2022-23, 2023-24 and in 2024-25 (till 03rd March, 2025) is given in the enclosed **Statement -II**.

STATEMENT- I

Year-wise details of the amount released by the Government of India to NMCG and amount disbursed by NMCG to various implementing/ executing agencies (FY 2022-23 to till 03 March 2025)

Rs. in crore

F.Y.	Budget Provisions (RE)	Funds released by Government of India to NMCG	Disbursement/Release by NMCG
2022-23	2,500.00	2,220.00	2,258.98
2023-24	2,400.00	2,400.00	2,396.10
2024-25	3,000.00	2,801.60	2,051.66*
Total	7,900.00	7,421.60	6,706.74

* up to 03rd March, 2025

Note:-

- (i) *NMCG fully transited to the Treasury Single Account (TSA) system from the financial year 2022-23. Prior to TSA, grants released to the NMCG by the Government of India were non-lapsable.*
- (ii) *Disbursement by NMCG in 2022-23 includes unspent grants carried forward from previous years.*

STATEMENT-II

Yearly disbursement under Namami Gange Programme and State-wise Financial Year 2022-23 to 03rd March, 2025

Sl. No.	States	2022-23	2023-24	2024-25*
		(Rupees in crore)		
1	Uttarakhand	111.72	144.40	82.12
2	Uttar Pradesh	707.44	820.74	999.38
3	Bihar	873.39	878.96	333.98
4	Jharkhand	4.75	32.60	97.23
5	West Bengal	255.52	150.88	229.72
6	Madhya Pradesh	-	12.50	39.67
7	Delhi	77.33	161.18	-

Note 1: State-wise disbursements indicated above include funds released to (i) State Missions for Clean Ganga for Sewage Treatment Plants (STPs) and associated infrastructure, (ii) State Forest Departments for Afforestation Projects, (iii) STP Projects implemented on Hybrid Annuity Mode, (iv) Central Public Sector Enterprises for River Front Development (RFD)/Ghat Projects, and (v) Industrial Pollution Abatement Projects.

केन्द्रीय विद्यालयों में प्रवेश के लिए सांसद कोटा की पुनः बहाली

***159. श्री रामप्रीत मंडल:**

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का केंद्रीय विद्यालयों (केवी) में प्रवेश के लिए सांसद कोटा की पुनः बहाली का विचार है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा और इसे पुनः आरंभ करने की प्रक्रिया और समय-सीमा क्या है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

शिक्षा मंत्री (श्री धर्मेन्द्र प्रधान):

(क) से (ग) केंद्रीय विद्यालय (केवि) देश भर में शिक्षा का एक सामान्य कार्यक्रम उपलब्ध कराकर मुख्य रूप से रक्षा और अर्ध-सैन्य कर्मियों, केंद्रीय स्वायत्त निकायों, केंद्रीय सार्वजनिक क्षेत्र के उपक्रमों (पीएसयू) और केंद्रीय उच्चतर शिक्षा संस्थानों (आईएचएल) सहित केंद्र सरकार के स्थानांतरित होने वाले कर्मचारियों के बच्चों की शैक्षणिक जरूरतों को पूरा करने के लिए खोले जाते हैं। केंद्रीय विद्यालय संगठन ने कुछ विशेष प्रावधानों, {माननीय संसद सदस्यों (एमपी) के लिए कोटा सहित} जो कक्षा की स्वीकृत क्षमता से परे थे और छात्रों की शिक्षा को प्रभावित कर रहे थे, को वापस ले लिया है। ये कोटा स्वीकृत कक्षा क्षमता से अधिक था और इसलिए एक स्पष्ट छात्र शिक्षक अनुपात (पीटीआर) को बनाए रख शिक्षा प्रणाली में गुणात्मक परिवर्तन लाने तथा राष्ट्रीय शिक्षा नीति, 2020 के दृष्टिकोण के अनुरूप वांछित शिक्षण परिणामों को प्राप्त करने के लिए इन्हें हटा दिया गया था।

इस समय, केन्द्रीय विद्यालयों में प्रवेश के लिए माननीय संसद सदस्य कोटा पुनः लागू करने का कोई प्रस्ताव सरकार के पास विचाराधीन नहीं है।

चिह्नित स्मारकों का रख-रखाव और अनुरक्षण

*160. डॉ. फगुन सिंह कुलस्ते:

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि:

- (छ) क्या सरकार का चिह्नित स्थलों या स्मारकों/इमारतों के रख-रखाव और अनुरक्षण का कोई प्रस्ताव है;
- (ज) यदि हां, तो तत्संबंधी ब्यौरा क्या है और अब तक कितने चिह्नित स्थलों या इमारतों की मरम्मत की गई है;
- (झ) क्या उक्त स्थलों/भवनों के रख-रखाव और अनुरक्षण के लिए कोई योजना विद्यमान है; और
- (ञ) यदि हां, तो इसके अंतर्गत कितने जनजातीय विकास खण्डों को सम्मिलित किए जाने की संभावना है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ) केंद्रीय संरक्षित स्मारकों/स्थलों के अनुरक्षण और रख-रखाव के लिए अलग से कोई प्रस्ताव या योजना नहीं है। भारतीय पुरातत्व सर्वेक्षण के अधिकार क्षेत्र के अंतर्गत देश में जनजातीय विकास खण्डों सहित 3698 केंद्रीय संरक्षित स्मारक/स्थल हैं। इन केंद्रीय संरक्षित स्मारकों/स्थलों का संरक्षण, अनुरक्षण और रख-रखाव किया जाना एक सतत् प्रक्रिया है जिसे आवश्यकता और संसाधनों की उपलब्धता के अनुसार किया जाता है। सभी स्मारक/स्थल भली-भांति परिरक्षित हैं।

केंद्रीय संरक्षित स्मारकों/स्थलों के संरक्षण और अनुरक्षण संबंधी सभी आवश्यक कार्य राष्ट्रीय संरक्षण नीति 2014 का अनुपालन करते हुए किए जाते हैं।

(ii) Unstarred Question Nos. 1611 to 1840

जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974**1611. श्री राहुल कस्वां :**

क्या पर्यावरण, वन एवं जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 18(1)(ख) के अंतर्गत पंजाब प्रदूषण नियंत्रण बोर्ड को की-गई कार्रवाई प्रतिवेदन प्रस्तुत करने के लिए कोई निर्देश जारी किए हैं; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) और (ख) केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) ने जल (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1974 की धारा 18 (1) (ख) के तहत पंजाब प्रदूषण नियंत्रण बोर्ड को निम्नलिखित निदेश जारी किए हैं:

1. सीपीसीबी ने दिनांक 12.02.2025 के पत्र के माध्यम से पंजाब प्रदूषण नियंत्रण बोर्ड (पीपीसीबी) सहित सभी एसपीसीबी/ पीसीसी को जल (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1974 तथा वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 की धारा 18 (1) (ख) के तहत औद्योगिक क्षेत्रों के श्रेणीकरण को अपनाने एवं कार्यान्वित करने के लिए निदेश जारी किए हैं। हाल ही में, सीपीसीबी द्वारा प्रदूषण की संभावना के आधार पर औद्योगिक क्षेत्रों के श्रेणीकरण की पद्धति को संशोधित किया गया है और " औद्योगिक क्षेत्रों का लाल, नारंगी, हरा, सफेद और नीला श्रेणियों में वर्गीकरण" शीर्षक से एक रिपोर्ट प्रकाशित की गई है। उसकी प्रति सीपीसीबी की वेबसाइट (<http://cpcb.nic.in/cpcb-directions.php>) पर उपलब्ध है। इस संबंध में, पंजाब प्रदूषण नियंत्रण बोर्ड (पीपीसीबी) से की गई कार्रवाई रिपोर्ट (एटीआर) प्रतीक्षित है।

2. सीपीसीबी ने दिनांक 12.08.2024 के पत्र के माध्यम से पीपीसीबी को जल (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1974 की धारा 18 (1) (ख) के तहत मानकों का अनुपालन न करने वाले सार्वजनिक बहिःस्राव शोधन संयंत्रों (सीईटीपी) के विरुद्ध उचित कार्रवाई करने का निदेश जारी किया ताकि पर्यावरणीय प्रभाव आकलन अधिसूचना, 2006 के तहत जारी पर्यावरणीय स्वीकृति (ईसी) में पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा निर्धारित पर्यावरणीय मानकों एवं शर्तों का अनुपालन सुनिश्चित किया जा सके। सीपीसीबी के दिनांक 12.08.2024 के निदेशों की प्रति **विवरण-I** के रूप में संलग्न है। तदुपरांत, पीपीसीबी से की गई कार्रवाई रिपोर्ट प्राप्त हुई है, जिसमें यह सूचित किया गया है कि अनुपालन न करने वाले सीईटीपी को अपशिष्ट निस्सरण की शर्तों तथा निर्धारित मानकों का अनुपालन सुनिश्चित करने हेतु निदेश जारी किए गए थे। पीपीसीबी से प्राप्त एटीआर की प्रति **विवरण -II** के रूप में संलग्न है।
3. इसके अलावा, गत पांच वर्षों (वित्तीय वर्ष 2020-21 से 2024-25 तक) में सीपीसीबी द्वारा जल (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1974 की धारा 18 (1) (ख) के तहत निम्नलिखित निदेश जारी किए गए हैं जिन पर की गई कार्रवाई रिपोर्ट की स्थिति नीचे दी गई है:

क्र. सं.	जारी करने की तिथि	विषय	की गई कार्रवाई रिपोर्ट की स्थिति
1.	12.08.2021	पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की दिनांक 31.03.2021 की अधिसूचना के अनुसार ताप विद्युत संयंत्रों का श्रेणीकरण	प्राप्त हुई।
2.	13.09.2023	कैप्टिव पावर संयंत्रों द्वारा ऐश पोर्टल पर पंजीकरण और डेटा अपलोड करना	प्राप्त हुई।

3.	03.05.2024	जारी खनन पट्टों के संबंध में संकलित खनन सूचना उपलब्ध कराना।	प्राप्त हुई।
4.	14.10.2024	राख अधिसूचना, 2021 का प्रवर्तन	प्राप्त होनी है।
5.	07.02.2025	खनन और उससे संबद्ध कार्यकलापों को संचालित करने के लिए नदी धाराओं/स्रोतों पर अस्थायी पुलों के निर्माण की संभावना के संबंध में विकास कुमार बनाम हरियाणा राज्य एवं अन्य शीर्षक के ओ.ए.सं. 581/2022 में माननीय एनजीटी के दिनांक 30.04.2024 तथा 10.01.2025 के आदेशों का संकलन	प्राप्त होनी है।

विवरण -।

सीपीसीबी/आईपीसी-VII/सीईटीपी-लुधियाना/3471

दिनांक : 12.08.2024

सेवा में,

सदस्य सचिव
पंजाब प्रदूषण नियंत्रण बोर्ड
वातावरण भवन, नाभा रोड
पटियाला, पंजाब

विषय: चार सीईटीपी अर्थात क. 40 एमएलडी सीईटीपी सेंट्रल जेल के पास, ताजपुर रोड (फोकल प्वाइंट मॉड्यूल), लुधियाना, पंजाब, ख. 50 एमएलडी सीईटीपी ताजपुर-राहों रोड क्लस्टर, लुधियाना, सेंट्रल जेल के पास, ताजपुर रोड, लुधियाना, पंजाब, ग. 15

एमएलडी सीईटीपी- बहादुरके रोड, लुधियाना, पंजाब और घ. 500 केएलडी सीईटीपी, प्लॉट नंबर डी-260-261, फेज-VIII, फोकल प्वाइंट, लुधियाना, पंजाब को अनुपालन न करने की स्थिति के संबंध में जल (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1974 की धारा 18(1)(ख) के तहत निर्देश।

जबकि, अन्य बातों के अलावा, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 17 के अंतर्गत, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के तहत गठित राज्य प्रदूषण नियंत्रण बोर्ड (एसपीसीबी), (या संघ राज्य क्षेत्रों के लिए प्रदूषण नियंत्रण समिति)के कार्यों में से एक राज्य में स्थित जलधाराओं और कुओं के प्रदूषण के निवारण, नियंत्रण या उपशमन के लिए एक व्यापक कार्यक्रम की योजना बनाना और उसके क्रियान्वयन को सुनिश्चित करना है; तथा

जबकि, अन्य बातों के अलावा, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 और वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 16 के अंतर्गत, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के तहत गठित केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) के कार्यों में से एक राज्य प्रदूषण नियंत्रण बोर्डों और प्रदूषण नियंत्रण समितियों की गतिविधियों का समन्वय करना और एसपीसीबी/पीसीसी को तकनीकी सहायता और मार्गदर्शन प्रदान करना है; तथा

जबकि, अन्य बातों के अलावा, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 16 के अंतर्गत, केन्द्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) के कार्यों में से एक, राज्य के विभिन्न क्षेत्रों में जलधाराओं और कुओं की सफाई को बढ़ावा देना है; तथा

जबकि, केन्द्रीय सरकार ने पर्यावरण (संरक्षण) अधिनियम, 1986 तथा उसके तहत बनाए गए नियमों के अधीन विभिन्न श्रेणियों के उद्योगों, साझा बहिस्त्राव शोधन संयंत्रों (सीईटीपी) तथा मलजल शोधन संयंत्रों (एसटीपी) से पर्यावरण प्रदूषकों के निस्सरण के लिए मानक अधिसूचित किए हैं; तथा

जबकि, निर्धारित मानकों के अनुपालन के लिए सीईटीपी के भीतर स्वतः निगरानी की प्रणाली की आदत डालने की आवश्यकता है और इसे ऑनलाइन सतत बहिस्त्राव निगरानी प्रणाली (ओसीईएमएस) स्थापित करके प्राप्त किया जा सकता है; तथा

जबकि, सीपीसीबी से केंद्रीय निगरानी समिति (सीएमसी) द्वारा किए गए की पत्राचार के आधार पर सीपीसीबी के अधिकारियों द्वारा पंजाब पीसीबी के अधिकारियों के साथमिलकर चार सीईटीपी अर्थात् (i) सीईटीपी-40 एमएलडी सेंट्रल जेल के पास, ताजपुर रोड (फोकल प्वाइंट मॉड्यूल), लुधियाना, पंजाब, (ii) सीईटीपी 50 एमएलडी ताजपुर-राहों रोड क्लस्टर, लुधियाना, सेंट्रल जेल के पास, ताजपुर रोड, लुधियाना, पंजाब, (iii) सीईटीपी-15 एमएलडी बहादुरके रोड, लुधियाना, पंजाब और (iv) सीईटीपी-500 एमएलडी सीईटीपी, प्लॉट नंबर डी-260-261, चरण-VIII, फोकल प्वाइंट, लुधियाना, पंजाब का दिनांक 22.04.2024 और 23.04.2024 के दौरान निरीक्षण किया गया। निम्नलिखित प्रमुख अवलोकन किए गए:

क. सीईटीपी- 40 एमएलडी, सेंट्रल जेल के पास, ताजपुर रोड (फोकल प्वाइंट मॉड्यूल), लुधियाना, पंजाब (इसके बाद सीईटीपी के रूप में संदर्भित):

- i. दिनांक 22.04.2024 को किए गए दौरे के दौरान, सीईटीपी को 29 एमएलडी की प्रवाह दर से प्रचालनरत पाया गया। सीईटीपी समर्पित भूमिगत पाइपलाइन के माध्यम से बहिस्राव प्राप्त करता है और इसका शोधन सीक्वेंशियल बैच रिएक्टर (एसबीआर) तकनीक पर आधारित है। यह बताया गया कि सीईटीपी भूमिगत पाइपलाइन के माध्यम से शोधित बहिस्राव को बुड्ढा नाला (जो सतलुज नदी से मिलता है) में छोड़ रहा है। हालाँकि, दिनांक 03.05.2013 को पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा सीईटीपी को जारी की गई पर्यावरणीय स्वीकृति (ईसी) के अनुसार, “शोधित अपशिष्ट जल का उपयोग सिंचाई के लिए किया जाएगा” और विशेष नियमों तथा शर्तों में यह भी उल्लेख किया गया है कि, “बुड्ढा नाला में कोई निस्सरण नहीं किया जाएगा”।
- ii. वायु अधिनियम, 1981 के तहत सहमति दिनांक 29.12.2024 तक वैध है और खतरनाक और अन्य अपशिष्ट (प्रबंधन और सीमापारीय संचालन) नियम, 2016 के तहत 40 एमएलडी सीईटीपी के संचालन के लिए प्रदत्त प्राधिकार दिनांक 19.12.2024 तक वैध है। हालाँकि, जल

- अधिनियम, 1974 के तहत सहमति दिनांक 15.05.2023 तक वैध थी। सीईटीपी ने दिनांक 07.09.2023 को पीपीसीबी को सहमति के नवीनीकरण के लिए आवेदन किया है।
- iii. यह बताया गया कि 72 रंगाई और छपाई इकाइयों ने सीईटीपी से सदस्यता प्राप्त कर ली है। सीईटीपी संचालक द्वारा यह भी बताया गया कि सहमति में सीईटीपी के लिए इनलेट मानदंड निर्धारित नहीं है।
 - iv. निगरानी के दौरान सीईटीपीसे ग्रेब नमूने एकत्र किए गए। सीईटीपीआउटलेट से एकत्र किए गए नमूनों के विश्लेषण के परिणाम से पता चलता है कि BOD: 54 mg/l (मानक: 30 mg/l), COD: 262 mg/l (मानक: 250 mg/l), क्लोराइड: 2284 mg/l (मानक: 1000 mg/l) और सल्फाइड: 2.4 mg/l (मानक: 2 mg/l) के संबंध में सीईटीपीके लिए अधिसूचित बहिस्राव निस्सरण मानकों से अधिक हैं। अन्य निगरानी पैरामीटर निर्धारित मानकों के भीतर हैं।
 - v. एमएलएसएस और एमएलवीएसएस के लिए सीक्वेंशियल बैच रिएक्टर (एसबीआर) टैंक से भी ग्रेब सैंपल एकत्र किए गए। विश्लेषण के परिणाम से पता चलता है कि एमएलएसएस की सांद्रता: 4661 मिलीग्राम/लीटर (डिजाइन की गई सीमा: 5000-7000 मिलीग्राम/लीटर) और एमएलवीएसएस की सांद्रता: 3000 मिलीग्राम/लीटर (डिजाइन की गई सीमा: 3500-4200 मिलीग्राम/लीटर) डिजाइन की गई सीमा से कम है, जो एसबीआर के खराब संचालन को दर्शाता है।
 - vi. सीईटीपी ने पी.पी.सी.बी. और सी.पी.सी.बी. सर्वर से कनेक्टिविटी के साथ पीएच, टी.एस.एस., सी.ओ.डी., बी.ओ.डी. जैसे मापदंडों के लिए शोधितबहिस्राव के अंतिम आउटलेट पर ऑनलाइन सतत अपशिष्ट निगरानी प्रणाली (ओ.सी.ई.एम.एस.) स्थापित की है। दौरे के दौरान, ओ.सी.ई.एम.एस. परिचालनरत पाया गया और निगरानी परिणामों की तुलना में ओ.सी.ई.एम.एस. रीडिंग में भिन्नता भी पाई गई जो ओ.सी.ई.एम.एस. प्रणाली के अनुचित कामकाज/सत्यापन/अंशांकन को इंगित करता है।

- vii. सी.ई.टी.पी. ने मैसर्स री-सस्टेनेबिलिटी लिमिटेड (मैसर्स रामकी एनवायरो इंजीनियर्स लिमिटेड) से कीचड़ भंडारण सुविधा प्रदान की है और सदस्यता प्राप्त की है। सी.ई.टी.पी. ने वर्ष 2023-24 के दौरान 3517.235 मीट्रिक टन कीचड़ (लॉग बुक रिकॉर्ड के अनुसार) का निपटान किया था।
- ख. **सीईटीपी – 50 एमएलडी, ताजपुर – राहों रोड क्लस्टर, लुधियाना, सेंट्रल जेल के पास, ताजपुर रोड, लुधियाना, पंजाब।**
- i. दिनांक 22.04.2024 को किए गए दौरे के दौरान, सीईटीपी को 46 एमएलडी की प्रवाह दर से परिचालनरत पाया गया। सीईटीपी समर्पित भूमिगत पाइपलाइन के माध्यम से बहिस्राव प्राप्त करता है और शोधन सीक्वेंशियल बैच रिएक्टर (एसबीआर) तकनीक पर आधारित है। यह बताया गया कि सहमति के अनुसार, सीईटीपी को भूमिगत पाइपलाइन के माध्यम से सीईटीपी से बुड्ढा नाला (जो सतलुज नदी से मिलता है) में शोधित बहिस्राव को छोड़ने की अनुमति है। हालाँकि, दिनांक 03.05.2013 को सीईटीपी को पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा जारी ईसी के अनुसार, “शोधित अपशिष्ट जल का उपयोग सिंचाई के लिए किया जाएगा” और विशेष नियमों और शर्तों में यह भी उल्लेख किया गया है कि, “बुड्ढा नाला में कोई निस्सरण नहीं किया जाएगा”।
- ii. 50 एमएलडी सीईटीपी के संचालन के लिए वायु अधिनियम, 1981 के तहत सहमति दिनांक 31.03.2026 तक वैध है। हालाँकि, खतरनाक और अन्य अपशिष्ट (प्रबंधन और सीमापारीय संचालन) नियम, 2016 के तहत प्रदत्त प्राधिकार दिनांक 04.12.2023 तक वैध था और जल अधिनियम, 1974 के तहत दी गई सहमति दिनांक 22.08.2023 तक वैध थी। सीईटीपी ने दिनांक 31.08.2023 को सहमति और प्राधिकार के नवीनीकरण के लिए पीपीसीबी को आवेदन किया है।

- iii. यह बताया गया कि 110 रंगाई और छपाई इकाइयों ने सीईटीपी से सदस्यता प्राप्त कर ली है। सीईटीपी संचालक द्वारा यह भी बताया गया कि सहमति में सीईटीपी के लिए इनलेट मानदंड निर्धारित नहीं है।
- iv. निगरानी के दौरान सीईटीपीसे ग्रेब नमूने एकत्र किए गए। सीईटीपी आउटलेट से एकत्र किए गए नमूनों के विश्लेषण के परिणाम से पता चलता है कि BOD: 128 mg/l (मानक: 30mg/l), COD: 382 mg/l (मानक: 250 mg/l) और क्लोराइड: 1713 mg/l (मानक: 1000 mg/l) के संबंध में सीईटीपी के लिए अधिसूचित बहिस्त्राव निस्सरण, मानकों से अधिक है। अन्य निगरानी किए गए पैरामीटर निर्धारित मानकों के भीतर हैं।
- v. एमएलएसएस और एमएलवीएसएस के लिए सीक्वेंशियल बैच रिएक्टर (एसबीआर) टैंक से भी ग्रेब नमूने एकत्र किए गए। विश्लेषण के परिणाम से पता चलता है कि एमएलएसएस की सांद्रता: 300 मिलीग्राम/एल (डिजाइन मूल्य: 5000 मिलीग्राम/एल) और एमएलवीएसएसकी सांद्रता: 215 मिलीग्राम/एल (डिजाइन मूल्य: 4000 मिलीग्राम/एल) डिजाइन मूल्यों से कम है, जो एसबीआर के खराब संचालन को इंगित करता है।
- vi. सीईटीपी ने पीपीसीबी और सीपीसीबी सर्वर से कनेक्टिविटी के साथ पीएच, टीएसएस, सीओडी, बीओडी जैसे मापदंडों के लिए शोधित अपशिष्ट जल के अंतिम आउटलेट पर ऑनलाइन सतत बहिस्त्राव निगरानी प्रणाली (ओसीईएमएस) स्थापित की है। दौरे के दौरान, ओसीईएमएस को प्रचालनरत पाया गया और निगरानी परिणामों की तुलना में ओसीईएमएस रीडिंग में भिन्नता भी रिपोर्ट की गई जो ओसीईएमएस प्रणाली के अनुचित कामकाज/सत्यापन/अंशांकन को इंगित करता है।
- vii. दौरे के दौरान, यह देखा गया कि सीईटीपी ने कीचड़ भंडारण सुविधा प्रदान की है और कीचड़ के निपटान के लिए मेसर्स री-सस्टेनेबिलिटी लिमिटेड (मेसर्स रामकी एनवायरो इंजीनियर्स लिमिटेड) से सदस्यता प्राप्त की है। सीईटीपी ने वर्ष 2023-24 के दौरान

टीएसडीएफ के माध्यम से 1597.20 मीट्रिक टन कीचड़ का निपटान किया था और लॉग बुक रिकॉर्ड के अनुसार, परिसर में लगभग 173 मीट्रिक टन कीचड़ संग्रहीत किया गया था।

ग. सीईटीपी – 15 एमएलडी सीईटीपी- बहादुरके रोड, लुधियाना, पंजाब।

- i. दिनांक 22.04.2024 को किए गए दौरे के दौरान, सीईटीपी को 11.26 एमएलडी की प्रवाह दर के साथ प्रचालनरत पाया गया। सीईटीपी समर्पित भूमिगत पाइपलाइन के माध्यम से बहिस्राव प्राप्त करता है और इसका शोधन अनुक्रमिक बैच रिएक्टर (एसबीआर) तकनीक पर आधारित है। यह बताया गया कि सीईटीपी भूमिगत पाइपलाइन के माध्यम से उपचारित बहिस्राव को बुड्ढा नाला (जो सतलुज नदी से मिलता है) में सीईटीपी से छोड़ रहा है। हालाँकि, दिनांक 08.12.2014 को पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा जारी ईसी के अनुसार, सीईटीपी को एक जीरो लिक्विड डिस्चार्ज सिस्टम स्थापित करना आवश्यक है।
- ii. 15 एमएलडी सीईटीपी के संचालन के लिए वायु अधिनियम, 1981 के तहत सहमति दिनांक 31.03.2025 तक वैध है। हालाँकि, जल अधिनियम, 1974 के तहत प्रदूत सहमति दिनांक 04.01.2023 तक वैध थी और खतरनाक और अन्य अपशिष्ट (प्रबंधन और सीमापारीय संचालन) नियम, 2016 के तहत प्रदूत प्राधिकार दिनांक 04.10.2022 तक वैध था, जिसके लिए सीईटीपी ने पीपीसीबी को नवीनीकरण के लिए आवेदन किया है।
- iii. यह बताया गया कि 36 रंगई/छपाई/धुलाई इकाइयों ने सीईटीपी से सदस्यता प्राप्त की है और दौरे के समय सीईटीपी से जुड़ी हैं। सीईटीपी ऑपरेटर द्वारा यह भी बताया गया कि सहमति में सीईटीपी के लिए इनलेट मानदंड निर्धारित नहीं हैं।
- iv. निगरानी के दौरान सीईटीपी से ग्रेब नमूने एकत्र किए गए। सीईटीपी आउटलेट से एकत्र किए गए नमूनों के विश्लेषण के परिणामों से पता चलता है कि बीओडी: 243 मिलीग्राम/लीटर (मानक: 30 मिलीग्राम/लीटर), सीओडी: 587 मिलीग्राम/लीटर (मानक: 250 मिलीग्राम/लीटर), क्लोराइड: 1904 मिलीग्राम/लीटर (मानक: 1000 मिलीग्राम/लीटर) और सल्फाइड: 16

मिलीग्राम/लीटर (मानक: 2 मिलीग्राम/लीटर) के संबंध में सीईटीपी के लिए अधिसूचित बहिस्त्राव निस्सरण मानकों से अधिक है। अन्य निगरानी पैरामीटर निर्धारित मानकों के भीतर हैं।

- v. एमएलएसएस और एमएलवीएसएस के लिए अनुक्रमिक बैच रिएक्टर (एसबीआर) टैंक से ग्रेब नमूने एकत्र किए गए। नमूना विश्लेषण के परिणामों से पता चलता है कि एमएलएसएस की सांद्रता: 2639 मिलीग्राम/लीटर (डिजाइन मूल्य: 4840 मिलीग्राम/लीटर) और एमएलवीएसएस की सांद्रता: 1179 मिलीग्राम/लीटर (डिजाइन मूल्य: 3872 मिलीग्राम/लीटर) डिजाइन किए गए मूल्यों से कम है, जो एसबीआर के खराब संचालन को इंगित करता है।
 - vi. सीईटीपी ने पीपीसीबी और सीपीसीबी सर्वर से कनेक्टिविटी के साथ पीएच, टीएसएस, सीओडी, बीओडी जैसे मापदंडों के लिए उपचारित अपशिष्ट के अंतिम आउटलेट पर ऑनलाइन निरंतर अपशिष्ट निगरानी प्रणाली (ओसीईएमएस) स्थापित किया है। दौरे के दौरान, ओसीईएमएस को प्रचालनरत पाया गया और निगरानी परिणामों की तुलना में ओसीईएमएस रीडिंग में भिन्नता भी रिपोर्ट की गई जो ओसीईएमएस प्रणाली के अनुचित कामकाज/सत्यापन/अंशांकन को इंगित करता है।
 - vii. दौरे के दौरान, यह देखा गया कि सीईटीपी ने कीचड़ भंडारण सुविधा प्रदान की है और कीचड़ के निपटान के लिए मेसर्स री-सस्टेनेबिलिटी लिमिटेड (मेसर्स रामकी एनवायरो इंजीनियर्स लिमिटेड) से सदस्यता प्राप्त की है। सीईटीपी ने टीएसडीएफ के माध्यम से दिनांक 02.04.2023 से दिनांक 31.03.2024 की अवधि के दौरान 602.685 मीट्रिक टन कीचड़ का निपटान किया था।
- घ. **सीईटीपी 500 केएलडी सीईटीपी, प्लॉट नंबर डी – 260-261, फेज – VIII, फोकल प्वाइंट, लुधियाना, पंजाब।**
- i. दिनांक 23.04.2024 को किए गए दौरे के दौरान, सीईटीपी को 450 केएलडी की प्रवाह दर से प्रचालनरत पाया गया। यह सूचित किया जाता है कि सीईटीपी अपशिष्ट ले जाने के लिए GPS सिस्टम से लैस वाहनों (संख्या में 56) के माध्यम से सदस्य इकाइयों से समर्पित टैंकरों बहिस्त्राव

- प्राप्त करता है। सीईटीपी में भौतिक-रासायनिक प्रक्रिया के बाद फिल्ट्रेशन, दो चरण रिवर्स ऑस्मोसिस (RO) और उसके बाद वाष्पीकरण शामिल है ताकि सहमति और EC शर्त के अनुसार ZLD प्राप्त किया जा सके।
- ii. 500 KLD सीईटीपी के संचालन के लिए वायु सहमति दिनांक 30.06.2028 तक और जल सहमति 30.06.2027 तक वैध है। हालाँकि, खतरनाक और अन्य अपशिष्ट (प्रबंधन और सीमापारीय संचलन) नियम, 2016 के तहत प्रदत्त प्राधिकार दिनांक 16.06.2021 तक वैध था। बताया गया कि सीईटीपी ने दिनांक 01.10.2021 को पीपीसीबी को प्राधिकार के नवीनीकरण के लिए आवेदन किया है।
 - iii. यह बताया गया कि 1613 इलेक्ट्रोप्लेटिंग उद्योग/धातु सतह शोधन इकाइयों ने सीईटीपी से सदस्यता प्राप्त की है और दौरे के समय सीईटीपी से जुड़े हैं। सीईटीपी ऑपरेटर द्वारा यह भी बताया गया कि सहमति में सीईटीपी के लिए इनलेट मानदंड निर्धारित नहीं हैं।
 - iv. दौरे के दिन, यह देखा गया कि आरओ फीड, आरओ रिजेक्ट, इवेपोरेटर वेसल्स फीड और इवेपोरेटर कंसंट्रेट पर फ्लो मीटर लगाए गए हैं। बताया गया कि सीईटीपी ने कैटियन-एनियन और कार्बन फिल्टर सिस्टम पर डिफरेंशियल प्रेशर गेज प्रणाली स्थापित नहीं की है, जिसका उपयोग फिल्ट्रेशन प्रणाली के चोकिंग/स्केलिंग को इंगित करने के लिए किया जा सकता है।
 - v. दौरे के दौरान, सीईटीपी के आरओ आउटलेट से ग्रेब नमूने एकत्र किए गए। दौरे के दौरान सीईटीपी परिसर से निकलने वाले अपशिष्ट का कोई निस्सरण नहीं देखा गया। बताया गया है कि शोधित बहिःस्राव (आरओ पर्मीट और कंडेनसेट) का उपयोग कूलिंग टावर मेकअप वाटर, वृक्षारोपण, बागवानी, एमसी पार्कों, डीसी कार्यालय, एनएच-95, निर्माण कार्यों में पानी उपलब्ध कराने के लिए किया जाता है। सीईटीपी ने मैसर्स वर्धमान स्पेशल स्टील्स लिमिटेड सी-58, फोकल पॉइंट फेज-3, लुधियाना के साथ भी समझौता किया है, ताकि आवश्यकता के अनुसार विभिन्न उद्देश्यों में उपयोग के लिए टैंकरों के माध्यम से 100 केएलडी शोधित अपशिष्ट लिया जा सके। इसके अलावा, सीईटीपी ऑपरेटर ने बागवानी, निर्माण गतिविधियों और औद्योगिक

उपयोग और अन्य के लिए उपयोगकर्ताओं द्वारा लिए गए शोधित अपशिष्ट का रिकॉर्ड बनाए रखा है। सीईटीपी ने एक पर्यावरण प्रयोगशाला स्थापित की है।

- vi. सीईटीपी ने अंतिम आउटलेट/आरओ परमिट पर ओसीईएमएस (इलेक्ट्रोमैग्नेटिक फ्लो मीटर, पीटीजेड कैमरा) स्थापित किया है जो सीपीसीबी निर्देशों के अनुपालन में सीपीसीबी/पीसीबी पोर्टल से जुड़ा हुआ है।
- vii. सीईटीपी ने घरेलू अपशिष्ट जल के शोधन के लिए मूविंग बेड बायोफिल्म रिएक्टर (एमबीबीआर) के साथ 05 केएलडी एसटीपी स्थापित किया है।

और, अब, इसलिए, जल (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1974 और वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 की धारा 18 (1)(ख) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, पंजाब प्रदूषण नियंत्रण बोर्ड (पीपीसीबी) को पर्यावरण क्षतिपूर्ति लगाने सहित उचित कार्रवाई करने के लिए निर्देशित किया जाता है कि सीईटीपी का संचालन सुनिश्चित किया जाए।

- क. शोधन प्रणाली का उचित ढंग से संचालन/संवर्द्धन, ताकि निर्धारित निस्सरण मानकों को पूरा किया जा सके और उपरोक्त 40 एमएलडी, 50 एमएलडी और 15 एमएलडी सीईटीपी में दिनांक 03.05.2013 और 08.12.2014 को पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दी गई पर्यावरणीय स्वीकृति में उल्लिखित निपटान शर्तों का अनुपालन किया जा सके। इसके अलावा, 50 एमएलडी सीईटीपी, 40 एमएलडी सीईटीपी और 15 एमएलडी सीईटीपी से बुड्ढा नाला में शोधित बहिःस्राव का निस्सरण बंद किया जाए।
- ख. जल अधिनियम-1974 के तहत वैध सहमति/पीपीसीबी से खतरनाक और अन्य अपशिष्ट (प्रबंधन और सीमापारीय संचालन) नियम, 2016 के तहत प्रदत्त प्राधिकार और उसके उल्लिखित सभी शर्तों का अनुपालन किया जाए।
- ग. आपूर्तिकर्ताओं की मानक प्रचालन प्रक्रियाओं/सिफारिशों के अनुसार ओसीईएमएस विश्लेषकों का नियमित अंशांकन, रखरखाव और सत्यापन करना, ताकि निरंतर और विश्वसनीय डेटा का तैयार किया जाना सुनिश्चित किया जा सके।

इसके अलावा, पीपीसीबी को यह भी निर्देश दिया जाता है:

क. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 03.05.2013 और 08.12.2014 को

जारी पर्यावरण मंजूरी के अनुसार संबंधित सीईटीपी के लिए निपटान की स्थिति निर्धारित करना।

ख. सीईटीपी की दिनांक 01.01.2016 की अधिसूचना के अनुसार सीईटीपी के लिए इनलेट मानक

निर्धारित करना।

ग. व्यक्तिगत सदस्य उद्योग द्वारा पीईटीपी/ईटीपी के उचित संचालन को सुनिश्चित करने के लिए

सीईटीपी के सदस्य उद्योगों का नियमित रूप से सत्यापन करना।

पीपीसीबी द्वारा की गई कार्रवाई से इन निर्देशों की प्राप्ति के 15 दिनों के भीतर पीपीसीबी को अवगत

कराया जाए।

(भरत कुमार शर्मा)

सदस्य सचिव

प्रतिलिपि :

1. **अध्यक्ष :** जानकारी के लिए
पंजाब प्रदूषण नियंत्रण बोर्ड
वातावरण भवन, नाभा रोड
पटियाला पंजाब
2. **अपर सचिव (सीपी प्रभाग) :** जानकारी के लिए
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
पृथ्वी विंग, द्वितीय तल, इंदिरा पर्यावरण भवन,
जोर बाग रोड,
नई दिल्ली – 110003
3. **क्षेत्रीय निदेशक (चंडीगढ़):** अनुवर्ती कार्रवाई के लिए
केंद्रीय प्रदूषण नियंत्रण बोर्ड

बीएसएनएल टेलीफोन एक्सचेंज, दूसरी मंजिल
सेक्टर-49सी, चंडीगढ़-160047

4. **प्रभागीय प्रमुख, WQM-I,:** जानकारी के लिए
सीपीसीबी, दिल्ली
5. **प्रभागीय प्रमुख, आईपीसी-VI:** जानकारी के लिए
सीपीसीबी, दिल्ली
6. **संभागीय प्रमुख, आईटी:** वेबसाइट पर अपलोड करने के लिए
सीपीसीबी, दिल्ली

(भरत कुमार शर्मा)

विवरण -II

पंजाब प्रदूषण नियंत्रण बोर्ड

पीपीसीबी/सं. 24968

दिनांक: 30.9.2024

सेवा में,
सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
परिवेश भवन, महर्षि वाल्मिकी मार्ग,
ईस्ट अर्जुन नगर, विश्वास नगर एक्सटेंशन,
विश्वास नगर, शाहदरा, दिल्ली-110032

विषय: जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 18(1)(बी) के तहत चार सीईटीपीएस के गैर-अनुपालन स्थिति के लिए निर्देश, अर्थात् ए. 40 एमएलडी सीईटीपी, सेंट्रल जेल के पास, ताजपुर रोड (फोकल प्वाइंट मॉड्यूल), लुधियाना, पंजाब, बी. 50 एमएलडी

सीईटीपी, सेंट्रल जेल के पास, ताजपुर रोड (ताजपुर राहों रोड क्लस्टर), लुधियाना, सी. 15 एमएलडी सीईटीपी, बहादुरके रोड, लुधियाना और डी. 500 केएलडी सीईटीपी, प्लॉट नंबर डी-260-61, फेज-8, फोकल प्वाइंट, लुधियाना, पंजाब।

संदर्भ: सीपीसीबी पत्र संख्या सीपीसीबी/आईपीसी-VII/सीईटीपी-लुधियाना/3471 दिनांक 12.08.2024.

कृपया इस कार्यालय के पत्र संख्या 22575 दिनांक 09.09.2024 (प्रतिलिपि संलग्न) का संदर्भ प्राप्त करें।

2) उक्त पत्र के क्रम में, पंजाब प्रदूषण नियंत्रण बोर्ड (पीपीसीबी) ने केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) द्वारा जारी निर्देश प्राप्त होने के बाद सीपीसीबी द्वारा जारी निर्देशों के अनुसार कार्रवाई करने से पहले 50 एमएलडी, 40 एमएलडी और 15 एमएलडी क्षमता वाले एसपीवी/सीईटीपीएस को बोर्ड के अध्यक्ष के समक्ष 18.09.2024 को व्यक्तिगत सुनवाई का अवसर दिया है (पहले यह सुनवाई 13.09.2024 को होनी थी)।

3. दिनांक 18.09.2024 को 50 एमएलडी, 40 एमएलडी और 15 एमएलडी क्षमता वाले एसपीवी/सीईटीपीएस के प्रतिनिधियों की सुनवाई के बाद, पीपीसीबी ने जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 33-ए के तहत निर्देश जारी किए हैं, जिससे सीईटीपी को पर्यावरणीय मंजूरी में लगाए गए निपटान की शर्तों का पालन करने के लिए बुढ़ा नाला या किसी अन्य सतही जल निकाय में अपशिष्ट छोड़ने से रोक दिया गया है। 50 एमएलडी, 40 एमएलडी और 15 एमएलडी क्षमता वाले एसपीवी/सीईटीपी को जारी किए गए प्रासंगिक निर्देश नीचे दिए गए हैं:

क. बहादुर के रोड, लुधियाना में स्थित 15 एमएलडी क्षमता का सीईटीपी:

1. यह कि, एसपीवी यह सुनिश्चित करेगा कि सीईटीपी की उपचार प्रणाली का संचालन/संवर्द्धन उचित रूप से किया जाए, ताकि निर्धारित निर्वहन मानकों को पूरा किया जा सके और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 08.12.2014 को दी गई पर्यावरणीय मंजूरी में उल्लिखित निपटान शर्तों का अनुपालन किया जा सके।

2. यह कि, एसपीवी 15 एमएलडी क्षमता वाले सीईटीपी से बुढ़ा नाला या किसी अन्य सतही जल निकाय में प्रवाहित होने वाले अपशिष्ट को तुरंत रोक देगा।

ख. लुधियाना के ताजपुर रोड पर स्थित 50 एमएलडी क्षमता का सीईटीपी:

1. यह कि, एसपीवी निर्धारित निर्वहन मानकों को पूरा करेगा तथा पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 03.05.2013 को दी गई पर्यावरणीय मंजूरी में उल्लिखित निपटान शर्तों का अनुपालन करेगा।
2. यह कि, एसपीवी 50 एमएलडी क्षमता वाले सीईटीपी से बुढ़ा नाला या किसी अन्य सतही जल निकाय में अपशिष्ट के निर्वहन को तुरंत रोक देगा।

ग. ताजपुर रोड, लुधियाना स्थित 40 एमएलडी क्षमता का सीईटीपी:

1. यह कि, एसपीवी निर्धारित निर्वहन मानकों को पूरा करेगा तथा पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 03.05.2013 को दी गई पर्यावरणीय मंजूरी में उल्लिखित निपटान शर्तों का अनुपालन करेगा।
2. यह कि, एसपीवी 40 एमएलडी क्षमता वाले सीईटीपी से बुढ़ा नाला या किसी अन्य सतही जल निकाय में अपशिष्ट के निर्वहन को तुरंत रोक देगा।
4. सीपीसीबी द्वारा जारी निर्देशों के अनुपालन में, पंजाब प्रदूषण नियंत्रण बोर्ड उक्त सीईटीपी से जुड़ी डाइंग इकाइयों के लिए पीईटीपी मानकों को अधिसूचित करने की प्रक्रिया में है ताकि उक्त सीईटीपी के उचित और प्रभावी संचालन के लिए इनलेट गुणवत्ता मानदंडों को पूरा किया जा सके।
5. पंजाब प्रदूषण नियंत्रण बोर्ड द्वारा सीपीसीबी के निर्देशों के अनुसरण में 50 एमएलडी, 40 एमएलडी और 15 एमएलडी क्षमता वाले सीईटीपी को जारी निर्देशों की प्रतियां अवलोकन एवं आगे की कार्रवाई के लिए संलग्न हैं।

डीआईए: जैसा कि ऊपर बताया गया है।

सदस्य सचिव

पंजाब प्रदूषण नियंत्रण बोर्ड

जोनल ऑफिस-II, ई-648-बी, बैक साइड सीआईसीयू ऑफिस, फेज-5, फोकल प्वाइंट, लुधियाना
ई-मेल: seezo2 dhppcb@yahoo.com

क्रमांक पीपीसीबी/एसईई/जेडओ-2/एलडीएच/2024/5805 **पंजीकृत**

दिनांक 25/09/24

अध्यक्ष,

पंजाब डायर्स एसोसिएशन 50 एमएलडी सीईटीपी प्लांट,

बैकसाइड सेंट्रल जेल, ताजपुर रोड, लुधियाना।

विषय: जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 33-ए के अंतर्गत निर्देश, जैसा कि 1988 में संशोधित किया गया।

जबकि, पंजाब डायर्स एसोसिएशन (एसपीवी) लुधियाना में ताजपुर रोड पर स्थित कपड़ा डाइंग उद्योगों के समूह के अपशिष्ट जल के उपचार के लिए स्थापित 50 एमएलडी क्षमता का एक सामान्य अपशिष्ट उपचार संयंत्र (सीईटीपी) संचालित कर रहा है।

और जबकि, 50 एमएलडी क्षमता के एसपीवी की स्थापना और कमीशनिंग के बाद से, बोर्ड द्वारा समय-समय पर पर्यावरण कानूनों, विशेष रूप से जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के प्रावधानों के अनुपालन के लिए नोटिस, अनुरोध, अनुस्मारक जारी करने और सक्षम प्राधिकारी के समक्ष सुनवाई के अवसर प्रदान करने के माध्यम से प्रयास किया जा रहा है। बोर्ड के अधिकारी सीईटीपीआर के कमीशनिंग के बाद से कॉमन एफ्लुएंट ट्रीटमेंट प्लांट की मासिक निगरानी भी कर रहे हैं।

और जबकि, एसपीवी को जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के तहत संचालन करने की सहमति दी गई थी, संख्या सीटीओडब्ल्यू/फ्रेश/एलडीएच3/2022/18475759

दिनांक 23.08.2022, जो लुधियाना में ताजपुर रोड पर स्थित कपड़ा डाइंग उद्योगों के समूह से उत्पन्न अपशिष्ट जल के उपचार के लिए 22.08.2023 तक वैध है, निम्नलिखित विशेष शर्तों के साथ:

1. एसपीवी 25.08.2022 तक उद्योगों के अलग-अलग आउटलेट पर फ्लो मीटर स्थापित करेगा और उन्हें कन्वेयंस सिस्टम से जोड़ेगा तथा सीईटीपी के इनलेट/आउटलेट पर फ्लो मीटर को वेब-आधारित सर्वर से जोड़ेगा।
2. एसपीवी को 25.08.2022 तक साइट पर खतरनाक अपशिष्ट भंडारण कक्ष का निर्माण कार्य पूरा करना होगा।
3. एसपीवी 25.08.2022 तक सिंचाई के लिए भूमि पर उपचारित अपशिष्ट का पुनः उपयोग करने की व्यवहार्यता रिपोर्ट प्रस्तुत करेगा।
4. एसपीवी यह सुनिश्चित करेगा कि सीईटीपी 50 एमएलडी की परिवहन प्रणाली में किसी भी स्थान पर मैनहोल से कोई ओवरफ्लो न हो।
5. एसपीवी को बुढ़ा नाला में निर्वहन से पहले 10 दिनों के भीतर एक उचित आउटलेट का निर्माण करना होगा, जहां से अपशिष्ट का नमूना एकत्र किया जा सके और एक महीने के भीतर उक्त स्थान पर अतिरिक्त ओसीईएमएस का एक सेट भी स्थापित करना होगा।
6. एसपीवी सीईटीपी को स्थिर करेगा ताकि 30.09.2022 तक अंतिम आउटलेट पर निर्धारित मानक प्राप्त किया जा सके, ऐसा न करने पर बोर्ड आउटलेट को संचालित करने की सहमति देने से इनकार करने और सदस्य उद्योगों को बंद करने के निर्देश जारी करने और बिना किसी नोटिस के पर्यावरण मुआवजा लगाने के लिए बाध्य होगा।
7. एसपीवी को 25.08.2022 तक सिंचाई के लिए भूमि पर उपचारित अपशिष्ट के निर्वहन के लिए व्यवहार्यता रिपोर्ट प्रस्तुत करनी होगी।

और जबकि, अधिकारी ने आगे बताया कि केंद्रीय निगरानी समिति (सीएमसी) के निर्देशों के अनुपालन में, सीपीसीबी ने 02.04.2024 को बुढ़ा नाला और सतलुज नदी का निरीक्षण और निगरानी की है। सीपीसीबी ने 22.04.2024 को लुधियाना में स्थित 04 सीईटीपीएस का निरीक्षण भी किया है

और लुधियाना के चार सीईटीपी के गैर-अनुपालन के संबंध में पंजाब प्रदूषण नियंत्रण बोर्ड को जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 18 (1) (बी) के तहत निर्देश जारी किए हैं। 50 एमएलडी क्षमता वाले सीईटीपी का सीपीसीबी की टीम ने दौरा किया और निम्नलिखित अवलोकन किए गए:

1. दिनांक 22.04.2024 को दौरे के दौरान, सीईटीपी को 46 एमएलडी की प्रवाह दर के साथ चालू पाया गया। सीईटीपी समर्पित भूमिगत पाइपलाइन के माध्यम से अपशिष्ट प्राप्त करता है और उपचार अनुक्रमिक बैच रिएक्टर (एसबीआर) तकनीक पर आधारित है। टीम को बताया गया कि सहमति के अनुसार, सीईटीपी को सीईटीपी से भूमिगत पाइपलाइन के माध्यम से बुद्धा नाला (जो सतलुज नदी से मिलता है) में उपचारित अपशिष्ट को छोड़ने की अनुमति है। हालांकि, 03.05.2013 को सीईटीपी को एमओईएफ और सीसी द्वारा जारी ईसी के अनुसार, “उपचारित अपशिष्ट जल का उपयोग सिंचाई के लिए किया जाएगा” और विशेष नियमों और शर्तों में यह भी उल्लेख किया गया है कि, “बुद्धा नाला में कोई निर्वहन नहीं किया जाएगा”।
2. 50 एमएलडी सीईटीपी के संचालन के लिए वायु अधिनियम, 1981 के तहत सहमति 31.03.2026 तक वैध है। हालांकि, खतरनाक और अन्य अपशिष्ट (प्रबंधन और सीमा पार आवागमन) नियम, 2016 के तहत प्राधिकरण 04.12.2023 तक वैध था और जल अधिनियम, 1974 के तहत सहमति 22.08.2023 तक वैध थी। सीईटीपी को जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के तहत अपनी सहमति तथा खतरनाक और अन्य अपशिष्ट (प्रबंधन और सीमा पार आवागमन) नियम, 2016 के तहत प्राधिकरण का नवीनीकरण आज तक नहीं मिला है।
3. यह बताया गया कि 110 डाइंग और छपाई इकाइयों ने सामान्य अपशिष्ट उपचार संयंत्र से सदस्यता प्राप्त कर ली है, सीईटीपी ऑपरेटर द्वारा यह भी बताया गया कि सीईटीपी के लिए इनलेट मानदंड सहमति में निर्धारित नहीं है।
4. निगरानी के दौरान सीईटीपी से ग्रेब नमूने एकत्र किए गए। सीईटीपी आउटलेट से एकत्र किए गए नमूनों के विश्लेषण के परिणाम से पता चलता है कि बीओडी: 128 मिलीग्राम/लीटर (मानक: 30

मिलीग्राम/लीटर), सीओडी: 382 मिलीग्राम/लीटर (मानक: 250 मिलीग्राम/लीटर) और क्लोराइड: 1713 मिलीग्राम/लीटर (मानक: 1000 मिलीग्राम/लीटर) सीईटीपी के लिए अधिसूचित अपशिष्ट निर्वहन मानकों से अधिक है। शेष निगरानी किए गए पैरामीटर निर्धारित मानकों के भीतर हैं।

5. एमएलएसएस और एमएलवीएसएस के लिए अनुक्रमिक बैच रिएक्टर (एसबीआर) टैंक से भी ग्रैब सैंपल एकत्र किए गए। विश्लेषण के परिणाम से पता चलता है कि एमएलएसएस की सांद्रता: 300 मिलीग्राम/लीटर (डिज़ाइन किया गया मान: 5000 मिलीग्राम/लीटर) और एमएलवीएसएस की सांद्रता: 215 मिलीग्राम/लीटर (डिज़ाइन किया गया मान: 4000 मिलीग्राम/लीटर) डिज़ाइन किए गए मानों से कम है, जो एसबीआर के खराब संचालन को दर्शाता है।

6. सीईटीपी ने पीएच, टीएसएस, सीओडी, बीओडी मापदंडों के लिए उपचारित अपशिष्ट जल के अंतिम आउटलेट पर ऑनलाइन निरंतर अपशिष्ट निगरानी प्रणाली (ओसीईएमएस) स्थापित की है, जो पीपीसीबी और सीपीसीबी सर्वर से कनेक्टिविटी के साथ है। दौरे के दौरान, ओसीईएमएस चालू पाया गया और निगरानी किए गए परिणामों की तुलना में ओसीईएमएस रीडिंग में भिन्नता भी पाई गई – जो ओसीईएमएस प्रणाली के अनुचित कामकाज/सत्यापन/अंशांकन को इंगित करता है।

7. दौरे के दौरान, यह देखा गया कि सीईटीपी ने कीचड़ भंडारण सुविधा प्रदान की है और कीचड़ के निपटान के लिए मेसर्स री-सस्टेनेबिलिटी लिमिटेड (मेसर्स रामकी एनवायरो इंजीनियर्स लिमिटेड) से सदस्यता प्राप्त की है। सीईटीपी ने वर्ष 2023-24 के दौरान टीएसडीएफ के माध्यम से 1597.20 मीट्रिक टन कीचड़ का निपटान किया था और लॉग बुक रिकॉर्ड के अनुसार, परिसर में लगभग 173 मीट्रिक टन कीचड़ संग्रहीत किया गया था।

और चूंकि, एसपीवी जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के प्रावधानों का उल्लंघन कर रहा है।

और जबकि, पर्यावरण इंजीनियर, जोनल ऑफिस-2, लुधियाना ने बताया कि 22.04.2024 को अपने दौरे के दौरान डाइंग इकाइयों के लिए स्थापित लुधियाना के सीईटीपी के संचालन में सीपीसीबी अधिकारियों की टीम द्वारा देखी गई कमियों के मद्देनजर, केंद्रीय प्रदूषण नियंत्रण बोर्ड ने जल (प्रदूषण

की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 18/1(बी) के तहत पंजाब प्रदूषण नियंत्रण बोर्ड को पत्र संख्या सीपीसीबी/आईपीसी-VII/सीईटीपी-लुधियाना/3471 दिनांक 12.08.2024 के तहत पर्यावरण मुआवजा लगाने सहित मामले में उचित कार्रवाई करने और यह सुनिश्चित करने के लिए निर्देश जारी किए हैं कि सीईटीपी का संचालन सुनिश्चित करते हुए किया जाए:

क) उपचार प्रणाली का उचित तरीके से संचालन/संवर्धन, ताकि निर्धारित निर्वहन मानकों को पूरा किया जा सके और 03.05.2013 और 08.12.2014 को पर्यावरण एवं वन मंत्रालय द्वारा जारी पर्यावरण मंजूरी में उल्लिखित निपटान शर्तों का अनुपालन किया जा सके। उपरोक्त 40 एमएलडी, 50 एमएलडी और 15 एमएलडी सीईटीपीएस में उपचारित अपशिष्ट को बुढ़ा नाला में प्रवाहित करने से रोका जाएगा।

ख) जल अधिनियम, 1974 के तहत वैध सहमति पीपीसीबी से खतरनाक और अन्य अपशिष्ट (प्रबंधन और सीमापार आवागमन) नियम, 2016 के तहत प्राधिकरण और उसमें उल्लिखित सभी शर्तों का अनुपालन।

ग) आपूर्तिकर्ताओं की मानक संचालन प्रक्रियाओं/सिफारिशों के अनुसार ओसीईएमएस विश्लेषकों का नियमित अंशांकन, रखरखाव और सत्यापन करना, ताकि निरंतर और विश्वसनीय डेटा का उत्पादन सुनिश्चित किया जा सके।

और जबकि, दिनांक 12.08.2024 के उक्त निर्देशों के तहत, पंजाब प्रदूषण नियंत्रण बोर्ड को केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निम्नानुसार निर्देशित किया गया है:

क. दिनांक 03.05.2013 और 08.12.2014 को पर्यावरण एवं वन मंत्रालय द्वारा दी गई पर्यावरणीय मंजूरी के अनुसार संबंधित सीईटीपी के लिए निपटान की शर्तें निर्धारित करना।

ख. दिनांक 01.01.2016 की सीईटीपी अधिसूचना के अनुसार सीईटीपी के लिए इनलेट मानकों को निर्धारित करना।

ग. व्यक्तिगत सदस्य उद्योग द्वारा पीईटीपी/ईटीपी का उचित संचालन सुनिश्चित करने के लिए सीईटीपी के सदस्य उद्योगों का नियमित रूप से सत्यापन करना।

और जबकि, केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 18(1)(बी) के तहत पंजाब प्रदूषण नियंत्रण बोर्ड को दिनांक 12.08.2024 के पत्र के माध्यम से जारी निर्देशों पर विचार करते हुए, 1988 में संशोधित जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 33-ए के तहत निर्देश जारी करने के लिए नोटिस एसपीवी को बोर्ड के अध्यक्ष के समक्ष 13.09.2024 को व्यक्तिगत सुनवाई का अवसर देकर जारी किया गया था (जिसे 18.09.2024 तक स्थगित कर दिया गया है)।

और जबकि, श्री विवेक जिंदल और श्री जी. पी. सिंह, एसपीवी (सीईटीपी 50 एमएलडी) के निदेशक और श्री आई. के. कपिला, अधिवक्ता, भारत के माननीय सर्वोच्च न्यायालय ने सुनवाई में भाग लिया और एक लिखित उत्तर प्रस्तुत किया जिसे रिकॉर्ड पर लिया गया। पहली बार में, प्रतिनिधियों ने कथित तकनीकी त्रुटियों के मद्देनजर सीपीसीबी की तकनीकी रिपोर्ट से असहमति जताई थी और सीईटीपी के पुनः नमूने के लिए अनुरोध किया था। प्रतिनिधियों ने आगे बताया कि ओसीईएमएस प्रणाली को कैलिब्रेट किया गया था। सिंचाई के प्रयोजनों के लिए उपचारित अपशिष्ट जल के उपयोग के संबंध में, एसपीवी के प्रतिनिधियों द्वारा कोई प्रस्ताव प्रस्तुत नहीं किया गया था। आगे बताया गया कि एसपीवी ने बोर्ड को जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के तहत काम करने की सहमति प्राप्त करने के लिए आवेदन किया है।

और जबकि, सुनवाई के दौरान सक्षम प्राधिकारी ने पाया कि एसपीवी को पहले 03.05.2013 को पर्यावरण एवं वन मंत्रालय द्वारा एक विशिष्ट शर्त के साथ पर्यावरणीय मंजूरी दी गई थी कि बुढ़ा नाले में कोई निर्वहन नहीं किया जाएगा। बोर्ड द्वारा एसपीवी को लगातार जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के तहत अस्थायी रूप से दी गई संचालन की सहमति की शर्त के रूप में सिंचाई के लिए भूमि पर अपशिष्ट का पुनः उपयोग करने के लिए प्रस्ताव / व्यवहार्यता रिपोर्ट प्रस्तुत करने के लिए प्रेरित किया जा रहा है और साथ ही सक्षम प्राधिकारी / बोर्ड के अध्यक्ष द्वारा एसपीवी को दी गई विभिन्न सुनवाइयों में भी। लेकिन, एसपीवी इस संबंध में कोई प्रस्ताव प्रस्तुत करने में विफल रहा है और इस प्रकार एसपीवी भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय से प्राप्त पर्यावरणीय

मंजूरी के प्रावधानों का उल्लंघन कर रहा है। पर्यावरणीय मानदंडों के अनुपालन के लिए पर्यावरणीय मुआवजा और बैंक गारंटी लगाने के बाद भी, एसपीवी अभी भी जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के प्रावधानों का उल्लंघन कर रहा है।

और जबकि, एसपीवी के प्रतिनिधि सुनवाई के दौरान सक्षम प्राधिकारी द्वारा उठाई गई टिप्पणियों का कोई संतोषजनक उत्तर नहीं दे सके।

और जबकि, विस्तृत विचार-विमर्श और एसपीवी के प्रतिनिधियों, बोर्ड के अधिकारियों की सुनवाई के बाद और मुद्दे की गंभीरता सहित विभिन्न कारकों को ध्यान में रखते हुए, बोर्ड के अध्यक्ष ने पाया कि बुढ़्ढा नाले में अपशिष्ट के निर्वहन को रोकने का उद्देश्य निर्देश जारी किए बिना हासिल नहीं किया जा सकता है। लुधियाना के ताजपुर रोड पर 50 एमएलडी क्षमता के सीईटीपी का संचालन करने वाले एसपीवी को उपयुक्त निर्देश जारी करने के लिए जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 33-ए के प्रावधानों को लागू करने का यह एक उपयुक्त मामला है। इसलिए, बोर्ड के अध्यक्ष ने प्रदत्त शक्तियों का प्रयोग करते हुए जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 33-ए के तहत 50 एमएलडी क्षमता के सीईटीपी के एसपीवी को निम्नलिखित निर्देश जारी करने का निर्णय लिया गया:

1. एसपीवी निर्धारित निर्वहन मानकों को पूरा करेगा तथा पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 03.05.2013 को दी गई पर्यावरणीय मंजूरी में उल्लिखित निपटान शर्तों का अनुपालन करेगा।
2. एसपीवी को 50 एमएलडी क्षमता वाले सीईटीपी से बुढ़्ढा नाला या किसी अन्य सतही जल निकाय में प्रवाहित होने वाले अपशिष्ट को तुरंत रोकना होगा।

और जबकि, सुनवाई की कार्यवाही उद्योग को दिनांक 25.09.2024 के आदेश संख्या 5795-96 के माध्यम से सूचित कर दी गई थी।

अब, इसलिए, पंजाब प्रदूषण नियंत्रण बोर्ड के सक्षम प्राधिकारी, 1988 में संशोधित जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 33-ए के तहत प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित निर्देश जारी करते हैं:

1. यह कि, एसपीवी निर्धारित निर्वहन मानकों को पूरा करेगा तथा पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 03.05.2013 को दी गई पर्यावरणीय मंजूरी में उल्लिखित निपटान शर्तों का अनुपालन करेगा।

2. एसपीवी को 50 एमएलडी क्षमता वाले सीईआईपी से बुद्धा नाला या किसी अन्य सतही जल निकाय में अपशिष्ट के निर्वहन को तुरंत रोकना होगा।

उपर्युक्त निर्देशों का पालन न करने की स्थिति में, आप 1988 में संशोधित जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 41 के अंतर्गत कार्रवाई के लिए उत्तरदायी होंगे।

पंजाब प्रदूषण नियंत्रण बोर्ड के लिए और की ओर से

इएनडी संख्या 5806

दिनांक 25/09/24.

उपरोक्त की एक प्रति पर्यावरण अभियंता, पंजाब प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय – 3, लुधियाना को सूचना एवं आवश्यक कार्रवाई हेतु भेजी जाती है। उन्हें यह भी निर्देश दिया जाता है कि वे उपरोक्त निर्देशों के प्रभावी अनुपालन के संबंध में 3 दिन के भीतर रिपोर्ट प्रस्तुत करें।

पंजाब प्रदूषण नियंत्रण बोर्ड के लिए और की ओर से

पंजाब प्रदूषण नियंत्रण बोर्ड

जोनल ऑफिस-II, ई-648-बी, बैक साइड सीआईसीयू ऑफिस, फेज-5, फोकल प्वाइंट, लुधियाना

ई-मेल: seezo2 dhppcb@yahoo.com

फ़ोन नं. 0161-2670141

क्रमांक पीपीसीबी/एसईई/जेडओ-2/एलडीएच/2024/2203 पंजीकृत दिनांक 25/09/24

सेवा में,

- 1) चेयरमैन, बहादुर के टेक्सटाइल एवं निटवियर एसोसिएशन (एसपीवी),
मेसर्स आदिनाथ डाइंग एवं फिनिशिंग मिल्स, बहादुरके रोड,
डाइंग कॉम्प्लेक्स, लुधियाना।
- 2) निदेशक,
बहादुर के टेक्सटाइल एवं निटवियर एसोसिएशन (एसपीवी),
सी/ओ मेसर्स श्री बालाजी फिनिशिंग मिल्स, बहादुरके रोड,
डाइंग कॉम्प्लेक्स, लुधियाना।

विषय: जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 33-ए के अंतर्गत निर्देश, जैसा कि 1988 में संशोधित किया गया।

जबकि, बहादुर के टेक्सटाइल निटवियर एसोसिएशन (सीईटीपी के लिए एसपीवी) ने लुधियाना में बहादुर के रोड पर स्थित टेक्सटाइल डाइंग उद्योगों के समूह से अपशिष्ट जल के उपचार के लिए 15 एमएलडी क्षमता का सामान्य अपशिष्ट उपचार संयंत्र (सीईटीपी) स्थापित और संचालित किया है।

और जबकि, इससे पहले एसपीवी को जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के तहत संख्या सीटीओडब्ल्यू/नवीनीकरण/एलडीएच3/2022/18251904 दिनांक 05.07.2022 और वायु (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1981 के तहत संख्या सीटीओए/विविध/एलडीएच3/2023/20380901 दिनांक 25.04.2023 के तहत बहादुरके रोड, लुधियाना में स्थित डाइंग उद्योगों से उत्पन्न अपशिष्ट के उपचार के लिए 15 एमएलडी क्षमता के सीईटीपी को संचालित करने के लिए संचालन करने की सहमति दी गई थी, दोनों सहमतियां क्रमशः 04.01.2023 और 31.03.2024 को समाप्त हो गई थीं।

और जबकि, 15 एमएलडी क्षमता के एसपीवी की स्थापना और कमीशनिंग के बाद से, बोर्ड द्वारा समय-समय पर पर्यावरण कानूनों, विशेष रूप से जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के प्रावधानों के अनुपालन के लिए नोटिस, अनुरोध, अनुस्मारक जारी करने और सक्षम प्राधिकारी

के समक्ष सुनवाई के अवसर प्रदान करने के माध्यम से प्रयास किया जा रहा है। बोर्ड के अधिकारी सीईटीपी के कमीशनिंग के बाद से कॉमन एफ्लुएंट ट्रीटमेंट प्लांट की मासिक निगरानी भी कर रहे हैं।

और जबकि, एसपीवी, बीकेटीकेए को सीईटीपी-15 एमएलडी के अंतिम आउटलेट पर अपशिष्ट निर्वहन मानकों को प्राप्त न करने के लिए 1988 में संशोधित जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 33-ए के तहत 15.06.2023 को बोर्ड के अध्यक्ष के समक्ष व्यक्तिगत सुनवाई का अवसर दिया गया था। एसपीवी और बोर्ड के अधिकारियों के अभ्यावेदन सुनने और मामले के प्रासंगिक तथ्यों पर विचार करने के बाद, बोर्ड के अध्यक्ष ने निम्नानुसार निर्णय लिया है:

1. एसपीवी सीईटीपी के उन्नयन और संवर्द्धन के लिए समयबद्ध प्रस्ताव पीईआरटी चार्ट के साथ प्रस्तुत करेगा ताकि निर्धारित मानकों के साथ-साथ इस सीईटीपी के लिए सरकार से प्राप्त वित्तीय सहायता के अनुमोदन के समय मूल्यांकित डीपीआर में उल्लिखित मानकों को 30 दिनों के भीतर प्राप्त किया जा सके।
2. एसपीवी को सीईटीपी को जेडएलडी में अपग्रेड करने के दूसरे चरण के लिए समयबद्ध प्रस्ताव पीईआरटी चार्ट के साथ 30 दिनों के भीतर पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दी गई पर्यावरणीय मंजूरी की शर्तों के अनुसार प्रस्तुत करना होगा।
3. एसपीवी, स्रोत पर विभिन्न प्रदूषकों की सांद्रता को कम करने के लिए सभी आवश्यक उपाय करेगा, जिसमें जहां भी आवश्यक हो, सदस्य इकाइयों में पूर्व उपचार शामिल है, ताकि सीईटीपी में डीआर के इनलेट मानकों को पूरा किया जा सके और सदस्य इकाइयों को इस संबंध में आवश्यक निर्देश जारी किए जाएं।
4. सीईटीपी के उन्नयन तक, एसपीवी मौजूदा सीईटीपी को अपनी सर्वोत्तम क्षमता के साथ पर्याप्त और कुशलतापूर्वक संचालित करेगा ताकि निर्धारित मानकों को प्राप्त किया जा सके।
5. एसपीवी वांछित मानकों के साथ-साथ दृश्य संतुष्टि को प्राप्त करने के लिए सीईटीपी के अंतिम आउटलेट पर रंग हटाने पर भी काम करेगा।

6. एसपीवी को ईसी की कटौती के बाद शेष राशि यानी (2,40,00000-77,62,500 = 1,62,37,500) रुपये 1,62,37,500/- की निष्पादन बैंक गारंटी 15 दिनों के भीतर प्रस्तुत करनी होगी।
7. एसपीवी को एक महीने के भीतर इनटेक सप्लाई (सबमर्सिबल पंप/एमसी सप्लाई/अन्य स्रोत) पर सभी सदस्य इकाइयों के साथ एससीएडीए सक्षम फ्लो मीटर स्थापित करने होंगे, जिसमें सीईटीपी की ऑनलाइन मॉनिटरिंग सिस्टम से कनेक्टिविटी और पंजाब प्रदूषण नियंत्रण बोर्ड तक पहुंच हो, ताकि यह सुनिश्चित किया जा सके कि उनके द्वारा अपशिष्टों का कोई बाईपास संचालित नहीं किया जा रहा है। ऑनलाइन मीटर की स्थापना तक, उद्योग को इनटेक सप्लाई पर ईएमएफ या मैकेनिकल मीटर रखना होगा, जिसका रिकॉर्ड दिन-प्रतिदिन बनाए रखना होगा।
8. एसपीवी को एक माह के भीतर बुढ़ा नाला की ओर जाने वाले अपने अंतिम आउटलेट पर फ्लो मीटर, सीसीटीवी कैमरे और ऑनलाइन मॉनिटरिंग तंत्र उपलब्ध कराना होगा।
9. 20.04.2022 से 11.05.2023 (अंतिम सैंपलिंग की तिथि) की अवधि के लिए पर्यावरण मुआवजा एसपी पर सीईटीपी को ठीक से और कुशलता से संचालित नहीं करने के कारण लगाया जाएगा, जिसके चलते परिणाम प्राप्त नहीं होंगे। क्षेत्रीय कार्यालय-3, लुधियाना को पर्यावरण मुआवजे की राशि की गणना करनी होगी और आवश्यक अनुमोदन प्राप्त करना होगा।
10. एसपीवी (सीईटीपी 15 एमएलडी, बहादुर के रोड, लुधियाना) और इसके निदेशकों (मैसर्स बहादुर के टेक्सटाइल एंड निटवियर एसोसिएशन (एसपीवी) के साथ-साथ सीईटीपी ऑपरेटर के खिलाफ सक्षम न्यायालय में कानूनी कार्रवाई शुरू की जाए।
और जबकि, एसपीवी ने क्रम संख्या 1 से क्रम संख्या 06 तक उपर्युक्त सुनवाई के निर्णयों का अनुपालन नहीं किया है क्योंकि एसपीवी ने न तो जेडएलडी को अपनाने के लिए कोई प्रस्ताव प्रस्तुत किया है और न ही ईसी की कटौती के बाद शेष राशि की बैंक गारंटी प्रस्तुत की है।
और जबकि, बहादुरके क्लस्टर के डाइंग उद्योगों से उत्पन्न अपशिष्ट के उपचार के लिए बहादुरके रोड, लुधियाना में स्थापित 15 एमएलडी क्षमता का सीईटीपी जुलाई 2020 से पूरी तरह चालू है और सीईटीपी

की मासिक आधार पर बोर्ड द्वारा नियमित रूप से निगरानी की जा रही है। सीईटीपी अपने चालू होने के बाद से सीईटीपी के लिए बोर्ड द्वारा निर्धारित कड़े निर्वहन मानकों को प्राप्त करने में विफल रहा है।

और जबकि, एसपीवी ने जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 और वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के तहत संचालन हेतु सहमति के नवीकरण के लिए आवेदन किया था और तदनुसार, सीईटीपी 15 एमएलडी का बोर्ड के अधिकारी द्वारा 11.04.2024 को दौरा किया गया और निम्नानुसार पाया गया:

1. सदस्य रंगाई संयंत्र से उत्पन्न अपशिष्ट के उपचार के लिए सीईटीपी का संचालन किया जा रहा था। डीएफ भी लाइन में था और परिचालन में था।
2. सीईटीपी ने हाल ही में 02 मौजूदा स्लज सेंट्रीफ्यूज पंपों के साथ 03 नई स्लज डी-वाटरिंग मशीनें जोड़ी हैं और ये नई स्थापित 03 मशीनें चालू हैं और मौजूदा 02 स्टैंडबाय मोड में हैं।
3. हाल ही में जोड़ा गया 01 लकड़ी से जलने वाला बॉयलर जिसकी क्षमता 01 टीपीएच है, एपीसीडी के रूप में साइक्लोन सेपरेटर के साथ स्टीम पैडलर ड्रायर भी प्रचालन में है।
4. निरीक्षण के दौरान अपशिष्ट को एकत्रित कर विश्लेषण के लिए बोर्ड की प्रयोगशाला में भेजा गया, विश्लेषण रिपोर्ट के अनुसार सीईटीपी, एक पैरामीटर अर्थात् टीडीएस को छोड़कर, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा निर्धारित उत्सर्जन मानकों को प्राप्त कर रहा है, लेकिन यह बोर्ड द्वारा निर्धारित कड़े उत्सर्जन मानकों को प्राप्त करने में विफल रहा है।
5. सीईटीपी वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के प्रावधानों का अनुपालन कर रहा है।

और जबकि, एसपीवी दिनांक 16.06.2023 की व्यक्तिगत सुनवाई के दौरान लिए गए निर्णयों का अनुपालन करने और कठोर अपशिष्ट निर्वहन मानकों को प्राप्त करने में विफल रही है। इस प्रकार, एसपीवी को जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के प्रावधानों का उल्लंघन करते हुए पाया गया।

और जबकि, एसपीवी को शून्य तरल निर्वहन (जेडएलडी) पर आधारित सीईटीपी की स्थापना के लिए 08.12.2014 के पर्यावरण एवं वन मंत्रालय के पत्र के माध्यम से पर्यावरण मंजूरी प्रदान की गई थी। इसके बाद 03.03.2016 को पर्यावरण एवं वन मंत्रालय में सीईटीपी पर मूल्यांकन समिति की अनुवर्ती बैठक आयोजित की गई। बैठक के दौरान यह निर्णय लिया गया कि एसपीवी पहले चरण में पारंपरिक उपचार पद्धति पर आधारित सीईटीपी स्थापित करेगी और दूसरे चरण में जेडएलडी को अपना सकती है। उक्त बैठक के कार्यवृत्त 18.03.2016 के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के पत्र के माध्यम से जारी किए गए, लेकिन एसपीवी ने आज तक दूसरे चरण यानी जेडएलडी को अपनाने के लिए कोई प्रस्ताव प्रस्तुत नहीं किया है।

और जबकि, एसपीवी ने बोर्ड के निम्नलिखित निर्णयों के विरुद्ध विज्ञान प्रौद्योगिकी और पर्यावरण विभाग, पंजाब सरकार के अपीलीय प्राधिकरण-सह-सचिव के समक्ष अपील दायर की है:

1. दिनांक 08.10.2021 की बैठक के कार्यवृत्त के अनुसार एसपीवी को 01 करोड़ रुपये की पर्यावरण स्वीकृति प्रदान की गई।
2. बोर्ड के दिनांक 4.10.2022 के आदेश संख्या 335 के तहत एसपीवी को 77.625 लाख रुपये की पर्यावरण मंजूरी प्रदान की गई।
3. एसपीवी से 2.4 करोड़ रुपये की निष्पादन बैंक गारंटी प्राप्त करने के बोर्ड के निर्णय के विरुद्ध।

और जबकि, एसपीवी द्वारा दायर उपरोक्त अपीलों पर पंजाब सरकार के विज्ञान, प्रौद्योगिकी और पर्यावरण विभाग के अपीलीय प्राधिकरण-सह-सचिव द्वारा दिनांक 20.05.2024 के आदेशों के तहत निर्णय लिया गया और उन्हें खारिज कर दिया गया।

एसपीवी द्वारा 1 करोड़ रुपये की पर्यावरण क्षतिपूर्ति (ईसी) पहले ही जमा कर दी गई है और एसपीवी द्वारा पहले जमा की गई 2.4 करोड़ रुपये की परफॉरमेंस बैंक गारंटी की राशि से 77.625 लाख रुपये की ईसी राशि वसूल की गई है। हालांकि, एसपीवी ने बोर्ड द्वारा ईसी राशि 77.625 लाख रुपये यानी $(2,40,00,000 - 77,62,500 = 1,62,37,500)$ की कटौती के बाद शेष राशि की परफॉरमेंस बैंक गारंटी जमा नहीं की है। इस बीजी के खिलाफ एसपीवी द्वारा दायर अपील को अपीलीय प्राधिकारी

द्वारा पहले ही खारिज कर दिया गया है। और जबकि, एसपीवी सक्षम प्राधिकरण के निर्णयों का अनुपालन नहीं कर रहा है।

और जबकि, जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के तहत संचालन के लिए सहमति से इनकार करने के लिए एसपीवी को कारण बताओ नोटिस जारी किया गया था, जिसमें बोर्ड के अध्यक्ष के समक्ष 09.07.2024 को व्यक्तिगत सुनवाई का अवसर दिया गया था, जिसे 12.07.2024 तक स्थगित किया गया, 16.07.2024 तक स्थगित किया गया और 23.07.2024 तक स्थगित किया गया। एसपीवी की ओर से कोई भी सुनवाई में शामिल नहीं हुआ। एसपीवी के अनुरोध पर विचार करते हुए, सुनवाई को आगे 09.08.2024 तक के लिए स्थगित कर दिया गया। हालाँकि, एसपीवी की ओर से कोई भी 09.08.2024 को फिर से सुनवाई में शामिल नहीं हुआ।

और जबकि, एसपीवी के कार्य और आचरण को ध्यान में रखते हुए, यह पाया गया कि एसपीवी सीईटीपी की ओर से रिपोर्ट किए गए मुद्दों/उल्लंघनों को हल करने के लिए गंभीर नहीं है और एसपीवी पर्यावरण कानूनों के प्रावधानों के कार्यान्वयन से बचने के लिए बोर्ड द्वारा दी जा रही सुनवाई में भाग नहीं ले रहा है। मामले के सभी पहलुओं पर विचार करने के बाद, बोर्ड के अध्यक्ष ने एकतरफा कार्यवाही करने का फैसला किया और निम्नलिखित निर्णय लिए हैं:

1. जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के अंतर्गत एसपीवी द्वारा प्रवर्तित संचालन की सहमति को एकपक्षीय निर्णय के रूप में अस्वीकार किया जाए।
2. सीईटीपी द्वारा उत्पन्न प्रदूषण को नियंत्रित करने के लिए उपाय करने हेतु जल अधिनियम, 1974 की धारा 33-ए के तहत निर्देश जारी करने के लिए नोटिस जारी किया जाए, जिसमें एसपीवी के जिम्मेदार व्यक्तियों के खिलाफ कानूनी कार्रवाई करना, एसपीवी के बैंक खाते के लेन-देन को तुरंत प्रभाव से रोकना, प्रदूषण भुगतान सिद्धांत के आधार पर उचित पर्यावरणीय मुआवजा लगाना और मौजूदा सीईटीपी को जेडएलडी में अपग्रेड करना शामिल हो सकता है, बोर्ड के अध्यक्ष के समक्ष व्यक्तिगत सुनवाई का अवसर सहित एसपीवी को जारी किया जाए।

और जबकि, बोर्ड के पत्र संख्या 5336-37 दिनांक 29.08.2024 के तहत कार्यवाही एसपीवी को सूचित कर दी गई थी।

और जबकि, सुनवाई के निर्णयों के अनुपालन में जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के अंतर्गत परिचालन हेतु सहमति देने से दिनांक 30.08.2024 के आदेश संख्या सीटीओडब्ल्यू/नवीनीकरण/एलडीएच3/2024/25302219 के तहत इनकार कर दिया गया था।

और जबकि, केंद्रीय निगरानी समिति (सीएमसी) के निर्देशों के अनुपालन में, सीपीसीबी ने 02.04.2024 को बुद्धा नाला और सतलुज नदी का निरीक्षण और निगरानी की है। सीपीसीबी ने लुधियाना में स्थित 04 सीईटीपीएस का भी निरीक्षण किया है।

22.04.2024 को लुधियाना के चार सीईटीपी द्वारा गैर-अनुपालन के संबंध में जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 18(1)(बी) के तहत निर्देश जारी किए। सीपीसीबी की टीम ने 15 एमएलडी क्षमता वाले सीईटीपी का दौरा किया और निम्नलिखित टिप्पणियां कीं:

1. 22.04.2024 को किए गए दौरे के दौरान, सीईटीपी को 11.26 एमएलडी की प्रवाह दर के साथ चालू पाया गया। सीईटीपी समर्पित भूमिगत पाइपलाइन के माध्यम से अपशिष्ट प्राप्त करता है और इसका उपचार अनुक्रमिक बैच रिएक्टर (एसबीआर) तकनीक पर आधारित है। यह बताया गया कि सीईटीपी उपचारित अपशिष्ट को सीईटीपी से भूमिगत पाइपलाइन के माध्यम से बुद्ध नाला (जो सतलुज नदी से मिलता है) में छोड़ रहा है। हालाँकि, 08.12.2014 को पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा जारी ईसी के अनुसार, सीईटीपी को एक शून्य तरल निर्वहन प्रणाली स्थापित करने की आवश्यकता है।
2. 15 एमएलडी सीईटीपी के संचालन के लिए वायु अधिनियम, 1981 के तहत सहमति 31.03.2025 तक वैध है। हालांकि, जल अधिनियम, 1974 के तहत सहमति 04.01.2023 तक वैध थी और खतरनाक और अन्य अपशिष्ट (प्रबंधन और सीमा पार आवागमन) नियम, 2016 के तहत प्राधिकरण 04.10.2022 तक वैध था, जिसके लिए सीईटीपी ने पीपीसीबी को नवीनीकरण के लिए आवेदन किया है।

3. दौरे के दौरान टीम को बताया गया कि 36 रंगार्ड/छपाई/धुलाई इकाइयों ने सीईटीपी से सदस्यता प्राप्त कर ली है और सीईटीपी से जुड़ गई हैं।
4. निगरानी के दौरान सीईटीपी से ग्रेब नमूने एकत्र किए गए। सीईटीपी आउटलेट से एकत्र किए गए नमूनों के विश्लेषण के परिणामों से पता चलता है कि बी ओडी: 243 मिलीग्राम/लीटर (मानक: 30 मिलीग्राम/लीटर), सीओडी: 587 मिलीग्राम/लीटर (मानक: 250 मिलीग्राम/लीटर), क्लोराइड: 1904 मिलीग्राम/लीटर (मानक: 1000 मिलीग्राम/लीटर) और सल्फाइड: 16 मिलीग्राम/लीटर (मानक: 2 मिलीग्राम/लीटर) सीईटीपी के लिए अधिसूचित अपशिष्ट निर्वहन मानकों से अधिक है। शेष निगरानी किए गए पैरामीटर निर्धारित मानकों के भीतर पाए गए।
5. इसके अलावा, एमएलएसएस और एमएलवीएसएस के लिए सीक्वेंशियल बैच रिएक्टर (एसबीआर) टैंक से ग्रेब नमूने एकत्र किए गए। नमूना विश्लेषण के परिणामों से पता चलता है कि एमएलएसएस की सांद्रता: 2639 मिलीग्राम/लीटर (डिज़ाइन किया गया मान: 4840 मिलीग्राम/लीटर) और एमएलवीएसएस की सांद्रता: 1179 मिलीग्राम/लीटर (डिज़ाइन किया गया मान: 3872 मिलीग्राम/लीटर) डिज़ाइन किए गए मानों से कम है, जो एसबीआर के खराब संचालन को दर्शाता है।
6. सीईटीपी ने पी.पी.सी.बी. और सी.पी.सी.बी. सर्वर से कनेक्टिविटी के साथ पी.एच., टी.एस.एस., सी.ओ.डी., बी.ओ.डी. के मापदंडों के लिए उपचारित अपशिष्ट के अंतिम आउटलेट पर ऑनलाइन सतत अपशिष्ट निगरानी प्रणाली (ओ.सी.ई.एम.एस.) स्थापित की है। दौरे के दौरान, ओ.सी.ई.एम.एस. चालू पाया गया और निगरानी परिणामों की तुलना में ओ.सी.ई.एम.एस. रीडिंग में भिन्नता भी रिपोर्ट की गई जो ओ.सी.ई.एम.एस. प्रणाली के अनुचित कामकाज/सत्यापन/अंशांकन को इंगित करता है।
7. दौरे के दौरान, यह देखा गया कि सीईटीपी ने स्लज भंडारण सुविधा प्रदान की है और स्लज के निपटान के लिए मेसर्स री-सस्टेनेबिलिटी लिमिटेड (मेसर्स रामकी एनवायरो इंजीनियर्स लिमिटेड) से सदस्यता प्राप्त की है। सीईटीपी ने टीएसडीएफ के माध्यम से 02.04.2023 से 31.03.2024 की अवधि के दौरान 602.685 मीट्रिक टन स्लज का निपटान किया था।

और चूंकि, एसपीवी जल (रोकथाम और प्रदूषण नियंत्रण) अधिनियम, 1974 के प्रावधानों का उल्लंघन कर रहा है।

और जबकि, पर्यावरण अभियंता, आंचलिक कार्यालय-2, लुधियाना ने बताया कि 22.04.2024 को अपने दौरे पर डाइंग इकाइयों के लिए स्थापित लुधियाना के सीईटीपी के संचालन में सीपीसीबी द्वारा देखी गई कमियों के मद्देनजर, केंद्रीय प्रदूषण नियंत्रण बोर्ड ने दिनांक 12.08.2024 के पत्र के माध्यम से जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 18/1(बी) के तहत पर्यावरण मुआवजा लगाने सहित उचित कार्रवाई करने और यह सुनिश्चित करने के निर्देश जारी किए हैं कि सीईटीपी का संचालन सुनिश्चित करते हुए किया जाए:

क) उपचार प्रणाली का उचित तरीके से संचालन/संवर्द्धन, ताकि निर्धारित निर्वहन मानकों को पूरा किया जा सके और 03.05.2013 और 08.12.2014 को पर्यावरण एवं वन मंत्रालय द्वारा जारी पर्यावरण मंजूरी में उल्लिखित निपटान शर्तों का अनुपालन किया जा सके। उपरोक्त 40 एमएलडी, 50 एमएलडी और 15 एमएलडी सीईटीपीएस में उपचारित अपशिष्ट को बुढ़ा नाला में छोड़ने से रोका जाएगा।

ख) जल अधिनियम, 1974 के तहत वैध सहमति / पीपीसीबी से खतरनाक और अन्य अपशिष्ट (प्रबंधन और सीमापार आवागमन) नियम, 2016 के तहत प्राधिकरण और उसमें उल्लिखित सभी शर्तों का अनुपालन।

ग) आपूर्तिकर्ताओं की मानक संचालन प्रक्रियाओं/सिफारिशों के अनुसार ओसीईएमएस विश्लेषकों का नियमित अंशांकन, रखरखाव और सत्यापन करना, ताकि निरंतर और विश्वसनीय डेटा का उत्पादन सुनिश्चित किया जा सके।

और जबकि, पंजाब प्रदूषण नियंत्रण बोर्ड को केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निम्नानुसार निर्देश दिया गया था:

क. दिनांक 03.05.2013 और 08.12.2014 को पर्यावरण एवं वन मंत्रालय द्वारा दी गई पर्यावरणीय मंजूरी के अनुसार संबंधित सीईटीपी के लिए निपटान की शर्तें निर्धारित करना।

ख. दिनांक 01.01.2016 की सीईटीपी अधिसूचना के अनुसार सीईटीपी के लिए इनलेट मानकों को निर्धारित करना।

ग. व्यक्तिगत सदस्य उद्योग द्वारा पीईटीपी/ईटीपी का उचित संचालन सुनिश्चित करने के लिए सीईटीपी के सदस्य उद्योगों का नियमित रूप से सत्यापन करना।

और जबकि, 1988 में संशोधित जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 33-ए के तहत निर्देश जारी करने के लिए एसपीवी को नोटिस जारी किया गया था और बोर्ड के अध्यक्ष के समक्ष 13.09.2024 को व्यक्तिगत सुनवाई का अवसर दिया गया था, जिसे 18.09.2024 तक के लिए स्थगित कर दिया गया है।

और जबकि, एसपीवी (15 एमएलडी का सीईटीपी) के निदेशक श्री ललित जैन और माननीय उच्चतम न्यायालय के अधिवक्ता श्री आई के कपिला ने सुनवाई में भाग लिया और एक लिखित जवाब प्रस्तुत किया जिसे रिकॉर्ड पर लिया गया। प्रतिनिधियों ने कहा कि हालांकि एसपीवी द्वारा जेडएलडी आधारित उपचार के लिए इसी प्राप्त किया गया था लेकिन बाद में परियोजना की कल्पना एसबीआर आधारित माध्यमिक स्तर के उपचार पर की गई थी। प्रतिनिधियों ने आगे तर्क दिया कि 40 एमएलडी और 50 एमएलडी क्षमता के अन्य दो सीईटीपी को जेडएलडी स्तर के उपचार के लिए किसी शर्त / आवश्यकता के बिना विधिवत मंजूरी दी गई थी। 16.06.2023 को बोर्ड के अध्यक्ष द्वारा एसपीवी को दी गई व्यक्तिगत सुनवाई के निर्णय के अनुसार बैंक गारंटी जमा करने के संबंध में, प्रतिनिधियों ने सूचित किया कि एसपीवी ने अपीलीय प्राधिकरण के समक्ष अपील दायर करके उक्त निर्णय को चुनौती दी है प्रतिनिधियों ने सीपीसीबी द्वारा बताई गई तकनीकी टिप्पणियों से असहमति जताई और उन्हें एसपीवी के लिए स्वीकार्य नहीं पाया और इस रिपोर्ट के आधार पर एसपीवी को दंडित न करने पर जोर दिया। प्रतिनिधियों ने आगे बताया कि एसपीवी ने बोर्ड के पास जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के तहत संचालन की सहमति प्राप्त करने के लिए आवेदन किया है।

और जबकि, सुनवाई के दौरान सक्षम प्राधिकारी ने पाया कि बोर्ड द्वारा एस.पी.वी. को लगातार सी.ई.टी.पी. को ई.सी. शर्तों के अनुरूप जेड.एल.डी. तकनीक में अपग्रेड करने के लिए प्रस्ताव प्रस्तुत

करने के लिए प्रेरित किया जा रहा है और इस प्रकार बुद्ध नाले में अपना अपशिष्ट नहीं बहाया जा रहा है। हालांकि, एस.पी.वी. ने इस दिशा में कोई कदम नहीं उठाया है। लुधियाना शहर को विभिन्न कारणों से गंभीर रूप से प्रदूषित क्षेत्र घोषित किया गया है और इसका एक कारण पर्यावरणीय मानदंडों का उल्लंघन करने वाली औद्योगिक इकाइयों की गतिविधियाँ हैं। हालाँकि बोर्ड ने ई.सी. और प्रदर्शन बैंक गारंटी लगाई है, लेकिन एस.पी.वी. अभी भी जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के प्रावधानों का उल्लंघन कर रहा है।

और जबकि, एसपीवी के प्रतिनिधि कोई संतोषजनक उत्तर नहीं दे सके। सुनवाई के दौरान उठाई गई टिप्पणियों पर विचार किया जाएगा।

और जबकि, विस्तृत विचार-विमर्श और एसपीवी के प्रतिनिधियों, बोर्ड के अधिकारियों की सुनवाई के बाद और मुद्दे की गंभीरता सहित विभिन्न कारकों को ध्यान में रखते हुए, बोर्ड के अध्यक्ष ने पाया कि बुद्ध नाले में अपशिष्ट के निर्वहन को रोकने का उद्देश्य निर्देश जारी किए बिना हासिल नहीं किया जा सकता है। बहादुरके रोड, लुधियाना में 15 एमएलडी क्षमता के सीईटीपी का संचालन करने वाले एसपीवी को उपयुक्त निर्देश जारी करने के लिए जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 33-ए के प्रावधानों को लागू करने का यह एक उपयुक्त मामला है। इसलिए, बोर्ड के अध्यक्ष ने जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 33-ए के तहत प्रदत्त शक्तियों का प्रयोग करते हुए 15 एमएलडी क्षमता के सीईटीपी के एसपीवी को निम्नलिखित निर्देश जारी करने का फैसला किया:

1. एसपीवी यह सुनिश्चित करेगा कि सीईटीपी की उपचार प्रणाली का संचालन/संवर्द्धन उचित रूप से किया जाए, ताकि निर्धारित निर्वहन मानकों को पूरा किया जा सके और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 08.12.2014 को दी गई पर्यावरणीय मंजूरी में उल्लिखित निपटान शर्तों का अनुपालन किया जा सके।
2. एसपीवी को 15 एमएलडी क्षमता वाले सीईटीपी से बुद्ध नाला या किसी अन्य सतही जल निकाय में प्रवाहित होने वाले अपशिष्ट को तुरंत रोकना होगा।

और जबकि, सुनवाई की कार्यवाही उद्योग को दिनांक 25.09.2024 के आदेश संख्या 5798-99 के माध्यम से सूचित कर दी गई थी।

अब, इसलिए, पंजाब प्रदूषण नियंत्रण बोर्ड के सक्षम प्राधिकारी, 1988 में संशोधित जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 33-ए के तहत प्रदत्त शक्तियों का प्रयोग करते हुए निम्नलिखित निर्देश जारी करते हैं:

1. यह कि, एसपीवी यह सुनिश्चित करेगा कि सीईटीपी की उपचार प्रणाली का संचालन/संवर्द्धन उचित रूप से किया जाए, ताकि निर्धारित निर्वहन मानकों को पूरा किया जा सके और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 08.12.2014 को दी गई पर्यावरणीय मंजूरी में उल्लिखित निपटान शर्तों का अनुपालन किया जा सके।

2. यह कि, एसपीवी 15 एमएलडी क्षमता वाले सीईटीपी से बुद्ध नाला या किसी अन्य सतही जल निकाय में अपशिष्ट के निर्वहन को तुरंत रोक देगा।

उपर्युक्त निर्देशों का पालन न करने की स्थिति में, आप 1988 में संशोधित जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा 41 के अंतर्गत कार्रवाई के लिए उत्तरदायी होंगे।

पंजाब प्रदूषण नियंत्रण बोर्ड के लिए और की ओर से

इएनडी सं. 5804

दिनांक 25/09/24.

उपरोक्त की एक प्रति पर्यावरण अभियंता, पंजाब प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय-3, लुधियाना को सूचना एवं आवश्यक कार्रवाई हेतु भेजी जाती है। उन्हें यह भी निर्देश दिया जाता है कि वे उपरोक्त निर्देशों के प्रभावी अनुपालन के संबंध में 3 दिन के भीतर रिपोर्ट प्रस्तुत करें।

पंजाब प्रदूषण नियंत्रण बोर्ड के लिए और की ओर से

पंजाब प्रदूषण नियंत्रण बोर्ड

जोनल ऑफिस-1, ई-648-बी, फेज-V, फोकल प्वाइंट, लुधियाना

टेलीफ़ैक्स: 0161-4673789 वेबसाइट:- www.ppcb.gov.in

ईमेल:- ppcbzo1ldh@gmail.com

क्रमांक 5642

स्पीड पोस्ट/ऑनलाइन

दिनांक 26/09/24

सेवा में,
मेसर्स पंजाब डायर्स एसोसिएशन (फोकल प्वाइंट मॉड्यूल),
8.65 एकड़ भूमि, ताजपुर रोड, जमालपुर अवाना,
लुधियाना।

विषय: जल अधिनियम, 1974 की धारा 33-ए के तहत निर्देश जारी करने के नोटिस के साथ-साथ जल अधिनियम, 1974 के तहत दी गई संचालन की सहमति को रद्द करने के लिए कारण बताओ नोटिस और पर्यावरण मुआवजा (ईसी) लगाने के नोटिस के संबंध में 18.09.2024 को बोर्ड के अध्यक्ष के समक्ष दी गई व्यक्तिगत सुनवाई की कार्यवाही।

निम्नलिखित उपस्थित थे:

पंजाब प्रदूषण नियंत्रण बोर्ड की ओर से

ई.आर. जी.एस. मजीठिया, सदस्य सचिव, पंजाब प्रदूषण नियंत्रण बोर्ड

ई.आर. प्रदीप गुप्ता, मुख्य पर्यावरण अभियंता, लुधियाना

ई.आर. रविंदर भट्टी, वरिष्ठ पर्यावरण अभियंता, जोनल कार्यालय-1, लुधियाना

ई.आर. प्रदीप बालू, अतिरिक्त. वरिष्ठ पर्यावरण अभियंता, जोनल कार्यालय-1, लुधियाना

सीईटीपी की ओर से

सुनवाई में कोई शामिल नहीं हुआ।

वरिष्ठ पर्यावरण इंजीनियर, क्षेत्रीय कार्यालय-1, लुधियाना ने बताया कि पंजाब डायर्स एसोसिएशन (पीडीए) को पहले जल अधिनियम, 1974 के तहत सहमति दी गई थी, जिसके अनुसार सीटीओडब्ल्यू/नवीनीकरण/एलडीएच1/2024/23519336 दिनांक 28.06.2024, जो 30.06.2026 तक वैध है, 40 एमएलडी (फोकल प्वाइंट मॉड्यूल) के सीईटीपी के माध्यम से उपचार के बाद बुद्धा

नाले में व्यापारिक अपशिष्ट और सेप्टिक टैंक के माध्यम से वृक्षारोपण के लिए भूमि पर घरेलू अपशिष्ट को छोड़ने के लिए।

एसपीवी को पहले 12.06.2023 को बोर्ड के चेयरमैन के समक्ष व्यक्तिगत सुनवाई का अवसर दिया गया था, जिसमें यह निर्णय लिया गया था कि सर्वोत्तम मूल्यांकन और निर्णय के आधार पर, एसपीवी द्वारा किए गए उल्लंघनों के लिए एसपीवी (सीईटीपी 40 एमएलडी, फोकल प्वाइंट मॉड्यूल) पर 75 लाख रुपये (पचहत्तर लाख) की पर्यावरण क्षतिपूर्ति (ईसी) की अंतरिम राशि लगाई जाए और एसपीवी इसे एक सप्ताह के भीतर पर्यावरण इंजीनियर, क्षेत्रीय कार्यालय-4, लुधियाना के कार्यालय में तुरंत जमा कराएगा।

सीईटीपी ने पर्यावरण मुआवजा राशि 40 लाख रुपये आरआरआर 1722355084065 दिनांक 21.06.2023 और 35 लाख रुपये आरआरआर 1732355120611 दिनांक 22.06.2023 के तहत जमा कर दी है।

केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) ने पीपीसीबी अधिकारियों के साथ मिलकर 22-23 अप्रैल, 2024 के दौरान लुधियाना स्थित कॉमन एफ्लुएंट ट्रीटमेंट प्लांट (सीईटीपी-40 एमएलडी फोकल प्वाइंट मॉड्यूल) का संयुक्त निरीक्षण किया ताकि अनुपालन स्थिति की पुष्टि की जा सके। टीम की टिप्पणियाँ इस प्रकार हैं:-

1. सीईटीपी को फोकल प्वाइंट (चरण 1 से 08) पर स्थित रंगाई और छपाई इकाइयों से उत्पन्न अपशिष्ट के उपचार के लिए 40 एमएलडी क्षमता के उपचार के लिए डिज़ाइन किया गया है। हालाँकि, वर्तमान में, सीईटीपी 29.00 एमएलडी प्रवाह दर पर संचालित होता है। सीईटीपी अपनी क्षमता का 73% उपयोग कर रहा है।
2. सीईटीपी सदस्य इकाइयों से सीईटीपी तक समर्पित भूमिगत पाइप लाइन के माध्यम से अपशिष्ट प्राप्त करता है।
3. जैसा कि सीईटीपी ऑपरेटर द्वारा सूचित किया गया है, सीईटीपी इनलेट को उपचार के लिए भेजने से पहले व्यक्तिगत सदस्य इकाई स्तर पर पूर्व-उपचार प्रणाली स्थापित नहीं की गई है।

4. टीम ने पाया कि सीईटीपी संचालक ने इनलेट रिसीविंग चैम्बर, इक्वलाइजेशन टैंक के आउटलेट और सीईटीपी के अंतिम आउटलेट के स्थानों पर इलेक्ट्रोमैग्नेटिक फ्लो मीटर स्थापित किया है।
5. सीईटीपी भौतिक-रासायनिक और उसके बाद जैविक (एसबीआर) प्रक्रिया पर आधारित है। सीईटीपी में रिसीविंग चैंबर (20.83 वर्ग मीटर) > मोटे स्क्रीन (मैकेनिकल मैनुअल) कच्चा अपशिष्ट संग्रह नाबदान (416.670 वर्ग मीटर) > स्टिलिंग चैंबर (20.830 वर्ग मीटर) > फाइन स्क्रीन (मैकेनिकल + मैनुअल) मैनुअल ग्रिट चैंबर (2 नंबर, 81.0 वर्ग मीटर) > तेल और ग्रीस स्कimmer > इक्वलाइजेशन टैंक (20040 वर्ग मीटर) > पीएच सुधार टैंक-1 (555.560 वर्ग मीटर चूना और एफईएसओ4, खुराक, आरटी-20 मिनट) > स्लज ब्लैंकेट क्लेरिफायर (3721.374 वर्ग मीटर, पॉली खुराक, आरटी-2.23 घंटे) > पीएच सुधार टैंक-II (138.890 m³, RT-5 मिनट) > एसबीआर बेसिन (04), क्लोरीन संपर्क टैंक (833.33 m³, RT-30 मिनट) उपचारित अपशिष्ट निपटान > सेंट्रीफ्यूज > ड्रायर।
6. सीईटीपी के अंतिम आउटलेट, इक्वलाइजेशन टैंक से एकत्रित नमूनों के नमूना विश्लेषण परिणाम नीचे सारणीबद्ध हैं:

पैरामीटर	नमूना लेने के स्थान		मानक
	समतुल्यकरण टैंक का इनलेट	सीईटीपी का फाइनल आउटलेट	
पीएच	8.2	8.3	6-9
टीएसएस	181	28	100
टीडीएस	4972	4636	--
क्लोराइड	2551	2284	1000
फ्लोराइड	1.1	0.9	2
सल्फेट	295	461	1000
सल्फाइड	--	2.4	2
फॉस्फेट पी के रूप में	0.7	0.20	5
अमोनिकल नाइट्रोजन	15	04	50
नाइट्रेट-एन	9.3	4.7	10
टीकेएन	20	06	50
फिनोल (C ₆ H ₅ OH)	0.2	0.1	1

तेल और ग्रीस	-	BDL	10
बीडीएल	376	54	30
बीओडी	943	262	250

pH को छोड़कर सभी मान mg/l में हैं

7. उपरोक्त विश्लेषण परिणामों से यह स्पष्ट है कि सीईटीपी बीओडी, सीओडी, सल्फाइड और क्लोराइड के संबंध में निर्धारित एमओईएफ और सीसी उत्सर्जन मानदंडों का अनुपालन नहीं कर रहा है।

8. निगरानी के दौरान, एसबीआर बेसिन में बायोमास सांद्रता क्रमशः एमएलएसएस 4661 मिलीग्राम/ली (डिज़ाइन की गई सीमा 5000-7000 मिलीग्राम/ली के मुकाबले) एमएलवीएसएस 3000 मिलीग्राम/ली (डिज़ाइन की गई सीमा 3500-4200 मिलीग्राम/ली के मुकाबले) थी।

9. एम.एल.एस.एस. और एम.एल.वी.एस.एस. डिज़ाइन की गई सीमा से कम पाए गए, जो जैविक प्रणाली के खराब संचालन को इंगित करता है।

10. टीम ने निर्धारित मानदंडों की पुष्टि करने के लिए सीईटीपी के इनलेट और अंतिम आउटलेट से भारी धातुओं के नमूने एकत्र किए। भारी धातु के नमूनों के विश्लेषण के परिणाम नीचे दिए गए हैं:

नमूने का स्थान	नमूने का कोड	टी-सीआर	सीडी	सीयू	एमएन	पीबी	जेडएन	एनआई	एस
समतुल्यकरण टैंक का इनलेट	40 ए1	0.034	BDL	0.081	0.117	BDL	0.151	0.01	BDL
सीईटीपी का फाइनल आउटलेट	40 A6	BDL	BDL	1.108	0.107	BDL	0.015	0.005	BDL
निर्धारित मानदंड		02	0.05	03	02	0.1	05	03	0.2

pH को छोड़कर सभी मान mg/l में हैं

11. भारी धातुओं के विश्लेषण के परिणामों से पता चला कि सीईटीपी निर्धारित अपशिष्ट मानदंडों का अनुपालन कर रहा है।

12. सीईटीपी के इनलेट और अंतिम आउटलेट पर ऑनलाइन सतत प्रवाह निगरानी प्रणाली ओसीईएमएस स्थापित की गई है, ताकि प्रवाह और प्रवाह अपशिष्ट जल की गुणवत्ता को मापा जा सके। निरीक्षण के दिन, सीईटीपी के इनलेट और अंतिम आउटलेट पर ओसीईएमएस चालू पाए गए। सीईटीपी ऑपरेटर द्वारा दी गई जानकारी के अनुसार अंतिम आउटलेट का ओसीईएमएस पीपीसीबी/सीपीसीबी सर्वर से जुड़ा हुआ है। सैंपलिंग के समय अंतिम आउटलेट ओसीएमईएस मान देखे गए। ऑनलाइन डेटा और प्रयोगशाला विश्लेषण डेटा के बीच सापेक्ष अंतर नीचे प्रस्तुत किया गया है:

नमूने का स्थान	विश्लेषण परिणाम	दिनांक/समय	मानदंड			
		12.00	pH	TSS	COD	BOD
सीईटीपी का अंतिम आउटलेट	लैब डेटा	22/04/2024	8.3	28	262	54
	आनलाइन डेटा	22/04/2024	7.9	46	188	25.7
लैब डेटा के संबंध में अंतर का प्रतिशत			(-)5.06	(+)64.28	(-)28.24	-52.40

13. ऑनलाइन मॉनिटरिंग सिस्टम पर पीएच, बीओडी, सीओडी के दर्ज मूल्य प्रयोगशाला विश्लेषण डेटा से कम हैं, हालांकि, टीएसएस का मूल्य प्रयोगशाला विश्लेषण डेटा से अधिक है। इसके अलावा सीपीसीबी द्वारा यह बताया गया है कि सीईटीपी ने पीपीसीबी और सीपीसीबी सर्वर से कनेक्टिविटी के साथ पीएच, टीएसएस, सीओडी, बीओडी मापदंडों के लिए उपचारित अपशिष्ट के अंतिम आउटलेट पर ऑनलाइन निरंतर अपशिष्ट निगरानी प्रणाली (ओसीईएमएस) स्थापित की है। दौरे के दौरान, ओसीईएमएस चालू पाया गया और मॉनिटर किए गए परिणामों की तुलना में ओसीईएमएस रीडिंग में भिन्नता भी रिपोर्ट की गई जो ओसीईएमएस प्रणाली के अनुचित कामकाज/सत्यापन/अंशांकन को इंगित करता है।

14. जैसा कि सीईटीपी संचालक द्वारा बताया गया है कि एसबीआर बेसिन से उत्पन्न बायो स्लज को बायो-स्लज सम्प में एकत्र किया जाता है और इसे आगे डीवाटरिंग के लिए सेंट्रीफ्यूज में डाला जाता है जबकि स्लज ब्लैंकेट क्लेरिफायर से उत्पन्न केमिकल स्लज को केमिकल स्लज सम्प में एकत्र किया जाता है और इसे डीवाटरिंग के लिए सेंट्रीफ्यूज में डाला जाता है। डिक्ैंटर के फिल्टर को आगे के उपचार के लिए पीएच करेक्शन टैंक -1 में भेजा जाता है।

15. दौरे के समय, टीम ने पाया कि सीईटीपी ने सीईटीपी स्लज के भंडारण के लिए शेड बनाया है। लॉग बुक रिकॉर्ड के अनुसार (वित्त वर्ष 23-24) के दौरान 3517.235 मीट्रिक टन सीईटीपी स्लज को अंतिम निपटान के लिए टीएसडीएफ मेसर्स रीसस्टेनेबिलिटी लिमिटेड (मेसर्स रामकी एनवायरो इंजीनियर्स लिमिटेड) को भेजा गया था।

16. जारी की गई ईसी (पर्यावरण एवं वन मंत्रालय की दिनांक 13/05/2013) के अनुसार विशेष नियम एवं शर्तों में उल्लेख किया गया है कि सीईटीपी को बुढ़्ढा नाले में नहीं डालना चाहिए। हालांकि, सीईटीपी से निकलने वाले उपचारित अपशिष्ट को 1 किलोमीटर भूमिगत पाइपलाइन के माध्यम से बुढ़्ढा नाले में डाला जाता है। बुढ़्ढा नाला अंततः सतलुज नदी में मिल जाता है।

पंजाब प्रदूषण नियंत्रण बोर्ड सीईटीपी के इनलेट और आउटलेट पर अपशिष्ट की गुणवत्ता की नियमित निगरानी कर रहा है और नवीनतम परिणाम निम्नानुसार हैं:

दिनांक	01.01.24	03.02.24	25.02.24	21.03.24	03.04.24	05.04.24	02.05.24	06.06.24	01.07.24	02.08.24	मानक	डिजाइन मानक
	मानदंड	आउटलेट	आउटलेट	आउटलेट	आउटलेट	आउटलेट	आउटलेट	आउटलेट	आउटलेट	आउटलेट	एमओईएफ/सीसी	
pH	8.1	8.3	8.2	8.2	8.0	8.0	8.2	8.2	8	8.26	6.0-9.0	5.5-9.0
TSS	12	28	85	39	20	49	34	59	50	43	100	50
TDS	2409	3541	4636	5688	3341	3993	3639	3984	2923	4074	2100	इनटेल टीडीएस +/-10% अंतर
COD	120	112	140	152	148	136	148	139	76	142	250	100
BOD	17	16	22	27	22	20	28	27	14	26	30	10
O&G	8.0	5.8	4.8	7.2	6.2	6.6	5.8	5.4	5.6	6.2	10	10
फेनालिक घटक	BDL	BDL	1.0	0.8	1.5	BDL	1	1	1	2.2	1	-
सल्फाइड	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	1.1	2	-
अमीनो. नाइट्रेड	2.5	4.7	5.4	BDL	3.4	2.8	2.8	1.2	BDL	1.6	50	2
एसएआर	32.5	34	36.16	41	20.9	36.0	25.8	BDL	BDL	BDL	-	-
कुल क्रोमियम	BDL	BDL	BDL	0.14	0.15	BDL	BDL	379	180	292	-	-
आरएससी	7.36	7.92	8.8	7.84	6.36	6.8	6.96	2	0.44	0.3	-	-
बायो-ऐश	96 घंटे में 100% अपशिष्ट में 90% मछलियाँ जीवित रहीं	96 घंटे में 100% अपशिष्ट में मछलियों का 100% जीवित रहना	96 घंटे में 100% अपशिष्ट में मछलियों का 100% जीवित रहना	96 घंटे में 100% अपशिष्ट में मछलियों का 100% जीवित रहना	96 घंटे में 100% अपशिष्ट में मछलियों का 100% जीवित रहना	96 घंटे में 100% अपशिष्ट में मछलियों का 100% जीवित रहना	96 घंटे में 100% अपशिष्ट में मछलियों का 100% जीवित रहना	96 घंटे में 100% अपशिष्ट में मछलियों का 90% जीवित रहना	96 घंटे में 100% अपशिष्ट में मछलियों का 90% जीवित रहना	96 घंटे में 100% अपशिष्ट में मछलियों का 70% जीवित रहना	96 घंटे में 100% अपशिष्ट में मछलियों का 90% जीवित रहना	96 घंटे में 100% अपशिष्ट में मछलियों का 90% जीवित रहना

सीपीसीबी ने अपने पत्र संख्या 3471 दिनांक 12.08.2024 के माध्यम से जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 18 (1) (बी) और वायु (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1981 के तहत पंजाब प्रदूषण नियंत्रण बोर्ड (पीपीसीबी) को पर्यावरण मुआवजा लगाने सहित उचित कार्रवाई करने और यह सुनिश्चित करने के निर्देश जारी किए कि सीईटीपी का संचालन ठीक से हो।

सुनिश्चित करना:

(क) उपचार प्रणाली का उचित ढंग से संचालन/संवर्द्धन, ताकि निर्धारित निर्वहन मानकों को पूरा किया जा सके और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 03.05.2013 और 08.12.2014 को जारी पर्यावरण मंजूरी में उल्लिखित निपटान शर्तों का अनुपालन किया जा सके। उपरोक्त 40 एमएलडी, 50 एमएलडी और 15 एमएलडी सीईटीपी। इसके अलावा, एफओ एमएलडी सीईटीपीआर 40 एमएलडी सीईटीपी और 15 एमएलडी जीईटीपीएस से बुद्ध मल्लाह में उपचारित अपशिष्ट का निर्वहन रोकने के लिए, उपरोक्त 40 एमएलडी, 50 एमएलडी और 15 एमएलडी सीईटीपी। इसके अलावा, 50 एमएलडी सीईटीपी, 40 एमएलडी सीईटीपी और 15 एमएलडी सीईटीपीएस से बुद्ध नाला में उपचारित अपशिष्ट के निर्वहन को रोकना।

ख. जल अधिनियम-1974 के तहत वैध सहमति / पीपीसीबी से खतरनाक और अन्य अपशिष्ट (प्रबंधन और सीमापार आवागमन) नियम, 2016 के तहत प्राधिकरण और उसके उल्लिखित सभी शर्तों का पालन करना।

ग. आपूर्तिकर्ताओं की मानक संचालन प्रक्रियाओं/सिफारिशों के अनुसार ओसीईएमएस विश्लेषकों का नियमित अंशांकन, रखरखाव और सत्यापन करना, ताकि निरंतर और विश्वसनीय डेटा का उत्पादन सुनिश्चित किया जा सके।

इसके अलावा, पीपीसीबी को यह भी निर्देश दिया जाता है:

क. दिनांक 03.05.2013 और 08.12.2014 को पर्यावरण एवं वन मंत्रालय द्वारा दी गई पर्यावरणीय मंजूरी के अनुसार संबंधित सीईटीपी के लिए निपटान की शर्तें निर्धारित करना।

ख. दिनांक 01.01.2016 की सीईटीपी अधिसूचना के अनुसार सीईटीपी के लिए इनलेट मानक निर्धारित करना।

ग. व्यक्तिगत सदस्य उद्योग द्वारा पीईटीपी/ईटीपी का उचित संचालन सुनिश्चित करने के लिए सीईटीपी के सदस्य उद्योगों का नियमित रूप से सत्यापन करना।

निची मंगली क्षेत्र में सड़क पर रंगाई अपशिष्ट के निर्वहन की रिपोर्ट करने वाली एक खबर के जवाब में 25.07.2024 को बोर्ड अधिकारियों और एमसी अधिकारियों द्वारा एक संयुक्त निरीक्षण भी किया गया था। निरीक्षण के दौरान, केवल वर्षा का पानी स्थिर पाया गया था। आसपास के क्षेत्र में फोकल प्वाइंट, निची मंगली, लुधियाना में स्थित 02 रंगाई उद्योग अर्थात् मेसर्स बीपीआर जिपर्स और मेसर्स पैसिफिक डायर्स की भी जाँच की गई, और उनके निर्वहन को समर्पित पीडीए सीवर लाइन में बहने की पुष्टि की गई। एमसीएल अधिकारियों ने बताया कि रंगाई अपशिष्ट के उच्च दबाव के कारण पीडीए सीवर हौदी से रंगीन अपशिष्ट अस्थायी रूप से सड़क पर बह गया था। मामला पीडीए सीवर लाइन के ओवरफ्लो से संबंधित है।

पीडीए को सुनवाई के दौरान निम्नलिखित दस्तावेज प्रस्तुत करने होंगे:-

1. पीडीए द्वारा प्रत्येक रंगाई इकाई से निर्धारित प्रवाह दर को नियंत्रित करने के लिए अपनाई गई प्रणाली, ताकि अपशिष्ट के तत्काल और अचानक निर्वहन से बचा जा सके, जिससे समर्पित परिवहन लाइन अक्षम हो जाए।
2. सम्पूर्ण परिवहन लाइन प्रवाह मानचित्र, साथ ही ऊंचाई, पाइपलाइन का आकार और अन्य अपेक्षित विवरण, जिसमें फोकल प्वाइंट क्षेत्र से ताजपुर रोड स्थित सीईटीपी तक प्रवाह की स्पष्ट दिशा दर्शाई गई हो।
3. उपरोक्त दोनों इकाइयों के लिए निर्धारित प्रवाह दर, साथ ही निर्वहन का रिकार्ड तथा पिछले तीन महीनों की औसत प्रवाह दर।
4. उपरोक्त दोनों रंगाई इकाइयों के निष्कर्षण बिंदुओं पर स्थापित स्काडा प्रणाली द्वारा दर्ज डिस्चार्ज का रिकार्ड तथा पिछले तीन माह का रिकार्ड।

उपरोक्त के मद्देनजर, सीईटीपी को जल अधिनियम, 1974 की धारा 33-ए के तहत निर्देश जारी करने के लिए नोटिस जारी किया गया था, साथ ही जल अधिनियम, 1974 के तहत दी गई संचालन की सहमति को रद्द करने के लिए कारण बताओ नोटिस और पर्यावरण क्षतिपूर्ति (ईसी) लगाने के लिए नोटिस जारी किया गया था, जिसकी सुनवाई 13.09.2024 को बोर्ड के अध्यक्ष के समक्ष होगी, जिसे 18.09.2024 तक के लिए स्थगित कर दिया गया है। लेकिन, सीईटीपी से कोई भी सुनवाई में शामिल नहीं हुआ।

सक्षम प्राधिकारी ने पाया कि एसपीवी को इससे पहले 03.05.2013 को पर्यावरण मंत्रालय और पर्यावरण संरक्षण मंत्रालय द्वारा एक विशेष शर्त के साथ पर्यावरणीय मंजूरी दी गई थी कि बुढ़ा नाले में कोई निर्वहन नहीं किया जाएगा। बोर्ड द्वारा एसपीवी को जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के तहत अस्थायी रूप से दी गई संचालन की सहमति की शर्त के रूप में सिंचाई के लिए भूमि पर अपशिष्ट का पुनः उपयोग करने के लिए प्रस्ताव / व्यवहार्यता रिपोर्ट प्रस्तुत करने के लिए लगातार प्रयास किया जा रहा है, साथ ही बोर्ड के अध्यक्ष द्वारा एसपीवी को दी गई विभिन्न सुनवाई में भी। लेकिन, एसपीवी इस संबंध में कोई प्रस्ताव प्रस्तुत करने में विफल रहा है और इस प्रकार एसपीवी पर्यावरण मंत्रालय और पर्यावरण संरक्षण मंत्रालय से प्राप्त पर्यावरणीय मंजूरी के प्रावधानों का उल्लंघन कर रहा है। इसके अलावा, जैसा कि समय-समय पर देखा गया है, एसपीवी पर जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के प्रावधानों के उल्लंघन के लिए पर्यावरण मुआवजा लगाया गया है, लेकिन एसपीवी अभी भी जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के प्रावधानों का उल्लंघन कर रहा है, जैसा कि सीपीसीबी ने अपनी रिपोर्ट में निष्कर्ष निकाला है।

एसपीवी के प्रतिनिधियों ने न तो सुनवाई में भाग लिया और न ही कारण बताओ नोटिस में उठाई गई टिप्पणियों का लिखित में कोई जवाब दिया।

दी गई परिस्थितियों में, बोर्ड के पास मामले में एकपक्षीय कार्यवाही करने तथा सीईटीपी के अधिनियम और आचरण को ध्यान में रखते हुए उपलब्ध अभिलेखों के आधार पर निर्णय लेने के अलावा कोई अन्य विकल्प नहीं बचा है। ये निर्णय सीईटीपी के लिए बाध्यकारी होंगे तथा यदि सीईटीपी नीचे

उल्लिखित निर्णयों का अनुपालन करने में विफल रहता है, तो बोर्ड द्वारा कानून के प्रावधानों के अनुसार आगे की कड़ी कार्रवाई की जाएगी।

विस्तृत विचार-विमर्श और बोर्ड के अधिकारियों की सुनवाई तथा मामले की गंभीरता सहित विभिन्न कारकों को ध्यान में रखते हुए, बोर्ड के अध्यक्ष ने पाया कि बुड्ढा नाले में अपशिष्ट जल के बहाव को रोकने का उद्देश्य निर्देश जारी किए बिना प्राप्त नहीं किया जा सकता। यह लुधियाना के ताजपुर रोड पर 40 एमएलडी क्षमता के सीईटीपी का संचालन करने वाले एसपीवी को उचित निर्देश जारी करने के लिए जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 33-ए के प्रावधानों को लागू करने का एक उपयुक्त मामला है। इसलिए, जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 33-ए के तहत प्रदत्त शक्तियों का प्रयोग करते हुए बोर्ड के अध्यक्ष ने 40 एमएलडी क्षमता के सीईटीपी के एसपीवी को निम्नलिखित निर्देश जारी करने का निर्णय लिया:

1. जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के तहत दी गई परिचालन सहमति रद्द की जाए।
2. एसपीवी निर्धारित निर्वहन मानकों को पूरा करेगा तथा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 03.05.2013 को दी गई पर्यावरणीय मंजूरी में उल्लिखित निपटान शर्तों का अनुपालन करेगा।
3. एसपीवी को 40 एमएलडी क्षमता वाले सीईटीपी से बुद्ध नाला या किसी अन्य सतही जल निकाय में प्रवाहित होने वाले अपशिष्ट को तुरंत रोकना होगा।

जैसा कि ऊपर उल्लेख किया गया है, 40 एमएलडी सीईटीपी के एसपीवी को जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 33-ए के तहत निर्देश जारी करने के अलावा, क्षेत्रीय कार्यालय-1, लुधियाना के संबंधित पर्यावरण अभियंता को भी उपरोक्त आदेश का समर्थन करके निम्नलिखित कार्रवाई करने के लिए निर्देशित किया जा सकता है:

क. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दी गई पर्यावरणीय मंजूरी की शर्तों का उल्लंघन करते हुए बुड्ढा नाला में अपने अपशिष्ट को बहाकर एसपीवी द्वारा किए जा रहे निरंतर उल्लंघनों को

ध्यान में रखते हुए सीईटीपी की शुरुआत के बाद से पर्यावरणीय मुआवजे की गणना करना, बोर्ड द्वारा पहले से लगाए गए ईसी की अवधि/राशि और एसपीवी द्वारा जमा की गई राशि को समायोजित करके।
ख. उपर्युक्त निर्णयों का अनुपालन व्यक्तिगत रूप से सुनिश्चित करना तथा बिना किसी विलम्ब के अनुशंसाओं सहित रिपोर्ट प्रस्तुत करना।

अतः आपसे अनुरोध है कि आप व्यक्तिगत सुनवाई के निर्णयों का निर्धारित अवधि के भीतर अनुपालन करें तथा अनुपालन रिपोर्ट बोर्ड को प्रस्तुत करें।

पंजाब प्रदूषण नियंत्रण बोर्ड की ओर से

इएनडी सं.... 5643

दिनांक 26.09.24

कृपया उपरोक्त की एक प्रति सदस्य सचिव, केंद्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, न्यू अर्जुन नगर, दिल्ली- 110032 को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित की जा रही है।

पंजाब प्रदूषण नियंत्रण बोर्ड की ओर से

इएनडी सं.... 5644

दिनांक 26.09.24

उपरोक्त की एक प्रति पर्यावरण अभियंता, पंजाब प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय-1, लुधियाना को सूचना एवं आवश्यक कार्रवाई हेतु भेजी जा रही है।

पंजाब प्रदूषण नियंत्रण बोर्ड

जोनल ऑफिस-II, ई-648-बी, बैंक साइड सीआईसीयू ऑफिस, फेज-5, फोकल प्वाइंट, लुधियाना

ई-मेल: Seezo2ldhppcb@yahoo.com

फ़ोन नं. 0161-2670141

क्रमांक पीपीसीबी/एसईई/जेडओ-2/एलडीएच/2024/5798-99

पंजीकृत

दिनांक 25/09/24

सेवा में,

- 1) चेयरमैन, बहादुर के टेक्सटाइल एवं निटवियर एसोसिएशन (एसपीवी),
मेसर्स आदिनाथ डाइंग एवं फिनिशिंग मिल्स, बहादुरके रोड,
डाइंग कॉम्प्लेक्स, लुधियाना।
- 2) निदेशक, बहादुर के टेक्सटाइल एवं निटवियर एसोसिएशन (एसपीवी),
सी/ओ मेसर्स श्री बालाजी फिनिशिंग
मिल्स, बहादुरके रोड, डाइंग कॉम्प्लेक्स, लुधियाना।

विषय: 18.09.2024 को बोर्ड के अध्यक्ष द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974, जैसा कि 1988 में संशोधित किया गया था, की धारा 33-ए के तहत निर्देश जारी करने के नोटिस के संबंध में दी गई व्यक्तिगत सुनवाई की कार्यवाही।

निम्नलिखित उपस्थित थे:

पीपीसीबी की ओर से

ईआर. जी.एस. मजीठिया, सदस्य सचिव

ईआर. प्रदीप गुप्ता, सीईई, लुधियाना

ईआर.-कुलदीप सिंह, एसईई, जेडओ-2, लुधियाना

ईआर. निखिल गुप्ता, ईई, जेडओ-2, लुधियाना

एसपीवी की ओर से

श्री ललित जैन, निदेशक

श्री आई.के.कपिला, अधिवक्ता, माननीय उच्चतम न्यायालय भारत

पर्यावरण अभियंता, क्षेत्रीय कार्यालय-2, लुधियाना ने बताया कि बहादुर के टेक्सटाइल निटवियर एसोसिएशन (सीईटीपी के लिए एसपीवी) ने लुधियाना में बहादुर के रोड पर स्थित कपड़ा

रंगाई उद्योगों के समूह से अपशिष्ट जल के उपचार के लिए 15 एमएलडी क्षमता का सामान्य अपशिष्ट उपचार संयंत्र (सीईटीपी) स्थापित और संचालित किया है।

इससे पहले एसपीवी को जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के तहत संख्या सीटीओडब्ल्यू/नवीनीकरण/एलडीएच3/2022/18251904 दिनांक 05.07.2022 और वायु (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1981 के तहत संख्या सीटीओए/विविध/एलडीएच3/2023/20380901 दिनांक 25.04.2023 के तहत बहादुरके रोड, लुधियाना में स्थित रंगाई उद्योगों से उत्पन्न अपशिष्ट के उपचार के लिए 15 एमएलडी क्षमता के सीईटीपी को संचालित करने के लिए संचालन करने की सहमति दी गई थी, दोनों सहमतियां क्रमशः 04.01.2023 और 31.03.2024 को समाप्त हो गई थीं।

स्थापना और कमीशनिंग के बाद से, 15 एमएलडी क्षमता के एसपीवी को पर्यावरण कानूनों, विशेष रूप से जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के प्रावधानों के अनुपालन के लिए बोर्ड द्वारा समय-समय पर नोटिस, अनुरोध, अनुस्मारक जारी करने और सक्षम प्राधिकरण के समक्ष सुनवाई का अवसर प्रदान करने के माध्यम से प्रयास किया जा रहा है।

प्राधिकार: बोर्ड के अधिकारी सीईटीपी के चालू होने के बाद से कॉमन एफ्लुएंट ट्रीटमेंट प्लांट की मासिक निगरानी भी कर रहे हैं।

सीईटीपी-15 एमएलडी के अंतिम आउटलेट पर अपशिष्ट निर्वहन मानकों को प्राप्त न करने के लिए एसपीवी, बीकेटीकेए को जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974, जिसे 1988 में संशोधित किया गया था, की धारा 33-ए के तहत 16.06.2023 को बोर्ड के अध्यक्ष के समक्ष व्यक्तिगत सुनवाई का समय दिया गया था। एसपीवी और बोर्ड के अधिकारियों के अभ्यावेदन सुनने और मामले के प्रासंगिक तथ्यों पर विचार करने के बाद, बोर्ड के अध्यक्ष ने निम्नानुसार निर्णय लिया है:

1. एसपीवी सीईटीपी के उन्नयन और संवर्द्धन के लिए समयबद्ध प्रस्ताव पीईआरटी चार्ट के साथ प्रस्तुत करेगा ताकि निर्धारित मानकों के साथ-साथ इस सीईटीपी के लिए सरकार से प्राप्त वित्तीय सहायता

के अनुमोदन के समय मूल्यांकित डीपीआर में उल्लिखित मानकों को 30 दिनों के भीतर प्राप्त किया जा सके।

2. एसपीवी को सीईटीपी को जेडएलडी में अपग्रेड करने के दूसरे चरण के लिए समयबद्ध प्रस्ताव पीईआरटी चार्ट के साथ 30 दिनों के भीतर पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दी गई पर्यावरणीय मंजूरी की शर्तों के अनुसार प्रस्तुत करना होगा।
3. एसपीवी, स्रोत पर विभिन्न प्रदूषकों की सांद्रता को कम करने के लिए सभी आवश्यक उपाय करेगा, जिसमें जहां भी आवश्यक हो, सदस्य इकाइयों में पूर्व उपचार शामिल है, ताकि सीईटीपी में डीआर के इनलेट मानकों को पूरा किया जा सके और सदस्य इकाइयों को इस संबंध में आवश्यक निर्देश जारी किए जाएं।
4. सीईटीपी के उन्नयन तक, एसपीवी मौजूदा सीईटीपी को अपनी सर्वोत्तम क्षमता के साथ पर्याप्त और कुशलतापूर्वक संचालित करेगा ताकि निर्धारित मानकों को प्राप्त किया जा सके।
5. एसपीवी वांछित मानकों के साथ-साथ दृश्य संतुष्टि को प्राप्त करने के लिए सीईटीपी के अंतिम आउटलेट पर रंग हटाने पर भी काम करेगा।
6. एसपीवी को इसी की कटौती के बाद शेष राशि यानी $(2,40,00,000 - 77,62,500 = 1,62,37,500)$ रुपये 1,62,37,500/- की निष्पादन बैंक गारंटी 15 दिनों के भीतर प्रस्तुत करनी होगी।
7. एसपीवी को एक महीने के भीतर इनटेक सप्लाई (सबमर्सिबल पंप/एमसी सप्लाई/अन्य स्रोत) पर सभी सदस्य इकाइयों के साथ SCADA सक्षम फ्लो मीटर स्थापित करने होंगे, जिसमें सीईटीपी की ऑनलाइन मॉनिटरिंग सिस्टम से कनेक्टिविटी और पंजाब प्रदूषण नियंत्रण बोर्ड तक पहुंच हो, ताकि यह सुनिश्चित किया जा सके कि उनके द्वारा अपशिष्टों का कोई बाईपास संचालित नहीं किया जा रहा है। ऑनलाइन मीटर की स्थापना तक, उद्योग को इनटेक सप्लाई पर ईएमएफ या मैकेनिकल मीटर रखना होगा, जिसका रिकॉर्ड दिन-प्रतिदिन बनाए रखना होगा।
8. एसपीवी को एक माह के भीतर बुद्ध नाला की ओर जाने वाले अपने अंतिम आउटलेट पर फ्लो मीटर, सीसीटीवी कैमरे और ऑनलाइन मॉनिटरिंग तंत्र उपलब्ध कराना होगा।

9. 20.04.2022 से 11.05.2023 (अंतिम सैंपलिंग की तिथि) की अवधि के लिए पर्यावरण मुआवजा एसपी पर सीईटी को ठीक से और कुशलता से संचालित नहीं करने के कारण लगाया जाएगा, जिसके परिणामस्वरूप परिणाम प्राप्त नहीं होंगे। क्षेत्रीय कार्यालय-3, लुधियाना को पर्यावरण मुआवजे की राशि की गणना करनी होगी और आवश्यक अनुमोदन प्राप्त करना होगा।

10. एसपीवी (सीईटीपी 15 एमएलडी, बहादुर के रोड, लुधियाना) और इसके निदेशकों (मैसर्स बहादुर के टेक्सटाइल एंड निटवियर एसोसिएशन (एसपीवी) के साथ-साथ सीईटीपी ऑपरेटर के खिलाफ सक्षम न्यायालय में कानूनी कार्रवाई शुरू की जाए।

एसपीवी ने क्रम संख्या 1 से क्रम संख्या 06 तक उपर्युक्त सुनवाई के निर्णयों का अनुपालन नहीं किया है क्योंकि एसपीवी ने न तो जेडएलडी को अपनाने के लिए कोई प्रस्ताव प्रस्तुत किया है और न ही ईसी की कटौती के बाद शेष राशि की बैंक गारंटी प्रस्तुत की है।

बहादुरके क्लस्टर के रंगाई उद्योगों से उत्पन्न अपशिष्ट के उपचार के लिए लुधियाना के बहादुरके रोड पर स्थापित 15 एमएलडी क्षमता का सीईटीपी जुलाई 2020 से पूरी तरह चालू है और सीईटीपी की मासिक आधार पर बोर्ड द्वारा नियमित रूप से निगरानी की जा रही है। सीईटीपी अपने चालू होने के बाद से बोर्ड द्वारा सीईटीपी के लिए निर्धारित कड़े निर्वहन मानकों को प्राप्त करने में विफल रहा है।

एसपीवी ने जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 और वायु (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1981 के तहत संचालन के लिए सहमति के नवीनीकरण के लिए आवेदन किया था और तदनुसार, सीईटीपी 15 एमएलडी का 11.04.2024 को बोर्ड के अधिकारी द्वारा दौरा किया गया और यह निम्नानुसार पाया गया:

1. सदस्य डाइंग उद्योगों से उत्पन्न अपशिष्ट के उपचार के लिए सीईटीपी का संचालन किया जा रहा था। डीएएफ भी चालू था और परिचालन में था।
2. सीईटीपी ने हाल ही में 02 मौजूदा स्लज सेंट्रीफ्यूज पंपों के साथ 03 नई स्लज डी-वाटरिंग मशीनें जोड़ी हैं और ये नई स्थापित 03 मशीनें चालू हैं और मौजूदा 02 स्टैंडबाय मोड में हैं।

3. हाल ही में जोड़ा गया 01 लकड़ी से जलने वाला बॉयलर जिसकी क्षमता 01TPH है, एपीसीडी के रूप में साइक्लोन सेपरेटर के साथ स्टीम पैडलर ड्रायर भी प्रचालन में है।
4. निरीक्षण के दौरान अपशिष्ट को एकत्रित कर विश्लेषण के लिए बोर्ड की प्रयोगशाला में भेजा गया, विश्लेषण रिपोर्ट के अनुसार सीईटीपी, एक पैरामीटर अर्थात टीडीएस को छोड़कर, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा निर्धारित उत्सर्जन मानकों को प्राप्त कर रहा है, लेकिन यह बोर्ड द्वारा निर्धारित कड़े उत्सर्जन मानकों को प्राप्त करने में विफल रहा है।
5. सीईटीपी वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 के प्रावधानों का अनुपालन कर रहा है।

एसपीवी दिनांक 16.06.2023 को व्यक्तिगत सुनवाई के दौरान लिए गए निर्णयों का अनुपालन करने और सख्त अपशिष्ट निर्वहन मानकों को प्राप्त करने में विफल रही है। इस प्रकार, एसपीवी को जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के प्रावधानों का उल्लंघन करते हुए पाया गया।

जीरो लिक्विड डिस्चार्ज (जेडएलडी) पर आधारित सीईटीपी की स्थापना के लिए एसपीवी को 08.12.2014 के पर्यावरण मंत्रालय के पत्र के माध्यम से पर्यावरण मंजूरी दी गई थी। इसके बाद 03.03.2016 को सीईटीपी पर मूल्यांकन समिति की एक अनुवर्ती बैठक एमओईएफ और सीसी में आयोजित की गई और बैठक के दौरान यह निर्णय लिया गया कि एसपीवी पहले चरण में पारंपरिक उपचार पद्धति पर आधारित सीईटीपी स्थापित करेगा और दूसरे चरण में जेडएलडी को अपना सकता है। उक्त बैठक का विवरण 18.03.2016 को पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के पत्र के तहत आदेश जारी किए गए थे, लेकिन एसपीवी ने आज तक दूसरे चरण यानी जेडएलडी को अपनाने के लिए कोई प्रस्ताव प्रस्तुत नहीं किया है।

एसपीवी ने बोर्ड के निम्नलिखित निर्णयों के विरुद्ध विज्ञान प्रौद्योगिकी एवं पर्यावरण विभाग, पंजाब सरकार के अपीलीय प्राधिकरण-सह-सचिव के समक्ष अपील दायर की है:

1. दिनांक 08.10.2021 की बैठक के कार्यवृत्त के अनुसार एसपीवी को 01 करोड़ रुपये की पर्यावरण स्वीकृति प्रदान की गई।

2. बोर्ड के दिनांक 4.10.2022 के आदेश संख्या 335 के तहत एसपीवी को 77.625 लाख रुपये की पर्यावरण मंजूरी प्रदान की गई।

3. एसपीवी से 2.4 करोड़ रुपये की निष्पादन बैंक गारंटी प्राप्त करने के बोर्ड के निर्णय के विरुद्ध।

हालाँकि, एसपीवी द्वारा दायर उपरोक्त अपीलों को अपीलीय प्राधिकरण-सह-सचिव, पंजाब सरकार, विज्ञान, प्रौद्योगिकी और पर्यावरण विभाग द्वारा दिनांक 20.05.2024 के आदेशों के तहत निर्णय दिया गया और खारिज कर दिया गया।

एसपीवी द्वारा 1 करोड़ रुपये की पर्यावरण क्षतिपूर्ति (ईसी) पहले ही जमा कर दी गई है और एसपीवी द्वारा पहले जमा की गई 2.4 करोड़ रुपये की परफॉरमेंस बैंक गारंटी की राशि से 77.625 लाख रुपये की ईसी राशि वसूल की गई है। हालांकि, एसपीवी ने बोर्ड द्वारा ईसी राशि 77.625 लाख रुपये यानी $(2,40,00,000 - 77,62,500 = 1,62,37,500)$ की कटौती के बाद शेष राशि की परफॉरमेंस बैंक गारंटी जमा नहीं की है। इस बीजी के खिलाफ एसपीवी द्वारा दायर अपील को अपीलीय प्राधिकरण द्वारा पहले ही खारिज कर दिया गया है।

एसपीवी सक्षम प्राधिकारी के निर्णयों का अनुपालन नहीं कर रहा है।

जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के तहत संचालन की सहमति से इनकार करने के लिए एसपीवी को कारण बताओ नोटिस जारी किया गया था, जिसमें बोर्ड के अध्यक्ष के समक्ष 09.07.2024 को व्यक्तिगत सुनवाई का अवसर दिया गया था, जिसे 12.07.2024 तक स्थगित किया गया, 16.07.2024 तक स्थगित किया गया और 23.07.2024 तक स्थगित किया गया। एसपीवी की ओर से कोई भी सुनवाई में शामिल नहीं हुआ। एसपीवी के अनुरोध पर विचार करते हुए, सुनवाई को आगे 09.08.2024 तक के लिए स्थगित कर दिया गया। हालाँकि, एसपीवी की ओर से कोई भी 09.08.2024 को फिर से सुनवाई में शामिल नहीं हुआ।

एसपीवी के कार्य और आचरण को ध्यान में रखते हुए, यह पाया गया कि एसपीवी सीईटीपी की ओर से रिपोर्ट किए गए मुद्दों/उल्लंघनों को हल करने के लिए गंभीर नहीं है और एसपीवी पर्यावरण कानूनों के प्रावधानों के कार्यान्वयन से बचने के लिए बोर्ड द्वारा दी जा रही सुनवाई में भाग नहीं ले रहा।

है। मामले के सभी पहलुओं पर विचार करने के बाद, बोर्ड के अध्यक्ष ने एकतरफा कार्यवाही करने का फैसला किया और निम्नलिखित निर्णय लिए:

1. जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के अंतर्गत एसपीवी द्वारा प्रवर्तित संचालन की सहमति को एकपक्षीय निर्णय के रूप में अस्वीकार किया जाए।
2. सीईटीपी द्वारा उत्पन्न प्रदूषण को नियंत्रित करने के उपाय करने के लिए जल अधिनियम, 1974 की धारा 33-ए के तहत निर्देश जारी करने के लिए नोटिस, जिसमें सीईटीपी के खिलाफ कानूनी कार्रवाई करना शामिल हो सकता है।

एसपीवी के जिम्मेदार व्यक्तियों को तत्काल प्रभाव से एसपीवी के बैंक खाते के लेन-देन को रोकने, प्रदूषण भुगतान सिद्धांत के आधार पर उचित पर्यावरण मुआवजा लगाने और मौजूदा सीईआईपी को जेडएलडी में अपग्रेड करने के लिए, एसपीवी को बोर्ड के अध्यक्ष के समक्ष व्यक्तिगत सुनवाई का अवसर देने के साथ ही एक आदेश जारी किया जाना चाहिए।

बोर्ड के पत्र संख्या 5336-37 दिनांक 29.08.2024 के माध्यम से कार्यवाही की जानकारी एसपीवी को दी गई।

सुनवाई के निर्णयों के अनुपालन में जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के अंतर्गत परिचालन हेतु सहमति देने से इनकार कर दिया गया, जिसके लिए अधिसूचना संख्या सीटीओडब्ल्यू/नवीनीकरण/एलडीएच3/2024/25302219 दिनांक 30.08.2024 जारी की गई।

केंद्रीय निगरानी समिति (सीएमसी) के निर्देशों के अनुपालन में, सीपीसीबी ने 02.04.2024 को बुद्ध नाला और सतलुज नदी का निरीक्षण और निगरानी की है। सीपीसीबी ने 22.04.2024 को लुधियाना में स्थित 04 सीईटीपीएस का भी निरीक्षण किया है और लुधियाना के चार सीईटीपी द्वारा अनुपालन न किए जाने के संबंध में जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 18(1)(बी) के तहत निर्देश जारी किए हैं। सीपीसीबी की टीम ने 15 एमएलडी क्षमता वाले सीईटीपी का दौरा किया और निम्नलिखित अवलोकन किए:

1. 22.04.2024 को किए गए दौरे के दौरान, सीईटीपी को 11.26 एमएलडी की प्रवाह दर के साथ चालू पाया गया। सीईटीपी समर्पित भूमिगत पाइपलाइन के माध्यम से अपशिष्ट प्राप्त करता है और इसका उपचार अनुक्रमिक बैच रिएक्टर (एसबीआर) तकनीक पर आधारित है। यह बताया गया कि सीईटीपी उपचारित अपशिष्ट को सीईटीपी से भूमिगत पाइपलाइन के माध्यम से बुद्ध नाला (जो सतलुज नदी से मिलता है) में छोड़ रहा है। हालांकि, 08.12.2014 को एमओईएफ और सीसी द्वारा जारी ईसी के अनुसार, सीईटीपी को एक शून्य तरल निर्वहन प्रणाली स्थापित करने की आवश्यकता है।
2. 15 एमएलडी सीईटीपी के संचालन के लिए वायु अधिनियम, 1981 के तहत सहमति 31.03.2025 तक वैध है। हालांकि, जल अधिनियम, 1974 के तहत सहमति 04.01.2023 तक वैध थी और खतरनाक और अन्य अपशिष्ट (प्रबंधन और सीमा पार आवागमन) नियम, 2016 के तहत प्राधिकरण 04.10.2022 तक वैध था, जिसके लिए सीईटीपी ने पीपीसीबी को नवीनीकरण के लिए आवेदन किया है।
3. दौरे के दौरान टीम को बताया गया कि 36 रंगई/छपाई/धुलाई इकाइयों ने सीईटीपी से सदस्यता प्राप्त कर ली है और सीईटीपी से जुड़ गई हैं।
4. निगरानी के दौरान सीईटीपी से ग्रेब नमूने एकत्र किए गए। सीईटीपी आउटलेट से एकत्र किए गए नमूनों के विश्लेषण के परिणामों से पता चलता है कि बी ओडी 243 मिलीग्राम/लीटर (मानक: 30 मिलीग्राम/लीटर), सीओडी: 587 मिलीग्राम/लीटर (मानक: 250 मिलीग्राम/लीटर), क्लोराइड: 1904 मिलीग्राम/लीटर (मानक: 1000 मिलीग्राम/लीटर) और सल्फाइड: 16 मिलीग्राम/लीटर (मानक: 2 मिलीग्राम/लीटर) सीईटीपी के लिए अधिसूचित अपशिष्ट निर्वहन मानकों से अधिक है। शेष निगरानी किए गए पैरामीटर निर्धारित मानकों के भीतर पाए गए।
5. इसके अलावा, एमएलएसएस और एमएलवीएसएस के लिए सीक्वेंशियल बैच रिएक्टर (एसबीआर) टैंक से ग्रेब नमूने एकत्र किए गए। नमूना विश्लेषण के परिणामों से पता चलता है कि एमएलएसएस की सांद्रता: 2639 मिलीग्राम/लीटर (डिज़ाइन मूल्य: 4840 मिलीग्राम/लीटर) और एमएलवीएसएस की सांद्रता: 1179 मिलीग्राम/लीटर (डिज़ाइन मूल्य: 4840 मिलीग्राम/लीटर) है। मात्रा: 3872

मिलीग्राम/ली) डिजाइन किए गए मानों से कम है, जो एसबीआर के खराब संचालन को इंगित करता है।

6. सीईटीपी ने पी.पी.सी.बी. और सी.पी.सी.बी. सर्वर से कनेक्टिविटी के साथ पीएच, टी.एस.एस., सी.ओ.डी., बी.ओ.डी. मापदंडों के लिए उपचारित अपशिष्ट के अंतिम आउटलेट पर ऑनलाइन सतत अपशिष्ट निगरानी प्रणाली (ओ.सी.ई.एम.एस.) स्थापित की है। दौरे के दौरान, ओ.सी.ई.एम.एस. चालू पाया गया और निगरानी परिणामों की तुलना में ओ.सी.ई.एम.एस. रीडिंग में भिन्नता भी रिपोर्ट की गई जो ओ.सी.ई.एम.एस. प्रणाली के अनुचित कामकाज/सत्यापन/अंशांकन को इंगित करता है।
7. दौरे के दौरान, यह देखा गया कि सीईटीपी ने स्लज भंडारण सुविधा प्रदान की है और स्लज के निपटान के लिए मेसर्स री-सस्टेनेबिलिटी लिमिटेड (मेसर्स रामकी एनवायरो इंजीनियर्स लिमिटेड) से सदस्यता प्राप्त की है। सीईटीपी ने टीएसडीएफ के माध्यम से 02.04.2023 से 31.03.2024 की अवधि के दौरान 602.685 मीट्रिक टन स्लज का निपटान किया था।

एसपीवी जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के प्रावधानों का उल्लंघन कर रहा है।

पर्यावरण अभियंता, क्षेत्रीय कार्यालय-2, लुधियाना ने बताया कि 22.04.2024 को अपने दौरे पर रंगाई इकाइयों के लिए स्थापित लुधियाना के सीईटीपी के संचालन में सीपीसीबी द्वारा देखी गई कमियों के मद्देनजर, केंद्रीय प्रदूषण नियंत्रण बोर्ड ने जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 18/1(बी) के तहत दिनांक 12.08.2024 के पत्र के माध्यम से पर्यावरण मुआवजा लगाने सहित उचित कार्रवाई करने और यह सुनिश्चित करने के निर्देश जारी किए हैं कि सीईटीपी का संचालन सुनिश्चित करते हुए किया जाए:

क) उपचार प्रणाली का उचित तरीके से संचालन/संवर्द्धन, ताकि निर्धारित निर्वहन मानकों को पूरा किया जा सके और 03.05.2013 और 08.12.2014 को पर्यावरण एवं वन मंत्रालय द्वारा जारी पर्यावरण मंजूरी में उल्लिखित निपटान शर्तों का अनुपालन किया जा सके। उपरोक्त 40 एमएलडी, 50

एमएलडी और 15 एमएलडी सीईटीपीएस में उपचारित अपशिष्ट को बुद्ध नाला में डालना बंद किया जाएगा।

ख) जल अधिनियम, 1974 के तहत वैध सहमति / पीपीसीबी से खतरनाक और अन्य अपशिष्ट (प्रबंधन और सीमापार आवागमन) नियम, 2016 के तहत प्राधिकरण और उसके उल्लिखित सभी शर्तों का पालन करना।

ग) आपूर्तिकर्ताओं की मानक संचालन प्रक्रियाओं/सिफारिशों के अनुसार ओसीईएमएस विश्लेषकों का नियमित अंशांकन, रखरखाव और सत्यापन करना, ताकि निरंतर और विश्वसनीय डेटा का उत्पादन सुनिश्चित किया जा सके।

पंजाब प्रदूषण नियंत्रण बोर्ड को केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दिए गए निर्देश इस प्रकार हैं:

क. दिनांक 03.05.2013 और 08.12.2014 को पर्यावरण एवं वन मंत्रालय द्वारा दी गई पर्यावरणीय मंजूरी के अनुसार संबंधित सीईटीपी के लिए निपटान की शर्तें निर्धारित करना।

ख. दिनांक 01.01.2016 की सीईटीपी अधिसूचना के अनुसार सीईटीपी के लिए इनलेट मानकों को निर्धारित करना।

ग. समुचित कार्य सुनिश्चित करने के लिए सीईटीपी के सदस्य उद्योगों का नियमित रूप से सत्यापन करना।

जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 33-ए के तहत निर्देश जारी करने के लिए नोटिस, जैसा कि 1988 में संशोधित किया गया था, एसपीवी को जारी किया गया था और बोर्ड के अध्यक्ष के समक्ष 13.09.2024 को व्यक्तिगत सुनवाई का अवसर दिया गया था, जिसे 18.09.2024 तक के लिए स्थगित कर दिया गया।

एस.पी.वी. (15 एम.एल.डी. का सी.ई.टी.पी.) के निदेशक श्री ललित जैन तथा माननीय उच्चतम न्यायालय के अधिवक्ता श्री आई.के. कपिला ने सुनवाई में भाग लिया तथा लिखित उत्तर प्रस्तुत किया जिसे अभिलेख में लिया गया। प्रतिनिधियों ने कहा कि यद्यपि एस.पी.वी. द्वारा जेड.एल.डी. आधारित उपचार के लिए ई.सी. प्राप्त किया गया था, लेकिन बाद में एस.बी.आर. आधारित द्वितीयक

स्तर के उपचार पर परियोजना की कल्पना की गई। प्रतिनिधियों ने आगे तर्क दिया कि 40 एम.एल.डी. तथा 50 एम.एल.डी. क्षमता के अन्य दो सी.ई.टी.पी. को जेड.एल.डी. स्तर के उपचार के लिए किसी शर्त/आवश्यकता के बिना विधिवत स्वीकृत किया गया था। बोर्ड के अध्यक्ष द्वारा एस.पी.वी. को 16.06.2023 को दी गई व्यक्तिगत सुनवाई के निर्णय के अनुसार बैंक गारंटी प्रस्तुत करने के संबंध में, प्रतिनिधियों ने सूचित किया कि एस.पी.वी. ने अपीलीय प्राधिकरण के समक्ष अपील दायर करके उक्त निर्णय को चुनौती दी है तथा निर्णय लंबित है। प्रतिनिधियों ने सी.पी.सी.बी. द्वारा रिपोर्ट की गई तकनीकी टिप्पणियों से असहमति जताई तथा उन्हें एस.पी.वी. के लिए स्वीकार्य नहीं पाया तथा उक्त रिपोर्ट के आधार पर एस.पी.वी. को दंडित न करने पर जोर दिया। प्रतिनिधियों ने आगे बताया कि एसपीवी ने जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के तहत संचालन हेतु सहमति प्राप्त करने के लिए बोर्ड के समक्ष आवेदन किया है।

सुनवाई के दौरान सक्षम प्राधिकारी ने पाया कि बोर्ड द्वारा एसपीवी को लगातार सीईटीपी को इसी शर्तों के अनुरूप जेडएलडी तकनीक में अपग्रेड करने के लिए प्रस्ताव प्रस्तुत करने के लिए प्रेरित किया गया है और इस प्रकार बुद्ध नाले में अपना अपशिष्ट नहीं बहाया जाना चाहिए। हालांकि, एसपीवी ने इस दिशा में कोई कदम नहीं उठाया है। लुधियाना शहर को विभिन्न कारणों से गंभीर रूप से प्रदूषित क्षेत्र घोषित किया गया है और इसका एक कारण पर्यावरणीय मानदंडों का उल्लंघन करने वाली औद्योगिक इकाइयों की गतिविधियाँ हैं। हालाँकि बोर्ड ने इसी और प्रदर्शन बैंक गारंटी लगाई है, लेकिन एसपीवी अभी भी जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 के प्रावधानों का उल्लंघन कर रहा है।

सुनवाई के दौरान उठाई गई टिप्पणियों का एसपीवी के प्रतिनिधि कोई संतोषजनक उत्तर नहीं दे सके।

विस्तृत विचार-विमर्श और एसपीवी के प्रतिनिधियों, बोर्ड के अधिकारियों की सुनवाई तथा मुद्दे की गंभीरता सहित विभिन्न कारकों को ध्यान में रखने के बाद, बोर्ड के अध्यक्ष ने पाया कि बुड्ढा नैला में अपशिष्ट जल के निर्वहन को रोकने का उद्देश्य निर्देश जारी किए बिना प्राप्त नहीं किया जा सकता है।

बहादुरके रोड, लुधियाना में 15 एमएलडी क्षमता के सीईटीपी का संचालन करने वाले एसपीवी को उचित निर्देश जारी करने के लिए जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 33-ए के प्रावधानों को लागू करने का यह एक उपयुक्त मामला है। इसलिए, बोर्ड के अध्यक्ष ने जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 33-ए के तहत प्रदत्त शक्तियों का प्रयोग करते हुए 15 एमएलडी क्षमता के सीईटीपी के एसपीवी को निम्नलिखित निर्देश जारी करने का निर्णय लिया:

1. एसपीवी यह सुनिश्चित करेगा कि सीईटीपी की उपचार प्रणाली का संचालन/संवर्द्धन उचित रूप से किया जाए, ताकि निर्धारित निर्वहन मानकों को पूरा किया जा सके और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 08.12.2014 को दी गई पर्यावरणीय मंजूरी में उल्लिखित निपटान शर्तों का अनुपालन किया जा सके।
2. एसपीवी को 15 एमएलडी क्षमता वाले सीईटीपी से बुद्ध नाला या किसी अन्य सतही जल निकाय में प्रवाहित होने वाले अपशिष्ट को तुरंत रोकना होगा।

जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा 33-ए के तहत 15 एमएलडी सीईटीपी के एसपीवी को निर्देश जारी करने के अलावा, क्षेत्रीय कार्यालय-3, लुधियाना के संबंधित पर्यावरण अभियंता को भी उपरोक्त आदेश का समर्थन करते हुए निम्नलिखित कार्यवाहियां करने के लिए निर्देशित किया जा सकता है:

- क. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा दी गई पर्यावरणीय मंजूरी की शर्तों का उल्लंघन करते हुए बुद्ध नाला में अपने अपशिष्ट को बहाकर एसपीवी द्वारा किए जा रहे निरंतर उल्लंघनों को ध्यान में रखते हुए सीईटीपी की शुरुआत के बाद से पर्यावरणीय मुआवजे की गणना करना, बोर्ड द्वारा पहले से लगाए गए ईसी की अवधि/राशि और एसपीवी द्वारा जमा की गई राशि को समायोजित करके।
- ख. बोर्ड के पास लंबित एसपीवी के सहमति आवेदन पर गुण-दोष के आधार पर तत्काल कार्रवाई करना।

उपरोक्त निर्णयों का अनुपालन व्यक्तिगत रूप से सुनिश्चित करना तथा बिना किसी विलम्ब के अनुशंसाओं सहित रिपोर्ट प्रस्तुत करना।

अतः आपसे अनुरोध है कि आप व्यक्तिगत सुनवाई के निर्णयों का निर्धारित अवधि के भीतर अनुपालन करें तथा अनुपालन रिपोर्ट बोर्ड को प्रस्तुत करें।

पंजाब प्रदूषण नियंत्रण बोर्ड के लिए और की ओर से

इएनडी सं. 5800

दिनांक 25/09/24

कृपया उपरोक्त की एक प्रति सदस्य सचिव, केंद्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, न्यू अर्जुन नगर, दिल्ली 110032 को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित की जा रही है।

पंजाब प्रदूषण नियंत्रण बोर्ड के लिए और की ओर से

इएनडी सं. 5801

दिनांक 25/09/24

उपरोक्त की एक प्रति पर्यावरण अभियंता, पंजाब प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय-3, लुधियाना को सूचना एवं आवश्यक कार्रवाई हेतु भेजी जा रही है।

पंजाब प्रदूषण नियंत्रण बोर्ड के लिए और की ओर से

LAUNCH OF MUTUAL CREDIT GUARANTEE SCHEME FOR MSMEs

1612. SHRI ANURAG SHARMA:

SHRI DAMODAR AGRAWAL:

SHRI TRIVENDRA SINGH RAWAT:

SHRI ARUN GOVIL:

SHRI PRADEEP KUMAR SINGH:

SHRI KOTA SRINIVASA POOJARY:

SHRI YOGENDER CHANDOLIA:

SHRI BALABHADRA MAJHI:

SHRI KHAGEN MURMU:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government proposes to introduce Mutual Credit Guarantee Scheme for MSMEs;
- (b) if so, the details of the eligibility criteria and implementation mechanism for the scheme;
- (c) the details of the measures taken by the Government to check the misuse or fraudulent claims under the MSME Mutual Credit Guarantee Scheme;
- (d) whether the Government is likely to introduce specific simplification in the new Income Tax Act to reduce the compliance burden for small businesses and individual taxpayers; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) Mutual Credit Guarantee Scheme for MSMEs (MCGS- MSME) has been launched for providing 60% guarantee coverage by National Credit Guarantee Trustee Company Limited (NCGTC) to Member Lending Institutions (MLIs) for credit facility upto Rs.100 crore sanctioned to eligible MSMEs under MCGS-MSME for purchase of equipment / machinery.

(b) The eligibility criteria for borrowers under Mutual Credit Guarantee Scheme for MSMEs (MCGS-MSME) is as below:

- i. It should be an MSME with valid Udyam Registration Number;
- ii. It should not be an NPA with any lender;

- iii. Minimum cost of equipment /machinery is 75% of project cost;

The Scheme is being implemented by National Credit Guarantee Trustee Company Limited (NCGTC), a wholly owned company of Department of Financial Services, Ministry of Finance, Government of India. The MLI shall sanction loans to eligible borrowers and then submit details of the loan account on the portal of NCGTC along with payment of fees, whereupon the MLI shall get a confirmation of loan being guaranteed under the Scheme.

(c) Validation shall be put by NCGTC to enable only the eligible borrowers under the Scheme. Prior to settlement, claims shall be verified by the NCGTC to ensure compliance to the guidelines and that only the eligible get the desired support.

(d) and (e) Various measures pertaining to direct taxes as discussed below have been undertaken recently by the government for reducing the compliance burden for smaller businesses and individual tax payers:-

- i. Provisions for presumptive taxation for businesses under Section 44 AD and Section 44 AE of the Income-tax Act, 1961 (the Act).
- ii. Provisions for tax audit for businesses under Section 44 AB of the Act.
- iii. Provision for reduction in compliance burden by omission of TCS on sale of specified goods under Section 206C of the Act.
- iv. Rationalization of tax deducted at source (TDS) rates under various provisions of the Act.
- v. Simplification of the Income-tax Act is proposed.

The new Income-tax Bill 2025 proposes to make the direct tax provisions concise, lucid, easy to read and understand. Redundant provisions have been eliminated and the drafting style of the new Bill is straightforward and clear.

INTRODUCTION OF DEDICATED PORTAL FOR REDRESSAL OF STUDENT'S GRIEVANCES

1613. SHRI M. K. RAGHAVAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has observed that higher educational institutions are collecting students' certificates during admission and withholding them due to non-clearance of arrears of fees;
- (b) if so, the details thereof including steps taken by the Government to prevent such kind of activities by the institutions;
- (c) whether the Government has any plans to introduce a dedicated portal for registering complaints against such higher educational institutions; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

- (a) and (b) The University Grants Commission (UGC) has informed that it has issued notifications and advisories for adoption of standard operating procedures to prohibit coercive and profiteering institutional practices in the matters related to

refund of fees in case of withdrawal from the programmes and retention of original certificates at the time of and/or after admission.

The All India Council for Technical Education (AICTE) has informed that point No. 6.45 of its Approval Process Handbook 2024-2027 and public notice issued on 25.08.2017 inter-alia provide for return of certificates to students. AICTE has also issued a circular dated 16.02.2021 directing AICTE approved Technical Institutions not to withhold the original educational certificates of students after due verification.

Further, in the UGC (Redressal of Grievances of Students), Regulations, 2023 and the AICTE (Redressal of Grievance of Students) Regulations, 2019 complaint(s) made by an aggrieved student in respect of withholding of, or refusal to return, any document in the form of certificates of degree, diploma or any other award or other document deposited by a student for the purpose of seeking admission in such institution, with a view to induce or compel such student to pay any fee or fees in respect of any course or program of study which such student does not intend to pursue, has been defined as one of the grievances.

(c) and (d) To streamline the stakeholders grievance redressal mechanisms, the UGC has developed a dedicated Portal "*UGC e-Samadhan: A step forward: Service to Stake Holders*". This is a single window system for all the stakeholders for registering their complaints/ grievances on the portal and is available 24x7 on the click of mouse. The UGC e-Samadhan Portal offers a structured and efficient mechanism for resolving issues related to admissions, examinations, scholarships, refund of fees, and other aspects of academic life.

PRESERVATION AND PROMOTION OF GARBA

1614. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **CULTURE** be pleased to state

- (a) whether the Government has taken steps to preserve and promote Garba as an intangible cultural heritage;
- (b) if so, the details thereof;
- (c) whether the Garba of Gujarat has been inscribed in the Representative List of Intangible Cultural Heritage (ICH) of Humanity by UNESCO, under the provisions of the 2003 Convention for the Safeguarding of Intangible Cultural Heritage;
- (d) if so, the details thereof;
- (e) whether any other Indian cultural elements are being considered for nomination to UNESCO's ICH list in the coming years; and
- (f) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) The Government through its various schemes and organizations is working towards the preservation and promotion of the vast intangible cultural heritage of the country as a whole including Garba.

(c) and (d) In December 2023, 'Garba of Gujarat' was inscribed in the Representative List of Intangible Cultural Heritage (ICH) of Humanity by UNESCO, under the provisions of the 2003 Convention for the Safeguarding of Intangible

Cultural Heritage during the Intergovernmental Committee held in Kasane, Botswana from 4-9 December 2023.

(e) and (f) “Deepavali” has been nominated from India for inscription in the UNESCO’s Representative List of Intangible Cultural Heritage (ICH) of Humanity for the 2024-25 cycle.

IMPLEMENTATION OF MMTTP

1615. SHRI P. C. MOHAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of number of Government school teachers trained under Malaviya Mission Teacher Training Programme (MMTTP) specifically in the Bangalore Central Lok Sabha Constituency;
- (b) the details of introduction of any pilot projects in Bangalore Central Lok Sabha Constituency under the MMTTP to address the unique challenges of urban Government schools, such as large class sizes and multilingual classrooms; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (c) The Central Sector Scheme of Pandit Madan Mohan Malaviya National Mission on Teachers & Teaching (PMMMNTT) was launched by the Hon'ble PM in December, 2014 with the aim of addressing comprehensively all issues related to teachers, teaching, teacher preparation, professional development, curriculum

design, and developing assessment & evaluation methodology, research in developing effective Pedagogy in higher education sector. Now, the Scheme has been re-envisioned in alignment with NEP 2020 and re-launched on 05.09.2023 as 'Malaviya Mission Teacher Training Program (MMTTP)'.

The newly re-envisioned MMTTP also aims to enhance the capacity and competency of faculty of higher education institutions in the field of NEP Orientation & Sensitization, Short Term Program, Refresher Course, Faculty Induction Program, Specific Learning Disabilities, Mental Health, Resilience & Well-being of HEIs, Nurturing Future Leadership, Cyber Security, Artificial Intelligence, Science Communication, Academic Leadership, etc. The program is supported by 144 Malaviya Mission Teacher Training Centres. Since its re-launch, the program has trained 2,00,694 faculty members across the country under different components.

In Bengaluru, 3 Malaviya Mission Teacher Training Centres (MMTTCs) have been identified namely Bangalore University, IISc Bangalore and IIM Bangalore to conduct different programs. Bangalore University has conducted 5 NEP Orientation and Sensitization programs with 177 participants, 3 Short-Term Program with 91 participants and 5 Refresher Courses with 126 participants. IISc Bangalore has conducted 85 Refresher Courses with 3076 participants. IIM Bangalore has conducted 3 Nurturing Future Leadership Programs with 85 participants.

RESTRUCTURING SKILL INDIA PROGRAMME

1616. SHRI BIDYUT BARAN MAHATO:

SHRI GODAM NAGESH:

SHRIMATI SMITA UDAY WAGH:

SHRI P. P. CHAUDHARY:

SHRI MANOJ TIWARI:

SHRI KANWAR SINGH TANWAR:

DR. K. SUDHAKAR:

DR. NISHIKANT DUBEY:

SHRI DINESHBHAI MAKWANA:

SHRI DEVUSINH CHAUHAN:

SHRI NABA CHARAN MAJHI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:-

- (a) whether the restructuring of Skill India Programme ensure greater integration with the demands of the industry and emerging technologies like AI, 5G, and cyber security, particularly in Maharashtra, including Jalgaon Lok Sabha Constituency;
- (b) the steps being taken by the Government to address the skill gaps identified in the Periodic Labour Force Survey through the restructuring of said programme;
- (c) the details of the specific provisions made under the restructuring of said programme to ensure that skills acquired through the programme are internationally recognized;

- (d) whether any special initiatives have been taken under the restructured said programme to promote skill development in rural and semi-urban areas of Maharashtra, including Jalgaon and if so, the details thereof, including the sectors being prioritized and the number of beneficiaries targeted;
- (e) the total number of individuals who have benefitted out of the Skill India programme, Statewise;
- (f) the details regarding the number of individuals trained under the programme for various categories for State of Karnataka; and
- (g) the steps and measures taken by the Government to ensure that those skilled under the mission in Karnataka and across the country are able to get proper employment and adequate support for the same is given?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) The Skill India Programme (SIP) comprises three schemes (i) Pradhan Mantri Kaushal Vikas Yojana 4.0 (PMKVY 4.0), (ii) Pradhan Mantri National Apprenticeship Promotion Scheme (PM-NAPS), and (iii) Jan Shikshan Sansthan (JSS) Scheme, ensure greater integration with the demands of the industry and emerging technologies like AI, 5G, Cyber security, IoT, Blockchain, and Cloud Computing, across the country including Jalgaon Constituency of Maharashtra. Under PMKVY 4.0, , to keep pace with evolving industry demands and advent of new age technology, 400+ new courses on AI, 5G technology, Cyber security, Green Hydrogen, Drone Technology, have been introduced, focusing on emerging technologies and future skills. Under PM-NAPS, apprenticeship training is being

offered in prevailing manufacturing including emerging fields such as Data Scientist, Business Intelligence Analyst, IoT Software Analyst, Machine Learning Engineer, and Mechanic EV. Under JSS, skill courses are aligned with the One District One Product (ODOP) and local needs of the respective district.

(b) The Ministry of Skill Development and Entrepreneurship (MSDE) regularly assesses skilling requirements from domestic, international, and hyperlocal markets through skill gap studies, industry consultations, and District Skill Development Plans (DSDPs). The initiative also emphasizes continuous upskilling and reskilling to ensure the workforce remains adaptable and industry-ready.

(c) All skill trainings imparted under the SIP are aligned with National Skill Qualification Framework (NSQF) which is a standardized National framework for credit assignment and accumulation. NSQF encourages internationalization of skills through credit transfer provisions making these credits more acceptable and transferable internationally. It enables wider recognition and acceptance of Indian education and skilling by other countries through international equivalence, promoting exchange with foreign skilling bodies and institutions.

(d) The schemes under SIP are being implemented at Pan-India Level including rural, semi-urban, and urban areas in Maharashtra including Jalgaon. Under PMKVY 4.0 identifies priority sectors are aligned with India's economic goals and emerging global trends. These include Digital Technologies (AI, IoT, Data Science), Green Energy (Solar, Evs, Sustainable Infrastructure), Healthcare (Medical Devices, Geriatric Care), Agriculture (Precision Farming, Organic Cultivation), Financial Services (Digital Banking), and E-Commerce (Retail,

Logistics & Supply Chain Management). Under PM-NAPS, apprenticeship training is being offered in prevailing manufacturing including emerging fields such as Data Scientist, Business Intelligence Analyst, IoT Software Analyst, Machine Learning Engineer, and Mechanic EV. Under JSS, skill courses are aligned with the One District One Product (ODOP) of the respective district.

(e) The State-wise details of number of candidates trained under the schemes of SIP as on 31.12.2024 is given at the enclosed **Statement- I**.

(f) The category wise number of candidates trained under the schemes of SIP in the State of Karnataka as on 31.12.2024 is given at the enclosed **Statement- II**.

(g) Under PMKVY 4.0, the focus is to empower our trained candidates to choose their varied career path and they are suitably oriented for the same. Rozgar Melas are 154norganiz with the support of SSCs, training providers and implementing agencies to directly link the candidates with the potential employers. Pradhan Mantri National Apprenticeship Melas (PMNAM) are organized monthly, for active interaction between establishments and candidates. Under PM-NAPS component, apprentices are engaged with industries and to encourage apprenticeship, 25% of the stipend, up to ₹1,500 per month per apprentice is provided to apprentices through DBT. A Livelihood Cell has been set up at each Jan Shikshan Sansthan (JSS), to orient candidates for entrepreneurship and livelihood promotion.

STATEMENT- I**State-wise details of number of candidates trained under the schemes of SIP as on 31.12.2024**

S. No.	State Name	PMKVY 4.0	PM-NAPS	JSS
1	Andaman And Nicobar Islands	1,517	186	4,300
2	Andhra Pradesh	63,460	52,964	33,209
3	Arunachal Pradesh	13,387	155	-
4	Assam	1,07,966	22,634	25,839
5	Bihar	1,08,061	15,341	1,10,634
6	Chandigarh	878	3,340	4,696
7	Chhattisgarh	23,517	14,677	69,061
8	Delhi	19,900	47,343	16,393
9	Goa	419	24,991	5,040
10	Gujarat	57,667	2,24,797	43,808
11	Haryana	92,667	1,79,864	19,334
12	Himachal Pradesh	21,760	23,940	52,339
13	Jammu And Kashmir	1,05,785	2,607	1,580
14	Jharkhand	35,857	27,648	56,655
15	Karnataka	56,946	2,06,213	63,520
16	Kerala	17,570	36,109	47,477
17	Ladakh	743	140	812
18	Lakshadweep	120	16	3,513
19	Madhya Pradesh	2,65,885	63,253	1,44,891
20	Maharashtra	98,595	6,53,877	1,05,776
21	Manipur	18,943	227	20,674
22	Meghalaya	9,528	581	3,700
23	Mizoram	9,452	151	4,445
24	Nagaland	9,759	50	4,630
25	Odisha	44,957	27,819	1,42,711
26	Puducherry	3,837	6,868	-
27	Punjab	1,10,305	41,618	9,078
28	Rajasthan	2,76,211	50,522	42,715
29	Sikkim	5,659	830	-
30	Tamil Nadu	1,08,777	2,50,167	40,844
31	Telangana	33,049	93,001	31,746
32	The Dadra And Nagar Haveli And Daman And Diu	1,708	6,635	7,474
33	Tripura	17,663	1,004	10,757
34	Uttar Pradesh	4,65,694	1,88,107	2,42,517

35	Uttarakhand	44,500	54,783	41,460
36	West Bengal	56,113	73,413	35,538
	Total	23,08,855	23,95,871	14,47,166

STATEMENT-II

Category wise number of candidates trained under the schemes of SIP in the State of Karnataka as on 31.12.2024

Category	PMKVY 4.0	PM-NAPS	JSS
Gen	17,602	1,14,836	6,267
OBC	25,104	60,087	28,905
SC	6,211	23,449	13,822
ST	2,242	7,839	6,493
Others	5,787	-	8,033
Total	56,946	2,06,211	63,520

SCHEME FOR YOUNG ARTISTS

1617. SHRI SAUMITRA KHAN:

Will the **MINISTER OF CULTURE** be pleased to state:

- (a) whether the Government has any project/scheme/scholarship to support young artists specialising in various cultural fields such as classical dance forms, indigenous artwork and other traditional art-forms;
- (b) if so, the details of the total number of beneficiaries of such schemes/scholarships during the last five years, State-wise, especially in West Bengal State;

- (c) the details of the total amount of funds allocated and utilised for the purposes of providing scholarships to such young artists during the last five years, State-wise, especially in West Bengal State;
- (d) the details of the recognised cultural activities for which young artists are given scholarships, State-wise, especially from West Bengal State; and
- (e) whether the Government has considered recognising more cultural activities under such schemes/scholarships, if so, the details of the same especially those from West Bengal State?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) Yes sir. The Ministry of Culture is implementing a financial grant Scheme by the name of 'Scholarships to Young Artists in Different Cultural Fields (SYA)' to support young artists specialising in various cultural fields such as classical dance forms, indigenous artwork and other traditional art-forms for undergoing advanced training in their respective fields. Under this scheme component, a Scholarship of Rs. 5,000/- per month is provided upto a maximum of 400 Scholars for a period of 02 years in four equal six monthly instalments. The selected scholars should be in the age group of 18 years to 25 years and have been undergoing training under any Guru or Institution for a minimum of 5 years. The Scholars are selected on the basis of their performance in a personal interview / interaction before an Expert Committee constituted by the Ministry.

(b) The State-wise details regarding the total number of beneficiaries selected across the country, including the State of West Bengal, under the 'Scheme of

Scholarship to Young Artists in Different Cultural Fields' during the last five years are given at enclosed **Statement -I**.

(c) Ministry of Culture is administering, *inter-alia*, a Central Sector Scheme by the name of 'Scheme of Scholarship and Fellowship for Promotion of Art and Culture' of which 'Scholarships to Young Artists in different Cultural Fields' is one of the component. Funds are allocated for the said 'Scheme of Scholarship and Fellowship for Promotion of Art and Culture' having no separate state/component wise allocation of funds. Details of funds allocated under the said scheme during the last five years are given as under:-

Sl. No.	Financial Year	Funds Allocated (Rs. In crores)
1.	2019-20	12.30
2.	2020-21	15.83
3.	2021-22	21.25
4.	2022-23	23.68
5.	2023-24	16.22

The State-wise details of funds 158norgani across the country, including the State of West Bengal, under the 'Scheme of Scholarship to Young Artists in different Cultural Fields' during the last five years are given at enclosed **Statement -II**.

(d) As per the guidelines of the 'Scheme of Scholarship to Young Artists in different Cultural Fields', the following are the 158norganize cultural activities/subjects/fields in which scholarship can be awarded:-

- (i) Indian Classical Music
- (ii) Indian Classical Dance/ Dance Music

- (iii) Theatre
- (iv) Visual Arts
- (v) Folk, Traditional and Indigenous Arts
- (vi) Light Classical Music
- (e) No such proposal is under consideration of the Government.

STATEMENT-I

S.No.	State/Uts	No. of Scholarships				
		Batch Year 2017-18	Batch Year 2018-19	Batch Year 2019-20	Batch Year 2020-21	Batch Year 2021-22
1.	Andaman & Nicobar Islands	00	00	00	01	00
2.	Andhra Pradesh	02	06	03	02	03
3.	Arunachal Pradesh	02	04	01	00	02
4.	Assam	12	19	27	15	19
5.	Bihar	10	14	15	22	12
6.	Chhattisgarh	08	14	11	23	10
7.	Chandigarh	00	01	03	06	00
8.	Delhi	14	21	23	12	21
9.	Goa	01	01	02	02	00
10.	Gujarat	09	08	07	08	06
11.	Haryana	07	06	05	12	02
12.	Himachal Pradesh	01	01	00	02	02
13.	Jammu & Kashmir	02	06	01	06	01
14.	Jharkhand	01	05	08	04	08
15.	Karnataka	25	24	28	18	26
16.	Kerala	20	23	20	15	17
17.	Madhya Pradesh	28	35	26	46	39
18.	Maharashtra	26	42	41	28	28
19.	Manipur	09	09	08	07	17
20.	Meghalaya	00	00	00	00	00
21.	Mizoram	01	00	00	00	00

22.	Nagaland	00	00	00	00	00
23.	Odisha	22	22	25	26	36
24.	Puducherry	01	00	00	00	00
25.	Punjab	06	04	04	02	01
26.	Rajasthan	04	08	10	09	08
27.	Sikkim	00	01	01	01	00
28.	Tamil Nadu	10	08	18	10	09
29.	Telangana	05	02	04	02	03
30.	Tripura	01	01	02	01	04
31.	Uttar Pradesh	43	38	36	33	42
32.	Uttarakhand	07	01	04	04	05
33.	West Bengal	40	60	67	83	79
	Total	317	384	400	400	400

STATEMENT-II**(Rs. In lakh)**

Sl. No.	State/UT	FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24
1.	Andaman & Nicobar	-	-	-	-	0.90
2.	Andhra Pradesh	6.00	6.30	6.00	0.90	2.70
3.	Arunachal Pradesh	1.80	2.40	2.40	0.30	1.50
4.	Assam	18.60	17.70	16.80	8.40	26.70
5.	Bihar	10.80	13.50	12.90	4.80	18.90
6.	Chandigarh	0.90	0.60	0.90	0.90	2.70
7.	Chhattisgarh	8.70	10.50	10.50	3.00	15.00
8.	NCT of Delhi	18.00	17.40	24.00	6.30	21.90
9.	Goa	0.60	1.20	1.20	0.60	1.80
10.	Gujarat	5.10	7.50	7.80	1.50	6.90
11.	Haryana	7.50	9.00	6.60	1.50	7.50
12.	Himachal Pradesh	1.20	2.40	1.20	-	1.20
13.	UT of Jammu & Kashmir	3.90	6.00	4.80	0.30	2.70
14.	UT of Ladakh	-	-	-	-	-
15.	Jharkhand	5.10	3.90	5.10	2.40	7.20
16.	Karnataka	18.90	31.50	24.00	9.00	29.10
17.	Kerala	15.60	27.30	22.20	6.00	21.30

Sl. No.	State/UT	FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24
18.	Madhya Pradesh	31.50	36.00	38.40	8.10	39.30
19.	Maharashtra	33.30	39.00	39.60	12.00	38.10
20.	Manipur	9.30	9.00	9.00	2.40	11.70
21.	Meghalaya	-	-	-	-	-
22.	Mizoram	0.30	0.30	0.30	-	-
23.	Nagaland	-	-	-	-	-
24.	Odisha	18.30	21.60	22.50	7.50	29.10
25.	Pondicherry	0.90	0.60	0.60	-	-
26.	Punjab	3.00	4.80	4.20	1.20	3.30
27.	Rajasthan	6.30	6.00	6.30	3.00	11.10
28.	Sikkim	-	0.30	0.60	0.30	0.90
29.	Tamil Nadu	6.30	7.80	11.10	5.40	15.30
30.	Telangana	1.20	3.90	3.60	0.90	3.90
31.	Tripura	1.20	0.90	0.90	0.60	3.00
32.	Uttarakhand	2.70	3.60	2.40	0.90	4.80
33.	Uttar Pradesh	39.60	40.20	45.90	10.50	40.20
34.	West Bengal	49.20	48.30	58.50	20.10	83.70
	Total	325.80	379.50	390.30	118.80	452.40

महाराष्ट्र और मध्य प्रदेश में पर्यटन को बढ़ावा

1618. श्रीमती भारती पारधी:

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

श्री संजय उत्तमराव देशमुख:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में, विशेषकर महाराष्ट्र और मध्य प्रदेश में पर्यटन को बढ़ावा देने के लिए सरकार द्वारा उठाए गए कदमों का ब्यौरा क्या है;
- (ख) विगत तीन वर्षों के दौरान महाराष्ट्र और मध्य प्रदेश में पर्यटन के विकास के लिए केन्द्र सरकार द्वारा आवंटित और खर्च की गई धनराशि का ब्यौरा क्या है;

- (ग) विगत पांच वर्षों के दौरान मध्य प्रदेश सरकार द्वारा विभिन्न योजनाओं के अंतर्गत स्वीकृत और उपयोग की गई धनराशि का ब्यौरा क्या है;
- (घ) विभिन्न परियोजनाओं के लिए महाराष्ट्र सरकार द्वारा उपयोग की गई धनराशि का ब्यौरा क्या है;
- (ङ) क्या वर्तमान में महाराष्ट्र और मध्य प्रदेश में पर्यटन को बढ़ावा देने और पर्यटन स्थलों के विकास के लिए कोई विशिष्ट परियोजनाएं या योजनाएं कार्यान्वित की जा रही हैं;
- (च) यदि हां, तो विशेष रूप से यवतमाल-वाशिम संसदीय क्षेत्र में तत्संबंधी ब्यौरा क्या है;
- (छ) विगत पांच वर्षों के दौरान महाराष्ट्र और मध्य प्रदेश में जिलेवार कितने पर्यटन स्थल विकसित किए गए हैं; और
- (ज) क्या सरकार का मध्य प्रदेश में पर्यटन और पर्यटन स्थलों के विकास के लिए अधिक धनराशि आवंटित करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) पर्यटन स्थलों और उत्पादों के विकास और संवर्धन का कार्य संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है। पर्यटन मंत्रालय विभिन्न योजनाओं और पहलों के माध्यम से मध्य प्रदेश और महाराष्ट्र के पर्यटन उत्पादों सहित देश के विभिन्न पर्यटन उत्पादों का विकास करके और उन्हें बढ़ावा देकर राज्यों/संघ राज्यक्षेत्र प्रशासनों के प्रयासों को पूरा करता है।

पर्यटन मंत्रालय “आतिथ्य सहित घरेलू संवर्धन और प्रचार” (डीपीपीएच) और “समुद्रपारीय संवर्धन और प्रचार (ओपीपी)” नामक अपनी योजनाओं के अंतर्गत विभिन्न पहलों के माध्यम से महाराष्ट्र और मध्य प्रदेश के गंतव्यों सहित भारत के गंतव्यों को समग्र रूप से बढ़ावा देता है। चल रही अपनी गतिविधियों के भाग के रूप में; यह भारत के विभिन्न पर्यटन गंतव्यों और उत्पादों को बढ़ावा देने के लिए नियमित रूप से अंतर्राष्ट्रीय बाजारों में प्रिंट, इलेक्ट्रॉनिक, ऑनलाइन और आउटडोर मीडिया अभियान जारी रखता है। पर्यटन मंत्रालय अपनी वेबसाइट और सोशल मीडिया प्रचार के माध्यम से भी नियमित रूप से विभिन्न पर्यटन गंतव्यों और उत्पादों को बढ़ावा देता है।

(ख) से (ज) पर्यटन मंत्रालय 'स्वदेश दर्शन', राष्ट्रीय तीर्थस्थल जीर्णोद्धार एवं आध्यात्मिक विरासत संवर्धन अभियान मिशन (प्रशाद) और 'पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों की सहायता' नामक योजनाओं के अंतर्गत महाराष्ट्र और मध्य प्रदेश के गंतव्यों सहित देश के विभिन्न पर्यटन स्थलों पर पर्यटन संबंधी अवसंरचना और सुविधाओं के विकास के लिए राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों/केंद्रीय एजेंसियों को वित्तीय सहायता प्रदान करता है।

मंत्रालय ने स्वदेश दर्शन योजना को स्वदेश दर्शन 2.0 (एसडी2.0) के नाम से नया रूप दिया है, जिसका उद्देश्य गंतव्य केंद्रित दृष्टिकोण के साथ टिकाऊ और जिम्मेदारीयुक्त गंतव्यों का विकास करना है।

व्यय विभाग, वित्त मंत्रालय की पूंजी निवेश के लिए राज्यों/संघ राज्यक्षेत्रों को विशेष सहायता (एसएससीआई) योजना के अंतर्गत, पर्यटन मंत्रालय द्वारा वैश्विक स्तर के प्रतिष्ठित पर्यटन केंद्रों के विकास के लिए परिचालन दिशानिर्देश जारी किए गए थे। इन दिशानिर्देशों के अनुरूप, भारत सरकार ने मध्य प्रदेश और महाराष्ट्र सहित देश भर में ऐसे पर्यटन स्थलों के विकास के लिए परियोजनाओं को मंजूरी दी है, जिनके बारे में लोगों को बहुत कम जानकारी है।

पर्यटन मंत्रालय अपने आतिथ्य सहित घरेलू संवर्धन और प्रचार (डीपीपीएच) योजना के अंतर्गत मेलों/त्योहारों और पर्यटन से संबंधित कार्यक्रमों के आयोजन के लिए राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों को वित्तीय सहायता भी प्रदान करता रहा है।

मध्य प्रदेश और महाराष्ट्र राज्यों के लिए उपर्युक्त योजनाओं के अंतर्गत स्वीकृत धनराशि का ब्यौरा संलग्न **विवरण** में दिया गया है।

पर्यटन मंत्रालय की विभिन्न योजनाओं के अंतर्गत वित्तीय सहायता प्राप्त करने के लिए समय-समय पर राज्यों/संघ राज्यक्षेत्रों से प्रस्ताव प्राप्त होते हैं। निर्धारित प्रावधानों की पूर्ति और धन की उपलब्धता के अध्यधीन परियोजनाओं के इन प्रस्तावों के ऊपर विचार किया जाता है।

विवरण

मध्य प्रदेश और महाराष्ट्र राज्यों में स्वदेश दर्शन योजना के अंतर्गत स्वीकृत परियोजनाओं का विवरण

क्र. सं.	राज्य/संघ राज्यक्षेत्र	परिपथ/ स्वीकृति वर्ष	परियोजना का नाम	स्वीकृत राशि करोड़ रु. में	स्वीकृत/ प्राधिकृत राशि* करोड़ रु. में	उपयोग की गई राशि करोड़ रु. में (कार्यान्वयन एजेंसी द्वारा प्रस्तुत यूसी के अनुसार)
1.	मध्य प्रदेश	वन्यजीव परिपथ 2015-16	पन्ना-मुकुंदपुर-संजय-दुबरी-बांधवगढ़-कान्हा-मुक्की-पेंच में वन्यजीव परिपथ का विकास	92.10	86.31	86.31
2.	मध्य प्रदेश	बौद्ध परिपथ 2016-17	साँची-सतना-रीवा-मंदसौर-धार का विकास	74.02	72.75	72.75
3.	मध्य प्रदेश	विरासत परिपथ 2016-17	ग्वालियर – ओरछा – खजुराहो – चंदेरी – भीमबेटका – मांडू का विकास	89.82	89.49	89.49
4.	मध्य प्रदेश	इको परिपथ 2017-18	गांधीसागर बांध – मंडलेश्वर बांध – ओंकारेश्वर बांध – इंदिरा सागर बांध – तवा बांध – बरगी बांध – भेड़ाघाट – बाणसागर बांध – केन नदी का विकास	93.76	93.59	93.59
5.	महाराष्ट्र	तटीय परिपथ 2015-16	सिंधुदुर्ग तटीय परिपथ – सागरेश्वर, तारकरली, विजयदुर्ग (समुद्र तट और क्रीक), मितभव का विकास	19.06	18.10	17.61
6.	महाराष्ट्र	आध्यात्मिक परिपथ 2018-19	वाकी- अदासा- धापेवाड़ा- पारदसिंघा- तेलनखंडी- गिराड का विकास	45.47	43.19	38.24

* इसमें केन्द्रीय क्षेत्र योजना के लिए टीएसए मॉडल I के माध्यम से सीएनए को प्राधिकृत की गई राशि शामिल है।

मध्य प्रदेश और महाराष्ट्र राज्यों में स्वदेश दर्शन 2.0 के अंतर्गत स्वीकृत परियोजनाओं की सूची

क्र. सं.	राज्य	गंतव्य	एक्सपीरियंस का नाम	स्वीकृत राशि (करोड़ रु. में)	स्वीकृति की तिथि
1	मध्य प्रदेश	ग्वालियर	फूलबाग एक्सपीरियंस जोन	16.73	29-02-2024
2	मध्य प्रदेश	चित्रकूट	चित्रकूट में आध्यात्मिक एक्सपीरियंस	27.21	05-03-2024
3	महाराष्ट्र	पुणे	शिवसृष्टि ऐतिहासिक थीम पार्क- चरण 3	76.22	21-09-2024

मध्य प्रदेश और महाराष्ट्र राज्यों में प्रशाद योजना के अंतर्गत स्वीकृत परियोजनाओं की सूची

राज्य/ संघ राज्यक्षेत्र	क्र. सं.	परियोजना का नाम	स्वीकृति वर्ष	अनुमोदित लागत (करोड़ रु. में)	जारी राशि (करोड़ रु. में)	वित्तीय प्रगति %
मध्य प्रदेश	1	अमरकंटक का विकास	2020-21	49.99	34.73	69%
	2	ओंकारेश्वर का विकास	2017-18	43.93	43.93	100%
महाराष्ट्र	3	त्र्यंबकेश्वर का विकास	2017-18	45.41	29.93	66%

मध्य प्रदेश और महाराष्ट्र राज्यों में पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों की सहायता योजना के अंतर्गत स्वीकृत परियोजनाएं

क्र. सं.	परियोजना का नाम	राज्य	एजेंसी	स्वीकृति की तिथि	स्वीकृत राशि (लाख रु. में)	जारी राशि (लाख रु. में)
1	कान्होजी आंग्रे लाइटहाउस का पर्यटन स्थल के रूप में विकास	महाराष्ट्र	मुंबई पोर्ट ट्रस्ट	09-08-2016	1500	1500
2	इंदिरा डॉक, मुंबई में अंतर्राष्ट्रीय क्रूज टर्मिनल का उन्नयन/आधुनिकीकरण	महाराष्ट्र	मुंबई पोर्ट ट्रस्ट	29-12-2017	1250	1250
3	इंदिरा डॉक, मुंबई पोर्ट ट्रस्ट में अंतर्राष्ट्रीय क्रूज टर्मिनल का उन्नयन/आधुनिकीकरण	महाराष्ट्र	मुंबई पोर्ट ट्रस्ट	20-12-2021	3750	3000

क्र. सं.	परियोजना का नाम	राज्य	एजेंसी	स्वीकृति की तिथि	स्वीकृत राशि (लाख रु. में)	जारी राशि (लाख रु. में)
4	आईटीडीसी द्वारा बेलताल झील, दमोह, मध्य प्रदेश में पर्यटन अवसंरचना	मध्य प्रदेश	आईटीडीसी	29-09-2020	2315.30	1008.27

मध्य प्रदेश और महाराष्ट्र राज्यों में पूंजी निवेश के लिए राज्यों को विशेष सहायता – वैश्विक स्तर के प्रतिष्ठित पर्यटन केंद्रों का विकास (एसएससीआई योजना) के अंतर्गत स्वीकृत परियोजनाएं

क्र. सं.	राज्य	परियोजना का नाम	स्वीकृत लागत (करोड़ रु. में)	जारी राशि (करोड़ रु. में)
1.	मध्य प्रदेश	ओरछा: ओरछा में एक मध्यकालीन वैभव	99.92	131.53
2.	मध्य प्रदेश	भोपाल में एमआईसीई के लिए अंतर्राष्ट्रीय कन्वेंशन सेंटर	99.38	
3.	महाराष्ट्र	सिंधुदुर्ग में आईएनएस-गुलदार अंडरवाटर म्यूजियम, कृत्रिम चट्टान और पनडुब्बी पर्यटन	46.91	96.39
4.	महाराष्ट्र	नासिक में राम-काल पथ का विकास	99.14	

मध्य प्रदेश राज्य में आतिथ्य सहित घरेलू संवर्धन और प्रचार (डीपीपीएच) योजना के अंतर्गत सहायता प्राप्त मेलों, महोत्सवों और कार्यक्रमों की सूची

राज्य का नाम	वर्ष	मेलों और महोत्सवों का नाम	स्वीकृत राशि (लाख रु. में)	जारी राशि (लाख रु. में)
मध्य प्रदेश	2019-20	पचमढ़ी उत्सव, पचमढ़ी	10.00	10.00
		जल महोत्सव, हनुवंतिया	15.00	15.00
		खजुराहो नृत्य महोत्सव	25.00	25.00
	2020-21	बैगा ओलिंपिक	20.00	20.00
	2021-22	पचमढ़ी उत्सव, पचमढ़ी	10.00	10.00
		जल महोत्सव, हनुवंतिया	25.00	25.00
		खजुराहो नृत्य महोत्सव	15.00	15.00
	2022-23	जल महोत्सव, हनुवंतिया	25.00	25.00
		खजुराहो नृत्य महोत्सव	15.00	15.00

**DEVELOPMENT OF TOURISM SPOTS
IN BHANDARA–GONDIYA, MAHARASHTRA**

1619. DR. PRASHANT YADAORAO PADOLE:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has initiated or proposes to develop tourism spots in the Bhandara–Gondiya district of Maharashtra;
- (b) if so, the details thereof;
- (c) the details of the places identified for such development;
- (d) whether any Detailed Project Reports (DPRs) have been received from the State Government to this effect; and
- (e) if so, the details thereof along with the status of the projects as of now?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e) Development and promotion of tourist destinations and products is undertaken by the respective State Government/Union Territory (UT) Administration. The Ministry complements the efforts of States/Uts by developing and promoting various tourism products of the country, including in Maharashtra through various schemes and initiatives.

Ministry of Tourism under the schemes of ‘Swadesh Darshan’ and ‘National Mission on Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)’ provides financial assistance to State Governments/ Union Territory Administrations for the development of tourism related infrastructure and facilities

at various tourism destinations in the country including destinations in Maharashtra.

Ministry has revamped Swadesh Darshan Scheme as Swadesh Darshan 2.0 (SD2.0) with the objective to develop sustainable and responsible destinations following a destination centric approach.

The projects under the Swadesh Darshan and PRASHAD scheme are considered for sanctioning in consultation with the concerned State Governments/UT Administrations and on receipt of the project proposals from them subject to fulfillment of the stipulated provisions and availability of funds.

No Detailed Project Report (DPRs) in the prescribed format has been received from the Government of Maharashtra for development of tourism spots in the Bhandara–Gondiya district of Maharashtra in the last one year within the stipulated timeline, under the SD 2.0 and PRASHAD Scheme of the Ministry.

Details of projects sanctioned under the aforesaid schemes for the State of Maharashtra are given in the enclosed **Statement**.

STATEMENT

Details of Projects sanctioned under Swadesh Darshan Scheme in the State of Maharashtra

S. No.	Circuit / Sanction Year	Name of the Project	Amount Sanctioned in ₹ Crore
1.	Coastal Circuit 2015-16	Development of Sindhudurg Coastal Circuit – Sagareshwar, Tarkarli, Vijaydurg (Beach & Creek), Mitbhav	19.06

S. No.	Circuit / Sanction Year	Name of the Project	Amount Sanctioned in ₹ Crore
2.	Spiritual Circuit 2018-19	Development of Waki- Adasa- Dhapewada- Paradsingha- Telankhandi- Girad	45.47

List of sanctioned projects under Swadesh Darshan 2.0 in the State of Maharashtra

S. No.	Destination	Name of the Experience	Sanctioned Cost (₹Crore)	Date of Sanction
1.	Pune	Shivrushti Historical Theme Park- Phase 3	76.22	21-09-2024

List of sanctioned projects under PRASHAD Scheme in the State Maharashtra

S. No.	Project Name	Sanction Year	Approved Cost (₹ Crore)
1.	Development of Trimbakeshwar	2017-18	45.41

PROMOTION OF DIGITAL LITERACY UNDER PM EVIDYA SCHEME

1620. DR. AMOL RAMSING KOLHE:

SHRI DHAIRYASHEEL RAJSINH MOHITE PATIL:

SHRI AMAR SHARADRAO KALE:

SHRI NILESH DNYANDEV LANKE:

SHRI BHASKAR MURLIDHAR BHAGARE:

PROF. VARSHA EKNATH GAIKWAD:

SHRI SANJAY DINA PATIL:

SHRIMATI SUPRIYA SULE:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of initiatives undertaken by the Government to promote digital literacy among students under PM eVidya scheme;
- (b) the number of students from the State of Maharashtra benefitted from the Government's digital education initiatives and the measures taken by the Government to expand these benefits in remote areas;
- (c) the budget allocated by the Government for digital infrastructure development in schools for the current fiscal year;
- (d) whether the Government has taken any steps to provide digital devices to students from economically weaker sections to ensure equitable access to PM eVidya resources, if so, the details thereof;
- (e) the details of number of schools that have been provided internet connectivity and other digital resources under PM eVidya Scheme;
- (f) the details of the Government's plan to connect remaining schools with the scheme; and
- (g) the mechanisms put in place to evaluate the impact of PM eVidya Scheme on student learning outcomes, particularly in digital literacy ?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b) National Education Policy (NEP) (para 4.23) mentions that certain subjects, skills, and capacities should be learned by all students including digital literacy, coding, and computational thinking which are promoted through various digital initiatives.

A comprehensive initiative called **PM eVidya** was initiated as part of Atma Nirbhar Bharat Abhiyaan on 17th May, 2020, which unifies all efforts related to digital/online/on-air education to enable multi-mode access to education. The PM eVidya initiative is supported through budget allocated under Samagra Shiksha scheme and implemented with the support of NCERT. The components of these initiatives are available to all the students across all the States/Uts free of cost. Since education is in the concurrent list, States/Uts collaborate with NCERT to utilize, monitor and evaluate the effectiveness of these initiatives as per their requirements. NCERT provides regular feedback on quality of these initiatives.

The key components of PM eVidya are also aligned towards enhancing digital literacy and includes:

- **DTH TV Channels:** These channels were launched on 9th March 2024 by Hon'ble Education Minister. As per the Union Budget announcement for Financial Year 2022-23, the 12 DTH Channels have been expanded to 200 PM eVidya DTH TV Channels to enable all States/Uts to provide supplementary education in various Indian languages including for classes 1-12. The channels have been allocated to the States/Uts and Autonomous Bodies under an MoU with NCERT and are operational.

Also On 6th December 2024, in consonance with the NEP 2020 recommendation for promotion of Indian Sign Language and to ensure extensive reach of the teaching learning material in ISL to a wider audience, Hon'ble Minister of Education launched a dedicated initiative promoting inclusive education through accessible learning resources for the hearing-impaired community through a dedicated PM eVidya DTH Channel (Channel no. 31). Special e-content for visually and hearing impaired developed on Digitally Accessible Information System (DAISY) and in sign language on NCERT/NIOS website and YouTube channels.

One hour of content on Digital Literacy is broadcasted by NCERT daily on DTH Channels and YouTube to enhance the digital literacy of students and teachers in rural areas.

- DIKSHA the nation's digital infrastructure for providing quality e-content for school education in States/Uts and QR coded Energized Textbooks for all grades **(One Nation, One Digital platform)**. Overall 560.09 crore learning sessions have been completed on DIKSHA by students, teachers and other stakeholders. Further, the courses on Computer Sciences on DIKSHA platform for Class Xith and Class XIIth include Digital Literacy components.

NCERT has been offering NISHTHA (National Initiative for School Heads' and Teachers' Holistic Advancement) courses through the DIKSHA platform with one of the objectives to empower the teachers and school heads with the digital skills that can be further used to enhance digital literacy of students. NISHTHA (Elementary, Secondary, FLN and ECCE) covers various courses in Indian

languages. Under this, ICT in teaching-learning including Artificial Intelligence is one of the courses covered. It is to be mentioned that all the NISHTHA integrated Teacher Training Programmes have dedicated course modules on use and integration of technology in school education – teaching learning and assessment. More than 63 Lakh teachers have completed NISHTHA Trainings.

To promote crucial critical thinking skill and to give space for creativity, a vertical on Virtual Labs has been created on DIKSHA platform. Training on Virtual labs has been conducted through PM eVidya DTH TV channels for teachers and teacher educators across the country.

Under PM eVidya, Five DTH channels have been assigned to Maharashtra State that are successfully running content in Marathi language. Also, 20 Master Trainers from Maharashtra were trained through various orientation programmes 173norganiz in phases for PM eVidya 200 DTH channels. About 1,08,995 registered users (students) are consuming the content and 22,641 resources are uploaded on DIKSHA by Govt. of Maharashtra. 4,53,220 Teachers of Maharashtra are trained on various ICT components including e-content development under DIKSHA.

(c) Under Samagra Shiksha, for the financial year 2024-25, Rs.62,581.60 lakh under ICT Labs and Rs.60,385.2 Lakh under Smart Classrooms have been allocated to States/Uts. Rs. 33,760 lakh has been allocated to NCERT by MoE under Digital Education component.

(d) The Government does not provide digital devices to students under Samagra Shiksha. However, the Government provides digital devices to teachers based on

proposal from the States/Uts. As on date, digital device as teaching resource package has been given to 15.72 lakh teachers.

(e) As per UDISE+ 2023-24 data, out of 65,064 Government and local body schools 35,349 schools have internet facility available. Out of 1,08,195 schools, ICT Labs are available in **10,463** Schools, Smartclasses are available in **3,292** Schools and **18,436** Schools have DTH connectivity.

(f) The Union Budget 2025 includes a provision under the Bharatnet project to extend Broadband connectivity to Government secondary schools and primary health centres in rural areas in a phased manner.

(g) As such, no study has been conducted to evaluate the impact of PM eVidya Scheme on student learning outcomes including digital literacy as PM eVidya is a supplementary mechanism to School teaching. However, evaluation of students learning outcome is being done on a periodic basis. The recent survey was done on 4th December 2024 by the National Assessment Centre, PARAKH (Performance Assessment, Review and Analysis of Knowledge for Holistic Development). The survey is a baseline study to understand the achievement of the stage specific competencies at the end of foundation, preparatory and middle stages as per NEP 2020. It covers the entire spectrum of schools across the country.

EPS-95 BENEFITS TO WORKERS

1621. SHRI RAJESH VERMA:

SHRI NARESH GANPAT MHASKE:

SHRIMATI SHAMBHAVI:

DR. SHRIKANT EKNATH SHINDE:

SHRI RAVINDRA DATTARAM WAIKAR:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the total number of pensioners currently receiving benefits under the Employee Pension Scheme (EPS-95) since 2019, State-wise and year-wise;
- (b) the eligibility criteria for beneficiaries under the EPS-95 scheme and the scheme's contribution in ensuring financial security for retired employees and the measures taken by the Government to strengthen its implementation;
- (c) the mechanisms that are in place to ensure a hassle-free grievance redressal system by the Government for EPS-95 pensioners like delays or discrepancies in pension payments;
- (d) whether the Government is considering to extend EPS-95 benefits to gig workers and informal sector employees to expand the reach of pension security, if so, the details thereof; and
- (e) whether the Government has undertaken any initiatives to reassess and address the longstanding demand for dearness allowance, health benefits and full pension for nominees under the aforementioned scheme and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e) A table containing details of the total number of pensioners currently receiving benefits under the Employees' Pension Scheme (EPS-95) since 2019 is given below:

Year	Total Pensioners under EPS-95
2019-20	6682717
2020-21	6919823
2021-22	7273898
2022-23	7558913
2023-24	7849338

The EPS provides comprehensive benefits covering a broad spectrum of contingencies, which ensures social security protection during old age of the Members and their families. The different categories of pension and withdrawal benefits that are available under EPS are as under:

- i. Member Pension upon superannuation at 58 years of age.
- ii. Early Member Pension from age of 50 years.
- iii. Disability Pension on permanent and total disablement during service.
- iv. Widow/Widower Pension on death of Member or Pensioner.
- v. Children Pension for 2 children at a time till the age of 25 years on death of the member.
- vi. Orphan Pension to 2 orphans at a time till the age of 25 years on death of a member when there is no spouse or on death of spouse.

vii.Disabled Children/Orphan Pension for the entire life of the disabled child/orphan.

viii.Nominee Pension on death of member and paid for life to a person duly nominated by the member in case there is no family as defined under EPS, 1995.

ix.Pension to dependent father/mother upon death of a member provided there is no family or nominee of the member.

x. Withdrawal benefit on exit from service or on superannuation provided member has not rendered service eligible for pension.

The Central Government has formulated the Code on Social Security, 2020 (SS Code) after amalgamating, simplifying and rationalizing the relevant provisions of the existing 9 Central Acts. The said Code inter alia envisages extension of social security benefits to unorganized workers, gig workers and platform workers and the members of their families through ESIC or Employees' Provident Fund Organization (EPFO).

EPFO has devised various Grievance redressal mechanisms in both online and offline modes wherein the pensioners can lodge their problems/complaints with the concerned authority in EPFO

The beneficiary can file their grievances in online mode through portals like CPGRAMS, EPFIGMS, UMANG APP.

Grievances can also be sent through offline mode in the form of DAKs and by physical visits to the concerned office. The grievances are duly acknowledged and resolution is provided as per provisions/rules for which a Public Relations Officer has been appointed in all the field offices.

The Department has further started a grass-root outreach through the introduction of NIDHI AAPKE NIKAT wherein endeavour is made for on-spot redressal of the problems of workers.

Further, EPFO has rolled out the new Centralized Pension Payments System (CPPS) which allows pensioners to access their pension seamlessly from any bank, any branch, anywhere in the country without any need for transfer of Pension Payment Orders (PPO) from one office to another even when the Pensioner moves from one location to another or changes his bank or branch.

AMOUNT ALLOCATED TO GUJARAT UNDER MSSC

1622. SHRI HARIBHAI PATEL:

Will the Minister of **FINANCE** be pleased to state:-

- (a) the details of the amount allocated, sanctioned and disbursed for the State Government of Gujarat under the Mahila Samman Savings Certificate (MSSC) Scheme since its inception, year-wise;
- (b) the data on the number of beneficiaries from the State of Gujarat since the inception of the Scheme, year-wise;
- (c) the steps are being taken by the Government to collaborate with local Government bodies and self-help groups in Gujarat to enhance the reach and impact of MSSC;
- (d) the details of the initiatives being taken to promote awareness of the MSSC among women in rural and semi-urban areas of Gujarat; and

(e) whether additional incentives or features are being considered to make MSSC more attractive for women in States having significant rural populations like Gujarat, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) Not applicable. Mahila Samman Savings Certificate (MSSC) is a voluntary savings scheme operated through Department of Post and banks, wherein higher rate of interest is offered to the women depositors.

(b) Year-wise number of beneficiaries under MSSC since its inception pertaining to Gujarat state is as under:-

Financial Year	Number of beneficiaries under MSSC
2023-24	1,16,280 (as on 31.03.2024)
2024-25	1,56,726 (as on 31.01.2025)

(c),(d) and (e) The scheme was launched by the Government on 31/03/2023 to promote financial independence of women of the country. Department of Posts and all agency banks promote and display salient feature/benefits of National Small Savings Schemes including Mahila Samman Savings Certificate Scheme to enhance reach and impact of the schemes.

श्री रामेश्वर देवस्थान धांदरफल को रामायण सर्किट में शामिल करना

1623. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का महाराष्ट्र के अहिल्यानगर जिले की संगमनेर तहसील के गांव धांदरफल में प्रभु श्री राम द्वारा स्थापित प्राचीन तीर्थ स्थल श्री रामेश्वर देवस्थान को इसके धार्मिक महत्व को देखते हुए रामायण सर्किट/प्रसाद योजना में शामिल करने का विचार है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) यदि नहीं, तो इसके क्या कारण हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ग) पर्यटन मंत्रालय “तीर्थस्थल जीर्णोद्धार एवं आध्यात्मिक विरासत संवर्धन अभियान” (प्रशाद) के तहत चिह्नित किए गए तीर्थ गंतव्यों पर पर्यटन अवसंरचना के विकास के लिए राज्य सरकारों और संघ राज्यक्षेत्र प्रशासनों को वित्तीय सहायता प्रदान करता है।

राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों से पर्यटन परियोजनाओं के लिए वित्तीय सहायता हेतु प्रस्ताव प्राप्त करना एक सतत प्रक्रिया है। प्राप्त प्रस्तावों की निर्धारित दिशानिर्देशों के संदर्भ में जांच की जाती है और ऐसी परियोजनाओं के लिए निर्धारित शर्तों के पूरा करने एवं निधियों की उपलब्धता के अध्यधीन वित्तीय सहायता प्रदान की जाती है।

प्रशाद योजना के तहत ग्राम धांदरफल, तहसील संगमनेर, जिला अहिल्यानगर, महाराष्ट्र में प्रभु श्री राम द्वारा स्थापित श्री रामेश्वर देवस्थान को शामिल करने का कोई प्रस्ताव मंत्रालय के विचाराधीन नहीं है। हालांकि, मंत्रालय ने महाराष्ट्र में प्रशाद योजना के तहत ‘त्र्यंबकेश्वर का विकास’ नामक एक परियोजना को मंजूरी दी है और प्रशाद योजना के तहत विकास के लिए तीन परियोजनाएं, यथा श्री घृणेश्वर शिवालय, छत्रपति संभाजी नगर जिला; तुलजापुर, धाराशिव जिला और श्री क्षेत्र राजूर, गणपति मंदिर, जालना जिले को चिह्नित किया है।

INFRASTRUCTURE OF ITIs IN TAMIL NADU

1624: SHRI G. SELVAM:

SHRI C. N. ANNADURAI:

SHRI NAVASKANI K.:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the steps being taken by the Government to upgrade the existing infrastructure of Industrial Training Institutes (ITIs) in the State of Tamil Nadu;
- (b) the details of funds allocated for the modernization and renovation of ITIs in current financial year in the said State;
- (c) the total amount of financial assistance provided by the Government for the improvement and creation of training infrastructure in ITIs during the last three years;
- (d) whether the Government is encouraging collaboration between ITIs and industries to improve training infrastructure and make it more aligned with industry requirements and if so, the details thereof;
- (e) the steps being taken by the Government to enhance the training and professional development of instructors at ITIs to keep them updated with the latest industry trends and technologies; and
- (f) whether the Government is taking any steps to address regional disparities in the quality and availability of infrastructure in ITIs, particularly in under-served States and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c) The Directorate General of Training (DGT), under Ministry of Skill Development and Entrepreneurship (MSDE) implements the Craftsmen Training Scheme (CTS) through a country wide network of Industrial Training Institutes (©) for the youth of the country.

ITIs have since long, been providing a steady flow of skilled manpower in different trades for the domestic industry. In ITIs, Craftsmen training is provided in 168 National Skill Qualification Framework (NSQF) aligned trades. Each trade has a dedicated course curriculum. The duration of training ranges from six months to two years. The courses have been designed to impart basic skills and knowledge in the trades so as to prepare trainee for employment as a semiskilled worker. At present, there are 14,612 ITIs established in the country, out of which, 3,316 are Government and 11,296 are Private ITIs.

Though ITIs come under the financial and administrative control of respective State/UT government, the Government of India, runs, from time to time, schemes to provide financial support to the State/UT government for strengthening the infrastructure of ITIs.

DGT had recently implemented the schemes 'Skills Strengthening for Industrial Value Enhancement (STRIVE)' and 'Upgradation of Existing Government © into Model © (Model ITI)' to provide financial assistance to State/UT governments for upgrading existing ITIs across the country, including in Tamil Nadu.

Under the 'STRIVE' scheme, a total of 500 ITIs (including 467 government and 33 private ITIs) were selected in the country for the upgradation of workshops,

labs, and capacity building of ©. The scheme ended on 31st May 2024, and a total amount of Rs. 37.82 crore was sanctioned (since inception) for the State of Tamil Nadu to upgrade the training infrastructure of 32 ITIs (29 Government and 3 Private). List of ITIs selected under STRIVE scheme from Tamil Nadu State is given in the enclosed **Statement** .

Another scheme, the 'Model ITI' scheme envisaged the upgradation of 35 selected government ITIs into Model ITIs, by providing financial assistance to State/UT governments, including Tamil Nadu, for equipment upgradation and civil works. The scheme ended on 31st March 2024, and a total financial assistance of Rs. 3.99 crore (as the Central share) was released to the State of Tamil Nadu for the upgradation of Government ITI Coimbatore.

During the last three financial years, i.e., from FY 2021-22 to FY 2023-24, an amount of Rs. 20.62 crore has been sanctioned under the STRIVE scheme, and an amount of Rs. 0.49 crore had been released under the Model ITI scheme to Tamil Nadu State.

(d) Establishment and day to day administration of ITIs comes under the jurisdiction of the State Government, while the policies such as setting the criterion for affiliation, conducting the examination along with certification and designing curriculum are the responsibilities of the Central Government.

Several state governments including Tamil Nadu state have collaborated with industries to transform the Government ITIs into technology hubs/centres with modern infrastructure and training facilities to meet the industry 4.0 standards. These collaborations aim to equip Government ITIs with cutting-edge technology

and industry-aligned curriculum to bridge the skill gap and prepare students for the demands of the evolving industrial landscape.

Additionally, a new scheme has been announced in the Union Budget 2024 under the Prime Minister's package for skilling, for the upgradation of Industrial Training Institutes (ITIs). The scheme aims to upgrade 1,000 ITIs across the country through hub-and-spoke arrangements, focusing on outcome orientation in collaboration with the State Governments as well as Industry. Further, the existing course content and design will be aligned with the skill needs of the industry, and new courses will be introduced to address emerging demands.

(e) DGT implements the Craft Instructor Training Scheme (CITS) with an objective to provide comprehensive training in both hands-on skills and training methodology to the instructor trainees to make them conversant with techniques for training skilled manpower for the industry. CITS is offered through 33 National Skill Training Institutes (NSTIs) (14 General & 19 Women) & 120 Institutes for Training of Trainers (IToTs) (109 State Govts & 11 Private) across the country including Tamil Nadu State.

Over the past three years (2021-22 to 2023-24), a total of 27,339 trainees have been trained under CITS in NSTIs and ItoTs across the country. Among them, 1444 trainees received training at the two NSTIs located in Tamil Nadu State, in Chennai and Trichy.

In addition to CITS, MSDE has also implemented various Training of Trainers (ToT) programs for ITI instructors under the STRIVE project, the details of which are as under:

- i. Around 27,500 state officials, Principals, and ITI trainers from various states were trained in NSQF implementation, management, pedagogy, entrepreneurship, employability, and advanced trade-related skills.
 - ii. A total of 463 trainers from NSTIs and © received training in Drone Technology.
 - iii. A total of 2,548 trainers were successfully upskilled in Employability Skills.
 - iv. The National Institute for Entrepreneurship and Small Business Development (NIESBUD), a premier organization under MSDE for promoting entrepreneurship, conducted training programs on Employability, Entrepreneurship, and Life Skills for 1,000 faculty members, trainers, and instructors from © and NSTIs.
- (f) Yes, Sir. DGT had implemented 'Enhancing Skill Development Infrastructure in NE States (ESDI)' Scheme, to offer support to ITIs in the North Eastern states.

ESDI scheme envisaged the upgradation of 22 existing ITIs (@ Rs. 2 crore per ITI) by establishing 3 new trades in each ITI; supplementing deficient infrastructure in 28 ITIs (@ Rs. 2 crore per ITI) by constructing new hostels, new boundary walls, and supplementing old and obsolete tools and equipment for 3 existing trades in each ITI; and establishing 34 new ITIs (@ Rs. 9.5 crore per ITI). The scheme ended on 31st March 2024, and a total financial assistance of Rs. 308.84 crore was provided to North-Eastern states under this scheme.

Apart from this, DGT has also provided relaxation in affiliation norms for the opening of new ITIs in underserved blocks across the country, with the aim of encouraging the establishment of more ITIs in these unserved areas.

STATEMENT

List of ITIs selected under STRIVE scheme from Tamil Nadu State

Sl. No.	Name of the ITI	Govt. / Private	District
1.	Government Industrial Training Institute, Virudhunagar	Govt.	Virudhunagar
2.	Government Industrial Training Institute, Trichy	Govt.	Tiruchirappalli
3.	Government Industrial Training Institute, Ambattur	Govt.	Thiruvallur
4.	Government Industrial Training Institute, Dindigul	Govt.	Dindigul
5.	Government Industrial Training Institute, Chengalpattu	Govt.	Kancheepuram
6.	Government Industrial Training Institute, Thoothukudi	Govt.	Thoothukkudi
7.	Government Industrial Training Institute(W), Namakkal	Govt.	Namakkal
8.	Government Industrial Training Institute, Perambalur	Govt.	Perambalur
9.	Government Industrial Training Institute, Cuddalore	Govt.	Cuddalore
10.	Government Industrial Training Institute, Salem	Govt.	Salem
11.	Government Industrial Training Institute, Coimbatore	Govt.	Coimbatore
12.	Government Industrial Training Institute, Madurai	Govt.	Madurai
13.	Government Industrial Training Institute, Sivagangai	Govt.	Sivaganga

14.	Government Industrial Training Institute, Tiruvannamalai	Govt.	Tiruvannamalai
15.	Government Industrial Training Institute For Women, Cuddalore	Govt.	Cuddalore
16.	Government Industrial Training Institute, Hosur	Govt.	Krishnagiri
17.	Government Industrial Training Institute, Ulundurpettai	Govt.	Kallakurichi
18.	Government Industrial Training Institute Women, Coimbatore	Govt.	Coimbatore
19.	Government Industrial Training Institute, Metturdam	Govt.	Salem
20.	Government Industrial Training Institute(W), Aundi	Govt.	Theni
21.	Government Industrial Training Institute, Nagapattinam	Govt.	Nagapattinam
22.	Government Industrial Training Institute (Women), Madurai	Govt.	Madurai
23.	Government Industrial Training Institute, Pudukkottai	Govt.	Pudukkottai
24.	Government Industrial Training Institute (Women), Dindigul	Govt.	Dindigul
25.	Government Industrial Training Institute, Guindy	Govt.	Chennai
26.	Government Industrial Training Institute, Chidambaram	Govt.	Cuddalore
27.	Government Industrial Training Institute, Ariyalur	Govt.	Ariyalur
28.	Government Industrial Training Institute, Thanjavur	Govt.	Thanjavur
29.	Government Industrial Training Institute, Coonoor	Govt.	The Nilgiris
30.	Don Bosco Private Industrial Training Institute	Private	Tiruchirappalli
31.	Ramco Private Industrial Training Institute	Private	Virudhunagar
32.	P A C Ramasamy Raja Private Industrial Training Institute	Private	Ariyalur

EXCESSIVE FINANCIALIZATION OF THE ECONOMY

1625. SHRI KIRTI AZAD:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has assessed the risks associated with the increasing financialization of the economy, as highlighted in the Economic Survey 2024-25;
- (b) if so, the details of the sharp rise in consumer credit as a share of total loans and its potential impact on financial stability;
- (c) whether the Government has taken note of the declining share of banks in total credit and the growing dependence on non-bank financing;
- (d) the steps being taken by the Government to enhance transparency and safeguard retail investors in corporate bond markets, particularly given the dominance of private placements; and
- (e) whether the Government is considering any regulatory interventions to mitigate systemic risks arising from AI-driven financial services?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c) The financial sector regulators continuously monitor the systemic health of the sector. This includes aspects such as monitoring excessive risk-taking through channels of investment and borrowing, which are characteristic of increasing financialization in an economy. Further, the trends in financing of various segments of the economy through the banking and non-banking financial avenues, such as non-banking financial companies (NBFCs), equity markets, bond markets etc, are also closely monitored. As may be warranted, the regulators

take measures to temper excessive activities in certain segments and protect investors.

Consumer credit has been a key driver of loan growth, post COVID-19. It increased at a compound annual growth of 20.6 per cent (banks and upper- and middle-layer NBFCs) between March 2021 and December 2023. The Reserve Bank of India (RBI) took a number of regulatory measures during third quarter of 2023-24 to curb excessive growth in this segment. These include, increasing the risk weights on consumer credit exposures for both commercial banks and NBFCs, excluding housing, education, and vehicle loans. Additionally, risk weights on credit card receivables was increased for scheduled commercial banks and NBFCs. These measures have slowed consumer credit pace both at an aggregate level as well as across product and lender types.

(d) The Securities and Exchange Board of India (SEBI) has undertaken several measures to enhance transparency and safeguard retail investors in corporate bond markets. Key initiatives include standardization of the record date for identifying eligible holders; introduction of Liquidity Window facility for investors in debt securities through stock exchange mechanism; UPI interface for participation; reduction in face value of debt securities; issuing the framework for registration of Online Bond Platform providers and mandating publishing investor charter and disclosure of investor complaints by Merchant Bankers on their websites.

(e) The RBI has, on 26 December 2024, constituted a committee to develop a Framework for Responsible and Ethical Enablement of AI (FREE-AI). One of the terms of reference (ToR) of the committee is “*To identify potential risks associated*

with AI, if any and recommend an evaluation, mitigation and monitoring framework and consequent compliance requirements for financial institutions, including banks, NBFCs, FinTechs, PSOs, etc.”.

In the securities market, the SEBI has advised market infrastructure institutions and registered intermediaries who use AI tools, either designed by them or procured from third party technology service providers, to take full responsibility for their use of such tools, irrespective of the scale of adoption and ensure privacy, security and integrity of investors' data.

GROWING ECONOMIC INEQUALITY

1626. SHRI S. SUPONGMEREN JAMIR:

Will the Minister of **FINANCE** be pleased to state:

- (a) the steps taken by the Government for addressing the growing economic inequality in the country, where the wealth of Billionaires has tripled while millions remain below the poverty line;
- (b) whether the Government has any plans to reintroduce the wealth tax (2015) or implement a robust taxation system on the super-rich;
- (c) the measures taken by the Government to ensure that economic growth benefits reach to all citizens particularly in addressing issues such as stagnant wages, rising inflation and poor job growth; and
- (d) whether the Government has any comprehensive plan to balance wealth concentration with fairness and justice in policy making?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) The primary policy objective of the Government is development of all sections of the population. Its focus on inclusive growth is reflected in commitment to “Sabka Saath, Sabka Vikas” to reduce poverty and inequality, provide social security, income generation and livelihood options, and improve the quality of life of the vulnerable sections of the population in the country.

With these objectives, the Government is implementing a number of targeted programmes such as Pradhan Mantri Awas Yojana, Mahatma Gandhi National Rural Employment Guarantee Scheme, Deendayal Antyodaya Yojana – National Rural Livelihoods Mission, National Social Assistance Programme, Deen Dayal Upadhyaya Grameen Kaushalya Yojana, Pradhan Mantri Suraksha Bima Yojana, Pradhan Mantri Jeevan Jyoti Bima Yojana, Atal Pension Yojana, Pradhan Mantri Mudra Yojana, Stand Up India Scheme, Umbrella Programmes for Development of Minorities and Other Vulnerable Groups; Rashtriya Krishi Vikas Yojna; fund transfer under PM-KISAN, PM Fasal Bima Yojana claim payments; 191norganize subsidies; interest subvention for dairy cooperatives; Agri-Infrastructure Fund for farm gate infrastructure etc. Further, the Government has implemented various programmes, including Jal Jeevan Mission, Swachh Bharat Abhiyan, PM Ujjwala Yojana, PM Saubhagya Yojana, Ayushman Bharat, Pradhan Mantri Jan-Dhan Yojana, etc. to bring about overall improvement in the quality of life of the people through universal access to basic amenities.

(b) There is no such proposal under consideration. India has a progressive direct taxation regime wherein a person in the higher bracket pays income-tax at higher rates as compared to a person in the lower income bracket. Further, surcharge on income-tax is applicable to persons having income above a certain level. Thus a robust taxation system is already in place @ taxation of higher brackets of income-earners.

(c) and (d) The Government has a multi-pronged approach that addresses economic inequality, promotes social mobility, and ensures fair economic participation. It has been prioritizing employment generation and improving employability. The annual periodic labour force survey (PLFS) report shows that labour markets have recovered beyond pre-COVID levels in both urban and rural areas. The unemployment rate for individuals aged 15 and above has decreased from 5.8% in 2018-19 to 3.2% in 2023-24.

Various schemes and programs have been implemented to expand job opportunities, as provided in reply to part (a) above. Besides, the focus on growth-promoting measures like robust capital expenditure, continuing improvements in logistic facilities, urban development, promotion of MSMEs, agriculture and manufacturing are promoting overall economic growth, thereby improving employment, and purchasing power of the citizens.

The 192norganizet is also implementing the Skill India Mission (SIM) to provide skill, re-skill, and up-skill training through an extensive network of skill development centres, schools, colleges, and institutes. The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills. Besides,

the PM Vishwakarma scheme was launched in September, 2023 to provide end-to-end support to artisans and craftspeople of 18 trades who work with their hands and tools.

The Government has proposed significant measures in the Union Budget 2025-26 to enhance the spending power of the middle class. The Union Budget has proposed that there will be no income tax payable upto income of ₹12 lakh per annum under the new tax regime. The Budget has also proposed a change in slabs and rates of personal income tax across the board to benefit taxpayers. The new structure is expected to substantially reduce the taxes of the middle class and leave more money in their hands. The other measures of the Government to benefit the middle class include enhanced pension schemes, support for affordable housing, public health schemes and financial support to entrepreneurs.

DISCRIMINATION AGAINST FOREIGN STUDENTS

1627. SHRI ANTO ANTONY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the measure taken by the Government to prevent discrimination against foreign students in Indian universities;
- (b) whether any specific policies are in place to ensure the mental well-being of foreign students;
- (c) the initiative taken by the Government to integrate foreign students into the social and academic environment of Indian universities;

- (d) the number of cases of suicide involving foreign students have been reported in Indian universities in the last ten years;
- (e) the number of complaints of discrimination or harassment of foreign students have been registered in Indian universities during the last ten years;
- (f) whether the Indian universities are having any dedicated grievance redressal mechanisms for foreign students; and
- (g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (g) Government of India is proactively taking measures to address the grievances of all the students including foreign students, studying in Indian Higher Educational Institutions (HEIs). University Grants Commission (Redressal of Grievances of Students) Regulations 2023 provide framework for redressal of grievances of students enrolled in any institution and a mechanism thereto. As per the Regulations:

- i. Each Institution shall constitute such number of Students' Grievance Redressal Committees (SGRC), as may be required to consider the grievances of the students. The complaint from any grievant student will be addressed to the Chairperson of SGRC.
- ii. Each University shall appoint Ombudsperson for redressal of grievances of students of the University and Colleges/Institutions affiliated with the University.

- iii. The regulations also lay down detailed procedure to be adopted by Ombudsperson and SGRC for redressal of the grievances reported.

In line with the vision of NEP 2020 for Internationalisation of Education, University Grant Commission has issued instructions in 2021 for establishment of an Office for International Affairs in each University. The Office for International Affairs is inter-alia responsible for undertaking activities such as:

- i. To coordinate all matters relating to welcoming and supporting foreign students
- ii. To disseminate information related to admission process among prospective foreign students
- iii. To address the grievances of foreign students in all matters
- iv. To facilitate networking with fellow students
- v. To extend all possible help to the foreign students to adapt to the new cultural environment and make their stay in India comfortable and enriching.

The National Education Policy 2020 emphasizes on physical, psychological, and emotional well-being of students in HEIs. To achieve this, the government has introduced various measures, including the **Manodarpan** initiative, which provides psychosocial support to students, families, and teachers.

The Ministry of Education has circulated a broad framework in 2023 for emotional and mental well being of students in Higher Education Institutes (HEIs) with request to take proactive measures to incorporate the same in the institutional functioning and instil a feeling of confidence in the student community.

Further, with an aim to promote mental well-being in Higher Education Institutions (HEIs) and address issues like stress, peer pressure and depression, the University Grants Commission (UGC) has released “**Guidelines for Promotion of Physical Fitness, Sports, Students’ Health, Welfare, Psychological and Emotional Well Being at Higher Educational Institutions of India**” in April 2023.

**INCLUSION OF BHAVANARAYANA SWAMY TEMPLE
AND HASTINAPUR IN PRASAD SCHEME**

1628. SHRI KRISHNA PRASAD TENNETI:

SHRI CHANDAN CHAUHAN:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of sites/monuments that have been identified for inclusion for development under the PRASAD scheme, during the last five years, State-wise;
- (b) whether there is a proposal for identification of the Bhavanarayana Swamy Temple and Hastinapur under the said scheme to augment its tourism potential and value;
- (c) if so, the details thereof along with the timeline for the same; and
- (d) if not, the reasons therefor and whether the proposals being considered by the Government to develop the tourism value of Bhavanarayana Swamy temple and Hastinapur?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) The 'National Mission on Pilgrimage Rejuvenation and Spiritual, Augmentation Drive' (PRASAD) was launched by the Ministry of Tourism as a Central Sector Scheme in 2014-15 with the objective of integrated development of identified pilgrimage destinations. The scheme aimed at creation of pilgrimage/spiritual tourism infrastructure development at the identified destinations. The projects under the scheme are identified for development in consultation with the State Governments/UT Administrations and are sanctioned subject to availability of funds, submission of suitable detailed project reports, adherence to scheme guidelines and utilization of funds released earlier. The details of projects sanctioned in the last 05 years along with details of sites/monuments that have been identified for inclusion for development under the PRASAD scheme State-wise is given in the enclosed **Statement -I**.

(b) to (d) Proposals for the development of Bhavanarayana Swamy Temple and Hastinapur is presently not under consideration of Ministry of Tourism. However, Ministry of Tourism has sanctioned various projects in Uttar Pradesh under different infrastructure development schemes details of which are given in the enclosed **Statement-II**.

STATEMENT-I

The details of projects sanctioned in the last 05 years along with details of sites/monuments that have been identified for inclusion for development under the PRASAD scheme State-wise is given below:-

Rs. In Crore					
State/UT	S. No.	Project Name	Sanction Year	Approved Cost	Amount Released
Andhra Pradesh	1.	Development of Pilgrimage Amenities at Sri Varaha Lakshmi Narsimha Swami Vari Devasthanam at Simhachalam	2022-23	54.04	13.69
	2.	Development of Pilgrimage Tourism Infrastructure in Annavaram Temple Town	2024-25	25.33	-
Arunachal Pradesh	3.	Development of Parshuram Kund	2020-21	37.88	31.02
Chhattisgarh	4.	Development of Pilgrimage amenities at Maa Bamleshwari Devi Temple	2020-21	48.44	40.19
Goa	5.	Development of Bom Jesus Basilica	2024-25	16.46	-
Gujarat	6.	Development of Pilgrimage Facilities at Ambaji Temple	2022-23	50.00	10.54
Haryana	7.	Development of Mata Mansa Devi Temple and Nada Saheb Gurudwara	2019-20	48.53	34.68
Karnataka	8.	Development of Pilgrimage Amenities at Sri Chamundeshwari Devi Temple	2023-24	45.71	0.00

Madhya Pradesh	9.	Development of Amarkantak	2020-21	49.99	34.73
Meghalaya	10.	Development of Pilgrimage Facilitation at Nongswalia Church, Nartiang Shakti Peeth, Aitnar Pool and Charantala Kali Temple	2020-21	29.29	27.78
Mizoram	11.	Development of Infrastructure for Pilgrimage and Heritage Tourism at Chite Vang, Zuangtai, Reiek and Aizawl	2022-23	44.89	13.18
Nagaland	12.	Development of Pilgrimage Tourism Infrastructure at Zunheboto	2022-23	18.18	15.45
Punjab	13.	Development of Chamkaur Sahib	2021-22	31.57	17.49
Sikkim	14.	Development of Pilgrimage Facilitation at Four Patron Saints, Yuksom	2020-21	33.32	28.31
Telangana	15.	Development of Jogulamba Devi Temple	2020-21	38.90	33.07
	16.	Development of Pilgrimage and Heritage Tourism Infrastructure at Rudreshwara (Ramappa) Temple	2022-23	62.00	32.73
	17.	Development of Pilgrimage Infrastructure at Bhadrachalam	2022-23	41.38	8.43

Tripura	18.	Development of Tripura Sundari Temple	2020-21	34.43	28.01
Uttarakhand	19.	Augmentation of Pilgrimage Infrastructure Facilities at Gangotri and Yamunotri Dham	2021-22	54.36	10.22

List of projects Identified under PRASHAD Scheme of Ministry of Tourism given below:-

S. No.	State/UT	Project / Subject
1	Andhra Pradesh	Vedagiri Lakshmi Narasimhawamy Temple , Nellore District
2	Bihar	Simariya Ghat , Begusarai District
3	Bihar	Aami Mandir , Saran District
4	Chhattisgarh	Kudargarh Temple , Surajpur District
5	Gujarat	Shri Nilkanth Mahadev Temple , Sunak, Mahesana District
6	Himachal Pradesh	Maa Chintpurni Temple , Una District
7	Jammu & Kashmir	Utterbehni and Purmandal , Samba District
8	Karnataka	Sri Renuka Yallamma Temple , Saudatti, Belagavi District
9	Karnataka	Papnash Temple , Bidar District
10	Madhya Pradesh	Shri Peetmbra Peetha , Datia District

11	Madhya Pradesh	Shanidev Temple, Morena District
12	Maharashtra	Shri Ghrushneshwar Shivalaya , Chhatrapati Sambhaji Nagar District
13	Maharashtra	Tuljapur , Dharashiv District District
14	Maharashtra	Shre Kshetra Rajur, Ganpati Temple , Jalna District
15	Mizoram	Vangchhia , Champhai District
16	Odisha	Chausath Yogini Temple , Ranipur, Jharial, Balangir District
17	Odisha	Maa Kichakeswari Temple in Kiching , Mayurbhanj District
18	Puducherry	Navagriha Temple - Sri Dharbaranyeswarar Temple & Spiritual Park, Karaikal District
19	Punjab	Durgyana Temple , Amritsar District
20	Rajasthan	Shri Karni Mata Mandir , Bikaner District
21	Rajasthan	Sun Temple , Budhahita, Kota District
22	Rajasthan	Malaseri Dungri
23	Tamil Nadu	Navagriha Temple at 8 places in Tamil Nadu 1. Sri Kailasanathar Temple, Thingalur, Thanjavur District 2. Guru Bhagvan Temple, Alangudi, Thanjavur District 3. Sri Naaganathar Temple, Thirunageshwaram, Thanjavur District 4. Sri Suryanaar Temple, Thiruvidaimaruthur, Suriyanar Kovil, Thanjavur District 5. Sri Agneeswarar Temple, Kanjanur, Thanjavur District

		6. Sri Vaitheeshwaran Temple, Vaitheeswaran Kovil, Mayiladuthurai District 7. Sri Naganatha Swamy Temple, Keelaperumpallam, Mayiladuthurai District 8. Suweethaaranyshwarar Temple, Thiruvankadu, Mayiladuthurai District
24	Telangana	Goddess Yellamma Temple at Balkampet , Hyderabad District
25	Uttar Pradesh	Shri Kali Mandir established by Adiguru Shankaracharya , Chowk, Lucknow District
26	Uttar Pradesh	Pilgrimage sites of Braj , Mathura District
27	Uttarakhand	Timmersian MahaDev (Devnath), Chamoli District

STATEMENT-II

List of projects sanctioned under PRASHAD Scheme in Uttar Pradesh

Sr. No.	Name of the Project	Sanction Year	Approved Cost (Rs. In Crore)
1	Development of Varanasi –Phase –I	2015-16	18.73
2	Development of Mathura-Vrindavan as Mega Tourist Circuit (Ph-II)	2014-15	10.98
3	Development of River Cruise Tourism at Varanasi	2017-18	9.02
4	Construction of Tourist Facilitation Centre at Vrindavan	2014-15	9.36

5	Development of Varanasi – Phase II	2017-18	44.60
6	Development of Infrastructure facilities at Govardhan	2018-19	37.59

List of sites Identified in Uttar Pradesh under PRASHAD Scheme

Sr. No.	Project
1.	Shri Kali Mandir established by Adiguru Shankaracharya , Chowk, Lucknow District
2.	Pilgrimage sites of Braj , Mathura District

List of projects sanctioned under Swadesh Darshan Scheme in Uttar Pradesh

Sr. No.	Circuit Name/Year	Name of the Project	Amount Sanctioned (Rs. In Crore)
1.	Buddhist Circuit 2016-17	Development of Srawasti, Kushinagar, & Kapilwastu	87.89
2.	Ramayana Circuit 2016-17	Development of Chitrakoot and Shringverpur	69.45
3.	Spiritual Circuit 2016-17	Development of Ahar-Aligarh-Kasganj-Sarosi (Unnao)-Pratapgarh- Kausambi-Mirzapur-Gorakhpur-Domariyaganj-Basti-Barabanki-Azamgarh-Kairana- Baghpat- Shahjahanpur	71.91
4.	Spiritual Circuit 2016-17	Development of Bijnor- Meerut- Kanpur- Kanpur Dehat- Banda- Ghazipur- Salempur- Ghosi- Balia- Ambedkar Nagar- Aligarh- Fatehpur-	67.51

		Deoria- Mahoba- Sonbhadra- Chandauli- Mishrikh- Bhadohi	
5.	Heritage Circuit 2016-17	Development of Kalinjar Fort (Banda)- Maghar Dham (Sant Kabir Nagar)- Chauri Chaura, Shaheed Sthal (Fatehpur)- Mahuar shaheed Sthal (Ghosi)- Shaheed Smarak (Meerut)	36.65
6.	Ramayana Circuit 2017-18	Development of Ayodhya	127.21
7.	Spiritual Circuit 2018-19	Development of Jewar-Dadri-Sikandrabad- Noida-Khurja-Banda	12.03
8.	Spiritual Circuit 2018-19	Development of Gorakhnath Temple (Gorakhpur), Devipattan Temple (Balrampur) and Vatvashni Temple (Domariyagunj)	18.30

List of Projects sanctioned under Swadesh Darshan 2.0 Scheme in Uttar Pradesh

Sr. No.	Destination	Name of the Experience	Sanctioned Amount (Rs. In Crore)
1.	Prayagraj	Azad Park and Dekho Prayagraj Trail Exp	13.02
2.	Naimisaranya	Vedic- wellness Experience	15.94

List of the projects sanctioned under SASCI in Uttar Pradesh is appended below:-

S.	State	Project Name	Cost

No.			(in ₹ Crore)
1.	Uttar Pradesh	1. Development of Bateshwar, District- Agra	74.05
		2. Integrated Buddhist Tourism Development, Shrawasti	80.24

List of Projects Sanctioned under the Scheme Assistance to Central Agencies in Uttar Pradesh

Sr. No.	Name of Project	Amount sanctioned (Rs. In Crore)
1.	Illumination of monuments in Varanasi/Sarnath (Dhamekh Stupa in SarnathChaukhandi Stupa in Sarnath, Tomb of Lalkan in Sarnath and Man Mahal in Banaras).	5.12
2.	Illumination of three monuments in Varanasi, Uttar Pradesh- 1. Dashashwamedh Ghat to Darbhanga Ghat (stretch of 300 m) 2. Tulsi Manas Mandir 3. Sarnath Museum	2.93
3.	Rai-Bareilly Railway Station	4.44

**ELIGIBILITY CRITERIA FOR MEMBER/JUDGES
IN NCLT AND NCLAT**

1629. DR. ALOK KUMAR SUMAN:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) whether the Government has taken any measures to prevent process of insolvency resolution in the banking sector of the country;
- (b) if so, the details thereof;
- (c) the eligibility criteria for Members/Judges in National Company Law Tribunal (NCLT) and National Company Law Appellate Tribunal (NCLAT);
- (d) the number of cases adjudicated by NCLT and NCLAT in the country during the last three years; and
- (e) the number of cases of financial irregularities undertaken by NCLT and NCLAT in the country?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

- (a) and (b) The legislative intent of the Insolvency and Bankruptcy Code, 2016 (IBC) is to provide a consolidated framework for reorganization, insolvency resolution and liquidation of corporate persons, partnership firms and individuals. In accordance with Section 227 of the IBC the Central Government , in consultation with the Reserve Bank of India (RBI), notified that insolvency resolution and liquidation proceedings of Non-Banking Finance (which include housing finance companies) with asset size of Rs.500 crore or more, as per last audited balance sheet, shall be undertaken in accordance with the provisions of the Code read with the Insolvency and Bankruptcy (Insolvency and Liquidation Proceedings of Financial Service Providers and Application to Adjudicating Authority) Rules, 2019.
- (c) The eligibility criteria for President/Members in National Company Law Tribunal (NCLT) is provided under Section 409 of the Companies Act, 2013.

Further, the eligibility criteria for Chairperson/Members in National Company Law Appellate Tribunal (NCLAT) are as per Section 3 (1) of the Tribunal Reforms Act, 2021 and Rule 3 (11) of the Tribunal (Conditions of Service) Rules, 2021, as amended from time to time.

(d) and (e) The details of cases, including cases of financial irregularities, disposed of by NCLT and NCLAT during the last three years are as under:-

Tribunal	Year 2022	Year 2023	Year 2024
NCLT	9394	9339	8424
NCLAT	2279	2385	2487

DIGITIZATION OF CULTURAL HERITAGE

1630. SHRI BAIJAYANT PANDA:

Will the Minister of **CULTURE** be pleased to state:

- (a) the total number of cultural heritage sites and artifacts that have been digitized under the Government's National Mission;
- (b) the total funds allocated for the digitization of the India's heritage during the FY 2024-25;
- (c) the number of museums and libraries that have been digitized so far; and
- (d) the details of the steps taken by the Government to ensure the preservation and accessibility of the India's digital cultural records?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) The Government of India had established the National Mission on Monuments and Antiquities (NMMA) in 2007 to prepare two national registers on monuments and antiquities. So far the NMMA has digitized 12,34,937 Antiquities and 11,406 Built Heritage and Sites.

(b) An amount of Rs. 20 lakh were allocated for the NMMA during the FY 2024-25.

(c) and (d) 4,46,068 antiquities of ASI Museums / Circles / Branches (enclosed **Statement -I**) and 7,88,869 from other institutions have been digitized by the NMMA (enclosed **Statement -II**). Details of which are available at NMMA website for public access at <http://nmma.nic.in>

STATEMENT-I

Details of ASI Museums / Circles / Branches whose antiquities have been digitized by the NMMA

S. No	Name of institutions/ Circles/Branches/Museum	Total Data
1.	Archaeological Museum Bodhgaya	81
2.	Archaeological Museum Gwalior Fort	1378
3.	Archaeological Museum Kalibangan	1750
4.	Archaeological Museum, Lothal	718
5.	Archaeological Museum, Sanghol	719
6.	Archaeological Museum Thanesar	98
7.	Archaeological Survey of India, Agra Circle	317
8.	Archaeological Survey of India, Bangalore Circle	57
9.	Archaeological Survey of India, Delhi Circle	1747
10.	Archaeological Survey of India, Jaipur Circle	576
11.	Archaeological Survey of India, Lucknow Circle	874
12.	Archaeological Survey of India, Srinagar Circle	95
13.	Excavation Branch-II Delhi	66488
14.	Excavation Site, Dholavira	34781

S. No	Name of institutions/ Circles/Branches/Museum	Total Data
15.	Amaravati Museum & Interpretation Center,Amaravati	55
16.	Archaeological Museum Cooch Behar Palace	20
17.	Archaeological Museum, Hampi	335
18.	Archaeological Museum Khajuraho	226
19.	Archaeological Museum Nalanda	151
20.	Archaeological Museum Sarnath	61
21.	Archaeological Museum Vikramshila	1357
22.	Archaeological Survey of India, Aizawl Circle	684
23.	Archaeological Survey of India , Bhopal Circle	334
24.	Archaeological Survey of India, Guwahati Circle	199
25.	Archaeological Survey of India, Jodhpur Circle	7
26.	Archaeological Survey of India,Patna Circle	1508
27.	Archaeological Survey of India, Thrissur Circle	494
28.	Excavation Branch-III, Patna	63
29.	Archaeological Museum, Badami	170
30.	Archaeological Museum Goa	701
31.	Archaeological Museum Hazarduari Palace, Murshidabad	551
32.	Archaeological Museum Konark	211
33.	Archaeological Museum Red Fort Delhi	309
34.	Archaeological Museum Shivpuri	560
35.	Archaeological Period Museum Deeg Place Bharatpur	680
36.	Archaeological Survey of India, Amaravati Circle	217
37.	Archaeological Survey of India, Chennai Circle	679
38.	Archaeological Survey of India, Hyderabad Circle	68
39.	Archaeological Survey of India, Kolkata Circle	922
40.	Archaeological Survey of India, Raipur Circle	312
41.	Archaeological Swatantrata Sangram Sanghralaya, Red Fort Delhi	22
42.	CAC(Coin) Purana Quila	48312

S. No	Name of institutions/ Circles/Branches/Museum	Total Data
43.	Excavation Branch-I, Nagpur	955
44.	Archaeological Mumtaz Mahal Museum,Red Fort Delhi	11856
45.	Archaeological Museum,Bijapur	2
46.	Archaeological Museum,Jageshwar	14
47.	Archaeological Museum Kondapur	2530
48.	Archaeological Museum,Sanchi	57
49.	Archaeological Museum,Tamluk	93
50.	Archaeological Site Museum, Fort St. George	66
51.	Archaeological Survey of India, Aurangabad Circle	51
52.	Archaeological Survey of India, Dehradun Circle	357
53.	Archaeological Survey Of India , Jabalpur Circle	79
54.	Archaeological Survey of India , Leh Mini Circle	7
55.	Archaeological Survey of India, Ranchi Circle	361
56.	Central Antiquity Collection Section Purana Quila	260464
57.	Excavation Branch-IV, Bhubaneswar	254
58.	Sannati Sculpture Gallery ASI	35
	Total	446068

STATEMENT-II

Details of Institutions whose antiquities have been digitized by the NMMA

S. No	Name of institutions/ Circles	Total Data
1.	Allahabad Museum, Allahabad	12622
2.	Archaeological Museum	530
3.	Assam state Museum, Guwahati	513
4.	Bidar Fort	305
5.	Central Archaeological Museum Gujar Mahal,Gwalior	325
6.	Department of Archaeology Museum Haryana	64241

S. No	Name of institutions/ Circles	Total Data
7.	Dept. of Epigraphy & Archaeology, Thanjavur	799
8.	District Archaeological Museum – Panagal,Nalgonda	602
9.	Government Museum Ahar	490
10.	Government Museum Bharatpur	3593
11.	Government Museum Jhalawar	758
12.	Government Museum Pali	273
13.	Govt Archaeological Museum,Sadhu Ashram,Hoshiarpur	318
14.	Himachal State Museum, Shimla	3974
15.	IRS, Sahitya Sansthan, JRN Rajasthan Vidyapeeth	4940
16.	M S University of Baroda	45148
17.	Private Museum, West Bengal	1606
18.	Sheesh Mahal Museum Art Gallery Patiala	29820
19.	Sri Balasubramaniya Swami Temple, Chinna Kavanam	76
20.	T. S. MAHASABHA	794
21.	Archaeological Museum, A.P.	2331
22.	Balurghat College Museum	162
23.	Boudhasri District Archaeological Museum, Guntur	265
24.	Chandigarh UT Art Gallery	395
25.	Dept. of Ancient Indian History & Archaeology, Lucknow	16889
26.	Directorate of Assam	345
27.	District Museum Banasar Bagh, Sangrur	470
28.	Ganga Government Museum Bikaner	530
29.	Government Museum Ajmer	970
30.	Government Museum Dungarpur	254
31.	Government Museum Kota	761
32.	Government Museum Sikar	361
33.	Govt Museum Art Gallery Chandigarh	383

S. No	Name of institutions/ Circles	Total Data
34.	HR and CE,Odisha	411
35.	Jayanti Archaeological Museum, Jind	917
36.	OIM South East Asian Studies, Bhubaneswar	299
37.	Ramakrishna Mission Vidhya Pitha Museum	172
38.	Shri Pratap Singh Museum	89146
39.	Sri Pratap Singh Museum, Srinagar	4189
40.	Vikram University M.P.	405
41.	Anglo-Sikh War Memorial Museum, Firozeshah	177
42.	Bengiya Sahitya Parishad Museum	297
43.	Deccan College Post Graduate Research Institute	163482
44.	Dept. of Archaeology, Govt. of Punjab, Chandigarh	28682
45.	District Archaeological Museum, Kurnool	1086
46.	Endowment Board	661
47.	Government Art Gallery Nimaj	175
48.	Government Museum Alwar	1855
49.	Government Museum Hawa Mahal Jaipur	300
50.	Government Museum Mandore	167
51.	Government Museum Udaipur	10207
52.	G R Sharma Memorial Museum, Allahabad	191
53.	HR and CE , Tamil Nadu	1386
54.	K.P. Jayaswal Research Institute, Patna	2500
55.	Personal Collection, Odisha	1550
56.	Rani Mahal Museum Jhansi	1316
57.	Site Museum, Alampur, Mehabubnagar	218
58.	State Archaeological Department , West Bengal	1026
59.	Zonal Museum Hisar	83445
60.	Archaeological Museum, Gurukul Jhajjar	149228
61.	Arms Gallery Quila Mubarak Patiala	20289
62.	Bhima Devi Temple, Pinjore	322
63.	Department of A.I.H.C & Arch. BHU, Varanasi	4501
64.	Dept of Cultural Affairs & Archaeolgy, Punjab Govt	3693

S. No	Name of institutions/ Circles	Total Data
65.	District Archaeological Museum, Kurnul	1088
66.	Excavated Site,Lachhura Ashind-Bhilwara	85
67.	Government Central Museum Jaipur	3499
68.	Government Museum Amber	9612
69.	Government Museum Jaiselmer	162
70.	Government Museum Mount Abu	269
71.	Government Museum Viratnagar	159
72.	Gurusaday Museum	28
73.	INTACH,ODISHA STATE CHAPTER	713
74.	Maharaja Ranjit Singh Museum,Summar Place, Amritsar	694
75.	Private Museum,Odisha	254
76.	Site Museum , Kolanupaka, Nalgonda	169
77.	State Museum Odisha	4001
	Total	788869

ईपीएफओ की आईटी प्रणाली में समस्याएं

1631. श्री संजय हरिभाऊ जाधव:

श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने कर्मचारी भविष्य निधि संगठन (ईपीएफओ) की सूचना प्रौद्योगिकी (आईटी) प्रणालियों में बार-बार आने वाली समस्याओं का संज्ञान लिया है, यदि हां, तो उक्त समस्या का समाधान किस प्रकार किया जा रहा है;
- (ख) क्या सरकार ने मामले की कोई जांच कराई है, यदि हां, तो सरकार द्वारा समस्याओं के समाधान के लिए उठाए गए कदमों का ब्यौरा क्या है;

- (ग) क्या सरकार ईपीएफओ के आईटी बुनियादी ढांचे में व्यापक सुधार करने पर विचार कर रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार ने उन्नयन कार्यों के कार्यान्वयन के लिए कोई समय-सीमा निर्धारित की है तथा उसका ब्यौरा क्या है;
- (ङ) क्या सरकार को प्रणाली की क्षमता के कारण अतिरिक्त कार्यभार तथा परिचालन संबंधी कठिनाइयों के संबंध में क्षेत्रीय ईपीएफओ कार्यालयों से कोई अभ्यावेदन प्राप्त हुआ है; और
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा सरकार द्वारा उक्त मुद्दों के समाधान के लिए राज्य-वार क्या उपाय किए जा रहे हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (च) ईपीएफओ ने एक व्यापक नैदानिक अध्ययन किया है, जिसके परिणामस्वरूप कई कदम उठाए गए हैं, जैसे भंडारण उन्नयन और विशिष्ट डेटाबेस सर्वर पोर्ट पर उच्च लोड में सुधार करना और प्रदर्शन ट्यूनिंग आदि, जिसके परिणामस्वरूप आईटी प्रणालियों के प्रदर्शन में सुधार हुआ है।

वित्त वर्ष 2024-25 के दौरान, जीवन को आसान बनाने और व्यापार को आसान बनाने के लिए मौजूदा अनुप्रयोगों में सॉफ्टवेयर संबंधी उपाय किए गए हैं। इन उपायों के परिणामस्वरूप, सदस्यों के दावों आदि जैसे विभिन्न लेनदेन अनुरोधों के संसाधन की गति में भी सुधार हुआ है। इसके अलावा, दावा प्रक्रिया में सरलीकरण से कर्मचारियों और अधिकारियों को राहत मिली है क्योंकि अब वे अपने नियमित कार्य के दौरान अधिकांश कार्य पूरा कर लेते हैं।

ईपीएफओ 2.0 या केंद्रीकृत आईटी सक्षम प्रणाली (सीआईटीईएस 2.01) के भाग के रूप में, 'फील्ड ऑफिस एप्लीकेशन' प्रक्रियाओं (दावे – ईपीएफ, ईडीएलआई, ईसीआर, वार्षिक लेखे, उपयोगकर्ता प्रबंधन, छूट का समर्पण) को केंद्रीकृत डेटाबेस के लिए नई सुविधाओं और कार्यात्मकताओं को शामिल करते हुए पुनर्विकसित किया गया है। पूरे भारत में ईपीएफओ के सभी पेंशनभोगियों के लिए सीपीपीएस (केंद्रीकृत पेंशन प्रक्रियान्वयन प्रणाली) सफलतापूर्वक शुरू कर दी गई है। अब पेंशनभोगी

भारत में कहीं भी किसी भी बैंक की किसी भी शाखा के माध्यम से अपनी पेंशन प्राप्त कर सकते हैं। सदस्य प्रोफाइल सुधार सुविधा उपलब्ध कराई गई है, जिससे सदस्य सीधे अपने विवरण को सही/अद्यतन कर सकते हैं, जिससे नियोक्ताओं पर निर्भरता कम हो जाती है। इसके अलावा, ऑनलाइन अंतरण दावे को पूर्व या वर्तमान नियोक्ता के माध्यम से प्रस्तुत करने की वर्तमान आवश्यकता को भी समाप्त कर दिया गया है।

ईपीएफओ 3.0 के भाग के रूप में, ईपीएफओ को भविष्य के लिए तैयार, सदस्य-केंद्रित और प्रौद्योगिकी-संचालित संगठन में बदलने के लिए हितधारक के साथ परामर्श आयोजित किए गए हैं।

युवा कनेक्ट कार्यक्रम

1632. श्री दामोदर अग्रवाल:

श्री मनोज तिवारी:

श्रीमती हिमाद्री सिंह:

डॉ. निशिकान्त दुबे:

सुश्री कंगना रनौत :

श्री बलभद्र माझी:

श्रीमती स्मिता उदय वाघ:

क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) सरकार द्वारा राष्ट्रीय सेवा योजना और नेहरू युवा केंद्र संगठन की पहुंच अधिक से अधिक छात्रों और युवाओं, महाराष्ट्र राज्य के जलगांव लोक सभा निर्वाचन क्षेत्र सहित, वंचित / पिछड़े क्षेत्रों में रहने वाले लोगों तक बढ़ाने के लिए उठाए जा रहे कदमों का ब्यौरा क्या है;
- (ख) सरकार द्वारा चलाए जा रहे “विकसित भारत राजदूत युवा कनेक्ट” कार्यक्रम के माध्यम से देश के ग्रामीण और दूरदराज के क्षेत्रों में रहने वाले लोगों की महत्वाकांक्षाओं और चुनौतियों को किस तरह से पूरा किया जाएगा;

- (ग) क्या सरकार शैक्षणिक संस्थानों के पाठ्यक्रम में आलोचनात्मक सोच और नागरिक जुड़ाव जैसे मूल्यों को एकीकृत उक्त कार्यक्रम के एक भाग के रूप में करने की योजना बना रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) सरकार द्वारा जलगांव जैसे जिलों में जमीनी स्तर पर भागीदारी पर जोर देते हुए खेल और युवा जुड़ाव कार्यक्रमों को बढ़ावा देने के लिए क्या विशिष्ट पहल की जा रही है; और
- (ङ) महाराष्ट्र में विशेष रूप से जलगांव लोक सभा निर्वाचन क्षेत्र में युवा विकास कार्यक्रमों को सशक्त करने के लिए कितने धन और संसाधनों का आवंटन किया गया है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) सरकार ने माई भारत (मेरा युवा भारत) पोर्टल के माध्यम से राष्ट्रीय सेवा योजना (एनएसएस) की पहुँच विकसित करने के लिए कदम उठाए हैं। यह पोर्टल युवा विकास और युवा-नेतृत्व जनित विकास के लिए प्रौद्योगिकी द्वारा संचालित एक व्यापक संस्थागत तंत्र प्रदान करता है। माई भारतका डिजिटल प्लेटफॉर्म युवाओं को उनकी आकांक्षाओं को पूरा करने और विकसित भारत के निर्माण के लिए अवसरों तक समान पहुँच प्रदान करता है। इसे 15 से 29 वर्ष की आयु के डायनेमिक यूथ डेमोग्राफिक की ज़रूरतों को पूरा करने के लिए तैयार किया गया है। यह प्लेटफॉर्म संसाधन, मेंटरशिप प्रोग्राम, अनुभव जन्य सीख के अवसर, नेटवर्क और अमूल्य उद्योग कनेक्शन प्रदान करता है। यह एक सिप्रिंगबोर्ड के रूप में कार्य करता है, जो व्यक्तियों को उनकी आकांक्षाओं को पूरा करने की दिशा में प्रेरित करता है और साथ ही उन्हें अपने समुदायों में परिवर्तन के सूत्राधार बनने के लिए तैयार करता है। महाराष्ट्र में एनएसएस में 387115 स्वयंसेवक नामांकित हैं। जलगाँव लोकसभा निर्वाचन क्षेत्र से संबंधित डेटा निम्नानुसार है:

- (i) जलगांव में वित्त पोषित एनएसएस इकाइयों के तहत पंजीकृत एनएसएस स्वयंसेवक- 7950
- (ii) जलगांव में स्व:पोषित एनएसएस इकाइयों के तहत पंजीकृत एनएसएस स्वयंसेवक- 1360

इसके अलावा, नेहरू युवा केंद्र संगठन (एनवाईकेएस) देश भर में अपने 623 जिला नेहरू युवा केंद्रों के माध्यम से युवा सशक्तिकरण तथा नेतृत्व को बेहतर बनाने और उसे विकसित करने के लिए अन्य मंत्रालयों के सहयोग से मुख्य कार्यक्रम, विशेष कार्यक्रम का आयोजन, युवा कार्यक्रम विभाग की

स्कीमों और परियोजनाओं का कार्यान्वयन करता है। एनवाईकेएस का मुख्य उद्देश्य देश के युवाओं को संगठित करना, प्रेरित करना और गांव-आधारित युवा क्लबों के रूप में लोकतांत्रिक संस्थागत तंत्र विकसित करने के लिए उनकी क्षमताओं को बढ़ाना, उन्हें उत्पादक और जिम्मेदार नागरिक बनने के लिए सशक्त बनाना, समानता और स्वयंसेवा की भावना के साथ सामुदायिक विकास और राष्ट्र निर्माण गतिविधियों की प्रक्रिया में सक्रिय भागीदार के रूप में कार्य करने के लिए स्थानीय नेतृत्व संभालना है।

पिछले दो वर्षों के दौरान महाराष्ट्र राज्य के जलगांव निर्वाचन क्षेत्र सहित देश भर में एनवाईकेएस द्वारा आयोजित कार्यक्रमों का विवरण निम्नानुसार है:

(I) मुख्य कार्यक्रम :

1. युवा क्लब विकास कार्यक्रम
2. स्थानीय थीम आधारित कार्यशालाएँ
3. राष्ट्रीय महत्व के दिनों को मनाना
4. ग्राम क्लस्टर स्तरीय खेल प्रतियोगिता/ब्लॉक स्तरीय खेल प्रतियोगिता
5. खेलों को बढ़ावा देना (युवा क्लबों को खेल सामग्री)
6. कौशल आधारित उद्यमिता कार्यक्रम
7. मिशन लाइफ
8. राष्ट्रीय युवा दिवस पर मेगा कार्यक्रम
9. राष्ट्रीय सड़क सुरक्षा सप्ताह
10. माई भारत – विकसित भारत नारी शक्ति फिटनेस रन (ब्लॉक स्तर)
11. मतदाता जागरूकता और पंजीकरण अभियान
12. जिला स्तरीय युवा उत्सव
13. माई भारत – विकसित भारत भाषण प्रतियोगिता
14. मेरी माटी मेरा देश कार्यक्रम

(II) विशेष कार्यक्रम:

- स्वच्छ भारत

(III) युवा कार्यक्रम विभाग की स्कीम :

- नेबहरहूड यूथ पार्लियामेंट

(IV) विभिन्न मंत्रालयों और विभागों के सहयोग से परियोजना:

- कैच द रेन

(ख) विकसित भारत एम्बेसडर – युवा कनेक्ट कार्यक्रम का उद्देश्य भारत के विकासात्मक परिवर्तन में युवाओं की भागीदारी और नेतृत्व को बढ़ावा देना है। इसके लिए शैक्षणिक संस्थानों में कार्यक्रम आयोजित किए जा रहे हैं, जिसमें ग्रामीण और दूरदराज के क्षेत्रों में रहने वाले लोगों सहित सभी वर्गों के छात्र भाग ले रहे हैं। यह युवाओं और प्रतिष्ठित हस्तियों के बीच युवाओं से जुड़े सार्वजनिक मुद्दों पर एक संवादात्मक सत्र है। इस कार्यक्रम में मुख्य अतिथियों द्वारा छात्रों के साथ प्रश्नोत्तर राउन्ड के बाद विभिन्न प्रस्तुतियाँ दी जाती हैं।

(ग) वर्तमान में ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

(घ) चालू वर्ष के दौरान जमीनी स्तर की भागीदारी पर जोर देते हुए जलगांव सहित अन्य जिलों में युवा सहभागिता कार्यक्रमों को बढ़ावा देने के लिए सरकार द्वारा की जा रही विशिष्ट पहलें निम्नानुसार हैं:

1. राष्ट्रीय महत्व के दिनों को मनाना
2. ब्लॉक स्तरीय खेल आयोजन
3. खेलों को बढ़ावा देना (युवा क्लबों को खेल सामग्री)
4. राष्ट्रीय सड़क सुरक्षा सप्ताह
5. जिला स्तरीय युवा उत्सव
6. एक पेड़ माँ के नाम अभियान
7. स्वच्छता ही सेवा – सफाई अभियान

8. माई भारत के साथ दिवाली
9. अंतर जिला युवा आदान-प्रदान कार्यक्रम
10. नशा मुक्ति और मादक पदार्थों के सेवन पर जागरूकता और शिक्षा कार्यक्रम

इसके अलावा, 'खेल' राज्य का विषय है होने के कारण जलगांव सहित देश में खेलों के विकास और प्रोत्साहन की जिम्मेदारी मुख्य रूप से राज्य/संघ राज्यक्षेत्र की सरकारों की होती है और केंद्र सरकार केवल उनके प्रयासों में सहायता करती है। तथापि, सरकार देश भर में विभिन्न खेल संवर्धन स्कीमों में चला रही है। इन स्कीमों में निम्नलिखित शामिल हैं:

- i. खेलो इंडिया- राष्ट्रीय खेल विकास कार्यक्रम;
- ii. राष्ट्रीय खेल परिसंघों (एनएसएफ) को सहायता;
- iii. अंतर्राष्ट्रीय खेल स्पर्धाओं में विजेताओं और उनके कोचों को नकद पुरस्कार;
- iv. राष्ट्रीय खेल पुरस्कार;
- v. मेधावी खिलाड़ियों को पेंशन;
- vi. पंडित दीनदयाल उपाध्याय राष्ट्रीय खेल कल्याण स्कीम;
- vii. राष्ट्रीय खेल विकास निधि(एनएसडीएफ); और
- viii. भारतीय खेल प्राधिकरण (साई) के माध्यम से खेल प्रशिक्षण केंद्रों का संचालन।

इन स्कीमों का विवरण मंत्रालय की वेबसाइट <https://yas.nic.in/> पर पब्लिक डोमेन में उपलब्ध है।

खेलो इंडिया स्कीम के "खेल अवसंरचना का निर्माण और उन्नयन" घटक के अंतर्गत, यह मंत्रालय खेल अवसंरचना के निर्माण के लिए वित्तीय सहायता प्रदान करता है। महाराष्ट्र राज्य सहित पूरे देश में खेलो इंडिया स्कीम के तहत स्वीकृत खेल अवसंरचना का विवरण मंत्रालय के डैशबोर्ड <https://mdsd.kheloindia.gov.in> पर पब्लिक डोमेन में उपलब्ध है।

(ड) युवा कार्यक्रम और खेल मंत्रालय द्वारा वित्त वर्ष 2024-25 के लिए एनवाईकेएस स्कीमके तहत 412.00 करोड़ रु. के कुल आवंटन में से, महाराष्ट्र में एनवाईकेएस के कार्यालयों के लिए 22.48 करोड़ रु. की धनराशि आवंटित की गई है, जिसमें नेहरू युवा केंद्र, जलगांव के कार्यालय की स्थापना और कार्यक्रम व्यय को पूरा करने के लिए आवंटित 0.88 करोड़ रु. शामिल हैं।

INCIDENTS OF AGE FRAUDS IN INDIAN SPORTS

1633. SHRI SASIKANTH SENTHIL:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government is aware of the increasing incidents of age frauds in Indian sports, particularly in age-group competitions and the challenges it poses to the integrity of these events, if so, the details thereof;
- (b) the details of the number of such cases identified across different sports during the last five years, including the number of athletes and officials found guilty and the penalties or bans imposed;
- (c) the measures being taken by the Government to strengthen age verification processes and prevent said frauds at both grassroots and professional levels;
- (d) whether the Government has taken any steps to ensure accountability within sports federations in addressing age frauds and if so, whether any internal audits or investigations been conducted into federations failing to address this issue; and
- (e) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e) For prevention of age fraud in sports the Ministry of Youth Affairs & Sports has issued guidelines under the 'National Code Against Age Fraud in Sports' (NCAAFS), effective from 1st April 2010.

Under NCAAFS 2010, concerned sports bodies such as National Sports Federations (NSFs) and Sports Authority of India (SAI) are required to get all the players in age level competitions medically examined at the time of registration or allowing a new athlete to participate in an event and issue them identity card.

In terms of NCAAFS 2010, SAI carries out the age verification tests before admitting an athlete into its Sports Promotion Schemes. Like-wise, NSFs are entrusted with the responsibility of carrying out age verification tests in accordance with the NCAAFS 2010.

The Ministry does not maintain data on incidents of age fraud.

INCREASE IN WORKING HOURS

1634. SHRI SUDAMA PRASAD:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is contemplating to take any action against the big business leaders for promoting proposal to increase working hours to 70 or 90 hours, if so, the details thereof;
- (b) whether the Government is intending to introduce new regulatory measures against the same, if so, the details thereof;
- (c) whether the Government has conducted any assessment on regulations of the Factories Act, 1948, which mandates 48 hours of work per week or 9 hours

maximum a day, are followed by the companies, especially for those whose CEOs and bosses have advocated for 70 hours or 90 hours of work;

(d) if so, the details thereof and if not, the reasons therefor;

(e) the details of the number of deaths due to overtime work during the last ten years, State-wise;

(f) whether the Government intends on introducing much stricter regulations against the overtime work as our country is being one of the top nations with highest number of deaths caused by overtime work; and

(g) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (g) Labour being a subject under the Concurrent List of the Constitution of India, the enforcement of labour laws is done by the State Governments and the Central Government in their respective jurisdictions. While in the Central sphere, the enforcement is done through the inspecting officers of the Central Industrial Relations Machinery (CIRM), the compliance in the state sphere is ensured through the state's labour enforcement machinery.

As per the existing labour laws, working conditions including working hours and overtime etc. are regulated through the provisions of the Factories Act, 1948 and the Shops and Establishments Acts of the respective State Governments. Most of the establishments are governed by the Shops and Establishments Act, for which the appropriate government is the state government. Data about the number of deaths due to overtime work is not maintained centrally.

EDUCATION SCHEMES IN MOHANLALGANJ, UP**1635. SHRI R. K. CHAUDHARY:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) the manner by which the Government collaborates with the Government of Uttar Pradesh to implement education schemes in Mohanlalganj constituency of Uttar Pradesh;
- (b) whether any joint initiatives of the Union and State Governments have been taken to improve education in the above constituency;
- (c) the steps are being taken by the Government to raise awareness about Government education schemes among residents of said constituency;
- (d) whether the Government has any local helplines/offices in said constituency to provide information about these schemes;
- (e) the steps taken by the Government to improve to quality education in rural areas of the said constituency;
- (f) whether there is any specific infrastructure development projects for schools in Mohanlalganj under central government schemes;
- (g) the key education schemes being implemented by the Government currently in Mohanlalganj constituency; and
- (h) the steps being taken by the Government to ensure effective implementation of central education schemes in the said constituency?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b) The Central Government implements various Centrally Sponsored scheme such as Samagra Shiksha, PM SHRI Schools, PM POSHAN etc to improve education. In this regard, Annual Work Plan and Budget (AWP&B) is prepared by the States and Uts based on their requirements and priorities and guidelines issued by the Ministry of Education at the beginning of every year. These plans are then appraised/approved by Project Approval Board (PAB) in consultation with the States and Uts as per the programmatic and financial norms of the Scheme and availability of budgetary resources.

(c) and (d) Education is a subject in the Concurrent List of the Constitution, and as per the information from the State of Uttar Pradesh, awareness about education schemes is raised through two key approaches: one targeting the departmental cadre and the other focused on general public.

For departmental cadre, workshops are organized at the state, division, and district levels and additionally, YouTube awareness sessions are conducted. The government also employs a multi-pronged approach using social media, community engagement, and direct outreach programs. Platforms like Twitter, Facebook, YouTube, and Instagram are actively managed to share updates, posters, pictures and videos. Additionally, community-level drives, Shiksha Chaupal sessions, Community and parent orientation programs and school-level gatherings are conducted for general public awareness.

For direct information and assistance, local Block Resource Centers (BRCs) in every district, provide guidance on government education initiatives, enrollment processes, and related benefits.

(e) to (g) Samagra Shiksha- The Department of School Education and Literacy is implementing an integrated centrally sponsored scheme for School education- Samagra Shiksha. The scheme treats school education holistically, without segmentation from pre-primary to class XII and is in accordance with Sustainable Development Goal for Education (SDG-4). The scheme provides support for the implementation of the RTE Act.

The Scheme is aligned with the recommendations of the National Education Policy (NEP) 2020 and aims to ensure that all children have access to quality education with an equitable and inclusive classroom environment which should take care of their diverse background, multilingual needs, different academic abilities and make them active participants in the learning process.

Samagra Shiksha Scheme supports creation of infrastructure and basic facilities for students in Government Schools. In this regard, Annual Work Plan and Budget (AWP&B) is prepared by the States and Uts based on their requirements and priorities and guidelines issued by the Ministry of Education at the beginning of every year. These plans are then appraised/approved by PAB in consultation with the States and Uts as per the programmatic and financial norms of the Scheme and availability of budgetary resources.

PM SHRI – PM SHRI schools are set up by strengthening the existing schools from amongst schools managed by Central government/State/UT Government/local bodies. These schools are to showcase all the initiatives of National Education Policy 2020 and emerge as exemplar schools over a period of time, and also offer leadership to other schools in the neighbourhood. PM SHRI

scheme has a provision to equip PM SHRI schools with science labs, ICT-enabled smart classrooms, library, furniture and playground. Further, digital learning tools like smart boards supports modern, technology-driven education. Efforts like the introduction of LED lighting, composting facilities, and medicinal gardens create eco-friendly “green schools.”

The PM SHRI scheme aims to enhance educational quality, infrastructure, and student outcomes in PM SHRI schools. Regular teacher capacity-building programs, including training of Principals, teachers, and special educators, are to be conducted to enhance pedagogical skills. Competency-based assessments and the introduction of holistic report cards ensure a well-rounded evaluation of students. To enhance infrastructure, PM SHRI Scheme has a provision to equip PM SHRI Schools with science labs, ICT-enabled smart classrooms, library, furniture and playground. Further, Atal Tinkering Labs, and digital learning tools like smart boards supports modern, technology-driven education. Efforts like the introduction of LED lighting, composting facilities, and medicinal gardens create eco-friendly “green schools”.

PM POSHAN – The Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Scheme is one of the foremost rights based Centrally Sponsored Schemes. Under the Scheme, one hot cooked meal is served to students studying in Bal Vatika and Classes I-VIII in Government and Government aided Schools on all school working days. The PM POSHAN Scheme aims to improve the nutritional status of children, to encourage poor children belonging to disadvantaged sections to attend school more regularly and help them concentrate on classroom activities and also to

provide nutritional support to children of elementary stage in drought affected areas during summer vacation and during disaster times.

(h) Following steps are being taken by the Government to ensure effective implementation of central education schemes:

- Performance Grading Index 2.0 whose indicators have been aligned to policy initiatives and interventions introduced post implementation of NEP 2020 for proper tracking the progress.
- UDISE+: This is an improved and updated version of Unified District Information System for Education (UDISE) for evidence based planning and decision making.
- Project Appraisal, Budgeting Achievements and Data Handling System (PRABANDH) which is a comprehensive online monitoring system, which tracks the status of releases, Approved Outlays, Coverage as per UDISE, School wise list of approvals, School wise gaps, Cancellation in approvals, etc.
- Strengthening of Block Resource Centres and Cluster Resource Centres for periodic inspection and supervision of schools to observe the infrastructure and facilities.
- National Achievement Surveys (NAS) are conducted to check the health of the educational system and to provide information about the learning achievement of students.

- Audit Mechanism- There are robust monitoring systems in place which includes an annual audit by an independent Chartered Accountant empaneled with the Comptroller and Auditor General (CAG) of India, a regular CAG audit, a system of concurrent financial reviews and regular meetings with State officials. A Manual on Financial Management and Procurement also assists States in streamlining implementation and financial management.
- Detailed guidelines for Social Audit of Samagra Shiksha have been issued and provision has been made for covering 20% government and government aided schools every year for conducting social audit.
- Key Performance Indicators (KPIs) for every component of Samagra Shiksha for effective monitoring of scheme implementation.
- Community Level Monitoring wherein the community, through its representative institutions like School Management Committees (SMCs), has been entrusted with the primary level of ensuring that the schools are functioning effectively.
- Periodic meetings with Stakeholders: The Ministry of Education convenes monthly meetings with Education Secretaries and State Project Directors to review the programme implementation.

UNEMPLOYED YOUTHS IN RURAL AREAS IN TAMIL NADU

1636. SHRI A. MANI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details on the current skill development programmes specifically targeting unemployed youths in rural areas including Tamil Nadu;
- (b) the number of rural youths who have benefitted from skill development initiatives during the last three years in Tamil Nadu;
- (c) the total budget allocation for the said programmes targeting unemployed youths in rural areas for the current financial year;
- (d) the number of skill training centres that have been established in rural areas as part of the Government's skill development initiatives; and
- (e) the measures being taken by the Government to ensure that these training centres are accessible to youths in remote villages?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) Under the Government of India's Skill India Mission (SIM) , the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Sikhshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITIs), to all the sections of the society across the country including rural areas of Tamil Nadu. The SIM aims at enabling youth of India to get future ready and equipped with industry relevant skills. The brief of these schemes is as under:

Pradhan Mantri Kaushal Vikas Yojana (PMKVY): Under PMKVY skill development training is imparted through Short-Term Training (STT) and Up-skilling and Re-skilling through Recognition of Prior Learning (RPL) to youth across the country including rural areas.

Jan Shikshan Sansthan (JSS) Scheme: The main target of the JSS is to impart vocational skills to the non-literates, neo-literates and persons having rudimentary level of education and school dropouts upto 12th standard in the age group of 15-45 years, with due age relaxation in case of “Divyangjan” and other deserving cases. Priority is given to Women, SC, ST, OBC and Minorities in the rural areas and urban low-income areas.

National Apprenticeship Promotion Scheme (NAPS): This Scheme is for promoting apprenticeship training and increasing the engagement of apprentices by providing financial support to industrial establishments undertaking apprenticeship programme under the Apprentices Act, 1961. Training consists of Basic Training and On-the-Job Training / Practical Training at workplace in the industry.

Craftsmen Training Scheme (CTS): This scheme is for providing long-term training through Industrial Training Institutes (ITIs) across the country. The ITIs offer a range of vocational/skill training courses covering a large number of economic sectors with an objective to provide skilled workforce to the industry as well as self employment of youth.

(b) to (e) The current number of Training Centres and youths trained in Tamil Nadu under the skill development schemes of MSDE viz. PMKVY, JSS, NAPS and CTS (ITIs) during last three years are as under:

Name of Scheme	Number of Training Centres	Number of persons trained (2021-22 to 2023-24)
PMKVY	473	71,595
JSS	9	48,609
NAPS	2892*	2,23,793
CTS (©)	456^	1,10,653

**Under NAPS scheme, the data is for number of establishments.*

^Under CTS scheme, the data pertains to total number of ITIs including both government and private.

Funds under PMKVY and JSS are released to implementing agencies to meet the cost of training as per the Common Norms prescribed by MSDE. Funds released under PMKVY and JSS during 2023-24 and 2024-25 for the State of Tamil Nadu is given in the table below:

Scheme	Funds Released (Rs. Crore)	
	2023-24	2024-25 (till date)
PMKVY	41.52	25.95
JSS	4.32	2.30

Day-to-day administration as well as financial control in respect of © lies with the respective State Government/Union Territory Administration. Under NAPS, stipend support upto Rs. 1,500 is provided through DBT to Apprentices engaged by establishments.

The training under the skill development programmes through schemes mentioned above is provided to all the sections of the society including women, differently-abled persons and other marginalized groups. Training centres are set up on need basis. To encourage participation of women, differently-abled persons and other marginalized groups in the Skill development Programmes, special provisions have been made in the Common Cost Norms (CCN), in terms of reimbursement of boarding & lodging and conveyance costs. Under CCN, specific provisions have also been made to encourage participation of candidates living in Special Areas, such as NE States and Hilly States. Under PMKVY, training programs in sectors like Electronics, Retail, Healthcare, Beauty & Wellness, Handicrafts and Apparel are structured to 232norgant higher participation from women. Also, projects are designed to align with local skill demands, creating opportunities for rural women to participate and benefit from skill development scheme. Further, there are 324 © & 19 National Skill Training Institutes for women. Under the JSS scheme, focus is also being given to women and other vulnerable sections by giving age relaxations and since July 2018, coverage of women beneficiaries under the scheme has been around 82% of the total beneficiaries.

DEVELOPMENT OF LAKES AND PONDS

1637. SUSHRI IQRA CHOUDHARY:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has any specific scheme or policy for identifying lakes and other water bodies that can be developed for tourism, if so, the details thereof;
- (b) whether the Government is aware that there is a lake spread over 600 bighas in the village of Mavi-Kakor, Shamli, Uttar Pradesh and a 989-bigha pond in Gram Sabha Jamuwawa, Block Thekma, Tehsil Martinganj, District Azamgarh, where water remains throughout the year and which attracts Siberian birds during the winter;
- (c) whether the Government is aware that the local people are not receiving any benefit from this lake/pond, nor is there any employment generated from it due to the lake and surrounding areas being under-developed; and
- (d) if so, whether the Government has any proposals to develop these lakes as tourism centres or bird sanctuaries to employ the local people and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d) Development of tourism is undertaken by the concerned State Government/UT Administration. The Ministry of Tourism has no specific scheme for development of lakes and water bodies and does not maintain data related to particular water bodies and employment generated around it. However, the Ministry of Tourism through its 'Swadesh Darshan' and 'Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' schemes complement these efforts by providing financial assistance to the State Governments/UT

Administrations for undertaking tourism related projects at various tourist places including lakes, wildlife areas etc. in order to develop tourism amenities. Such financial assistance under the relevant schemes is provided on receipt of the project proposals from the concerned State Government/UT Administration and subject to its adherence to the scheme guidelines and instructions issued by the Government from time to time, availability of budget, inter-se priority etc.

The Ministry of Tourism sanctioned 76 projects for ₹5287.90 Crore under its Swadesh Darshan scheme. Further, this scheme was revamped as Swadesh Darshan 2.0 (SD2.0) and 34 projects have been sanctioned for ₹791.25 Crore. The Ministry has also sanctioned 47 projects for ₹1597.63 Crore in PRASHAD scheme. Further, Government of India under its 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' sanctioned 40 projects in 23 States of the country for ₹3295.76 Crore. The details of the projects sanctioned under Swadesh Darshan, SD2.0, PRASHAD and SASCI schemes in the country including in the state of Uttar Pradesh is given in the enclosed **Statement**.

STATEMENT

Details of the projects sanctioned under Swadesh Darshan scheme

S. No.	State/ UT	Circuit / Sanction Year	Name of the Project	Amount Sanctioned in ₹ Crore
1.	Andaman & Nicobar	Coastal Circuit	Development of Long Island-Ross Smith Island- Neil Island-	27.57

	Islands	2016-17	Havelock Island- Baratang Island- Port Blair	
2.	Andhra Pradesh	Coastal Circuit 2014-15	Development of Kakinada – Hope Island – Coringa Wildlife Sanctuary – Passarlapudi – Aduru – S Yanam – Kotipally	67.83
3.	Andhra Pradesh	Coastal Circuit 2015-16	Development of Nellore – Pulikat Lake – Ubblamadugu Water Falls – Nelapattu- Kothakoduru- Mypadu – Ramateertham – Iskapalli	49.55
4.	Andhra Pradesh	Buddhist Circuit 2017-18	Development of Buddhist Circuit: Shalihundam- Bavikonda- Bojjanakonda -Amravati- Anupu	35.24
5.	Arunachal Pradesh	North-East Circuit 2014-15	Development of Bhalukpong- Bomdila and Tawang	49.77
6.	Arunachal Pradesh	North East Circuit 2015-16	Development of Nafra- Seppa- Pappu, Pasa, Pakke Valleys- Sangdupota- New Sagalee- Ziro- Yomcha	96.72
7.	Assam	Wildlife Circuit 2015-16	Development of Manas– Probitora– Nameri– Kaziranga– Dibru– Saikhowa	94.68
8.	Assam	Heritage Circuit 2016-17	Development of Tezpur – Majuli – Sibsagar	90.98
9.	Bihar	Tirthankar Circuit 2016-17	Development of Vaishali- Arrah- Masad- Patna- Rajgir- Pawapuri- Champapuri	33.96

10.	Bihar	Spiritual Circuit 2016-17	Development of Kanwaria Route: Sultanganj – Dharmshala-Deoghar	44.76
11.	Bihar	Buddhist Circuit 2016-17	Development of Buddhist circuit- Construction of Convention Centre at Bodhgaya	95.18
12.	Bihar	Rural Circuit 2017-18	Development of Bhitiharwa-Chandrahia- Turkaulia	44.27
13.	Bihar	Spiritual Circuit 2017-18	Development of Mandar Hill &Ang Pradesh	44.55
14.	Chhattisgarh	Tribal Circuit 2015-16	Development of Jashpur- Kunkuri- Mainpat- Kamleshpur – Maheshpur –Kurdar – Sarodhadadar- Gangrel- Kondagaon– Nathiyanawagaon- Jagdalpur- Chitrakoot- Tirthgarh	96.10
15.	Goa	Coastal Circuit 2016-17	Development of Sinquerim-Baga, Anjuna-Vagator, Morjim-Keri, Aguada Fort and Aguada Jail	97.65
16.	Goa	Coastal Circuit 2017-18	Development of Coastal Circuit II: Rua De Orum Creek – Dona Paula -Colva – Benaulim	99.35
17.	Gujarat	Heritage Circuit 2016-17	Development of Ahmedabad- Rajkot- Porbandar –Bardoli- Dandi	59.17
18.	Gujarat	Heritage Circuit 2016-17	Development of Vadnagar- Modhera	91.12

19.	Gujarat	Buddhist Circuit 2017-18	Development of Junagadh-GirSomnath- Bharuch-Kutch-Bhavnagar- Rajkot- Mehsana	26.68
20.	Haryana	Krishna Circuit 2016-17	Development of Tourism Infrastructures at places related to Mahabharata in Kurukshetra	77.39
21.	Himachal Pradesh	Himalayan Circuit 2016-17	Development of Himalayan Circuit: Kiarighat, Shimla, Hatkoti, Manali, Kangra, Dharamshala, Bir, Palampur, Chamba	68.34
22.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Jammu-Srinagar-Pahalgam-Bhagwati Nagar-Anantnag-Salamabad Uri-Kargil-Leh	77.33
23.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Jammu-Rajouri-Shopian-Pulwama.	81.60
24.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities – Construction of Assets in lieu of those Destroyed in Floods in 2014 under PM Development Package	90.43
25.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Mantalai and Sudhmahadev	91.99
26.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Anantnag-Pulwama-Kishtwar-Pahalgam-ZanskarPadum – Daksum – RanjitSagar Dam	86.39

27.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Gulmarg-Baramulla- Kupwara-Kargil – Leh	91.84
28.	Jharkhand	Eco Circuit 2018-19	Development of Eco Tourism circuit: Dalma- Betla National park- Mirchaiya- Netarhat	30.44
29.	Kerala	Eco Circuit 2015-16	Development of Pathanamthitta-Gavi- Vagamon- Thekkady	64.08
30.	Kerala	Spiritual Circuit 2016-17	Development of Sabarimala – Erumeli-Pampa-Sannidhanam	46.54
31.	Kerala	Spiritual Circuit 2016-17	Development of Sree Padmanabha Arnamula	78.08
32.	Kerala	Rural Circuit 2018-19	Development of Malanad Malabar Cruise Tourism Project	57.35
33.	Kerala	Spiritual Circuit 2018-19	Development SivagiriSree Narayana Guru Ashram- Arruvipuram- KunnumparaSreeSubrahmania- ChembazhanthiSree Narayana Gurukulam	66.42
34.	Madhya Pradesh	Wildlife Circuit 2015-16	Development of Wildlife Circuit at Panna- Mukundpur- Sanjay-Dubri-Bandhavgarh- Kanha- Mukki- Pench	92.10
35.	Madhya Pradesh	Buddhist Circuit 2016-17	Development of Sanchi-Satna- Rewa-Mandsaur-Dhar	74.02
36.	Madhya	Heritage	Development of Gwalior – Orchha	89.82

	Pradesh	Circuit 2016-17	– Khajuraho – Chanderi – Bhimbetka – Mandu	
37.	Madhya Pradesh	Eco Circuit 2017-18	Development of Gandhisagar Dam- Mandleshwar Dam- Omkareshwar Dam- Indira Sagar Dam- Tawa Dam- Bargi Dam- BhedaGhat- Bansagar Dam- Ken River	93.76
38.	Maharashtra	Coastal Circuit 2015-16	Development of Sindhudurg Coastal Circuit – Sagareshwar, Tarkarli, Vijaydurg (Beach & Creek), Mitbhav	19.06
39.	Maharashtra	Spiritual Circuit 2018-19	Development of Waki- Adasa- Dhapewada- Paradsingha- Telankhandi- Girad	45.47
40.	Manipur	North-East Circuit 2015-16	Development of Tourist Circuit in Manipur: Imphal- Khongjom	72.23
41.	Manipur	Spiritual Circuit 2016-17	Development of Shri Govindajee Temple, Shri BijoyGovindajee Temple – Shri Gopinath Temple – Shri Bungshibodon Temple – Shri Kaina Temple	45.34
42.	Meghalaya	North East Circuit 2016-17	Development of Umium (Lake View), U LumSohpetbneng- Mawdiangdiang – Orchid Lake Resort	99.13
43.	Meghalaya	North East Circuit 2018-19	Development of West Khasi Hills (Nongkhlaw- KremTiro – Khudoi&Kohmang Falls – Khri River- Mawthadraishan, Shillong), Jaintia Hills (Krang Suri Falls-	84.97

			Shyrmang- looksi), Garo Hills (Nokrek Reserve, KattaBeel, Siju Caves)	
44.	Mizoram	North East Circuit 2015-16	Development of Thenzawl & South Zote, District Serchhip and Reiek.	92.26
45.	Mizoram	Eco Circuit 2016-17	Development of Eco-Adventure Circuit Aizawl -Rawpuichhip – Khawhphawp – Lengpui – Chatlang- Sakawrhmutuaitlang – Muthee – Beratlawng -Tuirial Airfield – Hmuifang	66.37
46.	Nagaland	Tribal Circuit 2015-16	Development of Tribal Circuit Peren- Kohima- Wokha	97.36
47.	Nagaland	Tribal Circuit 2016-17	Development of Mokokchung- Tuensang-Mon	98.14
48.	Odisha	Coastal Circuit 2016-17	Development of Gopalpur, Barkul, Satapada and Tampara	70.82
49.	Puducherry	Coastal Circuit 2015-16	Development of Dubrayapet – Arikamedu – Veerampattinam – Chunnambar – Nallavadu/Narambai – Manapet- Kalapet - Puducherry – Yanam	58.44
50.	Puducherry	Heritage Circuit 2017-18	Development of Franco- Tamil Village, Karaikal, Mahe and Yanam	49.44
51.	Puducherry	Spiritual Circuit	Development of Spiritual Circuit in Puducherry	34.96

		2017-18		
52.	Punjab	Heritage Circuit 2018-19	Development of Anandpur Sahib – Fatehgarh Sahib – Chamkaur Sahib – Ferozpur – Khatkar Kalan – Kalanour – Patiala	85.32
53.	Rajasthan	Desert Circuit 2015-16	Development of Sambhar Lake Town and Other Destinations	50.01
54.	Rajasthan	Krishna Circuit 2016-17	Development of Govind Dev ji temple (Jaipur), KhatuShyam Ji (Sikar) and Nathdwara (Rajsamand)	75.80
55.	Rajasthan	Spiritual Circuit 2016-17	Development of Spiritual Circuit– 'Development of Churu (SalasarBalaji)-Jaipur (Shri SamodkeBalaji, GhatkeBalaji, BandhekeBalaji)- Viratnagar (Bijak, Jainnasiya, Ambika Temple)- Bharatpur (Kaman Region)- Dholpur (Muchkund) – MehndipurBalaji- Chittorgarh (Sanwaliyaji)	87.05
56.	Rajasthan	Heritage Circuit 2017-18	Development of Heritage Circuit Development of Rajsamand (Kumbhalgarh Fort) – Jaipur (© Illumination in Jaipur and Nahargarh Fort) -Jhalawar (Gagron Fort) – Chittorgarh (Chittorgarh Fort) – Jaisalmer (Jaisalmer Fort) – Hanumangarh (Gogamedi) – Udaipur (Pratap Gaurav Kendra) – Dholpur (Bagh-	70.61

			I-Nilofer and PuraniChawani) – Nagaur (Meera Bai Smarak, Merta) – Tonk (SunehriKothi)	
57.	Sikkim	North East Circuit 2015-16	Development of Tourist Circuit linking Rangpo (entry) – Rorathang- Aritar- Phadamchen- Nathang-Sherathang- Tsongmo- Gangtok-Phodong- Mangan- Lachung-Yumthang- Lachen- Thangu-Gurudongmer- Mangan- Gangtok-TuminLingee- Singtam (exit)	98.05
58.	Sikkim	North East Circuit 2016-17	Development of Tourist Circuit Linking Singtam– Maka- Temi- BermoikTokel- Phongia- Namchi – Jorthang- Okharey- Sombaria- Daramdin- Jorethang- Melli (Exit)	95.32
59.	Tamil Nadu	Coastal Circuit 2016-17	Development of (Chennai- Mamamallapuram – Rameshwaram – Manpadu – Kanyakumari)	73.13
60.	Telangana	Eco Circuit 2015-16	Development of Eco Tourism Circuit in Mahaboobnagar district	91.62
61.	Telangana	Tribal Circuit 2016-17	Development of Mulugu- Laknavaram- Medavaram- Tadvai- Damaravi- Mallur- Bogatha Waterfalls	79.87
62.	Telangana	Heritage Circuit 2017-18	Development of QutubShahi Heritage Park- Paigah Tombs- Hayat Bakshi Mosque- Raymond's Tomb	96.90
63.	Tripura	North East	Development of Agartala –	82.85

		Circuit 2015-16	Sipahijala – Melaghar – Udaipur – Amarpur- Tirthamukh- Mandirghat– Dumboor- NarikelKunja- Gandachara– Ambassa	
64.	Tripura	North East Circuit 2018-19	Development of SurmaCherra- Unakoti- Jampui Hills- Gunabati – Bhunaneshwari- Neermahal- Boxanagar- Chottakhola- Pilak- Avangchaarra	44.83
65.	Uttar Pradesh	Buddhist Circuit 2016-17	Development of Srawasti, Kushinagar, &Kapilwastu	87.89
66.	Uttar Pradesh	Ramayana Circuit 2016-17	Development of Chitrakoot and Shringverpur	69.45
67.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Ahar-Aligarh- Kasganj-Sarosi (Unnao)- Pratapgarh- Kausambi-Mirzapur- Gorakhpur-Domariyaganj-Basti- Barabanki-Azamgarh-Kairana- Baghpat- Shahjahanpur	71.91
68.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Bijnor- Meerut- Kanpur- Kanpur Dehat- Banda- Ghazipur- Salempur- Ghosi- Balia- Ambedkar Nagar- Aligarh- Fatehpur- Deoria- Mahoba- Sonbhadra- Chandauli- Mishrikh- Bhadohi	67.51
69.	Uttar Pradesh	Heritage Circuit	Development of Kalinjar Fort (Banda)- MagharDham (SantKabir Nagar)- ChauriChaura, Shaheed	36.65

		2016-17	Sthal (Fatehpur)- MahuarshaheedSthal (Ghosi)- Shaheed Smarak (Meerut)	
70.	Uttar Pradesh	Ramayana Circuit 2017-18	Development of Ayodhya	127.21
71.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Jewar-Dadri- Sikandrabad-Noida-Khurja-Banda	12.03
72.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Gorakhnath Temple (Gorakhpur), Devipattan Temple (Balrampur) and Vatvashni Temple (Domariyagunj)	18.30
73.	Uttarakhand	Eco Circuit 2015-16	Integrated Development of Eco- Tourism, Adventure Sports, and Associated Tourism Related Infrastructure for Development of Tehri Lake & Surroundings as New Destination-District Tehri	69.17
74.	Uttarakhand	Heritage Circuit 2016-17	Integrated Development of Heritage Circuit in Kumaon Region – Katarmal -Jogeshwar-Baijnath- Devidhura	76.32
75.	West Bengal	Coastal Circuit 2015-16	Development of Beach Circuit: Udaipur- Digha- Shankarpur- Tajpur- Mandarmani- Fraserganj- Bakhlai- Henry Island	67.99
76.	-	Wayside Amenities 2018-19	Development of Wayside Amenities in Uttar Pradesh and Bihar at Varanasi-Gaya; Kushinagar-Gaya- Kushinagar in	15.07

			collaboration with MoRTH	
Total				5287.90

Details of sanctioned projects under Swadesh Darshan 2.0

S. No.	State	Destination	Name of the Experience	Sanctioned Cost (₹ Crore)	Year of Sanction
1	Andhra Pradesh	Araku-Lambasingi	Borra Cave Experience at Araku	29.87	2023-24
2	Arunachal Pradesh	Nacho	Unlock Nacho Expedition	14.02	2023-24
3	Arunachal Pradesh	Mechuka	Mechuka Cultural Haat	18.48	2023-24
4	Arunachal Pradesh	Mechuka	Mechuka Adventure Park	12.75	2023-24
5	Assam	Kokrajhar	Kokrajhar Wetland Experience	26.67	2023-24
6	Assam	Jorhat	Reimagining Cinnamara Tea Estate	23.91	2023-24
7	Goa	Porvorim	Porvorim Creek Experience	23.56	2024-25
8	Goa	Colva	Colva Beach Experience	15.65	2024-25
9	Karnataka	Hampi	Setting up of 'Traveller nooks'	25.64	2023-24
10	Karnataka	Mysuru	Tonga ride Heritage experience zone	2.72	2023-24

11	Karnataka	Mysuru	Ecological Experience Zone	18.47	2023-24
12	Kerala	Kumarakom	Kumarakom Bird Sanctuary Experience	13.92	2023-24
13	Ladakh	Leh	JulleyLeh Biodiversity Park	24.89	2023-24
14	Ladakh	Kargil	Exploring LOC and Hundarman village Experience	12.01	2023-24
15	Madhya Pradesh	Gwalior	Phoolbagh Experience Zone	16.73	2023-24
16	Madhya Pradesh	Chitrakoot	Spiritual experience at Chitrakoot	27.21	2023-24
17	Maharashtra	Pune	Shivrushti Historical Theme Park- Phase 3	76.22	2024-25
18	Meghalaya	Sohra	Waterfall Trails Experience	27.84	2023-24
19	Meghalaya	Sohra	Meghalayan Age Cave Experience	32.45	2023-24
20	Nagaland	Chumoukedima	Eco-Tourism Exp at Chumoukedima viewpoint	7.87	2024-25
21	Nagaland	Chumuoukedima	Tribal Cultural Experience at Midway Retreat	21.56	2023-24
22	Puducherry	Karaikal	Karaikal beach and waterfront experience	20.29	2023-24
23	Punjab	Kapurthala	Eco Tourism experience at Kanjli wetland	20.06	2023-24

24	Punjab	Amritsar	Border Tourism Experience at Attari	25.90	2024-25
25	Rajasthan	Bundi	Spiritual Experience, Keshavraipatan	17.37	2023-24
26	Sikkim	Gyalshing	Eco-Wellness Experience at Yuksom Cluster	15.40	2023-24
27	Sikkim	Gangtok	Gangtok Cultural Village	22.59	2023-24
28	Tamil Nadu	Mamallapuram	Immersive experience at Shore Temple	30.02	2023-24
29	Telangana	Bhongir	Bhongir Fort Experiential Zone	56.81	2023-24
30	Telangana	Ananathagiri	Eco tourism zone at Ananathgiri forest	38.00	2023-24
31	Uttar Pradesh	Prayagraj	Azad Park and DekhoPrayagraj Trail Exp	13.02	2023-24
32	Uttar Pradesh	Naimisaranya	Vedic- wellness Experience	15.94	2023-24
33	Uttarakhand	Pithoragarh	Rural Tourism Cluster Experience at Gunji	32.20	2023-24
34	Uttarakhand	Champawat	Tea Garden Experience	11.21	2023-24
TOTAL AMOUNT				791.25	

Details of projects sanctioned under PRASHAD Scheme:-

State/UT	S. No.	Project Name	Sanction Year	Approved Cost (₹ in Crore)

Andhra Pradesh	1	Development of Pilgrim Amenities at Amaravati	2015-16	27.77
	2	Development of Srisailem Temple	2017-18	43.08
	3	Development of Pilgrimage Amenities at Sri Varaha Lakshmi Narsimha Swami Vari Devasthanam at Simhachalam	2022-23	54.04
	4	Development of Pilgrimage Tourism Infrastructure in Annavaram Temple Town	2024-25	25.33
Arunachal Pradesh	5	Development of Parshuram Kund	2020-21	37.88
Assam	6	Development of Pilgrimage amenities at Kamakhya Temple	2015-16	29.80
Bihar	7	Development at Patna Sahib	2015-16	29.62
	8	Development of basic facilities at Vishnupad temple	2014-15	3.63
Chhattisgarh	9	Development of Pilgrimage amenities at Maa Bamleshwari Devi Temple	2020-21	48.44
Goa	10	Development of Bom Jesus Basilica	2024-25	16.46
Gujarat	11	Development of Dwarka	2016-17	10.46
	12	Development of Pilgrimage Amenities at Somnath	2016-17	45.36
	13	Development of Promenade at Somnath	2018-19	47.12
	14	Development of Pilgrimage Facilities at Ambaji Temple	2022-23	50.00
Haryana	15	Development of Mata Mansa Devi Temple and Nada Saheb Gurudwara	2019-20	48.53
Jammu and Kashmir	16	Development at Hazratbal Shrine	2016-17	40.46

Jharkhand	17	Development of Baba Baidya Nath Dham	2018-19	36.79
Karnataka	18	Development of Pilgrimage Amenities at Sri Chamundeshwari Devi Temple	2023-24	45.71
Kerala	19	Development at Guruvayur Temple	2016-17	45.19
Madhya Pradesh	20	Development of Amarkantak	2020-21	49.99
	21	Development of Omkareshwar	2017-18	43.93
Maharashtra	22	Development of Trimbakeshwar	2017-18	45.41
Meghalaya	23	Development of Pilgrimage Facilitation at Nongswalia Church, Nartiang Shakti Peeth, Aitnar Pool and Charantala Kali Temple	2020-21	29.29
Mizoram	24	Development of Infrastructure for Pilgrimage and Heritage Tourism at Chite Vang, Zuangtai, Reiek and Aizawl	2022-23	44.89
Nagaland	25	Development of Pilgrimage Infrastructure at Molungkimong, Noksen Church, Aizuto, Wokha and Kohima	2018-19	25.20
	26	Development of Pilgrimage Tourism Infrastructure at Zunheboto	2022-23	18.18
Odisha	27	Infrastructure Development at Puri	2014-15	50.00
Punjab	28	Development of Karuna Sagar Valmiki Sthal at Amritsar	2015-16	6.40
	29	Development of Chamkaur Sahib	2021-22	31.57
Rajasthan	30	Integrated Development of Pushkar/Ajmer	2015-16	32.64

Sikkim	31	Development of Pilgrimage Facilitation at Four Patron Saints, Yuksom	2020-21	33.32
Tamil Nadu	32	Development of Kanchipuram	2016-17	13.99
	33	Development of Velankanni	2016-17	4.86
Telangana	34	Development of Jogulamba Devi Temple	2020-21	38.90
	35	Development of Pilgrimage and Heritage Tourism Infrastructure at Rudreshwara (Ramappa) Temple	2022-23	62.00
	36	Development of Pilgrimage Infrastructure at Bhadrachalam	2022-23	41.38
Tripura	37	Development of Tripura Sundari Temple	2020-21	34.43
Uttar Pradesh	38	Development of Varanasi –Phase –I	2015-16	18.73
	39	Development of Mathura-Vrindavan as Mega Tourist Circuit (Ph-II)	2014-15	10.98
	40	Development of River Cruise Tourism at Varanasi	2017-18	9.02
	41	Construction of Tourist Facilitation Centre at Vrindavan	2014-15	9.36
	42	Development of Varanasi – Phase II	2017-18	44.60
	43	Development of Infrastructure facilities at Govardhan	2018-19	37.59
Uttarakhand	44	Integrated Development of Kedarnath	2015-16	34.77
	45	Development of Infrastructure for Pilgrimage Facilitation in Badrinath Ji Dham	2018-19	56.15

	46	Augmentation of Pilgrimage Infrastructure Facilities at Gangotri and Yamunotri Dham	2021-22	54.36
West Bengal	47	Development of Belur Math	2016-17	30.03
		Total		1597.63

List of Projects sanctioned under 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' (Year of Sanction is 2024-25 Financial Year)

S. No.	State	Project Name	Cost (in ₹ Crore)
	Andhra Pradesh	1. Gandikota – Enriching the Fort and Gorge Experience	77.91
		2. Akhanda Godavari: (Havelock Bridge & Pushkar Ghat), Rajamahendravaram	94.44
	Arunachal Pradesh	3. Siang Adventure & Eco-Retreat, Pasighat	46.48
	Assam	4. Assam State Zoo Cum Botanical Garden, Guwahati	97.12
		5. Beautification of Rang Ghar at Sivasagar	94.76
	Bihar	6. Development of Matsyagandha Lake, Saharsa	97.61
		7. Karamchat Eco-Tourism and Adventure Hub	49.51
	Chhattisgarh	8. Development of Chitrotpala Film City	95.79
		9. Development of Tribal & Cultural Convention Centre	51.87
	Goa	10. Chhatrapati Shivaji Maharaj Museum, Ponda	97.46
		11. Proposed Townsquare, Povorim	90.74

	Gujarat	12.Ecotourism Destination at Kerly (Mokarsagar), Porbandar	99.50
		13.Tented City and Convention Centre, Dhordo	51.56
	Jharkhand	14.Eco-Tourism Development of Tilaiyya, Koderma	34.87
	Karnataka	15.Ecotourism & Cultural Hub at Roerich and Devika Rani Estate Tataguni, Bengaluru	99.17
		16.Development of Savadatti Yallammagudda, Belgavi	100.00
	Kerala	17.Ashtamudi Biodiversity and Eco-recreational Hub, Kollam	59.71
		18.Sargaalaya: Global Gateway to Malabar's Cultural Crucible	95.34
	Madhya Pradesh	19.Orchha A Medieval Splendour	99.92
		20.International Convention Centre for MICE in Bhopal	99.38
	Maharashtra	21.Ex-INS Guldar Underwater Museum, Artificial Reef, and Submarine Tourism, Sindhudurg	46.91
		22.Development of "RAM-KAL PATH" at Nashik	99.14
	Manipur	23.Loktak Lake Experience	89.48
	Meghalaya	24.MICE Infrastructure at Mawkhanu, Shillong	99.27
		25.Re-development of Umiam Lake, Shillong	99.27
	Odisha	26.Development of Hirakud	99.90
		27.Development of Satkosia	99.99
	Punjab	28.Development of Heritage Street, SBS Nagar	53.45
	Rajasthan	29.Development at Amber-Nahargarh and surrounding Area, Jaipur	49.31
		30.Development at JalMahal, Jaipur	96.61

	Sikkim	31.Skywalk, Bhaleydhunga, Yangang, Namchi	97.37
		32.Border Experience, Nathula	68.19
	Tamil Nadu	33.Nandavanam Heritage Park at Mamallapuram	99.67
		34.Garden of flowers at Devala, Ooty	70.23
	Telangana	35.Ramappa Region Sustainable Tourism Circuit	73.74
		36.Somasilla Wellness & Spiritual Retreat Nallamala	68.10
	Tripura	37.51 Shakti Peethas Park at Banduar, Gomati	97.70
	Uttar Pradesh	38.Development of Bateshwar, District- Agra	74.05
		39.Integrated Buddhist Tourism Development, Shrawasti	80.24
	Uttarakhand	40.Iconic City Rishikesh: Rafting Base Station	100.00
TOTAL			3,295.76

LACK OF BANKING FACILITIES IN RURAL AREAS

1638. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

SHRI G. KUMAR NAIK:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has assessed and taken note of the lack of banking facilities in rural / backward areas particularly at district and village level;

- (b) if so, the details thereof along with the norms/guidelines laid down by the Reserve Bank of India for opening of bank branches in rural/backward areas of the country;
- (c) whether the Government has received any proposal to increase the banking facilities in uncovered areas;
- (d) if so, the number of bank branches particularly Scheduled Commercial Banks (SCBs) proposed to be opened in unserved rural/backward areas along with the steps taken/being taken by the Government to open bank branches in unserved areas including the time-frame fixed thereof, State-wise including Karnataka;
- (e) the number of villages in the country which don't have any banking facility in the radius of Five kilometres, State-wise including Karnataka; and
- (f) the steps taken by the Government to ensure banking facility in each village of the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (f) Reserve Bank of India (RBI) has granted general permission to domestic Scheduled Commercial Banks (excluding Regional Rural Banks) to open banking outlets, including branches at any place in the country, without seeking prior approval of RBI in each case. This is subject to at least 25 percent of the total number of banking outlets to be opened in unbanked rural centres i.e. centres having population less than 10,000 (Tier 5 and Tier 6 centres) during a financial year.

Also, in pursuance of extant RBI guidelines, rolling out of banking outlets in uncovered areas is a continuous process looked after by the State Level Bankers' Committee (SLBC) / Union Territory Level Bankers Committee (UTLBC), in consultation with the concerned State Government, member Banks and other stakeholders. Banks, inter-alia, consider proposals for opening banking outlets in the light of RBI's instructions, their business plans and their commercial viability.

Further, the endeavour of the Government is to ensure availability of banking outlet (Bank Branch / Business Correspondent / India Post Payments Bank) within 5 kms of all inhabited villages in the country. Availability of banking outlets is monitored by a Geographic Information System (GIS) based App., namely, the Jan Dhan Darshak (JDD) App.

As per the JDD App, out of total 6,01,328 inhabited villages in the country, 6,00,750 (99.90%) villages are covered with banking outlets (Bank Branch / BC / IPPB) within a radius of 5 kms. Moreover, as on 31.01.2025, out of the total 27,524 inhabited villages in the state of Karnataka, 27,514 (99.96%) villages are covered with banking outlets within a radius of 5kms. Efforts are being undertaken to cover these remaining villages also by suitable banking outlets, status of which is reviewed at a periodical level.

The statewide number of villages not covered by banking outlets (Bank Branch / BC / IPPB) within a radius of 5 Km including the state of Karnataka is given in the enclosed **Statement**.

STATEMENT

State wise number of villages not covered by a Banking Outlet (Bank Branch or a BC or an IPPB Centre) within a radius of 5 km		
S.No.	States / Uts	No. of Unbanked Villages
1	Andaman & Nicobar Islands	36
2	Andhra Pradesh	46
3	Arunachal Pradesh	123
4	Assam	23
5	Bihar	0
6	Chandigarh	0
7	Chhattisgarh	58
8	Dadra and Nagar Haveli & Daman and Diu	0
9	Delhi	0
10	Goa	0
11	Gujarat	21
12	Haryana	0
13	Himachal Pradesh	7
14	Jammu & Kashmir	4
15	Jharkhand	0
16	Karnataka	10
17	Kerala	0
18	Ladakh	22
19	Lakshadweep	0
20	Madhya Pradesh	1
21	Maharashtra	34
22	Manipur	108
23	Meghalaya	5
24	Mizoram	9
25	Nagaland	16
26	Odisha	14
27	Puducherry	0
28	Punjab	0
29	Rajasthan	21

30	Sikkim	1
31	Tamil Nadu	1
32	Telangana	8
33	Tripura	1
34	Uttar Pradesh	2
35	Uttarakhand	7
36	West Bengal	0
Country Total		578
<i>Source: Jan Dhan Darshak App</i>		

IDENTIFICATION OF NO-MINING ZONES

1639. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the status of ecologically sensitive areas such as Deomali, Gandhamardan and Niyamgiri in the State of Odisha and whether these regions have been identified as no-mining zones to protect biodiversity and ensure sustainable resource use;
- (b) the extent of Gram Sabha consultations conducted before granting mining leases in Scheduled Areas, and whether any violations of the Forest Rights Act (FRA) have been reported in the State of Odisha, if so, the details thereof;
- (c) whether mining and energy project clearances are being expedited through PRAGATI meetings, potentially bypassing statutory environmental and tribal welfare safeguards, if so, the details thereof;

- (d) the measures being taken by the Government to prevent environmental degradation and displacement of forest dwellers and tribal communities due to large-scale mining in the State of Odisha; and
- (e) whether the Government proposes any legislation to declare ecologically significant regions as no-mining zones and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) The Government of Odisha vide notification dated 20.03.2023 has declared an area of 18,963.898 ha of the Gandhamardan Hills (Gandhamardan Reserve Forest) between Bargarh and Balangir districts of Odisha as the 'Biodiversity Heritage Site of Odisha' under the provisions of Section 37 of Biological Diversity Act, 2002 and Rule 20 (2) of Odisha Biodiversity Rules, 2012 and as per the criteria of the Guidelines issued by the Forest, Environment and Climate Change Department, Government of Odisha. As per Government of Odisha, there is no plan for granting mining lease as per the Mineral (Auction) Rules, 2015 in these areas. The Government of Odisha has also informed that the biodiversity of Gandhamardan and its medicinal plants including the ancient Nrusinghanath and Harishankar temples existing there are intact on date.
- (b) Consultations with the Gram Sabhas before grant of mining lease in the Scheduled Areas is a statutory requirement. As per the Section 4(5) of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. Gram Sabha is *inter-alia* empowered to regulate access to

community forest resources and can stop any activity, which adversely affects the wildlife, forest and the biodiversity.

- (c) The important developmental projects are being monitored through PRAGATI portal, a platform to review programmes and projects of the Government of India as well as projects flagged by the State Governments for its timely implementation by duly following all statutory regulations and environmental safeguards, as applicable.
- (d) The Government of India has taken several measures to prevent environmental degradation and displacement of forest dwellers and tribal communities due to mining with the aim of balancing economic development with ecological sustainability and social justice. Various Acts and Rules like Environmental Impact Assessment Notification, 2006; Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006; Compensatory Afforestation Fund Act, 2016; Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013; Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980; and Van (Sanrakshan Evam Samvardhan) Rules, 2023 as amended from time to time, ensure the mitigation of adverse effects of mining on the environment and displaced communities.
- (e) The National Mineral Policy, 2019 emphasizes protection of fragile ecosystems and prohibits mining in ecologically fragile areas. Mining is also prohibited in the Eco-sensitive Zones and within 1 km from the boundary of any Protected Area as per the judgment of the Hon'ble Supreme Court dated 26.04.2023 in the matter of IA 1000 of 2023 in W.P © No. 202 of 1995.

फिट इंडिया संडे ऑन साइकिल

1640. श्री दिनेशभाई मकवाणा:

डॉ. राजेश मिश्रा:

श्री अरुण गोविल :

श्री प्रदीप कुमार सिंह:

श्री योगेन्द्र चांदोलिया:

श्री प्रवीण पटेल:

श्री दुलू महतो:

श्री खगेन मुर्मु:

श्री गोडम नागेश :

क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) उत्तर प्रदेश के मेरठ सहित देश में लक्षित जनसांख्यिकीय समूह के बीच फिटनेस को बढ़ावा देने और मोटापा कम करने में 'फिट इंडिया संडे ऑन साइकिल' अभियान की प्रभावशीलता को ट्रैक करने के लिए सरकार की प्रस्तावित योजना का ब्यौरा क्या है;
- (ख) युवाओं और अन्य नागरिकों की व्यापक भागीदारी को प्रोत्साहित करने के लिए कार्यान्वित की जा रही रणनीतियों का ब्यौरा क्या है, विशेष रूप से झारखंड में, जहां फिटनेस के बारे में जागरूकता कम है;
- (ग) किस तरह से उक्त कार्यक्रम से साइकिलिंग प्रतियोगिताओं में भाग लेने वाले बुजुर्गों और विकलांग व्यक्तियों सहित सभी आयु समूहों के लोगों की सहभागिता कैसे सुनिश्चित की जा रही है;
- (घ) सरकार द्वारा प्रत्येक स्कूल, कॉलेज, विश्वविद्यालय, पंचायतों और गांवों आदि में फिटनेस के बारे में जागरूकता पैदा करने के लिए क्या कदम उठाए जा रहे हैं; और
- (ङ) क्या सरकार सीधी संसदीय निर्वाचन क्षेत्र में कोई व्यापक जागरूकता कार्यक्रम आयोजित करने का विचार रखती है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (ग) फिट इंडिया साइकिलिंग अभियान 17 दिसंबर, 2024 को शुरू किया गया था और इस पहल के तहत 'संडे ऑन साइकिल' अभियान झारखंड और उत्तर प्रदेश सहित पूरे देश में लगभग 2 लाख प्रतिभागियों के साथ 4200 स्थानों पर आयोजित किया जा चुका है। इस संबंध में, यह अभियान जनता तक पहुंचने तथा फिटनेस और स्वास्थ्य का संदेश फैलाने के लिए डॉक्टरों, डाकियों, सरकारी अधिकारियों, अर्धसैनिक बलों आदि जैसे विविध समूहों और हितधारकों तक पैठ बनाने के लिए प्रयासरत है। यह पहल समाज के सभी आयु समूहों और वर्गों के लिए समावेशी है और इसका उद्देश्य जनता के बीच व्यावहारिक बदलाव लाना तथा उन्हें फिटनेस और स्वस्थ जीवन शैली की ओर ले जाना और इस प्रकार मोटापा कम करना है। इसके अलावा सोशल मीडिया इन्फ्लूंसर्स, स्वयंसेवकों, साइकिल समूहों को सम्मिलित किया गया है ताकि वे जनता को इस अभियान से जुड़ने के लिए प्रेरित कर सकें। साथ ही, साइकिलिंग और अन्य फिटनेस समूहों को फिट इंडिया पोर्टल पर पंजीकरण करने और उनके कार्यक्रमों को ट्रैक करने के लिए प्रोत्साहित किया जा रहा है। फिट इंडिया मोबाइल एप्लीकेशन में साइकिलिंग कार्यक्रमों को ट्रैक करने और बेहतर युवा सहभागिता के लिए चैलेंज की भी सुविधा उपलब्ध है।

(घ) फिट इंडिया मिशन के तहत, फिट इंडिया फ्रीडम रन, फिट इंडिया वीक, राष्ट्रीय खेल दिवस, फिट इंडिया क्विज़ आदि जैसे विभिन्न अभियानों के माध्यम से हर स्कूल, कॉलेज, विश्वविद्यालय, पंचायत और गाँव आदि में फिटनेस के प्रति जागरूकता पैदा की जाती है। इन अभियानों के दौरान हितधारकों को फिट और स्वस्थ जीवन जीने के लिए संतुलित आहार, दैनिक व्यायाम, स्वदेशी खेलों को बढ़ावा देने आदि के लिए प्रोत्साहित किया जाता है। इन अभियानों के माध्यम से फिट इंडिया मिशन पूरे देश में लगभग 30 करोड़ नागरिकों तक पहुँच विकसित कर चुका है।

(ङ) फिट इंडिया मिशन का उद्देश्य फिट इंडिया फ्रीडम रन, फिट इंडिया सप्ताह, राष्ट्रीय खेल दिवस आदि जैसे अभियानों के माध्यम से सीधी संसदीय क्षेत्र सहित पूरे देश में सभी हितधारकों तक पहुंचना और देश भर में फिटनेस और स्वास्थ्य का संदेश फैलाना है।

NATIONAL FOREST POLICY

1641. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the current percentage of area under forest and tree cover across the country till date;
- (b) the details of initiatives taken by the Government to increase the forest and tree cover of the country to 33 per cent as per the National Forest Policy;
- (c) whether the Government is planning to amend the National Forest Policy to renew the provisions in line with recent developments in climate change; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) As per the India State of Forest Report (ISFR) – 2023 published by Forest Survey of India (FSI), Dehradun, 25.17% of the geographical area of the country is under forest and tree cover.
- (b) The Ministry provides technical and financial assistance to States/Uts under various schemes and programs namely, Green India Mission, Nagar Van Yojana, Forest Fire Prevention and Management Scheme, Compensatory Afforestation Fund Management and Planning Authority (CAMPA), Nagar Van Yojana (NVY) and Mangrove Initiative for Shoreline Habitats & Tangible Incomes (MISHTI). The

tree plantation campaign “Ek Ped Maa Ke Naam” was also launched during June, 2024 to undertake plantation activities across the country.

(c) and (d) Afforestation activities are also taken up under various programmes and schemes of line Ministries such as Mahatma Gandhi National Rural Employment Guarantee Scheme, National Bamboo Mission, Sub-Mission on Agroforestry etc. and under schemes of State Government/UT Administration. The multi departmental efforts have yielded good results in conserving and enhancing the forest cover in the country.

India's climate actions across various sectors are embedded in various programme and schemes. The National Action Plan on Climate Change (NAPCC) provides the overarching framework for all climate actions and comprises missions in specific areas of solar energy, enhanced energy efficiency, sustainable habitat, water, sustaining Himalayan ecosystems, Green India, sustainable agriculture, human health and strategic knowledge for climate change. All these Missions are institutionalized and implemented by their respective Nodal Ministries/ Departments.

SHORTAGE OF QUALIFIED TEACHERS IN RURAL SCHOOLS UNDER SSA

1642. SHRI DHAIRYASHEEL RAJSINH MOHITE PATIL:

SHRI BHASKAR MURLIDHAR BHAGARE:

SHRIMATI SUPRIYA SULE:

DR. AMOL RAMSING KOLHE:

SHRI SANJAY DINA PATIL:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether rural schools across the country face severe shortage of qualified teachers under Samagra Shiksha Abhiyan (SSA);
- (b) if so, the number of vacancies of teachers in village schools in Maharashtra during the last three years;
- (c) whether any incentives such as rural allowances or housing facilities are being provided to teachers in remote villages, if not, the reasons therefor;
- (d) whether any special training programs or workshops are conducted to upskill teachers in these areas, if so, the details thereof;
- (e) whether teachers in village schools are provided specialized training for handling multi-grade teaching scenarios;
- (f) whether the Government is leveraging technology for teacher training in rural areas, if so, the details of digital tools and e-learning platforms being used for teacher training;
- (g) if so, the number of teachers who have undergone such training during the last three years, State/UT-wise;
- (h) whether the Government is collaborating with NGOs/private institutions/international organizations to enhance the teacher training in village schools; and
- (i) if so, the details of such collaborations and the impact observed in rural areas?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDARY):

(a) to (c) The data regarding the number of rural schools having shortage of qualified teachers across the country as well as the number of vacancies of teachers in village schools of Maharashtra are maintained by the respective State Governments/Union Territory administrations.

Education being a subject in the Concurrent List of the Constitution, an overwhelming majority of the schools in the country comes under the administrative control of States/Uts. The recruitment, service conditions including rural allowances or housing facilities and rational deployment of teachers come under the purview of the respective State Governments/UT Administrations. Further, Recruitment is a continuous process and vacancies arise due to a number of factors like retirement, resignation, increased requirement of teachers because of the enhanced students' strength etc.

The Central Government through the Centrally Sponsored Scheme of Samagra Shiksha, provides financial assistance to the States and Uts to maintain appropriate Pupil-Teacher Ratio (PTR) for various levels of schooling, as per norms prescribed in the Right of Children to Free and Compulsory Education (RTE) Act, 2009, as amended from time to time. The progress regarding filling up of teacher vacancies through a competitive selection examination conducted by States/Uts, with due care for consistency and sanctity and after a technology based comprehensive teacher requirement planning and forecasting exercise, is periodically reviewed by the Department of School Education & Literacy with States/Uts.

(d) to (g) In order to provide continuous professional development opportunities to the teachers, NISHTHA (National Initiative for School Heads' and Teachers' Holistic Advancement) program has been introduced by the National Council of Education, Research and Training (NCERT). It aligns with the NEP 2020's focus on enhancing teacher competency, fostering innovative pedagogical practices, and integrating technology into education. The NISHTHA training programme is available on the DIKSHA portal. The pedagogical perspective being transacted in these training programmes enables teachers to handle multi-grade teaching scenario also.

Number of teachers trained under different NISHTHA programmes conducted by NCERT in the last three years, state-wise are given in the enclosed **Statement** (also available at https://www.education.gov.in/parl_ques.)

(h) and (i) The National Council of Educational Research and Training (NCERT) conducts training programmes for Key Resource Persons (KRPs), identified by States/Uts and also by organizations as Kendriya Vidyalaya Sangathan (KVS)/ Navodaya Vidyalaya Sangathan (NVS)/ Eklavya Model Residential School (EMRS), etc. from across the country on various themes related with school education in line with NEP 2020 and National Curriculum Frameworks. These KRPs in turn organize training programmes for all teachers including those working in rural areas across the country.

STATEMENT

State-wise number of teachers trained under different NISHTHA programmes conducted by NCERT in the last three years,

State/ UT	No. of Certificates Issued			
	NISHTHA Elementary	NISHTHA Secondary	NISHTHA FLN	NISHTHA ECCE
Andaman and Nicobar Islands	3979	2115	1715	371
Andhra Pradesh	92843	28678	33495	2149
Arunachal Pradesh	5738	965	1866	158
Assam	2228	44995	19350	548
Bihar	288917	41264	216399	1313
Chandigarh	4019	2397	1894	200
Chhattisgarh	111936	30645	38036	3092
DDN & DD	1859	280	1263	534
Delhi	24156	13370	8260	2411
Goa	2890	7229	4815	1382
Gujarat	108135	62099	63188	2285
Haryana	63239	18093	20584	1131
Himachal Pradesh	12020	19580	5221	358
Jammu and Kashmir	92646	24612	47970	29698
Jharkhand	88524	12995	42583	947
Karnataka	145801	68549	105720	17229
Kerala	N.I.		481	518
Ladakh	4514	1381	1602	1061
Lakshadweep	N.I.	350	327	0
Madhya Pradesh	261997	45541	121721	3709
Maharashtra	23857	109583	65628	2554
Manipur	11053	3658	7344	202
Meghalaya	20475	3358	1405	325
Mizoram	2607	2276	1539	69
Nagaland	1327	3042	4087	2397
Odisha	174197	16331	67982	7084

Puducherry	3611	2070	1582	21
Punjab	622	3056	45590	1902
Rajasthan	173265	113881	135811	43062
Sikkim	N.I.	4345	3785	231
Tamilnadu	N.I.		857	958
Telangana	N.I.	53411	41338	554
Tripura	11492	202	15086	90
Uttar Pradesh	525928	D.N.I.	201275	25266
Uttarakhand	689	23927	28178	1124
West Bengal	N.I.		571	553
Total	2264564	764278	1358548	155486

Source: NCERT

N.I – Not implemented

D.N.I – Discontinued and not yet implemented

PEACOCK POACHING AND KILLING

1643. DR. SHASHI THAROOR:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government devised a list of the areas where, in the past decade, the incidences of peacock poaching and killing have been the highest;
- (b) if so, the details thereof, State-wise;
- (c) if not, whether the Government plans to undertake a study to record the incidences of peacock poaching and killing;

- (d) whether the Government has undertaken any study to research the ways through which the peacocks are poached and killed and to recommend governance or legislative measures to deal with such incidents; and
- (e) if so, the details thereof and if not, whether the Government proposes to undertake such research?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b) Indian peafowl (*Pavo cristatus*) is listed in Schedule I of the Wild Life (Protection) Act, 1972 which prohibits its hunting. Management and protection of wild life is primarily the responsibility of the concerned State/Union Territory Governments. The reports regarding hunting of the species are not collated at the level of Ministry.

(c) to (e) The State Governments have been empowered to authorize an officer not below the rank of Assistant Conservator of Forests for the purpose of making investigations into any offence against any provision of the Wild Life (Protection) Act, 1972 Act. Further, the Act also empowers the Chief Wild Life Wardens or the authorized officers to take action against the offenders.

RAMSAR SITES IN TAMIL NADU

1644. SHRI S. JAGATHRATCHAKAN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

(a) the details of the allocation of funds for the protection of Ramsar sites in the country during the last five years, State-wise and year-wise including Tamil Nadu; and

(b) whether the initiatives taken by the Government have been successful in addressing the degradation faced by the Ramsar sites in the country, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) Under the scheme of 'National Plan for Conservation of Aquatic Ecosystems (NPCA)', financial assistance (central share) of Rs. 44.84 crores was provided to the respective States/Uts including Tamil Nadu during last five years for conservation and management of 27 Ramsar sites. The State/UT-wise and year-wise details of these funds are given in the enclosed **Statement**.

(b) In addition to implementation of the centrally sponsored scheme of NPCA, the Ministry of Environment, Forest & Climate Change (MoEF&CC) has notified the Wetlands (Conservation and Management) Rules, 2017 under the provisions of the Environment (Protection) Act, 1986 as a regulatory framework for the conservation and management of wetlands (including Ramsar Sites) across the country. These Rules inter-alia, prohibit the solid waste dumping, discharge of untreated wastes and effluents.

In order to promote the unique conservation values of Ramsar Sites, MoEF&CC has launched the Amrit Dharohar Initiative in 2023. The key components are Species and Habitat Conservation, Nature Tourism, Wetlands

Livelihoods and Wetlands Carbon Assessment. Various initiatives under Amrit Dharohar such as Floral and Faunal inventory of Ramsar Sites published by BSI and ZSI respectively, Training Module for Nature Guides under the Green Skill Development Programme, Training of 196 local community members as nature guides in collaboration with Ministry of Tourism and series of educational videos developed through NCERT have helped in equipping the stakeholders for better conservation and management of Ramsar sites.

STATEMENT

State/UT-wise and year-wise details of funds allocated during last five years for conservation and management of 27 Ramsar sites including Tamil Nadu

(Amount in Rs. Lakhs)

	State/UT	2019-20	2020-21	2021-22	2022-23	2023-24
1.	Andhra Pradesh	-	-	-	-	-
2.	Assam	-	-	-	-	-
3.	Bihar	43.754	-	-	-	-
4.	Gujarat	114.558	-	-	-	20.58
5.	Goa	-	-	-	-	-
6.	Haryana	48.63	-	-	-	-
7.	Himachal Pradesh	-	-	-	-	-
8.	Jammu and Kashmir	36.00	-	-	900.00	-
9.	Jharkhand	-	-	-	-	-
10.	Karnataka	-	-	-	-	-
11.	Kerala	-	-	-	-	-
12.	Ladakh	-	-	-	-	-

13.	Madhya Pradesh	156.06	-	-	-	-
14.	Maharashtra	-	-	-	-	-
15.	Manipur	-	-	-	-	100
16.	Mizoram	96.85	75.35	154.212	39.47	59.20
17.	Odisha	410.00	537.00	165.00	-	127.50
18.	Punjab	-	-	-	-	-
19.	Rajasthan	-	-	-	-	-
20.	Sikkim	106.20	-	-	-	-
21.	Tamil Nadu	137.22	-	-	-	-
22.	Tripura	312.83	-	-	-	-
23.	Uttar Pradesh	61.70	57.84	36.53	-	107.49
24.	Uttarakhand	-	-	-	-	-
25.	West Bengal	429.10	-	-	-	149.93
	Total	1952.90	671.02	355.75	1089.40	414.77

Grand Total: **Rs 4483.84 lakhs** or say **Rs 44.84 Crores**

CONSERVATION OF MARINE LIFE

1645. SHRIMATI DAGGUBATI PURANDESWARI:

Will the **MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the detailed progress of aquatic life restoration programme, such as artificial reef installations, in marine biodiversity;
- (b) the details of the Government's plan to use international collaborations, to combat marine plastic pollution and improve ocean health and marine life;

- (c) the steps taken by the Government to address the threat of rising ocean temperatures on marine ecosystems, particularly coral reefs, which face significant bleaching and extinction risks;
- (d) the initiatives being implemented to mitigate the effects of warming oceans on India's fisheries sector, ensuring sustainable livelihoods for coastal communities and marine life; and
- (e) whether the Government is considering to integrate these technologies with policy frameworks for better implementation and monitoring of conservation strategies for marine life, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) Artificial reefs are engineering interventions designed to rehabilitate and/or enhance natural habitats, increase productivity, and manage aquatic resources, including habitat improvement. The installation of artificial reefs in India is part of ongoing efforts to restore marine ecosystems, enhance biodiversity, and support sustainable fishing practices. The Zoological Survey of India (ZSI) plays a significant role in coral restoration and transplantation. India's largest coral translocation project, led by ZSI, involved relocating 16,522 corals from intertidal and subtidal zones to suitable sites around Narara, Gujarat. Additionally, 2,000 coral cement frames (artificial reefs) have been strategically placed to ensure the long-term preservation of marine biodiversity. The Department of Fisheries has sanctioned 937 artificial reef units across 11 coastal states and Union Territories,

with an investment of ₹176.81 crore under the Pradhan Mantri Matsya Sampada Yojana (PMMSY) to promote the restoration of aquatic life.

(b) India is one of the lead countries of GloLitter Partnership programme. The programme is of International Maritime Organisation (IMO) to support participating countries to tackle marine plastic litter issues on national and regional level both from shipping and fisheries sectors, implementing in partnership with Food & Agriculture Organisation of United Nation. India has constituted National task force and published National Action Plan for on Marine Plastic Litter from Sea-based sources.

(c) The Indian National Centre for Ocean Information Services (INCOIS) provides early warnings of potential coral bleaching using satellite data, helping to protect coral ecosystems and support climate resilience efforts. The Coral Bleaching Alert System (CBAS) assesses thermal stress accumulated in coral environments based on sea surface temperature. Information derived from CBAS is disseminated every three days, including data on hotspots, the degree of heating weeks, and time series products. The Zoological Survey of India (ZSI) has studied the significant impacts of bleaching on hard coral species in Indian waters. Using advanced climate modelling techniques, ZSI provides valuable insights for the development of effective conservation strategies and timely interventions.

(d) The Fishery Survey of India (FSI) collects vital information on the distribution of fish stocks, the composition of various species, and the effects of fluctuations in ocean temperature on marine biodiversity. FSI helps fishers adapt to changes in the marine ecosystem and provides guidance on sustainable fishing practices.

Additionally, FSI conducts awareness campaigns and educational initiatives for coastal communities to raise awareness about climate-resilient fishing methods and alternative sources of income for sustainable livelihoods.

(e) The Government of India is integrating advanced technologies with policy frameworks to improve the implementation and monitoring of marine life conservation strategies. Satellite imagery, remote sensing technologies, and autonomous underwater vehicles, such as the C-bot, are used to monitor ocean conditions, including sea surface temperature, salinity, water quality, and coral health. These technologies support early warning systems to protect coral ecosystems, enhance climate resilience, and assist in policy formulation to track ecosystem health, detect illegal fishing, and monitor coral reefs and marine protected areas (MPAs).

Climate-resilient technologies and practices developed by leading institutions in the fields of oceanography, marine biology, fisheries, and coastal management—such as CSIR-National Institute of Oceanography (CSIR-NIO), National Institute of Ocean Technology (NIOT), Indian National Centre for Ocean Information Services (INCOIS), and the Central Marine Fisheries Research Institute (CMFRI), are employed in conservation strategies for marine life.

उस्मानाबाद रत्नागिरी-सिंधुदुर्ग और यवतमाल-वाशिम संसदीय निर्वाचन क्षेत्रों में
कारपोरेट सामाजिक दायित्व के अंतर्गत स्वीकृत निधि

1646. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

श्री नारायण तातू राणे:

श्री संजय उत्तमराव देखमुख:

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में कारपोरेट सामाजिक दायित्व (सीएसआर) के माध्यम से पर्यावरण, कौशल विकास, जल और स्वच्छता जैसे सामाजिक क्षेत्रों में कार्यरत संगठनों की राज्यवार संख्या कितनी है;
- (ख) विगत पांच वर्षों के दौरान देश में विशेषकर महाराष्ट्र के उस्मानाबाद, रत्नागिरी-सिंधुदुर्ग और यवतमाल-वाशिम संसदीय निर्वाचन क्षेत्रों में उक्त संगठनों/गैर-सरकारी संगठनों द्वारा स्वीकृत/आवंटित निधि का ब्यौरा क्या है;
- (ग) विगत पांच वर्षों के दौरान इन गैर-सरकारी संगठनों द्वारा महाराष्ट्र में उपयोग की गई निधि का जिलावार और वर्ष-वार ब्यौरा क्या है और इन गैर-सरकारी संगठनों को सीएसआर के अंतर्गत कितनी धनराशि जारी की गई है;
- (घ) सीएसआर के अंतर्गत विशेषकर महाराष्ट्र के उस्मानाबाद, रत्नागिरी-सिंधुदुर्ग और यवतमाल-वाशिम संसदीय निर्वाचन क्षेत्रों के आकांक्षी जिलों में कार्य कर रहे गैर-सरकारी संगठनों और उनके द्वारा किए गए कार्यों का ब्यौरा क्या है; और
- (ङ) इसमें सुधार के लिए सरकार द्वारा क्या विशिष्ट कदम उठाए गए हैं?

कॉरपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) मंत्रालय द्वारा सीएसआर व्यय का संगठनवार ब्यौरे का रखरखाव नहीं किया जाता है। तथापि, एमसीए21 रजिस्ट्री में कंपनियों द्वारा की गई फाइलिंग के आधार पर, पिछले पांच वित्तीय वर्षों (वित्त वर्ष) अर्थात् 2018-19 से 2022-23 के लिए पर्यावरण, कौशल विकास, जल और स्वच्छता जैसे सामाजिक क्षेत्रों सहित सीएसआर व्यय का राज्य/संघ राज्य क्षेत्रवार और वर्षवार तथा कंपनियों की संख्या सहित विकास क्षेत्रवार ब्यौरा, क्रमशः संलग्न **विवरण -I**, **विवरण -II** और **विवरण -III** में दिया गया है।

(ख) सीएसआर कानूनी ढांचे के तहत सीएसआर निधि की मंजूरी/आवंटन का कोई प्रावधान नहीं है। तथापि, एमसीए21 रजिस्ट्री में कंपनियों द्वारा की गई फाइलिंग के आधार पर, पिछले पांच वित्तीय वर्षों

(वित्त वर्ष) अर्थात् 2018-19 से 2022-23 के लिए महाराष्ट्र में सीएसआर व्यय का जिलावार ब्यौरा अनुलग्नक-III में है।

(ग) और (घ) कंपनी (सीएसआर नीति) नियम, 2014 के नियम 4(1) के साथ तथापि अधिनियम की धारा 135 के तहत निर्धारित किया गया है कि कंपनी के बोर्ड को अपनी सीएसआर कार्यकलापों को या तो स्वयं द्वारा या निम्नलिखित के माध्यम से करने का अधिकार है-

- i. अधिनियम की धारा 8 के तहत स्थापित कंपनी, या कोई पंजीकृत सार्वजनिक न्यास या पंजीकृत संस्था, जिसे धारा 10 के खंड (23ग) के उप-खंड (iv), (v), (vi) या (viक) के तहत छूट दी गई है या धारा 12क के तहत पंजीकृत और आयकर अधिनियम, 1961 (1961 का 43) की 80जी के तहत अनुमोदित है, जिसे कंपनी द्वारा अकेले या किसी अन्य कंपनी के साथ मिलकर स्थापित किया गया है; या
- ii. अधिनियम की धारा 8 के तहत स्थापित कंपनी या केंद्रीय सरकार या राज्य सरकार द्वारा स्थापित पंजीकृत न्यास या पंजीकृत संस्था; या
- iii. संसद या राज्य विधानमंडल के अधिनियम के तहत स्थापित कोई इकाई; या
- iv. अधिनियम की धारा 8 के तहत स्थापित एक कंपनी, या एक पंजीकृत सार्वजनिक न्यास या एक पंजीकृत सोसायटी, जिसे धारा 10 के खंड (23 सी) के उप-खंड (iv), (v), (vi) या (viक) के तहत छूट दी गई है या धारा 12क के तहत पंजीकृत है और आयकर अधिनियम, 1961 के 80जी के तहत अनुमोदित है, और इसी तरह की कार्यकलापों को करने में कम से कम तीन वर्ष का स्थापित ट्रैक रिकॉर्ड है।

इसके अतिरिक्त, कंपनी (सीएसआर नीति) नियम, 2014 को 22 जनवरी, 2021 को संशोधित किया गया था और केंद्रीय सरकार के साथ उपरोक्त कार्यान्वयन एजेंसियों का पंजीकरण 1 अप्रैल, 2021 से अनिवार्य कर दिया गया है। आज की तारीख तक कुल 87578 कार्यान्वयन एजेंसियों ने एमसीए21 रजिस्ट्री के साथ पंजीकरण किया है। कार्यान्वयन एजेंसियों का राज्य/संघ राज्य क्षेत्र-वार डाटा मंत्रालय द्वारा नहीं रखा जाता है।

मंत्रालय संसदीय निर्वाचन क्षेत्र-वार और कार्यान्वयन एजेंसी-वार सीएसआर व्यय का डाटा नहीं रखता है। इसके अतिरिक्त, महाराष्ट्र में वर्षवार और जिलावार सीएसआर व्यय का ब्यौरा संलग्न **विवरण -IV** में दिया गया है।

एमसीए21 रजिस्ट्री में कंपनियों द्वारा की गई फाइलिंग के आधार पर, पिछले पांच वित्तीय वर्षों (वित्त वर्ष) अर्थात् 2018-19 से 2022-23 के लिए महाराष्ट्र में सीएसआर व्यय का आकांक्षी जिलावार ब्यौरा संलग्न **विवरण -V** में दिया गया है।

(ड) मौजूदा सीएसआर कानूनी ढांचे के अनुसार, सीएसआर प्रावधान देश के सामाजिक, आर्थिक और शैक्षिक रूप से पिछड़े क्षेत्रों सहित सभी क्षेत्रों या सेक्टरों में लागू होते हैं। इसी तरह, अधिनियम की अनुसूची VII पात्र सीएसआर कार्यकलापों को सूचीबद्ध करती है। अनुसूची VII के अनुसार, भूख, गरीबी और कुपोषण को खत्म करना, स्वास्थ्य देखभाल को बढ़ावा देना, स्वच्छता और सुरक्षित पेयजल की व्यवस्था, आजीविका संवर्धन परियोजनाएं, सामाजिक और आर्थिक रूप से पिछड़े समूहों द्वारा सामना की जाने वाली असमानताओं को कम करने के उपाय, ग्रामीण खेलों को बढ़ावा देने के लिए प्रशिक्षण आदि जैसे कार्यकलापों को पात्र सीएसआर कार्यकलापों के रूप में माना जाता है। सीएसआर अधिदेशित कंपनियों का बोर्ड कंपनी (सीएसआर नीति) नियम 2014 की पूर्ति के अध्यक्षीन अधिनियम की अनुसूची VII के तहत निर्दिष्ट कोई भी कार्यकलाप प्रारंभ कर सकता है।

विवरण -I

2018-19 से 2022-23 तक सेक्टर-वार सीएसआर व्यय						
(करोड़ रुपये में)						
क्र.सं.	विकास क्षेत्र	वित्त वर्ष 2018-19	वित्तीय वर्ष 2019-20	वित्त वर्ष 2020-21	वित्त वर्ष 2021-22	वित्तीय वर्ष 2022-23
1	कृषि वानिकी	64.75	67.38	20.90	34.27	65.07
2	पशु कल्याण	98.33	106.12	193.55	168.79	315.98
3	सशस्त्र बल, वयोवृद्ध, वीरांगनाएं/आश्रित	90.18	62.06	84.05	47.22	62.27
4	कला और संस्कृति	225.94	933.57	493.13	248.34	441.02

5	प्राकृतिक संसाधनों का संरक्षण	173.55	160.60	92.00	273.82	580.37
6	शिक्षा	6111.66	7179.51	6693.25	6569.82	10085.78
7	पर्यावरणीय स्थिरता	1368.27	1470.53	1030.16	2433.24	1960.13
8	लैंगिक समानता	51.86	82.93	43.83	104.67	119.83
9	स्वास्थ्य देखभाल	3617.15	4905.72	7325.83	7816.29	6830.60
10	आजीविका संवर्धन परियोजनाएं	907.98	1077.72	938.91	854.78	1654.39
11	केंद्र सरकार की अन्य निधियां	1156.86	1790.69	3491.30	1620.09	1091.86
12	गरीबी, भूखमरी उन्मूलन, कुपोषण	1195.78	1159.71	1407.58	1896.95	1232.62
13	ग्रामीण विकास परियोजनाएं	2434.17	2301.02	1850.71	1833.76	2005.37
14	सुरक्षित पेयजल	228.23	253.40	203.13	182.68	246.36
15	स्वच्छता	506.66	521.72	338.97	313.26	429.91
16	वरिष्ठ नागरिक कल्याण	46.52	52.33	56.47	79.58	132.87
17	महिलाओं के लिए घरों और छात्रावासों की स्थापना	57.01	48.50	44.52	100.92	48.53
18	अनाथालय की स्थापना	12.89	36.50	21.88	27.52	41.24
19	स्लम क्षेत्र विकास	51.06	42.94	88.95	58.38	93.84
20	सामाजिक-आर्थिक असमानताएं	167.92	214.88	149.81	164.90	154.01
21	विशेष शिक्षा	186.13	196.88	209.24	190.52	305.67
22	प्रौद्योगिकी इन्क्यूबेटर	32.10	53.50	62.62	8.57	1.38
23	खेलों को बढ़ावा देने के लिए प्रशिक्षण	310.16	304.00	243.39	291.85	526.14
24	व्यावसायिक कौशल	798.36	1181.23	717.65	1034.18	1164.19
25	महिला सशक्तिकरण	236.54	259.57	206.00	261.34	396.99
26	एनईसी/उल्लेख नहीं किया गया*	87.61	502.79	203.14	0.59	1.50
	कुल	20217.65	24965.82	26210.95	26616.30	29987.92

(31.03.2024 तक के आंकड़े) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

* कंपनियों ने या तो क्षेत्र के नाम निर्दिष्ट नहीं किए या एक से अधिक क्षेत्रों का उल्लेख किया जहां परियोजनाएं शुरू की गई थीं।

विवरण - II

राज्य/संघ राज्य क्षेत्र-वार सीएसआर व्यय 2018-19 से 2022-23 तक (करोड़ रुपये में)						
क्र.सं.	राज्य/केंद्र शासित प्रदेश	वित्त वर्ष 2018-19	वित्तीय वर्ष 2019-20	वित्त वर्ष 2020-21	वित्त वर्ष 2021-22	वित्तीय वर्ष 2022-23
1	अंडमान और निकोबार	0.82	1.29	2.86	9.71	2.53
2	आंध्र प्रदेश	665.97	710.23	719.81	656.79	954.63
3	अरुणाचल प्रदेश	24.56	18.02	10.58	119.42	13.35
4	असम	210.00	285.00	180.23	406.17	470.24
5	बिहार	137.95	110.48	89.89	165.97	235.36
6	चंडीगढ़	11.46	15.58	13.40	50.88	18.06
7	छत्तीसगढ़	149.35	269.68	325.63	305.29	596.11
8	दादरा और नगर हवेली और दमन और दीव	19.73	27.87	27.23	18.24	23.11
9	दिल्ली	750.85	830.00	724.59	1193.93	1462.66
10	गोवा	46.77	43.91	41.92	45.43	58.11
11	गुजरात	1082.18	984.37	1461.60	1603.93	1982.26
12	हरियाणा	378.11	537.91	550.86	683.95	700.16
13	हिमाचल प्रदेश	78.79	78.78	106.31	140.22	138.52
14	जम्मू और कश्मीर	36.44	25.27	35.56	50.68	71.22
15	झारखंड	109.80	155.21	226.54	193.33	388.13
16	कर्नाटक	1257.69	1448.16	1277.81	1839.73	1985.23
17	केरल	354.78	298.56	290.67	239.73	351.60
18	लक्षद्वीप	0.39	-	0.01	0.45	0.02
19	लेह और लद्दाख	-	-	-	14.84	11.72
20	मध्य प्रदेश	243.55	220.46	375.51	427.10	655.86
21	महाराष्ट्र	3147.72	3353.24	3464.81	5380.07	5494.77
22	मणिपुर	7.81	14.21	10.39	15.62	53.45

23	मेघालय	16.54	17.65	17.63	19.63	21.73
24	मिजोरम	0.11	0.25	0.97	6.94	10.99
25	नागालैंड	2.12	5.10	3.57	12.46	13.57
26	ओडिशा	697.91	717.39	578.16	670.32	987.70
27	पुडुचेरी	9.15	11.32	12.43	9.31	12.55
28	पंजाब	166.85	189.44	158.46	184.89	247.47
29	राजस्थान	595.49	734.12	670.00	711.82	1102.16
30	सिक्किम	5.87	10.99	17.28	28.24	36.18
31	तमिलनाडु	877.08	1072.26	1174.07	1432.06	1558.66
32	तेलंगाना	428.06	445.80	627.71	685.87	1006.63
33	त्रिपुरा	23.06	9.40	9.29	15.91	19.26
34	उत्तर प्रदेश	521.32	577.98	907.32	1339.18	1152.43
35	उत्तराखंड	172.31	124.70	160.58	228.08	301.11
36	पश्चिम बंगाल	382.23	423.85	471.48	567.21	759.51
37	अन्य केंद्रीकृत फंड	1156.86	1790.69	3491.30	1620.09	1091.86
38	पैन इंडिया*	6443.53	9385.66	7805.03	5522.74	5988.91
39	एनईसी/उल्लेख नहीं किया गया *	4.44	20.97	169.47	0.09	10.12
	कुल	20217.65	24965.82	26210.95	26616.30	29987.92

(31.03.2024 तक के आंकड़े) (स्रोत: कारपोरेट डाटा मैनेजमेंट सेल)

* कंपनियों ने या तो राज्य/संघ राज्य क्षेत्र के नाम निर्दिष्ट नहीं किए या एक से अधिक राज्य/संघ राज्य क्षेत्रों को इंगित किया जहां परियोजनाएं शुरू की गई थीं।

विवरण- III

2018-19 से 2022-23 तक कंपनियों की संख्या के साथ वर्षवार सीएसआर व्यय			
क्र. सं.	वित्तीय वर्ष	कंपनियों की संख्या	करोड़ रुपये में
1	वित्त वर्ष 2018-19	25181	20217.65
2	वित्त वर्ष 2019-20	22985	24965.82
3	वित्त वर्ष 2020-21	20840	26210.95
4	वित्त वर्ष 2021-22	19887	26616.30
5	वित्त वर्ष 2022-23	24392	29987.92

(31.03.2024 तक के आंकड़े) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

विवरण -IV

2018-19 से 2022-23 तक महाराष्ट्र में जिलेवार सीएसआर व्यय (करोड़ रुपये में)						
क्र.सं.	जिलावार	वित्त वर्ष 2018-19	वित्तीय वर्ष 2019-20	वित्त वर्ष 2020-21	वित्त वर्ष 2021-22	वित्तीय वर्ष 2022-23
1	अहिल्यानगर	11.42	10.64	33.08	31.83	48.73
2	अकोला	0.86	1.50	0.55	2.43	2.06
3	अमरावती	3.36	10.51	2.75	8.85	20.83
4	बीड	3.48	3.13	2.70	11.34	16.21
5	भंडारा	2.65	4.98	4.16	2.25	5.05
6	बुलढाणा	1.26	2.31	1.33	23.71	3.37
7	चंद्रपुर	3.96	3.55	6.24	22.36	34.34
8	छत्रपति संभाजीनगर	18.68	66.69	73.46	95.40	121.56
9	धाराशिव	3.75	2.66	7.37	12.88	25.17
10	धुले	5.49	8.90	7.20	5.03	10.61
11	गढ़चिरौली	1.98	1.38	9.32	18.09	14.55
12	गोंदिया	5.29	5.76	0.44	1.13	0.41
13	हिंगोली	0.09	0.13	0.88	2.63	2.29
14	जलगांव	1.42	0.89	4.34	16.36	27.59
15	जालना	7.38	6.19	8.48	13.83	19.67
16	कोल्हापूर	8.19	10.67	16.21	16.48	16.85
17	लातूर	1.47	2.56	4.04	8.10	16.05
18	मुंबई शहर	70.27	276.83	394.15	2975.73	2763.44
19	मुंबई उपनगरीय	0.59	21.13	7.86	3.05	5.63
20	नागपुर	60.12	54.68	37.91	189.33	168.81
21	नांदेड़	0.35	0.24	2.63	6.71	8.15
22	नंदुरबार	4.06	8.71	23.27	24.92	30.37
23	नाशिक	29.00	38.39	74.51	76.41	122.27
24	पालघर	9.20	23.46	24.86	6.20	5.10

25	परभणी	0.01	0.15	0.39	1.38	3.56
26	पुणे	308.08	324.92	392.59	685.24	1052.92
27	रायगढ़	24.73	37.89	144.17	272.04	319.90
28	रत्नागिरी	20.94	21.58	20.14	15.69	43.88
29	सांगली	1.03	3.41	3.90	11.47	16.05
30	सातारा	24.55	12.79	20.07	40.12	65.31
31	सिंधुदुर्ग	0.10	2.02	2.92	2.34	6.14
32	सोलापुर	5.27	23.06	14.49	12.04	26.61
33	ठाणे	202.05	242.46	75.90	165.97	196.95
34	वर्धा	4.94	3.57	6.70	27.70	23.84
35	वाशिम	-	0.48	1.87	7.02	4.97
36	यवतमाल	0.50	3.05	5.44	7.75	8.22
37	एनईसी (अन्यत्र कवर नहीं)/उल्लेख नहीं किया गया *	2301.21	2111.97	2028.48	556.25	237.28
	कुल	3147.72	3353.24	3464.81	5380.07	5494.77

(31.03.2024 तक के आंकड़े) (स्रोत: कारपोरेट डाटा मैनेजमेंट सेल)

* कंपनियों ने या तो जिलों के नाम विनिर्दिष्ट नहीं किए अथवा एक से अधिक जिलों का उल्लेख किया जहां परियोजनाएं शुरू की गई थीं।

विवरण -V

महाराष्ट्र में 2018-19 से 2022-23 तक जिलावार सीएसआर व्यय (करोड़ रुपये में)						
क्र. सं.	जिला	वित्त वर्ष 2018-19	वित्तीय वर्ष 2019-20	वित्त वर्ष 2020-21	वित्त वर्ष 2021-22	वित्तीय वर्ष 2022-23
1	उस्मानाबाद (धाराशिव)	3.75	2.66	7.37	12.88	25.17
2	गढ़चिरोली	1.98	1.38	9.32	18.09	14.55
3	नंदुरबार	4.06	8.71	23.27	24.92	30.37
4	वाशिम	-	0.48	1.87	7.02	4.97
	कुल	9.78	13.22	41.83	62.91	75.07

(31.03.2024 तक के आंकड़े) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

QUANTUM OF LOSS TO PUBLIC DUE TO CYBER FRAUDS

1647. SHRI S. VENKATESAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) the quantum of loss to the public due to Cyber frauds during the last ten years;
- (b) the number of cases which have been reported during the last five years;
- (c) the number of culprits which have been arrested along with the number of FIRs filed during the last five years;
- (d) whether all the complainants have been attended and the victims have been 284norganiz; and
- (e) if so, the details thereof along with the steps taken by the Government to prevent such frauds?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (e) With increasing digital payment transactions in the country, incidences of fraudulent practices including digital payment frauds have also gone up in the last few years.

The Reserve Bank of India (RBI) has informed that they do not maintain such information, however, the year-wise number of frauds, and extent of loss as reported by the Commercial Banks and all India Financial Institutions under the category 'Card / Internet and Digital Payments' during the period FY 2014-15 to FY 2024-25 (till Dec'24) are as below:

FY	Number of Frauds (amount involved ₹1 Lakh and above)	Extent of Loss (in ₹ Crore)
2014-15	845	18.46

2015-16	1191	26.90
2016-17	1372	27.78
2017-18	2058	79.79
2018-19	1866	51.74
2019-20	2677	44.22
2020-21	2545	50.10
2021-22	3596	80.33
2022-23	6699	69.68
2023-24	29082	177.05
2024-25 (till Dec'24)	13384	107.21

Source: RBI

'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/Uts are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/Uts through advisories and financial assistance under various schemes for capacity building of their LEAs.

RBI has issued Master Directions dated July 15, 2024, on Fraud Risk Management for the Regulated Entities which provides for framework on Early Warning Signals (EWS) to monitor transactions / unusual activities in the non-KYC compliant and money mule accounts etc. Further, the requirement for data analytics and Market Intelligence Unit have been mandated for the supervised entities for monitoring transactions, specifically the transactions through digital platforms and applications.

To spread awareness against cyber-crimes, the Government has been taking various initiatives from time to time. These, inter alia, includes cyber safety

tips through social media accounts, publishing of handbook for adolescents/students, publishing of 'Information Security Best Practices' for the benefit of government officials, organizing cyber safety and security awareness weeks in association with States/Union Territories etc. RBI and banks have also been taking up awareness campaigns through short SMS, radio campaign, publicity on prevention of 'cyber-crime' etc.

The Indian Computer Emergency Response Team (CERT-In) takes various measures for safe usage of digital technologies and prevent cyber frauds through issuance of alerts and advisories, Cybersecurity mock drills to enable assessment of cyber security posture and preparedness of organisations.

In order to facilitate the citizens to report any cyber incidents including financial frauds, Ministry of Home Affairs (MHA) has also launched a National Cybercrime Reporting Portal (www.cybercrime.gov.in) as well as a National Cybercrime Helpline Number "1930". Similarly, Department of Telecommunications has launched Digital Intelligence Platform (DIP) and 'Chakshu' facility on Sanchar Saathi portal (<https://sancharsaathi.gov.in>). 'Chakshu' facilitates citizens to report suspected fraud communication received over call, SMS or WhatsApp with the intention of defrauding like KYC expiry or update of bank account, etc.

GLOBAL ENGAGEMENT SCHEME

1648. SHRI GODAM NAGESH:

SHRI BHARTRUHARI MAHTAB:

SHRI PRAVEEN PATEL:

SUSHRI KANGNA RANAUT:

SHRI NABA CHARAN MAJHI:

SHRIMATI SMITA UDAY WAGH:

SHRI ALOK SHARMA:

Will the Minister of **CULTURE** be pleased to state:

- (a) the manner in which the Government plans to showcase diverse aspects of Indian culture, such as dance, music, art, and architecture, through Global Engagement Scheme, particularly in Maharashtra ;
- (b) whether the Government has any collaborations with international cultural organizations or institutions as part of the Global Engagement Scheme;
- (c) if so, the details thereof including any specific partnerships involving artists or institutions from Maharashtra;
- (d) the manner in which Global Engagement Scheme is likely to support Indian artists, performers, and cultural ambassadors on global platforms; and
- (e) whether the Government has any special initiative under this scheme to promote Maharashtra's cultural heritage internationally and if so, the details thereof ?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) The Global Engagement Scheme of the Ministry of Culture aims to promote India's rich cultural heritage including Maharashtra, internationally and enhance India's global image.

The key Scheme objectives include strengthening cultural ties with foreign nations, promoting bilateral cultural contacts, projecting India's cultural identity on the world stage and encouraging inbound tourism.

The Global Engagement Scheme is administered through Indian Missions Abroad and has following 03 components:

i. Festival of India:

The artists, practicing Indian art forms, are given opportunity to perform abroad under the banner of 'Festival of India'. The artists from diverse cultural fields such as Folk Art including Folk Music, Folk Dance, Folk Theatre & Puppetry, Classical and Traditional Dance, Experimental/ Contemporary Dance, Classical/ Semi Classical Music, Theatre etc. perform in the 'Festivals of India' abroad.

ii. Grant in aid to Indo Foreign Friendship Cultural Societies:

Grant in aid is released to Indo Foreign Friendship Cultural societies actively functioning in foreign countries through our Indian Missions with the object of fostering closer friendship and cultural contacts between India and foreign country concerned

iii. Contribution Grant to International Organisations :

Funds are released to International Organisations of which India is a member. (b) and (c) India is member state of United Nations Educational, Scientific and Cultural Organization (UNESCO) and is a part of several important cultural conventions of UNESCO such as 1972 Convention on World Heritage, 2003 Convention for Safeguarding of Intangible Cultural Heritage, 2005 Convention on the Protection and Promotion of the Diversity of Cultural Expressions, UNESCO

Creative Cities Network (UCCN), Memory of the World (MOW) Programme. India is also a member of inter Governmental Organizations like International Centre for the Study of the Preservation and Restoration of Cultural Property (ICCROM), World Intellectual Property Organization (WIPO) among others.

There is no provision for specific partnerships with institutions of any State.

(d) and (e) Under the “Festival of India” component of Global Engagement Scheme, all expenditure on deputation of an artist for performing in “Festival of India” is incurred by the Government. Ministry of Culture has empanelled artists/groups from all over India including State of Maharashtra under various art forms and artists are selected from the empanelled list for deputing to perform in the Festivals of India abroad.

Currently, out of 627 artists/groups empanelled with the Ministry, 37 artists/groups are empanelled from Maharashtra. Of these 7 artists/troupes have been deputed to perform in the following Festivals of India abroad:

- Oman, Netherlands, Ghana (2016-17),
- Venezuela and Vietnam – Freedom 70 events (2017-18)
- Qatar (2018-19)
- South Africa (2019-20).

AYUSHMAN BHARAT SCHEME FOR GIG WORKERS

1649. SHRI RAJA RAM SINGH:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the estimated commencement date for providing access to gig workers healthcare under the Ayushman Bharat Scheme;
- (b) the number of gig workers expected to benefit from the said proposal;
- (c) whether the Government has conducted a census or survey to count the number of gig workers in the country;
- (d) if so, the details thereof including the methodology, sample size and year of conduct;
- (e) the details of budgetary allocation made by the Government for gig workers under the Ayushman Bharat Scheme;
- (f) the manner in which the Government will allocate funds to cover the healthcare needs of gig workers from the total funds dedicated to the Ayushman Bharat Scheme, if the exact amount has not been specified;
- (g) whether the Government intends to extend additional social security benefits to gig workers, such as accident insurance, pension schemes, or maternity benefits, in line with the provisions under the Code on Social Security, 2020; and
- (h) if so, the details thereof along with timeline for implementing these social security benefits for gig workers?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a) to (h) For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

As per an estimation by NITI Aayog vide its report titled “India’s Booming Gig and Platform Economy” published in June 2022, the number of gig workers and platform workers, in the country was 7.7 million in 2020-21, which is expected to rise to 23.5 million by 2029-30.

Recognizing the contribution of gig workers of online platforms, the Union Government in its Budget announcement made on 1.2.2025, proposed to register them on e-Shram portal, arrange for their identity cards and provide health care under Ayushman Bharat- Pradhan Mantri Jan Aarogya Yojana (AB- PMJAY) health scheme.

The scheme is proposed to be implemented through National Health Authority (NHA) by expanding the base of the existing AB-PMJAY scheme by including platform workers. The Ministry is working for its early implementation.

ESTABLISHMENT OF CENTRES OF EXCELLENCE IN UNIVERSITY

1650. SHRI Y. S. AVINASH REDDY:

DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of total number of Centres of Excellence established in universities and higher education institutions across the country;

- (b) total funds allocated for the development and support of these centres during the last three years;
- (c) the criteria for selection of universities to receive support for establishing such centres; and
- (d) whether the Government seeks to establish additional Centres of Excellence in emerging areas of research, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d) Centre of Excellence (CoE) in Universities and Higher Education Institutions (HEIs) are specialized research or academic units to focus on a particular field of study, discipline, or area of innovation. Formation of a CoE is a continuous process, which involves ongoing development, evolving research goals, securing funding, building expertise, and fostering collaborations over time to maintain relevance and impact. These are chosen based on various factors like research potential, industry relevance, infrastructure, faculty expertise, innovation capacity, interdisciplinary collaboration, funding opportunities, and alignment with national priorities and global competitiveness.

Further, in pursuance to Para 60 of the Budget Announcement 2023-24 regarding “Centres of Excellence for Artificial Intelligence”, the Government has approved establishment of three Centres of Excellence (CoE) in Artificial Intelligence (AI); one each in the areas of health, sustainable cities and agriculture; with a total financial outlay of Rs. 990.00 Cr over the period of FY 2023-24 to FY

2027-28. The fourth Centre of Excellence in Artificial Intelligence for Education has also been announced in Budget 2025-26.

NPA's OF MICROFINANCE INSTITUTIONS

1651. SHRI MAGUNTA SREENIVASULU REDDY:

SHRI GAURAV GOGOI:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government is aware of the rising delinquencies in India's microfinance sector particularly in the top States and the increase in the portfolio at risk (PAR) for overdue loans;
- (b) if so, the steps taken by the Government to address the growing non-performing assets (NPAs) in the microfinance sector, especially in the 31-180 days overdue category;
- (c) the details of the NPAs of microfinance institutions or small finance banks in India along with the value of the reduction in NPAs of such institutions due to loan write-offs during the last five years, year-wise;
- (d) whether the Government is considering curbing the increase in loan delinquencies in microfinance institutions and preventing further deterioration in PAR and if so, the steps taken by the Government to ensure that such institutions follow proper risk assessment and compliance criteria while granting loans;
- (e) whether the Government is considering relief for such institutions facing an increase in bad loans and if so, the details thereof; and

- (f) whether the Government plans to conduct an audit of loan netting practices deployed by such institutions to hide the true extent of NPAs and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d) Reserve Bank of India (RBI) continuously monitors the activities and performance of microfinance sector. Several initiatives aimed at resolution of stressed assets as well as for timely identification and rectification of stress have been taken RBI. Also the banks' Boards entrusted with the responsibility of ensuring effective oversight.

Credit to the microfinance sector has moderated in the current financial year due to RBI's pre-emptive measures to address the risks in the system. The microfinance sector is showing signs of stress in the current financial year.

In the segments witnessing enhanced slippages, RBI had taken proactive measures whereby the banks and NBFCs have been advised to strengthen their underwriting standards and at the same time, step up their collection efforts so that any prevailing stress does not translate into NPAs.

RBI has continued to engage with its Supervisory Entities (Ses) and the Micro Finance Institutions – Self Regulatory Organisations (MFI SROs) for taking adequate steps for sensitizing their members to ensure adherence to the prudential guidelines, especially those related to household income assessment and the repayment obligation towards a net monthly income. Any non-compliance

observed are taken up with for rectification apart from initiating supervisory/enforcement action, as may be necessary.

Information on 'Gross Loans and Advances', "Gross NPAs' as reported by Small Finance Banks and NBFCs-MFIs (in Upper and Middle Layer) and 'Reduction in NPAs-due to write-offs during the period' as reported by Small Finance Banks as on March 31,2020, March 31, 2021, March 31,2022, March 31,2023 and March 31,2024 is given in the enclosed **Statement-I**.

(Data on 'Reduction in NPAs due to write-offs' is not available for NBFCs).

(e) At present, no such proposal is under consideration.

(f) RBI has advised all SCBs (excluding RRBs) and Small Finance Banks to ensure the completeness and integrity of the automated Asset Classification (classification of advances/investments as NPA/NPI and their upgradation), Provisioning calculation and Income Recognition processes through automated IT based system. Further, RBI has included 'loans and advances' in the Minimum areas of coverage under Concurrent Audit for banks. In addition, RBI has advised the Statutory Auditors of the banks to give emphasis on the credit risk areas of the banks, more specifically effectiveness of the system for compiling data relating to NPA and their provision, data integrity and comments to be provided on the procedure followed by the banks in upgradation of NPAs, in the half yearly Long Form Audit Report.

STATEMENT-I**Data of Small Finance Banks and NBFCs-MFIs (in Upper and Middle Layer)*****Amount in ₹ Crore.***

Period	Small Finance Bank Group			NBFCs-MFIs			
	Gross Loans and Advances, (as on)	Gross NPAs, (as on)	Reduction in NPAs – due to write-offs – (during the period, April to Date)	No. of Reporting Entities (Actuals)	Gross Loans and Advances, (as on)	Gross NPAs, (as on)	Reduction in NPAs – due to write-offs (April to Date)
31-Mar-20	91,509	1,709	669	18	47,059	940	NA*
31-Mar-21	1,11,589	5,971	827	21	64,060	3,240	
31-Mar-22	1,40,003	6,911	2,897	22	77,955	4,350	
31-Mar-23	1,84,808	8,608	3,805	22	1,09,383	2,638	
31-Mar-24	2,29,835	5,590	5,543	24	1,41,599	2,982	

(Source : RBI)

* As reported by RBI, data on 'Reduction in NPAs-due to write offs' is not available for NBFCs.

Note:

1. Data is as reported by Small Finance Banks and NBFCs-MFIs (in Upper and Middle Layer)
2. A major portion of this write offs is due to Technical / Prudential / Advances Under Collection. The banks retain the right to recover from the borrowers in all such cases.

3. The nature and purpose of Write-offs by banks is governed by the following major considerations:

- a. Once an account becomes NPA, prudential norms require the creation of provisions and on the basis of the aging of the NPA as well as the realizable value of security, these provisions get augmented and reach a stage where the provisions equal the outstanding in the account. So, once these accounts become fully provided, the bank is carrying an asset on one side and an equal provision on the other side. So, as a part of balance sheet management and for tax efficiency, the banks resort to technical write-off as per their Board approved policy.
- b. Write-offs by banks is purely an accounting entry where an on-balance sheet item moves into off-balance sheet items, and they are parked in typically what is known as 'Advances Under Collection' and there are specialized teams which follow-up for the recovery thereafter. The borrower's liability to repay or the bank's right to recover is not diminished in any manner.
- c. Banks focus on such accounts that are parked in a special account to ensure higher recoveries because such recoveries go into aiding the P&L Account and then contribute to the financial well-being of the bank.

JOINT FOREST MANAGEMENT WITH TRIBAL COMMUNITIES

1652. SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the number of Joint Forest Management Committees with active participation of SC/ST communities;
- (b) the total area of degraded forests restored with involvement of tribal communities under the National Afforestation Programme;
- (c) the details of the steps taken to address human-wildlife conflict in tribal areas; and
- (d) the number of SC/ST individuals employed as forest guards and other positions in the forest department?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) and (b) National Afforestation Programme (NAP) has been the flagship afforestation scheme of the Ministry, implemented since year 2000 on pan India basis, for afforestation in identified degraded forest areas with people's participation and decentralized forest governance. National Mission for a Green India (GIM) aims at protecting, restoring and enhancing India's forest cover through plantation activities in forest and non-forest areas and the activities were started in 2015-16. In order to achieve the targeted objectives of National Afforestation Programme, the Ministry has merged NAP into Green India Mission (GIM) so that the overall greening efforts are augmented.

The total area for restoration under National Afforestation Programme from 2001-2021 is 22,15,019 ha. The area taken up under Green India Mission from 2015 till date is 1,55,130 ha.

There are approximately 88,000 Joint Forest Management Committees across States/Uts.

(c) and (d) The important steps taken by the Government to manage human-wildlife conflicts are as follows:

- i. The Ministry has issued Guidelines to States/Uts on 03.06.2022 to manage Human Wildlife conflict including damage to crops.
- ii. The Ministry has released species-specific guidelines on 21.03.2023 for mitigation of Human Wildlife conflicts involving elephant, Gaur, Leopard, snake, Crocodile, rhesus Macaque, wild Pig, bear, Blue Bull and Blackbuck. The Ministry has also issued guidelines for cross cutting issues such as cooperation with media, occupational health and safety in human-wildlife conflict mitigation, crowd management and addressing health emergencies arising out of human-wildlife conflict situations.
- iii. The Wild Life (Protection) Act, 1972 has been amended to provide statutory status to management plans of the protected areas, mandating consultations with the concerned Gram Sabha.
- iv. The Ministry provides financial assistance to State and Union Territory Governments under the Centrally sponsored Schemes 'Development of Wildlife Habitats' and 'Project Tiger and Elephant' for management of wildlife and its habitat in the country. The activities supported include procurement

of early warning systems, construction and erection of physical barriers such as barbed wire fence, solar, powered electric fence, bio-fencing, boundary walls etc. To prevent the entry of wild animals into crop fields.

- v. Advance technology like radio collaring, digital sensor walls and E-surveillance are also used in human wildlife conflict mitigation.
- vi. The State Forest Departments organize periodic awareness campaigns to sensitize the general public on human-animal conflict. Further, Forest Departments are engaging with local communities as animal trackers to monitor the movement of elephants and to caution people in time.
- vii. Response Teams have been deployed across the States and Union Territories to mitigate Human-Wildlife Conflict.
- viii. The number of SC and ST individuals employed as forest guards and working at other positions in the State and UT forest departments are not collated at the level of Ministry.

FOREIGN UNIVERSITY CAMPUSES IN INDIA

1653. ADV. ADOOR PRAKASH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether any foreign university has communicated their interest to set up their campuses in the country after the Government finalized the norms for the same;
- (b) if so, the details thereof along with planned location and the time by which foreign university campus will be functioning; and

(c) whether any State has raised objections against the opening of foreign universities, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (c) The National Education Policy 2020 (NEP) was framed and approved by the Government of India to transform and improve the quality of education in the country. One of the key aspects of NEP 2020 is “Internationalisation of Education”, which aims to promote and share best academic & research practices through interactions among diverse education systems.

In alignment with the vision of NEP 2020, University Grants Commission (UGC) has issued “UGC (Setting up and Operation of Campuses of Foreign Higher Educational Institutions in India) Regulations 2023” to facilitate the establishment of branch campuses of Foreign Higher Educational Institutions (FHEIs) in India. The UGC had issued Letter of Intent to the University of Southampton (UoS), United Kingdom (UK) to set up its campus at Gurugram, Haryana.

Further, International Financial Services Centres Authority (Setting up and Operation of International Branch Campuses and Offshore Education Centres) Regulations, 2022 have been issued to facilitate the establishment of campuses of world-class foreign universities in GIFT City, Gujarat.

Two Australian universities have already established its campuses in the GIFT City, Gujarat. Deakin University from Australia has opened its campus in January, 2024 and its first batch has commenced on 3rd July, 2024. University of Wollongong established its campus in November, 2024.

DECLINE IN ENTRY-LEVEL HIRING

1654. SHRI HAMDULLAH SAYEED:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is aware of the decline in entry-level hiring (freshers) in the country this year, as reported by various professional services and HR consulting firms;
- (b) if so, the reasons identified for this decline, including any noted cautious approach by enterprises towards campus recruitment;
- (c) whether the Government is taking steps to address the demand and supply gap in the job market, especially with an increasing number of graduates;
- (d) if so, the details thereof and whether any initiatives are in place to promote job creation and enhance employability among fresh graduates in light of evolving skill requirements and a global economic slowdown; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e) The data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS) which is conducted by the Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18. The survey period is July to June every year.

As per the data available in latest Annual PLFS Reports, the estimated Worker Population Ratio (WPR) indicating employment on usual status for youth of age 15-29 years increased from 31.4% in 2017-18 to 41.7% in 2023-24.

As per the data available in latest Annual PLFS Reports, the estimated Worker Population Ratio (WPR) indicating employment on usual status for persons of age 15 years and above, who are graduates, increased from 49.7% in 2017-18 to 57.5% in 2023-24.

Employment generation coupled with improving employability of all including youth is a priority of Government and is a multi-stakeholder initiative. The various Ministries/ Departments of Government of India like Ministry of Micro, Small & Medium Enterprises, Ministry of Rural Development, Ministry of Housing & Urban Affairs, Ministry of Finance, Ministry of Textiles, Ministry of Electronics and Information Technology etc. are implementing different employment generation schemes/ programmes like Prime Minister's Employment Generation Programme (PMEGP), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), Rural Self Employment and Training Institutes (RSETIs), Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY-NULM), Pradhan Mantri Mudra Yojana (PMMY), National Handicrafts Development Programme etc., which, along with increase in capital expenditure, seeks to boost employment creation. The details of various employment generation schemes/programmes being implemented by the Government of India may be seen at https://dge.gov.in/dge/schemes_programmes.

Under the Government of India's Skill India Mission (SIM), the Ministry of Skill Development and Entrepreneurship (MSDE) delivers skill, re-skill and up-skill training through an extensive network of skill development centres/ institutes etc.

under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Shikshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (ITI), to all the sections of the society across the country including the State of Maharashtra. The SIM aims at enabling youth of India to get future ready, equipped with industry relevant skills.

The Government has brought in National Education Policy (NEP) 2020 which aims to integrate vocational education programmes into mainstream education in all educational institutions in a phased manner. Beginning with vocational exposure at early ages in middle and secondary school, quality vocational education will be integrated smoothly into higher education.

Further, Government has announced in Budget 2024-25, Prime Minister's package of 5 schemes and initiatives to facilitate employment, skilling and other opportunities for 4.1 crore youth over a 5-year period with a central outlay of Rs.2 lakh crores. It includes, the Employment Linked Incentive (ELI) scheme announced in Budget 2024-25, with an outlay of Rs 1,07,000 Crores, which aims at job creation and formalization of work force by providing Social Security through EPFO, enhancing employability and incentivizing additional employment generation through incentives to employees and employers.

One part of ELI scheme specially focuses on incentivizing employers engaged in manufacturing sector for formalization/creation of jobs. Union Budget 2025-26 also prioritizes employment-led development, with multiple initiatives announced across various sectors.

CONSERVATION AND RESTORATION OF WETLANDS**1655. SHRI BHARTRUHARI MAHTAB:****DR. K. SUDHAKAR:****SHRIMATI HIMADRI SINGH:****SHRI ALOK SHARMA:**

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of specific initiatives taken by the Government to conserve and restore wetlands across the country;
- (b) whether any new policies or legal frameworks are introduced to strengthen wetland protection under the Wetlands (Conservation and Management) Rules, 2017, if so, the details thereof;
- (c) the details of the plan proposed by the Government to raise awareness about wetland conservation among the general public, students and policymakers; and
- (d) the details of the wetlands lost in the State of Karnataka during the last two decades and the details of the steps taken for restoration of wetlands in the State?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) to (b) MoEF&CC is currently implementing the 'National Plan for Conservation of Aquatic Eco-systems (NPCA)' scheme for conservation and management of wetlands in the country on cost sharing basis between Central Government and

respective State Governments. The scheme covers various activities such as interception, diversion and treatment of wastewater, shoreline protection, in-situ cleaning i.e., desilting & dewatering, storm water management, bioremediation, catchment area treatment, survey & demarcation, bio-fencing, fisheries development, weed control, biodiversity conservation, education and awareness creation, community participation, etc.

For more effective conservation and management of wetlands in the country, MoEF&CC in consultation with the stakeholders, have notified the Wetlands (Conservation & Management) Rules, 2017 superseding the Wetlands (Conservation and Management) Rules, 2010. Vide these Rules, the State/Union Territory (UT) Wetland Authorities have been constituted (replacing the Central Wetlands Regulatory Authority in 2010 Rules) and powers & functions for notification of wetlands as also for implementation and monitoring of these Rules have been delegated to the State Governments and UT Administrations. The National Wetlands Committee has been constituted to advise the Central Government on conservation of wetlands, monitor implementation of the rules by the States/UTs etc.

India is a signatory to the Ramsar Convention on wetlands and since 2014, India has added 63 wetlands as Ramsar Sites. As on date, there are 89 Ramsar Sites in the country, covering approximately 1.36 million hectares. To promote the unique conservation values of Ramsar Sites, MoEF&CC has launched the Amrit Dharohar Initiative in 2023 with its key components as Species and Habitat Conservation, Nature Tourism, Wetlands Livelihoods and Wetlands Carbon

Assessment. Further, for the first time, two Indian cities, Indore in Madhya Pradesh and Udaipur in Rajasthan were accredited as Wetland Cities under the Ramsar Convention in 2025.

(c) World Wetlands Day (WWD) is celebrated every year across the Country on 2nd February to generate awareness amongst all sections of the society about values and functions of wetlands and utilization of their resources. In the run up to the WWD, various events are conducted by engaging the wetland mitras, local communities, students as well as Government officials. The activities are based on the theme of the WWD for that particular year and includes wetland cleaning drives, bird census and bird watching sessions, plantation drives, debates, quiz, painting, photography, film making, nukkad natak competitions, exhibitions, seminars, and awareness rallies.

A National Wetlands Portal <https://indianwetlands.in/> has been developed as a dynamic knowledge hub on wetlands for use of all wetlands managers and stakeholders. It is a One-stop digital destination for resources & data repository for wetlands. The portal provides a platform for the people of the country to learn more about wetlands and get involved in their conservation and management.

‘Mission Sahbhagita’ was launched in May, 2022 for people and stakeholders’ participation in the wetlands conservation and management, which is a milestone step towards participatory conservation and wise use of wetlands to enable a societal ownership approach with communities leading at the forefront. Under this Mission, ‘Save Wetlands Campaign’ was launched during the WWD 2023 for spreading mass awareness about conservation and management of

wetlands in the country, with target-based outputs in collaboration with State/UT Wetlands Authorities. Under the campaign, till date, inter-alia, more than 2.1 million people were sensitized and 9,36,989 people have taken pledge as Wetland Mitra or registered as Wetland Mitras. Most of these people are students.

Further, in collaboration with Central Institute of Educational Technology (CIET), NCERT, MoEF&CC has developed a series of educational videos focusing on different level of school students on the importance of wetlands conservation and management. These videos are being circulated through the educational channels of NCERT and the Wetlands of India portal for nation-wide dissemination and 308norganized308z of school students.

(d) As per the information provided by the Government of Karnataka, there is no designated wetland lost during the last two decades in the State of Karnataka. The Government of Karnataka had notified the State Wetlands Authority and its amendment on 13.03.2018 and 11.07.2022 respectively. State Wetland Authority Online Portal was launched in 2024 for collecting the brief document data online through the custodians of the water bodies across the state. Ground truthing & boundary demarcation of wetlands carried out in compliance to the Hon'ble Supreme Court Order. Bruhath Bangalore Mahanagara Palike (BBMP) has submitted about 80 brief documents for notifying under the Wetlands (Conservation and Management) Rules, 2017. Karnataka State Wetlands Authority is actively involved in Save Wetlands Campaign.

Further, under the NPCA scheme, MoEF&CC has provided financial assistance (central share) of Rs. 43.72 crores to the State Government of Karnataka for conservation and management of 20 wetlands.

FUNDS FOR SPORTS VILLAGE IN TIRUNELVELI

1656. SHRI ROBERT BRUCE C.:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government has any plan to allocate funds to the Sports Village in Tirunelveli and if so, the details thereof;
- (b) the amount of funds allocated and disbursed till date for the same;
- (c) whether the Government has any plan to take over the functioning of the Sports Village through the Sports Authority of India to promote athletes in the southern part of the country; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

- (a) to (d) There is no such proposal/plan under consideration in this Ministry.

पीएम श्री योजना

†1657 श्री संदिपनराव आसाराम भुमरे:

श्री ज्ञानेश्वर पाटील:

श्रीमती कलाबेन मोहनभाई देलकर:

डॉ. शिवाजी बंडाप्पा कालगे:

डॉ. राजीव भारद्वाज:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) पीएम स्कूल फॉर राइजिंग इंडिया (पीएम श्री) योजना की प्रमुख विशेषताएं क्या हैं;
- (ख) इस योजना के अंतर्गत देशभर में कितने विद्यालयों का उन्नयन किए जाने का प्रस्ताव है;
- (ग) महाराष्ट्र, मध्य प्रदेश, हिमाचल प्रदेश और संघ राज्यक्षेत्र दादरा और नगर हवेली और विशेषकर महाराष्ट्र के छत्रपति संभाजी नगर में पीएम श्री विद्यालयों के अंतर्गत चयनित विद्यालयों का ब्यौरा क्या है;
- (घ) विगत दो वर्षों के दौरान इस योजना के अंतर्गत महाराष्ट्र, मध्य प्रदेश और संघ राज्यक्षेत्र दादरा और नगर हवेली को आवंटित निधि का ब्यौरा क्या है;
- (ङ) इस योजना पर सरकार द्वारा व्यय की जाने वाली प्रस्तावित धनराशि का ब्यौरा क्या है;
- (च) इन राज्यों में पीएम श्री विद्यालयों के कार्यान्वयन के लिए सरकार द्वारा क्या कदम उठाए गए हैं; और
- (छ) क्या सरकार ने इस बात पर ध्यान दिया है कि संघ राज्यक्षेत्र दादरा और नगर हवेली के स्कूलों में सुविधाओं की कमी से बच्चों की पढ़ाई पर प्रतिकूल प्रभाव पड़ रहा है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

- (क) पीएम श्री स्कूल केंद्र सरकार/राज्य/संघ राज्य क्षेत्र सरकार/स्थानीय निकायों द्वारा प्रबंधित स्कूलों में से मौजूदा स्कूलों को सुदृढ़ करके स्थापित किए जाते हैं। इन स्कूलों को राष्ट्रीय शिक्षा नीति 2020 की सभी पहलों को प्रदर्शित करना होता है और समय के साथ अनुकरणीय स्कूल के रूप में उभरना होता है, और पड़ोस के अन्य स्कूलों को नेतृत्व भी प्रदान करना होता है। वे अपने-अपने क्षेत्रों में एक समान, समावेशी और आनंदमय स्कूली माहौल में उच्च गुणवत्ता वाली शिक्षा प्रदान करने में नेतृत्व प्रदान करते हैं जिनमें बच्चों की विविध पृष्ठभूमि, बहुभाषी आवश्यकताओं और विभिन्न शैक्षणिक

क्षमताओं का ख्याल रखा जाता है और उन्हें एनईपी 2020 के दृष्टिकोण के अनुसार स्वयं की अधिगम प्रक्रिया में सक्रिय भागीदार बनाता है।

पीएम श्री योजना की प्रमुख विशेषताएं हैं:

1. गुणवत्ता और नवाचार (शिक्षण संवर्द्धन कार्यक्रम, समग्र प्रगति कार्ड, अभिनव शिक्षाशास्त्र, बैंगलेस दिवस, स्थानीय कारीगरों के साथ इंटर्नशिप, क्षमता निर्माण आदि)
 2. शिक्षा का अधिकार (आरटीई) अधिनियम के तहत लाभार्थी उन्मुख अधिकार।
 3. वार्षिक स्कूल अनुदान (समग्र स्कूल अनुदान, पुस्तकालय अनुदान, खेल अनुदान)
 4. बालवाटिका और आधारभूत साक्षरता और संख्याज्ञान सहित प्रारंभिक बचपन देखभाल और शिक्षा
 5. समानता और समावेशन जिसमें लड़कियों और विशेष जरूरतों वाले बच्चों (सीडब्लूएसएन) के लिए सुरक्षित और उपयुक्त अवसंरचना का प्रावधान शामिल है।
 6. छात्रों को प्रस्तुत किए जाने वाले विषयों के चयन में लोचशीलता को प्रोत्साहित करना।
 7. शिक्षकों और छात्रों के बीच भाषा संबंधी बाधाओं को दूर करने में मदद करने हेतु तकनीकी साधनों का उपयोग करके शिक्षा के माध्यम के रूप में मातृभाषा को प्रोत्साहित करना।
 8. डिजिटल शिक्षाशास्त्र का उपयोग करने के लिए आईसीटी, स्मार्ट क्लासरूम और डिजिटल लाइब्रेरी।
 9. मौजूदा अवसंरचना को सुदृढ़ करना।
 10. व्यावसायिक सहयोग और विशेष रूप से स्थानीय उद्योग के साथ प्रशिक्षुतावृत्ति/उद्यमिता के अवसरों को बढ़ाना। विकासात्मक परियोजनाओं/निकटवर्ती उद्योग के साथ कौशल का मानचित्रण करना और तदनुसार पाठ्यक्रम/पाठ्यचर्या विकसित करना।
- (ख) इस योजना के अंतर्गत, केंद्र सरकार/राज्य/संघ राज्य क्षेत्र सरकार/स्थानीय निकायों द्वारा प्रबंधित स्कूलों में से मौजूदा स्कूलों को सुदृढ़ करके 14500 से अधिक पीएम श्री स्कूल स्थापित करने का प्रावधान है।
- (ग) महाराष्ट्र, मध्य प्रदेश, हिमाचल प्रदेश और संघ राज्य क्षेत्र दादरा और नगर हवेली में पीएम श्री स्कूलों के अंतर्गत चयनित स्कूलों का ब्यौरा इस प्रकार है:

क्र. सं.	राज्य/संघ राज्य क्षेत्र	प्राथमिक	प्रारंभिक स्कूल	माध्यमिक स्कूल	वरिष्ठ माध्यमिक स्कूल	कुल स्कूल
1	दादरा और नगर हवेली और दमन और दीव	1	5	0	0	6
2	हिमाचल प्रदेश	56	0	5	119	180
3	मध्य प्रदेश	15	121	274	377	787
4	महाराष्ट्र	207	468	110	42	827

महाराष्ट्र के छत्रपति संभाजी नगर जिले में 17 पीएम श्री स्कूलों का चयन किया गया है, जिनमें से 3 प्राथमिक, 8 प्रारंभिक, 5 माध्यमिक और 1 वरिष्ठ माध्यमिक हैं।

(घ) पिछले दो वर्षों के दौरान महाराष्ट्र, मध्य प्रदेश तथा संघ राज्य क्षेत्र दादरा एवं नगर हवेली को इस योजना के अंतर्गत आवंटित धनराशि का ब्यौरा संलग्न **विवरण -I** में दिया गया है।

(ङ) पीएम श्री योजना की कुल लागत ₹27,360 करोड़ है जिसमें केंद्र का हिस्सा 18,128 करोड़ और राज्य का हिस्सा 9,232 करोड़ शामिल है।

(च) पीएम श्री योजना में पीएम श्री स्कूलों को विज्ञान प्रयोगशालाओं, आईसीटी-सक्षम स्मार्ट कक्षाओं, पुस्तकालय, फर्नीचर और खेल के मैदान से सुसज्जित करने का प्रावधान है। इसके अलावा, स्मार्ट बोर्ड जैसे डिजिटल शिक्षण उपकरण आधुनिक, प्रौद्योगिकी-संचालित शिक्षा का सहयोग प्रदान करते हैं। एलईडी लाइटिंग, खाद बनाने की सुविधा और औषधीय उद्यानों की शुरुआत जैसे प्रयास पर्यावरण के अनुकूल “ग्रीन स्कूल” बनाते हैं।

राज्य/संघ राज्य क्षेत्र आईसीटी प्रयोगशाला, विज्ञान प्रयोगशाला, प्रयोगशाला उपकरण, डिजिटल पुस्तकालय, कक्षा डिजिटल बोर्ड, स्मार्ट कक्षा, एलईडी प्रकाश व्यवस्था, खाद बनाने की सुविधा आदि जैसी कमियों की पहचान करके प्रस्ताव प्रस्तुत करते हैं। राज्यों/संघ राज्य क्षेत्रों द्वारा प्रस्तुत घटक-वार प्रस्ताव का मूल्यांकन और स्वीकृति परियोजना अनुमोदन बोर्ड (पीएबी) द्वारा राज्यों/संघ राज्य क्षेत्रों के परामर्श से वित्तीय और कार्यक्रम संबंधी मानदंडों और उपलब्ध प्रावधानों के अनुसार की जाती है।

(छ) केंद्र सरकार केंद्र प्रायोजित योजना, समग्र शिक्षा को क्रियान्वित करती है, जो सरकारी स्कूलों में छात्रों के लिए बुनियादी ढांचे और बुनियादी सुविधाओं के निर्माण में सहायता करती है। इस संबंध में, राज्यों और संघ राज्य क्षेत्रों द्वारा उनकी आवश्यकताओं और प्राथमिकताओं और प्रत्येक वर्ष की शुरुआत में शिक्षा मंत्रालय द्वारा जारी दिशा-निर्देशों के आधार पर वार्षिक कार्य योजना और बजट (एडबल्यूपीएंडबी) तैयार किया जाता है। इन योजनाओं को योजना के कार्यक्रम और वित्तीय मानदंडों और बजटीय संसाधनों की उपलब्धता के अनुसार राज्यों और संघ राज्य क्षेत्रों के परामर्श से पीएबी द्वारा मूल्यांकन/अनुमोदन किया जाता है।

विवरण -I

पिछले दो वर्षों के दौरान महाराष्ट्र, मध्य प्रदेश तथा संघ राज्य क्षेत्र दादरा एवं नगर हवेली को इस योजना के अंतर्गत आबंटित धनराशि का ब्यौरा

(रुपए करोड़ में)

क्र. सं.	राज्यों/संघ राज्य क्षेत्रों/केविस./नविस. का नाम	वित्त वर्ष 2023-24 में आवंटित धनराशि	वित्त वर्ष 2023-24 में केंद्रीय हिस्सा	वित्त वर्ष 2024-25 में आवंटित धनराशि	वित्त वर्ष 2024-25 में केंद्रीय हिस्सा
1	महाराष्ट्र	211.35	126.81	504.63	302.77
2	मध्य प्रदेश	219.99	131.99	329.09	197.45
3	दादरा और नगर हवेली और दमन और दीव	2.6	2.6	1.5	1.5

GENDER PAY GAP IN SPORTS

1658. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether the Government is aware about the gender pay gap in Indian sports, if so, the details regarding the average pay received by women and men across sports, sports-wise;
- (b) whether the Government has taken any steps to ensure equal allocation of resources and infrastructure for women sportspersons and if so, the details thereof;
- (c) the measures being implemented to address the lack of media representation and sponsorship for women sports events; and
- (d) whether the Government plans to introduce specific legislative or policy changes to reduce the gender pay gap and increase opportunities for women sportspersons in the country?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (d) The Government has enacted Equal Remuneration Act, 1976 which provides for payment of equal remuneration to men and women for the same work or work of similar nature without any discrimination. Further, 'Sports' being a State subject, the responsibility of development and encouragement of sports in the country, rests primarily with the State/Union Territory Governments, and the Central Government only supplements their efforts. However, the Government is running various sports promotional schemes across the country, which are gender neutral and cater to both men and women. These schemes include: (i) Khelo India-National Programme for Development of Sports; (ii) Assistance to National Sports Federations (NSFs); (iii) Cash Awards to Winners in International Sports Events

and their Coaches; (iv) National Sports Awards; (v) Pension to Meritorious Sportspersons; (vi) Pandit Deendayal Upadhyay National Sports Welfare Scheme; (vii) National Sports Development Fund (NSDF); and (viii) Running Sports Training Centres through Sports Authority of India (SAI). Details of these schemes are available in the public domain on the website of the Ministry at <https://yas.nic.in/>.

Under the Khelo India scheme, there is a dedicated sub-component of “Sports for women”. Under this component, Khelo India ASMITA (Achieving Sports Milestone by Inspiring Women through Action) Women’s League are being conducted and are given wide publicity including in social media. Further, funds received under Corporate Social Responsibility (CSR) to NSDF are used for wide range of activities for development of sports for all sportspersons, including women.

ESTABLISHMENT OF AN INNOVATION UNIVERSITY IN ANDHRA PRADESH

1659. DR. BYREDDY SHABARI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has identified any location in Andhra Pradesh for establishment of an Innovation University under the proposed initiative to set up 14 world-class universities;
- (b) if so, the details of such identified location, estimated budget and expected timeline for commencement of academic activities;

- (c) if not, whether the Government is considering Andhra Pradesh for setting up one of these universities, given the State's growing educational infrastructure and student demand for advanced research institutions; and
- (d) the criteria used for selection of locations for these universities and whether Andhra Pradesh meets these criteria?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d) Under the World Class Institutions scheme, which was launched in 2017, there are twelve institutions namely, IIT Bombay, IIT Delhi, IIT Madras, IIT Kharagpur, IISc Bangalore, BHU Varanasi, University of Hyderabad, University of Delhi, BITS Pilani, Manipal Academy of Higher Education, O.P. Jindal Global University and Shiv Nadar University. Financial assistance of Rs. 1000 Crore is provided to each public funded IoE (Institution of Eminence). UGC has made guidelines and regulations detailing the criteria for selection of these institutions.

Nine Centrally Funded Higher Education Institutions (CFHEIs) of Ministry of Education are located in Andhra Pradesh. They are IIT Tirupati, NIT Andhra Pradesh, IIM Vishakhapatnam, IISER Tirupati, Central University of Andhra Pradesh, Central Tribal University of Andhra Pradesh, National Sanskrit University Tirupati, IIIT D&M Kurnool, SPA Vijayawada. In addition to this IIIT Sri City has been established under PPP Mode.

There is no proposal under consideration for setting-up of Innovation University in Andhra Pradesh.

**PROMOTING OF ENTREPRENEURSHIP IN TECHNICAL AND
PROFESSIONAL EDUCATION**

1660. SHRI K. C. VENUGOPAL:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state

- (a) the steps taken by the Government through its various autonomous institutions to promote entrepreneurship in technical and professional education;
- (b) the details of funds allocated and 317norgani towards promotion of entrepreneurship through Central Government Schemes during the last five years; and
- (c) the details of specific efforts undertaken by the Government to promote entrepreneurship in the State of Kerala?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) Ministry of Skill Development and Entrepreneurship (MSDE) through its autonomous institutions, i.e, National Institute for Entrepreneurship and Small Business Development (NIESBUD) and Indian Institute of Entrepreneurship (IIE), Guwahati has taken various initiatives to promote entrepreneurship in technical and professional education.

NIESBUD and Directorate General of Training (DGT) under MSDE have signed an MoU on 8th February, 2018 and further extended on 20th October, 2021 for sustained development of entrepreneurial skills and education aimed at enhancement of self-employment opportunities for trainees of © on pan India

basis. Under this MoU, for enhancement of entrepreneurial skills of trainers of ©, 5 days Training (Residential) / online Programme for “Trainer’s Training Programme on Employability, Entrepreneurship and Life Skills” are conducted by NIESBUD.

The Ministry in collaboration with the Women Entrepreneurship Platform of NITI Aayog, launched the Swavalambini – a Women Entrepreneurship Programme on 07.02.2025 in the North Eastern States of Assam, Meghalaya and Mizoram and on 01.03.2025 in Uttar Pradesh and Telangana. The Swavalambini Project aims to cultivate an entrepreneurial mindset among female students, equipping them with awareness of available support mechanisms, schemes, resources and networks essential for pursuing entrepreneurship as a career. The target group for the Swavalambini Project includes 1200 female students from Higher Educational Institutes (HEIs) and Universities for entrepreneurship awareness programme. Out of these, 600 students will undergo the Entrepreneurship Development Programme (EDP) offering intensive 40-hour training covering crucial business aspects such as training and skilling, access to finance, market linkages, compliance and legal support, business services, and networking opportunities. This will be followed by six months of mentorship and handholding support to help participants translate their ideas into sustainable prospects. To ensure long-term impact, the programme also includes a Faculty Development Programme (FDP), where faculty members from participating HEIs shall undergo a five-day training session. This initiative equips educators with the necessary skills to mentor and guide aspiring women entrepreneurs within their institutions. Furthermore,

Swavalambini aims to 319norganiz and reward successful women entrepreneurs emerging from the programme through the Award to Rewards Initiative of Women Entrepreneurship Platform of NITI AAYOG. The programme will leverage workshops, seed funding, and structured mentoring to support the growth of women-led enterprises.

Further, IIE in collaboration with North Eastern Council (NEC) is establishing, developing and managing Entrepreneurship Development Centres (EDCs) and Incubation Centers (Ics) in North East Region's Educational Institutions. The key features of the Project include establishing, developing and managing 30 EDCs and four Ics in eight states of NER, identifying and training 600 mentors from 30 target districts, identifying and training 3600 youth from 30 target districts, incubating 100 business ideas in four Ics, supporting 900 business ideas in 30 EDCs through convergence and Seed fund for top 50 incubates in four Ics.

In addition, the Government has taken various initiatives to promote entrepreneurship in technical and professional education. Ministry of Education's Innovation Cell (MIC) and All India Council for Technical Education (AICTE) promotes innovation and entrepreneurship across educational institutions. By fostering an environment that encourages creativity and entrepreneurship, the Cell facilitates the development of sustainable commercial models. Through initiatives such as the Smart India Hackathon (SIH), Institution's Innovation Councils (IIC), KAPILA (Kalam Program for IP Literacy and Awareness), Innovation, Design and Entrepreneurship (IDE) Bootcamp and AICTE MoE Investor Network and Indovation Centres, it strives to integrate innovation into the core of Higher

Education Institutions (HEIs). The Innovation Cell collaborates with various ministries and government departments, ensuring that these innovations contribute to societal progress while also addressing real-world challenges which leads to culture of innovation, start-up and entrepreneurship in the country. In all MIC initiatives, Higher Education Institutions work with the national ecosystem to create an enabling environment for Innovation and Entrepreneurship.

Furthermore, AICTE has initiated the following scheme to motivate students towards promoting entrepreneurship and professional education:

AICTE Productization Fellowship (APF): The AICTE Productization Fellowship (APF) scheme aims to support the student's innovative projects focused on validating Proof of Concepts (PoC) for ground breaking technologies and offers financial assistance to the students for essential resources, including raw materials, equipment, software, and testing tools ensuring that students have the necessary resources to scale their lab-based research and innovations into market-ready products/solutions.

(b) and (c) The details of the initiatives taken by MSDE through its Autonomous Institutions, i.e National Institute for Entrepreneurship and Small Business Development (NIESBUD) and Indian Institute of Entrepreneurship (IIE), Guwahati, to promote entrepreneurship during the last five years across the Country including the State of Kerala and the details of funds is given in the enclosed **Statement-I**.

Further, the other Ministries/Departments of Government has taken various initiatives to promote entrepreneurship across the Country including the State of Kerala. The details of the few of the initiatives taken by other

Ministries/Departments of the Government to promote entrepreneurship including the details of funds in the last five years are given in the enclosed **Statement-II**.

STATEMENT -I

Details of the various initiatives taken by MSDE to promote entrepreneurship during the last five years across the Country including the State of Kerala and the details of funds are as under:

1. **Pradhan Mantri Janjati Adivasi Nyaya MahaAbhiyan (PM JANMAN) –** MSDE through its Autonomous Institutes, NIESBUD and IIE is implementing the skilling and entrepreneurship component of Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyaan (PM JANMAN) – a scheme of Ministry of Tribal Affairs for upliftment of Particularly Vulnerable Tribal Groups (PVTGs), since March 2024. The 321norgant is being implemented with 321norgant of Tribal Cooperative marketing Development Federation of India (TRIFED) in 18 States across the country under which a total of 500 VDVKS are to be set up. NIESBUD has conducted training of 37,642 participants across the country with a total fund of Rs. 23.47 crore allocated as a special project under PMKVY . NIESBUD has conducted training of 425 participants under the project during FY 2024-25 in the State of Kerala.

2. **Entrepreneurial Climate through Training of Trainers (ToTs) and Entrepreneurship Development Programme (EDP) in Jan Shikshan Sansthan (JSSs) –** NIESBUD has implemented a project for creating entrepreneurial climate through the Training of Trainers (ToTs) and the Entrepreneurship Development Programme (EDP) in Jan Shikshan Sansthan

(JSSs) from October 2022 to September 2023. The project aimed at creating, fostering and promoting the spirit of entrepreneurship among the various target groups through Capacity Building, Mentoring and Handholding. NIESBUD has conducted training of 2,633 participants through the Training of Trainers (ToTs) and the Entrepreneurship Development Programme (EDP) in Jan Shikshan Sansthan (JSSs) with a total allocated fund of Rs. 1.78 crore. NIESBUD has conducted training of 69 Trainers during the FY 2022-23 in the State of Kerala.

3. Strengthening Entrepreneurial Climate through Capacity Building, Incubation Support, Mentoring, and Handholding under SANKALP Scheme

– MSDE through NIESBUD implemented a project for strengthening the entrepreneurship ecosystem of different marginalized sections of the society and women with the support of the Skills Acquisition and Knowledge Awareness for Livelihood Promotion (SANKALP) Scheme of MSDE, since December 2022. The project aimed at creating, fostering and promoting the spirit of entrepreneurship among the various target groups through Capacity Building, Incubation Support, Mentoring and Handholding. SANKALP has been implemented in three phases. Under SANKALP 1, a total of 23,825 beneficiaries have been trained during Financial Years 2022-23 to 2024-25 with a total allocated fund of Rs. 19.84 crore. Under SANKALP 2, a total of 24,000 beneficiaries have been trained during Financial Year 2022-23 to 2024-25 with a total allocated fund of Rs. 20.90 crore. Under SANKALP 3, a total of 15,000 beneficiaries have been trained during FY 2024-25, with a total allocated fund of Rs. 10.77 crore.

4. **Skill Strengthening for Industrial Value Enhancement (STRIVE)** – Under the Skill Strengthening for Industrial Value Enhancement (STRIVE) of MSDE, NIESBUD has conducted awareness and sensitization programmes at National Skill Training Institutes (NSTIs) and Industrial Training Institutes (ITI) between October 2023 to May 2024. These activities were followed by the selection of prospective entrepreneurs to undergo the Entrepreneurship Development Programme (EDP). The Institute has successfully conducted EDP training for the target groups and is providing mentoring and handholding support to help trainees establish their enterprises. NIESBUD has conducted training of 77,430 participants across the country with a total allocated fund of Rs. 16.83 crore.

5. **Capacity Building Programme for Fair Price Shop Owners** – NIESBUD, in collaboration with the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution, has undertaken a Capacity Building Programme for Fair Price Shop (FPS) Owners. The project is being undertaken as Special Project under PMKVY to enable the FPS owners to run their businesses in consonance with the contemporary practices being adopted by Retail Entrepreneurs. The programme aims to equip the participants with in-depth knowledge of various facets of entrepreneurship, financial and digital literacy, and government support ecosystem. NIESBUD has conducted training of 315 participants across the country with a total allocated fund of Rs. 1.67 crore as a special project under Pradhan Mantri Kaushal Vikas Yojana (PMKVY) during FY 2024-25.

6. **Comprehensive Entrepreneurship and Skill Development Training Program for Tribal Artisans and Micro Level Entrepreneurs in NER under SANKALP scheme** – IIE has implemented Entrepreneurship and Skill Development Training Program for Tribal Artisans and Micro Level Entrepreneurs in NER under SANKALP scheme. The program focusses on crucial aspects of capacity building, including product diversification, technology utilization, and effective business activities, packaging and branding strategies. The program was implemented from January 2024 to October, 2024 with the total sanctioned amount of Rs. 14.23 crore. IIE has trained 10,000 participants under the program.

7. **Establishment of Entrepreneurship Development Cell in ITI and NSTI of NER under STRIVE Scheme** – Under the STRIVE scheme, IIE has established entrepreneurship development cells across National Skill Training Institutes (NSTIs) and Industrial Training Institutes (©) in the Northeastern Region (NER). IIE has conducted Entrepreneurship Awareness Programs (EAPs), Entrepreneurship Development Programs (EDPs) and Faculty Development Programs (FDPs) followed by mentoring and handholding. IIE has trained 11,000 candidates through EAP and 8,332 through EDP. Further, 80 faculties from 94 © and 2 NSTIs have received specialized training through FDPs. The project was implemented from March 2024 to December, 2024 with a sanctioned amount of Rs. 7,88,80,928.

STATEMENT -II

Details of the various initiatives taken by other Ministries/Departments of the Government to promote entrepreneurship including the details of funds allocated and utilized in the last five years are as under:

1. **Ministry of Electronics and Information Technology (MeitY)** – MeitY has undertaken few initiatives and measures to promote a technology-led startups and innovation ecosystem in the country including the State of Kerala. Some of the major initiatives are as under:

(i) **Technology Incubation and Development of Entrepreneurs (TIDE 2.0 Scheme)** – MeitY has initiated ‘Technology Incubation and Development of Entrepreneurs (TIDE 2.0)’ Scheme in the year 2019 with an aim to promote tech-based entrepreneurship through financial and technical support to 51 incubators with an outlay of Rs. 264.62 crore over a period of 5 years. Till now, a total of Rs. 206.88 crore has been released to 51 TIDE 2.0 centres. Under TIDE 2.0 Scheme, one incubation centre namely ‘Maker Village-Kochi at IIITM-Kerala’ is functioning as TIDE 2.0 centre in Kerala.

(ii) **GENESIS (Gen-Next Support for Innovative Startups):** MeitY has launched the ‘Gen-Next Support for Innovative Startups (GENESIS)’ Scheme with the aim to strengthen the startup ecosystem in Tier-II and Tier-III cities across India. The scheme envisages scaling up about 1,600 technology startups through 65 Implementing Agencies with an outlay of Rs. 490 crore over period of five years. As on date, Rs. 10.80 crore has been released under the scheme. Under the scheme, four Centre namely (i) Indian Institute of Management Kozhikode Laboratory for Innovation Venturing and Entrepreneurship, (ii) Maker Village

Kochi, (iii) Technology Business Incubator NIT Calicut (TBI NITC) and (iv) Amrita Technology Business Incubator, Kollam are selected for supporting startups to promote Entrepreneurship and Innovation in State of Kerala.

2. Department of Agriculture and Farmers' Welfare (DA&FW) – DA&FW is implementing “Innovation and Agri-Entrepreneurship Development” programme under Rashtriya Krishi Vikas Yojana (RKVY) from 2018-19 onwards with an objective to promote innovation and agri-entrepreneurship by providing financial support and nurturing an incubation ecosystem in the country. The total Budget Estimates allocated under the Agri-entrepreneurship programme and fund released from 2018-19 to 2024-25 are as under:

(Rs. In crore)

Year	Allocation	Fund released (Upto 28.02.2025)
2018-19	238.00	39.90
2019-20	123.70	15.27
2020-21	119.40	48.00
2021-22	102.85	31.60
2022-23	132.34	35.50
2023-24	106.05	62.28
2024-25	133.52	43.54
Total	955.86	276.09

DA&FW has appointed five Knowledge Partners (KPs) and twenty-four RKVY Agribusiness Incubators (R-ABIs) from across the country for implementation assistance and incubation of startups under this programme. Under this programme, for idea/pre-seed stage, a selected start-up shall be eligible

for a maximum financial assistance of Rs. Five lakh in one instalment. For seed stage, a selected start-up shall be eligible for a maximum financial assistance of Rs. Twenty five lakh in two instalment of 50% and 50% based on the recommendation given by the Selection and Investment Committee(SIC). Each KP can select a maximum 20-25 start-ups and each R-ABI can select a maximum 10-12 start-ups in each category of pre seed and seed stage in a financial year. Trainings, Technical and financial assistance is provided to startups to launch their products, services, business platforms, etc into the market and facilitate them to scale up their products and operations to attain business viability. More than 5000 Agri-Startups have been trained by KPs and R-ABIs under this programme.

So far, 1749 Agri-Startups have been supported with technical and financial assistance under this programme during FY 2019-20 to 2024-25 (as on date). The funding support of Rs. Rs. 124.96 crore grants-in-aid have been released in installments for funding to these 1749 agri- Startups to the respective KPs & R-ABIs by DA&FW. Start-ups are taking projects in various field of agriculture and allied sectors

3. Ministry of Micro Small and Medium Enterprises (MSME) – Ministry of MSME, through Khadi and Village Industries Commission (KVIC), is implementing Prime Minister's Employment Generation Programme (PMEGP) for assisting entrepreneurs in setting up of new enterprises in the non-farm sector. It aims to provide employment opportunities to traditional artisans/ rural and urban unemployed youth at their doorstep. PMEGP being a Central Sector Scheme assists General Category beneficiaries with Margin Money (MM) subsidy of 25%

of the project cost in rural areas and 15% in urban areas. For beneficiaries belonging to Special Categories such as Scheduled Castes, Scheduled Tribes, OBCs, Minorities, Women, Ex-servicemen, Physically Handicapped, Transgenders, beneficiaries belonging to Northeastern Region, Hill and Border areas, and Aspirational Districts, the Margin Money subsidy is 35% in rural areas and 25% in urban areas. The maximum cost of project is Rs. 50 lakhs in the manufacturing sector and Rs. 20 lakhs in the service sector. Own contribution of beneficiaries under Special Category is 05% and 10% for General Category beneficiaries. Since 2018-19, existing PMEGP /MUDRA enterprises are also supported based on past good performances with 2nd loan for upgradation and expansion. Under 2nd Loan, maximum project cost admissible for Margin Money (MM) subsidy under Manufacturing sector is Rs. 1.00 crore and for Service sector is Rs. 25 Lakhs. Eligible subsidy on 2nd loan for all categories is 15% of project cost (20% for NER & Hill States).

The performance of PMEGP throughout the country in terms of number of applications received, number of units assisted, margin money (MM) subsidy disbursed and estimated employment generated during the last five years is as under:

Financial Year	No. of Units Assisted	MM Subsidy (Rs. Cr.)	Estimated Employment Generated
2019-20	66,653	1,950.82	5,33,224
2020-21	74,415	2,188.80	5,95,320
2021-22	1,03,219	2,977.65	8,25,752
2022-23	85,167	2,722.17	6,81,336

2023-24	89,118	3,093.87	7,12,944

The performance of PMEGP in the State of Kerala in terms of number of applications received, number of units assisted, margin money (MM) subsidy disbursed and estimated employment generated during the last five years is as under:

Financial Year	No. of Units Assisted	MM Subsidy (Rs. Cr.)	Estimated Employment Generated
2019-20	2,438	53.22	19,504
2020-21	2,389	52.25	19,112
2021-22	2,789	68.58	22,312
2022-23	3,129	73.29	25,032
2023-24	3,389	78.81	27,112

4. Department of Science and Technology (DST) – In order to foster innovation among the startups in the country, Department of Science and Technology (DST) launched an umbrella program 'NIDHI' (National Initiative for Developing and Harnessing innovations) in 2016. The NIDHI program has been helpful in creating state-of-the art infrastructure for incubating startups in technology sectors through Technology Business Incubators (TBIs), Centres of Excellence (CoE) and Inclusive Technology Business Incubators (iTBI) in academic setups to extend incubation, mentoring and training support to innovative startups in various technology domains. The details of funds allocated and utilized towards promotion of entrepreneurship under NIDHI scheme is as under:

(Rs. In crore)

Financial year	Funds allocated	Funds utilized
2020-21	230	116
2021-22	215	173
2022-23	180	151
2023-24	160	118
2024-25	122	115*

*upto 15th January 2025

Further, the following Technology Business Incubators (TBIs) have been established in the state of Kerala during the last five years:

Sno.	Name of TBI	Schemes implemented
1	SCTIMST-TIMed	TBI & PRAYAS Centre
2	TBI- NIT Calicut	TBI & PRAYAS Centre
3	Amrita Technology Business Incubator	TBI & PRAYAS Centre
4	CET TBI	TBI
5	Startups Valley	TBI
6	Technopark Technology Business Incubator (Kerala Startup Mission)	TBI & PRAYAS Centre
7	Indian Telecom Innovation Hub – Technology Business Incubator (Startup Village)	TBI
8	IIMK LIVE (Laboratory for Innovation, Venturing and Entrepreneurship)	TBI
9	IITMK – Maker Village	PRAYAS Centre

VIOLATION OF ENVIRONMENTAL NORMS

1661. SHRI ANIL YESHWANT DESAI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details regarding aims and objectives of National Green Tribunal (NGT);
- (b) the details of machinery available to check violations of environmental norms endangering wild life or green cover from various parts of the country;
- (c) whether suo-moto action is also initiated against the persons or State authorities who may responsible for their actions or inactions in such violations, if so, the details thereof; and
- (d) whether there are any exemplary punishments etc. imposed against them in the past, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) National Green Tribunal (NGT) has been established in the year 2010 under the NGT Act, 2010 for effective and expeditious disposal of cases relating to environmental protection and conservation of forests & other natural resources including enforcement of any legal right relating to environment and giving relief and compensation for damages to persons and property and for matters connected therewith or incidental thereto. Section 14 and Section 16 of the NGT Act, 2010 provide original jurisdiction and appellate jurisdictions of NGT.

(b) to (d) The Union Government has formulated adequate legal and regulatory frameworks at National and State levels, which regulate the protection, conservation, and management of the environment, forests and wild life protection. The major central level policy and legislations concerning the management and conservation of forests include the National Forest Policy, 1988, Indian Forest Act, 1927, Wildlife (Protection) Act, 1972, Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980, and Biological Diversity Act, 2002, etc. The Wild Life (Protection) Act, 1972 provides for conservation, protection and management of wild life. Depending upon the facts and circumstance, the NGT undertakes suo- moto action against the persons or authorities. Punishment for non-compliance of the Order/Award/ decision of the NGT has been made punishable u/s 26 of the NGT Act to the effect that violator may be punished with imprisonment for a term which may extend to three years, or with fine which may extend to ten crore rupees, or with both and in case the failure or contravention continues, with additional fine which may extend to twenty-five thousand rupees for every day during which such failure or contravention continues after conviction for the first such failure or contravention.

अनौपचारिक क्षेत्र के कामगारों की आजीविका में सुधार के लिए पहल

1662. श्री अनूप प्रधान वाल्मीकि:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने निर्माण कामगारों, गिग वर्कर्स, कचरा बीनने वालों, परिचर्या कामगारों, घरेलू कामगारों और परिवहन कामगारों जैसे अनौपचारिक क्षेत्र के वंचित वर्गों की आजीविका में सुधार के लिए कोई पहल की है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) यदि नहीं, तो इसके क्या कारण हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (ग) सरकार ने विभिन्न योजनाओं को लागू करके सन्निर्माण कामगारों, गिग कामगारों, **कचरा बीनने वालों**, देखभाल करने वाले कामगारों, घरेलू कामगारों और परिवहन कामगारों जैसे असंगठित कामगारों की आजीविका में सुधार के लिए विभिन्न उपाय किए हैं। इन उपायों में शामिल हैं: (i) स्वास्थ्य के लिए आयुष्मान भारत-प्रधानमंत्री जन आरोग्य योजना (एबीपीएमजेएवाई), (ii) जीवन और निःशक्तता के लिए प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेजेबीवाई), (iii) दुर्घटना बीमा के लिए प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई), (iv) वृद्धावस्था पेंशन के लिए प्रधानमंत्री श्रम योगी मान-धन (पीएम-एसवाईएम), (v) बीड़ी/सिने और गैर-कोयला खदान कामगारों के लिए श्रम कल्याण योजना और स्वास्थ्य देखभाल सुविधाएं, (vi) राष्ट्रीय खाद्य सुरक्षा अधिनियम के अंतर्गत वन-नेशन-वन-राशन-कार्ड योजना के माध्यम से सार्वजनिक वितरण प्रणाली, (vii) पीएम आवास योजना – शहरी (पीएमएवाई-यू), (viii) पीएम आवास योजना- ग्रामीण (पीएमएवाई-जी), (ix) हथकरघा बुनकरों के लिए बीमा कवरेज के लिए महात्मा गांधी बुनकर बीमा योजना, (x) शहरी गरीबों के उत्थान के लिए दीन दयाल अंत्योदय योजना, (xi) फेरीवालों को ऋण प्रदान करने के लिए प्रधानमंत्री स्ट्रीट वेंडर्स आत्म निर्भर निधि (पीएम-स्वनिधि), (xii) एक वर्ष में 100 दिनों के गारंटीकृत रोजगार के लिए महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम (एमजीएनआरईजीए)।

केंद्र सरकार ने भवन एवं अन्य सन्निर्माण कामगारों के रोजगार और सेवा की शर्तों को विनियमित करने तथा उनकी सुरक्षा, स्वास्थ्य और कल्याण संबंधी उपाय करने और उनसे संबंधित

या उनके आनुषंगिक अन्य मामलों के लिए भवन एवं अन्य सन्निर्माण कर्मकार (नियोजन तथा सेवा-शर्त विनियमन) अधिनियम, 1996 [बीओसीडब्ल्यू (आरईएंडसीएस) अधिनियम, 1996] अधिनियमित किया है। इसे व्यावसायिक सुरक्षा, स्वास्थ्य और कार्य दशाएं संहिता, 2020 में समाहित कर दिया गया है।

ऑनलाइन प्लेटफार्म के गिग कामगारों के योगदान को मान्यता प्रदान करते हुए, सरकार द्वारा दिनांक 01.02.2025 को की गई अपनी बजट घोषणा में, ई-श्रम पोर्टल पर पंजीकरण और उनके पहचान पत्र की व्यवस्था करने और एबी-पीएमजेएवाई स्वास्थ्य योजना के अंतर्गत स्वास्थ्य देखभाल प्रदान करने का प्रस्ताव रखा गया है।

कचरा बीनने वालों के घटक को वर्तमान वित्त वर्ष 2024-25 से राष्ट्रीय मशीनीकृत स्वच्छता इकोसिस्टम (नमस्ते) योजना के अंतर्गत जोड़ा गया है, जिसका उद्देश्य उन्हें ठोस अपशिष्ट प्रबंधन मूल्य श्रृंखला में एकीकृत करके, कचरा बीनने वालों के कचरा बीनने, रिकवरी और रीसाइक्लिंग में योगदान को पहचानना और उन्हें मजबूती प्रदान करना है, ताकि उनकी व्यावसायिक सुरक्षा सुनिश्चित की जा सके और उन्हें विभिन्न सामाजिक सुरक्षा लाभों से जोड़ा जा सके।

इस योजना के अंतर्गत प्रमुख घटक कचरा बीनने वालों की प्रोफाइलिंग, उन्हें व्यावसायिक सुरक्षा और कौशल उन्नयन प्रशिक्षण देना, व्यक्तिगत सुरक्षा उपकरण (पीपीई) किट देना, एबी-पीएमजेएवाई के अंतर्गत स्वास्थ्य बीमा कवरेज और कचरा बीनने वालों के स्वयं सहायता समूहों (एसएचजी) को अपशिष्ट संग्रह वाहन के लिए पूंजी सब्सिडी प्रदान करना है।

साथ ही, सरकार ने अनौपचारिक क्षेत्र के कमजोर वर्ग के लिए विभिन्न योजनाओं का लाभ देने के लिए 21 अक्टूबर 2024 को ई-श्रम- “वन-स्टॉप-सॉल्यूशन” लॉन्च किया है। ई-श्रम- “वन स्टॉप-सॉल्यूशन” में एकल पोर्टल अर्थात् ई-श्रम पर विभिन्न सामाजिक सुरक्षा/कल्याण योजनाओं का एकीकरण शामिल है। अब तक, पीएमएसबीवाई, पीएमजेबीवाई, एबी-पीएमजेएवाई, पीएम-स्वनिधि, पीएमएवाई-यू, पीएमएवाई-जी, मनरेगा सहित विभिन्न केंद्रीय मंत्रालयों/विभागों की 13 योजनाओं को पहले ही ई-श्रम के साथ एकीकृत/मैप किया जा चुका है।

FUNDS ALLOCATED BY COMPANIES UNDER CSR IN UTTAR PRADESH**1663. SHRI CHANDAN CHAUHAN:**

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the total number of companies registered, presently functional, dormant and struck off during the last ten years, State-wise, district-wise in Uttar Pradesh, especially in Bijnor Parliamentary Constituency;
- (b) the list of CSR initiatives undertaken and beneficiaries of the same at present, State-wise, particularly district-wise in Uttar Pradesh, especially in Bijnor Parliamentary Constituency;
- (c) the total amount of funds allocated by companies, for CSR activities during the last five years State-wise particularly district-wise details of Uttar Pradesh and especially in Bijnor Parliamentary Constituency; and
- (d) whether the Government has considered increasing the financial criteria of allocating 2% of average net profits of companies and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

- (a) The details of total number of companies registered, presently functional, dormant and struck off from Financial Years 2014-15 to 2024-25, State/UT-wise, and district-wise in Uttar Pradesh including Bijnor district is given in the enclosed **Statement-I & II** respectively. The Ministry does not maintain the Parliamentary Constituency-wise data.
- (b) and (c) There is no provision of allocation of CSR funds under CSR legal framework. However, on the basis of the filings made by the companies in the

MCA21 registry, State/UT-wise, and district-wise CSR expenditure in Uttar Pradesh including Bijnor district during last five Financial Years (FY) i.e 2018-19 to 2022-23 is given in the enclosed **Statement-III & IV** respectively. The beneficiary-wise details of CSR expenditure is not maintained.

(d) No such proposal has been considered by the Government as the extant provisions are considered appropriate.

STATEMENT-I

Details of total No. of Companies in India from F.Y. 2014-15 to 2024-25					
Sr. No.	States/Uts	Total Registered	Active	Dormant under section 455	Strike Off
1	Andaman and Nicobar Islands	548	588	6	186
2	Andhra Pradesh	31502	33476	33	15014
3	Arunachal Pradesh	696	734	0	330
4	Assam	10538	14326	0	4452
5	Bihar	46457	43791	22	13551
6	Chandigarh	5797	8990	14	8445
7	Chattisgarh	10483	13842	19	3819
8	Dadra and Nagar Haveli and Daman and Diu	496	842	0	232
9	Delhi	166456	251392	242	154905
10	Goa	4475	6489	17	4249
11	Gujarat	73197	101855	47	41743
12	Haryana	68088	70962	78	20899
13	Himachal Pradesh	5584	6370	7	3510
14	Jammu & Kashmir	7773	8025	1	3320

15	Jharkhand	16666	18507	6	5641
16	Karnataka	117431	127849	169	58492
17	Kerala	50373	59482	196	24698
18	Ladakh	79	73	0	28
19	Lakshadweep	32	35	0	9
20	Madhya Pradesh	36751	44310	21	19422
21	Maharashtra	257766	349200	372	163651
22	Manipur	1810	1703	1	410
23	Meghalaya	504	852	1	467
24	Mizoram	367	338	1	88
25	Nagaland	580	593	0	375
26	Orissa	24847	28949	153	12334
27	Pondicherry	1489	1978	1	2092
28	Punjab	19571	27043	15	16739
29	Rajasthan	48867	63299	23	26987
30	Sikkim	2	1	0	1
31	Tamil Nadu	96434	121435	192	77905
32	Telangana	94301	108214	92	55186
33	Tripura	1068	1095	1	275
34	Uttar Pradesh	145954	151433	59	50412
35	Uttarakhand	12324	12754	12	3529
36	West Bengal	69230	146240	444	77576
Grand Total		1428536	182706 5	2245	870972

(Source: Corporate Data Management Cell)

Note: The data provided pertaining to companies registered is year wise w.e.f. FY 2014. However data pertaining to active, dormant and struck off companies is as on February 28, 2025. Hence the cumulative figure for companies registered will differ from the cumulative data of active, dormant and struck off companies.

STATEMENT -II

Details of total No. of Companies in the districts of U.P from 2014-15 to 2024-25					
Sr. No.	District	Total Registered	Active	Dormant under section 455	Strike Off
1	Agra	5113	6888	3	2763
2	Aligarh	2081	2274	-	755
3	Ambedkar Nagar	457	445	-	78
4	Amethi	518	509	-	104
5	Amroha	1135	1157	1	327
6	Auraiya	329	299	-	65
7	Ayodhya	880	835	3	200
8	Azamgarh	790	713	1	238
9	Baghpat	267	249	1	56
10	Bahraich	491	491	-	131
11	Ballia	729	694	-	158
12	Balrampur	182	168	-	28
13	Banda	250	240	-	73
14	Bara Banki	780	750	-	220
15	Bareilly	2589	2805	4	1207
16	Basti	579	562	-	218
17	Bhadohi	389	439	-	103
18	Bijnor	869	838	-	323
19	Budaun	284	264	-	48
20	Bulandshahr	1136	1077	2	317
21	Chandauli	629	657	1	101
22	Chitrakoot	177	167	-	18
23	Deoria	662	598	1	275
24	Etah	354	344	-	162
25	Etawah	538	542	-	217
26	Farrukhabad	296	290	-	175

27	Fatehpur	489	473	1	152
28	Firozabad	687	758	1	291
29	Gautam Buddha Nagar	31368	29917	10	5000
30	Ghaziabad	17491	16328	18	4383
31	Ghazipur	797	749	-	205
32	Gonda	525	484	1	150
33	Gorakhpur	3555	3583	4	1443
34	Hamirpur	234	228	-	51
35	Hapur	913	926	1	200
36	Hardoi	535	518	1	103
37	Hathras	278	303	-	54
38	Jalaun	329	315	1	118
39	Jaunpur	842	780	-	266
40	Jhansi	1185	1455	4	473
41	Kannauj	322	333	-	54
42	Kanpur Dehat	1787	2204	2	812
43	Kanpur Nagar	5528	6906	7	1688
44	Kasganj	190	191	1	42
45	Kaushambi	227	193	-	54
46	Kheri	542	517	-	89
47	Kushinagar	861	773	-	188
48	Lalitpur	306	298	1	71
49	Lucknow	26415	26615	18	11039
50	Mahoba	375	365	1	60
51	Mahrajganj	354	327	-	80
52	Mainpuri	319	323	-	128
53	Mathura	1871	2053	-	683
54	Mau	461	459	-	86
55	Meerut	3656	4253	4	1889
56	Mirzapur	856	843	-	199
57	Moradabad	878	853	-	467
58	Muzaffarnagar	713	976	1	624

59	Pilibhit	441	422	-	150
60	Pratapgarh	600	545	-	186
61	Prayagraj (Earlier known as Allahabad)	4242	2505	2	758
62	Rae Bareli	654	642	-	242
63	Rampur	597	598	-	207
64	Saharanpur	1509	1523	-	714
65	Sambhal	532	501	-	94
66	Sant Kabir Nagar	324	313	-	53
67	Shahjahanpur	762	800	-	203
68	Shamli	464	526	-	135
69	Shrawasti	98	94	-	8
70	Siddharthnagar	297	285	1	37
71	Sitapur	494	493	-	122
72	Sonbhadra	417	414	-	95
73	Sultanpur	449	418	-	150
74	Unnao	538	541	-	190
75	Varanasi	5774	6302	6	2536
76	District Not Classified*	369	4186	8	1866
Grand Total		145954	150702	111	47248

(Source: Corporate Data Management Cell)

*The value is associated with disclosures not having any district mentioned.

Note: The data provided pertaining to companies registered is year wise w.e.f. FY 2014. However data pertaining to active, dormant and struck off companies is as on February 28, 2025. Hence the cumulative figure for companies registered will differ from the cumulative data of active, dormant and struck off companies.

STATEMENT -III

State/UT-wise CSR expenditure from FY 2018-19 to 2022-23 (Amount in Cr.)						
Sr.	States/Uts	FY 2018-19	FY 2019-20	FY 2020-21	FY 2021-	FY 2022-
1	Andaman And Nicobar	0.82	1.29	2.86	9.71	2.53
2	Andhra Pradesh	665.97	710.23	719.81	656.79	954.63
3	Arunachal Pradesh	24.56	18.02	10.58	119.42	13.35
4	Assam	210.00	285.00	180.23	406.17	470.24
5	Bihar	137.95	110.48	89.89	165.97	235.36
6	Chandigarh	11.46	15.58	13.40	50.88	18.06
7	Chhattisgarh	149.35	269.68	325.63	305.29	596.11
8	Dadra and Nagar Haveli and Daman and Diu	19.73	27.87	27.23	18.24	23.11
9	Delhi	750.85	830.00	724.59	1193.93	1462.66
10	Goa	46.77	43.91	41.92	45.43	58.11
11	Gujarat	1082.18	984.37	1461.60	1603.93	1982.26
12	Haryana	378.11	537.91	550.86	683.95	700.16
13	Himachal Pradesh	78.79	78.78	106.31	140.22	138.52
14	Jammu and Kashmir	36.44	25.27	35.56	50.68	71.22
15	Jharkhand	109.80	155.21	226.54	193.33	388.13
16	Karnataka	1257.69	1448.16	1277.81	1839.73	1985.23
17	Kerala	354.78	298.56	290.67	239.73	351.60
18	Lakshadweep	0.39	-	0.01	0.45	0.02
19	Leh & Ladakh	-	-	-	14.84	11.72
20	Madhya Pradesh	243.55	220.46	375.51	427.10	655.86
21	Maharashtra	3147.72	3353.24	3464.81	5380.07	5494.77
22	Manipur	7.81	14.21	10.39	15.62	53.45
23	Meghalaya	16.54	17.65	17.63	19.63	21.73

24	Mizoram	0.11	0.25	0.97	6.94	10.99
25	Nagaland	2.12	5.10	3.57	12.46	13.57
26	Odisha	697.91	717.39	578.16	670.32	987.70
27	Puducherry	9.15	11.32	12.43	9.31	12.55
28	Punjab	166.85	189.44	158.46	184.89	247.47
29	Rajasthan	595.49	734.12	670.00	711.82	1102.16
30	Sikkim	5.87	10.99	17.28	28.24	36.18
31	Tamil Nadu	877.08	1072.26	1174.07	1432.06	1558.66
32	Telangana	428.06	445.80	627.71	685.87	1006.63
33	Tripura	23.06	9.40	9.29	15.91	19.26
34	Uttar Pradesh	521.32	577.98	907.32	1339.18	1152.43
35	Uttarakhand	172.31	124.70	160.58	228.08	301.11
36	West Bengal	382.23	423.85	471.48	567.21	759.51
37	Other Centralized	1156.86	1790.69	3491.30	1620.09	1091.86
38	PAN India*	6443.53	9385.66	7805.03	5522.74	5988.91
39	NEC/Not Mentioned*	4.44	20.97	169.47	0.09	10.12
Total		20217.65	24965.82	26210.95	26616.30	29987.92

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)

*Companies either did not specify the names of State/UT or indicated more than one States/Uts where projects were undertaken.

STATEMENT -IV

District Wise CSR expenditure in Uttar Pradesh from FY 2018-19 to 2022-23 (Amount in Cr.)						
Sr. No.	District	FY 2018-19	FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23
1	Agra	5.20	6.42	9.08	15.55	30.79
2	Aligarh	1.52	1.31	2.82	5.53	6.31
3	Ambedkar Nagar	0.80	-	0.07	0.27	4.00

4	Amethi	2.54	5.00	8.59	-	-
5	Amroha	-	0.08	0.86	1.20	1.41
6	Auraiya	0.02	-	1.37	6.99	4.57
7	Ayodhya	0.19	1.22	16.86	20.52	19.52
8	Azamgarh	0.75	-	0.22	3.85	0.59
9	Baghpat	0.22	0.64	0.02	2.27	5.85
10	Bahraich	1.62	0.33	1.76	5.18	7.92
11	Ballia	-	22.20	0.12	0.71	1.02
12	Balrampur	-	0.82	1.47	2.61	1.20
13	Banda	-	-	-	-	0.90
14	Bara Banki	0.44	0.79	1.61	1.89	6.78
15	Bareilly	1.83	2.83	2.45	168.73	5.96
16	Basti	1.26	-	0.27	1.54	2.11
17	Bhadohi	6.36	2.78	1.52	0.83	1.01
18	Bijnor	1.23	5.02	1.68	5.15	1.46
19	Budaun	-	0.09	-	0.46	0.57
20	Bulandshahr	7.90	1.41	7.20	7.02	10.53
21	Chandauli	0.72	-	1.01	6.01	6.38
22	Chitrakoot	0.19	-	0.35	1.17	4.50
23	Deoria	0.36	0.13	0.55	0.40	1.28
24	Etah	2.14	-	0.11	0.12	0.08
25	Etawah	-	-	0.84	2.56	0.71
26	Farrukhabad	0.17	0.18	0.19	0.05	0.23
27	Fatehpur	0.28	1.09	0.23	0.46	2.22
28	Firozabad	0.00	0.05	1.30	0.38	2.28
29	Gautam Buddha Nagar	56.80	122.92	115.05	162.71	226.40
30	Ghaziabad	11.38	13.78	36.23	46.50	42.51
31	Ghazipur	15.59	2.26	1.59	0.99	1.25
32	Gonda	0.32	0.12	0.12	0.12	0.03
33	Gorakhpur	1.07	5.30	4.17	5.72	17.75
34	Hamirpur	-	-	0.05	2.32	1.50
35	Hapur	1.43	1.75	2.81	0.13	-

36	Hardoi	66.72	97.14	1.27	82.07	91.75
37	Hathras	0.18	0.16	2.36	1.15	2.03
38	Jalaun	0.22	0.00	0.00	0.08	0.03
39	Jaunpur	2.21	0.90	1.01	0.51	1.72
40	Jhansi	0.72	3.90	1.07	5.36	4.59
41	Kannauj	0.00	0.00	0.05	0.20	0.56
42	Kanpur Dehat	-	1.01	0.27	2.62	4.02
43	Kanpur Nagar	0.55	16.97	6.84	37.67	1.00
44	Kasganj	-	-	-	-	-
45	Kaushambi	0.06	-	0.07	1.59	2.32
46	Kheri	0.48	0.54	0.29	2.80	1.61
47	Kushinagar	0.61	0.23	1.02	0.51	4.74
48	Lalitpur	0.26		1.68	5.04	6.14
49	Lucknow	14.82	16.87	58.70	67.50	70.96
50	Mahoba	-	0.00	0.06	0.02	0.08
51	Mahrajganj	-	0.19	0.00	0.39	0.16
52	Mainpuri	0.20	0.28	0.38	0.94	1.06
53	Mathura	21.02	22.91	33.01	81.46	118.21
54	Mau	-	-	0.20	0.35	0.25
55	Meerut	1.19	2.30	5.79	11.90	12.90
56	Mirzapur	6.99	0.00	0.12	2.67	6.68
57	Moradabad	1.72	1.59	2.33	4.69	6.94
58	Muzaffarnagar	1.67	0.51	2.26	6.30	7.15
59	Pilibhit	0.90	1.38	0.47	1.05	1.00
60	Pratapgarh	1.92	0.15	2.83	3.42	2.73
61	Prayagraj	0.84	9.97	4.94	4.76	9.95
62	Raebareli	0.43	0.08	2.03	42.27	8.46
63	Rampur	1.60	2.84	1.78	4.91	2.98
64	Saharanpur	0.89	1.55	2.84	2.54	4.24
65	Sambhal	-	0.09	0.13	0.04	-
66	Sant Kabir Nagar	-	-	0.11	0.34	0.32
67	Shahjahanpur	0.22	0.82	0.60	266.68	5.32
68	Shamli	-	-	0.19	0.24	0.03

69	Shrawasti	0.21	0.01	0.33	4.99	3.77
70	Siddharthnagar		0.10	0.56	2.63	0.40
71	Sitapur	0.13	2.02	1.16	5.46	3.93
72	Sonbhadra	0.21	1.15	25.42	34.39	41.64
73	Sultanpur	0.61	0.01	0.15	1.31	12.62
74	Unnao	0.66	2.51	1.38	3.23	2.56
75	Varanasi	21.37	11.32	19.80	51.48	100.23
76	NEC/Not Mentioned*	249.40	179.97	501.27	113.69	187.74
Total		521.32	577.98	907.32	1339.18	1152.43

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)

*Companies either did not specify the name of district or indicated more than one district where projects were undertaken.

SKILL LOAN SCHEME FOR ANDHRA PRADESH

1664. SHRI PUTTA MAHESH KUMAR:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the total number of individuals who have availed the Skill Loan Scheme including the number of loans sanctioned and amount released, State-wise and district-wise particularly for Andhra Pradesh, year-wise during the last five years;
- (b) the details regarding the number of defaults occurring in loan repayment along with the details of amount of credit guarantee released for defaulting loans, State-wise and district-wise particularly for Andhra Pradesh State, year-wise during the last five years;
- (c) whether the revised Model loan scheme is operational; and

(d) if so, the details regarding the number of individuals who availed the scheme till date, State and district-wise particularly for Andhra Pradesh

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b) The Skill Loan Scheme was circulated on 10th July 2015 by Indian Banks' Association (IBA) to its member banks for its adoption for extending loan for vocational education and training courses. Ministry of Skill Development and Entrepreneurship (MSDE) notified Credit Guarantee Fund Scheme for Skill Development (CGFSSD) on 20th November 2015 to provide guarantee cover to Skill Loan Scheme to the extent of 75% of the amount in default to the member lending institutions. National Credit Guarantee Trustee Company (NCGTC) manages and operates the credit guarantee fund.

CGFSSD was revised and notified on 9th July 2024 to enhance the coverage of the scheme and to provide access to skill trainees/candidates to wide range of high-end courses without any financial constraints. The major changes in modified CGFSSD inter-alia include the increase in maximum loan limit from Rs. 1.5 lakh to Rs. 7.5 lakh, inclusion of non-NSQF aligned courses delivered through Skill India Digital Hub (SIDH), and inclusion of NBFCs/ NBFC-MFIs and Small Finance Banks as the member lending institutions.

Since inception of the scheme, 11320 loans with guarantee amount of Rs. 131.31 Cr. have been provided up to 28.02.2025. State-wise details of number of loans sanctioned and amount disbursed during the last five years up to 2024-25 (28.02.2025) is given in the enclosed **Statement-I**.

District-wise details of number of loans sanctioned and amount disbursed during the last five years up to 2024-25 (28.02.2025) in the state of Andhra Pradesh is given in the enclosed **Statement-II**.

State-wise number of accounts turned NPA and credit guarantee claim settled during the last five years up to 2024-25 (28.02.2025) are given in the enclosed **Statement-III**.

(c) and (d) The model Skill Loan Scheme revised/modified in July, 2024 is currently operational. Since modification, three (03) loans were sanctioned in the state of Andhra Pradesh, two (02) in Anantpura district and one (01) in Chittoor district.

State-wise details of number of loans sanctioned since modification up to 28.02. 2025 are as under:

State/UT	No of Loan sanctioned
Andhra Pradesh	03
Bihar	03
Chhattisgarh	15
Delhi	04
Gujarat	02
Himachal Pradesh	09
Jammu And Kashmir	01
Jharkhand	100
Karnataka	169
Kerala	393
Madhya Pradesh	34
Maharashtra	94
Meghalaya	01
Odisha	02
Puducherry	01
Punjab	01

Sikkim	01
Tamil Nadu	14
Telangana	02
Uttar Pradesh	08
Uttarakhand	02
West Bengal	32
Total	891

STATEMENT - I

(i) State-wise number of loans sanctioned during the last five years up to 2024-25 (28.02.2025)

State	2020-21	2021-22	2022-23	2023-24	2024-25 (upto 28.02.2025)	Total
Andhra Pradesh	6	3	24	4	3	40
Assam	13	8	10	8	0	39
Bihar	13	8	13	5	3	42
Chandigarh	0	0	2	3	0	5
Chhattisgarh	2	3	15	27	16	63
Delhi	15	3	15	3	4	40
Goa	8	7	1	2	1	19
Gujarat	4	3	12	3	3	25
Haryana	19	7	24	4	0	54
Himachal Pradesh	5	3	6	9	10	33
Jammu And Kashmir	1	0	1	1	1	4
Jharkhand	6	4	1036	411	165	1622
Karnataka	47	67	137	134	207	592
Kerala	238	243	410	636	588	2115
Lakshadweep	0	0	0	1	0	1
Madhya Pradesh	16	7	13	19	34	89
Maharashtra	119	99	230	140	117	705
Manipur	0	0	0	1	0	1
Meghalaya	1	0	1	1	1	4

Nagaland	0	0	1	0	0	1
Odisha	2	2	9	8	2	23
Puducherry	0	4	2	1	3	10
Punjab	13	1	5	2	1	22
Rajasthan	5	1	27	2	0	35
Sikkim	0	3	1	0	1	5
Tamil Nadu	30	42	102	47	29	250
Telangana	2	4	30	7	3	46
Tripura	1	0	1	0	0	2
Uttar Pradesh	20	6	27	9	13	75
Uttarakhand	6	4	9	9	2	30
West Bengal	110	31	39	34	36	250
Total	702	563	2203	1531	1243	6242

(ii) State-wise amount of loans disbursed during the last five years up to 2024-25 (28.02.2025)

Rs. In lakh						
State	2020-21	2021-22	2022-23	2023-24	2024-25 (upto 28.02.2025)	Total
Andhra Pradesh	8.44	3.6	14.65	4.81	2.01	33.51
Assam	13.57	8.36	12.65	10.32	0	44.9
Bihar	17.01	9.54	13.98	5.87	2.34	48.74
Chandigarh	0	0	2.92	4.5	0	7.42
Chhattisgarh	1.84	2.27	19.69	36.37	17.13	77.3
DNH & DD	0	0	0	0	0	0
Delhi	15.62	4.5	16.83	4.27	2.89	44.11
Goa	9.28	7.99	0.78	2.37	0.88	21.3
Gujarat	5.46	4.23	13.18	4.19	2.88	29.94
Haryana	24.44	8.09	34.4	5.88	0	72.81
Himachal Pradesh	3.78	3.1	5.09	7.04	8.53	27.54
Jammu And Kashmir	1.49	0	1.2	0.63	1.5	4.82
Jharkhand	6.9	5.64	1461.6	616	202.29	2292.43
Karnataka	52.67	65.16	151.79	149.05	273.71	692.38
Kerala	265.95	293.24	485.62	807.2	766.57	2618.58
Ladakh	0	0	0	0	0	0

Lakshadweep	0	0	0	1.5	0	1.5
Madhya Pradesh	18.11	7.96	14.8	21.33	27.79	89.99
Maharashtra	138.78	103.77	268.53	162.75	140.34	814.17
Manipur	0	0	0	0.94	0	0.94
Meghalaya	0.9	0	1.22	1.25	1.5	4.87
Mizoram	0	0	0	0	0	0
Nagaland	0	0	1.1	0	0	1.1
Odisha	2.58	2.51	11.23	10.32	2.42	29.06
Puducherry	0	4.52	2.08	0.5	3.58	10.68
Punjab	13.84	1.5	5.4	2.2	1.05	23.99
Rajasthan	7.2	1.5	39.94	1.06	0	49.7
Sikkim	0	4.28	1.08	0	1.5	6.86
Tamil Nadu	35.12	45.01	96.85	50.17	31.62	258.77
Tripura	0.8	0	0.31	0	0	1.11
Uttar Pradesh	25.88	7.56	29.04	10.08	13.04	85.6
Uttarakhand	6.06	5.95	11.77	12.69	2.27	38.74
West Bengal	93.82	32.74	43.22	37.48	47.42	254.68
Telangana	3	3.63	29.69	5.98	3.37	45.67
Total	772.55	636.63	2790.64	1976.74	1556.62	7733.21

STATEMENT -II

District-wise number of loans sanctioned during the last five years up to 2024-25 (28.02.2025) in the state of Andhra Pradesh

District	2020-21	2021-22	2022-23	2023-24	2024-25 (upto 28.02.2025)	Total
Anantapur	0	0	0	1	2	3
Chittoor	0	1	1	0	1	3
East Godavari	1	0	7	1	0	9
Guntur	1	1	0	0	0	2
Krishna	0	0	11	0	0	11
Kurnool	1	0	3	0	0	4
SPS Nellore	1	0	0	0	0	1
Visakhapatnam	0	0	1	1	0	2

Vizianagaram	1	0	1	0	0	2
West Godavari	1	1	0	1	0	3
Total	6	3	24	4	3	40

District-wise amount of loans disbursed during the last five years up to 2024-25 (28.02.2025) in the state of Andhra Pradesh

Rs. In lakh						
District	2020-21	2021-22	2022-23	2023-24	2024-25 (upto 28.02.2025)	Total
Anantapur	0.00	0.00	0.00	1.50	1.55	3.05
Chittoor	0.00	1.10	0.89	0.00	0.46	2.45
East Godavari	1.50	0.00	6.29	0.50	0.00	8.29
Guntur	1.50	1.50	0.00	0.00	0.00	3.00
Krishna	0.00	0.00	5.40	0.00	0.00	5.4
Kurnool	1.50	0.00	1.03	0.00	0.00	2.53
Prakasam	0.00	0.00	0.00	0.00	0.00	0
SPS Nellore	1.50	0.00	0.00	0.00	0.00	1.5
Srikakulam	0.00	0.00	0.00	0.00	0.00	0
Visakhapatnam	0.00	0.00	0.20	1.31	0.00	1.51
Vizianagaram	0.94	0.00	0.83	0.00	0.00	1.77
West Godavari	1.50	1.00	0.00	1.50	0.00	4.00
Total	8.44	3.60	14.65	4.81	2.01	33.5

STATEMENT-III

State-wise number of accounts turned NPA and credit guarantee claim settled during the last five years up to 2024-25 (28.02.2025)

Rs. In lakh				
	Total No of Accounts turned NPA	Total Outstanding Amount of Accounts turned NPA	Total No of Claim Settled	Total Amount of Claim Settled

Andhra Pradesh	0	0.00	0	0.00
Assam	6	5.59	0	0.00
Bihar	2	1.83	0	0.00
Chandigarh	0	0.00	0	0.00
Chhattisgarh	1	1.50	0	0.00
DNH &DD	0	0.00	0	0.00
Delhi	6	6.62	2	1.76
Goa	3	3.25	0	0.00
Gujarat	1	1.61	0	0.00
Haryana	18	25.19	6	6.92
Himachal Pradesh	1	0.56	1	0.42
Jammu And Kashmir	0	0.00	0	0.00
Jharkhand	46	66.97	0	0.00
Karnataka	18	21.02	0	0.00
Kerala	76	81.15	10	7.23
Ladakh	0	0.00	0	0.00
Lakshadweep	0	0.00	0	0.00
Madhya Pradesh	5	3.76	0	0.00
Maharashtra	35	32.81	6	4.14
Manipur	0	0.00	0	0.00
Meghalaya	0	0.00	0	0.00
Mizoram	0	0.00	0	0.00
Nagaland	0	0.00	0	0.00
Odisha	2	2.88	1	1.13
Puducherry	1	1.04	0	0.00
Punjab	2	1.96	2	1.40
Rajasthan	6	9.12	0	0.00
Sikkim	2	2.04	0	0.00
Tamil Nadu	26	28.32	5	3.52
Telangana	3	2.03	1	1.35
Tripura	0	0.00	0	0.00
Uttar Pradesh	10	8.71	5	3.52
Uttarakhand	1	1.19	1	0.79

West Bengal	27	22.29	7	4.63
Total	298	331.45	47	36.82

SHORTAGE OF SKILLED MANPOWER IN INDUSTRIES

1665. SHRI SHRIRANG APPA CHANDU BARNE:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether Industries are facing shortage of skilled manpower despite the number of schemes run by the Government for skill development;
- (b) if so, whether the Government has evaluated the schemes being implemented for skill development and if so, the result thereof;
- (c) whether the Government recently approved the merger of all the three skill development schemes under the composite Central Sector Scheme of the Skill India Programme (SIP); and
- (d) if so, the details of new scheme is proposed to meet the shortage of skilled manpower?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) and (b) As per the latest Period Labour Force Survey (PLFS 2023-24) estimates, percentage of persons in the age of 15-59 years who received vocational/technical training formally and informally are 4.1% and 30.6 % respectively.

MSDE's flagship scheme **Pradhan Mantri Kaushal Vikas Yojana (PMKVY)** was evaluated by NITI Aayog in October 2020 under jobs and skills sector. As per the study, about 94 percent of the employers surveyed reported they would hire more candidates trained under PMKVY. Further, 52 percent of the candidates who were placed in full time/part time employment and oriented under the Recognition of Prior Learning (RPL) component received higher salary or felt that they will get higher salary compared to their un-certified peers.

As regards other schemes of MSDE, third party evaluation reports have mentioned about success in terms of placement or livelihood improvement of candidates trained under different schemes. The brief details of same are as given below:

Jan Shikshan Sansthan (JSS): The evaluation study of JSS scheme conducted in 2020 has found that the scheme has helped in almost doubling the household income for those beneficiaries who have got employment or are self-employed after the JSS training. Considering 79% women representation, 50.5% of the rural share, 73.4% change in the employment for enhanced livelihood, 89.1% change in the average income of each beneficiary, 85.7% mobilization of beneficiaries by JSS, the report has further observed that usefulness of the scheme would be further evident from the fact that 77.05% of the beneficiary trainees have undergone occupational shifts. The study also affirmed that the focus of the skilling in the scheme favours self-employment.

National Apprenticeship Promotion Scheme (NAPS): The 3rd party evaluation study of NAPS conducted in 2021 has observed that the scheme has successfully

enhanced the employability of youth by providing structured on-the-job training, with a notable increase in the engagement of apprentices across various industries. In the new version of the scheme, DBT method has been adopted to transfer government's share directly to apprentices' bank accounts, as streamlined reimbursement process was recommended in the report.

Industrial Training Institutes (©): The final report of Tracer Study of ITI Graduates published in 2018 by MSDE mentions that 63.5% of total ITI pass-outs got employed (out of which 6.7% are self-employed).

(c) and (d) The Government of India approved the continuation and restructuring of the Central Sector Scheme 'Skill India Programme (SIP)' comprising of Pradhan Mantri Kaushal Vikas Yojana 4.0 (PMKVY 4.0), Pradhan Mantri National Apprenticeship Promotion Scheme (PM-NAPS), and Jan Shikshan Sansthan (JSS) Scheme. The continuation and restructuring of the SIP underscore the commitment to build a skilled, future-ready workforce by integrating demand-driven, technology-enabled, and industry-aligned training across the country. The key changes made in the restructured SIP are given below:

- i. Demand driven skilling responding to national priorities and industry requirements contributing through skill gap studies and curriculum design, trainers, training infrastructure have been introduced.
- ii. Integration of On-the-Job Training (OJT) within short-term skilling programs, ensuring that trainees gain real-world exposure and industry experience;
- iii. Leveraging of existing infrastructure through cross utilization of the facilities and infrastructure available in Educational Institutions, Institutes of National

Importance, Schools, Higher Education Institutions (HEIs), Central and State Government Institutes, and Industries;

- iv. Under PMKVY 4.0, a whole-of-government approach has been adopted to drive inter-ministerial convergence, ensuring the seamless execution of skilling initiatives across sectors;
- v. Supports education-to-work transition from apprenticeship to formal employment, emphasizing industry-specific roles and through real life exposure to the world of work;
- vi. Sharing of 25% of the stipend payment upto a maximum of Rs. 1,500 per month per apprentice through Direct Benefit Transfer (DBT) during the training period;
- vii. Encourages apprenticeship opportunities in prevailing manufacturing including emerging fields such as AI, robotics, blockchain, green energy, and Industry 4.0 technologies;
- viii. The scheme JSS caters to local needs and empowers them for self-reliance by offering technical skills along with life skills and access to entrepreneurial opportunities, particularly in aspirational districts and difficult regions.
- ix. Candidate-centric approach covering pre-registration, counseling, financial contribution, flexible training delivery models, through Skill India Digital Hub (SIDH) platform;
- x. Improved training lifecycle management, Aadhaar authenticated enrolment and biometric attendance. Training allowed only through certified trainers and assessment through certified assessors.

CONSERVATION OF UNDERWATER ARCHAEOLOGICAL SITES IN DWARKA

1666. DR. BHOLA SINGH:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details alongwith key objectives of the ongoing underwater archaeological explorations off the coast of Dwarka;
- (b) the details of advanced technologies and methods being used to ensure accurate preservation of discovered artifacts;
- (c) the details of the measures taken by the Government to protect India's underwater cultural heritage from illegal excavation and environmental threats; and
- (d) whether the Government has plans to open these sites for academic research and heritage tourism and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) Ongoing underwater archaeological explorations off the coast of Dwarka and Bet Dwarka were started in February 2025 by the Underwater Archaeology Wing (UAW) of Archaeological Survey of India. The underwater archaeological survey was carried-out in the area near Gomti creek.
- (b) The objectives of the ongoing fieldwork at Dwarka are to search, document, and study submerged archaeological remains besides imparting training to archaeologists. It also includes scientific analysis of

sediments, marine deposits, and underwater archaeological finds to ascertain their antiquity.

(c) Present fieldworks carried-out by the UAW include use of diving apparatus, survey boats, and underwater digital cameras for search and documentation.

(d) Ancient monuments and archaeological sites in India, whether on land or underwater, are governed as per the provisions of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

(e) Research conducted by UAW on submerged archaeological sites and monuments in Indian waters, also results in increase of heritage tourism.

सहारनपुर में कंपनियों द्वारा आवंटित सीएसआर निधि

1667. श्री इमरान मसूद:

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या कंपनी अधिनियम, 2013 की धारा 135(5) स्थानीय या कंपनी संचालन स्थल के आस-पास के क्षेत्रों में सीएसआर निधि व्यय करने में प्राथमिकता प्रदान करती है;

(ख) उत्तर प्रदेश के सहारनपुर जिले में स्थित कंपनियों द्वारा पिछले पांच वित्तीय वर्षों के दौरान कंपनीवार कितनी सीएसआर निधि आवंटित की गई है;

(ग) इन कंपनियों द्वारा उपर्युक्त वर्षों के दौरान स्थानीय या आस-पास के क्षेत्रों में वर्षवार कितनी सीएसआर निधि व्यय की गई; और

(घ) शिक्षा, स्वास्थ्य, पर्यावरण, ग्रामीण विकास और व्यावसायिक कौशल पर सहारनपुर जिले में और देश के शेष भाग में अलग-अलग वर्षवार और कंपनीवार कितनी निधि व्यय की गई?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) अधिनियम की धारा 135(5) के पहले परंतुक में यह प्रावधान है कि कंपनी स्थानीय क्षेत्र और अपने आस-पास के क्षेत्रों को वरीयता देगी जहां वह प्रचालन करती है। तथापि, स्थानीय क्षेत्र पर जोर केवल निदेशात्मक है और यह अनिवार्य प्रकृति का नहीं है और कंपनियों को राष्ट्रीय प्राथमिकताओं के साथ स्थानीय क्षेत्र की वरीयता को संतुलित करने की आवश्यकता है। अधिनियम के तहत, सीएसआर एक बोर्ड संचालित प्रक्रिया है और कंपनी के बोर्ड को अपनी सीएसआर समिति की सिफारिशों के आधार पर सीएसआर कार्यकलापों की योजना बनाने, उन पर निर्णय लेने, उन्हें निष्पादित करने और उन पर निगरानी करने का अधिकार है।

(ख) सीएसआर विधिक ढांचे के अंतर्गत सीएसआर निधियों के आबंटन का कोई प्रावधान नहीं है। तथापि, एमसीए21 रजिस्ट्री में कंपनियों द्वारा फ़ाइल किए गए सीएसआर से संबंधित सभी आंकड़े सार्वजनिक रूप से उपलब्ध हैं और इन्हें www.csr.gov.in पर देखा जा सकता है। इसके अतिरिक्त, कंपनियों द्वारा पिछले पांच वित्तीय वर्षों (वि.व.) अर्थात् 2018-19 से 2022-23 के दौरान सहारनपुर जिले में किया गया सीएसआर व्यय का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ग) पिछले पांच वित्तीय वर्षों (वि.व.) अर्थात् 2018-19 से 2022-23 के दौरान उत्तर प्रदेश के सहारनपुर जिले में कंपनियों द्वारा खर्च की गई सीएसआर निधि का ब्यौरा संलग्न **विवरण -II** में दिया गया है।

(घ) एमसीए21 रजिस्ट्री में कंपनियों द्वारा की गई फाइलिंग के आधार पर, उत्तर प्रदेश के सहारनपुर जिले और देश के बाकी हिस्सों में पिछले पांच वित्तीय वर्षों (वि.व.) अर्थात् 2018-19 से 2022-23 के लिए विकास क्षेत्रवार किए गए सीएसआर व्यय का ब्यौरा क्रमशः **विवरण-III** और **IV** में दिया गया है।

विवरण-I

वर्ष 2018-19 से 2022-23 के लिए उत्तर प्रदेश के सहारनपुर जिले में सीएसआर व्यय (करोड़ रुपये में)					
सीएसआर व्यय	वित्तीय वर्ष 2018-19	वित्तीय वर्ष 2019-20	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23
कुल	0.89	1.55	2.84	2.54	4.24

(31.03.2024 तक के आंकड़े) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

विवरण-II**वर्ष 2018-19 से 2022-23 के लिए उत्तर प्रदेश के सहारनपुर जिले में कंपनियों द्वारा किया गया सीएसआर व्यय****(करोड़ रुपये में)**

क्र.सं.	कंपनियों के नाम	वित्तीय वर्ष 2018-19	वित्तीय वर्ष 2019-20	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23
1.	ए एल एम इंडस्ट्रीज लिमिटेड	0.19	-	-	0.14	0.14
2.	ए एस सॉफ्टवेयर सर्विसेज प्राइवेट लिमिटेड	-	-	0.17	-	-
3.	एडवांस वाल्व प्राइवेट लिमिटेड	-	-	-	0.08	-
4.	अल-कैन एक्सपोर्ट्स पी लिमिटेड	-	0.10	0.05	-	-
5.	एएलएम फूड प्रोडक्ट्स लिमिटेड	-	-	-	0.14	-
6.	आरोहण फाइनेंशियल सर्विसेज लिमिटेड	0.01	-	-	-	-
7.	आर्टपैलेस एक्सपोर्ट प्राइवेट लिमिटेड	-	-	-	-	0.10
8.	केपर इंडिया प्राइवेट लिमिटेड	-	-	-	-	0.03
9.	चैतन्य इंडिया फिन क्रेडिट प्राइवेट लिमिटेड	-	-	-	-	0.00
10.	क्रिस्टल क्रॉप प्रोटेक्शन लिमिटेड	-	-	-	-	0.10
11.	धानुका एग्रीटेक लिमिटेड	-	0.04	-	-	-
12.	जी आर इंफ्राप्रोजेक्ट्स लिमिटेड	-	-	-	-	0.30
13.	एचडीएफसी बैंक लिमिटेड	-	-	-	0.86	1.85
14.	एचएसआईएल लिमिटेड	-	-	0.05	-	-
15.	इंडयूटच इंडस्ट्रीज प्राइवेट लिमिटेड	-	0.01	-	-	-
16.	इंडियन हर्ब्स स्पेशलिटीज प्राइवेट लिमिटेड	0.07	0.07	-	-	0.04
17.	इंडियन हर्ब्स स्पेशलिटीज प्राइवेट लिमिटेड	-	-	0.10	-	-
18.	इंडियन पोटाश लिमिटेड	-	-	0.01	0.00	-
19.	आईटीसी लिमिटेड	-	-	-	-	0.28
20.	जेएसपी प्रोजेक्ट्स प्राइवेट लिमिटेड	-	-	-	-	0.01
21.	मारुति पेपर्स प्राइवेट लिमिटेड	-	-	-	-	0.09
22.	नेक्टर बायोफार्मा प्राइवेट लिमिटेड	-	-	0.03	-	-
23.	ओप्पो मोबाइल्स इंडिया प्राइवेट लिमिटेड	-	-	-	0.08	-
24.	पॉल मर्चेन्ट्स लिमिटेड	0.00	-	-	-	-
25.	परनोड रिकार्ड इंडिया प्राइवेट लिमिटेड	-	-	0.43	-	-

26.	पेट्रोनेट एलएनजी लिमिटेड	-	-	-	0.24	0.50
27.	रवि इंफ्राबिल्ड प्रोजेक्ट्स प्राइवेट लिमिटेड	-	-	-	0.01	-
28.	शबनम पेट्रोफिल्स प्राइवेट लिमिटेड	-	-	0.02	0.01	-
29.	स्काई एंटरप्राइज प्राइवेट लिमिटेड	0.02	-	0.02	-	-
30.	एसएमसी फूड्स लिमिटेड	-	-	-	0.06	-
31.	स्टार पेपर मिल्स लिमिटेड	0.46	1.28	1.23	0.93	0.52
32.	सुधाकर पॉलिमर्स प्राइवेट लिमिटेड	0.09	-	-	-	-
33.	बोस्टन कंसल्टिंग ग्रुप (इंडिया) प्राइवेट लिमिटेड	-	-	-	-	0.05
34.	टारपीडो शूज प्राइवेट लिमिटेड	0.05	0.05	0.05	-	-
35.	त्रिवेणी इंजीनियरिंग एंड इंडस्ट्रीज लिमिटेड	-	-	-	-	0.03
36.	त्रिवेणी इंजीनियरिंग एंड इंडस्ट्रीज लिमिटेड	-	-	0.68	-	-
37.	यशी इंडस्ट्रीज प्राइवेट लिमिटेड	-	-	-	-	0.20
	कुल	0.89	1.55	2.84	2.54	4.24

(31.03.2024 तक के आंकड़े) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

विवरण-III

वित्त वर्ष 2018-19 से वित्त वर्ष 2022-23 विकास क्षेत्रवार सहारनपुर जिले में सीएसआर व्यय						
क्र.सं.	विकास क्षेत्र	वित्तीय वर्ष 2018-19	वित्तीय वर्ष 2019-20	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23
1.	पशु कल्याण	-	-	-	-	0.01
2.	सशस्त्र बल, वीरांगना, युद्ध विधवाएं/आश्रित	-	0.00	-	-	-
3.	कला और संस्कृति	-	0.02	0.03	0.36	0.01
4.	शिक्षा	0.17	0.07	1.38	0.07	0.80
5.	पर्यावरणीय स्थिरता	0.27	0.63	0.31	0.31	0.00
6.	लैंगिक समानता	-	0.03	0.25	0.06	0.41
7.	स्वास्थ्य देखभाल	0.20	0.62	0.80	0.50	0.84
8.	आजीविका संवर्धन परियोजनाएं	-	-	0.04	-	-
9.	गरीबी, भूखमरी उन्मूलन, कुपोषण	0.00	-	0.01	-	0.05
10.	ग्रामीण विकास परियोजनाएं	-	-	-	0.86	2.05
11.	स्वच्छ पेयजल	-	-	-	-	0.00
12.	स्वच्छता	0.17	-	-	0.14	-
13.	सामाजिक-आर्थिक समानता	0.05	-	-	-	-
14.	विशेष शिक्षा	0.01	0.18	-	-	-

15.	खेलों को बढ़ावा देने के लिए प्रशिक्षण	-	-	0.01	-	0.03
16.	व्यावसायिक कौशल	0.02	-	-	-	-
17.	महिला सशक्तिकरण	-	-	-	0.24	0.05
	कुल	0.89	1.55	2.84	2.54	4.24

(31.03.2024 तक के आंकड़े) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

विवरण-IV

वर्ष 2018-19 से 2022-23 के लिए भारत में कंपनियों द्वारा विकास क्षेत्रवार व्यय। (राशि करोड़ रुपये में)						
क्र.सं.	विकास क्षेत्र	वित्तीय वर्ष 2018-19	वित्तीय वर्ष 2019-20	वित्तीय वर्ष 2020-21	वित्तीय वर्ष 2021-22	वित्तीय वर्ष 2022-23
1.	कृषि वानिकी	64.75	67.38	20.90	34.27	65.07
2.	पशु कल्याण	98.33	106.12	193.55	168.79	315.98
3.	सशस्त्र बल, वीरांगनाएं, युद्ध विधवाएं /आश्रित	90.18	62.06	84.05	47.22	62.27
4.	कला और संस्कृति	225.94	933.57	493.13	248.34	441.02
5.	प्राकृतिक संसाधनों का संरक्षण	173.55	160.60	92.00	273.82	580.37
6.	शिक्षा	6111.66	7179.51	6693.25	6569.82	10085.78
7.	पर्यावरणीय स्थिरता	1368.27	1470.53	1030.16	2433.24	1960.13
8.	लैंगिक समानता	51.86	82.93	43.83	104.67	119.83
9.	स्वास्थ्य देखभाल	3617.15	4905.72	7325.83	7816.29	6830.60
10.	आजीविका संवर्धन परियोजनाएं	907.98	1077.72	938.91	854.78	1654.39
11.	गरीबी, भूखमरी उन्मूलन, कुपोषण	1195.78	1159.71	1407.58	1896.95	1232.62
12.	ग्रामीण विकास परियोजनाएं	2434.17	2301.02	1850.71	1833.76	2005.37
13.	स्वच्छ पेयजल	228.23	253.40	203.13	182.68	246.36
14.	स्वच्छता	506.66	521.72	338.97	313.26	429.91
15.	वरिष्ठ नागरिक कल्याण	46.52	52.33	56.47	79.58	132.87
16.	महिलाओं के लिए घरों और छात्रावासों की स्थापना	57.01	48.50	44.52	100.92	48.53
17.	अनाथालय की स्थापना	12.89	36.50	21.88	27.52	41.24
18.	स्लम क्षेत्र विकास	51.06	42.94	88.95	58.38	93.84
19.	सामाजिक-आर्थिक समानता	167.92	214.88	149.81	164.90	154.01
20.	विशेष शिक्षा	186.13	196.88	209.24	190.52	305.67
21.	प्रौद्योगिकी इन्क्यूबेटर	32.10	53.50	62.62	8.57	1.38

22.	खेलों को बढ़ावा देने के लिए प्रशिक्षण	310.16	304.00	243.39	291.85	526.14
23.	व्यावसायिक कौशल	798.36	1181.23	717.65	1034.18	1164.19
24.	महिला सशक्तिकरण	236.54	259.57	206.00	261.34	396.99
25.	*केंद्र सरकार की अन्य निधियां	1156.86	1790.69	3491.30	1620.09	1091.86
26.	*एनईसी/उल्लेख नहीं किया गया	87.61	502.79	203.14	0.59	1.50
	कुल	20217.65	24965.82	26210.95	26616.30	29987.92

(31.03.2024 तक के आंकड़े) (स्रोत: कारपोरेट डाटा प्रबंधन प्रकोष्ठ)

* कंपनियों ने या तो क्षेत्रों के नाम निर्दिष्ट नहीं किए या एक से अधिक क्षेत्रों का उल्लेख किया जहां परियोजनाएं शुरू की गई थीं।

REGION-SPECIFIC SKILL TRAINING IN MANGALORE

1668. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state: -

- whether the Government has any plans to provide region-specific skill training in Mangalore under the restructured Skill India Programme, particularly in fisheries, shipbuilding and marine tourism and if so, the details thereof;
- whether the Government has introduced any new courses, training centres or capacity building initiatives under PMKVY 4.0 or other schemes in Mangalore and if so, the details of such initiatives, including the sectors covered; and
- whether the Government is formulating any sector-specific skill exchange programmes with countries having expertise in marine and emerging technologies and if so, the details of such collaborations and their expected impact?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) Skill India Programme comprising Pradhan Mantri Kaushal Vikas Yojana (PMKVY 4.0), Pradhan Mantri National Apprenticeship Promotion Scheme (NAPS), and the scheme for support to Jan Shikshan Sansthan (JSS) aims to equip youth with industry-relevant skills tailored to regional needs, across India, including Dakshina Kannada district covering Mangalore city since FY 2022-23.

Under PMKVY 4.0, a demand-driven approach has been adopted for selecting job roles, which are identified based on industrial requirements and regional needs to ensure alignment with local economic opportunities. The details of skilling are maintained at District level under PMKVY 4.0.

Under PMKVY, 570 candidates have been trained/oriented as Fish and Seafood Processing Technicians in Food processing sector and 636 are trained/oriented in Tourism & Hospitality Sector in Dakshina Kannada district as on 31.12.2024. Efforts are being made to collaborate with key industries in shipbuilding and marine tourism.

(b) Under the PMKVY 4.0 scheme, 14 training centres have been empanelled in Dakshina Kannada district imparting training in two Sectors viz. 90 trained/oriented in Aerospace and aviation Sector and 191 trained/oriented in IT-IteS Sector as on 31.12.2024.

Further, Directorate General of Training (DGT), under the Ministry of Skill Development and Entrepreneurship (MSDE), implements the Craftsmen Training Scheme (CTS) through a network of Industrial Training Institutes (ITIs) for the

youth of the country. In Mangalore, at present, there are 12 ITIs, out of which, 02 are Government ITIs and 10 are Private ITIs. Training under CTS, in these 12 ITIs, is provided in following courses.

Sr.no	Trade name	Sector
1.	Sewing Technology	Apparel
2.	Mechanic (Motor Vehicle)	Automotive
3.	Mechanic Auto Electrical and Electronics	Automotive
4.	Mechanic Diesel	Automotive
5.	Mechanic Electric Vehicle	Automotive
6.	Industrial Robotics and Digital Manufacturing Technician	Capital Goods & Manufacturing
7.	Machinist	Capital Goods & Manufacturing
8.	Refrigeration and Air Conditioning Technician	Capital Goods & Manufacturing
9.	Turner	Capital Goods & Manufacturing
10.	Welder	Capital Goods & Manufacturing
11.	Fitter	Capital Goods and Manufacturing
12.	Electronics Mechanic	Electronics & Hardware
13.	Computer Operator and Programming Assistant	IT & ITES
14.	Multimedia Animation & Special Effects	IT & ITES
15.	Plumber	Plumbing
16.	Electrician	Power

(c) Presently no such sector specific skill exchange programmes with countries having expertise in marine and emerging technology is under consideration of the Ministry. However, MSDE has active Memorandum of Understanding (MoU) or Memorandum of Cooperation (MoC) with 7 countries (namely, Australia, Denmark, Japan, Germany, Qatar, Singapore and UAE). These MoUs facilitate technical exchanges, collaborative training programs, qualification recognition, and the

sharing of best practices in sectors mutually agreed to by MSDE and the concerned country.

IMPACT OF AIR POLLUTION ON TOURISM

1669. SHRI GURJEET SINGH AUJLA:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has conducted any assessment of the economic impact on tourism due to deteriorating air quality in major tourist destinations, particularly in North India, if so, the details thereof along with the steps being taken to safeguard Amritsar as the expected tourist will be doubling soon;
- (b) the details of estimated revenue loss to the tourism sector during the last three years due to travel advisories and cancellations related to air pollution;
- (c) whether the Government plans to develop alternative tourist circuits and destinations with better air quality metrics;
- (d) if so, the details thereof and the proposed investment for such development in the next five years as daily tourist increasing from all over the world to visit Amritsar?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) No such study has been instituted by Ministry of Tourism, Government of India to assess the impact of air pollution on tourism and revenue loss due to travel advisories and cancellations related to air pollution.

(c) and (d) The Ministry of Tourism under the schemes of 'Swadesh Darshan', 'National Mission on Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' and 'Assistance to Central Agencies for Tourism Infrastructure Development' provides financial assistance to State Governments/Union Territory Administrations/Central Agencies for the development of tourism-related infrastructure and facilities at various tourism destinations in the country.

Ministry of Tourism revamped its Swadesh Darshan Scheme as Swadesh Darshan 2.0 (SD2.0) with the objective to develop sustainable and responsible tourism destinations following a tourist & destination centric approach.

The Ministry of Tourism has sanctioned two projects i.e. "Eco Tourism experience at Kanjli wetland" at Kapurthala, Punjab for Rs.20.06 Crore and "Border Tourism Experience at Attari" at Amritsar, Punjab for Rs.25.90 Crore. The details of projects sanctioned under the SD2.0 is given in the enclosed **Statement..**

STATEMENT

Details of projects sanctioned under Swadesh Darshan 2.0

S. No.	State	Destination	Name of the Experience	Sanctioned Cost (₹ Crore)	Date of Sanction
1	Andhra Pradesh	Araku-Lambasingi	Borra Cave Experience at Araku	29.87	05-03-2024
2	Arunachal Pradesh	Nacho	Unlock Nacho Expedition	14.02	05-03-2024
3	Arunachal Pradesh	Mechuka	Mechuka Cultural Haat	18.48	05-03-2024
4	Arunachal Pradesh	Mechuka	Mechuka Adventure Park	12.75	05-03-2024

5	Assam	Kokrajhar	Kokrajhar Wetland Experience	26.67	05-03-2024
6	Assam	Jorhat	Reimagining Cinnamara Tea Estate	23.91	05-03-2024
7	Goa	Porvorim	Porvorim Creek Experience	23.56	20-08-2024
8	Goa	Colva	Colva Beach Experience	15.65	20-08-2024
9	Karnataka	Hampi	Setting up of 'Traveller nooks'	25.64	29-02-2024
10	Karnataka	Mysuru	Tonga ride Heritage experience zone	2.72	29-02-2024
11	Karnataka	Mysuru	Ecological Experience Zone	18.47	05-03-2024
12	Kerala	Kumarakom	Kumarakom Bird Sanctuary Experience	13.92	05-03-2024
13	Ladakh	Leh	Julley Leh Biodiversity Park	24.89	05-03-2024
14	Ladakh	Kargil	Exploring LOC and Hundarman village Experience	12.01	05-03-2024
15	Madhya Pradesh	Gwalior	Phoolbagh Experience Zone	16.73	29-02-2024
16	Madhya Pradesh	Chitrakoot	Spiritual experience at Chitrakoot	27.21	05-03-2024
17	Maharashtra	Pune	Shivrushti Historical Theme Park- Phase 3	76.22	21-09-2024
18	Meghalaya	Sohra	Waterfall Trails Experience	27.84	05-03-2024
19	Meghalaya	Sohra	Meghalayan Age Cave Experience	32.45	04-03-2024
20	Nagaland	Chumoukedima	Eco-Tourism Exp at Chumoukedima viewpoint	7.87	20-08-2024

21	Nagaland	Chumuoukedima	Tribal Cultural Experience at Midway Retreat	21.56	05-03-2024
22	Puducherry	Karaikal	Karaikal beach and waterfront experience	20.29	05-03-2024
23	Punjab	Kapurthala	Eco Tourism experience at Kanjli wetland	20.06	05-03-2024
24	Punjab	Amritsar	Border Tourism Experience at Attari	25.90	20-08-2024
25	Rajasthan	Bundi	Spiritual Experience, Keshavraipatan	17.37	29-02-2024
26	Sikkim	Gyalshing	Eco-Wellness Experience at Yuksom Cluster	15.40	05-03-2024
27	Sikkim	Gangtok	Gangtok Cultural Village	22.59	29-02-2024
28	Tamil Nadu	Mamallapuram	Immersive experience at Shore Temple	30.02	29-02-2024
29	Telangana	Bhongir	Bhongir Fort Experiential Zone	56.81	29-02-2024
30	Telangana	Ananathagiri	Eco tourism zone at Ananathgiri forest	38.00	05-03-2024
31	Uttar Pradesh	Prayagraj	Azad Park and Dekho Prayagraj Trail Exp	13.02	05-03-2024
32	Uttar Pradesh	Naimisaranya	Vedic- wellness Experience	15.94	05-03-2024
33	Uttarakhand	Pithoragarh	Rural Tourism Cluster Experience at Gunji	32.20	05-03-2024
34	Uttarakhand	Champawat	Tea Garden Experience	11.21	05-03-2024
TOTAL AMOUNT				791.25	

DURATION OF B.ED. COURSE

1670. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether National Council for Teacher Education has recently proposed to have one year B.Ed. degree course instead of regular two year course;
- (b) if so, the details and reasons therefor;
- (c) the reasons for stopping one year B.Ed. course in 2014 and restarting it again now; and
- (d) whether institutions providing B.Ed. course are supposed to become multidisciplinary institutions by 2028 and if so, the details of institutes with upcoming courses?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDARY):

(a) to (c) Para 5.23 of the National Education Policy (NEP), 2020 mandates the introduction of 1-year B.Ed. for those teacher students who have completed the equivalent of 4-year multidisciplinary Bachelor's Degrees or who have obtained a Master's degree in a speciality and wish to become a subject teacher in that speciality. In pursuance of the NEP, 2020, NCTE has formulated Norms & Standards of the NCTE Regulations, 2025 and placed the same in public domain vide Public Notice dated 20.02.2025. The public notice is available at: -

<https://ncte.gov.in/website/Regulation2025.aspx>

(d) As mandated by NEP 2020, the draft NCTE Regulations 2025 envisage the institutions providing B.Ed. to become multidisciplinary institutions by 2028. Since

the NCTE Regulations, 2025 are at draft stage, the applications have not been invited.

LEARNING OUTCOMES AT PRIMARY AND SECONDARY LEVELS

1671. SHRIMATI MAHIMA KUMARI MEWAR:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has conducted any assessment to measure accountability for learning and education outcomes across the country, if so, the details thereof;
- (b) the steps taken by the Government to address the gaps in foundational learning and improve educational outcomes, particularly at the primary and secondary levels;
- (c) the measures taken by the Government to strengthen accountability mechanisms for teachers, schools and administrators in achieving better learning outcomes;
- (d) whether the Government has introduced or plans to introduce innovative teaching methods or technology-based solutions to enhance learning outcomes, if so, the details thereof; and
- (e) the achievements made by the Government in improving learning level among students in rural and underprivileged areas during the last five years?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) Yes, the Government of India conducts large-scale assessments to measure learning and education outcomes across the country. The National Achievement Survey (NAS) was conducted in 2017 and again in 2021 to assess the learning levels of students at different stages of school education.

NAS 2017 and NAS 2021 provided a comprehensive overview of student performance in Grades 3, 5, 8 and 10 across language, mathematics, environmental studies, science and social science. The State-wise and District-wise report cards are available in public domain and may be accessed at <https://nas.gov.in/report-card>.

In continuation of these efforts, the PARAKH Rashtriya Sarvekshan 2024 was conducted on December 4, 2024 by the National Assessment Centre, PARAKH under the aegis of Ministry of Education. This survey marks a significant advancement in India's assessment framework, aligning with the objectives of the National Education Policy (NEP) 2020, which emphasizes competency-based learning and assessment reforms. The PARAKH survey is designed to provide a detailed, granular understanding of student learning across different socio-economic backgrounds and regional contexts, ensuring that educational policies are data-driven and targeted towards equitable learning improvements. With participation of 74000 Schools, 2.70 lakh teachers and 21 lakhs of students across Government, Aided and Private Schools, the survey's data collection and analysis are aimed at strengthening accountability mechanisms and guiding future educational reforms.

(b) The Department of School Education and Literacy (DoSE&L) is implementing an integrated centrally sponsored scheme for School Education – Samagra Shiksha since 2018-19. The Samagra Shiksha Scheme has been aligned with NEP 2020 with focus on improving the quality of education and educational outcomes through various measures such as introduction of new pedagogical and curricular structure (5+3+3+4), Early Childhood Care and Education (ECCE) and Foundational Literacy and Numeracy (FLN), among others and covers the entire continuum of Education from 3 years of Balvatika (preschool) to class 12.

A National Mission called “National Initiative for Proficiency in Reading with Understanding and Numeracy (NIPUN Bharat)” has been launched on 5th July, 2021 to ensure that every child in the country attains foundational literacy and numeracy by the end of Grade 2. Under Samagra Shiksha, all 36 States/Union Territories are implementing NIPUN-Bharat Mission.

The NEP 2020 emphasizes developing relevant concepts and attaining requisite competencies to facilitate optimal learning when children start schooling. Keeping holistic development in mind, a 3 Months Play Based ‘School Preparation Module and Guidelines’ for Grade I named ‘Vidya Pravesh’ was launched on 29th July, 2021. The goal of Vidya Pravesh programme is to promote school preparedness in all children entering Grade- I from diverse backgrounds and to provide play based, age and developmentally appropriate learning experiences in a joyful and stimulating environment leading to holistic development. The 12-week module contains developmentally appropriate instructions for the children entering

Grade 1 to bolster a child's pre-literacy, pre-numeracy, cognitive and social skills. All States/Uts are implementing the Vidya Pravesh programme.

To improve the Learning Outcomes at Foundational Stage (3 years of Balvatika and Grades 1 & 2), the National Curricular Framework for Foundational Stage (NCF-FS) was released on 20th October, 2022 providing a structure for the syllabus, Training of Teachers, Learning Teaching Material (LTM), etc. Accordingly, Jaadui Pitara for Balvatika (3 years of pre-school) and Books for Grades 1 & 2 have been provided by NCERT for use by States/Uts.

Jaadui Pitara -a Collection of learning- teaching material for 3 to 6 years age group has been developed and launched on 20th February, 2023. The Jaadui Pitara is a box having 53 Learning Teaching Materials (LTM) for the foundational stage. It has toys, games, puzzles, puppets, posters, flashcards, story cards, play book set for students, and handbooks for teachers.

The e-Jaadui Pitara (e-JP) was launched on 10th February 2024. The e-JP is an app and website with integration of the latest technology with play-based pedagogy and a way to disseminate the learning of Jaadui Pitara and transcend it beyond the four walls of the classroom. The app currently has more than 1,000 stories in 14 languages.

(c) to (e) The Government of India has taken several measures to strengthen accountability mechanisms for teachers and school administrators in achieving better learning outcomes. A key initiative in this regard is the establishment of the **National Assessment Centre, PARAKH**, which serves as a central body for setting standards, conducting large-scale assessments, and providing evidence-

based policy recommendations to improve the quality of education. PARAKH plays a crucial role in developing standardized assessment frameworks, ensuring consistency in evaluation across different education boards, and promoting competency-based assessments aligned with the **National Education Policy (NEP) 2020**. Additionally, the introduction of the **Holistic Progress Card (HPC)** has transformed student assessment by providing a **360-degree evaluation** of learners, focusing on cognitive, socio-emotional, and skill-based development rather than just academic performance. This shift encourages teachers and school administrators to adopt a more personalized, student-centric approach to learning. To further enhance accountability, the **State School Standards Setting Authority (SSSA)** has been established to **ensure adherence to quality benchmarks** in school education, reinforcing transparency and efficiency in school governance. Moreover, the **School Quality Assessment and Assurance Framework (SQAAF)** provides a structured mechanism for schools to self-assess and improve their overall performance. The Government has also implemented various **capacity-building interventions**, including national and state-level workshops, training modules, and sensitization programs. These initiatives equip teachers with modern pedagogical skills, familiarize them with competency-based assessment techniques, and enhance their ability to address learning gaps effectively.

To systematically track the objectives of NEP and underlying interventions at both macro and micro level, National Digital Educational Architecture (NDEAR)

compliant Vidya Samiksha Kendras (VSK) has been launched by the Ministry of Education, Department of School Education and Literacy, Government of India.

VSK's has been developed with strategies designed to enhance the effectiveness of monitoring of educational initiatives and their eventual outcomes. A key feature of VSK is tracking of drop out students, monitoring of students migrating from one school to the other, progress of learning outcomes and real-time monitoring of various interventions, aimed at improving access, students' academic performance and enhancing teachers' accountability in schools. The overall architecture of VSK inter-alia helps to monitor Attendance of students and teachers, Assessment of students, Accreditation of schools, Adaptive Learning for students, Administration of schools under different management types. VSK's helps in data analysis of scheme for better implementation and outcomes.

The National Education Policy in Paras 5.15 and 5.16 emphasizes on the Continuous Professional Development (CPD) of teachers. These paragraphs emphasize that each teacher will be expected to participate in at least 50 hours of CPD opportunities every year for their own professional development, driven by their own interests. Similarly, School Principals and school complex leaders are expected to participate in 50 hours or more of CPD modules per year, covering leadership and management, as well as content and pedagogy with a focus on preparing and implementing pedagogical plans based on competency-based education.

In line with these goals, Ministry of Education is implementing a National Mission to improve learning outcomes through an Integrated Teacher Training

Programme called NISHTHA (National Initiative for School Heads' and Teachers' Holistic Advancement). NISHTHA courses are conducted online by the NCERT on the DIKSHA platform using high-quality professionally made eContent. The Courses have been launched for Elementary, Secondary, Foundational Literacy and Numeracy (FLN) and Early Childhood Care and Education (ECCE).

National Professional Standards for Teachers (NPST) and the National Mission for Mentoring (NMM) have been developed to support the professional development of teachers. The NPST outlines the competencies required for effective teaching at different career stages. The NMM focuses on creating a robust network of mentors to provide professional and personal support to teachers. NPST guiding Document and NMM Bluebook have been shared with States/Uts for wider dissemination.

Further, under the integrated centrally sponsored scheme of Samagra Shiksha, financial assistance is provided to the States/Uts as per the programmatic and financial norms of the scheme for implementing the different interventions/ components of the scheme, including teacher training and also for physical upgradation of all 613 functional DIETs in the country in a phased manner in order to strengthen the in-service training imparted by DIETs.

The Government has introduced several innovative teaching methods and technology-based solutions to enhance learning outcomes, focusing on interventions such as capacity-building workshops, large-scale assessments and key initiatives such as Holistic Progress Cards (HPC) under the National Assessment Centre, PARAKH. These efforts align with the National Education

Policy (NEP) 2020, which emphasizes competency-based learning, technology integration, and holistic student development. Capacity-building workshops are being conducted nationwide to equip teachers with modern pedagogical strategies, ensuring they are well-prepared to implement innovative assessment techniques and enhance student engagement. Large-scale assessments such as the National Achievement Survey (NAS) and PARAKH Rashtriya Sarvekshan provide crucial insights into student learning outcomes, identifying gaps and enabling evidence-based policy interventions.

The implementation of Holistic Progress Cards (HPC) represents a transformative shift from traditional report cards to comprehensive, multidimensional student assessments. The HPC focuses on cognitive, socio-emotional, and vocational aspects of learning, providing a more accurate and personalized evaluation of student progress. By leveraging digital tools and data-driven insights, these initiatives strengthen accountability in the education system and support evidence-based policy decisions to improve learning outcomes across the country.

The Government of India through the Samagra Shiksha scheme supports States and Uts in strengthening learning outcomes in existing Government and Govt aided schools, creation and augmentation of infrastructure facilities based on the proposals received from respective State/ Union Territory. Further, special focus for rural areas and Educationally Backward Blocks is provided through the following schemes under Samagra Shiksha:

- i. Kasturba Gandhi Balika Vidyalayas (KGBVs): Under Samagra Shiksha, there is a provision of KGBVs which are residential schools from Class VI to XII for girls belonging to disadvantaged groups such as SC, ST, OBC, Minority and Below Poverty Line (BPL). The KGBVs are set up in Educationally Backward Blocks. The objective behind establishing KGBVs is to ensure access and quality education to girls from disadvantaged groups by setting up residential schools and to reduce gender gaps at all levels of school education. As of January, 2025 about 1.93 lakh SC, 1.83 lakh ST, 46,858 BPL, 2.59 lakh OBC and 28,761 Muslims are currently enrolled in 5133 KGBVs nationwide.
- ii. Netaji Subhash Chandra Bose Awasiya Vidyalayas (NSCBAVs)- Samagra Shiksha supports the provision of residential facilities under the intervention entitled NSCBAVs, with the primary purpose of reaching out to girls, urban deprived and other disadvantaged children and creating equitable access to school education in remote, sparsely populated and difficult to reach areas, hilly terrains, areas affected by Left Wing Extremism (LWE), large uninhabited areas with natural barriers like forests, waterways, rivers, etc. As of January, 2025, there are 1182 residential schools/hostels sanctioned under Samagra Shiksha.
- iii. Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) which aims to saturate Particularly Vulnerable Tribal Groups (PVTGs) households and habitations with basic facilities such as safe housing, clean drinking water and sanitation, improved access to education, health and nutrition, road and telecom connectivity, electrification of unelectrified households and sustainable livelihood opportunities in a mission mode. Ministry of Education is one of the participating

Ministries in the Abhiyan and PM-JANMAN is being implemented in convergence with Samagra Shiksha Scheme. As of January, 2025, an amount of Rs. 476.16 crores have been approved for 194 hostels by this Ministry.

जलवायु परिवर्तन संबंधी समझौते

1672. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे :

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) सरकार द्वारा जलवायु परिवर्तन के प्रभाव को कम करने के लिए हस्ताक्षरित अंतर्राष्ट्रीय समझौतों और उनके अंतर्गत हुई प्रगति का ब्यौरा क्या है;
- (ख) सरकार की नवीकरणीय ऊर्जा के उपयोग को बढ़ावा देने वाली योजनाओं का ब्यौरा क्या है; और
- (ग) देश में कार्बन उत्सर्जन को कम करने के लिए किए गए नीतिगत परिवर्तनों का ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

- (क) भारत जलवायु परिवर्तन संबंधी संयुक्त राष्ट्र फ्रेमवर्क कन्वेंशन (यूएनएफसीसीसी), इसके क्योटो प्रोटोकॉल (केपी) और पेरिस समझौते (पीए) का एक पक्षकार है।
- (ख) भारत ने नवंबर 2021 में यूएनएफसीसीसी के 26वें सम्मेलन में वर्ष 2070 तक निवल शून्य उत्सर्जन हासिल करने के अपने लक्ष्य की घोषणा की। इस लक्ष्य के अनुरूप, नवीन और नवीकरणीय ऊर्जा मंत्रालय (एमएनआरई) 500 गीगावाट की गैर-जीवाश्म ईंधन आधारित ऊर्जा उत्पादन क्षमता प्राप्त करने के लक्ष्य और वर्ष 2030 तक गैर-जीवाश्म ईंधन आधारित ऊर्जा संसाधनों से लगभग 50% संचयी विद्युत उर्जा उत्पादन की संस्थापित क्षमता प्राप्त करने के अपने राष्ट्रीय स्तर पर निर्धारित योगदान (एनडीसी) के अद्यतित लक्ष्य की दिशा में कार्य कर रहा है।

एमएनआरई नवीन और नवीकरणीय ऊर्जा से संबंधित सभी मामलों के लिए भारत सरकार का नोडल मंत्रालय है। तदनुसार, यह मंत्रालय कई योजनाओं को कार्यान्वित कर रहा है, जिनमें पीएम सूर्य घर मुफ्त बिजली योजना, प्रधानमंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम-कुसुम), उच्च दक्षता वाले सौर पीवी मॉड्यूल संबंधी राष्ट्रीय कार्यक्रम, राष्ट्रीय हरित हाइड्रोजन मिशन, सोलर पार्कों और अल्ट्रा-मेगा सौर ऊर्जा परियोजनाओं के विकास की योजना तथा 1 गीगावाट क्षमता वाली अपतटीय पवन ऊर्जा परियोजनाओं का विकास, हरित ऊर्जा कॉरिडोर जैसी योजनाएं शामिल हैं।

(ग) अगस्त 2022 में, भारत ने अपने एनडीसी को अद्यतित किया, जिसके अनुसार वर्ष 2030 तक अपने सकल घरेलू उत्पाद की उत्सर्जन तीव्रता को कम करने का लक्ष्य 2005 के स्तर से 45 प्रतिशत तक बढ़ा दिया है, और वर्ष 2030 तक गैर-जीवाश्म ईंधन आधारित ऊर्जा संसाधनों से संचयी विद्युत ऊर्जा उत्पादन की संस्थापित क्षमता का लक्ष्य 50% तक बढ़ा दिया है। इसके अलावा वर्ष 2030 तक वृक्ष और वन आवरण के माध्यम से 2.5 से 3.0 बिलियन टन का अतिरिक्त कार्बन सिंक सृजित किया जाना है।

भारत ने अपने लिए वर्ष 2070 में निवल शून्य उत्सर्जन लक्ष्य निर्धारित किया है। भारत की दीर्घकालिक निम्न-कार्बन विकास कार्यनीति (LT-LeDS) नवंबर 2022 में प्रस्तुत की गई थी। यह कार्यनीति निम्न-कार्बन उत्सर्जन से विकास करने के लिए सात प्रमुख बदलावों पर आधारित है। इनमें शामिल हैं: i) विकास के अनुरूप निम्न- कार्बन उत्सर्जन वाली विद्युत प्रणालियों का विकास, ii) एकीकृत, कुशल और समावेशी परिवहन प्रणाली का विकास, iii) शहरी डिजाइन में अनुकूलन को बढ़ावा देना, भवनों में ऊर्जा और सामग्री के कुशल उपयोग और संधारणीय शहरीकरण, iv) संपूर्ण अर्थव्यवस्था में विकास को उत्सर्जन से अलग करना और एक कुशल, नवीन निम्न-उत्सर्जन वाली औद्योगिक प्रणाली का विकास, v) कार्बन डाइऑक्साइड को दूर करने और उससे संबंधित अभियांत्रिकी समाधानों का विकास, vi) सामाजिक-आर्थिक और पारिस्थितिक विचारों के अनुरूप वन और वनस्पति आवरण को बढ़ाना तथा vii) निम्न-कार्बन उत्सर्जन के साथ विकास करने के लिए आर्थिक और वित्तीय आवश्यकताएं।

भारत ने छोटे, मध्यम और बड़े उद्योगों को कवर करने के लिए “राष्ट्रीय विनिर्माण मिशन” की घोषणा की है। जलवायु के अनुकूल विकास के प्रति हमारी प्रतिबद्धता को स्वीकार करते हुए, यह मिशन स्वच्छ तकनीक के विनिर्माण में सहयोग करने के लिए है। इसका उद्देश्य घरेलू मूल्य संवर्धन में सुधार करना और सौर पीवी सेलों, ईवी बैटरियों, मोटरों और नियंत्रकों, इलेक्ट्रोलाइज़रों, पवन टर्बाइनों, अत्यधिक वोल्टेज ट्रांसमिशन वाले उपकरणों और ग्रिड स्केल बैटरियों के लिए हमारे पारिस्थितिकी तंत्र का निर्माण करना है।

निवल शून्य उत्सर्जन के लक्ष्य तक पहुँचने में परमाणु ऊर्जा के महत्व को स्वीकार करते हुए, वर्ष 2047 तक कम से कम 100 गीगावाट परमाणु ऊर्जा के विकास हेतु विकसित भारत के लिए परमाणु ऊर्जा मिशन की घोषणा की गई है। परमाणु ऊर्जा मिशन के तहत, वर्ष 2033 तक कम से कम 5 स्वदेशी रूप से विकसित एसएमआर संचालित हो जाएँगे।

राष्ट्रीय हरित हाइड्रोजन मिशन, हरित हाइड्रोजन के उत्पादन और निर्यात में वैश्विक स्तर पर अग्रणी भूमिका निभाने की भारत की महत्वाकांक्षा का परिचायक है। इस मिशन का लक्ष्य वर्ष 2030 तक हरित हाइड्रोजन की **5 मिलियन टन प्रति वर्ष** की लक्षित उत्पादन क्षमता हासिल करना है।

KHELO INDIA SCHEME IN WEST BENGAL

1673. SHRI RAJU BISTA:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of the funds sanctioned, released, utilized under various schemes of the Ministry in West Bengal, since 2019, district-wise; and
- (b) the number of athletes identified and supported under the Talent Identification and Development component of Khelo India Scheme in West Bengal, especially Darjeeling, Kalimpong and Uttar Dinajpur districts?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) Funds are allocated Scheme-wise, not State-wise in this Ministry. The details of the funds allocated and released by this Ministry under various sports promotional schemes, including in the State of West Bengal, since 2019:

(in Rs. Crore)

S. No.	Financial Year	Funds allocated	Expenditure incurred
1	2019-20	2000.00	1989.39
2	2020-21	1313.40	1304.12
3	2021-22	1993.00	1748.76
4	2022-23	1907.69	1879.99
5	2023-24	2380.86	2329.35

(b) The details of athletes identified and supported under the Talent Identification and Development component of Khelo India Scheme across the country, including in the State of West Bengal, are available in public domain on the dashboard of the Ministry at <https://dashboard.kheloindia.gov.in/state-wise-khelo-india-centers>.

छत्तीसगढ़ में जनजातीय संस्कृति और कला का संरक्षण

1674. श्रीमती रूपकुमारी चौधरी :

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

- (क) सरकार द्वारा छत्तीसगढ़ में जनजातीय संस्कृति और लोक कलाओं के संरक्षण के लिए वित्तपोषित विभिन्न योजनाओं का ब्यौरा क्या है;
- (ख) राज्य के लोक संगीत और नृत्य यथा पंथी, सुवा, करमा को बढ़ावा देने के लिए क्या कदम उठाए जा रहे हैं;

- (ग) क्या छत्तीसगढ़ के लोक कलाकारों के लिए कोई वित्तीय सहायता उपलब्ध है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार द्वारा छत्तीसगढ़ में सांस्कृतिक पर्यटन को बढ़ावा देने के लिए किसी योजना को वित्तपोषित किया गया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ड.) सरकार द्वारा छत्तीसगढ़ में किए जा रहे विभिन्न कार्यों का ब्यौरा क्या है; और
- (च) केंद्र सरकार से सहायता प्राप्त करने के लिए छत्तीसगढ़ सरकार द्वारा प्रस्तुत विभिन्न प्रस्तावों का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (गजेन्द्र सिंह शेखावत):

(क) से (घ) संस्कृति मंत्रालय केन्द्रीय क्षेत्र की विभिन्न स्कीमें संचालित करता है, जिसके अंतर्गत छत्तीसगढ़ राज्य सहित देश भर के सभी राज्यों में कला, संस्कृति और अमूर्त संस्कृति के संवर्धन और संरक्षण के लिए पात्र सांस्कृतिक संगठनों/व्यक्तियों (लोक/जनजातीय कलाकारों सहित) को वित्तीय सहायता प्रदान की जाती है। इन स्कीमों का संक्षिप्त ब्यौरा संलग्न **विवरण -I** पर दिया गया है।

छत्तीसगढ़ राज्य में इन स्कीमों के अंतर्गत विभिन्न सांस्कृतिक संगठनों/व्यक्तियों को विगत तीन वर्षों के दौरान जारी की गई धनराशि का ब्यौरा संलग्न **विवरण -II** पर दिया गया है।

भारत सरकार द्वारा संस्कृति मंत्रालय के अधीन एक स्वायत्त संगठन दक्षिण मध्य क्षेत्र सांस्कृतिक केंद्र (एससीजेडसीसी), नागपुर की स्थापना की गई है, जो नियमित आधार पर विभिन्न सांस्कृतिक कार्यक्रमों और कार्यक्रमों के आयोजन के माध्यम से छत्तीसगढ़ राज्य को शामिल करते हुए अपने सदस्य राज्यों की जनजातीय संस्कृति सहित लोक कलाओं और संस्कृति के विभिन्न रूपों को परिरक्षित, संवर्धित और संरक्षित करता है।

एससीजेडसीसी ने पंथी, सुवा और करमा सहित छत्तीसगढ़ राज्य के लोक संगीत और नृत्य को बढ़ावा देने के लिए लोक कला यात्रा, जनजातीय नृत्य महोत्सव, पारंपरिक मेला, लोक नृत्य भारत भारती जैसे विभिन्न कार्यक्रम/उत्सव, कार्यशालाएं, गुरु शिष्य परंपरा आदि आयोजित किए हैं।

एससीजेडसीसी अपने द्वारा आयोजित कार्यक्रमों में पंथी, सुवा, करमा सहित छत्तीसगढ़ के लोक/जनजातीय कलाकारों को शामिल करता है जिसके लिए इन कलाकारों को उनकी आर्थिक स्थिति में सुधार लाने के लिए मानदेय के रूप में 3000/- (पहले दिन के लिए), 1500/- (दूसरे दिन के लिए) और 900/- (अतिरिक्त प्रस्तुतीकरण के लिए) का भुगतान किया जाता है। इसके अतिरिक्त, उन्हें दैनिक भत्ता/यात्रा भत्ता, भोजन और आवास एवं स्थानीय परिवहन भी प्रदान किया जाता है।

जनजातीय कार्य मंत्रालय (एमओटीए), भारत सरकार द्वारा “जनजातीय शोध संस्थानों (टीआरआई) को सहायता” और “जनजातीय शोध, सूचना, शिक्षा, संचार और कार्यक्रम” की स्कीमें कार्यान्वित की जा रही हैं जिसके अंतर्गत जनजातीय संस्कृति, अभिलेखागारों, कलाकृतियों, जनजातीय समुदायों के रीति-रिवाजों और परंपराओं को संरक्षित और संवर्धित करने के लिए विभिन्न कार्यक्रमों किए जाते हैं। रायपुर, छत्तीसगढ़ के जनजातीय अनुसंधान संस्थान सहित राज्यों/संघ राज्य क्षेत्रों में 29 जनजातीय अनुसंधान संस्थान हैं। इस संबंध में जनजातीय कार्य मंत्रालय द्वारा निम्नलिखित पहल की गई हैं:

- i. छत्तीसगढ़ राज्य सहित 10 राज्यों में 11 जनजातीय स्वतंत्रता सेनानी संग्रहालयों की संस्वीकृति प्रदान की गई है।
- ii. भारतीय जनजातीय सहकारी विपणन विकास संघ (टीआरआईएफडी), जनजातीय उत्पादकों के आधार का विस्तार करने के लिए राज्यों/जिलों/गांवों में सोर्सिंग स्तर पर नए कारीगरों और उत्पादों की पहचान करने हेतु जनजातीय कारीगर मेलों (टीएएम) का आयोजन करता है।
- iii. जनजातीय कार्य मंत्रालय द्वारा राज्य स्तरीय जनजातीय महोत्सवों को भी टीआरआई स्कीम के माध्यम से पूर्णतः वित्तपोषित किया जाता है।

(ड.) विगत तीन वर्षों के दौरान छत्तीसगढ़ राज्य में एससीजेडसीसी, नागपुर द्वारा आयोजित कार्यक्रमों का ब्यौरा तथा लाभान्वित कलाकारों की संख्या संलग्न **विवरण -III** पर दी गई है।

संस्कृति मंत्रालय के अंतर्गत स्वायत्त संगठन, राष्ट्रीय विज्ञान संग्रहालय परिषद (एनसीएसएम) वर्तमान में विज्ञान की संस्कृति के संवर्धन की स्कीम (एसपीओसीएस) के अंतर्गत दंतेवाड़ा, छत्तीसगढ़ में कुल 7.95 करोड़ रुपये की कुल लागत से डिजिटल तारामंडल स्थापित करने का कार्य कर रहा है।

(च) इस संबंध में ऐसा कोई प्रस्ताव प्राप्त नहीं हुआ है।

विवरण -I

मंच कला ब्यूरो, संस्कृति मंत्रालय द्वारा संचालित स्कीमें

1. गुरु-शिष्य परंपरा के संवर्धन के लिए वित्तीय सहायता (रेपर्टरी अनुदान)

इस स्कीम का उद्देश्य नाट्य समूहों, रंगमंच समूहों, संगीत मंडलियों, बाल रंगमंच आदि जैसे मंचकला कार्यकलापों की सभी शैलियों तथा गुरु-शिष्य परंपरा के अनुरूप नियमित आधार पर कलाकारों को उनके संबंधित गुरु द्वारा प्रशिक्षण देने के लिए वित्तीय सहायता प्रदान करना है। इस स्कीम के अनुसार, रंगमंच क्षेत्र में 1 गुरु और अधिकतम 18 शिष्यों को सहायता और संगीत एवं नृत्य क्षेत्र में 01 गुरु और अधिकतम 10 शिष्यों को सहायता प्रदान की जाती है। कलाकारों की आयु के अनुरूप गुरु के लिए 15000/- रु. प्रतिमाह और शिष्य के लिए 2000-10000/- रुपए प्रतिमाह सहायता राशि प्रदान की जाती है।

2. कला और संस्कृति के संवर्धन के लिए वित्तीय सहायता: इस स्कीम में निम्नलिखित घटक शामिल हैं :

i. राष्ट्रीय महत्व के सांस्कृतिक संगठनों को वित्तीय सहायता

इस स्कीम घटक का उद्देश्य पूरे देश में कला और संस्कृति के संवर्धन में शामिल राष्ट्रीय महत्व के सांस्कृतिक संगठनों का संवर्धन और उन्हें सहायता प्रदान करना है। यह अनुदान उन संगठनों को दिया जाता है जिनका एक सुगठित प्रबंधन निकाय हो, जो भारत में पंजीकृत हों, जो अखिल भारतीय स्तर पर प्रचालन करते हुए राष्ट्रीय महत्व के हों और जिनके पास पर्याप्त कार्यबल हो और जिन्होंने विगत पांच (5) वर्षों में से 3 वर्षों के दौरान सांस्कृतिक कार्यकलापों के लिए 1 करोड़ रुपये या उससे

अधिक का व्यय किया हो। इस स्कीम के तहत अनुदान की राशि 1 करोड़ रुपये तक है जिसे विशेष परिस्थितियों में 5.00 करोड़ रुपये तक बढ़ाया जा सकता है।

ii. सांस्कृतिक समारोह और निर्माण अनुदान (सीएफपीजी)

इस स्कीम घटक का उद्देश्य गैर-सरकारी संगठनों/सोसाइटियों/न्यासों/विश्वविद्यालयों आदि को संगोष्ठियां, सम्मेलन, शोध कार्य, कार्यशालाएं, महोत्सव, प्रदर्शनियां, विचार-गोष्ठियां, नृत्य निर्माण, नाटक-रंगमंच, संगीत आदि के लिए वित्तीय सहायता प्रदान करना है। सीएफपीजी के अंतर्गत 5 लाख रुपए का अधिकतम अनुदान प्रदान किया जाता है जिसे विशेष परिस्थितियों में 20 लाख रुपए तक बढ़ाया जा सकता है।

iii. हिमालय की सांस्कृतिक विरासत के परिरक्षण एवं विकास के लिए वित्तीय सहायता

इस स्कीम घटक का उद्देश्य दृश्य-श्रव्य कार्यक्रमों के माध्यम से शोध, प्रशिक्षण तथा प्रचार-प्रसार द्वारा हिमालय की सांस्कृतिक विरासत को संवर्धित एवं परिरक्षित करना है। हिमालयी क्षेत्र के अंतर्गत आने वाले राज्यों अर्थात् जम्मू और कश्मीर, हिमाचल प्रदेश, उत्तराखंड, सिक्किम और अरुणाचल प्रदेश में संगठनों को वित्तीय सहायता प्रदान की जाती है। किसी संगठन के लिए निधियन की राशि प्रति वर्ष 10.00 लाख रुपए तक होती है जिसे विशेष मामलों में 30.00 लाख रुपए तक बढ़ाया जा सकता है।

iv. बौद्ध/तिब्बती संगठनों के परिरक्षण एवं विकास के लिए वित्तीय सहायता

इस स्कीम घटक के अंतर्गत बौद्ध/तिब्बती संस्कृति एवं परंपरा के प्रसार और वैज्ञानिक विकास तथा संबंधित क्षेत्रों में शोध में कार्यरत बौद्ध मठों सहित, स्वैच्छिक बौद्ध/तिब्बती संगठनों को वित्तीय सहायता प्रदान की जाती है। इस स्कीम के अंतर्गत किसी संगठन को 30.00 लाख रुपए प्रति वर्ष तक निधियन प्रदान किया जाता है जिसे विशेष मामलों में 1.00 करोड़ रुपए तक बढ़ाया जा सकता है।

v. स्टूडियो थियेटर सहित निर्माण अनुदान हेतु वित्तीय सहायता

इस स्कीम घटक का उद्देश्य गैर सरकारी संगठनों (एनजीओ), न्यासों, सोसाइटियों, सरकार द्वारा प्रायोजित निकायों, विश्वविद्यालयों, महाविद्यालयों आदि को सांस्कृतिक अवसंरचना के सृजन

(अर्थात् स्टूडियो थियेटर, सभागार, अभ्यास कक्ष, क्लासरूम आदि) और वैद्युत, वातानुकूलन, ध्वनिकी, प्रकाश एवं ध्वनि प्रणालियों आदि जैसी सुविधाओं के प्रावधान हेतु वित्तीय सहायता प्रदान करना है। इस स्कीम घटक के अंतर्गत महानगरों में 50 लाख रुपए तक की राशि और अन्य शहरों में 25 लाख रुपए तक की अधिकतम अनुदान राशि प्रदान की जाती है।

vi. संबद्ध सांस्कृतिक कार्यकलापों के लिए वित्तीय सहायता

इस स्कीम घटक का उद्देश्य सभी पात्र संगठनों को संबद्ध सांस्कृतिक कार्यकलापों के लिए दृश्य-श्रव्य अनुभव को संवर्धित करने हेतु परिसंपत्तियों के सृजन के लिए वित्तीय सहायता प्रदान करना है ताकि उन खुले/बंद क्षेत्रों/स्थानों पर नियमित आधार पर एवं महोत्सवों के दौरान लाइव प्रस्तुतियों का प्रत्यक्ष अनुभव प्रदान किया जा सके। इस स्कीम घटक के अंतर्गत, लागू शुल्कों एवं करों तथा प्रचालन एवं अनुरक्षण (ओ एंड एम) सहित सहायता की अधिकतम राशि 5 वर्षों के लिए निम्नानुसार होगी- (i) ऑडियो : 1.00 करोड़ रुपये; (ii) ऑडियो + वीडियो : 1.50 करोड़ रुपये।

vii. स्थानीय महोत्सव और मेले

इस स्कीम का उद्देश्य संस्कृति मंत्रालय द्वारा आयोजित 'राष्ट्रीय संस्कृति महोत्सव' के आयोजन के लिए सहायता प्रदान करना है।

3. टैगोर सांस्कृतिक परिसरों (टीसीसी) के निर्माण के लिए वित्तीय सहायता

इस स्कीम का उद्देश्य मंच प्रस्तुतियों (नृत्य, नाटक और संगीत), प्रदर्शनियों, संगोष्ठियों, साहित्यिक कार्यकलापों, ग्रीन रूम आदि सुविधाओं और अवसंरचना युक्त सभागार जैसे नए बड़े सांस्कृतिक स्थलों के सृजन के लिए गैर-सरकारी संगठनों (एनजीओ), न्यासों, सोसाइटियों, सरकार द्वारा प्रायोजित निकायों, राज्य/संघ राज्य क्षेत्र के सरकारी विश्वविद्यालयों, केन्द्रीय/राज्य सरकार की एजेंसियों/निकायों, नगर निगमों, प्रतिष्ठित गैर-लाभ-अर्जक संगठनों आदि को वित्तीय सहायता प्रदान करना है। यह स्कीम घटक मौजूदा सांस्कृतिक सुविधाओं (रबीन्द्र भवन, रंगशालाओं) आदि के जीर्णोद्धार, नवीकरण, विस्तार कार्य, परिवर्तन, स्तरोन्नयन, आधुनिकीकरण के लिए सहायता भी प्रदान करता है। सामान्यतः इस स्कीम घटक के अंतर्गत, किसी परियोजना के लिए अधिकतम 15 करोड़

रुपए तक की सहायता प्रदान की जाएगी। केन्द्रीय वित्तीय सहायता, कुल अनुमोदित लागत का 90 प्रतिशत होगी और कुल अनुमोदित परियोजना लागत का शेष 10 प्रतिशत राज्य सरकार/पूर्वोत्तर परियोजनाओं हेतु एनजीओ या संबंधित संगठन द्वारा वहन किया जाएगा तथा एनईआर को छोड़कर, केन्द्रीय सहायता और राज्य के हिस्से (समतुल्य हिस्सा) का अनुपात 60:40 है।

4. कला और संस्कृति के संवर्धन के लिए छात्रवृत्ति एवं अध्येतावृत्ति की स्कीम : इस स्कीम में निम्नलिखित तीन (03) घटक हैं।

i. संस्कृति के क्षेत्र में उत्कृष्ट व्यक्तियों को अध्येतावृत्ति प्रदान करने की स्कीम

विभिन्न सांस्कृतिक क्षेत्रों में 25 से 40 वर्ष के आयु वर्ग (कनिष्ठ) और 40 वर्ष से अधिक आयु वर्ग (वरिष्ठ) के उत्कृष्ट व्यक्तियों को प्रत्येक बैच वर्ष में सांस्कृतिक शोध के लिए 2 वर्ष की अवधि के लिए क्रमशः 10,000/- रुपये प्रतिमाह और 20,000/- रुपये प्रतिमाह की 400 तक अध्येतावृत्तियां (200 कनिष्ठ और 200 वरिष्ठ) प्रदान की जाती हैं। अध्येतावृत्ति चार बराबर छमाही किस्तों में जारी की जाती है।

ii विभिन्न सांस्कृतिक क्षेत्रों में युवा कलाकारों हेतु छात्रवृत्ति की स्कीम

प्रत्येक बैच वर्ष में 400 तक छात्रवृत्तियां प्रदान की जाती हैं। इस स्कीम के अंतर्गत 18 से 25 वर्ष के आयु वर्ग के उत्कृष्ट प्रतिभावान युवा कलाकारों को भारतीय शास्त्रीय संगीत; भारतीय शास्त्रीय नृत्य, रंगमंच, मूक अभिनय, दृश्य कला, लोक, पारंपरिक और स्वदेशी कलाओं तथा सुगम शास्त्रीय संगीत आदि के क्षेत्र में भारत में उन्नत प्रशिक्षण के लिए 2 वर्षों के लिए 50000/- रुपये प्रतिमाह की वित्तीय सहायता प्रदान की जाती है। छात्रवृत्ति चार बराबर छमाही किस्तों में जारी की जाती है।

iii. सांस्कृतिक शोध के लिए टैगोर राष्ट्रीय अध्येतावृत्ति

इस स्कीम घटक का उद्देश्य संस्कृति मंत्रालय के अंतर्गत विभिन्न संस्थाओं और देश में मान्यताप्राप्त अन्य सांस्कृतिक संस्थाओं को सुदृढ़ एवं जीवंत बनाना है ताकि विद्वानों/शिक्षाविदों को प्रोत्साहित करते हुए इन संस्थाओं के साथ पारस्परिक हित की परियोजनाओं पर वे स्वयं को संबद्ध कर सकें। इसके अंतर्गत अधिकतम दो वर्षों की अवधि के लिए कुल 15 अध्येतावृत्तियां (80,000/-

रुपये प्रतिमाह + आकस्मिक भत्ता) और कुल 25 छात्रवृत्तियां (50,000/-रु. प्रतिमाह + आकस्मिक भत्ता) प्रदान की जाती हैं। अध्येतावृत्ति चार (04) बराबर छमाही किस्तों में जारी की जाती है।

5. वयोवृद्ध कलाकारों हेतु वित्तीय सहायता

इस स्कीम का उद्देश्य 60 वर्ष और उससे अधिक आयु के अनुभवी कलाकारों एवं विद्वानों जिनकी वार्षिक आय 72000/- रुपये से अधिक न हो और उन्होंने कला, साहित्य आदि के अपने विशेष क्षेत्रों में महत्वपूर्ण योगदान दिया हो, को प्रति माह अधिकतम 6000/- रुपये तक की दर से वित्तीय सहायता प्रदान करना है। लाभार्थी की मृत्यु के पश्चात वित्तीय सहायता उनके/उनकी पति/पत्नी को हस्तांतरित कर दी जाएगी।

6. सेवा भोज योजना

‘सेवा भोज योजना’ की स्कीम के अंतर्गत धर्मार्थ/धार्मिक संस्थाओं को जनता को निःशुल्क भोजन वितरित करने के लिए विशिष्ट कच्ची खाद्य सामग्रियों की खरीद पर उनके द्वारा भुगतान किए गए केन्द्रीय माल एवं सेवा कर (सीजीएसटी) और एकीकृत माल एवं सेवा कर (आईजीएसटी) की केन्द्र सरकार की हिस्सेदारी की प्रतिपूर्ति, भारत सरकार द्वारा वित्तीय सहायता के रूप में की जाती है। सेवा भोज योजना स्कीम के अंतर्गत गुरुद्वारा, मंदिर, धार्मिक आश्रम, मस्जिद, दरगाह, गिरजाघर, मठ, बौद्ध मठ आदि जैसे धर्मार्थ/धार्मिक संस्थाओं द्वारा वितरित किए जाने वाले निःशुल्क ‘प्रसाद’ या निःशुल्क भोजन या निःशुल्क ‘लंगर’/‘भंडारा’ (सामुदायिक रसोई) आदि शामिल हैं।

विवरण -II

विगत तीन वर्षों के दौरान छत्तीसगढ़ राज्य में विभिन्न स्कीमों के अंतर्गत सहायता प्राप्त संगठनों/व्यक्तियों की संख्या

क्र. सं.	स्कीम का नाम	2021-22		2022-23		2023-24	
		सहायता प्राप्त व्यक्तियों/संगठनों की संख्या	वित्तीय सहायता की राशि (लाख रुपये में)	सहायता प्राप्त व्यक्तियों/संगठनों की संख्या	वित्तीय सहायता की राशि (लाख रुपये में)	सहायता प्राप्त व्यक्तियों/संगठनों की संख्या	वित्तीय सहायता की राशि (लाख रुपये में)

1.	गुरु-शिष्य परंपरा के संवर्धन के लिए वित्तीय सहायता (रेपर्टरी अनुदान)	-	-	-	-	09	33.52
2.	सांस्कृतिक समारोह और निर्माण अनुदान	04	8.25	01	0.50	03	21.69
3.	संस्कृति के क्षेत्र में उत्कृष्ट व्यक्तियों को वरिष्ठ/कनिष्ठ अध्येतावृत्ति प्रदान करने की स्कीम	-	-	03	3.60	-	-
4.	विभिन्न सांस्कृतिक क्षेत्रों में युवा कलाकारों हेतु छात्रवृत्ति की स्कीम	03	0.90	03	0.90	09	2.70
5.	स्टूडियो थियेटर सहित निर्माण अनुदान स्कीम	0	0	01	7.5	-	-

विवरण -III

विगत तीन वर्षों के दौरान छत्तीसगढ़ राज्य में एससीजेडसीसी, नागपुर द्वारा आयोजित कार्यक्रम और लाभान्वित कलाकारों की संख्या

2021-22

क्र. सं.	कार्यक्रम का नाम	तारीख	लाभान्वित कलाकारों की संख्या

1.	रायपुर में देशभक्ति थीम पर लोक एवं जनजातीय नृत्य	14 अगस्त, 2021	20
2.	रायपुर में आजादी के नगमे देखो अपने देश	15 अगस्त, 2021	15
3.	रायपुर में राष्ट्रीय जनजातीय नृत्य महोत्सव	28 से 30 अक्टूबर, 2021	177
4.	रायपुर में आदिवासी लोक नृत्य महोत्सव	26 से 28 दिसंबर, 2021	105
5.	भिलाई में केबीआर बिमलार्पण संगीत महोत्सव	7 से 9 जनवरी, 2022	09
6.	बिलासपुर और बलरामपुर में राष्ट्रीय स्तर की रंगोली प्रतियोगिता	2 और 9 जनवरी, 2022	135
7.	रायपुर में ऑक्टव – पूर्वोत्तर महोत्सव	5 से 8 मार्च, 2022	214

2022-23

क्र. सं.	कार्यक्रम का नाम	तारीख	लाभान्वित कलाकारों की संख्या
1.	जगदलपुर में बिरसा मुंडा जयंती (नाटक एवं नुक्कड़ नाटक)	10 और 11 जून, 2022	42
2.	बिलासपुर में नृत्य भक्ति गीत संगीत समारोह	19 अगस्त, 2022	15
3.	राजनंदगांव में “संस्कार-2022” 10 दिवसीय कला शिविर	10 से 20 सितंबर, 2022	40
4.	जगदलपुर में दशहरा महोत्सव	28 सितंबर से 2 अक्टूबर, 2022	90
5.	रायपुर में 22वां राज्योत्सव और तीसरा राष्ट्रीय जनजातीय नृत्य महोत्सव	1 से 3 नवंबर, 2022	149
6.	बिलासपुर में शास्त्रीय संगीत सभा	5 नवंबर, 2022	33

7.	भिलाई में आचार्य पंडित बिमलेंदुमुखर्जी को समर्पित केबीआर बिमलार्पण संगीत महोत्सव	12 से 14 जनवरी, 2023	17
8.	भिलाई में लोक नृत्य भारत भारती	24 से 26 जनवरी, 2023	90
9.	दुर्ग में गनियारी लोक कला महोत्सव	11 से 12 फरवरी, 2023	135

2023-24

क्र. सं.	कार्यक्रम का नाम	तारीख	लाभान्वित कलाकारों की संख्या
1.	राजनंदगांव में गुरु शिष्य परम्परा (लोक नाट्य नाचा)	1 से 30 अप्रैल, 2023 12 माह के लिए जीएसपी प्रशिक्षण (1 दिसंबर, 2022 से 1 नवंबर, 2023)	06
2.	खैरागढ़ में पंथी नृत्य प्रशिक्षण कार्यशाला	15 से 29 जुलाई, 2023	50
3.	मेरी माटी मेरा देश और हर घर तिरंगा अभियान – छत्तीसगढ़ के 57 ब्लॉक/तहसीलों में स्किट, नुक्कड़ नाटक “सांस्कृतिक कार्यक्रम”	10 से 15 अगस्त, 2023	454
4.	रायपुर में रंग मध्य दक्षिणी	23 और 24 सितंबर, 2023	33
5.	मेरी माटी मेरा देश और हर घर तिरंगा अभियान – छत्तीसगढ़ के 62 ब्लॉक/तहसीलों में स्किट, नुक्कड़ नाटक “सांस्कृतिक कार्यक्रम”	3 से 9 अक्टूबर, 2023	600

DATABASE OF MIGRANT WORKERS**1675. SHRI SUBBARAYAN K.:****SHRI SELVARAJ V.:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has a database of inter-State migrant workers;
- (b) if so, the details thereof and if not, by when the Government create a database of the inter State migrant workers in the country;
- (c) the present status of implementation of inter-State Migrant Workers Act; and
- (d) the details of the smart cards that have been issued to migrant workers along with the percentage of migrant workers covered?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d) The Ministry of Labour & Employment has launched eShram portal, a National Database of the Unorganised Workers on 26th August, 2021. It has also been made available to the States/Uts for registration of unorganized workers including migrant workers. It allows an unorganized worker to register himself or herself on the portal on self-declaration basis. The main objective of the eShram portal is to create a national database of unorganized workers seeded with Aadhaar, and facilitate delivery under existing Social Security and welfare Schemes to such workers. As on date 04.03.2025, more than 30.68 Crore unorganized workers, including migrant workers, have been registered on this portal and who have been issued eShram card.

The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979 has been enacted to protect the interest of the migrant workers. The Act provides for registration of certain establishments employing Inter State Migrant Workers, licensing of contractors etc. Workers employed with such establishments are to be provided payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc.

MEASURES TO REDUCE THE NPAs IN INDIAN BANKING SYSTEM

1676. SHRI P. V. MIDHUN REDDY

Will the Minister of **FINANCE** be pleased to state:-

- (a) the measures taken by the Government to reduce the pending Non-Performing Assets (NPAs) in the Indian Banking System;
- (b) the progress made so far under the same and the benefits 395norgani so far; and
- (c) the details of progress made with respect to implementation of Mission Indradhanush for PSBs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

- (a) and (b) Comprehensive measures have been taken by the Government and the Reserve Bank of India (RBI) to recover and to reduce NPAs, enabled by which, gross non-performing assets (NPAs) of scheduled commercial banks have declined to Rs. 4,55,278 crore (gross NPA ratio of 2.42%) in December 2024 (RBI

provisional data) from a peak of Rs. 10,36,187 crore (gross NPA ratio of 11.18%) in March 2018. These measures include, *inter alia*, the following:

- (1) Change in credit culture has been effected, with the Insolvency and Bankruptcy Code (IBC) fundamentally changing the creditor-borrower relationship, taking away control of the defaulting company from promoters/owners, and debarring wilful defaulters from the resolution process. To make the process more stringent, personal guarantor to corporate debtor has also been brought under the ambit of IBC.
- (2) The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the Recovery of Debt and Bankruptcy Act have been amended to make it more effective.
- (3) Pecuniary jurisdiction of Debt Recovery Tribunal (DRTs) was increased from Rs. 10 lakh to Rs. 20 lakh to enable the DRTs to focus on high value cases resulting in higher recovery for the banks and financial institutions.
- (4) Public Sector Banks have set-up specialized stressed assets management verticals and branches for effective monitoring and focused follow-up of NPA accounts, which facilitates quicker and improved resolution/ recoveries. Deployment of Business correspondents and adoption of Feet-on-street model have also boosted the recovery trajectory of NPAs in banks.
- (5) Prudential Framework for resolution of stressed assets was issued by RBI to provide a framework for early recognition, reporting and time bound resolution of stressed assets, with a build-in incentive to lenders for early adoption of a resolution plan.

(c) Government launched “Indradhanush” scheme in August 2015 for comprehensive framework to revamp and improve Public Sector Banks (PSBs), and had implemented structural and policy changes, which include *inter alia*, the following:

- (1) Financial Services Institutions Bureau (erstwhile Bank Board Bureau established in 2016) has been constituted for arm’s length selection of top management in PSBs.
- (2) The post of Chairman and Managing Director has been separated into posts of MD & CEO and non-executive chairman to ensure appropriate checks and balances.
- (3) Capital infusion has been done in banks to supplement the achievement of regulatory capital norms by PSBs through their own efforts and, in addition, based on performance and potential, augmenting their growth capital.
- (4) The Government has issued a circular for non- interference from Government and banks to take their decision independently keeping the commercial interest of the 397norganized397 in mind.
- (5) Revised framework of Key Performance Indicators (KPIs) for whole time directors has been introduced, and
- (6) Banking reforms, including EASE reforms, have been initiated to address various issue, which include, *inter alia* credit discipline, strengthening of risk management practices, responsible lending, improved governance, adoption of technology, enabling customer centricity and supporting financial inclusion.

As a result of Indradhanush Scheme and other reforms implemented by the government, performance of PSBs has significantly improved with —

- (i) gross NPAs of PSBs declining to Rs. 3.02 lakh crore (gross NPA ratio of 2.85%) in December 2024 (provisional data) from a peak of Rs. 8.96 lakh crore (gross NPA ratio of 14.58%) in March 2018;
- (ii) slippage ratio declining to 0.95% from 8.35% during the said period;
- (iii) Capital adequacy ratio improving to 14.84% in December 2024 (provisional data) from 11.66% in March 2018;
- (iv) Provision coverage ratio improving to 93.01% in December 2024 (provisional data) from 62.71% in March 2018; and
- (v) PSBs recording highest ever aggregate net profit of Rs. 1.41 lakh crore in FY 2023-24 and Rs. 1.30 lakh crore up to December 2024 (provisional data) of the current financial year.

STATUS OF WOMEN WORKER IN WORKFORCE POST COVID

1677. DR. GUMMA THANUJA RANI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of women who have lost their jobs in rural and urban job markets post COVID;
- (b) the details of the reasons due to which women do not want to return to their jobs;
- (c) the details of schemes that have been formulated by the Government to bring back women into this workforce; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d) The official data on Employment and Unemployment is collected through Periodic Labour Force Survey (PLFS), which is conducted by the Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18. The survey period is July to June every year.

The estimated Worker Population Ratio (WPR) on usual status for women of age 15 years and above increased from 28.7% in 2019-20 to 40.3% in 2023-24. In rural areas, it rose from 32.3% to 46.5%, while in urban areas, it increased from 21.3% to 26% over the same period. The data of pre and post COVID period indicates that the WPR for women, indicating employment, has increased in both rural and urban areas.

According to PLFS 2023-24, women remain out of the labor force due to various factors, including childcare and personal commitments, social constraints, desire to continue studies, health/age-related reasons, and financial stability, etc.

Employment generation coupled with improving employability is the priority of the Government. Government is implementing various schemes to boost women's participation in the labour force and quality of their employment, like Pradhan Mantri Mudra Yojana (PMMY), Stand-UP India Scheme, Startup India, Prime Minister's Employment Generation Programme (PMEGP), Women in Science and Engineering- KIRAN (WISE-KIRAN), SERB-POWER (Promoting Opportunities for Women in Exploratory Research), Mission Shakti, Namo Drone Didi and Lakhpati Didi, Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pt. Deen Dayal Upadhyaya Grameen Kaushalya Yojana

(DDU-GKY), Rural Self Employment and Training Institutes (RSETIs), Deen Dayal Antodaya Yojana-National Urban Livelihoods Mission (DAY-NULM), Production Linked Incentive, etc. The details of various employment generation schemes/programmes being implemented by the Government of India may be seen at https://dge.gov.in/dge/schemes_programmes.

A number of protective provisions have been incorporated in the labour laws for equal opportunity and congenial work environment for women workers. The Code on Social Security, 2020 has the provisions for enhancement in paid maternity leave from 12 weeks to 26 weeks, provision for mandatory crèche facility in the establishments having 50 or more employees, permitting women workers in the night shifts with adequate safety measures, etc.

The Code on Occupational Safety, Health and Working Conditions (OSH), 2020 has the provisions for the employment of women in the aboveground mines including opencast workings has been allowed between 7 pm and 6 am, and in below ground working between 6 am and 7 pm in technical, supervisory and managerial work where continuous presence may not be required.

To enhance the employability of female workers, the Government is providing training to them through a network of Women Industrial Training institutes, National Vocational Training Institutes and Regional Vocational Training Institutes.

The Equal Remuneration Act, 1976 provides for payment of equal remuneration to men and women workers for the same work or work of similar nature without any discrimination.

In addition, Ministry of Labour and Employment in January, 2024 issued an “Advisory for Employers to Promote Women Workforce Participation”. This advisory inter-alia mentions the need for balance between employment and care responsibilities for both men and women including family friendly measures such as paternity leave, parental leave, family emergency leave and flexible working arrangements.

Further, the Union Budget (2024-25) announced setting up of working women hostels in collaboration with industry, and establishing crèches, for increasing participation of women in the workforce.

Union Budget 2025-26 has also announced a new scheme for 5 lakh women/Scheduled Castes/ Scheduled Tribes first-time entrepreneurs which will provide term loans up to Rs. 2 crore during the next 5 years.

PRO-RATA NORM FOR PENSIONS

1678. ADV. DEAN KURIAKOSE:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has issued a circular approving the pro-rata norm for pensions;
- (b) if so, the details thereof;
- (c) whether the circular was issued even when various courts were still examining petitions challenging the pro-rata norm since it would calculate the pension after

dividing the employees' service period into two, if so, the details thereof and reasons thereto;

(d) whether the pension being divided into two parts ultimately lead to a reduced pension amount; and

(e) if so, the details thereof alongwith the reasons to reduce the pension amount of pensioners through such a move?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e) As per Paragraph 11(1) and Paragraph 12 of the Employees' Pension Scheme, 1995, the pensionable salary shall be determined on pro-rata basis for the pensionable service up to the 1st day of September, 2014, subject to a maximum of six thousand and five hundred rupees per month, and for the period thereafter at the maximum of fifteen thousand rupees per month.

The Employees' Provident Fund Organisation (EPFO) has issued a circular dated 18.01.2025 clarifying that pro-rata calculation of pension is equitable and treats both categories of pensioners i.e. pensioners under wage ceiling and those with higher wages on an equal footing.

PROMOTION OF ATAL PENSION YOJANA IN TAMIL NADU

1679. SHRI THARANIVENTHAN M. S. :

Will the Minister of **FINANCE** be pleased to state:

- (a) the total number of Atal Pension Yojana (APY) beneficiaries in Tamil Nadu till date and the number of new enrolments during the last year;
- (b) the steps taken by the Government to promote Atal Pension Yojana in rural and remote areas of Tamil Nadu and to create awareness of the scheme among the unorganized sector workers and other eligible populations;
- (c) whether there has been any significant increase in the participation of women and small farmers in APY in Tamil Nadu and if so, the details thereof;
- (d) the role of banking institutions and post offices in the implementation of APY in Tamil Nadu and the number of branches that are actively enrolling people in the scheme; and
- (e) the challenges faced/being faced in enrollment and maintenance of APY accounts in Tamil Nadu and the measures taken/being taken by the Government to address these challenges?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (e) Atal Pension Yojana (APY) was launched on 09.05.2015, with the objective of creating a universal social security system for all Indians, especially the poor, the under-privileged and the workers in the unorganized sector. It is open to all citizens of India between 18-40 years of age having a savings bank account in a bank or post-office. Scheme was appraised and it was decided that for better targeting of the scheme, from 01.10.2022 an income tax payer is not eligible to join APY. As per the scheme, subscriber will receive pension benefit on

attaining the age of 60 years. Hence, the pension benefit under APY is expected to start from 2035 onwards.

The gross enrolments under the APY in Tamil Nadu as on 31.01.2025 are 49,13,640 and new enrolments during FY 2023-24 were 7,15,766.

The Government and the Pension Fund Regulatory and Development Authority (PFRDA) have inter-alia taken following steps to increase awareness and coverage of APY:

- i. Periodic advertisements are published in print, electronic, and social media for awareness creation.
- ii. APY Subscribers Information Brochure in 13 vernacular languages including Tamil.
- iii. Virtual capacity building programs for Banking Correspondents (BCs) and field staff of Banks, Self Help Group (SHG) members, bank-sakhis of State Rural Livelihoods Missions (SRLMs) are being 404norganiz to propagate APY among the eligible beneficiaries.
- iv. Various Ministries of Government of India, National Centre for Financial Education (NCFE), National Bank for Agriculture and Rural Development (NABARD), National Rural Livelihood Mission (NRLM) and SRLM are engaged to spread awareness and coverage of APY.
- v. Activating online channels such as e-APY, net-banking, mobile app and bank's web-portal, for easy online onboarding.
- vi. APY outreach programmes are conducted regularly and during FY 2024-25, two outreach programmes have been conducted in Tamil Nadu by PFRDA

As on 31.01.2025, the female gross enrolments under APY in Tamil Nadu is 27,74,265, which is around 56% of the total enrolment in Tamil Nadu.

APY is being implemented through the Department of Posts (DoP) and banking institutions including Public Sector Banks, Private Sector Banks, Regional Rural Banks, Small Finance Banks, Payments Banks, Cooperative Banks. These institutions are registered as Points of Presence – APY (PoP-APY) with PFRDA and are responsible for distribution of APY and servicing of APY subscribers. As on 31.01.2025, a total of 14,685 Bank branches and 2,553 DoP branches are enrolling people into APY in Tamil Nadu.

ALLOCATION AND UTILIZATION OF FUNDS FOR SPORTS AND PHYSICAL EDUCATION UNDER SSA

1680. SHRI G. LAKSHMINARAYANA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of funds sanctioned, released, and utilized under the Sports and Physical Education component under Samagra Shiksha Abhiyan (SSA) during the last five years and the current year, State and year-wise;
- (b) the number of Government schools across the country, including Andhra Pradesh that have received grants for sports equipment, categorized by primary, upper primary, secondary, and senior secondary levels, district-wise;

- (c) the measures being taken by the Government to ensure effective utilization and timely distribution of grants to schools and the reasons for the underutilization of funds;
- (d) whether the Government has any plans to increase the funds for sports equipment, if so, the details thereof; and
- (e) the efforts being made by the Government to evaluate the impact of this initiative on promotion of sports and physical education and improving sports infrastructure in schools across the country?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) The details of budget approved and utilized under the Sports and Physical Education component under Samagra Shiksha during the last five years and the current year, State and year-wise is given in the enclosed **Statement-I**.
- (b) The details of state-wise number of Government schools of all categories across the country, including Andhra Pradesh, that have received grants for sports equipment under Samagra Shiksha is given in the enclosed **Statement -II**.
- (c) to (e) Education is in the concurrent list of the Constitution and majority of the schools are under the domain of respective State and UT Governments. The Centrally Sponsored Scheme of Samagra Shiksha is implemented in partnership with all the States and Uts and financial assistance is provided to all States and Uts for various components.

The Department of School Education and Literacy is implementing Integrated Centrally Sponsored Scheme for School Education- Samagra Shiksha. The scheme has been redesigned and aligned with the recommendations of the National Education Policy, 2020. It aims to ensure that all children have access to quality education with an equitable and inclusive classroom environment irrespective of region and category. As per norms of the scheme, funds are released based on the annual plans prepared by the States and Uts as per their requirements/ priority including infrastructure development and reflected in their respective Annual Work Plan and Budget (AWP&B) proposals which are then appraised and approved/estimated by the Project Approval Board (PAB) in the Department of School Education & Literacy. The scheme includes the Sports and Physical Education component under which provision for grants for sports equipment for indoor and outdoor games in all government schools has been made. A provision has been made for Government schools for grant for sports equipment at the rate of Rs. 5000 for Primary Schools, Rs. 10,000 for upper primary schools and up to Rs. 25,000 for secondary and senior secondary schools per annum. In addition, as per new norms of the scheme, an additional grant upto Rs. 25000 per school is provided to schools in case at least 2 students of that school win the medal in Khelo India National school games competition. During the year 2024-25, an outlay of Rs. 729.25 Crore has been approved under Sports Grant for Government Schools.

The Scheme also provides annual recurring school composite grant for all Government Schools for the replacement of non-functional school equipment and

for incurring other recurring costs such as consumables for play materials, sports equipment, organizing sports events, laboratories, electricity charges, internet, water, teaching aids etc. The amount of grant varies from Rs. 25,000 to Rs. 1,00,000 per annum depending upon the number of students in the school. State and Uts are also advised to set aside a certain amount from the school grant for these activities.

This Department had issued Guidelines for Sports Grant under Samagra Shiksha in December, 2018 which were revised incorporating the recommendation of NEP, 2020 in August, 2023. These guidelines highlighted proper utilization of funds, promotion of sports activities and maintenance of sports infrastructure/playground in schools of sports infrastructure/playground in schools. (https://samagra.education.gov.in/docs/revised_samagra_sports.pdf).

To diagnose outcomes and determine necessary interventions in policies, teaching practices and learning, the Government conducts various assessments based on different parameters. As part of the initiatives undertaken by the Department, students across the country actively participate in sports-related activities in schools. The Department has observed an unprecedented participation of over 8.28 Crore individuals from the school community on the International Day of Yoga, 2024. On the occasion of the 4th anniversary of the National Education Policy (NEP), the Department celebrated 'Shiksha Saptah,' from 22nd July to 28th July, 2024 dedicating 3rd day as Sports Day to promote indigenous games in schools, where 4.48 Crore students and teachers participated nationwide. Additionally, in collaboration with the Department of

Sports, this Department is implementing various programs such as Khelo India, Fit India, and Football for Schools (F4S) to engage students in sports activities in schools.

STATEMENT-I

State-wise details of budget approved under the Sports and Physical Education component under Samagra Shiksha during the last five years and the current year

(Rs. In lakh)

S.No	States/Uts	Budget approved under the Sports and Physical Education component					
		FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25
1	Andaman And Nicobar Islands	37.05	37.05	37.10	37.10	37.10	37.10
2	Andhra Pradesh	1632.65	3836.00	3863.40	3888.00	3892.95	3739.05
3	Arunachal Pradesh	259.95	248.30	251.75	250.15	248.70	242.30
4	Assam	3704.90	3457.75	3451.75	3446.60	3387.65	3346.40
5	Bihar	6089.80	6106.70	6152.50	6910.25	6915.95	0.00
6	Chandigarh	39.40	49.40	24.95	24.95	25.65	24.90
7	Chhattisgarh	3987.30	3996.95	3997.15	4000.45	4411.93	4005.90
8	Delhi	353.29	353.30	346.35	346.90	350.75	334.30
9	Dnd – Dnh	37.50	37.35	37.55	37.40	36.90	36.90
10	Goa	61.05	39.00	59.70	59.90	0.00	0.00
11	Gujarat	3216.85	3220.45	3202.55	0.00	3073.35	3094.80
12	Haryana	1492.75	1499.60	1505.75	1519.10	1519.15	1478.95

13	Himachal Pradesh	1419.70	1422.05	1423.95	1425.80	1427.75	1454.10
14	Jammu And Kashmir	1980.80	1998.60	1996.90	2074.70	1826.30	1605.59
15	Jharkhand	1544.20	2057.59	1820.99	1950.00	2888.15	2890.75
16	Karnataka	3339.55	999.55	1460.70	4555.80	474.50	2859.00
17	Kerala	527.40	528.30	542.05	402.75	416.65	415.55
18	Ladakh	83.90	50.09	83.55	83.50	83.80	84.15
19	Lakshadweep	4.95	5.50	5.50	4.00	4.40	2.20
20	Madhya Pradesh	9205.90	9274.70	8093.15	8081.65	7685.90	7717.95
21	Maharashtra	4711.15	0.00	4681.40	4682.80	4677.55	729.00
22	Manipur	256.05	261.75	252.30	252.50	253.80	241.25
23	Meghalaya	188.00	519.65	520.70	520.35	521.30	60.50
24	Mizoram	238.15	250.25	236.15	240.90	241.75	241.90
25	Nagaland	203.00	187.20	187.65	185.75	185.85	185.65
26	Odisha	4697.45	4722.35	4634.60	4481.50	4403.90	4398.20
27	Puducherry	49.50	49.25	49.20	49.20	49.35	47.35
28	Punjab	1827.35	1822.65	1811.50	1821.50	1784.05	1836.55
29	Rajasthan	6956.21	5334.42	7143.31	7261.51	7507.55	7870.60
30	Sikkim	158.40	86.55	92.30	88.65	88.65	85.60
31	Tamil Nadu	176.40	3424.25	3452.35	3453.50	3474.55	3472.70
32	Telangana	2945.35	2935.10	2952.25	1711.35	1697.40	2847.00
33	Tripura	206.85	470.70	464.30	471.00	472.45	455.70
34	Uttar Pradesh	10755.95	558.75	9622.35	589.75	9637.95	9529.05
35	Uttarakhand	1462.85	1432.45	1419.70	1415.60	1407.20	1370.65
36	West Bengal	6188.65	6206.80	6342.45	6347.20	6131.85	6183.10
Grand Total		80040.20	67480.35	82219.80	72672.06	81242.68	72924.69

Source: Prabandh portal (as on 04.03.2025)

State-wise details of utilization under the Sports and Physical Education component under Samagra Shiksha during the last five years and the current year

(Rs. In lakh)

S.No	States/Uts	Utilization under the Sports and Physical Education component					
		FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24	FY 2024-25
1	Andaman And Nicobar Islands	37.05	37.00	35.32	37.10	37.10	37.10
2	Andhra Pradesh	190.50	0.00	0.00	832.66	2689.51	1638.89
3	Arunachal Pradesh	259.95	177.55	251.75	250.15	248.70	0.00
4	Assam	3445.43	3446.20	3286.78	3337.04	3387.65	3145.16
5	Bihar	1436.63	0.66	562.32	2768.87	4605.95	0.00
6	Chandigarh	39.40	49.15	24.95	24.80	25.40	14.94
7	Chhattisgarh	114.13	1154.25	3997.15	4000.45	4411.93	0.00
8	Delhi	115.45	16.73	325.53	324.02	350.75	22.43
9	Dnd – Dnh	36.84	25.73	37.15	37.35	36.90	0.00
10	Goa	0.00	39.00	0.00	12.09	0.00	0.00
11	Gujarat	2167.09	0.00	3053.11	0.00	3073.35	61.00
12	Haryana	0.00	1499.60	1505.75	1337.28	1519.15	0.00
13	Himachal Pradesh	1419.70	1402.88	1423.95	1425.80	1427.75	882.66
14	Jammu And Kashmir	1781.35	1998.60	1996.90	1821.50	1826.30	0.00
15	Jharkhand	84.00	0.00	909.61	1910.50	2888.15	114.42
16	Karnataka	0.90	530.06	49.77	0.00	474.50	30.70
17	Kerala	0.00	239.55	327.32	241.65	208.35	0.00
18	Ladakh	0.00	0.00	0.00	83.50	83.80	16.20
19	Lakshadweep	4.95	5.50	5.50	4.00	4.40	0.50

20	Madhya Pradesh	7903.45	8432.50	3386.43	178.52	0.00	2731.95
21	Maharashtra	0.00	0.00	0.00	14.96	386.15	0.00
22	Manipur	146.24	261.75	252.30	252.49	253.80	95.36
23	Meghalaya	0.00	149.89	0.00	0.00	299.50	7.50
24	Mizoram	236.15	250.25	236.15	240.90	0.00	8.60
25	Nagaland	203.00	10.00	28.32	181.99	72.75	6.96
26	Odisha	4695.95	4423.14	4056.99	3839.35	3757.04	1974.14
27	Puducherry	49.20	49.25	49.20	49.20	49.35	47.35
28	Punjab	1773.37	1822.65	1811.45	1821.50	1784.05	968.97
29	Rajasthan	2429.81	5160.70	7108.62	7118.32	7409.04	0.00
30	Sikkim	158.40	86.55	92.30	88.65	88.65	42.38
31	Tamil Nadu	176.40	3422.25	3276.40	3364.95	3474.55	29.90
32	Telangana	725.70	0.00	0.00	1651.85	1670.34	2456.25
33	Tripura	206.85	470.70	464.30	471.00	472.45	455.70
34	Uttar Pradesh	9963.47	537.02	9036.97	588.50	9637.95	1132.40
35	Uttarakhand	1386.33	1328.32	754.42	1074.32	1407.20	7406.06
36	West Bengal	0.00	0.00	6342.45	6322.80	6131.85	0.00
Grand Total		41187.68	37027.43	54689.16	45708.06	64194.31	23327.49

Source: Prabandh portal (as on 04.03.2025)

STATEMENT-II

The details of state-wise number of Government schools of all categories across the country, including Andhra Pradesh, that have received grants for sports equipment under Samagra Shiksha

States/Uts	FY 2022-23	FY 2023-24
Andaman And Nicobar Islands	329	329
Andhra Pradesh	10616	45000
Arunachal Pradesh	2848	2821
Assam	42119	44537
Bihar	33128	75415

Chandigarh	111	113
Chhattisgarh	48292	48469
Delhi	2634	2714
Dnd – Dnh	396	377
Goa	87	0
Gujarat	0	34154
Haryana	6796	14465
Himachal Pradesh	15328	15328
Jammu And Kashmir	22226	22315
Jharkhand	15052	35438
Karnataka	0	1898
Kerala	4602	2369
Ladakh	807	818
Lakshadweep	36	35
Madhya Pradesh	72817	9217
Maharashtra	0	258
Manipur	2831	2816
Meghalaya	0	5534
Mizoram	2558	2209
Nagaland	1919	291
Odisha	38051	33858
Puducherry	412	412
Punjab	19135	18898
Rajasthan	68127	67360
Sikkim	766	766
Tamil Nadu	36073	37484
Telangana	25291	26135
Tripura	4248	4246
Uttar Pradesh	2354	136698
Uttarakhand	12840	16317
West Bengal	5674	81495
Total	498503	790589

Source: Prabandh portal (as on 04.03.2025)

The figure 'zero' in the tables (Annexure-I & II) indicates that either States/Uts have not proposed/utilized or was/were not available during the reporting period due to non-completion of financial year or any administrative/technical issues.

CONSUMER PROTECTION AGAINST OFFSHORE MARGIN TRADING PLATFORMS

1681. SHRI P.P. CHAUDHARY:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government plans to implement consumer protection measures to safeguard Indian users from the risks associated with unregulated foreign platforms offering margin trading in forex, commodities and cryptocurrencies, if so, the details thereof;
- (b) the number of complaints received regarding financial losses suffered by Indian residents due to such offshore margin trading platforms in the last three years, year-wise;
- (c) whether any mechanism put in place to help affected consumers to recover their funds from such platforms, if so, the details thereof;
- (d) whether the Government has conducted any assessment of the total value of Indian investments in such platforms, if so, the details thereof; and
- (e) the steps taken by the Government to create awareness among Indian residents about the risks of investing through such unregulated platforms, and whether any inter-ministerial coordination exists to address this issue?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):

(a) to (e) The Reserve Bank of India (RBI) has cautioned the public against dealing in forex with unauthorized entities/unauthorized forex trading platforms as per provisions of Foreign Exchange Management Act (FEMA), 1999 through advisories and awareness campaigns. An 'Alert List' containing names of entities which are neither authorized to deal in forex nor authorized to operate electronic trading platforms has been published on the RBI website. This list also contains names of entities/platforms/websites which appear to be promoting unauthorized entities/ETPs, including through advertisements of such unauthorized entities or claiming to be providing training/advisory services.

RBI has been cautioning users, holders, and traders of virtual currencies about the potential risks associated with potential economic, financial, operational, legal, customer protection, and security concerns through public notices. RBI has also advised its regulated entities to carry out customer due diligence processes for transactions in virtual currencies, in line with regulations governing standards for Know Your Customer (KYC), Anti-Money Laundering (AML), Combating of Financing of Terrorism (CFT) and obligations under Prevention of Money Laundering Act (PMLA), 2002, etc. Further, the Advertising Standards Council of India has laid down in its guidelines that all advertisements for Crypto/Virtual Digital Asset (VDA) and VDA exchanges need to carry the disclaimer that such assets are unregulated and can be highly risky and that there may be no regulatory recourse for any loss from such transactions.

RBI received 169 references related to the issue of unauthorized forex trading in the last three years. The number of complaints reporting financial losses on account of trading on unauthorized forex trading platforms are as follows:

Year	Number of complaints
2022	2
2023	8
2024	7

The number of complaints received by Directorate of Enforcement are as follows:

Financial Year	No. of Complaints
2022-23	01
2023-24	02
2024-25*	03

*till 28 February 2025

Directorate of Enforcement is mandated to take appropriate action in cases of violations of the FEMA and PMLA.

Further, the Ministry of Home Affairs has established the Indian Cyber Crime Coordination Centre (I4C) to provide a framework and eco-system for Law Enforcement Agencies (LEAs) to deal with any cybercrime in a comprehensive and coordinated manner. The 'Citizen Financial Cyber Fraud Reporting and Management System' has been launched for immediate reporting of financial frauds, including trading through such 416norganized416 platforms.

PERSONAL INCOME TAX COLLECTION

1682. SUSHRI SAYANI GHOSH:

Will the Minister of **FINANCE** be pleased to state:

- (a) the personal income tax collection and percentage of GDP during the last ten years, year-wise;
- (b) the instances of changes in the personal income tax system during the last ten years; and
- (c) the estimated additional funds earned by the Government after changes in personal income tax system during the last ten years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

- (a) The personal income tax* collected and its percentage to GDP during the last ten years is as under:

(in Rs. Crore)			
Financial Year	Personal Income Tax (PIT)*	GDP at Current Market Price	Percentage of PIT to GDP at Current Market Price
2014-15	2,65,772	1,25,41,208	2.1%
2015-16	2,87,637	1,35,67,192	2.1%
2016-17	3,49,503	1,53,62,386	2.3%
2017-18	4,20,084	1,70,98,304	2.5%
2018-19	4,73, 179	1,88,86,957	2.5%
2019-20	4,92,717	2,00,74,856	2.5%
2020-21	4,87,560	1,98,29,927	2.5%
2021-22	6,96,604	2,35,97,399	3.0%
2022-23	8,33,307	2,69,49,646	3.1%

2023-24	10,45,139	2,95,35,667	3.5%

Source: Time Series Data as published by Income-tax Department

* Figures under Personal Income Tax include taxes paid by an individual, Hindu Undivided Family, Firms, associations of persons, body of individuals, local authorities and artificial juridical person.

(b) The new income tax regime introduced by the Finance Act, 2021 has been the most significant change made in the personal income tax* system during the last ten years. Under the new income tax regime, introduced as per section 115BAC of the Income-tax Act, 1961 w.e.f. Assessment Year 2021-22 (Financial Year 2020-21), an individual taxpayer or Hindu Undivided Family is being given an option for taxation either under the old tax regime or the new tax regime. This new tax regime was subsequently made applicable to associations of persons, body of individuals and artificial juridical person from Assessment Year 2024-25. In the old tax regime, various deductions and exemptions are allowed to taxpayers, whereas, in the new tax regime, only limited deductions and exemptions are allowed. Further, the new regime offers lower rates of taxes compared to the old regime for the taxable income which is tabulated for AY 2025-26 as under:

Old Tax Regime			New Tax Regime u/s 115BAC*		
Income Tax Slab	Income Tax Rate	Surcharge	Income Tax Slab	Income Tax Rate	Surcharge
Up to Rs. 2,50,000	Nil	Nil	Up to Rs. 3,00,000	Nil	Nil
Rs. 2,50,001 – Rs. 5,00,000	5% above Rs. 2,50,000	Nil	Rs. 3,00,001 – Rs. 7,00,000	5% above Rs. 3,00,000	Nil
Rs. 5,00,001 – Rs. 10,00,000	Rs. 12,500 + 20% above Rs. 5,00,000	Nil	Rs. 7,00,001 – Rs. 10,00,000	Rs. 20,000 + 10% above Rs. 7,00,000	Nil
Rs. 10,00,001 – Rs. 50,00,000	Rs. 1,12,500 + 30% above Rs. 10,00,000	Nil	Rs. 10,00,001 – Rs. 12,00,000	Rs. 50,000 + 15% above Rs. 10,00,000	Nil
Rs. 50,00,001 – Rs. 100,00,000	Rs. 1,12,500 + 30% above Rs. 10,00,000	10%	Rs. 12,00,001 – Rs. 15,00,000	Rs. 80,000 + 20% above Rs. 12,00,000	Nil

Rs. 100,00,001- Rs. 200,00,000	Rs. 1,12,500 + 30% above Rs. 10,00,000	15%	Rs. 15,00,001- Rs. 50,00,000	Rs. 1,40,000 + 30% above Rs. 15,00,000	Nil
Rs. 200,00,001- Rs. 500,00,000	Rs. 1,12,500 + 30% above Rs. 10,00,000	25%	Rs. 50,00,001- Rs. 100,00,000	Rs. 1,40,000 + 30% above Rs. 15,00,000	10%
Above Rs. 500,00,000	Rs. 1,12,500 + 30% above Rs. 10,00,000	37%	Rs. 100,00,001- Rs. 200,00,000	Rs. 1,40,000 + 30% above Rs. 15,00,000	15%
			Above Rs. 200,00,001	Rs. 1,40,000 + 30% above Rs. 15,00,000	25%

* Personal Income Tax includes taxes paid by an individual, Hindu Undivided Family, Firms, associations of persons, body of individuals, local authorities and artificial juridical person.

(c) The personal income tax collections are governed by multiple factors including growth of the economy, tax rates, taxpayer base and extent of tax compliance. Therefore, additional funds earned by the Government on account of change in any one factor cannot be estimated in isolation. However, the personal income tax* collection in FY 2014-15 is Rs. 2,65,772 crores and FY 2023-24 is Rs. 10,45,139 crores (increase of 293% over FY 2014-15).

* Personal Income Tax includes taxes paid by an individual, Hindu Undivided Family, Firms, associations of persons, body of individuals, local authorities and artificial juridical person.

दादरा और नगर हवेली में पर्यटन को बढ़ावा देना

1683. श्रीमती कलाबेन मोहनभाई देलकर:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) गत पांच वर्षों के दौरान और आज की तिथि तक, संघ राज्यक्षेत्र दादरा और नगर हवेली में पर्यटन को बढ़ावा देने के लिए प्राथमिकता वाली परियोजनाओं का ब्यौरा क्या है तथा इसके अंतर्गत कितनी निधि आवंटित की गई है;

- (ख) क्या सरकार का पर्यटन को बढ़ावा देने के लिए संघ राज्यक्षेत्र दादरा और नगर हवेली को कोई विशेष पैकेज प्रदान करने का विचार है; और
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा विशेष पैकेज की कब तक स्वीकृत किए जाने की संभावना है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ग) पर्यटन मंत्रालय “आतिथ्य सहित घरेलू संवर्धन और प्रचार” (डीपीपीएच) और “समुद्रपारीय संवर्धन और प्रचार (ओपीपी)” नामक अपनी योजनाओं के अंतर्गत विभिन्न पहलों के माध्यम से दमण और दीव के गंतव्यों सहित भारत के गंतव्यों का समग्र रूप से संवर्धन करता है। अपनी चल रही अपनी गतिविधियों के भाग के रूप में; यह भारत के विभिन्न पर्यटन स्थलों और उत्पादों के संवर्धन के लिए नियमित रूप से अंतरराष्ट्रीय बाजारों में प्रिंट, इलेक्ट्रॉनिक, ऑनलाइन और आउटडोर मीडिया अभियान जारी रखता है। पर्यटन मंत्रालय अपनी वेबसाइट और सोशल मीडिया प्रचार के माध्यम से भी नियमित रूप से विभिन्न पर्यटन स्थलों और उत्पादों का संवर्धन करता है।

पर्यटन मंत्रालय ने किसी राज्य या संघ राज्यक्षेत्र विशेष के लिए कोई योजना नहीं बनाई है। पर्यटन मंत्रालय ‘स्वदेश दर्शन’, राष्ट्रीय तीर्थस्थल जीर्णोद्धार एवं आध्यात्मिक विरासत संवर्धन अभियान मिशन (प्रशाद) और ‘पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों की सहायता’ नामक योजनाओं के अंतर्गत देश के विभिन्न पर्यटन स्थलों पर पर्यटन संबंधी अवसंरचना और सुविधाओं के विकास के लिए राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों/केंद्रीय एजेंसियों को वित्तीय सहायता प्रदान करता है।

पर्यटन मंत्रालय की विभिन्न योजनाओं के अंतर्गत वित्तीय सहायता प्राप्त करने के लिए राज्यों/संघ राज्यक्षेत्रों से समय-समय पर प्रस्ताव प्राप्त होते रहते हैं। निर्धारित प्रावधानों की पूर्ति और धन की उपलब्धता के अध्यधीन परियोजनाओं के इन प्रस्तावों पर कार्रवाई की जाती है।

वर्ष 2014-15 में ‘पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों की सहायता’ योजना के अंतर्गत ‘दीव किले में ध्वनि एवं प्रकाश कार्यक्रम’ से संबंधित एक परियोजना के लिए 775.54 लाख

रुपये की राशि स्वीकृत की गई थी, जिसमें से 620.43 लाख रुपये जारी किए गए थे। यह परियोजना भौतिक रूप से पूरी हो चुकी है।

DECLINE IN ENROLLMENT IN SCHOOLS IN RURAL AREA

1684. SHRI VISHWESHWAR HEGDE KAGERI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether it is true that as per Annual Status of Education Report (ASER) there is 67 per cent decline in the enrollment of students in Government schools in rural parts of the country, if so, the details thereof;
- (b) the steps taken by the Government to enroll more students in the Government schools;
- (c) whether it is true that many private schools are providing better education than in Government Schools; and
- (d) if so, the steps taken by the Government to provide better education in Government Schools?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d) The Annual Status of Education Report (ASER) surveys are conducted by a non-governmental organization. The Department of School Education and Literacy (DoSEL), Ministry of Education has developed the Unified District Information System for Education Plus (UDISE+) system to record data on indicators of school education provided by all the States and Union Territories. As per UDISE+, rural enrolment in

government and private schools for the year 2023-24 is 10,58,20,227 and 4,27,51,741 respectively.

The government of India has conducted National Achievement Survey (NAS) on 2021, with an objective to evaluate students learning outcomes and competencies. The class wise, subject wise and management wise details of performance of students at National, State/UT and District level are available at <https://nas.gov.in/report-card/2021>.

Education is in the concurrent list of the Constitution and majority of the schools are under the domain of respective State and UT Governments. Central Government assist States and Uts through the Centrally Sponsored Scheme of Samagra Shiksha. Financial assistance is also provided to the States and Uts for various activities to reduce dropout and increase enrolment in Government schools, which include opening/strengthening of new schools up to senior secondary level, strengthening school infrastructure, setting up, up gradation and running of Kasturba Gandhi Balika Vidyalayas (KGBV) upto class 12, setting up of residential schools/hostel named Netaji Subhas Chandra Bose Avasiya Vidyalayas, transport allowance, undertaking enrolment drives, seasonal hostels/residential camps, provision of vocational education and ICT facilities in schools, providing free text books and free uniform, transport/escort facility, etc, financial assistance is also provided for aids and appliances for children with special needs.

PENSION BENEFITS TO GIG AND PLATFORM WORKERS

1685. SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI SUDHEER GUPTA:

SHRI RAVINDRA VASANTRAO CHAVAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the estimated workforce of the gig and platform workers in the country at present;
- (b) whether the Government proposes to provide pension benefits to gig and platform workers through Employment Provident Fund Organisation (EPFO) and if so, the details thereof;
- (c) whether the Government has prepared any draft regulation in this regard;
- (d) if so, the details thereof and the time by which it is likely to be introduced; and
- (e) the details of other facilities being provided and likely to be provided by the Government to the gig and platform workers in the country?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e) As per an estimation by NITI Aayog vide its report titled “India’s Booming Gig and Platform Economy” published in June 2022, the number of gig workers and platform workers, in the country was 7.7 million in 2020-21, which is expected to rise to 23.5 million by 2029-30.

For the first time, the definition of ‘gig workers’ and ‘platform workers’ and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover,

accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund to finance the welfare scheme.

Recognizing the contribution of gig workers of online platforms, the Government in its Budget announcement made on 1.2.2025, proposed to register them on e-Shram portal, arrange for their identity cards and provide health care under Ayushman Bharat- Pradhan Mantri Jan Aarogya Yojana (AB- PMJAY) health scheme.

परम्परागत कलाओं के संरक्षण एवं संवर्धन हेतु योजनाएं

1686. श्री राजकुमार रोट :

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

- (क) सरकार द्वारा परम्परागत कलाओं के संरक्षण एवं संवर्धन हेतु कार्यान्वित योजनाओं का ब्यौरा क्या है तथा राजस्थान में स्थापित कला केन्द्रों के नाम क्या हैं;
- (ख) क्या सरकार का बांसवाड़ा संसदीय निर्वाचन क्षेत्र की प्रसिद्ध तीर कमान, टेराकोटा कला, थेवा कला तथा प्रतापगढ़ जिले की मांडणा कला सहित अन्य कलाओं के संरक्षण एवं संवर्धन हेतु कला केन्द्र/कला सर्किट स्थापित करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और ऐसा कब तक किया जाएगा और यदि नहीं, तो इसके क्या कारण हैं;
- (ग) क्या सरकार का बांसवाड़ा की प्रसिद्ध तीर कमान, टेराकोटा कला, थेवा कला तथा प्रतापगढ़ की मांडणा कला को जी.आई. टैग देने का विचार है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इन्हें जी.आई. टैग कब तक प्रदान किया जाएगा और यदि नहीं, इसके क्या कारण हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (गजेन्द्र सिंह शेखावत):

(क) संस्कृति मंत्रालय के अंतर्गत स्वायत्त संगठन पश्चिम क्षेत्र सांस्कृतिक केंद्र (डब्ल्यूजेडसीसी), उदयपुर (राजस्थान) की स्थापना भारत सरकार द्वारा राजस्थान राज्य सहित इसके सदस्य राज्यों की पारंपरिक कलाओं को संरक्षित और बढ़ावा देने के लिए की गई है। राजस्थान उत्तर क्षेत्र सांस्कृतिक केंद्र (एनजेडसीसी), पटियाला और उत्तर मध्य क्षेत्र सांस्कृतिक केंद्र (एनसीजेडसीसी), प्रयागराज का भी सदस्य राज्य है। ये जेडसीसी राजस्थान राज्य सहित अपने सदस्य राज्यों में विभिन्न सांस्कृतिक कार्यकलापों और कार्यक्रमों का नियमित आधार पर आयोजन करते हैं। राजस्थान राज्य सहित अपने सदस्य राज्यों की पारंपरिक कलाओं को संरक्षित और प्रोत्साहित करने के लिए ये जेडसीसी अनेक स्कीमों में भी कार्यान्वित करते हैं यथा युवा प्रतिभावान कलाकारों को पुरस्कार, गुरु-शिष्य परंपरा, रंगमंच नवीनीकरण, शोध और प्रलेखन, शिल्पग्राम, ऑक्टव और राष्ट्रीय सांस्कृतिक आदान-प्रदान कार्यक्रम। डब्ल्यूजेडसीसी, एनजेडसीसी और एनसीजेडसीसी अपने द्वारा आयोजित विभिन्न सांस्कृतिक कार्यकलापों और कार्यक्रमों के दौरान राजस्थान सहित अपने सदस्य राज्यों के लोक कलाकारों को शामिल करते हैं, जिसके लिए उन्हें मानदेय, यात्रा भत्ता/दैनिक भत्ता, भोजन और आवास, स्थानीय परिवहन आदि का भुगतान किया जाता है। वर्ष 2023-24 के दौरान डब्ल्यूजेडसीसी, एनजेडसीसी और एनसीजेडसीसी द्वारा राजस्थान के लोक कलाकारों को प्रदान की गई अनुदान राशि निम्नानुसार हैं:

क्र. सं.	जेडसीसी का नाम	लोक कलाकारों की संख्या	राशि
i.	डब्ल्यूजेडसीसी, उदयपुर	4411	356.34 लाख रुपये
ii.	एनजेडसीसी, पटियाला	695	50.00 लाख रुपये
iii.	एनसीजेडसीसी, प्रयागराज	360	4.20 लाख रुपये

डब्ल्यूजेडसीसी, उदयपुर; एनजेडसीसी, पटियाला और एनसीजेडसीसी, प्रयागराज को विगत तीन वर्षों के दौरान राजस्थान सहित अपने सदस्य राज्यों में विभिन्न सांस्कृतिक कार्यक्रमों और कार्यकलापों के आयोजन के लिए जारी सहायता अनुदान निम्नानुसार है:

(लाख रुपये में)

क्र. सं.	जेडसीसी का नाम	2021-22	2022-23	2023-24
i.	डब्ल्यूजेडसीसी, उदयपुर	653.92	1452.49	1280.10
ii.	एनजेडसीसी, पटियाला	530.76	276.51	1067.79
iii.	एनसीजेडसीसी, प्रयागराज	984.70	301.51	3553.24

संस्कृति मंत्रालय द्वारा गुरु-शिष्य परम्परा (रेपर्टरी अनुदान) स्कीम संचालित की जाती है जिसके अंतर्गत लोक कलाकारों के साथ-साथ मंच कला की सभी विधाओं जैसे संगीत समूहों, नृत्य समूहों, बाल रंगमंच सहित रंगमंच समूहों, संगीत मंडलियों आदि को वित्तीय सहायता प्रदान की जाती है। इस स्कीम के अंतर्गत, गुरु (समूह का प्रमुख) के लिए सहायता राशि 15,000/- रुपये प्रति माह है और कलाकार की आयु के आधार पर शिष्य के लिए यह राशि 2,000-10,000/- रुपये प्रति माह है।

संस्कृति मंत्रालय सांस्कृतिक समारोह एवं निर्माण अनुदान स्कीम (सीएफपीजी) भी कार्यान्वित करता है, जिसके तहत संगोष्ठियों, सम्मेलनों, अनुसंधान, कार्यशालाओं, महोत्सवों, प्रदर्शनियों, विचारगोष्ठियों, नृत्य, नाटक-रंगमंच, संगीत आदि के निर्माण के लिए संगठनों को वित्तीय सहायता प्रदान की जाती है। विगत तीन वर्षों के दौरान इस स्कीम के तहत राजस्थान में स्थित संगठनों को जारी अनुदान निम्नानुसार है:

क्र. सं.	वर्ष	संगठनों की संख्या	राशि
i.	2021-22	33	63.81 लाख रुपये
ii.	2022-23	48	81.16 लाख रुपये
iii.	2023-24	58	82.28 लाख रुपये

वस्त्र मंत्रालय, भारत सरकार के अंतर्गत विकास आयुक्त (हस्तशिल्प) का कार्यालय “राष्ट्रीय हस्तशिल्प विकास कार्यक्रम (एनएचडीपी)” और “समग्र हस्तशिल्प क्लस्टर विकास स्कीम (सीएचसीडीएस)” का कार्यान्वयन करता है जो विपणन, कौशल विकास, क्लस्टर विकास, उत्पादक कंपनियों के गठन, कारीगरों को प्रत्यक्ष लाभ, अवसंरचनात्मक और तकनीकी सहायता, अनुसंधान और विकास सहायता आदि के माध्यम से संपूर्ण सहायता भी प्रदान करता है जिसमें राजस्थान राज्य सहित देश भर के कारीगरों को लाभान्वित करने वाले पारंपरिक शिल्पों का संरक्षण और संवर्धन शामिल है।

जनजातीय कार्य मंत्रालय, भारत सरकार 29 जनजातीय शोध संस्थानों को सहायता प्रदान करता है, जिनमें उदयपुर (राजस्थान) स्थित संस्थान भी शामिल है, जो जनजातीय संस्थानों को सहायता की केंद्र द्वारा प्रायोजित स्कीम के तहत राज्य/संघ राज्य क्षेत्र सरकारों के प्रशासनिक नियंत्रण में हैं, जिसका उद्देश्य जनजातीय शोध संस्थानों को अवसंरचनात्मक आवश्यकताओं को सुदृढ़ करने, शोध और प्रलेखन कार्यकलापों और प्रशिक्षण एवं क्षमता निर्माण कार्यक्रमों, जनजातीय महोत्सवों के आयोजन, अनूठी सांस्कृतिक विरासत को बढ़ावा देने के लिए यात्राओं और पर्यटन को बढ़ावा देने के लिए सहायता प्रदान करना है। इसके अतिरिक्त, जनजातियों के आदान-प्रदान दौरे भी आयोजित किए जाते हैं, ताकि जनजातीय संस्कृति से जुड़ी प्रथाओं, भाषाओं और रीति-रिवाजों का संरक्षण और प्रसार किया जा सके।

(ख) पश्चिम क्षेत्र सांस्कृतिक केन्द्र (डब्ल्यूजेडसीसी), उदयपुर (राजस्थान), राजस्थान राज्य सहित अपने सदस्य राज्यों की सांस्कृतिक आवश्यकताओं को संतोषजनक रूप से पूरा करता है।

(ग) और (घ) अनुसंधान एवं विकास (राष्ट्रीय हस्तशिल्प विकास कार्यक्रम स्कीम का एक उप घटक) के अंतर्गत विकास आयुक्त (हस्तशिल्प) का कार्यालय जी.आई. शिल्पों (अधिकृत उपयोगकर्ताओं के पंजीकरण सहित) के पंजीकरण में मदद/सहायता प्रदान करता है। राजस्थान की थेवा कला और मोलेला मिट्टी कला पहले ही जीआई-टैग के अंतर्गत पंजीकृत की जा चुकी है।

**PRADHAN MANTRI UCHCHATAR SHIKSHA PROTSAHAN (PM-USP)
YOJANA**

1687. SHRI KESINENI SIVANATH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the funds sanctioned and released under the Pradhan Mantri Uchchatar Shiksha Protsahan (PM-USP) Yojana in the State of Andhra Pradesh during the last five years;
- (b) the total number of students registered under the PM-USP Yojana in the above period;
- (c) the total number of students benefited under the PM-USP Central Sector Interest Subsidy Scheme, State-wise and PM-USP Scholarship during the last five years in various districts of Andhra Pradesh; and
- (d) the number of students benefited under the PM-USP scholarship scheme during the last five years in respect of various districts of Andhra Pradesh, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d) The Ministry of Education is implementing the Pradhan Mantri Uchchatar Shiksha Protsahan (PM-USP) Yojana comprising of 3 components namely (i) Central Sector Scheme of Scholarship for College and University Students; (ii) Special Scholarship Scheme for Jammu & Kashmir and Ladakh; and (iii) Central Sector Interest Subsidy Scheme and Credit Guarantee Fund Scheme for Education Loan. The benefits under the PM-USP Yojana are provided to the beneficiaries through Direct Benefit Transfer (DBT) mode. The amount disbursed

under the PM-USP Yojana to the students of Andhra Pradesh during the last five years; and the number of students benefitted from PM-USP Yojana, State-wise and in the various districts of Andhra Pradesh during the last five years may be accessed at <https://www.education.gov.in/parl ques>.

INCREASE IN NUMBERS OF SEATS IN IITS

1688. SHRI EATALA RAJENDER:

SHRI CHAMALA KIRAN KUMAR REDDY:

SHRI SURESH KUMAR SHETKAR:

SHRIMATI D. K. ARUNA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has increased total number of seats in 23 IITs by more 100 per cent from 65,000 to 1.35 lakh in the last 10 years;
- (b) if so, the details of additional infrastructure created in 5 IITs which were started after 2014 in order to accommodate 6,500 more students with hostel and other facilities especially in respect of IIT Patna and Delhi; and
- (c) the progress made along with funds sanctioned/spent, district/State-wise especially in Telangana, Uttar Pradesh, Andhra Pradesh and Bihar States?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

- (a) to (c) Total number of students in 23 IITs has increased 100 per cent from 65,000 to 1.35 lakh in the past 10 years. In Budget 2025-26, it has been announced

to create additional infrastructure in the five IITs started after 2014 to facilitate education for 6,500 more students. It was inter-alia also announced to expand hostel and other infrastructure capacity at IIT Patna.

IIT Delhi is one of the oldest IITs offering various undergraduate, postgraduate and PhD programs, with a total student strength of approximately 12,900.

Further, IIT Hyderabad (Telangana), IIT Kanpur and IIT-BHU Varanasi (Uttar Pradesh), IIT Tirupati (Andhra Pradesh), and IIT Patna (Bihar) are functioning from their permanent campuses. In the financial year 2024-25, more than ₹1,830 cr. Has been allocated to these five IITs.

प्रधानमंत्री इंटरनशिप योजना का संवर्धन एवं सुधार

1689. श्री विजय बघेल:

डॉ. संजय जायसवाल:

क्या **कारपोरेट कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार द्वारा विशेषकर इंटरनशिप की सीटों और उनसे संबद्ध क्षेत्रों की संख्या को बढ़ाने के संदर्भ में, प्रधानमंत्री इंटरनशिप योजना (पीएमआईएस) को और बेहतर बनाने एवं सुधारने के लिए कोई कदम उठाए गए हैं;
- (ख) यदि हां, तो छत्तीसगढ़ और बिहार सहित तत्संबंधी राज्य-वार ब्यौरा क्या है;
- (ग) क्या सरकार का इंटरन अभ्यर्थियों के बीच समावेशिता और विविधता सुनिश्चित करने के लिए प्रधानमंत्री इंटरनशिप योजना में कम प्रतिनिधित्व रखने वाले समूहों को भाग लेने से रोकने वाली बाधाओं को दूर करने के लिए कोई उपाय करने का विचार है; और

(घ) यदि हां, तो छत्तीसगढ़ के दुर्ग संसदीय निर्वाचन क्षेत्र और बेमेतरा जिले सहित तत्संबंधी राज्य-वार और जिला-वार ब्यौरा क्या है?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

(क) प्रधान मंत्री इंटरनशिप योजना (पीएमआईएस) की घोषणा बजट 2024-25 में की गई थी। इसका उद्देश्य पांच वर्ष में शीर्ष 500 कंपनियों में एक करोड़ युवाओं को इंटरनशिप के अवसर प्रदान करना है। इस योजना की शुरुआत के रूप में, कारपोरेट कार्य मंत्रालय ने 3 अक्टूबर, 2024 को योजना का एक पायलट प्रोजेक्ट शुरू किया है, जिसका लक्ष्य वित्तीय वर्ष 2024-25 में युवाओं को 1.25 लाख इंटरनशिप के अवसर प्रदान करना है। यह योजना एक ऑनलाइन पोर्टल <https://pminternship.mca.gov.in> के माध्यम से कार्यान्वित की जा रही है। पीएमआईएस पायलट प्रोजेक्ट के पहले राउंड में, जो अक्टूबर 2024 में शुरू हुआ, भागीदार कंपनियों द्वारा 1.27 लाख से अधिक इंटरनशिप अवसर प्रदान किए गए। पायलट प्रोजेक्ट का दूसरा राउंड जनवरी 2025 में शुरू हुआ और कंपनियों ने देश भर में 1.18 लाख से अधिक अवसर (नए एवं पिछले राउंड के संपादित भरे नहीं गए दोनों अवसर) पोस्ट किए हैं।

पीएम इंटरनशिप योजना-पायलट प्रोजेक्ट के लिए भागीदार कंपनियों में पिछले 3 वर्षों में औसत कारपोरेट सामाजिक दायित्व (सीएसआर) व्यय के आधार पर चुनी गई शीर्ष 500 कंपनियां शामिल हैं, जिनमें विमानन और रक्षा, मोटर वाहन, बैंकिंग और वित्तीय सेवाओं, रसायन उद्योग, तेल, गैस और ऊर्जा आदि सहित विविध क्षेत्रों की एक बड़ी संख्या शामिल है। इसके अतिरिक्त, योजना दिशा-निर्देशों में यह प्रावधान है कि योजना में भागीदारी करने की इच्छुक कोई कंपनी/बैंक/वित्तीय संस्था कारपोरेट कार्य मंत्रालय (एमसीए) से संपर्क कर सकती है, जो कम प्रतिनिधित्व वाले क्षेत्रों को ध्यान में रखते हुए विचार करेगा।

(ख) चल रहे राउंड-II के लिए छत्तीसगढ़ और बिहार सहित इंटरनशिप अवसरों का राज्य-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ग) प्रधानमंत्री इंटर्नशिप योजना पोर्टल (पोर्टल) जो एंड-टू-एंड योजना के कार्यान्वयन और इंटर्नशिप लाइफसाइकल मैनेजमेंट के लिए एक केन्द्रीकृत मंच के रूप में कार्य करता है, देश के विभिन्न भौगोलिक क्षेत्रों से समावेशिता बढ़ाने के लिए 12 विभिन्न भाषाओं में सुगम्य है।

पीएमआईएस-पायलट प्रोजेक्ट के दिशानिर्देशों के अनुसार, देश के सभी हिस्सों से प्राप्त आवेदनों की संख्या के आधार पर उम्मीदवारों का एक पूल, पोर्टल के माध्यम से प्रत्येक इंटर्नशिप अवसर के लिए चुना जाता है। शॉर्टलिस्टिंग प्रक्रिया का उद्देश्य अनुसूचित जातियों, अनुसूचित जनजातियों, अन्य पिछड़े वर्गों के साथ-साथ दिव्यांगजन को उनकी संबंधित प्रक्रियाओं और मानदंड के अनुसार आगे चयन के लिए संबंधित कंपनी को भेजी गई शॉर्टलिस्ट में प्रतिनिधित्व प्रदान करके इंटर्नशिप कार्यक्रम में विविधता और सामाजिक समावेशिता को बढ़ावा देना है। इसके अतिरिक्त, कारपोरेट कार्य मंत्रालय योजना के प्रचार और कार्यान्वयन के लिए राज्य सरकारों, केंद्रीय सरकार के मंत्रालयों और विभागों और उद्योग संघों जैसे विभिन्न हितधारकों के साथ सक्रिय रूप से काम कर रहा है। मंत्रालय देश भर में लक्षित समूहों तक पहुंचने के लिए सूचना, शिक्षा और संचार कार्यकलाप भी कर रहा है।

(घ) पीएमआईएस पायलट प्रोजेक्ट के चल रहे राउंड-II में भागीदार कंपनियों द्वारा देश भर में 118 लाख से अधिक इंटर्नशिप अवसर प्रदान किए गए हैं। पीएमआईएस पायलट प्रोजेक्ट के राउंड-II में, दुर्ग जिले में 345 इंटर्नशिप अवसर प्रदान किए गए हैं, और छत्तीसगढ़ के बेमेतरा जिले में 5 इंटर्नशिप अवसर प्रदान किए गए हैं।

पीएमआईएस पायलट प्रोजेक्ट के राउंड-II के लिए उम्मीदवारों की आवेदन प्रक्रिया जारी है।

विवरण

क्र.सं.	राज्य	अवसरों की संख्या
1	अंडमान और निकोबार द्वीप समूह	9
2	आंध्र प्रदेश	4715
3	अरुणाचल प्रदेश	227
4	असम	2516

5	बिहार	2316
6	चंडीगढ़	406
7	छत्तीसगढ़	3399
8	दिल्ली	2048
9	गोवा	848
10	गुजरात	11672
11	हरियाणा	5646
12	हिमाचल प्रदेश	1414
13	जम्मू और कश्मीर	533
14	झारखंड	2586
15	कर्नाटक	9928
16	केरल	3251
17	लद्दाख	60
18	लक्षद्वीप	2
19	मध्य प्रदेश	5220
20	महाराष्ट्र	15187
21	मणिपुर	67
22	मेघालय	114
23	मिजोरम	49
24	नागालैंड	86
25	ओडिशा	3449
26	पुडुचेरी	409
27	पंजाब	2297
28	राजस्थान	4839
29	सिक्किम	223
30	तमिलनाडु	15785
31	तेलंगाना	5357
32	दादरा और नगर हवेली और दमन और दीव	204
33	त्रिपुरा	383
34	उत्तर प्रदेश	7714
35	उत्तराखंड	1561
36	पश्चिम बंगाल	4428
	कुल योग	118948

EXEMPTION FROM GST TO AUTISM CENTRES

1690. SUSHRI S. JOTHIMANI:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government is aware that Autism Centres, which are providing education, care and counselling to children with autism without any profits are not exempted from GST;
- (b) whether it is a fact that only healthcare services extended to terminally ill individuals and persons with severe mental or physical disability are considered charitable organisations and exempted from GST;
- (c) whether it is a fact that severe disability means disability with eighty per cent or more of one or multiple organs;
- (d) whether it is a fact that autism does not fall under the category of severe disability; and
- (e) whether the Government proposes to expand the definition of charitable organisations to include organisations providing services to persons with autism such as Autism Centres?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b) Under the Goods and Services Tax (GST) framework, exemptions are provided in Notification No. 12/2017-Central Tax (Rate) dated 28.06.2017 as under:

- i. Services provided by an educational institution to its students, faculty and staff; [SI No. 66]

“educational institution” means an institution providing services by way of,-

(i) pre-school education and education up to higher secondary school or equivalent;

(ii) education as a part of a curriculum for obtaining a qualification recognized by any law for the time being in force;

(iii) education as a part of an approved vocational education course;

ii. Services by an entity registered under section 12AA [or 12AB] of the Income-tax Act, 1961 (43 of 1961) by way of charitable activities. [SI No. 1]

“charitable activities” means activities relating to –

(i) public health by way of, -

(A) care or counselling of

(I) terminally ill persons or persons with severe physical or mental disability;

(II) persons afflicted with HIV or AIDS;

(III) persons addicted to a dependence-forming substance such as narcotics drugs or alcohol; or

(B) public awareness of preventive health, family planning or prevention of HIV infection;

(i) advancement of religion , spirituality or yoga;

(ii) advancement of educational programmes or skill development relating to, -

(A) abandoned, orphaned or homeless children;

(B) physically or mentally abused and traumatized persons; (C) prisoners; or

(D) persons over the age of 65 years residing in a rural area;

(iii) preservation of environment including watershed, forests and wildlife;

iii. Services by way of health care services by a clinical establishment, an
436norganize medical practitioner or para-medics; [SI No. 74]

“clinical establishment” means a hospital, nursing home, clinic, sanatorium or any other institution by, whatever name called, that offers services or facilities requiring diagnosis or treatment or care for illness, injury, deformity, abnormality or pregnancy in any 436norganize system of medicines in India, or a place established as an independent entity or a part of an establishment to carry out diagnostic or investigative services of diseases;

“health care services” means any service by way of diagnosis or treatment or care for illness, injury, deformity, abnormality or pregnancy in any 436norganize system of medicines in India and includes services by way of transportation of the patient to and from a clinical establishment, but does not include hair transplant or cosmetic or plastic surgery, except when undertaken to restore or to reconstruct anatomy or functions of body affected due to congenital defects, developmental abnormalities, injury or trauma;

iv. Services provided by rehabilitation professionals 437norganize under the Rehabilitation Council of India Act, 1992 (34 of 1992) **by way of rehabilitation, therapy or counselling and such other activity as covered by the said Act** at medical establishments, educational institutions, rehabilitation centers established by Central Government, State Government or Union territory or an entity registered under section 12AA [or 12AB] 123 of the Income-tax Act, 1961 (43 of 1961). [SI No. 74A]

(c) and (d) As per the information provided by Department of Empowerment of Persons with Disabilities, Section 2(r), 2(s) and 2(t) of the RPwD Act 2016 define the “person with benchmark disability”, “person with disability” and “person with disability having high support needs”. Further, as per Schedule to RPwD Act 2016, “autism spectrum disorder” means a neuro-developmental condition typically appearing in the first three years of life that significantly affects a person’s ability to communicate, understand relationships and relate to others, and is frequently associated with unusual or stereotypical rituals or behaviours. As per the Guidelines for assessing the extent of specified disabilities dated 14.03.2024 issued by the Department of Empowerment of Persons with Disabilities, the diagnosis of Autism Spectrum Disorder (ASD) is being carried out as under:

The diagnosis of ASD is being established by the DSM-5-based AIIMS-modified INCLIN diagnostic tool for ASD. The Indian Scale of Assessment of Autism is utilized for the calculation of disability among children ≥ 6 years.

Disability Calculation:

Children <6years

All children with ASD in the age group <6 years is assessed and given the disability of 60 to 79% (Moderate Autism). They are re-assessed at the age of ≥ 6 years for severity-based disability calculation as per Indian Scale of Assessment of Autism.

Children/ adolescents ≥ 6 years

The severity-based disability calculation for autism spectrum disorder will be based on the Indian Scale of Assessment of Autism. The disability levels will be as per Table 1.

Serial Number	Indian Scale of Assessment of Autism Score	Disability Percentage
1	Mild Autism (ISAA Score 70 to 106)	40 to 59% disability
2	Moderate Autism (ISAA Score (107 to 153)	60 to 79% disability
3	Severe Autism (ISAA Score >153)	$\geq 80\%$ disability

(e) With regard to the exemptions provided under GST, the rates and exemptions are decided based on the recommendations of the GST Council, which is a constitutional federal body comprising representatives from the Central and State Governments. There is no such recommendation of GST Council.

KEY EDUCATIONAL INDICATORS FOR SC STUDENTS IN BIHAR

1691. SHRI ARUN BHARTI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the key educational indicators for Scheduled Castes (SCs) students in Bihar, including literacy rate, school dropout rate, enrollment rate in higher education, and academic performance;
- (b) the current status of the residential schools for SC students in Bihar;
- (c) the number of operational Eklavya Model Schools and other Government-run residential schools in the country along with their capacity to accommodate students;
- (d) the number of SC students benefited from scholarship schemes in the State;
- (e) the measures being taken by the Government for effective improvement of the students;
- (f) whether the Government plans to introduce special coaching centres, digital education resources and vocational training programmes to support SC students in the State; and
- (g) whether any policies are being formulated by the Government to enhance higher education access and employment opportunities for SC students in Bihar and the status of their implementation?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) The key educational indicators for Scheduled Caste (SC) students in Bihar as per UDISE+ 2023-24 are as follows:-

1. Literacy Rate

- The literacy rate of Bihar (age 7 and above) including SC is 74.3%

2. School Dropout Rate

- Primary Level: 10.5%
- Upper Primary Level: 27.7%
- Secondary Level: 26.1%

3. Gross Enrolment Rate (GER)

- Primary education: 97.1%
- Upper Primary: 79.1%,
- Secondary: 50.4%
- Higher Secondary: 32%
- Higher Education: 16.4 % (AISHE Report 2021-22)

4. Academic Performance

- Secondary Examination Pass Rate (2023, Bihar Board): 71.9%
- Higher Secondary Pass Rate (2023, Bihar Board): 79.9%

(b) In Bihar, 595 Kasturba Gandhi Balika Vidyalayas (KGBVs) with an enrollment of 30,050 Scheduled Caste (SC) girls, 15 Netaji Subhash Chandra Bose Residential Hostels with enrolment of 911 SC students and 39 Jawahar Navodaya Vidyalayas (JNVs) with an enrollment of 3,764 SC students are functional.

(c) As per the information received from Ministry of Tribal Affairs, a total of 476 Eklavya Model Residential Schools is functional, benefitting approximately 1.37

lakh students across the country as on February 12, 2025. Additionally, as per UDISE+ 2023-24, the status of other residential schools are as follows:

	Type of Residential Schools	No. of Fully Residential Schools	Total Enrolment in Fully Residential Schools
INDIA	Ashram (Govt.)	6,882	12,37,216
	Non-Ashram (Govt.)	3,270	8,30,983
	KGBV	2,449	4,30,725
	Model School	719	1,61,852
	JNVs	653	2,89,155
	Others	1,418	2,18,047

(d) Department of School Education & Literacy, Ministry of Education is implementing 'National Means-cum-Merit Scholarship Scheme,' a Central Sector Scheme with the objective of awarding scholarships to meritorious students of economically weaker sections to arrest their drop out at class VIII and encourage them to continue their education at secondary stage. One lakh fresh scholarships are awarded to selected students of class IX every year and their continuation / renewal in classes X to XII for study in State Government, Government-aided and Local body schools under the scheme. The amount of scholarship is Rs. 12000/- per annum. The numbers of students of SC category benefited from this scheme in the State of Bihar during the FY 2023-24 and FY 2024-25 are 2373 and 2477 respectively.

In addition, Ministry of Social Justice and Empowerment is implementing Pre and Post-matric Scholarship Schemes for SC students. The number of

students of SC category benefited from Post-matric scheme in the State of Bihar during the FY 2022-23 and FY 2023-24 are 136340 and 68975 respectively. Likewise, the number of students of SC category benefited from Pre-matric scheme in the State of Bihar during the FY 2022-23 and FY 2023-24 are 132127 and 146660 respectively.

(e) to (g) National Education Policy 2020 (NEP 2020) aims to ensure that no child loses opportunity to learn and excel because of the circumstances of birth or background. It has taken into account the concerns of the Socio-Economically Disadvantaged Groups (SEDGs) which includes female and transgender individuals, Scheduled Castes, Scheduled Tribes, OBCs, minorities and other categories. This policy aims at bridging the social category gaps in access, participation, and learning outcomes.

Education is in the Concurrent List of the Constitution and majority of the schools and Higher Education Institutions are in the domain of the respective States. The Central as well as State Governments endeavour for effective improvement of the students, including those belonging to disadvantaged communities including SC. The Central Government provides financial assistance to States and Uts under Samagra Shiksha scheme to ensure that all children have access to quality education with an equitable and inclusive classroom environment which should take care of their diverse background, multilingual needs, different academic abilities and make them active participants in the learning process. Samagra Shiksha has been aligned with National Education Policy (NEP) 2020 which aims at fostering holistic development, nurturing critical thinking, and

integrating essential skills into the learning process. Digital education initiatives like SWAYAM, DIKSHA, and PM-eVIDYA are being implemented to enhance access to quality education through online platforms. Vocational education component of Samagra Shiksha scheme integrates skill-based learning with academic curricula equipping students including those for Scheduled Castes with essential skills to enhance employment opportunities. In Bihar, 173 schools have been approved under the vocational education scheme, benefitting 3,200 students by providing practical training aligned with career aspirations.

As per information received from Department of Social Justice and Empowerment, the said department implements a Central Sector Scheme namely Free Coaching for Scheduled Castes and OBC students. Under the Scheme, financial assistance is provided to candidates of Scheduled Castes (SC) categories for coaching for various competitive and entrance examinations like UPSC, SPSC, IIT-JEE etc. The coaching under the scheme is provided through empanelled Central Universities. However, no Central University from the State of Bihar has signed Memorandum of Understanding (MoU) to implement the scheme so far.

As per the information received from State Government of Bihar, in order to enhance access to higher education in the State, the SC students are exempted from the fee to be paid at the time of admission to traditional PG/UG courses, provided accommodation at special hostels and covered under Student Credit Card Scheme etc.

BIMSTEC NATIONS**1692. SHRI MANOJ TIWARI:****DR. NISHIKANT DUBEY:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the measures being taken by the Government to ensure the successful implementation of the 'Youth Bridge' initiative across Bay of Bengal Initiative for Multi-Sectoral Technical and Economic Cooperation (BIMSTEC) nations;
- (b) whether the Government has any plan to collaborate with other member countries to enhance skill development in emerging sectors like AI and robotics;
- (c) if so, the details thereof; and
- (d) the details of steps being taken by the Government to ensure that the diversity and shared heritage of BIMSTEC countries are effectively celebrated and incorporated into youth development programmes?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

- (a) The Department of Youth Affairs organized BIMSTEC Youth Summit 2025 from 7th -11th February at Gandhinagar, Gujarat. Delegates from seven member nations convened for the summit, marking the first youth summit in BIMSTEC's history. The primary objective of the BIMSTEC Youth Summit was to facilitate the exchange of experiences and youth-led initiatives among member countries. Centered around the theme "Youth as a Bridge for Intra-BIMSTEC Exchange," the summit harnessed the collective energy of young leaders to advance the region's

shared goals. It was also proposed during the Summit that BIMSTEC may serve as a “Youth Bridge”, a multi-sectoral initiative to empower young leaders through knowledge-sharing, leadership programs, and regional networking opportunities.

(b) and (c) Yes Sir. Through BIMSTEC Youth Summit, the Government aims to create a transformative platform that integrates entrepreneurship, sports, academia, and technology. During the recently concluded Youth Summit, delegates discussed the role of Digital Literacy in the age of AI and Machine Learning. Delegates explored the importance of equipping individuals with the necessary skills to navigate and succeed in a technology-driven world. They also emphasized how fostering digital inclusivity can create opportunities, empower communities, and ensure equitable access to the benefits of emerging technologies.

(d) BIMSTEC serves as a vehicle for regional engagement. The efforts in this regard such as BIMSTEC Youth Summit has strengthened diversity among member states. Delegates also deliberated upon “Celebrating Diversity across BIMSTEC Countries,” which delved into the importance of cultural inclusivity, mutual cooperation, and shared heritage in strengthening regional ties through increased people to people exchanges as well as institution building and capacity building.

MULTI-GRADE TEACHING SCENARIO

1693. SHRI AMAR SHARADRAO KALE:

SHRI NILESH DNYANDEV LANKE:

PROF. VARSHA EKNATH GAIKWAD:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the teachers in village schools are provided specialized training for handling multi-grade teaching scenario;
- (b) if so, the number of teachers who have undergone such training during the last three years, State/UT-wise;
- (c) whether the Government is collaborating with NGOs, private institutions or international organizations to enhance teachers' training in village schools; and
- (d) if so, the details of such collaborations and the impact observed in rural areas?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDARY):

(a) and (b) In order to provide continuous professional development opportunities to the teachers, NISHTHA (National Initiative for School Heads' and Teachers' Holistic Advancement) program has been introduced by the National Council of Education, Research and Training (NCERT). It aligns with the NEP 2020's focus on enhancing teacher competency, fostering innovative pedagogical practices, and integrating technology into education. The NISHTHA training programme is available on the DIKSHA portal. The pedagogical perspective being transacted in these training programmes enables teachers to handle multi-grade teaching scenario also.

Number of teachers trained under different NISHTHA programmes conducted by NCERT in the last three years, state-wise are given in the enclosed **Statement** and also available at https://www.education.gov.in/parl_ques.

(c) and (d) The National Council of Educational Research and Training (NCERT) conducts training programmes for Key Resource Persons (KRPs), identified by States/Uts and also by organizations as Kendriya Vidyalaya Sangathan (KVS)/ Navodaya Vidyalaya Sangathan (NVS)/ Eklavya Model Residential School (EMRS), etc. from across the country, on various themes related with school education in line with NEP 2020 and National Curriculum Frameworks. These KRPs in turn organize training programmes for all teachers including those working in rural areas across the country.

STATEMENT

Number of teachers trained under different NISHTHA programmes conducted by NCERT in the last three years, state-wise

State/ UT	No. of Certificates Issued			
	NISHTHA Elementary	NISHTHA Secondary	NISHTHA FLN	NISHTHA ECCE
Andaman and Nicobar Islands	3979	2115	1715	371
Andhra Pradesh	92843	28678	33495	2149
Arunachal Pradesh	5738	965	1866	158
Assam	2228	44995	19350	548
Bihar	288917	41264	216399	1313
Chandigarh	4019	2397	1894	200
Chhattisgarh	111936	30645	38036	3092

DDN & DD	1859	280	1263	534
Delhi	24156	13370	8260	2411
Goa	2890	7229	4815	1382
Gujarat	108135	62099	63188	2285
Haryana	63239	18093	20584	1131
Himachal Pradesh	12020	19580	5221	358
Jammu and Kashmir	92646	24612	47970	29698
Jharkhand	88524	12995	42583	947
Karnataka	145801	68549	105720	17229
Kerala	N.I.		481	518
Ladakh	4514	1381	1602	1061
Lakshadweep	N.I.	350	327	0
Madhya Pradesh	261997	45541	121721	3709
Maharashtra	23857	109583	65628	2554
Manipur	11053	3658	7344	202
Meghalaya	20475	3358	1405	325
Mizoram	2607	2276	1539	69
Nagaland	1327	3042	4087	2397
Odisha	174197	16331	67982	7084
Puducherry	3611	2070	1582	21
Punjab	622	3056	45590	1902
Rajasthan	173265	113881	135811	43062
Sikkim	N.I.	4345	3785	231
Tamilnadu	N.I.		857	958
Telangana	N.I.	53411	41338	554
Tripura	11492	202	15086	90
Uttar Pradesh	525928	D.N.I.	201275	25266
Uttarakhand	689	23927	28178	1124
West Bengal	N.I.		571	553
Total	2264564	764278	1358548	155486

Source: NCERT

N.I – Not implemented

D.N.I – Discontinued and
not yet implemented

INCREASING BUDGET OF SPORTS DEVELOPMENT FOR GRASSROOTS LEVEL

1694. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the total budget allocation for sports infrastructure and training programmes in the current financial year;
- (b) whether the budget has significantly increased during the last five years, which reflect the Government's strong commitment to sports development, if so, the details thereof;
- (c) the details of the funds provided under the Khelo India programme in the current year and during the past five years and its positive impact on youth participation and the development of young athletes at the grassroots level;
- (d) the details of financial assistance allocated for athlete training for international competitions, including the Olympics and whether this support has grown during the last five years, ensuring athletes' readiness for global events;
- (e) if so, the details thereof;
- (f) whether the Government has increased the budget for said development during the last five years and such initiatives have fostered a strong sports culture and national achievements; and
- (g) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS(DR. MANSUKH MANDAVIYA):

(a) to (g) 'Sports' being a State subject, the responsibility of development of sports, including development of sports infrastructure, training of athletes for international competitions, including the Olympics, rests primarily with the State/Union Territory Governments. The Union Government supplements their efforts by bridging critical gaps. The Ministry of Youth Affairs & Sports (MYAS) implements the following schemes for the development of sports across the country:

(i) Khelo India- National Programme for Development of Sports; (ii) Assistance to National Sports Federations; (iii) Special Awards to Winners in International Sports Events and their Coaches; (iv) National Sports Awards; (v) Pension to Meritorious Sportspersons; (vi) Pandit Deendayal Upadhyay National Welfare Program for Sportspersons; (vii) National Sports Development Fund; and (viii) Running Sports Training Centres through Sports Authority of India.

Details of the above schemes are available in the public domain on the websites of this Ministry (<https://yas.nic.in>) and the Sports Authority of India (<https://sportsauthorityofindia.nic.in>).

Funds are allocated scheme-wise and not component-wise in this Ministry. An amount of Rs. 3332.50 crore has been allocated under various sports developmental scheme of Department of Sports, including for sports infrastructure and training programmes in the current financial year.

The details of the funds allocated and expenditure incurred by this Ministry under various sports promotional schemes during the last five years are as under:

(in Rs. Crore)

S. No.	Financial Year	Funds allocated	Expenditure incurred
1	2019-20	2000.00	1989.39
2	2020-21	1313.40	1304.12
3	2021-22	1993.00	1748.76
4	2022-23	1907.69	1879.99
5	2023-24	2380.86	2329.35

Further, the details of funds allocated and expenditure incurred under the Khelo India Scheme during the last five years and the current year are as under:

(in ₹ crore)

S. No.	Financial Year	Funds allocated	Expenditure incurred (as on 28.02.2025)
1.	2019-20	578.00	575.52
2.	2020-21	328.77	338.06
3.	2021-22	869.00	764.29
4.	2022-23	600.00	596.39
5.	2023-24	880.00	872.20
6.	2024-25	800.00	738.98

As may be seen from above, the budget of Union Government for development of sports in the country has significantly increased over the last five years. Due to this, India's achievements in international sports have seen significant growth, with increased medal tallies across events such as the Olympics, Commonwealth Games, Asian Games, and Paralympics. At the Paris 2024 Olympics, India earned six medals, while the Paralympics 2024 brought home a record-breaking 29 medals. Indian athletes have excelled in sports like javelin, shooting, wrestling, and badminton. Initiatives like Khelo India and Target

Olympic Podium Scheme (TOPS) have been instrumental in nurturing young talent and providing top-notch training facilities. These accomplishments have elevated India's global sports stature, strengthened its bench of athletes, and inspired a culture of excellence among the nation's youth.

DIVERSION OF FOREST LAND

1695. SHRI KOTA SRINIVASA POOJARY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of the amount collected in lieu of diversion of forest land for non-forest use till date;
- (b) whether the Government has fixed a target to bring 1/3rd of the geographical area under forest cover;
- (c) if so, the extent to which the said target has been achieved till date;
- (d) the details of the collected amount utilized for afforestation during the last three years, State-wise, especially in Karnataka; and
- (e) the details of funds collected through Public Private Partnership for increasing the forest cover and density of forests during the last three years, particularly in Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) An amount of Rs. 94,843.60 crore has been received from various user agencies as compensatory levies in lieu of diversion of forest land for non-forest

use till December, 2024 since inception of Ad-hoc CAMPA. These compensatory levies are 453norgani for compensatory afforestation and improvement of quality of forests for compensating the loss of forest land and ecosystem services. These funds are maintained in the Public Account of India and the Public Account of respective State and Union Territory.

(b) and (c) The National Forest Policy, 1988 envisages the national goal to have a minimum of one-third of the total land area under forest or tree cover and 2/3rd of the area under such cover in the hill mountainous regions of the country. As per the India State of Forest Report, 2023, the extent of forest and tree cover of India is estimated as 8,27,356.95 square kilometre which constitutes 25.17% of the geographical area of the country. The forest cover is 7,15,342.61 square kilometre whereas the tree cover is 1,12,014.34 square kilometre.

(d) As per information received from the States and Union Territories, out of the collected compensatory levies, an amount of Rs. 17,819.27 crore has been 453norgani on afforestation and related activities during last three years i.e. financial year 2021-22 to 2023-24. The State-wise information including State of Karnataka is enclosed in **Statement**.

(e)The Ministry of Environment, Forest and Climate Change has not collected any fund through Public Private Partnership for increasing the forest cover and density of forests in any State including Karnataka and Union Territories during the last three years.

STATEMENT

Fund utilised under CAMPA by States/UTs on afforestation and related activities during the last three years i.e. Financial Year 2021-22 to 2023-24

Sl. No	State/UT	Fund Utilised (Rs. In crore)
1.	Andaman and Nicobar Islands	6.6
2.	Andhra Pradesh	349.62
3.	Arunachal Pradesh	614.77
4.	Assam	251.24
5.	Bihar	107.45
6.	Chandigarh	6.77
7.	Chhattisgarh	2624.66
8.	Delhi	25.03
9.	Goa	72.38
10.	Gujarat	565.54
11.	Haryana	411.37
12.	Himachal Pradesh	248.04
13.	Jammu and Kashmir	453.37
14.	Jharkhand	770.5
15.	Karnataka	857.88
16.	Kerala	24.16
17.	Ladakh	39.69
18.	Madhya Pradesh	2228.08
19.	Maharashtra	1243.49
20.	Manipur	67.94
21.	Meghalaya	43.975
22.	Mizoram	33.76
23.	Odisha	2606.64
24.	Punjab	385.42
25.	Rajasthan	633.77
26.	Sikkim	202.8
27.	Tamil Nadu	25.95

Sl. No	State/UT	Fund Utilised (Rs. In crore)
28.	Telangana	1156.81
29.	Tripura	79.05
30.	Uttar Pradesh	761.71
31.	Uttarakhand	863.5
32.	West Bengal	57.3
	Total	17819.27

REGISTRATION OF PROPERTIES UNDER ASI PROTECTED AREA

1696. SHRI ARUP CHAKRABORTY:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether it is a fact that many lands under the heritage and Archaeological Survey of India (ASI) protected areas are not recorded in the name of Central Government department but registered as an endowed property;
- (b) if so, the details of such registered God's post-properties and central properties that are under maintenance of ASI therefor, State-wise;
- (c) the reasons of non-registration of such central maintained properties in the name of Government to avoid any encroachment and safeguard of the heritage properties thereof;
- (d) the details of properties of Bishnupur, West Bengal which are protected and maintained by ASI and their land record status; and
- (e) whether the Government has any proposal to register all the ASI maintained and protected areas of Bishnupur, an UNESCO world heritage site thereto, if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) There are many protected monuments and areas whose lands are registered in the name of Government; besides some are lying in the name of endowment and private parties. As per Section 3 and Section 4 of Ancient Monuments and Archaeological Sites and Remains Act, 1958, (AMASR Act, 1958), Archaeological Survey of India (ASI) declares monuments and archaeological sites as of national importance without change in their456norganizp. There are 3698 monuments and archaeological sites and remains declared as of national importance in the country. The State-wise list is given in the enclosed **Statement -I.**

(c) ASI acquires the lands for the better maintenance of the monuments and sites wherever it is feasible. Further, there are provisions for the preservation of protected monuments by agreement under Section 6 of AMASR Act, 1958. ASI takes necessary steps like deployment of watch & ward staff, providing fencing and organizing awareness campaign etc. to safeguard the protected monuments and areas.

(d) There are 20 numbers of protected monuments and areas in Bishnupur which are being maintained by ASI. The details are given in the enclosed **Statement -II.**

(e) The temples of Bishnupur have already been included in the Tentative List of UNESCO.

STATEMENT-I

Abstract of number of protected monuments and protected areas under the jurisdiction of Archaeological Survey of India in the country

Sl.No.	Name of State	Nos. of Monuments and Areas
1.	Andhra Pradesh	135
2.	Arunachal Pradesh	03
3.	Assam	55
4.	Bihar	70
5.	Chhattisgarh	46
6.	Daman & Diu (U. T.)	11
7.	Goa	21
8.	Gujarat	205
9.	Haryana	93
10.	Himachal Pradesh	40
11.	Jammu & Kashmir (U. T.)	56
12.	Jharkhand	13
13.	Karnataka	506
14.	Kerala	29
15.	Ladakh (U. T.)	15
16.	Madhya Pradesh	291
17.	Maharashtra	286
18.	Manipur	01
19.	Meghalaya	08
20.	Mizoram	01
21.	Nagaland	04
22.	N.C.T. Delhi	172
23.	Odisha	81
24.	Puducherry (U. T.)	07
25.	Punjab	33
26.	Rajasthan	163
27.	Sikkim	03
28.	Telangana	08

29.	Tamil Nadu	412
30.	Tripura	08
31.	Uttar Pradesh	743
32.	Uttarakhand	44
33.	West Bengal	135
	TOTAL	3698

STATEMENT-II

Protected monuments and protected areas in Bishnupur which are being maintained by Archaeological Survey of India

Sl. No.	Name of protected monument and Protected Area	Ownership Status
1	Dalmadal Gun and the platform on which it is mounted	Debottar
2	Gate of Old Fort	Debottar
3	Jore-Bungla Temple	Private
4	Jora Mandir	Debottar
5	Kala Chand Temple	Private
6	Lalji Temple	Private
7	Madan-Gopal Temple	Debottar
8	Madanmohan Temple	Debottar
9	Maleswar Temple	Debottar
10	Muralimohan Temple	Debottar
11	Nanda Lal Temple	Debottar
12	Patpur Temple	Debottar
13	Radhabinode Temple	Debottar
14	Radhagobinda Temple	Debottar
15	Radhamadhab Temple	Private
16	Radhashyam Temple	Private
17	Rashmancha	Debottar

18	Shyam Rai Temple	Private
19	Small Gateway of Fort	Private
20	Stone Chariot	Debottar

भवन, शिक्षक, प्रयोगशाला और बैठक – व्यवस्थाविहीन केन्द्रीय विद्यालय

1697. श्रीमती मंजू शर्मा:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में ऐसे केन्द्रीय विद्यालयों की संख्या कितनी है जहां न तो भवन हैं और न ही शिक्षक, तथा प्रयोगशाला और बैठने की पृथक् व्यवस्था भी नहीं है;

(ख) देश में ऐसे विद्यालयों की संख्या कितनी है जिनके भवनों का पुनर्निर्माण किए जाने की आवश्यकता है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) वर्तमान में, देश भर में 1253 केन्द्रीय विद्यालय (केवि) कार्य कर रहे हैं, जिनमें से 1098 केवि सिविल/रक्षा क्षेत्र में हैं और शेष 155 केवि परियोजना क्षेत्र/उच्चतर शिक्षण संस्थानों (आईएचएल) में हैं। सभी 1253 केवि या तो केन्द्रीय विद्यालय संगठन (केविस.)/परियोजना/आईएचएल प्राधिकारियों द्वारा निर्मित स्थायी भवनों में या प्रायोजक प्राधिकारियों द्वारा उपलब्ध कराए गए अस्थायी भवनों में चल रहे हैं और केविस के मानदंडों के अनुसार उनमें अपेक्षित संख्या में शिक्षक, कक्षाएं, प्रयोगशालाएं जैसी बुनियादी सुविधाएं और पर्याप्त बैठने की व्यवस्थाएं हैं।

(ख) और (ग) केविस से प्राप्त जानकारी के अनुसार, इमारतों की उम्र बढ़ने के कारण टूट-फूट होना सामान्य बात है और वर्तमान में देश में 13 केवि भवनों को संरचनात्मक लेखा परीक्षा के अनुसार

नवीनीकरण/प्रतिस्थापन की आवश्यकता है। उपरोक्त 13 केवि में से 08 केवि भवनों नवीनीकरण/निर्माण के विभिन्न चरणों में हैं और 05 केवि भवनों डीपीआर चरण में हैं। इन केवि के नाम इस प्रकार हैं:

राज्य/संघ राज्य क्षेत्र	क्र. सं.	केवि के नाम
उत्तर प्रदेश	1.	नं. 1, एएफएस आगरा
	2.	नं 2, आगरा कैंट
	3.	मथुरा कैंट
महाराष्ट्र	4.	ओएफ चंदा
	5.	एएफएस ठाणे
	6.	पुलगांव कैंप
	7.	नं 1, देहू रोड
असम	8.	एएफएस, जोरहाट
	9.	एएफएस, बोरझार
	10.	नं.1, एएफएस, तेजपुर
सिक्किम	11.	गंगटोक
हरियाणा	12.	झज्जर
दिल्ली	13.	सेक्टर-8, आर.के. पुरम

ALLOCATION OF FUNDS FOR RESTORATION WORKS

1698. SHRI MURASOLI S. :

Will the Minister of **CULTURE** be pleased to state:

- (a) the amount of funds allocated to different temples and monuments under ASI control in Thanjavur Constituency, site and year-wise during the last six years;
- (b) whether the Government has any emergency fund allocation provisions for allocation of funds for immediate restoration works in such UNESCO World Heritage Sites and if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) The details of the funds allocated to temples and monuments under the jurisdiction of Archaeological Survey of India (ASI) in Thanjavur Constituency, site and year-wise during the last six years are given in the enclosed **Statement -I**.

(b) and (c) There are 3698 centrally protected monuments/sites in the country including 26 UNESCO World Heritage Sites under the jurisdiction of Archaeological Survey of India (ASI). The conservation, maintenance and upkeep of these centrally protected monuments/sites is a regular process and is taken up as per the requirement and availability of resources. All the monuments/sites are in a good state of preservation.

STATEMENT –I

The details of the funds allocated on temples and monuments under the jurisdiction of ASI in Thanjavur Constituency, site and year-wise during the last six years

(Amount in Rs.)

Sl. No.	Name of Temple/ Monument	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24
1.	Airavateswarar temple, Chattram Darasuram, Thanjavur	720624	856327	638745	1050022	2207966	2486192
2.	Big gun known as 'Rajagopal' in the east rampart and	65877	60008	184133	182359	2264469	654292

	the bastion, Thanjavur						
3.	Schwartz (Christ) Church, Thanjavur	48299	32340	67395	709993	2169612	518887
4.	Sivaganga little fort enclosing the Great Temple, Thanjavur	276274	821868	1776227	1004771	9673508	13676843

EDUCATION ON RESPECT AND CARING OF ELDERLY

1699. SHRI ZIA UR REHMAN:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government agrees with the view that the younger generation must be educated about the importance of respecting and caring for the elderly;
- (b) if so, the details of the initiatives that are proposed to be taken by the Government keeping in mind that schools and colleges can play a significant role in fostering empathy and understanding; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c) The Government recognizes the importance of educating the younger generation about respect and care for the elderly. The National Education Policy (NEP), 2020 gives prime importance to the “Respecting and Caring of Elderly” and recommends special attention to respect and caring. The NEP, 2020, inter-alia, provides that “As consequences of such basic ethical reasoning, traditional Indian

values and all basic human and Constitutional values (such as seva, ahimsa, swachchhata, satya, nishkam karma, shanti, sacrifice, tolerance, diversity, pluralism, righteous conduct, gender sensitivity, respect for elders, respect for all people and their inherent capabilities regardless of background, respect for environment, helpfulness, courtesy, patience, forgiveness, empathy, compassion, patriotism, democratic outlook, integrity, responsibility, justice, liberty, equality, and fraternity) will be developed in all students.” The National Curriculum Framework for School Education (NCFSE), 2023 acknowledges that “Respect is expressed in various forms towards elderly members of the immediate community, larger society and nation. They are remembered through readings and discussions about their life and achievements. They are invited for interaction and inspiration.”

शाहजहांपुर में अटल पेंशन योजना के लाभार्थी

1700. श्री अरुण कुमार सागर:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने देश में अटल पेंशन योजना शुरू की है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या उत्तर प्रदेश विशेषकर शाहजहांपुर संसदीय क्षेत्र के लोग भी उक्त योजना से लाभान्वित हुए हैं; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) से (घ) अटल पेंशन योजना (एपीवाई) का शुभारंभ सभी भारतीयों विशेषकर गरीबों, वंचितों और असंगठित क्षेत्र के कामगारों के लिए सर्व-सुलभ सामाजिक सुरक्षा प्रणाली तैयार करने के उद्देश्य से

दिनांक 09.05.2015 को किया गया था। यह योजना बैंक अथवा डाक-घर में बचत बैंक खाता रखने वाले 18-40 वर्ष के बीच की आयु के सभी भारतीय नागरिकों के लिए है। एपीवाई के अंतर्गत अभिदाता को चुनी हुई पेंशन की राशि और योजना में शामिल होने की आयु के आधार पर निर्धारित राशि मासिक/तिमाही/छमाही आधार पर अंशदान करना अपेक्षित है। अभिदाता चुने हुए अंशदान के आधार पर 60 वर्ष की आयु के पश्चात् मृत्यु तक 1000 रुपए प्रति माह, 2000 रुपए प्रति माह, 3000 रुपए प्रति माह, 4000 रुपए प्रति माह अथवा 5000 रुपए प्रति माह की सरकारी गारंटीशुदा न्यूनतम पेंशन प्राप्त करेगा। अभिदाता की मृत्यु के पश्चात् अभिदाता के पति/पत्नी उसके समान ही पेंशन प्राप्त करने के हकदार होंगे। अभिदाता और उसके पति/पत्नी, दोनों, की मृत्यु के पश्चात् अभिदाता का नामिती अभिदाता द्वारा 60 वर्ष की आयु तक संचित की गई पेंशन धनराशि को प्राप्त करने का पात्र होगा।

इस योजना के अनुसार, अभिदाता 60 वर्ष की आयु पूरी होने पर पेंशन लाभ प्राप्त करेगा। इसलिए, एपीवाई के अंतर्गत वर्ष 2035 से पेंशन लाभ आरंभ होना अपेक्षित है।

इस योजना के आरंभ होने के बाद से दिनांक 31.01.2025 की स्थिति के अनुसार, उत्तर प्रदेश में एपीवाई के अंतर्गत कुल सकल नामांकन 1,18,79,648 है और शाहजहांपुर जिले में 1,96,304 है।

REGULATION OF WORKING HOURS

1701. DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has any plan to enforce regulated working hours and mandatory rest periods for cab drivers and gig workers, as most of them are suffering from severe physical and mental health issues;
- (b) if so, the details thereof and if not, the reasons therefor; and

(c) the details of steps being taken by the Government to provide healthcare benefits, insurance and accident coverage to gig workers, considering their high-risk working conditions in the country?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE):

(a) to (c) For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund to finance the welfare scheme.

Recognizing the contribution of gig workers of online platforms, the Government in its Budget announcement made on 01.2.2025, proposed to register them on e-Shram portal, arrange for their identity cards and provide health care under Ayushman Bharat- Pradhan Mantri Jan Aarogya Yojana (AB- PMJAY) health scheme.

SKILL DEVELOPMENT SCHEMES FOR ADOLESCENT GIRLS

1702. SHRI NAVEEN JINDAL:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has launched a Scheme for skill development of adolescent girls, if so, the details of the salient features of the Scheme;
- (b) the details of the States and districts in which the Scheme has been launched; and
- (c) the time by which the Government intend to cover all States and Uts under the said Scheme?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c) The Ministry of Skill Development and Entrepreneurship (MSDE), in collaboration with the Ministry of Women and Child Development (MWCD), has initiated a pilot project under its flagship scheme Pradhan Mantri Kaushal Vikas Yojana (PMKVY) 4.0 with a training target of 3,850 adolescent girls and women in 27 aspirational districts and special areas covering 19 States/UT. The program is with the focus on training in non-traditional and high-demand job roles, with a strong emphasis on digital and soft skills development.

Till now, training has been started in three districts namely Baramullah (Jammu and Kashmir), Moga (Punjab) and Vidisha (Madhya Pradesh).

ALLOCATION OF FUNDS FOR NEW CAPITAL OF ANDHRA PRADESH

1703. SHRI MADDILA GURUMOORTHY:

Will the Minister of **FINANCE** be pleased to state:

- (a) the total amount of funds contributed by the Government for the construction of the Assembly, Secretariat, and Raj Bhavan in Andhra Pradesh as part of its support for the development of the new capital;
- (b) the time by which the funds were allocated and disbursed for these projects, and whether any additional allocations are planned for the future;
- (c) Whether the Government has fulfilled its promise of providing Rs. 15,000 crore towards the development of the capital region of Andhra Pradesh;
- (d) if so, whether this financial support falls within the Fiscal Responsibility and Budget Management (FRBM) limits of the State; and
- (e) the steps being taken by the Government to ensure the these funds are utilized effectively and that the development of the capital region proceeds as per the planned timeline?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d) The Government of India has provided Rs. 2500 crore as Special Assistance (Grants) to Andhra Pradesh for development of essential infrastructure in the Capital City. Further, the Government of India has facilitated the approval and signing of multilateral loan assistance amounting to Japanese Yen (JPY) 121,972,000,000 (467norgan. USD 800 million / INR 6700 cr) each from the World Bank (WB) and the Asian Development Bank (ADB) for the Amaravati Integrated Urban Development Program and Amaravati Inclusive and Sustainable Capital City Development Program, respectively. The loan assistance will, among other things, facilitate the development of key public infrastructure within the Amaravati

Government Complex (AGC), envisioned by the Government of Andhra Pradesh. The WB loan became effective on January 22, 2025, and the ADB loan took effect on February 10, 2025. However, no disbursements have been released under these loans so far. The Government of India has also decided to provide counterpart funding of not more than 10% of the total current project cost (i.e. maximum of Rs. 1500 crore) as Special Assistance (Grant) to Andhra Pradesh. It has also been decided that the loan provided for the project will not be counted in borrowing ceiling of Andhra Pradesh.

(e) Utilization of funds provided will be governed by the prescribed guidelines/conditions of the loan and monitoring mechanism laid down in the loan approved.

NTSE AND EXPENDITURE ON PM'S PARIKSHA PE CHARCHA

1704. SHRIMATI MALA ROY:

SHRI B. MANICKAM TAGORE:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether it is true that National Talent Search Examination (NTSE) has been suspended during the last three years due to lack of funds, if so, the reasons thereof;
- (b) the total amount allocated for the NTSE scholarship programme during the last three years;

(c) the Government's current stance on providing academic and financial support to talented students from underprivileged backgrounds through programmes like NTSE;

(d) the total expenditure on the PM's Pariksha Pe Charcha programme including the associated costs, and the rationale for the allocation of such funds on such programmes during the last five years, year-wise and State-wise; and

(e) whether the Government intends to reconsider its funding priorities to ensure the continuation and revitalization of programmes like NTSE, which provide direct academic support to students, especially in the light of growing concerns over academic progression and future career prospects among deserving students?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e) The National Talent Search Examination (NTSE) is conducted by NCERT under the National Talent Search Scheme (NTSS) which has been in operation since 1963 to identify and reward students with exceptional ability and aptitude. A third-party evaluation report on NTSS was submitted by the National Council for Educational Research and Training (NCERT) to this Department in February 2021. The evaluation report and ensuing examination revealed several limitations in scheme design and implementation such as persistent under-representation of rural areas, girls and certain States among scholarship awardees, lack of access to examination centres due to long travel distance, insufficiency of financial assistance, ineffective nurturance and inadequate dissemination of scheme. Consequently, the scheme and its major components have been undergoing

comprehensive review to align it with the National Education Policy (NEP) 2020 and to address key limitations constraining its effectiveness, impact and reach.

The Central Government has increased Budget allocation of Ministry of Education (MoE) from Rs. 93,224 Crore for the year 2021-22 to Rs. 1,04,278 Crore for the year 2022-23 to Rs. 1,12,899 Crore for the year 2023-24 and Rs. 1,21,118 Crores in the year 2024-25 for various activities of the Ministry, which shows that there is no lack of funds. At the same time, Rs 60 Crore was allocated for disbursing scholarship to 22,719 students from FY 2021-22 to FY 2024-25.

The allocation for NTSS during the last three and current financial year is as follows:

Financial Year	Financial Allocation (Rs. In Crore)
2021-22	13.62
2022-23	20.00
2023-24	15.00
2024-25 (upto 5.3.2025)	11.50
Total	60.12

The National Education Policy points out that there are innate talents in every student, which must be discovered, nurtured, fostered, and developed. It also advocates for creating a supportive and inclusive environment where such students receive mentorship, specialized programs, and opportunities for deeper exploration in their areas of interest. The policy also stresses the importance of collaboration with experts and institutions to ensure that gifted students are given the necessary resources and guidance to reach their full potential and excel

alongside their peers. The Government of India is committed towards providing support to talented students and gifted students.

The Government of India also implements the 'National Means-cum-Merit Scholarship Scheme (NMMSS); a Central Sector Scheme which awards scholarships to meritorious students of economically weaker sections to arrest their drop out at class VIII and encourage them to continue study at secondary stage. Under NMMSS, one lakh fresh scholarships @ Rs.12000/- per annum are awarded to selected students of class IX every year and their continuation/renewal in classes X to XII for study in a State Government, Government-aided and Local body schools.

The total expenditure incurred on Pariksha Pe Charcha during the last five years is given below:

Year	Expenditure Incurred (Rs. In Crore)
2020	5.69
2021	6.00
2022	8.16
2023	27.70
2024	16.83

Pariksha Pe Charcha (PPC) 471norganize the process of examination in the life of a child by providing a conducive platform for students, parents and teachers to share examination related issues, anxiety and anecdotes. In the process, they get an opportunity to gain practical insights, tips and motivation from the Hon'ble PM and experts from various fields to handle the stress and pressure surrounding

examinations. Participation of more than 5 crore students, teachers and parents in the latest PPC underscores the need for such a programme. Expenditure as indicated above is incurred on various components including hospitality for children travelling from all across the country and overall 472norganized472 of the event.

वाल्मीकि नगर में पीएमआईएस के तहत किया गया कार्य

1705. श्री सुनील कुमार:

क्या कारपोरेट कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री इन्टर्नशिप योजना का विस्तार करने के लिए विशेषकर उपलब्ध प्रशिक्षुओं की संख्या और इसके अंतर्गत आने वाले क्षेत्रों के संदर्भ में तैयार की जा रही योजनाओं का ब्यौरा क्या है;
- (ख) क्या सरकार का लोगों को प्रधानमंत्री इन्टर्नशिप योजना में भाग लेने से रोकने वाली बाधाओं को दूर करने के लिए कतिपय उपायों को कार्यान्वित करने का विचार है ताकि इंटर्न अभ्यर्थियों के बीच समावेशिता और विविधता सुनिश्चित की जा सके; और
- (ग) यदि हां, तो बिहार के वाल्मीकि नगर लोक सभा निर्वाचन क्षेत्र में इस योजना के अंतर्गत किए जा रहे कार्यों का तत्संबंधी ब्यौरा क्या है?

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा):

- (क) प्रधानमंत्री इंटर्नशिप योजना (पीएमआईएस) की घोषणा बजट 2024-25 में की गई थी। इसका लक्ष्य पांच वर्षों में शीर्ष 500 कंपनियों में एक करोड़ युवाओं को इंटर्नशिप के अवसर प्रदान करना है। इस योजना की शुरुआत के रूप में, कारपोरेट कार्य मंत्रालय ने 3 अक्टूबर, 2024 को योजना के एक पायलट प्रोजेक्ट का शुभारंभ किया, जिसका लक्ष्य वित्तीय वर्ष 2024-25 में युवाओं को 1.25 लाख इंटर्नशिप के अवसर प्रदान करना है। यह योजना एक ऑनलाइन पोर्टल <https://pminternship.mca.gov.in> के माध्यम से कार्यान्वित की जा रही है। अक्टूबर 2024 में

आरम्भ हुए पीएमआईएस पायलट प्रोजेक्ट के पहले राउंड में, भागीदार कंपनियों द्वारा 1.27 लाख से अधिक इंटरनशिप के अवसर प्रदान किए गए थे। पायलट प्रोजेक्ट का दूसरा राउंड जनवरी 2025 में आरम्भ हुआ और कंपनियों ने देश भर में 1.18 लाख से अधिक अवसर (नए और पिछले दौर के संपादित अपूर्ण अवसर दोनों) पोस्ट किए हैं। पीएम इंटरनशिप योजना- पायलट प्रोजेक्ट के लिए भागीदार कंपनियों में पिछले 3 वर्षों में औसत कारपोरेट सामाजिक दायित्व (सीएसआर) व्यय के आधार पर चुनी गई शीर्ष 500 कंपनियां शामिल हैं, जो विमानन और रक्षा, ऑटोमोटिव, बैंकिंग और वित्तीय सेवाएं, रासायनिक उद्योग, तेल, गैस और ऊर्जा आदि सहित कई विविध क्षेत्रों को कवर करती हैं। इसके अतिरिक्त, योजना के दिशानिर्देशों में यह प्रावधान है कि योजना में भाग लेने की इच्छुक कोई भी कंपनी/बैंक/वित्तीय संस्था कारपोरेट कार्य मंत्रालय (एमसीए) से संपर्क कर सकती है, जो कम प्रतिनिधित्व वाले क्षेत्रों को ध्यान में रखते हुए निर्णय लेगा।

(ख) और (ग) पीएम इंटरनशिप योजना पोर्टल (पोर्टल) जो एंड-टू-एंड योजना कार्यान्वयन और इंटरनशिप लाइफसाइकल प्रबंधन के लिए एक केंद्रीकृत मंच के रूप में कार्य करता है, देश के विभिन्न भौगोलिक क्षेत्रों से समावेशिता बढ़ाने के लिए 12 विभिन्न भाषाओं में सुलभ है।

पीएमआईएस- पायलट प्रोजेक्ट के दिशानिर्देशों के अनुसार, देश के सभी हिस्सों से प्राप्त आवेदनों की संख्या के आधार पर उम्मीदवारों का एक पूल पोर्टल के माध्यम से प्रत्येक इंटरनशिप अवसर के लिए शॉर्टलिस्ट किया जाता है। शॉर्टलिस्टिंग प्रक्रिया का उद्देश्य संबंधित कंपनी को उनकी संबंधित प्रक्रियाओं और मानदंडों के अनुसार आगे के चयन के लिए भेजी गई शॉर्टलिस्ट में अनुसूचित जातियों, अनुसूचित जनजातियों, अन्य पिछड़ा वर्गों के साथ-साथ, दिव्यांगजनों का प्रतिनिधित्व प्रदान करके इंटरनशिप कार्यक्रम में विविधता और सामाजिक समावेशिता को बढ़ावा देना है। इसके अतिरिक्त, कारपोरेट कार्य मंत्रालय योजना के प्रचार और कार्यान्वयन के लिए राज्य सरकारों, केंद्रीय सरकार के मंत्रालयों और विभागों और उद्योग संघों जैसे विभिन्न हितधारकों के साथ सक्रिय रूप से काम कर रहा है। मंत्रालय देश भर में लक्षित समूहों तक पहुंचने के लिए सूचना, शिक्षा और संचार कार्यक्रम भी कर रहा है।

पीएमआईएस-पायलट प्रोजेक्ट के राउंड-I में, पश्चिम चंपारण के उम्मीदवारों को कंपनियों द्वारा लगभग 121 ऑफर दिए गए, जिनमें से 45 उम्मीदवारों ने ऑफर स्वीकार कर लिए हैं। आज की तारीख तक पश्चिम चंपारण के 12 उम्मीदवार इंटरनशिप में शामिल हो चुके हैं।

चल रहे राउंड-II में, बिहार के पश्चिमी चंपारण जिले में भागीदार कंपनियों द्वारा 15 इंटरनशिप के अवसर प्रदान किए गए हैं, जो बिहार के वाल्मीकि नगर लोकसभा निर्वाचन क्षेत्र के अंतर्गत आता है। राउंड-II में उम्मीदवारों के लिए आवेदन की प्रक्रिया जारी है।

ENVIRONMENTAL ISSUES IN WEST BENGAL

1706. SHRI JAGANNATH SARKAR:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the current status of pollution levels in major cities of West Bengal and the measures being taken to mitigate air and water pollution;
- (b) the initiatives undertaken to preserve and expand forest cover and biodiversity in the State;
- (c) the progress of renewable energy projects in West Bengal and their impact on reducing the State's carbon footprint; and
- (d) the steps being taken to address the effects of climate change, such as extreme weather events and their impact on agriculture and livelihoods?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d) Air pollution levels in terms of PM10 concentrations in the major cities of West Bengal measured during the year 2023-24 are given in the enclosed **Statement-I**. Ministry of Environment, Forest and Climate Change (MoEFCC) launched National Clean Air Programme (NCAP) in January 2019 with an aim to improve air quality in 130 cities (non-attainment cities and Million Plus Cities) including six cities namely, Kolkata, Durgapur, Asansol, Howrah, Haldia, and Barrackpore of West Bengal. An amount of Rs. ₹ 1089.78 crore has been provided to these cities for implementation of city action plans to take measures to improve air quality.

13 polluted river stretches in West Bengal were identified which has Biochemical Oxygen Demand (BOD) levels more than 3 mg/L, and details are given in the enclosed **Statement-II**.

The Government of India has taken several steps for conservation of biodiversity which includes survey, inventorization, taxonomic validation and threat assessment of floral and faunal resources; assessment to develop an accurate database for planning and monitoring as well as conservation and protection of forests; establishment of a protected area network of National Parks, Wildlife Sanctuaries, conservation and community reserves; designating Biosphere Reserves for conservation of representative ecosystems. Species oriented programmes, such as Project Tiger, Project Elephant, Project Dolphin, complemented with ex-situ conservation efforts have also been undertaken.

10 Biodiversity Heritage Sites in West Bengal have been notified under Section 37 (1) of the Biological Diversity Act, 2002 and the details are given in the enclosed **Statement-III**.

West Bengal has a total installed renewable energy capacity of 1,977.22 MW. This includes 98.50 MW from small hydro power, 343.46 MW from wind power, 194.06 MW from bio power, and 1,341.20 MW from solar power.

India's climate action is guided by its updated Nationally Determined Contributions (NDC) and the long-term strategy to reach net-zero by 2070 and it cuts across various sectors of the economy. **National Action Plan on Climate Change (NAPCC)** of MoEFCC provides the overarching framework for all climate actions and comprises missions in specific areas of solar energy, enhanced energy efficiency, sustainable habitat, water, sustaining Himalayan ecosystems, Green India, sustainable agriculture, human health and strategic knowledge for climate change. All these All these objectives are institutionalized and implemented by their respective nodal Ministries/Departments. The MoEFCC has implemented the Central Sector Schemes namely, Climate Change Action Programme (CCAP) and the National Adaptation Fund for Climate Change (NAFCC) assisting in efforts of the Government to combat climate change.

STATEMENT- I

Annual average concentration of PM10 in the major cities of West Bengal

S. No.	Cities	PM10 concentrations in 2023-24 (µg/m ³)

		(Annual Avg.)
1.	Kolkata	94
2.	Durgapur	106
3.	Asansol	108
4.	Howrah	111
5.	Haldia	87
6.	Barrackpore	99

STATEMENT- II

Polluted River Stretches in West Bengal during year 2022

Sr. No.	POLLUTED RIVER STRETCH/ LOCATION	POLLUTED RIVER STRETCH/ LOCATION
1.	Barakar	Along Asansol
2.	Churni	Bijoypur To Ranaghat
3.	Damodar	Dishergarh To Burdwan
4.	Dwarakeshwar	Along Bankura Town
5.	Dwarka	Along Tarapith
6.	Ganga	Behrampur To Haldia

7.	Jalangi	Along Krishna Nagar
8.	Kansi	Along Midnapore
9.	Mahananda	Along Siliguri
10.	Matha Bhanga	Along Gobindapur
11.	Rupnarayan	Kolaghat To Geonkhali
12.	Teesta	Along Sevoke
13.	Vindyadhari	Haroa To Malancha

STATEMENT- III

Biodiversity Heritage Sites (BHS) in West Bengal

Sl. No.	Name of Biodiversity Heritage Site (BHS)	Location
1.	Tonglu BHS	Darjeeling
2.	Dhotrey BHS	Darjeeling
3.	Chilkigarh Kanak Durga	Jhargram
4.	Baneswar Shiva Dighi	Cooch Behar-II
5.	Amkhoi wood fossil park	Birbhum

6.	Char Balidanga	Nadia
7.	Namthing Pokhari	Darjeeling
8.	State Horticulture Research and Development Station	Nadia
9.	Birampur- Baguran Jalpai	Purba Medinipur
10.	Haldir Char Island	Purba Medinipur

LIST OF COMPANIES AVAILED WRITING OFF LOANS

1707. SHRI SHAFI PARAMBIL:

Will the Minister of **FINANCE** be pleased to state:-

- (a) the company-wise list of loans taken by private corporates from Public Sector Banks in the country;
- (b) whether the banks have written off such loans taken by any company during the last financial year and if so, the reasons for writing off such loans;
- (c) the total amount of loan written off by the banks during the last financial year; and
- (d) the list of companies that availed the benefit of writing off the loans?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d) Banks write-off non-performing assets (NPAs), including, *inter-alia*, those in respect of which full provisioning has been made on completion of four years, as per the Reserve Bank of India (RBI) guidelines and policy approved by banks' Boards. Such write-off does not result in waiver of liabilities of borrowers and therefore, it does not benefit the borrower. Banks continue pursuing their recovery

actions initiated against borrowers under the various recovery mechanism available to them, such as filing of a suit in civil courts or in Debts Recovery Tribunals, action under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, filing of cases in the National Company Law Tribunal under the Insolvency and Bankruptcy Code, *etc.*

With regard to the company-wise list of loan to private corporates, RBI has informed that under the provisions of section 45E of the RBI Act, 1934, it is prohibited from disclosing borrower-wise credit information. Section 45E provides that the credit information submitted by a bank is treated as confidential and is not to be published or otherwise disclosed.

As per RBI data, during the financial year 2023-24, scheduled commercial banks, excluding payment banks and regional rural banks, have written-off Rs.1,70,270 crore of NPAs, out of which Rs. 68,366 crore pertain to NPAs of 'large industries and services'.

सड़क दुर्घटनाओं में तेंदुओं की मृत्यु

1708. श्री लुम्बाराम चौधरी :

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान वन क्षेत्र में सिरौही जिले के पिंडवाड़ा-ब्यावर फोरलेन मार्ग पर स्थित सुरंग पर गत तीन वर्षों के दौरान सड़क दुर्घटनाओं में मरने वाले तेंदुओं की वर्षवार और जिलावार संख्या कितनी है तथा ऐसी दुर्घटनाओं के लिए दोषी पाए गए चालकों के विरुद्ध की गई कार्रवाई का ब्यौरा क्या है;

(ख) पिंडवाड़ा-ब्यावर फोरलेन मार्ग पर तेंदुओं तथा अन्य वन्यजीवों द्वारा सड़क पार कर दूसरी ओर जाने के लिए प्रयुक्त किए जाने वाले चिह्नित स्थानों की संख्या कितनी है और तत्संबंधी ब्यौरा क्या है;

(ग) क्या वन विभाग ने पिंडवाड़ा-ब्यावर फोरलेन मार्ग पर स्थित सुरंग पर रात्रि के समय वन्यजीवों को सड़क दुर्घटनाओं से बचाने के लिए कोई ठोस योजना बनाई है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) और (ख) राजस्थान राज्य सरकार द्वारा दी गई सूचना के अनुसार, गत तीन वर्षों के दौरान पिंडवाड़ा-ब्यावर राजमार्ग पर बहारीघाट हनुमानजी पुल, बहारीघाट हनुमानजी मंदिर, सिरोही सुरंग और सिरोही लॉ कॉलेज के सामने तेंदुओं की मौत हुई हैं। इन घटनाओं पर आगे की जांच के लिए प्रथम सूचना रिपोर्टें (एफआईआर) दर्ज की गई हैं। सिरोही जिले के पिंडवाड़ा ब्यावर मार्ग पर गत तीन वर्षों में हुई तेंदुओं की मौत का ब्यौरा निम्नानुसार है :

वर्ष	तेंदुओं की मौत की संख्या
2022	0
2023	1
2024	3

(ग) और (घ) राजस्थान राज्य सरकार ने सड़क दुर्घटनाओं के कारण वन्य पशुओं की मौतों को रोकने पर लक्षित एक उपशमन योजना तैयार करने के लिए भारत के राष्ट्रीय राजमार्ग प्राधिकरण के साथ सहयोग किया है।

सीएएमपीए कोष

1709. श्री संतोष पांडेय :

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) विगत पांच वर्षों के दौरान प्रतिपूरक वनीकरण कोष प्रबंधन एवं योजना प्राधिकरण (सीएएमपीए) शीर्ष के अंतर्गत छत्तीसगढ़ राज्य को कितनी राशि आवंटित की गई है;
- (ख) क्या वन विभाग सीएएमपीए शीर्ष के अंतर्गत रोपे गए पौधों के बचे रहने की दर से संबंधित आंकड़ों का अनुरक्षण करता है;
- (ग) यदि हां, तो विगत पांच वर्षों के दौरान छत्तीसगढ़ के संबंध में ब्यौरा क्या है; और
- (घ) राजनंदगांव संसदीय निर्वाचन क्षेत्र के जिलों में सीएएमपीए शीर्ष से व्यय की गई राशि का ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

- (क) राष्ट्रीय काम्पा ने छत्तीसगढ़ राज्य सरकार को विगत पांच वर्षों के दौरान राज्य के सार्वजनिक खाते में उपलब्ध 6387.92 करोड़ रुपये की राज्य प्रतिपूरक वनीकरण निधि अंतरित की है।
- (ख) और (ग) काम्पा शीर्ष के अंतर्गत रोपे गए पौधों के बचे रहने की दर का ब्यौरा संबंधित राज्य द्वारा रखा जाता है। विगत पांच वर्षों के दौरान छत्तीसगढ़ राज्य द्वारा दी गई सूचना के अनुसार पौधों के बचे रहने की प्रतिशता नीचे दी गई है :-

वर्ष	पौधों के बचे रहने की प्रतिशता की सीमा
2019-20	80%-85%
2020-21	90%-95%
2021-22	90%-95%
2022-23	90%-95%
2023-24	95%-99%
कुल	80%-85%

- (घ) छत्तीसगढ़ राज्य से प्राप्त रिपोर्ट के अनुसार, राजनंदगांव संसदीय निर्वाचन क्षेत्र के जिलों में काम्पा शीर्ष से व्यय की गई राशि का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

विवरण-I

राजनंदगांव संसदीय निर्वाचन क्षेत्र के जिलों में काम्पा शीर्ष से व्यय की गई राशि
राशि (रुपये लाख में)

(i) राजनंदगांव जिला		
क्र.सं.	वर्ष	व्यय की गई राशि
1	2019-20	1416.26
2	2020-21	2606.24
3	2021-22	1838.61
4	2022-23	621.02
5	2023-24	530.65
(ii) मोहला-मानपुर-ए चौकी जिला		
1	2023-24	977.62
(iii) खैरागढ़ चुईखदान गंडई जिला		
1	2019-20	873.96
2	2020-21	1232.19
3	2021-22	2323.99
4	2022-23	976.95
5	2023-24	648.40
(iv) कबीरधाम जिला		
1	2019-20	1304.31
2	2020-21	3397.25
3	2021-22	2734.79
4	2022-23	1481.27
5	2023-24	1745.64
	राजनंदगांव संसदीय क्षेत्र के सभी जिलों के लिए कुल योग	24709.16

GYAN BHARAT MISSION

1710. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **CULTURE** be pleased to state:

- (a) Whether it is a fact that Gyan Bharat Mission will cover more than one crore manuscripts;
- (b) If so, the details thereof;
- (c) Whether the Government is taking any steps in deciphering the scripts of the Indus Valley Civilization for everyone to understand;
- (d) If so, the details thereof; and
- (e) Whether the Government is aware that the State Government of Tamil Nadu is putting a lot of efforts for decoding Indus Valley Scripts?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) Yes, the Gyan Bharatam Mission is an initiative under the Ministry of Culture that seeks to document, digitize, and preserve India's vast manuscript heritage. It aims to cover more than one crore manuscripts across the country. The mission includes a comprehensive survey, registration, conservation, and digitization of manuscripts housed in various institutions, libraries, and private collections.

(c) and (d) Ministry of Culture through the Indira Gandhi National Centre for the Arts (IGNCA) has taken some initiatives towards deciphering the Indus Script and exploring its connections to other ancient scripts. The activities to promote research into deciphering the Indus Script, include organizing seminars and publishing relevant works etc. Prime objective of the Epigraphy Branch of the ASI is also to study ancient scripts and advancing research in this area.

(e) Ministry of Culture appreciates and encourages regional initiatives that contribute to national and global knowledge.

WELFARE MEASURES IN BUDGET 2025-26

1711. SHRIMATI PRATIMA MONDAL:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Union Budget for 2025-26 favours Bihar with multiple financial commitment disproportionately, if so, the manner in which the Government is ensuring equitable development across States;
- (b) the reasons for critical provisions like school breakfasts, milk for students and increased honorariums for Anganwadi workers are omitted in the Budget;
- (c) whether the Government proposes to include these essential welfare measures as recommended by the Ministries of Education and Women & Child Development; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d) The Union Budget 2025-26 was prepared based on development priorities and catering the needs of Stakeholders. As part of pre-budget consultations, suggestions were received from various Stakeholders such as State Governments, Ministries/ Departments of Government of India, etc. Considering the suggestions, the allocations in the Union Budget 2025-26 have been made.

The Budget allocation for various schemes under different Ministries/Departments is available in Expenditure Budget at <https://www.indiabudget.gov.in/>.

PROTECTION OF CULTURE RIGHTS

1712. SHRIMATI RACHNA BANERJEE:

Will the Minister of **CULTURE** be pleased to state:

- (a) the manner in which the Government is ensuring that the cultural rights of minorities, indigenous communities and marginalized groups are protected under the law;
- (b) the manner in which the Government is ensuring the protection of intellectual property rights for artists, performers, and creators of traditional knowledge and folklore;
- (c) the details of the initiatives that are in place to protect and promote indigenous languages, particularly those at risk of extinction and the manner in which these are being funded;
- (d) the details of the steps being taken by the Government to address the issue of cultural appropriation, especially when traditional elements of Indian culture are commercialized without due credit or respect for their origins; and
- (e) the manner in which the Government balance the protection of cultural heritage with the demand for economic development, particularly in areas where culture may be at risk of exploitation?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (e) Govt. of India, Ministry of Culture works for preservation and conservation of cultural heritage and promotion of tangible and intangible art and culture through its attached, subordinate and autonomous organizations. The Government provides equal opportunities for all artists across the country in the field of art & culture.

Ministry of Tribal Affairs has taken various steps to conserve, promote and protect the indigenous tribal languages, culture, tradition and customs. Ministry of Tribal Affairs is implementing the Centrally Sponsored Schemes “Support to Tribal Research Institutes (TRIs)” and Central Sector Scheme “Tribal Research, Information, Education, Communication and Events (TRI-ECE)” under which 100% funds are sanctioned for various activities undertaken by Tribal Research Institutes and Research Organizations/ NGOs/ Universities/ State Governments/ PSUs. The objective of these schemes inter alia includes preservation, protection, conservation and promotion of the socio-cultural heritage of tribal communities, including tribal languages, customs and traditions and other tangible and intangible heritage.

IMPACT OF NON-COMPETITIVE WAGE RATES

1713. SHRI GAURAV GOGOI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has assessed the impact of non-competitive wage rates on employment, productivity and economic growth in the country, if so, the details thereof;

- (b) the current average wage rate across key sectors compared to global benchmarks, particularly in industries with high informal employment;
- (c) the age-wise breakdown of wage rates across formal and informal sectors and the manner in which they compare to the national minimum wage standards;
- (d) the steps being taken by the Government to ensure fair and competitive wages, especially for contract and informal workers; and
- (e) whether the Government has any plans to revise or implement policies to bridge wage disparities and enhance labour market competitiveness, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e) Under the provisions of the Minimum Wages Act 1948, the Central Government and the State Governments, as appropriate Government, fix, review and revise the minimum wages of the employees employed in the Scheduled employments under their respective jurisdictions.

Accordingly, the minimum rates of wages in the Scheduled employments in the Central sphere were revised by the Central Government in 2017. Further, in order to take care of the rising prices, the Central Government revises the Variable Dearness Allowance (V.D.A) on basic rates of minimum wages every six months, effective from 1st April and 1st October of every year on the basis of Consumer Price Index for all scheduled employments in A, B and C areas. Latest V.D.A. as applicable from 01.10.2024 is given in the enclosed **Statement.**

The minimum wage rates are determined and revised according to the specific needs and economic conditions of each region, which results in variations across different States and sectors.

Recently the provisions of the Minimum Wages Act, 1948, have been rationalized and subsumed under the Code on Wages, 2019 and the components of minimum wages stipulated therein also provide for cost of living allowance. The Code makes minimum wages universally applicable across employments and thus moves ahead from restrictive applicability of minimum wages limited to scheduled employments as provided for under the Minimum Wages Act, 1948. Further, the Code mandates the Central Government to fix floor wage applicable across the Central and the State sphere and the minimum rates of wages fixed by the appropriate Government shall not be less than the floor wage.

STATEMENT

Area wise Rates of Minimum Wages for Scheduled Employments in the Central Sphere (as on 01.10.2024)

Sr. No.	Scheduled Employment	Category of Workers	Rates of Wages including V.D.A per day (in Rs.)		
			Area A	Area B	Area C
1.	Agriculture	Unskilled	500	457	452
		Semi-skilled/Unskilled Supervisory	546	502	462
		Skilled/Clerical	593	546	501
		Highly-skilled	656	611	546

2.	Sweeping and Cleaning +	Unskilled	783	655	526
3.	Watch and Ward	Without Arms (Upgraded to skilled with training)	954	868	739
		With Arms (Upgraded to highly skilled for supervision)	1035	954	868
4.	Loading & Unloading #	Unskilled	783	655	526
5.	Construction ^	Unskilled	783	655	526
		Semi-skilled/Unskilled Supervisory	868	739	614
		Skilled/Clerical	954	868	739
		Highly-skilled	1035	954	868
6.	Workers engaged in Stone Mines for Stone Breaking and Stone Crushing	1.Excavation & removal of over burden with 50 meters lead/1.5 meters lift.*			
		(a) Soft Soil		530	
		(b) Soft Soil with Rock		795	
		© Rock		1053	
		2. Removal and Staking of rejected stones with 50 metres lead/1.5metres lift*		426	
		3. Stone breaking or Stone Crushing for the stone size of category**			
		(a) 1.0 inch to 1.5 inches		3232	
(b) Above 1.5 Inches to 3.0 Inches		2764			

		© Above 3.0 Inches to 5 Inches	1623	
		(d) Above 5.0 Inches	1334	
7.	Non-coal Mines \$		Above Ground {Rates of Wages including V.D.A per day (in Rs.)}	Below Ground {Rates of Wages including V.D.A per day (in Rs.)}
		Unskilled	526	655
		Semi-skilled/Unskilled Supervisory	655	783
		Skilled/Clerical	783	912
		Highly-skilled	912	1020

*Per 2.831 cubic meters or 100 cubic feet

** Per truck load of 5.662 cubic meters or 200 cubic feet

+ Employees engaged in the employment of Sweeping and Cleaning excluding Activities prohibited under the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993.

Employees engaged in the employment of Loading and Unloading in (i) Goods Sheds, Parcel Offices of Railways; (ii) Other Goods Sheds, Godowns, Warehouses and other similar employments; (iii) Docks and Ports; and (iv) Passengers Goods and Cargo Carried out at Airports (Both International and Domestic).

^ Employees engaged in the employment of construction or maintenance of Roads or Runways or in Building Operations including laying down Underground Electric, Wireless, Radio, Television, Telephone, Telegraph and Overseas Communication Cables and similar other Underground Cabling Work, Electric Lines, Water Supply Lines and Sewerage Pipe Lines.

\$ Employees engaged in the employment of Gypsum Mines, Barytes Mines, Bauxite Mines, Manganese Mines, China Clay Mines, Kyanite Mines, Copper Mines, Clay Mines, Magnesite Mines, White Clay Mines, Stone Mines, Steatite Mines (including the mines producing Soap Stones and Talc), Ochre Mines, Asbestos Mines, Fire Clay Mines, Chromite Mines, Quartzite Mines, Quartz Mines, Silica Mines, Graphite Mines, Felspar Mines, Laterite Mines, Dolomite Mines, Red Oxide Mines, Wolfram Mines, Iron Ore Mines, Granite Mines, Rock Phosphate Mines, Hematite Mines, Marble and Calcite Mines, Uranium Mines, Mica Mines, Lignite Mines, Gravel Mines, Slate and Magnetite Mines.

Classification of Area

AREA – “A”					
Ahmedabad	(UA)	Hyderabad	(UA)	Faridabad complex	
Bangaluru	(UA)	Kanpur	(UA)	Ghaziabad	
Kolkata	(UA)	Lucknow	(UA)	Gurgaon	
Delhi	(UA)	Chennai	(UA)	Noida	
Greater Mumbai	(UA)	Nagpur	(UA)	Secunderabad	
Navi Mumbai		Pune	(UA)		
AREA – “B”					
Agra	(UA)	Gwalior	(UA)	Port Blair	(UA)
Ajmer	(UA)	Hubli-Dharwad	(M. Corpn)	Puducherry	(UA)
Aligarh	(UA)	Indore	(UA)	Raipur	(UA)
Allahabad	(UA)	Jabalpur	(UA)	Raurkela	(UA)
Amravati	(M. Corpn)	Jaipur	(M. Corpn)	Rajkot	(UA)
Amritsar	(UA)	Jalandhar	(UA)	Ranchi	(UA)
Asansol	(UA)	Jalandhar-Cantt.	(UA)	Saharanpur	(M. Corpn)
Aurangabad	(UA)	Jammu	(UA)	Salem	(UA)
Bareilly	(UA)	Jamnagar	(UA)	Sangli	(UA)
Belgaum	(UA)	Jamshedpur	(UA)	Shillong	
Bhavnagar	(UA)	Jhansi	(UA)	Siliguri	(UA)
Bhiwandi	(UA)	Jodhpur	(UA)	Solapur	(M. Corpn)
Bhopal	(UA)	Kannur	(UA)	Srinagar	(UA)
Bhubaneshwar	(UA)	Kochi	(UA)	Surat	(UA)
Bikaner	(M. Corpn)	Kolhapur	(UA)	Thiruvananthapuram	(UA)

Bokaro Steel City	(UA)	Kollam	(UA)	Thrissur	(UA)
Chandigarh	(UA)	Kota	(M.Corpn)	Tiruchirappalli	(UA)
Coimbatore	(UA)	Kozhikode	(UA)	Tiruppur	(UA)
Cuttack	(UA)	Ludhiana	(M.Corpn)	Ujjain	(M.Corpn)
Dehradun	(UA)	Madurai	(UA)	Vadodara	(UA)
Dhanbad	(UA)	Malappuram	(UA)	Varanasi	(UA)
Durgapur	(UA)	Malegaon	(UA)	Vasai- Virar City	(M.Corpn)
Durg-Bhilai Nagar	(UA)	Mangalore	(UA)	Vijayawada	(UA)
Erode	(UA)	Meerut	(UA)	Vishakhapatnam	(M.Corpn)
Firozabad		Moradabad	(M. Corpn)	Warangal	(UA)
Goa		Mysore	(UA)	Gorakhpur	(UA)
NandedWaghala	(M. Corpn)	GreaterVisakhapatnam	(M.Corpn)	Nasik	(UA)
Gulbarga	(UA)	Nellore	(UA)	Guntur	(UA)
Panchkula	(UA)	Guwahati	(UA)	Patna	(UA)
Area 'C' will comprise all areas not mentioned in this list.					
NB: U.A. stands for Urban Agglomeration.					

PROMOTION OF RESEARCH IN INDIAN ARCHAEOLOGY AND ANCIENT SCRIPTS

1714. SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government plans to collaborate with State Governments to organize competitions or initiatives to enhance research on India's ancient history and scripts, particularly focusing on Maharashtra's archaeological sites, such as the Harappan-era settlement in Daimabad;
- (b) if so, the details of such initiatives, including funding, institutional collaborations, and public engagement and whether similar research efforts are planned for

Maharashtra, particularly in historically significant regions like Sangli, if so, the details thereof;

- (c) whether the Government is taking steps to incentivize research and innovation in Indian archaeology and ancient languages, if so, the details thereof and if not, the reasons therefor; and
- (d) whether the Government plans to establish a national research grant or challenge fund to support scholars, linguists and technology experts in deciphering ancient scripts, particularly in States like Maharashtra, which has a strong tradition of historical research and conservation?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) Archaeological Survey of India (ASI) carries out exploration, excavation and study of archaeological remains all over the country. At present there is no such proposal to 494norgani such competitions.

(c) and (d) The Indian Institute of Heritage has recently created department of Archaeology and Paleography, Epigraphy & Numismatics and offering Post Graduate Degree in it. Post Graduate Diploma in Archaeology by Pandit Deendayal Upadhyaya Institute of Archaeology (PDUIA), ASI also includes Epigraphy as one of the paper.

Besides, PDUIA also conducts short term training programme in Epigraphy and Numismatics for in-service personals.

ओडिशा में श्रमिकों का कल्याण और रोजगार सृजन

1715. श्री अनन्त नायक:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) ओडिशा में श्रमिकों के कल्याण और रोजगार सृजन के लिए सरकार द्वारा अब तक क्रियान्वित की गई योजनाओं का ब्यौरा क्या है और ऐसी योजनाओं से कितने श्रमिक लाभान्वित हुए हैं;
- (ख) ओडिशा के खनन क्षेत्रों, विशेषकर क्योंझर, सुंदरगढ़ और अंगुल जिलों में श्रमिकों के स्वास्थ्य, सुरक्षा और सामाजिक सुरक्षा को सुदृढ़ बनाने के लिए सरकार द्वारा क्या कदम उठाए गए हैं;
- (ग) क्या सरकार ओडिशा में प्रवासी श्रमिकों की सुरक्षा और कल्याण के लिए कोई विशेष नीति या योजना क्रियान्वित कर रही है;
- (घ) यदि हां, तो तत्संबंधी मुख्य बिंदु क्या हैं; और
- (ङ) एमएसएसई (सूक्ष्म, लघु और मध्यम उद्यम) को बढ़ावा देकर ओडिशा में रोजगार के अवसर बढ़ाने के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं और प्रत्यक्ष या अप्रत्यक्ष रूप से कितने व्यक्तियों को रोजगार मिलने की संभावना है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

- (क) से (ङ) रोजगार सृजन के साथ-साथ नियोजनीयता में सुधार करना सरकार की प्राथमिकता है और सरकार ओडिशा सहित सभी के लिए विभिन्न रोजगार सृजन योजनाएं/कार्यक्रम कार्यान्वित कर रही है। कार्यक्रमों का ब्यौरा https://dge.gov.in/schemes_programmes पर देखा जा सकता है।
- श्रम और रोजगार मंत्रालय, भारत सरकार, एक डिजिटल प्लेटफॉर्म [www.ncs.gov.in] के माध्यम से नौकरी की खोज और मिलान, करियर परामर्श, व्यावसायिक मार्गदर्शन, कौशल विकास पाठ्यक्रमों आदि संबंधी जानकारी आदि जैसी विभिन्न रोजगार संबंधी सेवाएं प्रदान करने के लिए राष्ट्रीय करियर सेवा (एनएससी) परियोजना को क्रियान्वित कर रहा है। एनएससी को निजी और सरकारी क्षेत्र की

नौकरियों, ऑनलाइन और ऑफलाइन नौकरी मेलों, कौशल/प्रशिक्षण कार्यक्रमों आदि की जानकारी सहित करियर संबंधी सेवाओं के लिए वन-स्टॉप समाधान के रूप में परिकल्पित किया गया है।

वर्ष 2015 में खान और खनिज (विकास और विनियमन) (एमएमडीआर) अधिनियम में संशोधन के माध्यम से, सरकार ने खनन से प्रभावित सभी जिलों में जिला खनिज फाउंडेशन (डीएमएफ) की स्थापना के लिए प्रावधान किया है। अब तक, ओडिशा सहित देश के 23 राज्यों के 645 जिलों में डीएमएफ स्थापित किए गए हैं जिन्होंने डीएमएफ नियम बनाए हैं।

प्रधानमंत्री खनिज क्षेत्र कल्याण योजना (एमपीकेकेकेवाई) डीएमएफ के तहत एकत्रित निधियों के माध्यम से खनन प्रभावित क्षेत्रों और लोगों के कल्याण और विकास के लिए योजनाओं के कार्यान्वयन की रूपरेखा प्रदान करती है। पीएमकेकेकेवाई दिशानिर्देश 2024 में उच्च प्राथमिकता वाले क्षेत्रों (पेयजल आपूर्ति; पर्यावरण संरक्षण और प्रदूषण नियंत्रण उपाय; स्वास्थ्य देखभाल; शिक्षा; महिलाओं और बच्चों का कल्याण; वृद्धों और विकलांग लोगों का कल्याण; कौशल विकास और आजीविका सृजन; स्वच्छता; आवास; कृषि और पशुपालन) में कम से कम 70% धनराशि का उपयोग की शर्त रखी गई है और अन्य प्राथमिकता वाले क्षेत्रों (भौतिक अवसंरचना; सिंचाई; ऊर्जा और वाटरशेड विकास; और खनन जिले में पर्यावरण की गुणवत्ता बढ़ाने के लिए कोई अन्य उपाय) के लिए 30% तक का उपयोग करने का प्रावधान है। क्योझर, सुन्दरगढ़ और अंगुल जिलों में स्वीकृत परियोजनाओं की संख्या क्रमशः 3216, 6406 और 5362 है। क्योझर, सुंदरगढ़ और अंगुल जिलों में स्वीकृत परियोजनाओं की संख्या क्रमशः 3216, 6406 और 5362 है।

केन्द्र सरकार भी ओडिशा राज्य सहित देश में कामगारों के स्वास्थ्य, सुरक्षा, सामाजिक सुरक्षा और कल्याण को सुदृढ़ करने के लिए विभिन्न योजनाएं चलाती है। इन योजनाओं में (i) आयुष्मान भारत- प्रधानमंत्री जन आरोग्य योजना (पीएमजेएवाई), (ii) प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेजेबीवाई), (iii) प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई), (iv) प्रधानमंत्री श्रम योगी मानधन (पीएम-एसवाईएम), (v) बीड़ी/सिने और गैर-कोयला खदान कामगारों के लिए श्रम कल्याण योजना और स्वास्थ्य देखभाल सुविधाएं, (vi) कर्मचारी राज्य बीमा योजना, (vii) राष्ट्रीय खाद्य सुरक्षा

अधिनियम के तहत वन नेशन वन राशन कार्ड योजना के माध्यम से सार्वजनिक वितरण प्रणाली, (viii) दीन दयाल उपाध्याय ग्रामीण कौशल योजना, (ix) प्रधानमंत्री आवास योजना, (x) गरीब कल्याण रोजगार अभियान, (xi) महात्मा गांधी बुनकर बीमा योजना, (xii) दीन दयाल अंत्योदय योजना, (xiii) पीएमस्वनिधि, (xiv) प्रधानमंत्री कौशल विकास योजना शामिल हैं।

प्रवासी कामगारों के हितों के रक्षोपाय करने के लिए, संसद ने अंतर्राज्यिक प्रवासी कर्मकार (नियोजन एवं सेवा शर्तों का विनियमन) अधिनियम, 1979 अधिनियमित किया है, जिसमें अन्य बातों के साथ-साथ अंतर्राज्यिक प्रवासी कामगारों को नियोजित करने वाले कतिपय प्रतिष्ठानों के पंजीकरण, ठेकेदारों को लाइसेंस प्रदान करने आदि का प्रावधान है। ऐसे प्रतिष्ठानों में कार्यरत कामगारों को न्यूनतम मजदूरी, यात्रा भत्ता, विस्थापन भत्ता, आवासीय आवास, चिकित्सा सुविधाएं और सुरक्षात्मक कपड़े आदि का भुगतान प्रदान किया जाना है, इसे व्यवसायिक सुरक्षा स्वास्थ्य और कार्य दशाएं संहिता, 2020 में शामिल किया गया है।

सूक्ष्म, लघु और मध्यम उद्यम (एमएसएमई) मंत्रालय खादी और ग्रामोद्योग आयोग (केवीआईसी) के माध्यम से गैर-कृषि क्षेत्र में नए उद्यमों की स्थापना में उद्यमियों की सहायता करने के लिए प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) का कार्यान्वयन कर रहा है।

इसके प्रारम्भ से, अर्थात् वित्त वर्ष 2008-09 से वित्त वर्ष 2024-25 (04.03.2025 तक), 9.99 लाख से अधिक सूक्ष्म उद्यमों को अनुमानित 81.50 लाख व्यक्तियों को रोजगार प्रदान करते हुए 26,569.83 करोड़ रुपये की मार्जिन मनी (एमएम) सब्सिडी के साथ सहायता प्रदान की गई है। कुल इकाइयों का लगभग 80% ग्रामीण क्षेत्रों में स्थापित की गयी थी और 20% इकाइयां शहरी क्षेत्रों में स्थापित की गई थीं। ओडिशा में, 46,162 सूक्ष्म उद्यमों को 1,088.95 करोड़ रुपये की मार्जिन मनी (एमएम) सब्सिडी से सहायता प्रदान की गई है, जिससे अनुमानित 3,57,049 व्यक्तियों को रोजगार मिला है।

MINIMUM WAGE

1716. SHRI JOYANTA BASUMATARY:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of minimum wage for various types of workers over the last five years, Statewise;
- (b) the manner in which the Government overcome the significant regional disparities in minimum wage across the country particularly in the North Eastern Region; and
- (c) the steps taken by the Government to enhance the capacity of State-level Wage Boards and ensure that minimum wage revisions are conducted in a timely and evidence-based manner?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c) Under the provisions of the Minimum Wages Act 1948, the Central Government and the State Governments, as appropriate Government, fix, review and revise the minimum wages of the employees employed in the Scheduled Employments under their respective jurisdictions. The minimum wage rates are determined and revised according to the specific needs and economic conditions of each region, which results in variations across different States and sectors.

Accordingly, the minimum rates of wages in the scheduled employments in the Central sphere were revised by the Central Government in 2017.

Further, in order to take care of the rising prices, the Central Government revises the Variable Dearness Allowance (V.D.A) on basic rates of minimum wages every six months, effective from 1st April and 1st October of every year on

the basis of Consumer Price Index for Industrial workers. Latest V.D.A. as applicable from 01.10.2024 is given in the enclosed **Statement**.

Recently, the provisions of the Minimum Wages Act, 1948 have been rationalized and subsumed under the Code on Wages, 2019. The Code on Wages, 2019 provides for universal minimum wage applicable across all employments. The Code further mandates the Central Government to fix floor wage applicable across the Central and the State sphere and the minimum rates of wages fixed by the appropriate Government shall not be less than the floor wage.

STATEMENT

Area wise Rates of Minimum Wages for Scheduled Employments in the Central Sphere (as on 01.10.2024)

Sr. No.	Scheduled Employment	Category of Workers	Rates of Wages including V.D.A per day (in Rs.)		
			Area A	Area B	Area C
8.	Agriculture	Unskilled	500	457	452
		Semi-skilled/Unskilled Supervisory	546	502	462
		Skilled/Clerical	593	546	501
		Highly-skilled	656	611	546
9.	Sweeping and Cleaning +	Unskilled	783	655	526
10	Watch and Ward	Without Arms (Upgraded to	954	868	739

		skilled with training)			
		With Arms (Upgraded to highly skilled for supervision)	1035	954	868
11	Loading & Unloading #	Unskilled	783	655	526
12	Construction ^	Unskilled	783	655	526
		Semi-skilled/Unskilled Supervisory	868	739	614
		Skilled/Clerical	954	868	739
		Highly-skilled	1035	954	868
13	Workers engaged in Stone Mines for Stone Breaking and Stone Crushing	1.Excavation & removal of over burden with 50 meters lead/1.5 meters lift:*			
		(a) Soft Soil		530	
		(b) Soft Soil with Rock		795	
		© Rock		1053	
		2. Removal and Staking of rejected stones with 50 metres lead/1.5metres lift*		426	
		3. Stone breaking or Stone Crushing for the stone size of category**			
		(a) 1.0 inch to 1.5 inches		3232	
		(b) Above 1.5 Inches to 3.0 Inches		2764	
		© Above 3.0 Inches to 5 Inches		1623	
(d) Above 5.0 Inches		1334			
14	Non-coal Mines \$			Above Ground	Below Ground

			{Rates of Wages including V.D.A per day (in Rs.)}	{Rates of Wages including V.D.A per day (in Rs.)}
		Unskilled	526	655
		Semi-skilled/Unskilled Supervisory	655	783
		Skilled/Clerical	783	912
		Highly-skilled	912	1020

*Per 2.831 cubic meters or 100 cubic feet

** Per truck load of 5.662 cubic meters or 200 cubic feet

+ Employees engaged in the employment of Sweeping and Cleaning excluding Activities prohibited under the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993.

Employees engaged in the employment of Loading and Unloading in (i) Goods Sheds, Parcel Offices of Railways; (ii) Other Goods Sheds, Godowns, Warehouses and other similar employments; (iii) Docks and Ports; and (iv) Passengers Goods and Cargo Carried out at Airports (Both International and Domestic).

^ Employees engaged in the employment of construction or maintenance of Roads or Runways or in Building Operations including laying down Underground Electric, Wireless, Radio, Television, Telephone, Telegraph and Overseas Communication Cables and similar other Underground Cabling Work, Electric Lines, Water Supply Lines and Sewerage Pipe Lines.

\$ Employees engaged in the employment of Gypsum Mines, Barytes Mines, Bauxite Mines, Manganese Mines, China Clay Mines, Kyanite Mines, Copper Mines, Clay Mines, Magnesite Mines, White Clay Mines, Stone Mines, Steatite Mines (including the mines producing Soap Stones and Talc), Ochre Mines, Asbestos Mines, Fire Clay Mines, Chromite Mines, Quartzite Mines, Quartz Mines, Silica Mines, Graphite Mines, Felspar Mines, Laterite Mines, Dolomite Mines, Red Oxide Mines, Wolfram Mines, Iron Ore Mines, Granite Mines, Rock Phosphate

Mines, Hematite Mines, Marble and Calcite Mines, Uranium Mines, Mica Mines, Lignite Mines, Gravel Mines, Slate and Magnetite Mines.

Classification of Area

AREA – “A”					
Ahmedabad	(UA)	Hyderabad	(UA)	Faridabad complex	
Bangaluru	(UA)	Kanpur	(UA)	Ghaziabad	
Kolkata	(UA)	Lucknow	(UA)	Gurgaon	
Delhi	(UA)	Chennai	(UA)	Noida	
Greater Mumbai	(UA)	Nagpur	(UA)	Secunderabad	
Navi Mumbai		Pune	(UA)		
AREA – “B”					
Agra	(UA)	Gwalior	(UA)	Port Blair	(UA)
Ajmer	(UA)	Hubli-Dharwad	(M. Corpn)	Puducherry	(UA)
Aligarh	(UA)	Indore	(UA)	Raipur	(UA)
Allahabad	(UA)	Jabalpur	(UA)	Raurkela	(UA)
Amravati	(M. Corpn)	Jaipur	(M. Corpn)	Rajkot	(UA)
Amritsar	(UA)	Jalandhar	(UA)	Ranchi	(UA)
Asansol	(UA)	Jalandhar-Cantt.	(UA)	Saharanpur	(M. Corpn)
Aurangabad	(UA)	Jammu	(UA)	Salem	(UA)
Bareilly	(UA)	Jamnagar	(UA)	Sangli	(UA)
Belgaum	(UA)	Jamshedpur	(UA)	Shillong	
Bhavnagar	(UA)	Jhansi	(UA)	Siliguri	(UA)
Bhiwandi	(UA)	Jodhpur	(UA)	Solapur	(M. Corpn)
Bhopal	(UA)	Kannur	(UA)	Srinagar	(UA)
Bhubaneshwar	(UA)	Kochi	(UA)	Surat	(UA)
Bikaner	(M. Corpn)	Kolhapur	(UA)	Thiruvananthapuram	(UA)
Bokaro Steel City	(UA)	Kollam	(UA)	Thrissur	(UA)
Chandigarh	(UA)	Kota	(M. Corpn)	Tiruchirappalli	(UA)
Coimbatore	(UA)	Kozhikode	(UA)	Tiruppur	(UA)
Cuttack	(UA)	Ludhiana	(M. Corpn)	Ujjain	(M. Corpn)
Dehradun	(UA)	Madurai	(UA)	Vadodara	(UA)
Dhanbad	(UA)	Malappuram	(UA)	Varanasi	(UA)
Durgapur	(UA)	Malegaon	(UA)	Vasai- Virar City	(M. Corpn)
Durg-Bhilai Nagar	(UA)	Mangalore	(UA)	Vijayawada	(UA)

Erode	(UA)	Meerut	(UA)	Vishakhapatnam	(M.Corpn)
Firozabad		Moradabad	(M. Corpn)	Warangal	(UA)
Goa		Mysore	(UA)	Gorakhpur	(UA)
NandedWaghala	(M. Corpn)	GreaterVisakhapatnam	(M.Corpn)	Nasik	(UA)
Gulbarga	(UA)	Nellore	(UA)	Guntur	(UA)
Panchkula	(UA)	Guwahati	(UA)	Patna	(UA)
Area 'C' will comprise all areas not mentioned in this list.					
NB: U.A. stands for Urban Agglomeration.					

DEVELOPMENT OF HOSPITALITY AND TOURISM EDUCATION INSTITUTIONS

1717. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of projects approved by the Government for setting up and upgradation of Hospitality and Tourism Education Institutions during the last ten years, State-wise, including the date of approval and establishment;
- (b) the current status of the said institutes—operational, yet to be operational, or closed;
- (c) the details of funds allocated, released and utilized for said projects during the specified period, year and institute-wise;
- (d) the number of seats available and filled during the last five years across various courses in each of said institutes, year and institute-wise;
- (e) the innovative measures introduced in said institutes to enhance the quality of hospitality education, especially in the SIHM Kakinada;

- (f) whether practical training is offered to students in collaboration with industry partners and if so, the names of such partners associated with each institute; and
- (g) if not, the reasons therefor?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c) State-wise, institute-wise and year-wise detail of projects approved by the Government for setting up and upgradation of Hospitality and Tourism Education Institutes during the last 10 years including the date of approval/establishment, its' current status and fund allocated/ released/ utilized is given in the enclosed **Statement-I.**

(d) Institute-wise and year-wise number of seats available and filled during the last five years across various courses in each of these institutes is given in the enclosed **Statement-II.**

(e) Among other things, some of the innovative measures introduced in these institutes to enhance the quality of hospitality education are Industry Partnerships, Modern Curriculum, Practical Training, Mentorship Programs and Alumni Engagement etc. However, it is to inform that SIHM Kakinada is yet to be operational. Once operational, these would also be applicable for SIHM Kakinada.

(f) Practical training is an integral and mandatory part of curriculum in Degree as well as Diploma Program in each of the Institutes of Hotel Management (IHMs)/Food Craft Institutes (FCIs) affiliated with National Council for Hotel Management and Catering Technology (NCHMCT). Dedicated Placement Cell in

these Institutes collaborate with industry partners in India and abroad for placement of students for Industrial Exposure.

(g) Does not arise.

STATEMENT-I

The details of projects approved by the Government for setting up and upgradation of Hospitality and Tourism Education Institutions during the last ten years, is as under:

S. No.	State/ UT	Institute/ Project Name	Date of Approval of the project	Total fund allocated (Rs. In crore)	Year-wise details of amount released so far		Total Amount released till Feb, 2025 (Rs. In crore)	Operational /Yet to be Operational /Closed
					Year	Amount (Rs. In crore)		
1	Himachal Pradesh	Upgradation of FCI Dharamshala into SIHM	20.11.2020	11.75	2020	4.10	8.20	Operational
					2023	4.10		
2	Jharkhand	Setting up of FCI Deoghar	24.03.2017	7.50	2017	3.00	6.00	Operational
					2019	3.00		
3	Madhya Pradesh	Upgradation of FCI Jabalpur into SIHM	01.02.2021	11.73	2021	4.10	8.28	Operational
					2024	4.18		
4	Madhya Pradesh	Setting up of FCI Dhar	18.05.2020	7.50	2021	2.54	5.08	Yet to be Operational
					2023	1.55		
					2024	0.99		
5	Madhya Pradesh	Setting up of FCI Balaghat	18.05.2020	4.75	2021	1.60	3.80	Yet to be Operational
					2023	1.15		
					2024	0.45		
					2025	0.60		
6	Madhya Pradesh	Setting up of FCI Shahdol	18.05.2020	7.50	2021	2.54	6.03	Yet to be Operational
					2023	1.29		
					2024	1.29		

					2025	0.91		
7	Rajasthan	Setting up of SIHM Jhalawar	18.11.2015	13.28	2017	0.50	13.28	Operational
					2018	4.81		
					2019	4.80		
					2022	1.17		
					2025	2.00		
8	Rajasthan	Setting up of SIHM Sawai Madhopur	18.11.2016	13.35	2017	0.50	13.35	Operational
					2018	4.50		
					2019	4.08		
					2023	2.27		
					2025	2.00		
9	Rajasthan	Setting up of FCI Baran	18.11.2016	6.45	2017	2.18	4.36	Completed. Classes to start from next academic year.
					2022	2.18		
10	Rajasthan	Setting up of SIHM Dholpur	22.03.2017	14.35	2017	5.00	14.35	Operational
					2019	4.88		
					2020	2.47		
					2025	2.00		
11	Uttar Pradesh	Setting up of SIHM Gorakhpur	07.09.2021	16.50	Nil	Nil	Nil	Yet to be Operational
12	Uttarakhand	Setting up of SIHM Ramnagar	13.08.2015	16.50	2016	5.00	16.50	Operational
					2019	4.00		
					2021	2.20		
					2022	2.80		
					2023	2.00		
13	UT of Leh & Ladakh	Upgradation of FCI Leh into SIHM	22.09.2020	11.75	2021	4.10	4.10	Operational

STATEMENT-II

The number of seats available and filled during the last five years across various courses in the operational institutes as stated in the reply:

SIHM Jabalpur

Year	Seats available/filled	B. Sc.	Diploma in FP	Diploma in FBS	Diploma in FO	Diploma in HK	Diploma in BC	Craft CFPP	Craft CFBS
2020-21	No. of Seats available	-	40	40	30	30	40	40	40
	No. of students enrolled	-	19	0	7	0	4	0	0
2021-22	No. of Seats available	60	40	40	30	30	40	40	40
	No. of students enrolled	15	31	0	6	0	12	0	0
2022-23	No. of Seats available	60	40	40	30	30	40	40	40
	No. of students enrolled	19	32	8	9	0	6	5	0
2023-24	No. of Seats available	60	40	40	30	30	40	40	40
	No. of students enrolled	30	35	7	23	0	18	10	0
2024-25	No. of Seats available	60	40	40	30	30	40	40	40
	No. of students enrolled	38	27	7	5	0	9	0	0

SIHM Dharamshala

Year	Seats available/ filled	B. Sc.	Diploma a in FP	Diploma in FBS	Diploma in FO	Diploma in HK	Diploma in BC
2020-21	No. of Seats available	-	50	50	50	50	50
	No. of students enrolled	-	25	5	13	0	3
2021-22	No. of Seats available	-	50	50	50	50	50
	No. of students enrolled	-	40	9	5	3	4
2022-23	No. of Seats available	60	50	50	50	50	50
	No. of students enrolled	27	55	8	3	0	17
2023-24	No. of Seats available	60	50	50	50	50	50
	No. of students enrolled	48	55	36	8	0	8
2024-25	No. of Seats available	60	50	50	50	50	50
	No. of students enrolled	30	55	28	14	0	8

SIHM Deoghar

Year	Seats available/ filled	Diploma in FP	Diploma in FBS	Diploma in HK	Diploma in BC	Craft CFPP
2024-25	No. of Seats available	30	30	40	30	30
	No. of students enrolled	20	0	0	0	0

SIHM Ramnagar

Year	Seats available/ filled	B. Sc.	Diploma in FP	Diploma in FBS	Diploma in BC
2023-24	No. of Seats available	-	30	30	-
	No. of students enrolled	-	5	0	-
2024-25	No. of Seats available	60	30	30	30
	No. of students enrolled	6	6	2	5

SIHM Jhalawar

Year	Seats available/ filled	Diploma in FBS	Diploma in FO
2023-24	No. of Seats available	30	30
	No. of students enrolled	7	25
2024-25	No. of Seats available	30	30
	No. of students enrolled	15	26

SIHM Sawai Madhopur

Year	Seats available/ filled	Diploma in FBS	Diploma in FO
2023-24	No. of Seats available	30	30
	No. of students enrolled	10	25
2024-25	No. of Seats available	30	30
	No. of students enrolled	27	29

SIHM Dholpur

Year	Seats available/ filled	Diploma in FBS	Diploma in FO
2023-24	No. of Seats available	30	30
	No. of students enrolled	22	0
2024-25	No. of Seats available	30	30
	No. of students enrolled	18	14

FCI Leh

Year	Seats available/ filled	Diploma in FP	Diploma in FBS	Diploma in FO	Diploma in HK
2020-21	No. of Seats available	20	20	20	20
	No. of students enrolled	0	0	0	0
2021-22	No. of Seats available	20	20	20	20
	No. of students enrolled	21	0	0	0
2022-23	No. of Seats available	20	20	20	20
	No. of students enrolled	13	0	14	0
2023-24	No. of Seats available	20	20	20	20
	No. of students enrolled	13	0	5	2
2024-25	No. of Seats available	20	20	20	20
	No. of students enrolled	7	0	7	3

FUNDS FOR PM-SHRI SCHOOLS IN KARNATAKA**1718. SHRI GOVIND MAKTHAPPA KARJOL:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) the total funds allocated, sanctioned and utilized by each school under the PM-Schools for Rising India (PM-SHRI) scheme in Chitradurga and Tumkuru districts of Karnataka;
- (b) the details of infrastructure and other facilities made available by the Government in PM-SHRI schools in these districts; and
- (c) the details of the steps taken by the Government to improve digital education initiatives, leadership skills and cultural innovation in these schools?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) The details of total funds allocated, sanctioned and utilized by each school under the PM SHRI scheme in Chitradurga and Tumkuru districts of Karnataka for FY 2023-24 & FY 2024-25 is given in the enclosed **Statement**.

(b) To enhance infrastructure, PM SHRI scheme has a provision to equip PM SHRI Schools with science labs, ICT-enabled smart classrooms, library, furniture and playground. Further, and digital learning tools like smart boards supports modern, technology-driven education. Efforts like the introduction of LED lighting, composting facilities, and medicinal gardens create eco-friendly “green schools”.

States/Uts submit proposal by identifying the gaps such as ICT Labs, science labs, lab equipment, digital libraries, Classroom Digital Boards, Smart Classrooms, LED lighting, composting facilities etc. The component wise proposal

submitted by the States/Uts are appraised and sanctioned by the Project Approval Board (PAB) in consultation with the States/Uts according to financial and programmatic norms and provision available.

(c)PM SHRI scheme aims to focus on all round development of students by integrating digital education, leadership skills and various cultural programmes like 'Ek Bharat Shreshtha Bharat', Heritage walk, Kalika Habba- learning festival, Kalotsava and Cultural Ninaada- cultural corner. Further, PM SHRI scheme has provisions for ICT-enabled smart classrooms and digital libraries to enhance digital education and training programs for PM SHRI school principals and teachers to strengthen academic leadership and school governance.

STATEMENT

The details of funds allocated and utilised in the district of Chitradurga is as follows:

(Rs. In lakhs)

	Name of the School	2023-24		2024-25	
		Fund allocated	Fund utilised	Fund allocated	Fund utilised
	GMHPS BHARAMASAGARA	75.62	28.78	181.16	24.38
	GHPS YARABALLI	34.44	24.45	100.86	10.84
	GOVERNMENT HIGHER PRIMARY SCHOOL KONDLAHALLY	36.44	18.60	81.02	11.67
	GHPS KURABARAHALLI	NA	NA	45.63	6.17
	GHPS KAVADIGARAHATTY	NA	NA	46.28	6.11
	GMHPS GIRLS CHALLAKERE	NA	NA	49.81	6.15
	GHPS KAMASAMUDRA (RMSA)	NA	NA	109.66	7.00
	GHPS SUGAR FACTORY	NA	NA	31.32	6.03

	GHPS (GIRLS) SCHOOL HOLALKERE	NA	NA	33.65	6.24
	GHPS H D PURA	NA	NA	51.96	6.56
	GHPS YALLABOVHATTI	NA	NA	34.10	5.44
	GOVERNMENT GIRLS HIGHER PRIMARY SCHOOL MOLAKALMUR	NA	NA	36.38	6.85
	GHPS & HS KONAPURA	NA	NA	122.42	14.24
	Total	146.51	71.85	924.31	117.73

* Note: NA- Schools had not onboarded the scheme.

The details of funds allocated and utilised in the district of Tumkuru is as follows:

(Rs. In lakhs)

S. No.	Name of the School	2023-24		2024-25	
		Fund allocated	Fund utilised	Fund allocated	Fund utilised
1	GHPS HULIYAR THAMMADIHALLI	29.48	19.38	74.17	10.08
2	GHPS KADASHETTIHALLI	32.17	20.72	46.23	10.63
3	GKBMS KUNIGAL Ward-12	26.67	18.65	103.87	10.31
4	KARNATAKA PUBLIC SCHOOLS GOVT. GHPS MODEL NONAVINAKERE	24.16	16.98	87.31	10.50
5	GMHPS URDIGERE	30.97	23.45	74.05	10.16
6	KARNATAKA PUBLIC SCHOOLS GMHPS DANADINA SHIVARA	19.25	15.03	49.63	9.52
7	GOVT. GHPS MODEL HALEPALYA Ward-12	NA	NA	40.95	6.69
8	GHPS MARALUR Ward-28	NA	NA	37.42	6.15
9	GHPS NAGASANDRA	NA	NA	48.03	6.13
10	GHPS BOYS GUBBI Ward-10	NA	NA	40.42	6.65
11	GMHPS BOYS Ward-6	NA	NA	51.32	7.52
	Total	162.72	114.24	653.45	94.38

* Note: NA- Schools had not onboarded the scheme.

स्कूल छोड़ने वाले बच्चों की संख्या में वृद्धि

1719. श्री हनुमान बेनीवाल:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यूडीआईएसई की रिपोर्ट के अनुसार वर्ष 2023-24 के दौरान लाखों स्कूली छात्र स्कूल छोड़ चुके हैं;
- (ख) यदि हां, तो वर्ष 2022-23 की तुलना में वर्ष 2023-24 के दौरान स्कूल छोड़ने वाले छात्रों की संख्या में हुई वृद्धि का ब्यौरा क्या है;
- (ग) क्या सरकार ने स्कूल में निःशुल्क शिक्षा और आरटीई के प्रावधानों के बावजूद छात्रों के स्कूल छोड़ने के कारणों पर कोई अध्ययन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) स्कूलों में नामांकन बढ़ाने और स्कूल छोड़ने की दर को कम करने के लिए पिछले पांच वर्षों के दौरान सरकार द्वारा किए गए प्रयासों का ब्यौरा क्या है; और
- (ङ) इस संबंध में सरकार द्वारा व्यय की गई राशि का ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग) स्कूल शिक्षा और साक्षरता विभाग (डीओएसईएल), शिक्षा मंत्रालय ने सभी राज्यों और संघ राज्य क्षेत्रों द्वारा उपलब्ध कराए गए स्कूली शिक्षा के संकेतकों संबंधी डेटा अभिलिखित करने हेतु शिक्षा के लिए एकीकृत जिला सूचना प्रणाली प्लस (यूडाइज़+) तैयार की है। राष्ट्रीय शिक्षा नीति 2020 (एनईपी 2020) की सिफारिशों के आधार पर, वर्ष 2022-23 से यूडाइज़+ को पुनः सक्रिय किया गया है, ताकि व्यक्तिगत छात्र-वार डेटा एकत्र किया जा सके और स्कूल छोड़ने वाले छात्रों को ट्रैक करने और उनकी निगरानी करने तथा राज्यों/संघ राज्य क्षेत्रों द्वारा अधिगम परिणामों की निगरानी के लिए विशिष्ट संख्या के साथ छात्र रजिस्ट्री बनाई जा सके। यूडाइज़+ के अनुसार, वर्ष 2022-23 और 2023-24 के लिए अभिलिखित छात्रों की संख्या क्रमशः 25,17,91,722 और 24,80,45,828 है।

(घ) और (ङ) शिक्षा संविधान की समवर्ती सूची में है और अधिकांश स्कूल संबंधित राज्य और संघ राज्य क्षेत्र सरकारों के क्षेत्राधिकार में हैं। केन्द्र सरकार समग्र शिक्षा की केन्द्र प्रायोजित योजना के माध्यम से राज्यों और संघ राज्य क्षेत्रों की सहायता करती है। राज्यों और संघ राज्य क्षेत्रों को सरकारी स्कूलों में स्कूल छोड़ने की दर को कम करने और नामांकन बढ़ाने हेतु विभिन्न गतिविधियों के लिए वित्तीय सहायता भी प्रदान की जाती है, जिनमें वरिष्ठ माध्यमिक स्तर तक नए स्कूलों को खोलना/उन्हें सुदृढ़ करना, स्कूल अवसंरचना को सुदृढ़ करना, कक्षा 12 तक कस्तूरबा गांधी बालिका विद्यालयों (केजीबीवी) की स्थापना, स्तरोन्नयन और संचालन, नेताजी सुभाष चंद्र बोस आवासीय विद्यालय नामक आवासीय विद्यालय/छात्रावास की स्थापना, परिवहन भत्ता, नामांकन अभियान चलाना, मौसमी छात्रावास/आवासीय शिविर, स्कूलों में व्यावसायिक शिक्षा और आईसीटी सुविधाओं का प्रावधान, निःशुल्क पाठ्य पुस्तकें और निःशुल्क वर्दी, परिवहन/ मार्गरक्षण सुविधा आदि प्रदान करना शामिल है। विशेष आवश्यकताओं वाले बच्चों के लिए सहायक सामग्री और उपकरणों के लिए भी वित्तीय सहायता प्रदान की जाती है।

इसके अतिरिक्त, समग्र शिक्षा के तहत, वर्ष 2024-25 में अब तक पीएफएमएस के अनुसार राज्य का हिस्सा सहित व्यय 4070051.73 लाख रुपये है।

CURRENT TAX EXEMPTION FRAMEWORK

1720. SHRI DUSHYANT SINGH:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has conducted any assessments to identify gaps in the current tax exemption framework, if so, the steps being taken to address the same; and
- (b) the manner in which the Government plans to balance the provision of tax benefits for corporations with the need to enhance disposable income for individual taxpayers particularly the middle class?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b) It is the stated policy of the Government to remove exemptions, deductions and incentives while at the same time reduce the rates of income-tax applicable to corporates and individuals.

In line with the stated policy above, –

- The Taxation Laws (Amendment) Act, 2019, *inter-alia*, inserted section 115BAA in the Act to provide an option for existing domestic companies to pay income-tax at concessional rate of 22% subject to certain conditions including the condition that they do not avail any specified deductions or incentives.
- Finance Act, 2020, *inter-alia*, introduced the new tax regime under section 115BAC of the Act, wherein individual and HUF had an option to pay income-tax at the lower slab rates subject to certain conditions including that they do not avail specified tax exemptions or deductions. The said regime was improved to reduce the tax liability and extended to certain other persons vide Finance Act, 2023.
- Finance Act, 2020, *inter-alia*, abolished Dividend Distribution tax paid by corporates at the rate of 15% thereby relieving them of this tax liability. Now, dividend is taxed in the hands of shareholders at the applicable slab rates leaving more income in the hands of individual taxpayers whose income is chargeable to tax at lower slab rates.

Further, to enhance disposable income for individual taxpayers particularly the middle class, Finance Bill, 2025 has proposed to revise the tax rate structure in the new tax regime which will substantially reduce the tax liability of the middle class and leave more money in their hands.

ARRIVALS OF FOREIGN TOURIST

1721. DR. INDRA HANG SUBBA:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of total number of foreign tourists who visited India after Covid pandemic, State-wise;
- (b) the details of the initiatives taken by the Government to encourage more foreign tourists to visit India;
- (c) the details of the number of tourists visited India for the purpose of trekking in the Himalayan region; and
- (d) the details of the mode of transportation most used by the foreign tourists while travelling within India?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) The details of State-wise Foreign Tourist Visits in India during 2022 and 2023 is given in the enclosed **Statement**.
- (b) Ministry of Tourism has taken several steps/initiatives over the years to encourage more foreign tourists to visit India as under:

- The Ministry of Tourism under the schemes of 'Swadesh Darshan', 'National Mission on Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' and 'Assistance to Central Agencies for Tourism Infrastructure Development' provides financial assistance to State Governments/Union Territory Administrations/ Central Agencies for the development of tourism related infrastructure and facilities at various tourism destinations in the country.
- Ministry of Tourism through its various campaigns and events promotes various tourism destinations and products of India in domestic and international markets. Some of the initiatives are Dekho Apna Desh campaign, Chalo India campaign, International Tourism Mart, Bharat Parv.
- The Incredible India Content Hub was launched which is a comprehensive digital repository, featuring a rich collection of high-quality images, films, brochures, and newsletters related to tourism in India. Promotions are also carried out through the web-site – www.incredibleindia.org and social media handles of the Ministry.
- Thematic tourism like wellness tourism, culinary tourism, rural, eco-tourism, etc. amongst other niche subjects are promoted so as to expand the scope of tourism into other sectors as well.
- Enhance the overall quality and visitor experience through initiatives focused on capacity building, skill development such as 'Capacity Building for Service

Providers', 'Incredible India Tourist Facilitator' (IITF), 'Paryatan Mitra' and 'Paryatan Didi'.

- For improving air connectivity to important tourist destinations, Ministry of Tourism has collaborated with Ministry of Civil Aviation under their RCS-UDAN Scheme. As on date, 53 tourism routes have been operationalized.
- e-Visa scheme is now available to 167 countries and it is available for 9 sub-categories:
 - i. e-Tourist Visa
 - ii. e-Business Visa
 - iii. e-Medical Visa
 - iv. e-Conference Visa
 - v. e-Medical Attendant Visa
 - vi. e-Ayush Visa
 - vii. e-Ayush Attendant Visa
 - viii. e- Student Visa
 - ix. e-Student X Visa

(c) and (d) The number of tourists visited in India for trekking in Himalayan range and mode of transportation used by foreign tourists while travelling within India is not available with the Ministry of Tourism.

STATEMENT

Details of Foreign Tourist Visits (FTVs) in India during 2022 and 2023 is given below:

S. No.	State/UT	Foreign Tourist Visits (FTVs)	
		2022	2023
1	Andaman & Nicobar Islands	4,461	9,025
2	Andhra Pradesh	1,65,845	60,426
3	Arunachal Pradesh	1,055	4,496
4	Assam	9,001	23,818
5	Bihar	86,829	5,46,576
6	Chandigarh	28,439	31,498
7	Chhattisgarh	238	953
8	UT of Dadra & Nagar Haveli and Daman and Diu	1,791	4,048
9	Delhi*	8,15,713	18,28,116
10	Goa	1,74,799	4,52,692
11	Gujarat	17,77,215	28,06,871
12	Haryana	2,439	1,346
13	Himachal Pradesh	29,333	62,806
14	Jammu & Kashmir	19,985	55,337
15	Jharkhand	1,92,319	1,89,261
16	Karnataka	1,28,520	4,09,333
17	Kerala	3,45,549	6,49,057
18	Lakshadweep	125	755
19	Ladakh	21,259	40,970
20	Madhya Pradesh	2,04,454	1,82,685
21	Maharashtra*	15,11,623	33,87,739
22	Manipur	3,908	3,668
23	Meghalaya	7,774	19,973
24	Mizoram	2,611	3,754
25	Nagaland	2,923	4,725
26	Odisha	22,121	45,173
27	Puducherry	862	31,214
28	Punjab	3,29,458	7,41,734
29	Rajasthan	3,96,684	16,99,869
30	Sikkim	68,645	93,908
31	Tamil Nadu	4,07,126	11,74,899
32	Telangana	68,401	1,60,912
33	Tripura	8,493	66,708

34	Uttar Pradesh	6,48,986	16,01,503
35	Uttarakhand	61,561	1,43,027
36	West Bengal	10,37,017	27,06,942
	Total	85,87,562	1,92,45,817

Source:- State/UT Tourism Departments

* : Estimated data

DEVELOPMENT OF TOURIST DESTINATIONS IN MANIPUR

1722. DR. ANGOMCHA BIMOL AKOIJAM:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has any plan for the development of a tourist destination in Manipur, out of the 50 such destinations mentioned in the budget for this financial year;
- (b) the details of tourist projects approved and sanctioned by the Government for the State during the last three years;
- (c) the details of funds released and the progress of works in those projects;
- (d) whether any utilization certificates are pending in any tourist projects in the State, if so, the details thereof; and
- (e) the details of steps taken by the Government to boost tourism infrastructure in the State of Manipur?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) As per Budget Announcement 2025-26, top 50 tourist destination sites in the country will be developed in partnership with states through a challenge mode.

Land for building key infrastructure will have to be provided by states. Hotels in those destinations will be included in the Harmonized List of Infrastructure.

(b) to (e) While development of tourism is undertaken by the concerned State Government/UT Administration, the Ministry of Tourism through its 'Swadesh Darshan' scheme complements these efforts by providing financial assistance to the State Governments/Union Territory Administrations for undertaking tourism related projects in order to develop tourism amenities. Such financial assistance is provided on receipt of the project proposals from the concerned State Government/UT Administration and subject to its adherence to the scheme guidelines and instructions issued by the Government from time to time, availability of budget, inter-se priority etc. The details of projects sanctioned under 'Swadesh Darshan' scheme in the State of Manipur, which are physically complete, are as under:

(Amount in ₹Crore)

S. No.	Circuit/ Year of sanction	Name of the project	Sanctioned Amount	Amount Released	Amount Utilized (as per UC submitted by the State Government)
1.	North-East Circuit 2015-16	Development of Tourist Circuit in Manipur: Imphal-Khongjom	72.23	61.32	61.25
2.	Spiritual Circuit 2016-17	Development of Shri Govindajee Temple, Shri Bijoy Govindajee Temple – Shri Gopinath Temple – Shri Bungshibodon Temple – Shri Kaina Temple	45.34	45.33	43.04

Further, Government of India under its 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' sanctioned 40 projects in 23 States of the country for ₹3295.76 Crore including one project in the State of Manipur in the Financial Year 2024-25, the details of which is as under:

(in ₹ Crore)			
Project Name	Cost	Fund released by Department Expenditure	UC received from the State Government
Loktak Lake Experience in Loktak	89.48	59.05	No UC received

In the review meeting held on 11.02.2025, the State Government has been asked to expedite commencement of work in respect of 'Loktak Lake Experience in Loktak' project.

कोयला खनन से होने वाला वायु प्रदूषण

1723. श्री मनीष जायसवाल :

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

झारखंड राज्य में कोयला खनन से होने वाले वायु प्रदूषण को रोकने के लिए उठाए गए कदमों का ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय (एमओईएफएंडसीसी) ने कोयले के खनन के लिए पर्यावरणीय स्वीकृति (ईसी) प्राप्त करना अनिवार्य किया है। पर्यावरण, वन और जलवायु परिवर्तन

मंत्रालय ने परियोजना प्रस्तावक/खान के स्वामी द्वारा पर्यावरण प्रभाव आकलन करने और पर्यावरण प्रबंधन योजना तैयार करने सहित खनन कार्यकलापों के लिए प्राप्त की जाने वाली पर्यावरणीय स्वीकृति के संबंध में पर्यावरणीय प्रभाव आकलन (ईआईए) अधिसूचना, 2006 प्रकाशित की है। इसके अतिरिक्त, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने कोयला खदानों के संबंध में पर्यावरणीय मानक अधिसूचित किए हैं, जिसकी प्रति **विवरण-I** पर संलग्न की गई है।

राज्य प्रदूषण नियंत्रण बोर्डों (एसपीसीबी)/प्रदूषण नियंत्रण समितियों (पीसीसी) को कोयला खान कार्यकलापों सहित औद्योगिक कार्यकलापों को विनियमित करने तथा जल (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1974 और वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 के तहत स्थापित करने हेतु सहमति और प्रचालन हेतु सहमति प्रदान करके पर्यावरणीय मानकों के प्रवर्तन हेतु अधिकार संपन्न बनाया गया है। इन अधिनियमों में पर्यावरणीय मानदंडों का अनुपालन न करने पर कारण बताओ नोटिस/बंद करने संबंधी उपबंधों के साथ-साथ यथा लागू पर्यावरणीय मानकों के अनुपालन की निगरानी संबंधी उपबंध शामिल हैं।

पर्यावरणीय स्वीकृति (ईसी) और सहमति की शर्तों के अनुपालन में धूल दमनकारी प्रौद्योगिकियां, जल छिड़काव, हरित पट्टी के विकास आदि जैसे वायु प्रदूषण नियंत्रण संबंधी उपाय किए जाते हैं। इसके अतिरिक्त, पर्यावरणीय स्वीकृति संबंधी विनिर्दिष्ट शर्तों के अनुसार, कोयला खान परियोजनाओं के लिए परियोजना क्षेत्रों में वायु गुणवत्ता की सतत निगरानी हेतु सतत परिवेशी वायु गुणवत्ता निगरानी केंद्र (सीएएक्यूएमएस) संस्थापित किए जाने भी अपेक्षित हैं।

विवरण-I

494

पर्यावरण (संरक्षण) नियम, 1986

¹[90. कोयला खानों के लिए मानक

1. वायु क्वालिटी मानक

निम्नलिखित धूल उत्पादक स्रोतों से 500 मीटर की दूरी पर प्रबल हवा की दशा पर विचार करते हुए नीचे की ओर हवा की दिशा में निलंबित कणिकीय पदार्थ (एस.पी.एम.), अन्तः श्वसनीय कणिकीय पदार्थ (आर.पी.एम.), सल्फर डाईआक्साइड (एसओ₂) और नाइट्रोजन आक्साइड (एनओ_x) का संकेन्द्रण नीचे दी गई सारणी-I, और II, और III में विनिर्दिष्ट मानकों से अधिक नहीं होगा।

धूल उत्पादन के स्रोत

लदाई या उतराई, कर्पण सड़क, कोयला परिवहन सड़क, कोयला हथालने का संयंत्र (सी.एच.पी.) रेल सरकवां, विस्फोट, छेदन अधिक ऊंचे ढेर या कोई अन्य धूल उत्पादन के बाहरी स्रोत जैसे कोक भट्टी (कठोर तथा मुलायम), इष्टिका उद्योग, पास की सड़क आदि।

सारणी-I

प्रवर्ग	प्रदूषक	समय के हिसाब से औसत	परिवेशी वायु में संकेन्द्रण	माप की विधि
1	2	3	4	5
I नई कोयला खाने (ऐसी कोयला खाने जिनमें इस अधिसूचना के प्रकाशन की तारीख के पश्चात् प्रचालन प्रारंभ किया है)	निलंबित कणिकीय पदार्थ (एस पी एम)	वार्षिक औसत * 24 घंटे **	360 माइक्रो ग्रा./मी ³ 500 माइक्रो ग्रा./मी ³	उच्च प्रबलता प्रतिचयन (औसत बहाव दर 1.01 मी ³ मिनट से कम नहीं होगा)
	अन्तःश्वसनीय कणिकीय पदार्थ (10 म्यू/मी से कम आकार के) (आर पी एम)	वार्षिक औसत* 24 घंटे**	180 माइक्रो ग्रा./मी ³ 250 माइक्रो ग्रा./मी ³	अन्तःश्वसनीय कणिकीय पदार्थ प्रतिचयन और विश्लेषण
	सल्फर डाईआक्साइड (एस ओ ₂)	वार्षिक औसत* 24 घंटे**	80 माइक्रो ग्रा./मी ³ 120 माइक्रो/मी ³	1. उन्नत पश्चिमी और गैडके विधि 2. पराबैंगनी प्रतिदीप्ति

	नाइट्रोजन आक्साइड (एन ओ ₂)	वार्षिक औसत* 24 घंटे**	80 माइक्रो ग्रा./मी ³ 120 माइक्रो ग्रा./मी ³	1. जैकब और होवीजर उपांतरित (ना-आर्सेनिक) विधि 2. गैस प्रावस्था की रसायनिक संदीप्ति

¹ क्र. सं. 90 से 93 तक की और तत्संबंधी प्रविष्टियां, अधिसूचना संख्या सा.का.नि. 742(अ), तारीख 25.09.2000 द्वारा अधिसूचित पर्यावरण (संरक्षण) संशोधन नियम, 2000 के नियम 2(1) द्वारा अंतःस्थापित की गई थीं।

495

पर्यावरण (संरक्षण) नियम, 1986

सारणी-II

प्रवर्ग	प्रदूषक	समय के हिसाब से औसत	परिवेशी वायु में संकेन्द्रण	माप की विधि
1	2	3	4	5
II नीचे दिए गए विद्यमान कोयला क्षेत्र/खानें :- करणपुरा, रामगढ़, गिरिडीह, राजहारा बरधा, नागपुर, सिलेबाड़ा, पेंच, कान्हों, पाथर खेड़ा, उमरेर, कोरवा, चिरीमिरी, मध्य भारत	निलंबित कणिकीय पदार्थ (एस पी एम)	वार्षिक औसत * 24 घंटे **	430 माइक्रो ग्रा./मी ³ 600 माइक्रो ग्राम/मी ³	- उच्च प्रबलता प्रतिचयन (औसत बहाव दर 1.1 मी ³ /मिनट से कम नहीं होगा)
	अन्तःश्वसनीय कणिकीय पदार्थ (10 म्यू/मी से कम आकार के) (आर पी एम)	वार्षिक औसत * 24 घंटे**	215 माइक्रो ग्रा./मी ³ 300 माइक्रो ग्रा./मी ³	अन्तःश्वसनीय कणिकीय पदार्थ प्रतिचयन और विश्लेषण
	सल्फर डाईआक्साइड (एस ओ ₂)	वार्षिक औसत * 24 घंटे **	80 माइक्रो ग्रा./मी ³ 120 माइक्रो ग्रा./मी ³	1. उन्नत पश्चिमी और गैडके विधि

कोयला क्षेत्र, (जिनके अंतर्गत बैकुण्ठपुर, विश्रामपुर भी हैं), सिंगरौली, इब-घाटी और कोई अन्य				2. पराबैंगनी प्रतिदीप्ति
	नाइट्रोजन आक्साइड (एन ओ ₂)	वार्षिक औसत * 24 घंटे**	80 माइक्रो./मी ³ 120 माइक्रो ग्रा./मी ³	1. जैकव और होवीजर उपांतरित (ना- आर्सेनिक) विधि 2. गैस प्रावस्था की रसायनिक संदीप्ति

496

पर्यावरण (संरक्षण) नियम, 1986

सारणी-III

प्रवर्ग	प्रदूषक	समय के हिसाब से औसत	परिवेशी वायु में संकेन्द्रण	माप की विधि
1	2	3	4	5
III ● झरिया ● रानीगंज ● बोकारो के कोयला क्षेत्रों में अवस्थित कोयला खानें	निलंबित कणिकीय पदार्थ (एस पी एम)	वार्षिक औसत * 24 घंटे **	500 माइक्रो ग्रा./मी ³ 700 माइक्रो ग्राम/मी ³	उच्च प्रबलता प्रतिचयन (औसत बहाव दर 1.1 मी ³ / मिनट से कम नहीं होगा)
	अन्तः प्रवसनीय कणिकीय पदार्थ (10 म्यू/मी से कम आकार के) (आर पी एम)	वार्षिक औसत * 24 घंटे **	250 माइक्रो ग्रा./मी ³ 300 माइक्रो ग्रा./मी ³	अन्तःश्वसनीय कणिकीय पदार्थ प्रतिचयन और विश्लेषण
	सल्फर डाईआक्साइड (एस ओ ₂)	वार्षिक औसत * 24 घंटे **	80 माइक्रो ग्रा./मी ³ 120 माइक्रो ग्रा./मी ³	1. उन्नत पश्चिमी और गैडके विधि 2. पराबैंगनी प्रतिदीप्ति

	नाइट्रोजन आक्साइड (एन ओ ₂)	वार्षिक औसत * 24 घंटे **	80 माइक्रो ग्रा/मी ³ 120 माइक्रो ग्रा./मी ³	1. जैकब और होवीजर उपांतरित (ना- आर्सेनिक) विधि 2. गैस प्रावस्था की रसायनिक संदीप्ति

नोट :-

- * खंड 2 में अधिकथित प्रतिचयन की आवृत्ति के लिए मार्गदर्शक सिद्धांतों का पालन करते हुए एक वर्ष में किए गए माप के लिए वार्षिक गणितीय माध्यम
- ** 24 घंटों के % मूल्य एक वर्ष में समय के 92% के आधार पर निकाला जाएगा। तथापि इसे समय के 8% तक बढ़ाया जा सकेगा किन्तु इसे दो लगातार दिनों तक नहीं बढ़ाया जाएगा।

497

पर्यावरण (संरक्षण) नियम, 1986

अप्राधिकृत संरचना मानीटरी के लिए निकटतम आवासीय या वाणिज्यिक स्थान के रूप में नहीं ली जाएगी।

उस दशा में जिसमें कोई आवासीय या वाणिज्यिक या औद्योगिक स्थान किसी धूल उत्पादक स्रोत से 580 मीटर के भीतर आता है, अनुसूची VII के अधीन अधिसूचित राष्ट्रीय परिवेशी वायु क्वालिटी मानक लागू होंगे।

2. प्रतिचयन की आवृत्ति

- खंड 1 में दिए गए धूल उत्पादक स्रोतों पर एक पखवाड़े में एक बार आवृत्ति पर वायु क्वालिटी मानीटरी की जाएगी।
- मासिक मानीटरी के परिणाम स्वरूप यदि यह पाया जाता है कि प्रदूषक का मूल्य तीन लगातार महीनों के लिए विनिर्दिष्ट मानकों के 50 प्रतिशत से कम है तब प्रति चयन आवृत्ति 3 महीने में दो दिनों के लिए शिफ्ट की जा सकेगी।

- यदि मूल्य विनिर्दिष्ट मानकों से अधिक हो गया है तो वायु क्वालिटी प्रति चयन एक सप्ताह में दो बार किया जाएगा। यदि चार लगातार सप्ताहों के परिणाम से यह संकेत मिलता है कि प्रदूषकों का संकेंद्रण विनिर्दिष्ट मानकों के भीतर है तब एक पक्ष की मानीटरी प्रत्यावर्तित की जा सकेगी।

3. बहिःस्राव मानक

सीवर या किसी धारा या भूमि में निकाले जा रहे बहिःस्राव के लिए मानक नीचे दिए जा रहे हैं

पी.एच.	-	5.5 से 9.0
रासायनिक आक्सीजन डिमांड (सीओडी)	-	250 मि.ग्रा./लि.
कुल निलंबित पिंड (टी.एस.एस.)	-	100 मि.ग्रा./लि.
		200 मि.ग्राम.लि. (सिंचाई के लिए भूमि)
तेल और ग्रीस (ओ. एंड जी.)	-	10 मि.ग्राम./लि.

(इन पैरामीटरों की मानीटरिंग आवृत्ति पखवाड़े में एक बार होगी)

वैकल्पिक पैरामीटर : अनुसूची VI में पर्यावरण प्रदूषकों के निकालने के लिए साधारण मानकों में उपदर्शित सभी अन्य पैरामीटर खंड 3 में विनिर्दिष्ट बहिःस्राव मानकों के अतिरिक्त होंगे। (मानीटरिंग आवृत्ति वैकल्पिक पैरामीटरों के लिए एक वर्ष में एक ही बार होगी)

4. शोर स्तर मानक

	6.00 ए.एम. – 10.00 पी.एम.	10.00 पी.एम. – 6.00 ए.एम.
शोर स्तर	लैक 75 डीबी(ए)	लैक 70 डीबी(ए)

(शोर स्तर के लिए मानीटरिंग आवृत्ति पखवाड़े में एक बार होगी)

खान सुरक्षा महानिदेशक (डी जी एम एम) द्वारा विनिर्दिष्ट शोर की व्यावसायिक परित्याग सीमा का कोयला खानों द्वारा पालन किया जाएगा।

FREQUENT FOREST FIRE

1724. PROF. SOUGATA RAY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is aware that approximately 38,100 hectares of tree cover has been lost due to forest fires between 2001 and 2023 in the country;
- (b) if so, the details of forest cover lost due to fire during the last five years, State-wise;
- (c) the details of the steps taken by the Government to avoid forest fire in future;
- (d) whether there is any role of encroachment in frequent forest fire; and
- (e) if so, the details of steps taken by the Government to control such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) and (b) The Ministry of Environment, Forest and Climate Change has not conducted any specific study to estimate the loss of tree cover due to forest fires between 2001 and 2023.
- (c) to (e) The Ministry has put in place a National Action Plan on Forest Fire-2018, which provides comprehensive measures to prevent forest fires and to improve the resilience of the forests against fire hazards. The State Governments/UT Administrations also prepare State Action Plans, in tandem with the National

Action Plan to undertake State/UT-specific measures towards forest fire prevention and management.

To prevent forest fires, the Ministry through the Forest Survey of India (FSI), Dehradun provides Pre-Fire Alerts (one-week advance), Large Forest Fire Alerts and Near Real Time Forest Fire Alerts to the registered subscribers and State Forest department officials to combat forest fires.

The Ministry in coordination with the National Disaster Management Authority (NDMA) and the National Disaster Response Force (NDRF) have trained three battalions of the NDRF, comprising a total of 150 personnel to tackle Large Forest Fires. These battalions are deployed as per the requirements to control forest fires.

The Ministry also supports the efforts of the States/ Uts in the prevention and control of forest fires by providing financial assistance under the Centrally Sponsored Forest Fire Prevention and Management Scheme as well as through CAMPA funds.

Most of the forest fires in the country are attributed to anthropogenic reasons, in addition to other natural causal factors. However, the risk of forest fire is accentuated by persistent hotter and drier weather and heat wave conditions.

The prevention of forest fire and encroachment is primarily the responsibility of the concerned State Government/UT Administration. To prevent the encroachment, appropriate legal provisions are there in the Indian Forest Act 1927, the Wildlife (Protection) Act, 1972 and the Local Forest Acts/Rules.

This Ministry issues advisories to State Governments/UT Administrations to remove encroachments on forest lands as per the provisions of the law and to ensure that further encroachments do not occur. Further, in order to prevent encroachments, various measures are taken by the State Forest Departments, which include survey and demarcation of forest areas, fixing of pillars along forest boundary and regular patrolling by the field staff. The State Forest Departments also use a range of modern technologies such as Geographical Information System, Remote sensing and Global Positioning System to check encroachments in the forest areas. The Joint Forest Management committees have also been established at village levels involving local communities for protection, conservation and management of forests.

GST COLLECTION AND GST REVENUE

1725. SHRI DEEPAK ADHIKARI (DEV):

SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **FINANCE** be pleased to state:

- (a) the details of GST collected during the last three years, State/year-wise;
- (b) the details of growth in Goods and Services Tax (GST) revenue collection since its implementation and the manner in which it has contributed to strengthening the country's fiscal health, year-wise;
- (c) the details of the States with highest growth in GST collection and the measures taken by the Government to support underperforming States;

- (d) the details of the key sectors contributing significantly to GST revenue and the way the Government is ensuring their sustained growth;
- (e) the details of the measures taken by the Government to curb tax evasion ensuring GST regime compliance and the steps taken to resolve technical issues faced by taxpayers on the GST portal to ensure seamless compliance; and
- (f) whether the Government have encountered challenges in achieving higher GST collection, if so, the details of the challenges being faced and the steps taken to address the challenges?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) The details of gross Goods and Services Tax (GST) collection on all supplies (Domestic + Imports) during the last three financial years are given in the enclosed **Statement- I.**

(b) The details of growth of GST collection since implementation is as per the table below:

	Gross Revenue (in Rs. Crores)	% Growth (y-o-y)
2017-18*	7,40,650	
2018-19	11,77,368	\$
2019-20	12,22,116	3.80%
2020-21	11,36,805	-7.00%
2021-22	14,83,291	30.50%
2022-23	18,07,680	21.90%
2023-24	20,18,249	11.60%

2024-25 (upto Feb 25)	20,12,720	\$

** 9 months only as GST implemented w.e.f. 1st July, 2017*

\$ Y-o-Y growth not comparable

GST, true to its motto of One Nation, One Tax has contributed to strengthening of the country's fiscal health. It has catalysed the formalization of the economy as reflected in the increase in taxpayer base and taxable revenue base. It has delivered several benefits to the businesses such as the removal of cascading taxes, streamlined credit flows, reduced logistical time and cost, and the creation of a unified national market.

(c) The details of the State-wise growth in GST collection in the 11 months upto February for the FY 2023-24 in comparison to FY 2024-25 are given in the enclosed **Statement-II**.

The Government has taken various measures for reforms in GST, as detailed in reply to part (e) below. In addition, the GST Council has reconstituted a Group of Ministers (GoM) of States to suggest suitable measures/Policy intervention for course correction for revenue augmentation particularly for the States suffering high revenue shortfall.

(d) Estimated sector-wise information on the available data was presented before the GST Council held in December 2024. In order to get more accurate analysis of sectoral revenue and for other GST data, the GST Council has re-constituted a Group of Ministers (GoM) of States which, inter-alia, would review the sector-wise analysis and identify and recommend sectors specific issues that need policy intervention or enforcement measures.

(e) As a measure to track down and take action against masterminds, there are sufficiently deterring legal provisions in the CGST Act which are as under:

- i. Punishment for tax evaded or the amount of ITC wrongly availed or 534norgani or the amount of refund wrongly taken;
- ii. Suspension / Cancellation of registration of taxpayers involved in fake ITC cases;
- iii. Blocking of ITC in electronic credit ledger;
- iv. Provisional attachment of property / bank accounts, etc. for the recovery of Government dues;

Moreover, regular action is taken to detect fake firms through data analytics and other intelligence by the Central and State authorities. Till now, 2 National Conference of Enforcement Chiefs of State and Central GST Formations have been held in respect of activities being undertaken by the enforcement formations and the importance of maintaining ease of doing business.

Further, the Government, on the recommendations of the GST Council, has taken several reforms in GST including measures to resolve technical issues faced by taxpayers on the GST portal to ensure seamless compliance. These measures have improved the GST compliance and increased the GST collection. These inter-alia include: -

- (i) Structural changes like calibration of GST rates for correcting inverted duty structure and pruning of exemptions;
- (ii) Measures for improving tax compliance such as mandating e-way bill, ITC matching, mandating e-invoice, deployment of artificial intelligence and machine-

based analytics, aadhaar authentication for registration, calibrated action on non-filers, stop filers, targeted assessment-based action on risky tax payer, integration of e-way bill with fast tag etc.

(iii) System based analytical tools and system generated red flag reports are being shared with Central as well as State Tax authorities to take action against tax evaders.

(iv) Moreover, to deal with technical issues, GSTN has taken the following measures: -

- a) Call Centre and IVR based system have been set up to resolve Taxpayers complaints.
- b) Where a large section of taxpayers are affected, GSTN after examination and investigation of the grievances, share the identified issue with the IT Grievance Redressal Committee along with suggested solution for redressal of the problem.
- c) Based on the decisions and directions of the IT Grievance Redressal committee, GSTN implement the decision to resolve the technical issue.
- d) Return filling period is also extended, wherever required.

(f) Yes, Sir. The Government have encountered various challenges in achieving higher GST collection. Some of the challenges were complexity and compliance burden; technology and infrastructure readiness; ITC verification; multiple registrations across States; etc. However, with time, the Government on the recommendations of GST Council has taken several reforms in GST. These

measures have improved the GST compliance and increased the GST collection, as detailed in part (e) above.

STATEMENT-I

State/UT-wise Financial Year-wise Gross GST Collection

(Rs in Crores)

(State Code)	State	FY 2022-23	FY 2023-24	FY 2024-25 (Till Feb' 25)
		Total	Total	Total
1	Jammu and Kashmir	5,246	6,704	6,580
2	Himachal Pradesh	8,778	9,956	9,523
3	Punjab	20,949	24,061	24,550
4	Chandigarh	2,365	2,771	2,675
5	Uttarakhand	16,845	19,231	18,928
6	Haryana	86,668	1,02,914	1,08,714
7	Delhi	55,843	66,445	70,863
8	Rajasthan	45,458	50,174	49,286
9	Uttar Pradesh	87,970	1,01,693	1,02,256
10	Bihar	16,548	18,021	17,609
11	Sikkim	3,156	3,707	3,714
12	Arunachal Pradesh	1,023	1,308	1,027
13	Nagaland	566	711	597
14	Manipur	615	670	642
15	Mizoram	419	500	466
16	Tripura	884	1,053	1,034
17	Meghalaya	2,076	2,260	1,924
18	Assam	13,710	15,602	15,707
19	West Bengal	58,060	62,613	61,065
20	Jharkhand	32,019	34,738	33,533
21	Odisha	49,442	54,748	55,119
22	Chhattisgarh	31,968	34,874	33,462
23	Madhya Pradesh	36,232	42,174	40,899

24	Gujarat	1,14,221	1,25,168	1,24,654
25	Daman and Diu	3	3	2
26	Dadra and Nagar Haveli	3,771	4,333	4,023
27	Maharashtra	2,70,346	3,20,117	3,28,321
29	Karnataka	1,22,822	1,45,266	1,46,066
30	Goa	5,520	6,475	6,466
31	Lakshadweep	21	45	18
32	Kerala	27,371	30,677	30,280
33	Tamil Nadu	1,04,377	1,21,329	1,19,320
34	Puducherry	2,373	2,636	2,614
35	Andaman and Nicobar Islands	373	428	431
36	Telangana	51,831	59,942	57,586
37	Andhra Pradesh	40,232	44,298	40,791
38	Ladakh	333	481	497
97	Other Territory	2,609	2,615	2,252
99	Center Jurisdiction	1,941	2,506	2,985
	GST Collection (Domestic)	13,24,985	15,23,248	15,26,476
	Imports	4,82,695	4,95,001	4,86,244
	Total GST Collection	18,07,680	20,18,249	20,12,720

STATEMENT-II

Growth of Gross GST revenue (domestic) collected from the States in 11 months of FY 2024-25

Rs in Crores

State Code	State/UT	2023-24 (till Feb, 2024)	2024-25 (till Feb, 2025)	Growth
27	Maharashtra	292429	328321	12%
29	Karnataka	132252	146066	10%
24	Gujarat	113776	124654	10%
33	Tamil Nadu	110312	119320	8%
6	Haryana	93369	108714	16%

9	Uttar Pradesh	92606	102256	10%
7	Delhi	60625	70863	17%
19	West Bengal	57140	61065	7%
36	Telangana	54543	57586	6%
21	Odisha	49639	55119	11%
8	Rajasthan	45376	49286	9%
23	Madhya Pradesh	38200	40899	7%
37	Andhra Pradesh	40216	40791	1%
20	Jharkhand	31495	33533	6%
22	Chhattisgarh	31731	33462	5%
32	Kerala	28079	30280	8%
3	Punjab	21971	24550	12%
5	Uttarakhand	17501	18928	8%
10	Bihar	16029	17609	10%
18	Assam	14058	15707	12%
2	Himachal Pradesh	9104	9523	5%
1	Jammu and Kashmir	6103	6580	8%
30	Goa	5910	6466	9%
26	Dadra and Nagar Haveli	3881	4023	4%
11	Sikkim	3404	3714	9%
99	Center Jurisdiction	2286	2983	30%
4	Chandigarh	2533	2675	6%
34	Puducherry	2415	2614	8%
97	Other Territory	2419	2252	-7%
17	Meghalaya	2047	1924	-6%
16	Tripura	933	1034	11%
12	Arunachal Pradesh	1140	1027	-10%
14	Manipur	601	642	7%
13	Nagaland	629	597	-5%
38	Ladakh	440	497	13%
15	Mizoram	450	466	4%

35	Andaman and Nicobar Islands	396	431	9%
31	Lakshadweep	43	18	-58%
25	Daman and Diu	2	2	-22%

राष्ट्रीय पुस्तकालय मिशन

1726. डॉ. राजीव भारद्वाज :

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार की राष्ट्रीय पुस्तकालय मिशन के अंतर्गत देश के प्रत्येक राज्य और संघ राज्य क्षेत्र में राज्य केन्द्रीय पुस्तकालय और जिला पुस्तकालय को वित्तीय सहायता प्रदान करने की योजना है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार का देश भर में पुस्तकालयों का डिजिटलीकरण करने का कोई प्रस्ताव है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और ऐसे कितने पुस्तकालयों का डिजिटलीकरण किए जाने की योजना है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (गजेन्द्र सिंह शेखावत):

(क) और (ख) जी, हां। राष्ट्रीय पुस्तकालय मिशन (एनएमएल) स्कीम के अंतर्गत वित्तीय सहायता प्रदान की जाती है। इस मिशन के अंतर्गत वित्तीय वर्ष 2014-15 से फरवरी 2025 तक 4822.16 लाख रुपये (केन्द्र + राज्य का हिस्सा) की राशि जारी की गई है जिसमें से केन्द्र सरकार के हिस्से की राशि 3860.25 लाख रुपये है।

(ग) और (घ) इस मंत्रालय के कार्यक्षेत्र के अधीन 7 पुस्तकालयों का डिजिटलीकरण कार्य निरन्तर प्रक्रिया है। भारतीय संस्कृति पोर्टल (<https://indianculture.gov.in/>) डिजिटलीकृत दस्तावेजों के संग्रह के रूप में पहले से ही मौजूद है। डिजिटलीकरण में पुस्तकालय प्रबंधन सेवाओं हेतु सॉफ्टवेयर का प्रयोग, पुस्तकें जारी/प्राप्त करने हेतु स्मार्ट कार्ड जारी करना, कॉपीराइट मुक्त पांडुलिपियों, दुर्लभ

पुस्तकों, दुर्लभ दस्तावेजों, पुराने जर्नलों, इतिहास के अभिलेख और अन्य सामग्रियों का डिजिटलीकरण शामिल है।

PERCENTAGE OF JAN DHAN YOJANA (PMJDY) ACCOUNTS

1727. SHRI PRADYUT BORDOLOI:

Will the Minister of **FINANCE** be pleased to state:

- (a) the total percentage of PM Jan Dhan Yojana (PMJDY) accounts which are Zero Balance Accounts for the whole country and State-wise for the North Eastern Region (NER);
- (b) the share of PMJDY accounts which have less than Rs. 10 deposited in them;
- (c) the share of PMJDY accounts that are inactive across the whole country and in the NER;
- (d) the average amount deposited in PMJDY accounts for the NER during the last five years and the national average over the same period, year-wise; and
- (e) whether parameters like frequency of transactions and engagement with financial products are considered while assessing the scheme's effectiveness and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

- (a) As on 19.02.2025, 8% of PMJDY accounts in the country have Zero balance.

The state-wise percentage of such accounts for the North Eastern Region (NER), as on 19.02.2025 is as under:

States (NER)	Percentage of Zero Balance Accounts
Arunachal Pradesh	8%
Assam	14%
Manipur	12%
Meghalaya	5%
Mizoram	15%
Nagaland	5%
Tripura	12%
Sikkim	12%

Source: Banks

(b) and (c) The data regarding the share of PMJDY accounts, which have less than Rs.10 deposited in them, is not centrally maintained. However, the percentage of inactive PMJDY accounts in the country, and States in NER, is 21.29% and 19.46% respectively.

(d) The data of average amount deposited in PMJDY accounts is not maintained. However, the data of Cumulative average balance in PMJDY accounts, including NER is at Annexure.

(e) The effectiveness of PMJDY in promoting financial inclusion is measured on various parameters like:

- i) Opening of accounts – Till, 26.02.2025, 54.97 Crore accounts have been opened in the whole country.
- ii) Percentage of operative accounts – As on 26.02.2025, 78.71% accounts are operative.

iii) Enrolment in Social Security Schemes – Willing and eligible PMJDY accountholders are encouraged and are given option to subscribe to Social Security Schemes viz; Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY), and Atal Pension Yojana (APY). As on 19.02.2025, out of total PMJDY account holders, 6.91 crore and 16.81 crore account holders have also enrolled in PMJJBY and PMSBY respectively. Beneficiaries of different Government schemes are being given benefits directly in their Bank accounts including PMJDY accounts.

<u>STATEMENT</u>						
Cumulative Average Balance in Pradhan Mantri Jan Dhan Accounts						
State/UT	As on 19.02.2025	March 2024	March 2023	March 2022	March 2021	March 2020
Arunachal Pradesh	5,069	5,789	5,622	5,168	5,033	3,770
Assam	2,634	2,697	2,727	2,334	2,371	2,378
Manipur	2,438	2,549	2,515	2,095	2,038	2,211
Meghalaya	5,327	6,032	5,974	5,558	5,813	3,736
Mizoram	4,468	4,572	4,568	4,622	4,307	3,633
Nagaland	3,027	3,392	3,133	2,669	2,757	2,259
Tripura	5,611	4,965	4,901	4,891	6,022	7,609
Sikkim	5,368	5,751	5,468	5,313	5,241	4,151
Country	4,542	4,476	4,087	3,694	3,449	3,090

Source: Banks

FDI IN INSURANCE SECTOR

1728. DR. KALANIDHI VEERASWAMY:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the decision of the Government to raise the Foreign Direct Investment (FDI) limit for the insurance sector from 74% to 100% has been announced and the manner in which this move will safeguard the interests of domestic consumers and ensure that foreign investors do not dominate the sector;
- (b) the manner in which the Government plan to ensure that the increase in FDI will not result in reduced market competition or put domestic insurance companies at a disadvantage, particularly smaller, Indian-owned players;
- (c) the measures put in place to prevent undue foreign influence on insurance policy formulation and the manner in which the Government ensure that country's interests remain at the forefront of the sector's development; and
- (d) the steps taken/being taken by the Government to ensure that the increased foreign investment do not lead to a rise in premiums or reduced accessibility of insurance products for the common people, particularly in rural and underserved areas?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (d) In the Budget 2025, announcement has been made to increase the FDI limit for the insurance sector from 74 to 100 per cent. This enhanced limit will be available to those companies which invest their entire premium in India. The Government aims to unlock the full potential of the Indian insurance sector, which is projected to grow at 7.1% annually over the next five years, outpacing global

and emerging market growth. Raising limit of FDI in insurance sector to 100% will help in attracting stable and sustainable investment and facilitate technology transfer and improve insurance penetration across India. Increased FDI will complement domestic initiatives and drive inclusive growth. This will increase the number of insurers in the country resulting in greater competition which in turn would lead to a more structured and balanced approach to premium pricing.

Insurance Regulatory and Development Authority of India (IRDAI) is the sector regulator established under IRDA Act, to protect the interests of holders of insurance policies, and to regulate, promote and ensure orderly growth of the insurance industry. The IRDAI issues regulatory directives for the insurance industry based on the evolving landscape, following an industry-wide consultation process. Regulatory oversight by the IRDAI will ensure that the sector operates in the best interest of the citizens.

BUILDING CESS COLLECTION

1729. SHRI V. K. SREEKANDAN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether it is a fact that the implementation of the new labour codes could lead to a fall in building cess collection, if so, the details thereof;
 - (b) whether it is also true that this will specifically affect the welfare activities of institutions like Kerala Building Construction Welfare Board, etc.;
- I whether this issue was discussed in the recently held State Labour Ministers and Secretaries meeting in Delhi; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d) The Building and Other Construction Workers' Welfare Cess Act, 1996, *inter alia*, provides for levy and collection of cess at such rate not exceeding two per cent but not less than one per cent of the cost of construction incurred by an employer, as the Central Government may notify. The provisions of Act, including levy of cess, have been subsumed in the Code on Social Security, 2020.

The utilization of cess fund as per the mandate of the Act was also discussed in the meeting of State Labour Ministers and Secretaries held in Delhi during 29th to 30th January, 2025.

STUDENTS PURSUING STUDY IN FOREIGN COUNTRIES

1730. SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of total number of students from India pursuing studies in foreign countries during the last three years, country-wise;
- (b) whether the Government is aware that huge number of Indian students are falling in trap for false promises of Agencies offering education abroad and part time job;
- (c) whether the Government proposes any Scheme for the welfare of students studying abroad in case of emergency; and

- (d) whether the Government has an exclusive portal or helpline in foreign countries to address the emergencies faced by the students abroad?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d) As per information provided by the Bureau of Immigration (BoI), the number of Indians who disclosed their purpose of visit as Study/Education while going abroad in the last three years is as under:

Year	2022	2023	2024
Number of Students	750365	892989	759064

Country-wise details of students going abroad for studies is given in the enclosed **Statement**.

Studies abroad are a matter of individual will and choice. Indian Community Welfare Fund (ICWF) has been set up by Government of India in all Indian Missions and Posts abroad to meet the contingency expenditure incurred by Indian Citizens including Indian students studying abroad. ICWF main objective is to provide on-site welfare on a means-tested basis.

Indian Missions /Posts abroad also encourage Indian students travelling abroad for higher studies to register with them as also on MADAD Portal so that their grievances and issues can be addressed in a time bound manner.

STATEMENT

DESTINATION-WISE (COUNTRY) STATISTICS OF INDIAN NATIONALS WHO DISCLOSED THEIR PURPOSE AS STUDY/EDUCATION WHILE GOING ABROAD FOR: 2022 TO 2024			
COUNTRY	2022	2023	2024
AFGHANISTAN	27	37	46
ALAND ISLANDS	3	11	6
ALBANIA	57	28	103
ALGERIA	2	2	1
AMERICAN SAMOA	1	8	4
ANDORRA	119	316	179
ANGOLA	9	14	9
ANGUILLA	1	0	0
ANTARTICA	0	2	1
ANTIGUA AND BARBADOS	75	70	53
ARGENTINA	39	37	29
ARMENIA	1952	1656	1323
ARUBA	9	11	9
AUSTRALIA	59044	78093	68572
AUSTRIA	466	597	719
AZERBAIJAN	265	461	241
BAHAMAS	119	189	158
BAHRAIN	122	116	116

BANGLADESH	17006	20368	29232
BARBADOS	64	56	34
BELARUS	695	562	697
BELGIUM	514	535	586
BELIZE	29	58	9
BENIN	1	1	4
BERMUDA	2	3	4
BHUTAN	9	10	13
BOLIVIA	0	2	3
BOSNIA	145	300	284
BOTSWANA	7	5	12
BOUVET ISLAND	0	0	0
BRAZIL	83	98	75
BRITISH INDIAN OCEAN TERRITORY	0	0	0
BRUNEI	26	43	52
BULGARIA	139	205	151
BURKINA FASO	4	4	0
BURUNDI	0	1	1
CAMBODIA	116	181	150
CAMEROON	144	202	86
CANADA	185955	233532	137608
CAPE VERDE ISLANDS	18	64	25

CAYMAN ISLANDS	3	0	2
CENTRAL AFRICAN REPUBLIC	0	1	0
CHAD	6	8	1
CHILE	52	86	51
CHINA	1967	7279	4978
CHRISTMAS ISLANDS	3	1	1
COCOS (KEELING) ISLANDS	1	0	0
COG(CONGO)	5	9	11
COLOMBIA	20	41	9
COMOROS	0	2	0
CONGO (DEMOCRATIC REPUBLIC OF)	2	1	3
COSTA RICA	9	5	5
CUBA	0	1	2
CYPRUS	726	1477	3162
CZECH	673	668	682
DENMARK	488	523	487
DJIBOUTI	1	2	2
DOMINICA	1	0	2
DOMINICAN REPUBLIC	1	3	1
EAST TIMOR (DEMOCRATIC REPUBLIC OF)	17	21	105
ECUADOR	7	3	6

EGYPT	424	580	558
EL SALVADOR	2	3	1
ERITREA	4	6	11
ESTONIA	54	58	56
ETHIOPIA	14	2	7
FALKLAND ISLANDS (MALVINES)	11	12	12
FAROE ISLANDS	0	2	0
FIJI	2	3	5
FINLAND	234	449	526
FRANCE	6406	7484	8536
FRANCE METROPOLITAN	2	1	3
FRENCH GUIANA	1	1	4
FRENCH POLYNESIA	2	2	0
GABON	16	12	16
GAMBIA	4	1	2
GEORGIA	5269	10470	9720
GERMANY	20684	23296	34702
GHANA	18	12	14
GIBRALTAR	7	5	5
GREECE	207	124	170
GREENLAND	0	1	0
GRENADA	17	15	12

GUADELOUPE	1	1	0
GUATEMALA	2	2	1
GUINEA	10	6	9
GUINEA BISSAU	1	0	0
GUYANA	145	182	113
HAITI	25	22	19
HEARD AND MCDONALD ISLANDS	4	7	3
HONDURAS	3	4	2
HONG KONG	708	607	614
HUNGARY	389	336	465
ICELAND	47	44	47
INDONESIA	170	259	268
IRAN	1063	1325	1977
IRAQ	79	89	91
IRELAND	6211	8011	10438
ISLE OF MAN	5	18	8
ISRAEL	1061	1288	862
ITALY	3507	3739	3965
IVORY COAST	2	6	4
JAMAICA	109	81	68
JAPAN	1423	1219	1508
JERSEY	9	3	1

JORDAN	37	36	20
KAZAKHSTAN	8895	10172	11638
KENYA	250	357	381
KIRIBATI	5	5	4
KOREA(DPR)	29	25	22
KOREA (REPUBLIC OF)	1005	942	1095
KUWAIT	124	150	166
KYRGHYZSTAN	14728	12374	11875
LAOS	5	6	10
LATVIA	750	1566	1669
LEBANON	6	6	10
LESOTHO	0	0	1
LIBERIA	1	4	3
LIBYA	0	5	0
LIECHTENSTEIN	1	1	5
LITHUANIA	324	286	335
LUXEMBOURG	46	57	101
MACAU	17	37	42
MACEDONIA	1	0	0
MADAGASCAR	1	6	3
MALAWI	27	32	41
MALAYSIA	2453	3437	4390

MALDIVES	174	157	155
MALI	3	9	3
MALTA	599	1868	1422
MARSHALL ISLANDS	0	2	1
MARTINIQUE	1	1	0
MAURITANIA	27	19	49
MAURITIUS	1503	1837	2146
MAYOTTE	0	1	1
MEXICO	49	48	51
MICRONESIA (FEDERATED STATES OF)	0	2	0
MOLDOVA	974	434	384
MONACO	5	4	6
MONGOLIA	4	3	2
MONTENEGRO	4	4	2
MOROCCO	5	14	79
MOZAMBIQUE	16	9	13
MYANMAR	22	19	21
NAMIBIA	100	188	152
NAURU	18	36	21
NEPAL	444	531	625
NETHERLANDS	1901	1938	1940
NETHERLANDS ANTILLES	15	12	4

NEUTRAL ZONE	0	14	6
NEW CALEDONIA	11	58	48
NEW ZEALAND	1605	6471	7297
NICARAGUA	0	3	4
NIGER	1	4	4
NIGERIA	25	24	24
NIUE ISLAND	0	0	0
NORFOLK ISLAND	3	3	3
NORTHERN MARIANA ISLANDS	2	1	0
NORWAY	195	159	180
OMAN	151	157	137
PAKISTAN	396	331	110
PALAU	0	0	0
PALESTINIAN	0	1	1
PANAMA	61	21	21
PAPUA NEW GUINEA	4	3	6
PARAGUAY	6	2	4
PERU	7	5	5
PHILLIPPINES	11261	6883	8101
PITCAIRN	3	0	2
POLAND	1443	1639	1394
PORTUGAL	163	236	223

PUERTO RICO	3	4	5
QATAR	275	232	249
REPUBLIC OF CHINA TAIWAN	465	707	962
REPUBLIC OF CROATIA	77	41	36
REPUBLIC OF SLOVENIA	53	157	176
RESIDENT OF KOSOVO (UNMIK)	0	2	1
REUNION ISLANDS	7	9	14
ROMANIA	78	97	90
RUSSIAN FEDERATION	19784	23503	31444
RWANDA	4	2	6
SAINT CHRISTOPHER AND NEVIS	42	31	25
SAINT HELENA	0	2	2
SAINT LUCIA	46	37	20
SAINT PIERRE AND MIQUELON	0	0	0
SAINT VINCENT AND THE GRENADINES	7	10	11
SAMOA	0	0	1
SAN MARINO	9	11	12
SAO TOME AND PRINCIP	1	0	0
SAUDI ARABIA	774	807	852
SENEGAL	7	5	11
SERBIA	132	213	307
SERBIA AND MONTENEGRO	0	2	1

SEYCHELLES	18	14	9
SIERRA LEONE	19	11	5
SINGAPORE	17085	12763	14547
SLOVAK REPUBLIC	93	155	171
SOLOMON ISLANDS	1	3	1
SOMALIA	0	1	1
SOUTH AFRICA	621	636	906
SOUTH GEORGIA AND SOUTH SANDWICH ISLANDS	0	1	0
SOUTH SUDAN	1	2	0
SPAIN	1384	1376	1468
SRI LANKA	179	454	517
SUDAN	5	9	8
SURINAME	0	0	5
SVALBARD AND JAN MAYEN ISLANDS	0	0	0
SWAZILAND	153	130	4
SWEDEN	639	611	630
SWITZERLAND	870	985	1279
SYRIA	2	2	5
TANZANIA	217	609	503
TAZIKISTAN	1112	997	1167
THAILAND	655	921	844

TOGO	7	7	6
TOKELAU	0	1	0
TONGA	0	0	0
TRINIDAD AND TOBAGO	4	16	6
TUNISIA	9	17	26
TURKEY	300	326	316
TURKMENISTAN	0	2	1
TURKS AND CAICOS ISL	0	0	1
TUVALU	2	2	1
UGANDA	546	662	669
UKRAINE	2199	326	252
UNITED ARAB EMIRATES	5892	6611	6017
UNITED KINGDOM	132709	136921	98890
UNITED STATES MINOR OUTLYING ISLANDS	0	190	148
UNITED STATES OF AMERICA	190512	234473	204058
URAGUAY	49	63	49
UZBEKISTAN	3430	6601	9915
VANUATU	57	99	87
VATICAN CITY – HOLY SEE	0	1	1
VENEZUELA	3	2	3
VIETNAM	155	551	811
VIRGIN ISLANDS (BRITISH)	1	0	1

VIRGIN ISLANDS (US)	0	2	2
WALLIS AND FUTUNA ISLANDS	5	3	6
YEMEN	24	36	36
ZAMBIA	133	70	78
ZIMBABWE	3	3	3
Total	750365	892989	759064

GENERATING 37 LAKH GREEN JOBS

1731. SHRIMATI ANITA SUBHADARSHINI:

SHRI DEVUSINH CHAUHAN:

SHRI MAHESH KASHYAP:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government has plan to achieve the target of generating 37 lakh green jobs in the country by the year 2030 and if so, the details thereof;
- (b) the details on the types of green jobs that are being targeted and the plans made by the Government to achieve this ambitious target;
- (c) whether the Pradhan Mantri Kaushal Vikas Yojana (PMKVY) 4.0 aligning its training modules with the growing demand for sustainable practices and green technologies; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b) Ministry of Skill Development and Entrepreneurship (MSDE) has not fixed any such target.

(c) and (d) Pradhan Mantri Kaushal Vikas Yojana 4.0 has focused on introducing courses relevant to emerging technology and Industry 4.0, such as AI, robotics, green hydrogen, environmental sustainability, mechatronics, IoT, 3D printing, drone technology, etc. Till date, National Council for Vocational Education and Training (NCVET) has approved around 540 futuristic job roles in various sector including green sector. Presently, there are 57 job roles, approved by NCVET, on sustainable practices and Green Tech.

पर्यटन स्थलों के माध्यम से रोजगार सृजन

1732. श्रीमती विजयलक्ष्मी देवी:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या केन्द्र सरकार ने पर्यटन स्थलों में रोजगार सृजन की संभावना पर ध्यान दिया है;
- (ख) यदि हां, तो सरकार द्वारा इस अवसर का विशेषकर बिहार राज्य में लोक सभा निर्वाचन क्षेत्रों में, उपयोग करने के लिए क्या पहल की गई है;
- (ग) क्या सरकार की नए पर्यटन स्थलों की पहचान करने और उन्हें विकसित करने की कोई योजना है;
- (घ) यदि हां, तो तत्संबंधी राज्य/जिलावार ब्यौरा क्या है; और
- (ङ) देश में घरेलू पर्यटन के विकास के लिए सरकार की कार्य-योजना का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) जी हां।

(ख) पर्यटन मंत्रालय “सेवा प्रदाताओं के लिए क्षमता निर्माण (सीबीएसपी)” की अपनी योजना के माध्यम से बिहार सहित देश भर में विभिन्न संस्थानों के माध्यम से रोजगारोन्मुखी अल्पकालिक कौशल कार्यक्रम आयोजित करता है।

इस पहल का मुख्य उद्देश्य देश की विस्तृत पर्यटन क्षमता का पूरा लाभ उठाने के लिए और स्थानीय लोगों को पेशेवर विशेषज्ञता प्रदान करने के लिए पर्यटन सेवा प्रदाताओं के हर स्तर पर जनशक्ति को प्रशिक्षित करना और उसे उन्नत करते रहना है।

(ग) से (ङ) पर्यटन मंत्रालय ने देश में पर्यटन स्थल और घरेलू पर्यटन के विकास के लिए निम्नलिखित कई पहल की हैं:

पर्यटन मंत्रालय ‘स्वदेश दर्शन’, राष्ट्रीय तीर्थस्थल पुनरुद्धार और आध्यात्मिक विरासत संवर्धन अभियान मिशन (प्रसाद) और ‘पर्यटन अवसंरचना विकास के लिए केंद्रीय अभिकरणों को सहायता’ योजनाओं के अंतर्गत देश के विभिन्न पर्यटन स्थलों पर पर्यटन संबंधी अवसंरचना और सुविधाओं के विकास के लिए राज्य सरकारों/संघ शासित क्षेत्र प्रशासनों/केंद्रीय अभिकरणों को वित्तीय सहायता प्रदान करता है।

पर्यटन मंत्रालय ने स्थायी पर्यटन स्थलों को विकसित करने के उद्देश्य से स्वदेश दर्शन योजना को स्वदेश दर्शन 2.0 (एसडी 2.0) के रूप में नया रूप प्रदान किया है और देश में 58 स्थलों की पहचान की है तथा 34 परियोजनाओं को मंजूरी दी है।

इसके अतिरिक्त, पर्यटन मंत्रालय ने एसडी 2.0 के अंतर्गत “चुनौती आधारित गंतव्य विकास (सीबीडीडी)” के रूप में एक उप-योजना निरूपित की है, जिसका उद्देश्य पर्यटकों के अनुभव को बढ़ाने के लिए गंतव्यों का समग्र विकास करना है।

इसके अलावा, भारत सरकार ने वित्तीय वर्ष 2024-25 में ‘पूँजी निवेश के लिए राज्यों को विशेष सहायता (एसएससीआई) – वैश्विक स्तर पर प्रतिष्ठित पर्यटन केंद्रों का विकास’ योजना के अंतर्गत 23

राज्यों में ₹3295.76 करोड़ की लागत से 40 परियोजनाओं को मंजूरी दी है, जिसका उद्देश्य देश में प्रतिष्ठित पर्यटन केंद्रों का व्यापक विकास करना, उन्हें वैश्विक स्तर पर ब्रांडिंग और विपणन करना है।

“स्वदेश दर्शन 2.0” योजनाओं के अंतर्गत विभिन्न राज्यों/केंद्र शासित क्षेत्र प्रशासनों में स्वीकृत परियोजनाओं और “सीबीडीडी” तथा एसएससीआई के अंतर्गत पहचान किए गए स्थलों का राज्यवार ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

स्वदेश दर्शन 2.0 योजना के तहत स्वीकृत परियोजनाओं का विवरण:

क्र. सं.	राज्य	गंतव्य	एक्सपीरियंस का नाम	स्वीकृत लागत (करोड़ रु.)
1	आंध्र प्रदेश	अरक्कू-लम्बासिंगी	अरक्कू में बोर्ला केव एक्सपीरियंस	29.87
2	अरुणाचल प्रदेश	नाचो	अनलॉक नाचो अभियान	14.02
3	अरुणाचल प्रदेश	मेचुका	मेचुका सांस्कृतिक हाट	18.48
4	अरुणाचल प्रदेश	मेचुका	मेचुका एडवेंचर पार्क	12.75
5	असम	कोकराझार	कोकराझार वेटलैंड एक्सपीरियंस	26.67
6	असम	जोरहाट	रीइमेंजिंग सिन्नामारा टी एस्टेट	23.91
7	गोवा	पोरवोरिम	पोरवोरिम क्रीक एक्सपीरियंस	23.56
8	गोवा	कोलवा	कोलवा बीच एक्सपीरियंस	15.65
9	कर्नाटक	हम्पी	‘ट्रैवलर नूक्स’ की स्थापना	25.64
10	कर्नाटक	मैसूर	टोंगा राइड हेरिटेज एक्सपीरियंस जोन	2.72
11	कर्नाटक	मैसूर	ईकोलोजिकल एक्सपीरियंस जोन	18.47
12	केरल	कुमारकोम	कुमारकोम पक्षी अभयारण्य एक्सपीरियंस	13.92
13	लद्दाख	लेह	जूले लेह जैव विविधता पार्क	24.89
14	लद्दाख	कारगिल	एक्सप्लोरिंग एलओसी और हुंडरमन विलेज एक्सपीरियंस	12.01
15	मध्य प्रदेश	ग्वालियर	फूलबाग एक्सपीरियंस जोन	16.73
16	मध्य प्रदेश	चित्रकूट	चित्रकूट में आध्यात्मिक एक्सपीरियंस	27.21

17	महाराष्ट्र	पुणे	शिवसृष्टि ऐतिहासिक थीम पार्क — फेज3	76.22
18	मेघालय	सोहरा	वॉटफॉल ट्रेल्स एक्सपीरियंस	27.84
19	मेघालय	सोहरा	मेघालयन एज केव एक्सपीरियंस	32.45
20	नागालैंड	चुमुकेदिमा	चुमुकेदिमा व्यू पॉइंट पर इको - पर्यटन एक्सपीरियंस	7.87
21	नागालैंड	चुमुकेदिमा	मिडवे रिट्रीट में जनजातीय सांस्कृतिक एक्सपीरियंस	21.56
22	पुडुचेरी	कराईकल	कराईकल बीच और वाटरफ्रंट एक्सपीरियंस	20.29
23	पंजाब	कपूरथला	कांजिली वेटलैंड में इको पर्यटन एक्सपीरियंस	20.06
24	पंजाब	अमृतसर	अटारी में सीमा पर्यटन एक्सपीरियंस	25.90
25	राजस्थान	बूंदी	केशोरायपाटन में स्प्रिचुअल एक्सपीरियंस	17.37
26	सिक्किम	ग्यालशिंग	युकसोम क्लस्टर में इको वेलनेस- एक्सपीरियंस	15.40
27	सिक्किम	गंगटोक	गंगटोक सांस्कृतिक गांव	22.59
28	तमिलनाडु	मामल्लपुरम	शोर मंदिर में इमर्सिव एक्सपीरियंस	30.02
29	तेलंगाना	भोंगीर	भोंगीर किला एक्सपीरियेंशियल जोन	56.81
30	तेलंगाना	अनंतगिरि	अनंतगिरि वन में इको पर्यटन जोन	38.00
31	उत्तर प्रदेश	प्रयागराज	आजाद पार्क और देखो प्रयागराज ट्रेल एक्सपीरियंस	13.02
32	उत्तर प्रदेश	नैमिषारण्य	वैदिकवेलनेस एक्सपीरियंस -	15.94
33	उत्तराखंड	पिथौरागढ़	गुंजी में ग्रामीण पर्यटन क्लस्टर एक्सपीरियंस	32.20
34	उत्तराखंड	चंपावत	टी गार्डन एक्सपीरियंस	11.21
कुल राशि				791.25

सीबीडीडी योजना के तहत चिह्नित किए गए गंतव्यों का विवरण:

क्र.सं.	राज्य	गंतव्य	श्रेणी
1.	आंध्र प्रदेश	नागार्जुन सागर	संस्कृति एवं विरासत
2.	आंध्र प्रदेश	अहोबिलम मंदिर	आध्यात्मिक पर्यटन
3.	अरुणाचल प्रदेश	किबिथो	वाइब्रेंट विलेज प्रोग्राम
4.	अरुणाचल प्रदेश	बिचोम बांध स्थल	इकोपर्यटन और अमृतधरोहर स्थल
5.	असम	शिवसागर	इकोपर्यटन और अमृतधरोहर स्थल
6.	बिहार	भागलपुर	संस्कृति एवं विरासत
7.	बिहार	सारण जिला (सोनपुर मेला)	संस्कृति एवं विरासत
8.	छत्तीसगढ़	मयाली बगीचा	इकोपर्यटन और अमृतधरोहर स्थल
9.	गोवा	मायेम गांव	इकोपर्यटन और अमृतधरोहर स्थल
10.	गुजरात	पोरबंदर	आध्यात्मिक पर्यटन
11.	गुजरात	थोल गांव	इकोपर्यटन और अमृतधरोहर स्थल
12.	गुजरात	वडनगर	संस्कृति एवं विरासत
13.	हिमाचल प्रदेश	काजा	संस्कृति एवं विरासत
14.	हिमाचल प्रदेश	रक्छम, छितकुल	वाइब्रेंट विलेज प्रोग्राम
15.	झारखंड	रामरेखाधाम	आध्यात्मिक पर्यटन
16.	केरल	वर्कला	संस्कृति एवं विरासत
17.	केरल	थालास्सेरी	आध्यात्मिक पर्यटन
18.	कर्नाटक	बीदर	संस्कृति एवं विरासत
19.	कर्नाटक	उडुपी	इकोपर्यटन और अमृतधरोहर स्थल
20.	लद्दाख	मुश्कोह गांव	इकोपर्यटन और अमृतधरोहर स्थल
21.	लक्षद्वीप	लक्षद्वीप	इकोपर्यटन और अमृतधरोहर स्थल
22.	मध्य प्रदेश	मांडू	संस्कृति एवं विरासत
23.	मध्य प्रदेश	ओरछा	आध्यात्मिक पर्यटन
24.	महाराष्ट्र	अहमदनगर	संस्कृति एवं विरासत
25.	मणिपुर	लैंगथबलकोनुग	संस्कृति एवं विरासत
26.	मेघालय	नर्तियांग गांव	आध्यात्मिक पर्यटन
27.	मेघालय	मावफलांग गांव	संस्कृति एवं विरासत
28.	नागालैंड	दोयांग जलाशय	इकोपर्यटन और अमृतधरोहर स्थल
29.	नागालैंड	इमपुर गांव	आध्यात्मिक पर्यटन
30.	पुडुचेरी	व्हाइट टाउन	संस्कृति एवं विरासत

31.	पंजाब	फिरोजपुर (हुसैनीवाला बॉर्डर)	संस्कृति एवं विरासत
32.	पंजाब	रूपनगर (आनंदपुर साहिब)	आध्यात्मिक पर्यटन
33.	सिक्किम	गनथांग गांव	वाइब्रेंट विलेज प्रोग्राम
34.	सिक्किम	कबी	आध्यात्मिक पर्यटन
35.	तमिलनाडु	रामेश्वरम द्वीप	आध्यात्मिक पर्यटन
36.	तमिलनाडु	तंजावुर	संस्कृति एवं विरासत
37.	तेलंगाना	नलगोडा	संस्कृति एवं विरासत
38.	तेलंगाना	कामारेड्डी	इकोपर्यटन और अमृतधरोहर स्थल
39.	उत्तर प्रदेश	महोबा	संस्कृति एवं विरासत
40.	उत्तराखंड	माना गांव	वाइब्रेंट विलेज प्रोग्राम
41.	उत्तराखंड	जादुंग	वाइब्रेंट विलेज प्रोग्राम
42.	उत्तराखंड	कैचीधाम	आध्यात्मिक पर्यटन

एसएससीआई योजना के तहत स्वीकृत परियोजनाओं का विवरण:

क्र.सं.	राज्य	परियोजना का नाम	स्वीकृत लागत (करोड़ रु.)
1.	आंध्र प्रदेश	अखंड गोदावरी – (हैवलॉक ब्रिज और पुष्कर घाट), राजमहेंद्रवरम	77.91
2.	आंध्र प्रदेश	अखंड गोदावरी- (हवेलोक ब्रिज और पुष्कर घाट) राजा महेंद्रवरम में,	94.44
3.	अरुणाचल प्रदेश	सियांग एडवेंचर और इको-रिट्रीट, पासीघाट	46.48
4.	असम	असम राज्य चिड़ियाघर सह वनस्पति उद्यान, गुवाहाटी	97.12
5.	असम	शिवसागर में रंग घर का सौंदर्यीकरण	94.76
6.	बिहार	मत्स्यगंधा झील का विकास, सहरसा	97.61
7.	बिहार	करमचट इको पर्यटन और एडवेंचर हब	49.51
8.	छत्तीसगढ़	रायपुर में चित्रोत्पला फिल्म सिटी का विकास	95.79
9.	छत्तीसगढ़	रायपुर में जनजातीय और सांस्कृतिक सम्मेलन केंद्र का विकास	51.87
10.	गोवा	पोंडा में छत्रपति शिवाजी महाराज संग्रहालय	97.46
11.	गोवा	पोरवोरिम में टाउनस्क्वेयर	90.74
12.	गुजरात	केरली (मोकरसागर), पोर्बंदर में इको-पर्यटन गंतव्य	99.50

13.	गुजरात	टेंटेड सिटी और कन्वेंशन सेंटर, धोर्डी	51.56
14.	झारखंड	तिलैया, कोडरमा का इको-पर्यटन विकास	34.87
15.	कर्नाटक	रोएरिच और देविका रानी एस्टेट टाटागुनि, बेंगलुरु में इको पर्यटन और सांस्कृतिक केंद्र	99.17
16.	कर्नाटक	सवादत्ती यल्लम्मागुड्डा का विकास, बेलगावी	100.00
17.	केरल	अष्टमुडी जैव विविधता और इको मनोरंजन केंद्र, कोल्लम	59.71
18.	केरल	सरगालया: मालाबार के सांस्कृतिक क्रूसिबल का ग्लोबल गेटवे	95.34
19.	मध्य प्रदेश	ओरछा एक मध्यकालीन वैभव	99.92
20.	मध्य प्रदेश	भोपाल में एमआईसीई के लिए अंतर्राष्ट्रीय कन्वेंशन सेंटर	99.38
21.	महाराष्ट्र	आईएनएस-गुलदार अंतर्जालीय संग्रहालय, कृत्रिम चट्टान और पनडुब्बी पर्यटन, सिंधुदुर्ग	46.91
22.	महाराष्ट्र	नासिक में "राम-काल पथ" का विकास	99.14
23.	मणिपुर	लोकटक लेक एक्सपीरियंस	89.48
24.	मेघालय	मावखानू, शिलांग में एमआईसीई अवसंरचना	99.27
25.	मेघालय	उमियम झील का पुनर्विकास, शिलांग	99.27
26.	ओडिशा	हीराकुंड का विकास	99.90
27.	ओडिशा	सतकोसिया का विकास	99.99
28.	पंजाब	एसबीएस नगर में खटकर कला में शहीद-ए-आजम, सरदार भगत सिंह को श्रद्धांजलि के रूप में हेरिटेज स्ट्रीट का विकास	53.45
29.	राजस्थान	आमेर-नाहरगढ़ एवं आसपास के क्षेत्र का विकास, जयपुर	49.31
30.	राजस्थान	जल महल, जयपुर का विकास	96.61
31.	सिक्किम	स्काईवॉक, भालेडुंगा, यांगांग, नामची	97.37
32.	सिक्किम	बॉर्डर एक्सपीरियंस, नाथुला	68.19
33.	तमिलनाडु	मामल्लापुरम में नंदवनम हेरिटेज पार्क का विकास	99.67
34.	तमिलनाडु	देवला, में फूलों का बगीचा	70.23
35.	तेलंगाना	रामप्पा क्षेत्र स्थायी पर्यटन परिपथ	73.74
36.	तेलंगाना	सोमसिल्ला निरोगता और आध्यात्मिक रिट्रीट, नल्लामाला	68.10

37.	त्रिपुरा	गोमती के बंडुआर में शक्ति पीठ पार्क	97.70
38.	उत्तर प्रदेश	आगरा जिले में बटेश्वर का विकास	74.05
39.	उत्तर प्रदेश	श्रावस्ती में एकीकृत बौद्ध पर्यटन विकास	80.24
40.	उत्तराखंड	प्रतिष्ठित शहर ऋषिकेश: राफिटिंग बेस स्टेशन	100.00
कुल			3295.76

STATUS OF CONSTRUCTION CESS

1733. SHRI SHYAMKUMAR DAULAT BARVE:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether it is a fact that the State Governments have raised thousands of crores for welfare of urban labourers through construction cess paid by home buyers, but only a fraction of that amount has been spent for the benefits of daily wage earners;
- (b) whether BOCWWB has collected Rs. 1,17,507.22 crore cess for the welfare of BOC workers till December 2024 and if so, the details thereof, State-wise;
- (c) whether BOCWWB has spent Rs. 70,744 crores out of the aforesaid collected cess and if so, the details thereof and the reasons for the unspent amount so far; and
- (d) whether it is true that the total accumulated building cess in the last 19 years in Maharashtra is Rs. 19,489.25 crores, if so, the details thereof, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d) The Building and Other Construction Workers' Welfare Cess Act, 1996 [BOCW Act, 1996] provides for levy and collection of cess at such rate not exceeding two per cent but not less than one per cent of the cost of construction incurred by an employer, as the Central Government may notify. At present cess is levied at the rate of 1% of the cost of construction.

The cess is collected and utilized by the respective State BOCW Welfare Boards. The updated data on the same is also maintained by the respective Boards.

The cess is collected by the State Governments/Union Territory Administrations and utilized for the welfare of the building and other construction workers by the State Building and Other Construction Workers Welfare Boards. The Boards are empowered to incur expenditure from the cess fund.

REVIEW OF ADMISSION PROCEDURE IN KVs

1734. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government proposes to review the existing rules with regard to admission process in Kendriya Vidyalayas (KVs) in the country;
- (b) if so, the details thereof along with aims and objectives thereto;
- (c) the time by which the said review is likely to be 567norganiz; and
- (d) the steps taken/being taken by the Government to provide quality education in KVs at nominal fee?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c) The primary objective of Kendriya Vidyalaya Sangathan (KVS) is to provide continuous, unhindered education to the wards of transferable and non-transferable Central Government employees including defence forces and para-military personnel. Admissions are granted on the basis of priority of parent's employment. At present, there is no proposal to review the existing rules with regard to admission process in Kendriya Vidyalayas (KVs) in the country.

(c) KVs are fully funded by Government of India for its establishment and functioning and as a group are one of best category with respect to educational standards and learning outcome, affiliated to CBSE. As per information received from KVS, Vidyalaya Vikas Nidhi (VVN), Computer Fund and Tuition Fees are being charged from the non-exempted categories of students, as per their fee norms, at a very nominal rate. These funds / fees are a part of fee structure of KVS and are utilized for student welfare activities as well as upkeep of Vidyalaya and academic transactions etc. Further, uniform curriculum prescribed by National Council of Educational Research and Training, appointing competent teachers and their regular capacity building, mandated two rounds of supervision, promoting innovation and experimentation in teaching, taking lead in implementation of policies and programmes of the Government, use of technology in teaching, and conducting various competitions and programmes for holistic development of children, are being undertaken to impart quality education in KVs across the country. Most of KVs have also been onboarded as PM SHRI Schools.

सरकारी विद्यालयों में अवसंरचना संबंधी सुविधाओं की कमी

1735. श्री सतपाल ब्रह्मचारी:

श्री नलिन सोरेन:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने हरियाणा और झारखंड के सरकारी विद्यालयों में पेयजल सुविधाओं और शौचालय सुविधाओं की उपलब्धता का आकलन करने के लिए कोई सर्वेक्षण किया है और यदि हां, तो तत्संबंधी जिलावार, विशेषकर हरियाणा में सोनीपत और झारखंड में दुमका लोक सभा निर्वाचन क्षेत्रों का ब्यौरा क्या है;
- (ख) इन निर्वाचन क्षेत्रों में कितने प्रतिशत सरकारी विद्यालयों में कम्प्यूटर संबंधी अवसंरचना और प्रचालनरत इंटरनेट कनेक्शन उपलब्ध हैं;
- (ग) क्या सरकार ने इन लोक सभा निर्वाचन क्षेत्रों में विशेषकर प्राथमिक और उच्च प्राथमिक विद्यालयों के उन सरकारी विद्यालयों की संख्या का आकलन किया है जहां बैठने के प्रयोजनार्थ झूले की बेंच और खेल के मैदान आदि नहीं हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) हरियाणा और झारखंड के सरकारी स्कूलों में पर्याप्त डिजिटल अवसंरचना की कमी के क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

- (क) शिक्षा मंत्रालय के स्कूल शिक्षा एवं साक्षरता विभाग (डीओएसईएल) ने सभी राज्यों और संघ राज्य क्षेत्रों द्वारा उपलब्ध कराए गए स्कूल शिक्षा के संकेतकों पर डाटा रिकॉर्ड करने हेतु शिक्षा के लिए एकीकृत जिला सूचना प्रणाली प्लस (यूडाइज़+) विकसित की है। यूडाइज़+ के अनुसार, हरियाणा और झारखंड में वर्ष 2023-24 में पेयजल, लड़कियों के लिए शौचालय और लड़कों के लिए शौचालय की सुविधा वाले सरकारी स्कूलों का जिला-वार प्रतिशत का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख) यूडाइज़+ 2023-24 के अनुसार, कंप्यूटर और कार्यशील इंटरनेट कनेक्शन वाले सरकारी स्कूलों का प्रतिशत नीचे दिया गया है:

सुविधा	राज्य/जिला			
	सोनीपत	हरियाणा	दुमका	झारखण्ड
कंप्यूटर	99.4	98.2	76.1	76.6
कार्यशील इंटरनेट कनेक्शन	70.1	52.5	51.0	50.2

(ग) यूडाइज़+ 2023-24 के अनुसार, फर्नीचर और खेल के मैदान वाले प्राथमिक और उच्च प्राथमिक सरकारी स्कूलों का प्रतिशत नीचे दिया गया है:

शिक्षा का स्तर	सुविधा	राज्य/जिला			
		सोनीपत	हरियाणा	दुमका	झारखण्ड
प्राथमिक विद्यालय	फर्नीचर	95.0	89.9	98.0	96.6
	खेल का मैदान	83.3	85.8	81.2	68.5
उच्च प्राथमिक विद्यालय	फर्नीचर	90.9	85.6	99.3	98.1
	खेल का मैदान	85.7	88.5	79.8	68.8

(घ) शिक्षा संविधान की समवर्ती सूची में है और अधिकांश स्कूल संबंधित राज्य सरकार और संघ राज्य क्षेत्र सरकार के प्रशासनिक नियंत्रण में हैं। स्कूल शिक्षा और साक्षरता विभाग 2018-19 से स्कूल शिक्षा हेतु एक एकीकृत योजना-समग्र शिक्षा को लागू कर रहा है। समग्र शिक्षा स्कूल शिक्षा क्षेत्र के लिए एक व्यापक कार्यक्रम है जो प्री-स्कूल से लेकर कक्षा 12 तक फैला हुआ है तथा इसका उद्देश्य स्कूल शिक्षा के सभी स्तरों पर समावेशी और समान गुणवत्ता वाली शिक्षा सुनिश्चित करना है। समग्र शिक्षा को सभी

राज्यों और संघ राज्य क्षेत्रों के साथ साझेदारी में लागू किया जाता है तथा हरियाणा और झारखंड सहित सभी राज्यों और संघ राज्य क्षेत्रों को वित्तीय सहायता प्रदान की जाती है। समग्र शिक्षा के अन्य घटकों की तरह, आईसीटी और डिजिटल पहलों के लिए निधियां राज्यों/संघ राज्य क्षेत्रों को वार्षिक कार्य योजना और बजट (एडब्ल्यूपीएंडबी) में उनके द्वारा प्रस्तुत प्रस्ताव के आधार पर जारी की जाती है। इंटरनेट कनेक्टिविटी के लिए, भारत सरकार के स्कूल शिक्षा और साक्षरता विभाग द्वारा सभी राज्यों और संघ राज्य क्षेत्रों को बीएसएनएल के साथ समझौता ज्ञापन/अनुबंध करने और उन सभी सरकारी स्कूलों जिनके पास कंप्यूटिंग डिवाइस हैं, को एफटीटीएच इंटरनेट कनेक्शन प्रदान करने के लिए एक परामर्शिका जारी की गई है।

समग्र शिक्षा के आईसीटी और डिजिटल पहल घटक में कक्षा VI से XII तक के सरकारी और सहायता प्राप्त स्कूल शामिल हैं। इस घटक के तहत, स्कूलों में आईसीटी लैब और स्मार्ट क्लासरूम स्थापित करने के लिए वित्तीय सहायता प्रदान की जाती है। इसकी शुरुआत से लेकर अब तक सरकारी और सरकारी सहायता प्राप्त स्कूलों में 1,42,745 आईसीटी लैब और 1,30,536 स्मार्ट क्लासरूम स्वीकृत किए जा चुके हैं।

विवरण

हरियाणा में पेयजल, लड़कियों के लिए शौचालय और लड़कों के लिए शौचालय की सुविधा वाले सरकारी स्कूलों का जिला-वार प्रतिशत

राज्य/जिला	पेयजल	लड़कियों के लिए शौचालय	लड़कों के लिए शौचालय
हरियाणा	100	99	99.4
अम्बाला	99.9	99.5	99.1
भिवानी	100	98.6	99.7
चरखी दादरी	100	100	100

फरीदाबाद	100	100	100
फतेहाबाद	100	98.2	99
गुरुग्राम	100	99.1	99.1
हिसार	100	96.5	98.8
झज्जर	100	100	99.6
जींद	100	98.6	98.4
कैथल	100	99.6	100
करनाल	99.9	99.6	99.6
कुरुक्षेत्र	100	99.7	99.9
महेंद्रगढ़	100	99.4	99.9
नूह	100	96.7	97.5
पलवल	100	97.8	99.1
पंचकुला	100	100	100
पानीपत	100	99.5	99.5
रेवाड़ी	100	99.7	99.8
रोहतक	100	100	100
सिरसा	99.9	98.2	98.8
सोनीपत	100	100	100
यमुनानगर	100	100	100

झारखंड में पेयजल, लड़कियों के लिए शौचालय और लड़कों के लिए शौचालय की सुविधा वाले सरकारी स्कूलों का जिला-वार प्रतिशत

राज्य/जिला	पेयजल	लड़कों के लिए शौचालय	लड़कियों के लिए शौचालय
झारखंड	98.4	99.3	98.6
बोकारो	98.7	99.7	99.2
चतरा	99.1	99.2	98.5
देवघर	98.5	98.6	98.5
धनबाद	99.4	99.5	99.1
दुमका	97.9	99.4	97.6
गढ़वा	100	99.9	99.4
गिरिडीह	99.8	99.8	99.6
गोड्डा	93.8	99.7	99.1
गुमला	96.7	98.9	98.1
हजारीबाग	99	99.5	99
जामताड़ा	100	99.8	97.2
खूंटी	98.6	98.7	98.3
कोडरमा	99.7	99.7	99.1
लातेहार	98.1	99.3	99.1
लोहरदगा	100	100	99.8
पाकुड़	99	99.6	99.7
पलामू	99.1	99.1	98.9
पश्चिमी सिंहभूम	97.3	98.1	96.1
पूर्वी सिंहभूम	99.8	99.7	99.4
रामगढ़	100	99.8	99.5
रांची	99.6	99.4	99.1
साहिबगंज	89	97.6	95.8
सरायकेला-खरसावां	100	99.6	97.2
सिमडेगा	98.4	99.7	99.2

FUNDS UNDER BOCW CESS ACT**1736. DR. MOHAMMAD JAWED:**

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the total amount of funds collected by the Government under the Building and Other Construction Workers' Welfare (BOCW) Cess Act, 1996, in the last five years, State-wise, including Bihar;
- (b) the percentage of these funds utilized for the welfare of construction workers by the Government particularly in Bihar and Seemanchal region, during the last five years;
- (c) the steps taken by the Government to ensure effective utilization of these funds for the welfare of construction workers, including accident relief, disability benefits and skill development programs;
- (d) whether the Government has any plan to improve awareness among workers about the schemes available under the BOCW Fund; and
- (e) if so, the details thereof and the timeline for implementation?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e) The cess is collected and utilized by the respective State BOCW Welfare Boards. The updated data on the same is also maintained by the respective Boards.

The State Building and Other Construction Workers' Welfare Boards are constituted under the Building and Other Construction Workers' (Regulation of Employment and Condition of Service) Act, 1996 by the concerned State

Governments to function under the provisions of the Act. The Boards are empowered to meet expenses on its objects and for purposes as 575norganize by this Act. Ministry of Labour and Employment has also framed a 'Model Welfare Scheme', 2018 for Building and Other Construction Workers and Action Plan for strengthening implementation machinery for the Boards including the awareness programme. An Addendum to Model Welfare Scheme has also been issued in this regard.

Directions under the Act have been issued from time to time to State/UT BOCW Welfare Boards, *inter-alia*, for implementation of the provisions of the Act, optimum utilization of the cess funds. A Monitoring Committee has been constituted to monitor the implementation of directions issued under the said Act, including utilization of cess fund for welfare scheme framed by the States/Uts.

STUBBLE BURNING IN PUNJAB

1737. SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the number of stubble burning incidents reported in the State of Punjab in 2024;
- (b) the total amount of environmental penalties collected from farmers for stubble burning;
- (c) the effectiveness of the increased penalties for stubble burning;

- (d) the alternatives provided to farmers for stubble management; and
- (e) the impact of stubble burning on air quality in Punjab and neighbouring States?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (e) The number of Stubble burning incidents reported in the State of Punjab is 10,909 during Paddy Stubble season in 2024 i.e from 15th September, 2024 to 30th November, 2024.

Total amount of environmental compensation (EC) collected from farmers for Stubble burning during Paddy Stubble season in 2024 in the State of Punjab is Rs 1,48,03,000 /- (Rupees One crore forty Eight Lakh Three Thousand).

The Commission for Air Quality Management (CAQM) developed a framework for effective prevention and control of Stubble Burning by considering the needs of the farmers. This includes measures like in-situ crop residue management, ex-situ utilization of paddy straw, strict monitoring and enforcement, and extensive awareness campaigns, all aimed at reducing the practice of burning agricultural residue after harvest.

The plans / schemes to promote sustainable agriculture practices and to reduce generation of paddy straw include crop diversification, promoting Basmati variety as this is conveniently used as cattle fodder, promoting low straw and early maturing paddy varieties – to enhance time window between harvest and sowing of wheat crop and promoting direct seeding of rice method against transplant to shorten the overall crop cycle etc.

Farmers are provided with alternative measures like in-situ crop residue management, ex-situ utilization of paddy straw in various applications. The in-situ crop residue management envisages in-situ mulching / incorporation of the paddy residue in the field itself through efficient and affordable 577norganize means / crop residue management machinery.

The Government of India has taken several initiatives to address the issue of paddy straw burning in Northern India and to provide the famers with alternatives for stubble management:

- Ministry of Agriculture & Farmers Welfare (MoA&FW) has implemented a Central Sector Scheme on Crop Residue Management (CRM) w.e.f. 2018-19. Under this scheme, financial assistance of 50% is provided to the farmers for purchase of crop residue management machinery and financial assistance of 80% is provided to Rural Entrepreneurs (Rural youth & Farmer as an entrepreneur), Cooperative Societies of farmers, Registered Farmers Societies, Farmers Producer Organisations (FPOs) and Panchayats for establishment of Custom Hiring Centres (CHCs) of crop residue management machines. Financial support of 65 % up to a maximum of Rs. 1.50 Crore is also provided to paddy supply chain projects on the capital cost of machinery and equipment like higher HP Tractors, Cuffers, Tedder, Medium to large Balers, Rakers, Loaders, Grabbers & Telehandlers.
- During the period from 2018-19 to 2024-25 (as on 28.02.2025), Rs. 3698.45 crores have been released by MoA&FW (Punjab – Rs. 1756.45 crores, Haryana – Rs. 1081.71 crores, Uttar Pradesh – Rs. 763.67 crores, NCT of

Delhi – Rs. 6.05 Crores, ICAR- Rs. 83.35 crores & others Rs. 7.22 Crores).

The states have distributed more than 3.00 lakhs machines to the individual farmers and to more than 40000 CHCs in these 4 States, which also include more than 4500 Balers & Rakes which are used for collection of straw in the form of bales for further ex-situ utilization.

- Large scale workshops have also been convened at Ludhiana (Punjab) & Kamal (Haryana) by ICAR-Krishi Vigyan Kendras (KVKs) on effective management of paddy straw through Crop Residue Management scheme.
- Central Pollution Control Board (CPCB) has framed Guidelines for grant of one-time financial support under Environment Protection Charge funds for establishment of pelletisation and Torrefaction plants to promote 578norganized of paddy straw. A total of 15 applications for establishment of pelletization and Torrefaction plants under the above mentioned CPCB Guidelines have been sanctioned so far. Pellet production capacity of 15 sanctioned plants is 2.07 lakh tonne/annum. These plants are expected to utilize 2.70 lakh tonne of paddy straw per annum.
- The CAQM has issued directives & advisories to various stakeholders including the 11 Thermal Power Plants (TPPs) located within 300 km of Delhi, State Governments of Punjab, Haryana and Uttar Pradesh on “Ex-Situ Stubble Management” and to establish an ecosystem and robust supply chain mechanism to boost ex-situ 578norganized of straw for tackling the problem of stubble burning.

- Ministry of Petroleum and Natural Gas (MoPNG) has launched a scheme to provide financial assistance to Compressed Bio-gas producers for procurement of biomass aggregation equipment for ex-situ management of paddy straw.
- MNRE is supporting setting up of Biomass Briquette/Pellet manufacturing plants and to support Biomass (non-bagasse) based cogeneration projects in Industries in the country, by providing Central Financial Assistance (CFA).
- MNRE is also providing CFA for setting up of Waste to Energy plants for generation of Biogas, Bio-CNG/enriched Biogas/Compressed Biogas, Power/ generation of producer or syngas, from urban, industrial, agricultural wastes and municipal solid waste.
- Under the Pradhan Mantri JI-VAN Yojana, a 2G Ethanol Project has been set up by Indian Oil Corporation Limited at Panipat, Haryana, which is expected to utilize 2 lakh metric tonnes of paddy straw per annum. Another 2G Ethanol Project is being set up by HPCL at Bathinda (Punjab).

In addition to above, the Government of Haryana is providing incentives to the farmers which include an incentive of Rs. 1000/- per acre for management of crop residue by making bales, additional top up of Rs. 500/MT in addition to above in the clusters identified by Indian Oil Corporation Limited for 2G Ethanol plant at Panipat, declaring common determined Rate of Paddy Straw of Rs 2500/ MT, transportation charges of Rs. 500 per acre limited to maximum of Rs. 15000 to Gaushalas for consumption of paddy straw bales, one time grant of Rs. 7000 per

acre under Mera Pani Meri Virasat (MPMV) initiative for diversification of paddy to other crops, incentive of Rs. 4000 per acre for Direct Seeding of Rice (DSR).

The Government of Punjab is also providing a financial incentive of Rs. 1500 per acre to farmers who adopt the Direct Seeded Rice (DSR) technique, aiming to bring a total of 7 lakh acres under DSR cultivation. The Government of Punjab has offered the incentives of SGST reimbursement on the cost of the boiler (based on paddy straw) to be installed in industries such as Sugar Mills, Paper Mills and boilers of steam generation capacity more than 25 TPH under the PBIP Investment promotion policy of the State of Punjab. Further incentives under agriculture infra fund for industrial units 580norganiz paddy straw is also offered.

With persistent efforts made continually from year to year, significant reduction has been recorded in the number of open paddy residue burning incidences as tabulated under:

Paddy Residue Burning events during September 15 – November 30				
Name of State	2021	2022	2023	2024
Punjab	71304	49922	36663	10909
Haryana	6987	3661	2303	1406

Daily Mean contribution from Stubble Burning to PM_{2.5} mass concentration in Delhi is provided by Decision Support System of Indian Institute of Technology and Management (IITM), Pune, Ministry of Earth Sciences. Contribution of stubble burning to PM_{2.5} in Delhi for the past 05 years is given below:

Contribution (earlier SAFAR, now IITM)	2024	2023	2022	2021	2020
Average Contribution	(d) % (Oct 08- Dec 7)	11% (Oct 22- 10 Dec)	9% (Oct 12- 01 Dec)	13% (Oct 10- 23 Nov)	13% (Oct 10- 03 Dec)
Maximum Contribution	35%	35%	34%	48%	42%

It has been reported that an average contribution of stubble burning towards PM_{2.5} in Delhi is 10.6 % with a maximum contribution of 35% during the period of 8th October – 7th December 2024.

AMASR Act

1738. SHRI ADITYA YADAV:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government is cognizant that the Ancient Monuments and Archaeological Sites and Remains Act 1958 (AMASR) (amended in 2010) has neither a precise definition nor a process for identifying a monument for preservation; and
- (b) if so, the details of the remedial steps that are proposed to be taken by the Government to address this major issue?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) and (b) Section 2 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, deals with the definitions of different terms described in the Act. Further, regular inspections of protected monument are carried out for identification of monument for preservation which is a continuous process, accordingly annual conservation plans are made within available resources.

QUALITY OF PRIMARY EDUCATION IN UP

1739. SHRI RAJEEV RAI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of the schemes being run by the Government to improve quality of education at primary level along with the augmentation of infrastructure in primary schools in the State of Uttar Pradesh;
- (b) the details of funds allocated, released and utilized for each scheme during the year 2023-24 and the current year scheme-wise and State-wise; and
- (c) the percentage of primary schools provided with the internet infrastructure/facility in the country till date, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) **Samagra Shiksha**- The Department of School Education and Literacy is implementing an integrated centrally sponsored scheme for School education- Samagra Shiksha. The scheme treats school education holistically, without

segmentation from pre-primary to class XII and is in accordance with Sustainable Development Goal for Education (SDG-4). The scheme provides support for the implementation of the RTE Act.

The Scheme is aligned with the recommendations of the National Education Policy (NEP) 2020 and aims to ensure that all children have access to quality education with an equitable and inclusive classroom environment which should take care of their diverse background, multilingual needs, different academic abilities and make them active participants in the learning process.

Under Samagra Shiksha, financial assistance is provided to States and Uts for providing various facilities to the children for implementing the Right of Children to Free and Compulsory Education (RTE) Act, 2009 as also for implementation of various provisions of Samagra Shiksha Scheme which include free uniform to eligible children at elementary level, free textbooks at elementary level, development of primers/textbooks for tribal language, teaching learning materials.

Also, under the Scheme financial assistance is provided to the States and Uts for Universalization of School Education including opening/strengthening of new schools upto senior secondary level, construction of school buildings & additional classrooms, development/strengthening of school infrastructure in northern border areas under Vibrant Village Programme, reimbursement under RTE Act, various qualitative components, strengthening of teacher education and strengthening of DIETs/BRCs/CRCs, provision of ICT and digital interventions.

Samagra Shiksha Scheme supports creation of infrastructure and basic facilities for students in Government Schools. In this regard, Annual Work Plan and

Budget (AWP&B) is prepared by the States and Uts based on their requirements and priorities and guidelines issued by the Ministry of Education at the beginning of every year. These plans are then appraised/approved by PAB in consultation with the States and Uts as per the programmatic and financial norms of the Scheme and availability of budgetary resources.

PM POSHAN – The Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Scheme is one of the foremost rights based Centrally Sponsored Schemes. Under the Scheme, one hot cooked meal is served to students studying in Bal Vatika and Classes I-VIII in Government and Government aided Schools on all school working days. The PM POSHAN Scheme aims to improve the nutritional status of children, to encourage poor children belonging to disadvantaged sections to attend school more regularly and help them concentrate on classroom activities and also to provide nutritional support to children of elementary stage in drought affected areas during summer vacation and during disaster times.

PM SHRI – PM SHRI schools are set up by strengthening the existing schools from amongst schools managed by Central government/State/UT Government/local bodies. These schools are to showcase all the initiatives of National Education Policy 2020 and emerge as exemplar schools over a period of time, and also offer leadership to other schools in the neighbourhood. PM SHRI scheme has a provision to equip PM SHRI schools with science labs, ICT-enabled smart classrooms, library, furniture and playground. Further, digital learning tools like smart boards supports modern, technology-driven education. Efforts like the

introduction of LED lighting, composting facilities, and medicinal gardens create eco-friendly “green schools.”

The PM SHRI scheme aims to enhance educational quality, infrastructure, and student outcomes in PM SHRI schools. Regular teacher capacity-building programs, including training of Principals, teachers, and special educators, are to be conducted to enhance pedagogical skills. Competency-based assessments and the introduction of holistic report cards ensure a well-rounded evaluation of students. To enhance infrastructure, PM SHRI Scheme has a provision to equip PM SHRI Schools with science labs, ICT-enabled smart classrooms, library, furniture and playground. Further, Atal Tinkering Labs, and digital learning tools like smart boards supports modern, technology-driven education. Efforts like the introduction of LED lighting, composting facilities, and medicinal gardens create eco-friendly “green schools”.

(b) The details of funds allocated, released and utilized for each scheme during the year 2023-24 and the current year scheme-wise and State-wise are given in the enclosed **Statement- I**.

(c) Under Samagra Shiksha, the percentage of primary schools covered under internet facility, State-wise, is given in the enclosed **Statement-II**.

STATEMENT-I

The State-wise details of funds allocated, released and utilized for Samagra Shiksha Scheme for FY 2023-24 and FY 2024-25 are as follows:

Sl. No.	Name of the State	2023-24			2024-25		

		Proposed Central Releases as per PAB	Central Release upto 31.3.2024 as per PFMS	Expenditure including State share as per PFMS	Proposed Central Releases as per PAB	Central Release as on 5.3.2025 as per PFMS	Expenditure including State share as per PFMS as on 05.03.2025
(₹ in lakhs)							
1	A & N Islands	8689.60	5527.59	3205.53	8484.17	3931.31	4193.68
2	Andhra Pradesh	175852.87	128940.79	265099.90	172741.31	49615.23	136685.97
3	Arunachal Pradesh	57658.75	47503.50	80559.25	57658.74	27481.60	52345.50
4	Assam	257810.22	181047.53	231395.71	257810.22	141584.26	199993.66
5	Bihar	499123.47	424173.10	563593.37	499123.47	298535.35	457148.58
6	Chandigarh	13213.99	11636.46	4952.41	13720.64	11858.37	9784.46
7	Chhattisgarh	115785.13	77659.06	146607.40	121112.26	47964.14	87170.53
8	Dadra & N. Haveli Daman & Diu	9537.23	4130.25	1792.84	9802.68	3905.46	3946.58
9	Delhi	36892.00	14608.83	34695.30	41104.35	15739.16	20407.36
10	Goa	2426.75	1875.43	5061.75	2426.79	1523.82	3789.80
11	Gujarat	131673.49	113253.16	211023.35	159843.72	84764.45	127082.27
12	Haryana	101074.32	57880.25	93238.02	107632.86	26751.36	72324.71
13	Himachal Pradesh	67218.82	48596.96	81863.34	75850.32	33673.31	41918.54
14	Jammu & Kashmir	172160.13	86543.89	110656.30	172160.13	41156.89	87232.25
15	Jharkhand	117386.04	110493.28	218092.48	117386.04	77385.06	171264.74
16	Karnataka	92274.51	82808.79	157895.46	92274.51	44119.81	70352.89
17	Kerala	32883.07	14165.74	43114.55	42091.42	0.00	20387.45
18	Ladakh	18248.71	5222.63	2308.69	18570.84	13999.80	7426.06
19	Lakshadweep	575.47	100.05	60.42	741.78	306.10	209.61
20	Madhya Pradesh	384207.16	298151.13	470342.61	384207.15	278367.12	427460.29
21	Maharashtra	131743.28	100119.10	237276.54	132189.99	76911.77	171489.70
22	Manipur	48304.51	25721.89	45116.18	48304.51	21182.89	30182.30
23	Meghalaya	39882.72	39418.22	66092.91	39882.71	26311.88	53332.42
24	Mizoram	34428.64	27414.06	33846.24	29418.87	21651.76	34438.55

25	Nagaland	31427.55	23125.34	30261.64	28439.24	10440.35	21039.56
26	Odisha	189520.26	123660.69	285910.35	189520.26	114818.73	225523.05
27	Puducherry	1974.29	1247.38	2643.84	1974.29	752.46	1957.14
28	Punjab	70878.25	33111.65	89647.34	70878.25	48952.82	87600.79
29	Rajasthan	356025.26	320289.45	506121.57	356025.27	136462.33	335710.33
30	Sikkim	15973.43	13260.50	11326.54	15337.00	5094.74	8796.22
31	Tamil Nadu	209076.76	187615.54	287638.01	215159.61	0.00	92717.80
32	Telangana	114834.56	92012.79	175403.52	114834.55	65484.28	115119.05
33	Tripura	41494.43	34132.90	37163.53	41494.45	31120.86	37979.46
34	Uttar Pradesh	657874.63	427645.15	842877.61	697126.18	448740.44	645619.08
35	Uttarakhand	68630.37	44056.91	70752.51	87712.68	34400.40	51852.95
36	West Bengal	174579.85	31129.40	194126.52	174579.86	0.00	155568.40
	Total	4481340.50	3238279.38	5641763.54	4597621.12	2244988.31	4070051.73

The State-wise details of funds allocated, released and utilized for PM SHRI Scheme for FY 2023-24 and FY 2024-25 are as follows:

(₹ in lakhs)

S. No.	States/Uts	FY 2023-24				FY 2024-25			
		Total Approved fund	Central share approved	Central share released to State	Fund utilized (Central share + State share)	Total Approved fund	Central share approved	Central share released to State	Fund utilized (Central share + State share)
1.	A&N Islands	625.30	625.30	156.32	58.60	5.27	5.27	283.09	202.55
2.	Andhra Pradesh	35485.80	21291.48	10645.72	8142.44	701.65	420.99	17676.64	20642.16
3.	Arunachal Pradesh	1873.06	1685.75	421.43	472.15	49.55	44.59	2160.43	1818.49
4.	Assam	12746.60	11471.94	5735.97	3779.22	296.28	266.65	8416.43	9475.45
5.	Bihar	NA	NA	NA	NA	NA	NA	NA	NA
6.	Chandigarh	72.95	72.95	63.83	49.40	1.77	1.77	80.52	79.11
7.	Chhattisgarh	6579.68	3947.81	1973.91	2037.19	180.7	108.42	3735.18	2245.02
8.	DND-DNH	259.81	259.81	64.96	39.11	1.5	1.5	50.71	55.83
9.	Goa	618.94	371.36	324.94	320.72	15.24	9.144	307.78	469.01
10.	Gujarat	10979.03	6587.42	3293.71	2417.16	145.84	87.5	3614.89	6757.13
11.	Himachal Pradesh	0*	0*	0*	0*	150.39	135.35	6767.55	3379.43
12.	Haryana	8526.76	5116.06	2558.02	2371.01	199.01	119.4	2736.06	5771.47

13.	Jammu And Kashmir	11643.76	10479.38	5239.70	2862.79	246.73	222.05	9971.96	6820.68
14.	Jharkhand	0*	0*	0*	0*	258.72	155.23	3880.8	0.00
15.	Karnataka	5029.50	3017.70	2640.48	2126.49	248.42	149.05	3139.87	3538.00
16.	Ladakh	808.54	808.54	404.27	316.99	23.86	23.86	524.89	494.37
17.	Lakshadweep	436.15	436.15	109.04	12.03	4.12	4.12	0	87.87
18.	Madhya Pradesh	21999.37	13199.62	4453.06	3527.23	329.09	197.45	10314.06	15964.11
19.	Maharashtra	21135.18	12681.11	6340.55	6005.76	504.63	302.77	7099.85	11549.52
20.	Manipur	3919.12	3527.21	1763.60	1858.77	81.79	73.611	2045.67	2098.88
21.	Meghalaya	955.13	859.62	429.81	217.31	30.94	27.84	1244.18	879.34
22.	Mizoram	911.51	820.36	410.18	216.94	11.27	10.14	234.75	151.40
23.	Nagaland	434.17	390.75	97.70	78.99	23.38	21.04	0	29.76
24.	Odisha	0*	0*	0*	0*	435.03	261.02	6525.46	4005.38
25.	Puducherry	391.77	235.06	205.67	192.37	10.61	6.36	199.66	411.56
26.	Punjab	0*	0*	0*	0*	209.46	125.67	6283.85	6537.41
27.	Rajasthan	16394.95	9836.97	2459.24	2634.01	366.76	220.05	5937.03	8308.70
28.	Sikkim	2261.68	2035.51	1017.76	1082.67	28.08	25.27	1510.51	758.62
29.	Telangana	39869.33	23921.60	5980.41	2242.99	447.64	268.58	14797.4	18025.75
30.	Tripura	2623.77	2361.39	1180.69	733.75	46.2	41.58	1920.64	2555.78
31.	Uttarakhand	7291.42	6562.28	5741.97	3140.43	124.19	111.77	3185.12	4705.78
32.	Uttar Pradesh	40498.43	24299.06	12149.53	11057.82	513.36	308.01	14619.35	18854.39
Total		254371.71	166902.19	75862.47	57994.34	5691.48	3756.06	139264.33	156672.95

*States had not onboarded the scheme

The State-wise details of funds allocated, released and utilized for PM POSHAN Scheme are as follows:

(₹ in lakhs)

S. no.	States/Uts	PAB Approval	Released	Utilization	PAB Approval	Released as on 05.03.2025
		2023-24			2024-25	
1.	Andhra Pradesh	33137.14	25342.88	29901.66	31199.44	16022.44
2.	Arunachal Pradesh	2952.84	2573.12	2790.04	2748.33	1939.97
3.	Assam	72772.90	59594.79	60594.58	88230.65	45812.90
4.	Bihar	135565.68	92323.54	130154.87	139757.83	48428.18
5.	Chhattisgarh	34161.24	24313.65	29132.34	35421.26	21315.62
6.	Goa	1875.27	1832.31	1875.27	1878.92	1955.94
7.	Gujarat	51988.80	37785.29	48182.94	51707.06	23187.70

8.	Haryana	18911.17	16089.74	15546.31	17471.35	7508.56
9.	Himachal Pradesh	10873.62	9435.53	9525.17	10103.60	6587.01
10.	Jammu & Kashmir	14735.90	13680.88	13091.14	15323.89	7588.30
11.	Jharkhand	39799.50	34202.20	35003.68	37052.50	25543.78
12.	Karnataka	57261.41	55973.07	54702.00	60513.47	28366.13
13.	Kerala	30321.03	24901.32	24702.67	28153.17	9694.54
14.	Madhya Pradesh	63826.57	63404.21	55869.12	59788.58	58277.06
15.	Maharashtra	109955.50	79372.10	66317.52	132919.97	42744.56
16.	Manipur	3026.08	2459.64	3175.07	5233.19	849.81
17.	Meghalaya	10456.04	10186.01	10048.24	10082.63	9656.35
18.	Mizoram	2513.03	2407.96	2388.21	2396.40	1413.26
19.	Nagaland	2365.92	2250.44	2280.47	2175.06	1018.91
20.	Orissa	56874.05	51937.63	50745.83	52816.85	22124.62
21.	Punjab	22672.50	19988.62	18398.75	22465.71	11103.21
22.	Rajasthan	80006.45	31727.94	80535.00	59312.79	28186.72
23.	Sikkim	950.22	801.45	829.41	814.13	572.17
24.	Tamil Nadu	47904.29	39852.49	44619.85	44303.06	32422.39
25.	Telangana	20376.25	14550.92	12896.25	16746.80	7388.04
26.	Tripura	6541.91	4434.26	5834.36	5850.01	3075.64
27.	Uttarakhand	13075.21	11482.42	10873.07	13533.06	7133.97
28.	Uttar Pradesh	164625.06	100659.56	118721.00	137615.33	86127.59
29.	West Bengal	126707.81	-	-	112715.65	-
30.	A&N Islands	460.26	505.97	380.12	473.12	347.62
31.	Chandigarh	1299.27	639.40	589.52	1201.05	1196.21
32.	D&N Haveli	1065.10	807.92	1044.48	1147.93	858.57
33.	Daman & Diu					
34.	Delhi	12142.65	8370.83	11703.99	14452.82	8998.96
35.	Lakshadweep	125.88	95.39	121.45	138.02	204.49
36.	Ladakh	433.43	504.21	501.32	2090.45	170.30
37.	Puducherry	588.25	634.04	490.75	545.15	402.62
	Total	1252348.23	1798688.18	953566.45	1218379.23	568224.14

STATEMENT-II

The percentage of primary schools covered under internet facility, State-wise, is as follows:

State/UT/India	% Of Primary Schools with Internet Available
India	43.5

Andaman & Nicobar Islands	26.3
Andhra Pradesh	91.8
Arunachal Pradesh	17.1
Assam	43.4
Bihar	9
Chandigarh	92.9
Chhattisgarh	58.7
Dnh & Dd	99.4
Delhi	100
Goa	80.9
Gujarat	94.7
Haryana	45
Himachal Pradesh	33.7
Jammu & Kashmir	40.8
Jharkhand	48.1
Karnataka	32.3
Kerala	87.6
Ladakh	44.9
Lakshadweep	100
Madhya Pradesh	31.9
Maharashtra	57.9
Manipur	16
Meghalaya	19.4
Mizoram	15.7
Nagaland	47.1
Odisha	78.5
Puducherry	100
Punjab	51.1
Rajasthan	53.4
Sikkim	34.9
Tamilnadu	99.1
Telangana	15.9
Tripura	24.1
Uttar Pradesh	30.8
Uttarakhand	63.9
West Bengal	6.4

Source-UDISE+ 2023-24

VEHICULAR EMISSIONS

1740. SHRI LAVU SRI KRISHNA DEVARAYALU:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the share of vehicular emissions in contributing to PM 2.5 levels in major cities;
- (b) the steps taken to update the National Ambient Air Quality Standards, 2009 to align with the latest health and climate findings;
- (c) whether the Government has developed a roadmap to curb vehicular emissions in urban areas, if so, the details thereof; and
- (d) the total expenditure incurred by the Government in tackling air pollution during the last three years and the results achieved?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d) As per various Source Apportionment studies conducted in cities covered under National Clean Air Programme (NCAP), the contribution of transport sector to PM_{2.5} ranges from 6-49% in summer and 18-37% in winter. The city wise percentage source contribution to PM_{2.5} Concentration from transport sector is given in the enclosed **Statement**.

This Ministry had notified the National Ambient Air Quality Standards (NAAQS) in 2009 for 12 parameters, namely, PM₁₀, PM_{2.5}, SO₂, NO₂, CO, NH₃, Ozone, Lead, Benzene, Benzo-a Pyrene, Arsenic and Nickel with an adequate margin of safety to protect public health. Review of National Ambient Air Quality Standards has been initiated and study has been awarded to Indian Institute of technology (IIT) Kanpur.

To address vehicular emissions, the Government has taken several proactive measures such as introduction of BS-VI fuel norms for vehicles from 1st April 2018 in NCT of Delhi and from 1st April 2020 for the rest of the country,

introduction of vehicle scrapping policy and promotion of Electric Vehicles and charging infrastructure through various Central Schemes. A total of 1,130 E-buses have been deployed across 13 cities and 163 E-charging stations have been set up in 16 cities through convergence under Smart City Mission.

Further, under PM-eBus Sewa scheme of MoHUA, an allocation of ₹13,778 crore out of the total ₹57,613 crore scheme outlay has been provided for enhancing urban transport through deployment of electric buses and charging stations. A total of 76 NCAP cities are eligible for 6,889 electric buses under PM-eBus Sewa Scheme. So far, 3,989 buses and 61 depots have been sanctioned in 46 NCAP cities.

Ministry of Road, Transport & Highways (MoRTH) has directed the State Govt./UT administrations to establish 64 Registered Vehicle Scrapping Facilities (RVSF) and 130 Automated Testing Stations (ATS) in NCAP cities. As of now, 22 RVSFs are operational, with 11 sanctioned, and 18 ATS are functional, with 42 more sanctioned.

This Ministry notified the Environment Protection (End-of-Life Vehicles) Rules, 2025 on 06.01.2025 for environmentally sound management of end-of-life vehicles.

Government has launched NCAP in 2019 as a national level strategy to reduce air pollution levels across the country. Central Pollution Control Board (CPCB) has identified 130 million plus and non-attainment cities (cities exceeding NAAQS, consecutively for five years). City Specific Clean Air Action Plans have

been prepared and rolled out for implementation in these 130 non-attainment/million plus cities to improve the air quality.

These city specific clean air action plans target city specific air polluting sources like Soil & Road Dust, Vehicles, Domestic Fuel, MSW Burning, Construction Material and Industries with short-term priority action as well as those to be implemented in a medium to longer time frame along with the responsible agencies.

To curb vehicular emissions, the following actions have been included in annual action planning as per NCAP and are being implemented by Urban Local Bodies (ULBs)/ City Implementation Committees:

- Number of Pollution Under Control (PUC) Centres
- Number of registered vehicles with PUC certificates
- Linking of PUC centres with remote server and elimination of manual intervention in PUC testing.
- Vehicle labelling or sticker programme
- Use of off-peak passenger travel time to move freight and restrict entry of heavy vehicles into cities during the day
- Check overloading of trucks
- Clean Fuel & Fuel Quality
- Development of Multi-layer parking
- Assess and introduce a city bus system of appropriate fleet size of small buses and desirable bus type.

- Introduction of new electric buses (with proper infrastructure facilities such as charging stations) and CNG buses for public transport which will reduce plying of private vehicles on road and help to curb tail-pipe emissions.
- CNG infrastructure for auto gas supply in the city and transition of public transport vehicles to CNG mode
- Steps for promoting battery operated vehicles like E-rickshaw/E-cart
- Charging infrastructure for E-vehicles
- Synchronize traffic movements/Introduce intelligent traffic system (ITS) for lane-driving
- Prepare plan for improvement of infrastructure for decongestion of road
- Phase out old vehicles and vehicle scrappage policy
- Prepare and implement zonal plans to develop an NMT network

Under NCAP, an amount of Rs. 11,541.88 crore has been released till date to 130 cities for implementing the City Action Plans for taking measures to improve air quality. Out of 130 non-attainment and million plus cities, during FY 2023-24, decrease in PM10 concentration has been observed in 95 cities as compared to levels during FY 2017-18, wherein decrease in PM10 concentration has been observed above 40% in 22 cities, >20-40% in 30 cities, >10-20 % in 21 cities and 1-10 % in 22 cities. Also, out of 130 cities, there are 16 cities (Gulbarga, Nalgonda, Damtal, Ongole, Chittur, Nellore, Kurnool, Dera Baba Nanak, Naya Nangal, Silchar, Parwanoo, Sunder Nagar, Sivasagar, Kadapa, Trichy, Tuticorin) that are meeting NAAQS of annual average PM10 concentration i.e. 60 µg/m³.

STATEMENT**Percentage Source Contribution to PM2.5 Concentration from
transport sector**

S. No.	City	Season	% PM2.5 contribution
1	Surat	Summer	6
		Winter	23
2	Mumbai	Summer	16
3	Pune	Winter	18
4	Ghaziabad	Summer	22
5	Agra	Summer	14
		Winter	23
6	Delhi	Summer	20
		Winter	30
7	Bengaluru	Summer	49
		Monsoon	44
		Winter	37
8	Aurangabad	Summer	16
9	Amravati	Summer	25
10	Nashik	Winter	28
11	Navi-Mumbai	Winter	19
12	Kanpur	Summer	7
		Winter	30

विदेशी पूंजी निवेश**1741. श्री कौशलेन्द्र कुमार:**

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों के दौरान पूरे देश में विदेशी पूंजी निवेश का वर्ष-वार ब्यौरा क्या है;

(ख) क्या विगत तीन वर्षों के दौरान रूस द्वारा देश में वर्ष-वार और अधिक विदेशी पूंजी निवेश किया जा रहा है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) सरकार द्वारा पूरे देश में विदेशी पूंजी निवेश के लिए अनुकूल वातावरण बनाने के संबंध में क्या कदम उठाए गए हैं/उठाए जा रहे हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) विगत तीन वर्षों और चालू वर्ष के दौरान देश में सूचित किया गया कुल प्रत्यक्ष विदेशी निवेश (एफडीआई) अंतर्वाह, जिसमें इक्विटी अंतर्वाह, अनिगमित निकायों की इक्विटी पूंजी, पुनर्निवेशित आय और अन्य पूंजी शामिल है, निम्नानुसार है:

भारत में कुल एफडीआई अंतर्वाह (मिलियन अमेरिकी डॉलर में)			
वित्त वर्ष 2021-22	वित्त वर्ष 2022-23	वित्त वर्ष 2023-24	वित्त वर्ष 2024-25 (अप्रैल-दिसंबर)
84,835	71,355	71,279	62,483

विगत तीन वर्षों और चालू वर्ष के दौरान देश में विदेशी पोर्टफोलियो निवेश (एफपीआई) का निवल अंतर्वाह निम्नानुसार है:

भारत में एफपीआई निवल अंतर्वाह (मिलियन अमेरिकी डॉलर में)			
वित्त वर्ष 2021-22	वित्त वर्ष 2022-23	वित्त वर्ष 2023-24	वित्त वर्ष 2024-25 (05 मार्च 2025 तक)
-16,017	-5,510	41,043	-1,683

(ख) और (ग) विगत तीन वर्षों के दौरान रूस से भारत में कुल एफडीआई इक्विटी अंतर्वाह निम्नानुसार है:

रूस से एफडीआई इक्विटी अंतर्वाह (मिलियन अमेरिकी डॉलर)			
वित्त वर्ष 2021-22	वित्त वर्ष 2022-23	वित्त वर्ष 2023-24	वित्त वर्ष 2024-25 (अप्रैल-दिसंबर)
7.50	8.82	5.16	18.45

विगत तीन वर्षों के दौरान रूस से एफपीआई निवेश का विवरण निम्नानुसार है:

रूस से एफपीआई अंतर्वाह का विवरण				
वित्त वर्ष	रूस से एफपीआई की संख्या	कुल अंतर्वाह (भारतीय करोड़ रुपये में)	कुल बहिर्वाह (भारतीय करोड़ रुपये में)	निवल निवेश (भारतीय करोड़ रुपये में)
2021-22	-	-	-	-
2022-23	2	-	-	-
2023-24	10	0.94	0.10	0.83
2024-25 (जनवरी 2025 तक)	17	2.88	0.04	2.83

(घ) अधिक एफडीआई आकर्षित करने के लिए, सरकार ने निवेशक अनुकूल एफडीआई नीति लागू की है, जिसमें कार्यनीतिक रूप से महत्वपूर्ण कुछ क्षेत्रों को छोड़कर अधिकांश क्षेत्र ऑटोमेटिक रूट के तहत 100% एफडीआई के लिए खुले हैं। सरकार ने रक्षा, पेंशन, अन्य वित्तीय सेवाओं, आस्ति पुनर्निर्माण कंपनियां, प्रसारण, फार्मास्यूटिकल्स, एकल ब्रांड खुदरा व्यापार, विनिर्माण और विकास, नागर विमानन, पावर एक्सचेंज, ई-कॉमर्स गतिविधियों, कोयला खनन, संविदा विनिर्माण, डिजिटल मीडिया, बीमा मध्यस्थ, बीमा, पेट्रोलियम और प्राकृतिक गैस तथा दूरसंचार आदि जैसे क्षेत्रों में कई परिवर्तनकारी एफडीआई सुधारों को लागू किया है। इसके अलावा, सरकार एफडीआई नीति की निरंतर आधार पर समीक्षा करती है और समय-समय पर महत्वपूर्ण बदलाव करती है, ताकि यह सुनिश्चित किया जा सके कि भारत निवेशकों के लिए एक आकर्षक और निवेशक अनुकूल केंद्र बना रहे।

एफपीआई अंतर्वाह को बढ़ावा देने के लिए किए गए उपायों में ऑन-बोर्डिंग और पंजीकरण प्रक्रिया के सरलीकरण द्वारा एफपीआई के लिए कारोबारी सुगमता प्रदान करना, भारत में एक्सचेंज

ट्रेडेड कमोडिटी डेरिवेटिव्स में एफपीआई को भाग लेने की अनुमति देना, भारत में अंतर्राष्ट्रीय वित्तीय सेवा केंद्रों में स्थित सेबी पंजीकृत एफपीआई में अनिवासी भारतीयों (एनआरआई), भारत के विदेशी नागरिकों (ओसीआई) और निवासी भारतीय (आरआई) व्यक्तियों की भागीदारी को सक्षम बनाना और एफपीआई निवेश को एफडीआई में पुनर्वर्गीकृत करने के लिए फ्रेमवर्क का प्रावधान करना शामिल है।

HORIZONTAL EXCAVATIONS IN ANCIENT SITES OF TAMIL NADU

1742. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Archaeological Survey of India has any plans to conduct horizontal excavations in the ancient sites in Tamil Nadu to bring out the material evidences for the Iron Age dated prior to 2500 BC;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Union Government has any plans to encourage the decipherment of the enigmatic Indus Script and to establish its relationship with archaic Brahmi script of the Dravidian culture;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the measures taken by the Government to decode, decipher and record archaic Brahmi inscriptions found in Tamil Nadu as well as in other States in the country and in foreign countries like Sri Lanka, Egypt, China, Malaysia, Thailand, Cambodia and Indonesia?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) Archaeological Survey of India (ASI) is conducting archaeological excavation at the Megalithic Cists and Cairns, Amur, Chengalpattu District, Tamil Nadu. No scientific date is obtained from this excavation so far. Besides, Government of India has also granted approval for ten archaeological excavations in the state on the recommendation of the Government of Tamil Nadu.

(c) and (d) Ministry of Culture through the Indira Gandhi National Centre for the Arts (IGNCA) has taken some initiatives towards deciphering the Indus Script and exploring its connections to other ancient scripts. The activities to promote research into deciphering the Indus Script, include organizing seminars and publishing relevant works etc. Prime objective of the Epigraphy Branch of the ASI is also to study ancient scripts and advancing research in this area.

(e) Epigraphy Branch of ASI has been continuously conducting epigraphical survey for copying inscriptions which includes Archaic Brahmi inscriptions found in Tamil Nadu as well as other states in India. Inscriptions in foreign countries such as Cambodia, Sri Lanka and Vietnam have also been studied by the scholars of Epigraphy Branch.

INFLUENCE OF LARGE CORPORATE HOUSES ON POLICY DECISIONS

1743. SHRI K. RADHAKRISHNAN:

Will the Minister of **CORPORATE AFFAIRS** be pleased to state:

- (a) the measures taken/being taken to strengthen corporate governance and prevent fraud in large corporations, particularly in the light of recent financial scandals;

- (b) whether the Government is considering strict Corporate Social Responsibility (CSR) regulations to ensure that companies contribute meaningfully to social welfare; and
- (c) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS;
AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS (SHRI HARSH MALHOTRA):**

(a) The Companies Act, 2013 (Act) and Rules made thereunder contain adequate provisions for strengthening corporate governance and transparency in the management of companies, including large corporations. It provides for accountability for management of companies through key managerial personnel, Board of directors and shareholders. The Act & Rules require companies to maintain books of account, various returns and registers etc in the prescribed form and keep them at their registered offices. Compliances with applicable accounting standards has also been mandated under the Act. The companies are also required to forward notices for the general meetings along with explanatory statements as well as other attachments for information and decision making by the shareholders. Annual financial statements are also required to be forwarded to shareholders. In addition, the companies are required to file various documents, copies of resolutions, returns etc with the Registrar. The disclosures in the Board's report including on risk management, financial statements and annual returns have also been mandated to ensure that every relevant information is available to the stakeholders as well as in the Registry. Accordingly, whenever any irregularity in

financials of the Companies is reported, regulatory action under Companies Act, 2013 is taken.

(b) and (c) The legal framework for Corporate Social Responsibility (CSR) has been provided through Section 135 of the Companies Act, 2013 ('Act'), Schedule VII © Act and Companies (CSR Policy) Rules, 2014. Schedule VII of the Act indicates the eligible list of activities that can be undertaken by the companies as CSR. The CSR mandated companies can undertake any of the activities mentioned in Schedule VII subject to fulfilment of provisions as contained in the Act and Companies (CSR Policy) Rules, 2014.

Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities based on the recommendations of its CSR Committee. The CSR framework is disclosure based and companies are required to file details of CSR activities annually in the MCA21 registry. The CSR mandated companies are required to provide information in their Annual Financial Statement regarding the amount of expenditure incurred on CSR activities. The Ministry has also notified the Companies (Auditor's Report) Order, 2020, ("CARO, 2020") applicable from FY 2021-22 which requires auditors to state details of any unspent CSR amount. The details of CSR activities, Impact Assessment etc. is to be reported by the companies in the 'Annual Report on CSR' including an annual action plan on CSR which is part of the Company's Board Report. The Board's Report including Annual Report on CSR is an important tool of communication by the Board of a company to its shareholders.

Further, those companies who have their websites are required to make disclosures such as composition of CSR Committee, CSR Policy and CSR projects approved by Board on their website for public access and transparency. Whenever any violation of CSR provisions is reported, that is dealt as per provisions of the Act after due examination of records and following due process of law. Thus, the corporate governance framework along with the existing legal provisions such as mandatory disclosures, accountability of the CSR Committee and the Board, provisions for statutory audit of accounts of the company, filing of forms etc. provide an adequate mechanism for effective use of CSR fund/activity and enhance transparency on the part of Companies.

भारतीय शेयर बाजार में विदेशी संस्थागत निवेश

1744. श्री बृजमोहन अग्रवाल:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या विदेशी संस्थागत निवेशक (एफआईआई) भारतीय शेयर बाजार में लगातार अपना निवेश बढ़ा रहे हैं;
- (ख) यदि हां, तो वर्ष 2023 में तथा जून 2024 से दिसंबर 2024 के बीच उक्त निवेशकों द्वारा कितना निवेश किया गया है;
- (ग) उक्त अवधि के दौरान घरेलू वित्तीय संस्थाओं द्वारा कितनी धनराशि का निवेश किया गया है;
- (घ) क्या एफआईआई द्वारा किया गया निवेश देश के शेयर बाजार को अस्थिर बनाने के लिए उत्तरदायी है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा सरकार की विशेषकर घरेलू निवेशकों के हितों की रक्षा के लिए इस पर क्या प्रतिक्रिया है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) और (ख) कैलेंडर वर्ष 2023 और जून, 2024 और दिसंबर, 2024 के बीच की अवधि के दौरान इक्विटी में विदेशी पोर्टफोलियो निवेशकों (एफपीआई) द्वारा किए गए निवल निवेश का विवरण नीचे दिया गया है:

कैलेंडर वर्ष/अवधि	इक्विटी में एफपीआई द्वारा निवल निवेश (भारतीय करोड़ रुपये)
2023	1,71,107
जून, 2024 – दिसम्बर, 2024	23,791

स्रोत: एनएसडीएल

(ग) कैलेंडर वर्ष 2023 और जून, 2024 तथा दिसंबर, 2024 के बीच की अवधि के दौरान इक्विटी में घरेलू संस्थागत निवेशकों (डीआईआई) और घरेलू वित्तीय संस्थानों (डीएफआई) द्वारा किया गया निवल निवेश नीचे दिया गया है:

कैलेंडर वर्ष/अवधि	डीआईआई द्वारा निवेश (भारतीय करोड़ रुपये)	डीएफआई द्वारा निवेश (भारतीय करोड़ रुपये)
2023	1,83,278.51	1188.95
जून, 2024 – दिसम्बर, 2024	3,12,988.59	(-)748.84

स्रोत: एनएसई और बीएसई

(घ) और (ङ) शेयर बाजार का उतार-चढ़ाव अन्य कारकों के साथ निवेशक अवधारणाओं पर आधारित होता है जिसमें अन्य बातों के साथ-साथ, विदेशी पूंजी प्रवाह, घरेलू मैक्रो-इकोनोमिक मापदंडों और समग्र कॉर्पोरेट निष्पादन को प्रभावित करने वाले वैश्विक आर्थिक परिदृश्य शामिल हो सकते हैं। प्रतिभूति बाजारों के सांविधिक विनियामक के रूप में, भारतीय प्रतिभूति और विनियम बोर्ड (सेबी) को प्रतिभूति बाजारों के विकास और निवेशकों के हितों की रक्षा के लिए विनियामक और निगरानी ढांचे को लागू करने का अधिदेश सौंपा गया है।

राजस्थान में प्राचीन धरोहरों का अनुरक्षण और सौन्दर्यीकरण

1745. डॉ. मन्ना लाल रावत:

क्या संस्कृति मंत्री यह बताने की कृपा करेंगे कि:

(क) सरकार द्वारा राजस्थान राज्य में और विशेष रूप से उदयपुर डिवीजन के जिले में प्राचीन स्मारकों के अनुरक्षण के लिए कार्यान्वित की जा रही योजनाओं का ब्यौरा क्या है;

(ख) राज्य में पिछले पांच वर्षों के दौरान प्रत्येक स्मारक के अनुरक्षण पर किए गए व्यय का ब्यौरा क्या है;

(ग) क्या सरकार का उदयपुर जिवीजन के जिलों की प्रसिद्ध प्राचीन धरोहरों के अनुरक्षण और सौन्दर्यीकरण हेतु कोई विशेष कदम उठाने का विचार है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) ऐसी कोई विशेष योजना नहीं है; तथापि, भारतीय पुरातत्व सर्वेक्षण देश भर में संरक्षित स्मारकों और स्थलों का संरक्षण और रखरखाव नियमित रूप से स्मारकों की आवश्यकता और संसाधनों की उपलब्धता के अनुसार करता है। इन स्मारकों/स्थलों में पेयजल, शौचालय, सुगम-पथ आदि जैसी सुविधाएं उपलब्ध करायी जा रही हैं। राजस्थान राज्य के 163 स्मारकों/स्थलों में से 30 स्मारक/स्थल उदयपुर संभाग के जिलों में अवस्थित हैं। उदयपुर संभाग के जिलों के स्मारकों/स्थलों की सूची **संलग्न विवरण** में दी गई है।

(ख) पिछले पांच वर्षों के दौरान राजस्थान में संरक्षित स्मारकों और पुरातात्विक स्थलों के संरक्षण और रखरखाव पर किए गए व्यय का ब्यौरा निम्नानुसार है:

(राशि करोड़ रूपए में)

वित्तीय वर्ष	व्यय
2019-20	10.28
2020-21	11.50
2021-22	12.03

2022-23	17.93
2023-24	23.4

(ग) और (घ) उदयपुर संभाग के जिलों के प्रसिद्ध प्राचीन धरोहरों के रखरखाव और सौंदर्यीकरण के लिए कोई विशेष प्रस्ताव नहीं है। संरक्षित स्मारकों का संरक्षण, अनुरक्षण और रखरखाव एक सतत प्रक्रिया है और उदयपुर संभाग के जिलों में सभी स्मारक/स्थल भली-भांति परिरक्षित हैं।

विवरण

क्रम सं.	स्मारक/स्थल का नाम	स्थान	ज़िला
1	शिव मंदिर और खंडहर	अर्थुना	बांसवाड़ा
2	प्राचीन अवशेष	विठ्ठल देव	बांसवाड़ा
3	घाटेश्वर मंदिर	बडोली	चित्तौड़गढ़
4	कुंड	बडोली	चित्तौड़गढ़
5	श्रृंगार चावड़ी	बडोली	चित्तौड़गढ़
6	अष्टमाता का मंदिर	बडोली	चित्तौड़गढ़
7	गणेश मंदिर	बडोली	चित्तौड़गढ़
8	शेष-शयन मंदिर	बडोली	चित्तौड़गढ़
9	शिव और कुंड का मंदिर	बडोली	चित्तौड़गढ़
10	त्रिमूर्ति मंदिर	बडोली	चित्तौड़गढ़
11	नारद मंदिर के नाम से ज्ञात वामन अवतार का मंदिर	बडोली	चित्तौड़गढ़
12	चित्तौड़ का सम्पूर्ण किला	चित्तौड़	चित्तौड़गढ़
13	मेनाल (महानाल) मंदिर और मठ	मेनल	चित्तौड़गढ़
14	सर्वे प्लॉट संख्या 301 में शिलालेख सहित हाथीवाड़ा परिक्षेत्र तथा समीपवर्ती भूमि	नागरी	चित्तौड़गढ़
15	प्राचीन खंडहर	नागरी	चित्तौड़गढ़
16	सर्वेक्षण प्लॉट संख्या 416 में शामिल जेओरा के पुरातात्विक स्थल और अवशेष	निलोध / जेवरा	चित्तौड़गढ़
17	जैन मंदिर शिलालेख	बड़ौदा	डूंगरपुर
18	सोमनाथ मंदिर	देवसोमनाथ	डूंगरपुर

19	चेतक समाधि	चेतक समाधि	राजसमंद
20	सर्वेक्षण प्लॉट संख्या 938, 941, 1065, 1066, 1067, 1068, 1069, 1070, 1071, 1072, 1073 और 1074 में शामिल पुरातात्विक स्थल और अवशेष	गिलुण्ड (भगवानपुरा)	राजसमंद
21	हल्दीघाटी	हल्दी घाटी दारा	राजसमंद
22	सम्पूर्ण कुम्भलगढ़ किला	कुम्भलगढ़	राजसमंद
23	शिलालेखों, मंडपों और तोरणों सहित घाट और इसके साथ का समीपवर्ती क्षेत्र	नवचौकी , राजसमंद	राजसमंद
24	रक्त तलाई	रक्त तलाई	राजसमंद
25	बादशाही बाग	शाहीबाग	राजसमंद
26	प्रताप स्मारक	चावंड	उदयपुर
27	प्राचीन खंडहर	कल्याणपुर	उदयपुर
28	सास बहू मंदिर	नागदा	उदयपुर
29	हवा महल के नाम से ज्ञात यह महल	वीरपुरा (जयसमंद)	उदयपुर
30	रुठी रानी के महल के नाम से ज्ञात हवा महल	वीरपुरा (जयसमंद)	उदयपुर

सीकर जिले में खेल स्टेडियम

1746. श्री अमरा राम:

क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का श्री कल्याण उच्चतर माध्यमिक विद्यालय, सीकर एवं राजकीय उच्चतर माध्यमिक विद्यालय, पलथाना में बड़ी संख्या में खिलाड़ियों की संख्या को देखते हुए सीकर जिले में खेल स्टेडियम बनाने का विचार है;

(ख) यदि हां, तो इसका निर्माण कब तक किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं;

(ग) क्या इन विद्यालयों में राष्ट्रीय स्तर के बास्केटबॉल और हैंडबॉल के खिलाड़ी हैं; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) और (ख) 'खेल' राज्य का विषय होने के कारण, खेल स्टेडियमों के निर्माण सहित खेलों के विकास का उत्तरदायित्व मुख्य रूप से संबंधित राज्य/संघ राज्यक्षेत्र सरकारों का है। केंद्र सरकार केवल महत्वपूर्ण कमियों को दूर करके उनके प्रयासों में सहायता करती है। इस मंत्रालय में ऐसा कोई प्रस्ताव विचाराधीन नहीं है, तथापि, खेलो इंडिया स्कीम के अंतर्गत जिला सीकर में बहुउद्देशीय हॉल का निर्माण नामक एक परियोजना को मंजूरी दी गई है। यह परियोजना अब पूरी हो चुकी है।

(ग) और (घ) माननीय संसद सदस्य द्वारा उल्लिखित विद्यालय इस मंत्रालय के अधिकार क्षेत्र में नहीं है। इसलिए, इस मंत्रालय में उससे संबंधित जानकारी उपलब्ध नहीं है।

INQUIRY COMMITTEE OF SEGUR PLATEAU ELEPHANT CORRIDOR

1747. SHRI MATHESWARAN V. S.:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether any notices have been issued by the Government to the resort owners based on the orders of the Inquiry Committee of Segur Plateau Elephant Corridor as per order of Supreme Court of India in the W.P. No. 897/1996 dated 09.08.2018;
- (b) if so, the details in this regard along with the name of resorts/hotels to which notices were issued; and
- (c) the stage/current status of notice and action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c) As per information received from the State Government of Tamil Nadu, notices were issued to the 34 resort owners by the Local Body Authorities to dismantle the illegal resorts. The list of names of resorts/hotels to whom notices issued is given in the enclosed **Statement**.

After issuance of the notices, the resort owners have filed writ petitions in the Hon'ble High Court of Madras. These cases were listed on 14.10.2024 before the Special Bench hearing forest cases. The Bench was of the view that it cannot entertain the writ petitions and directed the petitioners to seek clarification from Hon'ble Supreme Court, whether the Hon'ble High Court can entertain these writ petitions. Further the resort owners have filed clarification petition in Hon'ble Supreme Court of India with dairy No. 41469/2023.

The Hon'ble Supreme Court of India has clarified in Miscellaneous Application Nos. 2108 – 2100 of 2024 in Civil Appeal Nos. 3438 – 3439 of 2020 dated 20.12.2024 that the Hon'ble High Court may examine the petitions which were to be considered and examined by the Inquiry Committee in terms of para Nos. 42, 43 and 44 of the Judgement dated 14.10.2010. The findings were recorded in para 33 to 41 of the said judgment including the question of Segur Elephant Corridor.

STATEMENT

Name of the resorts/hotels to which notices were issued for demolition

S.No.	Name of the resort/hotels	S.No.	Name of the resorts/hotels
1.	M/s. Bear Mountain,	18.	M/s. Jenifer Priscilla Christi Dass, (PremChristidass), D.

	Kovilpatti, Bokkapuram. David P.J. Philip 126/P, Kovilpatty, Bokkapuram		No. 9/709, Vazhaithottam, Masinagudi
2.	M/s. Inn the Wild, Divya Reddy and Sriya Reddy, D. No. 12/171-180, Northern Estate, Masinagudi	19.	Nijamudeen, D.No. 4/21K, 4/2192, 4/2193 Bokkapuram
3.	M/s. Blue Valley Holdings, D. No. 4/78B Thodlingi, Bokkapuram	20.	M/s. Northern Hay Estate, Indrayer Reddy, D. No. 10/107, Singara, Masinagudi
4.	M/s. Glanton Paradise, Hullathy village.	21.	M/s. Western Farm Resorts, Ravi, D. No. 71A, 71B Chemanatham, Masinagudi
5.	M/s. Avalanche Pristiv Resort Pvt. Ltd. D. No. 4/133B1, Bokkapuram, Sholur	22.	M/s. Wild Inn, D. No. 4/39C, Sivamohan, Bokkapuram, Sholur
6.	M/s. Wesley Wood Estate, Pradheep Sampath, 11/93, Northern Hay Estate, Singara Masinagudi.	23.	M/s. Wild adventure Farm House Suseela, D. No. 4/72/C3, Bokkapuram.
7.	M/s. Bell Mount Retreat, Kurumbarpalam, Bokkapuram, Sholur	24.	M/s. Elephant Enclave, RanjithKurvilla, D. No. 4/66A, 4/66B, 133B, Bokkapuram.
8.	M/s. Safari Land, Kovilpatti, Bokkapuram, Sholur	25.	Dhamodharan (Sanjay Paul), D. No. 4/55, Bokkapuram.
9.	M/s. Mount View Farm, Veni, W/o. D. Ashok Kumar D. No. 4/43F1, Bokkapuram.	26.	M/s. Rolling Stone, Vazhaithottam, Masinagudi.
10.	M/s. Kings Range Resort,	27.	M/s. Jungle Retreat, Rohan Mathies, 4/21B1, Bokkapuram.

	D. No. 9/712, 9/713, 9/791, 9/792, 9/795, Vazhaithottam, Masinagudi		
11.	M/s. Deenadhayan Resort, Chokkanali, Kadanadu	28.	M/s. Forest Hills Farm Guest House, R. Savithajain D. No. 4/43, Kovilpatti, Bokkapuram.
12.	M/s. Sajit Khan, D. No. 9/49, Vazhaithottam, Masinagudi	29.	M/s. De Rock Resort, Sudheesh George, Sajinijoyes, 4/126D2, Bokkapuram.
13.	M/s. Horn Bill Club, Mohan Tharani and Riyajulla Khan and others, D. No. 4/34A, 4/34E, 4/38A, Kovilpatti, Bokkapuram.	30.	M/s. Wild Heaven, D. No. 9/708, 708A, 706, 707, Chadapatti, Vazhaithottam, Masinagudi.
14.	M/s. Mount Mist Resort, Thelma Joseph Nikil, 4/126C, Bokkapuram.	31.	M/s. Casa Deep Wood Resort, D. No. 4/28F, Kovilpatti, Bokkapuram.
15.	M/s. Glen View Resort, D. No. 4/28B3, Thodlingi, Bokkarpuram	32.	M/s. Jain Resort, Vazhaithottam, Masinagudi.
16.	M/s. Aanasolai Lodging Pvt. Ltd. Bokkapuram, Sholur.	33.	M/s. Blue Valley Resort, Bokkapuram, Sholur.
17.	M/s. Eco Camp, Abibullah, 9/52, Chemanatham, Masinagudi	34.	M/s. Shilwa and Cheriyaan, D. No. 9/714A, Vazhaithottam, Masinagudi.

वेतनभोगी व्यक्तियों के लिए कर की दरों में कमी

1748. श्री आलोक शर्मा:

श्री प्रवीण पटेल:

श्री अनुराग शर्मा:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) वेतनभोगी व्यक्तियों के लिए कर की दरों में कमी और मानक कटौती से मध्यम वर्ग को समग्र वित्तीय राहत के रूप में किस प्रकार लाभ होने की संभावना है;
- (ख) घरेलू उपभोग पर इन कर परिवर्तनों के दीर्घकालिक प्रभाव की निगरानी के लिए क्या उपाय किए जा रहे हैं; और
- (ग) क्या निम्न आय वर्गों अथवा ग्रामीण क्षेत्रों में रहने वाले लोगों के लिए कोई अतिरिक्त सुधार किए जाने की संभावना है, जो प्रस्तावित परिवर्तनों, विशेषकर कर कटौती के संबंध में, पूरी तरह से लाभान्वित नहीं हो सके हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) वित्त विधेयक, 2025 में नई कर व्यवस्था में कर दर संरचना को निम्नानुसार संशोधित करने का प्रस्ताव किया गया है: -

कुल आय	कर की दर
4,00,000 रु. तक	शून्य
4,00,001 रु. से 8,00,000 रु. तक	5 प्रतिशत
8,00,001 रु. से 12,00,000 रु. तक	10 प्रतिशत
12,00,001 रु. से 16,00,000 रु. तक	15 प्रतिशत
16,00,001 रु. से 20,00,000 रु. तक	20 प्रतिशत
20,00,001 रु. से 24,00,000 रु. तक	25 प्रतिशत
24,00,000 रु. से अधिक	30 प्रतिशत

सभी करदाताओं को लाभ पहुंचाने के लिए पूरे बोर्ड में स्लैब और दरों में बदलाव किया जा रहा है। नई संरचना मध्यम वर्ग के करों को काफी कम कर देगी और उनके हाथों में अधिक पैसा छोड़ेगी, जिससे घरेलू खपत, बचत और निवेश को बढ़ावा मिलेगा।

इसके अलावा, नई कर व्यवस्था के अंतर्गत निवासी व्यक्ति के लिए वित्त विधेयक, 2025 में 12,00,000 रुपये तक की आय पर उपरोक्त स्लैब के अंतर्गत देय कर के बराबर राशि की छूट बढ़ाने का प्रस्ताव किया गया है। नई कर व्यवस्था के अंतर्गत पहले प्रदान की गई सीमांत राहत 12,00,000 रुपये से थोड़ी अधिक आय के लिए भी लागू है।

ये उपाय निष्पक्ष, न्यायसंगत प्रत्यक्ष कराधान व्यवस्था के निर्माण में एक बड़ी भूमिका निभाएंगे जो यह सुनिश्चित करेंगे कि देश की कामकाजी और मध्यम वर्ग की आबादी पर प्रत्यक्ष करों का कोई अतिरिक्त बोझ न पड़े।

(ख) कराधान में इन सुधारों के घरेलू उपभोग पर दीर्घावधिक प्रभाव की निगरानी के लिए कोई विशिष्ट अथवा अलग उपाय नहीं हैं।

(ग) इस संबंध में ऐसा कोई प्रस्ताव नहीं है। वित्त विधेयक, 2025 में प्रस्तावित संशोधित कर संरचना आबादी के सभी अर्जन वर्गों को सकारात्मक रूप से प्रभावित करती है और इससे सभी करदाताओं को लाभ होगा।

SPORTS INFRASTRUCTURES IN TIER-2/3 CITIES

1749. SHRI PUSHPENDRA SAROJ:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether any assessments have been conducted to identify gaps in sports infrastructure in Tier-2 and Tier-3 cities;
- (b) if so, the details thereof and the manner in which these are being addressed under the Khelo India Programme, if not, the reasons therefor;
- (c) whether the Government plans to allocate additional funds to promote sports in these regions; and
- (d) if so, the details thereof along with timeline and if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) and (b) No such assessments have been carried out. However, under the “Creation and upgradation of sports infrastructure” component of the Khelo India Scheme, this Ministry renders financial support for creation of basic sports infrastructure such as sports complex, synthetic athletic tracks, synthetic hockey fields, synthetic turf football grounds, multipurpose halls, swimming pools, etc. along with sports equipment. Further, under National Sports Development Funds (NSDF), Government supports various institutions and individuals for creation and upgradation of sports facilities across the country, including in tier-2 and tier-3 cities. The details of the sports infrastructure sanctioned under Khelo India Scheme and NSDF, across the country, are available in public domain on the dashboard of the Ministry at <https://mdsd.kheloindia.gov.in> and <http://www.nsdf.yas.gov.in/nsdf-glance.html>.

(c) and (d) ‘Sports’ being a State subject, the responsibility of development of sports, including allocation of funds to promote sports, rests primarily with the State/Union Territory Governments. The Union Government supplements their efforts by bridging critical gaps. The Ministry of Youth Affairs & Sports (MYAS) implements the following schemes for the development of sports, to promote sports in the country, including in Tier-2 and Tier-3 cities:

(i) Khelo India- National Programme for Development of Sports; (ii) Assistance to National Sports Federations; (iii) Special Awards to Winners in International Sports Events and their Coaches; (iv) National Sports Awards; (v) Pension to Meritorious

Sportspersons; (vi) Pandit Deendayal Upadhyay National Welfare Program for Sportspersons; (vii) National Sports Development Fund; and (viii) Running Sports Training Centres through Sports Authority of India.

Details of the above schemes are available in the public domain on the websites of this Ministry (<https://yas.nic.in>) and the Sports Authority of India (<https://sportsauthorityofindia.nic.in>).

HERITAGE MONUMENTS IN CHANDIGARH

1750. SHRI MANISH TEWARI:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether any monuments in Chandigarh have been designated as monuments of national importance under the Ancient Monuments and Archaeological Sites and Remains Act, 1958, given that Chandigarh is not designated as a heritage city, if so, the details thereof;
- (b) whether any monuments in Chandigarh have also been designated as monuments of State importance under the Punjab Ancient and Historical Monuments and Archaeological Sites and Remains Act, 1964, considering that Chandigarh was the capital of the erstwhile joint Punjab 49 at that time, if so, the details thereof; and
- (c) whether any monuments, archaeological sites, or ancient remains in Chandigarh have been notified as monuments of State or national importance under any other applicable domestic laws in the country, if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (c) No monument in Chandigarh has been designated as monument of national importance under the Ancient Monuments and Archaeological Sites and Remains Act, 1958, or of State importance under the Punjab Ancient and Historical Monuments and Archaeological Sites and Remains Act, 1964. However, the Chandigarh Capital Complex was inscribed as a Transnational World Heritage Property under the title 'The Architectural Work of Le Corbusier, an Outstanding Contribution to the Modern Movement.

बाघमारा, धनबाद स्थित प्राचीन शिव मंदिर का विकास

1751. श्री दुलू महतो:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का 'तीर्थयात्रा कायाकल्प और आध्यात्मिक संवर्द्धन अभियान' (प्रसाद) योजना के अंतर्गत धनबाद संसदीय क्षेत्र के झिंझी पहाड़ी, बाघमारा में स्थित प्राचीन शिव मंदिर को पुनर्स्थापित करने का विचार है;
- (ख) यदि हां, तो मंदिर के ऐतिहासिक और वास्तुशिल्प महत्व को संरक्षित करने के लिए प्रस्तावित योजनाओं और पहलों का ब्यौरा क्या है; और
- (ग) प्रसाद योजना के अंतर्गत मंदिर के निकट स्वच्छता, सुविधाओं और अवसंरचना में सुधार करने के लिए प्रदान की जाने वाली वित्तीय सहायता का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ग) पर्यटन मंत्रालय “तीर्थस्थल जीर्णोद्धार एवं आध्यात्मिक, विरासत संवर्धन अभियान (प्रशाद)” योजना के अंतर्गत चिह्नित किए गए तीर्थ गंतव्यों पर पर्यटन अवसंरचना के विकास के लिए राज्य सरकारों और संघ राज्यक्षेत्र प्रशासनों को वित्तीय सहायता प्रदान करता है।

पर्यटन संबंधी परियोजनाओं के लिए वित्तीय सहायता हेतु राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों से प्रस्ताव प्राप्त करना एक सतत प्रक्रिया है। प्राप्त प्रस्तावों की निर्धारित दिशा-निर्देशों के संदर्भ में जांच की जाती है और ऐसी परियोजनाओं के लिए निर्धारित शर्तों की पूर्ति और निधियों की उपलब्धता के अध्यधीन वित्तीय सहायता प्रदान की जाती है।

प्रशाद योजना के अंतर्गत, धनबाद संसदीय निर्वाचन क्षेत्र में झिंझी पहाड़ी, बाघमारा में स्थित प्राचीन शिव मंदिर के जीर्णोद्धार की कोई परियोजना मंत्रालय के विचाराधीन नहीं है। तथापि, मंत्रालय ने प्रशाद योजना के अंतर्गत देवघर, झारखंड में ‘बाबा बैद्यनाथ धाम का विकास’ नामक परियोजना स्वीकृत की है।

IMPACT OF CLIMATE CHANGE IN KERALA

1752. SHRI HIBI EDEN:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government or any institution working under the aegis of Government carried out impact of climate change, particularly on rainfall patterns in the State of Kerala and its correlated impact on landslides and other natural disasters in the state, if so, the details thereof;

- (b) whether the Government has analysed the reasons behind the Wayanad Landslide Disaster and whether heavy rainfall due to climate change was responsible for the same, if so, the details thereof; and
- (c) whether any initiatives have been taken by the Government to reduce the impact of climate change in the States such as Kerala, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c) Climate change is a cross-cutting issue spanning various Ministries/ Departments and institutions under them. Studies related to the impacts of climate change are carried out by the Department of Science and Technology (DST), Ministry of Earth Sciences (MoES), Ministry of Environment, Forest and Climate Change (MoEFCC), Indian Space Research Organisation (ISRO), Ministry of Agriculture and Farmers Welfare, and Council of Scientific and Industrial Research.

According to the revised State Action Plan on Climate Change (SAPCC 2.0) of Kerala for the period 2023-2030, Kerala has experienced a moderate warming trend in both summer and winter seasons along with a decrease in annual rainfall. Projections indicate an increase in rainfall during the pre-monsoon, monsoon, and winter seasons. Additionally, extreme weather events, such as heavy rainfall, are expected to become more frequent across all districts.

There are multiple geo-factors for initiation of landslides such as terrain character, slope forming material, geomorphology, land-use/land cover in different terrain. The anthropogenic causes such as unprotected slope cuts, blocking of drainages. Has also been reported in many of the landslides.

According to a report submitted by the National Centre for Earth Science Studies (NCESS) and Geological Survey of India (GSI) to the Kerala State Legislative Committee on Environment 2023-2026, a devastating landslide occurred in Vellarimala Village located in the Vythiri Taluk of Wayanad District, Kerala on 30th July 2024. The Vellarimala village spans around 55 square kilometres and is part of the Chaliyar River watershed. The geomorphology of the area makes it vulnerable to natural hazards, particularly landslides.

The Governme^{nt} has analyzed the causes of the Wayanad landslide disaster. As per available information and field observations documented by the Central team of Post Disaster Needs Assessment (National Disaster Management Authority), seismo-tectonic and anthropogenic causes have been ruled out, and the major triggering factor for this disaster is attributed to heavy rainfall on 29-30 July 2024. As per the 24-hour rainfall data from India Meteorological Department, the area recorded very heavy rain (>115.6 mm) on 30-07-2024. For two weeks prior to the event, the area has been subjected to nearly continuous rainfall, with only short breaks, leading to saturated soils in these areas.

Further, GSI has been involved in studying landslides for the entire landslide prone areas in Western Ghat region including the states of Kerala, Tamil Nadu, Karnataka, Goa and Maharashtra using various multi-scale landslide hazard

analysis tools starting from 1: 50,000 scale landslide susceptibility mapping to the site specific, slope-scale landslide investigations.

Government has taken number of steps to reduce the vulnerability and mitigate the impacts of the climate change. The Government of India is implementing the National Action Plan on Climate Change (NAPCC), which comprises missions in specific areas. Six out of nine missions under NAPCC focus on adaptation in water, habitat, agriculture, the Himalayan ecosystem, human health, and strategic knowledge of climate change. Further, thirty-four States and Union Territories have prepared their respective State Action Plans on Climate Change (SAPCCs). The SAPCCs are designed to be context specific, and inter-alia, provide adaptation strategies considering each State's different ecological, social, and economic conditions. Under the National Adaptation Fund on Climate Change, 30 projects worth Rs. 847.48 crore have been sanctioned in 27 States/ Union Territories.

National Disaster Management Authority has launched the National Land Records Modernization Programme with an outlay of ₹1000 crore for 15 states, including Kerala (total allocation of 72 Cr). The program aims to implement landslide Risk and Vulnerability Assessment, Landslide Monitoring, Early Warning System, Slope Stabilization, Awareness Generation and capacity-building measures to reduce landslide risks.

AZADI KA AMRIT MAHOTSAV

1753. SHRI VISHNU DAYAL RAM:

Will the Minister of **CULTURE** be pleased to state:

- (a) the key outcomes and impact of the Azadi Ka Amrit Mahotsav (AKAM) programmes in promoting India's cultural heritage and freedom struggle;
- (b) the number of participants and the geographical reach of the AKAM initiatives across the country; and
- (c) whether any specific efforts are being made under AKAM to engage youth and educational institutions and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

- (a) Cultural Pride was a theme under Azadi ka Amrit Mahotsav (AKAM) celebrations. Different programmes and campaigns were undertaken under the theme of Cultural Pride.

The programme Qila Aur Kahaniya, Wonder Caves i.e. programmes at forts and caves led to engagement with history of fort and caves, specially on the spot activities and competitions saw participation of school children apart from tourists. A series of programmes under Kalanjali at Central Vista ensured free access to high quality programmes giving exposure and engagement with art and culture and content related to freedom struggle. Another event 'Unmesha' the Indian Language Literature Fest led to celebration and strengthening connection with more than 100 languages and more than 500 authors. The event 'Utkarsh' brought thousands of artists under one roof to celebrate Tribal Culture.

The programme 'SanskritaSamunvesha' ensured the spotlight on the Sanskrit language. In collaboration with content creators, Prabhat pheries added

outreach. Art, Architecture & Design Biennale put a marquee event of the global festival/event calendar. Festival of Library brought people one and all close to books which are the fountain of knowledge from ancient times. International Museum Expo with participation of different State and Centrally supported museums and international organizations gave people an opportunity to explore our heritage via objects and artefacts.

Azadi ka Amrit Mahotsav celebrated the rich legacy and history of Indian Culture. Achievements and contribution of ancient India to the World found center stage through the Digital Helpline for Ayurveda Research Articles [DHARA] series of events by Ministry of Culture during AKAM: It covered topics such as: Vedic Mathematics, Indian Calendar System, Indian Astrophysics and Cosmology, Indian Knowledge System Mela, Ayurveda in India, Ayudhana Kala (Martial Arts), Samudramanthan: Ancient Maritime History (Announcement of Stitched Ship), Sangeet & Natya Parampara, Rasayanashastra – Metallurgy.

Amrit Mahotsav united one and all through many programmes such as “Festival of Unity, Visits to Border Villages, Telangana Formation Day, Vitasta – Celebrating the best of Kashmir, Kashi Tamil Sangamam, Saurashtra Tamil Sangamam, Madhavpur Mela” etc. Global Spirituality Mahotsav brought people closer to the spiritual ancestry of Bharat.

Amrit Mahotsav spotlighted unsung heroes of freedom struggle. Under this programme digital documentation of more than 10000 unsung heroes completed. Digital District Repository (DDR) took shape to celebrate local history of more than 18000 freedom fighters. Ministry of Culture supported series of programmes –

Kranti Teerth dedicated to freedom fighters. 15, November is declared as Janjatiya Gaurav Diwas which focus on Tribal Freedom Fighters – Birsa Munda, Tirot Singh, Matmur Jamoh and others.

AKAM events highlighted the role of States in our independence movement and in building the India story. Indicative examples are 100 years of Chauri Chaura (Uttar Pradesh), Hyderabad Liberation Day (Telangana), Amrutha BharathigeKannadadharathi (Karnataka) and many more.

Under AKAM special initiatives taken to reach younger audiences with narratives of freedom struggle. Special editions of Amar Chitra Katha on tribal freedom fighters, women in Constituent Assembly, Unsung Heroes etc. Swatantrata Swar spotlighting revolutionary poetry, banned literature etc. Zara Yaad Karo Qurbani and other podcast focused on freedom struggle centred stories are some of the initiatives under AKAM to reach younger audiences.

The Swadeshi Scientists programme was an effort under AKAM to highlight the role of scientists in the freedom struggle and highlights the efforts towards technological '*atmanirbharta*'. Further programmes also included focus on Intellectual Property Rights etc.

(b) Many programme and brand names created during AKAM. Brand AKAM and it's logo are easily recognizable digital asset. AKAM is one of the longest commemorations anywhere in the world. Its duration is 2 years 7 months and 19 days. More than 2 Lakh events were done across India and abroad (more than 150 countries) during the period. The events were curated by

Central/State Ministries/Departments, Government/private organisations, corporates, NGOs, Schools/Colleges, etc.

Meri Maati Mera Desh, Unity in Creativity competition and Har Ghar Tiranga are some mass programmes conducted under AKAM. Meri Maati Mera Desh campaign saw widespread participation in two phases. More than 6 lakh villages were covered under the programme. Participation spread over 766 Districts, more than 7000 Blocks in 36 States and Union Territories and 55 Ministries and Departments. The final event at Kartavya Path on 31st October, 2023 was attended by more than two lakh people from across the country. More than 2,33,000 Shilaphalakams were dedicated to Veers. *VeeronKa Vandan* happened at 2,18,856 places. More than 4 crore number of Panch Pran pledges taken. More than 2.36 crore indigenous saplings have been planted and 2.63 lakh Amrit Vatikas created under the Vasudha Vandan theme across the country.

Three all India competitions were held under Unity in Creativity competition under AKAM, viz: (i) Deshbhaktigeet writing; (ii) Lori writing; and (iii) Rangoli making. This competition got a phenomenal response from all over the country with entries coming in from more than 700 districts for each competition. Deshbhaktigeet writing competition saw more than 2 lakh entries from across India. Lori writing saw more than 80000 entries and Rangoli making competition saw more than 2.34 lakh entries.

Har Ghar Tiranga became a national phenomenon which saw more than 20 crore people upload their selfies with Tiranga during the last three years. In 2022,

more than 23 crore households participated in Har Ghar Tiranga. Multiple Guinness World Records were created during Har Ghar Tiranga programme.

(c) AKAM was designed from the start to ensure participation of youth and educational institutions. Various competitions such as essay, quiz, debate fancy dress, patriotic singing, rangoli making etc. were 624norganiz to ensure participation of the young people. Exhibitions, skits, wall paintings etc were created for display/replication in school and college premises. Outreach activities for mega activities such as Har Ghar Tiranga envisaged an important role for students in imbibing and spreading the message of bringing home the Tiranga.

Young India voiced their opinions in many programmes of AKAM and promised to step up and work towards nation building. The following are some of the programmes with mass participation of young India: Postcards to Prime Minister (more than 1 crore approximately); National Youth Festival; Veer Gatha Project; Student trips under Ek Bharat Shrestha Bharat; Veer Baal Diwas; Har Ghar Tiranga events/marches 624norganiz across schools and colleges; Meri Maati Mera Desh programmes in schools and colleges – NYKS (MyBharat).

PROJECTS IN HILLY AREAS

1754. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether the Government is aware of the impact of construction activities in hilly areas on the local ecosystem in the future, if so the major construction projects in hilly areas, State-wise; and
- (b) the measures being taken by the Government to preserve the ecosystem of hilly areas?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b) The Central Government has framed a detailed procedure for assessment of environmental impact of development/construction projects and prescribed the same in the Environment Impact Assessment (EIA) Notification, 2006, as amended from time to time. All Projects/Activities mentioned in the Schedule of EIA Notification, 2006 including Building Construction works, construction of River Valley and Hydroelectric Projects and highways are appraised by the sectoral Expert Appraisal Committee where they are duly examined from the point of view of environmental safeguards to ensure that the projects have minimal impact on the environment. It is only after ensuring that the projects pass the rigor of scrutiny from the point of view of environmental safeguards, the projects are granted Environmental Clearances after incorporating the necessary general and specific conditions. The details of major construction project (Hydroelectric) in Hilly Areas/Indian Himalayan Region (IHR) granted Environmental Clearance is given in the enclosed **Statement.**

In order to preserve the fragile eco-system including hilly areas, Ministry stipulates various environmental safeguards/conditions while granting Ecs to all construction projects. These includes landslide management plan, comprehensive study on vulnerability for the landslide, eco-fragility study of the area, implementing guidelines of Indian Road Congress (IRC), embankments along the slopes to restrict soil erosion, installation of Sewage Treatment Plants, compliance of Energy Conservation Building Code (ECBC), implementation of Catchment Area Treatment (CAT) Plan, Environmental Management Plan (EMP), implementation of Wildlife Conservation Plan, Greenbelt Development and Forest Protection Plan, Stabilization of muck disposal sites, real-time e-flow monitoring, early warning flood system and emergency preparedness plan for dam failure.

Further, any projects located in the Forest/Protected Areas are permitted to the user agency only after obtaining prior clearance from the Competent Authority under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and National Board for Wildlife under the Wildlife (Protection) Act, 1972. MoEF&CC has also notified the Eco sensitive Zone (ESZ) around protected areas under the provisions of Environment (Protection) Act, 1986 to regulate certain activities including construction activities to reduce the negative impact on the environment and promote sustainable development. These measures are aimed at preserving the ecological balance and ensure the protection of environment and biodiversity in these sensitive regions including hilly areas.

Further, it is to inform that G.B. Pant National Institute of Himalayan Environment (NIHE) as an autonomous Institute of MoEF&CC has developed several guidelines and documents to preserve the Hilly areas ecosystem i.e. Progression in Development Planning for the Indian Himalayan Region, Governance for Sustaining Himalayan Ecosystem (G-SHE), Action Plan for Himalaya and Task Force Report – Planning Commission.

STATEMENT

Details of major construction project (Hydroelectric) in Hilly Areas/Indian Himalayan Region (IHR) granted Environmental Clearance

S. No.	User Agency Name	Project name	State	Date of Granted
1	SJVN Limited	Luhri Hydroelectric Project Stage – 1	Himachal Pradesh	17-03-2020
2	UJVN Ltd	Lakhwar Multipurpose Project	Uttarakhand	02-02-2021
3	Madhya Bharat Power Corporation Limited	Rongnichu HEP	Sikkim	02-02-2021
4	Jammu and Kashmir State Power Development Corporation	Ujh Multipurpose Project	Jammu and Kashmir	18-03-2021
5	JSW Hydro Energy Limited	Karcham Wangtoo Hydro Electric Project	Himachal Pradesh	06-08-2021

6	Tidong Power Generation Private Limited	Third Unit of 50 MW (Phase-II) For Tidong-I Hydroelectric Project	Himachal Pradesh	06-08-2021
7	THDC India Limited	Vishnugad Pipalkoti Hydro-Electric Project	Uttarakhand	26-08-2021
8	SJVN Limited	Sunni Dam Project	Himachal Pradesh	04-02-2022
9	NTPC Limited	Rammam Hydro Power Project, Stage-III	West Bengal	26-08-2021

CLAIMS WITHDRAWAL UNDER EPFO

1755. DR. ANAND KUMAR GOND:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the number of applications received and processed successfully by the EPFO against the COVID-19 advance facility along with the amount successfully processed till date, year-wise;
- (b) the details of the total number of applications received and processed successfully by the EPFO along with the amount of such withdrawals during the last ten years, against full/complete withdrawal of PF amount owing to unemployment of more than two months, year-wise; and

(c) whether the number of EPFO subscribers has increased during the last ten years, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) The details of the number of applications received and processed successfully as per rules by the EPFO against the COVID-19 advance facility along with the amount, till date, year-wise; are given below:

FINANCIAL YEAR	TOTAL CLAIMS	TOTAL CLAIMS SETTLED	TOTAL AMOUNT SETTLED (in Rs. Crore)
2019-20	58,470	33	0.06
2020-21	87,78,380	69,26,515	17,106.17
2021-22	1,10,79,262	91,69,573	19,126.30
2022-23	73,81,770	62,03,046	11,843.23
2023-24	37,81,963	33,00,227	6,086.35
2024-25*	16	3	0.01

* as on 28.02.2025

(b) The data relating to the total number of final PF settlements during the last 10 years is as under.

FINANCIAL YEAR	TOTAL CLAIMS RECEIVED	TOTAL CLAIMS SETTLED	TOTAL AMOUNT SETTLED (in Rs. Crore)
2014-15	67,02,698	60,66,734	29,965.48
2015-16	68,54,628	53,98,015	29,254.10
2016-17	63,77,896	56,52,868	31,746.54
2017-18	65,22,699	64,22,256	37,683.75
2018-19	74,36,996	57,42,044	37,842.11
2019-20	73,09,854	51,43,951	37,015.68

2020-21	71,15,342	57,40,169	40,625.37
2021-22	87,13,892	53,48,131	41,316.70
2022-23	86,20,455	46,66,241	41,385.52
2023-24	73,76,551	47,58,173	49,544.69
2024-25*	71,58,115	50,62,240	55,133.52

* as on 07.03.2025.

(c) The number of EPFO member accounts have increased from 11.78 Crores to nearly 32.56 Crores during the last ten years.

PROMOTION OF SOCIAL/CIVIC RESPONSIBILITY AMONG YOUTH

1756. SHRI ARVIND DHARMAPURI:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the steps being taken by the Government to promote social and civic responsibility among youth through National Service Scheme (NSS);
- (b) the details of total budget allocated by the Government for 630norganized630zed630n of the said scheme; State/UT wise:
- (c) whether the Government maintains a record of 630norganized of the allocated budget by the respective State Governments; if so the details thereof; and
- (d) whether any specific record of NSS units at district levels is maintained; if so, district-wise details thereof with specific focus on Nizamabad?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

- (a) National Service Scheme (NSS) is a platform which provide hands-on experience to young students in delivering community service. An NSS volunteer who takes part in these community service programmes gets the exposure and

experience for his/her holistic development through NSS Regular & Special Camping programmes and other special programmes like National Integration Camp, adventure, Youth Festival, Republic Day Parade, Youth Parliament Festival etc.

(b) and (c) The total budget allocated for 631norganized631zed631n of NSS in the Financial Year 2024-25 along with the status of Utilization Certificates received against the grant released upto the Financial Year 2023-24 is given in the enclosed **Statement- I.**

(d) No such record is maintained at district level. However, the achievements with specific focus on Nizamabad is given in the enclosed **Statement-II.**

STATEMENT-I

Status of Release of NSS Grant to States/ Uts in 2024-25

Sl. No.	States/ Uts	Fund Released		Utilization Certificate (UC) submitted upto the Financial Year
		Year	Amount (Rs.)	
1.	Andaman & Nicobar	2024-25	0	2022-23
2.	Andhra Pradesh	2024-25	4,00,89,937	2023-24
3.	Arunachal Pradesh	2024-25	66,75,000	2023-24
4.	Assam	2024-25	1,20,18,750	2023-24
5.	Bihar	2024-25	21,54,375	2023-24
6.	Chandigarh	2024-25	31,21,912	2023-24

7.	Chhattisgarh	2024-25	1,95,37,500	2023-24
8.	Dadar & Nagar Haveli	2024-25	13,66,586	2023-24
9.	Delhi	2024-25	1,31,62,500	2023-24
10.	Goa	2024-25	57,93,750	2023-24
11.	Gujarat	2024-25	7,58,25,000	2023-24
12.	Haryana	2024-25	6,88,50,000	2023-24
13.	Himachal Pradesh	2024-25	53,13,000	2023-24
14.	Jammu & Kashmir and Ladakh	2024-25	72,69,536	2023-24
15.	Jharkhand	2024-25	0	2021-22
16.	Karnataka	2024-25	12,03,75,000	2023-24
17.	Kerala	2024-25	7,56,83,267	2023-24
18.	Lakshadweep	2024-25	0	2021-22
19.	Madhya Pradesh	2024-25	2,92,50,000	2023-24
20.	Maharashtra	2024-25	6,69,00,000	2023-24
21.	Manipur	2024-25	39,18,750	2023-24
22.	Meghalaya	2024-25	70,12,500	2023-24
23.	Mizoram	2024-25	1,12,87,500	2023-24
24.	Nagaland	2024-25	33,18,750	2023-24
25.	Odisha	2024-25	4,65,37,500	2023-24

26.	Puducherry	2024-25	0	2023-24
27.	Punjab	2024-25	3,03,00,000	2023-24
28.	Rajasthan	2024-25	7,55,90,879	2023-24
29.	Sikkim	2024-25	51,65,542	2023-24
30.	Tamil Nadu	2024-25	5,42,18,625	2023-24
31.	Tripura	2024-25	96,21,000	2023-24
32.	Telangana	2024-25	5,65,12,500	2023-24
33.	Uttar Pradesh	2024-25	0	2022-23
34.	Uttarakhand	2024-25	1,13,62,500	2023-24
35.	West Bengal	2024-25	1,02,46,875	2023-24

STATEMENT-II

NSS Achievements – Nizamabad District

NSS units across following colleges in the Nizamabad District were allocated Rs.25,000/- per unit by the Regional Directorate of NSS, Hyderabad & the colleges conducted Swachhata Hi Seva campaign:-

- (i) TGSWRW Kamareddy;
- (ii) PJR Spoorthy College, Kamareddy;
- (iii) TGTWRW Nizamabad;
- (iv) Government Giriraj College, Nizamabad;

- (v) Government Polytechnic, Nizamabad;
- (vi) Government Polytechnic Nandipet;
- (vii) RK Degree & PG College, Kamareddy; and
- (viii) SSR Degree College, Nizamabad.

The campaign, held from 17th August to 2nd October 2024, involved campus cleaning, awareness programs, and plastic waste collection. Notably, 100 students registered on the “MY BHARAT PORTAL,” and Markal village was adopted for cleanliness drives.

On 10th August, 2024, saplings were planted at Social Welfare Gurukul Degree College, Markal, Kamareddy. Further, on 18th September, 2024, volunteers collected 2.5 kg of plastic waste around Markal Bus Stop.

At the West Zone Pre Parade 2024 selections, 200 volunteers participated, with two selected for the Pre-Republic Day event. Telangana University also sent delegates to the National Integration Camp at Indira Gandhi University, Rewari, in October 2024.

Dr. M. Sunitha, Senior NSS Programme Officer at Government Degree College, Armoor was selected as the Telangana State Contingent Leader for the Republic Day Parade Camp 2025. Mr. Jadav Tharun from Telangana University was also chosen for the NSS Republic Day Parade 2025.

Further, NSS volunteers conducted a cleaning drive at Bheemgal Road Transport Corporation Bus Stand and Primary Health Centre, collecting 20 bags of plastic waste.

**SKILL DEVELOPMENT SCHEMES CURRENTLY
OPERATED IN PUNJAB**

1757. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) the details of the ongoing projects and schemes under the Ministry of Skill Development and Entrepreneurship currently operational in the State of Punjab including the details of scope, beneficiaries and progress status;
- (b) whether there are any national skill development schemes or projects that are not being implemented in Punjab, if so, the reasons for their non-implementation;
- (c) the steps being taken by the Government to ensure the implementation of such schemes in Punjab; and
- (d) whether there are any specific timelines or action plans to address this and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (d) Under the Government of India's Skill India Mission (SIM), MSDE delivers skill, re-skill and up-skill training through an extensive network of skill development centres under various schemes, viz. Pradhan Mantri Kaushal Vikas Yojana (PMKVY), Jan Sikhshan Sansthan (JSS), National Apprenticeship Promotion Scheme (NAPS) and Craftsman Training Scheme (CTS) through Industrial Training Institutes (©), to all the sections of the society across the country

including Punjab. The SIM aims at enabling youth of India to get future ready and equipped with industry relevant skills. The brief of these schemes is as under:

Pradhan Mantri Kaushal Vikas Yojana (PMKVY): PMKVY is for imparting skill development training through Short-Term Training (STT) and Up-skilling and Re-skilling through Recognition of Prior Learning (RPL) to youth across the country including rural areas. The eligible age group under PMKVY is 15-59 years.

Jan Shikshan Sansthan (JSS) Scheme: The main target of the JSS is to impart vocational skills to the non-literates, neo-literates and persons having rudimentary level of education and school dropouts upto 12th standard in the age group of 15-45 years, with due age relaxation in case of “Divyangjan” and other deserving cases. Priority is given to Women, SC, ST, OBC and Minorities in the rural areas and urban low-income areas.

National Apprenticeship Promotion Scheme (NAPS): This Scheme is for promoting apprenticeship training and increasing the engagement of apprentices by providing financial support to industrial establishments undertaking apprenticeship programme under the Apprentices Act, 1961. Training consists of Basic Training and On-the-Job Training / Practical Training at workplace in the industry.

Craftsmen Training Scheme (CTS): This scheme is for providing long-term training through Industrial Training Institutes (ITI) across the country. The ITI offer a range of vocational/skill training courses covering a large number of economic sectors with an objective to provide skilled workforce to the industry as well as self

employment of youth. The eligibility criteria for admission into © is 8th, 10th or 12th pass depending upon the trade/course, and the minimum age criteria is 14 years.

The number of persons trained in Punjab under the skill development schemes of MSDE viz. PMKVY, JSS, NAPS and CTS (©) are as under:

Name of Scheme	Number of persons trained
PMKVY (2015-16 till 31.12.2024)	1,28,913
JSS (2018-19 till 28.02.2025)	20,433
NAPS (2018-19 till 28.02.2025)	63,496
CTS (©) (Session 2018 to 2024)	2,91,278

GST AND OTHER TAXES RECEIVED FROM STATES

1758. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) the details of GST, direct, indirect and other tax contributions received by the Government from each State during the last five years, State-wise;
- (b) the details of funds allocated to each State based on central taxes collected during the last five years;
- (c) whether any proposal to change the tax allocation formula are being considered by the Government as it is being requested by various States;
and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) The details of direct tax collection during the last five years from F.Y.2019-20 to 2023-24 State –wise are given in the enclosed **Statement- I**.

Net Central Indirect Tax during the last five financial years are as follow:

(Rs. In Crore)

Financial Year	Total Net Central Indirect Taxes [Customs Duty+Union Excise Duty +Service Tax +GST]
2019-20	9,53,515
2020-21	10,74,809
2021-22	12,89,662
2022-23	13,81,935
2023-24	14,96,114
State wise data is not maintained by Central Board of Indirect Taxes w.r.t. Custom Duty, Union Excise Duty, Service Tax recovery.	

The details of Gross CGST collection from FY-2019-20 to 2023-24 State-wise are given in the enclosed **Statement-II**.

(b) to (d) The details of States' Share of Union Taxes and Duties released to the State since 2019-20 to 2023-24 are given in the enclosed **Statement-III**.

The inter-se share of States in the net proceeds of shareable taxes of the Union is decided on the basis of the recommendation of the Finance Commission in terms of Article 280 of the Constitution.

STATEMENT-I

The Details of Direct tax collection during the last five years from F.Y. 2019-20 to 2023-24

(Rs. In Crore)

States/UT	FY 2019-20	FY 2020-21	FY 2021-22	FY 2022-23	FY 2023-24
Andhra	42,730.45	40,314.07	56,663.27	57,324.09	26,066.46

Pradesh					
Arunachal Pradesh	241.48	182.06	233.34	293.90	233.98
Assam	4,723.02	4,550.89	5,688.45	8,111.38	7,510.93
Bihar	5,723.48	5,381.96	7,396.60	6,845.32	6,692.73
Jharkhand	6,637.17	5,581.39	7,031.06	9,213.47	10,500.59
Goa	2,170.29	2,655.27	2,879.41	3,379.19	3,867.43
Gujarat	49,517.69	46,863.55	71,642.27	85,018.91	93,300.72
Haryana	27,824.12	24,492.81	37,729.33	45,649.85	70,947.31
Himachal Pradesh	2,482.26	2,322.74	3,072.86	3,537.79	3,150.17
Jammu Kashmir					
Karnataka	1,08,973.15	1,16,254.58	1,68,678.09	2,08,168.88	2,34,098.39
Kerala	15,164.10	14,515.59	19,562.02	23,983.26	23,966.92
Madhya Pradesh	18,698.24	13,283.23	18,137.83	19,484.78	20,086.99
Chhattisgarh	5,008.88	4,451.08	7,782.70	8,747.52	13,534.13
Maharashtra	3,84,258.21	3,31,969.03	5,24,497.65	6,05,268.35	7,61,716.30
Manipur	139.11	417.65	310.50	383.13	323.12
Meghalaya	1,101.54	999.73	1,063.86	1,608.82	1,800.73
Mizoram	42.28	44.07	90.14	105.36	81.78
Nagaland	134.77	176.91	292.70	295.44	344.10
Delhi	1,49,613.12	1,20,120.94	1,77,824.22	2,21,522.20	2,03,197.06
Odisha	13,581.03	10,257.99	15,587.24	19,590.40	20,865.54
Punjab	11,703.85	10,491.10	15,981.11	17,271.44	17,215.00
Rajasthan	16,507.93	17,539.35	25,215.64	30,609.56	30,551.42
Sikkim	400.26	291.82	384.10	365.17	287.83
Tamil Nadu	69,809.31	61,122.33	88,438.33	1,07,063.82	1,27,067.17
Tripura	292.02	488.73	424.19	481.39	417.38
Uttar Pradesh	26,990.00	26,735.17	34,719.83	37,983.05	48,333.44
Uttarakhand	3,406.16	3,088.27	4,208.44	4,632.19	15,861.49
West Bengal	40,628.71	40,310.24	53,774.61	55,560.62	60,374.64
Telangana	14,045.81	15,853.93	27,184.95	35,433.56	84,439.24
State Sub-total	10,22,548.46	9,20,756.48	13,76,494.77	16,17,932.86	18,86,832.99

Andaman Nicobar	116.17	67.88	88.86	96.18	79.88
Chandigarh	2,668.12	1,868.01	3,574.08	3,939.81	3,972.80
Daman and Diu	264.40	548.34	985.00	344.18	440.48
Dadar N. Haveli	269.65			669.78	518.50
Puducherry	805.41	611.86	991.78	1,268.68	1,273.44
Ladakh	-	0.02	-0.06	0.01	-1.54
Lakshadwep	20.36	20.77	28.79	33.52	39.79
Jammu Kashmir	1,318.29	1,036.83	1,778.40	2,036.10	1,965.17
UT Sub- total	5,462.4	4,153.71	7,446.85	8,388.26	8,288.52
C.T.D.S.	22,669.70	22,266.20	28,480.83	37,365.35	40,547.83
Foreign (see Note-1)					26,122.34
Unapportioned (see Note-2)					31.64
Grand Total	10,50,680.56	9,47,176.37	14,12,422.45	16,63,686.47	19,61,823.31

STATEMENT-II

Gross CGST Collection from FY 2019-20 to 2023-24

(Rs. In crore)

	Gross CGST Collection	FY 19-20	FY 20-21	FY 21-22	FY 22-23	FY 23-24
1	Jammu and Kashmir	1,060.28	950.91	1,377.95	1,532.43	2,079.45
2	Himachal Pradesh	1,207.39	1,178.03	1,381.13	1,669.33	1,873.87
3	Punjab	3,674.19	3,489.68	4,586.58	5,058.05	5,794.97
4	Chandigarh	386.88	302.05	365.85	461.03	525.60
5	Uttarakhand	2,518.83	2,263.47	2,577.59	3,315.23	3,860.72
6	Haryana	9,560.00	8,795.09	11,269.30	13,729.55	15,812.91
7	Delhi	9,248.94	7,195.51	9,291.80	11,322.86	13,254.20

8	Rajasthan	8,946.30	8,318.07	10,230.93	11,984.11	13,710.28
9	Uttar Pradesh	14,257.76	13,506.33	16,875.67	19,808.73	23,823.75
10	Bihar	3,255.02	3,208.46	3,792.71	4,553.12	5,024.62
11	Sikkim	145.35	141.95	188.07	223.85	317.08
12	Arunachal Pradesh	223.52	258.33	263.69	385.11	509.49
13	Nagaland	100.02	145.51	140.87	175.28	242.04
14	Manipur	157.43	146.85	211.20	226.03	249.98
15	Mizoram	81.81	79.73	117.92	150.65	180.72
16	Tripura	237.52	273.74	293.96	332.64	387.05
17	Meghalaya	231.50	222.46	294.25	396.86	490.69
18	Assam	3,050.08	2,986.34	3,640.88	4,000.82	4,738.58
19	West Bengal	12,612.66	11,784.20	14,500.77	17,654.81	19,266.56
20	Jharkhand	4,005.64	3,735.90	5,040.93	5,879.89	6,309.17
21	Odisha	6,534.36	6,555.59	10,826.71	11,798.62	13,822.59
22	Chhattisgarh	4,446.30	4,650.13	5,846.83	6,318.08	6,890.19
23	Madhya Pradesh	6,413.15	6,308.85	7,280.45	8,427.82	10,336.14
24	Gujarat	21,499.68	20,217.30	26,933.68	31,404.70	34,753.23
25	Daman and Diu	113.47	38.41	0.87	0.48	0.52
26	Dadra and Nagar Haveli	203.59	273.93	410.56	502.17	511.72
27	Maharashtra	50,682.64	44,847.35	59,243.41	72,879.87	86,257.70
29	Karnataka	19,824.22	18,187.23	22,696.88	28,448.13	33,321.41
30	Goa	1,050.73	781.75	1,031.24	1,508.60	1,817.52
31	Lakshadweep	8.18	5.69	8.03	8.05	15.97
32	Kerala	6,080.61	5,727.98	7,100.49	9,278.57	10,804.91
33	Tamil Nadu	19,185.22	17,712.41	22,015.04	27,360.95	31,693.04
34	Puducherry	244.95	210.58	229.19	303.21	333.36
35	Andaman and Nicobar Islands	131.31	95.70	122.16	138.70	156.78
36	Telangana	9,406.34	8,821.71	10,930.05	12,841.56	15,512.62
37	Andhra Pradesh	6,534.33	6,327.97	7,844.39	9,584.78	10,686.65
38	Ladakh	-	41.14	75.63	122.44	187.91
97	Other Territory	121.67	129.57	99.54	135.96	156.44
99	Center Jurisdiction	0.11	-	-	-	-

	Grand Total	2,27,441.98	2,09,915.90	2,69,137.20	3,23,923.07	3,75,710.43

STATEMENT-III

States' Share of Union Taxes and Duties Released to the State since 2019-20 to 2023-24

(Rs. In Crore)

Sl.	State	2019-20	2020-21	2021-22	2022-23	2023-24
1	Andhra Pradesh	28242.39	24460.59	35385.83	38176.74	45710.74
2	Arunachal Pradesh	8987.57	10472.58	14643.90	16689.17	19845.22
3	Assam	21721.44	18629.32	28150.55	29694.26	35330.57
4	Bihar	63406.33	59861.41	91352.62	95509.85	113604.49
5	Chhattisgarh	20205.84	20337.54	28570.86	32358.26	38481.88
6	Goa	2479.85	2296.53	3356.98	3665.19	4359.85
7	Gujarat	20232.09	20218.53	31105.78	33034.00	39283.63
8	Haryana	7111.53	6437.59	9722.16	10378.00	12345.35
9	Himachal Pradesh	4677.56	4753.92	7349.04	7883.98	9374.72
10	Jammu & Kashmir	6801.81	0.00	0.00	0.00	
11	Jharkhand	20593.04	19712.23	27734.64	31404.12	37352.35
12	Karnataka	30919.00	21694.11	33283.58	34596.18	41192.63
13	Kerala	16401.05	11560.40	17820.09	18260.68	21742.92
14	Madhya Pradesh	49517.61	46922.16	69541.50	74542.85	88665.34
15	Maharashtra	36219.64	36504.01	54318.06	60000.97	71349.75
16	Manipur	4047.77	4271.97	6009.65	6795.08	8087.14
17	Meghalaya	4211.78	4551.63	6580.63	7286.14	8663.22
18	Mizoram	3017.80	3010.55	4222.87	4745.25	5647.47

19	Nagaland	3267.08	3409.25	4875.46	5400.19	6426.82
20	Odisha	30453.25	27542.67	38144.79	42989.33	51143.68
21	Punjab	10345.78	10638.21	15288.79	17163.65	20409.92
22	Rajasthan	36049.14	35575.77	54030.61	57230.79	68063.21
23	Sikkim	2407.69	2308.47	3353.69	3680.28	4382.44
24	Tamil Nadu	26392.40	24924.51	37458.60	38731.24	46072.28
25	Telangana	15987.59	12691.62	18720.54	19668.15	23742.04
26	Tripura	4211.78	4218.45	6077.52	6724.23	7996.82
27	Uttar Pradesh	117818.30	106687.01	160358.05	169745.30	202619.69
28	Uttarakhand	6901.54	6568.72	9906.25	10617.01	12627.75
29	West Bengal	48048.40	44737.01	65540.75	71434.93	84971.79
	TOTAL	650677.05	594996.76	882903.79	948405.82	1129493.71

CONTAMINATED FOOD SERVED UNDER PM POSHAN SCHEME

1759. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has taken cognisance of the fact that numerous children across the State of Maharashtra have fallen sick due to contaminated food served under Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Scheme (erstwhile Mid-day Meal Scheme) during the last six months, if so, the details thereof;
- (b) whether the Government has taken any action to investigate the issue, if so, the details thereof including findings of the investigation;

- (c) the details of the tender allotment process for the food which was contaminated and harmed health of children;
- (d) whether any inspections is conducted to assess the quality of food, if so, details thereof, including timeline and frequency;
- (e) the number of children that fell ill and died due to supply of contaminated food under PM POSHAN Scheme during the last five years in the State; and
- (f) the steps taken by the Government to prevent such incidents?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) and (b) Pradhan Mantri Poshan Shakti Nirman (PM POSHAN) Scheme is implemented in partnership with States/ Uts for providing one hot cooked and nutritious meal to children studying in Balvatika (just before class I) and the classes I to VIII of Government and Government-aided schools on all school working days. The overall responsibility for smooth functioning of the scheme including providing hot cooked and nutritious meal to the eligible children and day-to-day administration lies with the State Governments and Union Territory Administrations.

The State Government of Maharashtra reported 5 incidents in last 6 months affecting 387 students. The State has reported that an inquiry committee was formed in each incident, show cause notices were issued to concerned head masters, services of self help group was terminated, in one school the Principal has been suspended and cook-cum-helpers (CCHs) were removed from service. The details are given in the enclosed **Statement**.

(c) State has further reported that there is e-tendering process in the State for supplying the foodgrains, oil, and spices through selected supplier organization. The tenders for the transportation of rice and supply of food grains to the concerned districts, where the incidents took place were finalized in February 2023.

(d) to (f) The Government of India has issued detailed guidelines on quality, safety and hygiene to ensure serving of good quality nutritious meal under the Scheme. All the States/ Uts were advised to adhere to these Guidelines. These guidelines are available on official website <https://pmposhan.education.gov.in>. The guidelines of the PM POSHAN Scheme, inter-alia, provides for instructions to schools to procure Agmark quality and branded items for preparation of meals, training to Cook-cum-Helpers, tasting of meals by members of School Management Committee including at least one teacher before serving the hot meal to children. In addition, the States and Uts are advised to do testing of meals through NABL accredited laboratories. Section 28 of National Food Security Act, 2013 inter-alia envisages that every local authority, or any other authority or body, as may be authorized by the State Government, shall conduct or cause to be conducted, periodic social audits on the functioning of the scheme and cause to publicize its findings and take necessary action, in such manner as may be prescribed by the State Government. The States/Uts are required to conduct Social Audit in all districts in at least 20 schools or 2% of the schools, whichever is higher for each district. The responsibility for taking action and ensuring complaisance on the Social Audit findings rests with the State/UT Nodal

Department implementing the PM POSHAN Scheme. The Food Corporation of India (FCI) is given responsibility for issue of food grains of best available quality, which will in any case be at least of Fair Average Quality (FAQ). The FCI appoints a Nodal Officer for each State to take care of various problems in supply of food grains under the PM POSHAN Scheme. The District Collector/CEO of Zila Panchayat ensures that food grains of at least FAQ are lifted after joint inspection by a team consisting of FCI and the nominee of the Collector and/or Chief Executive Officer, District Panchayat, and confirmation by them that the grain conforms to at least FAQ norms. Training of Cook-cum-Helpers are done on nutrition, cooking processes, health and hygiene, preparation of raw grains and vegetables, recipes, serving skills etc. in collaboration with Ministry of Tourism, Government of India through their Institutes of Hotel Management and Food Craft Institutes, FSSAI, State Agricultural Universities etc. In order to improve performance and extent of implementation, the scheme inter-alia provides elaborate monitoring mechanism inter-alia State Steering-cum-Monitoring Committee under the Chairpersonship of Chief Secretary, District level Committee under the Chairpersonship of senior-most MP of Lok Sabha, District level Steering-cum-Monitoring Committee under the Chairpersonship of District Collector. The State Government of Maharashtra has reported that 2832 inspections were conducted in last 6 months.

Due to increase in such incidents, the State Government has issued detailed instructions regarding the errors found after the investigation of the said incidents and the precautions to be taken at the school level. State Government of

Maharashtra has decided to test samples of cooked foods from two schools per month from each block and under this, an empanelment of NABL certified labs has been prepared. Also, they have issued instructions to all education officers and all their subordinate officers to inspect the implementation of the Pradhan Mantri Poshan Shakti Nirman Yojana while visiting the schools.

State Government of Maharashtra has also reported that in last five years a total of 7 incidents took place and 414 students were affected due to this. All the students were treated and discharged from hospital and no casualty was reported.

STATEMENT

Details of incidents where students fell sick under PM Poshan Scheme in Maharashtra in last six months

S. No.	District	School	Date	Affected Children	Action taken on involved and found guilty
1	Thane	Secondary School Kalwa	17.10.2024	47	The incident occurred due to the negligence of the self-help group providing the meals, the services of the self-help group has been terminated.
2	Chandrapur	Zilha Parishad Central Pri. School Paradi Saoli	05.12.2024	126	The incident occurred because students were forced to eat half cooked rice and grains as sufficient care was not taken while preparing the food. The principal has been suspended.
3	Wardha	Zilha Parishad Central Pri. School Paradi Hinganghat	10.12.2024	38	The incident occurred due to the negligence of the head master and the use of spoiled food, suspension proceedings have been taken against head master.

4	Amravati	Zilha Parishad Pri. School Adgaon Morshi	28.12. 2024	54	The incident occurred due to the school not storing rice and other grains in a clean place and the use of expired goods. Suspension proceedings have been taken against the head master and the cook-cum-helpers have also been removed from work.
5	Beed	Ramkrishna Vidyalaya Vida Kaij	17.01. 2025	122	The incident occurred when the head master and teacher cooked food in the open space despite the availability of a kitchen shed, and something fell into food and contaminated the food. Disciplinary action has been done against the head master and the teacher concerned.

महाराष्ट्र में तेंदुओं के हमले

1760. एडवोकेट गोवाल कागडा पाडवी:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या 29 फरवरी, 2024 को मंत्रालय द्वारा जारी रिपोर्ट के अनुसार मध्य प्रदेश के बाद सबसे अधिक संख्या में तेंदुए महाराष्ट्र राज्य में हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या महाराष्ट्र में तेंदुओं की संख्या के साथ ही तेंदुओं के हमलों के कारण पालतू जानवरों और मानव की होने वाली मौतों की संख्या में तेजी से वृद्धि हो रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार के पास इस संबंध में सटीक आंकड़े उपलब्ध हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (घ) क्या गुजरात और मध्य प्रदेश की राज्य सरकारें तेंदुओं को अपने राज्य से महाराष्ट्र में आने दे रही हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) तेंदुओं द्वारा मानव मौतों को रोकने के लिए सरकार द्वारा क्या कदम उठाए गए हैं; और
- (च) मानव-पशु संघर्ष को कम करने और शांतिपूर्ण सह-अस्तित्व सुनिश्चित करने के लिए सरकार द्वारा क्या उठाए गए हैं/उठाए जाने की संभावना है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) वर्ष 2022 में किए गए तेंदुओं की संख्या आकलन के पांचवें चक्र के अनुसार, देश में तेंदुओं की सबसे बड़ी संख्या मध्य प्रदेश में है, उसके बाद महाराष्ट्र का स्थान है। इस आकलन के अनुसार मध्य प्रदेश में तेंदुओं की निर्धारित संख्या 3907 है, जबकि महाराष्ट्र में तेंदुओं की संख्या 1985 आंकी गई है।

(ख) से (घ) मानव-वन्यजीव संघर्षों के प्रबंधन सहित वन्यजीवों का प्रबंधन और संरक्षण मुख्य रूप से संबंधित राज्य/संघ राज्य क्षेत्र सरकारों का उत्तरदायित्व है। तेंदुओं के कारण व्यवसाय के लिए पाले जाने वाले पशुओं और मानव मौतों की संख्या का विवरण मंत्रालय में एकत्र नहीं किया जाता है। महाराष्ट्र राज्य सरकार से प्राप्त जानकारी के अनुसार, तेंदुए के हमलों के कारण हुई मानव मौतों का विवरण नीचे दिया गया है:

वर्ष	मानव मौतों के मामलों की संख्या
2019-20	07
2020-21	33
2021-22	26
2022-23	18
2023-24	15

(ड) और (च) तेंदुओं से संबंधित मानव-वन्यजीव संघर्षों सहित मानव-वन्यजीव संघर्षों के प्रबंधन के लिए सरकार द्वारा किए गए महत्वपूर्ण उपाय नीचे दिए गए हैं:

- i. इस मंत्रालय ने दिनांक 06.02.2021 को मानव वन्यजीव संघर्ष की स्थितियों से निपटने के लिए सभी राज्यों/संघ राज्य क्षेत्रों को एक परामर्शिका जारी की है।
- ii. इस मंत्रालय ने दिनांक 3 जून 2022 को फसलों को होने वाले नुकसान सहित मानव-वन्यजीव संघर्ष के प्रबंधन के लिए राज्यों/संघ राज्य क्षेत्रों को दिशानिर्देश जारी किए हैं।
- iii. मंत्रालय ने दिनांक 21.03.2023 को हाथी, गौर, तेंदुआ, सांप, मगरमच्छ, रीसस मैकाक, जंगली सुअर, भालू, नीलगाय और काले हिरण से संबंधित मानव-वन्यजीव संघर्षों को कम करने के लिए प्रजाति-विशिष्ट दिशानिर्देश जारी किए हैं। इस मंत्रालय ने मीडिया के साथ सहयोग, मानव-वन्यजीव संघर्ष शमन में व्यावसायिक स्वास्थ्य और सुरक्षा, भीड़ प्रबंधन और मानव-वन्यजीव संघर्ष स्थितियों से होने वाली स्वास्थ्य संबंधी आपात स्थितियों से निपटने जैसे अंतर-संबंधित मुद्दों के लिए भी दिशानिर्देश जारी किए हैं।
- iv. संरक्षित क्षेत्रों की प्रबंधन योजनाओं को वैधानिक दर्जा प्रदान करने के लिए संबंधित ग्राम सभा के साथ परामर्श करना अनिवार्य करते हुए वन्य जीव (संरक्षण) अधिनियम, 1972 में संशोधन किया गया है।
- v. यह मंत्रालय देश में वन्यजीवों और उनके पर्यावास के प्रबंधन के लिए 'वन्यजीव पर्यावासों का विकास' और 'बाघ और हाथी परियोजना' जैसी केंद्रीय प्रायोजित स्कीमों के अंतर्गत राज्य और संघ राज्य क्षेत्र सरकारों को वित्तीय सहायता प्रदान करता है। इन वित्तीय सहायता प्रदत्त कार्यक्रमों में पूर्व चेतावनी प्रणालियों की खरीद, फसल क्षेत्रों में जंगली जानवरों के प्रवेश को रोकने के लिए कांटेदार तार की बाड़, सौर विद्युत चालित बाड़, जैव-बाड़, चारदीवारी आदि जैसे भौतिक अवरोधों का निर्माण और स्थापना शामिल है। मानव-वन्यजीव संघर्ष को कम करने के लिए छापा प्रतिक्रिया दल भी तैनात किए गए हैं।

- vi. मानव-वन्यजीव संघर्ष शमन में रेडियो कॉलरिंग, डिजिटल सेंसर वॉल और ई-निगरानी जैसी उन्नत प्रौद्योगिकी का भी उपयोग किया जाता है
- vii. यह मंत्रालय राज्य सरकारों को मानव-वन्यजीव संघर्ष के संबंध में जागरूकता सृजन, प्रशिक्षण और क्षमता निर्माण कार्यक्रम आयोजित करने के लिए सहायता प्रदान करता है।

आरआरबी का ग्रामीण ऋण वितरण पर प्रभाव

1761. श्री भारत सिंह कुशवाह:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने एक राज्य-एक क्षेत्रीय ग्रामीण बैंक (आरआरबी) समेकन कार्यनीति के ग्रामीण ऋण वितरण और वित्तीय समावेशन पर प्रभाव का कोई आकलन किया है;
- (ख) क्या समेकित आरआरबी के द्वारा प्राथमिक क्षेत्र उधार और ग्रामीण विकास पर ध्यान बनाए रखने के लिए कोई विशेष उपाय किए गए हैं;
- (ग) क्या इस एकीकरण को लागू करने में संभावित तकनीकी और परिचालन चुनौतियों के बारे में कोई विश्लेषण किया गया है;
- (घ) समेकित आरआरबी की दक्षता बढ़ाने के लिए प्रस्तावित शासन सुधारों का ब्यौरा क्या है; और
- (ङ) क्या सभी राज्यों में उक्त एकीकरण प्रक्रिया को पूरा करने के लिए कोई समय-सीमा निर्धारित की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

- (क) भारत सरकार ने वित्तीय वर्ष 2004-05 में आरआरबी का संरचनात्मक समेकन आरंभ किया था, जिसके परिणामस्वरूप 3 चरणों में समामेलन के माध्यम से आरआरबी की संख्या वित्तीय वर्ष 2004-05 में 196 से घटकर वित्तीय वर्ष 2020-21 में 43 हो गई।

दक्षता मान और लागत संबंधी युक्तिकरण के लाभ प्राप्त करने के उद्देश्य से, विशेषज्ञों की समिति की सिफारिशों के आधार पर सरकार ने 'एक राज्य – एक आरआरबी' के सिद्धांत पर आगे भी आरआरबी के समेकन की प्रक्रिया को जारी रखा है। समामेलन के पश्चात् समामेलित आरआरबी से बेहतर पूंजी आधार और संसाधनों तक पहुंच, उन्नत प्रौद्योगिकी को अपनाने, परिचालन क्षेत्र में विस्तार और अधिक दृश्यता तथा ब्रांडिंग की अपेक्षा है।

(ख) समेकित आरआरबी प्राथमिकता प्राप्त क्षेत्र उधार (पीएसएल) के संबंध में आरआरबी के लिए आरबीआई के विनियामकीय दिशानिर्देशों से मार्गदर्शन प्राप्त करना जारी रखेंगे, जिसके अनुसार उनके समायोजित निवल बैंक ऋण (एएनबीसी) का कम से कम 75% प्राथमिकता प्राप्त क्षेत्र के लिए होगा।

(ग) से (ङ) प्रस्तावित समामेलन के लिए दृष्टिकोण टिप्पणी में एकीकरण की प्रक्रिया के दौरान तकनीकी और परिचालन संबंधी चुनौतियों, अर्थात् कोर बैंकिंग समाधान (सीबीएस) एकीकरण/डाटा माइग्रेशन, डाउनटाइम और व्यावसायिक कार्यकलापों में व्यवधान, कार्मिकों की तैनाती और मानव संसाधन (एचआर) संबंधी मामले आदि के संबंध में परियोजना प्रबंधन इकाई द्वारा कार्रवाई की जाएगी।

सारंडा, झारखंड में सड़क निर्माण से संबंधित पर्यावरण मंजूरी

1762. श्रीमती जोबा माझी:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या झारखंड राज्य में लोक सभा निर्वाचन क्षेत्र के सारंडा में सड़क निर्माण से संबंधित कोई परियोजना पर्यावरण मंजूरी के लिए सरकार के पास लंबित है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या संबंधित विभागों को उक्त अनुरोध के शीघ्र निपटान के लिए कोई निर्देश दिए गए हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और
- (घ) लोक सभा निर्वाचन क्षेत्र के सारंडा में उक्त सड़क विकास परियोजनाओं को कब तक मंजूरी दी जाएगी?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (घ) केंद्रीय सरकार के पास पर्यावरणीय स्वीकृति के लिए ऐसी कोई परियोजना लंबित नहीं है और तदनुसार, मंत्रालय में इस संबंध में कोई कार्रवाई लंबित नहीं है।

WAGES AND FINANCIAL SUPPORT FOR TEA FARMING IN ASSAM

1763. MD. RAKIBUL HUSSAIN:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government is aware that tea garden workers of Barak Valley and Assam Valley in the State of Assam receive different wages;
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether any Government schemes are offering low-interest loans for farm modernization and productivity improvement, if so, the details thereof;
- (d) the measures taken by the Government to ensure that tea farmers, particularly in remote areas have access to financial support and resources for growth;
- (e) whether the Government intends to fulfil its promise to increase the daily wage of tea workers to Rs. 351; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a) to (f) The wages of Barak Valley are traditionally placed at a lower rate than the wages of Assam Valley due to various factors like production, quality and price of tea.

For better outreach at grass roots level, there are regional/sub-regional offices in the areas of tea plantations, which interact with small growers and hand hold them for availing the schemes in remote areas. All services under the scheme of Tea Board are being delivered online (through the Service Plus portal) and financial assistance is made in DBT mode.

The wages in the major tea growing states are fixed as per bipartite/tripartite agreement reached among producer associations, workers unions and State Government.

For increasing wages of tea garden workers, a Minimum Wages Advisory Board has been notified and an Advisory Committee has also been constituted under the Board.

HALF PRICE SCAM IN KERALA

1764. SHRI N. K. PREMACHANDRAN:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Enforcement Directorate has registered case and conducted raid in connection with the half price scam in Kerala, if so, the details thereof;
- (b) whether the Government has any data on the number of victims lost their money in half price scam;
- (c) whether the Government is aware that poor and common people from the weaker sections lost their money due to the scam, if so, the details thereof;
- (d) whether the Government proposes to conduct CBI enquiry in this regard, if so, the details thereof;

- (e) whether the State Government of Kerala has requested to the Government for enquiry and action in this regard, if so, the details thereof;
- (f) whether the Kerala police has supported the ED officials to conduct the investigation under the scam; and
- (g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

- (a) Yes. Enforcement Directorate has initiated investigation in connection with the Half Price Scam in Kerala under the provisions of Prevention of Money-laundering Act, 2002 (PMLA). Subsequently, to gather evidences related to the offence of money-laundering and to trace the proceeds of crime, search operations were conducted at 12 premises related to this scam on 18.02.2025.
- (b) and (c) Investigation conducted, so far, revealed that majority of the people who invested in the schemes floated in the said scam are from lower and middle classes.
- (d) and (e) No such proposal is under consideration.
- (f) and (g) Enforcement Directorate has requested Kerala Police to provide the certified copy of FIR, details of Proceeds of Crime identified etc. However, as on date, no details have been received.

SIMPLIFICATION OF BORROWING PROCEDURE TO SUPPORT SMEs

1765. SHRI KALYAN BANERJEE:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether RBI has called for strengthening financial systems and simplified borrowings amid economic uncertainty to support Small and Medium-sized Enterprises (SMEs);
- (b) if so, the detail of proposal to address global tariff issues and ensure sufficient liquidity to stabilize economic growth and protect Indian businesses from external economic shocks; and
- (c) the measures taken to simplify borrowing procedures with zero risks of loan defaults and financial stability in the banking sector thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c) Reserve Bank of India (RBI) has identified improvement of credit flow to MSME sector as a priority area. There is presently no proposal with the Financial Inclusion and Development Department, RBI to address global tariff issues and ensure sufficient liquidity to stabilize economic growth and protect Indian business from external economic shocks therefor.

II. While there is no specific proposal by RBI to address global tariff issues, RBI takes a number of measures to facilitate the flow of credit to MSME sector as described in para III of the reply.

III. The incidence of NPAs in lending by banks, including in the MSME sector, is attributable to a number of factors, which include macroeconomic conditions, sectoral issues, global business environment, governance issues in the borrowing entities, etc. Measures taken to support MSMEs are intended to enhance credit flow to the sector and improve the overall credit health of businesses in the sector.

Various measures have been taken for simplifying borrowing procedures and increasing access to credit and finance for MSMEs in an affordable manner.

These, inter-alia, include:

- i. Specific targets for lending to MSME sector have been prescribed in Priority Sector guidelines dated 4.9.2020.
- ii. Scheduled Commercial Banks (SCBs) have been mandated not to accept collateral for loans upto Rs. 10 lakhs extended to MSME sector.
- iii. Computation of working capital requirements of MSE units to be done by banks on the basis of simplified method of minimum 20% of the projected annual turnover of the unit for borrowal limits up to ₹5 crore.
- iv. Streamlining flow of credit to Micro and Small Enterprises for facilitating timely and adequate credit flow during their 'Life Cycle'.
- v. Banks have been advised that timelines for loans up to Rs. 25 lakhs in units in MSE sector shall not be more than 14 working days.
- vi. Trade Receivables Discounting System (TreDS) has been operationalized to address the problem of delayed payments to MSMEs.
- vii. For better transmission of monetary policy, RBI has advised banks to link all new floating rate loans to external benchmark for MSEs from 01.10.2019 and Medium enterprises from 01.04.2020.
- viii. Account Aggregator (AA) Framework: As a regulator, the Reserve Bank has created an enabling environment for growth of digital technology for new financial products and services. RBI has facilitated the AA framework under

which information related to financial assets of a customer is collected from the holders of such information (Financial Information Providers) and is presented to the customers or specified users (Financial Information Users).

- ix. Unified Lending Interface (ULI): RBI has developed ULI previously known as Public tech platform for frictionless credit (PTPFC) which is set to transform the lending landscape in India by making credit more accessible to underserved populations such as small businesses by reducing documentation requirements and simplifying the loan application process.

OCCUPATIONAL HAZARDS IN THE CONSTRUCTION INDUSTRY

1766. DR. M. K. VISHNU PRASAD:

DR. DHARAMVIRA GANDHI:

DR. KALYAN VAIJINATHRAO KALE:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the steps taken by the Government to address occupational hazards in the construction industry, including risks of cancer, musculoskeletal morbidities, respiratory conditions and other health issues;
- (b) the initiatives undertaken to enforce existing laws on occupational safety, including the provision of protective gear such as steel-toed boots, hard hats, ear muffs, masks, and harnesses on construction sites;
- (c) the measures implemented to improve access to healthcare for migrant construction workers including mobile health and cancer screening programmes and the portability of Government entitlement schemes;

- (d) the details of progress that has been made by the Government to develop localised health insurance schemes for construction workers, particularly in Karnataka and Kerala, where pilot programmes have already been launched; and
- (e) the data on construction worker deaths during the last five years including the number of cases compensated, claims denied and pending settlements, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e) The Central Government has enacted the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 [BOCW (RE&CS) Act, 1996] to regulate the employment and conditions of service of building and other construction workers. The Act provides for their safety, health and welfare measures and for other matters connected therewith or incidental thereto.

The Government has set up the Central Industrial Relations Machinery (CIRM) to ensure enforcement of the labour laws in the central sphere. The regular inspections are conducted by the Director General (Inspection)/Chief Labour Commissioner (Central) Organisation in the Central Sphere and appropriate action taken where necessary under the provisions of the Building and Other Construction Workers (RE&CS) Act, 1996. The state governments are mandated to ensure enforcement of the labour laws in the state sphere.

In order to augment the efforts for safety and health of construction workers, “Construction Advisory Service (CAS) Division” has been created in Directorate General of Factory Advice Service & Labour Institutes (DGFASLI), Mumbai which has initiated various certificate courses in the field of Construction Safety.

Directions under the Act have been issued from time to time to State/UT BOCW Welfare Boards, *inter-alia*, for implementation of the provisions of the Act, optimum utilization of the cess funds. A Monitoring Committee has been constituted to monitor the implementation of directions issued under the said Act, including utilization of cess fund for welfare scheme framed by the States/Uts.

In order to safeguard the interest of the Migrant workers, the Parliament has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979 which, *inter alia*, provides for registration of certain establishments employing Inter State Migrant Workers, licensing of contractors, etc. Workers employed with such establishments are to be provided with payment of minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing, etc. The Act has been subsumed in The Occupational Safety, Health and Working Condition Code, 2020.

Compensation in death cases are paid as per, *inter-alia*, provisions of Employees Compensation Act, 1923, schemes of BOCW Welfare Boards, as per eligibility.

दिल्ली विश्वविद्यालय में नियुक्त शिक्षण/गैर-शिक्षण कर्मचारी

1767. श्री रामवीर सिंह बिधूड़ी:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत दस वर्षों के दौरान दिल्ली विश्वविद्यालय में कुल कितने शिक्षण और गैर-शिक्षण कर्मचारियों की नियुक्ति की गई;
- (ख) स्थायी पदों और अस्थायी पदों पर की गई नियुक्तियों का पृथक-पृथक ब्यौरा क्या है;
- (ग) उक्त नियुक्ति में अन्य पिछड़े वर्गों, अनुसूचित जातियों और अनुसूचित जनजातियों के कर्मचारियों की संख्या और ब्यौरा क्या है;
- (घ) क्या दक्षिण दिल्ली लोक सभा निर्वाचन क्षेत्र के फतेहपुर बेरी-भाटी गांव में दिल्ली विश्वविद्यालय के अंतर्गत छात्राओं के लिए कॉलेज खोलने का कोई प्रस्ताव है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

- (क) से (ङ) दिल्ली विश्वविद्यालय एक सांविधिक स्वायत्त संगठन है, जो दिल्ली विश्वविद्यालय अधिनियम 1922 के तहत स्थापित किया गया है और यह अधिनियमों व संविधियों, अध्यादेशों, उनके तहत बनाए गए विनियमों द्वारा संचालित किया जाता है। रिक्तियों का उत्पन्न होना और उनका भरा जाना एक सतत प्रक्रिया है। पदों को भरने का उत्तरदायित्व विश्वविद्यालय का है। विश्वविद्यालय ने सूचित किया है कि विगत दस वर्षों के दौरान दिल्ली विश्वविद्यालय में नियुक्त शिक्षण और गैर-शिक्षण स्टाफ की कुल संख्या क्रमशः 499 (126 अन्य पिछड़ा वर्ग, 74 अनुसूचित जाति और 33 अनुसूचित जनजाति सहित) और 221 (33 अन्य पिछड़ा वर्ग, 53 अनुसूचित जाति और 7 अनुसूचित जनजाति सहित) है। विश्वविद्यालय ने यह भी सूचित किया है कि विश्वविद्यालय में कोई भी अस्थायी/अनुबंधित शिक्षक नियोजित नहीं है। तथापि, वर्तमान में विश्वविद्यालय में आठ सहायक प्रोफेसर तदर्थ आधार पर कार्य

कर रहे हैं। इस समय, फतेहपुर बेरी में दिल्ली विश्वविद्यालय के अंतर्गत एक बालिका महाविद्यालय की स्थापना हेतु कोई प्रस्ताव इस मंत्रालय के पास विचाराधीन नहीं है।

DECLINE IN SCHOOL ENROLMENT

1768. DR. D. RAVI KUMAR:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the measures taken by the Government to address the drop of 1.55 crore students from Government and private schools in years 2018-2022 and 2023-24;
- (b) the steps being taken by the Government to prevent decline in enrolment of students in Bihar, Uttar Pradesh and Maharashtra;
- (c) the assistances provided by the Government to these States to increase Enrolment;
- (d) the initiatives taken by the Government to find out the root cause of decline in enrollment of students such a socio-economic factor, migration and school infrastructure and to address the same; and
- (e) whether there is any link between the implementation of the National Education Policy and the decline in school enrolment during the above period?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

- (a) and (b) The Department of School Education and Literacy (DoSEL), Ministry of Education has developed the Unified District Information System for Education Plus (UDISE+) system to record data on indicators of school education provided by all the States and Union Territories. As per UDISE+, enrolment of the students for the year 2018-19 and 2023-24 is 26,02,94,216 and 24,80,45,828 respectively.

Further, education is in the concurrent list of the Constitution and majority of the schools are under the domain of respective State and UT Governments. Central Government assist States and Uts through the Centrally Sponsored Scheme of Samagra Shiksha. Financial assistance is also provided to the States and Uts including Bihar, Uttar Pradesh and Maharashtra for various activities to reduce dropout and increase enrolment in Government. Schools, which include opening/strengthening of new schools up to senior secondary level, strengthening school infrastructure, setting up, up gradation and running of Kasturba Gandhi Balika Vidyalayas (KGBV) upto class 12, setting up of residential schools/hostel named Netaji Subhas Chandra Bose Avasiya Vidyalayas, transport allowance, undertaking enrolment drives, seasonal hostels/residential camps, provision of vocational education and ICT facilities in schools, providing free text books and free uniform, transport/escort facility, etc, financial assistance is also provided for aids and appliances for children with special needs.

(c) Under Samagra Shiksha financial assistances provided to States/Uts. For the year 2024-25 central release till now under Samagra Shiksha is Rs. 2072922.71 lakh.

(d) and (e) The major reasons for drop-out of school children are to supplement household income, to attend domestic chores, not interested in studies, unable to cope up with studies, child suffering with some disability, poor health, education not considered necessary by the parents, preparation of competitive examination, marriage etc. Further, Central Government assist States and UTs through the Centrally Sponsored Scheme of Samagra Shiksha to reduce dropout.

Also, based on the recommendations of National Education Policy 2020 (NEP 2020), w.e.f 2022-23 UDISE+ has been revitalized, to capture individual student wise data and created student's registry. There has been a complete change in the manner of collection of data from 2022-23 onwards from gross enrolment data to individual student data. It makes comparison of data from previous years statistically different/inchoate.

सिंहेश्वरधाम तीर्थ स्थल का विकास

1769. श्री दिलेश्वर कामैत:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का सुपौल लोक सभा क्षेत्र के मधेपुरा जिले में सिंहेश्वरधाम तीर्थ स्थल पर पर्यटकों को आकर्षित करने के लिए इसके धार्मिक महत्व को देखते हुए अवसंरचना के विकास के लिए निधि आवंटित करने का विचार है;
- (ख) क्या सिंहेश्वरधाम और बाबा विशु राउत मेला को राज्य मेले का दर्जा प्राप्त है, क्योंकि इस मंदिर के शिवलिंग को कामना लिंग के नाम से भी जाना जाता है और श्रृंगी ऋषि ने यहां सात हवन कुंड बनवाए थे जो आज भी मौजूद हैं; और
- (ग) यदि हां, तो क्या सरकार का सिंहेश्वरधाम को धार्मिक गलियारे से जोड़ने का भी विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

- (क) से (ग) पर्यटन मंत्रालय 'तीर्थस्थल जीर्णोद्धार एवं आध्यात्मिक, विरासत संवर्धन अभियान (प्रशाद), 'स्वदेश दर्शन' और 'पर्यटन अवसंरचना विकास के लिए केन्द्रीय एजेंसियों की सहायता' नामक अपनी चालू योजनाओं के माध्यम से बिहार राज्य सहित, पर्यटन अवसंरचना विकास के लिए राज्य सरकारों/संघ

राज्यक्षेत्रों/केन्द्रीय एजेंसियों को वित्तीय सहायता प्रदान करके राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों के प्रयासों को सम्पूरित करता है।

पर्यटन मंत्रालय, भारत सरकार ने सिंहेश्वर धाम और बाबा विशु राउत मेला को राज्य मेलों के रूप में दर्जा नहीं दिया है। तथापि, पर्यटन मंत्रालय मेलों/महोत्सवों/पर्यटन संबंधी कार्यक्रमों के आयोजन के लिए आतिथ्य सहित घरेलू संवर्धन और प्रचार योजना के अंतर्गत राज्य सरकारों और संघ राज्यक्षेत्र प्रशासनों को वित्तीय सहायता प्रदान करता है।

सुपौल लोक सभा निर्वाचन क्षेत्र के मधेपुरा जिले में सिंहेश्वर धाम तीर्थ स्थल पर अवसंरचना के विकास और सिंहेश्वर धाम को धार्मिक गलियारे से जोड़ने के लिए कोई प्रस्ताव मंत्रालय के विचाराधीन नहीं है। तथापि, पर्यटन मंत्रालय ने विभिन्न अवसंरचना विकास योजनाओं के अंतर्गत बिहार में विभिन्न परियोजनाएं स्वीकृत की हैं, जिनका ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

बिहार में प्रशाद योजना के अंतर्गत स्वीकृत परियोजनाओं का विवरण

(करोड़ रु. में)

क्र. सं.	परियोजना का नाम	स्वीकृत लागत
1.	पटना साहिब में विकास	29.62
2.	विष्णुपद मंदिर में मूलभूत सुविधाओं का विकास	3.63

बिहार में प्रशाद योजना के अंतर्गत चिह्नित स्थलों का विवरण

क्र. सं.	स्थल/परियोजना
1.	सिमरिया घाट, बेगूसराय जिला
2.	आमी मंदिर, सारण जिला

बिहार में स्वदेश दर्शन योजना के अंतर्गत स्वीकृत परियोजनाओं का विवरण

क्र. सं.	परिपथ/वर्ष	परियोजना का नाम	स्वीकृत लागत (करोड़ रु. में)
1.	तीर्थकर परिपथ 2016-17	वैशाली-आरा- मसद- पटना- राजगीर- पावापुरी- चंपापुरी का विकास	33.96
2.	आध्यात्मिक परिपथ 2016-17	कांवरिया मार्ग: सुल्तानगंज-धर्मशाला-देवघर का विकास	44.76
3.	बौद्ध परिपथ 2016-17	बौद्ध परिपथ का विकास- बोधगया में कन्वेंशन सेंटर का निर्माण	95.18
4.	ग्रामीण परिपथ 2017-18	भित्तिहरवा-चंद्रिया-तुरकौलिया का विकास	44.27
5.	आध्यात्मिक परिपथ 2017-18	मंदार हिल और अंग प्रदेश का विकास	44.55

बिहार में स्वदेश दर्शन 2.0 योजना के अंतर्गत चिह्नित किए गंतव्यों का विवरण

क्र. सं.	चयनित/चिह्नित किए गए गंतव्य
1.	गया, नालंदा

बिहार में एसएससीआई योजना के अंतर्गत स्वीकृत परियोजनाओं की सूची

क्र. सं.	परियोजना का नाम	स्वीकृत लागत (करोड़ रु. में)
1.	सहरसा में मत्स्यगंधा झील का विकास	97.61
2.	करमचट में इको-टूरिज्म और एडवेंचर हब	49.51

बिहार में केन्द्रीय एजेंसियों की सहायता योजना के अंतर्गत स्वीकृत परियोजनाओं की सूची

क्र. सं.	परियोजना का नाम	स्वीकृत राशि (करोड़ रु. में)
1.	बक्सर, बिहार में एक्वा स्क्रीन प्रोजेक्शन और साउंड शो के साथ 3 डी मैपिंग और राम रेखा घाट, बिहार में डायनामिक लाइटिंग और मोटिफ	5.99
2.	गया रेलवे स्टेशन	5.18

IMPROVING REVENUE COLLECTION

1770. DR. DHARAMVIRA GANDHI:

Will the Minister of **FINANCE** be pleased to state:

- (a) the annual GST collection targets during the last five years and the manner in which the actual collections have compared with these targets;
- (b) the total number of GST evasion cases detected since 2020 along with the corresponding value of taxes recovered;
- (c) the manner in which the Government evaluates the effectiveness of measures such as e-invoicing and GSTN analytics in identifying systemic gaps, improving compliance and preventing recurring tax evasion; and
- (d) the impact of these measures on improving revenue collection and addressing gaps in the system?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

- (a) The actual revenue collection w.r.to Net Central GST compared to the Budget / Revised Estimates during the last financial years are as follows:

Net Central GST Collection
(CGST + IGST (residual) + GST Compensation Cess)
Amount in Rs. Crores

Financial Year	Budget Estimates (BE)	Revised Estimates (RE)	Actual Collection	% of BE Achieved	% of RE Achieved
2019-20	6,63,343	6,12,327	5,98,749	90.3%	97.8%
2020-21	6,90,500	5,15,100	5,48,777	79.5%	106.5%

2021-22	6,30,000	6,75,000	6,98,114	110.8%	103.4%
2022-23	7,80,000	8,54,000	8,49,132	108.9%	99.4%
2023-24	9,56,600	9,56,600	9,57,208	100.1%	100.1%

Source: Receipt Budget;

(b) The total number of GST evasion cases detected by Central Government, since 2020 along with the corresponding value of taxes recovered are as follows:

Total Number of GST Offence Cases			
Period	No. of Cases	Detection (In Rs. Cr.)	Voluntary Deposit (In Rs. Cr.)
2020-21	12596	49384	12235
2021-22	12574	73238	25157
2022-23	15562	131613	33226
2023-24	20582	230332	31758
2024-25 (upto January, 2025)	25397	194938	21520
Total	86711	679505	123896
Total Number of ITC Fraud Cases			
Period	No. of Cases	Detection (In Rs. Cr.)	Voluntary Deposit (In Rs. Cr.)
2020-21	7268	31233	2232
2021-22	5966	28022	2027
2022-23	7231	24140	2484
2023-24	9190	36374	3413

2024-25 (upto January, 2025)	13018	46472	2211
Total	42673	166241	12367

Source: GST Investigation Wing;

(c)and (d) There are various steps / measures taken by Central Government & GSTN to help in improving compliance and preventing tax evasions such as digitization through E-invoicing, GST analytics such as automated risk assessment based on compliance attributes of taxpayer, highlighting of outliers based on system-flagged mismatches, providing intelligence inputs with an aim to manage GST revenue risks through various tools with a view to generate actionable reports, generating inputs regarding GST non-compliances or evasion on the basis of identifying anomalies in taxpayer behaviour (such as potential tax evasion, fraudulent registration, and suspicious e-way bill activity etc.) and selection of returns for scrutiny and selection of taxpayers for audit based on various risk parameters. These measures are helpful in safeguarding the revenue and nabbing the evaders. Certain projects were also undertaken such as "Project Anveshan" (Analytics, Verification, Shortlisting of Anomalies) whereby newer techniques like Facial Recognition System (FRS), E-way bill data etc. were used for early identification of GSTINs with propensity for fake/ fraudulent activity to generate Intelligence reports.

While the above measures contribute to revenue collection, the complete impact of such measures in identifying systemic gaps, improving compliance and preventing recurring tax evasion is not ascertainable.

The outcomes such as revenue growth and reduction in instances of tax evasion cannot be attributed solely to all or any individual such measure, as various other factors such as global economic conditions, economic growth in the country, level of domestic consumption of goods & services, tax rate etc. are also relevant for this.

बिहार में ईएसआईसी अस्पताल

1771. श्री गोपाल जी ठाकुर:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) बिहार राज्य के जिलों में निर्मित और निर्माण के लिए प्रस्तावित कर्मचारी राज्य बीमा निगम (ईएसआईसी) अस्पतालों का ब्यौरा क्या है;
- (ख) क्या सरकार का उत्तर बिहार के दरभंगा जिले और मिथिला क्षेत्र में बड़ी संख्या में रहने वाले निम्न आय वर्ग के कामगारों और कर्मचारियों हेतु ईएसआईसी अस्पताल का निर्माण करने का विचार है; और
- (ग) यदि हां, तो ईएसआईसी अस्पताल का निर्माण कब तक होने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

- (क) से (ग) ईएसआई अस्पतालों / औषधालयों की स्थापना एक सतत प्रक्रिया है। ईएसआई निगम निश्चित मानकों / बीमित व्यक्ति (आईपी) जनसंख्या मानदंडों के आधार पर किसी क्षेत्र विशिष्ट के भीतर नए अस्पतालों / औषधालयों की स्थापना हेतु अनुमोदन प्रदान करता है। मानकों के अनुसार, प्रस्तावित स्थान के 25 कि.मी. के दायरे में 30 बिस्तरों और 100 बिस्तरों वाले ईएसआई अस्पताल की स्थापना के लिए क्रमशः न्यूनतम 20,000 तथा 50,000 वर्तमान बीमित व्यक्तियों (आईपी) / आने वाले 05 वर्षों में संभावित बीमित व्यक्ति (आईपी) संख्या की आवश्यकता होती है।

ईएसआईसी ने बिहार में दो अस्पतालों अर्थात एक बिहटा और एक फुलवारीशरीफ़ (पटना) में निर्माण किया है। इसके अतिरिक्त ईएसआई ने बिहार में 3 नए ईएसआई अस्पतालों अर्थात मुजफ्फरपुर, भागलपुर और बेगूसराय में एक-एक अस्पताल की स्थापना हेतु “सैद्धांतिक” अनुमोदन भी प्रदान किया है। दरभंगा में वर्तमान आईपी जनसंख्या जिले में ईएसआई अस्पताल की स्थापना के लिए पात्र नहीं हैं।

KASHI TAMIL SANGAMAM 3.0

1772. SHRI PRAVEEN PATEL:

SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SHRI PRADEEP KUMAR SINGH:

SHRI YOGENDER CHANDOLIA :

SHRI SHANKAR LALWANI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the measures are being taken with the special focus on youth participation this year, so as to ensure that young delegates from Tamil Nadu are provided with meaningful opportunities to engage in the event's activities;
- (b) the expected economic impact of the Kashi Tamil Sangamam 3.0 on the local economy of Varanasi and the regions involved, especially in terms of tourism, trade, and artisan engagement;
- (c) whether any specific academic and research-based initiatives will be launched at Kashi Tamil Sangamam 3.0 to promote intellectual exchange between scholars of Tamil Nadu and Kashi, particularly in areas like linguistics, arts and science and if so, the details thereof;

- (d) the details of various steps being taken to make this programme accessible to public at large across the country; and
- (e) the details of any special programmes or initiatives focused on research and innovation under the said programme?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (e) The third edition of Kashi Tamil Sangamam was organized by the Government of India from 15th to 24th February, 2025 at Varanasi in line with the recommendations of National Education Policy, 2020 for promoting the spirit of 'Ek Bharat Shreshtha Bharat'. The objective of the programme is to rediscover and strengthen the centuries old connect between the two ancient knowledges centres of the country i.e. Varanasi and Tamil Nadu. The Indian Institute of Technology, Madras and Banaras Hindu University, Varanasi are the nodal institutions in organizing this event.

The main theme of this year's event is highlighting the contributions made by Sage Agasthya in various fields. In addition to this, the event coincided with the Maha Kumbh at Prayagraj and the visit to Ram Janmabhoomi temple at Ayodhya. As such, the Government of India has decided this year to add youth focus in the KTS activities. Seminars on Sage Agasthya and his contributions were conducted in the Universities to make the youth aware about our ancient rishis and munis. The Indian Institute of Technology, Madras was advised to focus on youth during the selection of delegates in different categories. In addition to this, 5 to 10 students of Tamil origin studying in various Central Universities

across the country were given an opportunity to participate in the Kashi Tamil Sangamam 3.0 event. This is to enable them to experience the knowledge and culture of Varanasi, holy bath at Sangam, Prayagraj and darshan of Lord Ram at Ayodhya.

Due to the visit of more than 1500 participants to Varanasi, Prayagraj and Ayodhya during the 10 days period, KTS 3.0 had positive economic impact in the region. Besides, in the exhibition held at Namohat in Varanasi in collaboration with the Government of Uttar Pradesh, stalls were put by various Ministries like Food Processing Industries, Tourism, Textiles, and institutions like Central Institute of Classical Tamil (CICT), National Book Trust (NBT), Central Institute of Indian Languages (CIIL), Press Information Bureau (PIB), Indira Gandhi National Centre for Arts (IGNCA) etc. which attracted large number of local visitors and involved sale of products, development of business opportunities etc.

As a part of the KTS activities, 6 academic sessions were held this year involving six categories of KTS delegates numbering to 200 from each category. Equal number of local people were also invited and involved them in the discussions on various topics which led to a meaningful dialogue amongst them. A professor from the IIT-BHU moderated the Sessions and experts from the domain area were invited to participate in the discussions during various sessions. The delegates were also able to interact with the experts and throw light on various issues.

The event has been given wide publicity across the country through electronic media by the Ministry of Information and Broadcasting, hoardings were

kept at several places in Tamil Nadu and Uttar Pradesh, and Seminars on Sage Agasthya were carried out through Tamil associations in many states. Apart from these, publicity was also given abroad through Indian missions by conducting seminars/workshops etc. on Sage Agasthya.

नदियों में अपशिष्ट को प्रवाहित करना

1773. श्री उम्मेदा राम बेनीवाल:

श्री हनुमान बेनीवाल:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को जानकारी है कि राजस्थान के पाली, बालोतरा और जोधपुर जिलों तथा भांडू गांव में बांडी, लूनी और जोगरी नदियों में कारखानों और सीवरेज द्वारा छोड़े गए अपशिष्ट के कारण कृषि भूमि बंजर हो रही है तथा तालाब और पेयजल संसाधन दूषित हो गए हैं;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा इस प्रदूषण को रोकने के लिए सरकार द्वारा क्या कदम उठाए गए हैं;
- (ग) क्या राष्ट्रीय हरित अधिकरण (एनजीटी) ने इस संबंध में कोई दिशानिर्देश जारी किए हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या एनजीटी के दिशानिर्देशों का पूर्णतया अनुपालन किया गया है, यदि नहीं, तो इसके क्या कारण हैं तथा इसके लिए जिम्मेदार व्यक्तियों का ब्यौरा क्या है;
- (ङ) क्या सरकार सार्वजनिक, पशु और पारंपरिक जल स्रोतों को प्रदूषित जल से बचाने के लिए कोई प्रभावी योजना बनाने का विचार रखती है; और
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा इसे कब तक तैयार किए जाने की संभावना है तथा यदि नहीं, तो इसके क्या कारण हैं?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

(क) से (घ) भारत सरकार ने वित्त वर्ष 2015-16 में “प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई)” शुरू की थी, जिसका उद्देश्य खेतों तक पानी की प्रत्यक्ष पहुंच बढ़ाना और सुनिश्चित सिंचाई के तहत खेती योग्य क्षेत्र का विस्तार करना, खेत में पानी के उपयोग की दक्षता में सुधार करना, सतत जल संरक्षण कार्यों को शुरू करना आदि है। हर खेत को पानी (एचकेकेपी) प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) के घटकों में से एक है। सतही लघु सिंचाई (एसएमआई) और जल निकायों की मरम्मत, नवीनीकरण और पुनरुद्धार (आरआरआर) योजना अब पीएमकेएसवाई-एचकेकेपी का हिस्सा बन गई है। जल शक्ति मंत्रालय के अंतर्गत जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, सतही लघु सिंचाई (एसएमआई) और जल निकायों की मरम्मत, नवीनीकरण और पुनरुद्धार (आरआरआर) योजनाओं के अंतर्गत सिंचाई क्षमता (आई.पी.) के सृजन और पुनर्स्थापन के लिए राज्यों को केंद्रीय सहायता (सीए) प्रदान करता है। इसके अलावा, 4580 करोड़ रुपये के बजट परिव्यय और एसएमआई और जल निकायों की आरआरआर स्कीमों के लिए 4.50 लाख हेक्टेयर की लक्षित सिंचाई क्षमता के साथ पीएमकेएसवाई-एचकेकेपी को वित्त वर्ष 2021-22 से वित्त वर्ष 2025-26 तक जारी रखने को केंद्रीय मंत्रिमंडल द्वारा दिसंबर, 2021 में मंजूरी दी गई है।

दोनों योजनाओं (एसएमआई और जल निकायों के आरआरआर) के अंतर्गत केन्द्रीय सहायता (सीए) अनुदान के रूप में प्रदान की जाती है, जो विधानमंडल रहित संघ राज्य क्षेत्रों के लिए परियोजना लागत का 100% है। विधानसभा वाले संघ राज्य क्षेत्रों, और 7 पूर्वोत्तर राज्यों तथा सिक्किम एवं पहाड़ी राज्यों (हिमाचल प्रदेश और उत्तराखंड) के लिए केन्द्रीय सहायता परियोजना लागत का 90% है। इसके अलावा, एसएमआई योजना के तहत केंद्रीय सहायता/अनुदान विशेष क्षेत्रों को लाभ पहुंचाने वाली परियोजनाओं के लिए परियोजना लागत का 60% है, जैसे कि ओडिशा के अविभाजित कोरापुट, बोलनगीर और कालाहांडी (केबीके) जिले, उत्तर प्रदेश और मध्य प्रदेश के बुंदेलखंड क्षेत्र, महाराष्ट्र के मराठवाड़ा और विदर्भ क्षेत्र, वामपंथी उग्रवाद प्रभावित क्षेत्र, आदिवासी क्षेत्र, बाढ़ प्रवण क्षेत्र, डीपीएपी

(सूखा प्रवण क्षेत्र कार्यक्रम) क्षेत्र, अन्य राज्यों/संघ राज्य क्षेत्रों के रेगिस्तान विकास कार्यक्रम (डीडीपी) क्षेत्र। आरआरआर जल निकायों की योजना के तहत केंद्रीय सहायता अन्य सभी श्रेणियों के लिए परियोजना लागत का 60% है। एसएमआई योजना में सिक्किम और पहाड़ी राज्यों (हिमाचल प्रदेश, उत्तराखंड)/संघ राज्य क्षेत्रों और सामान्य श्रेणी के राज्यों/संघ राज्य क्षेत्रों के विशेष क्षेत्रों सहित 7 पूर्वोत्तर राज्य शामिल हैं, जबकि जल निकायों की आरआरआर योजना पूरे देश को कवर करती है। पीएमकेएसवाई-एचकेकेपी के एसएमआई और जल निकायों के आरआरआर घटक के रूप में जारी की गई केन्द्रीय सहायता का राज्यवार और वर्षवार ब्यौरा संलग्न **विवरण** में दिया गया है।

सीपीसीबी ने राज्य प्रदूषण नियंत्रण बोर्डों और प्रदूषण नियंत्रण समितियों (एसपीसीबी/पीसीसी) के सहयोग से जल संसाधनों की जल गुणवत्ता की स्थिति का आकलन करने और जल निकायों में प्रदूषण की रोकथाम और नियंत्रण को सुगम करने के लिए एक राष्ट्रीय जल गुणवत्ता निगरानी नेटवर्क (एनडब्ल्यूएमपी) की स्थापना की है। एनडब्ल्यूएमपी के अंतर्गत 28 राज्यों और 8 संघ राज्य क्षेत्रों में 4736 स्थानों पर जल गुणवत्ता निगरानी नेटवर्क मौजूद हैं, जिनमें नदियों पर 2155 स्थान, झीलों पर 558, तालाबों पर 141, टैंकों पर 102, भूजल पर 1233 स्थान और अन्य जल निकायों पर 547 स्थान शामिल हैं। हालाँकि, एनडब्ल्यूएमपी के अंतर्गत पाली, बालोतरा और जोधपुर जिलों तथा राजस्थान के भांडू गांव में बांडी, लूनी और जोगरी नदियों में कोई निगरानी स्थान नहीं है।

बालोतरा, जोधपुर और पाली में कपड़ा संबंधी इकाइयाँ: राजस्थान प्रदूषण नियंत्रण बोर्ड (आरएसपीसीबी) द्वारा दी गई जानकारी के अनुसार, राजस्थान के बालोतरा, जोधपुर और पाली में कुल 1,831 कपड़ा संबंधी इकाइयाँ हैं। 1831 कपड़ा संबंधी इकाइयों में से 1,674 इकाइयाँ सामान्य अपशिष्ट शोधन संयंत्र (सीईटीपी) से जुड़ी हैं और 157 इकाइयों के पास अपना अपशिष्ट शोधन संयंत्र है। जिलों में संचालित कपड़ा संबंधी इकाइयों का ब्यौरा नीचे दिया गया है:

ज़िला	कपड़ा संबंधी इकाइयों की संख्या		
	कुल	सीईटीपी से जुड़ा हुआ	जिसका स्वयं का ईटीपी है
बालोतरा	961	834	127*

जोधपुर	306	304	02
पाली	564	536	28
कुल	1,831	1,674	157

नोट: ज़ेडएलडी – शून्य तरल निर्वहन बालोतरा में सभी *127 इकाइयों के पास अपना स्वयं का ईटीपी है जो ज़ेडएलडी के साथ काम कर रहे हैं।

बालोतरा, जोधपुर और पाली जिलों में सामान्य अपशिष्ट शोधन संयंत्र: राजस्थान राज्य में कुल 15 सीईटीपी संचालित हैं, जिनकी कुल डिजाइन क्षमता 134.2 एमएलडी है और वर्तमान परिचालन क्षमता 60.15 एमएलडी (44.8%) है। 15 सीईटीपी में से 3 बालोतरा में, 4 पाली में और 2 जोधपुर में हैं, इन तीन जिलों में कुल 9 सीईटीपी हैं जिनकी कुल डिजाइन क्षमता 110 एमएलडी और परिचालन क्षमता 51.2 एमएलडी है। 9 सीईटीपीएस में से 3 सीईटीपी ने शून्य तरल निर्वहन (ज़ेडएलडी) सिस्टम उपलब्ध कराया है। तीन जिलों में संचालित सीईटीपी का विवरण नीचे दिया गया है:

ज़िला	सीईटीपी का नाम	क्षमता एमएलडी में		निपटान का तरीका	अनुपालन स्थिति	अनुपालन न करने पर की गई कार्रवाई
		बनाया गया	संचालित			
बालोतरा	सीईटीपी बालोतरा	18	12	ज़ेडएलडी	अनुपालन कर रहे हैं	----
	सीईटीपी जसोल	6.5	1.5	----	अनुपालन कर रहे हैं	----
	सीईटीपी बिठूजा	30	5	----	अनुपालन कर रहे हैं	----
पाली	सीईटीपी संख्या 02	8.4	8.4	----	अनुपालन कर रहे हैं	----
	सीईटीपी संख्या 04	12	4.5	----	अनुपालन नहीं कर रहे हैं	एससीएन
	सीईटीपी संख्या 06	12	8	ज़ेडएलडी	अनुपालन कर रहे हैं	

	मेसर्स नेक्स्ट जेन टेक्सटाइल पार्क प्राइवेट लिमिटेड	3.1	0.2	जेडएलडी	अनुपालन नहीं कर रहे हैं	एससीएन
जोधपुर	मैसर्स जोधपुर प्रदूषण निवारण ट्रस्ट (टेक्सटाइल वर्टिकल)	18.5	11	----	अनुपालन नहीं कर रहे हैं	एससीएन
	मैसर्स जोधपुर प्रदूषण निवारण ट्रस्ट (स्टील वर्टिकल)	1.5	0.6	-----	अनुपालन नहीं कर रहे हैं	एससीएन
	कुल	110	51.2			

नोट: जेडएलडी- शून्य तरल निर्वहन, एससीएन – कारण बताओ नोटिस

उपरोक्त तालिका से पता चलता है कि पाली और जोधपुर जिलों में 4 सीईटीपी अनुपालन नहीं कर रहे हैं, जिसके लिए आरएसपीसीबी द्वारा कारण बताओ नोटिस (एससीएन) जारी किया गया था।

इस मंत्रालय ने कपड़ा संबंधी उद्योगों के लिए और सीईटीपी से निकलने वाले अपशिष्ट को विनियमित करने के लिए दिनांक 10.10.2016 की अधिसूचना सा.का.नि. 978 (अ) के तहत कपड़ा संबंधी उद्योगों के लिए निर्वहन मानकों को अधिसूचित किया है और दिनांक 01.01.2016 की अधिसूचना का.आ.4 (अ) के तहत सामान्य अपशिष्ट शोधन संयंत्रों के लिए निर्वहन मानकों को अधिसूचित किया है।

इसके अलावा, माननीय एनजीटी ने इस विषय पर विशेष रूप से कोई दिशानिर्देश जारी नहीं किए हैं, हालांकि माननीय एनजीटी द्वारा मामले के आधार पर आदेश/निर्देश जारी किए जाते हैं।

(ड) और (च) जल प्रदूषण की रोकथाम और नियंत्रण के लिए सरकार द्वारा किए गए उपाय इस प्रकार हैं:

- औद्योगिक प्रदूषण का विनियमन जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 और पर्यावरण संरक्षण अधिनियम (ईपीए), 1986 के विभिन्न प्रावधानों के माध्यम से संबंधित एसपीसीबी और पीसीसी द्वारा सहमति तंत्र और प्राधिकरण के तहत कार्यान्वित किया जाता है।
- पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची-I (विभिन्न 79 उद्योगों से पर्यावरण प्रदूषकों के उत्सर्जन या निर्वहन के लिए मानक) और अनुसूची-VI (सामान्य निर्वहन मानक) के अंतर्गत उद्योग विशिष्ट मानक अधिसूचित किए गए हैं ताकि जल निकायों में प्रदूषण को रोका जा सके।
- सीपीसीबी, जल प्रदूषण, वायु प्रदूषण और खतरनाक अपशिष्ट उत्सर्जन के एक घटक, प्रदूषण सूचकांक (पीआई) के आधार पर उद्योगों और अन्य क्षेत्रों को लाल, नारंगी, हरे और सफेद श्रेणियों में वर्गीकृत करता है। सीपीसीबी ने जल अधिनियम, 1974 की धारा 18(1)(ख) और वायु अधिनियम, 1981 के तहत जारी दिनांक 07.03.2016 के निर्देशों के तहत सभी एसपीसीबी/पीसीसी को सीपीसीबी के वर्गीकरण को अपनाने और लागू करने का निदेश दिया। इस वर्गीकरण का उपयोग विनियामकों द्वारा सहमति प्रबंधन, इकाई का स्थान निर्धारण, प्रदूषण नियंत्रण एवं निगरानी कार्यक्रमों को प्राथमिकता देने, पर्यावरणीय क्षतिपूर्ति लगाने आदि के लिए किया जाता है। अब तक सीपीसीबी ने 257 औद्योगिक क्षेत्रों को वर्गीकृत किया है, यानी 63 को लाल, 91 को नारंगी, 65 को हरे और 38 को सफेद श्रेणी में रखा गया है। किसी भी नए/छूटे हुए क्षेत्र को एसपीसीबी/पीसीसी अपने स्तर पर वर्गीकृत कर सकता है।
- सीपीसीबी ने उच्च प्रदूषण क्षमता वाले उद्योगों, सामान्य अपशिष्ट शोधन संयंत्रों की सभी 17 श्रेणियों को स्व-नियामक तंत्र और प्रदूषण के स्तर पर निरंतर निगरानी के माध्यम से निगरानी तंत्र को मजबूत करने और प्रभावी अनुपालन के लिए ऑनलाइन सतत अपशिष्ट/उत्सर्जन निगरानी प्रणाली (ओसीईएमएस) स्थापित करने का निर्देश दिया है। ओसीईएमएस के माध्यम से उत्सर्जित व्यावसायिक अपशिष्ट और उत्सर्जन के पर्यावरण प्रदूषकों के वास्तविक समय मूल्यों को 24x7 आधार पर सीपीसीबी और संबंधित एसपीसीबी/पीसीसी को ऑनलाइन प्रेषित किया जाता है। केंद्रीय सॉफ्टवेयर डेटा को संसाधित करता है और यदि प्रदूषक पैरामीटर का मान निर्धारित पर्यावरणीय मानदंडों या अन्य अनियमितताओं से अधिक होता है, तो एक स्वचालित एसएमएस अलर्ट उत्पन्न होता है ताकि उद्योग

महिला साक्षरता दर

1774. श्री उज्ज्वल रमण सिंह:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2023-2024 के दौरान देश में उत्तर प्रदेश और बिहार सहित राज्य/संघ राज्यक्षेत्रवार महिला साक्षरता दर की स्थिति क्या है;

(ख) देश में विशेषकर उत्तर प्रदेश और बिहार में महिला साक्षरता दर कम होने के क्या कारण हैं; और

(ग) सरकार द्वारा वर्ष 2023-2024 के दौरान देश में महिलाओं को शिक्षा के प्रति जागरूक करने और साक्षरता दर बढ़ाने के लिए उठाए गए कदमों का उत्तर प्रदेश और बिहार सहित राज्यवार ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख) आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) 2023-24 के अनुसार, देश में महिला साक्षरता दर का उत्तर प्रदेश और बिहार सहित राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण** पर दिया गया है। गैर-साक्षरों का बढ़ा हुआ बैकलॉग, निर्धनता, लैंगिक और सामाजिक श्रेणी असमानताएं आदि जैसे अनेक कारक देश के साक्षरता परिदृश्य को प्रभावित करते हैं।

(ग) देश में वयस्कों के बीच महिला साक्षरता दर सहित साक्षरता दर में सुधार करने के लिए, भारत सरकार ने दिनांक 1 अप्रैल, 2022 से 2027 तक नव भारत साक्षरता कार्यक्रम (एनआईएलपी) नामक एक केंद्र प्रायोजित योजना शुरू की है, जिसे उल्लास : समाज में सभी के लिए आजीवन अधिगम समझ के रूप में जाना जाता है। एनईपी 2020 के अनुरूप, यह योजना उन वयस्कों (15 वर्ष और उससे अधिक आयु के) को लक्षित करती है जो स्कूल नहीं जा सके। इस योजना के पाँच घटक हैं, नामतः :

(i) मूलभूत साक्षरता और संख्या ज्ञान, (ii) महत्वपूर्ण जीवन कौशल, (iii) बुनियादी शिक्षा, (iv) व्यवसायपरक कौशल, और (v) सतत शिक्षा।

यह योजना हाइब्रिड मोड में कार्यान्वित की गई है, जिससे राज्यों/संघ राज्य क्षेत्रों को महत्वपूर्ण जीवन कौशल, डिजिटल और वित्तीय साक्षरता सहित मूलभूत साक्षरता और संख्या ज्ञान प्रदान करने पर ध्यान केंद्रित करते हुए ऑफलाइन या ऑनलाइन मोड अपनाने की सुविधा मिलती है। उल्लास, जो कर्तव्यबोध (कर्तव्य की भावना) से प्रेरित है, पूर्ण साक्षरता प्राप्त करने के लिए स्वयंसेवा के माध्यम से स्कूल मंच और सामुदायिक सहभागिता का उपयोग करते हुए भारत को 'जन-जन साक्षर' बनाने की दृष्टि से कार्य करता है। यह योजना ग्रामीण क्षेत्रों, शैक्षिक रूप से पिछड़े क्षेत्रों, महिलाओं और अन्य कमजोर समुदायों इत्यादि पर केंद्रित है।

शिक्षार्थियों और स्वयंसेवी शिक्षकों के पंजीकरण हेतु एक समर्पित उल्लास मोबाइल ऐप विकसित किया गया है और इसके साथ ही, यह 26 भाषाओं में प्रारंभिक पाठ्य पुस्तकों तक पहुंच प्रदान करके शिक्षण अधिगम प्रक्रिया को सक्षम बनाता है। अब तक, उल्लास मोबाइल ऐप के माध्यम से 2 करोड़ से अधिक शिक्षार्थियों का पंजीकरण किया जा चुका है और देश भर में 1.1 करोड़ से अधिक शिक्षार्थी पहले ही मूलभूत साक्षरता और संख्या ज्ञान मूल्यांकन परीक्षा (एफएलएनएटी) नामक साक्षरता परीक्षा में उपस्थित हो चुके हैं।

उत्तर प्रदेश भी इस योजना को कार्यान्वित कर रहा है और उल्लास योजना के तहत 13.22 लाख से अधिक शिक्षार्थियों का पंजीकरण किया गया है। उत्तर प्रदेश ने अपनी चार एफएलएनएटी परीक्षाएँ आयोजित की हैं, जिनमें 6.10 लाख से अधिक शिक्षार्थी परीक्षा में उपस्थित हुए हैं। बिहार राज्य ने अभी तक उल्लास योजना को कार्यान्वित नहीं किया है।

विवरण

देश में राज्य/संघ राज्य क्षेत्र-वार महिला साक्षरता दर (प्रतिशत में)

क्रम संख्या	राज्य/संघ राज्य क्षेत्र	2023-24
	अखिल भारत	74.6
1	आंध्र प्रदेश	66.8

2	अरुणाचल प्रदेश	80.3
3	असम	83.6
4	बिहार	66.1
5	छत्तीसगढ़	70.6
6	दिल्ली	81.5
7	गोवा	90.0
8	गुजरात	77.5
9	हरियाणा	77.4
10	हिमाचल प्रदेश	83.1
11	झारखंड	70.6
12	कर्नाटक	77.3
13	केरल	94.0
14	मध्य प्रदेश	67.0
15	महाराष्ट्र	81.6
16	मणिपुर	89.7
17	मेघालय	93.5
18	मिजोरम	97.0
19	नागालैंड	94.1
20	ओडिशा	73.3
21	पंजाब	79.8
22	राजस्थान	65.8
23	सिक्किम	79.3
24	तमिलनाडु	81.3
25	तेलंगाना	69.4
26	त्रिपुरा	91.6
27	उत्तराखंड	77.2
28	उत्तर प्रदेश	70.4
29	पश्चिम बंगाल	79.3
30	अंडमान और निकोबार द्वीप	87.0
31	चंडीगढ़	90.7
32	दादरा और नगर हवेली एवं दमन और दीव	80.7
33	जम्मू और कश्मीर	73.8

34	लद्दाख	73.1
35	लक्षद्वीप	94.8
36	पुडुचेरी	88.8

* वर्ष 2023-24 के लिए सर्वेक्षण में चंडीगढ़ के सम्पूर्ण क्षेत्र को शहरी माना गया है
 आंकड़ों का स्रोत – आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय

EMPLOYMENT GENERATION

1775. SHRI NAVASKANI K.:

SHRI C. N. ANNADURAI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of jobs created under various Government schemes during the last five years in the State of Tamil Nadu;
- (b) the number of youth who have got employment under the said schemes, particularly in Tamil Nadu;
- (c) the key industries that contributed to job creation in each State;
- (d) whether the Government has launched any special initiatives to promote employment in rural and backward regions and if so, the details thereof;
- (e) the total number of jobs created by the Government and private sector during the last five years, State-wise;
- (f) the key sectors contributing to employment generation in both Government and private sectors; and
- (g) the steps taken by the Government to further boost employment in the private sector?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (g) Employment generation coupled with improving employability of the youth is a priority of the Government. Accordingly, Government is implementing various employment generation schemes/ programmes. These inter-alia include Prime Minister's Employment Generation Programme (PMEGP), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY), Rural Self Employment and Training Institutes (RSETIs), Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY-NULM), Pradhan Mantri Mudra Yojana (PMMY), etc. The details of various employment generation schemes/programmes being implemented by the Government may be seen at https://dge.gov.in/dge/schemes_programmes

The number of beneficiaries (including youth) under various schemes in the State of Tamil Nadu is given in the enclosed **Statement**.

Further, Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including jobs from private and government sectors, information on online & offline job fairs, job search & matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in]. As on 28.02.2025, more than 4.7 crore (which inter-alia include Government, Private and Public Sector Undertaking) vacancies have been mobilised on NCS Portal.

The official data source on Employment and Unemployment is Periodic Labour Force Survey (PLFS) which is conducted by the Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18. The survey period is July to June every year.

As per the data available in latest Annual PLFS Reports, the estimated Worker Population Ratio (WPR), indicating employment (including Government and private sector) on usual status for persons of age 15 years and above, increased from 50.9% in 2019-20 to 58.2% in 2023-24.

The State/UT-wise estimated Worker Population Ratio (WPR), indicating employment on usual status for persons of age 15 years and above, may be seen at <https://www.mospi.gov.in/download-reports>

The State/UT-wise estimated percentage distribution of workers on usual status by broad industry division during 2019-20 to 2023-24 may be seen at <https://www.mospi.gov.in/download-reports> .

STATEMENT

EMPLOYMENT GENERATION/BENEFICIARIES IN CENTRAL SCHEMES IN THE STATE OF TAMIL NADU

Sl. No.	Name of scheme/programme	Tamil Nadu
1	Atmanirbhar Bharat RojgarYojana (ABRY) (No. of beneficiary) [2020-21 to 2023-24]	(ix) lakh (As on 31.03.2024)

2	Pradhan Mantri Mudra Yojana (PMMY) (No. of Loan A/c)) [2019-20 to 2023-24]	319.01 lakh (As on 01.11.2024)
3	Prime Minister Street Vendor's AtmaNirbhar Nidhi (PM SVANidhi Scheme) (No. of beneficiaries) [2020-21 to 2024-25]	(x) lakh (As on 08.07.2024)
4	Prime Minister's Employment Generation Programme (PMEGP) (No. of estimated employment generated) [2019-20 to 2024-25]	(xi) lakh (As on 29.01.2024)
5	Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) (No. of Persondays generated) [2019-20 to 2023-24]	167.15 crore
6	Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) (No. of candidates placed) [2019-20 to 2024-25]	27857 (Till December, 2024)
7	Rural Self Employment Training Institutes (RSETIs) (No. of candidates settled) [2019-20 to 2024-25]	(xii) lakh (Till December, 2024)
8	Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY-NULM) (No. of skilled trained candidates placed) [2019-20 to 2023-24]	37074

Source: Concerned Ministry

AIR QUALITY RESEARCH FACILITY**1776. SHRI SUNIL DATTATREY TATKARE:**

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) whether it is a fact that in December 2019, IIT Bombay in partnership with the McKelvey School of Engineering of Washington University in St. Louis, launched the Aerosol and Air Quality Research Facility to study air pollution in India; and
- (b) if so, the details thereof and whether they have submitted their Report and findings thereon?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) and (b) In December 2019, IIT Bombay discussed partnering with the McKelvey School of Engineering of Washington University in St. Louis, to launch a research facility on Aerosol and Air Quality. However, due to the COVID-19 pandemic, this facility could not be realized.

राजस्थान के धार्मिक स्थलों को बढ़ावा दिया जाना

1777. श्री बृजेन्द्र सिंह ओला:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा स्वदेश दर्शन योजना के अंतर्गत झुंझुनू लोक सभा संसदीय निर्वाचन क्षेत्र में स्थित शाकंभरी माता (उदयपुरवाटी) और लोहार्गल धार्मिक स्थलों और निर्वाचन क्षेत्र के अन्य धार्मिक स्थलों को पर्यटन की दृष्टि से विकसित करने के लिए क्या कदम उठाए गए हैं;
- (ख) उपरोक्त धार्मिक स्थलों के लिए पिछले पांच वर्षों के दौरान कितना बजट आवंटित और व्यय किया गया है;
- (ग) सरकार द्वारा झुंझुनू लोक सभा संसदीय निर्वाचन क्षेत्र के धार्मिक स्थलों को सड़कों सहित विभिन्न अवसंरचनात्मक सुविधाओं से युक्त करने के लिए क्या कदम उठाए गए हैं; और
- (घ) सरकार द्वारा राजस्थान के धार्मिक स्थलों को पर्यटन की दृष्टि से विकसित करने के लिए अब तक क्या कदम उठाए गए हैं तथा वर्षवार और जिलावार ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ) धार्मिक पर्यटन सहित पर्यटन स्थलों और उत्पादों का विकास और संवर्धन संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है। पर्यटन मंत्रालय विभिन्न योजनाओं और पहलों के माध्यम से राजस्थान में धार्मिक पर्यटन सहित देश के विभिन्न पर्यटन उत्पादों का विकास और संवर्धन कर राज्यों/संघ राज्यक्षेत्रों के प्रयासों को पूरा करता है।

पर्यटन मंत्रालय 'स्वदेश दर्शन', राष्ट्रीय तीर्थस्थल जीर्णोद्धार एवं आध्यात्मिक विरासत संवर्धन अभियान मिशन (प्रशाद) और 'पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों की सहायता' नामक योजनाओं के तहत राजस्थान में धार्मिक स्थलों सहित देश के विभिन्न पर्यटन स्थलों पर पर्यटन से संबंधित अवसंरचना और सुविधाओं के विकास के लिए राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों/केंद्रीय एजेंसियों को वित्तीय सहायता प्रदान करता है। कुछ परियोजनाओं में अंतिम छोर तक संपर्क मार्ग को भी एक घटक के रूप में शामिल किया जाता है।

स्वदेश दर्शन योजना की कृष्णा परिपथ थीम के तहत पर्यटन मंत्रालय ने 75.80 करोड़ रुपये की लागत वाली 'गोविंद देव जी मंदिर (जयपुर), खाटू श्याम जी (सीकर) और नाथद्वारा (राजसमंद) का विकास' नामक परियोजना को स्वीकृति दी। स्वदेश दर्शन योजना के आध्यात्मिक परिपथ थीम के तहत

87.05 करोड़ रुपये की लागत वाली 'चूरु (सालासर बालाजी) – जयपुर (श्री समोदके बालाजी, घाटके बालाजी, बांधेके बालाजी) – विराटनगर (बीजक, जैनसिया, अंबिका मंदिर) – भरतपुर (कामां क्षेत्र) – धौलपुर (मुचकुंद) – मेहंदीपुर बालाजी – चित्तौड़गढ़ (सांवलियाजी) का विकास' नामक परियोजना को स्वीकृति प्रदान की गई थी।

मंत्रालय ने गंतव्य केंद्रित दृष्टिकोण अपनाते हुए स्थायी और जिम्मेदारीयुक्त गंतव्य विकसित करने के उद्देश्य से स्वदेश दर्शन योजना को स्वदेश दर्शन 2.0 (एसडी2.0) के नाम से नया रूप दिया है। एसडी 2.0 के तहत बूंदी में 17.37 करोड़ रुपये की लागत से 'आध्यात्मिक अनुभव, केशवरायपाटन' परियोजना को स्वीकृति दी गई है।

स्वदेश दर्शन और प्रशाद योजना के तहत परियोजनाओं को संबंधित राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों के परामर्श से तथा उनसे परियोजना प्रस्ताव प्राप्त होने पर निर्धारित प्रावधानों की पूर्ति और धन की उपलब्धता की शर्त पर स्वीकृति देने पर विचार किया जाता है।

राजस्थान राज्य के लिए धार्मिक स्थलों के विकास सहित उपरोक्त योजनाओं के तहत स्वीकृत परियोजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

राजस्थान राज्य में स्वदेश दर्शन योजना के तहत स्वीकृत परियोजनाओं का विवरण

क्र. सं.	परिपथ/स्वीकृति वर्ष	परियोजना का नाम	स्वीकृत राशि करोड़ रु. में	जारी की गई/ अधिकृत* राशि करोड़ रु. में
1.	मरुस्थल परिपथ 2015-16	सांभर लेक टाउन और अन्य स्थलों का विकास	50.01	50.01
2.	कृष्ण परिपथ 2016-17	गोविंद देव जी मंदिर (जयपुर), खाटू श्याम जी (सीकर) और नाथद्वारा (राजसमंद) का विकास	75.80	73.85
3.	आध्यात्मिक परिपथ 2016-17	आध्यात्मिक परिपथ- 'चूरु (सालासर बालाजी)– जयपुर (श्री समोदके बालाजी, घाटके	87.05	75.03

		बालाजी, बांधेके बालाजी) – विराटनगर (बीजक, जैनसिया, अंबिका मंदिर) – भरतपुर (कामां क्षेत्र) – धौलपुर (मुचकुंड) – मेहंदीपुर बालाजी-चित्तौड़गढ़ (सांवलियाजी) का विकास		
4.	विरासत परिपथ 2017-18	राजसमंद (कुंभलगढ़ किला) – जयपुर (जयपुर और नाहरगढ़ किले की अग्रभाग की प्रकाश व्यवस्था) -झालावाड़ (गागरोन किला) – चित्तौड़गढ़ (चित्तौड़गढ़ किला) – जैसलमेर (जैसलमेर किला) – हनुमानगढ़ (गोगामेड़ी) – उदयपुर (प्रताप गौरव केंद्र) – धौलपुर (बाग-ए-नीलोफर और पुरानी छावनी) – नागौर (मीरा बाई स्मारक, मेड़ता) – टोंक (सुनहरी कोठी) में विरासत परिपथ का विकास	70.61	66.99

* केन्द्रीय क्षेत्र की योजना के लिए टीएसए मॉडल के माध्यम से सीएनए को प्राधिकृत की गई राशि शामिल है।

राजस्थान राज्य में स्वदेश दर्शन 2.0 के तहत स्वीकृत परियोजनाओं की सूची

क्र. सं.	गंतव्य	अनुभव का नाम	स्वीकृत लागत (करोड़ रु. में)	स्वीकृति की तिथि
1	बूंदी	आध्यात्मिक अनुभव, केशवरायपाटन	17.37	29-02-2024

राजस्थान राज्य में प्रशाद योजना के तहत स्वीकृत परियोजनाओं की सूची

क्र. सं.	परियोजना का नाम	स्वीकृति वर्ष	स्वीकृत लागत (करोड़ रु. में)	जारी की गई राशि (करोड़ रु. में)

1	पुष्कर/अजमेर का एकीकृत विकास	2015-16	32.64	26.11

राजस्थान राज्य में पर्यटन अवसंरचना विकास के लिए केन्द्रीय एजेंसियों की सहायता नामक योजना के अंतर्गत स्वीकृत परियोजनाएं

क्र. सं.	परियोजना का नाम	एजेंसी	स्वीकृति तिथि	स्वीकृत राशि (लाख रु. में)	जारी की गई राशि (लाख रु. में)
1	श्री तनोट परिसर, जैसलमेर सेक्टर में सीमा पर्यटन का विकास	बीएसएफ	-07-05 2022	1767.66	883.83
2	नवल सागर झील, बूंदी में म्यूजिकल फाउंटेन और वाटर स्क्रीन मल्टीमीडिया आधारित प्रोजेक्शन शो की स्थापना	आईटीडीसी	-10-04 2023	925.67	92.57

NATIONAL LAND MONETIZATION CORPORATION (NLMC)

1778. SHRI TAPIR GAO:

Will the Minister of **FINANCE** be pleased to state:

- the aims and objectives of National Land Monetization Corporation (NLMC);
- whether the National Land Monetization Corporation is operationalized as on date;
- if so, the details thereof; and
- whether there has been any transactions so far, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c) In pursuance of the Budget announcement, 2021 and based on the approval of the Cabinet on 09.03.2022 “National Land Monetization Corporation” (NLMC), as a 100% GoI owned company, has been incorporated on 03.06.2022 under the administrative control of Department of Public Enterprises, Ministry of Finance with the below-mentioned observations:

- i. Own, hold and monetize the non-core assets of 100% GoI owned CPSEs under strategic disinvestment and CPSEs under closure.
- ii. advise and assist on monetization of surplus and under-utilized non-core assets in case of Demerged companies, other CPSEs, government departments, statutory bodies/authorities, autonomous bodies, corporations etc.

(d) NLMC has provided advisory service and successfully led to the completion of the phase-1 E-auction of RINL property at Visakhapatnam with a cumulative transaction value amounting to Rs. 242.88 crores and BSNL Land Parcel at Vibhuti Khand Lucknow with a cumulative transaction value amounting to Rs. 226 crores.

PRESERVATION OF MUSI RIVER HISTORIC BUILDINGS

1779. DR. MALLU RAVI:

Will the Minister of **CULTURE** be pleased to state:

- (a) Whether the Government has initiated or propose to initiate preservation efforts for the Musi River Historic Buildings in Hyderabad following their inclusion in the World Monuments Watch list; and

(b) If so, the details thereof, including the financial allocation, timelines and collaboration with the World Monuments Fund and local authorities in Telangana?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a)and (b) Musi River historic buildings in Hyderabad are not under the jurisdiction of the Archaeological Survey of India (ASI).

The State Government has initiated preservation efforts for the Musi River Historic Buildings such as:-

- 1.Puranapool, Ancient gate, Charminar
- 2.Bad-e- Shahi Ashoorkhana, Charminar
- 3.Miya Misk Mosque, Puranapool
- 4.Toli Masjid, Karwan
- 5.British Residency, Women College, Koti.

All these monuments are under the protection of the Department of Heritage, Telangana.

प्रधानमंत्री विद्यालक्ष्मी योजना

1780. श्री दिनेश चंद्र यादव:

श्री लावू श्रीकृष्णा देवरायालू:

श्री जी. एम. हरीश बालयोगी:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधानमंत्री-विद्यालक्ष्मी योजना के प्रारंभ से अब तक लाभान्वित हुए विद्यार्थियों की संख्या, विशेष रूप से तकनीकी और कौशल-उन्मुख पाठ्यक्रमों में नामांकित विद्यार्थियों की संख्या का विशेषकर बिहार और आंध्र प्रदेश सहित राज्यवार ब्यौरा क्या है;
- (ख) प्रधानमंत्री-विद्यालक्ष्मी योजना के मुख्य उद्देश्य क्या हैं और इसकी शुरुआत से अब तक इस योजना पर राज्यवार और वर्षवार कितनी राशि वितरित और व्यय की गई है;
- (ग) इस योजना के उद्देश्यों को प्राप्त करने के लिए क्या समय-सीमा निर्धारित की गई है;
- (घ) आंध्र प्रदेश में इस योजना के अंतर्गत लाभान्वित हुए अन्य पिछड़ा वर्ग/अ.जा./अ.ज.जा. पुरुष/महिला विद्यार्थियों की जिलावार संख्या कितनी है;
- (ङ) क्या सरकार ने इस योजना के अंतर्गत शैक्षिक वित्तपोषण को श्रम बाजार की विशिष्ट कौशल मांगों, विशेष रूप से तकनीकी क्षेत्रों से जोड़ने के लिए कोई रणनीति तैयार की है; और
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

शिक्षा मंत्रालय में राज्य मंत्री; तथा उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री (डॉ. सुकान्त मजूमदार):

(क)से (च) दिनांक 6 नवंबर 2024 को शुरू की गई केंद्रीय क्षेत्र की एक नई योजना पीएम विद्यालक्ष्मी का मुख्य उद्देश्य यह सुनिश्चित करना है कि वित्तीय बाधाओं के कारण कोई भी छात्र उच्चतर शिक्षा प्राप्त करने के अवसर से वंचित न रहे। इस योजना के अंतर्गत, बिहार और आंध्र प्रदेश के छात्रों सहित सभी छात्रों को जमानत-मुक्त और गारंटर-मुक्त शिक्षा ऋण प्रदान किया जाता है, जिन्हें शीर्ष गुणवत्तापूर्ण उच्चतर शिक्षा संस्थाओं (क्यूएचईआई) में योग्यता के आधार पर प्रवेश मिलता है और जो शिक्षा ऋण प्राप्त करना चाहते हैं। डिग्री/डिप्लोमा कार्यक्रमों के लिए गुणवत्तापूर्ण उच्चतर शिक्षा संस्थाओं में योग्यता के आधार पर प्रवेश पाने वाले सभी अन्य पिछड़ा वर्ग/अनुसूचित जाति/अनुसूचित जनजाति के पुरुष और महिला छात्र इसका लाभ उठा सकते हैं।

इसके अतिरिक्त, 8 लाख रुपये तक की वार्षिक पारिवारिक आय वाले छात्रों के लिए, यह योजना 10 लाख रुपये तक के ऋण पर 3% ब्याज छूट प्रदान करती है। एक लाख तक नए विद्यार्थियों को, जो

किसी अन्य छात्रवृत्ति या शिक्षा ऋण पर ब्याज छूट नहीं प्राप्त कर रहे हैं, यह ब्याज छूट प्राप्त होगी। यदि ब्याज छूट का लाभ लेने के लिए नए आवेदकों की संख्या एक लाख से अधिक हो जाती है, तो समान अंतर-राज्यीय प्रतिनिधित्व सुनिश्चित करने के लिए जनसंख्या के आधार पर राज्यों में अखिल भारतीय स्लॉट वितरित किए जाएंगे, जो बिहार के लिए 10,302 स्लॉट और आंध्र प्रदेश के लिए 3,428 स्लॉट होंगे। इस अवधि के दौरान 7 लाख नए छात्रों को 3% ब्याज छूट का लाभ प्रदान करने के लिए, वर्ष 2024-25 से 2030-31 तक 3,600 करोड़ रुपये का परिव्यय किया गया है।

जागरूकता बढ़ाने के लिए, योजना के दिशानिर्देश पहले ही शिक्षा मंत्रालय की वेबसाइट https://www.education.gov.in/sites/upload_files/mhrd/files/documentreports/PM_Vidyalaxmi_Scheme_Guidelines.pdf पर उपलब्ध करा दिए गए हैं तथा सभी सदस्य बैंकों को परिचालित कर दिए गए हैं।

एक समर्पित ऑनलाइन प्लेटफॉर्म, पीएम विद्यालक्ष्मी पोर्टल विकसित किया गया है, जिस पर छात्र सभी बैंकों द्वारा उपयोग की जाने वाली सरलीकृत आवेदन प्रक्रिया के माध्यम से शिक्षा ऋण के साथ-साथ ब्याज छूट हेतु आवेदन कर सकते हैं। यह पोर्टल सार्वजनिक क्षेत्र के सभी बैंकों, निजी बैंकों, क्षेत्रीय ग्रामीण बैंकों और सहकारी बैंकों के लिए है। इन सभी उपायों का उद्देश्य योजना के विषय में व्यापक जागरूकता पैदा करना तथा ग्रामीण और वंचित क्षेत्रों के विद्यार्थियों सहित पात्र विद्यार्थियों को पीएम-विद्यालक्ष्मी का लाभ उठाने में मदद करना है।

पीएम-विद्यालक्ष्मी के तहत चयनित गुणवत्तापूर्ण उच्चतर शिक्षा संस्थाओं में वे उच्च शिक्षा संस्थाएं शामिल हैं, जो एनआईआरएफ की नवीनतम सूची में समग्र/श्रेणी-विशिष्ट और/या क्षेत्र-विशिष्ट रैंकिंग में शीर्ष 100 रैंक में हैं; इसके अतिरिक्त एनआईआरएफ की नवीनतम सूची में राज्य/संघ राज्य क्षेत्र सरकारों द्वारा शासित शीर्ष 200 रैंक वाले उच्चतर शिक्षा संस्थाएं; साथ ही भारत सरकार के शासनाधीन शेष सभी उच्चतर शिक्षा संस्थाएं शामिल हैं। इस सूची का प्रत्येक वर्ष नवीनतम एनआईआरएफ रैंकिंग के आधार पर अद्यतन किया जाता है। एनआईआरएफ रैंकिंग में रैंकिंग के मापदंडों के रूप में “स्नातक परिणाम” और “समकक्ष संस्थाओं की धारणा” शामिल हैं, जिसमें कैंपस प्लेसमेंट में

स्थान पाने वाले स्नातकों का प्रतिशत, रोजगार पाने वाले स्नातकों का औसत वेतन, प्रतिष्ठित संगठनों के नियोक्ताओं और पेशेवरों की धारणा जैसी चीजें शामिल हैं। इस प्रकार, नवीनतम एनआईआरएफ रैंकिंग के आधार पर पीएम-विद्यालक्ष्मी योजना के तहत पात्र गुणवत्तापूर्ण उच्चतर शिक्षा संस्थाओं का चयन करते समय अन्य बातों के साथ-साथ इस बात का भी ध्यान रखा जाता है कि जिन उच्चतर शिक्षा संस्थाओं ने इन मापदंडों के माध्यम से श्रम बाजार-विशिष्ट मांगों के बेहतर कार्यान्वयन का प्रदर्शन किया है, उन्हें इस योजना में बढ़त मिले।

PRADHAN MANTRI YUVA UDYAMITA VIKAS ABHIYAN

1781. DR. NISHIKANT DUBEY:

SHRI JUGAL KISHORE:

SHRI ANURAG SHARMA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the measures being taken by the Government under the PM YUVA 2.0 scheme to ensure that the young authors selected for this initiative are adequately supported in terms of resources and mentorship;
- (b) whether the Government has any plans to further encourage the publication of books in regional languages as part of the national mission to promote Indian languages across the country; and
- (c) the steps being taken by the Government to ensure that the books released under PM YUVA 2.0 are available in multiple languages, to make them more accessible to diverse readers?

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND
MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH
EASTERN REGION (DR. SUKANTA MAJUMDAR):**

(a) The National Education Policy 2020 focuses on empowering young minds and fostering a learning ecosystem that prepares young readers and learners for future leadership roles. As part of this initiative, the PM YUVA 2.0 scheme, launched on 2nd October 2022, was designed to support young authors to develop their writing skills. The scheme consists of two main programs: Scholarship and Mentorship. Under the scholarship program, each selected author received a consolidated amount of Rs. 50,000 per month for six months, totaling Rs. 3 lakhs. Additionally, upon the successful publication of their books at the conclusion of the Mentorship Program, authors are entitled to a 10% royalty. The mentorship aspect pairs each author with a dedicated mentor who possesses extensive academic and language expertise, guiding them for a period of six months. During this period, seven online Master Classes were organised for the selected candidates, featuring distinguished authors, academicians, and scholars. Moreover, authors had the opportunity to enhance their knowledge and refine their skills through participation in various international events, including Literary Festivals, Book Fairs, and Cultural Exchange Programmes.

(b) The primary goal of the PM-YUVA Scheme is to encourage original writing in all official Indian languages. Under PM-YUVA 1.0, 73 books were published in 21 Indian languages and English, while under PM-YUVA 2.0, 41 books were published in 16 Indian languages and English.

(c) The scheme aims to create a pool of authors, proficient in both Indian languages and English to nurture them as cultural ambassadors to represent Indian literature at national and international platforms. The books published

under PM-YUVA 2.0 are promoted through various channels, including advertisements in magazines and newspapers, as well as the National Book Trust, India's newsletter and magazine. Simultaneously, they are showcased across through several social media platforms. These books are also exhibited and sold at book fairs, mobile book exhibitions, and both national and international literary events.

श्रमिकों के अधिकारों के लिए कानून में संशोधन

1782. श्री वीरेन्द्र सिंह:

क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या श्रमिकों के लिए नियमित रोजगार को शामिल करने के लिए श्रम कानूनों में संशोधन करने का कोई प्रस्ताव है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;
- (ख) क्या सरकार आठ घंटे से अधिक समय तक कार्य करने के लिए ओवरटाइम का भुगतान करने का भी प्रस्ताव है क्योंकि कार्य के घंटों को आठ घंटे से बढ़ाकर बारह घंटे कर दिया गया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;
- (ग) क्या सरकार का कृषि श्रमिकों के हितों की रक्षा करने और उन्हें जीवन बीमा और स्वास्थ्य बीमा सुरक्षा प्रदान करने का भी प्रस्ताव है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार के पास पंजीकृत मनरेगा श्रमिकों के शोषण को रोकने और संतुलन बनाए रखने के संबंध में कोई प्रावधान है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) केंद्र सरकार ने श्रम कल्याण और गुणवत्तापूर्ण रोजगार सृजन को बढ़ावा देने के उद्देश्य से मौजूदा 29 केंद्रीय अधिनियमों को समामेलित, युक्तिसंगत और सरल बनाकर चार श्रम संहिताएं अर्थात् वेतन संहिता, 2019, सामाजिक सुरक्षा संहिता, 2020, औद्योगिक संबंध संहिता, 2020 और व्यावसायिक सुरक्षा, स्वास्थ्य और कार्यदशा संहिता, 2020 तैयार की है। औद्योगिक संबंध संहिता, 2020 में निश्चित अवधि रोजगार (एफटीई) की अवधारणा दी गई है। एफटीई कर्मचारी किसी स्थायी कर्मचारी को उपलब्ध ग्रेच्युटी लाभ सहित सभी लाभों के लिए पात्र होगा, जो उसके द्वारा प्रदान की गई सेवा की अवधि के अनुसार आनुपातिक रूप से उपलब्ध होंगे, चाहे उसकी रोजगार की अवधि रोजगार की अपेक्षित अर्हक अवधि को पूरा न करती हो।

(ख) ओएसएच और डब्ल्यूसी संहिता, 2020 के तहत, कामगार ओवरटाइम काम के संबंध में मजदूरी की दर से दोगुनी दर पर मजदूरी पाने के पात्र हैं, जहां कोई कामगार किसी प्रतिष्ठान या प्रतिष्ठान के भाग में किसी दिन या किसी सप्ताह में काम के ऐसे घंटों से अधिक काम करता है, जैसा कि समुचित सरकार द्वारा निर्धारित किया गया है और इस ओवरटाइम काम की अवधि की गणना दैनिक आधार पर या साप्ताहिक आधार पर की जाएगी, जो भी ऐसे कर्मचारी के लिए अधिक अनुकूल हो।

(ग) प्राकृतिक आपदाओं, प्रतिकूल मौसम घटनाओं आदि से होने वाली फसल हानि/क्षति से पीड़ित बीमित किसानों को वित्तीय सहायता प्रदान करने, किसानों की आय को स्थिर करने आदि के लिए प्रधानमंत्री फसल बीमा योजना (पीएमएफबीवाई) और पुनर्गठित मौसम आधारित फसल बीमा योजना (आरडब्ल्यूबीसीआईएस) जैसी विभिन्न योजनाएं चल रही हैं। इस योजना के अंतर्गत बीमित किसानों को फसल बीमा प्रदान किया जाता है।

(घ) और (ङ) महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (एमजीएनआरईजीएस) के कार्यान्वयन की जिम्मेदारी संबंधित राज्यों/संघ राज्य क्षेत्रों की सरकारों की है। मंत्रालय नियमित रूप से विभिन्न मंचों जैसे मध्यावधि समीक्षा, श्रम बजट बैठक, श्रम बजट संशोधन बैठक, साझा समीक्षा मिशन, कार्यक्रम समीक्षा समिति बैठक, मासिक समीक्षा बैठक और केंद्रीय रोजगार गारंटी परिषद की बैठक के माध्यम से राज्यों/संघ राज्य क्षेत्रों में मनरेगा के कार्यान्वयन के प्रगति की समीक्षा करता है।

इसके अलावा, राज्य रोजगार गारंटी परिषदें (एसईजीसी) भी समय-समय पर राज्य स्तर पर योजना के कार्यान्वयन की निगरानी करती हैं।

सरकार द्वारा अधिनियम के उपबंधों के तथा समय-समय पर जारी दिशानिर्देशों के अनुरूप योजना के कुशल कार्यान्वयन को सुनिश्चित करने हेतु निम्नलिखित कदम उठाए गए हैं:-

- ग्राम पंचायत स्तर पर सोशल ऑडिट का संचालन करना।
- लोकपाल की नियुक्ति के माध्यम से शिकायत निवारण तंत्र की स्थापना करना।
- राष्ट्रीय स्तर के मॉनिटरों और केंद्रीय टीमों द्वारा निगरानी करना।
- आंतरिक लेखापरीक्षा का संचालन करना।
- क्षेत्र अधिकारी ऐप के उपयोग से निगरानी करना।
- उपस्थिति दर्ज करने के लिए राष्ट्रीय मोबाइल निगरानी सिस्टम (एनएमएमएस) का उपयोग करना।
- नागरिकों की प्रतिक्रिया और जानकारी प्राप्त करने के लिए जनमनरेगा ऐप।

ENROLMENT OF ALL ELIGIBLE CHILDREN IN SCHOOLS

1783. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has introduced any program for Rural Education and launched any drive to enroll all eligible children as students;
- (b) if so, the details thereof and its current status;
- (c) the action plan of the Government to reach in all remote areas;

(d) the steps taken by the Government to ensure re-enrolled dropouts or to become skilled workforce by up-skilled; and

(e) the details in this regard in the State of Gujarat?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (e) The Department of School Education and Literacy is implementing an integrated centrally sponsored scheme for School education- Samagra Shiksha which treats school education holistically, without segmentation from pre-primary to class XII and is in accordance with Sustainable Development Goal for Education (SDG-4). The Scheme is aligned with the recommendations of the National Education Policy (NEP) 2020 and aims to ensure that all children have access to quality education with an equitable and inclusive classroom environment which should take care of their diverse background, multilingual needs, different academic abilities and make them active participants in the learning process.

Under Samagra Shiksha, financial assistance is provided to States and Uts for providing various facilities to the children for implementing the Right of Children to Free and Compulsory Education (RTE) Act, 2009. As per norms of the Samagra Shiksha, the annual plans are prepared by the States and Uts as per their requirements/ priority and the same is reflected in their respective Annual Work Plan and Budget (AWP&B) Proposals. These plans are then appraised and approved by the Project Approval Board (PAB) in the Department of School Education & Literacy in consultation with the States and Uts as per the

programmatic and financial norms of the scheme and physical and financial progress of the State for the interventions approved earlier.

Under the scheme, financial assistance is provided to States and Uts for undertaking various activities for reducing dropout rate, including opening/strengthening of new schools upto senior secondary level, construction of school buildings and additional classrooms, development/strengthening of school infrastructure in northern border areas under Vibrant Village Programme, setting up, up-gradation and running of Kasturba Gandhi Balika Vidyalayas, construction of hostels for PVTGs under PM-JANMAN, setting up of Netaji Subhash Chandra Bose Avasiya Vidyalayas, construction of hostels under Dharti Abha Janjatiya Gram Utkarsh Abhiyan for unsaturated ST population, free uniforms and free text books as per eligibility, transport allowance and undertaking enrolment and retention drives.

Further, special training for age-appropriate admission of out of school children and residential as well as non-residential training for older children, seasonal hostels / residential camps, special training centres at worksites, transport/ escort facility are also supported to bring the Out of School Children (OoSC) to the formal schooling system. Also, financial assistance upto ₹ 2000 per annum is being provided for Out of School Children of age group of 16-19 years, belonging to socio economically disadvantaged groups, for completing their education through NIOS/SIOS, for accessing course materials and certification.

The Department of School Education and Literacy has developed an online module for compiling the data of Out of School Children (OoSC) identified by each State/UT and their mapping with Special Training Centres (STC) on the PRABANDH Portal. The concerned State/UT validates the child wise information of the identified OoSC and STC uploaded by the concerned Block Resource Centre of the State for monitoring the progress of mainstreaming of OoSC.

Vocational Education: Under the Skill Education component of the Centrally Sponsored Scheme 'Samagra Shiksha', financial assistance is provided to States/Uts for giving exposure to Skill Education to students of Grades VI to VIII and introduction of Skill courses from Grades IX to XII, which are aligned with National Skills Qualifications Framework (NSQF). At the Secondary level i.e., Class IX and X, skill modules are offered to the students as an additional subject. At Sr. Secondary level, i.e., Class XI and XII, skill courses are offered as a compulsory (elective) subject. The exposure of vocational education at upper primary level is imparted to school students by implementing 10 bagless days and internships. So far, 138 Job Roles (JRs) / Skill subjects have been approved to be offered to class 9 to class 12 school students.

As per information furnished on the PRABANDH Portal, 7,04,561 Out of School Children have been provided Special Training at elementary level till February 2025 in FY 2024-25, including 29,180 Out of School Children from Gujarat.

राजस्थान में बाढ़ से राहत के उपाय

1784. श्री भजन लाल जाटव:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा राजस्थान के हिंडौन-करौली क्षेत्र के लोगों, जो गत वर्ष अगस्त में आई बाढ़ से प्रभावित हुए थे, को राहत पहुंचाने के लिए किए गए उपायों का ब्यौरा क्या है;
- (ख) करौली-धौलपुर क्षेत्र में बाढ़ के कारण फसलों को हुए नुकसान के लिए किसानों को कितना मुआवजा दिया गया;
- (ग) क्या सरकार ने क्षेत्र में बाढ़ प्रबंधन और पूर्व चेतावनी प्रणाली को सुदृढ़ करने और एनडीआरएस/नागरिक सुरक्षा में पदों में वृद्धि करने के लिए कोई योजना बनाई है;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;
- (ङ) क्या सरकार बाढ़ नियंत्रण के लिए जल निकासी और जल संरक्षण संबंधी उपायों पर कार्य कर रही है; और
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) और (ख) आपदा प्रबंधन और राहत प्रदान करने की प्राथमिक जिम्मेदारी राज्य सरकारों की होती है। इस उद्देश्य के लिए, राज्य आपदा प्रतिक्रिया कोष (एसडीआरएफ) को पहले से ही उनके नियंत्रण में रखा गया है। केंद्र सरकार ने एसडीआरएफ से सहायता प्रदान करने के लिए मदों और मानदंडों को अधिसूचित किया है जिसमें किसानों को फसल क्षति और मलबे की सफाई के लिए राहत शामिल है। गंभीर प्रकृति की आपदा की स्थिति में, निर्धारित प्रक्रिया के अनुसार राष्ट्रीय आपदा प्रतिक्रिया कोष (एनडीआरएफ) से अतिरिक्त वित्तीय सहायता प्रदान की जाती है। किसान, कृषि एवं किसान कल्याण मंत्रालय की प्रधानमंत्री फसल बीमा योजना के तहत फसल के नुकसान के लिए मुआवजे के भी हकदार होते हैं।

दिनांक 1 अप्रैल 2024 तक की स्थिति के अनुसार बाढ़ सहित अधिसूचित प्राकृतिक आपदाओं से प्रभावित क्षेत्रों में राहत और शमन के प्रबंधन के लिए राजस्थान सरकार के पास 5027.10 करोड़ रुपये की राशि उपलब्ध है। इसके अतिरिक्त, राज्य के प्रभावित लोगों की सहायता के लिए, केंद्र सरकार ने बाढ़ सहित राहत और शमन उपायों के लिए एसडीआरएफ और एसडीएमएफ के केंद्रीय हिस्से के रूप में वर्ष 2024-25 में 1715.00 करोड़ रुपये जारी किए हैं।

(ग)और (घ) केंद्र सरकार ने रोकथाम, शमन, तैयारी और प्रतिक्रिया के माध्यम से एक समग्र, सक्रिय, बहु-आपदा उन्मुख और प्रौद्योगिकी आधारित रणनीति विकसित करके आपदा प्रबंधन के लिए एक बहुआयामी रणनीति बनाई है। बाढ़ प्रबंधन और कटान-रोधी स्कीमें संबंधित राज्य सरकारों द्वारा उनकी प्राथमिकता के अनुसार तैयार और कार्यान्वित की जाती हैं। केंद्र सरकार संवेदनशील क्षेत्रों में बाढ़ के प्रबंधन के लिए तकनीकी मार्गदर्शन और प्रोत्साहन वित्तीय सहायता प्रदान करके राज्यों के प्रयासों को पूरक बनाती है।

बाढ़ प्रबंधन के एक भाग के रूप में, केंद्रीय जल आयोग (सीडब्ल्यूसी) राज्य सरकार/परियोजना प्राधिकरणों के परामर्श से चिन्हित नदी क्षेत्रों पर संबंधित हितधारकों को स्टेशन-विशिष्ट बाढ़ पूर्वानुमान जारी करता है। इसमें उचित जलाशय विनियमन के लिए पहचाने गए जलाशयों में अंतर्वाह पूर्वानुमान शामिल हैं। अल्पावधि के पूर्वानुमान के अलावा, सीडब्ल्यूसी आईएमडी मौसम पूर्वानुमान उत्पाद और नियर रियल टाइम उपग्रह वर्षा अनुमानों का उपयोग करके बेसिन विशिष्ट गणितीय मॉडल के माध्यम से 7 दिवसीय परामर्शी बाढ़ पूर्वानुमान भी तैयार करता है। सीडब्ल्यूसी के पास राजस्थान राज्य के लिए 04 स्तरीय पूर्वानुमान स्टेशनों और 11 अंतर्वाह पूर्वानुमान स्टेशनों का एक नेटवर्क है।

जमीनी स्तर पर, संबंधित राज्य का आपदा प्रबंधन विभाग आपदा के लिए तैयारी और प्रतिक्रिया क्षमताओं को बढ़ाने के लिए राष्ट्रीय आपदा प्रतिक्रिया बल (एनडीआरएफ), राज्य आपदा प्रतिक्रिया बल और नागरिक सुरक्षा जैसी एजेंसियों के साथ सहयोग करता है। इसके अतिरिक्त, मानसून ऋतु शुरू होने से पूर्व, एनडीआरएफ (बल) राज्य प्राधिकारियों के परामर्श से और पूर्व चेतावनी एजेंसियों अर्थात् भारतीय मौसम विज्ञान विभाग (आईएमडी) और केंद्रीय जल आयोग (सीडब्ल्यूसी) के पूर्वानुमान

के आधार पर, देश में अतिसंवेदनशील स्थानों पर अपने विशेषज्ञ दलों को त्वरित प्रतिक्रिया के लिए पहले से ही तैनात कर देता है। जमीनी स्थिति के आधार पर और राज्य सरकार (नागरिक सुरक्षा) सहित विभिन्न स्तरों पर समन्वित प्रयासों के साथ, राज्यों को अपेक्षित एनडीआरएफ़ (बल) प्रदान किया जाता है।

युवा विकास के लिए राष्ट्रीय सेवा योजना

1785. श्री बाबू सिंह कुशवाहा :

क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार युवाओं के विकास के लिए राष्ट्रीय सेवा योजना (एनएसएस) को प्रोत्साहन दे रही है और यदि हां, तो उक्त योजना के अंतर्गत छात्रों को किस प्रकार लाभ पहुंचाया गया है;
- (ख) क्या सरकार द्वारा राष्ट्रीय युवा सशक्तिकरण कार्यक्रम (आरवाईएसके) के अंतर्गत युवाओं के कल्याण हेतु कोई नए कदम उठाए गए हैं;
- (ग) यदि हां, तो इस कार्यक्रम के अंतर्गत चलाई जा रही योजनाओं का ब्यौरा क्या है और इससे प्रमुख लाभ क्या-क्या हैं;
- (घ) क्या राष्ट्रीय युवा सम्मेलन और राष्ट्रीय युवा दिवस जैसी योजनाओं से युवाओं की सक्रिय भागीदारी और सामाजिक विकास में कोई महत्वपूर्ण परिवर्तन आया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) सरकार द्वारा युवाओं के समग्र विकास के लिए प्रस्तावित की जा रही नई योजनाओं का ब्यौरा क्या है और उनका उद्देश्य क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

- (क) सरकार युवाओं के विकास के लिए राष्ट्रीय सेवा योजना (एनएसएस) को प्रोत्साहन दे रही है। एनएसएस का एकमात्र उद्देश्य युवा छात्रों को सामुदायिक सेवा प्रदान करने में व्यावहारिक अनुभव प्रदान

करना है। इन सामुदायिक सेवा कार्यक्रमों में भाग लेने वाले एनएसएस स्वयंसेवक को एनएसएस के नियमित और विशेष शिविर कार्यक्रमों तथा राष्ट्रीय एकता शिविर, साहस कार्य, युवा महोत्सव, गणतंत्र दिवस परेड, युवा संसद महोत्सव आदि जैसे अन्य विशेष कार्यक्रमों के माध्यम से अपने समग्र विकास के लिए एक्सपोजर और अनुभव प्राप्त होगा।

(ख) और (ग) जी हां। विभाग के अंतर्गत एक स्वायत्त निकाय, नेहरू युवा केंद्र संगठन (एनवाईकेएस) है जो देशभर के 623 जिला नेहरू युवा केंद्रों के माध्यम से कार्यक्रमों और कार्यकलापों का संचालन करता है। एनवाईकेएस का मुख्य उद्देश्य देश के युवाओं को लामबंद करना, प्रेरित करना और उनकी क्षमताओं को बढ़ाना है, ताकि वे उत्पादक और जिम्मेदार नागरिक बन सकें, स्थानीय नेतृत्व संभाल सकें और समानता तथा स्वयंसेवा की भावना के साथ सामुदायिक विकास और राष्ट्र निर्माण कार्यकलापों की प्रक्रिया में सक्रिय भागीदार के रूप में कार्य कर सकें।

युवाओं के कल्याण के लिए एनवाईकेएस द्वारा उठाए गए नए कदमों/संचालित कार्यक्रमों का विवरण तथा इन कार्यक्रमों के प्रमुख लाभ इस प्रकार हैं:

- i. **विकसित भारत एम्बेस्डर – युवा कनेक्ट:** इसका मुख्य उद्देश्य 2047 तक भारत को विकसित राष्ट्र बनाने के भारत के विजन की ओर युवाओं की सहभागिता को लामबंद करना और नेतृत्व प्रदान करना है, जिसमें आर्थिक, पर्यावरणीय और शासन के क्षेत्रों पर ध्यान केंद्रित किया गया है। इसका उद्देश्य विकसित भारत के लक्ष्य को प्राप्त करने के लिए युवाओं को उनके उत्तरदायित्व के बारे में मार्गदर्शित करना भी है।
- ii. **नशीली दवाओं की लत और मादक द्रव्यों के सेवन से संबंधित जागरूकता और शिक्षा कार्यक्रम:** इस कार्यक्रम का उद्देश्य जागरूकता और शिक्षा कार्यक्रमों के माध्यम से युवाओं में नशीली दवाओं की लत और मादक द्रव्यों के सेवन की समस्या को दूर करना है, तथा इसके हानिकारक प्रभावों के बारे में जागरूकता बढ़ाने, स्वस्थ विकल्पों को बढ़ावा देने और जीवन कौशल विकसित करने पर ध्यान केंद्रित करना है।

- iii. **अंतर जिला युवा आदान-प्रदान कार्यक्रम:** अंतर जिला युवा आदान-प्रदान कार्यक्रम (आईडीवाईडीपी) का उद्देश्य विभिन्न जिलों के युवाओं के बीच विचारों के आदान-प्रदान, अनुभवों को साझा करने और सांस्कृतिक विविधता का उत्सव मनाने के लिए एक मंच प्रदान करके आपसी समझ को बढ़ावा देना है। इसका उद्देश्य सांस्कृतिक आदान-प्रदान, क्षेत्र भ्रमण और परंपराओं और रीति-रिवाजों पर चर्चा सहित इंटरैक्टिव कार्यकलापों के माध्यम से राष्ट्रीय एकता को मजबूत करना है।
- iv. **अंतरराज्यीय युवा आदान-प्रदान कार्यक्रम:** अंतरराज्यीय युवा आदान-प्रदान कार्यक्रम का उद्देश्य विचारों के आदान-प्रदान, अनुभवों को साझा करने और सांस्कृतिक विविधता का उत्सव मनाने के लिए एक मंच प्रदान करके विभिन्न राज्यों के युवाओं के बीच आपसी समझ को बढ़ावा देना है। इसका उद्देश्य सांस्कृतिक आदान-प्रदान, क्षेत्र भ्रमण और परंपराओं और रीति-रिवाजों पर चर्चा सहित इंटरैक्टिव कार्यकलापों के माध्यम से राष्ट्रीय एकता को मजबूत करना है।
- v. **सीमा क्षेत्र युवा आदान-प्रदान कार्यक्रम:** सीमा क्षेत्र युवा आदान-प्रदान कार्यक्रम (बीएवाईडीपी) का उद्देश्य सीमावर्ती और गैर-सीमावर्ती जिलों के युवाओं को सांस्कृतिक आदान-प्रदान, सामाजिक-आर्थिक मुद्दों पर चर्चा और जागरूकता निर्माण कार्यकलापों में शामिल करके राष्ट्रीय एकता, अखंडता और आपसी समझ को बढ़ावा देना है।

इसके अलावा, राष्ट्रीय युवा सशक्तिकरण कार्यक्रम (आरवाईएसके) की प्रमुख स्कीम के अंतर्गत अंतर्राष्ट्रीय सहयोग स्कीम का उद्देश्य विभिन्न युवा मामलों के संबंध में अन्य देशों और अंतर्राष्ट्रीय एजेंसियों/संगठनों के साथ मिलकर युवाओं के बीच एक अंतर्राष्ट्रीय परिप्रेक्ष्य तैयार करना है। इस स्कीम के अंतर्गत, विभिन्न देशों के युवाओं के बीच विचारों, मूल्यों और संस्कृति के आदान-प्रदान को बढ़ावा देने और भारत के युवाओं को अंतर्राष्ट्रीय एकपोजर प्रदान करने के लिए मित्र देशों के साथ पारस्परिक आधार पर अंतर्राष्ट्रीय युवा आदान-प्रदान कार्यक्रम (आईवाईडीपी) शुरू किए जाते हैं।

युवा कार्यक्रम विभाग ने वर्तमान में युवा मामलों पर सहयोग के लिए विभिन्न देशों के साथ 32 समझौता ज्ञापन (एमओयू)/करारों पर हस्ताक्षर किए हैं तथा अन्य देशों के साथ युवा मामलों पर 10 और समझौता ज्ञापनों पर हस्ताक्षर किए जाने हैं। इस वित्तीय वर्ष में आयोजित युवा आदान-प्रदान कार्यक्रमों और युवा शिखर सम्मेलनों का विवरण निम्नानुसार है:

- i. दो भारतीय युवा प्रतिनिधियों ने 21-26 अप्रैल, 2024 तक मलेशिया के कुआलालंपुर में आयोजित राष्ट्रमंडल एशिया क्षेत्रीय युवा नेतृत्व शिखर सम्मेलन में भाग लिया।
- ii. दो भारतीय युवा प्रतिनिधियों ने 17-20 जून, 2024 तक ब्राज़ील में आयोजित वाई20 पूर्व शिखर सम्मेलन में भाग लिया।
- iii. 14 सदस्यीय भारतीय युवा प्रतिनिधिमंडल 22-26 जुलाई, 2024 तक 10वें ब्रिक्स युवा शिखर सम्मेलन में भाग लेने के लिए रूस का दौरा करेगा।
- iv. दो भारतीय युवा प्रतिनिधिमंडल 10-17 अगस्त, 2024 तक वाई20 शिखर सम्मेलन में भाग लेने के लिए ब्राज़ील गए।
- v. भारत ने 7-11 फरवरी, 2025 तक प्रथम बिम्सटेक युवा शिखर सम्मेलन आयोजित किया।
- vi. 21-सदस्यीय पोलैंड युवा प्रतिनिधिमंडल 19-27 फरवरी, 2025 तक भारत दौरे पर आया।
- vii. 100-सदस्यीय मध्य एशियाई देशों का युवा प्रतिनिधिमंडल 22-28 मार्च, 2025 को भारत आने वाला है।
- viii. 50-सदस्यीय भारतीय युवा प्रतिनिधिमंडल 23-29 मार्च, 2025 को नेपाल जाएगा।

(घ) इस वर्ष, राष्ट्रीय युवा महोत्सव (एनवाईएफ) का पुनर्गठन किया गया है और इसे विकसित भारत युवा नेता संवाद (वीबीवाईएलडी) नाम दिया गया है। वीबीवाईएलडी-2025, एनवाईएफ मंच को व्यापक बनाने और युवाओं के साथ अधिक गहनता से जुड़ने का एक प्रयास था। यह प्रधानमंत्री जी के स्वतंत्रता दिवस के विजन को पूरा करने का एक प्रयास था, जिसमें 1 लाख युवाओं को सार्वजनिक मामलों में शामिल किया जाना था, ताकि उन्हें विकसित भारत के लिए राष्ट्रीय विकास का एक सार्थक क्षेत्र बनाने और नेतृत्व के लिए एक राष्ट्रीय मंच प्रदान किया जा सके। इस संवाद में, युवाओं को विकसित भारत

के विभिन्न पहलुओं के बारे में लिखने के लिए प्रोत्साहित किया गया। इस संवाद ने उन्हें बड़े सपने देखने और विकसित भारत 2047 के विजन की दिशा में काम करने के लिए प्रोत्साहित किया।

बीबीवाईएलडी-2025 ने देशभर के 28,31,200 प्रेरित युवाओं को आकर्षित किया; 10-12 जनवरी, 2025 को आयोजित 28वें राष्ट्रीय युवा महोत्सव: विकसित भारत युवा नेता संवाद 2025 में भारत के 15-29 आयु वर्ग के सबसे वाइब्रेंट यूथ का प्रतिनिधित्व कर रहे लगभग 2500 ऊर्जावान युवाओं को योग्यता आधारित, बहु-चरणीय प्रक्रिया के माध्यम से विकसित भारत युवा नेता संवाद 2025 में भाग लेने के लिए चुना गया। इस संवाद से उत्पन्न प्रस्तुतियां माननीय प्रधानमंत्री जी के समक्ष प्रस्तुत की गईं। बीबीवाईएलडी-2025 एक ऐतिहासिक आयोजन रहा, जिसने नेताओं, नवोन्मेषकों और विचारकों की अगली पीढ़ी को बढ़ावा दिया जो भारत के विकास को आगे बढ़ाएंगे। विभिन्न सोशल मीडिया प्लेटफॉर्म के माध्यम से 6 करोड़ से अधिक युवाओं और अन्य लोगों ने इस कार्यक्रम को देखा। (ड.) युवाओं की क्षमता का दोहन करने तथा उनकी रचनात्मक एवं सृजनात्मक ऊर्जा का इष्टतम उपयोग करने के लिए, युवा कार्यक्रम और खेल मंत्रालय के अंतर्गत युवा कार्यक्रम विभाग, व्यक्तित्व निर्माण और राष्ट्र निर्माण के दोहरे उद्देश्यों अर्थात् युवाओं के व्यक्तित्व का विकास करना तथा उन्हें अपने क्षेत्रीय संगठनों और एनएसएस तथा एनवाईकेएस जैसी विभिन्न स्कीमों के माध्यम से विभिन्न राष्ट्र निर्माण गतिविधियों में शामिल करना, को पूरा करता है।

हाल ही में, युवा कार्यक्रम विभाग के अंतर्गत एक स्वायत्त निकाय, एक व्यापक सक्षम तंत्र- मेरा युवा भारत (माई भारत) की स्थापना की गई है, जो अमृत काल के दौरान 'कर्तव्य बोध' और 'सेवा' के माध्यम से युवा विकास और युवा जनित विकास के लिए प्रौद्योगिकी द्वारा संचालित है।

माई भारत (<https://www.mybharat.gov.in/>) के लिए एक डिजिटल प्लेटफॉर्म विकसित किया गया है, जिस पर देशभर के युवा पंजीकरण कर सकते हैं और पोर्टल पर उपलब्ध कराए जा रहे विभिन्न स्वयंसेवी अवसरों के लिए साइनअप कर सकते हैं। परिकल्पित फिजिटल (भौतिक + डिजिटल) इकोसिस्टम का उद्देश्य युवाओं को सामुदायिक परिवर्तन के लिए उत्प्रेरक बनने के लिए सशक्त बनाना है।

पीएम पोषण योजना के अंतर्गत रसोइया/कर्मचारियों को मजदूरी/वेतन

1786. श्री परिमल शुक्लबैद्य:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने असम में प्रधानमंत्री पोषण शक्ति निर्माण (पीएम पोषण) योजना के अंतर्गत भोजन तैयार करने वाले रसोइयों और अन्य कर्मचारियों को सरकार द्वारा दी जाने वाली मजदूरी/वेतन का भुगतान कर दिया है;
- (ख) यदि नहीं, तो क्या सरकार की इन कामगारों को ऐसी मजदूरी/वेतन का भुगतान करने की कोई योजना है; और
- (ग) क्या अन्य राज्यों में इस योजना के अंतर्गत कार्यरत रसोइयों और कामगारों को मजदूरी/वेतन का भुगतान करने का कोई प्रावधान है, यदि हां, तो असम सहित तत्संबंधी राज्यवार ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग) पीएम पोषण योजना एक केंद्र प्रायोजित योजना है जिसे राज्यों और संघ राज्य क्षेत्रों की भागीदारी से कार्यान्वित किया जाता है। पात्र बच्चों को पका हुआ गर्म और पौष्टिक भोजन उपलब्ध कराने के साथ-साथ रसोइया-सह-सहायकों (सीसीएच) की नियुक्ति सहित योजना के सुचारु संचालन की सम्पूर्ण जिम्मेदारी राज्य सरकारों और संघ राज्य क्षेत्र प्रशासनों की है। तथापि, ये रसोइए-सह-सहायक अवैतनिक कार्यकर्ता होते हैं जो समाज सेवा करने के उद्देश्य से आगे आते हैं। इस योजना के दिशा-निर्देशों के अनुसार, रसोइए-सह-सहायक को उनकी सेवाओं को मान्यता देते हुए एक वर्ष में 10 माह के लिए 1000/- रुपये प्रति माह का मानदेय निर्धारित किया गया है और इसे जारी रखा जा रहा है। इस मानदेय व्यय को असम राज्य सहित केंद्र सरकार तथा राज्यों और संघ राज्य क्षेत्रों के मध्य अनुमोदित सहभाजन ढांचे के अनुसार साझा किया जाता है। राज्य सरकारें और संघ राज्य क्षेत्र प्रशासन के पास अपने स्वयं के संसाधनों से अतिरिक्त निधियां प्रदान करके मानदेय बढ़ाने की स्वतंत्रता है और कुछ राज्य सरकारें और संघ राज्य क्षेत्र प्रशासन अतिरिक्त निधियां उपलब्ध कराकर मानदेय का

अनुपूरण करते हैं। असम राज्य ने सूचित किया है कि मानदेय का भुगतान फरवरी, 2025 तक किया गया है। असम सहित राज्यों और संघ राज्य क्षेत्रों द्वारा पीएम पोषण योजना के अंतर्गत सीसीएच का मानदेय संबंधी ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

रसोइया-सह-सहायक का प्रतिमाह मानदेय

क्रमांक	राज्य/संघ राज्य क्षेत्र	रसोइया-सह-सहायक का प्रतिमाह मानदेय (रुपये में)	राज्यों/संघ राज्य क्षेत्रों द्वारा रसोइया- सह-सहायकों को देय प्रतिमाह अतिरिक्त मानदेय (रुपये में)
1	आंध्र प्रदेश	3000	2000
2	अरुणाचल प्रदेश	2000	1000
3	असम	1500	500
4	बिहार	1650	650
5	छत्तीसगढ़	2000	1000
6	गोवा	1000	0
7	गुजरात	3250	2250
8	हरियाणा	7000	6000
9	हिमाचल प्रदेश	4500	3500
10	झारखंड	2000	1000
11	कर्नाटक	3700	2700
12	केरल	12000	11000
13	मध्य प्रदेश	4000	3000
14	महाराष्ट्र	2500	1500

15	मणिपुर	1000	0
16	मेघालय	2000	1000
17	मिजोरम	1500	500
18	नागालैंड	1000	0
19	ओडिशा	2000	1000
20	पंजाब	3000	2000
21	राजस्थान	2003	1003
22	सिक्किम	1000	0
23	तमिलनाडु	4100-12500	3100-11500
24	तेलंगाना	3000	2000
25	त्रिपुरा	2500	1500
26	उत्तर प्रदेश	2000	1000
27	उत्तराखंड	3000	2000
28	पश्चिम बंगाल	1500	500
29	अंडमान और निकोबार द्वीप समूह	1000	0
30	चंडीगढ़	4500	3500
31	दादरा और नगर एवं दमन और दीव	5544	4544
32	दिल्ली	1000	0
33	जम्मू और कश्मीर	1000	0
34	लद्दाख	1000	0
35	लक्षद्वीप	18000-20200	17000-19200

36	पुदुचेरी	10000	9000

DEVELOPMENT OF TRIMBAKESHWAR TEMPLE

1787. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has included Trimbakeshwar under the PRASHAD scheme, if so, the details thereof;
- (b) the details of reasons for the delay in non-allocation/715norganized715z of sanctioned funds;
- (c) the details of sanctioned development projects, project-wise, along with the various components of each project and the details of funds sanctioned for respective projects;
- (d) the details of measures taken by the Government to expedite ongoing and planned work;
- (e) whether the Government has proposals for development of the said temple and surroundings in light of the immense significance of Sant Nivruttinath Maharaj's Samadhi temple located at Trimbakeshwar and its importance as a place of worship for millions of devotees;
- (f) whether the Government is likely to consider sanctioning more projects and funds for development of Trimbakeshwar and its surroundings in light of upcoming Kumbh Mela 2027; and
- (g) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) Yes, the Ministry of Tourism has sanctioned a project “Development of Trimbakeshwar” under the PRASHAD scheme during the Financial Year 2017-18.

The delay in fund authorization for the above project was primarily due to the transition in the procedure of flow of funds from Treasury Single Account (TSA) Model 1 to TSA Model 2, and also due to the revision in certain components in the project based on the State Government’s request.

(c) The details of sanctioned projects, project-wise, along with the various components of each project and the details of funds sanctioned for respective projects under the PRASHAD scheme are given in the enclosed **Statement**.

(d) The projects sanctioned under the scheme are implemented by the respective State Governments/UT Administrations. However, the Ministry of Tourism regularly monitors the progress of project and also encourages respective State Government/UT Administrations to complete the projects in a time bound manner.

(e) As part of the project ‘Development of Trimbakeshwar’, the Ministry of Tourism has also approved infrastructure development work around Shri Nivruttinath Maharaj’s Samadhi Temple in Trimbakeshwar at a cost of Rs.8.8 crore.

(f) and (g) Receiving proposals from the State Governments/UT Administrations for financial assistance for tourism projects is a continuous process. The proposals received are examined with reference to the prescribed guidelines and financial

assistance is extended for such projects subject to fulfilment of the stipulated conditions and availability of funds.

STATEMENT

List of projects sanctioned under PRASHAD Scheme

(Rs. In Crore)

State/UT	S. No.	Project Name	Major components	Sanction Year	Approved Cost
Andhra Pradesh	1.	Development of Pilgrim Amenities at Amaravati	• Development at Amaralingeshwara Swamy Temple (Tourist Amenities, Beautification- Land hardscape & softscape, Infrastructure provision & management) • Mahachaitya Stupa & ASI Museum (Tourist Amenities, Infrastructure provision & management, Safety & security) • Dhyana Buddha Site Development (Beautification, Infrastructure provision & management) • Ghat Development • Urban Infrastructure	2015-16	27.77

			Development (Enhancing mobility, Entry gate to Amravati, Eco-friendly vehicles)		
	2.	Development of Srisailam Temple	• Development at Main temple (Illumination, Sound & Light show, Amphitheatre, Brass queues) • Sikharam (Tourist amenity centre, changing room, lighting of sikharam area, viewing deck, parking) • Tourist Amenity Centre at Hatakeswara • Pancha Mathas (pathway, lighting) • Development works at Patalaganga (jetty, changing room) • Common Toilet Complexes including Drinking water facility at 8 locations • Road Improvement Works • Tourist facilitation centre	2017-18	43.08
	3.	Development of Pilgrimage Amenities at Sri	• Pilgrimage Facilitation Centre	2022-23	54.04

		Varaha Lakshmi Narsimha Swami Vari Devasthanam at Simhachalam	- Ghat road development (Viewpoints & parking with watch towers, Upgradation of steps) - Temple Amenities and infrastructure with Amphitheatre (Illumination, Development of steps, Parking, Yagyashaala) - Kitchen mechanization - Multipurpose hall - Pan area Development (Multimedia center with Augmented Reality (AR) setup, Electric mini vans, Signage, Baggage screening)		
	4.	Development of Pilgrimage Tourism Infrastructure in Annavaram Temple Town	- Queue Complex - Annadanam Building - E-vehicles - Male and Female Toilets at Satyagiri hill	2024-25	25.33
Arunachal Pradesh	5.	Development of Parshuram Kund	Pilgrimage Facilitation Centre	2020-21	37.88

			• Ghat road development (Viewpoints & parking with watch towers, Upgradation of steps) • Temple Amenities and infrastructure with Amphitheatre (Illumination, Development of steps, Parking, Yagyashaala) • Kitchen mechanization • Multipurpose hall • Pan area Development (Multimedia center with Augmented Reality (AR) setup, Electric mini vans, Signage, Baggage screening)		
Assam	6.	Development of Pilgrimage amenities at Kamakhya Temple	• Development of existing 3Nos of foot tracks to Kamakhya Temple from foothill • Ambubachi Mela Ground Development • Multistoried car parking (Parking, cloak room, Baby care &	2015-16	29.80

			senior citizen rest centers, public toilet) • Construction of viewpoints • Site development & retaining wall		
Bihar	7.	Development at Patna Sahib	• Development at Patna Sahib (Illumination, dustbin, CCTV) • Linked infrastructure (City wide signage, Tourist information centre at Railway centre, External Street lighting, Illumination at Gai ghat & Handi sahab) • Development at Kangan Ghat (TFC, River ghat development, sitting area, upgradation of Kangan ghat) • Development at Guru Ka Bagh (Sound & light show, Illumination)	2015-16	29.62
	8.	Development of basic facilities at Vishnupad temple	• Public Conveniences • Yatri Sheds	2014-15	3.63

			• Development of Temple Fore Court • Area Illumination • Street Scaping & Parking • Development of Sita Kund and Gayatri Ghat (Changing room, toilet block, pilgrimage shed, drinking water kiosk, solar high mast light)		
Chhattisgarh	9.	Development of Pilgrimage amenities at Maa Bamleshwari Devi Temple	• Development of Maa Bamleshwari Devi Temple (hand railing & shed along the steps, Rest areas, Medical room, Solar lights, Parking, Development of lake front) • Development of Pragyagiri (Meditation center, Cafeteria, Solar illumination, Parking) • Development of Pilgrimage facilitation centre (Shri Yantra building, Solar illumination, Landscaping,	2020-21	48.44

			Boundary wall, CC road)		
Goa	10.	Development of Bom Jesus Basilica	•Parking •Interpretation Centre •External / Street Lighting •E-Auto •Monument © Illumination •CI Park Bench •Informational & Directional Signage •Dust Bins •Visitor footfall counting device	2024-25	16.46
Gujarat	11.	Development of Dwarka	•Development at Dwarkadhish Temple (Queue complex, Illumination, Temporary shading device) •Development at New Gomti Ghat (Drinking water facility, Landscaping) •Development at Old Gomti Ghat (Drinking water facility, Illumination of temple, Flooring, Temporary shading device) •Development at Rukshmani Temple	2016-17	10.46

			(Toilet, Illumination, Parking & Pathway) •City-wide Interventions (Directional & Informational Signage) •Interventions at Railway Station (Tourist reception centre, Drinking water facility, Landscaping, CCTV) •Interventions at Bus Stand (TRC, Drinking water facility, Landscaping, CCTV)		
	12.	Development of Pilgrimage Amenities at Somnath	•Parking Area development (Toilet, Cloak room, cafeteria, signage, public address system) •Tourist Facilitation Centre (TFC, Campus & site development, electrification works) •Solid Waste Management System	2016-17	45.36
	13.	Development of Promenade at Somnath	•Excavation & ground improvement •Rubble •Walkway Pavement •Tetrapod •Kiosk, Seating Arrangements,	2018-19	47.12

			Drinking water, Dust bin •High Mast Light •Electric Pole with music system and area		
	14.	Development of Pilgrimage Facilities at Ambaji Temple	•Intervention at Ambaji temple (TFC, Approach Road, Pathway, Parking, Toilet block) •Approach road to Gabbar Hill (Toilet block, Stone pathway, Drinking water facility, Shaded resting areas, Electrical work, Signage)	2022-23	50.00
Haryana	15.	Development of Mata Mansa Devi Temple and Nada Saheb Gurudwara	•Development at Gurudwara Nada Saheb (Façade illumination, Surface parking, Toilet block, STP, Covered pathway, Multilevel car parking, Entrance gate, Landscaping) •Mansa Devi Temple Area Development (Façade illumination, Plaza development, Gazebo, First aid facility) •Parking Area Development (TFC,	2019-20	48.53

			Parking, Cultural activity area, Roads) •Integrated area development (Pathways, Benches, Signage, Toilet block)		
Jammu and Kashmir	16.	Development at Hazratbal Shrine	•Development of existing inner approach road to the shrine •Site development (Boundary wall, Improvement of ghats and Devri Paths, Landscaping, Illumination) •Public convenience block and entrance gateway •Tensile structure for shading •Prefabricated shopping kiosks •Tourist Facilitation Center •Multi storied car parking	2016-17	40.46
Jharkhand	17.	Development of Baba Baidya Nath Dham	•Shivganga Pond Development (Paving with footpath, Street furniture, Mandapas, Retaining wall, Entrance Arch, High mast & area lighting)	2018-19	36.79

			•Jalsar lake front Development (Jalsar waterfront development, Walkway, Mandapa, Pergola, Retaining wall, City entrance gateways) •Kanwaria Path Development (Spiritual congregation hall, Community toilet, First aid centre, Landscape & paving, Drinking water kiosk) •Approach Pathways (Paving of approach roads, CCTV cameras, people counting system for temple, Control & command center and Jyotirlinga theme walk)		
Karnataka	18.	Development of Pilgrimage Amenities at Sri Chamundeshwari Devi Temple	•Development at Chamundi Temple Premises (Queue Mandapam Stretch, Multipurpose Area & Stage, Cloak room, Illumination) •Pilgrimage Facilities development at Mahisasura plaza (Amenities block,	2023-24	45.71

			Entrance stone arch, Illumination) •Development at Devikere (Handrails for entire steps, Steps and mandapa beautification) •Nandi Statue Pavilion Development (Queue Mandapam, Paver area development) •Devi Pada Redevelopment (Steps and mandapa beautification, Handrails for entire steps)		
Kerala	19.	Development at Guruvayur Temple	•Tourist Facilitation Centre •Tourist Amenity Centre •Multi-Level Car Parking (MLCP) •CCTV Network Infrastructure	2016-17	45.19
Madhya Pradesh	20.	Development of Amarkantak	•Development around Narmada Mandir (Gateway, Waiting pavilion, Dining & kitchen for prasad distribution, Kiosks, Street furniture)	2020-21	49.99

			•Illumination of Temples •Development of Indra Daman Lake, Ma ki Bagia, Kapil Dhara •Development of Ghat at South Bank, Sonmuda •Development of Mela Ground, Ped Street •Development of Tourist Facility Centre •Development of Public Amenities		
21.	Development of Omkareshwar	•Development works at Omkareshwar Temple (Darshan hall, Waiting hall, Foot bridge on river side with retaining wall, Medical room, Prasad counters) •Development of Gau Ghat (Renovation & extension of ghat, food court & day shelter, security booth, changing room, florist shops) •Development of JP Chowk (Uniform	2017-18	43.93	

			façade elevation, entrance public plaza) •Pilgrimage Walk (covered walkway, entrance gate, parikrama path, steps from Brahmeshwar temple to Gau ghat, Renovation of existing steps, widening of existing pathway) •Sound & Light Show •Linked Infra (Development of sheds for shopping streets, day shelters, watch tower, security booth cum information kiosk, signage, toilet, solid waste management)		
Maharashtra	22.	Development of Trimbakeshwar	•Trimbakeshwar Parikrama (Holy Pond/lake development, Landscaping, Junction improvement) •Tourism/ Pilgrimage Infrastructure, Trimbak Town (TFC, Parking, PFC at Sangam) •Pilgrimage Parikrama of Anjaneri- Trimbak-Brahmagiri (Camping	2017-18	45.41

			& waiting area, Community Hall, Changing room, Toilet) •Development Work at Shri Nivruttinath Maharaj Samadhi Temple (Queuing complex, administrative block, Cloak and waiting rooms)		
Meghalaya	23.	Development of Pilgrimage Facilitation at Nongswalia Church, Nartiang Shakti Peeth, Aitnar Pool and Charantala Kali Temple	•Development at Nongswalia Church (Entrance gates, Welsh history interpretation centre, pathway, parking, public convenience, Pilgrimage walk, Illumination) •Development at Nartiang Shakti Peeth (Pilgrimage facilitation center, pathway, illumination, parking, signage) •Development at Aitnar Pool (Festival gallery area development, Behdeinkhlam festival facilitation centre, AR- VR at facilitation centre)	2020-21	29.29

			•Development at Charantala Kali Temple (Vehicular cross bridge, Approach Road, Retaining wall, PFC)		
Mizoram	24.	Development of Infrastructure for Pilgrimage and Heritage Tourism at Chite Vang, Zuangtai, Reiek and Aizawl	•Heritage Congregation Centre, Aizwal •Prayer Mountain, Zuangtai (PFC with viewing gallery, signage, Multipurpose Hall & kitchen) •Development at Khuangchera Cave (PFC, Safety equipment required for visiting the cave) •Development at Kalvari Tiang, Aizwal (Protective railing, PFC, Lighting, Rain shelter, Signage, Wooden benches)	2022-23	44.89
Nagaland	25.	Development of Pilgrimage Infrastructure at Molungkimong, Noksen Church, Aizuto, Wokha and Kohima	•Development at Molungkimong (Church gate, Toilet, Interpretation centre, Illumination, Signage, Approach Road) •Development at Noksen Church (Pilgrimage arrival	2018-19	25.20

			centre, Illumination, Parking, Approach Road, Retaining wall) •Development at Mission Compound, Aizuto (Sacred Pond edge lining area development, Illumination, PFC, Approach Road, Signage, Rain Shelter) •Development at Cathedral of Kohima (Entrance gate, Illumination, Interpretation centre, Signage, Parking, Retaining wall) •Wayside amenity-Wokha		
	26.	Development of Pilgrimage Tourism Infrastructure at Zunheboto	•Naga Entrance Gate •Pilgrimage Facilitation Centre •Illumination of Sumi Baptist Church •Multilevel Car Parking	2022-23	18.18
Odisha	27.	Infrastructure Development at Puri	•Tourist Facilitation Centre at Puri •Development of Beach at Shree Jagannath Dham Puri (Benches, Drinking water facilities, Public convenience, signage,	2014-15	50.00

			watch tower, food court) •Development of Ramchandi Temple •Development of Shree Jagannath Vishramsthali and Amphitheatre •Development at Gundicha temple (Dustbins, landscaping, pathways, signage, illumination) •Development at Prachi River Front (Drinking water facilities, Entrance gate, prayer hall, bridge to connect temple campus, steps, walkway) •Development at Maa Mangla Temple (Drinking water facilities, dustbins, pathways, public convenience, signage)		
Punjab	28.	Development of Karuna Sagar Valmiki Sthal at Amritsar	•External sewerage •Water Supply •Toilet blocks & cloak room •Landscaping	2015-16	6.40

			•Solid Waste collection & management •Main gate structure •Road widening and beautification		
	29.	Development of Chamkaur Sahib	•Tourist Facilitation Centre at Puri •Development of Beach at Shree Jagannath Dham Puri (Benches, Drinking water facilities, Public convenience, signage, watch tower, food court) •Development of Ramchandi Temple •Development of Shree Jagannath Vishramsthali and Amphitheatre •Development at Gundicha temple (Dustbins, landscaping, pathways, signage, illumination) •Development at Prachi River Front (Drinking water facilities, Entrance gate, prayer hall, bridge to connect	2021-22	31.57

			temple campus, steps, walkway) •Development at Maa Mangla Temple (Drinking water facilities, dustbins, pathways, public convenience, signage)		
Rajasthan	30.	Integrated Development of Pushkar/Ajmer	•Development at Ajmer Sharif Dargah (Refurbishment of façade, Tensile fabric structure, Shading devices) •Improvement of Delhi gate and Dargah gate chowk (Illumination, Refurbishment work) •Tourist information kiosk at railway & bus stand Restoration & development works at Pushkar Sarovar, Pushkar Market Street •Development work at Brahma temple, Savitri Mata temple & Parikrama Path, Pushkar	2015-16	32.64
Sikkim	31.	Development of Pilgrimage Facilitation at Four Patron Saints, Yuksom	•Coronation Throne of Norbugang (Approach Road, Traditional gate, Illumination)	2020-21	33.32

			•Pilgrimage facilities near helipad (PFC, parking and entrance gate, Landscaping) •Pilgrimage stopover facility at Rimbi		
Tamil Nadu	32.	Development of Kanchipuram	•Bus terminus upgradation (Tourist information centre, cloak room, RO plant) •Pilgrimage walk (Pathway, pedestrian guard rail, signage) •Ekambareswarar temple (Parking platform, Security room, Compound wall) •Rangaswamy tank rejuvenation (Entrance Arch & Gate, Seating facilities, Pathway) •Illumination of monuments	2016-17	13.99
	33.	Development of Velankanni	•Velankanni beach (Paver block road) •Bus stand (Toilet block) •Improvement of Oorani-Mariamman Kulam •City level interventions (CCTV, Wi-Fi, Control room, Street lighting)	2016-17	4.86

Telangana	34.	Development of Jogulamba Devi Temple	•Connectivity Node (New bus stand, Cultural haat) •Pilgrimage Facilitation Node (Pilgrim facilitation cum Cultural centre, Public amenity complex, Pathway) •Approach Level Intervention (Rain shelter, High mast lighting, Signage) •Jogulamba Temple Premises (Parking complex, Lightng & illumination, Alternate access road, Shower & changing room, Solid waste management) •Tungabhadra Ghat (Floating jetty, Landscaping, Cruise boat, Illumination) •Other ASI Sites (Proposed new access to Sangamedhwara temple)	2020-21	38.90
	35.	Development of Pilgrimage and Heritage Tourism Infrastructure at Rudreshwara	•Interpretation Centre •Amphitheater •4D Movie Hall •Sculpture Park •Lakefront Development	2022-23	62.00

		(Ramappa) Temple	•Bus and car Parking Area		
	36.	Development of Pilgrimage Infrastructure at Bhadrachalam	•Development works at Main Temple (Change of flooring, MS roofing structure, Mechanization for Prasadam production) •Development around Main Temple (Approach Road, Pilgrim amenities centre, Ghat area development- Changing room, Toilet, Jetty) •Town Entrance (Entrance bridge, Washroom & canteen complex, Compound wall, Chain link fencing, Battery operated cars) •Development works at Parnasala and Seethamma Vaagu (Pilgrim amenities centre, Street light, Kiosks, Foot over bridge, Toilet) •Allied development works (Street lighting, Signage, CCTV)	2022-23	41.38

Tripura	37.	Development of Tripura Sundari Temple	•Development of Main Temple area (Food court, Meditation Hall, Illumination, Pooja shops) •Covered Aastha Path (Flooring, Railing, Roofing) •External Development works (Foot over bridge, STP, Signage Entrance gate, Toilet)	2020-21	34.43
Uttar Pradesh	38.	Development of Varanasi – Phase –I	•Sound & Light show •Integrated development of Markandey Mahadev temple (Shade for pathway and railing, Gantry signage, campus illumination) •Sarang Nath Pond Rejuvenation (Retaining wall, ghat development, viewing deck, gazebos, pathways) •Buddha Theme Park, Sarnath (Gazebos, feature wall, parking) •Conservation and development of Gurudham temple (Softscape,	2015-16	18.73

			Hardscape, New gate, Toilet, Illumination)		
	39.	Development of Mathura-Vrindavan as Mega Tourist Circuit (Ph-II)	•Krishna Sarovar, Baad, Mathura (Landscaping, Chain link, Pathway, Information centre, Kund rejuvenation centre, Toilet, Open air stage, Sitting place, Ghat development) •Jai Kund, Jait, Mathura (Landscaping, Chain link, Pathway, Kund rejuvenation, provision of fountain for movement of Kund water, ghat development) •Chandra Sarovar, Chaumuha, Mathura (Landscaping, Chain link, Construction of bore well, Kund rejuvenation, ghat development) •Akbar ka taal Mathura (Kund rejuvenation, Entry gate, Toilet, Open air stage)	2014-15	10.98
	40.	Development of River Cruise	•Passenger cum cruise vessel	2017-18	9.02

		Tourism at Varanasi	•320 sq. m. HDPE modular system Jetty (pontoon) •Aesthetics & vernacular exterior finish of the cruise vessel & jetty •Audiovisual intervention (Story board) •Surveillance & security •CCTV surveillance		
	41.	Construction of Tourist Facilitation Centre at Vrindavan	•Cost of building (Souvenir shops, Tourist assistance counter, Tourist waiting area, Toilets, driver lunge, covered parking) •Internal development cost (Boundary wall, Rainwater harvesting, Electrification)	2014-15	9.36
	42.	Development of Varanasi – Phase II	•Godowlia chowk to Dashashwamedh Ghat (Street pedestrianization & footpath, Façade development) •Varanasi by Night (Lighting of ghats, Raj ghat to bridge- Toilts, Road improvement,	2017-18	44.60

			TIC, Parking, River boat platform) •Revitalization of Panchkoshi Parikarma (Road development, PFC, Signage)		
	43.	Development of Infrastructure facilities at Govardhan	•Development at Govardhan Bus Station (Car stand block, Cloak room, Toilet, Boundary wall) •Development at Govardhan Parikrama (Street Furniture, CCTV, WiFi) •Development at Chandra Sarovar (Toilet, Ticket counter, Pathway, bench, Landscaping, Solar light) •Development at Kusum Sarovar (Illumination, Toilet, Paved pathway) •Development at Mansi Ganga (Pilgrim amenities, Lighting of ghats, Connecting bridge from temple to amenity block)	2018-19	37.59
Uttarakhand	44.	Integrated Development of Kedarnath	•Development at Rudraprayag (Eco-log interpretation centre,	2015-16	34.77

			Snaan ghat, Signage, Sitting arrangement, Parking, Viewpoint) •Development at Tilwara (Parking, Sitting arrangement, Signage) •Development at Augustmuni (Rest shelter, Viewpoint, Toilet, Approach Road, Tourist information/Assistance centre & souvenir shop, Parking) •Development at Ukhimath (Approach Road, Eco-log interpretation centre, Multilevel parking) •Development at Guptkashi (Toilet, Signage, Parking, Solid waste management, Solar LED streetlight) •Development at Kalimath (Retaining wall, Approach Road, Solar LED streetlight) •Development at Sitapur (TIC, Sitting arrangement, Solar LED streetlight)		

	45.	Development of Infrastructure for Pilgrimage Facilitation in Badrinath Ji Dham	• Temple complex and surrounding area (Illumination, Waste management, Storm water drainage) • Development at Aastha Path (Solar lights, Dust bins, Benches) • Pilgrimage Facilitation Centre • Parking Complex, Tourist management system, Tourist arrival plaza	2018-19	56.15
	46.	Augmentation of Pilgrimage Infrastructure Facilities at Gangotri and Yamunotri Dham	• Development at Gangotri Temple (PFC, Rejuvenation of temple verandah, Entry gate, LED illumination, public amenities Pilgrimage registration & dynamic crowd management system, Alarm system at ghat, Parking) • Development at Yamnotri (Entry gate, LED illumination, Development of ghat, Pilgrimage information centre, public convenience)	2021-22	54.36

			•Trek from Janki Chatti to Yamnotri (Rain shelter & parademic centre, Public convenience, Benches, Signage) •Development at Kharsali (Approach Road, Entry gate, Illumination, Landscaping)		
West Bengal	47.	Development of Belur Math	•Solid Waste Management •Signage & giant LED display •Provision of pathway •Drinking water kiosks and hand washing facility •Tourist reception center, Gangway & jetty •Multi-level car parking •Installation of roof top solar panels	2016-17	30.03

**RASHTRIYA UCHCHATAR SHIKSHA ABHIYAN (RUSA) IN
ANDHRA PRADESH**

1788. SHRI APPALANAIDU KALISETTI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the details of data on education-related indicators such as high school enrolment rates, dropout rates and literacy rates in Andhra Pradesh, district-wise;
- (b) the criteria used for identifying educationally backward districts and whether these criteria are periodically updated, if so, the details thereof along with the educationally backward districts in Andhra Pradesh;
- (c) the details of districts selected under the Rashtriya Uchchatar Shiksha Abhiyan (RUSA) program in Andhra Pradesh for establishment of Model Degree Colleges including the dates of approval and their current status;
- (d) the details of total funds allocated, released and utilized under RUSA for the creation of Model Degree Colleges and other infrastructure improvements in Andhra Pradesh during the last five years; and
- (e) whether any proposals is pending for inclusion of additional districts in Andhra Pradesh, particularly in educationally backward areas, under the RUSA program and the Government's plans for expanding this initiative?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) The details of school enrolment, dropout rate, GER and literacy rate of Andhra Pradesh are given in the enclosed **Statement**.

(b)and (c) The government has launched the third phase of Rashtriya Uchchatar Shiksha Abhiyan (RUSA) in June 2023 in the form of Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA) with an outlay of Rs. 12,926.10 crore for the period 2023-24 to 2025-26 to cater to needs of educationally unserved/ underserved

areas. Under PM-USHA, priority is given to Focus Districts. The focus districts are identified by the concerned States/ Uts based on various criteria including low Gross Enrolment Ratio, Gender Parity, population proportion and enrolment proportion for females, transgenders, Scheduled Castes, Scheduled Tribes, and Other Backward Classes, Aspirational/ Border Area/ Left Wing Extremism prone district, etc.

Under RUSA 1.0, 4 Model Degree Colleges (MDCs) in district Prakasam, Kurnool, East Godavari, and West Godavari and 2 MDCs in district Vizianagaram and Srikakulam were approved during the 1st Project Approval Board (PAB) meeting held on 06.11.2013 and the 6th PAB meeting held on 27.03.2015 respectively. Under RUSA 2.0, 2 more MDCs were approved in district Y.S.R. and Visakhapatnam during the 12th PAB meeting held on 25.05.2018. As per the information furnished by the State, all the above 8 MDCs approved in the State of Andhra Pradesh are functional.

(d) and (e) Since the inception of RUSA in 2013, 166 units including 33 units under PM-USHA have been approved in Andhra Pradesh, with central support of Rs. 734.23 Crore under various components of the scheme, including creation of Model Degree Colleges and other infrastructure improvements. An amount of Rs. 339.24 Crore has been released to the State so far, including release of Rs. 89.75 Crore during the last five years and the current financial year i.e. 2019-20 to 2024-25 (as on 05.03.2025). In the current financial year, an amount of Rs. 19.50 crore has been sanctioned to the State. Out of which, the State has incurred an expenditure of Rs. 1.03 crore so far. The State of Andhra Pradesh has identified

13 districts as focus districts. All the proposals submitted by the State under various components of PM-USHA were placed before the PAB for consideration and approval. There is no such proposal pending with the Ministry of Education.

STATEMENT

Details of school enrolment, dropout rate, GER and literacy rate of Andhra Pradesh

1. District-wise Enrolment of Andhra Pradesh

District	Enrolment (Pre-Primary to Class 12)
ANAKAPALLI	264828
ANANTAPUR	442869
ANNAMAYYA	296761
ASR	196040
BAPATLA	211903
CHITTOOR	290941
EAST GODAVARI	322998
ELURU	330731
GUNTUR	389290
KADAPA	367129
KAKINADA	368895
KONASEEMA	251361
KRISHNA	287313
KURNOOL	550383
MANYAM	143179
NANDYAL	353422
NELLORE	416186
NTR	409505
PALNADU	355568
PRAKASAM	392480
SRI SATYASAI	282768
SRIKAKULAM	350094

TIRUPATI	401202
VISAKHAPATNAM	473736
VIZIANAGARAM	295323
WEST GODAVARI	296980

Source- UDISE+ 2023-24

2. District -wise Dropout rate of Andhra Pradesh

District	Dropout Rate		
	Primary	Upper Primary	Secondary
ANAKAPALLI	1.5	2.2	22.4
ANANTAPUR	1.0	2.0	15.1
ANNAMAYYA	0.1	2.2	21.0
ASR	2.0	3.5	20.7
BAPATLA	2.8	3.9	25.6
CHITTOOR	2.7	2.6	19.6
EAST GODAVARI	0.0	0.0	6.8
ELURU	1.4	2.9	18.3
GUNTUR	0.0	0.0	2.1
KADAPA	0.7	3.5	19.6
KAKINADA	0.5	1.9	16.1
KONASEEMA	1.2	2.2	17.1
KRISHNA	0.0	0.0	0.7
KURNOOL	0.0	0.0	8.8
MANYAM	0.8	1.8	15.4
NANDYAL	0.0	0.0	7.7
NELLORE	0.2	1.2	5.0
NTR	0.0	1.4	0.0
PALNADU	0.5	1.6	20.7
PRAKASAM	1.0	3.1	20.4
SRI SATYASAI	1.2	3.3	27.1
SRIKAKULAM	0.2	1.4	19.4
TIRUPATI	0.0	0.9	2.3

VISAKHAPATNAM	0.0	0.0	0.0
VIZIANAGARAM	0.0	1.5	14.2
WEST GODAVARI	0.0	0.7	6.9

Source- UDISE+ 2023-24

3. GER of Andhra Pradesh and India.

GER	Secondary (9-10)			Higher Secondary (11-12)		
	Boys	Girls	Total	Boys	Girls	Total
Andhra Pradesh	96.9	94.8	95.9	62.9	67.9	65.4
India	76.8	78	77.4	54.4	58.2	56.2

Source- UDISE+ 2023-24

4. Literacy Rate of Andhra Pradesh and India.

Literacy rate	Male	Female	Person
Andhra Pradesh	78.8	66.8	72.6
India	87.2	74.6	80.9

Source- PLFS 2023-24(NSS,MoSPI)

PM SHRAM YOGI MAAN-DHAN YOJANA

1789. SHRI A. RAJA:

SHRI A. MANI:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the enrolment of unorganized workers under the Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) Scheme has been lower than expected;
- (b) if so, the details thereof and the reasons for the lower enrolment; and
- (c) the details of the total number of workers unorganized under the scheme in Tamil Nadu during the last three years, year-wise especially in Dharmapuri Parliamentary Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c) The Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) scheme was launched in February, 2019 in order to provide old age protection to the workers of unorganized sector. This is a voluntary and contributory pension scheme. Under the scheme, a monthly minimum assured pension of Rs. 3000/- is provided to the unorganized workers after attaining the age of 60 years. The workers in the age group of 18-40 years whose monthly income is Rs. 15000/- or less and not a member of EPFO/ESIC/NPS (Govt. funded) or not an income tax payer are eligible to join the scheme. The monthly contribution amount ranges from Rs. 55/- to Rs. 200/- depending upon the entry age of the beneficiary. Under the scheme, 50% monthly contribution is payable by the beneficiary and equal matching contribution is paid by the Central Government. Enrolment to the Scheme is done through the Common Service Centres. In addition, eligible unorganized workers can also self-enroll through visiting the portal www.maandhan.in.

PM-SYM is a contributory scheme with long-term financial commitment required from the beneficiary and is impacted by nature of unorganized sector.

The total number of workers unorganized under PM-SYM scheme in Tamil Nadu and in district Dharmapuri during the last three years are as under:

Year	Enrolment in Tamil Nadu	Enrolment in Dharmapuri (District)
2022-23	6426	77
2023-24	1904	09
2024-25 (As on 04.03.2025)	1271	14

FUNDS ALLOCATION FOR TOURISM SECTOR IN JAMMU AND KASHMIR

1790. SHRI MIAN ALTAF AHMAD:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of funds allocated under tourism sector during the last five years in Jammu and Kashmir; and
- (b) the details of the schemes for which funds were released?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) Ministry of Tourism under the schemes of 'Swadesh Darshan' and 'National Mission on Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' provides financial assistance to State Governments/Union Territory Administrations for the development of tourism related infrastructure and facilities at various tourism destinations in the country.

Details of funds allocated under the above-mentioned schemes are given in the enclosed **Statement**.

STATEMENT

Details of Projects sanctioned under Swadesh Darshan Scheme in the UT of Jammu and Kashmir

S. No.	Circuit / Sanction Year	Name of the Project	Amount Sanctioned in ₹ Crore
1.	Himalayan Circuit 2016-17	Development of Jammu-Srinagar-Pahalgam-Bhagwati Nagar-Anantnag-Salamabad Uri-Kargil-Leh	77.33
2.	Himalayan Circuit 2016-17	Development of Tourist Facilities at Jammu-Rajouri-Shopian-Pulwama.	81.60
3.	Himalayan Circuit 2016-17	Development of Tourist Facilities – Construction of Assets in lieu of those Destroyed in Floods in 2014 under PM Development Package	90.43
4.	Himalayan Circuit 2016-17	Development of Tourist facilities at Mantalai and Sudhmahadev	91.99
5.	Himalayan Circuit 2016-17	Development of Tourist facilities at Anantnag-Pulwama-Kishtwar-Pahalgam-Zanskar Padum – Daksum – Ranjit Sagar Dam	86.39
6.	Himalayan Circuit 2016-17	Development of Tourist Facilities at Gulmarg-Baramulla- Kupwara- Kargil – Leh	91.84

Details of Projects sanctioned under PRASHAD Scheme in the UT of Jammu and Kashmir

Sl. No.	Project Name	Sanction Year	Approved Cost in ₹ Crore
1.	Development at Hazratbal Shrine	2016-17	40.46

BUDGET APPROVED/SPENT UNDER KIS IN WEST BENGAL

1791. SHRI BAPI HALDAR:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the details of the budget approved and spent under the Khelo India Scheme (KIS) in West Bengal and other States in the country;
- (b) whether the Government is imparting training to the athletes by setting up Khelo India Centres (KICs);
- (c) if so, the number of KICs functioning in the country, State-wise including the State of West Bengal particularly in Mathurapur Parliamentary Constituency;
- (d) whether the Government has conducted any study on the effectiveness of the Khelo India Scheme; and
- (e) if so, the details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

- (a) The funds are allocated and released Scheme-wise, not State-wise, in this Ministry. Details of funds allocated and expenditure incurred under the Khelo India Scheme during the last three years and the current year are as under:

(in ₹ crore)

S. No.	Financial Year	Funds allocated	Expenditure incurred (as on 28.02.2025)
7.	2021-22	869.00	764.29
8.	2022-23	600.00	596.39
9.	2023-24	880.00	872.20
10.	2024-25	800.00	738.98

(b) Yes, Sir.

(c) The details of number of KICs functioning in the country, State-wise including the State of West Bengal, are available in public domain on the dashboard of the Ministry at <https://dashboard.kheloindia.gov.in/state-wise-khelo-india-centers>.

(d) No, Sir. The Government has not conducted any study on the effectiveness of the current Khelo India Scheme.

(e) Does not arise.

ERADICATION OF INVASIVE ALIEN SPECIES

1792. SHRI KONDA VISHWESHWAR REDDY:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the steps being taken to control and eradicate invasive alien weeds such as Prosopis Juliflora, Lantana Camara, Parthenium Hysterophorus, Water Hyacinth and other identified invasive species that threaten biodiversity, water bodies and agriculture;

- (b) whether the Government has formulated a national policy or action plan for the systematic eradication of invasive alien species and if so, the details thereof; and
- (c) whether the Government provides any incentives or support to research institutions, NGOs or other organizations actively engaged in the control and eradication of invasive species and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (c) The important steps taken by the Government to the control and eradicate the invasive species are follows:

- I. In accordance with provisions contained under Section 33 of the Wild Life (Protection) Act, 1972, the Ministry has issued guidelines for the process of management planning for Protected Areas and other landscape elements. These guidelines also envisage incorporating prescriptions for eradication of invasive alien species in management plans of protected areas.
- II. The Ministry of Environment, Forest and Climate Change provides financial assistance to States/Uts under its Centrally Sponsored Schemes – ‘Development of Wildlife Habitats’ and ‘Project Tiger and Elephant’ for the conservation and management of wildlife and its habitat, including control of the invasive alien species.
- III. The Wild Life (Protection) Act, 1972 has been amended in 2022 to empower the Central Government to regulate or prohibit the import, trade, possession

or proliferation of invasive alien species, which pose a threat to the wild life or its habitat in India.

शैक्षणिक केन्द्रों के समक्ष चुनौतियां

1793. श्री अरुण गोविल:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या मेरठ और हापुड़ जैसे प्रमुख शैक्षणिक केन्द्र शिक्षा प्रणाली में अनेक चुनौतियों का सामना कर रहे हैं;
- (ख) क्या छात्र और उनके अभिभावक सरकारी सहायता, शिक्षकों की कमी, विद्यालयों की अवसंरचना और परीक्षा प्रणाली के बारे में लगातार चिंतित रहते हैं;
- (ग) देश में मेरठ और हापुड़ जैसे प्रमुख शैक्षणिक केन्द्रों में कम्प्यूटर लैब, विज्ञान प्रयोगशालाओं, पुस्तकालयों जैसी अवसंरचना उपलब्ध कराने और छात्राओं की सुविधा के लिए शिक्षकों और शौचालयों की उपलब्धता सुनिश्चित करने के लिए सरकार द्वारा क्या ठोस कदम उठाए जा रहे हैं; और
- (घ) छात्रों के लिए गुणवत्तापूर्ण शिक्षा सुनिश्चित करने और उनके शैक्षणिक भविष्य को सुरक्षित बनाने के लिए परीक्षा प्रणाली को और अधिक पारदर्शी और विश्वसनीय बनाने हेतु सरकार की क्या रणनीतियां हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

- (क) से (घ) स्कूल शिक्षा और साक्षरता विभाग स्कूल शिक्षा हेतु एक एकीकृत केन्द्र प्रायोजित योजना-समग्र शिक्षा को कार्यान्वित कर रहा है, जिसमें पूर्व-प्राथमिक से कक्षा XII तक समग्र रूप से विभाजन रहित स्कूल शिक्षा की परिकल्पना की गई है और जो शिक्षा हेतु सतत विकास लक्ष्य (एसडीजी-4) के अनुरूप है। यह योजना शिक्षा का अधिकार अधिनियम के कार्यान्वयन हेतु सहायता प्रदान करती है।

इस योजना को राष्ट्रीय शिक्षा नीति (एनईपी) 2020 की सिफारिशों के अनुरूप बनाया गया है और इसका उद्देश्य यह सुनिश्चित करना है कि सभी बच्चों को एक समान और समावेशी कक्षा वातावरण के साथ गुणवत्तापूर्ण शिक्षा प्राप्त हो, जिसमें उनकी विविध पृष्ठभूमि, बहुभाषी आवश्यकताओं, विभिन्न शैक्षणिक क्षमताओं का ध्यान रखा जाए और उन्हें अधिगम की प्रक्रिया में सक्रिय भागीदार बनाया जाए।

समग्र शिक्षा के अंतर्गत, प्रारंभिक स्तर पर पात्र बच्चों को मुफ्त वर्दी, शिक्षण अधिगम सामग्री, माध्यमिक स्तर तक परिवहन/मार्गरक्षण सुविधा, स्कूल न जाने वाले बच्चों के आयु के अनुसार विशेष प्रशिक्षण और बड़े बच्चों के लिए आवासीय और गैर-आवासीय प्रशिक्षण, मौसमी छात्रावास/आवासीय शिविर, विशेष प्रशिक्षण केंद्र, आयु के अनुसार आवासीय और गैर-आवासीय प्रशिक्षण, स्कूल न जाने वाले बच्चों (16 से 19 वर्ष) को एनआईओएस/एसआईओएस के माध्यम से शिक्षा पूरी करने के लिए सहायता, समग्र प्रगति कार्ड, द्विभाषी शिक्षण सामग्री और पुस्तकें, विशेष आवश्यकता वाले बच्चों (सीडब्ल्यूएसएन) को सहायता सहित बच्चों को विभिन्न सुविधाएं प्रदान करने के लिए राज्यों और संघ राज्य क्षेत्रों को वित्तीय सहायता प्रदान की जाती है।

साथ ही, योजना के अंतर्गत, वरिष्ठ माध्यमिक स्तर तक नए स्कूलों को खोलने/ उन्हें सुदृढ़ करने, स्कूल भवनों और अतिरिक्त वर्ग कक्षाओं के निर्माण, वाइब्रेंट विलेज कार्यक्रम के तहत उत्तरी सीमावर्ती क्षेत्रों में स्कूल की अवसंरचना का विकास/सुदृढ़ीकरण, कस्तूरबा गांधी बालिका विद्यालयों की स्थापना, स्तरोन्नयन और संचालन, पीएम-जनमन के तहत पीवीटीजी के लिए छात्रावासों का निर्माण, नेताजी सुभाष चंद्र बोस आवासीय विद्यालयों की स्थापना, अल्पसेवित अनुसूचित जनजाति आबादी के लिए धरती आभा जनजातीय ग्राम उत्कर्ष अभियान के तहत छात्रावासों का निर्माण, आरटीई अधिनियम के तहत पुनर्भरण, विभिन्न गुणवत्तापूर्ण घटक, अध्यापक शिक्षा तथा डाइट/बीआरसी/सीआरसी का सुदृढ़ीकरण, आईसीटी एवं डिजिटल पहलों सहित स्कूल शिक्षा के सार्वभौमीकरण हेतु राज्यों और संघ राज्य क्षेत्रों को वित्तीय सहायता प्रदान की जाती है।

समग्र शिक्षा के तहत, वार्षिक योजनाएं संबंधित राज्यों और संघ राज्य क्षेत्रों द्वारा उनकी आवश्यकताओं/प्राथमिकता के अनुसार तैयार की जाती हैं और इन्हें उनके संबंधित वार्षिक कार्य

योजना और बजट (एडब्ल्यूपी एंड बी) प्रस्तावों में परिलक्षित किया जाता है। इसके बाद स्कूल शिक्षा और साक्षरता विभाग में परियोजना अनुमोदन बोर्ड (पीएबी) द्वारा इन योजनाओं का मूल्यांकन और अनुमोदन/आकलन राज्यों और संघ राज्य क्षेत्रों के परामर्श से योजना के कार्यक्रम संबंधी और वित्तीय मानकों, राज्य के पूर्व में स्वीकृत कार्यों की वास्तविक और वित्तीय प्रगति के अनुसार किया जाता है।

शिक्षा संविधान की समवर्ती सूची का विषय है और देश के अधिकांश स्कूल संबंधित राज्यों/संघ राज्य क्षेत्रों की सरकारों के प्रशासनिक क्षेत्राधिकार में आते हैं।

उत्तर प्रदेश सरकार से प्राप्त जानकारी के अनुसार, राज्य सरकार ने अपने संसाधनों से मेरठ और हापुड़ सहित सरकारी माध्यमिक विद्यालयों में बुनियादी ढांचे को सुदृढ़ करने के लिए प्रोजेक्ट अलंकार शुरू किया है। आवश्यकतानुसार पेयजल सुविधा, लड़कियों के लिए पृथक शौचालय, अतिरिक्त कक्षा-कक्ष, भौतिकी, रसायन विज्ञान और जैव प्रयोगशालाएं, पुस्तकालय आदि का निर्माण किया जा रहा है। समग्र शिक्षा के तहत कंप्यूटर लैब और अन्य बुनियादी ढांचे को सुदृढ़ किया जा रहा है।

उत्तर प्रदेश माध्यमिक शिक्षा परिषद की परीक्षा प्रणाली को पारदर्शी एवं विश्वसनीय बनाया गया है। नियंत्रण कमांड केंद्रों के माध्यम से परीक्षा केंद्रों की ऑनलाइन निगरानी के करण विगत सात वर्षों से नकल मुक्त परीक्षा सुनिश्चित हुई है।

इसके अतिरिक्त, केंद्रीय माध्यमिक शिक्षा बोर्ड (सीबीएसई) वर्ष 2020 से छात्रों द्वारा जानकारी को याद रखने और उसे पुनर्सृजित करने की क्षमता के स्थान पर उनकी समझ, वैचारिक स्पष्टता और विश्लेषणात्मक क्षमता का परीक्षण करने के उद्देश्य से कक्षा 10 और 12 की बोर्ड परीक्षाओं में लगातार योग्यता-केंद्रित प्रश्नों को शामिल कर रहा है।

जीडीपी और रोजगार दर बढ़ाने की योजना

1794. श्री राजेश रंजन:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या वर्ष 2014-15 में सकल घरेलू उत्पाद में विनिर्माण क्षेत्र का योगदान 14.97 प्रतिशत था जबकि मेक इन इंडिया योजना के अंतर्गत वर्ष 2023-24 के दौरान सकल घरेलू उत्पाद में इसका योगदान केवल 14.27 प्रतिशत था और यदि हां, तो तत्संबंधी क्या कारण हैं; और

(ख) क्या सरकार की विनिर्माण क्षेत्र में सकल घरेलू उत्पाद और रोजगार दर में वृद्धि करने की कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख) सांख्यिकी एवं कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) द्वारा जारी राष्ट्रीय लेखा सांख्यिकी के अनुसार, विनिर्माण क्षेत्र का स्थिर मूल्यों पर सकल मूल्य वर्धन (जीवीए) 2013-14 में 16.83 लाख करोड़ रुपए से बढ़कर (पहला संशोधित अनुमान) 2023-24 में 28.25 लाख करोड़ रुपए हो गया है। स्थिर मूल्यों पर समग्र जीवीए में विनिर्माण जीवीए की हिस्सेदारी वर्ष 2014-15 में 17.3% से बढ़कर वर्ष 2023-24 में 17.5% हो गई।

समग्र उत्पादन और रोजगार में विनिर्माण के योगदान को बढ़ाने के लिए, भारत सरकार ने बुनियादी ढांचे के विकास, निवेश में वृद्धि और एक मजबूत श्रम बाजार को प्राथमिकता देते हुए कई उपाय किए हैं। इन प्रयासों का उद्देश्य यह सुनिश्चित करना है कि विनिर्माण समावेशी वृद्धि और आर्थिक विकास का प्रमुख परिचालक बने। भारत को विनिर्माण, डिजाइन और नवाचार का केंद्र बनाने के लिए 'मेक इन इंडिया' पहल शुरू की गई है। वर्तमान में, 'मेक इन इंडिया' 15 विनिर्माण क्षेत्रों सहित 27 क्षेत्रों पर केंद्रित है, जिसे विभिन्न मंत्रालयों/विभागों और राज्य सरकारों में लागू किया गया है। इसके अलावा, भारत के 'आत्मनिर्भर' बनने के दृष्टिकोण को ध्यान में रखते हुए और भारत की विनिर्माण क्षमताओं और निर्यात को बढ़ाने के लिए, 14 प्रमुख क्षेत्रों के लिए उत्पादन से जुड़ी संवर्धन (पीएलआई) स्कीमें शुरू की गई हैं। इनमें मोबाइल और निर्दिष्ट इलेक्ट्रॉनिक घटक, दवा मध्यस्थ और सक्रिय दवा सामग्री, चिकित्सा उपकरण, ऑटोमोबाइल और ऑटो घटक, फार्मास्यूटिकल्स दवाएं, विशेष इस्पात, दूरसंचार और नेटवर्किंग उत्पाद, इलेक्ट्रॉनिक/प्रौद्योगिकी उत्पाद, सफेद सामान (एसी और एलईडी), खाद्य

उत्पाद, कपड़ा उत्पाद, उच्च दक्षता वाले सौर पीवी मॉड्यूल, उन्नत रसायन सेल (एसीसी) बैटरी, और ड्रोन और ड्रोन घटक शामिल हैं। इन योजनाओं में उत्पादन को महत्वपूर्ण रूप से बढ़ावा देने, विनिर्माण आउटपुट में वृद्धि करने और भविष्य में तेज आर्थिक विकास में योगदान करने की क्षमता है।

भारत सरकार ने राष्ट्रीय औद्योगिक गलियारा विकास कार्यक्रम (एनआईसीडीपी) के तहत 12 नए परियोजना प्रस्तावों को मंजूरी दी है, जिसका उद्देश्य औद्योगिक उत्पादन का विस्तार करना, रोजगार के अवसरों में वृद्धि करना, प्लॉट स्तर पर 'प्लग एंड प्ले' बुनियादी ढांचा प्रदान करके नए और बढ़ते कार्यबल के लिए बेहतर जीवन और सामाजिक सुविधाएं प्रदान करना और उद्योगों के लिए गुणवत्ता, विश्वसनीय, टिकाऊ और लचीला बुनियादी ढांचा प्रदान करके देश में विनिर्माण निवेश को सुविधाजनक बनाना है।

अन्य प्रमुख पहलों में स्टार्ट-अप इंडिया, राष्ट्रीय एकल खिड़की प्रणाली, जीआईएस सक्षम भूमि बैंक, प्रत्यक्ष विदेशी निवेश (एफडीआई) नीति सुधार, मल्टी-मॉडल बुनियादी ढांचे की एकीकृत योजना के लिए पीएम गति शक्ति राष्ट्रीय मास्टर प्लान, प्रमुख बुनियादी ढांचा परियोजनाओं की स्थापना में बाधाओं को दूर करने के लिए परियोजना निगरानी समूह, औद्योगिक पार्कों की स्थापना, व्यापार करने में आसानी में सुधार के लिए सहयोग, अनुपालन बोझ में कमी के उपाय, श्रम कानूनों को युक्तिसंगत बनाना, माल और सेवा कर की शुरुआत, कॉर्पोरेट कर की दर में कमी, सार्वजनिक खरीद आदेशों के माध्यम से घरेलू विनिर्माण को बढ़ावा देने के लिए नीतिगत उपाय, चरणबद्ध विनिर्माण कार्यक्रम (पीएमपी) और गुणवत्ता नियंत्रण आदेश (क्यूसीओ) आदि शामिल हैं।

TOURISM DEVELOPMENT IN KERALA

1795. SHRI BENNY BEHANAN:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of the special funds likely to be allocated by the Government for tourism infrastructure development in Kerala State, considering its high tourism potential;
- (b) the details of the central schemes, if any, supporting eco-tourism projects in said State, especially in forest reserves and backwaters;
- (c) the details of the steps taken by the Government to promote pilgrimage tourism in said State, especially for Sabarimala and other major religious sites;
- (d) whether the Government has any proposal to include more heritage sites from said State in UNESCO's World Heritage list, if so, the details thereof;
- (e) whether the Government has any specific schemes to boost Ayurveda-based medical tourism in Kerala, if so, the details thereof; and
- (f) the details of financial assistance provided by the Government to said State under the 'Swadesh Darshan' and 'PRASHAD' schemes during the last five years, year-wise?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (f) Development and promotion of tourist destinations and products, including eco-tourism, religious tourism & Ayurveda-based medical tourism is undertaken by the respective State Government/Union Territory (UT) Administration.

The Ministry complements the efforts of States/Uts by developing and promoting various tourism products of the country, including eco-tourism, religious

tourism & Ayurveda-based medical tourism in the state of Kerala through various schemes and initiatives.

Ministry of Tourism under the schemes of 'Swadesh Darshan' and 'National Mission on Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' provides financial assistance to State Governments/ Union Territory Administrations for the development of tourism related infrastructure and facilities at various tourism destinations in the country including in eco tourism and religious sites of Kerala.

In 2016-17, under the Spiritual Circuit theme of Swadesh Darshan Scheme a project for 'Development of Sabarimala – Erumeli-Pampa-Sannidhanam' was sanctioned for a cost of Rs.46.54 Crore.

Ministry has revamped Swadesh Darshan Scheme as Swadesh Darshan 2.0 (SD2.0) with the objective to develop sustainable and responsible destinations following a destination centric approach. Under SD 2.0 Scheme a project for development of 'Kumarakom Bird Sanctuary Experience' has been sanctioned for a cost of Rs.13.92 Crore.

Under the Special Assistance to States for Capital Investment (SASCI Scheme) – Development of Iconic Tourist Centers to Global Scale (SASCI) Scheme a project for development of 'Ashtamudi Biodiversity and Eco-recreational Hub in Kollam' has been sanctioned by Government of India at a cost of Rs.59.71 Crore.

Details of funds allocated to the State of Kerala under the Swadesh Darshan and PRASHAD Schemes including projects for development of eco tourism and religious sites are given in the enclosed **Statement**.

As conveyed by the Archaeological Survey of India, as of now, there are 3 properties from Kerala in the tentative list of World Heritage Site. The names of those are as follows:

- i. **Mattanchery Palace, Ernakulam,**
- ii. **Padmanabhapuram Palace and**
- iii. **Sites of Satyagrah, India's non-violent freedom movement (Gujarat, Maharashtra, West Bengal, Tamil Nadu, Bihar, Madhya Pradesh, Kerala, Uttar Pradesh, Delhi)**

Ministry of Tourism promotes various destinations and products of the country in a holistic manner including Ayurveda-based medical tourism in Kerala through various initiatives under its Schemes of "Domestic Promotion & Publicity including Hospitality" (DPPH) and "Overseas Promotion & Publicity (OPP)". E-Ayush Visa and e-Ayush Attendant Visa have been included as e-visa categories for facilitation of Ayurveda-based medical tourists. E-Visa scheme is now available to the nationals of 167 countries. E-Visa is valid for entry through 31 designated Airports and 6 designated seaports.

STATEMENT

Details of Projects sanctioned under Swadesh Darshan Scheme in the State of Kerala

S. No	Circuit	Sanction Year	Name of the Project	Amount Sanctioned (₹ Crore)	Amount Released/ Authorized* (₹Crore)
1	Eco Circuit	2015-16	Development of Pathanamthitta- Gavi-Vagamon- Thekkady	64.08	64.08
2	Spiritual Circuit	2016-17	Development of Sabarimala – Erumeli-Pampa-Sannidhanam	46.54	33.39
3	Spiritual Circuit	2016-17	Development of Sree Padmanabha Arnamura	78.08	73.77
4	Rural Circuit	2018-19	Development of Malanad Malabar Cruise Tourism Project	57.35	45.88
5	Spiritual Circuit	2018-19	Development of Sivagiri Sree Narayana Guru Ashram- Arruvipuram-Kunnumpara SreeSubrahmanya-ChembazhanchiSree Narayana Gurukulam	66.42	42.01

* Includes amount of authorization to © through TSA Model I for Central Sector Scheme.

List of sanctioned projects under Swadesh Darshan 2.0 in the State of Kerala

S. No.	Destination	Name of the Experience	Sanctioned Cost (₹Crore)	Date of Sanction

1	Kumarakom	Kumarakom Bird Sanctuary Experience	13.92	05-03-2024

List of sanctioned projects under PRASHAD Scheme in the State of Kerala

S. No.	Project Name	Sanction Year	Approved Cost (₹Crore)	Amount Released (₹Crore)
1	Development at Guruvayur Temple	2016-17	45.19	45.19

DEMAND OF TECHNOLOGIES LIKE AI, 5G AND CYBER SECURITY IN INDUSTRY

1796. SHRI BALABHADRA MAJHI:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:-

- (a) whether restructuring of the Skill India Programme ensures greater integration with the demands of the industry and emerging technologies like AI, 5G and cyber security, if so, the details thereof;
- (b) the steps taken by the Government to address the skill gaps identified in the Periodic Labour Force Survey through the restructuring of the Skill India Programme; and
- (c) whether any specific provisions have been made under the restructuring of the said Programme to ensure that skills acquired through the programme are internationally recognized?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) The Skill India Programme (SIP) comprises three schemes (i) Pradhan Mantri Kaushal Vikas Yojana 4.0 (PMKVY 4.0), (ii) Pradhan Mantri National Apprenticeship Promotion Scheme (PM-NAPS), and (iii) Jan Shikshan Sansthan (JSS) Scheme, ensure greater integration with the demands of the industry and emerging technologies like AI, 5G, Cyber security, IoT, Blockchain, and Cloud Computing, across the country including Jalgaon Constituency of Maharashtra.

Under PMKVY 4.0, to keep pace with evolving industry demands and advent of new age technology, 400+ new courses on AI, 5G technology, Cyber security, Green Hydrogen, Drone Technology, have been introduced, focusing on emerging technologies and future skills. Under PM-NAPS, apprenticeship training is being offered in prevailing manufacturing including emerging fields such as Data Scientist, Business Intelligence Analyst, IoT Software Analyst, Machine Learning Engineer, and Mechanic EV. Under JSS, skill courses are aligned with the One District One Product (ODOP) and local needs of the respective district.

Under SIP, in PMKVY 4.0, 3,52,963 candidates have been trained/oriented in future skills as on 31.12.2024.

Additionally, under SIP, in NAPS scheme, a total of 1,458 apprentices have been engaged across key emerging sectors as on 31.12.2024 including 778 apprentices in Artificial Intelligence, 38 in Cyber security, and 642 in Mechanic Electric Vehicle

- (b) The Ministry of Skill Development and Entrepreneurship (MSDE) regularly assesses skilling requirements from domestic, international, and hyperlocal markets through skill gap studies, industry consultations, and District Skill Development Plans (DSDPs). The initiative also emphasizes continuous upskilling and reskilling to ensure the workforce remains adaptable and industry-ready.
- (c) All skill trainings imparted under the SIP are aligned with National Skill Qualification Framework (NSQF) which is a standardized National framework for credit assignment and accumulation. NSQF encourages internationalization of skills through credit transfer provisions making these credits more acceptable and transferable internationally. It enables wider recognition and acceptance of Indian education and skilling by other countries through international equivalence, promoting exchange with foreign skilling bodies and institutions.

ओलंपिक 2028 के लिए खिलाड़ियों हेतु प्रशिक्षण केंद्र

1797. श्री अशोक कुमार रावत:

क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या आगामी ओलंपिक 2028 हेतु खिलाड़ियों के लिए खेल प्रशिक्षण केंद्र बनाए गए हैं;
- (ख) यदि हां, तो उक्त व्यवस्थाओं का राज्य-वार ब्यौरा क्या है;
- (ग) क्या निजी क्षेत्र और कॉर्पोरेट क्षेत्र द्वारा साझेदारी के लिए किसी समझौते पर हस्ताक्षर किए गए हैं; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) और (ख) आगामी ओलंपिक 2028 सहित अंतरराष्ट्रीय प्रतियोगिताओं में भाग लेने के लिए भारतीय खिलाड़ियों और टीमों की तैयारी और प्रशिक्षण के लिए खेल अवसंरचना और खेल सुविधाओं का संवर्धन एक सतत और जारी प्रक्रिया है। “खेल” राज्य का विषय होने के कारण खेल अवसंरचना और सुविधा के निर्माण और विकास की प्राथमिक जिम्मेदारी राज्य सरकारों की है। तथापि, केंद्र सरकार अपनी विभिन्न स्कीमों के माध्यम से देश में खेलों को बढ़ावा देने/विकसित करने के उनके प्रयासों को पूरक बनाती है, जिसमें विभिन्न राज्यों/संघ राज्य क्षेत्रों की खेल प्रशिक्षण सुविधाएं शामिल हैं, जैसे:

- (i) खेलो इंडिया स्कीम;
- (ii) भारतीय खेल प्राधिकरण (साई) के माध्यम से खेल प्रशिक्षण केंद्र ;
- (iii) राष्ट्रीय खेल विकास निधि (एनएसडीएफ)

इसके साथ ही, भारतीय खेल प्राधिकरण (साई), जो युवा कार्यक्रम एवं खेल मंत्रालय के प्रशासनिक नियंत्रण के अंतर्गत एक स्वायत्त निकाय है, केवल साई केंद्रों में बुनियादी अवसंरचना का निर्माण/उन्नयन करता है।

इसके अलावा, देश भर में खेलो इंडिया स्कीम के तहत स्वीकृत खेल अवसंरचना का विवरण मंत्रालय के डैशबोर्ड <https://mdsd.kheloindia.gov.in> पर पब्लिक डोमेन में उपलब्ध है।

(ग) और (घ) भारत सरकार ने सीएसआर पहल के तहत निजी क्षेत्र की संस्थाओं और कॉर्पोरेट प्रायोजकों के साथ सक्रिय रूप से जुड़कर 2028 ओलंपिक की तैयारी के लिए एक समग्र दृष्टिकोण अपनाया है। युवा कार्यक्रम और खेल मंत्रालय (एमवाईएस) के राष्ट्रीय खेल विकास निधि (एनएसडीएफ) के तहत, सरकार नियमित रूप से कॉर्पोरेट और सार्वजनिक क्षेत्र के उपक्रमों के साथ संपर्क में है और उनसे एनएसडीएफ में योगदान करने और देश में खेलों को बढ़ावा देने के लिए सक्रिय भागीदार बनने का अनुरोध कर रही है। एनएसडीएफ खेल विकास के लिए निजी योगदान और कॉर्पोरेट फंडिंग जुटाने के लिए एक महत्वपूर्ण चैनल के रूप में कार्य करता है। कॉर्पोरेट्स द्वारा फंड में किए गए योगदान को कर लाभ के द्वारा प्रोत्साहित किया जाता है, जिससे अधिक भागीदारी को बढ़ावा मिलता

है। एनएसडीएफ के माध्यम से जुटाई गई धनराशि का उपयोग अंतरराष्ट्रीय अनुभव प्रदान करने और विश्व स्तरीय कोचों को नियुक्त करने के लिए किया जाता है।

इसके साथ ही, भारतीय खेल प्राधिकरण/एनएसडीएफ और कोल इंडिया लिमिटेड (सीआईएल), राष्ट्रीय ताप विद्युत निगम (एनटीपीसी), ग्रामीण विद्युतीकरण निगम (आरईसी), भारतीय सामान्य बीमा निगम, इंडियन ऑयल कॉर्पोरेशन लिमिटेड (आईओसीएल), हिंदुस्तान एयरोनॉटिक्स लिमिटेड (एचएएल) और ऑयल एण्ड नेचुरल गैस कॉर्पोरेशन लिमिटेड (ओएनजीसी) सहित निजी/कॉर्पोरेट क्षेत्र के बीच समझौता ज्ञापनों पर हस्ताक्षर किए गए हैं, जो एनएसडीएफ के तहत प्रतिभा पहचान, प्रतिभा विकास, खेल उत्कृष्टता और अकादमियों को सहायता तथा प्रतिभाशाली एथलीटों को छात्रवृत्ति के माध्यम से खेलों को बढ़ावा देने के लिए अपनी कॉर्पोरेट सामाजिक जिम्मेदारी (सीएसआर) की सहायता के लिए प्रतिबद्ध हैं।

ग्रामीण स्तर पर ऑडिटोरियम का निर्माण

1798 श्रीमती लवली आनंद:

क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार का खेलों को प्रोत्साहन देने के लिए देश भर में ग्रामीण स्तर पर ऑडिटोरियम या अन्य अवसंरचनाओं का निर्माण करने का विचार है;
- (ख) यदि हां, तो क्या बिहार में शिवहर संसदीय निर्वाचन क्षेत्र के मधुबन प्रखण्ड में खेलों को प्रोत्साहन देने के लिए ऑडिटोरियम के निर्माण को स्वीकृति देने का कोई प्रस्ताव है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) सरकार द्वारा विशेष रूप से ग्रामीण क्षेत्रों में खेलों को प्रोत्साहन देने के लिए उठाए जा रहे कदमों का ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (ग) 'खेल' राज्य का विषय होने के कारण, खेलों को बढ़ावा देने के लिए देश भर में ग्रामीण स्तर पर ऑडिटोरियम या अन्य अवसंरचना के निर्माण सहित खेलों के विकास की जिम्मेदारी मुख्य रूप से राज्य/संघ राज्य क्षेत्र सरकारों की है। केंद्र सरकार महत्वपूर्ण बाधाओं को दूर कर उनके प्रयासों में सहायता करती है। इस मंत्रालय के पास ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

(घ) युवा कार्यक्रम और खेल मंत्रालय देश के ग्रामीण क्षेत्रों सहित अन्य स्थानों पर खेलों को बढ़ावा देने तथा युवाओं में खेलों के प्रति रुचि विकसित करने के लिए निम्नलिखित स्कीमें क्रियान्वित करता है:

- (i) "खेलो इंडिया-राष्ट्रीय खेल विकास कार्यक्रम" स्कीम; (ii) राष्ट्रीय खेल परिसंघों को सहायता;
- (iii) अंतरराष्ट्रीय खेल स्पर्धाओं के विजेताओं और उनके कोचों को विशेष पुरस्कार; (iv) राष्ट्रीय खेल पुरस्कार; (v) मेधावी खिलाड़ियों को पेंशन; (vi) पंडित दीनदयाल उपाध्याय राष्ट्रीय खेल कल्याण स्कीम;
- (vii) राष्ट्रीय खेल विकास निधि; और (viii) भारतीय खेल प्राधिकरण के माध्यम से खेल प्रशिक्षण केंद्र।

उपरोक्त योजनाओं का विवरण इस मंत्रालय (<https://yas.nic.in>) और भारतीय खेल प्राधिकरण (<https://sportsauthorityofindia.nic.in>) की वेबसाइटों पर पब्लिक डोमेन में उपलब्ध है।

PSB LOANS DECLARED AS NPAs

1799. SHRI SACHITHANANTHAM R.:

Will the Minister of **FINANCE** be pleased to state:-

- (a) the details of PSB loans secured by Adani groups declared as NPAs during the years 2014-2024; and
- (b) the details of PSB loans secured by Reliance Industries declared as NPAs during the years 2014-2024?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b) The Reserve Bank of India (RBI) has apprised that in terms of Section 45E of the RBI Act, 1934, RBI is prohibited from disclosing borrower-wise credit information. Section 45E provides that the credit information submitted by a bank is treated as confidential and is not to be published or otherwise disclosed.

Gross non-performing assets (NPAs) of public sector banks have declined to Rs. 3,02,110 crore (gross NPA ratio of 2.85%) in December 2024 (RBI provisional data) from a peak of Rs. 8,95,601 crore (gross NPA ratio of 14.58%) in March 2018.

RESTORATION OF ANCIENT INDIAN KNOWLEDGE CENTRES

1800. SHRI RAO RAJENDRA SINGH:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government has information on the ancient knowledge centres that have survived various attempts of destruction by foreign invaders;
- (b) if so, the details thereof;
- (c) whether the Government has taken any steps to reconstruct/revamp/restore such ancient knowledge centres and to revive ancient knowledge systems in the country;
- (d) if so, the details thereof;
- (e) whether any steps are being taken by the Government to promote research on ancient knowledge systems in the country; and
- (f) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) Ancient knowledge centers, such as Nalanda, Takshashila, Vikramashila, and others, faced numerous attempts of destruction by foreign invaders. However, despite these attacks, knowledge itself survived through various means:

1. Oral Tradition and Guru-Shishya Parampara

Many ancient educational institutions relied heavily on oral transmission of knowledge. Even after physical centers were destroyed, knowledge was preserved by scholars and passed down through direct teacher-student relationships.

2. Migration of Scholars

When institutions like Nalanda and Vikramashila were attacked, scholars fled to different regions, taking their knowledge with them. Many migrated to South India, Tibet, China, and Southeast Asia, ensuring that their teachings were preserved and spread.

3. Religious Institutions and Monasteries

Buddhist and Hindu monasteries, along with temples, acted as secondary knowledge centers. Monks and scholars continued their work in secret or in other safe locations. For instance, Tibetan Buddhist monasteries preserved Indian texts and traditions when Buddhism declined in India.

4. Foreign Translations and Records

While invaders destroyed libraries, foreign travelers such as Xuanzang and Al-Biruni documented much of India's ancient wisdom. Many Indian texts were

translated into Chinese, Arabic, and Persian, helping preserve knowledge outside India.

5.Palm Leaf Manuscripts and Underground Libraries

Some scholars hid manuscripts in remote locations or underground repositories. Even today, ancient texts continue to be discovered in temples and private collections.

6.Resurgence of Learning

Even after destruction, India saw multiple revivals of learning. New centers of knowledge emerged, such as Varanasi and Kanchipuram, continuing intellectual traditions.

7.Integration into Other Cultures

Indian mathematical, scientific, and philosophical knowledge was absorbed by Islamic and European scholars. Concepts like the decimal system and Ayurveda found their way into global civilizations, ensuring their survival despite institutional destruction.

Thus, while ancient knowledge centers were physically attacked, their intellectual and cultural legacy endured through resilience, adaptation, and the widespread dissemination of knowledge.

(c)and(d)The Indira Gandhi National Centre for the Arts (IGNCA) has undertaken several initiatives to revive and restore India's ancient knowledge systems and centers:

1. Vedic Heritage Portal

Launched on March 27, 2023, the Vedic Heritage Portal is a significant project by the IGNCA aimed at preserving and disseminating the rich heritage of the Vedas. The portal offers access to over 550 hours of audio-visual content, including more than 18,000 Vedic mantras. It features transcriptions of ancient texts such as the Vedas, Upanishads, Vedangas, Upavedas, and details of Vedic rituals in both audio-visual formats. This initiative ensures that traditional Vedic knowledge is accessible to scholars, practitioners, and the general public, thereby aiding in its preservation and propagation.

2. Indian Knowledge Systems (IKS) Initiative

In alignment with the National Education Policy 2020, the IGNCA supports the Indian Knowledge Systems (IKS) initiative under the Ministry of Education. Established in October 2020, the IKS division focuses on integrating traditional Indian knowledge into contemporary education. This includes incorporating subjects like Vedic mathematics, Ayurveda, yoga, and ancient Indian sciences into university curricula. Collaborations with institutions such as IITs have led to the introduction of courses and research programs that explore the therapeutic values of Indian music and other indigenous knowledge systems.

3. Project 'Mausam'

IGNCA's Project 'Mausam' is a multidisciplinary initiative that seeks to revive and strengthen ancient historical maritime cultural and economic ties among countries along the Indian Ocean. By documenting and celebrating shared knowledge systems and ideas that spread along these routes, the project aims to rekindle long-lost connections and promote new avenues of cooperation and exchange.

4. Academic Programs and Research

The IGNCA offers various academic programs, including Postgraduate Diploma courses, that delve into India's arts, culture, and traditional knowledge systems. Through research, publications, and training, the center emphasizes a multidisciplinary approach to understanding and reviving ancient practices and philosophies.

Through these initiatives, the IGNCA plays a pivotal role in reconstructing, revamping, and restoring India's ancient knowledge centers and systems, ensuring their relevance and continuity in contemporary times.

(e)and (f)The Indira Gandhi National Centre for the Arts (IGNCA) has undertaken several initiatives to promote research on ancient knowledge systems in India:

1. Divisional Research Initiatives

IGNCA's organizational structure includes specialized divisions that focus on various aspects of India's cultural heritage:

Kalanidhi: Serves as a repository of research and reference materials in humanities and the arts, amassing a vast collection of textual, visual, and auditory data to support scholarly research.

Kalakosa: Engages in research and publication, investigating intellectual traditions across multiple disciplines, thereby enriching the understanding of ancient knowledge systems.

Janapada Sampada: Dedicated to lifestyle studies, this division conducts systematic research on tribal and folk arts, facilitating live presentations and fostering a deeper appreciation of indigenous knowledge.

Kaladarsana: Transforms research findings into visible forms through exhibitions, making ancient knowledge accessible to the public and encouraging further scholarly inquiry.

Cultural Informatics Laboratory: Applies technology tools for cultural preservation and propagation, including the development of 'Kalāsampadā', a digital repository encompassing rare archival collections.

2.Regional Centers

To decentralize research and promote regional cultural studies, IGNCA has established centers across India, including in Varanasi, Guwahati, Bengaluru, Ranchi, Puducherry, Thrissur, Goa, Vadodara, and Srinagar. These centers focus on local art forms, traditions, and knowledge systems, facilitating region-specific research and preservation efforts.

3.Collaborative Research Projects

IGNCA collaborates with various national and international institutions to conduct interdisciplinary research projects.

4.Publications and Dissemination

The center publishes research findings, glossaries, dictionaries, and encyclopedias related to ancient knowledge systems. These publications serve as valuable resources for scholars and researchers worldwide, contributing to the global discourse on India's rich intellectual traditions.

Through these comprehensive initiatives, IGNCA plays a pivotal role in promoting research on ancient knowledge systems, ensuring their preservation and continuity.

CLAWBACK POLICY

1801. SHRI DURAI VAIKO:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government considers to reverse the decision regarding reduction in the first-year commission rate given to the LIC agents;
- (b) whether the Government has any plan to notify that the 'clawback policy' once proposed by LIC which was later revoked due to widespread protest, will never be reintroduced in the future;
- (c) whether the Government considers reversing the decision of the LIC to bring down the entry age to buy an endowment plan to 50 years from 55;
- (d) the steps taken by the Government during the year 2024-25 to provide fairer commission rates to the LIC agents; and
- (e) whether the Government is aware of the negative consequences of increasing the minimum sum assured to Rs. 2 lakh from Rs. 1 lakh including the consequential increase in the premium amount?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (e) Insurance companies including LIC of India follow various principles in designing their products which inter-alia include regulatory prescriptions, actuarial analysis, past claim experience and accordingly decide on entry age, sum assured, premium, bonus, commission etc. Insurance companies being regulated commercial entities have flexibility to decide on all these matters, in alignment with

regulatory guidelines issued by IRDAI and their Board approved underwriting policy.

IRDAI has issued IRDAI (Insurance Products) Regulations, 2024 dated 20.03.2024 and Master Circular on Life Insurance Products dated 12.06.2024 which inter-alia, have introduced Special Surrender Value to be paid in case a policy is cancelled after 1 year. Accordingly, in compliance, LIC has modified the commission structure for agents in such a way that first year commissions have been reduced slightly whereas commission for subsequent year, from 4th to 6th years, have been increased. Also, LIC has not issued any instruction regarding clawback of commission.

While, for LIC's New Endowment Plan, the maximum age at entry was modified from 55 years to 50 years, many of LIC's products such as Nivesh Plus, Single Premium Endowment Plan, Jeevan Akshay, New Jeevan Amar, Pension plus etc. have maximum age at entry beyond 50 years. At the same time, LIC continues to offer products such as Micro Bachat with minimum Sum Assured of Rs. 1 lakh to cater to the needs of poor people including those in rural India. Similarly, in ©r product namely Single Premium Endowment Plan, the minimum Sum Assured is Rs. 1 lakh. Hence, a range of products are made available by LIC to cater to diversified needs of our citizens.

XDG 2045 MINISTERIAL ROUNDTABLE

1802. SHRIMATI APARAJITA SARANGI:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of key environmental policies highlighted during the 'XDG 2045' Ministerial Roundtable;
- (b) the plan proposed by the Government to align its climate action goals with the long-term vision of 'XDG 2045';
- (c) whether any new partnerships or agreements signed at the Summit to enhance climate resilience efforts in the country, if so, the details thereof; and
- (d) the measures proposed by the Government to ensure the implementation of the strategies discussed at the Summit at the grassroots level in the country?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

(a) to (d) The Government of United Arab Emirates organized the World Governments Summit 2025 under the theme 'Shaping Future Governments' at Dubai on 11th -13th February, 2025. The objective of the event was to foster international cooperation & identify innovative solutions for future challenges and to exchange views. Building on the impact of the 2030 Agenda for Sustainable Development and to develop a visionary post-2030 model, "XDG-2045 Ministerial Roundtable Conference" was organized as one of the events during the Summit on 11th February, 2025. India participated in the event and highlighted several key environmental policies and initiatives being undertaken by the Government. India

emphasized its commitment to renewable energy with significant investments in solar power, clean technologies, electric vehicles and climate-resilient infrastructure. The LiFE (Lifestyle for the Environment) initiative was also highlighted, which promotes pro-planet sustainable lifestyles embracing sustainability at the individual, community and national levels to harmonize human development with nature. Additionally, India stressed the importance of green growth strategies, including afforestation, sustainable agriculture, and green infrastructure to ensure that development aligns with environmental conservation.

India also advocated for developed nations to fulfil financial commitments to support climate adaptation and mitigation in developing countries. India stressed that the spirit of Vasudhaiva Kutumbakam should serve as a guiding principle for XDG 2045 to foster equitable global partnerships, principals of justice, inclusivity and shared progress.

SIMPLIFICATION OF INCOME TAX BILL, 2025

1803. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

Will the Minister of **FINANCE** be pleased to state:

- (a) the manner in which the Government plans to ensure that the simplifications do not lead to unintended ambiguities or legal challenges in interpretation;
- (b) whether the Bill impacts revenue collection and taxpayer behaviour;
- (c) whether the simplification exercise align with the broader objectives of tax transparency, ease of doing business and digitisation efforts under faceless assessment and e-filing initiatives, if so, the details thereof; and

(d) whether the reorganisation of sections require businesses and professionals to undergo new compliance training?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b) The Government announced a comprehensive review of the Income-tax Act, 1961 (the Act). As a consequence of the said review, the Income-tax Bill, 2025 (Bill No. 24 of 2025) has been introduced in the Lok Sabha on 13.02.2025 and referred to the Select Committee of Lok Sabha for examination.

The purpose behind the introduction of the Income-tax Bill was to simplify the existing Income-tax Act, 1961 by making it concise, lucid, easy to read and understand. The simplification exercise was guided by three core principles: -

1. Textual and structural simplification for improved clarity and coherence.
2. No major tax policy changes to ensure continuity and certainty.
3. No modifications of tax rates, preserving predictability for taxpayers

For this purpose, a three-pronged approach was adopted: -

1. Eliminating intricate language to enhance readability.
2. Removing redundant and repetitive provisions for better navigation.
3. Reorganizing sections logically to facilitate ease of reference.

While undertaking the simplification exercise, conscious attempt has been made to 783norgani the scope of unintended ambiguity, leading to fresh

interpretations and litigation. For this purpose, the following measures have been taken among others:

- a. Key words/phrases, especially where courts have given rulings, have been retained with minimal modifications, and language has been simplified by use of short sentences.
- b. Provisions have been made clear to minimize scope for multiple interpretations. The provisos and explanations have been removed and simplified content has been placed as sub-sections and clauses.
- c. Formulae and tables have been used to enhance clarity.
- d. Provisions involving same issues and definitions, which were present in different chapters in the existing Act have been consolidated.

The Income-tax Bill, 2025, thus reflects the Government's commitment to enhance ease of doing business by providing a tax framework that is simple, clear and unambiguous.

While the exercise of simplification carried out may not have a direct or immediate effect on revenue collection *per se*, all amendments proposed up to Finance Bill 2025 have been duly incorporated in the new Income tax bill 2025. Therefore, the Bill stands updated from a policy perspective. Further, it is expected that the changes proposed in the structure of the Bill, and efforts undertaken to make the provisions in the Bill concise, lucid, easy to read and understand (as noted above) shall act as a nudge towards increased taxpayer compliance.

(c)The simplification exercise aims to create a statute of taxation that is accessible to and comprehended by not just tax professionals but informed citizens as well.

Ease of paying taxes is an important pillar of ease of doing business. The approach of using clear and lucid language, increased use of tabular format for representation of information and mathematical formulas for easier understanding aims to increase tax certainty, improve ease of paying taxes and enhance ease of doing business. The existing technological reforms undertaken by the department including initiatives like pre-filled ITRs, Annual Information Statement, faceless proceedings, e-filing of various forms etc. are all retained in the Bill.

(d) Reorganisation of sections in the Income-tax Bill, 2025 has been done to facilitate ease of reference and provide a legal framework for implementing direct tax policy that is simple, clear and unambiguous. This 785norganized785ze of sections is not expected to require businesses and professionals to undergo any new compliance training. In fact, it is expected to make compliance easier for the ordinary tax-payer.

Further, with a view to ease understanding of the new Bill, the Notes on clauses to the Income-tax Bill, 2025 explain in detail the various provisions contained in the Bill.

In addition to the above, utility to check section of Income-tax Act, 1961 (as amended by Finance (No. 2) Act, 2024) © corresponding Clause of the Income-tax Bill, 2025, an Income-tax Bill, 2025 navigator and Frequently Asked Questions (FAQs) for the Income-tax Bill, 2025 have been made available in the public domain, and have been appreciated and well-received.

SYNTHETIC ATHLETIC TRACK PROJECTS IN TELANGANA**1804. SHRI VAMSI KRISHNA GADDAM:**

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) whether there are any reasons for the delay in releasing the balance amount for completing synthetic athletic track projects in Telangana, including J.N. Stadium, Hanamkonda District project, Osmania University project and Regional Sports School, Karimnagar project, if so, the details thereof;
- (b) whether the Government has received the required Utilization Certificates (Ucs) for these projects and, if so, the reasons for withholding the funds;
- (c) the timeline by which the pending funds will be disbursed for these projects; and
- (d) whether the Government conducted any review of delays in fund release for sports infrastructure projects in Telangana and if so, the findings and corrective actions being taken in this regard?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a)to (d) The Ministry ensures timely disbursement of funds to project proponents once specific conditions are met, such as the submission of required documents and adherence to operational guidelines. Respective State Governments are released funds in a tranche which are 786norgani by them as and when required for the projects sanctioned under the Khelo India Scheme. The funds requested by the State Government of Telangana for sports infrastructure projects have already been released and further request for additional funds in addition to

787norganized certificate and related documents have not been received from the State Government of Telangana.

दादरा और नगर हवेली में पेड़ों की कटाई

1805. श्री उमेशभाई बाबूभाई पटेल:

क्या पर्यावरण, वन और जलवायु परिवर्तन मंत्री यह बताने की कृपा करेंगे कि :

- (क) विगत पांच वर्षों के दौरान संघ राज्यक्षेत्र दादरा एवं नगर हवेली तथा दमन एवं दीव में कितने पेड़ काटे गए हैं तथा इसके क्या कारण हैं;
- (ख) क्या इस संबंध में कोई अनुमोदन लिया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा किन प्राधिकारियों ने ऐसी स्वीकृति प्रदान की है;
- (ग) उन पेड़ों के लट्टों के उपयोग का ब्यौरा क्या है और यदि उनका उपयोग नहीं किया गया है तो उन्हें कहां रखा गया है; और
- (घ) क्या उक्त लट्टों को बेचा गया है और यदि हां, तो लट्टों की बिक्री की प्रक्रिया का ब्यौरा क्या है और इस संबंध में दस्तावेजों का ब्यौरा क्या है?

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री; तथा विदेश मंत्रालय में राज्य मंत्री (श्री कीर्ति वर्धन सिंह):

- (क) और (ख) वन एवं वृक्ष संसाधनों का संरक्षण एवं प्रबंधन मुख्य रूप से संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन की जिम्मेदारी है। वन और वृक्ष संसाधनों के संरक्षण और प्रबंधन के लिए कानूनी अवसंरचना हैं, जिनमें भारतीय वन अधिनियम 1927, वन (संरक्षण एवं संवर्धन) अधिनियम 1980 और राज्य वन अधिनियम और विनियम शामिल हैं। राज्य सरकारें/संघ राज्य क्षेत्र प्रशासन इन अधिनियमों/नियमों के तहत किए गए प्रावधानों के अनुसार वनों और वृक्षों के संरक्षण के लिए उचित कार्रवाई करते हैं। इस संबंध में विवरण संबंधित राज्य सरकार/संघ राज्य क्षेत्र प्रशासन द्वारा रखा जाता है।

इसके अलावा, संघ राज्य क्षेत्र दादरा एवं नगर हवेली तथा दमन एवं दीव से प्राप्त रिपोर्ट के अनुसार, 'दादरा एवं नगर हवेली तथा दमन एवं दीव वृक्ष संरक्षण अधिनियम, 1984' को संघ राज्य क्षेत्र गोवा, दमन एवं दीव में वृक्षों के संरक्षण के लिए अधिनियमित किया गया था तथा बाद में वर्ष 1999 में इसे दादरा एवं नगर हवेली तक विस्तारित किया गया। इस अधिनियम के अंतर्गत पेड़ों की कटाई को धारा 9 के अनुसार विनियमित किया जाता है तथा पेड़ों को गिराने, काटने, हटाने या निपटाने की अनुमति दी जाती है।

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के क्षेत्रीय कार्यालय से वन (संरक्षण एवं संवर्धन) अधिनियम, 1980 के तहत अनुमोदन प्राप्त होने पर ही पेड़ों को काटा गया है।

संघ राज्य क्षेत्र दादरा एवं नगर हवेली तथा दमन एवं दीव से प्राप्त रिपोर्ट के अनुसार वर्ष 2020-21 से पिछले पांच वर्षों के दौरान दादरा एवं नगर हवेली तथा दमन एवं दीव वृक्ष संरक्षण अधिनियम, 1984 के तहत 21,402 पेड़ों और वन (संरक्षण एवं संवर्धन) अधिनियम, 1980 के तहत 5289 पेड़ों को काटने की मंजूरी दी गई है। दादरा एवं नगर हवेली तथा दमन एवं दीव वृक्ष संरक्षण अधिनियम, 1984 के अंतर्गत, संबंधित उप वन संरक्षक, वनाधिकारी हैं और वृक्षों की कटाई की अनुमति देने के लिए सक्षम हैं। (ग) और (घ) संघ राज्य क्षेत्र दादरा एवं नगर हवेली तथा दमन एवं दीव से प्राप्त रिपोर्ट के अनुसार लकड़ियों के लट्टों को दादरा एवं नगर हवेली के खानवेल, रुदाना और तलावली स्थित वन इमारती लकड़ी डिपो में संग्रहित कर रखा जाता है तथा समय-समय पर सार्वजनिक नीलामी के तहत बेचा जाता है। इन नीलामियों से प्राप्त राजस्व सरकारी खजाने में जमा किया जाता है। पिछले तीन वर्षों (वर्ष 2022-23 से वर्ष 2024-25) में विक्रय किए गए लकड़ियों के लट्टों का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

दादरा एवं नगर हवेली में वर्ष 2022-23 से विक्रय किए गए लकड़ियों के लट्टों का विवरण		
वर्ष	मात्रा (क्यूबिक मीटर में)	बिड की कीमत (रुपये में)
2024-25	1353.873	94,18,600.00

2023-24	4046.822	1,49,15,084.00
2022-23	2217.629	26,11,650.00
कुल	7,618.32	2,69,45,334.00

दमन एवं दीव में वर्ष 2022-23 से विक्रय किए गए लकड़ियों के लड़ों का विवरण		
वर्ष	मात्रा (क्यूबिक मीटर में)	बिड की कीमत (रुपये में)
2024-25	-	-
2023-24	605.737	5,63,000.00
2022-23	1755.505	19,52,262.00
कुल	2,361.242	25,15,262.00

झारखंड और गुजरात में राष्ट्रीय उत्कृष्टता केंद्र

1806. श्री चन्द्र प्रकाश चौधरी:

श्री धवल लक्ष्मणभाई पटेल:

क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या भारतीय खेल प्राधिकरण (एसएआई) ने कुल 24 राष्ट्रीय उत्कृष्टता केंद्र (एनसीओई) स्थापित किए हैं, जबकि झारखंड और गुजरात राज्यों में ऐसा कोई केंद्र स्थापित नहीं किया गया है;
- (ख) यदि हां, तो इसके क्या कारण हैं;
- (ग) क्या सरकार ने राष्ट्रीय उत्कृष्टता केंद्र स्थापित करने के लिए कोई मानदंड निर्धारित किए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या झारखंड और गुजरात उपर्युक्त मानदंडों को पूरा करते हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या सरकार का भविष्य में उक्त राज्यों में उक्त उत्कृष्टता केंद्र स्थापित करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) से (ङ) जी हां। भारतीय खेल प्राधिकरण (साई) ने गुजरात राज्य में 01 राष्ट्रीय उत्कृष्टता केंद्र (एनसीओई) सहित देश भर में 24 एनसीओई स्थापित किए हैं। वर्तमान में एनसीओई की स्थापना के लिए कोई पूर्वनिर्धारित मानदंड नहीं हैं। इसके अलावा, झारखंड राज्य में एनसीओई नहीं है और एनसीओई की स्थापना के लिए झारखंड राज्य से अभी तक कोई प्रस्ताव प्राप्त नहीं हुआ है।

DENIAL OF NOC TO NEPALESE STUDENTS

1807. SHRI NABA CHARAN MAJHI:

Will the Minister of **EDUCATION** be pleased to state:

- (a) whether the Government has received any formal communication from the Nepal Government regarding the provision or denial of the No Objection Certificate (NOC) for Nepalese Students studying in Odisha;
- (b) the steps taken by the Government to address the grievance of Nepalese Students studying in the country, especially in light of the recent B.Tech. Student suicide at KIIT University; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a)to (c) In line with the vision of NEP 2020 for Internationalisation of Education, University Grant Commission has issued instructions in 2021 for establishment of an Office for International Affairs in each University. The Office for International Affairs is inter-alia responsible to coordinate on matters relating to welcoming and supporting foreign students, to address the grievances of foreign students, to extend all possible help to the foreign students to adapt to the new cultural environment and make their stay in India comfortable and enriching.

Government of India is proactively taking measures to address the grievances of all the students including foreign students studying in Indian Higher Educational Institutions. Further, in April 2023 UGC has also issued University Grants Commission (Redressal of Grievances of Students) Regulations, 2023, which mandates the establishment of the Students' Grievance Redressal Committee(s) (SGRC) by all Higher Education institutions (HEIS). The Regulations can be accessed at https://www.ugc.gov.in/pdfnews/4675881_Regulation.pdf.

As per the information received from Ministry of External Affairs, No formal communication has been received from the Nepal Government regarding the provision or denial of the No Objection Certificate (NOC) for Nepalese Students studying in Odisha.

PROMOTION OF TRIBAL CULTURE

1808. SHRI SUKHDEO BHAGAT:

Will the Minister of **CULTURE** be pleased to state:

- (a) whether it is a fact that despite the Government's claims of promoting tribal culture, several tribal monuments and heritage sites across the country continue to be neglected with no significant efforts for their protection or preservation; and
- (b) if so, the steps taken/to be taken by the Government to resolve such issues?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a)and (b)There are 3698 protected monuments and protected areas looked after by Archaeological Survey of India (ASI) including protected monuments and sites located in the tribal areas of the country. Further, their periodic review, inspection, conservation, preservation is taken up by ASI as per the need and requirement considering availability of funds and resources.

Expenditure on their conservation and maintenance during the last three years is as under:

Year	Expenditure (in crore rupees)
2021-22	269.57
2022-23	391.93
2023-24	443.53

REJUVENATION OF CAUVERY RIVER

1809. SHRI YADUVEER WADIYAR:

Will the Minister of **ENVIRONMENT, FOREST AND CLIMATE CHANGE** be pleased to state:

- (a) the details of funds allocated for river conservation under National River Conservation Programme (NRCP) in the State of Karnataka, district wise;
- (b) the steps being taken to clean and rejuvenate the Cauvery and its tributaries in Mysuru;
- (c) whether any initiatives have been introduced to reduce pollution from agricultural runoff, if so, the details thereof; and
- (d) the measures being implemented to protect Kodagu's forest and streams from encroachments and pollution?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH):

- (a) to (d) The Govt. of India has been supplementing efforts of the States/Uts by providing financial and technical assistance for abatement of pollution other than Ganga and its tributaries under the Centrally Sponsored Scheme of National River Conservation Plan (NRCP) in the country. States/Union Territories (Uts) and Urban Local Bodies ensure required treatment of sewage and industrial effluents to the prescribed norms before discharging into the rivers and other water bodies. Proposals for pollution abatement works in the towns along polluted river stretches are received from the States/UTs from time to time for consideration under NRCP and sanctioned based on their prioritization, conformity with NRCP guidelines,

availability of plan funds, etc. The assistance is provided to State Governments/Uts for abatement of pollution in identified stretches of various rivers (excluding river Ganga and its tributaries) under the Centrally Sponsored Scheme of National River Conservation Plan (NRCP) on cost sharing basis between the Central & State Governments/Uts for taking up various pollution abatement works relating to interception & diversion of raw sewage, construction of sewerage systems, setting up of sewage treatment plants, low cost sanitation, river front/bathing ghat development, etc.

Scheme taken-up under NRCP programme are aimed primarily at reduction in pollution load in rivers. Apart from improvement in water quality of rivers leading to better public health and ecology of the river systems, the pollution abatement works taken up under NRCP help to improve the aesthetics & sanitation in the towns and in maintaining a cleaner environment. Under NRCP, pollution abatement works were sanctioned in 9 towns (between 1975 -2010) in the State of Karnataka. Details are as follows:

Town	River	Sanctioned cost (in crore)	STP Capacity created (in MLD)	No. of STP Set up
Bangalore	Pennar	46.27	0	0
Bhadravati	Bhadra	3.76	5.83	1
Davangere	ungabhadra	4.66	19.45	1
Harihara	ungabhadra	2.49	8.84	1
K. R. Nagar	Cauvery	0.57	1.45	1

Kollegal	Cauvery	1.08	3.34	1
Nanjangud	Cauvery	2.23	1.37	1
Shimoga	Tunga	3.70	0	0
Srirangapatna	Cauvery	1.44	1.36	1
Total		66.2	41.64	7

CPCB identifies Polluted River Stretches (PRS) based on the water quality data of rivers, the stretches of rivers not meeting the Primary Water Quality criterion of Biochemical Oxygen Demand (BOD) (indicator of organic pollution) for outdoor bathing is considered. The BOD value exceeding 3 mg/l is identified as polluted stretch. The PRS are further classified under Priority Class I through V, Priority I being most polluted (BOD value > 30 mg/l) and Priority V least polluted (BOD value between 3 – 6 mg/l). The status report is put up in public domain and shared with respective SPCBs/PCCs for taking necessary corrective measures w.r.t abatement of water pollution.

The comprehensive action plans have been prepared for rejuvenation of identified PRS by River Rejuvenation Committees (RRC/s) constituted by the respective State Government/UT Administration, under the overall supervision and coordination of Principal Secretary, Environment of the concerned State /Union Territory. The action plans for PRS under Priority I to IV were reviewed and approved by Task Team headed by Member Secretary, CPCB. The action plan covered flood plain zone protection and its management including the removal of encroachments. Based on the water quality data monitored in 2016 and 2017, the stretch from rangnathittu to Sathyamangalam bridge of river Cauvery in the state

of Karnataka was identified as PRS under priority IV. The progress of the implementation of action plans is reviewed by the RRCs at State Level and Central Monitoring Committee (CMC) constituted under the Chairmanship of Secretary, Ministry of Jal Shakti at Central Level.

Based on the water quality data monitored in 2019 and 2021 (2020 being COVID year was excluded) the stretch of river Cauvery along Rangapattanna in the state of Karnataka was identified as PRS under priority V. Further, this Ministry along with regulatory agencies and State Forest Department take all regulatory and preventive measures to protect Kodagu's forest and streams from encroachments and pollution.

RENOVATION OF KHAJURAHO GROUP OF TEMPLES

1810. SHRI VISHNU DATT SHARMA :

Will the Minister of **CULTURE** be pleased to state:

- (a) whether the Government is aware of the fact that there is urgent need for the renovation of the Khajuraho group of temples which also happens to be a world heritage site;
- (b) if so, whether the Government is also aware that neither Archaeological Survey of India (ASI) is giving its approval nor the ASI itself making any substantial efforts for their renovation;
- (c) if so, the efforts being made by the Government to address this issue;
- (d) if not, the reasons therefor;

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d) The conservation and maintenance of the Western, Eastern and Southern Groups of temples, Khajuraho, a world heritage site, is a regular process and is taken up as per the requirement and availability of resources. These Groups of temples at Khajuraho are well preserved and maintained by Archaeological Survey of India (ASI) and all these temples are in a good state of conservation.

(e) Keeping in view of the reasonable expectation of the local population, the Matangeshwara Mahadev Temple is excluded from the main boundary of the Western complex of Khajuraho Temple. The said temple is exempt from the entry ticket. Timings of visiting the temple is as per the AMASR rules.

OPERATIONS OF PUBLIC SECTOR BANKS ABROAD

1811. SHRI BIPLAB KUMAR DEB:

Will the Minister of **FINANCE** be pleased to state:-

- (a) the total number of foreign branches and other operations of Public Sector Banks (PSBs) abroad at present; and
- (b) the details of Public Sector Banks opened their branch outside the country, bank-wise and country-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b) As on 5.3.2025, public sector banks have 99 foreign branches, 22 subsidiaries, 5 joint ventures and 11 representative offices abroad. Bank-wise and country-wise details of the same are given in the enclosed **Statement**.

STATEMENT**Number of overseas operations[#] of Public Sector Banks, as on 5.3.2025**

Country	Bank of Baroda	Bank of India	Canara Bank	Central Bank of India	Indian Bank	Indian Overseas Bank	Punjab National Bank	State Bank of India	UCO Bank	Union Bank of India
Australia	1	-	-	-	-	-	-	1	-	1
Bahrain	-	-	-	-	-	-	-	2	-	-
Bangladesh	-	-	-	-	-	-	1	3	-	-
Belgium	-	1	-	-	-	-	-	1	-	-
Bhutan	-	-	-	-	-	-	1	1	-	-
Botswana	1	-	-	-	-	-	-	-	-	-
Brazil	-	-	-	-	-	-	-	1	-	-
Canada	-	-	-	-	-	-	-	1	-	-
Cayman Islands	-	1	-	-	-	-	-	-	-	-
China	-	-	-	-	-	-	-	1	-	-
France	-	1	-	-	-	-	-	-	-	-
Fiji Islands	8	-	-	-	-	-	-	-	-	-
Germany	-	-	-	-	-	-	-	1	-	-
Guyana	1	-	-	-	-	-	-	-	-	-
Hong Kong	-	1	-	-	-	1	-	1	1	-
Indonesia	-	2	-	-	-	-	-	1	-	-
Iran	-	-	-	-	-	-	-	1	1	-
Israel	-	-	-	-	-	-	-	1	-	-
Japan	-	2	-	-	-	-	-	2	-	-
Kenya	1	5	-	-	-	-	-	-	-	-
Maldives Islands	-	-	-	-	-	-	-	4	-	-
Malaysia	1	-	-	-	-	1	-	-	-	1
Mauritius	8	-	-	-	-	-	-	1	-	-
Myanmar	-	-	-	-	-	-	1	1	-	-

Country	Bank of Baroda	Bank of India	Canara Bank	Central Bank of India	Indian Bank	Indian Overseas Bank	Punjab National Bank	State Bank of India	UCO Bank	Union Bank of India
Nepal	-	-	-	-	-	-	1	1	-	-
New Zealand	1	1	-	-	-	-	-	-	-	-
Nigeria	-	-	-	-	-	-	-	1	-	-
Philippines	-	-	-	-	-	-	-	1	-	-
Russia	-	-	-	-	-	-	-	1	-	-
Seychelles	1	-	-	-	-	-	-	-	-	-
Singapore	1	1	-	-	1	1	-	5	1	-
Sri Lanka	-	-	-	-	2	1	-	4	-	-
South Africa	-	-	-	-	-	-	-	1	-	-
South Korea	-	-	-	-	-	-	-	1	-	-
Sultanate of Oman	1	-	-	-	-	-	-	1	-	-
Tanzania	1	1	1	-	-	-	-	-	-	-
Thailand	-	-	-	-	-	1	-	-	-	-
Uganda	1	1	-	-	-	-	-	-	-	-
United Arab Emirates	6	1	2	-	-	-	1	3	-	1
United Kingdom	2	5	1	-	-	-	1	2	-	1
United State of America	1	2	1	-	-	-	-	5	-	-
Vietnam	-	1	-	-	-	-	-	-	-	-
Zambia	1	1	-	1	-	-	-	-	-	-

Source: RBI

#Overseas operation includes branches, subsidiaries, joint ventures and representative offices.

PROJECTS UNDER SASCI SCHEME IN SDS AND PRASHAD

1812. SHRIMATI SMITA UDAY WAGH:

SHRI GODAM NAGESH:

SHRI BHARTRUHARI MAHTAB:

Will the Minister of **TOURISM** be pleased to state:

- (a) the details of the key focus areas of the projects sanctioned under the Swadesh Darshan and PRASHAD Schemes, particularly under the SASCI Scheme;
- (b) the percentage of the total 3,295.76 crore budget that is allocated to infrastructure development versus promotional activities;
- (c) whether the Government has any special initiatives for heritage, religious, or adventure tourism under these projects, particularly in Maharashtra, including Jalgaon; and
- (d) if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) to (d) The Ministry of Tourism launched its Swadesh Darshan scheme (SDS) in the year 2014-15 in order to develop tourism infrastructure in the country and sanctioned 76 projects for ₹5287.90 crore in the identified thematic circuits including Heritage, Spiritual, Krishna, Ramayana, Buddhist circuit etc. Ministry of Tourism revamped the Swadesh Darshan scheme as Swadesh Darshan 2.0 (SD2.0) with the objective to develop sustainable and responsible tourism destinations and has sanctioned 34 projects in the country for ₹791.25 Crore.

In addition, 'National Mission on Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD)' scheme of the Ministry of Tourism focuses on development of tourism amenities at identified pilgrimage and heritage destinations. The Ministry has sanctioned 47 Projects under PRASHAD scheme for

₹1597.63 Crore. The details of the projects sanctioned by the Ministry of Tourism under Swadesh Darshan (SDS), SD2.0 and PRASHAD schemes in the country including the State of Maharashtra is given in the enclosed **Statement-I**.

Government of India during the current financial i.e. year 2024-25 has sanctioned 40 projects in 23 States for ₹3295.76 Crore under 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' Scheme. While no specific funding has been sanctioned for undertaking promotional activities under the scheme, the components sanctioned as part of this scheme include those related to developing tourism amenities and facilities at project sites. The States are encouraged to undertake operation and management of the 801norgants and promote the same amongst tourists. Details of the projects sanctioned under SASCI scheme is given in the enclosed **Statement-II**.

STATEMENT-I

(i). List of the projects sanctioned under Swadesh Darshan scheme is as under:

Amount in (₹ Crore)

S. No.	State/ UT	Circuit / Sanction Year	Name of the Project	Amount Sanctioned
1.	Andaman & Nicobar Islands	Coastal Circuit 2016-17	Development of Long Island-Ross Smith Island- Neil Island- Havelock Island- Baratang Island-Port Blair	27.57
2.	Andhra Pradesh	Coastal Circuit 2014-15	Development of Kakinada – Hope Island – Coringa Wildlife Sanctuary – Passarlapudi – Aduru – S Yanam – Kotipally	67.83

3.	Andhra Pradesh	Coastal Circuit 2015-16	Development of Nellore – Pulikat Lake – Ubbilamadugu Water Falls – Nelapattu- Kothakoduru- Mypadu – Ramateertham – Iskapalli	49.55
4.	Andhra Pradesh	Buddhist Circuit 2017-18	Development of Buddhist Circuit: Shalihundam- Bavikonda- Bojjanakonda -Amravati- Anupu	35.24
5.	Arunachal Pradesh	North-East Circuit 2014-15	Development of Bhalukpong- Bomdila and Tawang	49.77
6.	Arunachal Pradesh	North East Circuit 2015-16	Development of Nafra- Seppa- Pappu, Pasa, Pakke Valleys- Sangdupota- New Sagalee- Ziro- Yomcha	96.72
7.	Assam	Wildlife Circuit 2015-16	Development of Manas– Probitora– Nameri– Kaziranga– Dibru– Saikhowa	94.68
8.	Assam	Heritage Circuit 2016-17	Development of Tezpur – Majuli – Sibsagar	90.98
9.	Bihar	Tirthankar Circuit 2016-17	Development of Vaishali- Arrah- Masad- Patna- Rajgir- Pawapuri- Champapuri	33.96
10.	Bihar	Spiritual Circuit 2016-17	Development of Kanwaria Route: Sultanganj – Dharmshala- Deoghar	44.76
11.	Bihar	Buddhist Circuit 2016-17	Development of Buddhist circuit- Construction of Convention Centre at Bodhgaya	95.18
12.	Bihar	Rural Circuit 2017-18	Development of Bhitiharwa- Chandrahia- Turkaulia	44.27
13.	Bihar	Spiritual Circuit 2017-18	Development of Mandar Hill & Ang Pradesh	44.55
14.	Chhattisgarh	Tribal Circuit 2015-16	Development of Jashpur- Kunkuri- Mainpat- Kamleshpur – Maheshpur - Kurdar – Sarodhadadar- Gangrel-	96.10

			Kondagaon– Nathiyanawagaon- Jagdalpur- Chitrakoot- Tirthgarh	
15.	Goa	Coastal Circuit 2016-17	Development of Sinquerim-Baga, Anjuna-Vagator, Morjim-Keri, Aguada Fort and Aguada Jail	97.65
16.	Goa	Coastal Circuit 2017-18	Development of Coastal Circuit II: Rua De Orum Creek – Dona Paula -Colva – Benaulim	99.35
17.	Gujarat	Heritage Circuit 2016-17	Development of Ahmedabad- Rajkot- Porbandar –Bardoli- Dandi	59.17
18.	Gujarat	Heritage Circuit 2016-17	Development of Vadnagar- Modhera	91.12
19.	Gujarat	Buddhist Circuit 2017-18	Development of Junagadh- Gir Somnath- Bharuch-Kutch- Bhavnagar- Rajkot- Mehsana	26.68
20.	Haryana	Krishna Circuit 2016-17	Development of Tourism Infrastructures at places related to Mahabharata in Kurukshetra	77.39
21.	Himachal Pradesh	Himalayan Circuit 2016-17	Development of Himalayan Circuit: Kiarighat, Shimla, Hatkoti, Manali, Kangra, Dharamshala, Bir, Palampur, Chamba	68.34
22.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Jammu-Srinagar- Pahalgam-Bhagwati Nagar- Anantnag-Salamabad Uri-Kargil-Leh	77.33
23.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Jammu-Rajouri-Shopian-Pulwama.	81.60
24.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities – Construction of Assets in lieu of those Destroyed in Floods in 2014 under PM Development Package	90.43
25.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Mantalai and Sudhmahadev	91.99

26.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist facilities at Anantnag-Pulwama-Kishtwar-Pahalgam-Zanskar Padum – Daksum – Ranjit Sagar Dam	86.39
27.	Jammu & Kashmir	Himalayan Circuit 2016-17	Development of Tourist Facilities at Gulmarg-Baramulla- Kupwara- Kargil – Leh	91.84
28.	Jharkhand	Eco Circuit 2018-19	Development of Eco Tourism circuit: Dalma- Betla National park- Mirchaiya- Netarhat	30.44
29.	Kerala	Eco Circuit 2015-16	Development of Pathanamthitta- Gavi- Vagamon- Thekkady	64.08
30.	Kerala	Spiritual Circuit 2016-17	Development of Sabarimala – Erumeli- Pampa-Sannidhanam	46.54
31.	Kerala	Spiritual Circuit 2016-17	Development of Sree Padmanabha Arnamura	78.08
32.	Kerala	Rural Circuit 2018-19	Development of Malanad Malabar Cruise Tourism Project	57.35
33.	Kerala	Spiritual Circuit 2018-19	Development Sivagiri Sree Narayana Guru Ashram- Arruvipuram- Kunnumpara Sree Subrahmanya- Chembazhanthi Sree Narayana Gurukulam	66.42
34.	Madhya Pradesh	Wildlife Circuit 2015-16	Development of Wildlife Circuit at Panna- Mukundpur- Sanjay- Dubri- Bandhavgarh- Kanha- Mukki- Pench	92.10
35.	Madhya Pradesh	Buddhist Circuit 2016-17	Development of Sanchi-Satna-Rewa- Mandsaur-Dhar	74.02
36.	Madhya Pradesh	Heritage Circuit 2016-17	Development of Gwalior – Orchha – Khajuraho – Chanderi – Bhimbetka – Mandu	89.82
37.	Madhya Pradesh	Eco Circuit	Development of Gandhisagar Dam- Mandleshwar Dam- Omkareshwar	93.76

		2017-18	Dam- Indira Sagar Dam- Tawa Dam- Bargi Dam- Bheda Ghat- Bansagar Dam- Ken River	
38.	Maharashtra	Coastal Circuit 2015-16	Development of Sindhudurg Coastal Circuit – Sagareshwar, Tarkarli, Vijaydurg (Beach & Creek), Mitbhav	19.06
39.	Maharashtra	Spiritual Circuit 2018-19	Development of Waki- Adasa- Dhapewada- Paradsingha- Telankhandi- Girad	45.47
40.	Manipur	North-East Circuit 2015-16	Development of Tourist Circuit in Manipur: Imphal- Khongjom	72.23
41.	Manipur	Spiritual Circuit 2016-17	Development of Shri Govindajee Temple, Shri Bijoy Govindajee Temple – Shri Gopinath Temple – Shri Bungshibodon Temple – Shri Kaina Temple	45.34
42.	Meghalaya	North East Circuit 2016-17	Development of Umium (Lake View), U Lum Sohpetbneng- Mawdiangdiang – Orchid Lake Resort	99.13
43.	Meghalaya	North East Circuit 2018-19	Development of West Khasi Hills (Nongkhlaw- KremTiro – Khudoi & Kohmang Falls – Khri River- Mawthadraishan, Shillong), Jaintia Hills (Krang Suri Falls- Shyrmang-looksi), Garo Hills (Nokrek Reserve, Katta Beel, Siju Caves)	84.97
44.	Mizoram	North East Circuit 2015-16	Development of Thenzawl & South Zote, District Serchhip and Reiek.	92.26
45.	Mizoram	Eco Circuit 2016-17	Development of Eco-Adventure Circuit Aizawl -Rawpuichhip – Khawhphawp – Lengpui – Chatlang- Sakawrhmutuaitlang – Muthee – Beratlawng -Tuirial Airfield – Hmuifang	66.37

46.	Nagaland	Tribal Circuit 2015-16	Development of Tribal Circuit Peren- Kohima- Wokha	97.36
47.	Nagaland	Tribal Circuit 2016-17	Development of Mokokchung- Tuensang-Mon	98.14
48.	Odisha	Coastal Circuit 2016-17	Development of Gopalpur, Barkul, Satapada and Tampara	70.82
49.	Puducherry	Coastal Circuit 2015-16	Development of Dubrayapet – Arikamedu – Veerampattinam – Chunnambar – Nallavadu/Narambai – Manapet- Kalapet – Puducherry – Yanam	58.44
50.	Puducherry	Heritage Circuit 2017-18	Development of Franco- Tamil Village, Karaikal, Mahe and Yanam	49.44
51.	Puducherry	Spiritual Circuit 2017-18	Development of Spiritual Circuit in Puducherry	34.96
52.	Punjab	Heritage Circuit 2018-19	Development of Anandpur Sahib – Fatehgarh Sahib – Chamkaur Sahib – Ferozpur – Khatkar Kalan – Kalanour – Patiala	85.32
53.	Rajasthan	Desert Circuit 2015-16	Development of Sambhar Lake Town and Other Destinations	50.01
54.	Rajasthan	Krishna Circuit 2016-17	Development of Govind Dev ji temple (Jaipur), Khatu Shyam Ji (Sikar) and Nathdwara (Rajsamand)	75.80
55.	Rajasthan	Spiritual Circuit 2016-17	Development of Spiritual Circuit– 'Development of Churu (Salasar Balaji)-Jaipur (Shri Samodke Balaji, Ghatke Balaji, Bandheke Balaji)- Viratnagar (Bijak, Jainnasiya, Ambika Temple)- Bharatpur (Kaman Region)- Dholpur (Muchkund) – Mehndipur Balaji- Chittorgarh (Sanwaliyaji)	87.05

56.	Rajasthan	Heritage Circuit 2017-18	Development of Heritage Circuit Development of Rajsamand (Kumbhalgarh Fort) – Jaipur (© Illumination in Jaipur and Nahargarh Fort) -Jhalawar (Gagron Fort) – Chittorgarh (Chittorgarh Fort) – Jaisalmer (Jaisalmer Fort) – Hanumangarh (Gogamedi) – Udaipur (Pratap Gaurav Kendra) – Dholpur (Bagh-I-Nilofer and Purani Chawani) – Nagaur (Meera Bai Smarak, Merta) – Tonk (Sunehri Kothi)	70.61
57.	Sikkim	North East Circuit 2015-16	Development of Tourist Circuit linking Rangpo (entry) – Rorathang- Aritar- Phadamchen- Nathang-Sherathang- Tsongmo- Gangtok-Phodong- Mangan- Lachung-Yumthang- Lachen- Thangu-Gurudongmer- Mangan- Gangtok-TuminLingee- Singtam (exit)	98.05
58.	Sikkim	North East Circuit 2016-17	Development of Tourist Circuit Linking Singtam– Maka- Temi-Bermoik Tokel- Phongia- Namchi –Jorthang- Okharey- Sombaria-Daramdin- Jorethang- Melli (Exit)	95.32
59.	Tamil Nadu	Coastal Circuit 2016-17	Development of (Chennai- Mamamallapuram – Rameshwaram – Manpadu – Kanyakumari)	73.13
60.	Telangana	Eco Circuit 2015-16	Development of Eco Tourism Circuit in Mahaboobnagar district	91.62
61.	Telangana	Tribal Circuit 2016-17	Development of Mulugu-Laknavaram- Medavaram- Tadvai- Damaravi- Mallur- Bogatha Waterfalls	79.87
62.	Telangana	Heritage Circuit 2017-18	Development of Qutub Shahi Heritage Park- Paigah Tombs- Hayat Bakshi Mosque- Raymond's Tomb	96.90

63.	Tripura	North East Circuit 2015-16	Development of Agartala – Sipahijala – Melaghar – Udaipur – Amarpur- Tirthamukh- Mandirghat– Dumboor- NarikelKunja- Gandachara– Ambassa	82.85
64.	Tripura	North East Circuit 2018-19	Development of Surma Cherra- Unakoti- Jampui Hills- Gunabati – Bhunaneshwari- Neermahal- Boxanagar- Chottakhola- Pilak- Avangchaarra	44.83
65.	Uttar Pradesh	Buddhist Circuit 2016-17	Development of Srawasti, Kushinagar, & Kapilwastu	87.89
66.	Uttar Pradesh	Ramayana Circuit 2016-17	Development of Chitrakoot and Shringverpur	69.45
67.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Ahar-Aligarh- Kasganj-Sarosi (Unnao)-Pratapgarh- Kausambi-Mirzapur-Gorakhpur- Domariyaganj-Basti-Barabanki- Azamgarh-Kairana- Baghpat- Shahjahanpur	71.91
68.	Uttar Pradesh	Spiritual Circuit 2016-17	Development of Bijnor- Meerut- Kanpur- Kanpur Dehat- Banda- Ghazipur- Salempur- Ghosi- Balia- Ambedkar Nagar- Aligarh- Fatehpur- Deoria- Mahoba- Sonbhadra- Chandauli- Mishrikh- Bhadohi	67.51
69.	Uttar Pradesh	Heritage Circuit 2016-17	Development of Kalinjar Fort (Banda)- Maghar Dham (Sant Kabir Nagar)- Chauri Chaura, Shaheed Sthal (Fatehpur)- Mahuar shaheed Sthal (Ghosi)- Shaheed Smarak (Meerut)	36.65
70.	Uttar Pradesh	Ramayana Circuit 2017-18	Development of Ayodhya	127.21
71.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Jewar-Dadri- Sikandrabad-Noida-Khurja-Banda	12.03

72.	Uttar Pradesh	Spiritual Circuit 2018-19	Development of Gorakhnath Temple (Gorakhpur), Devipattan Temple (Balrampur) and Vatvashni Temple (Domariyagunj)	18.30
73.	Uttarakhand	Eco Circuit 2015-16	Integrated Development of Eco-Tourism, Adventure Sports, and Associated Tourism Related Infrastructure for Development of Tehri Lake & Surroundings as New Destination-District Tehri	69.17
74.	Uttarakhand	Heritage Circuit 2016-17	Integrated Development of Heritage Circuit in Kumaon Region – Katarmal -Jogeshwar-Bajjnath-Devidhura	76.32
75.	West Bengal	Coastal Circuit 2015-16	Development of Beach Circuit: Udaipur- Digha- Shankarpur- Tajpur- Mandarmani- Fraserganj-Bakhlai- Henry Island	67.99
76.	-	Wayside Amenities 2018-19	Development of Wayside Amenities in Uttar Pradesh and Bihar at Varanasi-Gaya; Kushinagar-Gaya- Kushinagar in collaboration with MoRTH	15.07
Total				5287.90

(ii). List of Projects sanctioned under Swadesh Darshan 2.0 scheme is as under:

S. No.	State	Destination	Name of the Experience	Sanctioned Cost (₹ Crore)
1	Andhra Pradesh	Araku-Lambasingi	Borra Cave Experience at Araku	29.87

2	Arunachal Pradesh	Nacho	Unlock Nacho Expedition	14.02
3	Arunachal Pradesh	Mechuka	Mechuka Cultural Haat	18.48
4	Arunachal Pradesh	Mechuka	Mechuka Adventure Park	12.75
5	Assam	Kokrajhar	Kokrajhar Wetland Experience	26.67
6	Assam	Jorhat	Reimagining Cinnamara Tea Estate	23.91
7	Goa	Porvorim	Porvorim Creek Experience	23.56
8	Goa	Colva	Colva Beach Experience	15.65
9	Karnataka	Hampi	Setting up of 'Traveller nooks'	25.64
10	Karnataka	Mysuru	Tonga ride Heritage experience zone	2.72
11	Karnataka	Mysuru	Ecological Experience Zone	18.47
12	Kerala	Kumarakom	Kumarakom Bird Sanctuary Experience	13.92
13	Ladakh	Leh	JulleyLeh Biodiversity Park	24.89
14	Ladakh	Kargil	Exploring LOC and Hundarman village Experience	12.01
15	Madhya Pradesh	Gwalior	Phoolbagh Experience Zone	16.73
16	Madhya Pradesh	Chitrakoot	Spiritual experience at Chitrakoot	27.21
17	Maharashtra	Pune	Shivrushti Historical Theme Park- Phase 3	76.22
18	Meghalaya	Sohra	Waterfall Trails Experience	27.84

19	Meghalaya	Sohra	Meghalayan Age Cave Experience	32.45
20	Nagaland	Chumoukedima	Eco-Tourism Exp at Chumoukedima viewpoint	7.87
21	Nagaland	Chumuoukedima	Tribal Cultural Experience at Midway Retreat	21.56
22	Puducherry	Karaikal	Karaikal beach and waterfront experience	20.29
23	Punjab	Kapurthala	Eco Tourism experience at Kanjli wetland	20.06
24	Punjab	Amritsar	Border Tourism Experience at Attari	25.90
25	Rajasthan	Bundi	Spiritual Experience, Keshavraipatan	17.37
26	Sikkim	Gyalshing	Eco-Wellness Experience at Yuksom Cluster	15.40
27	Sikkim	Gangtok	Gangtok Cultural Village	22.59
28	Tamil Nadu	Mamallapuram	Immersive experience at Shore Temple	30.02
29	Telangana	Bhongir	Bhongir Fort Experiential Zone	56.81
30	Telangana	Ananathagiri	Eco tourism zone at Ananathgiri forest	38.00
31	Uttar Pradesh	Prayagraj	Azad Park and DekhoPrayagraj Trail Exp	13.02
32	Uttar Pradesh	Naimisaranya	Vedic- wellness Experience	15.94
33	Uttarakhand	Pithoragarh	Rural Tourism Cluster Experience at Gunji	32.20
34	Uttarakhand	Champawat	Tea Garden Experience	11.21

TOTAL AMOUNT	791.25

(iii). List of Projects sanctioned under PRASHAD scheme of the Ministry of Tourism is as under:

S. No.	State/UT	Project Name	Amount in (₹ Crore)	
			Sanction Year	Approved Cost
1	Andhra Pradesh	Development of Pilgrim Amenities at Amaravati	2015-16	27.77
2	Andhra Pradesh	Development of Srisailem Temple	2017-18	43.08
3	Andhra Pradesh	Development of Pilgrimage Amenities at Sri Varaha Lakshmi Narsimha Swami Vari Devasthanam at Simhachalam	2022-23	54.04
4	Andhra Pradesh	Development of Pilgrimage Tourism Infrastructure in Annavaram Temple Town	2024-25	25.33
5	Arunachal Pradesh	Development of Parshuram Kund	2020-21	37.88
6	Assam	Development of Pilgrimage amenities at Kamakhya Temple	2015-16	29.80
7	Bihar	Development at Patna Sahib	2015-16	29.62

8	Bihar	Development of basic facilities at Vishnupad temple	2014-15	3.63
9	Chhattisgarh	Development of Pilgrimage amenities at Maa Bamleshwari Devi Temple	2020-21	48.44
10	Goa	Development of Bom Jesus Basilica	2024-25	16.46
11	Gujarat	Development of Dwarka	2016-17	10.46
12	Gujarat	Development of Pilgrimage Amenities at Somnath	2016-17	45.36
13	Gujarat	Development of Promenade at Somnath	2018-19	47.12
14	Gujarat	Development of Pilgrimage Facilities at Ambaji Temple	2022-23	50.00
15	Haryana	Development of Mata Mansa Devi Temple and Nada Saheb Gurudwara	2019-20	48.53
16	Jammu and Kashmir	Development at Hazratbal Shrine	2016-17	40.46
17	Jharkhand	Development of Baba Baidya Nath Dham	2018-19	36.79

18	Karnataka	Development of Pilgrimage Amenities at Sri Chamundeshwari Devi Temple	2023-24	45.71
19	Kerala	Development at Guruvayur Temple	2016-17	45.19
20	Madhya Pradesh	Development of Amarkantak	2020-21	49.99
21	Madhya Pradesh	Development of Omkareshwar	2017-18	43.93
22	Maharashtra	Development of Trimbakeshwar	2017-18	45.41
23	Meghalaya	Development of Pilgrimage Facilitation at Nongswalia Church, Nartiang Shakti Peeth, Aitnar Pool and Charantala Kali Temple	2020-21	29.29
24	Mizoram	Development of Infrastructure for Pilgrimage and Heritage Tourism at Chite Vang, Zuangtai, Reiek and Aizawl	2022-23	44.89
25	Nagaland	Development of Pilgrimage Infrastructure at Molungkimong, Noksen Church, Aizuto, Wokha and Kohima	2018-19	25.20

26	Nagaland	Development of Pilgrimage Tourism Infrastructure at Zunheboto	2022-23	18.18
27	Odisha	Infrastructure Development at Puri	2014-15	50.00
28	Punjab	Development of Karuna Sagar Valmiki Sthal at Amritsar	2015-16	6.40
29	Punjab	Development of Chamkaur Sahib	2021-22	31.57
30	Rajasthan	Integrated Development of Pushkar/Ajmer	2015-16	32.64
31	Sikkim	Development of Pilgrimage Facilitation at Four Patron Saints, Yuksom	2020-21	33.32
32	Tamil Nadu	Development of Kanchipuram	2016-17	13.99
33	Tamil Nadu	Development of Velankanni	2016-17	4.86
34	Telangana	Development of Jogulamba Devi Temple	2020-21	38.90
35	Telangana	Development of Pilgrimage and Heritage Tourism Infrastructure at Rudreshwara (Ramappa) Temple	2022-23	62.00
36	Telangana	Development of Pilgrimage Infrastructure at Bhadrachalam	2022-23	41.38
37	Tripura	Development of Tripura Sundari Temple	2020-21	34.43

38	Uttar Pradesh	Development of Varanasi –Phase – I	2015-16	18.73
39	Uttar Pradesh	Development of Mathura-Vrindavan as Mega Tourist Circuit (Ph-II)	2014-15	10.98
40	Uttar Pradesh	Development of River Cruise Tourism at Varanasi	2017-18	9.02
41	Uttar Pradesh	Construction of Tourist Facilitation Centre at Vrindavan	2014-15	9.36
42	Uttar Pradesh	Development of Varanasi – Phase II	2017-18	44.60
43	Uttar Pradesh	Development of Infrastructure facilities at Govardhan	2018-19	37.59
44	Uttarakhand	Integrated Development of Kedarnath	2015-16	34.77
45	Uttarakhand	Development of Infrastructure for Pilgrimage Facilitation in Badrinath Ji Dham	2018-19	56.15
46	Uttarakhand	Augmentation of Pilgrimage Infrastructure Facilities at Gangotri and Yamunotri Dham	2021-22	54.36
47	West Bengal	Development of Belur Math	2016-17	30.03
TOTAL AMOUNT				1597.63

STATEMENT-II

List of Projects sanctioned under Special Assistance to States for Capital Investment (SASCI Scheme) is as under:

Amount in (₹ Crore)

S. No.	State	Name of the Project	Sanctioned Cost
1.	Andhra Pradesh	Enriching the fort and Gorge Experience in Gandikota	77.91
2.	Andhra Pradesh	Akhanda Godavari- (Havelok Bridge & Pushkar Ghat) in Raja Mahendravaram,	94.44
3.	Arunachal Pradesh	Siang Adventure & Eco-Retreat in Pasighat	46.48
4.	Assam	Assam State Zoo Cum Botanical Garden in Guwahati	97.12
5.	Assam	Beautification of Rang Ghar in Sivasagar	94.76
6.	Bihar	Development of Matsyagandha Lake in Saharsa	97.61
7.	Bihar	Karamchat Eco-Tourism and Adventure Hub in Karamchat	49.51
8.	Chhattisgarh	Development of Chitrotpala Film City in Raipur	95.79
9.	Chhattisgarh	Development of Tribal & Cultural Convention Centre in Raipur	51.87
10.	Goa	Chhatrapati Shivaji Maharaj Museum in Ponda	97.46
11.	Goa	Townsquare in Porvorim	90.74
12.	Gujarat	Ecotourism Destination at Kerly (Mokarsagar) in Porbandar	99.50
13.	Gujarat	Tented City and Convention Centre in Dhordo	51.56
14.	Jharkhand	Eco-Tourism Development of Tilaiyya" in Koderma	34.87

15.	Karnataka	Ecotourism & Cultural Hub at Roerich and Devika Rani Estate Tataguni in Bengaluru	99.17
16.	Karnataka	Development of Savadatti Yallammagudda in Belgavi	100.00
17.	Kerala	Ashtamudi Biodiversity and Eco-recreational Hub in Kollam	59.71
18.	Kerala	Global Gateway to Malabar's Cultural Crucible in Sargaalaya	95.34
19.	Madhya Pradesh	Orchha A Medieval Splendour in Orchha	99.92
20.	Madhya Pradesh	International Convention Centre for MICE in Bhopal	99.38
21.	Maharashtra	INS-Guldar Underwater Museum, Artificial Reef, and submarine Tourism in Sindhudurg	46.91
22.	Maharashtra	Development of RAM-KAL PATH in Nashik	99.14
23.	Manipur	Loktak Lake Experience in Loktak	89.48
24.	Meghalaya	MICE Infrastructure in Mawkhanu	99.27
25.	Meghalaya	Redevelopment of Umiam Lake in Shillong	99.27
26.	Odisha	Development of Hirakund	99.90
27.	Odisha	Development of Satkosia	99.99
28.	Punjab	Development of Heritage Street as a tribute to Shaheed-e-Azam, Sardar Bhaghat Singh at Khatkar Kalan in SBS Nagar	53.45
29.	Rajasthan	Development at Amber-Nahargarh and Surrounding Area in Jaipur	49.31

30.	Rajasthan	Development at Jalmahal in Jaipur	96.61
31.	Sikkim	Skywalk, Bhaleydhunga, Yangang in Namchi	97.37
32.	Sikkim	Border Experience in Nathula	68.19
33.	Tamil Nadu	Development of Nandavanam Heritage Park in Mammallapuram	99.67
34.	Tamil Nadu	Garden of Flowers in Devala	70.23
35.	Telangana	Ramappa Region Sustainable Tourism Circuit in Ramappa	73.74
36.	Telangana	Somasilla Wellness & Spiritual Retreat in Nallamala	68.10
37.	Tripura	Shakti Peethas Park at Banduar in Gomati	97.70
38.	Uttar Pradesh	Development of Bateshwar in District-Agra	74.05
39.	Uttar Pradesh	Integrated Buddhist Tourism Development in Shrawasti	80.24
40.	Uttarakhand	Iconic City Rishikesh: Rafting Base Station in Rishikesh	100.00
TOTAL			3295.76

केन्द्रीय विद्यालयों में कक्षाओं के अनुभागों की संख्या में वृद्धि

1813. श्री रमाशंकर राजभर:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में छात्रों की संख्या के अनुपात में पर्याप्त संख्या में विद्यालय हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) वर्तमान में सरकारी और निजी क्षेत्र में कितने विद्यालय हैं और सरकारी और निजी विद्यालयों की संख्या का तुलनात्मक ब्यौरा क्या है;

(ग) क्या सरकार द्वारा केन्द्रीय विद्यालयों में अनुभागों/कक्षाओं की संख्या बढ़ाने की मांग के संबंध में कोई कार्रवाई की है;

(घ) यदि हां, तो इसके क्या कारण हैं और सरकार द्वारा इस संबंध में क्या कदम उठाए गए हैं;

(ङ) क्या सरकार की उत्तर प्रदेश के सलेमपुर संसदीय निर्वाचन क्षेत्र के चैरो स्थित केन्द्रीय विद्यालयों में कक्षाओं की संख्या में वृद्धि करने की कोई योजना है; और

(च) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख) क्षेत्र-वार विद्यालयों और उनमें नामांकित छात्रों की संख्या के साथ-साथ इन विद्यालयों में छात्रों की औसत संख्या निम्नानुसार है:

क्षेत्र	विद्यालयों की संख्या	नामांकित छात्रों की संख्या (पूर्व-प्राथमिक से उच्चतर माध्यमिक तक)	प्रति स्कूल छात्रों का औसत
सरकारी	10,17,660	12,74,90,199	125
सरकारी सहायता प्राप्त	80,313	2,55,47,841	318
निजी	3,31,108	9,00,36,939	272
अन्य	42,810	49,70,849	116
कुल	14,71,891	24,80,45,828	169
स्रोत-यूडाइज़+ 2023-24			

कुल 14,71,891 स्कूलों में से, 10,97,973 सरकारी और सरकारी सहायता प्राप्त स्कूल हैं, जिनमें 15,30,38,040 छात्र नामांकित हैं।

(ग) और (घ) नए केवि खोलना एक सतत प्रक्रिया है। केवि मुख्य रूप से रक्षा और अर्ध-सैन्य कार्मिकों, केंद्रीय स्वायत्त निकायों, केंद्रीय सार्वजनिक क्षेत्र के उपक्रमों (पीएसयू) और केंद्रीय उच्च शिक्षा संस्थान (आईएचएल) सहित केंद्र सरकार के स्थानांतरणीय कर्मचारियों के बच्चों की शैक्षिक आवश्यकताओं को पूरा करने के लिए पूरे देश में शिक्षा का एक समान कार्यक्रम प्रदान करने हेतु खोले जाते हैं। नए केवि खोलने संबंधी प्रस्ताव भारत सरकार के मंत्रालयों या विभागों/राज्य सरकार/संघ राज्य क्षेत्र (यूटी) प्रशासनों के द्वारा प्रायोजित किए जा सकते हैं, जिसमें मानदंडों के अनुसार एक नया केवि स्थापित करने के लिए भूमि और अस्थायी आवास सहित अपेक्षित संसाधन उपलब्ध कराने की प्रतिबद्धता होती है। प्रस्ताव मौजूदा प्रक्रियाओं के अनुसार सक्षम प्राधिकारी के अनुमोदनाधीन हैं। वर्तमान में, देश भर में 1253 केवि कार्यात्मक हैं।

(ङ) और (च) केन्द्रीय विद्यालय संगठन से प्राप्त सूचना के अनुसार, वर्तमान में उत्तर प्रदेश के सलेमपुर संसदीय निर्वाचन क्षेत्र में स्थित केवि, चैरो कक्षा-I से X तक दो अनुभागों तथा कक्षा-XI और XII में दो अनुभागों (विज्ञान और वाणिज्य विषय के लिए एक-एक अनुभाग) के साथ कार्यात्मक हैं।

बरेली में धार्मिक पर्यटन को बढ़ावा देना

1814. श्री छत्रपाल सिंह गंगवार:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

(क) बरेली के धार्मिक स्थलों को पर्यटन केन्द्र के रूप में विकसित करने हेतु कुल कितनी निधि आवंटित की गई है; और

(ख) बरेली के ऐतिहासिक और सांस्कृतिक महत्व को बढ़ावा देने हेतु कौन-कौन सी विभिन्न योजनाएं बनाई गई हैं?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) पर्यटन मंत्रालय अपनी 'स्वदेश दर्शन (एसडी)', 'तीर्थस्थल जीर्णोद्धार एवं आध्यात्मिक, विरासत संवर्धन अभियान (प्रशाद)' और 'पर्यटन अवसंरचना विकास के लिए केंद्रीय एजेंसियों को सहायता' नामक

केंद्रीय क्षेत्र की योजनाओं के माध्यम से राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों/केंद्रीय एजेंसियों को वित्तीय सहायता प्रदान करके देश में पर्यटन अवसंरचना के विकास के प्रयासों को संपूरित करता है। इन योजनाओं के अंतर्गत परियोजनाओं को प्रस्तुत करने का कार्य सतत रूप से जारी रहता है। योजना के अंतर्गत परियोजनाओं के विकास के लिए उनकी पहचान राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों के परामर्श से की जाती है और निधियों की उपलब्धता, उपयुक्त विस्तृत परियोजना रिपोर्टों की प्रस्तुति, योजना के दिशानिर्देशों के अनुपालन और पहले जारी की गई निधियों के उपयोग के अध्यधीन मंजूरी दी जाती है। इस समय, बरेली के धार्मिक स्थलों को पर्यटक केंद्र के रूप में विकसित करने से संबंधित प्रस्ताव पर्यटन मंत्रालय के विचाराधीन नहीं है। तथापि पर्यटन मंत्रालय द्वारा उत्तर प्रदेश में विभिन्न परियोजनाओं की मंजूरी दी गई है। जिसका ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख) बरेली के ऐतिहासिक और सांस्कृतिक महत्व सहित पर्यटन स्थलों और उत्पादों के विकास और संवर्धन का कार्य संबंधित राज्य सरकार/संघ राज्यक्षेत्र प्रशासन द्वारा किया जाता है। हालांकि, पर्यटन मंत्रालय अपने सतत प्रयासों के भाग के रूप में विभिन्न योजनाओं और पहलों, संवर्धनात्मक गतिविधियों, आयोजनों, वेबसाइट, सोशल मीडिया प्रोत्साहनों आदि के माध्यम से बरेली के ऐतिहासिक और सांस्कृतिक महत्व सहित देश के विभिन्न पर्यटन स्थलों और उत्पादों को बढ़ावा देता है।

विवरण

उत्तर प्रदेश में प्रशाद योजना के अंतर्गत स्वीकृत परियोजनाओं की सूची

क्र.सं.	परियोजना का नाम	स्वीकृति वर्ष	अनुमोदित लागत (करोड़ रु. में)
1.	वाराणसी का विकास – चरण-I	2015-16	18.73
2.	मथुरा-वृंदावन का मेगा पर्यटन परिपथ के रूप में विकास (चरण-II)	2014-15	10.98
3.	वाराणसी में नदी कूज पर्यटन का विकास	2017-18	9.02
4.	वृंदावन में पर्यटक सुविधा केंद्र का निर्माण	2014-15	9.36
5.	वाराणसी का विकास – चरण II	2017-18	44.60
6.	गोवर्धन में अवसंरचना सुविधाओं का विकास	2018-19	37.59

प्रशाद योजना के अंतर्गत उत्तर प्रदेश में चिह्नित स्थलों की सूची

क्र.सं.	परियोजना
1.	आदिगुरु शंकराचार्य द्वारा स्थापित श्री काली मंदिर, चौक, लखनऊ ज़िला
2.	ब्रज, मथुरा जिला के तीर्थ यात्रा स्थल

उत्तर प्रदेश में स्वदेश दर्शन योजना के अंतर्गत स्वीकृत परियोजनाओं की सूची

क्र. सं.	परिपथ का नाम/वर्ष	परियोजना का नाम	स्वीकृत राशि (करोड़ रु. में)
1.	बौद्ध परिपथ 2016-17	श्रावस्ती, कुशीनगर और कपिलवस्तु का विकास	87.89
2.	रामायण परिपथ 2016-17	चित्रकूट एवं श्रृंगवेरपुर का विकास	69.45
3.	आध्यात्मिक परिपथ 2016-17	अहर – अलीगढ़ – कासगंज – सरोसी (उन्नाव) – प्रतापगढ़ – कौशांबी – मिर्जापुर – गोरखपुर – डोमरियागंज – बस्ती – बाराबंकी – आजमगढ़ – कैराना – बागपत – शाहजहांपुर का विकास	71.91
4.	आध्यात्मिक परिपथ 2016-17	बिजनौर – मेरठ – कानपुर – कानपुर देहात – बांदा – गाजीपुर – सलेमपुर – घोसी – बलिया – अम्बेडकर नगर – अलीगढ़ – फतेहपुर – देवरिया – महोबा – सोनभद्र – चंदौली – मिश्रिख – भदोही का विकास	67.51
5.	हेरिटेज परिपथ 2016-17	कालिंजर किला (बांदा) – मगहरधाम (संतकबीर नगर) – चौरीचौरा, शहीद स्थल (फतेहपुर) – महुआर शहीद स्थल (घोसी) – शहीद स्मारक (मेरठ) का विकास	36.65
6.	रामायण परिपथ 2017-18	अयोध्या का विकास	127.21
7.	आध्यात्मिक परिपथ 2018-19	जेवर – दादरी – सिकंदराबाद – नोएडा – खुर्जा – बांदा का विकास	12.03
8.	आध्यात्मिक परिपथ 2018-19	गोरखनाथ मंदिर (गोरखपुर), देवीपट्टन मंदिर (बलरामपुर) और वटवाष्णि मंदिर (डोमरियागंज) का विकास	18.30

उत्तर प्रदेश में स्वदेश दर्शन 2.0 योजना के अंतर्गत स्वीकृत परियोजनाओं की सूची

क्र.सं.	गंतव्य	एक्सपीरिएंस का नाम	स्वीकृत राशि (करोड़ रु. में)
1.	प्रयागराज	आज़ाद पार्क और देखो प्रयागराज ट्रेल एक्सपो	13.02
2.	नैमिषारण्य	वैदिक- कल्याण अनुभव	15.94

पर्यटन मंत्रालय की चुनौती आधारित गंतव्य विकास योजना के अंतर्गत स्वीकृत गंतव्यों की सूची

क्र.सं.	गंतव्य	श्रेणी	वित्तपोषण की राशि (करोड़ रु. में)
1.	महोबा	संस्कृति और विरासत	25.00

भारत में एसएससीआई के अंतर्गत स्वीकृत परियोजनाओं की सूची नीचे दी गई है:

राज्य	परियोजना का नाम	लागत (करोड़ रु. में)
उत्तर प्रदेश	1. बटेश्वर, जिला – आगरा का विकास	74.05
	2. एकीकृत बौद्ध पर्यटन विकास, श्रावस्ती	80.24

उत्तर प्रदेश में केंद्रीय एजेंसियों को सहायता योजना के अंतर्गत स्वीकृत परियोजनाओं की सूची

क्र.सं.	परियोजना का नाम	स्वीकृत राशि (करोड़ रु. में)
1.	वाराणसी/सारनाथ में स्मारकों पर प्रकाश व्यवस्था (सारनाथ में धमेख स्तूप, सारनाथ में चौखंडी स्तूप, सारनाथ में लालकन का मकबरा और बनारस में मान महल)	5.12
2.	वाराणसी, उत्तर प्रदेश में तीन स्मारकों पर प्रकाश व्यवस्था 1. दशाश्वमेध घाट से दरभंगाघाट (300 मीटर तक विस्तार) 2. तुलसी मानस मंदिर 3. सारनाथ संग्रहालय	2.93

STATUS OF EMPLOYMENT

1815. DR.GANAPATHY RAJKUMAR P. :

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the details of the number of employments generated during the last three years in the country;
- (b) whether the Government has conducted a special drive for employment in both the Government and Private Sectors; and
- (c) if so, the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c) The official data source on Employment and Unemployment is Periodic Labour Force Survey (PLFS) which is conducted by the Ministry of Statistics and Programme Implementation (MoSPI) since 2017-18. The survey period is July to June every year.

As per the data available in latest Annual PLFS Reports, the estimated Worker Population Ratio (WPR), indicating employment on usual status for person of age 15 years and above during the year 2021-22 to 2023-24 are as follows:

Year	WPR (in %)
2021-22	52.9
2022-23	56.0
2023-24	58.2

Source: PLFS, MoSPI

The data indicates that the Worker population Ratio for persons of age 15 years and above, indicating employment, has an increasing trend over the years in the country.

The Hon'ble Prime Minister launched the National Rozgar Mela on 22nd October 2022. It is a step towards fulfilment of the commitment of the Government to accord highest priority to employment generation amongst youth. As part of Rozgar Mela, the vacant posts in Central Government are being filled up in a Mission Mode by respective Ministries/Departments. The Recruitment is taking place across all Ministries/Departments/Central Public Bodies / Education and Health Institutions etc., either directly or through the specified Recruitment Agencies in a transparent, time bound and tech-enabled manner providing a wide range of opportunities to the youth of the country. So far 14 Rozgar Melas have been held at central level in 45-50 cities across various State/Union Territories.

Ministry of Labour and Employment, Government of India, is running the National Career Service (NCS) Portal which is a one-stop solution for providing career related services including jobs from private and government sectors, information on online & offline job fairs, job search & matching, career counselling, vocational guidance, information on skill development courses, skill/training programmes etc. through a digital platform [www.ncs.gov.in]. As on 28.02.2025, more than 4.7 crore vacancies have been mobilised on NCS Portal. Further, regular Job Fairs are being organized under in collaboration with State Governments/

Ministries/ Departments, etc. Under the project, more than 55,229 job fairs were organised till 28th February, 2025.

पर्यटन स्थलों पर किफायती आवास

1816. श्री उत्कर्ष वर्मा मधुर:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का पर्यटन स्थलों पर रह रहे निम्न और मध्यम वर्ग के लोगों को किफायती आवास उपलब्ध कराने का कोई प्रस्ताव है क्योंकि निम्न और मध्यम वर्ग के लोग प्रायः सड़क किनारे अथवा सार्वजनिक केन्द्रों के निकट रहते हुए पाए जाते हैं; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) और (ख) भारत सरकार ने 2025-26 की बजट घोषणा में होमस्टे के लिए मुद्रा ऋण की घोषणा की है, जिससे आवास के विकल्पों की उपलब्धता बढ़ेगी।

सरकार ने 'प्रधानमंत्री जनजातीय उन्नत ग्राम अभियान' के हिस्से के रूप में पर्यटन मंत्रालय की स्वदेश दर्शन योजना के तहत जनजातीय होमस्टे विकसित करने की पहल को मंजूरी दी है। उक्त पहल में ₹5 लाख प्रति इकाई (नए निर्माण के लिए), ₹3 लाख (नवीनीकरण के लिए) और ग्रामीण समुदाय की आवश्यकता के लिए ₹5 लाख तक की सहायता के साथ 1000 होमस्टे का विकास शामिल है।

TOURISM DEVELOPMENT IN JAJPUR DISTRICT, ODISHA

1817. DR. RABINDRA NARAYAN BEHERA:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether the Government has any proposal for tourism development in the Jajpur District in National scenario considering its religious places, natural resources, hills, rivers, presence of steel and industrial hub; and
- (b) if so, the details thereof along with the developed tourism sector in Utkal Odisha?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) Development of tourism is undertaken by the concerned State Government/UT Administration. However, the Ministry of Tourism through its 'Swadesh Darshan' and 'Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' schemes complement these efforts by providing financial assistance to them for undertaking tourism related projects in order to develop tourism amenities. Such financial assistance under the relevant schemes is provided on receipt of the project proposals from the concerned State Government/UT Administration and subject to its adherence to the scheme guidelines and instructions issued by the Government from time to time, availability of budget, inter-se priority etc.

The details of projects sanctioned under 'Swadesh Darshan' and 'Pilgrimage Rejuvenation and Spiritual Heritage Augmentation Drive (PRASHAD)' schemes in the State of Odisha are as under:

(Amount in ₹Crore)

S. No.	Schemes	Year of sanction	Name of the project	Sanctioned Amount
1.	Swadesh Darshan	2015-16	Development of Gopalpur, Barkul, Satapada and Tampara	70.82
2.	PRASHAD	2014-15	Infrastructure Development at Puri	50.00

Further, Government of India under its 'Special Assistance to States for Capital Investment (SASCI) – Development of Iconic Tourist Centres to Global Scale' sanctioned 40 projects in 23 States of the country for ₹3295.76 Crore including two projects in the State of Odisha, in Financial Year 2024-25, the details of which is as under:

S. No.	Project Name	Approved Cost (in ₹ Crore)
1	Development of Hirakund	99.90
2	Development of Satkosia	99.99

The State Government of Odisha has not submitted any project proposal under Swadesh Darshan, PRASHAD and SASCI Schemes for the Jajpur District as per the prescribed template.

पश्चिम बंगाल में पीएम- श्री योजना

1818. श्री ज्योतिर्मय सिंह महतो:

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) पश्चिम बंगाल सरकार ने प्रधानमंत्री स्कूल फॉर राइजिंग इंडिया (पीएम-श्री) योजना हेतु समझौता ज्ञापन पर हस्ताक्षर किए हैं;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो पश्चिम बंगाल राज्य सरकार द्वारा एमओयू पर हस्ताक्षर न करने के पीछे क्या तर्क दिया गया है;
- (ग) सरकार और पश्चिम बंगाल राज्य सरकार के बीच उक्त योजना हेतु समझौता ज्ञापन पर हस्ताक्षर करने के संबंध में कितनी बैठकें हुई हैं; और
- (घ) पीएम श्री योजना हेतु समझौता ज्ञापन पर हस्ताक्षर नहीं करने से पश्चिम बंगाल पर क्या प्रभाव पड़ेगा?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) से (ग) पश्चिम बंगाल राज्य ने अभी तक समझौता ज्ञापन (एमओयू) पर हस्ताक्षर नहीं किया है। इस संबंध में, माननीय शिक्षा मंत्री ने दिनांक 13.03.2023, 09.10.2023 और 07.03.2024 को राज्य से समझौता ज्ञापन पर हस्ताक्षर करने और पीएम श्री योजना कार्यान्वित करने का अनुरोध करते हुए पत्र संबोधित किए हैं। इसी प्रकार, सचिव, स्कूल शिक्षा और साक्षरता विभाग, डीओएसईएंडएल की ओर से दिनांक 15.09.2022, 06.02.2023 और 23.02.2024 को प्रमुख सचिव, पश्चिम बंगाल को समझौता ज्ञापन पर हस्ताक्षर करने संबंधी पत्र प्रेषित किए गए हैं। हालाँकि, पश्चिम बंगाल राज्य से कोई पत्र प्राप्त नहीं हुआ है।

(घ) पीएम श्री योजना का उद्देश्य राष्ट्रीय शिक्षा नीति 2020 के सभी घटकों को प्रदर्शित करना है और यह केवल संज्ञानात्मक विकास पर ही नहीं, बल्कि 21वीं सदी के प्रमुख कौशलों से युक्त समग्र और सर्वांगीण व्यक्तियों को भी तैयार करने पर ध्यान केंद्रित करता है। यह योजना विभिन्न पृष्ठभूमि, बहुभाषी आवश्यकताओं और विविध शैक्षणिक क्षमताओं की पूर्ति हेतु एक समान, समावेशी और आनंदमय अधिगम वातावरण तैयार करने पर भी केंद्रित है। इन स्कूलों को प्रत्येक बच्चे को सुरक्षित और प्रेरणादायक वातावरण में अपनेपन, देखभाल और सहायता-युक्त अनुभव सुनिश्चित करते हुए छात्रों को उनकी अधिगम

प्रक्रिया में सक्रिय रूप से शामिल करने के लिए डिज़ाइन किया गया है। इसलिए, समझौता ज्ञापन पर हस्ताक्षर न होने के परिणामस्वरूप, पश्चिम बंगाल के छात्र पीएम श्री योजना के इन लाभों से वंचित हैं।

INCREASE IN NPA IN MSME SECTOR

1819. SHRI SUDHAKAR SINGH:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has taken cognizance of the rising Non-Performing Assets (NPA) ratio in loans accrued to the Micro, Small, and Medium Enterprises (MSMEs) sector;
- (b) if so, the details of the current NPA levels in MSME loans and the way by which these have changed during the last five years;
- (c) the specific measures taken/being taken by the Government to reduce the NPA ratio in the MSME sector and ensure financial stability for small businesses;
- (d) the data on NPAs of MSME sector and the steps taken at the regional level to address this issue, State/UT-wise; and
- (e) the measures taken/to be taken by the Government to strengthen credit discipline, enhance financial inclusion and support MSMEs in improving loan repayment capacities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b) Data on total advances outstanding-funded, gross NPAs and Gross NPA ratio, of Scheduled Commercial Banks (SCBs) in MSME sector is provided below.

(Amount in ₹ Crore)

Period, as on	Total MSME Advances Outstanding- (Funded)	Gross NPAs	Gross NPA (%)
31-03-2020	16,97,836	1,87,255	11%
31-03-2021	18,45,188	1,60,464	9%
31-03-2022	20,44,788	1,54,991	7%
31-03-2023	23,92,319	1,30,869	5%
31-03-2024	28,04,511	1,25,217	4%

Source: RBI

It is observed from the above data that even though the total advances outstanding to MSME sector has consistently increased over the last five years, gross NPAs and gross NPA ratio of MSME Sector have continuously decreased during the same period. Further, as per the provisional data of FY 2025 i.e. till 31.12.2024, furnished by RBI, both Gross NPAs and Gross NPA ratio of MSME Sector decline.

(c) Several measures have been taken over the past few years for resolution of stressed/NPA accounts which include the inter alia, the following:

- i. A comprehensive regulatory framework governing compromise settlements and technical write-offs covering all regulated entities is issued.

- ii. RBI inter alia provides for a comprehensive framework for transfer of stressed assets to eligible transferees viz. commercial banks, Non-Banking Financial Companies (NBFCs), All India Financial Institutions (AIFIs) and Asset Reconstruction Companies (ARCs). Further, to provide a level playing field, ARCs have been permitted to acquire loans where frauds have been detected.
- iii. Ministry of MSME vide its Gazette Notification (S O No. 1432(E)) dated 29.5.2015 notified a 'Framework for Revival and Rehabilitation of Micro, Small and Medium Enterprises' to provide a mechanism to address the stress in the accounts of MSMEs.
- iv. Banks have been advised to Formulate and implement Loan Policy and Loan Recovery Policy with the approval of the Board of Directors, Establish Recovery Cells at Head Office, fixing of recovery targets for various levels and close monitoring of recovery performance, Strengthen the information sharing mechanism among lenders etc.

As regards financial stability, in terms of the mandate given by the Banking Regulation Act, 1949 and the Reserve Bank of India Act, 1934, the regulatory and supervisory framework of the Reserve Bank is guided towards the overarching principles of safeguarding customers interest and preservation of financial stability, among others. The regulatory and supervisory frameworks for the regulated entities (Res) have been designed on the principle of proportionality consistent with their risk profiles. RBI has taken measures to strengthen supervisory

approach and make it more forward looking, risk-oriented and analytical, which is aimed at identifying vulnerable sectors, borrowers and resolution of stress.

(d) Data is not centrally maintained.

(e) Comprehensive measures have been taken by the Government to reduce NPAs, including that pertaining to MSMEs, which include, inter alia, the following:

- i. A pre-packaged insolvency resolution process (PPIRP) was organized under IBC to provide an efficient alternative insolvency resolution process for corporate persons classified as MSME, ensuring quicker, cost-effective and value outcomes for all the stakeholders, in a manner which is least disruptive to the continuity of their businesses and also preserving employment.
- ii. Prudential Framework for Resolution of Stressed Assets was issued by RBI in 2019 to provide a framework for early recognition, reporting and time bound resolution of stressed assets, with a build-in incentive to lenders for early adoption of a resolution plan.
- iii. Various measures viz. extension of moratorium of MSME loans, recalculation of Drawing Power (DP) by reducing margin and/or by reassessing the working capital cycles, resolution frameworks 1.0 & 2.0 etc. were taken as part of COVID-19 regulatory package.
- iv. In the Union Budget (2024-25), a new mechanism has been announced for facilitating continuation of bank credit to MSMEs during their stress period.

ONE NATION ONE SUBSCRIPTION (ONOS)**1820. SHRI KHAGEN MURMU:**

Will the Minister of **EDUCATION** be pleased to state:

- (a) the current status of the “One Nation, One Subscription” (ONOS) initiative launched by the Government in 2024;
- (b) whether the Government has data on the total number of academic and research institutions benefiting from the scheme, if so, the details thereof and if not, the reasons therefor;
- (c) whether any steps are being taken to ensure inclusive access to the scheme in rural and remote areas, if so, the details thereof and if not, the reasons therefor; and
- (d) whether any timeline has been set for implementation of the scheme across the country and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (d) The Government has approved the One Nation One Subscription (ONOS) Scheme. The scheme provides access to scholarly research articles and journal publications to all Higher Educational Institutions under the management of the Central and State Governments and all Research & Development Institutions under the Central Government for the calendar years 2025, 2026 and 2027, including the government higher education institutions in tier-2 and tier-3 cities. More than 6,300 such institutions are covered under the scheme. Access to journals is provided through a national subscription coordinated by the Information and Library Network

(INFLIBNET), an autonomous inter-university centre of the University Grants Commission (UGC) through an entirely digital process. A dedicated portal <https://onos.gov.in> has been activated from 01st January 2025 for this purpose. More than 13,000 scholarly journals published by 30 reputed publishers have been included in ONOS and ₹5999.87 Crore has been allocated for subscription of these journals in these three years.

सांसद आदर्श ग्राम योजना के अंतर्गत राष्ट्रीयकृत बैंकों की स्थापना

1821. श्री बलवंत बसवंत वानखडे:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने सांसद आदर्श ग्राम योजना के अंतर्गत एटीएम सुविधा युक्त राष्ट्रीयकृत बैंक स्थापित करने की घोषणा की है;
- (ख) यदि हां, तो विगत तीन वर्षों के दौरान उक्त योजना के अंतर्गत देश में स्थापित किए गए बैंकों की महाराष्ट्र सहित राज्यवार और बैंकवार संख्या कितनी है; और
- (ग) सरकार द्वारा इस संबंध में क्या कदम उठाए गए हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क) ग्रामीण विकास मंत्रालय द्वारा जारी सांसद आदर्श ग्राम योजना स्कीम के दिशानिर्देशों के अनुसार सांसद आदर्श ग्राम योजना के अंतर्गत राष्ट्रीयकृत बैंकों को एटीएम सुविधा के साथ स्थापित करने की कोई घोषणा नहीं की गई थी।

(ख) और (ग) उपर्युक्त (क) को देखते हुए शून्य।

किसान क्रेडिट कार्ड के ऋणों के नवीकरण हेतु समय-सीमा

1822. श्री हरेन्द्र सिंह मलिक:

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) किसानों के लिए किसान क्रेडिट कार्ड के ऋणों के नवीकरण हेतु कितना समय निर्धारित किया गया है;

(ख) क्या सरकार का किसानों के सामने आ रही समस्याओं को देखते हुए इसमें और वृद्धि करने तथा ऋण सीमा के मानकों में किसानों को और अधिक सुविधा प्रदान करने का विचार है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(घ) क्या भूमिहीन और काश्तकार किसानों को किसान क्रेडिट कार्ड का लाभ प्रदान करने की कोई योजना है; और

(ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी):

(क)से (ङ) किसान क्रेडिट कार्ड योजना के संबंध में 4 जुलाई 2018 के भारतीय रिजर्व बैंक के मास्टर परिपत्र के अनुसार फसलों की उपज तथा निवेश संबंधी उद्देश्यों सहित समस्त गतिविधियों हेतु पांच वर्ष की अवधि के लिए ऋण सीमा निर्धारित की गई है।

इसके अतिरिक्त, किसान क्रेडिट कार्ड योजना के मास्टर परिपत्र के अनुसार काश्तकार किसान, मौखिक पट्टेदार तथा बटाईदार किसान क्रेडिट कार्ड योजना के अंतर्गत ऋण प्राप्त करने के लिए पात्र हैं। भारत सरकार 7% प्रति वर्ष की दर पर 3 लाख रुपये तक के अल्पावधिक कार्यशील पूंजी ऋण उपलब्ध कराने के लिए संशोधित ब्याज सहायता योजना (एमआईएसएस) के अंतर्गत 1.5% की ब्याज सहायता प्रदान करती है। इसके अतिरिक्त, ऋणों के समय पर पुनर्भुगतान के लिए किसानों को 3% का त्वरित पुनर्भुगतान प्रोत्साहन भी प्रदान किया जाता है। इस प्रकार किसानों के लिए प्रभावी ब्याज दर 4% रह जाता है। केंद्रीय बजट 2025-26 में भारत सरकार ने केसीसी के माध्यम से लिये जाने वाले ऋणों के लिए एमआईएसएस के अंतर्गत ऋण सीमा को 3 लाख रुपये से बढ़ाकर 5 लाख रुपये कर दिया है।

श्रम कल्याण योजना

1823. श्री देवेश शाक्य:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत तीन वर्षों के दौरान श्रम कल्याण योजना के अंतर्गत तम्बाकू उद्योग में लगे कामगारों का ब्यौरा क्या है जिन्हें सहायता दी गई है;
- (ख) विगत तीन वर्षों के दौरान उक्त योजना के अंतर्गत राज्य-वार, विशेषकर उत्तर प्रदेश में कितने कामगार लाभान्वित हुए हैं
- (ग) उत्तर प्रदेश के एटा, कासगंज एवं फर्रुखाबाद जिलों में तम्बाकू उद्योग में कार्यरत कामगारों को उक्त योजना के अंतर्गत कितनी आर्थिक सहायता प्रदान की गई है; और
- (घ) विगत तीन वर्षों के दौरान इनमें से प्रत्येक जिले में कितने लाभार्थी लाभान्वित हुए हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

(क)से (घ) श्रम और रोजगार मंत्रालय के अंतर्गत श्रम कल्याण योजना देश भर में 18 क्षेत्रों में स्थित श्रम कल्याण संगठनों के माध्यम से कार्यान्वित की जाती है, जिसमें बीड़ी कामगारों और उनके परिवार के सदस्यों का कल्याण भी शामिल है।

इस योजना के तीन घटक हैं, अर्थात् स्वास्थ्य, छात्रवृत्ति और आवास तथा इनका विवरण निम्नानुसार है:-

- i. 10 अस्पतालों और 279 औषधालयों के माध्यम से स्वास्थ्य देखभाल सुविधाएँ कैंसर, टीबी, हृदय रोग, किडनी प्रत्यारोपण जैसे विशेष उपचारों के लिए व्यय की प्रतिपूर्ति।
- ii. बीड़ी कामगारों के बच्चों की कक्षा-I से लेकर कॉलेज/ विश्वविद्यालय तक की शिक्षा के लिए वित्तीय सहायता, कक्षा/ पाठ्यक्रम के आधार पर प्रति छात्र प्रति वर्ष 1000/- रुपये से 25,000/- रुपये तक होती है।

- iii. संशोधित एकीकृत आवास योजना (आरआईएचएस) 2016 के अंतर्गत पक्के मकानों के निर्माण के लिए 1,50,000/- रुपये (प्रति लाभार्थी) की सब्सिडी। आरआईएचएस को प्रधानमंत्री आवास योजना के साथ एकीकृत कर दिया गया है।

बीड़ी कामगारों की कुल संख्या 49.82 लाख है, जिनमें से 4.12 लाख उत्तर प्रदेश में हैं। श्रम कल्याण योजना के तहत पिछले तीन वर्षों के दौरान किया गया व्यय निम्नानुसार है:

वर्ष	व्यय (करोड़ रुपये में)
2021-22	64.21
2022-23	80.79
2023-24	81.31

केंद्र सरकार असंगठित कामगारों सहित अन्य विभिन्न कल्याणकारी योजनाएं चलाती है, जैसे (i) आयुष्मान भारत-प्रधानमंत्री जन आरोग्य योजना (एबीपीएमजेएवाई), (ii) प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेजेबीवाई), (iii) प्रधान मंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई), (iv) प्रधान मंत्री श्रम योगी मान-धन (पीएमएसवाईएम), (v) राष्ट्रीय खाद्य सुरक्षा अधिनियम के तहत वन-नेशन-वन राशन-कार्ड योजना के माध्यम से सार्वजनिक वितरण प्रणाली, (vi) दीन दयाल उपाध्याय ग्रामीण कौशल योजना, (vii) प्रधान मंत्री आवास योजना, (viii) महात्मा गांधी बुनकर बीमा योजना, (ix) दीन दयाल अंत्योदय योजना, (x) अन्य के साथ-साथ पीएमस्वानिधि, (xi) प्रधान मंत्री कौशल विकास योजना।

इसके अलावा, राज्य सरकारें भी श्रमिकों के कल्याण के लिए योजनाएं चलाती हैं।

GOVERNMENT SCHEMES FOR COLLEGES, UNIVERSITIES AND HIGH SCHOOLS

1824. SHRI ABDUL RASHID SHEIKH:

Will the Minister of **EDUCATION** be pleased to state:

- (a) the total numbers of private and Government degree colleges in the country, State-wise;
- (b) whether any financial assistance is being provided to private colleges, if any, in Jammu and Kashmir and if so, the details thereof; and
- (c) the details of funds provided to colleges, universities and High Schools of each State/UT under various central schemes during the last two years from March 2023?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION (DR. SUKANTA MAJUMDAR):

(a) to (c) As per AISHE 2022-23 (Provisional), the total number of private and Government degree colleges in the country, State-wise is available at https://www.education.gov.in/parl_ques.

Rashtriya Uchchatar Shiksha Abhiyan (RUSA) is a Centrally Sponsored Scheme aimed at funding new institutions, specific State government universities, and government and government-aided colleges, so as to improve their quality by ensuring their conformity to prescribed norms and standards.

The government has launched the third phase of Rashtriya Uchchatar Shiksha Abhiyan (RUSA) in June 2023 in the form of Pradhan Mantri Uchchatar Shiksha Abhiyan (PM-USHA) with an outlay of Rs. 12926.10 crore for the period

2023-24 to 2025-26 to cater to the needs of educationally unserved/ underserved areas.

Further, funds are released to universities and colleges of each state/UT under various schemes by the University Grants Commission (UGC). UGC does not provide financial assistance to private self-financing colleges including those in Jammu and Kashmir.

Details of funds released under PM-USHA; by UGC to Colleges and Universities; and under Samagra Shiksha Abhiyan (SSA) to Schools of each State/UT during the last two financial years of each State/UT is available at https://www.education.gov.in/parl_ques.

कबड्डी को बढ़ावा देने हेतु कदम

1825. श्री दर्शन सिंह चौधरी:

क्या युवा कार्यक्रम और खेल मंत्री यह बताने की कृपा करेंगे कि :

(क) अंतर्राष्ट्रीय स्तर की प्रतियोगिताओं हेतु खिलाड़ियों और चैंपियन खिलाड़ियों को बढ़ावा देने के लिए सरकार की योजना का ब्यौरा क्या है;

(ख) क्या सरकार ने कबड्डी को बढ़ावा देने के लिए कदम उठाए हैं; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया):

(क) 'खेल' राज्य का विषय होने के कारण देश में खेल गतिविधियों को बढ़ावा देने और विकसित करने की जिम्मेदारी मुख्य रूप से संबंधित राज्य सरकारों की है। तथापि, केंद्र सरकार अपनी विभिन्न स्कीमों के तहत उनके प्रयासों में सहयोग देती है।

अंतरराष्ट्रीय प्रतियोगिताओं में भाग लेने की तैयारी कर रहे एथलीटों को राष्ट्रीय खेल परिसंघों (एनएसएफ) को सहायता स्कीम और टारगेट ओलंपिक पोलियम स्कीम (टीओपीएस) के तहत सहायता प्रदान की जाती है।

(ख) और (ग) किसी विशिष्ट खेल विधा के प्रचार और विकास की प्राथमिक जिम्मेदारी संबंधित एनएसएफ की है। कबड्डी को बढ़ावा देने और उसके विकास के लिए मंत्रालय ने भारतीय एमेच्योर कबड्डी महासंघ (एकेएफआई) को मान्यता प्रदान की है।

SOCIAL SECURITY OF GIG AND PLATFORM WORKERS

1826. SHRI G. KUMAR NAIK:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether a survey has been conducted or planned to analyse the demographics, income levels, and social security needs of gig and platform workers;
- (b) the details of the measures taken by the Government to ensure fair wages and income stability for gig workers without traditional employment contracts;
- (c) whether the Government has held any consultations with platform companies to encourage contributions to social security benefits, if so, the details thereof;
- (d) the manner in which the Government prevents discrimination and ensures fair treatment, especially for women and persons with disabilities; and
- (e) the details of partnerships with financial institutions to provide loans and credit facilities to gig workers?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e) The provisions of social security & welfare for gig and platform workers have been given in the Code on Social Security, 2020, which has been enacted by the Parliament.

As per the Code, the gig workers has been defined as a person who performs work or participates in a work arrangement and earns from such activities outside of traditional employer-employee relationship.

As per NITI Aayog's report titled "India's Booming Gig and Platform Economy" published in June 2022, the number of gig workers and platform workers in the country was 7.7 million in 2020-21, which is expected to rise to 23.5 million by 2029-30

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund to finance the welfare scheme.

Multiple stakeholders consultations including, with platform companies have taken place in the Ministry at different levels to discuss inter-alia social security provisions for gig and platform workers, framing of suitable welfare schemes and financing such schemes through contributions as per the provisions of the Code on Social Security, 2020.

An advisory was issued by the Ministry of Labour and Employment to platform aggregators to register themselves and platform workers engaged with them on the e-Shram portal and subsequently, an Aggregator module was also

launched for easy onboarding on the portal. This will facilitate the platform workers to get easy access to the social security benefits.

Recognizing the contribution of gig workers of online platforms, the Union Government in its Budget announcement made on 1.2.2025, proposed to register them on e-Shram portal, arrange for their identity cards and provide health care under Ayushman Bharat- Pradhan Mantri Jan Aarogya Yojana (AB- PMJAY) health scheme.

STATUS OF e-SHRAM PORTAL

1827. DR. KALYAN VAIJINATHRAO KALE:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) the total number of unorganised sector workers registered under the e-Shram portal, State, gender and occupational category-wise breakdown;
- (b) the number of registered workers who have availed benefits under the social security schemes linked to the e-Shram portal;
- (c) whether the Government has conducted assessments on the effectiveness of the e-Shram portal in improving access to welfare schemes, and if so, the key findings of these assessments; and
- (d) the steps being taken to address challenges in the registration process and to achieve 100% registration of unorganised sector workers?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d) The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) seeded with Aadhaar. eShram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis. As on 3rd March 2025, over 30.68 crore unorganised workers have already registered on eShram portal, with more than half of them being female (53.68%).

State-wise, gender-wise and occupational category-wise, registration details are given in the enclosed **Statement-I, II and III** respectively.

In keeping with the vision of the Budget Announcement on developing eShram as a One-Stop-Solution for unorganized workers to have access to various social security schemes, Ministry of Labour and Employment launched the eShram–“One-Stop-Solution” on 21st October 2024.

eShram– “One-Stop-Solution” entails integration of different social security/ welfare schemes at single portal i.e. eShram. This enables unorganised workers registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

So far, 13 schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram including Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PM-SVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), National Family Benefit Scheme (NFBS), Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Awas Yojana – Gramin (PMAY-G),

Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAY-U) and Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY).

To evaluate the effectiveness of eShram portal, a third party evaluation/impact assessment of eShram has been taken up by the Quality Council of India (QCI).

Steps taken by the Ministry to address challenges in the registration process and increase awareness among unorganised workers include:

- i Holding periodic review meeting with States/Uts.
- ii Regular meeting with Common Services Centre (CSC).
- iii To provide employment and skilling opportunities, eShram is integrated with National Career Service (NCS) and Skill India Digital Portal.
- iv To facilitate enrolment under pension scheme, eShram is integrated with Pradhan Mantri Shram Yogi Maandan (PMSYM).
- v To offer one-stop search and discovery of the Government schemes, eShram is integrated with myScheme portal.
- vi SMS campaign to create awareness.
- vii Social media platforms are also being used to spread awareness among workers to register on eShram. State Seva Kendras (SSKs) and services of Common Service Centres were onboarded to facilitate assisted mode registrations of unorganised workers.

viii eShram is also onboarded on Unified Mobile Application for New-age Governance (UMANG app), to increase reach among the workers and provide registration/ update facility at the convenience of their mobile.

ix To enhance the accessibility of the eShram portal, the Ministry of Labour and Employment launched multilingual functionality on the eShram portal on 7th January 2025, using the Bhashini platform. This enhancement now allows workers to interact with eShram portal in 22 Indian languages, improving accessibility and promoting inclusivity for all.

x To make eShram and associated services, readily available to unorganized workers, the Ministry of Labour & Employment launched the eShram mobile application on 24th February 2025. This application provides real-time access to welfare schemes integrated with eShram, significantly improving accessibility and convenience.

STATEMENT-I

States/Uts wise number of 847norganized workers registered on eShram, as on 3rd March, 2025 is as under:

S.No.	State	Total Registrations
1	Andaman And Nicobar Islands	32,984
2	Andhra Pradesh	82,78,582
3	Arunachal Pradesh	2,04,159
4	Assam	76,25,041
5	Bihar	2,97,84,018
6	Chandigarh	1,86,256

7	Chhattisgarh	85,51,016
8	Delhi	35,20,346
9	Goa	77,670
10	Gujarat	1,19,51,388
11	Haryana	53,73,158
12	Himachal Pradesh	19,88,766
13	Jammu And Kashmir	35,75,377
14	Jharkhand	96,37,220
15	Karnataka	1,06,87,903
16	Kerala	60,23,160
17	Ladakh	33,896
18	Lakshadweep	2,818
19	Madhya Pradesh	1,86,69,796
20	Maharashtra	1,75,61,195
21	Manipur	4,55,685
22	Meghalaya	3,30,557
23	Mizoram	65,107
24	Nagaland	2,34,120
25	Odisha	1,35,67,509
26	Puducherry	1,90,711
27	Punjab	57,99,009
28	Rajasthan	1,45,78,594
29	Sikkim	42,833
30	Tamil Nadu	90,69,411
31	Telangana	44,82,351
32	The Dadra And Nagar Haveli And Daman And Diu	74,771
33	Tripura	8,89,395
34	Uttar Pradesh	8,38,24,946
35	Uttarakhand	30,65,635
36	West Bengal	2,64,38,711
	Total	30,68,74,094

STATEMENT-II

Gender wise number of 849norganized workers registered on eShram, as on 3rd March, 2025 is as under:

S. No	Gender	Registrations
1	Female	16,47,36,072
2	Male	14,21,30,667
3	Others	7,355
Total		30,68,74,094

STATEMENT-III

Occupation wise number of 849norganized workers registered on eShram, as on 3rd March, 2025 is as under:

S.No.	Occupation Sector	No of Registrations
1	Agriculture	15,99,36,962
2	Apparel	2,00,36,504
3	Automobile & Transportation	82,06,116
4	Banking, Financial Services & Insurance	44,522
5	Beauty & Wellness	20,51,964
6	Capital Goods & Manufacturing	64,21,937
7	Construction	2,77,31,452
8	Domestic and Household Workers	2,89,04,451
9	Education	51,56,353
10	Electronics & HW	49,86,500
11	Food Industry	14,06,177
12	Gem & Jewellery	10,13,275
13	Glass & Ceramics	2,86,619
14	Handicrafts & Carpets	23,19,790
15	Healthcare	34,18,685
16	Leather Industry Works	60,69,527
17	Mining	4,49,069

18	Miscellaneous	1,36,65,316
19	Musical Instruments	1,09,882
20	Office Administration & Facility Management	29,10,812
21	Organised Retail	87,678
22	Printing	4,94,673
23	Private Security	4,52,043
24	Professionals	8,12,367
25	Retail	23,41,729
26	Service	2,93,228
27	Textile & Handloom	2,04,164
28	Tobacco Industry	26,89,300
29	Tourism & Hospitality	41,69,416
30	Wood & Carpentry	2,03,583
	Total	30,68,74,094

PROMOTE SPORTS INFRASTRUCTURE IN ASSAM

1828. SHRI AMARSING TISSO:

Will the Minister of **YOUTH AFFAIRS AND SPORTS** be pleased to state:

- (a) the steps being taken by the Government to promote sports and sports infrastructure in Assam, particularly in Karbi Anglong and Dima Hasao districts;
- (b) whether any funds allocated for building or upgrading sports facilities in these districts during the last five years, and if so, the details thereof;
- (c) whether there is any initiatives introduced to identify and nurture sports talent among youth in these districts, including any special focus on tribal communities, if so, the details thereof;

- (d) whether any national or regional-level sports events organized or are planned in the said districts to encourage local participation, if so, the details thereof; and
- (e) the details of collaboration, if any, with the State Government and private organizations to develop sports in the said districts?

THE MINISTER OF LABOUR AND EMPLOYMENT; AND MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. MANSUKH MANDAVIYA):

(a) to (e) 'Sports' being a State subject, the responsibility of development of sports, including promotion of sports, development of sports infrastructure, identification and nurturing sports talent among youth and organizing national or regional-level sports events to encourage local participation, rests primarily with the State/Union Territory Governments. The Union Government supplements their efforts by bridging critical gaps. Ministry of Youth Affairs & Sports (MYAS) implements the following schemes for the development of sports, to promote sports in the country, including in the State of Assam:

(i) Khelo India- National Programme for Development of Sports; (ii) Assistance to National Sports Federations; (iii) Special Awards to Winners in International Sports Events and their Coaches; (iv) National Sports Awards; (v) Pension to Meritorious Sportspersons; (vi) Pandit Deendayal Upadhyay National Welfare Program for Sportspersons; (vii) National Sports Development Fund; and (viii) Running Sports Training Centres through Sports Authority of India.

Details of the above schemes are available in the public domain on the websites of this Ministry and the Sports Authority of India.

The funds are allocated and released Scheme-wise, not State-wise, in this Ministry. The details of the funds allocated and spent by this Ministry under various sports promotional schemes, including in the State of Assam, during the last five years are as under:

(in Rs. Crore)

S. No.	Financial Year	Funds allocated	Expenditure incurred
1	2019-20	2000.00	1989.39
2	2020-21	1313.40	1304.12
3	2021-22	1993.00	1748.76
4	2022-23	1907.69	1879.99
5	2023-24	2380.86	2329.35

The details of the sports infrastructure sanctioned under Khelo India Scheme and NSDF, across the country, including in the State of Assam, are available in public domain on the dashboard of the Ministry at <https://mdsd.kheloindia.gov.in> and <http://www.nsdf.yas.gov.in/nsdf-glance.html>.

Further, Khelo India Youth Games 2020 were held in Guwahati, Assam and Khelo India University Games 2023 were jointly held by North Eastern States, including Assam.

TRAINING PROGRAMMES FOR WOMEN ENTREPRENEURS

1829. DR. AMAR SINGH:

Will the Minister of **SKILL DEVELOPMENT AND ENTREPRENEURSHIP** be pleased to state:

- (a) whether the Government is aware of the need to focus on training programmes for women entrepreneurs on business management;
- (b) if so, whether the Government is planning for dynamic aspects such as cash flow and inventory, marketing focusing on customer retention, creating resilience mechanisms (insurance, savings, Government schemes, diversification, etc.), measuring the social impact of the enterprises, and hands-on technical and leadership training; and
- (c) if so, the details of the initiatives that are proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP; AND MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY):

(a) to (c) The Government recognizes the importance of providing entrepreneurship development training for women to enhance their business acumen and management skills. The government has introduced various Entrepreneurship Development Programmes addressing key dynamic aspects, including cash flow management, marketing strategies, resilience-building mechanisms (such as insurance, savings, government schemes, and diversification), and hands-on technical and leadership training. These initiatives include interventions to build entrepreneurial mindsets and capabilities among women, support the growth of women-led enterprises, and provide mentoring and handholding support for entrepreneurship development amongst women.

The Ministry of Skill Development and Entrepreneurship (MSDE) is implementing several initiatives to equip women entrepreneurs with essential

knowledge in business management, financial literacy, and leadership development. These initiatives are executed through its autonomous organizations, namely, the National Institute for Entrepreneurship and Small Business Development (NIESBUD) and the Indian Institute of Entrepreneurship (IIE). The details of such initiatives are given in the enclosed **Statement-I**.

Moreover, there are various schemes/ programmes being implemented by Ministries/ Departments of Government of India with the objective of promoting entrepreneurship, including female entrepreneurship. The details of some of the key initiatives implemented by other Ministries/ Departments are given in the enclosed **Statement-II**.

STATEMENT-I

The details of various initiatives being implemented by the Ministry of Skill Development and Entrepreneurship for women entrepreneurs are as under:

- 1. Strengthening Entrepreneurial Climate through Capacity Building, Incubation Support, Mentoring, and Handholding under SANKALP Scheme**
– MSDE through its autonomous institute, NIESBUD implemented a project for strengthening the entrepreneurship ecosystem of different marginalized sections of the society and women under the Skills Acquisition and Knowledge Awareness for Livelihood Promotion (SANKALP) Scheme since December 2022. The scheme aimed at creating, fostering and promoting the spirit of entrepreneurship among the various target groups through Capacity building, Incubation Support, Mentoring and Handholding. SANKALP has been implemented in three phases. Under SANKALP 1, a total of 23,825 beneficiaries have been trained during

Financial Years 2022-23 to 2024-25, out of which 13,861 are women. Under SANKALP 2, a total of 23,841 beneficiaries have been trained during Financial Year 2022-23 to 2024-25, out of which 18,270 are women. Under SANKALP 3, a total of 4274 beneficiaries have been trained during Financial Year 2024-25 (till January 2025), out of which 2,970 are women.

2. Skill Strengthening for Industrial Value Enhancement (STRIVE) – Under the Skill Strengthening for Industrial Value Enhancement (STRIVE) of MSDE, NIESBUD has conducted awareness and sensitization programmes at National Skill Training Institutes (NSTIs) and Industrial Training Institutes (©) between October 2023 to May 2024. These activities were followed by the selection of prospective entrepreneurs to undergo the Entrepreneurship Development Programme (EDP). The Institute has successfully conducted EDP training for the target groups and is providing mentoring and handholding support to help trainees establish their enterprises. A total of 45,339 beneficiaries have been trained under the project during Financial Years 2023-24 to 2024-25 (till January 2025), out of which 12,437 are women.

3. Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) – MSDE through its autonomous institutes, namely NIESBUD and IIE has been implementing the skilling and entrepreneurship component of Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyaan (PM JANMAN) – a scheme of Ministry of Tribal Affairs for upliftment of Particularly Vulnerable Tribal Groups (PVTGs), since March 2024. The project is being implemented with support of Tribal Cooperative Marketing Development Federation of India (TRIFED) in 18 States across the

country under which a total of 500 VDVks are to be set up. A total of 39,576 beneficiaries have been trained under the project till date, out of which 32,961 are women.

4. Rashtriya Udyamita Vikas Pariyojana on Pilot Basis for PM SVANidhi

Beneficiaries – MSDE, in collaboration with the Ministry of Housing and Urban Affairs (MoHUA), launched the Rashtriya Udyamita Vikas Pariyojana (RUVp) on a pilot basis in February 2024 for PM SVANidhi beneficiaries, with NIESBUD and IIE as the implementing partners. Under the mentoring program, field visit to business houses, traditional farming/ food processing/ handloom/ handicraft and interaction with successful entrepreneurs, bank officials, government departments/ agencies were also made accessible to the street vendors. Through the project, entrepreneurship training is to be provided to 2,050 PM-SVANidhi beneficiaries across 10 cities. A total of 1744 beneficiaries have been trained under the project during Financial Year 2023-24, out of which 1205 are women.

5. Entrepreneurial Climate through Training of Trainers (ToTs) and Entrepreneurship Development Programme (EDP) in Jan Shikshan

Sansthans (JSSs) – NIESBUD has implemented a project for creating entrepreneurial climate through the Training of Trainers (ToTs) and the Entrepreneurship Development Programme (EDP) in Jan Shikshan Sansthans (JSSs) from October 2022 to September 2023. The project aimed at creating, fostering and promoting the spirit of entrepreneurship among various target groups through Capacity Building, Mentoring and Handholding support. A total of

5739 beneficiaries have been trained under the project during Financial Years 2022-23 to 2023-24, out of which 4771 are women.

6. Pilot Project for Entrepreneurship Development Program (EDP) –

NIESBUD implemented a Pilot Project for Entrepreneurship Development Program in 10 States supported by the Ministry of Skill Development and Entrepreneurship, from January 2020 to March 2023, which aimed at creating, fostering and promoting the spirit of entrepreneurship among the target groups through Entrepreneurship Development Programme, Mentoring and Handholding support. A total of 5000 beneficiaries have been trained under the project during Financial Years 2019-20 to 2022-23, out of which 3089 are women.

7. Swavalambini: MSDE in collaboration with the Women Entrepreneurship Platform of NITI Aayog, launched the Swavalambini – a Women Entrepreneurship Programme on 07.02.2025 in the North Eastern States of Assam, Meghalaya and Mizoram and on 01.03.2025 in Uttar Pradesh and Telangana. The Ministry will implement the programme through its autonomous institutes namely, NIESBUD and IIE.

The Swavalambini Project aims to cultivate an entrepreneurial mindset among female students, equipping them with awareness of available support mechanisms, schemes, resources and networks essential for pursuing entrepreneurship as a career. The target group for the Swavalambini Project includes 1200 female students from Higher Educational Institutes (HEIs) and Universities. For 600 selected students, the Entrepreneurship Development Programme (EDP) offers an intensive 40-hour training covering crucial business

aspects such as training and skilling, access to finance, market linkages, compliance and legal support, business services, and networking opportunities. This will be followed by six months of mentorship and handholding support to help participants translate their ideas into sustainable prospects. To ensure long-term impact, the programme also includes a Faculty Development Programme (FDP), where faculty members from participating HEIs shall undergo a five-day training session. This initiative equips educators with the necessary skills to mentor and guide aspiring women entrepreneurs within their institutions.

Furthermore, Swavalambini aims to 858norganiz and reward successful women entrepreneurs emerging from the programme through the Award to Rewards Initiative of Women Entrepreneurship Platform of NITI AAYOG. The programme will leverage workshops, seed funding, and structured mentoring to support the growth of women-led enterprises.

8. Comprehensive Entrepreneurship and Skill Development Training Program for Tribal Artisans and Micro Level Entrepreneurs in NER under SANKALP scheme – IIE has implemented Entrepreneurship and Skill Development Training Program for Tribal Artisans and Micro Level Entrepreneurs in NER under SANKALP scheme. The program focusses on crucial aspects of capacity building, including product diversification, technology utilization, and effective business activities, packaging and branding strategies. The program was implemented from January 2024 to October, 2024. IIE has trained 10,000 women under the program.

9. Entrepreneurship Skill Development Programme (ESDP) under Pradhan Mantri Van Dhan Yojana (PMVDY): Under the PMVDY, a total of 2083 training programs were conducted across various districts of Assam, specifically focusing on empowering tribal women. A total of 44,606 women beneficiaries have been covered under the scheme since 2019, which aimed to enhance the skills and livelihoods of tribal women by providing them with training in various traditional and modern trades. The training programs conducted by IIE included a variety of skill-building activities in trades such as handloom weaving, tailoring, candle-making, water hyacinth products, soap-making, and agarbatti-making along with entrepreneurial skills. This initiative is designed to uplift tribal women, promoting self-reliance and economic independence by strengthening their vocational capabilities.

STATEMENT-II

The details of various initiatives being implemented by other Ministries/ Departments of Government of India for women entrepreneurs across country are as under:

1. Ministry of Textiles: Ministry of Textiles is implementing Samarth (Scheme for Capacity Building in Textiles Sector) with the objective to provide demand driven, placement-oriented skilling programmes to supplement the efforts of the industry in creating jobs in the organized textile and related sectors, covering the entire value chain of textiles, excluding Spinning and Weaving in organized sector. Samarth is implemented on demand driven basis across the country and preference is given to marginalized social groups such as women, SC/ ST etc.

under the scheme. As on 03.03.2025, a total of 3,73,210 beneficiaries have been trained (passed) including 3,38,676 women.

2. Ministry of Minority Affairs: The Ministry of Minority Affairs implemented “Nai Roshni”, a Leadership Development Programme for Minority Women, which was launched in 2012-13 with an objective to empower and instill confidence among minority women by providing knowledge, tools and techniques for interacting with Government systems, banks and other institutions at all levels. Since inception, about 4.35 lakh beneficiaries have been trained under the scheme. The Training modules cover areas related to Programmes for women, Health and Hygiene, Legal rights of women, Financial Literacy, Digital Literacy, Swachh Bharat, Life Skills, and Advocacy for Social and Behavioural changes. The Scheme was implemented through Programme Implementing Agencies/ Non-Governmental Organizations. Nai Roshni Scheme has now been converged as a component into an integrated scheme called ‘Pradhan Mantri virasat Ka Samvardhan (PM VIKAS)’, which has following three sub-components:

- A. Leadership and Basic Entrepreneurship Development;
- B. Entrepreneurship Development;
- C. Business Mentors/Business Correspondents (Biz Sakhis/ Udyami Mitra).

3. Ministry of Science of Technology implements ‘Innovation based Science and Technology Entrepreneurship Training Programme’ which focuses on Innovation and Entrepreneurship (I&E) training for participants and encourages participants to take entrepreneurship as a career from all over the country, including women.

Under the scheme, Science and Technology based Innovation and Entrepreneurship (I&E) training programmes are implemented by the Institute of higher learning, Incubators, S&T park and Non-Governmental Organization etc; for the participants including the specific programme on Women Entrepreneurship Development Programme (WEDP).

In order to foster innovations among the Women led startups in the technology sector in the country, the Department of Science and Technology (DST) has been supporting various activities under National Initiative for Developing and Harnessing Innovations (NIDHI) by providing them entrepreneurial capacity building, access to incubation facilities, mentorship, and early-stage funding support. These initiatives empower and encourage women to convert their innovative ideas into successful business ventures. Financial support is provided, in terms of early-stage seed funding, through NIDHI-Seed Support Program (NIDHI-SSP) to incubated startups, including women led startups.

DST has supported setting up of Technology Business Incubators in women's universities, viz. Indira Gandhi Delhi Technical University for Women (IGDTUW), Delhi and Sri Padmavati Mahila Visvavidyalayam (SPMVV), Tirupati for incubating primarily women led startups. DST has also supported setting up of NIDHI-Inclusive Technology Business Incubators (iTBI) to strengthen entrepreneurial inclusiveness in terms of gender, caste and geographies. Under this, an iTBI has been setup in Delhi Technological University (DTU), Delhi to support startups preferably women led startups.

4. Department of Financial Services: Stand-Up India (SUI) Scheme launched on 05.04.2016 is ongoing till March 2025. The objective of the Scheme is to facilitate loans from Scheduled Commercial Banks (SCBs) of value between Rs. 10 lakh and Rs. 1 crore to at least one Scheduled Caste (SC) or Scheduled Tribe (ST) borrower and one woman borrower per bank branch for setting up greenfield enterprise in manufacturing, services or trading sector including activities allied to agriculture.

Apart from linking prospective borrowers with banks for loans, the online portal provides guidance to prospective SC, ST and Women entrepreneurs in their endeavour to set up business enterprises, starting from training to filling up of loan applications as per bank requirements.

Through a network of more than 8000 Hand Holding Agencies, this portal facilitates step by step guidance for connecting prospective borrowers to various agencies with specific expertise viz Skilling Centres, Mentorship support, Entrepreneurship Development Program Centres, District Industries Centre, together with addresses and contact number.

The Scheme is being implemented across the country and has facilitated over 2.59 lakh loans to SC/ST and Women entrepreneurs across the country and a total of 2.15 lakh (83%) loans have been sanctioned to Women Entrepreneurs since inception of the Scheme till 27.01.2025.

5. Department of Social Justice and Empowerment (DoSJ&E): DoSJ&E launched the Pradhan Mantri – Dakshta Aur Kushalta Sampann Hitgrahi (PMDAKSH) Yojana, a Central Sector Scheme, in the financial year 2020-21, for

providing skill training to marginalized persons belonging to SCs, OBCs, EWSs, DNTs, Safai Karamcharis including waste pickers having age from 18 to 45 years through empanelled training institutes in all job roles exhibiting on SIDH Portal and covered under Pradhan Mantri Kaushal Vikas Yojana(PMKVY). The Scheme is being implemented for both men and women from the target group. The main objective of PM-DAKSH Yojana is to enhance skills of target groups and makes them employable either in wage-employment or self-employment. Under the Scheme, there is Entrepreneurship Development Programme (EDP) designed for the youth of the target group having entrepreneurial bent of mind.

6. Ministry of Tribal Affairs (MoTA) – The Ministry of Tribal Affairs through its two agencies, namely, Tribal Co-operative Marketing Development Federation of India

(TRIFED) and National Scheduled Tribes Finance & Development Corporation (NSTFDC) have contributed significantly in promoting economic activities being undertaken by the tribal communities and have impacted in turn their economic development. NSTFDC is implementing Adivasi Mahila Sashaktikaran Yojana (AMSY) which is an exclusive scheme for economic development of Scheduled Tribes Women. Under the scheme, NSTFDC provides loan up to 90% for projects costing up to ₹2.00 lakh at highly concessional rate of interest of 4% per annum.

7.Ministry of Rural Development (MoRD) – Rural Self Employment Training Institutes (RSETIs), funded by MoRD and led by banks, provide skill and entrepreneurship training to rural youth, including women, to promote self-employment and reduce poverty. The program targets unemployed youth aged

18-45 with basic knowledge in relevant fields, equipping them for self-employment or wage employment. While many graduates pursue entrepreneurship, some may also seek for wage employment.

MoRD finances the construction of RSETI buildings and covers training costs for the rural poor. Free skill based residential training programs are being conducted at 605 RSETIs across the country. These RSETIs impart training in 64 MoRD and National Council for Vocational Education and Training (NCVET) approved courses, free of cost, to the rural unemployed youth. Nearly 70 % of the total trainees in RSETIs comprise of rural women. There are nine exclusive women centric training programmes in RSETIs through which women can develop skill and entrepreneurship. Skill development program through Rural Self Employment Training Institutes (RSETIs) also enables a trainee to take Bank credit and start his/her own Micro-enterprise. Some of such trainees may also seek regular salaried jobs.

8.Ministry of Women and Child Development – Government of India implements ‘Mission Shakti’ – an integrated women empowerment programme as an umbrella scheme for safety, security and empowerment of women. The umbrella Scheme of Mission Shakti has two sub-schemes namely “Sambal” and “Samarthya”.

‘Samarthya’ sub-scheme, has a component i.e. Hub for Empowerment of Women (HEW) known as SANKALP: HEW (Supportive Action for Nurturing and Knowledge-Based Advancement, Last-Mile Delivery and Potential Realization of Women : Hub for Empowerment of Women), set up at National, State and District

levels for empowerment of women with the aim to facilitate inter-sectoral convergence of schemes and programs meant for women at Central, State/ UT and district levels and with the mandate to create an environment in which women realize their full potential to address gaps in state action for women and for promoting inter-ministerial and inter-sectoral convergence through strengthening the processes that promote holistic empowerment of women by creating an environment conducive to social change by improving access and utilization of government schemes.

The support under the HEW is for guiding, linking and hand holding women to various institutional and schematic set ups for their empowerment and development including facilitating access to healthcare, quality education, career and vocational counselling/ training, financial inclusion, entrepreneurship, backward and forward linkages, health and safety for workers, social security and digital literacy at districts/ Blocks/ Gram

Panchayats level across the country.” SANKALP: HEW is being implemented in all States/Uts except the State of West Bengal and is functional in 35 States/Uts.

9.Department for Promotion of Industry and Internal Trade (DPIIT) – The Government launched the Startup India initiative on 16th January 2016 with an intent to build a strong ecosystem for nurturing innovation, startups and encouraging investments in the startup ecosystem of the country. As on 31st December 2024, 1,57,706 entities have been recognized as startups by DPIIT.

From the recognized startups, a total of 75,935 entities self-reported to have at least one-woman director/ partner.

Further, the Government is implementing specific initiatives/programmes under the Startup India initiative to promote women entrepreneurship across the country. The details of such initiatives are as under:

- i. To promote flow of both equity and debt to women led startups, 10% of the fund in the Fund of Funds for Startups Scheme operated by Small Industries Development Bank of India (SIDBI) is reserved for women-led startups.
- ii. Alternative Investment Funds (AIFs) led by women are eligible to be considered for a higher level of management fee (0.1% per annum). The same benefit is also extended to AIFs which are focused on women led startups.
- iii. Under Credit Guarantee Scheme for Startups (CGSS), for availing the guarantee cover, the Member Institution pays Annual Guarantee Fee (AGF) of 2% p.a. of the disbursement/outstanding amount. For units from the North East region as well as those of women entrepreneurs, the Member Institution pays a standard rate of 1.5% p.a. of the disbursement/outstanding amount.
- iv. Women Capacity Development Programme (WING) is a unique Capacity Development Program for women-led startups, to identify and support both aspiring and established women entrepreneurs in their startup journeys. The workshops are open to variety of business sectors including Tech, Construction, Product, Machine, Food, Agriculture, Education, etc. The workshops serve as a platform for emerging women entrepreneurs and other stakeholders to discuss the key challenges facing women entrepreneurs. WING workshops create a

conducive environment to share best practices and experiences in overcoming challenges and to gain insights learned from the business models adopted in the Indian context.

- v. A Virtual Incubation Program for Women Entrepreneurs was conducted to support women-led tech startups with pro-bono acceleration support.
- vi. Startup India Hub: A webpage dedicated to women entrepreneurs has been designed on the Startup India portal. The page includes various policy measures for women entrepreneurs by both Central and State Governments.
- vii. ASCEND Startup Workshop Series and Women for Startups Workshops: The Government organized a series of startup workshops – ASCEND (Accelerating Startup Calibre & Entrepreneurial Drive), for the entrepreneurs, aspiring entrepreneurs, and students from North-eastern region. In addition, the workshops are conducted with a specific focus on women entrepreneurs across the northeastern states. The workshops have witnessed participation from ecosystem stakeholders such as government officials, startups, aspiring entrepreneurs, investors, academic institutions, etc.
- viii. SuperStree Podcast: With a vision to inspire a greater number of women across all regions in India to become entrepreneurs, the SuperStree video podcast series has been launched on women in the Indian Startup Ecosystem. The podcast spreads awareness related to innovations from women and to further strengthen women entrepreneurship in the country.
- ix. Through various awareness programmes and capacity building programmes organized by the Government, and through print media and social media

platforms, the Government also creates awareness about the existing schemes which support micro, small and medium entrepreneurs, including women entrepreneurs.

- x. Women For Startups: State Workshops for Women Entrepreneurs were held across States to build the capacity of aspiring and existing women entrepreneurs. The workshops focused on government scheme awareness, mock pitching, and finance-related training.
- xi. The States' Startup Ranking on support to startup ecosystems is primarily an exercise to identify good practices across all the Indian states. The evaluation includes a specific provision to gauge the formulation and implementation of policies and special incentives to promote women-led startups in each state. The particular action point has witnessed active engagement and thereon reporting of measures undertaken by participating States and Uts.
- xii. To identify the depth, quality and spread of innovation, inclusivity and diversity, and entrepreneurship in country, the Government instituted the National Startup Awards (NSA). NSA recognizes and promotes startups across 20 sectors and special categories. All four editions of the NSA (2020, 2021, 2022 and 2023) have featured a special category and award for women-led startups.
- xiii. Pitch Forward is an initiative to provide women entrepreneurs, especially from non-metros, a platform to connect with marquee investors. It offers startups across various stages and sectors the opportunity to pitch directly to venture capital funds.

रोजगार सृजन

1830. डॉ. राजकुमार सांगवान:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने देश में रोजगार सृजन के लिए पर्याप्त निवेश के साथ विभिन्न परियोजनाओं को प्रोत्साहित करने और कतिपय योजनाओं पर सार्वजनिक व्यय में वृद्धि करने जैसे कोई कदम उठाए हैं;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) सरकार द्वारा विशेषकर उत्तर प्रदेश के बागपत जिले में बेरोजगार युवाओं के लिए रोजगार सृजन में क्या प्रगति हुई है;
- (घ) विगत तीन वर्षों के दौरान विभिन्न योजनाओं के अंतर्गत उत्तर प्रदेश में सृजित नौकरियों की संख्या का जिलावार ब्यौरा क्या है;
- (ङ) क्या राष्ट्रीय करियर सेवा परियोजना से बागपत के युवाओं को लाभ मिल रहा है; और
- (च) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क)से (च) युवाओं के लिए रोजगार सृजन के साथ-साथ नियोजनीयता में सुधार करना सरकार की प्राथमिकता है। तदनुसार, सरकार विभिन्न रोजगार सृजन योजनाओं/कार्यक्रमों को लागू कर रही है। इनमें अन्य बातों के साथ-साथ प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी), महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना (एमजीएनआरईजीएस), दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई), ग्रामीण स्वरोजगार और प्रशिक्षण संस्थान (आरएसईटीआई), दीनदयाल अंत्योदय योजना-राष्ट्रीय शहरी आजीविका मिशन (डीएवाई-एनयूएलएम), प्रधानमंत्री मुद्रा योजना (पीएमएमवाई) आदि शामिल हैं। सरकार द्वारा लागू की जा रही विभिन्न रोजगार सृजन

योजनाओं/कार्यक्रमों का ब्यौरा https://dge.gov.in/dge/schemes_programmes पर देखा जा सकता है।

उत्तर प्रदेश राज्य में विभिन्न योजनाओं के अंतर्गत लाभार्थियों की संख्या (युवाओं सहित) संलग्न **विवरण** में दी गई है।

आवधिक श्रम बल सर्वेक्षण (पीएलएफएस) रोजगार और बेरोजगारी का आधिकारिक डेटा स्रोत है जिसे सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय (एमओएसपीआई) द्वारा वर्ष 2017-18 से आयोजित किया जा रहा है। इस सर्वेक्षण की अवधि प्रति वर्ष जुलाई से जून तक होती है।

नवीनतम वार्षिक पीएलएफएस रिपोर्टों में उपलब्ध आंकड़ों के अनुसार, वर्ष 2021-22 से वर्ष 2023-24 के दौरान सामान्य स्थिति के आधार पर उत्तर प्रदेश राज्य में 15-29 वर्ष और 15 वर्ष और उससे अधिक आयु के युवाओं का रोजगार दर्शाने वाला अनुमानित कामगार जनसंख्या अनुपात (डब्ल्यूपीआर) निम्नानुसार है:

(% में)

वर्ष	डब्ल्यूपीआर (15-29 वर्ष)	डब्ल्यूपीआर (15 वर्ष और उससे अधिक)
2021-22	34.7	50.1
2022-23	38.5	53.9
2023-24	39.0	55.1

स्रोत: पीएलएफएस, एमओएसपीआई

आंकड़े दर्शाते हैं कि उत्तर प्रदेश राज्य में रोजगार को दर्शाने वाले कामगार जनसंख्या अनुपात (डब्ल्यूपीआर) में पिछले कुछ वर्षों में वृद्धि की प्रवृत्ति रही है।

भारत सरकार का श्रम और रोजगार मंत्रालय राष्ट्रीय करियर सेवा (एनसीएस) पोर्टल चला रहा है, जो निजी और सरकारी क्षेत्रों की नौकरियों, ऑनलाइन और ऑफलाइन रोजगार मेलों की जानकारी, नौकरी खोज और मिलान, करियर परामर्श, व्यावसायिक मार्गदर्शन, कौशल विकास पाठ्यक्रमों की

जानकारी, कौशल/प्रशिक्षण कार्यक्रम आदि सहित करियर से संबंधित सेवाएं एक डिजिटल प्लेटफॉर्म [www.ncs.gov.in] के माध्यम से प्रदान करने के लिए वन-स्टॉप समाधान है।

दिनांक 28.02.2025 तक, पोर्टल पर 4.7 करोड़ से अधिक रिक्तियां जुटाई गई हैं। एनसीएस पोर्टल पर राज्यवार/जिलावार ((उत्तर प्रदेश में बागपत जिले सहित) पंजीकृत रोजगार चाहने वालों की संख्या और जुटाई गई रिक्तियों को https://www.ncs.gov.in/_layouts/15/ncsp/ViewStaticReport.aspx पर देखा जा सकता है।

इसके अलावा, उत्तर प्रदेश सरकार से प्राप्त जानकारी के अनुसार, उत्तर प्रदेश राज्य में 6578 रोजगार मेले आयोजित किए गए।

विवरण

उत्तर प्रदेश राज्य में केंद्रीय योजनाओं का रोजगार सृजन/लाभार्थी

क्र.सं.	योजना/कार्यक्रम का नाम	उत्तर प्रदेश
1	आत्मनिर्भर भारत रोजगार योजना (एबीआरवाई) (लाभार्थी संख्या) [2020-21 से 2023-24]	4.34 लाख (दिनांक 31.03.2024 तक)
2	प्रधानमंत्री मुद्रा योजना (पीएमएमवाई) (ऋण खातों की संख्या) [वर्ष 2019-20 से वर्ष 2023-24]	308.76 लाख (दिनांक 01.11.2024 तक)
3	प्रधानमंत्री पथ विक्रेता आत्मनिर्भर निधि (पीएम स्वनिधि योजना) (लाभार्थियों की संख्या) [वर्ष 2020-21 से वर्ष 2024-25]	19.04 लाख (दिनांक 08.07.2024 तक)
4	प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) (अनुमानित सृजित रोजगार की संख्या) [वर्ष 2019-20 से वर्ष 2024-25]	4.53 लाख (दिनांक 29.01.2024 तक)
5	महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम (एमजीएनआरईजीए) (सृजित मानव दिवसों की संख्या) [वर्ष 2019-20 से वर्ष 2023-24]	116.98 करोड़

6	दीन दयाल उपाध्याय ग्रामीण कौशल्य योजना (डीडीयू-जीकेवाई) (नियोजित अभ्यर्थियों की संख्या) [वर्ष 2019-20 से वर्ष 2024-25]	69,588 (दिसंबर, 2024 तक)
7	ग्रामीण स्वरोजगार प्रशिक्षण संस्थान (आरएसईटीआई) (नियोजित अभ्यर्थियों की संख्या) [2019-20 से 2024-25]	(i) लाख (दिसंबर, 2024 तक)
8	दीनदयाल अंत्योदय योजना-राष्ट्रीय शहरी आजीविका मिशन (डीएवाई-एनयूएलएम) (कुशल प्रशिक्षित नियोजित अभ्यर्थियों की संख्या) [2019-20 से 2023-24]	44,524

स्रोत: संबंधित मंत्रालय

MIGRANT WORKERS

1831. SHRI KAMAKHYA PRASAD TASA:

Will the Minister of **LABOUR AND EMPLOYMENT** be pleased to state:

- (a) whether the Government has conducted any survey of migrated workers across the country, if so, the details thereof;
- (b) whether the Government has formulated any policies to protect the interests of migrated workers from the North-Eastern Region in the country, if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government is aware of the rising number of complaints regarding the exploitation of migrated workers from the North-eastern Region to Southern States, if so, the details thereof; and
- (d) whether the Government has formulated any portal for the registration of migrated workers to protect their interests in the country and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (d) Labour Bureau, an attached office of Ministry of Labour & Employment has conducted an All India Survey on Migrant Workers. The field work of the survey has been completed.

In order to safeguard the interests of the migrant workers the Central Government had enacted the Inter-state Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979. This Act has now been subsumed in the Occupational Safety, Health and the Working Conditions (OSH) Code. The OSH Code provides for decent working conditions, minimum wages, grievance redressal mechanisms, protection from abuse and exploitation, enhancement of skills and social security to all categories of workers including migrant workers.

Ministry of Labour & Employment has launched on 26th August, 2021 the e-Shram portal which is a National Database of the Unorganised Workers, including migrant workers, seeded with Aadhaar. The portal has been made available to the States/Uts for registration of various categories of unorganized workers on e-Shram portal. As on 04.03.2025, over 30.68 crore unorganized workers, including migrant workers, are registered on e-Shram.

In keeping with the vision of the Budget Announcement, 2024-25, on developing e-Shram as a “One-Stop-Solution” for unorganized workers to have access to various social security schemes, Ministry of Labour and Employment launched the e-Shram-“One-Stop-Solution” on 21st October 2024. E-Shram-“One-

Stop-Solution” entails integration of different social security/ welfare schemes at single portal i.e. e-Shram. This enables 874norganized workers, including migrant workers, registered on e-Shram to access social security schemes and see benefits availed by them so far, through e-Shram.

So far, 13 schemes of different Central Ministries/ Departments have already been integrated/ mapped with the eShram including Pradhan Mantri Street Vendors Atmanirbhar Nidhi (PM-SVANidhi), Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), National Family Benefit Scheme (NFBS), Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Awas Yojana – Gramin (PMAY-G), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY), Pradhan Mantri Awas Yojana – Urban (PMAY-U) and Pradhan Mantri Matsya Sampada Yojana (PMMSY), Pradhan Mantri Kisan Maan Dhan Yojana (PM-KMY).

EXPECTED CREDIT LOSS (ECL)

1832. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **FINANCE** be pleased to state:-

- (a) whether the Government has any plans to introduce the Expected Credit Loss (ECL) framework to be implemented in the Indian Accounting standards;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) to (c) Expected Credit Loss (ECL) framework is part of Indian Accounting Standard (Ind AS) 109 Financial Instruments notified under Companies (Indian Accounting Standards) Rules 2015. This Ind AS 109 has already been implemented in Companies from Financial Year 2016-17.

गिग वर्कर्स को निर्माण कर्मकारों का दर्जा प्रदान करना

1833. श्री गिरिधारी यादव:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि देश में गिग वर्कर्स की संख्या 77 लाख से अधिक है और वे अर्थव्यवस्था में महत्वपूर्ण योगदान दे रहे हैं तथा यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या उक्त कामगारों का निर्माण कर्मकारों की तर्ज पर स्वास्थ्य सुरक्षा, दुर्घटना बीमा, रोजगार सुरक्षा आदि सुविधाएं उपलब्ध नहीं हैं;
- (ग) यदि हां, तो सरकार द्वारा इस संबंध में कब तक नीति बनाने और उन्हें निर्माण कर्मकारों के समान सुविधाएं प्रदान करने का विचार है; और
- (घ) यदि नहीं, तो इसके क्या कारण हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

- (क) से (घ) नीति आयोग द्वारा जून 2022 में प्रकाशित “भारत की तेजी से बढ़ती गिग और प्लेटफॉर्म अर्थव्यवस्था” शीर्षक वाली रिपोर्ट के अनुसार, देश में गिग कामगारों और प्लेटफॉर्म कामगारों की संख्या वर्ष 2020-21 में 77 लाख थी, जिसके 2029-30 तक बढ़कर 2.35 करोड़ होने की आशा है।

संसद द्वारा अधिनियमित सामाजिक सुरक्षा संहिता, 2020 में पहली बार, ‘गिग कामगार’ और ‘प्लेटफॉर्म कामगार’ की परिभाषा और उससे संबंधित प्रावधान प्रदान किए गए हैं।

संहिता में जीवन और निःशक्तता कवर, दुर्घटना बीमा, स्वास्थ्य और प्रसूति प्रसुविधा, वृद्धावस्था संरक्षण आदि से संबंधित मामलों पर गिग कामगारों और प्लेटफॉर्म कामगारों के लिए उपयुक्त सामाजिक सुरक्षा उपाय तैयार करने का उपबंध है।

ऑनलाइन प्लेटफॉर्म के गिग कामगारों के योगदान को मान्यता देते हुए, केंद्र सरकार ने दिनांक 1.2.2025 को की गई बजट घोषणा में उन्हें ई-श्रम पोर्टल पर पंजीकृत करने, उनके लिए पहचान पत्र की व्यवस्था करने और आयुष्मान भारत-प्रधानमंत्री जन आरोग्य योजना (एबी-पीएमजेएवाई) स्वास्थ्य योजना के तहत स्वास्थ्य देखभाल प्रदान करने का प्रस्ताव रखा है।

विभिन्न क्षेत्रों में कुशल श्रमिकों की माँग

1834. श्री कंवर सिंह तंवर:

क्या कौशल विकास और उद्यमशीलता मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने देश में विनिर्माण क्षेत्र सहित विभिन्न क्षेत्रों की मांगों को पूरा करने के लिए कुशल श्रमिकों की आवश्यकता की पहचान करने के लिए कोई आकलन किया है;
- (ख) यदि हां, तो विशेषकर उत्तर प्रदेश सहित तत्संबंधी राज्यवार ब्यौरा क्या है;
- (ग) क्या बड़ी संख्या में युवाओं के पास उक्त विभिन्न क्षेत्रों के लिए आवश्यक व्यावसायिक प्रशिक्षण नहीं है;
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) क्या वर्तमान कौशल विकास कार्यक्रम हमेशा भारतीय उद्योगों की वर्तमान और भविष्य की मांगों के अनुसार नहीं है; और
- (च) यदि हां, तो इस संबंध में सरकार द्वारा अब तक उठाए गए या उठाए जाने वाले सुधारात्मक कदमों का ब्यौरा क्या है?

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी):

(क) और (ख) कौशल विकास और उद्यमशीलता मंत्रालय के तत्वावधान में राष्ट्रीय कौशल विकास निगम (एनएसडीसी) ने संबंधित क्षेत्रों में अग्रणी उद्योगपतियों के नेतृत्व में 36 क्षेत्र कौशल परिषदों (एसएससी) का गठन किया है। इन एसएससी को संबंधित क्षेत्रों की कौशल विकास आवश्यकताओं की पहचान करने के साथ-साथ कौशल अर्हता मानकों को निर्धारित करने का अधिकार है। इसके अलावा, उत्तर प्रदेश राज्य सहित सभी राज्यों/संघ राज्य क्षेत्रों में स्थापित जिला कौशल समितियों (डीएससी) को जमीनी स्तर पर कौशल विकास और कार्यान्वयन के लिए विकेन्द्रीकृत योजना को बढ़ावा देने के लिए जिला कौशल विकास योजनाएं (डीएसडीपी) तैयार करने का अधिकार है। डीएसडीपी रोजगार के अवसरों के साथ-साथ जिले में कौशल की संबंधित मांग वाले क्षेत्रों की पहचान करती है और कौशल प्रशिक्षण के लिए उपलब्ध सुविधाओं का मैपिंग करती है। सरकार के कौशल विकास कार्यक्रम विभिन्न क्षेत्रों में पहचाने गए कौशल अंतराल को कम करने के लिए डिजाइन और कार्यान्वित किए जाते हैं।

(ग) और (घ) नवीनतम आवधिक श्रम बल सर्वेक्षण (पीएलएफएस 2023-24) के अनुमान के अनुसार, 15-59 वर्ष की आयु के व्यक्तियों का प्रतिशत जिन्होंने औपचारिक और अनौपचारिक रूप से व्यावसायिक/तकनीकी प्रशिक्षण प्राप्त किया है, क्रमशः 4.1% और 30.6% है।

भारत सरकार, कौशल विकास और उद्यमशीलता मंत्रालय (एमएसडीई) के कुशल भारत मिशन (सिम) के अंतर्गत विभिन्न स्कीमों अर्थात् प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान (जेएसएस), राष्ट्रीय शिक्षता संवर्धन स्कीम (एनएपीएस) और औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के माध्यम से शिल्पकार प्रशिक्षण स्कीम (सीटीएस) देश भर में समाज के सभी वर्गों को कौशल विकास केंद्रों के व्यापक नेटवर्क के माध्यम से कौशल, पुनर्कौशल और कौशलान्तरण प्रशिक्षण प्रदान करता है। सिम का उद्देश्य भारत के युवाओं को भविष्य और उद्योग के लिए तैयार कौशल प्राप्त करने में सक्षम बनाना है। एमएसडीई की उपरोक्त स्कीमों के तहत प्रशिक्षित उम्मीदवारों की संख्या इस प्रकार है:

	पीएमकेवीवाई (प्रारंभन से दिनांक 31.12.2024)	जेएसएस (वर्ष 2018-19 से दिनांक 31.12.2024)	एनएपीएस (वर्ष 2018-19 से 31.12.2024)	आईटीआई वर्ष 2018-19 से 2023-24)
संघीय भारत	1,60,33,081	28,51,573	35,42,442	79,57,128
उत्तर प्रदेश	24,13,050	5,28,023	2,60,109	18,47,936

(ड) और (च) यह सुनिश्चित करने के लिए कि एमएसडीई की विभिन्न स्कीमों के माध्यम से प्रदान किए गए कौशल वर्तमान उद्योग आवश्यकताओं और तकनीकी प्रगति के अनुरूप हैं, निम्नलिखित विशिष्ट कदम उठाए गए हैं:

(i) राष्ट्रीय व्यावसायिक शिक्षा एवं प्रशिक्षण परिषद (एनसीवीईटी) ने उद्योग की आवश्यकताओं के अनुसार 8151 अर्हताएं अनुमोदित की हैं, जिनमें से 3089 अर्हताएं वैध एवं सक्रिय हैं तथा 5062 अर्हताएं अप्रासंगिक होने के कारण पुरालेखित हैं।

(ii) संबंधित क्षेत्रों में उद्योग के अग्रणी उद्योगपतियों के नेतृत्व में 36 क्षेत्र कौशल परिषद (एसएससी) स्थापित किए गए हैं, जिन्हें संबंधित क्षेत्रों की कौशल विकास आवश्यकताओं की पहचान करने के साथ-साथ कौशल अर्हता मानकों को निर्धारित करने का दायित्व सौंपा गया है। बाजार आधारित कार्यक्रम के तहत एनएसडीसी उन प्रशिक्षण प्रदाताओं को सहायता प्रदान करता है जो उद्योग-मांग के साथ कौशल पाठ्यक्रमों को सहयोग और संरेखित करते हैं।

(iii) डीजीटी फ्लेक्सी एमओयू योजना और प्रशिक्षण की दोहरी प्रणाली (डीएसटी) को लागू कर रहा है, जिसका उद्देश्य आईटीआई छात्रों को उनकी आवश्यकताओं के अनुसार औद्योगिक वातावरण में प्रशिक्षण प्रदान करना है।

(iv) भारत सरकार ने वैश्विक आवश्यकताओं के अनुसार कौशल प्रयासों को संरेखित करने के लिए बारह देशों के साथ कौशल विकास और व्यावसायिक शिक्षा और प्रशिक्षण के क्षेत्र में समझौता ज्ञापन (एमओयू)/सहयोग ज्ञापन (एमओसी) पर हस्ताक्षर किए हैं।

- (v) पीएमकेवीवाई के अंतर्गत, आधुनिक युग/भावी कौशल जॉब रोलों को आगामी बाजार-मांग और उद्योग की आवश्यकताओं के लिए एआई/एमएल, रोबोटिक्स, मेक्ट्रोनिक्स, ड्रोन टेक्नोलॉजी आदि जैसे क्षेत्रों में उद्योग 4.0 आवश्यकताओं के साथ विशेष रूप से संरेखित किया गया है।
- (vi) कौशल विकास और उद्यमशीलता मंत्रालय के तत्वावधान में प्रशिक्षण महानिदेशक (डीजीटी) ने सीटीएस के अंतर्गत औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) और राष्ट्रीय कौशल प्रशिक्षण संस्थानों (एनएसटीआई) में 31 आधुनिक युग/भावी कौशल पाठ्यक्रम शुरू किए हैं, ताकि 5जी नेटवर्क तकनीशियन, आर्टिफिशियल इंटेलिजेंस प्रोग्रामिंग असिस्टेंस, साइबर सुरक्षा सहायक, ड्रोन तकनीशियन आदि जैसे उभरते क्षेत्रों में प्रशिक्षण दिया जा सके।
- (vii) प्रशिक्षण महानिदेशालय ने कॉरपोरेट सामाजिक उत्तरदायित्व (सीएसआर) पहल के तहत राज्य और क्षेत्रीय स्तर पर संस्थानों के लिए उद्योग संबंध सुनिश्चित करने के लिए आईबीएम, सिस्को, फ्यूचर स्किल राइट्स नेटवर्क, अमेज़ॅन वेब सर्विसेज (एडब्ल्यूएस) और माइक्रोसॉफ्ट जैसी आईटी टेक कंपनियों के साथ समझौता ज्ञापन पर हस्ताक्षर किए हैं। ये भागीदारियां आधुनिक प्रौद्योगिकियों में तकनीकी और पेशेवर कौशल प्रशिक्षण के प्रावधान की सुविधा प्रदान करती हैं।
- (viii) सार्वजनिक निजी भागीदारी (पीपीपी) मोड में अहमदाबाद और मुंबई में स्थापित भारतीय कौशल संस्थान (आईआईएस) का उद्देश्य उद्योग 4.0 के लिए उद्योग-तैयार कार्यबल तैयार करना है, जो अत्याधुनिक तकनीक और व्यावहारिक प्रशिक्षण से लैस हो।
- (ix) कौशल विकास और उद्यमशीलता मंत्रालय के तत्वावधान में राष्ट्रीय कौशल विकास निगम ने डिजिटल पाठ्यक्रम प्रदान करने के लिए एडब्ल्यूएस, माइक्रोसॉफ्ट, इंटेल, रेडहैट, पियर्सन वीयूई, बोस्टन कंसल्टिंग ग्रुप (बीसीजी), सिस्को नेटवर्किंग अकादमी जैसे कई अंतरराष्ट्रीय संगठनों के साथ भागीदारी की है।

असंगठित क्षेत्र में श्रमिकों की स्थिति

1835. श्री चन्द्र प्रकाश जोशी:

क्या **श्रम और रोजगार** मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में कुल श्रमबल में से असंगठित क्षेत्र में लगे श्रमिकों का कुल प्रतिशत कितना है;
- (ख) असंगठित क्षेत्र के कर्मचारियों के लिए चलाई जा रही आम आदमी बीमा योजना का उद्देश्य क्या है;
- (ग) पिछले पांच वर्षों के दौरान उक्त योजना के लिए आबंटित धनराशि का ब्यौरा क्या है; और
- (घ) राजस्थान सहित देश के राज्यों/संघ राज्यक्षेत्रों में उक्त योजना के कुल लाभार्थियों की संख्या का ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (घ) श्रम और रोजगार मंत्रालय ने आधार के साथ जुड़ा असंगठित कामगारों का एक व्यापक राष्ट्रीय डेटाबेस (एनडीयूडब्ल्यू) तैयार करने हेतु दिनांक 26 अगस्त 2021 को ई-श्रम पोर्टल (**eshram.gov.in**) आरंभ किया है। ई-श्रम पोर्टल का उद्देश्य असंगठित कामगारों को स्व-घोषणा के आधार पर एक यूनिवर्सल अकाउंट नंबर (यूएएन) प्रदान करके पंजीकृत करना और उनकी सहायता करना है। दिनांक 05 मार्च 2025 की स्थिति के अनुसार 30.59 करोड़ से अधिक असंगठित कामगारों ने ई-श्रम पोर्टल पर पंजीकरण किया है।

आम आदमी बीमा योजना (एएबीवाई), जो वर्ष 2007 में गरीबी रेखा के नीचे या आंशिक रूप से कुछ ऊपर जीवन-यापन करने वाले 18 से 59 वर्ष की आयु के बीच के व्यक्तियों को जीवन और निःशक्तता कवर प्रदान करने के लिए देश के 47 पहचान किए गए उद्यमों/व्यवसायों में शुरू की गई थी, और दिनांक 01.06.2017 से इसे प्रधानमंत्री जीवन ज्योति बीमा योजना (पीएमजेजेबीवाई) और प्रधानमंत्री सुरक्षा बीमा योजना (पीएमएसबीवाई) में मिला दिए गया था। चूंकि दिनांक 01.06.2017 से एएबीवाई को पीएमजेजेबीवाई और पीएमएसबीवाई योजनाओं के साथ एकीकृत कर दिया गया है, इसलिए एएबीवाई के अंतर्गत सरकार द्वारा आगे धनराशि का आवंटन नहीं किया जा रहा है।

इको टूरिज्म पर ग्लेशियर संकुचन का प्रभाव

1836. श्री त्रिवेन्द्र सिंह रावत:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने उत्तराखंड में हिमनदों के संकुचन से इको-पर्यटन और ट्रेकिंग गतिविधियों पर पड़ने वाले प्रभाव का आकलन किया है;
- (ख) यदि हां, तो उक्त क्षेत्र में पर्यटन उद्योग के समक्ष कौन-कौन सी संभावित चुनौतियां हैं;
- (ग) क्या सरकार द्वारा इन चुनौतियों से निपटने के लिए जलवायु हितैषी पर्यटन उपाय किए जा रहे हैं;
- (घ) सरकार द्वारा जलवायु परिवर्तन के संबंध में पर्यटकों को संवेदनशील बनाने और संवेदनशील पारिस्थितिकी तंत्र के संरक्षण में उनकी भूमिका के लिए उठाई जा रही विशेष पहलों का ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (घ) पर्यटन मंत्रालय ने उत्तराखंड में इको-पर्यटन और ट्रेकिंग गतिविधियों पर हिमनदों के संकुचन के प्रभाव का आकलन करने के लिए कोई अध्ययन नहीं किया है।

उत्तराखंड सहित देश में इको-पर्यटन के विकास को गति प्रदान करने के लिए, पर्यटन मंत्रालय ने इको-पर्यटन के विकास के लिए एक राष्ट्रीय रणनीति तैयार की है।

सतत पर्यटन के बारे में जागरूकता उत्पन्न करने और पर्यटकों तथा पर्यटन व्यवसायों को प्रकृति के साथ तालमेल बिठाने वाले सतत अभ्यासों को अपनाने हेतु प्रेरित करने के लिए ट्रैवल फॉर लाइफ (टीएफएल) कार्यक्रम शुरू किया गया था। इससे पर्यटक सरल कार्य करने के लिए प्रोत्साहित होते हैं, जिसके परिणामस्वरूप पर्यावरण, जैव विविधता का संरक्षण, स्थानीय अर्थव्यवस्था में सुधार और स्थानीय समुदायों की सामाजिक-सांस्कृतिक अखंडता का संरक्षण होता है। इसका उद्देश्य पर्यटन मूल्य श्रृंखला में हितधारकों को संसाधनों का सोच-समझकर और विवेकपूर्ण उपयोग करने के लिए प्रेरित करना है।

पर्यटन मंत्रालय ने स्वदेश दर्शन योजना के अंतर्गत पर्यटन अवसंरचना के विकास से संबंधित विषयों में से एक विषय के रूप में इको-सर्किट की पहचान की है। स्वदेश दर्शन योजना को स्वदेश दर्शन 2.0 (एसडी 2.0) के नाम से नया रूप प्रदान किया गया है, जिसका उद्देश्य पर्यटक और गंतव्य केंद्रित दृष्टिकोण के साथ टिकाऊ और जिम्मेदारीयुक्त पर्यटन स्थलों का विकास करना है। यह योजना पर्यावरणीय स्थिरता, सामाजिक-सांस्कृतिक स्थिरता और आर्थिक स्थिरता सहित टिकाऊ पर्यटन के सिद्धांतों को अपनाने के लिए प्रेरित करती है। दिशानिर्देशों के अनुसार और राज्यों और संघ राज्यक्षेत्र की सरकारों से प्राप्त प्रस्तावों/विस्तृत परियोजना रिपोर्टों के आधार पर केंद्रीय वित्तीय सहायता प्रदान की जा रही है।

इस योजना के अंतर्गत, उत्तराखंड के गुंजी में ग्रामीण पर्यटन क्लस्टर अनुभव नामक परियोजना को मंजूरी दी गई है।

GST REVENUE COLLECTED FROM A & N ISLANDS

1837. SHRI BISHNU PADA RAY:

Will the Minister of **FINANCE** be pleased to state:

- (a) the total amount of GST revenue accrued from all the sources in the Andaman & Nicobar Islands including the Hotel and Tourism Industry, during the last five years, year-wise;
- (b) whether the GST collected from the Andaman & Nicobar Islands is credited to the Consolidated Fund of India;
- (c) if so, the details thereof;
- (d) whether any portion of the GST revenue collected from the Islands is allocated or utilized for the development and welfare of the Islands; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) Gross GST Collection (Domestic) in the Andaman & Nicobar Islands including the Hotel and Tourism Industry, during the last five years, year-wise is as follows:

Financial Year	Amount (in Rs. Crores)
2020-21	255
2021-22	332
2022-23	373
2023-24	428
2024-25 (till Feb, 2025)	431

** Under the head CGST, UTGST/SGST, IGST and Cess*

(b)and (c) Yes Sir. The details of the Net UTGST collections from Andaman & Nicobar Islands is as follows:

Financial Year	Amount* (in Rs. Crores)
2019-20	192
2020-21	129
2021-22	169
2022-23	183
2023-24	190

** Finance Accounts Gol*

(d)and (e) The allocation or utilization of portion out of the GST revenue collected from A & N island is not maintained.

PARKING FACILITIES AT HERITAGE MONUMENTS

1838. SHRI RAJKUMAR CHAHAR:

Will the Minister of **CULTURE** be pleased to state:

- (a) the details of the steps taken by the Government to ensure the availability and proper management of parking facilities at Archaeological Survey of India (ASI) managed monuments
- (b) whether the Government is aware of the poor management of parking facilities at UNESCO World Heritage sites like the Taj Mahal, Agra Fort and Fatehpur Sikri, which negatively impacts visitor experiences, if so, the details thereof;
- (c) whether the Government has taken steps to engage with relevant authorities to improve parking infrastructure, introduce FASTag facilities to prevent overcharging and disputes with parking contractors and regulate parking charges at these monuments, if so, the details thereof;
- (d) the details of the initiatives that have been implemented by the Government to enhance the overall visitor experience at heritage sites, considering the importance of holistic service management, regardless of which authority manages specific facilities; and
- (e) whether the Government has any plans to establish uniform standards for parking facilities, including the integration of technology like FASTag and to improve visitor amenities at ASI managed monuments and if so, the details thereof?

THE MINISTER OF CULTURE; AND MINISTER OF TOURISM (SHRI GAJENDRA SINGH SHEKHAWAT):

(a) and (b) Parking at the protected monuments is generally provided by the local planning Authorities/Administration. Archaeological Survey of India (ASI) makes provisions for parking of vehicles wherever space is available. At present the parking facility is available at 106 monuments and areas. Further, the parking facility is developed and managed by the local authority at Taj Mahal, Fatehpur Sikri and Red Fort.

(c) The mandate of ASI is the protection, conservation and preservation of the protected monuments and areas. However, ASI takes all possible steps to ensure the parking charges are reasonable at ASI managed parking areas.

(d) Besides the routine maintenance, upkeep and conservation, ASI is providing the basic tourist amenities and facilities such as drinking water, toilets, signage's, visitor's benches, cafeterias, baby feeding rooms, wheel chairs, audio guides, pathways, ramps, garbage bins etc. based upon the footfall and feasibility. In addition to that interpretation centers, light and sound shows, illumination etc. have also been provided at some of the monuments in collaboration with Department of Tourism/ Local Administration. The Ministry of Culture has also launched "Adopt A Heritage Program 2.0" to enhance the visitors experience by providing and improving the amenities in the monument premises by the corporate bodies.

(e) No such proposal is under consideration with ASI at present.

GRIEVANCES OF LIC AGENTS

1839. SHRI KULDEEP INDORA:

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government has received any representations from the unions of LIC agents regarding the problems being faced by them; and
- (b) if so, the measures taken/being taken by the Government to address their grievances?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHOUDHARY):

(a) and (b) The Government, from time to time, has received representations from unions of LIC agents regarding different issues. All the issues are shared with Life Insurance Corporation of India (LIC) for taking appropriate action to resolve the issues.

The Public Sector Insurance companies including LIC of India are board-governed commercial entities, operating in a competitive and regulated market. These entities are empowered to take appropriate decision in such matters in accordance with their board approved policies and overall regulatory framework prescribed by IRDAI.

बस्तर में 'ट्राइबल होमस्टे' को बढ़ावा देना

1840. श्री महेश कश्यप:

क्या पर्यटन मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा छत्तीसगढ़ के बस्तर में पर्यटन के संवर्धन हेतु 'ट्राइबल होमस्टे' को बढ़ावा देने के लिए उठाए गए/जा रहे कदमों का ब्यौरा क्या है;
- (ख) क्या सरकार का जनजातीय समुदायों की सांस्कृतिक विरासत के संरक्षण और संवर्धन के लिए कदम उठाने का विचार है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

संस्कृति मंत्री; तथा पर्यटन मंत्री (श्री गजेन्द्र सिंह शेखावत):

(क) से (ग) सरकार ने 'प्रधानमंत्री जनजातीय उन्नत ग्राम अभियान' के भाग के रूप में पर्यटन मंत्रालय की स्वदेश दर्शन योजना के तहत जनजातीय होमस्टे के विकास की पहल को अनुमोदित कर दिया है। उक्त पहल में 5 लाख रु. प्रति इकाई (नए निर्माण हेतु), 3 लाख रु. तक (नवीनीकरण) एवं ग्राम समुदाय की आवश्यकता के लिए 5 लाख रु. तक की सहायता से 1000 होमस्टे का विकास शामिल है।

पर्यटन मंत्रालय ने उक्त पहल के लिए दिशा-निर्देश का मसौदा परिचालित किया है एवं राज्य सरकारों/संघ राज्यक्षेत्र प्रशासनों से परामर्श किया है। दिशा-निर्देश के मसौदे की मुख्य विशेषताओं में पर्यटकों एवं स्वदेशी लोगों के बीच सांस्कृतिक आदान-प्रदान के माध्यम से समुदाय-आधारित जिम्मेदार पर्यटन का सृजन और पर्यटकों के लिए प्रामाणिक जनजातीय ग्रामीण अनुभव का सृजन करना शामिल है।

पर्यटन मंत्रालय ने स्वदेश दर्शन की अपनी जारी योजना के तहत गंतव्यों पर पर्यटन सुविधाओं के विकास के लिए देश में 5287.90 करोड़ रुपये की 76 परियोजनाओं को मंजूरी दी, जिसमें छत्तीसगढ़ में 1 परियोजना सहित जनजातीय परिपथ थीम के तहत स्वीकृत 371.47 करोड़ रुपये की 4 परियोजनाएं शामिल हैं। स्वदेश दर्शन योजना के जनजातीय परिपथ थीम के तहत स्वीकृत परियोजनाओं की सूची संलग्न **विवरण** में दी गई है। गंतव्य-केंद्रित दृष्टिकोण अपनाते हुए स्थायी एवं जिम्मेदारीयुक्त पर्यटन गंतव्य के विकास के उद्देश्य से स्वदेश दर्शन योजना को स्वदेश दर्शन 2.0 (एसडी 2.0) के तौर पर नया रूप दिया गया है एवं देश में 791.25 करोड़ रुपये की 34 परियोजनाओं को मंजूरी दी गई है, जिसमें 21.56 करोड़ रुपये की 'मिडवे रिट्रीट, चुमुउकेदिमा, नागालैंड में जनजातीय सांस्कृतिक अनुभव' परियोजना शामिल है।

इसके अतिरिक्त, पर्यटन मंत्रालय अपने जारी प्रयास के रूप में अपने संवर्धनात्मक कार्यकलापों जैसे पर्यटन संबंधी कार्यक्रमों, संवर्धनात्मक वेबसाइटों, सोशल मीडिया संवर्धनों आदि के माध्यम से

जनजातीय समुदायों की सांस्कृतिक विरासत सहित देश के विभिन्न पर्यटन गंतव्यों और उत्पादों का संवर्धन करता है।

विवरण

स्वदेश दर्शन योजना के जनजातीय परिपथ थीम के तहत स्वीकृत परियोजनाओं का विवरण

राशि (करोड़ रु. में)

क्र.सं.	राज्य	स्वीकृति वर्ष	परियोजना का नाम	स्वीकृत राशि
1.	नागालैंड	(2015-16)	पेरेन – कोहिमा – वोखा में परिपथ का विकास	97.36
2.	छत्तीसगढ़	(2015-16)	जशपुर – कुनकुरी – मैनपाट – अंबिकापुर – महेशपुर – रतनपुर – कुर्दार – सरोद्धादर – गंगरेल – कोंडागांव – नथिया – नवागांव – जगदलपुर – चित्रकूट – तीर्थगढ़ का विकास	96.10
3.	तेलंगाना	(2016-17)	मुलुगु – लक्नावरम – मेडावरम – तडवई – दमरावी – मल्लूर – बोगाथा झरने का विकास	79.87
4.	नागालैंड	(2016-17)	मोकोकचुंग – तुएनसांग – मोन का विकास	98.14
कुल				371.47

माननीय अध्यक्ष : सभा की कार्यवाही आज 12 बजे तक के लिए स्थगित की जाती है।

... (व्यवधान)

11.28 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे कई माननीय सदस्यों द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं हुई हैं। मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

12.01 hrs**ANNOUNCEMENT BY THE CHAIR**

Message from the President

माननीय अध्यक्ष : मुझे सभा को सूचित करना है कि मुझे महामहिम राष्ट्रपति जी से निम्नलिखित संदेश प्राप्त हुआ है:

“मुझे 31 जनवरी, 2025 को दोनों सदनों की समवेत बैठक में मेरे द्वारा दिए गए अभिभाषण के लिए लोक सभा के सदस्यों का धन्यवाद ज्ञापन प्राप्त हुआ है।”

12.02 hrs**FELICITATION BY THE SPEAKER**

Congratulations to the Indian Cricket Team on Winning the ICC
Champions Trophy

माननीय अध्यक्ष : माननीय सदस्यगण, भारतीय क्रिकेट टीम ने कल दुबई में न्यूजीलैंड को पराजित कर तीसरी बार आईसीसी चैंपियंस ट्रॉफी जीतकर एक बड़ी उपलब्धि हासिल की है। इस जीत से पूरे देश में उत्साह और उल्लास का वातावरण है। यह ऐतिहासिक उपलब्धि सभी खिलाड़ियों के साथ, उन सभी भारतीय युवाओं के लिए भी बड़ी प्रेरणा है जो अपने-अपने क्षेत्रों में उत्कृष्टता हासिल करने के

लिए कड़ी मेहनत कर रहे हैं।

मैं अपनी ओर से तथा सभा के सभी माननीय सदस्यों की ओर से भारतीय क्रिकेट टीम के कप्तान श्री रोहित शर्मा जी तथा टीम के सभी सदस्यों को बधाई देता हूँ। हम अपनी क्रिकेट टीम को आगामी प्रतियोगिताओं के लिए अपनी शुभकामनाएं देते हैं।

... (व्यवधान)

माननीय अध्यक्ष : श्रीमती कनिमोझी जी।

12.03 hrs

SUBMISSION BY MEMBER

Re: Three language formula in New Education Policy

SHRIMATI KANIMOZHI KARUNANIDHI (THOOTHUKKUDI): Sir, I am very pained and hurt that the Minister in his reply in Parliament today has called the Members of Parliament, the Government of Tamil Nadu, and the people of Tamil Nadu ... * ... (*Interruptions*)

You have taken my name also. I would like to explain it. The truth is, the Members of Parliament met the Minister representing that SSA funds have to be released to Tamil Nadu. The Minister from Tamil Nadu was also there in the delegation and we had clearly said that we have issues with the NEP. We cannot accept it in full because the three-language policy is not acceptable to Tamil Nadu. The truth is the CM of Tamil Nadu has written to the Minister and the Prime Minister saying that we have issues with the NEP. It cannot be accepted in total and the

* Expunged as ordered by the Chair.

funds have to be released. We have requested that the funds have to be released.

So, the MPs from Tamil Nadu have never accepted the three-language policy. ... *(Interruptions)*

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): Hon. Speaker Sir, my esteemed colleague and one of my dearest sisters, a senior Member of this House, hon. Kanimozhi ji has raised two points. ... *(Interruptions)*

Firstly, she raised the issue of me mentioning a word, which I should not have used for the Members of Tamil Nadu, the Government of Tamil Nadu and people of Tamil Nadu. Let us not mix it. Let me first withdraw my word if my word hurt anybody. ... *(Interruptions)* I withdraw my word. ... *(Interruptions)* I do not have an issue with it. ... *(Interruptions)*

But regarding the other issue that she mentioned ... *(Interruptions)* Kanimozhi ji, please sit down. ... *(Interruptions)* I know that you would at least listen to my point of view. I always listen to your point of view. I always do it.

Speaker Sir, this is an important issue. They came to see me on several occasions and rightly Kanimozhi ji took the lead and I invited the Education Minister from Tamil Nadu with a good spirit with the intention that something should come out of it. I was also in that discussion, and at one point of time they have agreed and we have agreed on certain things. ... *(Interruptions)*

Please do not shout. ... *(Interruptions)* You should have the courage to listen to the truth. ... *(Interruptions)* My information is that they went and mentioned all these things to the hon. Chief Minister of Tamil Nadu. ... *(Interruptions)* He also gave the consent to go ahead. ... *(Interruptions)* Later on, some internal issue

came up.... *(Interruptions)* Informally, they only told me and they went there. ... *(Interruptions)* This is unfortunate. ... *(Interruptions)* Today, I again mentioned that thing. ... *(Interruptions)* Today, is 10th March. ... *(Interruptions)* They came out with the NEP signing problem. ... *(Interruptions)* They are entitled. ... *(Interruptions)* We do not have any issue with non-BJP States. As I said, Karnataka, Himachal, Punjab and all these States are getting PM SHRI free. ... *(Interruptions)* They are also getting PM SHRI Scheme as has been allocated. ... *(Interruptions)* They should come to the constitutionality and they should come to the policy that they have agreed upon, and they should respect it. ... *(Interruptions)*

माननीय अध्यक्ष: माननीय सदस्यगण, माननीय मंत्री जी ने भी आग्रह किया है और मैंने इस शब्द को रिकॉर्ड से निकाल दिया है।

... (व्यवधान)

12.06 hrs

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष: अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर 2, श्री नित्यानंद राय जी।

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): माननीय अध्यक्ष जी, माननीय गृह मंत्री श्री अमित शाह जी की ओर से मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) भारत के संविधान के अनुच्छेद 356(3) के अंतर्गत मणिपुर राज्य के संबंध में संविधान के अनुच्छेद 356 के अंतर्गत राष्ट्रपति द्वारा जारी दिनांक 13 फरवरी, 2025 की उद्घोषणा, जो

दिनांक 13 फरवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 134(अ) में प्रकाशित हुई थी, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

- (2) उपर्युक्त उद्धोषणा के खंड (ग) के उपखंड (एक) के अनुसरण में राष्ट्रपति द्वारा किया गया दिनांक 13 फरवरी, 2025 का आदेश, जो दिनांक 13 फरवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 135(अ) में प्रकाशित हुआ था, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2216/18/25]

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL): Sir, I rise to lay on the Table a copy of the Detailed Demand for Grants (Hindi and English versions) of the Ministry of Law and Justice for the year 2025-2026.

[Placed in Library, See No. LT 2217/18/25]

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): माननीय अध्यक्ष जी, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) सिक्का निर्माण अधिनियम, 2011 की धारा 25 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
- (एक) सिक्का निर्माण (श्री अटल बिहारी वाजपेयी की जन्म शताब्दी के अवसर पर स्मारक सिक्का जारी किया जाना) नियम, 2024 जो दिनांक 23 दिसम्बर, 2024 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.779(अ) में प्रकाशित हुए थे।
- (दो) सिक्का निर्माण (भारत मौसम विज्ञान विभाग की 150वीं वर्षगांठ के अवसर पर

स्मारक सिक्का जारी किया जाना) नियम, 2024, जो दिनांक 31 दिसम्बर, 2024 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि.792(अ) में प्रकाशित हुए थे।

- (तीन) सिक्का निर्माण (श्री हरखचंद नाहटा के 25वें स्मरणोत्सव के अवसर पर स्मारक सिक्का जारी किया जाना) नियम, 2024, जो 31 दिसम्बर, 2024 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 793(अ) में प्रकाशित हुए थे।
- (चार) सिक्का निर्माण (भारत स्काउट और गाइड की 75वीं वर्षगांठ के अवसर पर स्मारक सिक्का जारी किया जाना) नियम, 2024, जो दिनांक 6 जनवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 20(अ) में प्रकाशित हुए थे।
- (पांच) सिक्का निर्माण (संत शिरोमणि दिगम्बर जैनाचार्य विद्यासागर महामुनिराज के प्रथम समाधि दिवस पर स्मारक सिक्का जारी किया जाना) नियम, 2025, जो दिनांक 31 जनवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 95(अ) में प्रकाशित हुए थे।
- (छह) सिक्का निर्माण (जम्मू-श्रीनगर रेलवे लाइन के शुभारंभ की स्मृति में स्मारक सिक्का जारी किया जाना) नियम, 2025, जो दिनांक 6 फरवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 119(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 2218/18/25]

- (2) सीमाशुल्क अधिनियम, 1962 की धारा 159 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (एक) सा.का.नि. 96(अ) जो दिनांक 1 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा दिनांक 1 मार्च, 2011 की अधिसूचना संख्या 27/2011-सीमाशुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।
- (दो) सा.का.नि. 97(अ) जो दिनांक 1 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित

हुए थे तथा जिनका आशय उन वस्तुओं पर आयात शुल्क की छूट प्रदान करना है, जिन्हें टैरिफ में युक्तिसंगत बनाया जा रहा है तथा एक व्याख्यात्मक ज्ञापन।

(तीन) सा.का.नि. 98(अ) जो दिनांक 1 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे, तथा जिनके द्वारा दिनांक 30 जून, 2017 की अधिसूचना संख्या 50/2017-सीमाशुल्क में कतिपय संशोधन किए गए हैं ताकि बीसीडी से संबंधित परिवर्तनों को अधिसूचित किया जा सके तथा एक व्याख्यात्मक ज्ञापन।

(चार) सा.का.नि. 99(अ) जो दिनांक 1 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे, तथा जिनके द्वारा दिनांक 1 फरवरी, 2021 की अधिसूचना संख्या 11/2021-सीमाशुल्क में कतिपय संशोधन किए गए हैं ताकि कतिपय वस्तुओं पर एआईडीसी की प्रभावी दरें निर्धारित की जा सकें तथा एक व्याख्यात्मक ज्ञापन।

(पांच) सा.का.नि. 100(अ) जो दिनांक 1 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे, तथा जिनके द्वारा दिनांक 2 फरवरी, 2018 की अधिसूचना संख्या 11/2018-सीमाशुल्क में कतिपय संशोधन किए गए हैं ताकि विनिर्दिष्ट वस्तुओं पर सामाजिक कल्याण अधिभार के संपूर्ण उद्ग्रहण से छूट दी जा सके तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 2219/18/25]

(छह) सा.का.नि. 101(अ) जो दिनांक 1 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे, तथा जिनके द्वारा दिनांक 30 अप्रैल, 2022 की अधिसूचना संख्या 22/2022-सीमाशुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(सात) सा.का.नि. 102(अ) जो दिनांक 1 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे, तथा जिनके द्वारा दिनांक 20 अप्रैल, 2017 की अधिसूचना संख्या 16/2017-सीमाशुल्क में कतिपय संशोधन किए गए हैं ताकि विनिर्दिष्ट दवा

कंपनियों द्वारा चलाए जा रहे रोगी सहायता कार्यक्रम के तहत आपूर्ति के लिए कतिपय औषधियों को छूट दी जा सके तथा एक व्याख्यात्मक ज्ञापन।

(आठ) सा.का.नि. 103(अ) जो दिनांक 1 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा दिनांक 30 जून, 2017 की अधिसूचना संख्या 57/2017 में कतिपय संशोधन किए गए हैं ताकि सेलुलर मोबाइल फोन के साथ-साथ अन्य उच्च प्रौद्योगिकी दूरसंचार उपकरणों के पुर्जों के विनिर्माण के लिए प्रयुक्त इनपुट/पुर्जों पर बीसीडी दरों में परिवर्तन किया जा सके तथा एक व्याख्यात्मक ज्ञापन।

(नौ) सा.का.नि. 104(अ) जो दिनांक 1 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे, तथा जिनके द्वारा दिनांक 1 मार्च, 2002 की अधिसूचना संख्या 25/2002-सीमाशुल्क में कतिपय संशोधन किए गए हैं ताकि मोबाइल फोन और बिजली से चलने वाले वाहनों की लिथियम-आयन बैटरी के विनिर्माण के लिए बेसिक सीमाशुल्क से छूट प्राप्त पूंजीगत वस्तुओं की पहले से विद्यमान सूची में पूंजीगत वस्तुओं को जोड़ा जा सके तथा एक व्याख्यात्मक ज्ञापन।

(दस) सा.का.नि. 105(अ) जो दिनांक 1 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा दिनांक 6 जुलाई, 2019 की अधिसूचना संख्या 19/2019 में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(ग्यारह) सा.का.नि. 106(अ) जो दिनांक 1 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा दिनांक 13 जुलाई, 1994 की अधिसूचना संख्या 153/94-सीमाशुल्क में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 2220/18/25]

3) केन्द्रीय उत्पाद-शुल्क अधिनियम, 1944 की धारा 38 की उप-धारा (2) के अंतर्गत

निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

- (एक) सा.का.नि. 107(अ) जो दिनांक 1 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 30 जून, 2017 की अधिसूचना संख्या 11/2017-केन्द्रीय उत्पाद-शुल्क में कतिपय संशोधन किए गए हैं ताकि अमिश्रित डीजल पर अतिरिक्त उत्पाद-शुल्क के कार्यान्वयन की तारीख को बढ़ाया जा सके तथा एक व्याख्यात्मक ज्ञापन।
- (दो) सीमाशुल्क (रियायती शुल्क दर पर या विनिर्दिष्ट अंतिम उपयोग के लिए माल का आयात) संशोधन नियम, 2025, जो दिनांक 1 फरवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 108(अ) में प्रकाशित हुए थे तथा एक व्याख्यात्मक ज्ञापन।

[Placed in Library, See No. LT 2221/18/25]

- (4) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

- (एक) 31.12.2024 को समाप्त तिमाही के लिए इंडस्ट्रियल इन्वेस्टमेंट बैंक ऑफ इंडिया लिमिटेड (आईआईबीआई के इक्विटी शेयरधारकों के लिए आईआईबीआई का स्वैच्छिक परिसमापन), कोलकाता के कार्यक्रम की सरकार द्वारा समीक्षा।
- (दो) 31.12.2024 को समाप्त तिमाही के लिए इंडस्ट्रियल इन्वेस्टमेंट बैंक ऑफ इंडिया लिमिटेड (आईआईबीआई के इक्विटी शेयरधारकों के लिए आईआईबीआई का स्वैच्छिक परिसमापन), कोलकाता पर परिसमापक का प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 2222/18/25]

कुमारी शोभा कारान्दलाजे (बंगलौर उत्तर) : माननीय अध्यक्ष जी, मैं वर्ष 2025-2026 के लिए कर्मचारी राज्य बीमा निगम, नई दिल्ली के वित्तीय प्राक्कलनों और कार्य-निष्पादन बजट की एक प्रति

(हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखती हूँ।

[Placed in Library, See No. LT 2223/18/25]

... (व्यवधान)

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL): Sir, on behalf of Shri Kirti Vardhan Singh, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Commission for Air Quality Management in National Capital Region and Adjoining Areas, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Control of Water Pollution (Grant, Refusal or Cancellation of Consent) Guidelines, 2025 (Hindi and English versions) published in

Notification No. G.S.R. 85(E) in Gazette of India dated 30th January, 2025 under sub-section (3) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974.

- (6) A copy of the Control of Air Pollution (Grant, Refusal or Cancellation of Consent) Guidelines, 2025 (Hindi and English versions) published in Notification No. G.S.R. 84(E) in Gazette of India dated 29th January, 2025 under sub-section (2) of Section 53 of the Air (Prevention and Control of Pollution) Act, 1981.
- (7) A copy of the Ecomark Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 596(E) in Gazette of India dated 26th September, 2024 under Section 26 of the Environment (Protection) Act, 1986.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 2224/18/25]

- (9) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-
 - (i) S.O.3379(E) published in Gazette of India dated 27th July, 2023 making certain amendments in the Notification No. S.O.555(E) dated 17th February, 2015, mentioned therein.
 - (ii) S.O.3385(E) published in Gazette of India dated 28th July, 2023 making certain amendments in the Notification No. S.O.615(E) dated 25th February, 2015, mentioned therein.
 - (iii) S.O.3384(E) published in Gazette of India dated 28th July, 2023

making certain amendments in the Notification No. S.O.616(E) dated 25th February, 2015, mentioned therein.

- (iv) S.O.2651(E) published in Gazette of India dated 8th July, 2024 making certain amendments in the Notification No. S.O.555(E) dated 17th February, 2015, mentioned therein.
- (v) S.O.2782(E) published in Gazette of India dated 16th July, 2024 making certain amendments in the Notification No. S.O.608(E) dated 24th February, 2015, mentioned therein.

[Placed in Library, See No. LT 2225/18/25]

- (vi) S.O.3026(E) published in Gazette of India dated 29th July, 2024 making certain amendments in the Notification No. S.O.615(E) dated 25th February, 2015, mentioned therein.
- (vii) S.O.3548(E) published in Gazette of India dated 21st August, 2024 making certain amendments in the Notification No. S.O.221(E) dated 23rd January, 2015, mentioned therein.
- (viii) S.O.3740(E) published in Gazette of India dated 2nd September, 2024 making certain amendments in the Notification No. S.O.607(E) dated 24th February, 2015, mentioned therein.
- (ix) S.O.3754(E) published in Gazette of India dated 3rd September, 2024 making certain amendments in the Notification No. S.O.616(E) dated 25th February, 2015, mentioned therein.
- (x) S.O.1812(E) published in Gazette of India dated 7th June, 2017 notifying an area to an extent varying up to 13 Kilometers from

the boundary of the Nalsarovar Bird Sanctuary in the State of Gujarat, as Nalsarovar Bird Eco-Sensitive Zone.

[Placed in Library, See No. LT 2226/18/25]

- (xi) S.O.1865(E) published in Gazette of India dated 9th June, 2017 notifying an area to an extent of 1.0 Kilometer around the boundary of Gaga Sanctuary in the State of Gujarat, as the Gaga Sanctuary Eco-sensitive Zone.
- (xii) S.O.1942(E) published in Gazette of India dated 20th June, 2017 notifying an area to an extent varying from 1.0 Kilometers to 4.1 Kilometers from the boundary of Hingolghadh Wildlife Sanctuary in the State of Gujarat, as Hingolghadh Wildlife Sanctuary Eco-Sensitive Zone.
- (xiii) S.O.2149(E) published in Gazette of India dated 6th July, 2017 notifying an area to an extent varying from 1.0 Kilometers to 3.70 Kilometers around the boundary of Velavadhar Black Buck National Park in the State of Gujarat, as the Velavadhar Black Buck National Park Eco-Sensitive Zone.
- (xiv) S.O.3342(E) published in Gazette of India dated 16th October, 2017 notifying an area with an extent ranging from 0 Kilometer to 3.2 Kilometers from the boundary of the protected area of the Jessore Wildlife Sanctuary in Amirgadh and Dantivada Talukas in the State of Gujarat, as the Jessore Wildlife Sanctuary Eco-Sensitive Zone.

- (xv) S.O.4108(E) published in Gazette of India dated 29th December, 2017 notifying an area to an extent varying from 0.17 Kilometer to 4.25 Kilometers around the boundary of Rampara Wildlife Sanctuary in the State of Gujarat, as the Rampara Wildlife Sanctuary Eco-Sensitive Zone.

[Placed in Library, See No. LT 2227/18/25]

- (xvi) S.O.2950(E) published in Gazette of India dated 19th June, 2018 notifying an area to an extent upto one Kilometer from the boundary of the Khijadiya Bird Sanctuary in the State of Gujarat, as the Khijadiya Bird Sanctuary Eco-Sensitive Zone.
- (xvii) S.O.5138(E) published in Gazette of India dated 4th October, 2018 notifying an area to an extent from zero to 1.2 Kilometers around the boundary of the Wild Ass Sanctuary in the State of Gujarat, as the Wild Ass Sanctuary Eco-Sensitive Zone.
- (xviii) S.O.549(E) published in Gazette of India dated 30th January, 2019 notifying an area to an extent of 0(zero) to 19.67 Kilometers around the boundary of the Ratanmahal Wildlife Sanctuary in the State of Gujarat, as Ratanmahal Wildlife Sanctuary Eco-Sensitive Zone.
- (xix) S.O.1316(E) published in Gazette of India dated 11th March, 2019 notifying an area to an extent of 1.10 Kilometers to 4.98 Kilometer around the boundary of Jambugodha Wildlife Sanctuary in Panchmahal and Chhotaudepur Districts in the State of Gujarat,

as Eco-Sensitive Zone.

- (xx) S.O.3150(E) published in Gazette of India dated 30th August, 2019 notifying an area to an extent varying from 0 (zero) to 1 Kilometer around the boundary of Kutch Desert Wildlife Sanctuary, in Kachchh District in the State of Gujarat, as Eco-Sensitive Zone.

[Placed in Library, See No. LT 2228/18/25]

- (xxi) S.O.4618(E) published in Gazette of India dated 9th November, 2021 notifying an area of 282.18 square kilometers to an extent varying from zero (0) to 3.519 Kilometers around the boundary Balaram Ambaji Wildlife Sanctuary in the State of Gujarat, as the Balaram Ambaji Wildlife Eco-Sensitive Zone.
- (xxii) S.O.4572(E) published in Gazette of India dated 18th October, 2024 making certain amendments in the Notification No. S.O.1812(E) dated 7th June, 2017, mentioned therein.
- (xxiii) S.O.740(E) published in Gazette of India dated 17th February, 2021 making certain amendments in the Notification No. S.O.191(E) dated 27th January, 2010, mentioned therein.
- (xxiv) S.O.3371(E) published in Gazette of India dated 18th August, 2021 notifying an area to an extent of 100 metres uniform around the boundary of Nahar Wildlife Sanctuary, in Rewari District in the State of Haryana, as Eco-Sensitive Zone.
- (xxv) S.O.4704(E) published in Gazette of India dated 28th October,

- 2024 making certain amendments in the Notification No. S.O.68(E) dated 10th January, 2017, mentioned therein.
- (xxvi) S.O.4874(E) published in Gazette of India dated 11th November, 2024 notifying an area to an extent varying from 1.0 Km to 2.035 Km from the boundary of the Sukhna Wildlife Sanctuary in the State of Haryana, as Sukhana Wildlife Eco-Sensitive Zone.
- (xxvii) S.O.3682(E) published in Gazette of India dated 13th September, 2021 notifying an area to an extent varying from 0.38 kilometer to 2.042 kilometers around the boundary of the Sri Renuka ji Wildlife Sanctuary, in Sirmaur District in the State of Himachal Pradesh, as the Sri Renuka ji Wildlife Sanctuary Eco-sensitive Zone.
- (xxviii) S.O.4615(E) published in Gazette of India dated 9th November, 2021 notifying an area to an extent varying from 0 (zero) to 2.7 Kilometers around the boundary of Kanawar Wildlife Sanctuary, in the Kullu District, in the State of Himachal Pradesh, as the Kanawar Wildlife Sanctuary Eco-Sensitive Zone.
- (xxix) S.O.4793(E) published in Gazette of India dated 22nd November, 2021 notifying an area to an extent varying from 50 meters to 2.21 kilometers around the boundary of the Kais Wildlife Sanctuary, in the Kullu District in the State of Himachal Pradesh, as the Kais Wildlife Sanctuary Eco-Sensitive Zone.
- (xxx) S.O.41(E) published in Gazette of India dated 5th January, 2022

notifying an area to an extent varying from 50 meters to 2 kilometers around the boundary of the Shikari Devi Wildlife Sanctuary, in Mandi District in the State of Himachal Pradesh, as the Shikari Devi Sanctuary Eco-Sensitive Zone.

[Placed in Library, See No. LT 2229/18/25]

- (xxxi) S.O.39(E) published in Gazette of India dated 5th January, 2022 notifying an area to an extent varying from 0.5 kilometers to 3.26 kilometers around the boundary of Chail Wildlife Sanctuary, in Solan and Shimla Districts in the State of Himachal Pradesh, as the Chail Wildlife Sanctuary Eco-sensitive Zone.
- (xxxii) S.O.65(E) published in Gazette of India dated 5th January, 2022 notifying an area to an extent varying from 0 (zero) to 1 kilometers around the boundary of Dhauladhar Wildlife Sanctuary, in Kangra District in the State of Himachal Pradesh, as the Dhauladhar Wildlife Sanctuary Eco-sensitive Zone.
- (xxxiii) S.O.152(E) published in Gazette of India dated 12th January, 2022 notifying an area to an extent varying from zero to 1.75 kilometers around the boundary of Khokhan Wildlife Sanctuary in Kullu District in the State of Himachal Pradesh, as the Khokhan Wildlife Sanctuary Eco-sensitive Zone.
- (xxxiv) S.O.172(E) published in Gazette of India dated 13th January, 2022 notifying an area to an extent varying from zero to 8.064

kilometers around the boundary of Col. Sher Jung National Park, in Sirmaur District in the State of Himachal Pradesh, as the Col. Sher Jung National Park Eco-sensitive Zone.

- (xxxv) S.O.415(E) published in Gazette of India dated 1st February, 2022 notifying an area to an extent varying from zero to 3.3 kilometers around the boundary of Gamgul-Siyabehi Wildlife Sanctuary, in Chamba District in the State of Himachal Pradesh, as the Eco-Sensitive Zone.

[Placed in Library, See No. LT 2230/18/25]

- (xxxvi) S.O.409(E) published in Gazette of India dated 1st February, 2022 notifying an area to an extent varying from zero to 1 kilometers around the boundary of Tundah Wildlife Sanctuary, in Chamba District in the State of Himachal Pradesh, as the Tundah Wildlife Sanctuary Eco-sensitive Zone.

- (xxxvii) S.O.1331(E) published in Gazette of India dated 25th March, 2022 notifying an area to an extent varying from 0 (zero) to 1.00 kilometers around the boundary of Nargu Wildlife Sanctuary, in Mandi and Kullu District in the State of Himachal Pradesh, as the Eco-sensitive Zone.

- (xxxviii) S.O.2135(E) published in Gazette of India dated 6th May, 2022 notifying an area to an extent varying from 1.5 Kilometer to 11 kilometer around the boundary of Kibber Wildlife Sanctuary, in

Lahaul and Spiti Districts in the State of Himachal Pradesh, as the Eco-sensitive Zone.

- (xxxix) S.O.2629(E) published in Gazette of India dated 5th July, 2024 making certain amendments in the Notification No. S.O. 1858(E) dated 8th June, 2017, mentioned therein.
- (xl) S.O.3249(E) published in Gazette of India dated 12th August, 2024 making certain amendments in the Notification No. S.O. 838(E) dated 16th March, 2017, mentioned therein.

[Placed in Library, See No. LT 2231/18/25]

- (xli) S.O.2680(E) published in Gazette of India dated 10th July, 2024 making certain amendments in the Notification No. S.O. 1813(E) dated 7th June, 2017, mentioned therein.
- (xlii) S.O.2775(E) published in Gazette of India dated 12th July, 2021 notifying an area to an extent varying from zero to 1.0 kilometer around the boundary of Kugti Wildlife Sanctuary, in Chamba District in the State of Himachal Pradesh, as the Eco-sensitive Zone.
- (xliii) S.O.2128(E) published in Gazette of India dated 1st June, 2021 notifying an area to an extent varying from 0 (zero) to 1.850 kilometers around the boundary of Ramnagar Wildlife Sanctuary, in Jammu District in the Union Territory of Jammu and Kashmir, as the Eco-sensitive Zone.
- (xliv) S.O.2406(E) published in Gazette of India dated 18th June, 2021

notifying an area to an extent varying from 0 (zero) to 1.0 kilometer around the boundary of Hirpora Wildlife Sanctuary, in Shopian District in Jammu and Kashmir, as the Eco-sensitive Zone.

- (xlv) S.O.4262(E) published in Gazette of India dated 14th October, 2021 notifying an area to an extent varying from 0.51 kilometers to 10.106 kilometers around the boundary of Kishtwar High Altitude National Park, in the Union territory of Jammu and Kashmir, as the Kishtwar High Altitude National Park Eco-sensitive Zone.

[Placed in Library, See No. LT 2232/18/25]

- (xlvi) S.O.210(E) published in Gazette of India dated 17th January, 2022 notifying an area of 72.42 square Kilometers to an extent varying from (0) Zero to 3.459 kilometers around the boundary of Surinsar-Mansar Wildlife Sanctuary, in the Union territory of Jammu and Kashmir, as the Surinsar-Mansar Wildlife Sanctuary Eco-sensitive Zone.

- (xlvii) S.O.1330(E) published in Gazette of India dated 25th March, 2022 notifying an area to an extent varying from 0 (Zero) to 5 kilometers around the boundary of Kazinag National Park, Limber Wildlife Sanctuary and Lachipora Wildlife Sanctuary, in the Union Territory of Jammu and Kashmir, as Kazinag National Park, Limber Wildlife Sanctuary and Lachipora Wildlife Sanctuary Eco-

sensitive Zone.

- (xlviii) S.O.2141(E) published in Gazette of India dated 9th May, 2022 notifying an area to an extent varying from Zero (0) to 4.1 kilometers around the boundary of Gulmarg Wildlife Sanctuary, in Baramulla District in the Union Territory of Jammu and Kashmir, as the Gulmarg Wildlife Sanctuary Eco-sensitive Zone.
- (xlix) S.O.2002(E) published in Gazette of India dated 16th May, 2024 notifying an area of 200 meters to 13.15 Kilometers from the boundary of Dachigam National Park, Thajwas (Baltal) Wildlife Sanctuary and Overa-Aru Wildlife Sanctuary, in the Union Territory of Jammu and Kashmir, as 'Dachigam National Park, Thajwas (Baltal), Wildlife Sanctuary and Overa-Aru Wildlife Sanctuary Eco-sensitive Zone.'
- (l) S.O.3141(E) published in Gazette of India dated 14th July, 2023 making certain amendments in the Notification No. S.O.680(E) dated 29th March, 2012, mentioned therein.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 2233/18/25]

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, एक मिनट सुनिए। मैंने आपको बोलने का मौका दिया, माननीय मंत्री जी को बोलने का मौका दिया और मैंने व्यवस्था दे दी। यह तरीका ठीक नहीं है।

... (व्यवधान)

DR. KALANIDHI VEERASWAMY (CHENNAI NORTH): Sir, you have to protect the right of every Parliamentarian. ... (*Interruptions*)

माननीय अध्यक्ष: यह तरीका बिल्कुल ठीक नहीं है। जो बात हुई, उसके अनुकूल मैंने सारी चीजों की हैं। अब आप सीट पर बैठिए।

... (व्यवधान)

माननीय अध्यक्ष: आप ऐसा करेंगे तो यह उचित नहीं होगा।

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, आप बोलते समय ध्यान रखें। यह रिकॉर्ड में नहीं है। अगर रिकॉर्ड में होता तो मैं कार्रवाई करके सदन से बाहर निकालता। आप आज यह बात सुन लीजिए, मैं ऐसा ही करूंगा।

... (व्यवधान)

माननीय अध्यक्ष: आप सीट पर आकर रिकॉर्ड में बोलिए। मैं अभी आपके खिलाफ कार्रवाई करता हूँ।

... (व्यवधान)

माननीय अध्यक्ष: आप सीट पर जाकर रिकॉर्ड में बोलिए, मैं अभी कार्रवाई करता हूँ।

... (व्यवधान)

THIRU DAYANIDHI MARAN (CHENNAI CENTRAL): I will not. ... (*Interruptions*)

12.10 hrs

At this stage, Shrimati Kanimozhi Karunanidhi and some other hon. Members left the House.

विधि और न्याय मंत्रालय के राज्य मंत्री; तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल) : माननीय अध्यक्ष जी, ये चेयर को धमकी दे रहे हैं। यह कैसे हो सकता है सर?... (व्यवधान)

माननीय अध्यक्ष : आइटम नम्बर 7, श्री सुकान्त मजूमदार।

**THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION; AND MINISTER
OF STATE IN THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN
REGION (DR. SUKANTA MAJUMDAR):**

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2023-2024.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 2234/18/25]

- (3) (i) A copy each of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the years 2020-2021 and 2021-2022.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the years 2020-2021 and 2021-2022.

- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 2235/18/25]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of Central University of Punjab, Bathinda, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2023-2024.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 2236/18/25]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Ajmer, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of Central University of Rajasthan, Ajmer, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Rajasthan, Ajmer, for the year 2023-2024.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 2237/18/25]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Andhra Pradesh, Janthaluru, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Andhra Pradesh, Janthaluru, for the year 2023-2024.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library, See No. LT 2238/18/25]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of Central University of Jharkhand, Ranchi, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jharkhand, Ranchi, for the year 2023-2024.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library, See No. LT 2239/18/25]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Odisha, Koraput, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of Central University of Odisha, Koraput, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Odisha, Koraput, for the year 2023-2024.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library, See No. LT 2240/18/25]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of Maulana Azad National Urdu University, Hyderabad, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2023-2024.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library, See No. LT 2241/18/25]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Arunachal Pradesh, Doimukh, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of Rajiv Gandhi University, Arunachal Pradesh, Doimukh, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Arunachal Pradesh, Doimukh, for the year 2022-2023.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library, See No. LT 2242/18/25]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Thiruvarur, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Thiruvarur, for the year 2023-2024.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library, See No. LT 2243/18/25]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Kalaburgi, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of Central University of Karnataka, Kalaburgi, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Kalaburgi, for the year 2023-2024.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in Library, See No. LT 2244/18/25]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of Sikkim University, Gangtok, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2023-2024.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (23) above.

[Placed in Library, See No. LT 2245/18/25]

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of South Bihar, Gaya, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of Central University of South Bihar, Gaya, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of South Bihar, Gaya, for the year 2022-2023.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

[Placed in Library, See No. LT 2246/18/25]

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2023-2024.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of Central University of Gujarat, Gandhinagar, for the year 2023-2024, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for the year 2023-2024.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

[Placed in Library, See No. LT 2247/18/25]

- (29) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Bhopal, for the year 2023-2024.

- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

[Placed in Library, See No. LT 2248/18/25]

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Berhampur, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Berhampur, for the year 2023-2024.

- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

[Placed in Library, See No. LT 2249/18/25]

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2023-2024.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur for the year 2023-2024, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2023-2024.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

[Placed in Library, See No. LT 2250/18/25]

माननीय अध्यक्ष : माननीय संसदीय कार्य मंत्री जी, आप बोलिए ।

...(व्यवधान)

**THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL):** They are threatening the Chair.

माननीय अध्यक्ष : आप प्रस्ताव लाइए ।

...(व्यवधान)

माननीय अध्यक्ष : संसद की मर्यादा से सदन चलेगा । अगर कोई सदन की मर्यादा का उल्लंघन करेगा, तो उस पर कार्रवाई होगी ही होगी । अगर सरकार प्रस्ताव नहीं लाना चाहती है, तो मुझे कार्रवाई करनी पड़ेगी ।

...(व्यवधान)

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजू) : सर, मैं अपनी बात रख लूँ।

...(व्यवधान)

माननीय अध्यक्ष जी, आपने आसन से इतना फेयरली सभी को बराबर मौका दिया है, आपने

सभी मेम्बर्स को बराबर टाइम दिया है। आपने कभी भी पक्षपात नहीं किया है। आज माननीय सदस्य दयानिधि मारन जी ने जो टिप्पणी की है और उन्होंने सीधे आसन के ऊपर जो अँगुली उठाई है, मैं उसका खंडन करना चाहता हूँ, मैं उसकी निन्दा करता हूँ।

सर, जरूरत पड़ने पर सरकार की तरफ से, हाउस का सेंस लेकर जो भी उचित कार्रवाई है, वह करनी चाहिए। हम सदन का सेंस लेकर आगे कदम उठाना चाहते हैं।...(व्यवधान)

माननीय अध्यक्ष : आइटम नम्बर 8, श्री हर्ष मल्होत्रा।

...(व्यवधान)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री; तथा सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा) : माननीय अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) (एक) भारतीय दिवाला और शोधन अक्षमता बोर्ड, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) भारतीय दिवाला और शोधन अक्षमता बोर्ड, नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2251/18/25]

- (3) (एक) विनिधानकर्ता शिक्षा और संरक्षण निधि प्राधिकरण, नई दिल्ली के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) विनिधानकर्ता शिक्षा और संरक्षण निधि प्राधिकरण, नई दिल्ली के वर्ष 2023-2024

के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 2252/18/25]

- (5) दिवाला और शोधन अक्षमता संहिता, 2016 की धारा 241 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

(एक) भारतीय दिवाला और शोधन अक्षमता बोर्ड (आदर्श उप-विधि और दिवाला वृत्तिक एजेंसियों का शासी बोर्ड) (संशोधन) विनियम, 2025, जो दिनांक 29 जनवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या आईबीबीआई/2024-25/जीएन/आरईजी117 में प्रकाशित हुए थे।

(दो) भारतीय दिवाला और शोधन अक्षमता बोर्ड (निरीक्षण और जांच) (संशोधन) विनियम, 2025, जो दिनांक 29 जनवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या आईबीबीआई/2024-25/जीएन/आरईजी118 में प्रकाशित हुए थे।

(तीन) भारतीय दिवाला और शोधन अक्षमता बोर्ड (शिकायत और शिकायत हैंडलिंग प्रक्रिया) (संशोधन) विनियम, 2025, जो दिनांक 29 जनवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या आईबीबीआई/2024-25/जीएन/आरईजी119 में प्रकाशित हुए थे।

(चार) भारतीय दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) (संशोधन) विनियम, 2025, जो दिनांक 29 जनवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या आईबीबीआई/2024-25/जीएन/आरईजी120 में प्रकाशित हुए थे।

(पांच) भारतीय दिवाला और शोधन अक्षमता बोर्ड (परिसमापन प्रक्रिया) (संशोधन)

विनियम, 2025, जो दिनांक 29 जनवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या आईबीबीआई/2024-25/जीएन/आरईजी121 में प्रकाशित हुए थे।

(छह) भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) (संशोधन) विनियम, 2025, जो दिनांक 3 फरवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या आईबीबीआई/2024-25/जीएन/आरईजी122 में प्रकाशित हुए थे।

[Placed in Library, See No. LT 2253/18/25]

12.06½ hrs

**COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF
THE HOUSE**

1st Report

SHRI BIPLAB KUMAR DEB (TRIPURA WEST): Sir, I rise to present the First Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

12.07 hrs

STANDING COMMITTEE ON RAILWAYS

2nd and 3rd Reports

DR. C. M. RAMESH (ANAKAPALLE): I rise to present the following Reports (Hindi and English versions) of the Standing Committee on Railways (2024-25):-

1. 2nd Report on Action Taken by the Government on the Observations/Recommendations contained in the 1st Report of the Standing

Committee on Railways (18th Lok Sabha) on Demands for Grants (2024-25) of the Ministry of Railways.

2. 3rd Report on “Demands for Grants (2025-26) of the Ministry of Railways”.

12.07½ hrs

STANDING COMMITTEE ON HOME AFFAIRS

251st to 253rd Reports

SHRIMATI PRIYANKA GANDHI VADRA (WAYANAD): Sir, I rise to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

1. 251st Report on Action Taken by Government on the Recommendations/ Observations contained in the Two Hundred Forty-fifth Report of the Committee on „Prison – Conditions, Infrastructure and Reforms”.
2. 252nd Report on „Demands for Grants (2025-26) of the Ministry of Home Affairs”.
3. 253rd Report on „Demands for Grants (2025-26) of the Ministry of Development of North Eastern Region (DoNER)”.

12.08 hrs

DEMANDS FOR SUPPLEMENTARY GRANTS,(2024-2025)- Second Batch

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Sir, I rise to present a statement (Hindi and English versions) showing Supplementary Demands for Grants - Second Batch for 2024-25.

12.08½ hrs

DEMANDS FOR EXCESS GRANTS, (2021-2022)

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Sir, I rise to present a statement (Hindi and English versions) showing Demands for Excess Grants for 2021-2022.

12.09 hrs

MANIPUR BUDGET, (2025-2026)

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Sir, I rise to present a statement (Hindi and English versions) of estimated receipts and expenditure of the State of Manipur for the year 2025-26.

12.09½ hrs

**DEMANDS FOR SUPPLEMENTARY GRANTS, (2024-2025)- STATE
OF MANIPUR**

THE MINISTER OF FINANCE; AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Sir, I rise to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Manipur for the year 2024-25.

डॉ. शिवाजी बंडाप्पा कालगे (लातूर) : अध्यक्ष महोदय, धन्यवाद ।

महोदय, महाराष्ट्र राज्य के स्वास्थ्य शिक्षा मंत्री ने हाल ही में बताया है कि महाराष्ट्र राज्य के सरकारी अस्पतालों में नकली दवाइयों की खरीद की गई है। यह बहुत ही गंभीर बात है और यह सामान्य लोगों के आरोग्य के साथ खिलवाड़ है।

मैं आपके माध्यम से सरकार से मांग करता हूं कि इसकी कड़ी से कड़ी जांच की जाए। इसमें जो दोषी लोग हैं, उन पर कड़ी से कड़ी कार्रवाई की जाए। आगे ऐसी घटनाएं न घटें, इसलिए, कानूनी कार्रवाई की जाए।

धन्यवाद ।

PROF. SOUGATA RAY (DUM DUM): Sir, with your permission, I would like to raise the matter of false voter lists all over India, which has been pointed out by our Chief Minister, Mamata Banerjee. In her recent speech, Ms. Mamata Banerjee showed the papers where it was seen that the same EPIC numbers had voters both in Bengal and Haryana. In Bengal, it was in the district of Murshidabad. Again, she showed voter cards which had same EPIC numbers in Bardhaman and in

Haryana. This shows that all is not well in the state of Denmark. There are some serious flaws.

This has been pointed out earlier with regard to Maharashtra voter list which had an inflated voter list. This was pointed out in the list of Haryana. Now, they are preparing to jump on Bengal and Assam also which have elections next year.

Sir, with your permission, I demand that the total voter list should be thoroughly revised and the Election Commission should answer to the country why such mistakes have occurred in the voter list. They have informed our Party that they will let us know within three months. We shall meet on behalf of the Party. Our people will meet the newly appointed Chief Election Commissioner, who was earlier Secretary of the Cooperation Ministry under Mr. Amit Shah. We hope that he replies properly. Our agitation on this point will continue.

माननीय अध्यक्ष : क्या वोटर लिस्ट सरकार बनाती है?

... (व्यवधान)

प्रो. सौगत राय: सर, मैं आपको समझाता हूँ। ... (व्यवधान) मुझे एक सेकेंड का समय दीजिए। ...

(व्यवधान) You know that the Election Commission is under the Ministry of Law and Parliamentary Affairs. ... (*Interruptions*)

माननीय अध्यक्ष : श्री संजय हरिभाऊ जाधव जी।

... (व्यवधान)

श्री संजय हरिभाऊ जाधव (परभणी) : अध्यक्ष महोदय, मैं एक महत्वपूर्ण विषय पर आपका ध्यान आकर्षित करना चाहता हूँ। ... (व्यवधान) मेरे संसदीय क्षेत्र में फसल बीमा योजना के तहत ... (व्यवधान)

माननीय अध्यक्ष : आप लोग माननीय सदस्य को बोलने दें। जब आपका नाम लॉटरी में आएगा, तब

आपको भी मौका देंगे।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, क्या आप नहीं बोलना चाहते हैं?

... (व्यवधान)

श्री संजय हरिभाऊ जाधव : अध्यक्ष महोदय, फसल बीमा योजना के तहत जिनके पास गांव में महसूली जमीन ही नहीं है, ऐसी जमीनों के ऊपर ... (व्यवधान)

माननीय अध्यक्ष : प्रतिपक्ष के नेता बोल रहे हैं, लेकिन इनको बीच में रोकना ठीक नहीं है।

... (व्यवधान)

माननीय अध्यक्ष : श्री राहुल गांधी जी – आप बोलिए।

... (व्यवधान)

श्री राहुल गांधी (रायबरेली): स्पीकर सर, आपने सही बात बोली कि क्या वोटर लिस्ट सरकार बनाती है?

माननीय अध्यक्ष : मैंने सरकार को नहीं बोला।

श्री राहुल गांधी : नहीं, आपने बोला कि क्या और आपने सही बोला कि सरकार वोटर लिस्ट नहीं बनाती है।

माननीय अध्यक्ष : हाँ।

श्री राहुल गांधी : मगर पूरे देश में वोटर लिस्ट पर सवाल उठ रहे हैं।... (व्यवधान) हर स्टेट में, हर अपोजिशन के स्टेट में और महाराष्ट्र में ब्लैक एंड व्हाइट वोटर लिस्ट पर सवाल उठे हैं।...

(व्यवधान) मुझे बोलने दीजिए। पूरा अपोजिशन मिलकर सिर्फ यह कह रहा है कि वोटर लिस्ट पर यहाँ पर एक डिस्कशन हो जाए।

माननीय अध्यक्ष : ओ.के.।

श्री राहुल गांधी : आप वोटर लिस्ट नहीं बनाते हो, इसको हम स्वीकार कर रहे हैं, लेकिन आप डिस्कशन तो कीजिए।

माननीय अध्यक्ष : श्री आनंद भदौरिया जी ।

... (व्यवधान)

श्री कल्याण बनर्जी (श्रीरामपुर) : सर, वोटर लिस्ट वाले विषय पर हमें भी एक मिनट बोलने का मौका दीजिए ।... (व्यवधान)

श्री धर्मेन्द्र यादव (आज़मगढ़) : अध्यक्ष जी, वोटर लिस्ट पर हमें भी बोलने का मौका दे दीजिए ।... (व्यवधान)

माननीय अध्यक्ष : नो । आनंद भदौरिया जी, आप बोलिए ।

... (व्यवधान)

माननीय अध्यक्ष : अभी आपको प्रतिपक्ष का नेता बनने में समय लगेगा ।

आनंद भदौरिया जी, आप बोलिए ।

श्री धर्मेन्द्र यादव : अध्यक्ष जी, वोटर लिस्ट पर बोलने का मौका दे दीजिए ।... (व्यवधान)

माननीय अध्यक्ष : सभी लोग बैठिए । आनंद भदौरिया जी, क्या आप बोलना चाहते हैं? क्या आप नहीं बोलना चाहते हैं?

... (व्यवधान)

श्री आनंद भदौरिया (धौरहरा) : सर, मैं बोल रहा हूँ ।... (व्यवधान)

माननीय अध्यक्ष : बोलिए । ये बैठकर तुम सबका हक छीन रहे हैं ।

श्री धर्मेन्द्र यादव : अध्यक्ष जी, हम सब मिलाकर एक ही हैं । कोई किसी का हक नहीं छीन रहा है ।... (व्यवधान)

माननीय अध्यक्ष : आपका हक प्रतिपक्ष के नेता ने छीन लिया और इनका हक ये छीन रहे हैं । मैं अगले वक्ता का नाम ले लूँगा ।

श्री आनंद भदौरिया : अध्यक्ष जी, मैं बड़े भारी मन से आपके सामने यह बात रख रहा हूँ । अध्यक्ष जी, बड़ा गंभीर विषय है । मैं बड़े भारी मन से आपका ध्यान इस घटना की तरफ आकर्षित करना चाहता हूँ कि मेरे लोक सभा क्षेत्र धौरहरा के विधान सभा क्षेत्र महोली के एक नौजवान पत्रकार राघवेंद्र बाजपेयी

की राष्ट्रीय राजमार्ग 24 हेमपुर स्थित दिन के तीन बजे, दिन-दहाड़े उस नौजवान पत्रकार की हत्या कर दी जाती है।... (व्यवधान) अध्यक्ष जी, उसके दो बच्चे हैं। उसका पिता भी बीमार रहता है। मैं उसके परिवार से मिला था। अध्यक्ष जी, दिन के तीन बजे राष्ट्रीय राजमार्ग पर इस तरह से हत्या कर दी जाती है। उत्तर प्रदेश में कानून व्यवस्था का यह हाल है।... (व्यवधान)

माननीय अध्यक्ष : आपकी माँग क्या है?

श्री आनंद भदौरिया: अध्यक्ष जी, मैं माँग कर रहा हूँ, लेकिन पहले मेरी एक लाइन आ जाए, फिर मैं अपनी माँग कर रहा हूँ।

माननीय अध्यक्ष : यह विषय राज्यों का है। आपकी माँग क्या है?

श्री आनंद भदौरिया : अध्यक्ष जी, इसी सदन के एक सम्मानित सत्ता पक्ष के सांसद, जो उत्तर प्रदेश के हैं, के परिवार पर उसी समय फैजाबाद-बाराबंकी हाइवे पर हमला किया गया।

माननीय अध्यक्ष : आपकी माँग क्या है?

श्री आनंद भदौरिया : अध्यक्ष जी, मेरी माँग यह है कि उस परिवार को 50 लाख रुपये का मुआवजा देने का काम किया जाए। उनकी पत्नी को नौकरी देने का काम किया जाए और इस संपूर्ण घटना की सीबीआई जाँच करायी जाए।

माननीय अध्यक्ष : यह माँग राज्य की विधान सभा में करना। चलिए, आपकी बात हो गई है। श्री भर्तृहरि महताब जी।

श्री आनंद भदौरिया : अध्यक्ष जी, किसी निर्दोष को न फँसाया जाए।... (व्यवधान)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Hon. Speaker Sir, Choudwar of Cuttack district was at one point of time the citadel of Gajapati Kings for many years. But with the ravages of time, the seat of power shifted to Cuttack and subsequently to Khurda. But the remnants of the old Fort are there, and it is called Baddhi. This Badhhi is significant because it has four laterite pillars signifying four doors, that is, *chau-dwar*. In the middle there is a granite platform, which people

say was the seat of an eminent Buddhist Monk. It is an area protected by the ASI, but very little is done to keep that area from encroachment. Stray cows and goats roam around that area and there is no permanent boundary wall of any nature to protect and preserve that area other than a signpost of the Archaeological Survey of India which states the historical significance of that area. I am told it is more than a 10-acre plot of land in the middle of Choudwar Municipality and it needs to be protected.

I urge upon the Government to take immediate steps to appoint guards and construct a permanent boundary to protect this distinct site. Thank you, Sir.

श्री कौशलेन्द्र कुमार (नालंदा) : अध्यक्ष जी, मैं नालंदा संसदीय क्षेत्र से आता हूँ। मेरे क्षेत्र नालंदा जिले में पीने के पानी का भारी संकट उत्पन्न हो गया है। भूजल स्तर नीचे जाने के कारण पानी का संकट चरम पर पहुँच चुका है। बिहार राज्य के दक्षिणी भू-भाग के सभी जिलों, खासकर मेरे संसदीय क्षेत्र नालंदा में पीने के पानी की समस्या गहराती जा रही है। राज्य के दक्षिणी भू-भाग की सभी नदियाँ इस समय सूख जाती हैं। राज्य के अन्य जल स्रोतों, जलाशयों और नहरों से पानी गायब हो रहा है। परिणामस्वरूप भूजल स्तर नीचे चला गया है। हैण्डपम्पों से भी पानी नहीं निकलता है। अतः मेरा आग्रह होगा कि नालंदा जिले में एक केन्द्रीय टीम (केन्द्रीय भूजल बोर्ड-सीजीडब्ल्यूबी) को भेजा जाये जो कि पीने के पानी की समस्या का आकलन व निराकरण करे और उसी आधार पर जिले के सभी पंचायतों में कम से कम 25-25 हथिया चापाकल (डीप बोरिंग) अविलम्ब दिए जाएं।

SHRI SRIBHARAT MATHUKUMILLI (VISAKHAPATNAM): Thank you, hon. Speaker, Sir.

Sir, I rise to speak about the challenges in public health and food safety. When we get sick, we put medicines and drugs in our body, which are very highly regulated and there is a strong drug regulatory framework. But what makes us sick

is eating poor and adulterated food, and that is not regulated as strongly.

So, I would like to highlight the crisis of food adulteration in the food supply chain and the alarming issue of food safety in our restaurants. We have seen a lot of this thing in the media and many Governments are trying to address it.

Sir, right now, I will highlight certain points. Firstly, the regulatory framework, I think, is not as strong as it should be. The other thing is that the penalty right now is too lenient for those who do any mistake. We are seeing a lot of establishments that really deviate from this and get away with a lot of adulteration and a lot of mixing of very unhealthy ingredients into the food that the customers are consuming. Their food testing infrastructure is also not very good. That has to be strengthened.

Sir, my suggestion is that the Government should address this issue. There are a couple of things that can happen. One is to ensure that the penalties become much stronger, and secondly, to ensure that the GST benefit is given to those who maintain food safety. Thank you.

माननीय अध्यक्ष : श्री बृजमोहन अग्रवाल - उपस्थित नहीं ।

12.28 hrs

(Shrimati Sandhya Ray *in the Chair*)

माननीय सभापति : श्री बृजमोहन अग्रवाल - उपस्थित नहीं ।

श्री विजयकुमार उर्फ विजय वसंत जी ।

SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH (KANYAKUMARI): Thank you, hon. Chairperson.

I rise today to present the proposal for the establishment of a Greenfield Airport at Kanyakumari, a critical infrastructure project that aims to enhance the tourism potential of this region extensively and contribute significantly to the economic growth of Tamil Nadu and India.

The proposed Greenfield Airport aims to solve this connectivity challenge by offering direct access to Kanyakumari for travellers. The airport will also create numerous economic opportunities. It is estimated that the project will generate a lot of direct and indirect jobs. Additionally, the regional tourism industry will benefit from the boost in local businesses including hotels, transport services and local artisans.

The establishment of the airport will not only support tourism but will catalyze regional economic development, create new trade routes, and bring a much-needed investment into Kanyakumari. It will further integrate this beautiful region into global trade and tourism circuits, offering significant economic benefits to local communities and the State as a whole.

I urge all the Members of this House to support this visionary project, which promises to uplift Kanyakumari, create employment, and drive sustainable tourism.

Thank you, hon. Chairperson, Madam.

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Thank you very much, Madam Chairperson.

I wish to draw the attention of the hon. Minister of Health and Family Welfare to the plight of Accredited Social Health Activists or ASHA workers who are the unsung heroes of India's healthcare system. ASHA workers have played an

instrumental role in improving maternal and child health, increasing immunisation rates and raising awareness about nutrition and sanitation. Their contributions are especially crucial during the COVID-19 pandemic when they played a frontline role in the healthcare response. They rushed to a mother in labour in midnight. They walked miles, and delivered medicines to the elderly. Despite being overburdened with responsibilities and working 12-14 hours a day, Madam Chairperson, the ASHA workers are still classified as volunteers and they receive meagre honorariums and incentives which are often delayed, leaving them and their families struggling financially.

In Kerala, for instance, the ASHA workers earn only Rs. 7,000 a month and the Government has not paid them for months. The ASHA workers have staged nationwide protest over the years demanding official employee status, payment of arrears, better working conditions, retirement benefits and access to mental and social security services. For these works, they have protested in my Constituency in front of the Secretariat. Their ongoing protests highlight the systemic under-valuation of community health workers in India and in particular, in Kerala.

Is it because they are women? Madam Chairperson, their labour is taken for granted and not valued.

I, therefore, urge the Minister to take immediate action in coordination with the State Governments to address the concerns of ASHA workers. This includes increasing their monthly incentives and honorariums, clearing all pending dues and officially recognizing them as formal healthcare workers.

Additionally, a social security and retirement benefits framework must be

devised for the long-serving ASHA workers. As Parliamentarians, we believe in fairness, justice and dignity for those who have to serve every single day. We must extend not just our sympathy but the State support to them.

Thank you, Madam Chairperson.

SHRI N. K. PREMACHANDRAN (KOLLAM): Madam, I also want to associate with the issue raised by Shri Shashi Tharoor Ji.

SHRI K. C. VENUGOPAL (ALAPPUZHA): Madam, this is the 'Zero Hour' list. As per the 'Zero Hour' list, I have already given this notice earlier about the agitation which is going on for the last 30 days in Kerala. People from all walks of life, except some people, are totally joining them. Why? Why are they joining? It is because the ASHA workers have worked as health warriors of this country. When the UPA was in power, we introduced this system in 2005. Now, what is happening to them? They are getting Rs. 233 per day. They are not getting regularly, even that remuneration also.

Now, they are agitating before the Secretariat. The State Government is totally blaming them. They are being criticized for the agitations. The Central Government is blaming the State Government. The State Government is blaming the Centre and the Central Government is blaming the State Government. Who is responsible for this? There are different pay revisions for remunerations of ASHA workers in different States. The Telangana Government is giving the maximum. The Karnataka Government is giving the maximum. The Sikkim Government is also giving a good amount. Why not Kerala? That is what the people are asking.

After 20 years, these poor ladies of ASHA workers working in the field, when

they are retiring, they are retiring with empty hands. Nothing is being given to them. Is there any job which has no remuneration or without any retirement benefit? Therefore, I am suggesting this to you. The Health Minister is saying that we have given everything to the State of Kerala. The State Government is telling us that the Centre has not given anything and they are lying. Whom should the ASHA workers believe? We need an answer from the Central Health Minister. We cannot ridicule the agitators. Those who are coming from the trade union background also are criticizing this agitation. We have to solve this pathetic situation.

I am raising two demands. There should be a proper remuneration and retiring allowance for ASHA workers. There should be uniform allowance of Rs. 21,000 per month for ASHA workers. The Central Government has to convene a meeting. They have to fix it. They have to take initiative to stop this agitation. This is what I wanted to say. Thank you, Madam.

SHRI V. K. SREEKANDAN (PALAKKAD): Respected Chairperson, I wish to speak in Malayalam regarding the issues of ASHA workers in Kerala.

* For more than a month now, The ASHA workers of Kerala are rallying near the Secretariat and they are observing satyagraha. The ASHA workers have the full support of the entire society in Kerala. They have three, very genuine demands to make. Till date, they were getting a monthly allowance of a mere rupees 7000. They want it to be raised to Rs 21,000/ per month, which is a very genuine demand. Similarly, ASHA workers be made permanent. At the time of retirement, the ASHA

*English translation of the speech originally delivered in Malayalam.

workers should get a retirement benefit of at least Rs 5 lakhs. The state government has not even held a discussion with the ASHA workers till date. This is a very inhuman attitude. During the covid times the ASHA workers had saved the lives of millions of people. When they are raising some genuine demands, the state government is not even ready to discuss these issues. ASHA workers work day and night to protect the life and health of infants and mother's. There for the central government should intervene and ask the state government to accept all the three genuine demands made by the ASHA workers. This is my humble submission.

SHRI SASIKANTH SENTHIL (TIRUVALLUR): Thank you, Madam, for giving me the opportunity. I want to bring to the notice of the House the problems created by this Government in the name of Digital India.

Actually, it is not Digital India which is running. What is running is denial India. In fact, the entire NREGA programme is now completely based on some GPS-based App. All our farm labourers are waiting for GPS. The entire scholarship scheme is also being destroyed by making these digital authorisations.

Now, a new thing has been brought under the ICDS programme, where the pregnant mothers are supposed to do facial recognition. Madam, through you, I want to ask a question to the Government. How do they expect the pregnant mothers to walk all the way to the Anganwadi Centres to give their facial recognition for household kits? The take-home ration is now made mandatory only by this process.

In Tamil Nadu, all the Anganwadi workers are going on strike. The ICDS

programme is a very important programme. If you make this digital joke everywhere, how do you think the people are going to get any services? This is 'denial India'. I want to bring the attention of this Government to stop this ... * As far as the labourers and poor people are concerned, they cannot have these smart mobiles for doing all these facial recognitions. So, not only in Tamil Nadu, everywhere in India, the Anganwadi workers are going on strike. They are not able to take these things.

Madam, now, OTP is required. Where do you expect people to go and get the OTP? Where do you expect people to do the facial recognition? These are not necessary. Please do not destroy the flagship programmes which are running well. The NREGA programme is already destroyed. Social welfare schemes are already destroyed.

So, I want to bring to the notice of this Government, through you, to stop all these things. The manual process was okay. Some amount of inclusion is okay, but total exclusion is a crime as far as the welfare programmes are concerned.

श्री सौमित्र खान (बिष्णुपुर) : सभापति महोदया, धन्यवाद । आप सभी को ज्ञात होगा कि आजकल रिफ्यूजी और इलीगल माइग्रेण्ट्स के बारे में काफी चर्चा हो रही है । वर्ष 1951 से ही हमारे देश में इलीगल माइग्रेण्ट्स का आना-जाना रहता है । इस पर कांग्रेस सरकार ने कभी नहीं सोचा और न ही ध्यान दिया । आज इलीगल माइग्रेण्ट्स के कारण नॉर्थ-ईस्ट डिस्टर्ब हो रहा है । इससे पश्चिम बंगाल डिस्टर्ब हो रहा है । इससे पूरा देश डिस्टर्ब हो रहा है । 14 जुलाई, 2004 को इनके एमओएस, होम श्री प्रकाश जायसवाल जी ने कहा था कि 1 करोड़ 20 लाख इलीगल बांग्लादेशी पूरे भारत में है । आज

* Expunged as ordered by the Chair.

पश्चिम बंगाल में 50 लाख से ज्यादा इलीगल रोहिंग्या हैं, मुस्लिम हैं, बांग्लादेशी मुस्लिम हैं।... (व्यवधान)

आज जो सबसे बड़ी बात है, ये लोग फाल्स वोटर्स की बात कर रहे हैं। मैं कह रहा हूँ कि पश्चिम बंगाल के बॉर्डर साइड के एक-एक गांव और पंचायत में 20 हजार वोटर्स रहते हैं। वहां पूरे रोहिंग्या आ गए हैं। बांग्लादेशी मुस्लिम आ गए हैं। मैं इस विषय पर ध्यान दिलाना चाहता हूँ। पश्चिम बंगाल सरकार में जो बीडीओ अधिकारी होता है, उस ब्लॉक अधिकारी ने फाल्स वोटर कार्ड्स बनाए थे। वह इल्लीगल बात कर रहा है। ... (व्यवधान) 26 जुलाई, 2023 को यूपी पुलिस, एंटी टेररिस्ट स्क्वॉड ने 74 रोहिंग्या को पकड़ा था, वे बांग्लादेशी हैं। सैफ अली खान पर जो अटैक हुआ था, वह भी बांग्लादेशी ने किया था। उसने पश्चिम बंगाल में वोटर कार्ड बना लिया। पचास हजार रुपये में बांग्लादेशियों को मकान दिया जा रहा है, इस पर ध्यान देना पड़ेगा। मैं होम मिनिस्टर को और आप सबको बताना चाहता हूँ कि पश्चिम बंगाल में बहुत बड़ा बार्डर एरिया है। उस बार्डर साइड एरिया में फाल्स वोटर, रोहिंग्या और बांग्लादेशी मुस्लिमों के वोटर कार्ड्स बन रहे हैं। ये पूरे देश में छा रहे हैं, पूरे देश को खत्म करेंगे, इसलिए इस पर ध्यान देना चाहिए। मैं आपके माध्यम से कहना चाहूंगा कि होम मिनिस्टर साहब इस पर ध्यान दें।...

(व्यवधान)

***SHRI SANJAY UTTAMRAO DESHMUKH (YAVATMAL-WASHIM):** Hon'ble Madam Chairperson, a high quality cotton is cultivated, at the places like Babhulgaon, Kalamb, Ralegaon, Digras, Darwha, Pusad, Karanja, Manora and Yavatmal district in my Lok Sabha Constituency. This region is recognized as a birthplace of cotton crop. The best long staple cotton is grown in Kelapur tehsil of Yavatmal district. Although, it's a cotton belt, but no big industry or textile park has been set up there.

In Yavatmal district, around 90% farmers are cotton growers, but not even

*English translation of the speech originally delivered in Marathi.

a small cotton processing unit has been opened in this area and MIDC. This Western Vidarbha region is known as a land of 'White Gold', but around 21000 farmers have committed suicide in past 21 years. These numbers are very shocking and frightening. The farmers in this region are engaged in soyabean and cotton farming, but no MSP has been declared for these crops. Moreover, no industrial cluster is available there. So, the people are bound to commit suicide at large numbers.

As per the data released by US foreign Agriculture Agency, soyabean was cultivated on 1,10,000 hectare land and around 1,26,000 tonne of soyabean was produced. Out of this, around 39% of soybean was yielded from Maharashtra state. The farmers from the regions like Vidarbha and Marathwada cultivate soyabean at a very large scale.

Madam, this soyabean crop fetched the rate of Rs. 6000 per quintal in 2018, but today, the Government is offering only Rs. 4892 as MSP. Soyabean procurement centres are also closed by Central and State Governments. So, the soyabean is still lying at the godowns of farmers.

Hence, through you, madam, I would like to request the Union Government to start cotton processing units in this region. The farmers should get remunerative prices for their agricultural produces. Big cotton mills, Textile Parks, and other advance technology industries should also be set up here. It would help to get fair prices for farm products and also to generate employment in my Lok Sabha Constituency.

Thank you.

श्री लालजी वर्मा (अम्बेडकर नगर) : माननीय सभापति महोदया, मैं आपका बहुत-बहुत आभार प्रकट करता हूँ। आज पचहत्तर वर्षों की आजादी के बाद भी, इस देश में जो संवैधानिक अधिकार अनुसूचित जाति, अनुसूचित जनजाति और पिछड़े वर्ग को मिला है, वह विभिन्न संस्थाओं में पूरा नहीं हो रहा है। देश के उच्च संस्थानों, आईआईएम और आईआईटी में देखें तो कुल 13 आईआईएम है, जिनमें 22.8 प्रतिशत फैकल्टी सामान्य वर्ग की है, केवल 5 प्रतिशत फैकल्टी एससी वर्ग से है, 1 पर्सेंट एसटी वर्ग से है और 9 पर्सेंट ओबीसी वर्ग से है। इसी तरह से 21 आईआईटीज़ में 80 प्रतिशत फैकल्टी सामान्य वर्ग से है, 6 पर्सेंट एससी वर्ग से है, 1.6 पर्सेंट एसटी वर्ग से है और 11 पर्सेंट ओबीसी वर्ग से है। इसी तरह से देश के तमाम केंद्रीय विश्वविद्यालयों में, शिक्षण संस्थानों में, चिकित्सा संस्थानों में भी इनका रिजर्वेशन पूरा नहीं है। इसका एक कारण यह है कि जब उनके रिजर्वेशन की भर्ती निकलती है तो जो एक्सपर्ट विभाग के द्वारा बनाए जाते हैं, वे सब सामान्य वर्ग के बना लिए जाते हैं। उस एक्सपर्ट कमेटी में रिजर्वेशन नहीं होता है, जिन लोगों को एससी और ओबीसी का सदस्य बनाया जाता है, वे बहुत जूनियर होते हैं तो उसका विरोध नहीं कर पाते हैं, 'नॉट फाउंड सूटेबल' करके उनको आयोक्त करार दे दिया जाता है। हमारी मांग है कि विशेष भर्ती अभियान चलाकर रिजर्वेशन कोटा सभी उच्च शिक्षण संस्थानों में पूरा किया जाए। तीन सदस्यीय एक्सपर्ट कमेटी में भी एससी और ओबीसी को रिजर्वेशन दिया जाए, जिससे इन वर्गों का हित सुनिश्चित हो सके। धन्यवाद।

श्री दिलीप शङ्कीया (दारंग-उदालगुड़ी) : सभापति महोदया, जयतु भारतम्, जयतु संस्कृतम् विकास भी, विरासत भी। आदरणीय प्रधानमंत्री जी के नेतृत्व में पिछले दस सालों में देश में विकास के साथ-साथ विरासत के संरक्षण और संवर्धन पर बड़ा जोर रहा है। भारत में सभी विश्वविद्यालयों में संस्कृत भाषा को अनिवार्य विषय के रूप में मान्यता देने के लिए भारत सरकार का ध्यान आकर्षित कराना चाहता हूँ। संस्कृत भाषा लोक भाषा भी है, इसका वैज्ञानिक आधार भी है और साइंटिफिक लैंग्वेज भी है।

विश्व में उपलब्ध भाषाओं में संस्कृत सबसे प्राचीनतम भाषा है, वैदिक काल से लेकर आधुनिक काल तक प्राचीन भारतीय सभ्यता और संस्कृति का बहुत बड़ा भंडार भी इसी भाषा में है। आज पूरे

विश्व में 50 से अधिक देशों में संस्कृत भाषा के प्रति रुचि बढ़ी है। अमेरिका, ब्रिटेन, जापान, चीन, जर्मनी, ऑस्ट्रेलिया, न्यूजीलैंड और नीदरलैंड समेत देशों में संस्कृत को अपने विश्वविद्यालय में भाषा के रूप में पढ़ाया जा रहा है। ब्रिटेन की ऑक्सफोर्ड यूनिवर्सिटी, अमेरिका की महर्षि यूनिवर्सिटी ऑफ मैनेजमेंट और नरोपा यूनिवर्सिटी, संस्कृत भाषा में पोस्ट ग्रेजुएट कोर्स प्रदान करता है। इंदिरा गांधी राष्ट्रीय मुक्त विश्वविद्यालय ने भी हाल ही में संस्कृत में सर्टिफिकेट कोर्स शुरू किया है।

माननीय प्रधानमंत्री जी ने भी 'मन की बात' में इस विषय को बहुत महत्व देकर बताया है। देशवासियों को संस्कृत भाषा को सम्मान देने और दैनिक जीवन में भी इसे अपनाने का आह्वान किया है।

मेरा केन्द्र सरकार से अनुरोध है कि नई शिक्षा नीति का अनुसरण करते हुए और आने वाली पीढ़ियों को भारतीय सभ्यता और संस्कृति की जानकारी देने के लिए देश के सभी विश्वविद्यालयों में संस्कृत भाषा को एक अनिवार्य विषय के रूप में मान्यता प्रदान करते हुए पाठ्यक्रम में शामिल करने हेतु उचित कार्रवाई करने का श्रम करें।

सभी प्रदेशों में एक संस्कृत और पुरातन विश्वविद्यालय खोलने के विषय को सामने लाएं। मेरे जिले में कुमार भास्कर वर्मा संस्कृत और पुरातन विश्वविद्यालय है, इसे केन्द्रीय विश्वविद्यालय के रूप में घोषित करने का काम करें। मैं माननीय शिक्षा मंत्री जी को विशेष रूप से इस विषय की ओर ध्यान आकृष्ट कराता हूं। बहुत-बहुत धन्यवाद।

श्री नरेश गणपत म्हस्के (ठाणे) : सभापति महोदया, मैं 'एम्पलाइज पेंशन स्कीम 95' पेंशन योजना के तहत पेंशन और उनकी समस्याओं की ओर ध्यान आकर्षित कराना चाहता हूं। देश भर के 78 लाख पेंशनर्स जो केन्द्रीय व राज्य सरकारों के उपक्रमों, निजी संस्थानों और फैक्ट्री से जुड़े हैं और न्यूनतम एक हजार रुपये प्रति माह पेंशन पर जीवनयापन कर रहे हैं। यह राशि वर्तमान परिस्थितियों में अपर्याप्त है और बुनियादी आवश्यकताओं व स्वास्थ्य सेवाओं से वंचित रखती है। वर्ष 2013 में कोश्यारी समिति, वर्ष 2018 में श्रम संसदीय समिति और ईपीएफओ की उच्च स्तरीय समिति ने सिफारिश की थी कि न्यूनतम पेंशन 7500 रुपये प्रति माह होनी चाहिए। पेंशनर्स पिछले 7-8 वर्षों से इस मांग को लेकर

आंदोलन कर रहे हैं। उनकी आवाज अब तक अनसुनी रही है। सरकार से मेरा निवेदन है कि ईपीएस-95 पेंशन योजना में तत्काल संशोधन किया जाए और न्यूनतम पेंशन 7,500 रुपये प्रतिमाह किया जाए। इसके अतिरिक्त महंगाई भत्ता दिया जाए। पेंशनर्स व उनके परिवारों के लिए निःशुल्क स्वास्थ्य सेवाएं उपलब्ध कराई जाए। उससे न केवल पेंशनर्स का जीवन बेहतर होगा, बल्कि उनके दशकों के योगदान का सम्मान भी होगा। सदन और सरकार का दायित्व है कि इन वरिष्ठ नागरिकों की समस्याओं को प्राथमिकता दे और उन्हें न्याय प्रदान करे।

SHRI SHAFI PARAMBIL (VADAKARA): Thank you, hon. Chairperson, for this opportunity. We are talking about Accredited Social Health Activists, the ASHA workers. The word 'ASHA' resounds with the word 'hope' in Malayalam, Tamil, Hindi and many other languages. But the condition of these ASHA workers is becoming hopeless day by day, hour by hour. They are on the streets in front of the Trivandrum Secretariat for the last 30 days. They started their protest on February 10th and today it is March 10th. They are still exposed to the sun; they are still exposed to the rain. Day and night, they are protesting for getting minimum wages, social security benefits and retirement benefits. But neither the State Government nor the Central Government is ready to address their issues.

माननीय सभापति : माननीय सदस्य, आपका विषय यह नहीं है।

SHRI SHAFI PARAMBIL: Madam, I have already submitted a letter in this regard.

....(Interruptions)

So, day and night, they are exposed to the sun and the rain, the dust and the heat. There is not even a shade on their head to protect them. No Government is taking responsibility of these people and their demand. Both the Governments are engaged in heated arguments about whom to involve.

Madam, while they are arguing, while they are debating, we, the representatives of the people of Kerala, would urge the Central Government to take action to ensure that they at least get their minimum wages as well as their dues. They must be protected, and must be given their dignity.

As KC *ji* has rightly mentioned, they are paid Rs.233 a day to work for 12 to 14 hours. They are not allowed to do any other work. They have to take care of the maternal health care. They have to take care of the child health. They have to play a role for proper immunisation of children. They have to play a role in disease surveillance. They have to take care of the palliative care and what not? Still, they are continued to be underpaid and overburdened.

Madam, we term them as Accredited Social Health Activists, and we treat them as underpaid and overburdened activists. This cannot continue like this. The Government must take an urgent stand on this particular issue. We cannot see them toiling hard for their minimum wages. We all remember the COVID-19 period when no one was ready to visit our homes. Even the relatives were not ready to visit our homes. But these people came to us. They protected us. They served us. They are treated as health professionals but what do they get in return? What are we giving to them in return? This is not an injustice what they are asking for. They are not asking for benefit in millions. They are asking for their minimum wages.

Therefore, I urge the Central Government to listen to them. I urge the State Government to have a sitting with them, and address their issues, address their concerns, and let it be solved because they are very, very important for our Primary Health Care. Thank you.

श्री संजय हरिभाऊ जाधव (परभणी) : धन्यवाद सभापति महोदया। मैं आपका ध्यान एक महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ। मेरे संसदीय क्षेत्र में कुछ लोगों ने बोगस किसान दिखाकर 11,221 लोगों ने फसल बीमा योजना का लाभ उठाया है। वे लोग मेरे क्षेत्र के नहीं हैं। इसके अलावा कुछ ऐसे गाँव हैं, जिनमें वे क्षेत्र नहीं हैं। चार ताल्लुका प्लेस हैं, जिनमें जितूर पालम, गंगाखेड़ और सोनपेठ हैं।

इन चार गांवों के किसानों के नाम पर कुछ ... * ने बोगस तरीके से सरकार से 65 करोड़ रुपये लिए हैं।

महोदया, मैं आपके माध्यम से सरकार का ध्यान आकर्षित करना चाहता हूँ कि अगर कुछ लोग किसानों के नाम पर सरकार की तिजोरी पर डाका डालते हैं, तो ऐसे लोगों के ऊपर सख्त से सख्त कार्रवाई होनी चाहिए। जिन्होंने ऑनलाइन पोर्टल पर ऐसा कृत्य किया है, उसकी पूरी तहकीकात कीजिए। यह सिर्फ मेरे संसदीय क्षेत्र का सवाल नहीं है, बल्कि पूरे भारतवर्ष के कितने गांवों, जिलों और संसदीय क्षेत्रों में ऐसा हुआ है। इसकी भी सही तरीके से तहकीकात हो। जो लोग किसानों के नाम पर चोरियां कर रहे हैं, मैं ऐसी मांग करता हूँ कि उनके ऊपर सख्त से सख्त कार्रवाई हो।

माननीय सभापति : माननीय सदस्यगण, मैं आप सबसे आग्रह करती हूँ कि आप सब एक मिनट में अपनी बात रखने का प्रयास करें।

... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, प्लीज आप सब बैठ जाइए।

... (व्यवधान)

SHRI KALYAN BANERJEE (SREERAMPUR): Madam, the faulty voter list is a serious concern in the country itself. Our Chief Minister first flagged the issue of numerous instances of duplicate voter cards. The explanation given by the

* Not recorded as ordered by the Chair.

Election Commission is clearly a breach of Rule 20 of the Election Conduct Rules itself.

These things have been happening for the last few years. Earlier, it was not there. That is why there is an increase in votes. In West Bengal, the voters are coming from Gujarat and Haryana. This is not tolerable. The Election Commission all the time says that they are conducting elections in a transparent and fair manner. It is clear that there had been no transparent elections in the last few years. There had been no fair elections in the last few years, not at all. The Election Commission has not acted properly, and appropriate proceedings should be brought against the ... * for that reason.

माननीय सभापति : माननीय सदस्यगण, प्लीज आप सब बैठ जाइए।

... (व्यवधान)

12.58 hrs

At this stage Shrimati Kanimozhi Karunanidhi, Dr. T. Sumathy alias Thamizhachi Thangapandian and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

श्री अतुल गर्ग (गाजियाबाद) : महोदया, मैं आपका ध्यान कानून-व्यवस्था की ओर दिलाना चाहता हूँ। जो लोग झूठी गवाहियां देते हैं, झूठे केसेज़ करते हैं, उनके खिलाफ कोई कार्रवाई नहीं होती है। आज साढ़े तीन करोड़ क्रिमिनल केसेज़ और डेढ़ करोड़ केसेज़ चल रहे हैं। झूठ बोलने वाले आदमी के खिलाफ कोई कार्रवाई नहीं होती है, क्योंकि सेक्शन 215(1) में केवल जज ही उसके ऊपर रेकग्निजेशन ले सकता है। जो पीड़ित है, वह कोई केस नहीं कर सकता है। लॉ का दुरुपयोग करने की वजह से बहुत

* Expunged as ordered by the Chair.

सारे लोगों को आत्महत्या करनी पड़ती है। बहुत सारे केसों को अनावश्यक रूप से लंबे समय तक टाला जा सकता है।...(व्यवधान)

पिछले दिनों झूठ बोलने के कारण एक बहुत बड़ा केस हुआ था। अतुल सुभाष जैसे एक होनहार इंजीनियर को भी आत्महत्या करनी पड़ी थी। जो लोग कोर्ट में झूठ बोलते हैं, वे केवल जजों की रहम पर हैं। कोई जज झूठ बोलने वाले पर केस नहीं करता है। जो पीड़ित पक्ष है, वह भी झूठ बोलने वाले के खिलाफ कार्रवाई कर सके, ऐसा नियम बनना चाहिए।...(व्यवधान)

MD. RAKIBUL HUSSAIN (DHUBRI): Madam, I rise to draw your attention to the fact that I am a Member of Parliament representing Dhubri HPC of Assam. I was attacked by the miscreants and goons on 20th February. I repeat, Madam, I was attacked by the miscreants and goons on 20th February, 2025. My son and two security personnel were also attacked.

13.00 hrs

The miscreants and goons attacked me, while I was going to attend a meeting at Gunamori village of Rupahihat, with an intention to kill me. ... *(Interruptions)* They attacked my son and my security personnel and tried to snatch their weapons. ... *(Interruptions)* The local people somehow saved me from the clutches of the miscreants / goons. ... *(Interruptions)* I was attacked earlier also several times and my residence was also attacked by miscreants and goons patronized by the ruling Party of Assam. ... *(Interruptions)*

It may be mentioned that I called the Officer In-charge of Rupahihat Police Station several times for adequate security arrangement, but he wilfully and deliberately misguided me paving the way for miscreants and goons' brutal attack. ... *(Interruptions)* I also called the Superintendent of Police at Nagaon at 1:47 pm

and requested him for my adequate security. ... (*Interruptions*) My tour programme was also duly informed. ... (*Interruptions*)

13.01 hrs

At this stage, Shrimati Kanimozhi Karunanidhi and some other hon. Members went back to their seats.

DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN (CHENNAI SOUTH): Madam, thank you very much. ... (*Interruptions*) Madam, please get the House in order. ... (*Interruptions*)

Madam, thank you very much. ... (*Interruptions*) I rise here to bring the attention of this hon. House a matter of very grave concern. ... (*Interruptions*) Our hon. Union Education Minister has misled the House regarding the PM SHRI Scheme. ... (*Interruptions*)

Madam, we have never agreed. ... (*Interruptions*) Our Party Leader as well as the Members of the delegation, Members of Parliament as well as the School Education Minister, when they met the hon. Minister, they have never agreed. And our Chief Minister, Mr. M. K. Stalin had categorically stated that we would never sign the NEP. ... (*Interruptions*) And, this is pressurising the State Government. ... (*Interruptions*)

I want the Union Government to remember that education is still in the Concurrent List, and this is a death knell on the federal structure. They are trying to pressurise, and this is just playing with the education of the school children. You are denying funds to hundreds and thousands of school children, and then you are professing that you are working towards the upliftment of education. It is a farce.

... (*Interruptions*) Tamil Nadu will never yield to this misleading of the House with a false information.

Madam, you are our protector. You have to do justice to us. Our Chief Minister again categorically insists that we would not accept NEP and the three-language policy. We will stand up to our federal rights saying that we would not budge and we will fight for the educational rights of our people. Even if you were willing to give Rs. 10,000 crore for vetting the PM SHRI or whatever, we would not accept it. ... (*Interruptions*) We will take care, but I would like to insist through you, Madam and appeal to the Union Government. Let them not put this death knell or any sword of Damocles hanging over the federal structure of the Indian democracy. Thank you.

श्री दर्शन सिंह चौधरी (होशंगाबाद) : सभापति महोदय, मैं आपके माध्यम से सदन को अवगत कराना चाहता हूँ कि मेरे लोक सभा क्षेत्र में फोर लेन रोड की बहुत आवश्यकता है।

13.04 hrs

At this stage, Dr. T. Sumathy alias Thamizhachi Thangapandian and some other hon. Members came and stood on the floor near the Table.

टिमरनी से फोर लेन को सिवनी-मालवा, नर्मदापुरम, माखननगर, सोहागपुर, पिपरिया, गाडरवारा, करेली तक जोड़ने से मेरे क्षेत्र की लगभग 21 लाख जनसंख्या को प्रत्यक्ष फायदा होगा। इस फोर लेन के बनने से हमारे उद्योगों को बढ़ावा मिलेगा। हमारे यहां खेती का स्ट्रक्चर बहुत बड़ा है। हमारे यहां नर्मदा मड्या का इलाका है। इस फोर लेन में नर्मदापुरम और नरसिंहपुर क्षेत्र की समृद्धि छिपी हुई है। इससे हमारा आवागमन बहुत सुविधाजनक हो जाएगा। आप इस फोर लेन को देकर हमारे क्षेत्र को अनुगृहित कीजिए।

डॉ. निशिकान्त दुबे (गोड्डा) : धन्यवाद सभापति महोदय। डीएमके पार्टी केवल भावना भड़काने का

काम कर रही है। ... (व्यवधान) मैं आपके माध्यम से बताना चाहता हूँ कि तमिल सबसे पुरानी भाषा है, लेकिन संस्कृत उससे भी ज्यादा पुरानी भाषा है और पूरे देश भर में किसी भी मंदिर में चले जाइए, चाहे तमिल, तेलुगु, कन्नड़ मंदिर में जाइए तो सभी जगह संस्कृत में ही पूजा होती है। ... (व्यवधान) चुनाव हारने के डर से ये न्यू एजुकेशन पॉलिसी का विरोध कर रहे हैं। चुनाव हारने के डर से ये डीलिटेशन का विरोध कर रहे हैं। वर्ष 1973 में कांग्रेस ने मध्य प्रदेश में सीटें बढ़ायीं, वेस्ट बंगाल में सीटें बढ़ायीं, लेकिन उसने तमिलनाडु में सीट नहीं बढ़ायी। ... (व्यवधान) इसके बावजूद भी डीएमके कांग्रेस के साथ सरकार चला रही है। इसके बाद भी डीएमके न्यू एजुकेशन पॉलिसी का विरोध कर रही है। वह तमिल, तेलुगु, मैथिली, संथाली और कन्नड़ का विरोध कर रही है। ये देश के ताने-बाने को तोड़ना चाहती है। ... (व्यवधान) अंग्रेजों की अंग्रेजी को लागू करना चाहती है और वह यह केवल चुनाव जीतने के लिए कर रही है। ये लोग लोगों की भावना भड़का रहे हैं। ... (व्यवधान)

श्री लुम्बाराम चौधरी (जालौर) : सभापति महोदया, मेरे लोक सभा क्षेत्र सिरौही-जालौर के सात लाख प्रवासी बाहर रहते हैं, विभिन्न शहरों में रहते हैं। ... (व्यवधान) मेरा आपसे निवेदन है कि गर्मी की छुट्टियों में स्पेशन ट्रेन्स चलायी जाएं। जिसमें बैंगलोर से जोधपुर, हैदराबाद से जोधपुर, कोयम्बटूर से जोधपुर और चेन्नई से जोधपुर ट्रेन चलायी जाए। ... (व्यवधान) मेरा निवेदन है कि भगत की कोठी से जो ट्रेन पूर्व में चालू थी, उसी को पुनः चालू किया जाए।

सभापति महोदया, देश की आजादी के 75 साल बाद भी मेरे लोक सभा क्षेत्र सिरौही जिला हेडक्वार्टर से जुड़ा हुआ नहीं है। ... (व्यवधान) उसे जोड़ने के लिए सरकार के द्वारा सब तरह से कार्य किए जाएं। ... (व्यवधान)

SHRI KODIKUNNIL SURESH (MAVELIKKARA): I wish to draw the attention of the House to the grave financial distress faced by paddy farmers due to the current system of payments being routed through the Paddy Receipt Sheet (PRS) loan mechanism via banks in Kerala. ... (Interruptions)

माननीय सभापति : माननीय सदस्यों से मेरा आग्रह है कि माननीय सदस्य महत्वपूर्ण विषयों पर अपनी

बात रख रहे हैं, कृपया आप लोग अपनी-अपनी सीटों पर विराजें।

... (व्यवधान)

SHRI KODIKUNNIL SURESH: Instead of receiving their rightful dues directly, farmers are being forced into a loan-based payment system, which adds unnecessary financial burdens, delays payments, and subjects them to interest deductions. ... (*Interruptions*) The indirect payment system deprives farmers of immediate access to their earnings, leaving them at the mercy of banking procedures and fluctuating interest rates. ... (*Interruptions*) This defeats the very purpose of Minimum Support Price (MSP) procurement, which is meant to ensure timely and fair compensation for their produce. ... (*Interruptions*)

Given the hardships faced by paddy farmers, I urge the Central Government to immediately instruct the Kerala State Government to implement a direct payment system, ensuring that funds reach farmers' accounts without intermediaries or loan deductions. ... (*Interruptions*) Such a step is essential to safeguard farmers from financial exploitation, ensure transparency, and uphold their right to timely remuneration for their hard work. ... (*Interruptions*)

I request the Union Government's urgent intervention in this matter. ... (*Interruptions*)

SHRI N. K. PREMACHANDRAN (KOLLAM): Thank you, Madam, for affording me this opportunity to raise a matter of serious concern. Almost five Members of Parliament from Kerala have already raised the issue regarding the ASHA workers. ... (*Interruptions*)

Madam Chairperson, ASHA workers are on indefinite strike in the State of

Kerala. For the last 30 days they are on strike. It is very unfortunate to say that there is a blame game going on between the Central Government and the State Government. ... (*Interruptions*) The State Government is saying that they are not getting the due share from the Government of India. And the Government of India, to answer the question, has categorically stated that the amount under NHM has already been issued. I would request the Government to look into this matter. ...

(*Interruptions*)

ADV. FRANCIS GEORGE (KOTTAYAM): Madam, I also want to raise this particular issue. They get something below Rs.9,000. The honorarium is only Rs.6,000 which is given by the State and the Central incentive is only Rs.2,000. It is just peanuts. The amount of work these women do is to be taken into consideration. They are not considered as Government employees; they are considered as volunteers. They don't have any service benefits; they don't have any retirement benefits. They have to retire empty-handed. This is absolute injustice.

श्री मनोज तिवारी (उत्तर-पूर्व दिल्ली) : धन्यवाद सभापति महोदया, दिल्ली राजधानी क्षेत्र है ।... (व्यवधान) दिल्ली को मिनी इंडिया कहते हैं । ... (व्यवधान) मैं दिल्ली को धन्यवाद देना चाहता हूं, क्योंकि दिल्ली में 27 सालों बाद बीजेपी की सरकार बनी है । ... (व्यवधान) माननीय नरेंद्र मोदी जी को मौका मिला है, इसके लिए मैं पूरी दिल्ली को धन्यवाद करता हूं । दिल्ली में पूर्वांचल के लगभग 45 परसेंट लोग रहते हैं । ... (व्यवधान) दिल्ली के विकास में इनका बहुत बड़ा योगदान है । सबकी मांग है, जिसे आज मैं रख रहा हूं कि दिल्ली में एक पूर्वांचल भवन बने । ... (व्यवधान) दिल्ली में रहने वाले मैथिली समाज, भोजपुरी समाज, अवधी समाज, मगही समाज, संथाली, नागपुरी, छोटा नागपुरी, अंगिका, वज्जिका इन सभी समाज के लोगों की इच्छा है कि एक पूर्वांचल भवन बने । ... (व्यवधान)

दिल्ली में लैंड, केंद्र के पास है। ... (व्यवधान) अतः मेरी प्रार्थना है कि हमारा यूडी मंत्रालय एक पूर्वाचल भवन की व्यवस्था करे। इस हेतु हम सब बहुत आभारी रहेंगे, धन्यवाद। ... (व्यवधान)

LIST OF MEMBERS WHO HAVE ASSOCIATED THEMSELVES WITH THE ISSUES RAISED UNDER MATTERS OF URGENT PUBLIC IMPORTANCE

सदस्य, जिनके द्वारा अविलम्बनीय लोक महत्व के विषय उठाये गये	सदस्य, जिन्होंने उठाए गए विषयों के साथ स्वयं को सम्बद्ध किया
Prof. Sougata Ray	Shri B. Manickam Tagore Shri Arvind Ganpat Sawant Shri Saptagiri Sankar Ulaka
Dr. T. Sumathy <i>alias</i> Thamizhachi Thangapandian	Shri B. Manickam Tagore Shri Arun Nehru
Shri Naresh Ganpat Mhaske	Shri N. K. Premachandran Dr. Prashant Yadaorao Padole Shri Vishaldada Prakashbapu Patil Shri Shrirang Appa Chandu Barne Adv. Gowaal kagada Padavi
Shri Shafi Parambil	Dr. Prashant Yadaorao Padole Shri Hibi Eden Shri Kodikunnil Suresh
Shri K.C. Venugopal	Shri E. T. Mohammed Basheer Adv. Adoor Prakash Shri Hibi Eden Shri Anto Antony Shri M. K. Raghavan Shri Saptagiri Sankar Ulaka Shri Kodikunnil Suresh Adv. Dean Kuriakose
Dr. Shashi Tharoor	Shri Hibi Eden Adv. Dean Kuriakose Shri Rahul Kaswan Shri N. K. Premachandran Shrimati Supriya Sule Shrimati Kanimozhi Karunanidhi Shri Saptagiri Sankar Ulaka Shri Kodikunnil Suresh

Shri Rahul Gandhi	Shri Saptagiri Sankar Ulaka
Shri Sasikanth Senthil	Shri Saptagiri Sankar Ulaka
Shri Vijaykumar Alias Vijay Vasanth	Shri Saptagiri Sankar Ulaka

माननीय सभापति : सदन की कार्यवाही दो बजे तक के लिए स्थगित की जाती है।

... (व्यवधान)

13.12 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shri Dilip Saikia in the Chair)

14.02 hrs

MATTERS UNDER RULE 377*

माननीय सभापति : जिन माननीय सदस्यों को आज नियम 377 के अधीन मामलों को उठाने की अनुमति प्रदान की गई है, वे अपने मामलों के अनुमोदित पाठ को तुरंत व्यक्तिगत रूप से सभा पटल पर रख दें।

(i) Regarding Polavaram Multi-purpose Project

SHRI BHARTRUHARI MAHTAB (CUTTACK): Polvaram Multi-purpose Project on river Godavari is a cause of dispute between Andhra Pradesh and Odisha, Telangana, Chhattisgarh. Central Water Commission had approved this Project for a design of 36 Lakh cusec in 1979. Accordingly, agreement between States of

* Treated as laid on the Table.

erstwhile Andhra Pradesh, Madhya Pradesh and Odisha was made. But subsequently it was raised to 50 lakh cusec in 2006. This was objected by the Government of Odisha and in 2007 the matter was raised in Supreme Court of India. No provision of environmental clearance was taken in the purview of increase in the Dam capacity from 36 to 50 lakh cusec. Environment clearance was given without conducting public hearing in Odisha and Chhattisgarh as the backwater will inundate large tracts of land adjacent to river Sabari and Sileru. Hon'ble Apex Court nominated Expert, Mr. M. Gopalkrishnan in June 2011 to submit a report on the problem of backwater. In 1.9.2023, Mr. Subramaniam, Sr. Advocate advised to conduct a backwater study by a reputed agency which was later done by NIT, Rourkela. They submitted the final Backwater Report of Polvaram Dam on 12.2.2024. The findings of the Report is found to be consistent with the claims of Odisha. Despite the matter being heard in the highest court of the country, Union Government is going ahead with the construction of the Polvaram Dam Project. When the matter is sub-judice and the issue of backwater problem has not been sorted out, I would urge the Government to intervene and settle the matter in an amicable way and help the Scheduled Tribe people of Malkangiri of Odisha from repeated floods.

(ii) Regarding payment of compensation and proper rehabilitation of persons displaced from Sanjay Dubri Tiger Reserve in Sidhi Parliamentary Constituency, Madhya Pradesh

डॉ. राजेश मिश्रा (सीधी) : मैं सरकार का ध्यान मेरे संसदीय क्षेत्र सीधी (मध्य प्रदेश) की अति महत्वपूर्ण समस्या की ओर आकृष्ट कराना चाहता हूँ। मेरे संसदीय क्षेत्र सीधी में स्थित संजय दुबरी टाईगर रिजर्व

द्वारा कई ग्रामों के लोगों को विस्थापित किया जा रहा है परन्तु उचित मुआवजा व अन्य सुविधाएं न मिलने के कारण ग्रामवासी विस्थापित होने के लिए तैयार नहीं हैं। जब वर्षों से कोई किसी स्थान पर रहता है तो वहां के पेड़ – पौधों से, स्थान से, घर से, घरोंधे से लगाव हो जाता है। उस स्थान को छोड़ने में अत्यधिक कठिनाइयाँ होती हैं। ऐसे में उन्हें बिना किसी जिम्मेदारी के विस्थापित करना उचित कदम नहीं होगा। मेरा माननीय मंत्री जी से अनुरोध है कि विषय को संज्ञान में लेकर विस्थापित होने वाले जनों को विस्थापित करने से पूर्व एक माडल गाँव विकसित कर उन्हें वहां आवास व 30 लाख रूपए के मुआवजे से साथ विस्थापित किया जाये एवं प्रत्येक परिवार से एक व्यक्ति को रोजगार प्रदान किया जाए।

(iii) Need to include adivasi community and tribal areas of Dadra and Nagar Haveli in the V and VI Schedules to the Constitution

श्रीमती कलाबेन मोहनभाई देलकर (दादरा और नागर हवेली) : मेरा प्रदेश एक आदिवासी बाहुल्य प्रदेश होने के साथ साथ आदिवासी आबादी का एक महत्वपूर्ण हिस्सा है। यह क्षेत्र अपनी समृद्ध आदिवासी संस्कृति और परंपराओं के लिए जाना जाता है। भारतीय संविधान में आदिवासी बाहुल्य विस्तारों के लिए पांचवीं एवं छठी अनुसूची का प्रावधान है जो आदिवासी समुदायों के हित के लिए बनाया गया है परन्तु आज तक हमारे प्रदेश में पांचवीं एवं छठी अनुसूची का लाभ नहीं मिल रहा है जिसके कारण आदिवासी समाज का सही मायने में विकास नहीं हो पाया है और न उस समुदाय को अपना हक एवं अधिकार मिल पा रहा है। यह अनुसूची अनुसूचित जनजातियों की भूमि, संस्कृति और परंपराओं की रक्षा करती है। यह अनुसूची आदिवासी समुदायों को अपनी विशिष्ट सांस्कृतिक पहचान और परंपराओं को संरक्षित करने में मदद करती है। इतना ही नहीं, यह उन्हें उनकी भूमि और संसाधनों पर नियंत्रण बनाए रखने में सक्षम बनाती है। इसलिए मैं सरकार से निवेदन करती हूँ कि मेरे प्रदेश दादरा नगर हवेली के आदिवासी समुदाय को पांचवीं एवं छठी अनुसूची में शामिल किया जाये जिससे उनको उनका हक मिल सकेगा और आदिवासियों के समाज के कल्याण और उनकी सही मायने में उन्नत होगी।

(iv) Need to extend Namma Metro (Bengaluru Metro) to Chikkaballapur

DR. K. SUDHAKAR (CHIKKBALLAPUR): Namma Metro (Bengaluru Metro) not only enhances the aesthetic appeal of Bengaluru but also offers a safe, efficient, dependable, and comfortable public transportation system. Additionally, it represents significant eco-friendly advancement for the city, playing a crucial role in the reduction of carbon emissions. Over the years, there has been a notable increase in the number of commuters utilizing Namma Metro. It is recognized as India's second longest operational metro network and serves as a source of national pride. A portion of my constituency is served by Namma Metro. If the metro is extended to Chikkaballapur town, it will present substantial advantages. This extension will greatly benefit numerous micro, small, and medium enterprises (MSMEs), farmers, and daily commuters traveling to Bengaluru. Furthermore, it will provide significant support to startups, as well as the aviation, IT, and electronics sectors in the surrounding areas of Bangalore North, Bangalore Urban, Bangalore Rural and Chikkaballapur. It will also help in the rapid development of neighbourhood districts. I urge the Government of India to consider my request for the extension of Namma Metro to Chikkaballapur.

(v) Regarding interlinking of Ganga River with Darwa River

DR. NISHIKANT DUBEY (GODDA): Drinking water and irrigation are the major challenges in Deoghar district. As per preliminary study, the Ganga River is about 85 Km away from Darwa river and it is possible to interlink Ganga-Darwa River as vital initiative by the Government agencies. Interlinking of 37 Rivers has been

executed by the National Water Development Agency (NWDA) in different places of India. The Secondary study will draw the road map of Ganga-Darwa by the experts immensely benefitting the region. The project will be beneficial for four States – Jharkhand, Odisha, Bihar and West Bengal. It will help major population of tribal communities and also it will improve ground water /aquifer condition by recharging. Advantage of project:-

1. Improved tribal community livelihood
2. Five rivers will be rejuvenated
3. Ground water table will be recharged
4. Help to solve the water crisis in 4 States
5. Rain water and flood water – restoration and conservation
6. Forestry
7. Transportation
8. Hydroelectric generation
9. Interconnecting the rivers and storage of water
10. Economic development of tribal States
11. Flagship programme by our Hon'ble Prime Minister
12. Collecting water is a task that falls largely to women and will end the Women's Struggle for water. River Darwa will be Lifeline for the biome.

(vi) Need to establish an AIIMS or a hospital for treatment of cancer patients in Phulpur Parliamentary Constituency, Uttar Pradesh

श्री प्रवीण पटेल (फूलपुर) : मेरे संसदीय क्षेत्र फूलपुर में एम्स अथवा किसी अन्य प्रकार की कैंसर

उपचार से संबंधित सुविधाएं नहीं हैं। सरकार से निवेदन है कि मेरे संसदीय क्षेत्र फूलपुर (उत्तर प्रदेश) में कैंसर उपचार हेतु अस्पताल अथवा एम्स की स्थापना की जाए।

(vii) Need to introduce a superfast train between Ahmedabad and Karaikal, Puducherry

श्री दिनेशभाई मकवाणा (अहमदाबाद पश्चिम) : मेरा विषय गुजरात के अहमदाबाद और कैराईकल (पुदुचेरी) के बीच एक नई सुपरफास्ट रेल सेवा शुरू करने से संबंधित है। अहमदाबाद, जो गुजरात का प्रमुख आर्थिक और सांस्कृतिक केंद्र है, और इस क्षेत्र से कैराईकल की ओर किसी प्रकार की रेल सुविधा न होने से जनता को कई कठिनाइयों का सामना करना पड़ रहा है। इसलिए, इस क्षेत्र में रेल सेवाओं का विस्तार आवश्यक है। अहमदाबाद और कैराईकल (पुदुचेरी) दोनों ही शहर व्यापारिक दृष्टि से महत्वपूर्ण शहर हैं, और इस नई रेल सेवा से दोनों क्षेत्रों के बीच व्यापार में तेजी आएगी। यह विशेषकर वस्त्र उद्योग, रसायन और कृषि उत्पादों के लिए फायदेमंद होगा। इसके साथ ही, पर्यटन को बढ़ावा मिलेगा, जिससे स्थानीय अर्थव्यवस्था को लाभ होगा। यह रेल सेवा हमारे क्षेत्र के लिए अत्यंत महत्वपूर्ण है, और इसके माध्यम से परिवहन सुविधाओं में सुधार होगा।

अतः मेरा माननीय मंत्री जी से निवेदन है कि अहमदाबाद और कैराईकल (पुदुचेरी) के बीच एक नई सुपरफास्ट रेल सेवा शुरू करने पर विचार किया जाए जिससे जनता को इसका लाभ मिल सके।

(viii) Regarding alleged diversion of tea gardens for non-tea purposes in West Bengal

SHRI RAJU BISTA (DARJEELING): Decision of Government of West Bengal to allow 30% of tea garden land to be diverted for non-tea purposes is a direct attack on the livelihood of tea garden workers and indigenous communities in Darjeeling Hills, Terai, and Dooars. Earlier, under the guise of “Tea Tourism,” the State Government had already permitted 15% of tea garden land for non-tea use,

leading to the unchecked construction of hotels and resorts. Now, by doubling this allocation to 30%, the Government is enabling real estate takeovers, which will destroy the tea industry. For generations, tea and cinchona garden workers have been exploited and deprived of land rights. Worse, this decision was made without consulting the affected workers or elected representatives from these areas. This move will severely impact the Gorkhas, Adivasis, Rajbangshis, Rabhas, Koches, Meches, Totos, Bengalis, and others. I urge the Central Government to intervene and safeguard the rights of the people.

(ix) Need to include Tulu language in the Eighth Schedule to the Constitution

SHRI KOTA SRINIVASA POOJARY (UDUPI CHIKMAGALUR): There is a strong case for adding Tulu, among other languages in the Eighth Schedule of the Constitution. Tulu is a Dravidian language whose speakers are concentrated in two Coastal districts of Karnataka, Udupi and Dakshina Kannada and in Kasaragod district of Kerala. Tulu has a history of 2500 years. As per the 2011 Census Report, there are 18,46,427 Tulu-speaking people in India, which has its own script as well. The cities of Udupi, Mangaluru and Kasaragod are the epicentres of Tulu culture. Tulu was introduced as a language in school by the Karnataka Government a few years ago. Tulu has a rich oral literature tradition with folk-song forms like Paddana, and traditional folk theatre, Yakshagana. Placing all deserving languages in the Constitution on an equal footing will promote social inclusion and national solidarity. The Tulu-speaking people are larger in number than speakers of Manipuri and Sanskrit, which have the Eighth Schedule

status. Tulu is a textbook example of linguistic discrimination. I urge the Government to include Tulu in the Eighth Schedule of the Constitution in order to substantially materialise the promise of equality of status and opportunity mentioned in the Preamble.

(x) Need to upgrade and modernize Dhanbad Radio Station, Jharkhand

श्री दुलू महतो (धनबाद) : मैं सरकार का ध्यान इस ओर आकृष्ट कराना चाहता हूँ कि धनबाद शहर में स्थित रेडियो स्टेशन वर्तमान में कम पावर और निम्न आवृत्ति (लो फ्रीक्वेंसी) पर कार्यरत है, जिससे इसका प्रसारण बहुत ही सीमित क्षेत्र तक ही पहुंच पाता है। हालांकि यह रेडियो स्टेशन स्थानीय जनता के लिए उपयोगी है, लेकिन इसकी क्षमता को पूरी तरह से इस्तेमाल नहीं किया जा रहा है। इस रेडियो स्टेशन को उच्च स्तरीय और आधुनिक बनाने से इसके प्रसारण क्षेत्र का विस्तार हो सकेगा, जिससे धनबाद के अलावा आसपास के कई जिलों के किसान, कलाकार और आम नागरिक भी इसका भरपूर लाभ उठा सकेंगे। विशेष रूप से, स्थानीय कलाकारों को एक बेहतरीन मंच मिलेगा। इसके अलावा, इस रेडियो स्टेशन के माध्यम से प्रधानमंत्री जी के "मन की बात" कार्यक्रम को गांव-गांव तक पहुंचाना संभव होगा, जो ग्रामीण जनता के लिए अत्यंत लाभकारी होगा। अतः, मैं माननीय सूचना एवं प्रसारण मंत्री जी से विनम्र निवेदन करता हूँ कि धनबाद रेडियो स्टेशन को उच्च स्तरीय और आधुनिक बनाने के लिए शीघ्र कार्यवाही करें, ताकि यह एक प्रभावशाली और समृद्ध संचार का माध्यम बन सके।

(xi) Regarding alleged irregularities in implementation of Jal Jeevan Mission in Chhattisgarh

श्रीमती रूपकुमारी चौधरी (महासमुन्द) : जल जीवन मिशन के तहत छत्तीसगढ़ राज्य में पानी की आपूर्ति सुधारने के लिए कई योजनाएँ बनाई गई थीं। हालाँकि, मीडिया रिपोर्ट्स और अन्य स्रोतों के अनुसार, इस मिशन के तहत विभिन्न स्तरों पर भ्रष्टाचार और अनियमितताएँ सामने आई हैं। इनमें ठेकेदारों से मिलीभगत, निधियों के दुरुपयोग और गुणवत्ता मानकों की अनदेखी शामिल है। 1. क्या

सरकार को इस मिशन में छत्तीसगढ़ में भ्रष्टाचार और अनियमितताओं की सूचना मिली है? 2. क्या सरकार ने इन अनियमितताओं की जांच के लिए किसी केंद्रीय जांच दल (CIT) या किसी विशेष एजेंसी का गठन किया है? यदि हाँ, तो इस दल को जांच करने के लिए कौन-कौन से विशेष निर्देश दिए गए हैं? 3. दोषियों के खिलाफ अब तक क्या कार्रवाई की गई है और भविष्य में इस तरह की अनियमितताओं को रोकने के लिए क्या कदम उठाए जा रहे हैं?" 4. और यदि अब तक किसी जांच दल का गठन नहीं किया गया तो कब तक जाँच दल का गठन किया जाएगा?

(xii) Need to set up coaching centres for NEET and JEE in Eklavya Model Residential Schools and Tribal Schools in the country

डॉ. हेमंत विष्णु सवरा (पालघर) : हमारे देश में 740 एकलव्य मॉडल आवासीय विद्यालय (ईएमआरएस) एवं राज्य सरकार द्वारा वित्तपोषित आदिवासी विद्यालय संचालित हो रहे हैं, जिनका मुख्य उद्देश्य आदिवासी समुदाय के छात्रों को गुणवत्तापूर्ण शिक्षा प्रदान कर उन्हें मुख्यधारा से जोड़ना है। हालाँकि, यह देखा गया है कि इन विद्यालयों में पढ़ने वाले अधिकांश छात्र-छात्राएँ अपनी स्कूली शिक्षा पूरी करने के बाद अपने करियर को लेकर भ्रमित रहते हैं। आज के प्रतिस्पर्धी युग में तकनीकी एवं व्यावसायिक शिक्षा का महत्व अत्यधिक बढ़ गया है। NEET (National Eligibility cum Entrance Test) और JEE (संयुक्त प्रवेश परीक्षा) जैसी परीक्षाएँ छात्रों को बेहतर शैक्षिक एवं व्यावसायिक अवसर प्रदान करती हैं, लेकिन अधिकांश आदिवासी छात्र इन परीक्षाओं के बारे में जागरूक नहीं होते या फिर आर्थिक एवं शैक्षिक संसाधनों की कमी के कारण इनकी तैयारी नहीं कर पाते। परिणामस्वरूप, वे बेहतर करियर विकल्पों से वंचित रह जाते हैं। अतः मैं केंद्र सरकार एवं माननीय शिक्षा मंत्री से आग्रह करता हूँ कि देश भर में संचालित 740 एकलव्य मॉडल आवासीय विद्यालय (ईएमआरएस) एवं राज्य सरकार द्वारा वित्तपोषित आदिवासी विद्यालयों में एनआईआईटी एवं जेईई की कोचिंग के लिए विशेष केंद्र स्थापित किए जाएँ, ताकि छात्रों को इन परीक्षाओं की बेहतर तैयारी मिल सके।

(xiii) Regarding setting up silkworm rearing units in Anakapalli district, Andhra Pradesh

DR. C. M. RAMESH (ANAKAPALLE): The Government of India, under Silk Samagra and Silk Samagra-2, has been providing support for construction of silkworm rearing houses or silkworm units to sericulture farmers in the country, including Andhra Pradesh. Many sericulture farmers in various districts of Andhra Pradesh are being supported by Government of India for silkworm rearing houses/units. I wish to submit that there are also silk weavers in my Anakapalli district. But, there are no silkworm rearing houses supported and sericulture farmers are requesting for extending support to them for construction of silkworm rearing houses/units. Hence, I appeal to the Hon'ble Minister of Textiles to consider and approve setting up of silkworm rearing units in my Anakapalli district as early as possible.

(xiv) Need to establish a Regional Centre for Oil Palm Research in Telangana

SHRI RAMASAHAYAM RAGHURAM REDDY (KHAMMAM): The Government of Telangana is actively promoting large-scale oil palm cultivation as part of its crop diversification strategy. Currently, 91,200 hectares are under cultivation, with plans to expand by 40,000 hectares annually. This initiative aims to make Telangana a leading state in oil palm production, significantly contributing to the national edible oil supply. The India Institute of Oil Palm Research (ICAR-IIOPR) is the only national institute conducting oil palm research. Given Telangana's expansion plans, it is essential to establish a Regional Centre for Oil Palm Research in the

state to provide scientific support to farmers. The Telangana government is willing to allocate land and extend necessary support for research and development. This initiative aligns with the National Mission on Edible Oils – Oil Palm (NMEO-OP), promoting self-sufficiency in edible oil production while supporting sustainable agriculture. Hence, I request the Hon'ble Minister for Agriculture and Farmers Welfare to initiate necessary action for its establishment.

(xv) Need to promote awareness about genuine Solapur Chaddars and take action against trade of fake Solapur Chaddars

SUSHRI PRANITI SUSHILKUMAR SHINDE (SOLAPUR): The Solapur Chaddar is under serious threat due to the rise of imitation products in the market. These counterfeit chaddars, often machine-made with inferior materials, are being sold at lower prices, misleading consumers and undermining the authenticity of the original handloom versions. As a result, the traditional weavers of Solapur, who have preserved this craft for generations, are facing financial distress and struggling to compete with these low-cost, mass-produced alternatives. The influx of fake Solapur Chaddars is not only damaging the weavers' livelihoods but also tarnishing the reputation of this age-old craft. Despite the Geographical Indication (GI) tag given to protect its authenticity, weak enforcement and lack of consumer awareness have allowed imitations to thrive. The government must take urgent action by enforcing stricter intellectual property laws, conducting regular market inspections, and promoting awareness about genuine Solapur Chaddars. Stronger regulations will help preserve the legacy of this unique handloom tradition, ensure

fair wages for artisans, and protect consumers from deceptive products. Without immediate intervention, the rich weaving culture of Solapur could face an irreversible decline, leaving thousands of skilled artisans without a livelihood.

(xvi) Need to address the grievances of ASHA workers of Kerala

SHRI M. K. RAGHAVAN (KOZHIKODE): I wish to bring the attention of the Government towards the ongoing agitation of ASHA workers in Kerala, which has now crossed three weeks. These frontline health workers, the backbone of our primary healthcare system, are fighting for their basic rights like increase in honorarium, withdrawal of arbitrary dismissal at the age of 62 without retirement benefits and for a special retirement package. These workers have served the nation tirelessly, especially during the pandemic, risking their lives for public health. Their dedication deserves recognition, not neglect. Union ministry should intervene to ensure their grievances are heard and resolved. I urge the Union Health Ministry to intervene in this matter for a dignified resolution to this issue. The welfare of ASHA workers is not just a state matter but a national responsibility. Also, if any contributions from Union government for the ASHA workers of Kerala are pending, they should be released at the earliest.

(xvii) Need to accord approval to various development projects pertaining to development of fishing harbours along coastal belt in Kasaragod Parliamentary Constituency

SHRI RAJMOHAN UNNITHAN (KASARAGOD): The Kasargod Lok Sabha Constituency features a long coastal belt that stretches from Manjeswaram to

Mattool. Several development projects, including proposals for fishing harbours at Cheruvatur, Madakkara, and Ajanur, have been pending approval from the Union Government for a significant period. Other outstanding projects include: - (1) Dredging of Cheruvathur Fishing Harbour (2) Development of a modern integrated fish landing center at Cheruvathur and Nilesishwar (3) Construction of Ajanur Fishing Harbour (4) Upgradation of Manjeswaram Fishing Harbour. Recently, the construction of a 600-meter-long embankment at Pazhangadi has been halted, leading to landslides at the Choottad-Palakkod estuary. To address this issue, a causeway connecting both sides of the estuary has been proposed as a protective measure, as canoes hitting the sandbank have resulted in fishermen losing their lives. Additionally, a project costing Rs 28.60 crore for the construction of two jetties at Palakode Choottad has also faced delays. I urge the Government of India to expedite the approval and implementation of these projects submitted by the state government and to allocate sufficient funds for their execution.

**(xviii) Need to establish an ESI hospital in Perumbavoor in Chalakudy
Parliamentary Constituency, Kerala**

SHRI BENNY BEHANAN (CHALAKUDY): I wish to draw the attention of the Government towards the urgent need to establish an ESI hospital in Perumbavoor, located in Chalakudy Parliamentary, Ernakulam District.

Perumbavoor is a major hub for migrant laborers, with a workforce of more than 50,000 workers employed in plywood, timber, and other industries. Despite their significant contribution to the economy, these workers lack adequate healthcare facilities under the Employees' State Insurance (ESI) Scheme.

In 2013, the Employees' State Insurance Corporation (ESIC) has approved the establishment of an ESI hospital in Perumbavoor. However, the project has seen no significant progress over the years. The delay in land acquisition and hospital construction has severely impacted insured workers and their families, forcing them to depend on distant medical facilities for treatment.

I strongly urge the Government to immediately acquire the necessary land and expedite the establishment of the ESI hospital in Perumbavoor to ensure essential medical services for thousands of insured workers and their families.

(xix) Need to enhance the pension of EPF pensioners and provide other social security benefits

श्री राजीव राय (घोसी) : मैं सरकार का ध्यान कारखाना श्रमिकों की लगभग तीन दशकों से अत्यल्प फिक्स्ड पेंशन में सुधार व कल्याणकारी योजनाओं के अभाव में उम्रदराज होते जा रहे कारखाना पेंशनर्स की दयनीय आर्थिक और सामाजिक दुर्दशा तथा लम्बे समय से न्यूनतम पेंशन में जरूरी सुधार की जरूरत की ओर आकर्षित करना चाहता हूँ। मज़दूर आज भी मात्र 1000 रुपये की न्यूनतम पेंशन पर गुजर बसर करने को विवश हैं। इनके जमा पैसे को ही नई बढ़ोतरी दर के साथ भुगतान सरकार नहीं कर रही है। यहाँ तक कि कोश्यारी समिति की सिफारिशों, ईपीएफओ (EPFO) के ट्रस्टियों के केन्द्रीय बोर्ड तथा लोकसभा की स्थायी समिति की ईपीएफ पेंशनर्स को न्यूनतम पेंशन रु0 3000/- मासिक निर्धारित किये जाने की सिफारिशों तक पर भी अमल करने में सरकार कई सालों से टाल-मटोल कर रही है। आश्चर्यजनक है कि संसद में माननीय प्रधानमंत्री द्वारा घोषित तथा सरकारी गजट के प्रकाशन के बावजूद नवम्बर 2014 से लागू न्यूनतम पेंशन रु0 1000/- का भुगतान भी लाखों ईपीएफ पेंशनर्स को नहीं किया जा रहा है। आज के परिवेश में मात्र 1000 रुपये में किसी का गुजर बसर कैसे चल सकता है? सरकार का अंशदान 1971 की पुरानी स्कीम में भी 1.16 प्रतिशत था, और आज भी 1.16 प्रतिशत ही है। कोश्यारी समिति ने इसे बढ़ाकर 8.33 प्रतिशत और न्यूनतम पेंशन बढ़ा कर 3000

रूपये की सिफारिश की थी। एक दशक से ज्यादा समय बीत जाने के बावजूद सरकार ने अभी तक इस समिति की सिफारिश को लागू नहीं किया है।

मैं सरकार से मांग करता हूँ कि:-

1. मिनिमम पेंशन रु0 7500/- एवं मंहगाई भत्ता जो कि ईपीएफओ (EPFO) के पेंशन फंड से दी जा सकती है। यह उचित मांग कोश्यारी समिति (राज्य सभा पिटीशन 147) की सिफारिश के अनुसार (रु0 3000/- या अधिक तथा उस पर मंहगाई भत्ता) 9-10 वर्षों में बढ़ी हुई मंहगाई को देखते हुए की गई है।
2. सभी ईपीएस 95 पेंशनर्स को तथा उनके पत्नी/पति को मुफ्त मेडिकल सुविधा प्रदान की जाय।
3. जिन सेवानिवृत्त कर्मचारियों को ई0पी0एस095 योजना में शामिल नहीं किया जा सका है उन्हें उसका सदस्य बनाकर योजना में लाया जाए अथवा अनुकम्पा के आधार पर 5000/- रु0 की राशि मासिक पेंशन के तौर पर प्रदान की जाए। देश में ऐसे निवृत्त कर्मचारियों की संख्या बहुत ही कम है।

(xx) Need to take immediate steps to correct the voters list for fair and transparent election process

PROF. SOUGATA RAY (DUM DUM): Cases of alleged fraud in EPIC and Voters List have been reported in various parts of the country. Several electors with the same Electors Photo Identity Card (EPIC) number were included in the voters list of various constituencies of several states. Similar allegations have previously been made in Maharashtra, Haryana and Delhi. EPIC card numbers are an alphanumeric sequence of 3 of the electors is linked to his photo by the EPIC number. Therefore, when a voter goes to cast their vote, their photo on the electoral roll will be different if the same EPIC number has been allotted to a person

in another state. By allotting same EPIC numbers in different states, voting can be denied due to photo mismatch. I urge upon the Government and Election Commission to take immediate steps to correct the Voters List for fair and transparent election process.

(xxi) Regarding release of pending funds under various centrally sponsored development schemes in West Bengal

SHRI KIRTI AZAD (BARDHAMAN-DURGAPUR): I wish to draw the attention of the Government to the alarming deterioration of fiscal federalism, particularly the financial neglect of West Bengal. Over the past four years, the Central share in centrally sponsored schemes for the State has declined by 58%, the highest reduction among all states. This unjustified financial scarcity is severely affecting the lives of millions. Despite the state fulfilling all procedural requirements, including the submission of utilization certificates, the Central Government has arbitrarily withheld funds under PMAY and MGNREGS, stalling crucial welfare programs and depriving people of their rightful benefits. Even more shockingly, funds under PMFBY and RWBCIS, meant to protect farmers from crop loss, have not been disbursed since 2019, pushing thousands into distress. Furthermore, a staggering Rs 1.7 lakh crore remains due to West Bengal under various heads, worsening the state's financial burden and obstructing essential public services. By denying states their rightful dues, it is punishing ordinary citizens. I urge the Government to immediately release the pending funds and ensure that financial allocations are made fairly, without political bias.

(xxii) Need to set up a world class training centre and research facility at Thippampatti in Pollachi, Tamil Nadu

SHRI ESWARASAMY K. (POLLACHI): There is a long pending demand from the Coir manufacturers for setting up a World class Training Centre and Research facility in the precincts of Coir Board at Thippampatti of Pollachi in Tamil Nadu.

Russia-Ukraine war and increase in container fares have adversely impacted Coir industries for the last three years. Sixty percent of coir industries remain closed. I urge that the Banks should come forward to revive such industries. There is a government scheme for providing 50 percent subsidy for transporting agricultural produce. Similarly the Union Government should announce a special subsidy scheme for transporting coconut and related products from Pollachi to other States of our country. Moreover, a Scheme should be announced for providing coconut oil to all the beneficiaries of Ration shops under PDS throughout the country. Research initiatives are being undertaken in some foreign countries on the use of coconut oil even as a fuel for vehicles. We should also find the feasibility of engaging ourselves in such new research programmes.

We can make boards and other similar products using Coir in place of wood and through which there is feasibility in reducing felling of trees. Union Government should take measures for setting up of public companies in this sector. There is extensive research taking place on vegetable production using coco peat as a medium through soilless agriculture particularly in the developing countries. Almost 60 to 80 percent of coconut coir is largely exported for this purpose from

Tamil Nadu. Similarly I urge that Union Government should formulate a separate policy on soilless agriculture.

(xxiii) Need to take necessary steps to prevent displacement from villages surrounding Kolleru Lake

SHRI PUTTA MAHESH KUMAR (ELURU): Around three lakh residents live in 122 villages in the surroundings of Kolleru Lake. These individuals, primarily farmers and villagers, depend on this land. The Supreme Court order dated 16.01.2025 has severely impacted their livelihoods. The directives to the Andhra Pradesh Government, while aiming to protect Kolleru Lake's ecology, have inadvertently created a humanitarian crisis. The subsequent contempt petition and submissions have increased the community's distress and legitimate claims, crucially omitting the National Board for Wildlife (NBWL)'s relief directing the deletion of 14,861 acres of private land and 7,102 acres of assigned land from the Kolleru Sanctuary area, recommending boundary redefinition. Hence, I request the Hon'ble Minister to: (1) give directions to the concerned to file a revised submission before the Supreme Court, incorporating the relief granted by the NBWL and ensuring proper demarcation of boundaries as per the Wetland (Conservation and Management) Rules, 2017, and the Wildlife Protection Act, 1972. (2) direct concerned to stop the demolition process till this month end to file a revised submission before the Supreme Court to consider the factual status of the lands and the rightful claims of the affected people. (3) Ensure that the State Government's policy decision is effectively implemented, preventing the displacement of over three lakh people.

(xxiv) Need to restart production in textile mills under National Textiles Corporation closed during Covid period

श्री अरविंद गणपत सावंत (मुम्बई दक्षिण) : एक समय था जब वस्त्रोद्योग मुंबई शहर की पहचान और शान थी। 58 मिलों में लाखों कामगार काम करते थे। इनमें से नेशनल टेक्सटाइल कारपोरेशन की पोदार, इंदु मिल नं. 5 और टाटा तीन मिलें हैं, जिनमें 16000 कामगार थे, आज तीनों मिलों में मिलकर सिर्फ 1600 कामगार हैं। कोविड के कारण लॉकडाउन में इन मिलों को बंद रखा गया। लेकिन लॉकडाउन के बाद भी इन मिलों में कपड़ा निर्माण का काम बंद रहा और अभी तो अक्तूबर, 2024 से उनकी तनख्वाह और अन्य सारी सुविधाएं बंद की गयी हैं। परिणामस्वरूप उनके परिवार आर्थिक संकट से घिर गये हैं। जहाँ-जहाँ भारत सरकार के उद्यम हैं और जहाँ-जहाँ गणवेश दिया जाता है उनके लिए जितना कपड़ा लगता है या ओव्हन कपड़ा जो सिर्फ एन.टी.सी. की टाटा मिल में उत्पादित किया जाता है उसे भी अगर इन मिलों से खरीदा जाये तो भी ये मिलें पुनर्जीवित हो सकती हैं। इसलिए सरकार से मांग है कि इन बंद पड़ी मिलों को जरूरत पड़े तो नई तकनीकें अपनाकर शुरू किया जाए जिससे कि ये मिलें हमेशा के लिए बंद होने से बच जाएंगी और लाखों लोग रोजगार पायेंगे।

(xxv) Need to include Bhiwandi in smart city project

श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे (भिवंडी) : मेरा संसदीय क्षेत्र भिवंडी लोक सभा न केवल कपड़ा उद्योग का एक महत्वपूर्ण केंद्र है, बल्कि यह राष्ट्रीय और अंतर्राष्ट्रीय व्यापार का भी एक प्रमुख हिस्सा है। यह शहर तेजी से शहरीकरण की ओर बढ़ रहा है, लेकिन इसके बावजूद आधारभूत संरचनाओं, जैसे सड़क, पानी, सीवेज व्यवस्था, और डिजिटल कनेक्टिविटी में अभी भी बड़ी कमियां हैं। सरकार द्वारा चलाई जा रही स्मार्ट सिटी परियोजनाएं शहरी विकास और प्रगति के लिए एक मील का पत्थर हैं। लेकिन, दुर्भाग्यवश भिवंडी को इस परियोजना में अब तक शामिल नहीं किया गया है। भिवंडी जैसे शहर, जो औद्योगिक और आर्थिक रूप से महत्वपूर्ण हैं, स्मार्ट सिटी परियोजना का हिस्सा बनने के पूरी तरह योग्य हैं। भिवंडी को स्मार्ट सिटी परियोजनाओं से जोड़ने से यहाँ की बुनियादी सुविधाओं में सुधार

होगा, जो लोगों के जीवनस्तर को ऊपर उठाने के साथ-साथ यहाँ के औद्योगिक और व्यापारिक क्षेत्रों को नई ऊंचाइयों पर ले जाएगा। यह क्षेत्रीय विकास और रोजगार के नए अवसर भी प्रदान करेगा। अतः मैं केंद्र सरकार से आग्रह करता हूँ कि भिवंडी को स्मार्ट सिटी परियोजनाओं में शामिल करने पर विचार करे और इसके विकास के लिए आवश्यक कदम उठाए।

(xxvi) Need to increase production and export of shrimps

SHRI BALASHOWRY VALLABHANENI (MACHILIPATNAM): With significantly contributing to the nation's economy, shrimp industry is the cornerstone of our seafood sector and is a growing force in the global markets. Even though we are leaders, and Andhra Pradesh being top in the country, shrimp export trend is not so encouraging. It has gone up from US\$ 5 billion in 2018 to US\$ 6 billion in 2021 and came down to about US\$ 5 billion last year. There are many factors and one important factor is shrimp productivity per hectare. Countries like Indonesia, Vietnam, China have achieved shrimp production of 15-20MT/hectare. Whereas, India's productivity remains at 1.6-4MT/hectare. There are technological, infrastructural and policy-related bottlenecks for this productivity gap. To address this, I appeal the Government of India to have collaborative exchange programmes with Indonesia, Vietnam, China, etc., and study their best practices and also adopt technological, infrastructural and policy-related bottlenecks to keep India as the leader in shrimp production, productivity and export.

(xxvii) Regarding recent statements by industry leaders on the need to increase working hours

SHRI RAJA RAM SINGH (KARAKAT): The recent statements by industry leaders

about the need to make people work 70 hours, 90 hours is not only a violation of workers right but stands against the very foundation of humanity. It is surprising that the Government has not come out with a statement condemning these anti-worker statements. Why hasn't the Government sent notices to these companies and CEOs for making such statement? Why hasn't the Government not sent inspection teams to these companies to see if violations are already happening with regard to law? At a time when corporate profits in India are at their highest, the greed to make people work more stands beyond belief. It is important that the Government comes out with a statement, asserting the law and making provisions to punish people for creating such propaganda against workers. 8 hours work, 8 hours leisure and 8 hours sleep are a hard-fought victory. No matter what this won't be allowed to be compromised.

(xxviii) Need to stop discharge of industrial effluents and sewage water in Bandi, Jojari and Luni rivers in Rajasthan

श्री हनुमान बेनीवाल (नागौर) : मैं वन, पर्यावरण व जलवायु परिवर्तन मंत्री जी का ध्यान राजस्थान के पाली, जोधपुर व बालोतरा जिले में फैक्ट्रियों के केमिकल युक्त जल व सीवरेज के दूषित पानी को बांडी, जोजरी व लूणी नदी में प्रवाहित करने से दर्जनों गांवों में बंजर हो रही कृषि भूमि, मानव तथा पशुधन के स्वास्थ्य पर पड़ रहे विपरीत प्रभाव की तरफ ध्यान आकर्षित करते हुए अवगत करवाना चाहता हूँ कि स्थानीय शासन- प्रशासन से लेकर राज्य के प्रदूषण बोर्ड तक यह मामला संज्ञान में होने तथा एनजीटी के निर्देशों के बावजूद कोई प्रभावी कदम नहीं उठाया जा रहा है। कपड़ों सहित अन्य फैक्ट्रियों के केमिकल युक्त जल को इन नदियों में प्रवाहित करने से आस-पास रहने वाली आबादी को बदबू व बीमारी के मध्य रहना पड़ रहा है। मेरा निवेदन है कि तत्काल केंद्र की विशेष टीम भेजकर वस्तुस्थिति की सही

जानकारी तलब की जाये तथा नदियों को दूषित करने वाली फैक्ट्रियों को सीज किया जाये और एक ठोस कार्य योजना बनाई जाये ताकि नदियों में किसी भी प्रकार का केमिकल युक्त जल प्रवाह नहीं हो ताकि कृषि भूमि के साथ यहाँ रहने वाले लाखों लोगों के जीवन का संरक्षण हो सके और राजस्थान की इन महत्पूर्ण नदियों का अस्तित्व बचा रहे।

श्रम और रोजगार मंत्री तथा युवक कार्यक्रम और खेल मंत्री (डॉ. मनसुख मांडविया): सर, वैसे कार्य सूची के अनुसार, आपको “त्रिभुवन” सहकारी यूनिवर्सिटी विधेयक, 2025 लेना है और इसके बाद वहन-पत्र विधेयक, 2024 लिस्टेड है। माननीय मंत्री जी यहां उपस्थित हैं। मैं आपसे वहन-पत्र विधेयक लेने के लिए रिक्वेस्ट करता हूँ।

माननीय सभापति : वहन-पत्र विधेयक, 2024 पर चर्चा, माननीय मंत्री जी।

14.03 hrs

BILLS OF LADING BILL, 2024

THE MINISTER OF PORTS, SHIPPING AND WATERWAYS (SHRI SARBANANDA SONOWAL): Sir, I beg to move:

“That the Bill to make provisions for the transfer of rights of suit and all liabilities to the consignee named in a bill of lading and every endorsee of a bill of lading, to whom the property in the goods mentioned in the bill of lading shall pass, upon or by reason of a consignment or an endorsement, and for matters connected therewith or related thereto, be taken into consideration.”

माननीय सभापति : मंत्री जी, आप इस बिल के बारे में कुछ पॉइंट्स कहना चाहेंगे।

SHRI SARBANANDA SONOWAL: Sir, today we are bringing this Bill, which is very much important for our shipping sector, particularly to enhance the trading and commercial activities, and also to have better understanding of the Bill. That

is why, let me take this opportunity to enlighten this august House about the Bills of Lading Bill, 2024 being taken into consideration.

The Bills of Lading Bill, 2024 seeks to replace the pre-Constitutional Indian Bill of Lading Act, 1856. The Indian Bills of Lading Act, 1856 provides for the transfer of right of suit and all liabilities to the consignee named in a bill of lading, and every endorsee of a bill of lading to whom the property in the goods mentioned in the bill of lading shall pass, upon and by reason of a consignment or an endorsement. The said Act deals with specific aspect of rights and liabilities emanating from the transfer of a bill of lading to a consignee or an endorsee.

The bill of lading is a legal document but not a contract. It is only evidence of a contract. Rights and liabilities provided for under this law are not directly emanating from the contract but from the transfer of the evidence of contract, that is, the bill of lading. The repeal and re-enactment of this pre-Constitutional law would serve two important purposes. This is very important. Firstly, as an independent, democratic, modern nation, in the 76th year of having become a republic, and also the fastest growing major economy of the world, it is essential that our laws reflect our distinct identity, देश की अस्मिता, मान-स्वाभिमान, without remaining stuck in archive colonial mindset. In line with the Government initiative to do away with the pre-Constitutional laws, more than 1500 such colonial era legislations already stand repealed. This law was also examined elaborately to assess the need for its repeal. It was concluded through extensive stakeholder consultation that the legislation is highly relevant for India's maritime trade.

In the Bills of Lading Bill, 2024, there is a new provision which empowers

the Central Government to issue direction for carrying out the provision of the Bill, which has been incorporated to ensure that the provisions are easily implemented.

Further, the repeal and savings clause added in the Bill while repealing the 1856 Act will also ensure that any action taken in line with the provisions of the repeal statute are legitimised as long as they are not in contravention of the provisions of the new law. Hence, it is being introduced as a new legislation incorporating standard provision found in all modern laws drafted in India. This would serve the important purpose of ensuring effective and smooth implementation of the new law. It will enable ease of understanding and also facilitate ease of doing business in the contemporary global maritime sector.

Since the essence and spirit of the new legislation being considered today remain unaltered, I would not like to elaborate further and would request the august House to consider and pass the Bills of Lading Bill, 2024.

Thank you, Sir.

HON. CHAIRPERSON: Motion moved:

“That the Bill to make provisions for the transfer of rights of suit and all liabilities to the consignee named in a bill of lading and every endorsee of a bill of lading, to whom the property in the goods mentioned in the bill of lading shall pass, upon or by reason of a consignment or an endorsement, and for matters connected therewith or related thereto, be taken into consideration.”

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): Thank you, Sir for giving me an opportunity. At the outset, I would like to thank my party, the Indian National

Congress Party and Leader of the Opposition Shri Rahul Gandhi ji for providing me an opportunity to express my views and articulate on the Bills of Lading Bill, 2024. I would also like to thank you, Sir for allowing me to speak on this Bill.

This Bill has great ramifications and consequences on Lakshadweep, my constituency, because unlike any other State and Union Territory in the country, this Bill directly affects Lakshadweep. Transportation of most of our goods is done from the mainland. They are imported from the mainland to Lakshadweep. Beypore Port and Mangalore Port are the two major ports from where all the goods are transported to Lakshadweep whether it is public distribution system, essential commodities, essential items or construction items.

I would also like to mention here that in our territory, there are no railways or roadways. We are totally relying on shipping. Shipping is the lifeline for us. In the passenger ships, we are transporting goods along with passengers, and there are exclusive barges which are transporting the goods from the mainland to the islands.

Sir, Lakshadweep is a Scheduled Tribe area under Schedule V of the Constitution of India. It has been granted the status of Scheduled Tribe area because of the social and economic backwardness and geographical isolation from the mainland.

Sir, my point is this. When these passenger ships and exclusive barges have been earmarked for transporting, why are all the ships not plying at the moment? There are five ships which have been under the possession and ownership of Lakshadweep Administration, and being a Union Territory, it is directly under the

Central Government.

मैं माननीय मंत्री जी से कहना चाहता हूँ, चूंकि वे देश के स्वाभिमान और अस्मिता की बात कर रहे थे, पिछले चार साल से, कोविड के समय से ही, कालीकट पोर्ट से कार्गो मूवमेंट बंद है और अब तक यह शुरू नहीं किया गया है।

सर, मैं आपके माध्यम से, माननीय मंत्री जी का ध्यान आकर्षित करना चाहता हूँ, क्योंकि इन्होंने स्वाभिमान और अस्मिता की बात की। इसलिए अगर वे थोड़ा हमारा भी स्वाभिमान और अस्मिता बढ़ा देंगे, तो मंत्री जी की बड़ी कृपा होगी।

इसके अलावा, मैं कहना चाहता हूँ कि अभी पाँच शिप्स में से केवल एक शिप ही चल रहा है, बाकी चार शिप्स ड्राई डॉक में डाला हुआ है। कहा जा रहा है कि उनका मेनटेनेंस कर रहे हैं, सर्वे कर रहे हैं। यह सालों से ऐसे ही पड़ा हुआ है, जिसके कारण लोगों को आने-जाने में दिक्कत हो रही है। पैसेंजर्स और गुड्स के लिए हमारा बेसिक मोड ऑफ ट्रांसपोर्टेशन शिप ही है। इसलिए मैं माननीय मंत्री जी से रिक्वेस्ट करता हूँ कि कोचीन शिपयार्ड लिमिटेड, जो इनकी मिनिस्ट्री के अंतर्गत आता है, पहले सारे शिप्स को शिपिंग कारपोरेशन ऑफ इंडिया को दिया गया, वे नहीं चला पाए, उन्होंने हाथ खड़े कर दिये, फिर उनको वापस दे दिया। पहले कोचीन शिपयार्ड लिमिटेड के साथ एक एग्रीमेंट था, जिसके तहत सारे शिप्स की टाइमली मेनटेनेंस करना, ड्राई डॉकिंग करना, सर्वे करना आदि इस बिल से जुड़े हुए हैं, क्योंकि पैसेंजर शिप्स में गुड्स की भी ट्रांसपोर्टेशन होती है। इसलिए मैं ऑनरेबल मिनिस्टर से रिक्वेस्ट करता हूँ कि अपने पब्लिक सेक्टर अंडरटेकिंग्स, जैसे कोचीन शिपयार्ड लिमिटेड, शिपिंग कारपोरेशन ऑफ इंडिया पर थोड़ा ध्यान देकर, आप सीएसएल के चेयरमैन को, लक्षद्वीप एडमिनिस्ट्रेशन को और पोर्ट डिपार्टमेंट को एक मिनिस्टर के रूप में, उनको डायरेक्शन दीजिए कि वे कॉर्डिनेट करके लोगों को ईज़ ऑफ डूइंग बिज़नेस और ईज़ ऑफ ट्रांसपोर्टेशन, दोनों में मदद करें। चूंकि आपने कहा कि आपका अजेंडा है, आपका ऑब्जेक्टिव है- ईज़ ऑफ डूइंग बिज़नेस। इसलिए ईज़ ऑफ डूइंग बिज़नेस और ईज़ ऑफ कमर्शियल एक्टिविटीज एवं ट्रेडिंग के लिए यह बहुत जरूरी है कि you have a very convenient mode of transportation. Unless you do that, it is

very difficult to have ease of business and you cannot have commercial or trading activities.

Sir, the objective of this Bill is to regulate the carriage of goods from any port in India to any other port in India, or from any port in India to any port overseas. इंडिया में एक पोर्ट से दूसरे पोर्ट तक जाने के लिए, इंडिया के किसी पोर्ट से विदेश के किसी पोर्ट तक जाने की प्रक्रिया को रेगुलेट करने के लिए इस कैरिज बिल को लाया गया है। यह बताया गया था कि वर्ष 1854 के कानून को, जो ब्रिटिश के समय में बना था, उसके बाद वर्ष 1925 में भी एक कानून बना था, जिसके बाद विसबाई रूल नॉर्वियन शिप बिल्डिंग इंडस्ट्री में बनाया गया था। कार्गोज और उसके मूवमेंट में जिनका स्टेट ऑफ द आर्ट वर्क है, उन्होंने इसको किया था। उसमें इंटरनैशनल कंवेन्शंस हैं, including contracts, training contracts, carriers' perspectives, transporters' perspectives. All of these are regulated and we follow the international convention, the Hague Convention of 1922 -- which was amended again in 1978 -- which was called the Visby Rules. It is also called the Hague Rules.

Sir, through you, my humble suggestion to the hon. Minister and the Government is this. In order to do the ease of business and to add commercial and trading activities, you kindly ensure that there are passenger and cargo movements, and running of the ships is also important. आप शिप को बिना चलाये बांधकर रखेंगे, तो it is like an expense and expenditure on the Government.

आप उसको चलाएंगे, तो क्रू को सैलरी मिलेगी। इसलिए, जब वह चलेगा तो और अच्छा रहेगा। It is because you will be able to generate some revenue out of it. You have just tied up these ships. It is not running. So, it is basically a white elephant for the Government. Therefore, Sir, I would request, through you, that ease of doing business and commercial and trading can only be boosted and the commercial

activity can only be motivated by making more of transportational facilities to the islanders and मैं आपसे मंगलूर पोर्ट के लिए there was a proposal to have a bigger port. That port is also coming directly under the Minister. This is incidental to this Bill. Unless you have a good port, you will not be able to transport goods and the carriage of goods will be difficult. बेपोर पोर्ट बंद पड़ा हुआ है। I request you to kindly to take it up with the Laskwadweep Administration and request a proposal from their side to ensure वह सदियों से चला आ रहा था, लेकिन उसको बंद कर रखा है। उसको दोबारा शुरू करें, ताकि लोगों को इससे आसानी हो और उनकी परेशानी दूर हो।

सर, इन्हीं शब्दों के साथ मैं अपनी बात खत्म करता हूं। आपने मुझे बोलने का मौका दिया, इसके लिए आपका धन्यवाद।

SHRI BIBHU PRASAD TARAI (JAGATSINGHPUR): Thank you hon. Chairperson Sir for giving me an opportunity to speak in this August House relating to the Bills of Lading Bill, 2024 which was introduced in the Lok Sabha on 9th August, 2024.

This Bill seeks to replace the Indian Bill of Lading Act, 1856. The Bill provides a legal framework for issuance of a Bill of Lading. In simple words, this is a Bill which refers to document issued by a freight carrier to a shipper.

The bill contains details such as type, quality, condition and destination of goods being carried. The Bill states that a Bill of Lading is conclusive evidence of goods on board. It grants all rights to suits and liabilities regarding the goods by the receiver as per the bill of lading or any third party to whom the receiver may transfer ownership of goods. The Bill retains all provisions under the Act. The Bill adds that the Central Government may issue directions for carrying out the provisions of the Bill. Further, this is a legal document issued by a carrier to a

shipper detailing the specifications of goods being shipped essentially acting as a proof of shipment and the receipts for the cargo and is crucial for international trading in India where a significant percentage of cargo is shipped overseas using this document. However, precise data on the exact percentage of cargo shipment in India solely relying on Bills of Lading is not readily available.

The Indian Bills of Lading Act, 1856 (the said Act) was enacted to amend the law relating to Bills of Lading with a view to address two broad aspects, such as transferring of all rights in respect of the contract contained in the bill of lading along with the property to the consignee or endorsee of the bill of lading; and ensuring that a transferred bill of lading in the hands of a *bonafide* holder be treated as conclusive evidence of the goods being laden on board.

So, though the substantive aspects of the said Act continue to remain relevant, being a pre-independence statute, it is imperative that the provisions of the said Act require to be revised without changing the substance or spirit of the said Act so as to bring in line with modern legislation in order to facilitate simplification and ease of understanding.

Further, a new provision is proposed to be incorporated to empower the Central Government to issue directions for carrying out the provisions of the proposed legislation. An incident had happened in Paradip Port in 2009 in Odisha. One Mongolian vessel, '*MV Black Rose*' carrying a cargo of 20,847 metric tonnes of iron ore and 920 metric tonnes of furnace oil, sank near Paradip Port under mysterious circumstances. Actually, it was engaged in illegal transportation with forged documents. The owner of that ship is not known to the Government till

today. It happened when Congress was ruling the country.

At that time, I was the MP of Jagatsinghpur Parliamentary Constituency. When this incident happened, the then Government of Congress could not trace out the owner of that ship and till today it is under investigation. That is why this Bills of Lading Bill is required.

Now our Government of India, under the efficient leadership of our beloved Prime Minister, Shri Narendra Modi ji and the Shipping Minister, Shri Sarbananda Sonowal ji, has taken so many steps to carry out business relating to sea. I would like to mention here that Odisha is enriched with so many minerals, like iron ore, manganese, coal, and so many other minerals are there. Our coastline is around 480 kilometres from Ganjam to Balasore. So many ports have been established here like Paradip Port, Gopalpur Port, and Dhamra Port. So many ports will be established all over India by our Government. So many ports are going to be established in Odisha by PPP mode of investment.

I would like to just reiterate that India has a fleet strength of 1,526 vessels with a total gross tonnage of 13.75 million in 2023. During the last one year, six vessels have been added to the fleet. Available data points to the fact that approximately 95 per cent of India's total cargo is transported by sea. It means that a vast majority of cargo shipments in India is done by maritime transport. This translates to around 95 per cent of the country's EXIM merchandise trade by volume being moved by sea.

In this context, I would like to say that by this Bill, our Government has decided to enhance the business by sea route so that it can strengthen our

economy. There is a target that our economy will be more than five trillion dollar and we have already reached the 4.4 trillion-dollar economy.

We are going to become the third largest economy by 2047. In this context, our Government has taken efficient steps to promote business relating to sea route, so that our country will become a developed nation by 2047. It is an appreciable step taken by the Central Government. I would again like to reiterate that our beloved Prime Minister and our Shipping Minister have taken this Bill in a way that will enhance and strengthen our economy in future.

Thank you.

SHRIMATI PRATIMA MONDAL (JAYNAGAR): Sir, on behalf of All India Trinamool Congress, I rise to speak on the Bills of Lading Bill 2024.

Sir, the Bill being brought by the Ministry of Ports, Shipping and Waterways contains several problematic provisions that could seriously harm the interest of shippers, traders, and stakeholders. Instead of improving maritime trade, the Bill increases Government control, reduces transparency, and creates scope for commercial fraud, all in the name of legislative modernization.

One of the most alarming provisions of the Bill is found in Section 5 which gives the Central Government ultimate power to issue any direction it feels necessary to implement the Act. This means the entire authority over maritime shipping will now be controlled by the Central Government, leaving no space for State Governments, traders or industry stakeholders to influence policy-making in coastal regions. This provision clearly reflects an attempt of centralizing power in the hands of the Central Government. It also allows the Ministry of Ports, Shipping

and Waterways to intervene in any shipping transaction without any valid justification, violating the principle of cooperative federalism, and reducing the autonomy of shipping business and traders.

Another extremely dangerous provision is found in Section 4(1) which legalizes commercial fraud. According to this provision, even if the goods have not actually been shipped, a fake bill of lading can still be considered valid proof of shipment. Such a provision would also open doors for smuggling, black market trading and international money laundering. Small traders, especially exporters, would be highly vulnerable as they could easily be defrauded without any legal remedy. This provision also significantly damages India's trade credibility as international companies may refuse to conduct business with India due to the increased risk of fraudulent transactions.

Sir, the Government has repealed the Indian Bills of Lading Act 1856 without introducing any significant improvement to maritime trade, except for centralizing power under the Ministry of Ports, Shipping and Waterways. This is merely a ploy to introduce unchecked Government power over maritime commerce.

Another extremely unfair provision appears in Section 2 of the Bill, which states that all legal and financial liability for any dispute or contract breach will automatically fall on the consignee, a person receiving the goods. Sir, this means that even if the shipping company or the seller is at fault, the consignee will still be held legally responsible.

This is extremely unjust, especially for small businesses, SMEs, and exporters, who may end up paying heavy penalties for mistakes they did not

commit. This provision discourages smaller companies from engaging in maritime trade. It also completely ignores consumer protection as the Bill offers no legal remedies for consignees who receive faulty, incomplete, or fraudulent shipments.

Sir, another major flaw of the Bill is that it does not regulate freight charges. The shipping lines, freight companies, and consignment agents often increase freight charges arbitrarily, especially for small businesses. The Bill does not set any regulations or price caps which can massively affect small and medium-scale enterprises as they will struggle to afford shipping costs.

Instead of supporting small businesses, the Bill appears to protect large shipping corporations, allowing them to charge any price they want without Government regulation. This would further push small businesses out of maritime trade, weakening India's domestic market. The Bill exhibits a clear pro-corporate bias, offering no protection to small traders or exporters.

The Bill gives the Central Government complete power to control shipping lines, manage shipping documents, transfer ownership of goods, and interfere in private maritime contracts. It could also use this power to manipulate trade for its own political or economic interests or target specific businesses by obstructing their trade. This will significantly harm India's Ease of Doing Business rankings, as businesses will have to operate under constant Government interference. Additionally, this paves the way for political favouritism, where only a few selected companies may receive special treatment from the Government, while others may face obstacles in their shipping operations. The Bill provides no role for State Governments in regulating maritime trade, despite the fact that they have a direct

stake in port infrastructure, employment, and trade revenue. Excluding States and undermining local governance will severely impact local economies and port revenue generation.

The vague and open-ended language of the Bill also increases the risk of corruption in maritime trade. The Bill creates three major loopholes. Firstly, Section 4 allows fake bills of lading to be legally accepted, even when no goods have been shipped, making commercial fraud easy. Secondly, Section 5 gives the Government unchecked power to interfere in shipping contracts without any valid reason. Thirdly, Section 2 shifts all legal and financial liability onto the consignee, even if the fault lies with the shipping company or the seller. These loopholes will encourage massive corruption, large-scale smuggling, and fraudulent trade practices. It will destroy accountability in maritime trade and make it easier for illegal activities like smuggling and money laundering to thrive.

Sir, the Bill also creates confusion and uncertainty in international trade. Foreign investors and shipping companies may feel hesitant to do business with Indian traders because the Government now has the power to make sudden policy changes or interfere in trade contracts. This could damage India's reputation in global trade and may even lead to trade restrictions, penalties, or sanctions against India for not following international shipping standards.

The Bill also fails to modernize maritime trade by completely ignoring digitalization, making it harder for India to keep up with modern global shipping practices. Modern maritime trade also requires arbitration frameworks or mediation systems to resolve conflicts efficiently which are clearly absent here.

The Bills of Lading Bill, 2024 is not a progressive legislation aimed at modernizing trade. Instead, it is a blatant power grab by the Central Government to centralize maritime power.

Sir, I would like to mention here that the Haldia Dock Complex is connected to National Waterway-1. The port is connected with the riverine ports of Bangladesh and Indian State of Assam by National Waterway-97, Sundarbans Islands Waterways and Indo-Bangladesh Protocol Waterways.

I would like to draw the attention of the hon. Minister for Ports, Shipping and Waterways. Every day more than 100 large cargo ships come from our neighbouring country Bangladesh to India for trading purpose by using the waterways of Sundarbans. These cargoes cross several rivers around the Sundarbans delta like Muriganga, Matla, Thakuraen, Vidyadhari, Piyali, etc. leading to soil erosion and thereby causing severe damage to the river embankments of entire Sundarbans area. Agricultural lands and ponds are getting polluted and becoming infertile, and mud houses of the residents of Sundarbans are being damaged by saline water which passes through the broken embankments. The most alarming thing is that many islands like Kumirmari, Satjelia, Chhotomollakhali, Amtoli, Mousuni, Ghoramora, etc. are becoming vulnerable, struggling to exist due to heavy waves that hit and submerge the islands during the movement of large cargoes. Moreover, the rising sea levels caused by climate change are also worsening the situation.

To protect our Sundarbans and residents of the area, our hon. Chief Minister Mamata Bandopadhyay has sanctioned an amount of Rs.27 crore for construction

and repair for the embankment of Sundarbans area. I would also like to request the Central Government and the hon. Minister, who is present here, that either the trade should be conducted by road transportation or the Ports, Shipping and Waterways Ministry should provide financial assistance for maintenance and construction of river embankments of the entire Sundarbans area. Thank you, Sir.

DR. KALANIDHI VEERASWAMY (CHENNAI NORTH): Thank you very much, Sir, for giving me an opportunity to speak on the Bills of Lading Bill, 2024. I would like to thank the hon. Minister for naming it as the Bills of Lading Bill, 2024 instead of calling it some Hindi name, which would not have been found easy for us to understand or even comprehend.

I was also trying to check the dictionary for some English words, and I was surprised to find that for several words like computer, mouse and all those things, the actual translation in Hindi is only transliteration. They call the computer a 'computer' and the mouse a 'mouse'. Probably, for the Bills of Lading, there is not an appropriate word in Hindi. Maybe, I do not know, and they may explain it when they give a reply about this.

माननीय सभापति: हाँ, इसका हिन्दी है। इसका हिन्दी नाम वहन-पत्र है।

DR. KALANIDHI VEERASWAMY: I should then thank the hon. Minister doubly that they have not changed the name from English to either Sanskrit or Hindi.

I would like to say that maritime trade is not something new. Maritime trade has been here in India, especially in Tamil Nadu for several centuries. You have to remember that the Kingdom of Cholas was one of the tallest kingdoms at that point of time. It is very much underscored in the Indian history. We talk much about

the kingdoms in the north, about the Chalukyas and other dynasties. But the Chola dynasty was one of the largest dynasties because they had one of the biggest maritime routes. When China was having the Silk Route, we had probably something like a sea route which was connecting Tamil Nadu to several parts of the northeast and even up to places like Greece and Persia. We have archaeological evidences, which show that these Cholas were doing trade where Indian artifacts have been found in those countries and their artifacts have been found in Tamil Nadu.

Sir, at this moment, I would also like to mention that Tamil Nadu has broken a historical record. Where everybody used to say that the Iron Age was only about 1200 BC, recently there has been a finding in one of the archaeological sites in Tamil Nadu where they have dated back the Iron Age to 5450 years ago, that is, about 3450 BC. I would like to mention that our Chief Minister has immediately announced this whereas it is sad that the Union Government, neither the Prime Minister nor any of the Ministers have even acknowledged this. I am sure that had this happened in Gujarat, everybody would have been very proudly talking about it.(*Interruptions*) So, I hope that somebody over there responds and acknowledges that the Iron Age has been rewritten in history from Tamil Nadu because Tamil Nadu is also a part of India.

Tamil Nadu is a part of India. Do not look at us as if we are outside of India. The reason why I say that is whenever a fisherman from any other State, like Gujarat or any other State, gets into a distress, he is called an Indian fisherman. But the moment there is a person from Tamil Nadu who is a fisherman having a

problem in the Sri Lankan waters, they immediately say it is a Tamil fisherman. They do not call him as an Indian fisherman. So, I hope this Government would look at Tamil Nadu people also as part of this country and extend the same benefits.

Coming to the Bill, apart from historical sites, even during the British period, we had one famous person V. O. Chidambaranar, who bought two ships and he was operating them between Tamil Nadu and Sri Lanka, in spite of the British oppression. They were trying to oppress his business. They finally imprisoned him; they tortured him and then he died as a poor man. But he was the one who actually started off the Indian maritime trade even during the British era. Commemorating his efforts and his laudable work which has been done, we have named one of our ports in Tamil Nadu as V. O. Chidambaranar (VOC) Port in Tuticorin, which is the constituency of our parliamentary floor leader. So, I hope that the Government also does enough for the improvement of the ports over there and all other ports in Tamil Nadu also.

Even during the earlier period, in Tamil Nadu, we have one song being sung: "*Velli pani malaiyin meedhulavuvom adi, melai kadal muzhudhum kappal viduvom*". This was sung several years back, which means: "We will walk in the silver clad snow mountains and we will also go maritime into the far-out seas". This is the extent to which the Tamil people have scaled great heights.

Coming to the Bill, this Bill is actually talking about the responsibility of any goods to ensure that the safety of the goods and the economic consideration of the people is taken care of. There is a person who is going to be sending products

or goods, and it is being shipped where the carrier is responsible for it, and on the receiving end, the person is finally going to get that. All these people's interests have to be taken into account. For this, they have something called as the Bills of Lading Bill, and this Bills of Lading Bill is something which is a physical format. I am surprised because this Government talks so much about advanced India, shining India, electronic India, and all these things, but this is a process where several countries have started using something called as an Electronic Bill of Lading. You do not need to have a physical copy. The only reason why they have changed this Bill is because this Bills of Lading Act is of 1856. In fact, they had made a presentation about this Bill in the Parliament. Sadly, when I went to attend that, there was not even a facility for translation, and the presentation was made in Hindi. I had to have somebody sitting behind me, and then I had to have him translate that to me in English, and I had to take part. Inside the Parliament, MPs from several States are coming and the translation is not available. It was actually a very, very sad state of affairs. After that, I went and complained to the hon. Speaker also, and he assured that in future, all Parliament meetings which are held inside the Parliament, they will have translation services provided. Even when the officials were presenting, I went through the Bill, and I asked them, 'What is the purpose for amending this Bill'? Why are you bringing this new Bill? They said, 'Sir, there is no change excepting the year in which it is being made. It was 1856, and now it is 2024'. Other than that, there is absolutely nothing which is of any significance or importance, and there are no new provisions.

माननीय सभापति : ऑनरेबल मेंबर एक मिनट रुकिए। आदरणीय मंत्री जी ने अपनी इंट्रोडक्टरी स्पीच

में बताया कि वे इस बिल को किस कारण से लाए हैं। This was well spoken by the hon. Minister when he was giving his introductory speech. I think you were not here at that time. So, you please listen to him carefully. Whatever you have discussed in his chamber, it is not to be mentioned here. You talk about the Bill.

DR. KALANIDHI VEERASWAMY : Sir, you did not understand what I am trying to tell you. I was not referring to the Minister's speech at all. I was only stating about the person who had made the presentation. You can ask, it is all video recorded. It is available on YouTube even today. You can go and see. You can see the interaction.

HON. CHAIRPERSON: Hon. Minister, you have to check it.

DR. KALANIDHI VEERASWAMY: The officials are the ones who gave me this reply when I inquired about this.

HON. CHAIRPERSON: Who is the officer who spoke like this? You have to check it.

SHRI SARBANANDA SONOWAL: Respected Sir, actually in this regard whatever presentation was made, it was being done by our senior officials. All the queries that the hon. Members of Parliament had raised were effectively addressed. I believe that the provision was created there and comfortably done. I do not see any controversial issue to be raised out of this. But if you ... (*Interruptions*)

Respected Member of Parliament, please let us stick to the provisions of the statute. I think that would be better.

SHRIMATI KANIMOZHI KARUNANIDHI (THOOTHUKKUDI): Sir, I want to ask

one question. ... * You are supposed to protect us. ... (*Interruptions*)

HON. CHAIRPERSON: No, I am allowed.

... (*Interruptions*)

SHRIMATI KANIMOZHI KARUNANIDHI: Sir, ... *

HON. CHAIRPERSON: No.

SHRIMATI KANIMOZHI KARUNANIDHI: Sir, you are representing us also. ...
(*Interruptions*)

HON. CHAIRPERSON: The Chair is for all.

... (*Interruptions*)

SHRIMATI KANIMOZHI KARUNANIDHI: Yes, that is exactly what we are saying.

... (*Interruptions*) You are the custodian of the House. ... (*Interruptions*)

DR. KALANIDHI VEERASWAMY: Sir, I will clarify the misunderstanding. ...

(*Interruptions*) Sir, you had assumed that I was not here when the Minister made his presentation. I would like to correct that I was here when the Minister had made his presentation. But you did not understand what I was trying to say. What I was trying to say was that during the meeting over there, the officials told us that there is no change in the provisions or any of the content other than the year in which it is being done. So, I asked them whether it is because it was during the colonial period that this Act was brought and they are changing it, and they just laughed.

HON. CHAIRPERSON: I truly understand what you are saying. But when the meeting was going on, if any officer speaks like this ...

* Expunged as ordered by the Chair.

... (*Interruptions*)

HON. CHAIRPERSON: I have given the floor to the hon. Minister to clarify his stand. There is no other intention in it.

... (*Interruptions*)

SHRI D. M. KATHIR ANAND (VELLORE): There is no clarification. He is making a statement. ... (*Interruptions*)

HON. CHAIRPERSON: Please, no other intention is there.

... (*Interruptions*)

DR. KALANIDHI VEERASWAMY: Sir, I am actually grateful that you are asking for a clarification immediately then and there, but I hope that on more sensitive issues, the Chair will always behave in such a way where the same fairness is extended to all the Members in the Opposition Benches. ... (*Interruptions*) I am saying this because we have found that several times, though we keep screaming -- even if we come to the middle of the well and we keep screaming -- none of these are being addressed. Most of the time, we are being ignored. Usually, the protocol of the House is that when the House is not in order, the House will not run. But here we find that several times even if there are 50 MPs inside the well and shouting, the House is running comfortably whereas the person in the Chair is not at all bothered about this. ... (*Interruptions*)

HON. CHAIRPERSON: Please come to the point.

... (*Interruptions*)

DR. KALANIDHI VEERASWAMY: Sir, you brought me here. I was actually going in a different path. ... (*Interruptions*)

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्री (श्री प्रहलाद जोशी) : सभापति महोदय, ये लोग हर दिन वेल में आते हैं, हर दिन शोर-शराबा करते हैं, रकस करते हैं। यदि इनके हिसाब से चलेंगे तो पार्लियामेंट चल ही नहीं सकता है। हमारे पास गवर्नमेंट बिजनेस है। उन लोगों को भी सुनना है, हम सुनने के लिए आते हैं।

DR. KALANIDHI VEERASWAMY: We are only following your precedent. ...
(Interruptions) We are following what you did when you were in the Opposition. ...
(Interruptions) The same democracy you had. ... *(Interruptions)* We are just following the same thing. ... *(Interruptions)* We are not doing anything undemocratic. ... *(Interruptions)*

HON. CHAIRPERSON: Dr. Veeraswamy ji, please come to the point.

... *(Interruptions)*

SHRI T. M. SELVAGANAPATHI (SALEM): Sir, you started it. ... *(Interruptions)*

HON. CHAIRPERSON: No, it should be cleared for all.

... *(Interruptions)*

DR. KALANIDHI VEERASWAMY: Sir, you have to understand that Tamil people are of the belief and faith that wherever we go, every one of them is a relative. ...
(Interruptions) They are all related to us. ... *(Interruptions)* For this, we have a saying: “Yaathum Oore Yaavarum Kelir”.

So, this is what we believe in, but most of the people in the Treasury side do not see Tamil people as their relatives. You can look at them as a political force, but you are looking at us as ... * ... *(Interruptions)*

* Expunged as ordered by the Chair.

So, we have a spirit where... (*Interruptions*) I am talking on the Bill. Please keep quiet. ... (*Interruptions*)

HON. CHAIRPERSON: This ...* word should be excluded.

... (*Interruptions*)

SHRI T. M. SELVAGANAPATHI (SALEM): Sir, ... * is not unparliamentary. ... (*Interruptions*)

HON. CHAIRPERSON: No, he can speak. He is capable enough to speak. Please sit down.

... (*Interruptions*)

DR. KALANIDHI VEERASWAMY: Sir, as I was saying ... (*Interruptions*)

SHRI T. M. SELVAGANAPATHI: Sir, ... * is not unparliamentary. ... (*Interruptions*)

माननीय सभापति : आप बैठ जाइए । उनको बोलने दीजिए ।

DR. KALANIDHI VEERASWAMY: I have already explained, and I will say that again. There is a saying in Tamil which actually translates to 'go in all eight directions and get whatever wealth you can'. When we say 'wealth', we are not only talking about economic wealth, we are also talking about knowledge. So, we are willing to learn from others, from everyone. We also hope that you people will learn certain things from us. So, we would like to say that we have a lot of things which are precious to us. One of them is language, one of them is culture, one of them is the way we eat, the way we dress, and everything we respect. We hope that the Treasury Benches will give the same kind of respect to each and every

* Expunged as ordered by the Chair.

person. I am not saying for myself. I am speaking for all the States in India. I think they should be given a free and fair way of following their culture, their food practices and their education system. Everything should be given to them. In fact, if you want me to go on talking about that, I can keep going on and on.

Sir, I will come back to the Bill. National waterways can be a huge thing for the development of this country. The National Waterways Project was envisaged about more than 10 years back. In so many years, despite this present Government giving a budget outlay of around Rs. 6 lakh crore or more, there is no major development from National Waterways-1 to National Waterways-6. Tamil Nadu will benefit if National Waterways-4 project is completed. This is a National Waterway which will run from Eluru in Andhra Pradesh to Pondicherry, traversing across Tamil Nadu, especially Chennai which is my constituency. So, I would request the Government to look into it, because statistics have shown the costs of transportation of goods. It is four times more expensive to transport by road, two times more expensive to transport by train, and 0.5 times more expensive to transport by ship. So, shipping is one of the cheapest, simplest, most reliable ways, and if the national waterways project is implemented, Tamil Nadu will benefit in a huge way, and not only Tamil Nadu, all the States, but whichever States are connected through all the National Waterway Projects. One hon. Member also spoke about this. So, I would like to re-emphasize this Government to see what can be done to implement the National Waterways Project.

Once again, I thank the hon. Minister for retaining the name of the Bill in English, but I oppose this Bill because only the year has changed. Thank you.

डॉ. आलोक कुमार सुमन (गोपालगंज) : सभापति महोदय, आपने मुझे इस बिल पर बोलने का मौका दिया, इसके लिए मैं आपका आभार व्यक्त करता हूँ। The Bills of Lading Bill जो Indian Bills of Lading Act, 1856 को रिपील करने के लिए लाया गया है। यह विधेयक आजादी से पहले का है। लेकिन अभी परिस्थितियां काफी बदल चुकी हैं। इसलिए, यह आवश्यक हो गया था कि 1856 के एक्ट को वर्तमान समय के अनुसार, इसमें बदलाव लाया जाए। विधेयक में 1856 के एक्ट सब्सटांस या स्पिरिट ऑफ एक्ट में बहुत ज्यादा बदलाव नहीं किया गया है, लेकिन कुछ नये प्रोविजन्स लाये जा रहे हैं, ताकि जहाज पर माल ढुलाई आदि से संबंधित प्रोविजन सरल हो सकें।

महोदय, जैसा कि हम सब जानते हैं कि विश्व में व्यापार सीमलेस तरीके से बढ़ रहा है। The Bills of Lading Bill रिसिप्ट और कॉन्ट्रैक्ट का पार्ट है, साथ ही साथ ओनरशिप का भी पार्ट है। इस विधेयक में एक की-एलिमेंट भी है।

महोदय, वर्तमान विधेयक के सेक्शन-2 में बिल्स ऑफ लेडिंग के अधिकारों को कान्साइनी या एन्डोर्समेंट में निहित किया गया है तथा सभी समानों की लाइबिलिटी, जो उनके नामों में उल्लेखित है, की गई है। The Bills of Lading Bill, 2024 के सेक्शन-3 में यह प्रोविजन लाया गया है कि जहाज पर माल भेजने वाले असली मालिक के अधिकारों में छेड़छाड़ न हो। इस विधेयक के सेक्शन-6 में केंद्र सरकार को सक्षम बनाया गया है कि इस अधिनियम के सभी अथवा किसी भी प्रावधान को उपयुक्त समझकर निर्देश जारी कर सकता है।

महोदय, वर्तमान विधेयक समुद्र के रास्ते माल की ढुलाई संबंधी यह कानूनी दस्तावेज है। भारत में समुद्री विरासत 7,500 किलोमीटर विशाल और गतिशील है। वर्ष 2023 में विश्व के व्यापार में 16 परसेंट का योगदान रहा है। भारत समुद्री क्षेत्र वाणिज्य कनेक्टिविटी और अंतर्राष्ट्रीय सहयोग के लिए एक महत्वपूर्ण कड़ी के रूप में उभर रहा है।

यह देश के व्यापार का लगभग 95 प्रतिशत मात्रा के हिसाब से और लगभग 70 प्रतिशत मूल्य के हिसाब से संभालता है। वर्तमान विधेयक के पास होने से यह स्वीकृति मिलेगी कि माल किसी विशेष जलयान से निर्दिष्ट गंतव्य तक सुरक्षित भेज दिया गया है तथा वह सही-सलामत पोत मालिक की

कस्टडी में आ गया है।

महोदय, मैं इस महत्वपूर्ण विधेयक पर अपनी बात रखते हुए पत्तन, पोत परिवहन और जलमार्ग मंत्री जी का ध्यान नारायणी रिवर फ्रंट की ओर आकृष्ट कराना चाहता हूँ, जो मेरे संसदीय क्षेत्र गोपालगंज में है। विगत वर्षों में मंत्रालय ने इसके लिए 6.62 करोड़ रुपये आवंटित किए थे तथा इसका काम भी शुरू किया गया था। वहां दो घाटों को बनाया भी गया था। गंडक या नारायणी नदी को नेशनल वाटर वेज-37 घोषित किया गया था, जो भैसालोटन बैराज से गंगा नदी, हाजीपुर के नेशनल वाटर वेज थ्री में मिलाने की योजना है। सरकार की स्टडी रिपोर्ट में भी यह जलमार्ग विकास के लिए उपयुक्त पाया गया है। इसके माध्यम से शिपिंग और नेवीगेशन किया जा सकता है।

महोदय, मैं इस सदन के माध्यम से माननीय मंत्री जी से यह आग्रह करता हूँ कि नारायणी रिवर फ्रंट के जलमार्ग-37 को विकसित करके पोटेंशियल कार्गो का परिचालन शुरू किया जाए, ताकि मेरा संसदीय क्षेत्र गोपालगंज भी जलमार्ग से व्यापार कर सके। मैं इस बिल पर अपनी बात रखते हुए तथा इस बिल का समर्थन करते हुए अपना भाषण समाप्त करता हूँ।

SHRI SRIBHARAT MATHUKUMILLI (VISAKHAPATNAM): Hon. Chairperson, Sir, I rise to speak in favour of the Bills of Lading Bill 2024. The intention to provide legal framework and to ensure that any open ends are tied up with this Bill is a part of the larger agenda to improve and strengthen the maritime sector. We support this. In recent past also, we have seen incidents of illegal goods being shipped in. But the question mark arises on who takes the ownership, who has the liability for it. I am glad that this Bill does that and also gives flexibility to the Central Government to issue directions as and where needed based on the current changing circumstances.

Speaking about the maritime sector, I am happy to see that our overall cargo handling capacity has doubled from about 800 million tonnes per annum to about

1630 million tonnes per annum as of March 2024, indicating the commitment of the NDA Government towards developing maritime trade. Nine Indian ports are ranked amongst the top 100 ports globally and I am sure that over the years many more will show up on those rankings. We see how global events like the Russia-Ukraine War are disrupting maritime trade, leading to shipping delays and higher costs, impacting all our industries.

Sir, 95 per cent of our trade happens through the shipping sector and 75 per cent value comes from the shipping sector. There are many things we need to do to ensure that we remain competitive and increasingly compete with the global market in this. I think the resources need to be put in this direction.

I have a few points that I would like to put in front of the Government. One is the high freight cost that has increased in the last few years because of the global uncertainty. We have to see how we can reduce that. The next is the shortage of containers. I think India should invest more into developing our own containers. Instead of depending on carriers from international companies, I think we should do more on manufacturing. Recently, the Hindustan Shipyard in Visakhapatnam was awarded a contract for building three ships. I think we need to be doing a lot more of that and not just building more ships but building the so-called mother ships, the really large ships which require drafts of 18 metres or more. In fact, in Visakhapatnam we are unable to receive them because our draft sometimes does not meet that depth requirement. The major disincentive right now is that the shipping lines are expected to invest into that dredging behaviour which often does not happen. So, the request is that if the Government can provide a

dredging subsidy to places like Visakhapatnam and other parts of the country, I think we will be able to reduce the transshipment cost so that we are able to do it in our ports itself.

15.00 hrs

Now, I would like to say something on the shipping ecosystem. There is a small request relating to my Parliamentary constituency. We have invested about Rs. 100 crore to develop a cruise terminal in Vizag port, but not having an e-visa facility over there is limiting our ability to conduct more cruises over there. I request that the Government takes a favourable view on that.

I also want to appreciate the Government for the turnaround time in major ports. In 2013-14, it was about 94 hours. Now it has come down to 48 hours in 2023-24, showing a massive improvement in the efficiency of the shipping sector.

There are many other points, but overall, I think investment into this would be critically relevant for our future, and Andhra Pradesh would be very happy to partner on this because recently we have announced our maritime policy. We have almost a 1000 - kilometre coastline, and we have notified about 14 ports, both large and minor. We will actively seek the support of the Central Government and support any regulation that makes this industry more transparent, more agile, and more ready to adapt to the changing global conditions and make us a competitive force in the maritime trade.

Thank you.

श्री वीरेन्द्र सिंह (चन्दौली) : सभापति महोदय, धन्यवाद। आज मैं समाजवादी पार्टी की तरफ से वहन-पत्र विधेयक, 2024 पर बोलने के लिए खड़ा हुआ हूँ। समुद्री जलमार्ग निश्चित रूप से आयात और

निर्यात का एक अच्छा साधन है। केन्द्र सरकार का एकाधिकार होने के कारण इस पर राज्य सरकार की कोई विशेष सहभागिता नहीं रहती है। जल परिवहन और पोर्ट हमारी आर्थिक स्थिति को बढ़ाने का बहुत महत्वपूर्ण साधन है। आयात और निर्यात करने वाली एजेंसियों द्वारा माल की सुरक्षा, माल की ढुलाई और देश विदेश से आयात और निर्यात करने के लिए इतनी सस्ती परिवहन सेवा संभवतः देश में नहीं है। हम चाहते हैं कि जो विधेयक लाया गया है, उस विधेयक में व्यापारियों के माल के सुरक्षा की गारण्टी हो। डैमरेज और वारफेज चार्ज पोर्ट पर लिए जाते हैं, जिसके बहाने व्यापारियों का शोषण होता है, तो उस शोषण को कम किया जाए और उसका सरलीकरण किया जाए। जो माल डैमेज हो जाता है, इंश्योरेंस कंपनियां उस डैमेज माल का मुआवजा देने से कतराती हैं।

मैं सरकार से कहना चाहता हूँ कि जो विधेयक लाया गया है, उस विधेयक में संशोधन करते हुए कुछ ऐसी व्यवस्था की जाए, ताकि इंश्योरेंस कंपनियां समय पर व्यापारियों के डैमेज का भुगतान समय-सीमा के अंदर उपलब्ध करवा दें। उत्तर प्रदेश में जनपद वाराणसी है। सरकार ने फैसला किया है कि गंगा में जल परिवहन के द्वारा यात्रियों के आने-जाने की सुविधा होगी, साथ ही साथ माल ढुलाई के साधन भी वहां उपलब्ध करवाएंगे, ताकि परिवहन भाड़ा कम होने से व्यापारियों को लाभ हो सके और महंगाई कम हो सके। हम आपसे कहना चाहते हैं कि जनपद वाराणसी में मिल्कीपुर में पोर्ट बन रहा है। वहां करीब तीन हजार गरीब परिवार बसे हुए हैं। उनको मुआवजा नहीं दिया जा रहा है, लेकिन उनको जबरदस्ती बेघर किया जा रहा है। वहीं बगल में भगवान बुद्ध के नाम से एक संस्थान है। वहां सरकार के द्वारा 50 एकड़ भूमि को जबरदस्ती कब्जा करने का प्रयास किया जा रहा है।

वाराणसी से लेकर हल्दिया तक चाहे वह गाजीपुर हो, बलिया और पटना हो, जहां तक वे सेवाएं जाती हैं, वहां बन रहे पोर्ट्स पर किसानों की आस-पास की जो जमीन है, वहां जो सड़क बन रही है, उनको ठीक तरह से मुआवजा नहीं दिया जा रहा है। वाराणसी में परिवहन की सफलता का प्रतिशत .001 भी नहीं है। एक बार यात्री सेवा को लेकर यात्रियों को जल परिवहन मार्ग से भेजने का प्रयास इस सरकार ने किया। वह गंतव्य स्थान से फूल माला और बाजे-गाजे के साथ उस यात्री पोत को समय से रवाना किया गया। लेकिन हर जगह गंगा नदी में बालू का इतना गाद है कि वह फंस जाती थी, फिर

ड्रेजर लगाकर किसी तरह से पीछे से धकेल कर आगे बढ़ाया जाता था। आगे जाकर वह बलिया में फंस गयी। उसके आगे वह पटना में फंस गयी। अंततः जो यात्रा 15 दिन में खत्म होनी थी, वह यात्रा करीब डेढ़ महीने बाद अपने गंतव्य स्थान पर पहुंच सकी।

मैं जानता हूँ कि माननीय प्रधान मंत्री जी का यह सपना है कि बनारस से जल परिवहन को शुरू किया जाए। इसलिए मैं आपके माध्यम से माननीय प्रधान मंत्री जी से अनुरोध करना चाहता हूँ कि वहां आवश्यक धन उपलब्ध करवाएं ताकि गरीबों को मुआवजा मिल सके ताकि गंगा को और गहरा किया जा सके ताकि वह परिवहन सेवा ठीक तरह से अपने गंतव्य तक चल सके। गंगा में पानी नहीं रहता है। सिंचाई के पम्प स्टेशन बंद हो जाते हैं। किसानों को सिंचाई का पानी नहीं मिल पाता है। गर्मी के दिनों में लोगों को पानी नहीं मिल पाता है तो कल्पना कीजिए कि ऐसी स्थिति में जल परिवहन सेवा वहां कैसे चलायी जा सकती है? इसलिए मैं आपसे इस विधेयक पर अपनी बात रखने के लिए आया हूँ कि आप आवश्यक धन उसके लिए उपलब्ध करवाइए और मैं जो पहले कहा कि आयात-निर्यात करने वाले जो व्यापारी हैं, उनका शोषण न हो सके, उनको इंश्योरेंस डेमरेज और मार्केट चार्ज पर मिल सके। यह सारी व्यवस्था आप करें ताकि यह सस्ती परिवहन सेवा देश को उपलब्ध हो सके।

मैं आपको धन्यवाद देते हुए अपनी बात को समाप्त करता हूँ।

SHRI ARVIND GANPAT SAWANT (MUMBAI SOUTH): Thank you, Chairperson Sir. I would like to express my views on the Bills of Lading Bill, 2024. The hon. Minister has placed it with some recommendations, some comments on it. While doing so, he spoke about the *asmita* of India. I did not understand where the *asmita* lies in the Bill. A colonial Bill was there in 1925 which was based on the Hague-Visby Rules. Those are being changed. Simplification has been done. You yourself have accepted that you have done simplification in the Bill.

Coming to the major changes in the Bill, you are replacing the term 'rules' with 'applicable rules' reflecting modern standards. The Bill also grants the Central

Government the authority to amend these rules, through notification in the Official Gazette allowing for a swift update while maintaining Parliamentary oversight. I welcome this Bill. It is not that I am opposing the Bill. But there are certain lacunae in it. Coming to the perspective of the Bill, the aim of the Bill, the object of the Bill, while doing so, do we look at the fact what is happening practically? When you say a substantial aspect of the said Act is relevant in the present context, since it is a pre-independence legislation, the language therein requires simplification without changing the substance or the spirit of the provisions so as to bring it in line with the drafting practices followed in recent Indian statutes and in order to facilitate ease of understanding.

The ease of understanding and ease of business are two different terms. Then, I come to the simplification of the language of the provision of the Act by dividing long Sections into sub-clauses in the Bill for ease of understanding to the extent possible without changing the substance or spirit of the provisions. The fact is that you have not changed the spirit, structure, and substance. Then, what is the change in this Bill? And what has been brought in? Just for the sake of saying that as it is a colonial Bill, the Government of India is bringing in this Bill. Therefore, the '*Asmita*' is coming in your mind. I do not know where the '*Asmita*' is lying in this.

Then, you are saying that the right of stoppage of transit or claims for freight not to be affected. Now, when we talk about the right of stoppage of transit, piracy is also stopping it. What is the provision to protect it from that? Something has to be done. The jurisdiction of the sea is given to the State Government. At certain levels, certain areas and certain kilometres of the sea will be controlled by the

State Government, and beyond it, the Central Government will control it. The international border also comes in. It happens in the case of the fishermen also.

Now, the case is this. Any right of stoppage in transit; or any right to claim freight against the original shipper or owner; or any liability of the consignee or endorsee by reason or in consequence of his being such consignee or endorsee, or of his receipt of the goods by reason or in consequence of such consignment or endorsement -- all this is not said in a simple language. When you say that you want to simplify it, it is not simplifying it. It is creating more confusion. So, let us be very simple on this thing.

I feel that the most dangerous part of it, as far as I am concerned, is that the Central Government may give such directions, as it may deem necessary, for carrying out all or any of the provisions of this Act. Now, here lies the issue. It is challenging the federal structure of the country. It is my opinion. We have a Maritime Board in the State. Now, what will happen to the Maritime Board in the State? You want to do something good. The loading will be done at one port and unloading will be done at another part, and in between, the transit is there. And in transit, as I have said, the problem of piracy is there. Now, once it arrives over here, the consignee or endorsee will be responsible for suit or everything. That is a correct provision. But the fact remains is this. When you want to do this, you have to have good ports and you have to have a Maritime Board which is functional at the State level. Now, that Maritime Board should take care of what exactly the Central Government wants. I would like to know whether that Maritime Board is going to carry out that responsibility or not. Who is going to carry out that

responsibility? Is the Central Government going to carry out that responsibility? Or, will the Central Government monitor it and give a directive to the Maritime Board? Or, are you going to make Maritime Board non-functional? These answers have to be given by the hon. Minister. I feel it is rather a very evasive action of the Central Government with regard to the Maritime Board of the State Government.

As far as Mumbai in Maharashtra, is concerned, you are well aware of the same. You have come several times to Mumbai. The Mumbai Port was the best port in the country. Of late, you have gone for Vadhavan Port. There is a strong opposition against the same. Resentment is there. Agitations are going on. I do not want to politicise the issue over here. But when you are developing it, you are bringing the sand from Gujarat to Vadhavan port to reclaim the land or sea land over there. Okay, it is good. But why is it not from the Mumbai Port? If you do it, the draft of the Mumbai Port will increase automatically. You need sand. You bring it. Dredging has not been done. Silting has not been done for long years. I have been demanding it in the Parliament for the last 10 years. But you are not doing it. Why are you not doing this? And wherefrom will this business go? Where will it go? It will not go to Mumbai Port. Vadhavan Port will come. It will take some time. For whom are you doing it?

It is a million dollar question. Everyone knows who is holding the ports now. Therefore, while doing so, I, with folded hand, request you not to ignore Mumbai, and do not have revengeful action. Mumbai is the country's port. Mumbai is the financial capital of the country. The business goes in Mumbai. Do not ignore Mumbai port. The dredging could have been done easily. When you want to

reclaim the land, the sand should have been taken from Mumbai port and should have been brought over here. It is not being done. I feel that the intentions of the Bill are good. It is not a question of anything else. It is a question of business itself. To make ease of business, these provisions are there. I can understand that. But I expect you to do, at least Sonowal Ji during your tenure. As you are taking some right steps, I will tell you some additional policies to include in it.

I think Mr. Shankar is the Secretary over there in your Department. He has given some optimistic answer to me because the encroachments which are there on the ports, have to be removed and they should be rehabilitated. There also, we have to go for a policy. If you are going there to do the ease of business, that also is hampering. So, that also has to be thought, and you have moved a bit in this direction.

With folded hands, I say thanks to it but we will have to come to a final achievement by rehabilitating those people who are residing there. That should also be done. The Mumbai port should be taken up. You must give priority for the redevelopment of Mumbai port.

Thank you so much, Sir.

श्री रविन्द्र दत्ताराम वायकर (मुम्बई उत्तर-पश्चिम) : सभापति महोदय, मैं इस महत्वपूर्ण बिल, दी बिल्स ऑफ लेडिंग बिल, 2024 पर बोलने का अवसर देने के लिए प्रधान मंत्री श्री नरेंद्र मोदी जी; पतन, पोत, परिवहन और जलमार्ग मंत्री श्री सर्बानंद सोनोवाल जी और सरकार का हृदय से आभार व्यक्त करता हूँ। यह विधेयक समुद्री व्यापार को सुगम और पारदर्शी बनाने तथा ईज ऑफ डुइंग बिजनेस को बढ़ाने की दिशा में एक ऐतिहासिक कदम है।

सबसे पहले, मैं माननीय प्रधान मंत्री मोदी जी को भारत के पहले गहरे पानी वाले मेगा पोर्ट

वधावन की आधारशिला रखने के लिए धन्यवाद देना चाहता हूँ। 76,000 करोड़ रुपये की लागत से बनने वाला यह पोर्ट दुनिया के शीर्ष 10 बंदरगाहों में शामिल होगा। यह भारत को वैश्विक समुद्री व्यापार का केंद्र बनाने में मदद करेगा और भारत की निर्यात क्षमताओं (export capabilities) को दोगुना करेगा।

इस परियोजना से 12 लाख से अधिक प्रत्यक्ष और अप्रत्यक्ष नौकरियाँ सृजित होंगी, जिससे स्थानीय अर्थव्यवस्था को भी बड़ा लाभ मिलेगा। दी बिल्स ऑफ लेडिंग बिल, 2024 सन् 1856 के कानून का आधुनिक संस्करण है।

अब मैं दी बिल्स ऑफ लेडिंग बिल, 2024 के विषय पर आता हूँ, जो 1856 के पुराने कानून को हटाकर एक आधुनिक विधेयक लाने की दिशा में कदम है। यह भारत की समुद्री व्यापार प्रणाली को दुनिया के बेहतरीन मानकों के अनुसार विकसित करेगा।

सभापति महोदय, दी बिल्स ऑफ लेडिंग बिल का जो कानूनी ढाँचा है। वह एक महत्वपूर्ण दस्तावेज है, जो शिपर (shipper) और मालवाहक (carrier) के बीच अनुबंध को प्रमाणित करता है। यह माल के स्वामित्व हस्तांतरण (transfer of ownership) और दायित्व (liabilities) को स्पष्ट करता है। इसमें परिवर्तन का अधिकार (Right of Transfer) है। विधेयक में यह प्रावधान है कि प्राप्तकर्ता (consignee) और तीसरा पक्ष (third party), जिसे स्वामित्व हस्तांतरित किया गया हो, वे सभी माल से संबंधित अधिकार प्राप्त करेंगे। बिल ऑफ लेडिंग का निर्णायक प्रमाण के अंतर्गत विधेयक स्पष्ट करता है कि यह बिल ऑफ लेडिंग में दर्ज विवरण ही माल का प्रमाण होगा, जिससे किसी भी विवाद की स्थिति में यह दस्तावेज निर्णायक होगा। अभी कई सदस्यों ने भी कहा कि इसमें जो भी रेट होगा, उसके ऊपर यह बिल निर्णायक होगा। इस बिल में यह स्पष्ट किया गया है। इसके अंदर केंद्र सरकार को निर्देश जारी करने की शक्ति है। सरकार को यह अधिकार होगा कि वह विधेयक के क्रियान्वयन के लिए आवश्यक दिशा-निर्देश जारी कर सकती है। इस विधेयक का सकारात्मक प्रभाव यह पड़ेगा कि यह नौवहन व्यापार यानी शिपिंग ट्रेड को आसान बनाएगा। इससे माल ढुलाई में पारदर्शिता यानी ट्रांसपैरेंसी इन कार्गो हैंडलिंग में बढ़ोतरी होगी, लॉजिस्टिक्स सेक्टर को मजबूती

मिलेगी, निर्यातकों और व्यापारियों के लिए सुरक्षा और सुविधा सुनिश्चित होगी।

माननीय सभापति महोदय, मैं आपके माध्यम से भारत में समुद्री व्यापार के विकास का महत्व बताना चाहता हूँ। वर्ष 2014 में भारत के प्रमुख बंदरगाहों की कार्गो हैंडलिंग क्षमता मात्र 800.50 एमटीपीए थी, जो मार्च 2024 तक 1,630 एमटीपीए हो गई है, यानी यह दोगुनी हो गई है। 98 पोर्ट्स, मॉडर्नाइजेशन प्रोजेक्ट्स पूरे किए गए हैं, जिनकी लागत 32,000 करोड़ रुपए है। इन परियोजनाओं की वार्षिक पोर्ट क्षमता 230 एमटीपीए है, यानी उसमें वृद्धि हो गई है।

इंडलैंड वाटरवेज पर माल ढुलाई वर्ष 2014 में 18.1 एमएमटी थी, जो वर्ष 2024 में 133.03 एमएमटी हो गई है। इसमें लगभग 7 गुना वृद्धि हुई है। 'कूज भारत मिशन' को मुंबई से लॉन्च किया गया है, जिससे भारत में कूज टूरिज्म को बढ़ावा मिलेगा।

सभापति महोदय, मेरी कई मांगें हैं। मुंबई में कूज भारत मिशन का त्वरित विकास होना बहुत जरूरी है। अभी कई माननीय सदस्यों ने भी कहा है कि मुंबई पोर्ट्स का सशक्तिकरण और अच्छी तरह से होना चाहिए। मुंबई को कूज टूरिज्म का हब बनाने के लिए सरकार को जल्द से जल्द इस मिशन को विस्तृत रूप देना चाहिए। यह मेरी पहली मांग है।

मेरा संसदीय क्षेत्र मुंबई के नॉर्थ-वेस्ट में है, वहां समुद्र के बाजू का इलाका वर्सोवा है। वर्सोवा जेटी का निर्माण होना बहुत जरूरी है। वर्सोवा और उससे जुड़े तटीय क्षेत्रों को जलमार्ग के माध्यम से मुंबई से जोड़ने के लिए वर्सोवा जेटी का निर्माण होना बहुत जरूरी है। मैंने इसके पहले भी कहा था कि वर्सोवा जेटी का निर्माण जल्दी कराएं। मैं इसके लिए माननीय मंत्री महोदय से भी मिला था। वर्सोवा जेटी का निर्माण होना बहुत जरूरी है।

मुंबई और कोंकण के बीच जलमार्ग की भी आवश्यकता है। वहां के लोग इसकी मांग सालों से कर रहे हैं। कोंकण के किसानों और व्यापारियों के लिए, विशेषकर फल और सब्जी उत्पादों के लिए, यह बेहद आवश्यक है कि उनके उत्पाद जलमार्ग के माध्यम से मुंबई तक सुगमता से पहुँच सकें। अगर मुंबई और कोंकण के बीच वाटरवेज विकसित किया जाए, तो खराब होने वाले सामान को जल्दी और सस्ते में पहुंचाया जा सकता है। इसलिए वाटर ट्रांसपोर्ट की वृद्धि होनी चाहिए। इससे कोंकण के

किसानों को सीधा लाभ मिलेगा और उनकी आय में वृद्धि होगी। मुंबई, कोंकण और अन्य क्षेत्रों में जलमार्ग एवं पोर्ट इंफ्रास्ट्रक्चर को और विकसित करने की जरूरत है।

यह विधेयक भारत के समुद्री व्यापार और लॉजिस्टिक्स सेक्टर को विश्वस्तरीय बनाने की दिशा में एक बड़ा कदम है। लेकिन इसके साथ हमें पतन और जलमार्ग के आधारभूत ढांचे में और भी सुधार लाना चाहिए, कंस्ट्रक्ट करना चाहिए। वहन-पत्र विधेयक, 2024 हमारे व्यापारियों और उद्योगपतियों को सुरक्षा और पारदर्शिता देगा। मुझे विश्वास है कि सरकार हमारी इन माँगों पर जल्द से जल्द कार्यवाई करेगी और भारत को समुद्री व्यापार और लॉजिस्टिक्स का वैश्विक केंद्र बनाने में महत्वपूर्ण भूमिका निभाएगी। धन्यवाद।

***SHRI BHASKAR MURLIDHAR BHAGARE (DINDORI):** Hon. Chairman, thank you very much for allowing me to speak on the Bills of Lading Bill, 2024. This Bill has been brought to replace the Indian Bills of Lading Act, 1856. This Act provides a legal framework for issuance of bills of lading to modernize shipping, logistics, other shipping and maritime trade.

Maharashtra has got a long coastline, Chhatrapati Shivaji Maharaj constructed many ports and forts alongwith this coastline. We have a Jawaharlal Nehru Port Trust and a new port at Vadhavan is proposed in Palghar district. This port is being developed now, but all the political parties have played an important role to materialize it. It would provide an infrastructure for import and export facility. You have brought this Bill but it would create many problems in near future. This bill is not going to facilitate trade but a new kind of constraints we are likely to face. Through this bill, we propose to legalise digital and electronic bill of lading but

* English translation of the speech originally delivered in Marathi.

farmers in rural areas, small trader, shipping and logistic companies may face obstacles due to this because no digital or internet facilities are available in many parts of India.

It might be beneficial for big corporate houses but not for small farmers and traders. We have to think about the internet penetration and cyber security as there is a constant threat of data leak and cyber-attack for business transactions. This bill is not in consonance with international shipping rules. Due to this, Indian shipping companies may suffer losses as it lacks transparency. This is pro corporate but against the smaller and marginal traders. The Government should provide separate provisions for small and medium traders. Our shipping sector is not up to the mark and it cannot match the standards of American and European shipping industry because they have robust digital infrastructure there. Small ports and shipping companies are not ready for it yet. So, the Government first should develop port infrastructure and logistics on priority and only after think about it.

Many farmers from Nashik and Dindori export agriculture produces but, due to import-export policy, they have to suffer losses at large scale. We must fix MSP for long term benefits of farmers who produce onions and grapes. The Government keeps on banning export of it. Import duties levied by foreign countries cause losses to farmers. The farmers at Lasalgaon Onion Market have protested this morning against the export duty levied by our Union Government.

Government has failed to frame a policy regarding sugar and Ethanol production as well. On one hand, they are banning sugar export and on the other hand, they stopped ethanol production. This import of sugar is not in favour of

farmers. So, I would like to request Union Govt. to assess the crop cycle and its production by using modern technology through its Departments and Ministry. The Exim Policy should be finalized on the basis of expected production and reserve buffer stock of crops.

One dry port is proposed at Niphad in Nashik district but it has been pending for a long time. If this dry port came into existence, it would be very beneficial and convenient for the export of onions, grapes and pomegranate from this area. This Niphad dry port should be connected to Vadhavan port by railway line and roads. I would also like to request to look into the demands of local farmers and fishermen regarding Vadhavan Port.

This Bill is like a hollow modification as it would benefit only the big corporate houses and industries and not the small and medium traders and farmers. If you really want to go digital, you must have to ensure cyber security first.

The Government needs to fix a policy for farmers to improve export. It should also develop basic infrastructure, cold storage and warehouses to facilitate it.

Union Government should protect the interests of small farmers and not only of big corporate. This legislation should not help only the industry giants but Government needs to review it for the interests of small and medium farmers too.

Thank you.

CAPTAIN VIRIATO FERNANDES (SOUTH GOA): Thank you, hon. Chairperson Sir, for giving me this opportunity. I would also like to thank my Party Leadership for giving me this opportunity to speak on this very important Bill.

Sir, the Bills of Lading Bill, 2024 was introduced in Lok Sabha on August 9, 2024. It seeks to replace the Indian Bills of Lading Act, 1856. The Act provides a legal framework for issuance of bills of lading.

A bill of lading refers to a document issued by a freight carrier to a shipper. It contains details such as the type, quantity, condition, and destination of goods being carried. The Act states that a bill of lading is conclusive evidence of goods on board. It grants the following persons all rights of suit and liabilities regarding the goods: the receiver as per the bill of lading, or any third party to whom the receiver may transfer ownership of the goods.

Sir, when we are discussing the Bills of Lading Bill, 2024, it is but necessary that we get into the discussion of shipping and shipping related matters, because the entire issue is related to shipping. In this context, I suggest that the Government should facilitate to modernise the shipbuilding industry in India as we have huge potential to compete with the global industry of shipping.

Sir, when we speak about shipping, the name that pops up is the Shipping Corporation of India. The Shipping Corporation of India has played a huge role in contributing towards India's economy, both during peace time and during hostilities. But the provisions in the Bill make one wonder what the real intentions are in bringing this Bill. Has the Government involved all stakeholders while formulating the Bill? Or is it intended to dilute the stake of the Shipping Corporation of India? At first glance, it seems that the Bill is intended to carry forward the legacy of this Government by handing over every aspect of our economy to their most favoured businessman. This is not a mere allegation; we know who it is.

Sir, there are certain factors that I would like to suggest to the Government. Has the Government calculated the impact on the shipping industry while trying to bring this Bill? Some of the related problems plaguing the shipping industry are container shortage, surge in freight rate and shipping cost, shipping delays at the ports, and turnaround time at the ports.

Sir, some of the major problems faced are at Customs and Immigration. There are certain issues like complex documentation, inaccurate or incomplete paperwork, goods misclassification, valuation issues, delays due to strict regulations, potential for corruption, lack of transparency in the process, and difficulties with classifying restricted or prohibited items, often leading to significant delays in import and export shipments.

The key points about customs clearance issues in India at the ports are documentation challenges, missing or incorrect information on customs declarations, invoices and other required documents that can cause delays. Incorrect classifying of goods can lead to incorrect duty calculations and clearance issues. Disputes over the assessed value of imported goods can lead to delays and additional charges. A complex system of import and export regulations including restrictions on certain items can make it difficult to navigate. Bureaucratic hurdles make the customs clearance process lengthy and involve multiple approvals leading to delays. In some cases, customs officials may demand bribes to expedite the clearances of goods. So, this Bills of Lading Bill has to have provisions to ensure that such practices are not allowed at the customs or clearance places at the ports.

Due to lack of transparency, importers may not have clear information on duty rates and other customs requirements may create uncertainty. Technology issues like glitches in the electronic customs clearance system can further hamper the process.

Sir, when we are talking about the shipping industry, the Government has recently formed a 12-member panel to advise the Government on the National Shipbuilding Mission. But, sadly and surprisingly, why are the Indian shipbuilding designers not placed on the panel? Our shipbuilders have done tremendous progress and contributed to the shipbuilding industry in a big way. Some are involved even in designs of corvettes, frigates, destroyers and passenger vessels. But none of them have been included in this particular panel. They are not only not included, but here we come to know that people who are nowhere connected with it are on the panel. I smell a rat because it looks like the entire exercise may finally end up in breaking the Shipping Corporation of India; and who will gain from that, but the most favoured businessman friend of the Government.

Sir, while presenting the Budget, the hon. Finance Minister announced a Rs.25,000 crore Maritime Development Fund, a revamped Shipbuilding Financial Assistance Policy to address cost disadvantages faced by Indian yards. A credit note scheme for shipbreaking in Indian yards to promote circular economy and infrastructure status to large ships above a specified size were also announced.

Today, India holds less than one per cent of the global shipbuilding market but it aims to break into top 10 ranking by 2030 and top five by 2047. Why not? We have to. But with such backward-looking provisions, are we going to break into

the top 10?

Sir, now I would like to draw the attention of the Government towards my State of Goa. Everybody knows that we are situated on the west coast of the country. For centuries, sea trades from foreign countries into Goa have prospered our shipping industry. The thrust of the Government should also be to ensure that the shipping lines are exploited to the maximum so that it benefits not only the State but also the country in terms of economy. I mean, more trade, more business.

Unfortunately, Goa was ruled for 450 years by a colonial power that came through the sea route. Ironically, today we have again become slaves to trade that has come by sea, where coal is being brought from Australia. When it arrives at the Mormugao Port Trust, now known as the Mormugao Port Authority, the coal must be sent to other States like Maharashtra and Karnataka. Consequently, they are expanding tracks and roads, and in the process, the beautiful State of Goa is being destroyed. Recently, even the iconic and most vivid temple of Lord Kapreshwar was demolished by authorities to facilitate this expansion. For what? Moreover, the people who tried to save the temple have been booked.

Even yesterday, for facilitating this coal trade, when they were trying to expand the railway tracks, a lady sarpanch has been booked by the authorities. Even the local authorities have become agents of the Central agency to suppress.

I request through you, Sir, this Bill that has been introduced, let us use it for the benefit of all the States and the country, instead of using it for certain trade, which is going to destroy certain places, like the way my State of Goa is being

destroyed. Thank you, Sir.

SHRI ABHIJIT GANGOPADHYAY (TAMLUK): I thank my leader, Narendra Modiji, and I also thank the hon. Speaker, while speaking in support of this Bill.

The object of the Bill, as stated by the hon. Minister, is to facilitate ease of business and give right direction to the persons involved in this business, which will take India at least 50 years ahead through this Bill. Now, one of the respected Members was talking about sending some goods through water, like furnace oil, etc., and nobody knew who was the owner of the goods. Here, without giving any blow to the earlier Bill, which has been repealed by this Act, it has been stated clearly that the consignee would be accepted as the owner of the goods, where the property in the goods would transfer to the consignee. It is a dimming provision; it is a friction of law. Before this, in the Indian Bills of Lading Act, the consignor and consignee were mentioned, and it was the consignor who was taken as the owner of the goods. Here, by using one legal friction, it has been done that the property in the goods, property in the goods means the ownership of the goods, will be deemed to have been transferred to the shipper, that is, the owner of the ship through which the goods were being sent, and or being sent, and also the consignee to whom it has been sent. Suppose, thousands of tons of smuggled coal from West Bengal is transported by ship to some other country outside India, and if it is caught by the Navy or any of the Water Monitoring Authority, then the first question would be, who sent this thousand tons of coal. This coal is coming to my mouth because of the reason that there is a huge coal scam in West Bengal. Who is the owner of this coal? Now, nobody will be able to find out as to who is

the owner of the coal. Here, what has been done is that it is deemed, it will be considered, and it will be accepted that the person who is shipping the coal is the owner of the coal. This is the advantage, which has been created by this Bill in modern terms instead of a Bill which was framed in 1800. A new Bill was always required to bring the new terms in the Act.

Another very important thing is Section 2 where not only the rights, but liabilities also have been fastened upon the shipper, that is the consignee or the person who is transporting the good. A bill of lading is actually a document which shows who is sending the goods, what is the amount, where it is being sent, and to whom it is being sent. A bill of lading is a very simple thing where some information is given. It was always considered that the person who is sending is the owner. Now, in this Bill, it has been stated at the very outset, that is in the Objects and Reasons to transfer of rights of suit and all liabilities to the consignee.

Who would sue if something happens to the good? The person who has some insurable interest in the goods. Why I am saying insurable interest? It is because anything which is to be shipped is bound to be insured. So, the person who has some insurable interest in the goods will sue. Now, if the person is not available and if the shipper says that somebody booked it and the consignee said that I sent some money, but the person who sent it is never found, there will not be any suit. But in the meantime, the shipper and the consignee have already accounted a huge loss.

In this Bill, it is stated who will extract the money, that is the damages caused due to some problems in the goods, which has been shipped and not only the

goods, some goods which is mentioned in the bill of lading, but has not been given in the ship. Here, the word 'ship' also includes any carriage by Railways or by road. Shipping does not always mean that it has to be shipped by ship. Shipping is a term of insurance which covers also the carriage of goods by transporters through road.

If something is required to be done in the court of law, the person to whom the good has been transferred for shipment to the consignee, not the ownership, he can also sue the person who is liable for the damages. This particular provision along with the opening up of the whole thing, that is proposed Section 5 states: "The Central Government may give such directions, as it may deem necessary, for carrying out all or any of the provisions of this Act". It has an opening to the national trade and also the international trade.

If some direction is required, a person is to go to the court of law where a litigation will continue for 20 years. Here, the Government has taken the responsibility of giving directions. If the direction is bad, the court is already vested with the power by the Constitution of India to declare it as bad.

Whether it is a bad decision or a good decision, I am not talking about it. I am on the question of whether the Government can issue certain directions for the betterment of transport by sea or by road. A bill of lading bill is not only used in ships; it is also used in road transport and in multimodal transport. We have one Multimodal Transport of Goods Act which shows that some goods will start, say, from Calcutta to Paradip, from Paradip to some other country's port, and from that port to some factory. For the whole thing, one bills of lading bill can be used. The

multimodal transport will also come within the meaning of this Act. While supporting the Bill, I say that it has opened up an area for our country which is very progressive and will bring India at least 50 years ahead of our time.

Thank you!

SHRI MADDILA GURUMOORTHY (TIRUPATI): Sir, the new Bill simplifies and improves the efficiency, and the way we do business in terms of maritime trade.

Sir, I will call out a few strengths and positives of the Bill. The first point is, replacing the old 1856 Act is a big step towards modernizing and standardizing trade, making India compete with global markets and standards. The second point is that this Bill brings clarity in the supply chain and in protecting the interests of shippers, freight carriers, and third-party buyers, reducing any potential disputes. The third point is, as India becomes the fifth largest economy in the world, and in view of the strides that we are making in the 'Make in India' movement, it truly complements such changes to the Bill.

As a representative from Andhra Pradesh, a State which has the second longest coastline in India, I know how important this law is for strengthening India's maritime trade. At this time, I want to recall that under the leadership of our former Chief Minister, Shri Y. S. Jagan Mohan Reddy *Garu*, Andhra Pradesh has taken several steps to boost the Blue Economy and has seen substantial growth. To refer briefly, we are building three new greenfield ports at Bhavanapadu, Machilipatnam, and Ramayapatnam, and developing nine fishing harbours to support fishermen's exports and sustainable practices. These harbours increase fishing and prawn catching by approximately 4.5 lakh tonnes, contributing to gross

value added of Rs. 9000 crore, and providing employment for one lakh fishermen communities.

Hon. Chairman, Sir, I see there is a need of immediate action. As outlined in Part 10, 13th Schedule, in Infrastructure and Special Economic Measures of the Andhra Pradesh Reorganisation Act, 2014, the Government of India committed to the development of a new major port at Dugarajapatnam in Tirupati Parliamentary Constituency. Despite this provision, the project has not yet commenced which was expected to kick off by 2018 itself as Phase-I.

Hon. Chairperson, Sir, I urge the Government to expedite the development of shipbuilding and improve the infrastructure at Durgarajapatnam Port in Tirupati Parliamentary Constituency. This project holds immense potential and regional economic growth and national maritime advantage.

Hon. Chairperson, Sir, I would like to call out a few challenges of this Bill. First, although the Bill recognizes the rights of *bonafide* holders of bills of lading, it does not transfer in bills giving support and encouragement to the small traders in promoting the maritime economy. Second, dispute resolutions are not heavily discussed which could lead to unpleasant scenarios between the consignees and shippers and the liabilities and rights under the Bill. Third, I would suggest a training programme to build the capacity formation that is needed in terms of infrastructure and seamless coordination. Finally, we support this Bill, Sir.

एडवोकेट चन्द्र शेखर (नगीना) : सभापति महोदय, आपने मुझे लेडिंग बिल पर अपनी बात रखने का मौका दिया है, इसके लिए मैं आपका धन्यवाद करता हूँ। सभापति जी, सन् 1856 में अंग्रेजों द्वारा जो कानून बनाया गया था, मैंने यह बिल पढ़ा है और पढ़ने के बाद मुझे अहसास होता है कि इसमें कोई

बदलाव नहीं है, सिर्फ कॉपी पेस्ट किया गया है। अब श्रेय लेने और प्रचार करने में तो मौजूदा सरकार को अलग से मेडल देना चाहिए कि कॉपी पेस्ट कर दिया और श्रेय ले लिया कि यह हमने किया है। नाम बदलने में और श्रेय लेने में हमारी सरकार को महारथ हासिल है। जबकि हकीकत यह है कि यह इंटरनेशनल लॉ है, जिसके आधार पर सभी देशों को काम करना पड़ता है। अगर सरकार कुछ बदलाव चाहती थी, तो इसमें बिल को इलेक्ट्रॉनिक फॉर्मेट में कर सकते थे। यह डिजिटल युग है, अब तो फॉर्म से ले कर सब जगह डिजिटल बातें होती हैं, लेकिन फॉर्मेट आपने कागज़ में ही रखा है। कई देशों के बिल इंडिया में ही बन रहे हैं, जिसका कारण मैनपावर है। वहां मैन पावर कम है, यहां मैन पावर ज्यादा है। अगर यह इलेक्ट्रॉनिक फॉर्मेट में आ जाता तो बहुत से भारतीयों को रोजगार मिल जाता। लेकिन मुझे यह भी बताना पड़ेगा कि हमारी सरकार को रोजगार देने में बड़ी परेशानी है और वे रोजगार देने के खिलाफ हैं, इसलिए उन्होंने इसको शायद इलेक्ट्रॉनिक फॉर्मेट में नहीं रखा। उदाहरण के लिए जैसे कि ऑस्ट्रेलिया में कोई माल जहाज़ पर चढ़ता है तो उसकी इनवेंट्री यहां बनती है, उसके लैडिंग बिल भी इंडिया में बनते हैं। इलेक्ट्रॉनिक फॉर्मेट में कर देते तो उसका बैकएंड फॉर्मूला हमारे पास आ सकता था, जिससे देश को फायदा होता और हमारे बहुत सारे लोगों को रोजगार मिलता।

महोदय, राष्ट्रीय जलमार्ग कानून, 2016 के तहत कई राष्ट्रीय जलमार्ग विकसित होने थे, परंतु अभी तक सभी नहीं बने हैं। ये जलमार्ग बन जाते तो बाढ़ व सूखे की समस्या से भी निजात मिल सकती थी, लेकिन सरकार को बाढ़ से भी फर्क नहीं पड़ता क्योंकि उससे भी आम जनता को परेशानी होती है। अगर ये जल मार्ग बन जाएं तो पेट्रोल और डीज़ल की खपत कम हो सकती है और बहुत बड़ा फायदा हो सकता है, लेकिन सरकार का इसमें कोई इंटरैस्ट नहीं है। इसलिए मैं अपनी भावनाओं के साथ इस बिल को अपोज़ करता हूँ और मैं यह कहता हूँ कि सरकार अगर चाहे तो हमारे सुझावों को मान कर कुछ अच्छा कर सकती है, वरना फिर मैं दोहराते हुए कहना चाहता हूँ कि श्रेय लेने में और नाम बदलने में सरकार को महारथ हासिल है। इसके लिए पुनः मेरा अनुरोध है कि इनको मेडल दिया जाए। धन्यवाद।

DR. PRADEEP KUMAR PANIGRAHY (BERHAMPUR): Hon. Chairperson, Sir, I support this Bill introduced by the hon. Minister of Port, Shipping and Waterways,

Shri Sarbananda Sonowal. This Bill is very important as far as the international trade and India's position as a global player in developing our economy in national and global field is concerned. This bill replaces the old Bill which is outdated in nature, to comply with international norms and to protect our national interests in modern times.

16.00 hrs

This is a Bill which is giving ample opportunity, new sections, simplifying the structure and bringing many changes in the old Bill to make it visible in port sector.

16.0 ½ hrs

(Shri A. Raja *in the Chair*)

Many speakers from the Opposition side are criticising this Bill, but I say that this Bill is very important as far as the compliance with international obligations, streamlining regulations, broadening eligibility for ship ownership, establishing maritime utility framework, streamlining administrative framework, integrating coastal and inland waterways and simplifying regulations are concerned. All these are very important factors that are covered under this Bill.

As far as Odisha is concerned, Odisha's coastline is around 480 kilometres. So, we request the hon. Minister to focus on Odisha. The Prime Minister is already focusing on Look East Policy. Odisha plays a major role in this area. The Prime Minister regularly visits the State. There is now a double- engine Government that works at the Centre and in the State. This Bill plays a major role. I request the hon. Minister to focus on developing new ports, particularly in Astaranga in Puri district, Bahuda at Ganjam and Pallur in Chhatrapur of Ganjam district. This will do a

wonderful job as far as the economic growth of Odisha is concerned. Communication is a very important part of the nation as far as the seaport is concerned or the airport is concerned or the railways are concerned or the roads are concerned. In modern days, communication plays a major role. I hope this Bill brings in a major change as far as the maritime trade is concerned.

I hope the hon. Minister during the passing of the Bill, will focus on Odisha to bring new ports with new provisions to make Viksit Bharat agenda of hon. Prime Minister by 2047 a reality, and Odisha will play a major role by providing its contribution to the national growth as far as the economy is concerned.

Thank you for giving me an opportunity to speak on this Bill.

SHRI SACHITHANANTHAM R. (DINDIGUL): Sir, the exports from India have come to a standstill as shipping companies hiked shipping charges nearly six times. Various sectors such as jute, seafood, food processing etc., have been disrupted. All items are in stock. Due to this, hundreds of people have lost their jobs. It is said that the reason for the increase in price is the shortage of containers. Higher import costs lead to higher prices for goods ranging from toys to computers. Exporters say that the Union Government is doing nothing to tackle the crisis. Before COVID-19, a container that was sent abroad for Rs. 2 lakh now costs up to Rs. 12 lakh. The fare from Kochi to Shanghai, China was USD 1,200 to USD 1,500. It has now risen between USD 5,000 to USD 6,000. The Kochi-Dubai container fare has increased from USD 300 to USD 350 to USD 1,000. Kochi-Colombo fare has increased from USD 1,500 to USD 2,000. Due to the COVID lockdown, shipping containers are stuck at ports due to the shortage of containers. The

Kerala Exporters Association said that the shortage of containers has increased due to reduced imports from China. Due to reduced imports from China, the shipping companies are reluctant to deliver containers to Kochi. They want to deliver to other ports for higher profits. So, the Bills of Lading Bill has been brought to control the shipping charges.

Thank you very much, Sir.

श्री राजा राम सिंह (काराकाट) : सभापति महोदय, इस बिल्स ऑफ लैडिंग बिल में बात की जा रही है कि इसके जरिए हम वर्ष 1857 के कानून को बदल रहे हैं। लेकिन, दूसरा बड़ा सच यह है कि जैसे रेलवे और विभिन्न क्षेत्रों में प्राइवेटाइजेशन को प्रमोट किया गया है, इस बिल के जरिए भी प्राइवेट कंपनीज़ को ज्यादा तरजीह दी गई है। अभी एक माननीय सदस्य ने भाड़ा वृद्धि की बात कही। अंग्रेजी विरोध का नारा है, लेकिन इस शिपिंग बिल के जरिए कंपनीकरण की कोशिश है, इसलिए मैं इसका विरोध करता हूँ।

मैं दो बातें इस संदर्भ में कहना चाहूंगा। हमने सेतु समुद्रम का किस्सा तब पढ़ा था, जब हम सांसद नहीं थे। एक अखबार में रिपोर्ट पढ़ी कि सेतु समुद्रम से बड़े जहाजों को ले जाना है और उसके लिए भारत सरकार ने एफीडेविट सुप्रीम कोर्ट में दिया है कि सेतु समुद्रम कुछ भी नहीं था। लंका के बीच में जो पहाड़ बना हुआ है, वह प्राकृतिक बनावट है और राम-रावण युद्ध नहीं हुआ था। एक तरफ राम मन्दिर पर राजनीति की जाती है और दूसरी तरफ कॉर्पोरेट हित जहां टकराते हैं, वहां एफीडेविट करके सुप्रीम कोर्ट में दिया जाता है। यह क्या है, यह कौन सा अपार्चुनिज्म है?

दूसरी बात, एक समय देश में दाल का संकट हो गया था। उस समय अफ्रीकन कंट्रीज़ में बड़े कॉर्पोरेट घरानों ने जमीनें खरीदीं कि इन पर दाल उत्पादन होगा और अडानी के जहाज से दाल भारत आएगी। यह जो फेयर की एक डील है, इसको इस बिल के जरिए और सुगम बनाया गया है। मैं कहना चाहता हूँ कि यह ठीक नहीं है।

तीसरी बात, शिपिंग इंडस्ट्री में जो रेग्युलर काम हैं, उनके लिए नियमित बहालियों को छोड़कर

अब कांट्रैक्ट मजदूरों की बहाली हो रही हैं। उनको बहुत ही कम पेमेंट दी जा रही है, जबकि वे रेग्युलर काम करते हैं। इस पक्ष पर बिल में कोई चर्चा नहीं है कि जो शिप बनाते हैं, शिप चलाते हैं, शिप पर काम करते हैं, उसमें जो काम करने वाले लोग हैं, उनकी जीवन की स्थिति क्या है, मजदूरों की स्थिति क्या है और उनकी रेग्युलर काम के लिए पहले जो रेग्युलर बहाली होती थी, उसे आज क्यों खत्म किया जा रहा है? उनको उचित मानदेय या वेतन नहीं दिया जा रहा है। उनके जीवन की स्थिति अच्छी नहीं है।

मैं एक बात और कहकर अपनी बात समाप्त करूंगा। ओडिशा में पारादीप बंदरगाह सरकारी बंदरगाह है और उसके बगल में एक प्राइवेट कंपनी को बंदरगाह देने की कोशिश की गई। उस समय इसका बहुत प्रोटेस्ट हुआ, तब वह निर्णय वापस हुआ। उसमें यह कोशिश थी कि हमारे आयरन ओर को उस प्राइवेट बंदरगाह से वे अपने देश में ले जाएं और अपने यहां आयरन बनाकर उसे सेल करें या अपने इस्तेमाल में लाएं। यह कोशिश धीरे-धीरे चल रही है। गुजरात की कहानी हम बराबर सुन रहे हैं कि प्राइवेट पोर्ट पर किस तरह से बड़े पैमाने पर ड्रग्स आ रहे हैं, कुछ सीज़ हो रहे हैं और बाकी देश के अन्य हिस्सों में जा रहे हैं, जो हमारे देश के नौजवानों की सेहत खराब कर रहा है। इन तमाम पक्षों पर इस बिल में एक बात होनी चाहिए कि इसके जो आलराउंड असर हैं, इरोजन के असर हैं, पर्यावरण संकट के असर हैं, उन सारे पक्षों पर इस बिल में चर्चा होनी चाहिए और उस पर बात होनी चाहिए।

SHRI N. K. PREMACHANDRAN (KOLLAM): Thank you very much, Mr. Chairperson, Sir, for giving me this opportunity to take part in the discussion on the Bills of Lading Bill, 2024.

Sir, I was surprised to hear the arguments and observations from the Treasury Benches that it is going to make drastic changes in the maritime sector because ample business opportunities will be provided after passing of this Bill.

Sir, there is nothing to oppose or nothing to support in this Bill. Rightly, the hon. Minister has observed in his opening remarks that it is a repeal and re-enactment of a pre-Independent legislation. But I would like to add two more words

along with these words. It is a repeal and re-enactment of a pre-Independent legislation without any changes and without any reforms in tune with the times.

What is the scope of this legislation? Sir, the pre-Independent legislation was the Indian Bills of Lading Act of 1856. It is a law that governs the transfer of goods shipped by the sea. It defines the rights and liabilities of carriers and consignees. I have gone through the Indian Bills of Lading Act of 1856. Sir, if it is the same Bill with same provisions, and if the contents and everything are same, then, what is the scope of bringing in a new Bill without any changes in order to suit with the situation and in order to suit with the new liberalised economic era? This Bill was enacted in the year 1856. This Bill was passed by the British India Government over 170 years ago. This Bill has been brought in by the Government of India led by hon. Prime Minister Shri Narendra Modi ji. And even the Minister of Ports has also spoken in his opening remarks that 1500 obsolete legislations have already been repealed and that they want to decolonise the legislations as in the case of IPC, Criminal Procedure Code, and Indian Evidence Act. But the Government is copying it in a different form. Nothing else is there. In-depth wisdom is not being put in the legislation. That is the reason why I am saying that there is nothing new in this Bill so as to oppose or so as to support the Bill.

Sir, only one new provision has been incorporated in the Bill, that is, Clause 5 of the Bill. What is Clause 5 of the Bill? It says, 'The Central Government may give such directions, as it may deem necessary, for carrying out all or any of the provisions of this Act'. Other than this, all the provisions are the same.

Mainly, there are three clauses. First is, rights under bills of lading to vest in

consignee or endorsee. Second is, any right of stoppage in transit; or any right to claim freight against the original shipper or owner. Third point is regarding the bills of lading in the hands of consignee, etc., conclusive evidence of shipment as against master, etc. This is the content of the Bill of 1856. The Act of 1856 and the Bill of 2024 are having same provisions and contents.

Sir, I would like to ask a pertinent question to the hon. Minister. You have incorporated a new provision, Clause 5, whereby the Government of India is empowered to give directions from time to time as it deems necessary for implementing either all the provisions or any of the provisions of the Bill. Even if there is no such provision in the Bill, after a Bill is passed by the Parliament, the Government of India is empowered to give directions so as to implement the provisions of the Bill. It is implied. There is no need of an explicit provision in the Bill saying that the Government can give directions for the implementation of the provisions of the Bill. So, what is the purpose of incorporating a new provision, Clause 5, in the Bill? It is just to show that you have reformed the Bill. That is the only reason by which the new Bill has been brought in. Otherwise, you have to come up with so many changes.

Sir, I have got five positive and concrete suggestions. The first suggestion is about the lack of adequate safeguards for the Indian exporters and importers. The bills of lading are one of the most essential documents in the international trade as they serve us both the receipt for goods and the title to the goods being shipped. However, the provisions under the Bill fail to provide adequate safeguards to the Indian exporters and importers, the backbone of the country's

trade sector. The exporters, who are primarily small and medium-sized businessmen in India, often lack the resources of bargaining power to negotiate the terms of international shipping contracts. While the Bill introduces several standardisation measures, it does not address the challenges faced by the Indian exporters in avoiding fraudulent practices especially when dealing with the foreign shipping companies and agents.

So, I suggest for a special provision for the Indian exporters to have a strong legal recourse in case of disputes involving the bill of lading particularly in relation to foreign shipping companies.

This could include establishing a dispute resolution mechanism specifically aimed at protecting the Indian interests. That is the first suggestion.

Sir, I have five suggestions. These are positive suggestions.

Second one is regarding the potential for increased cost of doing business. In the Bill, there is a lack of clarity on the regulatory framework that will cover the fees and charges related to bills of lading. The Bill potentially opens the door for increased fees and charges associated with the issuance, transfer and negotiations of these documents. These costs could place additional financial burden on Indian business, particularly the export and import. So, my point is, the cost competitiveness is a critical factor for Indian business to succeed in the global market. So, I suggest a regulatory cap on fees and charges for bills of lading ensuring that this does not unduly burden the Indian MSMEs.

And the third suggestion is regarding the maritime sector and the carriage of goods by sea. There is another Bill - Carriage of Goods by Sea Bill. There are

contradictory provisions in the Bill. So, I would like to urge upon the Minister that there shall not be a contradiction between these two Bills.

The fourth one is a very important suggestion, that is about the technological advancements and the digital bills of lading. This is the most modern era of communication, even the artificial intelligence era.

Sir, the issue is that limited focus is there on the digital transformation of the maritime industry. In an era of rapidly advancing technology, the use of electronic bills of lading has become the global standard in international trade. Several countries, including major trading nations like the United States and the UK, have already embraced digitalisation in the shipping sector. India, however, has lagged behind in this area. The Bill makes only passing mention of the electronic bills of lading and fails to provide a robust framework for their adoption and regulation. The lack of clarity in digital bills of lading could make India's maritime industry less attractive to international shippers and importers who increasingly prefer the speed, security and efficiency of digital solution.

With these suggestions, I also have two points that is regarding the Vizhinjam International Sea Port Limited. There is a commitment on the part of the Government of India that Viability Gap Funding will be provided to the Vizhinjam International Port but now, the Government of India is withdrawing from the commitment to provide the VGF. That has to be taken into consideration.

I have a last point. It is regarding my Constituency. There is a Kollam Port. Hon. Minister, Mr. Suresh Gopi is also sitting here. He is also from my Constituency. He is born and brought up from my place. He studied with me in my

college and he is well aware of this fact.

My point is that the work of Kollam Port has started since long. Unfortunately, it has not been operational even after the Government of India has given the clearance to it. Between Minicoy and Kollam, ship travel possibility is there from Lakshadweep. That may also be considered.

With these points, I, in a way, support the Bill.

Thank you.

डॉ. निशिकान्त दुबे (गोड्डा) : धन्यवाद सभापति महोदय। यह बिल देखने में छोटा लगता है। हमारे यहां एक कहावत है –

‘सतसैया के दोहरे, ज्यों नावक के तीर,
देखन में छोटन लगे, घाव करें गंभीर।’

इसका क्या इम्पैक्ट है, अभी पहले जो स्पीकर बोल रहे थे, माननीय प्रधानमंत्री जी ने पिछले दस-ग्यारह सालों में क्या किया, शायद उसके बारे में वे पूर्णतया समझते नहीं हैं, समझाना नहीं चाहते हैं या ऑपोजिशन का जो रोल होता है सभी बातों का विरोध करना, वही विरोध करना चाह रहे हैं। यह 1876 का एक्ट है। इस बीच भारत सरकार ने, इस सदन की जानकारी के लिए मैं बताना चाहता हूं कि 1876 के एक्ट के बाद तीन बार इंटरनेशनल कमिटमेंट किए। एक, वर्ष 1921 में, जब यहां अंग्रेज थे। उस समय ब्रसेल्स का समझौता हुआ और उसने कहा कि लेडिंग बिल के ड्राफ्ट को हम बदलेंगे। दूसरा, जब कांग्रेस की सरकार थी, उससे पहले जनता पार्टी की सरकार वर्ष 1978 में थी। उसके बाद, वर्ष 1989 में जब राजीव गांधी जी थे। उन्होंने इंटरनेशनल फोरम पर ये बातें कही थीं कि लेडिंग के बारे में जो वहन-पत्र है, जिसके बारे में कैसे सामान लाना है, ले जाना है, किसकी डिलिवरी होगी, कौन उसका मालिक होगा, हम उसके लिए एक्ट में संशोधन करेंगे। सन् 1992 में फाइनली नरसिम्हा राव जी ने उस एक्ट पर साइन किया था। सन् 1921 से लेकर 2025 तक किसी भी सरकार ने यह नहीं सोचा था कि सन् 1876 के इस एक्ट को बदलना है।

सभापति महोदय, अभी रिपीलमेंट की बात हो रही थी। मैं उसमें पड़ना नहीं चाहता था, लेकिन प्रेमचन्द्रन जी मैं आपकी जानकारी के लिए कुछ बताना चाहता हूँ। चूंकि आपने कहा है कि सरकार वाह-वाही लेती है कि उसने अंग्रेजों के समय के 1,500 बिल्स रिपील यानी खत्म कर दिए हैं। मैं इस सदन और देश की जानकारी के लिए बताना चाहता हूँ कि सन् 1876 में अंग्रेज एक बिल लेकर आए थे, वह ड्रामेटिक परफॉर्मेंस एक्ट था। उनको यह लगता था कि आजादी के आंदोलन में जो यह ड्रामा है, जो नाटक है, जो गीत है, यह जो गीत गाया जाता है, जो लोग सड़क पर उतरकर गीत गाते हैं, यह देशद्रोह है। उन्होंने सन् 1876 में एक ड्रामेटिक परफॉर्मेंस एक्ट बनाया था, जिसमें यह कहा गया था कि यदि सड़क पर 10 लोग डांस करते हुए, गाते हुए, नाचते हुए, ड्रामा करते हुए मिलेंगे, तो उन सबको जेल हो जाएगी।

सभापति महोदय, क्या आपको नहीं लगता है कि उस एक्ट के अनुसार एक दूल्हा अपनी बारात के साथ जेल चला जाता? वह सन् 1876 का एक्ट था। हमारे प्रधानमंत्री जी ने वर्ष 2024 में उसको बदला है। क्या इस देश को यह पता है कि इस तरह के एक्ट बनाए गए हैं? बांस जो कि प्रत्येक घर में होता है, वह एक घास है, हमने उसको वृक्ष बना दिया है। पूरे के पूरे नॉर्थ-ईस्ट की इकोनॉमी बांस पर चलती थी। यह एक्ट भी 150 साल पुराना है। क्या इससे गरीब परेशान नहीं हो रहा था? क्या उसको रिपील नहीं करना चाहिए था? मैं इस सदन और देश की जानकारी के लिए बताना चाहता हूँ कि हमने 1,500 एक्ट्स बदले हैं, उनमें से अंग्रेजों के द्वारा किस-किस तरह के घटिया कानून बनाए गए थे और उनको बदलने की आवश्यकता थी। वैसा ही सन् 1876 का एक्ट है।

आज सुबह बिजनेस एडवाजरी कमेटी की मीटिंग हुई थी। वहां चर्चा हो रही थी कि हम टैरिफ पर बात करना चाहते हैं। यहां कांग्रेस पार्टी के युवराज आकर बात करेंगे कि उस पोर्ट पर ड्रग्स पकड़ा गया, वह पोर्ट ऐसे हो गया, वह पोर्ट वैसे हो गया। क्या कभी आपने सोचा है कि 26/11 कैसे हुआ था? मुंबई में इतनी बड़ी दुर्घटना हो गई, क्या कभी आपने उसके बारे में सोचा है कि आपके पास क्या अधिकार है? आखिर यह लैंडिंग बिल क्या है? यदि आप पिछले चार-पांच सालों से लेकर इस साल का डेटा देखेंगे, तो इस देश में लगभग 50,000 करोड़ रुपये का ड्रग्स और हेरोइन पकड़ी गई है, जो

हमारे युवाओं को नुकसान पहुंचा रहा है।

यदि आप बाइलेटरल ट्रेड की बात करेंगे, तो मैं कहता हूं कि हमारा टेलीकॉम मैन्युफैक्चरिंग बढ़ रहा है और चाइना से गुड्स नहीं आना चाहिए। आप कहते हैं कि हमें सिंगल प्लास्टिक यूज बंद कर देना चाहिए। आप यह कह रहे हैं कि हमने मिनिमम इंपोर्ट प्राइस लगा दिया है। हमने यहां पर स्टील सेक्टर में जो डंपिंग यार्ड बना दिया है, वह यहां नहीं आना चाहिए। मैं आपकी सारी बातों से सहमत हूं। यदि अमेरिका टैरिफ लगाएगा, तो हमारा व्यापार दूसरी जगह बढ़ना चाहिए। उसके लिए हमें बेस बनाना चाहिए। हमारे यहां मैन्युफैक्चरिंग सेक्टर को बढ़ाना चाहिए। कांग्रेस पार्टी के लीडर ऑफ द अपोजिशन राहुल गांधी जी हैं, उन्होंने बहुत कहा कि आपको मैन्युफैक्चरिंग के बारे में कुछ नहीं पता है। ठीक है, हमें कुछ नहीं पता है। आप कभी यह लैडिंग बिल तो पढ़ लेते कि हमने क्या किया है।

जैसे हम पाकिस्तान के साथ व्यापार नहीं करना चाहते हैं। हम पाकिस्तान को दुश्मन देश मानते हैं और हमने पाकिस्तान के साथ व्यापार रोक दिया है। हम चाइना के साथ अपना बिजनेस नहीं बढ़ाना चाहते हैं। हमारी सुरक्षा का सवाल है, हमारी मैन्युफैक्चरिंग का सवाल है। आज जिस तरह से पूरी दुनिया में बांग्लादेश और चाइना के हालात हैं, हम टेक्सटाइल के साथ आगे बढ़ना चाहते हैं। यदि आप आगे बढ़ना चाहते हैं, यदि शिपिंग संघाई पोर्ट से हुआ है और संघाई पोर्ट सिंगापुर चला गया है। यदि किसी आदमी ने चाइना से टेक्सटाइल को हमारे यहां के लिए भेजा और उसने कहा कि यह सिंगापुर जाएगा। सिंगापुर से नाम बदलकर यदि वह फिर हिन्दुस्तान आ जाएगा, तो हम तो कहेंगे कि इसका जो डिस्टिनेशन पोर्ट है, वह तो सिंगापुर है।

उसी तरीके से तेल के बारे में मान लीजिए कि हमने सीरिया को बैन किया हुआ है, लीबिया को बैन किया हुआ है। हमारे यहां फर्टिलाइजर की बहुत कमी है। फर्टिलाइजर जिससे बनता है, उसमें चाहे नाइट्रेट हो, चाहे फास्फेट हो, यदि वह आता है तो उसमें कई जगह बैन है। पोर्ट पर कहां से कंसाइनी को दिया गया, शिप पर कहां लोड हुआ, कितने किलोग्राम लोड हुआ, शिप कहां से कहां गया और उस शिप से भारत में किस तरीके से आया तथा भारत में कैसे लोड हुआ? मैं आपको बताता हूं कि इस देश में ब्लैक मनी की बहुत बात होती है। ब्लैक मनी के बारे में वर्ष 1972-73 की रिपोर्ट है और वर्ष 2012

में इसी सदन में ब्लैक मनी पर माननीय प्रणब मुखर्जी साहब ने, जो तत्कालीन वित्त मंत्री थे और बाद में राष्ट्रपति हुए, उन्होंने व्हाइट पेपर जारी किया था। उन्होंने व्हाइट पेपर में कहा था कि ब्लैक मनी जनरेट होने का सबसे बड़ा साधन और 85 परसेंट इस देश का ब्लैक मनी केवल इंपोर्ट और एक्सपोर्ट से हुआ है। इंपोर्ट और एक्सपोर्ट का जो बिल है, क्या आपने उसके बारे में कभी सोचा है? मान लीजिए हम यहां से टेक्सटाइल भेज रहे हैं और वहां से आर्म्स का आर्डर ले लिया, स्टील की फैक्ट्री ला रहे हैं, आर्म्स खरीदकर ला रहे हैं या कोई भी चीज ला रहे हैं, इसके बारे में इस देश में वर्ष 1876 से लेकर आज तक एक बहुत बड़ा वैक्यूम है।

आप इलेक्ट्रॉनिक्स की बात करते हैं कि इलेक्ट्रॉनिक बिलिंग होनी चाहिए, ई-बिलिंग होनी चाहिए। प्रेमचंद्रन साहब मैं आपकी जानकारी के लिए बता देता हूं कि पूरी दुनिया में 45 मिलियन बिलिंग होती है, लेडिंग होती है। आपने अमेरिका का उदाहरण दिया है, क्योंकि दूर के ढोल सुहावने होते हैं। हम मान लेते हैं कि अमेरिका बहुत डेवलप्ड है, उसने बहुत अच्छा कर लिया होगा, चीन बहुत डेवलप्ड है, उसने बहुत अच्छा कर लिया होगा, यूरोप ने अच्छा कर लिया होगा। मैं इस सदन की जानकारी के लिए बताना चाहता हूं कि इलेक्ट्रॉनिक बिलिंग लेडिंग का केवल और केवल 2.1 परसेंट पूरी दुनिया में होता है। यदि 2.1 परसेंट होता है तो हम कम व्यापार करते हैं और हमारी इकोनॉमी तो चार ट्रिलियन की है। यूएस की इकोनॉमी हमसे कितनी आगे होगी, यूरोप की इकोनॉमी हमसे कितनी आगे होगी, इंपोर्ट और एक्सपोर्ट चीन का कितना ज्यादा होगा? वे इलेक्ट्रॉनिक क्यों नहीं करते हैं? हम जितना कर पा रहे हैं, शायद इस दुनिया में बहुत ही कम ऐसे देश होंगे। जब हम बिल पर चर्चा करते हैं तो बिल को एक सही परिप्रेक्ष्य में देखने की आवश्यकता है। इस बिल के क्या-क्या फायदे हैं और क्या-क्या नुकसान हैं। आप यह समझिए कि सबसे पहले क्या फायदा होगा? इसके द्वारा पार्टी की डिटेल्स मिलेगी कि किसका प्रोडक्शन है और यह प्रोडक्शन किस कंपनी ने किया है। मान लीजिए स्टील सेक्टर को ले लेते हैं तो उसमें यह पता चलेगा कि चीन की किस कंपनी ने इसको प्रोड्यूस किया है या अमेरिका की किस कंपनी ने इसको प्रोड्यूस किया है। उसके बाद यह बात आएगी कि उसके इंपोर्ट का लाइसेंस किसको दिया है। यह दूसरा सवाल है। इंपोर्ट के लाइसेंस के बाद जब वह पोर्ट पहुंचेगा तो पोर्ट पर

शिप ऑनर को यह बताना पड़ेगा कि इस इंपोर्ट के लाइसेंस के लिए यह ऑथराइज्ड था, उसने इस शिप पर चढ़ाया है। उसके बाद यह जिम्मेदारी शिप ऑनर की हो जाएगी। जैसे, नीरज मोदी का किस्सा है। नीरज मोदी का किस्सा क्यों हुआ? बैंक की जो गारंटी थी, जिसको एलसी कहते हैं, जिसके आधार पर भारत में कोई सामान आएगा और भारत से कोई सामान जाएगा, उसके लिए बैंक एलसी खोलता है, लाइन ऑफ क्रेडिट देता है। उसमें आपको पता है कि पंजाब नेशनल बैंक को परेशानी हुई, स्टेट बैंक ऑफ इंडिया को परेशानी हुई। इस परेशानी के लिए वह कौन सा आदमी है, जिसने एलसी मंगवाया? आप कहते हैं कि गुजरात के पोर्ट पर ड्रग्स पकड़ा गया है। ड्रग्स किसने मंगाया? Who knows it? Nobody knows it. इस लेडिंग बिल में सबसे बड़ी बात है कि भी पार्टि की डिटेल्स आएंगी, उसकी पूरी चैन आएगी। क्या इस बिल को लाने की आवश्यकता नहीं थी?

दूसरी बात यह है कि कार्गो कहां से कहां गया। कई ऐसे देश हैं, जैसे यूएस ने रूस को बैन कर रखा है। आपको पता है कि यदि रूस से सामान अमेरिका जाता है, तो वह कैसे जाता है? वह उसकी फ्रेंडली कंट्री है। मान लीजिए कि ब्रिटेन उसका फ्रेंडली देश होगा, सिंगापुर उसका फ्रेंडली देश होगा, तो रूस से सामान शिप होकर सिंगापुर चला गया, यूके चला गया।

वहां से वह वापस यूएस के रास्ते पर चला जाता है। हम यह जो लेडिंग बिल लेकर आए हैं, इससे पूरी ट्रांसपेरेंसी होगी कि कहां से इसका डेस्टिनेशन निकला? तीसरा, कार्गो वेट नहीं करेगा। सीएजी की रिपोर्ट आयी कि यूपीए की सरकार के समय में कम से कम 50 हजार करोड़ रुपये सालाना केवल लॉजिस्टिक और कार्गो वेट में जाता है। पोर्ट सेक्टर में कई समस्याएं हैं। कई लोगों ने कहा कि राज्यों का सवाल है, राज्यों का इन्फ्रिजमेंट है, राज्यों के पास पोर्ट है। मुझे कभी-कभी हंसी आती है और कभी परेशानी होती है कि इस देश में क्या होगा? यहां दो पोर्ट्स हैं, एक मेजर पोर्ट और दूसरा माइनर पोर्ट है। मेजर पोर्ट वह है, जिसको भारत सरकार बनाती है। यहां सौगत दादा बैठे हैं। कोलकाता का पोर्ट मेजर पोर्ट है लेकिन हल्दिया का पोर्ट माइनर पोर्ट है। मेजर पोर्ट इसलिए कि वह भारत सरकार ने बनाया और हल्दिया का पोर्ट राज्य सरकार के सहयोग से बना है। माइनर पोर्ट मेजर पोर्ट से ज्यादा बिजनेस कर रहा है, व्यापार कर रहा है। कई माइनर पोर्ट्स ऐसे हैं जिनका मेजर पोर्ट से

कोई कम्पीटिशन नहीं है। लेकिन डेफिनेशन यह है कि जो केन्द्र बनाएगी वह मेजर पोर्ट है और जो राज्य बनाएगी, वह माइनर पोर्ट है। एक का लेजिस्लेशन भारत सरकार तय करेगी और एक का राज्य सरकार तय करेगी। जैसे अरविंद सावंत जी मैरी टाइम बोर्ड की बात कर रहे थे। लेकिन जो कस्टम और एक्साइज है, जो पांच किलोमीटर के बाद इंटरनेशनल बॉर्डर होता है और जाने या अनजाने इंटरनेशनल बॉर्डर पर भारत सरकार का ही अधिकार है। भारत सरकार ही उन चीजों को देखेगी। पनामा कैनाल और स्वेज कैनाल के मामले में हमेशा ही लड़ाई होती रहती है। इंटरनेशनल लड़ाई होती है तो कौन सा कार्गो कहां जा रहा है या कहां आएगा? यह कौन तय करेगा? भारत सरकार उनको सिक्योरिटी कैसे देगी? इस आधार पर भारत सरकार देखती है। कई पोर्ट्स पर शिप वेट करते हैं, इस एक्ट के बाद उसमें ट्रांसपेरेंसी आ जाएगी। मैं अपनी बात दो-चार मिनट में समाप्त करूंगा क्योंकि बहुत सारे माननीय सदस्य इस पर बोलना चाहते हैं। मैंने कहा कि एलसी अगर खोलते हैं तो कई बैंकों के सहयोग से सामान आ जाता है लेकिन लोग सामान लेने को तैयार नहीं होते हैं अथवा उसकी क्वालिटी बहुत खराब होती है। अगर हम यहां से किसी चीज को भेजते हैं और यूएस उसको रोक लेता है या सिंगापुर या यूरोप किसी चीज को रोक देता है तो जो टर्म्स ऑफ पेमेंट है, वह सीपर पर कंसाइनी पर पहले से निर्धारित होगा। यह बिल इंटरनेशनल एक्ट 1878 को हमने जो साइन किया है, उसके आधार पर यह बना है। उसके बाद सबसे बड़ा डेवलपमेंट है कि भारत सरकार ने तीन-चार एग्रीमेंट लगातार किए हैं। एक तो बायलेट्रल एग्रीमेंट हमने साइन किया है कि एक देश का दूसरे देश के साथ क्या रिलेशन होगा?

HON. CHAIRPERSON: Please conclude.

डॉ. निशिकान्त दुबे: मैं तीन-चार मिनट में अपनी बात समाप्त करूंगा। बायलेट्रल एग्रीमेंट में हमने टैरिफ में किसी को कनसेशन दिया या किसी के साथ हमने सहयोग किया, जैसे नेपाल और भूटान के साथ है। हम इंडोनेशिया, कम्बोडिया और साउथ ईस्ट एशिया के साथ बिजनेस करना चाहते हैं। कई कंट्रीज के पास पोर्ट नहीं है जैसे नेपाल और भूटान है। जब इन लैंड वाटर से हम सामान को लेकर जाएंगे तो बिलिंग बहुत महत्वपूर्ण होगा कि वह मेड इन नेपाल है या मेड इन भूटान है। बांग्लादेश को टेक्सटाइल में दस परसेंट का कंसेशन है इसलिए हम उसके साथ मुकाबला नहीं कर सकते हैं। यह सारी चीजें तय

हो जाएंगी। इस सदन में चोल वंश से लेकर लेंग्वेज के ऊपर बहुत बातचीत हो रही है। यह देश संविधान से चलता है। आर्टिकल 343 से लेकर 348 तक नेशनल लेंग्वेज क्या होगी? बातचीत करने की लेंग्वेज क्या होगी ... (व्यवधान) तमिल की क्या स्थिति होगी, हिन्दी की क्या स्थिति होगी, अंग्रेजी की क्या स्थिति होगी? यह इस देश में पहले से निर्धारित है। इसीलिए मेरा आग्रह है कि डीएमके चुनाव हारने के डर से इस तरह की पॉलिटिक्स के आधार पर कभी भी लेंग्वेज की बात नहीं करे और सेंटिमेंट्स को खत्म न करें, क्योंकि आर्टिकल-15 में किसी भी कास्ट, रिलीजन रेस पर कोई चर्चा नहीं हो सकती और यदि बाबा साहब अम्बेडकर जी के संविधान को डीएमके खत्म करना चाहती है, तो भारतीय जनता पार्टी में जब तक मोदी जी की सरकार है, हम उसे खत्म नहीं करने देंगे, हम मुकाबला करेंगे। धन्यवाद।

SHRIMATI SUPRIYA SULE (BARAMATI): Thank you, Sir. I stand here in support of this Bill. I think, my colleague from the Treasury Bench has not heard the earlier speeches. Most Members, who have spoken since the debate has started, have specifically supported the Bill. I think it is an illusionary information that he has received that people are objecting to this Bill. I think Sonowal ji, in his opening line, has made it very, very clear that he is not making any drastic changes in the Bill. It is just changing of name and the year. 'There has not been much changes in the Bill' is what he has said when he opened his speech. So, my colleague and friend Nishikant Dubey ji was under an illusion that the entire Opposition is in a very combative mode against this Bill.

Let me with full humility say that the entire Opposition has always been in support of this Bill because we understand that there is not any great policy change done in this. Well, was there an opportunity to do it? Of course, there was. There is always an opportunity to improve.

I would like to ask specific questions since it came from the Treasury

Benchers that they have made it far more transparent than it was. I would like to know it from the hon. Minister who in his reply explained while comparing it with the previous version that earlier it was not transparent and today it is transparent. They gave a small example that if it is one of the countries you do not want to work with or you do not have trade with, and the goods from that country come to our country, the country of origin would always be known and then we can take a decision. Since this is a very serious policy comment which has come from the Treasury Benchers, I would seek a clarification from the hon. Minister what the status before was and what it is today.

Well, in the entire global maritime trade and commerce that we are talking of, India has a very large seashore from the States where the hon. Chairperson comes from, Tamil Nadu, where I come from, and where Mr. Premachandran ji comes from. We have a very big coast line. We, over the years, have all tried to develop all our ports to generate more trade and more jobs for our people. Given the economy of the country and the rupee where it stands today, import is something that this Government should be very, very concerned about. As long as we are exporting, we are in a very good position. But I am not sure what really are the levels of trade we are doing right now.

I would like to bring a small point to the attention of the hon. Minister. Many points have already been made with regard to new provisions to make ease of doing business. The 'ease of doing business' actually was a global bank word. That 'ease of business' has even stopped. The Government is still using it selectively. When it suits them, they say it is ease of doing business and we have

done better. There are some days when they say it does not even matter whether we are a part of ease of doing business. But I have a specific question in this regard. Is there an appeal authority? Now, they have made this change. What the hon. Minister is saying is that it is becoming very transparent. Any Bill when you bring in, there should be checks and balances.

Then, there was a comment in the Statement of Objects and Reasons. In point number three, they said that the new provision is proposed to be incorporated to empower the Central Government to issue directions to carry out provision of the proposed legislation. What Mr. Dubey ji said about minor and major ports, I agree with him completely. These are two completely different projects of State and country. In cooperative federalism system of Governance, nobody interferes in each other's territory. But when you go into the international waters, clearly the Central Government takes over. I mean every Government is aware of that. But what I want to understand is how in this cooperative federalism have you empowered yourself further? What is the difference? Because in your opening remarks, there was not much of difference brought in. So, how are you empowering yourself? What worries me is that most decisions that this Government has taken has actually stopped cooperative federalism. Like in University education, a lot of control from this Government has started interfering into the States. So, my first concern is this. Are you again taking away power from the States under some surreptitious way? So, that is my concern.

I would like to ask the hon. Minister one question. You have said that there is an appealing authority. Now, who will be this appealing authority because of this

specific word that they are empowering themselves? I will give you an example which has come in the newspaper. I can authenticate it. There was a company in Visakhapatnam, which was importing shrimp feed from Brazil. It was coming from Brazil into India. It came to Visakhapatnam; it landed with all the proper papers. This has come in the newspaper. I can easily authenticate it. The Interpol told the Government that there were drugs on this ship. Now, the authority obviously seized it. After seizing, the company got a notice. For nine months, this company, which is an Indian company, was battling. Both the Brazilian company and the Indian company were willing to go through any tests. They had opened their offices completely. They had denied everything and were willing for any inquiry. After full nine months, the Government realized and gave them a clean chit. It is an international company in Brazil and the Indian company is importing shrimp feed. For nine months, this company got affected. They had to pay huge tariffs because it was just parked there for nine months and their business collapsed for nine full months. If they are large organizations, maybe they can afford it. But small businesses which are trying to make India proud will not be able to afford it.

There is talk of Atmanirbhar Bharat. We are trying to do so many things to work for betterment with other countries. What intervention will your Government do in a time-bound manner? Nine months is a long period for that company. How can you help or intervene? In this Bill, is there any provision if goods are damaged? When goods get damaged, who will take ownership of it? The Government is going to put their hands up and say, 'Oh, the Interpol has told us, so we cannot do anything about it'. Can we do it in a time-bound manner? There is so much

technology available now. Can we have a quasi-judicial system in a time-bound manner? Anybody who has such challenges, it could even be real.

As Mr. Dubey mentioned, so many drugs are coming into India. My God, it is actually alarming! And I think this whole House together should do something for this fight against drugs unanimously. What would you do? Most drugs are not made in India, they are imported. What are you doing in this Bill to stop any drugs entering India? I think that is what we expect from the hon. Minister. Can you tell us? Even regarding these things that are happening in the dark net, Mr. Dubey mentioned that e-billing is not something that is practical or has been done. My question to the Government is this. Even Mr. Premchandran mentioned, with so much technology coming in, which you can call a disruption or you can call a help to us, could we not have used more technology in this Bill? Can you specifically tell us how you are going to protect the Indian businessmen in this? This Bill has to be for our Indian people.

I urge you to seriously consider, if required, you can take all this feedback and strengthen the Bill. We support it, even in the case it is. But we hope that you will protect every Indian business because he or she or that company is India's pride. As you said, you are proud about India. We are proud about every enterprising businessman in India who is trying to create and generate wealth and opportunity for Indians.

I hope in this entire international game, no Indian gets compromised in the future and you will take up ownership and lead from the front for the Indian businessmen who are helping maritime commerce. Thank you.

SHRI ANIL YESHWANT DESAI (MUMBAI SOUTH-CENTRAL): Thank you, Chair.

Sir, I have gone through the Indian Bills of Lading Act, 1856, which has now been changed to the Bills of Lading Bill, 2024. The previous speakers have mentioned pro and cons of the Bill, but I think there is hardly anything to speak against the contents of the new Bill, except for a few facts. I would like to ask the hon. Minister regarding the very first point regarding Section 5, which says that the Central Government may give such directions as it may deem necessary for carrying out all or any provisions of this Act. Now, the Central Government has been there in the Act as it is legislated in the Parliament. What is that specific Act or provisions where Central Government will put intervention or play a role? This needs to be specified. I think that the hon. Minister is giving his attention here.

Another thing is that in the speech that was given by hon. Nishikant Dubey ji, I mean he came out with a lot of knowledge and I would say that he enlightened the House about what a bill of lading was earlier, how the contract went, how the improvisations have come and how specifically the best has come to everyone like shipper, the ship owner and the consignee. Now, what are those provisions, which he has mentioned? Can the Minister elucidate them while replying?

A bill of lading, as it was there in the colonial times, is a contract between the owner of the ship and the sender of the goods, and the receiver of the goods is also mentioned on endorsing that document. It is a valid document, and after that the ownership used to transfer. Here, in the Bill it is only mentioned that it is only main fact of the thing that rights and liabilities are transferred to the consignee

when the bill of lading is incorporated. Besides that, everything is there what used to be there since 1856.

Whatever Mr. Nishikant Dubey has said that letter of credit and all that also stands because here insurance plays the main role in the entire transaction. Insurance claims which arise out of disputes between the consignee and the consignor and the ship owner *per se* that whatever happens in between, that is in transit, for that the entire transaction is covered under marine insurance.

I think that Gangopadhyay ji while speaking mentioned that multimodal contract is also into operation of this Bill. Mr. Minister, can you shed some light on it while replying to this Bill as to what kind of multimodal contract is covered? I am asking this because this is from port to port and despite any other multimodal, any major ports or minor ports are covered in that in the international waters and from there onwards whether by road or by motor or any other transport is also covered in the bill of lading. Are any specific articles or any sections meant for them?

Now coming to the export and import, we find that current account deficit is the major thing. Our exports are not growing. Why are our exports not growing? Maritime business is the main business by which we earn a lot of foreign exchange. Now, why have we gone down as far as exports are concerned? The export policies are not supporting or they are not conducive to the environment where the exporters try to earn some laurels for the country or anything like that. Freight charges, which have gone up are becoming detrimental to the health of the maritime business.

As regards containers, I am just coming back to my State of Maharashtra. I

am coming from Mumbai. In Mumbai Port, in JNPT, if you see the congestion and the kind of the business activities that are being conducted there, the infrastructure itself has reached the brink of collapse. I mean, have we thought over it? How do we go about it? When it is not sufficient or it is not in proper order, we have gone for Vadhvan also. As my colleague, Arvind Sawant has raised a very valid point that draft which was needed and the reclamation which was to be done in Vadhvan, why had the sand to come from a different State, Gujarat? Why was it not taken from the Mumbai Port itself? Can the Minister enlighten on this fact?

There is a lot of scope and a lot of potential for maritime business in India to grow. Exporters are craving for that. But is the environment conducive to see that exports rise and exporters are given that kind of momentum by the Government? I hope that all questions would be answered by the Minister. Supriya Sule ji stated that for the disputes which come in transit, the Central Government has a role to play. Why is this delay? If anything comes in the way of growth of business for the exporters and for the people who are completely dependent on that kind of business, will their faith remain? What is the future for maritime trade? In this recent Budget, the hon. Finance Minister has allocated some Rs. 25,000 crore for the maritime business in India.

HON. CHAIRPERSON: Please conclude.

SHRI ANIL YESHWANT DESAI: That provision itself is not enough for the growth of maritime business compared to the way it is conducted overseas. Nishikant Dubey ji is comparing our four trillion dollars economy with the US, which has more than 30-trillion-dollar economy. If we have to match, can we go without it? If we do

not have that kind of infrastructure for maritime trade, where do we go and what is the scope left for India?

Thank you.

श्री दर्शन सिंह चौधरी (होशंगाबाद) : माननीय सभापति जी, आज आपने मुझे वहन-पत्र विधेयक, 2024 पर बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देता हूँ। मैं इस सदन के समक्ष बिल्स ऑफ लैंडिंग बिल, 2024 पर बोलते हुए गर्व अनुभव कर रहा हूँ। यह विधेयक हमारे देश की व्यापारिक प्रणाली में एक महत्वपूर्ण सुधार लाने जा रहा है।

बिल ऑफ लैंडिंग एक महत्वपूर्ण दस्तावेज है जो समुद्री व्यापार में वस्तुओं की शिपिंग और स्वामित्व हस्तांतरण को नियंत्रित करता है। अब तक हम बिल्स ऑफ लैंडिंग एक्ट, 1856 के आधार पर काम कर रहे थे जो वर्ष 1856 में बना था और आधुनिक व्यापार की आवश्यकताओं को पूरा करने में असमर्थ था। इस नए विधेयक के माध्यम से हम अंतर्राष्ट्रीय मानकों के अनुरूप एक अद्यतन और पारदर्शी कानूनी ढांचा प्रदान करते हैं।

हमारे विपक्षी साथी बोल रहे थे कि इस बिल से रोजगार नहीं बढ़ेगा। मैं कहना चाहता हूँ – “Half knowledge is always dangerous”; अधजल गगरी छलकत जाए। ऐसी कहावत देश में चलती आ रही है। मैं माननीय मोदी जी का धन्यवाद इस रूप में देना चाहता हूँ कि वर्षों की गुलामी को दूर करने का प्रयास किया गया है। पत्थर की छाती के आगे तूफान स्वयं रुक जाते हैं और अविचल विश्वासी के आगे भगवान स्वयं झुक जाते हैं।

माननीय सभापति जी, इस बिल के मुख्य बिंदु हैं – इस बिल के माध्यम से अधिकारों का हस्तांतरण किया गया है। यह विधेयक स्पष्ट रूप से निर्धारित करता है कि बिल ऑफ लैंडिंग के माध्यम से वस्तुओं के स्वामित्व का स्थानांतरण कैसे होगा। इसमें यह भी प्रावधान किया गया है कि चाहे कन्साइनी हो या एन्डोर्सि हो, सबको सभी अधिकार और दायित्व प्राप्त होंगे। इससे पहले ये कानूनों के जंजालों में फंसे हुए थे और अब इन सबसे मुक्ति पाने का काम इस विधेयक के माध्यम से मिल रहा है। यह न्यायिक प्रमाण देने वाला बिल है। इस बिल को एक कानूनी प्रमाण पत्र के रूप में स्वीकार किया

जाएगा जिससे किसी भी विवाद की स्थिति में इसे निर्णायक प्रमाण माना जाएगा।

हमारे मित्र आधुनिक तकनीकी की बात कह रहे थे। मैं आपको बताना चाहता हूँ कि इस बिल को इलेक्ट्रॉनिक बिल ऑफ लैडिंग (ई-बिल) कह सकते हैं और यह कानूनी मान्यता प्रदान करता है। यह डिजिटलीकरण को बढ़ावा देगा, व्यापार की गति को तेज करेगा और धोखाधड़ी की संभावनाओं को कम करेगा। यूनाइटेड नेशंस के मॉडल लॉ ऑन इलेक्ट्रॉनिक ट्रांसफरेबल रिकॉर्ड्स (MLETR) के अनुरूप भारत भी अपने व्यापार दस्तावेजों को डिजिटल बनाने की दिशा में अग्रसर होगा।

इस बिल के अनेक फायदे हैं, जैसे व्यापार में पारदर्शिता और विश्वसनीयता बढ़ेगी। कानूनी विवादों में कमी आएगी क्योंकि बिल ऑफ लैडिंग अब निर्णायक प्रमाण के रूप में मान्य होगा। डिजिटलाइजेशन से अंतरराष्ट्रीय व्यापार में प्रतिस्पर्धात्मक लाभ मिलेगा। पर्यावरण संरक्षण में योगदान होगा क्योंकि कागजी प्रक्रिया कम होगी।

मुझे गर्व महसूस होता है कि भारत तीन तरफ से समुद्र से घिरा हुआ है। समुद्र की टोटल लम्बाई 7500 किलोमीटर है। समुद्री व्यापार से न केवल आयात बढ़ेगा, बल्कि ड्रग्स के मामले में, विगत कांग्रेस की सरकारें नियंत्रण नहीं कर पाई थीं, इस बिल के आने के बाद उसमें नियंत्रण लाने का काम होगा। आत्मनिर्भर भारत के बारे में हमारे मित्र बात कर रहे थे।

मैं कहूँगा कि चाहे वह रोजगार की बात हो, डीजल-पेट्रोल की खपत कम करने की बात हो, उससे बड़ी बात कि जब समुद्री व्यापार होता है या जब शिप्स चलते हैं तो खर्चा भी कम लगता है। यह विधेयक न केवल भारत के समुद्री व्यापार को आधुनिक बनायेगा, बल्कि वैश्विक व्यापार मानकों के अनुरूप भी काम करेगा। यह डिजिटल इंडिया और आत्मनिर्भर भारत की दिशा में एक महत्वपूर्ण कदम होगा। इससे न केवल समुद्री दिशा में, जैसे हमारे माननीय मोदी जी ने बनारस में एक मॉडल तैयार करने का काम किया है, बल्कि छोटी-छोटी नदियों पर जिनका पाथ बढ़ा है, उन पर भी छोटे क्रूज चलाकर उनके पर्यटन को बढ़ावा मिलेगा। मैं भी नर्मदा मैया के क्षेत्र से आता हूँ। मेरे यहां भी नर्मदा मैया का चौड़ा पाथ है, चंबल मैया का चौड़ा पाथ है। इस विधेयक के माध्यम से उसमें सरलीकरण भी होगा। छोटे-छोटे पोर्ट चलाकर और स्थानीय क्षेत्र को महत्व देते हुए जहां पर समुद्री सीमाएं भी नहीं हैं, वहां

इस प्रकार के व्यापार को बढ़ावा मिलेगा। मोदी जी ने वोकल फॉर लोकल, आत्मनिर्भर भारत की बात कही है।

इसलिए मैं कहता हूँ कि इस बिल से, जैसे आपने कहा कि हम श्रेय लेने का काम नहीं कर रहे हैं। Example is better than precept. कहने से करना भला होता है। हम लोग वह करके दिखा रहे हैं। यह मोदी जी का भारत है। जिस भारत के बारे में सपना देखा गया था, नास्त्रेदमस की घोषणा आपको ज्यादा अच्छी लगती होगी। नास्त्रेदमस की घोषणा में यह लिखा है, उन्होंने भविष्यवाणी की थी और कई साल पहले की थी कि जो देश तीन तरफ से समुद्र से घिरा है, एक तरफ पहाड़ से घिरा है, वर्ष 2024-25 और 21वीं सदी में जाकर वह विश्व का नेतृत्व करेगा। मैं मोदी जी के नेतृत्व को इसलिए सराहा रहा हूँ कि अब मोदी जी के नेतृत्व में विकसित भारत का मॉडल तैयार हुआ है। हम वर्ष 2047 में इन्हीं नीतियों के कारण, इन्हीं बड़े-बड़े परिवर्तनों के कारण, छोटे-छोटे बिल्स, छोटे-छोटे कानून जो प्रमाणित भी नहीं थे, काम के भी नहीं थे, अंग्रेजों के जमाने के चल रहे थे, उनको निरस्त करने का काम माननीय मोदी जी ने किया है, हमारी सरकार ने किया है।

इसलिए मैं उनको धन्यवाद देना चाहता हूँ और इस बिल का पुरजोर तरीके से समर्थन करना चाहता हूँ। मैं विपक्षी मित्रों को बताना चाहता हूँ कि यह विकसित भारत का मॉडल है, क्योंकि यह भारत यदि असली स्वरूप में दिखाई दे रहा है, जो विवेकानंद जी का सपना था, उसको पूरा करने के दिन आ रहे हैं। इस बिल के माध्यम से हम माननीय मोदी जी के नेतृत्व में इस विकसित भारत की संकल्पना को पूरा करेंगे।

सभापति महोदय, धन्यवाद।

HON. CHAIRPERSON : Hon. Minister. Do you want to present the report?

16.58 hrs

BUSINESS ADVISORY COMMITTEE

7th Report

THE MINISTER OF PARLIAMENTARY AFFAIRS; AND MINISTER OF MINORITY AFFAIRS (SHRI KIREN RIJJU): Sir, I rise to present the Seventh Report of the Business Advisory Committee.

16.59 hrs

BILLS OF LADING BILL, 2024 – Contd.

HON. CHAIRPERSON: Prof. Sougata Ray.

PROF. SOUGATA RAY (DUM DUM): Hon. Chairperson, Sir, I rise to speak on the Bills of Lading Bill 2024. I don't know why it has not been corrected to 2025. I have a basic objection to the Bill. The Minister will remember that when it was introduced in the House, I had objected to the introduction of Bill. I said it was superfluous; it was not necessary. It is stated in the Statement of Objects and Reasons that though the substantive aspects of the said Act continue to remain relevant, being a pre-independence statute, it is imperative that the provisions of the said Act are revisited without changing the substance or spirit of the Act so as to bring it in line with modern legislation.

17.00 hrs

The Minister has said that it is the same as the previous legislation. This is superfluous. I think the Ministry has no work, so they bring legislations

unnecessarily.

Before I speak on the Bill, I have a small request to the hon. Minister. He is from Dibrugarh which is on the banks of the Brahmaputra mighty river. He is also from the land of 'lahe lahe', which is in slow pace. Now my request is that you please give your Minister of State, Shri Shantanu Thakur, some chance to speak in Parliament. He is sitting every day, taking notes, but he is not getting a chance to speak. He is from West Bengal and he deserves a chance in your Ministry.

HON. CHAIRPERSON: Please come to the Bill.

SHRI SARBANANDA SONOWAL: Sir, respected Member of Parliament is a very senior Member. He should not hurt the sentiments of the people of Assam. This is not good at all. We are equal to each other. We are together. We are always living like a family. But why are you saying these kinds of words?

PROF. SOUGATA RAY: Why do you not give him a chance to speak in Parliament?

SHRI SARBANANDA SONOWAL: That is a different part. He is always getting the opportunity. He is making the statement. From time to time, he is also taking part in the different businesses. So, you have to look at it.

HON. CHAIRPERSON: Professor, you please continue.

PROF. SOUGATA RAY: Sir, now we have to consider the shipping Bill. We have to consider the shipping industry.

The shipping industry has undergone terrific changes in the last 50 years. Now, there are no more small ships. Ships are all container ships, and they are 2 lakh or 3 lakh tonnes. The bigger ships are oil tankers which bring petroleum from

one country to the others. Unfortunately, though we have a big coastline, 34,000 miles of coastline which is more than China, but our coast is not indented, that is, there is not enough inlands. As a result of which, we do not have big container ships coming to our coast.

Sir, you are from Chennai. You know that in Madras port, you have to have breakwater for maintaining the port.

We need deep water ports. Kochi is a deep water port, so is Vizag. Earlier, the Government built new ports. In Mumbai, they built the Jawaharlal Nehru Port Trust. Paradip was built by the Government. Now all the new ports are going to one group of businessmen called Adani. New port in Vizhinjam in Kerala belongs to Adani. The new port in Dhamra in Odisha belongs to Adani, and the biggest port in the private sector is Mundra Port. The Mundra Port has the repute of maximum drug seizures. That also belongs to Adani. So, we have a change in the total perspective of the shipping industry, which I want to point out.

Now why is the Minister bothering about these small changes in the Bill? I spoke during the introduction. I said it is not necessary. One bad point is that they are making legislation and taking all the power in the Government's hand. They have said, the Government has repealed the Indian Bills of Lading Act, 1856 without introducing any significant improvements in maritime trade, except for centralizing power under the Ministry of Port and Shipping.

The Bill says that the Central Government may give such directions, as it may deem necessary, for carrying out all or any of the provisions of this Act. That means the Central Government has overriding power. It is not democratic. The

States should have been given some power in the matter of ports. The shipping industry could have some power. There could have been a National Shipping Council. That has not been done. We must see how to develop our ports. We must build deep-water sea ports. We must have big container ships; otherwise, we cannot compete with China. People here speak of competing with China. We are not even five trillion dollars in terms of GDP. China is 19 trillion dollars, and USA is 32 trillion dollars in terms of their GDP. Where are we? How do we catch up with China? China has a smaller coastline than us, but their Port of Shanghai has a huge capacity. We must remember that we must hasten to catch up with these countries.

The Government having more power over the ports is not important. We must encourage the shipping industry. We must encourage the ship building industry. We must encourage the ship breaking industry. Unfortunately, we are falling behind in all these things. The Minister is a good man, but he needs dynamism and a 10-year roadmap and a 50-year road perspective as to how to develop the shipping industry which has fallen behind small countries. See the Dutch; they have the Rotterdam Port. It is equivalent to 4-5 ports of ours. The small countries have big ports. We have not built big ports. I will request the Minister to take up the matter of big ports. I have nothing to say against the Bill. But I will tell you that let the Minister come to the Parliament with a more positive legislation, not this minor tinkering legislation. This tinkering legislation can be done in the Atal Tinkering Laboratory.

Thank you, Sir.

श्री हनुमान बेनीवाल (नागौर) : माननीय सभापति महोदय, सदन में आज वहन-पत्र विधेयक, 2024 पर चर्चा हो रही है।

महोदय, मैं इस अवसर पर वहन-पत्र विधेयक 2024 के संबंध में अपने विचार प्रस्तुत कर रहा हूँ। यह विधेयक किसी वहन-पत्र में नामित पारेषिती तथा किसी वहन-पत्र के पृष्ठांकिकी के वाद में अधिकारों और दायित्वों के अंतरण से संबंधित है, जिसे वहन-पत्र में वर्णित माल की संपत्ति, पारेषिती या पृष्ठांकिकी होने के कारण संक्रान्त किया जाता है।

सभापति महोदय, इस विधेयक में ऐसे कई प्रावधान हैं, जो व्यापारिक व्यवस्था, माल ढुलाई और आर्थिक प्रक्रियाओं को प्रभावित करेंगे। लेकिन, इस विधेयक में सरकार की नीतिगत खामियां भी स्पष्ट रूप से दिखाई पड़ रही हैं, जो उद्योग जगत और छोटे व्यापारियों के हितों के विपरीत हैं।

सभापति महोदय, विधेयक की जटिलता और अस्पष्टता – सरकार द्वारा प्रस्तुत यह विधेयक अत्यधिक जटिल और अस्पष्ट भाषा में लिखा गया है। इसमें निहित कई प्रावधान स्पष्ट नहीं हैं और कानूनी दांव-पेचों में उलझे हुए हैं। यह स्थिति विशेष रूप से छोटे और मध्यम उद्योगों (एमएसएमईज़), लघु व्यापारियों और स्थानीय आपूर्तिकर्ताओं के लिए चिंता का विषय है। यदि विधेयक का क्रियान्वयन जटिल रहेगा, तो इन व्यापारियों को कानूनी परेशानियों का सामना करना पड़ेगा, जिससे उनका व्यवसाय प्रभावित होगा।

सभापति महोदय, व्यापारियों और उद्योग जगत के लिए खतरा – वहन-पत्र विधेयक 2024 को लागू करने से पहले व्यापारी संगठनों, परिवहन, उद्योग और लॉजिस्टिक्स क्षेत्र के विशेषज्ञों से परामर्श लेना आवश्यक था, लेकिन सरकार ने इस दिशा में कोई उचित कदम नहीं उठाए हैं। माल परिवहन, वहन-पत्र की पृष्ठांकिकी और नामित परिस्थिति की प्रक्रिया को सुचारु बनाने के बजाए सरकार ने इसे अत्यधिक नियमों में जकड़ दिया है, जिससे व्यापारिक लेन-देन में अनावश्यक रुकावटें उत्पन्न हो सकती हैं।

महोदय, इसके अलावा छोटे और मध्यम व्यापारियों के लिए विधेयक अनुचित दबाव और कानूनी जोखिम को बढ़ावा देगा। मैं आपके माध्यम से सदन का ध्यान आकर्षित करते हुए बताना

चाहता हूँ कि बड़े कारपोरेट घराने इस कानून का फायदा उठाकर छोटे व्यापारियों पर अपनी शर्तें थोप सकते हैं, जिससे आर्थिक असमानता और बाजार में एकाधिकार को बढ़ावा मिलेगा।

महोदय, इसमें परिवहन और लॉजिस्टिक क्षेत्र की अनदेखी की गई है। इस विधेयक से परिवहन और लॉजिस्टिक क्षेत्र पर सीधा प्रभाव पड़ेगा, क्योंकि माल के स्वामित्व के हस्तांतरण में परिवर्तन लाने का प्रयास किया गया है। सरकार ने यह स्पष्ट नहीं किया है कि इस परिवर्तन का परिवहन कंपनियों, ट्रक मालिकों और गोदाम प्रबंधकों के ऊपर क्या प्रभाव पड़ेगा? अगर कोई विवाद उत्पन्न होता है तो इसका निपटारा कैसे होगा, न्यायिक प्रक्रिया कैसे चलेगी और छोटे ट्रांसपोर्टर्स को इससे बचाने के लिए क्या उपाय किए गए हैं? इन सभी प्रश्नों का उत्तर सरकार के पास नहीं है।

महोदय, इस विधेयक का प्रभाव किसान और कृषि उत्पादों पर भी पड़ सकता है। यह विधेयक किसानों को भी प्रभावित कर सकता है, क्योंकि कृषि उत्पादों की ढुलाई, भंडारण और व्यापार में वहन पत्र का महत्वपूर्ण स्थान होता है। यदि किसानों और कृषि व्यापारियों के लिए माल की स्वामित्व पारंपरिकी जटिल हो जाती है तो पहले से ही मंडी और व्यापारिक नियमों के संकट से जूझ रहे किसान इस संकट में और फंस जाएंगे।

महोदय, इसमें विवाद समाधान तंत्र का अभाव है। इस विधेयक में कोई ठोस विवाद समाधान प्रणाली का उल्लेख नहीं है। यदि वहन पत्र के संबंध में कोई विवाद उत्पन्न होता है तो इसका निपटारा कैसे होगा? इससे व्यापार जगत को कानूनी प्रक्रिया में उलझना पड़ेगा, जिससे आर्थिक गतिविधियों की गति धीमी हो सकती है।

महोदय, सरकार ने इस विधेयक को बिना व्यापक चर्चा के संसद में पेश किया है। इससे स्पष्ट होता है कि यह विधेयक सरकार की हड़बड़ी और अदूरदर्शिता का प्रतीक है। सरकार द्वारा लाये जा रहे कई विधेयकों की तरह यह विधेयक भी एक प्रबंधन के बजाय नियंत्रण की मानसिकता जैसा है।

महोदय, जब सरकार लगातार वर्ष 2014, वर्ष 2019 और अब वर्ष 2024 के अंदर बनी है, तब आपने हमेशा एक वादा किया था कि जितने भी अनावश्यक बिल, विधेयक हैं, उनको हम खत्म करेंगे, लेकिन यहाँ तो आप बिल पर बिल, बिल पर बिल लाये जा रहे हो। मुझे नहीं लगता कि इन बिलों का

कोई औचित्य है। जो बिल देशहित के अंदर लाये जाने चाहिए, उन बिलों को सरकार लाये तो ज्यादा फायदा हो सकता है। मैं इस बिल का विरोध करता हूँ। धन्यवाद।

श्री विशालदादा प्रकाशबापू पाटील (सांगली) : महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए आपका धन्यवाद।

महोदय, वर्ष 1856 के बिल को रिप्लेस करने के लिए इस बिल को लाया गया है। लगभग 175 साल, पौने दो सौ साल पुराना यह बिल था, उसकी भाषा अलग थी, तो नया बिल लाना जरूरी था, which is more relevant to the present times. ट्रेड का 80 फीसदी ट्रेड आज मेरीटाइम ट्रेड से होता है, यह सब जानते हैं। भारत अकेला 1.3 बिलियन मीट्रिक टन का कार्गो सालाना यानी एक महत्वपूर्ण रोल ग्लोबल सप्लाय चेन में करता है। ये आउटडेटेड रेग्युलेशंस थे, उसकी भाषा अलग थी, बदलना जरूरी था, यह मैं मानता हूँ और यह बदलाव लाने के लिए यह बिल लाया गया है, यह भी हम समझते हैं, लेकिन सरकार ने एक बहुत अच्छा मौका गँवा दिया है। सिर्फ जल्दबाजी में यह बिल लाना था, नया बिल लाने के लिए कुछ अभ्यास करने की जरूरत थी। अगर अच्छी तरह से अभ्यास करके नया बिल लाते तो शायद शिपिंग कंपनियों के लिए भी और किसानों के लिए भी यह बिल एक अच्छा बिल बन पाता है। A colonial Bill was drafted assuming, of course, that the large corporations alone would be exporters. Times have changed.

महोदय, समय बदल गया है, अब छोटे-छोटे किसान भी खुद अपना माल एक्सपोर्ट करना चाहते हैं। मेरे निर्वाचन क्षेत्र सांगली में किसान अंगूर, अनार, हल्दी की खेती भी करते हैं और एक्सपोर्ट करने की कोशिश भी करते हैं। ई-बिल ऑफ लेडिंग यदि ले आते, तो सामान्य लोगों का फायदा होता। लगभग एक करोड़ बिल्स ऑफ लेडिंग सालाना इश्यू किए जाते हैं। यदि ई-बिल ऑफ लेडिंग ले आते तो कम से कम तीन बिलियन डालर्स की बचत हो जाती। किसी ने कहा कि सिर्फ दो फीसदी ई-बिल का यूज होता है। यदि हम विश्व गुरु बनना चाहते हैं, देश को आगे ले जाना चाहते हैं, तो डिजिटलीकरण बहुत जरूरी है। हम यहां भी अपने हस्ताक्षर डिजिटल फार्म में करते हैं। डिजिटल पेमेंट की बात करते हैं। सरकार सभी चीजों के बारे में देश को सिखाना चाहती है, तो फिर ई-बिल ऑफ लेडिंग लाना जरूरी

क्यों नहीं समझा?

महोदय, गुड्स के ट्रांसपोर्ट के साथ-साथ एक बहुत बड़ी समस्या बिल ऑफ लेडिंग के ट्रांसपोर्ट की है। माल चढ़ा दिया, अब जो बिल ऑफ लेडिंग सामने वाले ट्रांसपोर्टर के पास पहुंचाना है, वह भी बहुत बड़ी समस्या होती है। उसके पास दो पर्याय होते हैं। एक तो कुरियर से बिल ऑफ लेडिंग आगे भेज दो। रास्ते में यह खो गया या चोरी हो गया, तो सारा माल चला गया। दूसरा यह है कि शिपिंग कम्पनी को सरेंडर कर दो। यदि कल माल ट्रांसफर करना हो या बेचना हो, तो हम कर नहीं पाते हैं। यदि ई-बिल इस प्रोविजन में ले आते, तो बहुत फायदा हो जाता। Sir, in today's time, they talk of digital economy. I wonder and it is very surprising that they themselves could not bring this in.

महोदय, जो रोटरेडैम रूल वर्ष 2008 के बने थे, वे भी जो इसमें अडॉप्ट करने चाहिए थे, वे नहीं किए गए। How much longer will a simple farmer have to depend on large exporters to send abroad his goods? How much longer does he have to share his price of goods with the middlemen? How much longer does he have to wait for the Government to bring in provisions where he himself can go and export?

यदि सांगली का उदाहरण लेते हैं तो वहां मनेराजुरी गांव में एक किसान संजय दमदाड़े है, जो अंगूर की खेती करता है। उसने स्वयं अपने अंगूरों को एक्सपोर्ट करने की कोशिश की। जिस कंटेनर में उसके अंगूर गए, उस शिप के इंजन में आग लग गई और शिप का रेफरिजरेटर बंद होने के कारण सारे अंगूर खराब हो गए। शिपिंग लाइन की इंश्योरेंस कम्पनी को जब उसने शिकायत की तो इंश्योरेंस कम्पनी कहती है कि गलती शिपिंग लाइन की नहीं है, गलती कैप्टन की है। कैप्टन की गलती से आग लगी और माल खराब हुआ। यह बेचारा कैप्टन से पैसे कैसे वसूल करेगा? इस बिल में आर्बिट्रेशन का कोई प्रोविजन नहीं है। अगर संजय जैसे किसान स्वयं एक्सपोर्ट करने की कोशिश कर ले, if they go there and export it, then there will be a big issue. Who did they go to? Should not this Bill have provisioned for these kinds of incidents or similar incidents that common

farmers, who are trying to become exporters themselves, are going to face? The Bill goes on to vaguely talk about empowering the Government to take decision for enforcing the provisions. What kind of provisions? इस बिल का परपस यह बताया गया है कि इस बिल को सिम्पलीफाई करने के लिए लाए हैं और इतने वेग प्रोविजन डाल देते हैं। यह बिल सिम्पलीफाई नहीं किया है। इस बिल को और ज्यादा कम्प्लीकेट करने की कोशिश कर रहे हैं। I would recommend to the Government that they bring a comprehensive policy of integrating the Bill of Lading with temperature tracking logger to ensure both importer and exporter get real time updates of the quality of their shipments.

Moreover, a dispute resolution mechanism needs to be worked as simple farmers like Sanjay cannot fight international disputes. This demand is most logical, and it falls in line with the Hague Rules 1926 which set the foundation for carrier responsibilities.

The fact is that we aspire to achieve two million dollars in total exports encompassing both goods and services by 2030. But in reality, India only contributes 2.5 per cent to the global seaborne trade.

We can only achieve our aim when our domestic policies are truly aligned with the realities faced by new India and its aspirations, an India where the farmers dream to export and compete with the MNC giants because they know that the world awaits their arrival.

I oppose the Bill. Thank you, Chairperson Sir.

डॉ. हेमंत विष्णु सवरा (पालघर) : सभापति जी, मैं सरकार द्वारा लाए गए बिल्स ऑफ लेडिंग बिल का स्वागत करता हूं। अब बिल्स ऑफ लेडिंग के तहत जो डाक्यूमेंट्स बनाए जाएंगे, मुझे लगता है कि it is a vital document that serves as receipt, contract and document of title for goods

being transported. It is used to ensure that goods are handled, delivered and legally transferred correctly. It is key to unlocking international logistics.

महोदय, मैं देश के यशस्वी पंत प्रधान नरेन्द्र मोदी जी को और पोर्ट मिनिस्टर सोनोवाल जी को बहुत-बहुत धन्यवाद देता हूँ कि मल्टी मॉडल कनेक्टिविटी के तहत इंडिया का सबसे बड़ा पोर्ट वधावन पोर्ट, जो पालघर में बन रहा है, उसे इंटीग्रेट करने के लिए और जिसका उद्घाटन स्वयं उन्होंने किया। पोर्ट मिनिस्टर सोनोवाल जी ने स्वयं तीन बार वहां का जायजा लिया। मुझे लगता है कि यह बिल्स ऑफ लैडिंग बिल इसके लिए भी बहुत महत्वपूर्ण रहेगा कि वधावन पोर्ट जो आ रहा है, उसके तहत जो ट्रांसपोर्टेशन होगा, वह पालघर की इकोनॉमी को ही चेंज नहीं करेगा, बल्कि इंडिया की इकोनॉमी को भी चेंज करेगा। मुझे लगता है कि पालघर डिस्ट्रिक्ट का जो कोस्टल एरिया है, करीब 112 किलोमीटर का है। पोर्ट पूरा समुद्र में 1500 हैक्टेयर में बन रहा है। उसके लिए डेडिकेटेड रेलवे है, डेडिकेटेड हाइवे है। दहानू-नासिक रेल लाइन बन रही है, मुंबई-नागपुर समृद्धि हाइवे को भी कनेक्टिविटी दी जा रही है। वॉटरवेज की कनेक्टिविटी पैदा होगी, जो समुद्र और नदी को भी जोड़ेगी। उसके तहत महाराष्ट्र सरकार ने, माननीय मुख्य मंत्री देवेंद्र जी ने चौथी मुंबई की घोषणा की है। इसके लिए मैं उनका धन्यवाद देता हूँ कि डेवलपमेंट बहुत तेज़ी से होने वाला है। पालघर जिले में एयरपोर्ट भी आ रहा है। इन सबसे एम्प्लॉयमेंट और सेल्फ-एम्प्लॉयमेंट करीब 10 लाख के ऊपर होने वाला है।

पालघर में इंडस्ट्रियल एरिया है, वहां से जो गुड्स पैदा होंगे, एमएसएमई बढ़ेगी, फिशिंग बहुत बड़े पैमाने पर होती है। एग्रीकल्चर द्वारा जो गुड्स पैदा होते हैं, चीकू है, कोकोनट है, फ्लावर्स है, उनके लिए इस बिल्स ऑफ लैडिंग बिल का महत्व बहुत अच्छा साबित होगा। काफी सारे फिशरमैन वहां पर हैं, जो अपने अधिकारों का संरक्षण चाहते हैं। कई बार सरकार ने उनसे बात की है और काफी विश्वास पैदा हुआ है। फिशरमेन सोसाइटी को और अधिकार और अधिक संरक्षण होना चाहिए, उनको सक्षम करना चाहिए। वे जो बोट लेते हैं, उनके लिए और सॉफ्ट लोन हमें देना चाहिए, जिससे कि वे भारी मात्रा में फिशिंग कर पाएंगे। मछुआरों के अधिकारों का संरक्षण भी हमारी सरकार कर रही है। इसीलिए जो फिक्स नेट है, फ्लोइंग नेट के माध्यम से जो फिशिंग होती है, उसके बारे में हमें और सोचना चाहिए।

जो धूप प्रतिबंधक बंधारे होते हैं, जो बड़ी वॉल बनने वाली है, उसके लिए वॉटरफ्लो है, काफी हद तक चेंज होने वाला है, जिसके लिए स्टोंस, रौस के माध्यम से और टेड्राबोट के माध्यम से जो धूप प्रतिबंधक बंधारे बनने वाले हैं, जिसके लिए भारी मात्रा में फंड लगने वाले हैं, वह हार्बर देगी। हार्बर को हम अगर सब्सन करेंगे तो पूरा कॉस्टल हम धूप प्रतिबंधक बंधारे से कर पाएंगे। इनलैंड फिशिंग काफी मात्रा में होती है, उसको भी हमें एनकरेज करना चाहिए। फिशिंग एरिया, जो अभी वधावन पोर्ट से अफेक्ट होगा, वह अगर हम इनक्रीज कर पाएंगे, तो मेरे ख्याल से फिशरमैन को काफी आसानी होगी। जो नए बोट अगर हम दे पाएंगे, उस पर जीपीएस ट्रैकिंग युक्त टेक्नोलॉजी रहेगी तो काफी अच्छा प्रभाव रहेगा।

काफी सारी जेटीज़ की डिमांड है, तो जेटीज़ हमें बनवानी चाहिए। फिशरमैन को और कोल्ड स्टोरेज यूनिट्स चाहिए, उसके लिए भी प्रावधान हमारी सरकार कर रही है। काफी सारे कोस्टल एरिया में जो गांव हैं, वहां रहने वाले 10वीं, 12वीं पास और ग्रेजुएट लोगों के लिए काफी सारे ट्रेनिंग प्रोग्राम्स शुरू कर दिए हैं, तो वह भी बहुत अच्छी बात है। नेचुरल बिडिंग सेंटर्स जो हैं, जो प्रभावित एरिया है, उसकी ओर नेचुरल बिडिंग सेंटर्स अगर हमने बनाए तो मेरे ख्याल से हमारी फिशिंग वैसे की वैसी रहेगी। जो नंबर ऑफ विलेजिस अफेक्ट हो रहे हैं, वे काफी कम हैं, उसमें कोस्टल एरिया के और ज्यादा विलेज इनक्लूड किए जाएं। मेरे ख्याल से वहां पर और अच्छी फिशिंग और विश्वास पैदा होगा। मेरे ख्याल से आज का जो बिलियन ऑफ लैडिंग बिल है, उसका मैं स्वागत करता हूँ। फास्टेस्ट ग्रोइंग डिस्ट्रिक्ट फ्रॉम इंडिया पालघर है, उसके सभी नागरिक और फिशरमेन उसका स्वागत करते हैं।

धन्यवाद।

***SHRI SELVARAJ V. (NAGAPATTINAM):** Respected Chairman Sir, Vanakkam. Thank you for providing this opportunity to speak on this maritime business Bill called the Bills of Lading Bill. It is my duty to say some suggestions regarding this Bill. There is a proverb in Tamil Nadu. "Thiraikadal Odiyum Thiraviyam Thedu"

* English translation of the speech originally delivered in Tamil.

which means we should venture out to foreign nations situated across seas to seek wealth.

My fellow MP and dear friend Dr. Kalanidhi Veerasamy quoted the lines of Mahakavi Bharathi. I too want to quote those lines.

“Vellippanimalai meethu ulaavuvom adi-melai kadal
muzhuthum kappal viduvOm.”

The meaning in English goes like this. “Let us roam across the snow-covered silver mountains- Let us send our ships across the seas of the western countries.”

Similarly, we have a great history regarding participation of Tamils in the freedom struggle of our country. Shri V.O. Chidambaram Pillai, the first Tamil to own a shipping company in India, and his sacrifices during the freedom struggle are adorable. It is said that there were three flags, the flag of the Congress party, the flag of the Communist Party and the flag of the Indian Union Muslim League flying high in the ship operated by V.O.C. Such is the great and historic background of Tamils. I therefore want to provide you some suggestions regarding this Bill. I have some innovative suggestions for ensuring India to be a robust and strong economy (i) Improving the digital commerce platforms; (ii) Creating and improving e-commerce platforms providing the best connectivity between the Producers and Consumers by using India’s biggest IT sector; (iii) Strengthening the maritime trade; (iv) Concentrating in providing an improved shipping connectivity with the international centres of trade, particularly ensuring transportation of high value products such as drugs and technology; (v) Encouraging innovation in technology; (vi) Encouraging high technology in

production by providing incentives for research and development activities in the fields such as Renewable energy and Biotechnology; (vii) Providing subsidy to Start-ups and SMEs besides simplification of Government policies as well as tax exemptions; (viii) Providing infrastructure development for economic development in two-third of the Cities and attempting to reduce regional imbalances; (ix) Improving the National Distribution network and its capacity by setting up equipment manufacturing centres in the less developed areas; expansion of trade through different measures by supporting innovation; and (x) Giving impetus to economy by way of encouraging and ensuring competitiveness in the world arena. These are some of my suggestions. Similarly, in my Nagappattinam Constituency, during the period of Cholas, there were large scale trade with the world countries. We have had direct trade connections with Sri Lanka. I urge that the existing harbour in Nagappattinam should be developed. Particularly, the ship transport is being operated between India and Sri Lanka through a company named Subham Carriers. This travel service should be improved upon besides starting freight carrying activities between India and Sri Lanka. Consultative meetings are being held in this regard. Particularly there is a demand for deepening this harbour. For air transport, 5 per cent GST is levied for economy class and 12 per cent GST is levied for Business class. Whereas 18 per cent GST is levied for transports through ships. In order to improve trade through shipping activities, I urge that the GST should be brought down to 5 per cent. I urge that the Nagappattinam harbour should be deepened by 5 metres and an estuary should be developed there for a length of 300 metres. Our Hon Chief Minister of Tamil Nadu *Thalapathi* Shri M.K.

Stalin visited Nagappattinam district recently. He expressed concerns about the difficulties faced by fishermen of Tamil Nadu. During last 10 years after Union Government came to power, 3,656 fishermen were arrested by the Sri Lankan Navy. As many as 611 boats of fishermen were confiscated by them. There were 736 attacks by Sri Lankan Navy on our fishermen. What is the action taken on these incidents? How the fishermen of Tamil Nadu are looked upon by the Union Government? Whether they are seen as fishermen of Tamil Nadu or fishermen of India? Is it not Tamil Nadu part of India? Why is this partisan approach from the Union Government? This should not take place. I accuse the Union Government for taking forward hatred politics and partisan approach. In order to find a solution, there should be talks with the Sri Lankan government and every possible action should be taken up by the Union Government to protect our fishermen.

I once again thank hon. Chairman for allowing me to speak on this Bill.
Thank you.

श्री आनंद भदौरिया (धौरहरा) : सभापति महोदय, मैं आज इस सदन में वहन-पत्र विधेयक, 2024 पर चर्चा करते हुए सरकार के दृष्टिकोण पर अपनी समालोचना प्रस्तुत करना चाहता हूँ। यह बिल अंतर्राष्ट्रीय समुद्री व्यापार में आने वाले बदलावों, मालवाहन समझौतों के संबंध में कुछ महत्वपूर्ण प्रावधानों को संबोधित करता है। इसके कई प्रावधान ऐसे हैं, जिसमें व्यापारियों को, विशेष रूप से जो छोटे व्यापारी हैं, वे आयात और निर्यात के क्षेत्र में प्रभावित होंगे और कर्मचारी भी प्रभावित होंगे। सत्ता पक्ष के साथी बोल रहे थे और माननीय मंत्री जी ने जब इस विधेयक को प्रस्तुत किया था, तब उन्होंने भी कहा कि कुछ विशेष उद्देश्यों को लेकर हम लोग नहीं आए हैं। वर्ष 1856 में यह विधेयक आया था, उसके बाद इसमें कोई खास परिवर्तन नहीं किया। यह कहें कि नई बोतल में पुरानी शराब है। आपने उसी विधेयक का केवल साल बदला है। इसके प्रावधान में आपने कुछ खास बदलाव नहीं किया है।

आदरणीय दुबे जी बड़े जोर-शोर से पोर्ट की चर्चा कर रहे थे कि गुजरात के एयरपोर्ट पर ड्रग्स पकड़ी जा रही हैं। आपने कई बार चर्चा की, जिफ्र किया, लेकिन यह नहीं बताया कि एक खास एयरपोर्ट पर, एक खास व्यक्ति के द्वारा संचालित एयरपोर्ट पर ही बार-बार ड्रग्स क्यों पकड़ी जा रही हैं? जरा इस पर भी अपनी चिंता व्यक्त कर देते। आप वहन-पत्र में दावों के समाधान का अमेंडमेंट लाए हैं। इसके तहत माल के नुकसान या विलम्ब से संबंधित दावों का समाधान केवल एलिजिबल पार्टिज़ के बीच किया जाएगा। इसे निर्धारित करने की प्रक्रिया जटिल हो सकती है। इसमें कई बार छोटे व्यापारियों की अनदेखी हो सकती है।

सभापति महोदय, अंतर्राष्ट्रीय समुद्री व्यापार में एकरूपता की कमी है। अंतर्राष्ट्रीय व्यापार के दृष्टिकोण से देखा जाए तो यह विधेयक पूरी तरह से एकरूप नहीं है। विश्व स्तर पर समुद्री व्यापार में कई देशों में अलग-अलग नियम और प्रोटोकाल लागू हैं। क्या इस विधेयक में सरकार ने भारत के लिए कोई स्पष्ट दिशा तय की है, ताकि अंतर्राष्ट्रीय समुद्री व्यापार में किसी प्रकार की कोई दिक्कत उत्पन्न न हो?

पर्यावरण के दृष्टिकोण से इस बिल में कोई प्रावधान नहीं है। आज के समय में हम पर्यावरण संरक्षण की बात कर रहे हैं और उसकी सबसे अधिक आवश्यकता है, तब सरकार ने इस वहन-पत्र में उसको बिल्कुल नजरंदाज किया है। क्या सरकार ने मालवाहन से संबंधित प्रदूषण व अन्य पर्यावरणीय प्रभावों पर विचार किया है? क्या इसमें कोई प्रावधान है जो समुद्री व्यापार के पर्यावरणीय प्रभाव को नियंत्रित कर सके? अच्छा होता कि सरकार इसके लिए भी कुछ प्रयास करती। श्रमिकों के अधिकारों की अनदेखी हो रही है। इस बिल में मालवाहन उद्योग से जुड़े श्रमिकों के अधिकारों का कोई स्पष्ट उल्लेख नहीं है। यह क्षेत्र लाखों लोगों को रोजगार प्रदान करता है, लेकिन उनके अधिकारों की सुरक्षा पर कोई ठोस पहल नहीं की गई है। क्या सरकार ने इस क्षेत्र के श्रमिकों की स्थिति सुधारने के लिए कोई कदम उठाया है? मैं सरकार से आग्रह करना चाहता हूं कि इस विधेयक में आवश्यक सुधार किए जाएं, ताकि यह हमारे व्यापारिक समुदाय और श्रमिक वर्ग के लिए एक सशक्त और समान अवसर प्रदान करे। एक बहुत पुरानी नदी जोड़ो योजना सरकार की थी। एनडीए सरकार में नदी जोड़ो परियोजना

पर कुछ काम भी शुरू हुआ था। हमारी सरकार से मांग है कि नदी जोड़ो परियोजना पर सरकार काम शुरू करे। हमारे उत्तर प्रदेश में कोई पोर्ट नहीं है, अगर नदियों को जोड़ेंगे तो हो सकता है कि कोई पोर्ट उत्तर प्रदेश और बिहार को भी मिल जाए। सारी नदियों को जोड़िए, जिससे पोर्ट बन जाए। यदि पोर्ट बनेगा तो उत्तर प्रदेश के किसानों, गरीबों और श्रमिकों को भी इसका लाभ मिलेगा।

सभापति महोदय आपने मुझे इस बिल पर बोलने का मौका दिया, मैं आपका आभार प्रकट करते हुए अपनी बात समाप्त करता हूँ। बहुत-बहुत धन्यवाद।

SHRI SARBANANDA SONOWAL: Respected Sir, today, I am thankful to all the hon. Members of Parliament who took part in this particular discussion on the Bill.

I would especially like to thank S/Shri Hamdullah Sayeed, Bibhu Prasad Tarai, Pratima Mondal, Kalanidhi Veeraswamy, Alok Kumar Suman, Sribharat Mathukumilli, Virendra Singh, Arvind Ganpat Sawant, Ravindra Dattaram Waikar, Bhaskar Murlidhar Bhagare, Captain Viriato Fernandes, Abhijit Gangopadhyay, Maddila Gurumoorthy, Adv. Chandra Shekhar, Pradeep Kumar Panigrahy, Sachithanantham R., Raja Ram Singh, N. K. Premachandran, Nishikant Dubey, Supriya Sule, Anil Yeshwant Desai, Darshan Singh Choudhary, Sougata Ray, Hanuman Beniwal, Vishaldada Prakashbapu Patil, Hemant Vishnu Savara, Selvaraj V. and Anand Bhadauria. So, I am thankful to everybody. With your limited understanding, you have expressed your views on this Bill. But let me tell you one thing.

हमारे देश के आदर्शवादी नेता, दुनिया के सबसे लोकप्रिय नेता प्रधानमंत्री नरेन्द्र मोदी जी के विजन को साकार करने के लिए आज देश में विकास के सिलसिले में जनता एकत्रित होकर लगी हुई है। जो मंत्र परम आदरणीय प्रधानमंत्री जी ने दिए हैं, रिफार्म, परफार्म और ट्रांसफार्म, उसी नीति के आधार पर आप लोगों ने देखा कि कैसे लेजिस्लेटिव रिफार्म और फाइनेन्शियल रिफार्म लाया गया।

उसी वजह से आज देश विकास के रास्ते पर तेजी से चलने लगा है। आज जो यह बिल लाया गया है, यह बिल 168 वर्ष पुराना है। एक पुराना कानून है, जिस समय ब्रिटिश का राज था, उसी कालखंड में अलग-अलग देश में उसी देश के आधारित कानून-व्यवस्था प्रस्तुत की। आज हमें स्वतंत्रता मिले 78 वर्ष हो गए हैं और 76 वर्ष रिपब्लिक होने के नाते सिक्युरिटी मिली है। इस काल खंड में सबका यही मानना है, हर भारतीय का यही स्वाभिमान है कि हम स्वतंत्र भारत की कानून व्यवस्था लागू करें। प्री-इंडिपेन्डेंस इंस्टीट्यूट के रिप्लेसमेंट और रिपील के लिए यह बिल लाया गया है।

इस बिल में हमारे जो भी स्टैकहोल्डर्स हैं, खासकर सीफरर और कैरियर, सभी स्टैक होल्डर्स के साथ एक्सटेंसिव कंसल्टेशन के बाद और जो लीगल एक्सपर्ट हैं, सभी के साथ डिटेल्ड चर्चा करने के बाद इस बिल को इस रूप में आप लोगों के समक्ष रखा गया है। इस बिल को हम लोगों ने सिम्प्लीफाई किया है, ताकि जब अंडरस्टैंडिंग बने तो जो स्टैक होल्डर्स हैं, उनको समझने में कोई कठिनाई न हो। इसमें खासकर क्लॉज-5 में केंद्र सरकार को डायरेक्शन इश्यू करने के लिए जो भी प्रोविजन रखा गया है, उसका मूल लक्ष्य यह है कि हमारे जो भी स्टैकहोल्डर्स हैं, वे किसी भी हालत में दिक्कत में न पड़ें। आज आधुनिक जगत है और 21वीं सदी है। बढ़ते हुए चैलेंजेज और परिस्थितियों के साथ मुकाबला करने के लिए आधुनिक कानून व्यवस्था हमारे लिए बहुत आवश्यक है।

इसके लिए एक फ्यूचरिस्टिक स्टैट्यूट है। आने वाले दिनों में जरूरत के मुताबिक, to facilitate the stakeholders properly, we have to make the provisions. That is why this clause 5 has been brought.

17.41 hrs

(Hon. Speaker in the Chair)

अध्यक्ष जी, मुझसे जो सवाल किए गए हैं, उसी हिसाब से मैं आप लोगों को आपके सवालों के जवाब देना चाहता हूँ। श्री सईद जी ने Carriage of Goods by Sea Bill के बारे में उल्लेख किया था। मैं कहना चाहता हूँ, this Bill being discussed is the Bills of Lading Bill, not the Carriage of Goods by Sea Bill. The Bills of Lading Bill relates to the transfer of

rights of suit and liabilities to endorsees and consignees of the bills of lading.

श्रीमती प्रतिमा मंडल जी का जो सवाल था, मैं उसका जवाब देना चाहता हूँ। The power of the Central Government under clause 5 is limited to issuing direction for carrying out all or any provisions of the Bill. This power is an enabling provision with respect to earlier provision of the Act. The Bill does not seek to slash any existing provisions of the Indian Bills of Lading Act, which have been substantively retained in the Bill with simplification of language. Therefore, the Bill will not result in investor uncertainty. Since the Bill only relates to the transfer of rights of suit and liabilities to endorsees and consignees, it does not relate to regulation of court and does not exclude State. आपके मन में जो शंका थी, मैं उसी शंका का जवाब दे रहा हूँ।

डॉ. कलानिधि जी का जो सवाल था, उस सवाल के जवाब में मैं कहना चाहता हूँ, the Bills of Lading Bill will not result in legal recognition of e-bill of lading. The Bills of Lading Bill does not provide any legal recognition to e-bills of lading, which will require a detailed framework. वाइड-कन्सल्टेशन की जरूरत है। अगर इसको लाना है, तो स्टैकहोल्डर्स के साथ कन्सल्टेशन जरूरी है। आईटी, फाइनेंस के जो भी इंस्टिट्यूशन्स हैं, उनके साथ डिटेल में चर्चा करनी होगी। जब मत बनेगा, तब इसको उसी हिसाब से लाया जाएगा as it is evident from the current legal framework in other common law countries, such as Singapore and United Kingdom, that have come up with a separate legislation that provides for the legal recognition of e-bill of lading.

As regards the question raised by Shri Virendra ji, the Bills of Lading Bill only relates to the transfer of rights to suits and liabilities to consignees and endorsees. It neither relates to the contract of carrier between shipper and carriers nor does it relate to safety of vessels. Therefore, issues such as insurance and

freight are not relevant to this Bill.

As regards the question raised by Shri Arvind ji, the Bill under consideration is the Bills of Lading Bill and not the Carriage of Goods by Sea Bill. He also repeated the same question.

As regards the question raised by Shri Gurumoorthy ji, the Bill does not relate to major ports for which other statutes exist.

As regards the question raised by Shri Sachithanantham ji, the bill of lading only relates to the transfer of right of suits and liabilities to consignees and endorsees. It neither relates to the contract of carrier between shipper and carriers nor does it relate to safety of vessels. Therefore, issues such as freight are not relevant to this Bill.

As regards the question raised by Shri N. K. Premachandran ji, it will bring the law out of their pre-colonial mindset. This was the argument. Also, some new provisions have been added which are important for the smooth implementation and enforcement of the provisions of the Bill which did not exist in the 1856 Act. This is in line with the modern legislative drafting practices which will lead to smooth implementation of the law. The power of the Central Government under Clause 5 is limited to issuing direction for carrying out all or any provisions of the Bill. This power is an enabling provision with respect to only the provision of the Act. It is limited to the provision of the Act. Devising a detailed legal framework and overall architecture for recognition of e-bills of lading needs a wide range of consultation, which I have already said.

As regards the questions raised by Shrimati Supriya Sule and Shri Anil

Desai, the power of the Central Government under Clause 5 is limited to issuing direction. As I have already said, recognition of e-bills of lading needs a wide range of stakeholder consultation. The Bill deals with specific aspects of rights and liabilities emanating from the transfer of bill of lading to a consignee or an endorsee. The bill of lading is a legal document and not a contract. It is only evidence of a contract, not a contract. The rights and liabilities provided for are not directly emanating from the contract, but from the transfer of the evidence of the contract. Therefore, the Bill does not contain any provision on dispute resolution or appellate mechanism.

As regards the question raised by Captain Viriato Fernandes, the aspect of shipping and carriage of goods by sea are governed by other statutes. Merchant shipping is governed by the Merchant Shipping Act, 1958. Ports, State Maritime Boards, major Port Authorities are governed by other statutes. This Bill only relates to bills of lading. The provisions of the Bill are not subject to the quantity or nature of goods being shipped.

These are the responses as you wanted to know from my side. For your information, let me tell you that this legislative reform is giving a very important boost to the stakeholders, particularly those who are involved in this particular maritime trade because we have to create an ecosystem which will provide an 'ease of doing business' environment. If they have the clarity of the legislation, they would definitely put their effort in with full confidence. That is why the hon. Prime Minister's vision is always helping the nation to grow faster, and whatever reforms have been brought to the country in the different Ministries. In my Ministry, if I want

to glorify the success story, it will take hours. Since 2014, there are initiatives taken such as Sagar Mala Programme, Maritime India Vision 2030, and Amritkal Vision 2047. In every sector, you have seen what exemplary initiatives under the hon. Prime Minister's direction and vision are taking place. As a result, it is giving a lot of boost and also contributing to the faster growth of our economy.

I just want to cite one example in the national waterways. Up to 2014, let me tell you one very exciting example. This particular Act was enacted in 1986, and since then, up to 2014, there were only three operational national waterways in the country. Although there were total five, operational were only three. As a result, the kind of infrastructure growth and the development of the national waterways, whatever effort during that time the respective Government took was meagre. Only Rs. 1,480 crore were spent, but that is almost from 1986 to 2014. You just count the years. In the last 10 years, you will see the total expenditure in this sector, for developing infrastructure facilities in the different national waterways, it is more than Rs. 5,000 crore. Till 2014, the cargo handling capacity was limited to 18 million metric tonnes per annum, but in the last 10 years, it went up to 133 million metric tonnes. So, that is the story of growth and success of this particular sector.

Look at the shipping and port modernization, mechanization, and digitization in the port sector. Now JNPA has improved its capacity for container handling up to 10 million, becoming the first container handling port in the country to attain this particular level of success. This is happening only because of the hon. Prime Minister's vision. There are many other ports coming up like Paradip and Kandla; they are all going to become mega ports because of the cargo handling capacity

increasing at a very fast pace. Of course, there are private players. Vizhinjam Port is also coming up. These are there in the private sector and in the public sector. There are ports run by the State Governments and the State Maritime Board everywhere. This success story is now creating special encouragement for the people of the country, and they are generating confidence in the mindset that yes, this country will become self-reliant, 'Atmanirbhar Bharat' by 2047. No doubt about it that it is going to be one of the top developed nations in the world.

Thank you.

माननीय अध्यक्ष: प्रश्न यह है:

“कि किसी वहन-पत्र में नामित पारेषिती तथा किसी वहन-पत्र के पृष्ठांकिकी के वाद में अधिकारों और सभी दायित्वों के अंतरण, जिन्हें वहन-पत्र में वर्णित माल की संपत्ति पारेषिती या पृष्ठांकिकी होने के कारण संक्रान्त करने और उससे संबद्ध विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष: अब सभा विधेयक पर खण्डवार विचार करेगी।

CLAUSE 2

*Rights under Bills of
Lading to vest in
consignee or endorse*

माननीय अध्यक्ष : प्रो. सौगत राय जी, क्या आप संशोधन संख्या 3 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY (DUM DUM): Sir, I beg to move:-

Page 2, for lines 6 to 11 , -

substitute “2. Every consignee of goods in a bill of lading or every
endorsee of a bill of lading to whom the property in the

goods therein mentioned refers shall pass to any individual or entity named as the recipient of goods or anyone who has been legally transferred ownership of the bill of lading through endorsement, essentially giving them the right to claim the goods therein mentioned, shall be subject to the same liabilities in respect of such goods as if the contract contained in the bill of lading had been made with such consignee or endorsee." (3)

माननीय अध्यक्ष : अब मैं प्रो. सौगत राय द्वारा खंड 2 में प्रस्तुत संशोधन संख्या 3 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है

“ कि खंड 2 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 2 विधेयक में जोड़ दिया गया।

खंड 3 से 6 विधेयक में जोड़ दिए गए।

CLAUSE 1

*Short title and
commencement*

माननीय अध्यक्ष : माननीय मंत्री जी संशोधन संख्या 2 प्रस्तुत करें।

Amendment made:

Page 2, line 3,-

for "2024"
 substitute "2025". (2)

(Shri Sarbananda Sonowal)

माननीय अध्यक्ष : प्रश्न यह है:

“कि खंड 1, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 1, यथा संशोधित, विधेयक में जोड़ दिया गया।

ENACTMENT FORMULA

माननीय अध्यक्ष : माननीय मंत्री जी संशोधन संख्या 1 प्रस्तुत करें।

Amendment made:

Page 2, line 1,-

for "Seventy-fifth"
 substitute "Seventy-sixth". (1)

(Shri Sarbananda Sonowal)

माननीय अध्यक्ष : प्रश्न यह है:

“कि अधिनियमन सूत्र, यथा संशोधित, विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

अधिनियमन सूत्र, यथा संशोधित, विधेयक में जोड़ दिया गया।

प्रस्तावना और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।

माननीय अध्यक्ष : निशिकांत जी, क्या आप कुछ कहना चाहते हैं?

डॉ. निशिकान्त दुबे (गोड्डा) : माननीय अध्यक्ष जी, माननीय प्रधान मंत्री जी के नेतृत्व में शिपिंग

सेक्टर ने बड़ा काम किया है, इसके लिए मंत्री जी धन्यवाद के पात्र हैं। लेडिंग बिल में दो पैरामीटर्स हैं- नेगोशिएबल और नॉन-नेगोशिएबल। जापान नॉन-नेगोशिएबल है और चीन नेगोशिएबल है। हमारे यहां भी इनलैंड वॉटर वैज के तौर पर झारखंड के साहबगंज में एक मल्टीमॉडल हब आया है। मंत्री जी के क्षेत्र में भी ब्रह्मपुत्र नदी है और पहले से वहां शिपिंग होती रही है। असम में भी एक मल्टी मॉडल हब बन रहा है जिससे नेपाल और भूटान को हम इस तरह की लेडिंग फैसिलिटी दे पाएं। मंत्री जी बताएं कि ब्रह्मपुत्र और साहबगंज का जो मल्टी मॉडल हब है, वह कब तक ऑपरेशनल हो जाएगा। इसके अलावा नेगोशिएबल और नॉन नेगोशिएबल को हम कब तक लेडिंग बिल में खत्म कर पाएंगे?

माननीय अध्यक्ष : अगर यह देना चाहेंगे, तभी!

श्री सर्बानंद सोनोवाल : माननीय अध्यक्ष जी, माननीय निशिकांत दुबे जी ने जो भी आग्रह किया है, उसका विशेष रूप से ख्याल रखा जाएगा।

18.00 hrs

माननीय अध्यक्ष : माननीय मंत्री जी प्रस्ताव करें कि यथा संशोधित विधेयक पारित किया जाए।

SHRI SARBANANDA SONOWAL: I beg to move:

“That the Bill, as amended, be passed.”

माननीय अध्यक्ष: प्रश्न यह है:

“कि विधेयक, यथा संशोधित, पारित किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : सभा की कार्यवाही मंगलवार, दिनांक 11 मार्च, 2025 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

18.01 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Tuesday, March 11, 2025/Phalguna 20, 1946 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

SI No.	Member's Name	Question Number
1	Dr. C M Ramesh	141
2	Dr. Faggan Singh Kulaste	160
3	Dr. K Sudhakar	157
4	Dr. Rajesh Mishra	142
5	Dr. Shrikant Eknath Shinde	153
6	Prof. Varsha Eknath Gaikwad	144
7	Shri Anand Bhadauria	158
8	Shri Asaduddin Owaisi	143
9	Shri Ashish Dubey	148
10	Shri Balashowry Vallabhaneni	150
11	Shri Dharmendra Yadav	155
12	Shri Dhaval Laxmanbhai Patel	145
13	Shri G M Harish Balayogi	156
14	Shri K Sudhakaran	158
15	Shri Malaiyarasan D	147
16	Shri Murari Lal Meena	149
17	Shri Nalin Soren	142
18	Shri Pradeep Purohit	154
19	Shri Ramprit Mandal	159
20	Shri Sanatan Pandey	145
21	Shri Suresh Kumar Shetkar	157
22	Shri T R Baalu	155

23	Smt. Krishna Devi Shivshankar Patel	151
24	Smt. Malvika Devi	146
25	Smt. Sajda Ahmed	156
26	Smt. Shambhavi	153
27	Smt. Supriya Sule	144
28	Thiru Arun Nehru	152

(ii) Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1	Adv Dean Kuriakose	1678
2	Adv Gowaal Kagada Padavi	1760
3	Adv. Adoor Prakash	1653
4	Com. Selvaraj V	1675
5	Dr. Alok Kumar Suman	1629
6	Dr. Amar Singh	1829
7	Dr. Amol Ramsing Kolhe	1620, 1642
8	Dr. Anand Kumar	1755
9	Dr. Angomcha Bimol Akoijam	1722
10	Dr. Bachhav Shobha Dinesh	1759
11	Dr. Bhola Singh	1666
12	Dr. Byreddy Shabari	1659
13	Dr. D Ravi Kumar	1768
14	Dr. D. Purandeswari	1645, 1725
15	Dr. Dharamvira Gandhi	1770, 1766
16	Dr. Ganapathy Rajkumar P	1815
17	Dr. Gumma Thanuja Rani	1677
18	Dr. Indra Hang Subba	1721
19	Dr. K Sudhakar	1655, 1616
20	Dr. Kalanidhi Veeraswamy	1728
21	Dr. Kalyan Vaijinathrao Kale	1827, 1766
22	Dr. M K Vishnu Prasad	1766
23	Dr. M P Abdussamad Samadani	1701
24	Dr. Mallu Ravi	1779
25	Dr. Manna Lal Rawat	1745
26	Dr. Mohammad Jawed	1736

27	Dr. Nishikant Dubey	1781, 1692, 1632, 1616
28	Dr. Prashant Yadaorao Padole	1619
29	Dr. Rabindra Narayan Behera	1817
30	Dr. Rajeev Bharadwaj	1726, 1657
31	Dr. Rajesh Mishra	1640
32	Dr. Rajkumar Sangwan	1830
33	Dr. Sanjay Jaiswal	1689
34	Dr. Shashi Tharoor	1643
35	Dr. Shivaji Bandappa Kalge	1657
36	Dr. Shrikant Eknath Shinde	1621
37	Dr. T Sumathy Alias Thamizhachi Thangapandian	1742, 1650
38	Dr. Thirumaavalavan Tholkappian	1832
39	Md. Rakibul Hussain	1763
40	Ms Iqra Choudhary	1637
41	Ms Kangna Ranaut	1648, 1632
42	Ms Sayani Ghosh	1682
43	Ms. S Jothimani	1690
44	Prof. Sougata Ray	1724
45	Prof. Varsha Eknath Gaikwad	1693, 1620
46	Shri Selvaganapathi T.M.	1710
47	Shri Abdul Rashid Sheikh	1824
48	Shri Adhikari Deepak Dev	1725
49	Shri Aditya Yadav	1738
50	Shri Alok Sharma	1748, 1655, 1648
51	Shri Amar Sharadrao Kale	1693, 1620
52	Shri Amarsing Tisso	1828
53	Shri Amra Ram	1746
54	Shri Ananta Nayak	1715
55	Shri Anil Yeshwant Desai	1661

56	Shri Anoop Pradhan Valmiki	1662
57	Shri Anto Antony	1627
58	Shri Anup Sanjay Dhotre	1734
59	Shri Anurag Sharma	1612, 1781, 1748
60	Shri Appalanaidu Kalisetti	1788
61	Shri Arun Bharti	1691
62	Shri Arun Govil	1793, 1640, 1612
63	Shri Arun Kumar Sagar	1700
64	Shri Arup Chakraborty	1696
65	Shri Arvind Dharmapuri	1756
66	Shri Ashok Kumar Rawat	1797
67	Shri Azad Kirti Jha	1625
68	Shri Babu Singh Kushwaha	1785
69	Shri Baijayant Panda	1630
70	Shri Balabhadra Majhi	1796, 1632, 1612
71	Shri Balwant Baswant Wankhade	1821
72	Shri Balya Mama Suresh Gopinath Mhatre	1672
73	Shri Bapi Haldar	1791
74	Shri Benny Behanan	1795
75	Shri Bhajan Lal Jatav	1784
76	Shri Bharat Singh Kushwah	1761
77	Shri Bhartruhari Mahtab	1655, 1648, 1812
78	Shri Bhaskar Murlidhar Bhagare	1642, 1620
79	Shri Bhausaheb Rajaram Wakchaure	1623
80	Shri Bhumare Sandipanrao Asaram	1657
81	Shri Bidyut Baran Mahato	1616
82	Shri Biplab Kumar Deb	1811
83	Shri Bishnu Pada Ray	1837
84	Shri Brijendra Singh Ola	1777

85	Shri Brijmohan Agrawal	1744
86	Shri C N Annadurai	1624, 1775
87	Shri Captain Brijesh Chowta	1668
88	Shri Chamala Kiran Kumar Reddy	1688
89	Shri Chandan Chauhan	1663, 1628
90	Shri Chandra Prakash Choudhary	1806
91	Shri Chandra Prakash Joshi	1835
92	Shri Charanjit Singh Channi	1754
93	Shri Chavan Ravindra Vasantryao	1685
94	Shri Chhatrapal Singh Gangwar	1814
95	Shri Damodar Agrawal	1632, 1612
96	Shri Darshan Singh Choudhary	1825
97	Shri Devesh Shakya	1823
98	Shri Devusinh Chauhan	1731, 1616
99	Shri Dhairyasheel Sambhajirao Mane	1685
100	Shri Dhaval Laxmanbhai Patel	1806
101	Shri Dileshwar Kamait	1769
102	Shri Dinesh Chandra Yadav	1780
103	Shri Dineshbhai Makwana	1640, 1616
104	Shri Dulu Mahato	1751, 1640
105	Shri Durai Vaiko	1801
106	Shri Dushyant Singh	1720
107	Shri E T Mohammed Basheer	1730
108	Shri Eatala Rajender	1688
109	Shri G Kumar Naik	1826, 1638
110	Shri G Lakshminarayana	1680
111	Shri G M Harish Balayogi	1780
112	Shri Gaurav Gogoi	1713, 1651
113	Shri Giridhari Yadav	1833
114	Shri Godam Nagesh	1648, 1812, 1616, 1640

115	Shri Gopal Jee Thakur	1771
116	Shri Govind Makthappa Karjol	1718
117	Shri Gurjeet Singh Aujla	1669
118	Shri Gurmeet Singh Meet Hayer	1757
119	Shri Gyaneshwar Patil	1657
120	Shri Hanuman Beniwal	1719, 1773
121	Shri Harendra Singh Malik	1822
122	Shri Haribhai Patel	1622
123	Shri Hibi Eden	1752
124	Shri Imran Masood	1667
125	Shri Jagannath Sarkar	1706
126	Shri Janardan Singh Sigriwal	1641
127	Shri Joyanta Basumatary	1716
128	Shri Jugal Kishore	1781
129	Shri Jyotirmay Singh Mahato	1818
130	Shri K C Venugopal	1660
131	Shri K Radhakrishnan	1743
132	Shri Kalyan Banerjee	1765
133	Shri Kamakhya Prasad Tasa	1831
134	Shri Kanwar Singh Tanwar	1834, 1616
135	Shri Kaushalendra Kumar	1741
136	Shri Kesineni Sivanath	1687
137	Shri Khagen Murmu	1820, 1640, 1612
138	Shri Konda Vishweshwar Reddy	1792
139	Shri Kota Srinivasa Poojary	1695, 1612
140	Shri Krishna Prasad Tenneti	1628
141	Shri Kuldeep Indora	1839
142	Shri Lavu Sri Krishna Devarayalu	1740, 1780
143	Shri Lumba Ram Chaudhary	1708
144	Shri M K Raghavan	1613

145	Shri Maddila Gurumoorthy	1703
146	Shri Magunta Sreenivasulu Reddy	1651
147	Shri Mahesh Kashyap	1840, 1731
148	Shri Mani A	1636, 1789
149	Shri Manickam Tagore B	1704
150	Shri Manish Jaiswal	1723
151	Shri Manish Tewari	1750
152	Shri Manoj Tiwari	1692, 1632, 1616
153	Shri Matheswaran V S	1747
154	Shri Mian Altaf Ahmad	1790
155	Shri Mohite Patil Dhairyasheel Rajsinh	1642, 1620
156	Shri Muhammed Hamdullah Sayeed	1654
157	Shri Mukeshkumar Chandrakaant Dalal	1803, 1772
158	Shri Murasoli S	1698
159	Shri N K Premachandran	1764
160	Shri Naba Charan Majhi	1807, 1648, 1616
161	Shri Nalin Soren	1735
162	Shri Narayan Tatu Rane	1646
163	Shri Naresh Ganpat Mhaske	1621
164	Shri Navaskani K	1775, 1624
165	Shri Naveen Jindal	1702
166	Shri Nilesh Dnyandev Lanke	1693, 1620
167	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	1646, 1631, 1618
168	Shri P C Mohan	1615
169	Shri P P Chaudhary	1681, 1616
170	Shri P V Midhun Reddy	1676
171	Shri Parimal Suklabaidya	1786
172	Shri Parshottambhai Rupala	1783

173	Shri Patel Umeshbhai Babubhai	1805
174	Shri Prabhakar Reddy Vemireddy	1670
175	Shri Pradeep Kumar Singh	1772, 1640, 1612
176	Shri Pradyut Bordoloi	1727
177	Shri Praveen Patel	1772, 1748, 1648, 1640
178	Shri Pushpendra Saroj	1749
179	Shri Putta Mahesh Kumar	1664
180	Shri R K Chaudhary	1635
181	Shri Rahul Kaswan	1611
182	Shri Raja A	1789
183	Shri Raja Ram Singh	1649
184	Shri Rajabhau Parag Prakash Waje	1787
185	Shri Rajeev Rai	1739
186	Shri Rajesh Naranbhai Chudasama	1638
187	Shri Rajesh Ranjan	1794
188	Shri Rajesh Verma	1621
189	Shri Rajkumar Chahar	1838
190	Shri Rajkumar Roat	1686
191	Shri Rajmohan Unnithan	1758
192	Shri Raju Bista	1673
193	Shri Ramasahayam Raghuram Reddy	1652
194	Shri Ramashankar Rajbhar	1813
195	Shri Ramvir Singh Bidhuri	1767
196	Shri Rao Rajendra Singh	1800
197	Shri Ravindra Dattaram Waikar	1621
198	Shri Robert Bruce C	1656
199	Shri S Jagathratchakan	1644
200	Shri S Supongmeren Jamir	1626
201	Shri S Venkatesan	1647

202	Shri Sachithanantham R	1799
203	Shri Sanjay Dina Patil	1642, 1620
204	Shri Sanjay Haribhau Jadhav	1631
205	Shri Sanjay Uttamrao Deshmukh	1618, 1646
206	Shri Santosh Pandey	1709
207	Shri Saptagiri Sankar Ulaka	1639
208	Shri Sasikanth Senthil	1633
209	Shri Satpal Brahamchari	1735
210	Shri Saumitra Khan	1617
211	Shri Selvam G	1624
212	Shri Shafi Parambil	1707
213	Shri Shankar Lalwani	1772
214	Shri Shrirang Appa Chandu Barne	1665
215	Shri Shyamkumar Daulat Barve	1733
216	Shri Subbarayan K	1675
217	Shri Sudama Prasad	1634
218	Shri Sudhakar Singh	1819
219	Shri Sudheer Gupta	1685
220	Shri Sukanta Kumar Panigrahi	1694
221	Shri Sukhdeo Bhagat	1808
222	Shri Sunil Kumar	1705
223	Shri Suresh Kumar Shetkar	1688
224	Shri Tangella Uday Srinivas	1717
225	Shri Tapir Gao	1778
226	Shri Tatkare Sunil Dattatrey	1776
227	Shri Tharaniventhan M S	1679
228	Shri Trivendra Singh Rawat	1836, 1612
229	Shri Ujjwal Raman Singh	1774
230	Shri Ummeda Ram Beniwal	1773
231	Shri Utkarsh Verma Madhur	1816

232	Shri V K Sreekandan	1729
233	Shri Vamsi Krishna Gaddam	1804
234	Shri Vijay Baghel	1689
235	Shri Virendra Singh	1782
236	Shri Vishaldada Prakashbapu Patil	1714
237	Shri Vishnu Datt Sharma	1810
238	Shri Vishnu Dayal Ram	1753
239	Shri Vishweshwar Hegde Kageri	1684
240	Shri Y S Avinash Reddy	1650
241	Shri Yaduveer Wadiyar	1809
242	Shri Yogender Chandolia	1772, 1640, 1612
243	Shri Zia Ur Rehman	1699
244	Smt. Anita Subhadarshini	1731
245	Smt. Aparajita Sarangi	1802
246	Smt. Bharti Pardhi	1618
247	Smt. D K Aruna	1688
248	Smt. Delkar Kalaben Mohanbhai	1683, 1657
249	Smt. Harsimrat Kaur Badal	1737
250	Smt. Himadri Singh	1655, 1632
251	Smt. Joba Majhi	1762
252	Smt. Kanimozhi Karunanidhi	1658
253	Smt. Lovely Anand	1798
254	Smt. Mahima Kumari Mewar	1671
255	Smt. Mala Roy	1704
256	Smt. Manju Sharma	1697
257	Smt. Poonamben Hematbhai Maadam	1614
258	Smt. Pratima Mondal	1711
259	Smt. Rachna Banerjee	1712
260	Smt. Roopkumari Choudhary	1674

261	Smt. Shambhavi	1621
262	Smt. Smita Uday Wagh	1812, 1616, 1648, 1632
263	Smt. Supriya Sule	1642, 1620
264	Smt. Vijaylakshmi Devi	1732

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Corporate Affairs	:
Culture	: 142, 143, 152, 160
Education	: 141, 145, 155, 159
Environment, Forest and Climate Change	: 158
Finance	: 147, 153, 157
Labour and Employment	: 146, 149, 156
Skill Development and Entrepreneurship	: 144, 148
Tourism	: 151, 154
Youth Affairs and Sports	: 150

(ii) Ministry-wise Index to Unstarred Questions

Corporate Affairs	: 1629, 1646, 1663, 1667, 1689, 1705, 1743
Culture	: 1614, 1617, 1630, 1648, 1666, 1674, 1686, 1696, 1698, 1710, 1712, 1714, 1726, 1738, 1742, 1745, 1750, 1753, 1779, 1800, 1808, 1810, 1838
Education	: 1613, 1615, 1620, 1627, 1635, 1642, 1650, 1653, 1657, 1659, 1670, 1671, 1680, 1684, 1687, 1688, 1691, 1693, 1697, 1699, 1704, 1718, 1719, 1730, 1734, 1735, 1739, 1759, 1767, 1768, 1772, 1774, 1780, 1781, 1783, 1786, 1788, 1793, 1807, 1813, 1818, 1820, 1824
Environment, Forest and Climate Change	: 1611, 1639, 1641, 1643, 1644, 1645, 1652, 1655, 1661, 1672, 1695, 1706, 1708, 1709, 1723, 1724, 1737, 1740, 1747, 1752, 1754, 1760, 1762, 1773, 1776, 1792, 1802, 1805, 1809
Finance	: 1612, 1622, 1625, 1626, 1638, 1647, 1651, 1676, 1679, 1681, 1682, 1690, 1700, 1703, 1707, 1711, 1720, 1725, 1727, 1728, 1741, 1744, 1748, 1758, 1761, 1764, 1765, 1770, 1778, 1784, 1799, 1801, 1803, 1811, 1819, 1821, 1822, 1832, 1837, 1839
Labour and Employment	: 1621, 1631, 1634, 1649, 1654, 1662, 1675, 1677, 1678, 1685, 1701, 1713, 1715, 1716, 1729, 1733, 1736, 1755, 1763, 1766, 1771, 1775, 1782, 1789, 1815, 1823, 1826, 1827, 1830, 1831, 1833, 1835

Skill Development and Entrepreneurship : 1616, 1624, 1636, 1660, 1664, 1665, 1668, 1702, 1731, 1757, 1794, 1796, 1829, 1834

Tourism : 1618, 1619, 1623, 1628, 1637, 1669, 1683, 1717, 1721, 1722, 1732, 1751, 1769, 1777, 1787, 1790, 1795, 1812, 1814, 1816, 1817, 1836, 1840

Youth Affairs and Sports : 1632, 1633, 1640, 1656, 1658, 1673, 1692, 1694, 1746, 1749, 1756, 1785, 1791, 1797, 1798, 1804, 1806, 1825, 1828

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
